

Monday, March 30, 2026
Chaitra 9, 1948 (Saka)

(Original Version)



(Vol. XV contains Nos. 21 to 31)

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh
Secretary-General
Lok Sabha

Chander Mohan
Additional Secretary

Nisha Sharma
Director

Narad Prasad Kimothi
Manoj Kumar Pankaj
Joint Director

Dr. Shabnam Shaheen
Editor

© 2026 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. XV, Seventh Session, 2026/1948 (Saka)
No. 26, Monday, March 30, 2026/ Chaitra 9, 1948 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWERS TO QUESTIONS	
Starred Question Nos. 501 to 511	11-73
WRITTEN ANSWERS TO QUESTIONS	
(i) Starred Question Nos. 512 to 520	74-107
(ii) Unstarred Question Nos. 5751 to 5980	108-967

PAPERS LAID ON THE TABLE 968-987

MESSAGES FROM RAJYA SABHA 987-988

COMMITTEE ON PUBLIC UNDERTAKINGS

- (i) 29th and 30th Reports 988
- (ii) Statements 989-991

**STANDING COMMITTEE ON COMMUNICATIONS AND
INFORMATION TECHNOLOGY**

27th Report 989

**STANDING COMMITTEE ON HOUSING AND
URBAN AFFAIRS**

Statement 991

STATEMENTS BY MINISTERS 992-993

- (i) Status of implementation of the recommendations contained in the 24th Report (17th Lok Sabha) of the Committee on Petroleum and Natural Gas on 'Litigations involving oil PSUs' pertaining to the Ministry of Petroleum and Natural Gas
Shri Suresh Gopi 992
- (ii)(a) Status of implementation of recommendations/ observations contained in the 366th Report of the Standing Committee on Education, Women, Children, Youth and Sports on 'Demand for Grants (2025-26)' pertaining to the Ministry of Youth Affairs and Sports 992-993

- (b) Status of implementation of recommendations/ observations contained in the 369th Report of the Standing Committee on Education, Women, Children, Youth and Sports on 'Review of functioning and performance of Sports Authority of India (SAI) and Khelo India' pertaining to the Ministry of Youth Affairs and Sports

Shrimati Raksha Nikhil Khadse 993

MATTERS UNDER RULE 377 996-1013

- (i) Need to channelise the water from catchment area of Beas River in Himachal Pradesh.

Dr. Rajeev Bharadwaj 996

- (ii) Need to review the Land Policy in Jharkhand.

Dr. Nishikant Dubey 997

- (iii) Need to start teaching classes in two shifts in Kendriya Vidyalaya at Mashrak in Saran district, Bihar

Shri Janardan Singh Sigriwal 997-998

- (iv) Need to provide special financial assistance to cooperative industrial units in Maharashtra

Shrimati Smita Uday Wagh 998

- (v) Need for early identification and effective support system to address neurodevelopmental disorders among children in the country

Captain Brijesh Chowta 998-999

- (vi) Need to run the proposed train from Indore to Jaipur via Chittorgarh, Bhilwara and Ajmer
Shri Damodar Agrawal 999-1000
- (vii) Regarding establishment of 200-Bed Hospital dedicated to Radiation Emergency Cases in Palghar district, Maharashtra
Dr. Hemant Vishnu Savara 1000-1001
- (viii) Regarding setting up of Investment and Business Facilitation Convention Centre in Gwalior, Madhya Pradesh
Shri Bharat Singh Kushwah 1001
- (ix) Need to develop a bypass rail line to decongest rail traffic in Tatanagar-Ghamaria-Kandara section in Jamshedpur Parliamentary Constituency, Jharkhand
Shri Bidyut Baran Mahato 1001-1002
- (x) Need to take comprehensive measures to address growing threat of absorption of microplastics in food chain and human body
Shri P. C. Mohan 1002-1003
- (xi) Need to set up Water Treatment Plants in Hinjili and Surada Legislative segments in Aska Parliamentary Constituency, Odisha
Shrimati Anita Subhadarshini 1003
- (xii) Regarding construction of Pinjore-Baddi-Nalagarh Road in Himachal Pradesh into a four lane road
Shri Suresh Kumar Kashyap 1003-1004

- (xiii) Need to impress upon the Government of Telangana to maintain the ratio of students and teachers in medical colleges of Telangana
Shrimati D. K. Aruna 1004-1005
- (xiv) Need to complete the verification of illegal immigrants in Manipur before exercising the census and delimitation process in the State
Dr. Angomcha Bimol Akoijam 1005
- (xv) Need to enhance the target and timeline of procurement of paddy alongwith releasing of pending payments in Maharashtra
Dr. Namdeo Kirsan 1006
- (xvi) Need to include Rajasthani language in the Eighth Schedule to the Constitution of India
Shri Kuldeep Indora 1007
- (xvii) Need for necessary amendments in PMGSY to facilitate reconstruction and repair of damaged roads in Latur Parliamentary Constituency, Maharashtra
Dr. Shivaji Bandappa Kalge 1007-1008
- (xviii) Need to take comprehensive measures to protect and conserve Nelakondapalli Buddha Stupa in Khammam district, Telangana
Shri Ramasahayam Raghuram Reddy 1008-1009
- (xix) Need to add Haryana as the host or co-host of the Commonwealth Games 2030, proposed to be hosted by India
Shri Varun Chaudhry 1009

- (xx) Need to frame an effective policy to strengthen cyber security system in the country
Shri Ram Prasad Chaudhary 1009-1010
- (xxi) Need to establish an AIIMS in Ambedkar Nagar district, Uttar Pradesh
Shri Lalji Verma 1010
- (xxii) Need to expedite framing and implementation of service regulations for the Registrar Cadre Officers in Central Universities
Shri Yusuf Pathan 1010-1011
- (xxiii) Need to provide training to Community Paramedics to serve as Community Primary Healthcare providers and integrate them with public health framework in country
Shri Appalanaidu Kalisetti 1011-1012
- (xxiv) Regarding development of National Waterway No. 37 from Bhaisalotan Barrage to Hajipur
Dr. Alok Kumar Suman 1012-1013

INSOLVENCY AND BANKRUPTCY CODE (AMENDMENT)

BILL, 2025 1013-1039

As Reported by Select Committee

Shrimati Nirmala Sitharaman 1013-1028

Clauses 2 to 68 and 1 1029-1038

Motion to Pass 1039

DISCUSSION UNDER RULE 193**Efforts to Free the Country From
Left–Wing Extremism**

1040-1191

Dr. Shrikant Eknath Shinde

1040-1050

Shri Saptagiri Sankar Ulaka

1050-1057

Dr. Sambit Patra

1057-1066

Dr. Byreddy Shabari

1066-1071

Sushri Mahua Moitra

1071-1079

Shri Zia Ur Rehman

1079-1083

Shri Arvind Ganpat Sawant

1083-1086

Shri Nityanand Rai

1085

Shri Bhaskar Murlidhar Bhagare

1086-1090

Shri Arun Bharti

1090-1092

Shri Abhay Kumar Sinha

1093-1095

Dr. Mallu Ravi

1095-1098

Shri Santosh Pandey

1098-1101

Shri Kaushalendra Kumar

1101-1103

Shri Amra Ram

1104-1106

Shrimati Jyotsna Charandas Mahant

1106-1109

Shri Konda Vishweshwar Reddy

1109-1112

Shri Dharmendra Yadav

1112-1117

Dr. Gumma Thanuja Rani

1117-1119

Shri Raja Ram Singh

1120-1121

Shri Aga Syed Ruhullah Mehdi

1122-1125

Shri Tangella Uday Srinivas	1125-1127
Dr. Nishikant Dubey	1127-1131
Dr. Namdeo Kirsan	1131-1133
Shri Asaduddin Owaisi	1133-1138
Shri Rajesh Ranjan	1139-1141
Shrimati Harsimrat Kaur Badal	1142-1144
Dr. Prashant Yadaorao Padole	1144-1146
Sushri Kangna Ranaut	1146-1148
Shri Hanuman Beniwal	1148-1151
Adv. Chandra Shekhar	1151-1154
Shri Abdul Rashid Sheikh	1154-1156
Shri Anurag Singh Thakur	1156-1159
Shri Umeshbhai Babubhai Patel	1159-1161
Shri Rajkumar Roat	1161-1163
Shrimati Bharti Pardhi	1163-1165
Shri Amit Shah	1165-1191

ANNEXURE – I

(i) Member-wise Index to Starred Questions	1192
(ii) Member-wise Index to Unstarred Questions	1193-1205

ANNEXURE – II

(i) Ministry-wise Index to Starred Questions	1206
(ii) Ministry-wise Index to Unstarred Questions	1207-1208

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri N. K. Premachandran

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Monday, March 30, 2026/ Chaitra 9, 1948 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

ORAL ANSWERS TO QUESTIONS

©Starred Question Nos. 501 to 511

माननीय अध्यक्ष : प्रश्न काल । प्रश्न संख्या 501; श्री सतपाल ब्रह्मचारी जी - उपस्थित नहीं ।

सोनीपत में खेल सुविधाओं का विकास

***501. श्री सतपाल ब्रह्मचारी#:**

क्या युवक कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सोनीपत लोक सभा निर्वाचन क्षेत्र के ग्रामीण और अर्ध-शहरी क्षेत्रों में खेल सुविधाओं और अवसंरचना की कमी है;
- (ख) यदि हां, तो क्या सरकार द्वारा उक्त क्षेत्र में खेल के मैदानों, स्टेडियमों, प्रशिक्षण केन्द्रों और खेल संबंधी अन्य अवसंरचना के विकास के लिए किसी योजना को स्वीकृति प्रदान की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या खेलो इंडिया कार्यक्रम के अंतर्गत उक्त क्षेत्र में किसी परियोजना या खेल केन्द्र को मंजूरी दी गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या ग्रामीण युवाओं को खेल संबंधी क्रियाकलापों में शामिल करने और प्रतिभाओं को प्रोत्साहित करने के लिए कोई विशेष प्रशिक्षण या वित्तीय सहायता प्रदान की गई है; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

युवक कार्यक्रम और खेल मंत्रालय में राज्य मंत्री (श्रीमती रक्षा निखिल खाडसे):

(क) से (ङ): **विवरण** सभा पटल पर रख दिया गया है ।

© The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

Since Shri Satpal Brahmachari was not present, hence Hon'ble Speaker asked the hon. Minister to lay the reply and allowed Shri Arun Govil, Shri Chamala Kiran Kumar Reddy, Shrimati Manju Sharma and Shri Anand Bhadauria to ask the Supplementary Questions.

विवरण

(क) से (ड): 'खेल' राज्य का विषय होने के कारण मुख्य रूप से यह संबंधित राज्य/संघ राज्य क्षेत्र सरकारों का उत्तरदायित्व है कि ग्रामीण और अर्ध-शहरी क्षेत्रों में खेल मैदानों, स्टेडियमों, प्रशिक्षण केन्द्रों तथा अन्य खेल अवसंरचनाओं जैसी बुनियादी खेल सुविधाओं का विकास हो तथा ग्रामीण युवाओं को विशेष प्रशिक्षण व वित्तीय सहायता प्रदान करते हुए उन्हें खेल संबंधी क्रियाकलापों से जोड़ा जाए तथा उनकी प्रतिभा को प्रोत्साहित किया जाए। केन्द्रीय सरकार केवल महत्वपूर्ण कमियों को दूर करके उनके प्रयासों में सहायता करती है। युवा कार्यक्रम और खेल मंत्रालय हरियाणा के सोनीपत लोकसभा निर्वाचन क्षेत्र सहित पूरे देश में खेलों के संवर्धन के लिए निम्नलिखित स्कीमें कार्यान्वित करता है :

- i. खेलो इंडिया – राष्ट्रीय खेल विकास कार्यक्रम;
- ii. राष्ट्रीय खेल परिसंघों (एनएसएफ) को सहायता;
- iii. अंतरराष्ट्रीय खेल स्पर्धाओं में पदक विजेताओं और उनके कोच को नकद प्रोत्साहन;
- iv. राष्ट्रीय खेल पुरस्कार;
- v. मेधावी खिलाड़ियों को पेंशन;
- vi. खिलाड़ियों के लिए पंडित दीनदयाल उपाध्याय राष्ट्रीय कल्याण कार्यक्रम;
- vii. राष्ट्रीय खेल विकास निधि;
- viii. भारतीय खेल प्राधिकरण (साई) के माध्यम से खेल प्रशिक्षण केंद्रों का संचालन; और
- ix. राष्ट्रीय खेल विज्ञान एवं अनुसंधान केंद्र (एनसीएसएसआर)।

उपरोक्त स्कीमों का ब्यौरा इस मंत्रालय और भारतीय खेल प्राधिकरण की वेबसाइट पर पब्लिक डोमेन में उपलब्ध है।

सोनीपत में खेलो इंडिया स्कीम के अंतर्गत, 4 खेल अवसंरचना परियोजनाओं को स्वीकृति दी गई है तथा 2 खेलो इंडिया केन्द्र और 10 खेलो इंडिया मान्यता प्राप्त अकादमियों को अधिसूचित किया गया है। इसके अतिरिक्त, हरियाणा राज्य में साई की स्कीमों के अंतर्गत, साई

क्षेत्रीय केन्द्र सोनीपत के तहत 10 खेल केन्द्र कार्यरत हैं। इसके अलावा, सोनीपत में एनएसडीएफ के अंतर्गत भी 1 खेल अवसंरचना को स्वीकृति दी गई है।

खेलो इंडिया स्कीम के अंतर्गत हरियाणा राज्य सहित पूरे देश में विद्यमान विभिन्न खेल सुविधाओं जैसे कि खेल अवसंरचना, खेलो इंडिया केंद्र (केआईसी), खेलो इंडिया राज्य उत्कृष्टता केंद्र (केआईएससीई) और खेलो इंडिया मान्यता प्राप्त अकादमियों (केआईए) सहित खेलो इंडिया एथलीटों (केआईए) का ब्यौरा मंत्रालय के डैशबोर्ड <https://dashboard.kheloindia.gov.in> पर पब्लिक डोमेन में उपलब्ध है।

हरियाणा राज्य सहित पूरे देश में उन विभिन्न खेल सुविधाओं, जिन्हें राष्ट्रीय खेल विकास निधि (एनएसडीएफ) के तहत सहायता प्रदान की गई है, का ब्यौरा मंत्रालय के डैशबोर्ड <http://www.nsdf.yas.gov.in/nsdf-glance.html> पर पब्लिक डोमेन में उपलब्ध है।

हरियाणा राज्य सहित पूरे देश में भारतीय खेल प्राधिकरण (साई) द्वारा संचालित विभिन्न खेल सुविधाओं जैसे कि राष्ट्रीय उत्कृष्टता केंद्र (एनसीओई), खेल प्रशिक्षण केंद्र (एसटीसी), एसटीसी के विस्तार केंद्र तथा इन सुविधाओं में प्रशिक्षित एथलीटों का ब्यौरा डैशबोर्ड <https://sportsauthorityofindia.nic.in> पर पब्लिक डोमेन में उपलब्ध है।

श्री अरुण गोविल : माननीय अध्यक्ष महोदय, आपका धन्यवाद कि आपने मुझे प्रश्न पूछने का मौका दिया।

महोदय, मैं अपने मेरठ लोक सभा संसदीय क्षेत्र से जुड़ा एक प्रश्न पूछना चाहता हूँ। क्या मेरठ के गांवों और छोटे शहरों में खेल सुविधाओं की उपलब्धता और उनकी स्थिति जानने के लिए खेल मंत्रालय ने कोई सर्वे किया है? क्या सरकार मेरठ में, जो खेल सामान बनाने के लिए ऐतिहासिक रूप से प्रसिद्ध है, वहां एक मल्टी स्पोर्ट्स ट्रेनिंग सेन्टर या अकादमी खोलने की योजना बना रही है?

श्रीमती रक्षा निखिल खाडसे : अध्यक्ष महोदय, माननीय सदस्य ने अपने लोक सभा क्षेत्र के बारे में प्रश्न पूछा है। मैं आपके माध्यम से माननीय सदस्य को जवाब देना चाहूंगी कि हमारे खेल विभाग

की तरफ से हमने हर डिस्ट्रिक्ट में 'खेलो इंडिया सेन्टर' देने का प्रावधान किया है। उन्होंने मेरठ के बारे में जो एक अहम सवाल पूछा है, क्योंकि मेरठ स्पोर्ट्स इक्विपमेंट्स के लिए काफी फेमस है, तो 'खेलो इंडिया' मिशन के तहत अभी सरकार की तरफ से इसको बढ़ावा दिया जा रहा है कि हम स्पोर्ट्स गुड्स मैन्यूफैक्चरर्स को कैसे आगे बढ़ा सकते हैं। इसके लिए सरकार अपनी तरफ से पूरी कोशिश कर रही है कि हम स्पोर्ट्स गुड्स मैन्यूफैक्चरर्स को ज्यादा से ज्यादा बढ़ावा देंगे और उसको हम मेरिट के आधार पर भी करने वाले हैं।

SHRI CHAMALA KIRAN KUMAR REDDY: Hon. Speaker, Sir, the Government of Telangana sent a project proposal to the Ministry along with the DPRs for upgradation of infrastructure for G.M.C. Balayogi Stadium at Gachibowli shooting range at the campus of University of Hyderabad. The State of Telangana also requested the Centre to extend central financial aid to establish a sports hub and sports university in our State.

In this regard, I want to know what actions have been taken by the Union Government. Thank you.

श्रीमती रक्षा निखिल खाडसे : अध्यक्ष महोदय, मैं आपके माध्यम से माननीय सदस्य जी को यह बताना चाहूंगी कि आज का क्वेश्चन तेलंगाना स्पेसिफिक नहीं है। उन्होंने प्रोजेक्ट्स के बारे में पूछा है तो मैं बताना चाहूंगी कि स्टेट से जो भी प्रोजेक्ट्स सेन्टर की तरफ आते हैं, उनको एग्जामिन किया जाता है और फिर उसके आधार पर उनमें फंड्स एलॉट किए जाते हैं।

श्रीमती मंजू शर्मा : अध्यक्ष जी, मैं सरकार से यह जानना चाहती हूँ कि ग्रामीण क्षेत्रों में हमारे जो प्रतिभावान खिलाड़ी हैं, उनके विकास के लिए सरकार क्या कर रही है? अर्द्ध-ग्रामीण क्षेत्रों में खेलों की सुविधाओं का विकास कैसे किया जा सकता है?

क्या सरकार जयपुर जैसे क्षेत्रों में खेल मैदान, इनडोर स्टेडियम एवं प्रशिक्षण केन्द्र स्थापित करने हेतु वित्तीय सहायता प्रदान करने की योजना बना रही है?

क्या सरकार 'खेलो इंडिया' जैसी योजनाओं के अन्तर्गत ग्रामीण क्षेत्रों के विद्यार्थियों की भागीदारी बढ़ाने के लिए कोई विशेष अभियान चलाने का विचार रखती है?

श्रीमती रक्षा निखिल खाडसे : अध्यक्ष महोदय, मैं माननीय सदस्य को बताना चाहूंगी कि 'खेलो इंडिया' मिशन को इस बजट के माध्यम से भी आगे ला रहे हैं। इसका मकसद ही यही है कि हम 'खेलो भारत नीति' और नेशनल एजुकेशन पॉलिसी को एलाइन करके इंटीग्रेटेड मिशन को सामने रखते हुए स्पोर्ट्स और एजुकेशन को कैसे एक साथ ला सकते हैं। उसके माध्यम से ग्रामीण क्षेत्रों की स्पोर्ट्स इंफ्रास्ट्रक्चर को हम कैसे आगे बढ़ा सकते हैं, उसके लिए पूरा प्रयास इस मिशन के माध्यम से किया जाएगा। इसके साथ ही, स्टेट एक्शन प्लान फॉर स्पोर्ट्स इंफ्रास्ट्रक्चर डेवलपमेंट में स्टेट के साथ मिलकर 60:40 के अनुपात में पैसे दिए जाएंगे। इसमें राज्य सरकार के साथ मिलकर हम सभी ग्रामीण क्षेत्रों में ग्राउण्ड्स के लिए व्यवस्था कर पाएंगे। उसी तरह, इस योजना के तहत हम ग्राउण्ड लेवल पर टैलेंट आइडेंटिफिकेशन करने की शुरुआत भी करेंगे।

श्री आनंद भदौरिया : अध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि क्या सरकार देश के सभी लोक सभा क्षेत्रों में एक-एक स्टेडियम बनाने पर विचार करेगी? विशेषकर ग्रामीण क्षेत्र के प्रतिभाओं को आज बहुत समस्या उत्पन्न हो रही है, क्योंकि उनके लिए कोई स्टेडियम नहीं है।

श्रीमती रक्षा निखिल खाडसे: अध्यक्ष महोदय, जैसा मैंने अभी बताया कि 'खेलो इंडिया मिशन' के तहत सभी राज्य सरकारों के साथ बात करके आगे आने वाले समय में डिसाइड किया जाएगा कि 60:40 रेशियो के तहत हम कैसे काम कर सकते हैं। इसमें सबसे अहम भूमिका है कि हम सभी ग्राम पंचायतों के साथ मिलकर भी कोशिश कर रहे हैं कि इन योजनाओं के माध्यम से गांव में एक स्टेडियम बनाया जाए। हम 'खेलो इंडिया मिशन' के तहत हर डिस्ट्रिक्ट में 'डिस्ट्रिक्ट स्पोर्ट्स स्कूल' बनाने की कोशिश कर रहे हैं। इसके माध्यम से आने वाले दिनों में हमें ग्रामीण क्षेत्र से लगभग 4 लाख एथलिट्स को ट्रेड करना है। यह स्टेप बाई स्टेप डिस्ट्रिक्ट से स्टेट लेवल तक जाएगा। फिर स्टेट से सेंट्रल लेवल तक जाएगा। इसके माध्यम से ग्रामीण क्षेत्र के खिलाड़ियों को

भी एक अच्छा प्लेटफॉर्म मिलेगा। हमारा जो ग्रासरूट टैलेंट है, उसे भी आगे बढ़ने का मौका मिलेगा।

माननीय अध्यक्ष : प्रश्न सं. 502, श्री मनोज कुमार।

UNAUTHORIZED ACCESS TO BANK ACCOUNT DETAILS OF CUSTOMERS

***502. SHRI MANOJ KUMAR:**

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government is aware that officials within banks and financial institutions are able to access detailed customer bank account information such as balances, transaction history, KYC details and other financial data without the explicit knowledge of the account holder, if so, the details thereof;
- (b) whether the Government has received any complaints regarding unauthorized or unexplained access to peoples bank account details by bank officials or third-party service providers, if so, the details thereof;
- (c) whether the Government proposes to introduce a regulatory framework requiring that every instance of access to an individual's bank account data by any bank official and third-party service providers be mandatorily logged with details such as timestamp, employee identity and purpose of access, if so, the details thereof; and
- (d) whether the Government proposes to direct the RBI to establish a "Customer Data Access Log" system and real-time notification mechanism

so that account holders are informed through SMS and email whenever their financial data is accessed and if so, the details thereof?

**THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS
(SHRIMATI NIRMALA SITHARAMAN):**

(a) to (d): A **Statement** is laid on the Table of the House.

STATEMENT

(a) to (d): Privacy and confidentiality in financial services, offered by Regulated Entities (REs) of the Reserve Bank of India (RBI) and governed under various Statutes, warrant the observance of secrecy by the REs on the customer related information. REs are required to observe statutory compliance with regard to their obligation as to fidelity and secrecy under various laws, including, *inter alia*, -

- (i) State Bank of India Act, 1955 (section 44)
- (ii) Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980 (section 13)
- (iii) Regional Rural Banks Act, 1976 (section 25)
- (iv) Credit Information Companies Act, 2005 (Section 29)
- (v) The Public Financial Institutions (Obligation as to Fidelity and Secrecy) Act, 1983 (Section 3)

These statutes require banks to observe secrecy and not divulge any information relating to or to the affairs of its constituents except when there is a compulsion of law or there are circumstances which, in accordance with law or

practices and usages customary among bankers, necessary or appropriate for it to divulge such information.

Public Sector Banks (PSBs) have informed that access to customer's account information is role-based, need-based and permitted only to authorized officials of the concerned bank for legitimate business purposes, and customer data access logs are maintained as part of system audit trails. As per RBI's Directions on Managing Risks in Outsourcing for various REs, access to customer information by a service provider or its staff is to be on a 'need to know' basis, and banks are required to ensure that a service provider is able to isolate and clearly identify the bank's customer information, documents, records, and assets to protect the confidentiality of the information. RBI has informed that no information is available with it on unauthorized or unexplained access to customers' bank account details by bank officials or third-party service providers.

Further, in terms of Reserve Bank of India (Credit Information Companies) Directions, 2005, Credit Information Companies (CICs) have to notify customers *via* SMS or email when their Credit Information Report is accessed by the specified users *viz.*, credit institution and CICs.

RBI issues guidelines related to consumer data protection from time-to-time, and as part of its supervisory review process, it regularly monitors and ensures compliance of data protection guidelines issued by it and other bodies.

The Government has passed Digital Personal Data Protection (DPDP) Act, 2023 which is an overarching law to protect personal data of individuals.

Further, the DPDP Rules, 2025 have been notified on 14.11.2025. The DPDP Act, 2023 and DPDP Rules, 2025 form a clear and citizen-centred framework for responsible use of digital personal data.

As per information provided by PSBs, compliance to data protection guidelines as issued by the concerned regulatory and oversight bodies, including, *inter alia*, RBI, Unique Identification Authority of India, Indian Computer Emergency Response Team and other Government bodies, is being adhered to by PSBs. Banks have aligned their Information Security Policy and Cybersecurity Policy with the best practices and regulatory guidelines.

श्री मनोज कुमार : अध्यक्ष महोदय, मेरा जो सवाल था, उसमें मैंने बैंक को लेकर प्रश्न पूछा था। मेरा सवाल था कि क्या सरकार 'कस्टमर डाटा एक्सेस एलर्ट' सिस्टम लागू करने पर विचार कर रही है, जिसमें हर डाटा एक्सेस पर एसएमएस और ई-मेल अलर्ट मिले?

महोदय, बैंक में बहुत फ्रॉड हो रहा है। मेरे संसदीय क्षेत्र के रितेश कुमार जी हैं। वहां शिवसागर प्रखंड है। उनका गांव मजुई है। वह वहां के रहने वाले हैं, लेकिन अभी वे गुरुग्राम में रहते हैं।

माननीय अध्यक्ष: माननीय सदस्य, आप जनरल बात करें।

श्री मनोज कुमार : अध्यक्ष महोदय, मेरा सवाल है कि क्या सरकार 'कस्टमर डाटा एक्सेस एलर्ट' सिस्टम लागू करने पर विचार कर रही है? अगर सरकार विचार कर रही है तो इसका प्रावधान क्या है? माननीय मंत्री जी इस बारे में बताने की कृपा करें।

SHRIMATI NIRMALA SITHARAMAN: Sir, there are several frameworks which banks will have to follow when it comes to the question of customer's data. The data privacy is under KYC framework where the RBI has issued master directions and instructions on secrecy and sharing of customer's information.

So, banks are required to maintain secrecy regarding the customer information that arises out of contractual relationships or that is between the bank and the customer. There is also an obligation of fidelity and secrecy. Each bank has to comply with it. There are, at least, five different Acts which the regulated entities such as the banks and data gathering aggregators will have to comply with -- the State Bank of India Act, the Banking Companies Act, the Regional Rural Banks Act, the Credit Information and Companies Act and the Public Financial Institutions Act.

Lastly, the guidelines for digital data lending guidelines which the RBI has issued are also those where data is collected on need basis and data is shared where required with authority. So, as it is, there is a large framework governing data security.

On the specific question of sharing information as and when required, it is guided by these rules. So, I am able to say that data security, as it is under this framework, is taken care of.

श्री मनोज कुमार : अध्यक्ष महोदय, मैं बताना चाहूंगा कि उसके बावजूद भी देश में बड़े लेवल पर फ्रॉड्स हुए हैं। इसकी संख्या इक्कीस करोड़ पांच सौ पंद्रह तक पहुंच गयी है। यह डाटा वर्ष 2025-26 का है।

महोदय, मैं कहना चाहता हूं कि हमारे संसदीय क्षेत्र के शिवसागर थाना के एक रितेश कुमार जी हैं। वे इसी दिल्ली के पास गुरुग्राम में काम करते थे। उनके 30 लाख रुपये का साइबर क्राइम के द्वारा फ्रॉड कर लिया गया। आज वह बेचारा भूखा-प्यासा मर रहा है। उनको थाना ने भी न्याय नहीं दिया। आज उनको कोई भी नहीं सुन रहा है।

महोदय, आज भारत में ऐसे हजारों लोग हैं, जो फ्रॉड के शिकार हो रहे हैं। इस पर रोकथाम

लगाना चाहिए। मैंने जो सवाल पूछा था, उसका स्पष्ट ऑन्सर मुझे माननीय मंत्री महोदया के माध्यम से नहीं मिला है।

श्रीमती निर्मला सीतारमण : सर, इसका स्पष्ट उत्तर यह है कि चार-पांच कानूनों के तहत सिक्रेसी मेंटेन करना और किसी के साथ शेयर नहीं करना है। इसका फ्रेम वर्क है। यही स्पष्ट आंसर है। इसके तहत जो भी पकड़े जाते हैं, जहां फ्रॉड या कुछ डेटा शेयरिंग हुआ है, उसके ऊपर एक्शन का भी रिकॉर्ड बैंक में है। ठीक है, अगर इनके क्षेत्र में कोई एक शिकायत ऐसी हुई है, अगर मंत्रालय को या डीएफएस को या आरबीआई को ये खबर भेजते हैं तो उसके ऊपर भी एक्शन जरूर लेंगे। मगर मैं यह नहीं कह रही हूँ कि जो है, वह काफी है। मैं यह भी कहना चाहती हूँ कि इन डिजिटल फ्रॉड्स के ऊपर एलर्ट हाई लैवल पर रखा गया है। इसीलिए मैं सदस्य को यह विषय बताना चाहती हूँ कि इतने सारे फ्रेम वर्क में इसको सुलझाने के रास्ते भी हैं।

SHRI ANUP SANJAY DHOTRE : Sir, I would like to know from the hon. Minister whether banks or NBFCs are allowed to obtain an individual's credit score without their authorisation.

SHRIMATI NIRMALA SITHARAMAN: Sir, credit scores are obtained only when there is an issue of applying for a loan और उनकी डीटेल्स एप्लिकेशन के द्वारा जो मिलती है या कुछ और एनपीए होने वाले हैं। They are not randomly obtained without reason.

माननीय अध्यक्ष : प्रश्न सं. 503, श्री सुधीर गुप्ता।

पर्यटन शिक्षा तथा चलो इंडिया अभियान

***503. †श्री सुधीर गुप्ता:**

श्री रविन्द्र वसंतराव चव्हाण:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार द्वारा भारतीय प्रबंधन संस्थानों (आईआईएम) के सहयोग से 10,000 टूर गाइडों को प्रशिक्षित करने के लिए एक प्रायोगिक परियोजना सफलतापूर्वक शुरू की गई है और इस परियोजना के अंतर्गत भरतपुर लोक सभा निर्वाचन क्षेत्र के युवाओं को प्रशिक्षित किए जाने की भी योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) 'चलो इंडिया ग्लोबल डायस्पोरा कैंपेन' से वर्ष 2026 तक एक लाख निःशुल्क ई-वीजा को पर्यटकों के वास्तविक आगमन में किस प्रकार सफलतापूर्वक परिवर्तित किया गया है और क्या इस अभियान के फलस्वरूप भरतपुर में केवलादेव राष्ट्रीय उद्यान में आने वाले विदेशी पर्यटकों की संख्या में वृद्धि हुई है;
- (ग) राष्ट्रीय होटल प्रबंधन और खानपान प्रौद्योगिकी परिषद को एक राष्ट्रीय स्तर का संस्थान बनाने के लिए इसके पाठ्यक्रम में किए जा रहे विशिष्ट बदलावों का ब्यौरा क्या है;
- (घ) फरवरी, 2026 में आयोजित 'देखो अपना देश, पीपल्स च्वाइस 2024 विनर्स' समारोह से छात्रों को पर्यटन शिक्षा के प्रति किस प्रकार प्रोत्साहित किया गया है; और
- (ङ) क्या सरकार ने राजस्थान के भरतपुर, नाथद्वारा, कुम्भलगढ़, मेवाड़ और मारवाड़ क्षेत्रों के छात्रों की पर्यटन शिक्षा में भागीदारी बढ़ाने के लिए कोई विशेष पहल की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ङ): **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क): वर्ष 2026 के केंद्रीय बजट में गुणवत्ता, परिणाम और प्रमाणन के संदर्भ में राष्ट्रीय कौशल योग्यता ढांचा (एनएसक्यूएफ) और राष्ट्रीय क्रेडिट ढांचा (एनसीआरएफ) के साथ संबद्ध 12 सप्ताह की संरचित शैक्षणिक और फील्ड प्रशिक्षण कार्यक्रम के माध्यम से पूरे भारत में 20 प्रसिद्ध पर्यटक स्थलों पर 10000 गाइडों के कौशलवर्धन के लिए पायलट योजना की घोषणा की गई। पर्यटक

गाइडों का यह कौशलवर्धन देश में पेशेवर रूप से प्रशिक्षित, जानकार और जिम्मेदार गाइड तैयार करने के लिए है, जिसमें भरतपुर लोकसभा निर्वाचन क्षेत्र के युवा भी शामिल हैं।

यह कार्यक्रम भारतीय पर्यटन एवं यात्रा प्रबंधन संस्थान, भारतीय प्रबंधन संस्थान, भारतीय पुरातत्व सर्वेक्षण, कौशल विकास और उद्यमिता मंत्रालय तथा अन्य हितधारकों के सहयोग से आयोजित किया जाना है। यह प्रशिक्षण सत्र वित्तीय वर्ष 2026-27 में आयोजित किया जाना है।

(ख): पर्यटन मंत्रालय द्वारा प्रवासी भारतीय सदस्यों के लिए अपने गैर-भारतीय मित्रों को प्रतिवर्ष भारत की यात्रा के लिए प्रोत्साहित करके अतुल्य भारत के दूत बनने हेतु 'चलो इंडिया' पहल की शुरुआत की गई। इस पहल का उद्देश्य भरतपुर के केवलादेव राष्ट्रीय उद्यान में पर्यटन एवं उत्पादों के संवर्धन सहित देश के पर्यटक स्थलों और पर्यटन उत्पादों के संवर्धन के लिए वैश्विक पर्यटन बाजार में भारत की हिस्सेदारी को बढ़ाना है। पर्यटन मंत्रालय देश में पर्यटकों की संख्या बढ़ाने के लिए विदेशों में स्थित भारतीय मिशनों, यात्रा व्यापार उद्योग और राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों के सहयोग से विदेश में संभावित स्रोत बाजारों में पर्यटन संवर्धन संबंधी कार्यकलाप संचालित करता है।

(ग): वर्ष 2026 के केंद्रीय बजट में आतिथ्य उद्योग की वर्तमान मांग के अनुसार शिक्षा, उद्योग और सरकार को आपस में जोड़ने के लिए मौजूदा राष्ट्रीय होटल प्रबंधन एवं खानपान प्रौद्योगिकी परिषद (एनसीएचएमसीटी) का उन्नयन कर एक राष्ट्रीय आतिथ्य संस्थान (एनआईएच) स्थापित करने की घोषणा की गई। निरंतर परिवर्तनशील वैश्विक रुझानों और आतिथ्य उद्योग की स्थिति के साथ पाठ्यक्रमों को प्रासंगिक बनाने के लिए एनसीएचएमसीटी के पाठ्यक्रम का समय-समय पर अद्यतनीकरण किया जाता है।

(घ): पर्यटन मंत्रालय ने दिनांक 7 मार्च 2024 को श्रीनगर में 'भारत की जनता' की पसंद को समझने के लिए 'देखो अपना देश, पीपुल्स चॉइस 2024' लॉन्च किया, जो पहला राष्ट्रव्यापी आईपी (बौद्धिक संपदा) है। इस राष्ट्रव्यापी चुनाव का उद्देश्य नागरिकों के साथ जुड़ना था, ताकि, सबसे पसंदीदा पर्यटक आकर्षणों को चिह्नित किया जा सके और 5 पर्यटन श्रेणियों - आध्यात्मिक,

सांस्कृतिक और विरासत, प्रकृति और वन्यजीव, साहसिक और अन्य के संबंध में पर्यटकों की धारणाओं को समझा जा सके।

पर्यटन मंत्रालय ने केंद्रीय विद्यालय (केवी) और नवोदय विद्यालय (एनवी) के छात्रों को अपने जिले में मौजूद पर्यटक स्थलों के बारे में जागरूक बनाने के लिए उनके लिए देखो अपना देश (डीएडी) हस्तलिखित ब्रोशर प्रतियोगिता भी शुरू की। छात्रों को अपने स्कूल के आसपास के एसआई स्मारकों और अन्य स्थलों को जाकर देखने के लिए प्रोत्साहित किया गया।

इस पहल के दौरान निम्नलिखित कार्यकलाप किए गए:

- आतिथ्य और पर्यटन क्षेत्र में करियर के अवसरों के बारे में स्कूल के छात्रों और उनके माता-पिता के बीच जागरूकता पैदा करने के उद्देश्य से पर्यटन मंत्रालय ने लगभग 10 राज्यों में पर्यटन शिक्षा एक्सपो 2026 का आयोजन किया।
- पर्यटन मंत्रालय के तहत पर्यटन और आतिथ्य शिक्षा के प्रमुख संस्थानों को बढ़ावा देने के लिए करियर संबंधी परामर्श सत्र, पर्यटन एवं आतिथ्य जगत के प्रमुख हस्तियों के साथ संवाद, संस्थानों का कैम्पस दौरा आदि का आयोजन किया गया।
- डीएडी स्कूल प्रतियोगिता के लिए 2 से 4 पृष्ठों का हस्तलिखित प्रचार संबंधी ब्रोशर तैयार करना। छात्रों द्वारा लगभग 2000 हस्तलिखित ब्रोशर तैयार किए गए।
- विजेता स्कूलों और छात्रों को फरवरी 2026 से विभिन्न राज्यों में आयोजित विजेताओं के समारोह में सम्मानित किया गया।
- पसंदीदा स्मारक का चित्र बनाना, अग्नि रहित खाना पकाना, पर्यटन पर प्रश्नोत्तरी प्रतियोगिता आदि जैसी एक स्थान पर ही होने वाली प्रतियोगिताएं भी आयोजित की गईं।

पर्यटन शिक्षा एक्सपो के साथ-साथ देखो अपना देश हस्तलिखित ब्रोशर बनाने की प्रतियोगिता ने छात्रों को पर्यटन शिक्षा के प्रति प्रोत्साहित किया।

(ड): पर्यटन मंत्रालय ने राजस्थान सहित देश में 21 केंद्रीय आईएचएम, 35 राज्य संबंधी आईएचएम और 13 फूड क्राफ्ट इंस्टीट्यूट (एफसीआई) की स्थापना में सहयोग दिया। आईएचएम आतिथ्य और होटल प्रशासन, खाद्य उत्पादन, आवास संचालन और ऐसे अन्य पाठ्यक्रमों में स्नातक, स्नातकोत्तर, डिप्लोमा और सर्टिफिकेट कार्यक्रम संचालित करता है।

भारत सरकार ने पूरे राजस्थान में पर्यटन और आतिथ्य शिक्षा को बढ़ावा देने के लिए अनेक पहल किए हैं, जिससे भरतपुर, नाथद्वारा, कुंभलगढ़ और मेवाड़ क्षेत्र के छात्र लाभान्वित होते हैं। राजस्थान राज्य में आठ संस्थानों, अर्थात् जयपुर में 01 सीआईएचएम, जोधपुर, सवाई माधोपुर, झालावाड़, उदयपुर, धौलपुर में 05 एसआईएचएम और अजमेर तथा पाली में 02 एफसीआई का सुवितरित संस्थागत नेटवर्क है।

भरतपुर के छात्रों को एसआईएचएम धौलपुर (लगभग 50-60 किमी) से निकटता होने के कारण अतिरिक्त सहायता मिलती है, जो डिप्लोमा पाठ्यक्रम और कौशल-उन्मुख प्रशिक्षण कार्यक्रम प्रदान करता है।

इसी प्रकार नाथद्वारा और कुम्भलगढ़ के छात्र एसआईएचएम उदयपुर से लाभान्वित होते हैं, जबकि, मेवाड़ और मारवाड़ क्षेत्र के छात्रों के लिए एसआईएचएम जोधपुर तक सुगम पहुंच है, जिससे पर्यटन शिक्षा के लिए क्षेत्रीय पहुंच और सुगमता सुनिश्चित होती है।

इसके अलावा, पर्यटन मंत्रालय "सेवा प्रदाताओं के लिए क्षमता निर्माण (सीबीएसपी)" नामक अपनी योजना के तहत सरकारी और सूचीबद्ध निजी संस्थानों के माध्यम से आतिथ्य और पर्यटन से संबंधित अल्पकालिक प्रशिक्षण पाठ्यक्रम संचालित करता है। इन कार्यक्रमों में हुनर से रोजगार तक, उद्यमिता कार्यक्रम, कौशल परीक्षण और प्रमाणन, पर्यटन जागरूकता कार्यक्रम आदि शामिल हैं, ताकि मुख्य रूप से पर्यटन और आतिथ्य के क्षेत्र में अभ्यर्थियों की रोजगार क्षमता बढ़ाई जा सके। सीबीएसपी के तहत 2020-21 से अभी तक राजस्थान में कुल 7933 अभ्यर्थियों को प्रशिक्षित किया जा चुका है।

श्री सुधीर गुप्ता : अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी को धन्यवाद देना चाहता हूँ

कि आज देश में पर्यटन की संभावनाओं पर जो काम होना था, उसमें बहुत तीव्र गति आई है। मेरा संसदीय क्षेत्र भी इसमें सम्मिलित है। मगर मैं माननीय मंत्री जी से जानना चाहता हूँ कि आईआईएम के सहयोग से दस हजार टूर गाइडों को प्रशिक्षण देने की जो योजना बनाई है, उसमें मेरे संसदीय क्षेत्र को शामिल करने की कोई योजना है? मेरे क्षेत्र में, देश में सर्वाधिक सक्रिय रूप से पर्यटन की संभावनाओं को बढ़ाने के कई स्थान हैं, जिससे चतुर्भुज रॉक आर्ट, जो दस हजार से 30 हजार वर्ष पुराना है और यूनेस्को की सूची में सम्मिलित है। एशिया की सबसे बड़ी मानव निर्मित झील है, बुद्धिस्ट सर्किट और स्वदेश दर्शन सर्किट से जोड़ा गया है। सीआरपीएफ की जन्मस्थली है। देश में सर्वाधिक गिद्ध और सर्वाधिक प्रजातियों के गिद्ध मेरे संसदीय क्षेत्र में उपस्थित हैं।

मैं यह जानना चाहता हूँ कि क्या आप इस योजना में मेरे संसदीय क्षेत्र में ट्रेनिंग सेंटर को स्थान देंगे?

माननीय अध्यक्ष : क्या आप अपने संसदीय क्षेत्र के पर्यटन का प्रचार कर रहे हैं?

... (व्यवधान)

श्री गजेन्द्र सिंह शेखावत : माननीय अध्यक्ष जी, मैं माननीय सदस्य का अभिनंदन करता हूँ कि उन्होंने माननीय प्रधान मंत्री जी के नेतृत्व में भारत में पर्यटन का जो विकास हुआ है और उसको लेकर जो संभावनाएं हैं, उस पर संतोष व्यक्त किया है।

अध्यक्ष महोदय, जो माननीय वित्त मंत्री जी ने बजट में दस हजार से ज्यादा गाइड्स को अपस्किल करने की बात कही थी और आईआईएम के सहयोग से हम अपने करिकुलम को अपग्रेड कर के उस दिशा में आगे काम करें, इसकी जो घोषणा की गई थी, अभी वह शुरुआत के दौर पर है। हमने आईआईएम के साथ इंडियन इंस्टिट्यूट ऑफ टूरिज्म और ट्रैवल मैनेजमेंट का जो हमारा ग्वालियर का संस्थान है, उसके साथ मिल कर हम एक कार्य योजना पर विचार कर रहे हैं। अभी एक वैबिनार भी हुई थी, जिसमें इस क्षेत्र में काम करने वाले सभी वरिष्ठ और विशिष्ट लोग, विशेष योग्यता और अनुभव रखने वाले लोगों के साथ हमने चर्चा की थी। उन्होंने कुछ रिक्मेंडेशंस भी

दिए हैं।

मैं सिर्फ सदन के संज्ञान के लिए बताना चाहता हूँ कि भारत सरकार के 21 संस्थान और इसके अतिरिक्त राज्यों के द्वारा चलाए जा रहे संस्थानों के कोर्सेज को अपग्रेड किया है। इस पर हम काम कर रहे हैं। अभी इस तरह का कोई प्रस्ताव नहीं है कि हम कैम्पस अलग-अलग जगह खोलेंगे, इसका कोई प्रस्ताव विचाराधीन विषय नहीं है।

श्री सुधीर गुप्ता : माननीय मंत्री जी, मैं यह जानना चाहता हूँ कि आपने ग्लोबल डायस्पोरा कैम्पेन चलाने का और मेरा संसदीय क्षेत्र में एएसआई द्वारा प्रिजर्व ऐसे कई स्थान हैं, जिनके कारण हम अपने मूल को पहचान दे सकते हैं। 30-40 सालों पुरानी ऐसी रॉक पेंटिंग्स हैं। क्या आप ग्लोबल डायस्पोरा कैम्पेन में मेरे संसदीय क्षेत्र को जोड़ना चाहेंगे?

श्री गजेन्द्र सिंह शेखावत : माननीय अध्यक्ष महोदय, ग्लोबल डायस्पोरा कैम्पेन के तहत माननीय प्रधान मंत्री जी के आह्वान पर 'चलो इंडिया' अभियान शुरू किया गया था। उसमें किसी स्पेसिफिक टूरिस्ट डेस्टिनेशन को प्रमोट करने का विषय नहीं था। भारत एज ए टूरिस्ट डेस्टिनेशन, जिसकी रुचि है, उस रुचि के अनुरूप वह भारत को प्रमोट कर सकता है, लेकिन निश्चित रूप से माननीय सदस्य का जो क्षेत्र है, वह ऑलरेडी मध्य प्रदेश टूरिज्म की वेबसाइट पर है और उनके द्वारा प्रोवाइड की गई सूचना पर वह ऑलरेडी 'इनक्रेडिबल इंडिया' के प्लेटफार्म पर भी अंकित है।

माननीय अध्यक्ष : श्री रविन्द्र चव्हाण - उपस्थित नहीं।

श्री गणेश सिंह जी।

श्री गणेश सिंह : अध्यक्ष महोदय, आईआईएम के माध्यम से 10 हजार टूरिस्ट गाइड प्रशिक्षित किए जाने का जो लक्ष्य रखा गया है, वह बहुत स्वागत योग्य है। देश में पर्यटन को बढ़ाने के लिए मंत्रालय ने 'चलो इंडिया', 'भारत की जनता देखो अपना देश' जैसी कई पहल की हैं।

अध्यक्ष महोदय, मैं आपके माध्यम से मंत्री जी का ध्यान चित्रकूट की तरफ दिलाना चाहता हूँ, जहां भगवान राम ने वनवास के दिनों में साढ़े 11 वर्ष बिताए थे। 'राम वन गमन पथ' वहीं से दक्षिण की ओर तक गया। मंत्री जी उसके अध्ययन के लिए, जिससे देशवासियों को उसकी

जानकारी हो, ऐसा कोई दल गठित करने के बारे में विचार करेंगे?

श्री गजेन्द्र सिंह शेखावत : माननीय अध्यक्ष महोदय, चूँकि मूल प्रश्न से यह प्रश्न प्रत्यक्ष रूप से संबद्ध नहीं है और न ही यह टूरिज्म डिपार्टमेंट के मँडेट के अंतर्गत आता है कि हम इस तरह का अध्ययन करें कि भगवान राम का वन जाने का पथ गमन क्या था, लेकिन संस्कृति मंत्रालय के तहत ऐसे विषयों पर विचार किया जाता है। माननीय सदस्य ने जो सुझाव दिया है और जो विषय जानकारी में लाया गया है, भविष्य में कभी इस तरह की योजना पर काम हो सके, ऐसा प्रयास हमें करना चाहिए। राज्य सरकारें भी इस तरह के प्रयास करती हैं। अनेक तरह से अनेक इंडिविजुअल स्कॉलर्स ने भी इस पर काम किया है। लोगों ने उस मार्ग पर पद यात्राएं भी की हैं, जहां भगवान श्रीराम अयोध्या से निकलकर रामेश्वरम तक गए थे। वे लंका विजय करके वापस लौटे थे। मुझे लगता है कि इस विषय पर बहुत सारा काम हुआ है, लेकिन पर्यटन मंत्रालय इस पर काम करे, उसकी कहीं कोई संभावना नहीं है।

SHRI MAGUNTA SREENIVASULU REDDY : Thank you very much, Speaker, Sir. My hon. Chief Minister of Andhra Pradesh, Shri Nara Chandrababu Naidu *garu* is planning to construct 50,000 rooms in three-year period, that too in the beach areas and specially, in the coastal areas, a lot of resorts also. I would like to know, through you, from the hon. Minister whether Central Government is also keen to develop beach tourism. ... (*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्यगण, प्लीज आप अपनी-अपनी सीट्स पर जाकर बैठिए।

SHRI MAGUNTA SREENIVASULU REDDY : Sir, places like Machilipatnam and Kothapatnam, are the places where the beaches can be developed. I would like to know, through you, whether our Central Government has got any plans. I would request the hon. Minister to give special concessions for these areas.

श्री गजेन्द्र सिंह शेखावत : माननीय अध्यक्ष महोदय, मैं आंध्र प्रदेश की सरकार को धन्यवाद देना चाहता हूँ कि वह पर्यटन के क्षेत्र को प्रमुखता प्रदान करते हुए, उस दिशा में गंभीरता के साथ काम कर रही है।

माननीय अध्यक्ष महोदय, माननीय सदस्य ने जिस विषय के बारे में आपके माध्यम से पूछा है, उसके लिए मैं इतना निवेदन करना चाहता हूँ कि माननीय प्रधान मंत्री जी के मार्ग दर्शन में देश में 50 आइकॉनिक ग्लोबल स्टैंडर्ड डेस्टिनेशन्स बनाने की दिशा में हमने काम प्रारम्भ किया है, क्योंकि पर्यटन राज्य सरकारों का विषय है और राज्य सरकारों द्वारा प्राथमिक रूप से अपने यहां प्राथमिकता के रूप में किन प्रोजेक्ट्स को किस जगह पर करना है, उसके बारे में काम किया जाता है और प्रस्ताव किया जाता है।

राज्य सरकार यदि मछलीपट्टनम और उसके अतिरिक्त भी अन्य कोस्टल एरिया टूरिज्म पर प्रोजेक्ट बनाकर भेजेगी तो उस स्कीम की जो गाइडलाइन्स हैं, उस स्कीम की जो प्राथमिकता है और चूँकि ये चैलेंज बेस पर हो रहा है, तो उस बेस पर निश्चित रूप से उस पर काम होगा।

माननीय अध्यक्ष : प्रश्न सं. 504, श्री श्यामकुमार दौलत बर्वे।

DEPRECIATION VALUE OF INDIAN RUPEE AND RISING INFLATION

***504. †SHRI SHYAMKUMAR DAULAT BARVE:**

SHRI DHARMENDRA YADAV:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government is aware that in recent years/times the value of the Indian Rupee has depreciated against the US Dollar and inflation has increased due to rising prices of essential commodities;

- (b) if so, the details of the exchange rate of the Rupee and the rate of inflation during the last five years, year-wise;
- (c) whether the depreciation in the value of the Rupee has had any impact on imported goods and domestic inflation, if so, the details thereof;
- (d) whether the Government is considering any measures or policy to maintain the stability of the Rupee and to control rising inflation, if so, the details thereof;
- (e) whether the Government has conducted any study for the depreciation of the Rupee and if so, the key findings thereof; and
- (f) whether the depreciation of the Rupee has caused any economic loss to the country or has reduced the country's credit worthiness/goodwill and if so, the details thereof?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (च): **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क): भारतीय रुपये (आईएनआर) का अमरीकी डॉलर की तुलना में अवमूल्यन हुआ, जो वर्ष 2025-26 (27 मार्च, 2026 की स्थिति के अनुसार) में 9.9 प्रतिशत की गिरावट के साथ 27 मार्च 2026 को ₹94.82 प्रति अमरीकी डॉलर पर बंद हुआ।

दिनांक 28 फरवरी, 2026 को मध्य पूर्व संघर्ष की शुरुआत के बाद से, भारतीय रुपये (आईएनआर) में 4.1 प्रतिशत का अवमूल्यन हुआ है। हालांकि, यह अवमूल्यन आईएनआर के लिए विशिष्ट नहीं है क्योंकि इस अवधि के दौरान, प्रमुख एशियाई मुद्राओं में भी गिरावट आई है। दक्षिण कोरियाई वोन, थाई बाट और फिलीपीन पेसो जैसी कुछ मुद्राओं में अमेरिकी डॉलर की तुलना में

क्रमशः 4.6 प्रतिशत, 5.5 प्रतिशत और 4.8 प्रतिशत की गिरावट आई है, जो भारतीय रुपये में आई गिरावट से अधिक है।

तथापि, महंगाई में कमी आई है, औसत खुदरा मुद्रास्फीति (उपभोक्ता मूल्य सूचकांक [सीपीआई] के आकलन के अनुसार) वर्ष 2020-21 के 6.2 प्रतिशत से घटकर वर्ष 2024-25 में 4.6 प्रतिशत और 2025-26 (अप्रैल-फरवरी) में 1.9 प्रतिशत हो गई है। अधिकांश आवश्यक वस्तुओं की कीमतें स्थिर बनी हुई हैं या इनमें गिरावट की प्रवृत्ति देखने को मिली।

(ख): विगत पांच वर्षों के दौरान अमरीकी डॉलर की तुलना में भारतीय रुपये की विनिमय दर का ब्यौरा नीचे दिया गया है।

कैलेंडर वर्ष (सीवाई)	अमरीकी डॉलर की तुलना में आईएनआर का मूल्य (कैलेंडर वर्ष के अंत में)
2021	74.34
2022	82.74
2023	83.21
2024	85.61
2025	89.88
2026 (27 मार्च की स्थिति के अनुसार)	94.82
स्रोत: ब्लूमबर्ग	

उपभोक्ता मूल्य सूचकांक (सीपीआई) पर आधारित विगत पांच वर्षों की औसत मुद्रास्फीति दर नीचे दी गई है:

वर्ष/माह	सीपीआई पर आधारित औसत खुदरा मुद्रास्फीति* (%)
2020-21	6.2
2021-22	5.5
2022-23	6.7
2023-24	5.4
2024-25	4.6
2025-26 (अप्रैल-फरवरी)	1.9
स्रोत: सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय	
नोट: * सीपीआई (2024) के आधार पर	

(ग): मुद्रा के अवमूल्यन से निर्यात प्रतिस्पर्धात्मकता बेहतर होने की संभावना है, जो अर्थव्यवस्था को निश्चित रूप से प्रभावित करती है। दूसरी तरफ, अवमूल्यन से आयातित वस्तुओं की कीमतों में वृद्धि हो सकती है। तथापि, घरेलू मूल्यों पर विनिमय दर के अवमूल्यन का समग्र प्रभाव अंतर्राष्ट्रीय वस्तुओं की कीमतों के घरेलू बाजार में परिमाण (पास-श्रू) की सीमा पर निर्भर करता है।

इसके अतिरिक्त, विनिमय दर में उतार-चढ़ाव के अलावा, आयात को कई अन्य कारक निर्धारित करते हैं, जिनमें वैश्विक आपूर्ति-मांग की स्थितियां, भू-राजनीतिक घटनाक्रम, घरेलू मांग और वैश्विक मूल्य श्रृंखला एकीकरण, जिसके कारण उत्पादन और निर्यात के लिए मध्यवर्ती वस्तुओं के आयात की आवश्यकता होती है, और आयातित वस्तुओं की अंतर्राष्ट्रीय कीमतें आदि जैसे कारक शामिल हैं। इस प्रकार, आयातित वस्तुओं पर विनिमय दर में उतार-चढ़ाव के प्रभाव और इसलिए घरेलू मुद्रास्फीति पर इसके प्रभाव को अलग नहीं किया जा सकता है।

(घ): भारतीय रुपये का मूल्य बाजार-निर्धारित होता है, जिसका कोई लक्ष्य या विशिष्ट स्तर अथवा बैंड नहीं होता है। भारतीय रिजर्व बैंक नियमित रूप से विदेशी मुद्रा बाजार की निगरानी करता है और अत्यधिक अस्थिरता की स्थितियों में उपाय करता है। इसके साथ-साथ, आरबीआई दुनिया भर में प्रमुख घटनाक्रमों पर नज़र रखता है जो यूएसडी-आईएनआर विनिमय दर पर प्रभाव डाल सकते हैं। अन्य बातों के सहित, इसमें प्रमुख केंद्रीय बैंकों की मौद्रिक नीति संबंधी कार्रवाई, दुनिया भर में जारी किए गए प्रमुख आर्थिक डेटा और उनके प्रभाव, ओपेक+ बैठक के निर्णय, भू-राजनीतिक घटनाओं पर नज़र रखना और उनका विश्लेषण करना, जी-10 और ईएमई मुद्राओं में दैनिक उतार-चढ़ाव आदि शामिल हैं। विदेशी मुद्रा (फॉरेक्स) अंतर्वाह को बढ़ावा देने और विनिमय दर में अस्थिरता को कम करने के लिए भारतीय रिजर्व बैंक द्वारा किए गए उपायों के साथ-साथ हार्ड करेंसी पर निर्भरता को कम करने और अनिवासियों के बीच भारतीय रुपये की स्वीकार्यता बढ़ाने के लिए उठाए गए कदम, जो भारतीय रुपये पर अवमूल्यन के प्रभाव को कम कर सकते हैं, में निम्नलिखित शामिल हैं:

- आईएनआर में सट्टेबाजी गतिविधि से उत्पन्न अस्थिरता पर अंकुश लगाने के लिए, बैंकों की

ऑनशोर डिलीवरेबल ओपन पोजीशन (अनहेज्ड/अनकवर्ड) पर 100 मिलियन अमेरिकी डॉलर की दिन की समाप्ति सीमा 27 मार्च, 2026 को अधिसूचित की गई है, जिससे विदेशी मुद्रा बाजार में आईएनआर पर खुली स्थिति को सीमित किया जा सकता है।

- फरवरी 2026 में, संशोधित बाह्य वाणिज्यिक ऋण फ्रेमवर्क पेश किया गया था, जिसके अनुसरण में पात्रता मानदंडों को सरल बनाया गया था, न्यूनतम औसत परिपक्वता अवधि को मानकीकृत किया गया था, अंतिम उपयोग प्रावधानों को आसान बनाया गया था, और प्रचलनात्मक समुत्थानशीलता को (ब्याज दरों सहित) बढ़ाया गया था।
- अक्टूबर 2025 में, भारत में अधिकृत डीलर बैंकों को सीमापारीय व्यापारिक लेनदेन के लिए नेपाल, भूटान या श्रीलंका के निवासियों को आईएनआर में ऋण देने की अनुमति दी गई थी।
- अगस्त और अक्टूबर 2025 में, स्पेशल रुपी वोस्ट्रो खाते में अधिशेष बकाया को सरकारी प्रतिभूतियों, गैर-परिवर्तनीय डिबेंचर/बॉन्ड, वाणिज्यिक पत्रों आदि में निवेश करने की अनुमति दी गई थी।

इसके अलावा, मुद्रास्फीति को नियंत्रित करने और आम नागरिक पर इसके प्रभाव को कम करने के लिए सरकार ने कई प्रशासनिक उपाय किए हैं जिनमें राजकोषीय और व्यापार नीति शामिल हैं। इनमें *अन्य बातों के साथ-साथ* आवश्यक खाद्य वस्तुओं के लिए बफर स्टॉक में वृद्धि, खरीदे गए अनाजों की खुले बाजार में योजनाबद्ध बिक्री, कम आपूर्ति की अवधि में आयात और निर्यात को नियंत्रित करने की सुविधा, स्टॉक सीमा को लागू करना जिससे कि चुनिंदा वस्तुओं की बाजार में अधिक आपूर्ति को बल मिले, रियायती दरों पर चुनिंदा खाद्य पदार्थों की भारत ब्रांड के तहत खुदरा बिक्री, खराब होने वाली बागवानी और कृषि वस्तुओं के लिए बाजार में पहल करना, ईंधन करों में कमी, वैज्ञानिक पद्धति से भंडारण क्षमता का निर्माण और इन सब से ऊपर, ₹12 लाख तक की वार्षिक आय को आयकर से छूट देकर व्यक्तियों की प्रयोज्य (डिस्पोजेबल) आय में वृद्धि करना (और वेतनभोगी व्यक्तियों के लिए मानक कटौती के साथ वेतनभोगी व्यक्तियों के लिए ₹12.75 लाख) और हाल ही में माल और सेवा कर (जीएसटी) दरों को युक्तिसंगत बनाना शामिल

है। इसके साथ-साथ, मुद्रास्फीति प्रबंधन के तहत, मौद्रिक नीति समिति (एमपीसी) ने भी फरवरी 2025 से संचयी रूप से नीतिगत दर में 125 आधार अंकों की कमी की है। इन समन्वित राजकोषीय और मौद्रिक उपायों से मुद्रास्फीति को संभालने में सहायता मिली है, जबकि आर्थिक विकास को 7 प्रतिशत से ऊपर बनाए रखते हुए और हाल के वर्षों में बेरोजगारी को कम करने में योगदान दिया है।

(ड): सरकार विनिमय दर में उतार-चढ़ाव तथा आर्थिक विकास और राजकोषीय स्थिरता के लिए उनके निहितार्थों के साथ-साथ प्रमुख आर्थिक मानदंडों की प्रवृत्तियों पर बारीकी से नजर रखती है। इन मुद्दों पर सरकार के विभिन्न स्तरों पर विभिन्न मंचों पर चर्चा की जाती है।

(च): वर्तमान में, भारतीय अर्थव्यवस्था के वृहत आर्थिक आधार सुदृढ़ बने हुए हैं। मजबूत घरेलू मांग, कम होती मुद्रास्फीति, बेहतर कॉर्पोरेट बैलेंस शीट और सतत राजकोषीय अनुशासन द्वारा विकास में मदद मिली है। पिछले तीन वर्षों के दौरान वास्तविक जीडीपी में लगातार 7 प्रतिशत से अधिक की वृद्धि हुई है। जैसा कि (क) में उल्लिखित है, हेडलाइन उपभोक्ता मूल्य मुद्रास्फीति में भी काफी कमी आई है।

श्री श्यामकुमार दौलत बर्वे : अध्यक्ष महोदय, वर्ष 2014 में भारतीय रुपया और अमेरिकी डॉलर का औसत विनिमय दर लगभग 61.02 रुपये था और आज यह दर बढ़कर लगभग 93.80 रुपये प्रति डॉलर हो गई है। रुपये में लगभग 49 परसेंट की गिरावट हुई है। वर्ष 2014 से वर्ष 2026 के बीच में खाद्य पदार्थों की कीमतों में लगभग 72 परसेंट वृद्धि हुई है। मार्च, 2025 तक औसतन मुद्रास्फीति 4.62 परसेंट रही है। वर्तमान पंतप्रधान प्रधान मंत्री जी ने कहा था कि जब रुपया गिरता है, तब देश की और प्रधान मंत्री की साख गिरती है।

माननीय अध्यक्ष : आपका प्रश्न क्या है?

श्री श्यामकुमार दौलत बर्वे : सर, वही पढ़ रहा हूँ। माननीय मंत्री जी ने उत्तर में बताया है कि महंगाई में कमी आयी है। औसत खुदरा मुद्रास्फीति वर्ष 2020-21 के बाद 6.2 प्रतिशत से घट कर वर्ष 2024-25 में 4.6 प्रतिशत और वर्ष 2025-26 के फरवरी में 1.9 प्रतिशत हो गयी है, जबकि

12 मार्च 2026 की इकोनॉमिक्स टाइम्स की रिपोर्ट है कि हमारे देश में ईरान-इजराइल वॉर से पहले फरवरी माह में औसत खुदरा मुद्रास्फीति 3.21 प्रतिशत थी।

श्री पंकज चौधरी: अध्यक्ष महोदय, जहां तक विदेशी मुद्रा के सापेक्ष रुपये का जो मूल्य है, वह बाजार आधारित होता है और बाजार कई परिस्थितियों पर निर्भर करता है। इसके घरेलू कारण भी होते हैं और बाहरी कारण भी होते हैं। देश की अर्थव्यवस्था के फंडामेंटल्स मजबूत हैं। हमारी अर्थव्यवस्था के जो विभिन्न इंडीकेटर्स हैं, अगर हम उन्हें देखें तो जो मुद्रास्फीति की बात हमारे माननीय सदस्य ने की है कि आज यह न्यूनतम स्तर 1.9 पर है। अगर हम हमारे जीडीपी का ग्रोथ देखें, तो यह 7 परसेंट से ज्यादा जा रहा है। चालू खाता घाटा को भी अगर हम देखें, तो एक फीसदी से कम आ रहा है। विनिर्माण और सर्विस सेक्टर दोनों बैलेंस चल रहे हैं। देश से घरेलू मांग अर्थव्यवस्था को गति दे रहे हैं। विदेशी निर्यात में सकारात्मक वृद्धि हुई है। अगर विदेशी मुद्रा भंडार भी देखें तो ग्यारह महीने का विदेशी सामान खरीदने के लिए कवर करता है। वर्तमान में वैश्विक परिस्थितियां अनिश्चितताओं से भरी हुई हैं, जिसकी वजह से डॉलर का आउट-फ्लो बढ़ा है। सरकार और आरबीआई इस स्थिति पर सतर्क नजर बनाए हुए हैं और आम जनता के हितों की रक्षा के लिए प्रतिबद्ध है।

श्री श्यामकुमार दौलत बर्वे : अध्यक्ष महोदय, मैंने क्वेश्चन क्रमांक 'एफ' में मंत्री महोदय से पूछा था कि क्या रुपये के अवमूल्यन से देश की आर्थिक हानि हुई है? आपने इसमें जवाब नहीं दिया है। माननीय मंत्री जी ने उत्तर दिया है कि भारतीय अर्थव्यवस्था बनी हुई है। मजबूत घरेलू मांग की मुद्रास्फीति बेहतर है। तीन वर्षों के दौरान वास्तविक जीडीपी में लगातार सात प्रतिशत से अधिक की वृद्धि हुई है। सितम्बर 2025 में देश का कुल एक्सटर्नल डेब्ट लगभग 746 अरब अमरीकी डॉलर है, जबकि डेब्ट टू जीडीपी रेशियो 19.2 प्रतिशत था। इस दौरान रुपये में लगभग 49 प्रतिशत की गिरावट हुई है। डॉलर के महंगा होने के कारण देश में महंगाई भी काफी बढ़ गयी है। घरेलू वस्तुओं की कीमतों में लगभग ... (व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री महोदय।

श्री श्यामकुमार दौलत बर्वे : सर, एक मिनट मुझे कंप्लीट करने दीजिए ।

माननीय अध्यक्ष : आप प्रश्न तो पूछिए । आप खुद ही उत्तर देने लग जाते हैं ।

श्री श्यामकुमार दौलत बर्वे : सर, मैं प्रश्न ही पूछ रहा हूँ । उन्होंने जो उत्तर दिया है, वह मेरे प्रश्न के अनुसार नहीं दिया है । उन्होंने छोड़ कर उत्तर दिया है । इसीलिए मैं पढ़ कर बता रहा हूँ ।

माननीय अध्यक्ष : पढ़कर मत बताइए । आपको जो प्रश्न पूछना है, वह एकजैक्ट पूछिए ।

श्री श्यामकुमार दौलत बर्वे : रुपये के कमजोर होने से एक्सटर्नल डेब्ट पर हर वर्ष होने वाले ब्याज में कितनी बढ़ोतरी हुई है । इसका उत्तर नहीं मिला है ।

श्री पंकज चौधरी : अध्यक्ष महोदय, मैंने पहले भी बताया है कि हमारी अर्थव्यवस्था के जो इंडीकेटर्स हैं, अगर उन सभी को देखें तो वे बहुत ठीक ढंग से आगे बढ़ रहे हैं । इसलिए देश में जो मुद्रास्फीति की बात उन्होंने कही, उसके बारे में मैंने पहले भी बताया कि यह 1.9 फीसदी है । हमारी अर्थव्यवस्था ठीक दिशा में आगे चल रही है ।

श्री धर्मेन्द्र यादव : धन्यवाद अध्यक्ष जी । माननीय वित्त राज्य मंत्री जी का जवाब मैं बहुत ध्यान से सुन रहा था । मैं अपने पूर्व सदस्य के साथ संबद्ध करते हुए पूछना चाहता हूँ कि माननीय मंत्री जी हम अपनी बात नहीं कह रहे हैं, लेकिन पूरा देश प्रधानमंत्री जी की बात को ध्यान से सुनता भी है और मानता भी है । मैं आज इस मौके पर माननीय मंत्री जी को प्रधानमंत्री जी की वह बात जो हमारे पूर्व साथी ने याद दिलायी वह बताता हूँ । माननीय प्रधानमंत्री जी ने कहा था कि रुपये के साथ देश की साख गिरती है ।

माननीय अध्यक्ष : आप इसे रिपीट क्यों कर रहे हैं?

श्री धर्मेन्द्र यादव : अध्यक्ष जी, आप सवाल कर लेने दीजिए, नहीं तो मैं छोड़ देता हूँ ।

माननीय अध्यक्ष : छोड़ दो और बैठ जाओ ।

श्री धर्मेन्द्र यादव : जब आप सवाल करने ही नहीं देते हैं, तो मैं छोड़ देता हूँ । मुझे कोई दिक्कत नहीं है ।

माननीय अध्यक्ष : आप सवाल कीजिए, रिपीट मत कीजिए ।

श्री धर्मेन्द्र यादव : माननीय मंत्री जी, क्या आज आप इस बात पर कायम हैं कि प्रधानमंत्री जी की साख रुपये के साथ गिर रही है या नहीं? जो 60 रुपये से 94-95 रुपया हो गया है, उसका स्पष्ट जवाब चाहिए, क्योंकि चुनाव जीतने के लिए आप लोगों की बातें कुछ होती हैं और नीतियां बनाने के लिए बातें दूसरी होती हैं। वित्तमंत्री जी ने जवाब में कुछ देशों का उदाहरण दिया है। दिन-रात सरकार के लोग भाषण दे रहे हैं कि हमारी अर्थव्यवस्था दुगुनी हो गयी है। तीन नंबर पर, चार नंबर पर पहुंची गयी है। जब रुपये के मुकाबले में अर्थव्यवस्था पर जवाब देते हैं, तो आप उदाहरण के तौर पर दक्षिण कोरियाई 'वॉन' को कहते हैं, 'थाई बात' को कहते हैं, फिलीपीन 'पेसो' को कहते हैं। मैं पूछना चाहता हूं कि वो दिन कब आएगा हमारे देश का, जब हमारा मुकाबला डॉलर से होगा, पौण्ड से होगा, यूरो से होगा, जिस तरह आप चौथी अर्थव्यवस्था की बात करते हैं। हम कब विकसित देशों से आगे बढ़ेंगे?

वित्त मंत्री; तथा कॉरपोरेट कार्य मंत्री (श्रीमती निर्मला सीतारमण) : सर, आर्थिक परिस्थिति के ऊपर जब जवाब दिया जाता है और हर आंकड़े के साथ माननीय पंकज चौधरी जी ने जवाब दिया। मैं याद दिलाना चाहती हूं कि दो महीने पहले एक रिसेंट सर्वे में भी, ग्लोबली सर्वे हुआ, सभी प्रधानमंत्री और राष्ट्रपति की पॉप्युलेरिटी के ऊपर सर्वे हुआ उसमें भारत के प्रधानमंत्री सबसे ऊपर हैं। ... (व्यवधान) इन्होंने इकोनॉमिक विषय की बजाय प्रधानमंत्री की साख का प्रश्न पूछा। ... (व्यवधान) इसका जवाब यही है। ... (व्यवधान) इसका जवाब यही है कि भारत के प्रधानमंत्री की साख सबसे ऊपर है ... (व्यवधान) ये लोग इस बात को पचा नहीं पा रहे हैं। इसीलिए बार-बार इस बात पर प्रश्नचिह्न उठाया जा रहा है। ... (व्यवधान) जब आपने सवाल उठाया है तो जवाब भी आपको सुनना चाहिए... (व्यवधान) Listen to the answer.... (व्यवधान) भारत की इकोनॉमी बहुत स्ट्रांग है। ... (व्यवधान) हमारी फिस्कल सिचुएशन स्ट्रांग है। ... (व्यवधान) फिस्कल डेफिसिट पांच साल में जिस तरह से मैटैन कर रहे हैं, इस पर पूरी दुनिया में प्रशंसा हो रही है। ... (व्यवधान) हमारा फॉरेन एक्सचेंज रिज़र्व सॉलिड है, जिसके कारण डॉलर के मुकाबले में हमारी इकोनॉमी दुनिया के मुकाबले ठीक चल रही है। ... (व्यवधान) बिलकुल ठीक चल रही है।

... (व्यवधान) Absolutely going fine. ... (व्यवधान) सर, प्रश्न पूछने वाले में कम से कम जवाब सुनने की क्षमता होनी चाहिए। ... (व्यवधान) They should have the strength to listen to the reply. ... (व्यवधान) सर, रुपये के बारे में मैं कहना चाहती हूँ... (व्यवधान) आप मेरी बात को सुनिए... (व्यवधान) झूठ बोलने के लिए आप इधर से उधर चले गए हैं... (व्यवधान) आप अपने स्थान पर जाइए, अगर स्पीकर साहब बोलते हैं... (व्यवधान) सर, रुपये के एक्सचेंज रेट पर अगर इतनी चिंता है तो मैं इनको याद दिलाना चाहती हूँ कि जब बाकी सभी मैक्रो इकोनॉमिक फंडामेंटल्स नीचे गिर गए थे और हम फ्रेजाइल फाइव में आ गए थे... (व्यवधान) उस समय रुपये पर हमारी ओर से चिंता जतायी गयी थी, मगर जब आज सब फंडामेंटल्स ठीक हैं... (व्यवधान) दुनिया में इतना कुछ चल रहा है और हर देश की करेंसी ऊपर-नीचे जा रही है तो ये लोग एक विषय पकड़कर हमारी इकोनॉमी को, हमारे देशवासियों की खुशी को, हमारे देशवासियों की मेहनत को अंडरमाइन करने के लिए हमारी ओपोजिशन है... (व्यवधान) यह बात ठीक नहीं है... (व्यवधान) आज हमारे देश की रिक्वायरमेंट है कि हम अपने देश की जनता की मेहनत को कॉग्निजेंस में लें और उनके साथ खड़े रहें न कि अपने देश को ही बार-बार नीचा दिखाने का प्रयत्न करें। ... (व्यवधान) यह प्रयत्न जो चल रहा है, यह गलत है।... (व्यवधान)

माननीय अध्यक्ष : प्रश्न सं. 505, श्री अजेन्द्र सिंह लोधी।

उत्तर प्रदेश में विभिन्न योजनाओं का कार्यान्वयन

***505. श्री अजेन्द्र सिंह लोधी:**

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) मंत्रालय द्वारा वर्ष 2014 से शुरू की गई योजनाओं और उत्तर प्रदेश में प्रत्येक योजना के अंतर्गत निर्धारित किए गए लक्ष्यों तथा उपलब्धियों का वर्ष-वार ब्यौरा क्या है;
- (ख) उत्तर प्रदेश से प्राप्त प्रस्तावों और सरकार द्वारा अनुमोदित प्रस्तावों का जिला-वार ब्यौरा क्या है;

(ग) विगत चार वर्षों और वर्तमान वर्ष के दौरान उत्तर प्रदेश में विभिन्न योजनाओं के कार्यान्वयन के लिए वर्ष-वार और योजना-वार कितनी धनराशि आवंटित की गई और उपयोग में लाई गई है; और

(घ) क्या सरकार ने उक्त राज्य में चल रही योजनाओं को पूरा करने के लिए कोई समय-सीमा निर्धारित की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क) से (घ): **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क): कारपोरेट कार्य मंत्रालय अक्टूबर 2024 से पूरे देश के लिए केंद्रीय क्षेत्र योजना के रूप में पीएम इंटर्नशिप पायलट प्रोजेक्ट लागू कर रहा है। अतः, इस पायलट प्रोजेक्ट के अंतर्गत राज्यवार लक्ष्य निर्धारित नहीं किए गए हैं।

अब तक, पायलट प्रोजेक्ट के दो चरण पूरे हो चुके हैं और तीसरा चरण 20.03.2026 से शुरू हो गया है। घोषित अवसरों, अभ्यर्थियों से प्राप्त आवेदनों और उत्तर प्रदेश से प्रथम और द्वितीय चरण में शामिल हुए इंटर्न की संख्या का ब्यौरा संलग्न **अनुबंध** में दिया गया है।

(ख) एवं (ग): चूंकि पीएमआईएस की पायलट प्रोजेक्ट केंद्रीय क्षेत्र योजना के रूप में कार्यान्वित की जा रही है, इसलिए राज्यवार या जिलावार प्रस्ताव प्राप्त करने का कोई प्रावधान नहीं है। इसके अतिरिक्त, बजट का आवंटन राज्यवार/केंद्र शासित प्रदेशवार नहीं किया जाता है।

(घ): पायलट प्रोजेक्ट के चरण-I तथा चरण-II के अंतर्गत प्रदान की गई इंटर्नशिप की अवधि 12 माह होने के कारण, चरण-I के अंतर्गत इंटर्नशिप के पूरा होने की तिथि मार्च, 2026 तक हैं तथा चरण-II के अंतर्गत इंटर्नशिप के पूरा होने की तिथि इंटर्न के सम्मिलित होने की तिथि के आधार पर अप्रैल, 2026 से आगे तक होंगी। पायलट परियोजना का चरण-III दिनांक 20.03.2026 से प्रारंभ

किया गया है तथा वर्तमान में क्रियान्वयनाधीन है, जिसमें 6 अथवा 9 माह की लचीली इंटरनशिप अवधि का प्रावधान किया गया है।

अनुबंध

उत्तर प्रदेश में पोस्ट किए गए अवसरों का विवरण, उत्तर प्रदेश के अभ्यर्थियों से प्राप्त आवेदन और प्रथम एवं द्वितीय चरण के अंतर्गत शामिल हुए उत्तर प्रदेश के इंटरन की संख्या नीचे दी गई है:

	चरण I	चरण II
उत्तर प्रदेश में कंपनियों द्वारा पोस्ट किए गए ऑफर की संख्या	9027	7714
उत्तर प्रदेश के अभ्यर्थियों से प्राप्त आवेदन	108317	32105
उत्तर प्रदेश से इंटरनशिप में शामिल होने वाले इंटरन की संख्या	1241	672

श्री अजेन्द्र सिंह लोधी : माननीय अध्यक्ष महोदय, मंत्री महोदय का उत्तर केवल कागजी उपलब्धियों का ब्योरा है। माननीय मंत्री महोदय, उत्तर में दिए गए आंकड़ों के अनुसार उत्तर प्रदेश में एक लाख से अधिक आवेदन आए, लेकिन केवल 1200 अभ्यर्थियों को ही अवसर मिला है। क्या सरकार चयन के इस बड़े अंतर को कम करने के लिए कोई ठोस प्रणाली विकसित कर रही है?

श्री हर्ष मल्होत्रा : माननीय अध्यक्ष जी, मैं आपके माध्यम से माननीय सदस्य और सदन को अवगत कराना चाहता हूं कि आदरणीय प्रधान मंत्री जी ने युवाओं की एंप्लॉयबिलिटी बढ़ाने के लिए पूरे देश में आगामी चार वर्षों में एक करोड़ से अधिक युवाओं को प्राइम मिनिस्टर इंटरनशिप स्कीम के अंतर्गत लाने का लक्ष्य तय किया है। अभी इसका पहला और दूसरा फेज कंप्लीट होने की वर्ज पर है। हमने इसका तीसरा फेज भी प्रारम्भ कर दिया है। पहले फेज में इंटरनशिप में 1 लाख 27 हजार अपॉर्चुनिटीज, 740 डिस्ट्रिक्ट्स में अपने युवाओं की स्किल बढ़ाने के लिए, एंप्लॉयबिलिटी बढ़ाने के लिए कंपनीज ने पोस्ट की थीं, जिसमें लगभग 1 लाख 81 हजार कैंडीडेट्स ने अप्लाई

किया और 60 हजार कैंडीडेट्स को 82 हजार इंटर्नशिप ऑफर की गई। यह पहला राउंड था। हमने एक साल के बाद दूसरा राउंड प्रारम्भ किया। इसके अंदर लगभग 71 हजार कैंडीडेट्स को अपार्चुनिटीज़ ऑफर की गई। दूसरे फेज़ में 24 हजार 600 कैंडीडेट्स ने ऑफर्स एक्सेप्ट किए। फर्स्ट फेज़ में लगभग 28 हजार कैंडीडेट्स ने ऑफर्स एक्सेप्ट किए। हमने अभी इसका तीसरा राउंड प्रारम्भ किया है।

श्री अजेन्द्र सिंह लोधी : महोदय, क्या इंटर्नशिप के बाद स्थायी रोजगार के लिए कोई अनुवर्तन प्रणाली या नियुक्ति संबंध स्थापित किया गया है?

श्री हर्ष मल्होत्रा : आदरणीय अध्यक्ष जी, यह इंटर्नशिप स्कीम है। एकैडमिया को इंडस्ट्री के साथ जमीन में, फैक्ट्रीज़ में और मार्केट प्लेस में हमारे युवाओं को अनुभव प्राप्त हो, उसके लिए यह इंटर्नशिप स्कीम है। यह रोजगार योजना नहीं है। इसके बाद जो युवा देश की पांच सौ बड़ी कंपनीज़ में एक साल के लिए इंटर्नशिप करता है तो उसके संबंध उस कंपनी से भी बन जाते हैं। ऐसा देखने में आया है कि बहुत से युवाओं ने जहां पर इंटर्नशिप की और इंटर्नशिप के माध्यम से सर्टिफिकेट प्राप्त किए, उसके बाद बड़ी कंपनीज़ ने उनको जॉब ऑफर किया।

श्रीमती कमलजीत सहरावत : अध्यक्ष जी, मैं आपके माध्यम से मंत्री जी से जानना चाहती हूं कि पीएमआईएस की पॉयलट-3 योजना के बारे में सरकार क्या कर रही है?

SHRI HARSH MALHOTRA : Hon. Speaker, Sir, there is always a scope for improvement. पहली स्कीम में हमने 21 से 24 वर्ष के युवाओं को 5 हजार रुपये प्रति माह, 12 महीने के लिए इंटर्नशिप की योजना बनाई थी। स्कीम का पहला राउंड और दूसरा राउंड कंप्लीट करने के बाद हमारी मॉनीटरिंग कमेटी ने विचार करके, मॉनीटर करके तीसरी स्कीम को प्रारम्भ किया है। मुझे बताते हुए बहुत हर्ष है कि आदरणीय प्रधान मंत्री जी ने, आदरणीय वित्त मंत्री जी जो कि कॉर्पोरेट अफेयर्स की कैबिनेट मिनिस्टर भी हैं, उनके डेलीब्रेशन्स के बाद अब तीसरी स्कीम में 6 महीने से 9 महीने तक कंपनी के द्वारा ऐच्छिक होगा और कैंडीडेट के द्वारा म्युचुअल एग्रीमेंट के बाद वह अपनी इंटर्नशिप कर पाएगा। 5,000 रुपये की बजाय, उनको 9,000 रुपये इंटर्नशिप

मिलेगी, जिसमें 8,100 रुपये सरकार के द्वारा दिए जाएंगे और 900 रुपये कंपनी के द्वारा दिए जाएंगे। हमने इसमें उसकी आयु को भी ठीक किया है। पहले इंटरनशिप की आयु 21 से 24 वर्ष थी। अब हमने 18 से 25 वर्ष तक की आयु वर्ग के युवाओं को इसमें टेक अप किया है। इसमें पहले केवल दसवीं, बारहवीं, ग्रेजुएट और आईटीआई वाले युवा पार्टिसिपेट कर सकते थे।

महोदय, तीसरी स्कीम में हमने इसमें पोस्ट ग्रेजुएशन को भी इन्क्लूड किया है। इसके साथ-साथ जो युवा ग्रेजुएशन के फाइनल ईयर में है या पोस्ट ग्रेजुएशन के फाइनल ईयर में है, वह भी इसमें अप्लाई कर पाएगा। महोदय, यह गरीब युवाओं के लिए है, पहले उनके परिवार की आय 8 लाख रुपये से अधिक नहीं होनी चाहिए थी, हमने इस सीमा को बढ़ाकर परिवार की आय 12 लाख रुपये के लिए अलाउ किया है।

माननीय अध्यक्ष : प्रश्न सं. 506, श्री प्रदीप पुरोहित।

PM SHRI SCHOOLS IN ODISHA

***506. SHRI PRADEEP PUROHIT:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of criteria and guidelines fixed by the Government for selection and inclusion of schools under the PM SHRI (PM Schools for Rising India) Scheme in the State of Odisha;
- (b) the total amount of funds allocated and released by the Central Government for PM SHRI Schools in Odisha during the last three years and the current year;
- (c) the details of schools selected under the PM SHRI Scheme in Odisha, district-wise; and

(d) the details of infrastructure, academic and technological facilities proposed to be developed or upgraded in schools selected under the scheme?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (घ): **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क): प्रधानमंत्री स्कूल फॉर राइजिंग इंडिया (पीएम श्री) एक केंद्र प्रायोजित योजना है जिसका उद्देश्य केंद्र सरकार/राज्य/संघ राज्य क्षेत्र की सरकार/स्थानीय निकायों द्वारा प्रबंधित मौजूदा स्कूलों में से 14,500 से अधिक स्कूलों को सुदृढ़ करना है। पीएम श्री योजना के तहत स्कूलों का चयन करने हेतु सरकार द्वारा अपनाए गए मानदंड पीएम श्री फ्रेमवर्क की "चयन पद्धति" के तहत प्रदान किए गए हैं, जो लिंक: https://pmshri.education.gov.in/assets/pdf/part1_pmshri.pdf पर उपलब्ध है।

(ख): पीएम श्री योजना 7 सितंबर, 2022 को अनुमोदित की गई थी और ओडिशा राज्य ने वित्त वर्ष 2024-25 में इस योजना को लागू करने के लिए समझौता ज्ञापन (एमओयू) पर हस्ताक्षर किया था। योजना में शामिल होने के बाद से पीएम श्री योजना के तहत ओडिशा राज्य को आवंटित और जारी की गई निधियों का ब्यौरा इस प्रकार है:

(करोड़ रु. में)

वित्तीय वर्ष (वि.व.)	अनुमोदित पीएम श्री परियोजना	अनुमोदित पीएम श्री परियोजना का केंद्रीय हिस्सा	जारी किया गया कुल केंद्रीय हिस्सा
2024-25	435.03	261.02	130.51
2025-26	851.99	511.19	77.17 25.03.2026 तक)

नोट- परियोजना निधियों में प्रतिबद्ध देयता शामिल है।

(ग): पीएम श्री योजना के तहत, ओडिशा राज्य से दिनांक 25.03.2026 तक कुल 762 स्कूलों को पीएम श्री स्कूलों के रूप में चुना गया है जिनमें से 26 स्कूल प्राथमिक, 662 स्कूल माध्यमिक और

74 स्कूल वरिष्ठ माध्यमिक हैं। इसके अतिरिक्त, ओडिशा में स्थित 78 केंद्रीय सरकारी स्कूलों (46 केंद्रीय विद्यालय, 31 नवोदय विद्यालय और 1 एनसीईआरटी) को भी पीएम श्री स्कूलों के रूप में चयनित किया गया है। ओडिशा राज्य में पीएम श्री योजना के तहत चयनित इन 840 पीएम श्री स्कूलों की जिला-वार संख्या संलग्न **अनुबंध** में दी गई है। इसके अलावा, देश भर के पीएम श्री स्कूलों की सूची पीएम श्री योजना की वेबसाइट लिंक: <https://pms shri.education.gov.in/state> पर देखी जा सकती है।

(घ): राष्ट्रीय शिक्षा नीति, 2020 के अनुरूप, पीएम श्री योजना में इन पीएम श्री स्कूलों को 21 एनईपी घटकों जैसे कंप्यूटर प्रयोगशाला/आईसीटी प्रयोगशाला/स्मार्ट कक्षाओं, अच्छे फर्नीचर के साथ पुस्तकालय, इंटरनेट सुविधा, व्यावसायिक कौशल शिक्षा, मार्गदर्शन और करियर परामर्श, पूर्णतः एकीकृत विज्ञान प्रयोगशाला/भौतिकी प्रयोगशाला/रसायन विज्ञान प्रयोगशाला/जीव विज्ञान प्रयोगशाला, पूर्णतः सन्नद्ध खेल सुविधाओं के साथ खेल का मैदान, स्कूल नवाचार परिषद, मिशन लाइफ के लिए यूथ और ईको क्लब, प्राथमिक विद्यालय के बच्चों के लिए बिल्डिंग एज लर्निंग एंड (बीएलए) फीचर्स और जादुई पिटारा, छात्रों के लिए 10 बैगलेस दिन, बच्चों की उपस्थिति की निगरानी के लिए बाल निगरानी सॉफ्टवेयर, पूरी तरह से काम करने वाली हैंडवाश सुविधा और शौचालय, ग्रीन स्कूल की विशेषताएं आदि से परिपूर्ण करने का प्रावधान है। ये पीएम श्री स्कूल राष्ट्रीय शिक्षा नीति (एनईपी) 2020 की सभी पहलों को प्रदर्शित करने के लिए हैं जो आदर्श स्कूल होंगे और पड़ोस के अन्य स्कूलों को बेंचमार्किंग नेतृत्व भी प्रदान करेंगे।

अवसंरचना में सुधार के लिए, देश भर के पीएम श्री स्कूलों को प्राथमिक और प्रारंभिक विद्यालयों में बाला फीचर, जादुई पिटारा, बच्चों के अनुकूल फर्नीचर, आउटडोर खेल सामग्री, अतिरिक्त कक्षा तथा माध्यमिक और वरिष्ठ माध्यमिक विद्यालयों के लिए पूरी तरह से सन्नद्ध एकीकृत विज्ञान प्रयोगशाला/भौतिकी प्रयोगशाला/रसायन विज्ञान प्रयोगशाला/जीव विज्ञान प्रयोगशाला, स्मार्ट कक्षाओं, कंप्यूटर प्रयोगशाला/आईसीटी प्रयोगशाला, कौशल प्रयोगशाला, पूरी

तरह से सन्नद्ध खेल सुविधा वाला खेल का मैदान, अतिरिक्त कक्षा आदि जैसे घटकों से परिपूर्ण किया गया है।

इसके अलावा, पीएम श्री योजना में अनुभवात्मक, दक्षता-आधारित और शिक्षार्थी-केंद्रित शिक्षाशास्त्र के माध्यम से एनईपी 2020 के अनुरूप शिक्षण-अधिगम प्रक्रियाओं को पूरी तरह से बदलकर शैक्षणिक और तकनीकी सुविधाओं में सुधार की परिकल्पना की गई है। समग्र विकास सुनिश्चित करने हेतु, बुनियादी साक्षरता और संख्याज्ञान, अधिगम संवर्धन कार्यक्रम, मौलिक शिक्षाशास्त्र के उपयोग, बैगलेस डे, स्थानीय कारीगरों के साथ प्रशिक्षुता और कला, खेल और व्यावसायिक शिक्षा के एकीकरण पर बल दिया गया है। दक्षता-आधारित मूल्यांकन और समग्र प्रगति कार्ड जैसी मूल्यांकन पद्धति वास्तविक जीवन की स्थितियों में अवधारणात्मक समझ और ज्ञान के व्यावहारिक प्रयोग पर ध्यान केंद्रित करती हैं। समृद्ध शिक्षण-अधिगम सामग्री और डिजिटल संसाधनों की उपलब्धता के साथ-साथ शिक्षकों और स्कूल के प्रधानाचार्यों/प्रधानाध्यापकों का सतत पेशेवर विकास और क्षमता निर्माण कक्षा की कार्यप्रणाली को और सुदृढ़ करता है। इसके अलावा, पीएम श्री योजना में डिजिटल शैक्षिक विषय-वस्तु के साथ-साथ आईसीटी प्रयोगशालाओं, स्मार्ट कक्षाओं, कंप्यूटर प्रयोगशालाओं, इंटरनेट सुविधा और डिजिटल पुस्तकालयों की स्थापना करके पीएम श्री स्कूलों में डिजिटल अवसंरचना में सुधार करने का भी प्रावधान है। दीक्षा जैसे प्लेटफार्मों का उपयोग उच्च गुणवत्ता वाले डिजिटल अधिगम संसाधनों का भंडार प्रदान करने के लिए किया जा रहा है, जिससे शिक्षकों और छात्रों को संसाधन-साझा करने के लिए सक्षम किया जा सके।

अनुबंध

ओडिशा राज्य में पीएम श्री योजना के तहत चुने गए पीएम श्री स्कूलों की जिला-वार संख्या इस प्रकार है:

क्र. सं.	जिला	पीएम श्री स्कूलों की संख्या		
		राज्य सरकार	केंद्र सरकार	कुल
1	अंगुल	20	2	22
2	बलांगीर	36	3	39

3	बालेश्वर	30	2	32
4	बारगढ़	27	2	29
5	भद्रक	22	2	24
6	बौध	6	2	8
7	कटक	33	3	36
8	देवगढ़	5	1	6
9	ढेंकनाल	21	2	23
10	गजपति	15	2	17
11	गंजम	71	5	76
12	जगतसिंहपुर	18	2	20
13	जाजापुर	24	3	27
14	झारसुगुडा	10	2	12
15	कालाहांडी	32	3	35
16	कंधमाल	28	2	30
17	केंद्रपाड़ा	22	2	24
18	केंदुझर	36	2	38
19	खोरधा	29	10	39
20	कोरापुट	34	3	37
21	मल्कानगिरी	15	3	18
22	मयुरभंज	47	3	50
23	नबरंगपुर	23	2	25
24	नयागढ़	21	2	23
25	नुआपाड़ा	12	1	13
26	पुरी	27	2	29
27	रायगढ़	26	2	28
28	संबलपुर	19	3	22
29	सोनेपुर	15	2	17
30	सुंदरगढ़	38	3	41
	कुल	762	78	840

श्री प्रदीप पुरोहित : अध्यक्ष महोदय, मैं आपके जरिए मान्यवर मंत्री जी से यह जानना चाहता हूँ कि वर्ष 2022 में प्रधान मंत्री स्कूल फॉर राइजिंग इंडिया की जो योजना पारित की गई थी, हमारे लिए खेद था कि उस समय ओडिशा में जो सरकार थी, बीजू जनता दल की सरकार ने केंद्र के साथ एमओयू नहीं किया था। वर्ष 2024 में ओडिशा सरकार ने एमओयू साइन किया। सरकार में

परिवर्तन हुआ और आज रिपोर्ट के हिसाब से 762 स्कूलों को ओडिशा में पीएम श्री में अंतर्भूत किया गया है। पीएम श्री की जो लेबोरेट्री कंप्यूटर प्रयोगशाला, व्यावसायिक कौशल शिक्षा स्मार्ट क्लास है, मैं मान्यवर मंत्री जी से यह जानना चाहता हूँ कि पीएम श्री योजना के तहत क्या इसके लिए भी टीचर की व्यवस्था केंद्र की ओर से की जाएगी, जो ट्रेनिंग देंगे?

श्री जयंत चौधरी : अध्यक्ष महोदय, पीएम श्री का इंटरवेंशन छः पिलर्स और 21 मैट्रिक्स में टारगेट किया जाता है। स्कूल्स का हमारा उद्देश्य है कि वे लीडरशिप दें, सर्वोच्च शिक्षा पद्धति से जुड़ें और इसका एक प्रावधान है कि जो शिक्षक हैं, उनकी कैपेसिटी बिल्डिंग पर ध्यान दिया जाता है। अभी पाँच दिन की वर्कशॉप ऑर्गेनाइज़ की गई, जिसमें एनएमएम और नेशनल प्रोफेशनल स्टैंडर्ड्स फॉर टीचर्स पर एक लाख से ज्यादा शिक्षकों और लोगों ने उसे जॉइन किया। इस प्रकार की कैपेसिटी बिल्डिंग वर्कशॉप हम समय-समय पर करते हैं। इसके साथ ही इन्क्लूसिव एजुकेशन के लिए ओडिशा में 50,508 टीचर्स को पाँच दिन की ट्रेनिंग 'निष्ठा' के माध्यम से प्रदान की गई।

श्री प्रदीप पुरोहित : मैं मान्यवर मंत्री जी से सप्लिमेंट्री में जानना चाहता हूँ कि यह जो प्रधान मंत्री स्कूल फॉर राइजिंग इंडिया है, पाँच साल के तहत यह पैसा जाता है, क्या इसे दो साल के लिए किया जा सकता है? दूसरी बात है कि क्या सरस्वती शिशु विद्या मंदिर और अरविंद स्कूल जैसे स्कूलों को भी पीएम श्री में शामिल करने का कोई प्रस्ताव केंद्र सरकार के अधीन है?

श्री जयंत चौधरी : यह योजना वर्ष 2022 से लेकर वर्ष 2027 तक संचालित है। आपने सही बताया कि ओडिशा ने वर्ष 2024 में जॉइन किया, लेकिन वहाँ बड़े पैमाने पर राज्य सरकार के प्रस्ताव से और चैलेंज मैथड में जो स्कूल इसमें क्वालिफाई कर रहे हैं, उनको इसमें जोड़ा गया। स्कूलों को चिह्नित करने और चुनने में इसकी तीन स्टेज की मैथडोलॉजी होती है। पहले तो राज्य सरकार का एमओयू हो, ताकि जिम्मेदारियाँ तय हों और सुनिश्चित हों। उसके पश्चात् मिनिमम क्राइटेरिया में यूडाइस प्लस पर जो डेटा है, उसके आधार पर एक पूल ऑफ स्कूल बन जाता है। उसके पश्चात् चैलेंज मैथड है। ग्रामीण क्षेत्र में 60 प्रतिशत अंक और शहरी क्षेत्र में 70 प्रतिशत अंक, उस चैलेंज मैट्रिक्स में पाने वाले स्कूलों को राज्य सरकार प्रस्तावित करती है और उच्च स्तरीय

समिति उसका चयन करती है। यह प्रक्रिया है। इस प्रक्रिया के अंतर्गत जो प्रस्ताव आते हैं, हम उन पर विचार करते हैं।

SHRI SAPTAGIRI SANKAR ULAKA : Sir, I would like to highlight a very sad incident which happened in PM SHRI Jawahar Navodaya Vidyalaya in Koraput. तीन बच्चे लिंगराज खिल, स्वास्तिक सुंदर, ओमप्रकाश भैरा की कोलाब में डूबकर जान चली गई। वे हॉस्टल से थे और दीवार फाँदकर कोलाब में गए। एक बच्चे को बचाने के चक्कर में तीन बच्चों की मौत हो गई।

महोदय, इसमें कार्रवाई तो हुई है, लेकिन आपने एक पीईटी को सस्पेंड किया है, एक हॉस्टल इंचार्ज को सस्पेंड किया है और एक हिंदी टीचर को सस्पेंड किया है। हम उनके परिवारों से मिले हैं। हम यह चाहते हैं कि जो हुआ, वह बहुत दुखद घटना है, लेकिन इन टीचर्स की कोई जिम्मेदारी नहीं है। वे चाहते हैं कि सरकार ऐसे कदम उठाए कि यह घटना भविष्य में न हो। वह जो बाउंड्री वॉल है या कोलाब है, वहाँ पर आप बच्चों को सुरक्षित कर पाएँ, इसके लिए आपका क्या दिशानिर्देश है?

श्री जयंत चौधरी : सेफ्टी इज पैरामाउंट। सेफ्टी से हम कोई समझौता नहीं कर सकते हैं। पीएम श्री का एक उद्देश्य यह भी है कि हम बेसिक आधारित संरचना को तैयार करें, ताकि एक सिक्योर एनवायरमेंट में बच्चे पढ़ें। ओडिशा का जो हादसा है, वह बेहद दर्दनाक है। मैं अपनी संवेदना इस सदन में व्यक्त करना चाहता हूँ। मैं आपको एश्योर करता हूँ कि इन्क्वायरी के पश्चात सख्त-से-सख्त कार्रवाई प्रक्रिया के तहत की जाएगी।

माननीय अध्यक्ष : प्रश्न सं. 507, डॉ. सी. एम. रमेश।

ALIGNMENT OF SKILL DEVELOPMENT PROGRAMMES WITH INDUSTRY DEMAND AND EMERGING SECTORS

***507. DR. C. M. RAMESH:**

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government has taken any steps to align skilling programmes with industry demand and emerging sectors such as electronics, renewable energy, logistics and Micro, Small and Medium Enterprises (MSMEs) in Andhra Pradesh, particularly in Anakapalli;
- (b) if so, whether any industry-linked skilling hubs or Centres of Excellence have been established or likely to be established in coastal area of Andhra Pradesh; and
- (c) if so, the details of the budgetary support provided for such initiatives during the last financial year?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): A **Statement** is laid on the Table of the House.

STATEMENT

(a) to (c): Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Sikhshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country

including Andhra Pradesh. The SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills.

In order to align skill development programs with the industrial requirements in the emerging sectors such as electronics, artificial intelligence, green jobs, renewable energy, logistics, Micro, Small and Medium Enterprises and electric mobility, and thereby improving the employability of the skilled manpower, the following specific steps have been taken by MSDE:

- i. National Council for Vocational Education and Training (NCVET) has been set up as an overarching regulator establishing regulations and standards to ensure quality in the Technical and Vocational Education and Training (TVET) space.
- ii. The Awarding Bodies recognized by NCVET are expected to develop the qualifications as per the industry demand and map them with the identified occupations as per the National Classification of Occupations, 2015 and obtain industry validations.
- iii. NCVET has approved 9026 qualifications as per the industry requirements, out of which 2599 qualifications are valid and active, and 6427 qualifications are archived.
- iv. The Ministry also conducts skill-gap studies and consults industry to identify new and emerging job roles, while promoting industry-linked training. 36 Sector Skill Councils (SSCs), led by industry leaders in the respective sectors, have been set up which identify the skill development

needs of respective sectors as well as to determine skill competency standards.

- v. To improve employment outcomes, efforts include On-the-Job Training (OJT), apprenticeships, job fairs and other digital platforms.
- vi. Directorate General of Training (DGT) under the aegis of MSDE is implementing Flexi MoU Scheme and Dual System of Training (DST) which are meant to provide training to ITI students in industrial environment as per their requirements.
- vii. DGT has introduced new age /future skills courses under CTS to provide training in emerging areas such as 5G Network Technician, Artificial Intelligence Programming assistant, Cyber Security Assistant, Drone Technician etc.
- viii. DGT has signed MoU with IT Tech companies like IBM, CISCO, Microsoft, AWS etc. to ensure industry linkages for the institutes at the state and regional levels. These partnerships facilitate the provision of technical and professional skills training in modern technologies.
- ix. Indian Institute of Skills (IIS) established at Ahmedabad and Mumbai, in Public Private Partnership (PPP) Mode, provide training to create a pool of industry-ready workforce for Industry, equipped with cutting-edge technology and hands-on training.
- x. Kaushal Melas and Pradhan Mantri National Apprenticeship Melas (PMNAMs) are organised to facilitate the placements and apprenticeship opportunities to the certified candidates.

Some of the Programme specific interventions are as follows:

PMKVY 4.0: Under PMKVY 4.0, the Government has taken several steps to align skilling programmes with Industry 4.0 requirements under emerging sectors and new age/future skills job-roles such as AI/ML, electronics, renewable energy, logistics and Micro, Small and Medium Enterprises (MSMEs) across India including Andhra Pradesh (including Anakapalli). This scheme is demand driven and it promotes decentralized, district-level planning and convergence with ITIs, Skill Hubs and apprenticeship programmes. The scheme implementation in Andhra Pradesh, as per the reports from Skill India Digital Hub (SIDH), covers a wide range of sectors aligned with local industry needs, including those relevant to MSMEs.

JSS: Under JSS, several steps have been taken to align skilling programmes with industry demand and emerging sectors, such as:

- A total of 51 NSQF-aligned job roles, including 28 new-age roles, have been adopted under the Scheme based on local demand to ensure regionally relevant training and improved employability prospects.
- Annual Action Plans are finalized based on local market demand assessments and consultations at the district level, ensuring that course selection reflects local industry requirements and livelihood opportunities.
- Further, industry representatives and the Lead Banks are included in the Board of Management of each JSS, providing guidance on market needs and supporting placement and enterprise linkages.

NAPS: Under NAPS, Apprenticeship training in an establishment is categorized into Designated Trades and Optional Trades. At present, apprenticeship training is offered in more than 750 optional trades spanning diverse industry sectors. Further, there are 266 designated trades in which establishments can conduct apprenticeship training, including in emerging sectors such as Electronics, Green jobs, Logistics. The scheme encourages enrolment of apprentices in MSMEs across the country, including Andhra Pradesh.

Pradhan Mantri Skilling and Employability Transformation through Upgraded ITIs (PM-SETU): Andhra Pradesh has identified five Government ITIs under PM-SETU in pilot phase, comprising one cluster with one Hub ITI and four Spoke ITIs. The Hub ITI is proposed to be located in Visakhapatnam, while the Spoke ITIs are proposed to be located one each in Visakhapatnam and Vizianagaram districts, and two in Alluri Sitarama Raju district.

PM-Vishwakarma: MSDE, in collaboration with the Ministry of Micro, Small and Medium Enterprises (MSME) and the Department of Financial Services (DFS) under the Ministry of Finance (MoF) launched the PM-Vishwakarma Scheme to provide “Sammaan, Saamarthya and Samriddhi” to traditional artisans and craft persons working with their hands and tools. Establishment of Training Centres and conducting Training under the scheme is initiated based on the number of candidates available in any particular trade (of the 18 trades covered under the scheme) for each district of any State/ UT.

Funds under PMKVY are released to implementing agencies for meeting the training cost as per prescribed norms. PMKVY 4.0 being a Central Sector Scheme has no State Component. Under JSS scheme, funds are released to Non-Governmental Organizations (NGOs) directly. Under NAPS, stipend support up to Rs. 1500/- per month is released to apprentices through DBT and not to the establishments covered. Day to day administration as well as financial control in respect of CTS scheme implemented through ITIs lies with the respective State Government/UT Administration.

Funds released to Andhra Pradesh State under major schemes of MSDE during FY 2025-26 (till 31.12.2025) are as under:

(In Rs. Crore)

State	PMKVY	JSS	NAPS
Andhra Pradesh	11.47	2.26	15.15

* till 31.12.2025

DR. C. M. RAMESH : Given the large migration of the workforce to cities in search of better employment opportunities, is there any proposal to establish multi-skilled training centres in rural or semi-rural areas of Andhra Pradesh, especially in my constituency?

SHRI JAYANT CHAUDHARY: Sir, the hon. Member has highlighted his constituency. Let me state that the State of Andhra Pradesh is doing a lot to prioritise skilling. One of the innovations they are coming up with, which we are also tracking in the Ministry of Skill Development, is the skill census.

Many of the issues relating to migration, the impact on industry, and how we can target and reorient our skilling programmes towards the concerned

beneficiaries, will hopefully emerge from the information generated through this exercise by the State.

The hon. Member has made a request that skill centres targeting industries in his constituency be established. There are already skill centres under PMKVY 4.0 which focus on future skill orientation under the scheme. If there is any proposal from industry, from our skill councils, or from the State Government, we can certainly look into it.

DR. C. M. RAMESH : Sir, I would like to know whether there is a proposal including logistics and port-based skilling. Just last Monday, with the blessings of our hon. Prime Minister, the foundation stone for an 18 million metric tonne capacity project was laid in my constituency by ArcelorMittal Nippon Steel India.

There are a large number of youth in that area, and skill development that is useful for a steel plant will benefit the youth of my constituency. Is there any thinking in that direction?

SHRI JAYANT CHAUDHARY : Sir, under our new scheme, PM SETU, where ITI clusters are identified by the State Government and an SPV structure is created to onboard industry partnerships in those institutions, logistics courses can definitely be taken up.

In fact, our hon. Prime Minister has mentioned on many occasions that the port industry is a sunrise sector where India is taking leadership, and accordingly such courses should also be introduced in ITIs. The Central Government is, therefore, seized of the matter.

The State of Andhra Pradesh, under PM SETU, has already organised the State Screening Committee and has informed us that they want to take up one cluster in Phase I. The RFP for the same has also been issued.

श्री दीपेन्द्र सिंह हुड्डा : माननीय अध्यक्ष जी, यह प्रश्न स्किल डेवलपमेंट एन्टरप्रेयोनरशिप मिनिस्ट्री से संबंधित है लेकिन एंड रिजल्ट मिनिस्ट्री ऑफ एमएसएमई से जुड़ा है क्योंकि जो स्किल डेवलप किया जाएगा, उसे एमएसएमई मिनिस्ट्री यूटिलाइज करेगी। मैं इस संदर्भ में मंत्रालय और माननीय मंत्री जी का धन्यवाद करता हूं कि हरियाणा के लिए वर्ल्ड स्किल रिसोर्स लैब की घोषणा की गई है जो कि बहुत खुशी की बात है। ऑलरेडी एमएसएमई का टेक्नाॅलॉजी सेंटर रोहतक में है, जिसे टूल रूम के नाम से जाना जाता है, इसमें सैकड़ों युवा ट्रेनिंग ले रहे हैं।

वर्ल्ड स्किल रिसोर्स लैब सैटअप किया जाएगा, उसका क्या विज़न है? क्या एमएसएमई के साथ मिलकर एक अच्छी और सार्थक शिक्षा की तरफ कदम बढ़ाए जाएंगे?

श्री जयंत चौधरी : माननीय अध्यक्ष जी, एमएसएमई, कुटीर उद्योगों में रोजगार सृजन की अपार संभावनाएं हैं और यह सैक्टर केंद्र सरकार की प्राथमिकता है। हम लगातार एमएसएमई मंत्रालय के साथ तालमेल बनाकर कोशिश करते हैं कि स्किलिंग के कार्यक्रम को टारगेट करें। हमने साथ मिलकर पीएम विश्वकर्मा स्कीम संचालित की है। इसमें तीन मंत्रालय हाॅल ऑफ गवर्नमेंट एप्रोच में साथ मिलकर काम करते हैं।

मैं आपके माध्यम से पीएम सेतु योजना के बारे में सदन को बताना चाहता हूं कि एमएसएमई टारगेट है जहां इस प्रकार से इंडस्ट्री पार्टनरशिप में एमएसएमई को इन्वॉल्व कर सकते हैं। इंडस्ट्री कलस्टर्स किए जाएंगे, वहां एमएसएमई की बड़ी प्रेजेंस हो और हम नप्स (नैचुरल अप्रेंटिसशिप प्रमोशन स्कीम्स) में टारगेटेड इन्टरवेंशन्स के बारे में सोच रहे हैं कि किस प्रकार से एमएसएमई में लाभार्थियों की संख्या बढ़ाई जाए।

माननीय सदस्य ने विशेष प्रोजेक्ट के बारे में पूछा है तो अभी यह अंडर डिजाइन है।

माननीय अध्यक्ष : प्रश्न सं. 508, श्री डॉ. नामदेव किरसन।

SAFETY OF BANK LOCKER FACILITIES

***508. DR. NAMDEO KIRSAN:**

Will the Minister of **FINANCE** be pleased to state:

- (a) the total number of bank locker facilities operated by public sector banks, private sector banks and cooperative banks as on date;
- (b) the number of reported cases of locker theft, year-wise, State-wise and bank-wise;
- (c) whether any review has been conducted by the Government on compliance with the Reserve Bank of India's 2021 directions on safe deposit locker facilities, if so, the number of banks found non-compliant; and
- (d) whether the Government proposes to revise norms on liability limits, insurance coverage or mandatory disclosure of locker security standards in cases of a bank's fault and if so, the details thereof?

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN):

(a) to (d): A **Statement** is laid on the Table of the House.

STATEMENT

(a) to (d): As per inputs received from Public Sector Banks (PSBs), a total of 1,09,98,050 bank lockers were operational as on 31.03.2025. Further, 40 cases of locker theft have been established in PSBs during FY 2020-21 to FY 2024-25. The year-wise, PSB-wise and State-wise details are given in the enclosed **Annexure-I** and **II**, respectively. As per information received from NABARD, a

total of 11,22,982 locker facilities are currently operated by Rural Cooperative Banks. Reserve Bank of India (RBI) has informed that it does not maintain details of locker facilities operated in banks and nor the cases of locker theft.

RBI has issued 'Deposit Locker/Safe Custody Article Facility provided by the banks- Revised Instructions', on 18.8.2021 and the banks have been advised to frame their own Board approved policy/ operational guidelines, considering the same. Some of the key instructions of the said circular include, inter alia, the following

- i. Adoption of a Model Locker Agreement; Prescribed enhanced safety and security standards for lockers;
- ii. Ensuring that locker areas remain adequately guarded at all times;
- iii. Provision of SMS/email alerts for locker operations;
- iv. Standardised procedures for breaking open lockers under specified circumstances; and
- v. A defined liability and compensation framework, along with mandatory disclosure of policies and procedures on bank websites.

Compliance to RBI guidelines issued to banks is examined on sample basis during the Supervisory Assessment of the banks and any non-compliance observed are taken up with the banks for rectification apart from initiating supervisory/ enforcement action against the bank, as deemed fit.

Further, banks are required to ensure that locker premises are adequately secured against criminal break-ins as well as natural and man-made hazards, in accordance with prescribed standards. As informed by

PSBs, locker units are housed in strong rooms or safes conforming to Bureau of Indian Standards specifications. Branches are equipped with CCTV surveillance, burglar alarm systems, fire alarm systems and appropriate physical security arrangements, which are subject to periodic audit.

Banks have also been advised to put in place Board-approved insurance policies to mitigate losses arising from contingencies affecting locker contents.

As per the extant guidelines, banks are liable for loss of locker contents arising from incidents such as fire, theft, burglary, dacoity, robbery, building collapse or employee fraud, where such loss is attributable to the bank's negligence or deficiency. In such cases, the liability of banks is capped at an amount equivalent to one hundred times the prevailing annual locker rent.

ANNEXURE-I

PSB-wise, Year-wise established cases of locker theft during FY 2020-21 to FY 2024-25

Sl. No.	Public Sector Banks	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25
(i)	Bank of Baroda	0	0	0	0	0
(ii)	Bank of India	0	1	10	3	0
(iii)	Bank of Maharashtra	0	0	0	0	0
(iv)	Canara Bank	0	0	0	0	0
(v)	Central Bank of India	0	13	1	0	0
(vi)	Indian Bank	0	1	0	0	0
(vii)	Indian Overseas Bank	0	1	0	0	0
(viii)	Punjab & Sind	0	0	0	0	0

	Bank					
(ix)	Punjab National Bank	0	0	0	0	0
(x)	State Bank of India	0	0	6	0	4
(xi)	UCO Bank	0	0	0	0	0
(xii)	Union Bank of India	0	0	0	0	0
Total		0	16	17	3	4

#Source: Public Sector Banks

ANNEXURE-II

State-wise established cases of locker theft during FY 2020-21 to FY 2024-25:

Sr. No.	State/UT	No. of established cases
1	Andhra Pradesh	1
2	Arunachal Pradesh	0
3	Assam	0
4	Bihar	1
5	Chhattisgarh	1
6	Goa	0
7	Gujarat	1
8	Haryana	1
9	Himachal Pradesh	0
10	Jharkhand	12
11	Karnataka	0
12	Kerala	0
13	Madhya Pradesh	0
14	Maharashtra	5
15	Manipur	0
16	Meghalaya	0
17	Mizoram	0
18	Nagaland	0
19	Odisha	0

Sr. No.	State/UT	No. of established cases
20	Punjab	0
21	Rajasthan	0
22	Sikkim	0
23	Tamil Nadu	0
24	Telangana	0
25	Tripura	0
26	Uttar Pradesh	18
27	Uttarakhand	0
28	West Bengal	0
29	Andaman and Nicobar Islands	0
30	Chandigarh	0
31	D&N Haveli and Daman and Diu	0
32	Delhi	0
33	Jammu & Kashmir	0
34	Ladakh	0
35	Lakshadweep	0
36	Puducherry	0
Total		40

#Source: Public Sector Banks

DR. NAMDEO KIRSAN : Sir, customers are keeping their valuables in bank lockers. Why is the banks' liability limited to only 100 times of the annual rent of locker even if loss is due to the proven negligence of the bank? Can the Government introduce a mandatory, comprehensive and automated insurance policy for all locker contents rather than leaving customers to issue the details of valuables separately?

SHRIMATI NIRMALA SITHARAMAN : The reason behind the cover which is given to the locker holders is that it is fixed that 100 times the rental value of

the locker is what is given to the locker holder if there is any loss. Obviously, it was based on the criteria that we cannot see what the contents are inside and that cannot be evaluated and that cannot be the criteria based on which you can give an insurance cover for each one of them separately. It is not possible. So, it is decided that 100 times is what is given for any loss if there is a locker broken or something like that. So, that was the reason. But at the moment, there is nothing before me for any other consideration.

DR. NAMDEO KIRSAN : Whatever valuables are kept by the customers, if those have been disclosed to the bank authorities, in that case, that can be done and there should not be any difficulty in doing that.

SHRIMATI NIRMALA SITHARAMAN : Sitting and watching the disclosure of a client as to what valuables he is going to keep in the locker is breach of banking rules and banks would not do that. So, that cannot be a measure for me to decide whether there should be a different share of coverage.

माननीय अध्यक्ष : प्रश्न सं. 509, श्रीमती ज्योत्स्ना चरणदास महंत ।

छत्तीसगढ़ में अफीम की अवैध खेती

***509. श्रीमती ज्योत्स्ना चरणदास महंत:**

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या स्वापक नियंत्रण ब्यूरो ने मार्च 2026 में छत्तीसगढ़ के दुर्ग और बलरामपुर जिलों में व्यापक स्तर पर की जाने वाली अफीम की अवैध खेती का संज्ञान लिया है, यदि हां, तो इस संबंध में सरकार की क्या प्रतिक्रिया है;

(ख) क्या बलरामपुर के ग्राम सरपंच ने जनवरी, 2026 में ही उक्त खेती के बारे में स्थानीय प्राधिकारियों को सूचित कर दिया था और यदि हां, तो इस संबंध में कार्रवाई करने में विलंब के क्या कारण हैं;

(ग) सरकार द्वारा देश के 'धान के कटोरे (राइस बाउल)' के रूप में विख्यात उक्त जिले में बड़े पैमाने पर अवैध खेती होने देने में किसी प्रशासनिक या राजनीतिक संलिप्तता की जांच करने के लिए क्या कदम उठाए गए हैं; और

(घ) सरकार द्वारा जनजातीय और सीमावर्ती जिलों में अवैध स्वापक पौधों की खेती के लिए कृषि भूमि के उपयोग को रोकने हेतु क्या ठोस उपाय किए जा रहे हैं?

**THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS
(SHRIMATI NIRMALA SITHARAMAN):**

(a) to (d): A **Statement** is laid on the Table of the House.

STATEMENT

(a) to (c): On 07.03.2026, Police Station Pulgaon (Durg), the State Police and the Narcotics Control Bureau (NCB) destroyed illegally cultivated opium poppy plants in Durg district, Chhattisgarh. Similar actions were carried out in two separate cases on 11.03.2026 and on 12.03.2026, by Police Station Kusmi and by Police Station Korandha, Balrampur district, Chhattisgarh, respectively in coordination with other concerned state departments. Separate FIRs have been registered in all these cases.

(d): The Narcotic Drugs and Psychotropic Substances (NDPS) Act includes statutory provisions aimed at preventing the illegal cultivation of narcotic crops and ensures the accountability of landholders. Further, the NDPS Act mandates that every government officer, as well as every panch, sarpanch,

and other village official, must promptly report any such activities upon gaining knowledge of them. As per the National Policy on Narcotic Drugs and Psychotropic Substances, 2012, the Central Economic Intelligence Bureau (CEIB) conducts satellite surveys of illicit opium poppy cultivation and shares the imagery and intelligence inputs with the NCB and CBN, which then coordinate destruction operations with State authorities.

श्रीमती ज्योत्सना चरणदास महंत : अध्यक्ष महोदय, मंत्री जी के जवाब में सीईआईबी द्वारा सैटेलाइट के जरिए अफीम की खेती की निगरानी करने की बात कही गई है। मेरा सीधा सवाल है कि जब छत्तीसगढ़ में दुर्ग, बलरामपुर में मक्के की खेती होती है और उसके बीच में योजनाबद्ध तरीके से अफीम की खेती की गई, तो आपका सैटेलाइट इस सिस्टम को क्यों नहीं पकड़ पाया? क्या यह सिस्टम जान बूझकर अंधा हो गया, ताकि खास राजनीतिक सिंडिकेट को फलने-फूलने का समय मिले?

माननीय अध्यक्ष : आपका क्वेश्चन क्या है?

श्रीमती ज्योत्सना चरणदास महंत : सर, यही क्वेश्चन है।

माननीय अध्यक्ष : हाँ, मैं समझ गया कि क्या क्वेश्चन है।

श्रीमती निर्मला सीतारमण : सर, सैटेलाइट के पिक्चर्स भी होते हैं, मगर कानूनन पंचायत स्तर में जो अधिकारी हैं, चाहे पंचायत सरपंच हो या डिस्ट्रिक्ट लेवल पर हो। स्टेट लेवल तक, it is the responsibility of every authority to see if there is growth of opium between plantation. It is a law-and-order issue and also a very important national security aspect. So, it is not just the satellite imagery but it is also the responsibility of every elected representative in that area.

माननीय अध्यक्ष : माननीय सदस्य,

... (व्यवधान)

माननीय अध्यक्ष : एक मिनट माननीय सदस्य, हम सब देश के लोकतंत्र की सबसे बड़ी संस्था, संसद में हैं। प्रश्न पूछते समय विषय की गंभीरता भी होनी चाहिए। टारगेट करके एक ही व्यक्ति, एक ही सरपंच, यह प्रश्न संसद की मर्यादा के अनुकूल नहीं है।

... (व्यवधान)

माननीय अध्यक्ष: देखिए, आप गलत समर्थन मत कीजिए। किसी एक ग्राम पंचायत, एक सरपंच, यह टारगेट नहीं, बल्कि आप कहें कि जनरल यह खेती नहीं होनी चाहिए, इसको पकड़ा जाना चाहिए। ऐसा कोई जनरल विषय होना चाहिए, मेरा यह कहना है।

श्रीमती ज्योत्सना चरणदास महंत : सर, जैसा मंत्री जी ने कहा है, यह बात सही है, लेकिन जनवरी में जब बलरामपुर के सरपंच ने इस कार्रवाई की सूचना दी,... (व्यवधान) तो उस पर संज्ञान ... (व्यवधान) सुनिए न सर, सर प्लीज ... (व्यवधान) तो उसको उन्होंने नहीं सुना और अभी मार्च में उन्होंने दूसरे सप्ताह में उस पर कार्रवाई की। तब तक अफीम फल भी गया था, फूल भी आ गया था और कट भी गया था, इसको प्रशासनिक मिलीभगत कहा जाए या फिर इसे क्या कहा जाए?

SHRIMATI NIRMALA SITHARAMAN: I understand and appreciate the sensitivity. ... (*Interruptions*)

I fully appreciate the sensitivity with which the hon. Member is raising an issue pertaining to her constituency. Also, because Afeem is such a commodity with which we have to be cautious. She is right in saying that in January itself, it was informed why did it take so long. We have to improve efficiencies. There is no doubt about it, but it is not as if it is only in that area that we have delayed or anybody has delayed.

I would work to have this more efficiently done, but I agree with the hon. Member that it was delayed.

SHRI TAPIR GAO : Thank you, hon. Speaker, Sir.

Sir, hon. Finance Minister is fully aware of my Parliamentary Constituency, that is, Eastern Arunachal border to Myanmar. We have got three-four districts. ब्रिटिश ज़माने से ओपियम कल्टिवेशन ट्राइबल्स की परम्परा कही गयी है, लेकिन नारकोटिक्स कंट्रोल ब्यूरो ऑफ इंडिया कहती है कि वहां हर साल इसकी कटाई होती है। मैं मंत्री जी से यह प्रश्न करना चाहूंगा कि ओपियम कल्टिवेशन को लीगलाइज करके वहां के ट्राइबल्स को सुविधा देने का ऑप्शन है या नहीं?

माननीय अध्यक्ष : आपके लिए एक सवाल इधर से है और एक सवाल उधर से है।

श्रीमती निर्मला सीतारमण : सर, अफीम कल्टिवेशन के ऊपर निगरानी बहुत आवश्यक है, particularly in border areas and till now, the Naxal affected regions. मैं मानती हूँ कि इसके ऊपर सख्त निगरानी रहनी चाहिए। लेकिन किसी और क्षेत्र में, जैसे राजस्थान में होता है, जो आपका इलाका है, मध्य प्रदेश में होता है और थोड़ा-बहुत उत्तर प्रदेश में भी होता है, इसके अलावा कहीं और इसे रेगुलराइज करने या लीगल कल्टिवेशन का कोई भी प्रस्ताव मेरे सामने नहीं आया है।

माननीय अध्यक्ष : प्रश्न सं. 510, श्री देवेश शाक्य।

एटा जिले में कारपोरेट सामाजिक उत्तरदायित्व के अंतर्गत व्यय की गई धनराशि

***510. श्री देवेश शाक्य:**

क्या कारपोरेट कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत तीन वर्षों के दौरान उत्तर प्रदेश के एटा जिले में उत्तर प्रदेश राज्य विद्युत उत्पादन निगम लिमिटेड द्वारा कारपोरेट सामाजिक उत्तरदायित्व के अंतर्गत वर्ष-वार कुल कितनी धनराशि व्यय की गई है;

(ख) उक्त अवधि के दौरान एटा जिले में कारपोरेट सामाजिक उत्तरदायित्व के अंतर्गत शिक्षा, स्वास्थ्य, पेयजल, पर्यावरण संरक्षण, कौशल विकास और अन्य सामाजिक क्षेत्रों में परियोजनाओं पर कितनी धनराशि व्यय की गई और तत्संबंधी परियोजना-वार, मद-वार और स्थान-वार ब्यौरा क्या है; और

(ग) क्या सरकार का विचार भविष्य में कारपोरेट सामाजिक उत्तरदायित्व के अंतर्गत एटा जिले में विशेषकर जवाहरपुर ताप विद्युत परियोजना के आस-पास के गांवों में शिक्षा, स्वास्थ्य, पर्यावरण संरक्षण और बुनियादी ढांचे के विकास के लिए कोई विशेष योजना बनाने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क) से (ग): **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख): कंपनियों द्वारा एमसीए21 रजिस्ट्री में फाइल किया गया कारपोरेट सामाजिक दायित्व (सीएसआर) से संबंधित परियोजनावार डाटा सहित, समस्त डाटा, सार्वजनिक रूप से उपलब्ध है और इसे www.csr.gov.in पर देखा जा सकता है। एमसीए21 रजिस्ट्री में कंपनियों द्वारा किए गए वार्षिक विवरण के आधार पर, उत्तर प्रदेश राज्य विद्युत उत्पादन निगम लिमिटेड ने उत्तर प्रदेश के एटा जिले में किसी भी प्रकार की सीएसआर राशि व्यय करने की सूचना नहीं दी है। वित्तीय वर्ष 2021-22, 2022-23 और 2023-24 के दौरान उत्तर प्रदेश के एटा जिले में विकास क्षेत्रवार सीएसआर व्यय का ब्यौरा संलग्न **अनुबंध** में दिया गया है।

(ग): कंपनी अधिनियम के तहत, सीएसआर एक बोर्ड द्वारा संचालित प्रक्रिया है और कंपनी के बोर्ड को अपनी सीएसआर समिति की सिफारिशों के आधार पर कंपनी के सीएसआर कार्यकलापों की योजना बनाने, उन पर निर्णय लेने, उनका निष्पादन करने और उन पर निगरानी करने का अधिकार है। यह समिति सीएसआर नीति तैयार करती है और उसकी सिफारिश करती है, जिसमें

अधिनियम की अनुसूची सातवीं में निर्दिष्ट क्षेत्रों या विषयों के अनुरूप कंपनी द्वारा किए जाने वाले कार्यकलापों की रूपरेखा दी गई है। सरकार किसी विशेष भौगोलिक क्षेत्र या किसी विशेष कार्यकलाप के लिए कंपनियों को कोई विशिष्ट निर्देश जारी नहीं करती है।

अनुबंध

(राशि करोड़ रुपये में)

वित्तीय वर्ष 2021-22 से वित्तीय वर्ष 2023-24 में उत्तर प्रदेश के एटा जिले में विकास क्षेत्रवार सीएसआर व्यय				
क्र.सं.	विकास क्षेत्र	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24
1.	शिक्षा	0.00	-	-
2.	स्वास्थ्य देखभाल	0.12	0.08	-
	कुल	0.12	0.08	-

(31.03.2025 तक डाटा) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

श्री देवेश शाक्य : माननीय अध्यक्ष महोदय, मैं आपके माध्यम से मंत्री जी से जानना चाहता हूँ कि जनपद एटा में 320 मेगावाट की जवाहर तापीय विद्युत परियोजना का सीएसआर आय के सापेक्ष क्षेत्रीय विकास का व्यय कितना परसेंट है? वर्ष 2023-24, 2024-25 और 2025-26 में यह क्यों नहीं खर्च किया गया?

मान्यवर, मैं आपके माध्यम से मंत्री जी से यह भी पूछना चाहता हूँ कि विपक्ष के सांसदों के साथ भेदभाव न करें, समानता का व्यवहार रखें। समानता का व्यवहार होगा या नहीं होगा?

श्री हर्ष मल्होत्रा : माननीय अध्यक्ष महोदय, आदरणीय सदस्य ने सीएसआर के बारे में जो प्रश्न पूछा है, वह एरिया-स्पेसिफिक है। मैं यह बताना चाहता हूँ कि सीएसआर किसी भी कम्पनी का एक बोर्ड ड्रिवेन प्रोसेस है। उनकी सीएसआर कमेटी यह तय करती है कि किस मद में कितने पैसे खर्च करने हैं और किस मद में खर्च करने हैं। उसके लिए स्पेसिफाइड रूल्स हैं, जिसके अंतर्गत वे काम करते हैं। इसलिए यह कम्पनी तय करती है। सरकार के द्वारा इसमें सिर्फ इतनी मॉनिटरिंग की जाती है कि जिन कम्पनीज को सीएसआर खर्च करना है, क्या वे खर्च कर रहे हैं, यह डिस्कलोजर बेस्ड है। इसलिए हमने प्रश्न के उत्तर में इनके जिले से संबंधित कुछ स्पेसिफिक जानकारी दी है।

श्री देवेश शाक्य : मान्यवर, भारत की महारत्न कम्पनीज में कितने सीएसआर फंड हैं और उनको किन क्षेत्रों में, किन कार्यों में लगाया जा रहा है? जनपद ओरैया में गेल और एनटीपीसी द्वारा सीएसआर फंड से कितनी राशि व्यय की गई है? जनपद की सबसे बड़ी तहसील विधुना के कुछ क्षेत्रों में इससे कुछ कार्य कराए जाएंगे या नहीं?

श्री हर्ष मल्होत्रा : मैंने पहले प्रश्न के उत्तर में भी यह बात कही थी। इसके संबंध में, मैं इतनी ही जानकारी देना चाहता हूँ कि जो कम्पनीज या कोई विशेष कम्पनी है, तो उनका अपना प्रेरोगेटिव होता है, उनका बोर्ड और सीएसआर कमेटी डिसाइड करेगी कि कहां कितने पैसे खर्च करने हैं।

जहां तक इस प्रश्न का संबंध है कि उन्होंने कितने पैसे खर्च किये हैं, इसकी जानकारी हमने इनको दी है। अगर किसी जिले की या किसी मद की जानकारी माननीय सदस्य मांगेंगे, तो उसके बारे में हमारे विभाग के पोर्टल पर यह अंकित है। हमने इनको ऑलरेडी दिया भी है। एटा जिले में, पिछले तीन वर्षों में, लगभग 20 लाख रुपए सीएसआर एक्टिविटी में खर्च हुए हैं।

माननीय अध्यक्ष : प्रश्न सं. 511, श्री गिरिधारी यादव।

वास्तविक मूल वेतन के आधार पर पेंशन की गणना

***511. श्री गिरिधारी यादव:**

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या कर्मचारी पेंशन योजना (ईपीएस-95) के अंतर्गत पेंशन की गणना मूल वेतन के आधार पर की जाती है जिसकी अधिकतम सीमा 15,000 रुपये है जिसके परिणामस्वरूप अधिक वेतन पाने वाले कर्मचारियों को आनुपातिक पेंशन नहीं मिलती है; और
- (ख) यदि हां, तो क्या सरकार का विचार पेंशन की गणना वास्तविक मूल वेतन के आधार पर करने का है और यदि नहीं, तो इसके क्या कारण हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) और (ख): **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख): कर्मचारी पेंशन योजना, 1995 (ईपीएस 95) एक 'परिभाषित अंशदान-परिभाषित लाभ' सामाजिक सुरक्षा योजना है। कर्मचारी पेंशन निधि का कॉर्पस (i) नियोक्ता द्वारा वेतन के 8.33 प्रतिशत की दर से अंशदान; और (ii) 15,000 रुपये तक के वेतन पर केंद्र सरकार द्वारा 1.16% के अंशदान से मिलकर बनता है। ईपीएस-95 में दी गई परिभाषा के अनुसार "वेतन" से महंगाई भत्ते, प्रतिधारण भत्ते और अनुज्ञेय खाद्य रियायतों के नकद मूल्य सहित मूल वेतन अभिप्रेत है।

योजना के तहत समस्त लाभों का भुगतान उक्त संचित राशि से किया जाता है। मासिक पेंशन की राशि की गणना निम्नलिखित कारकों के अनुसार की जाती है:

$$\text{मासिक पेंशन} = \frac{\text{पेंशन योग्य सेवा} \times \text{पेंशन योग्य वेतन}}{\text{70}}$$

70

दिनांक 01.09.2014 तक की स्थिति के अनुसार, उन मौजूदा सदस्यों के लिए एक नया पैरा 11(4) जोड़ा गया था, जो 6500/- रुपये (तत्कालीन वेतन सीमा) से अधिक वेतन पर अंशदान के लिए पूर्ववर्ती पैरा 11(3) के तहत संयुक्त विकल्प का प्रयोग करते हुए वेतन सीमा से ऊपरी वेतन पर ईपीएस 1995 में अंशदान कर रहे थे।

इसके अतिरिक्त, दिनांक 01.09.2014 से, केवल ऐसे सदस्य ही ईपीएस सदस्य बनने के पात्र हैं जिनका वेतन, योजना में शामिल होने के समय 15000/- रुपये तक है।

कर्मचारी भविष्य निधि और प्रकीर्ण उपबंध अधिनियम, 1952 को सामाजिक सुरक्षा संहिता (सीओएसएस) 2020 के तहत समाहित कर लिया गया है, जो दिनांक 21.11.2025 से प्रभावी हो गई है।

श्री गिरिधारी यादव : माननीय अध्यक्ष महोदय, इस देश में लाखों पेंशनभोगी ऐसे हैं, जिनको 9,000 रुपये से कम मासिक पेंशन मिलती है। इस महंगाई के जमाने में मात्र 9,000 रुपये में क्या होगा? क्या सरकार इस 9,000 रुपये की राशि को बढ़ाने का विचार कर रही है?

कुमारी शोभा कारान्दलाजे : माननीय अध्यक्ष जी, अभी तक हमारी वेज सीलिंग 15,000 रुपये है। पहले 300 रुपये, 400 रुपये या 500 रुपये पेंशन मिलती थी। पहली बार उस पेंशन को बढ़ाया है और 1,000 रुपये से कम पेंशन नहीं दी जाएगी, सरकार ने ऐसा निर्णय लिया था। ईपीएफओ समिति पेंशन बढ़ाने पर विचार कर रही है। हमारी सरकार आने वाले दिनों में इस पर विचार करेगी।

श्री गिरिधारी यादव : माननीय अध्यक्ष जी, लाखों कामगार असंगठित क्षेत्र में कार्यरत हैं। सरकार के पास उनके लिए कोई पेंशन नीति नहीं है। असंगठित क्षेत्र में जो लाखों कामगार कार्यरत हैं, क्या उनके संबंध में सरकार कोई पेंशन योजना लाने पर विचार कर रही है?

कुमारी शोभा कारान्दलाजे : महोदय, पेंशन योजना में संगठित कार्मिक हैं, क्योंकि उनकी मजदूरी 15,000 रुपये तक होनी चाहिए। नियोक्ता उसमें योगदान देता है तथा केन्द्र सरकार भी योगदान दे रही है। श्रम विभाग इस पर विचार कर रहा है। विशेष रूप से असंगठित कार्मिकों को पेंशन मिलनी चाहिए। माननीय प्रधानमंत्री जी की ऐसी इच्छा है कि देश में सबको पेंशन मिलनी चाहिए। कौन-कौन कामगार हैं या उनके साथ हैं, उनको पेंशन मिलनी चाहिए। वे सब ईपीएफओ और ईएसआई के अंतर्गत आएँ, इस पर विचार हो रहा है। Those who are working in the gig should also be considered in the coming days.

श्री अरविंद गणपत सावंत : अध्यक्ष जी, आदरणीय सुप्रीम कोर्ट ने ईपीएस पेंशन को बढ़ाने का निर्णय दिया है। उन्होंने यह कहा है कि कम से कम 7,000 रुपये पेंशन देनी चाहिए। इन्होंने अपना योगदान भी दिया है। सरकार के पास इस मद में कितनी धनराशि है? वे कहते हैं कि यदि हमारा पैसा वापस दे देंगे, तो हमको ब्याज भी उससे ज्यादा मिलेगा। आज एक सिलेंडर का दाम एक हजार रुपये के आस-पास हो गया है। एक हजार रुपये में क्या होगा?

महोदय, मेरे दो प्रश्न हैं। क्या आप 15,000 रुपये की मर्यादा को बढ़ाएंगे? आप उसकी मर्यादा 25,000 से 30,000 रुपये करिए। आपकी सरकार 7,000 रुपये पेंशन देने के लिए कौन-कौन से कदम उठा रही है?

कुमारी शोभा कारान्दलाजे : माननीय अध्यक्ष जी, देश में ईपीएस पेंशन योजना में अलग-अलग

तरीके से सुधार हो रहे हैं। केन्द्र सरकार पहली बार बैंकिंग सिस्टम की तरह पेंशन योजना बना रही है, चाहे कोई भी पेंशनर हो। किसी भी बैंक और उसकी शाखा से उसके मूलक पेंशन ले सकते हैं। हमने फ्री डोर स्टेप से पेंशन देना शुरू किया है। पेंशन का जो कुल पैसा है, हमने 2024-25 में लगभग 81.48 लाख लोगों को 18,958 करोड़ रुपये पेंशन दिए हैं। इनकी संख्या बढ़ती जाएगी। केन्द्र सरकार भी अपना योगदान बढ़ा रही है। इस पर विचार किया जा रहा है। इस पर बार-बार चर्चा भी हो रही है।

श्रीमती सुप्रिया सुले : अध्यक्ष जी, यह सरकार के वेलफेयर का फंड नहीं है, यह उनकी मेहनत का पैसा है। That is why it is called 'pension'. I want to stand corrected. ये जो सीनियर सिटिजन्स हैं, जब हर बार संसद का सत्र चलता है, तब ये सारे सीनियर सिटिजन्स आंदोलन करते हैं। मैडम, आपको याद होगा, शायद तब आप कर्नाटक में थीं।

श्री प्रकाश जावड़ेकर जी, श्री अरुण जेटली जी और निर्मला जी भी पहले इस प्रश्न का जवाब दे चुकी हैं। आप जो बोल रही हैं, अभी तक ईपीएस-95 के तहत थोड़ी राशि मिल रही है। घर तक जाकर पेंशन दी जा रही है तथा नई टेक्नोलॉजी है। But that is not what we are asking. We are asking the pointed question. हमारी यह मांग है कि उसकी धनराशि 7,000 रुपये या उससे ऊपर होनी चाहिए। क्या आप वह देंगी? यह उनके हक का पैसा है। यह आपके वेलफेयर का प्रोग्राम नहीं है। They have kept that money over the years for their own pension. You are not doing any charity to them. They are asking for their own rights. That is what it is and they deserve it.

कुमारी शोभा कारान्दलाजे : सर, पेंशन को (पेंशनेबल सर्विस x पेंशनेबल सैलरी)/70 इयर्स, फॉर्मूला के तहत तय किया जाता है। उसने कितना पैसा बचाया है, उसके आधार पर उसे पेंशन मिल रही है। लेकिन यदि 50 साल पहले किसी ने कम सैलरी पर काम किया था, उसे कम पैसा मिल रहा है। इसके कारण हमने उसे 1,000 रुपये तक बढ़ाया है।

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN): Sir, this is a very sensitive issue. I know the delegations have met all of us. There is no denying the idea that they should get better in their old age. And the answer given by the hon. Minister explains the technical constraint. The amount in the pool and the money that comes out of it in the name of wherever you invest and earn out of it, is not adequate to meet it. I am just saying, subject to correction – initially, some people had met me also – it is nothing less than Rs. 10,000 at that time. It was not going to be possible for us to give Rs. 10,000 from that money which is being earned from that corpus.

After that, several times, the delegations came. And there are different groups who come with different set of leaders and all of them are affected. They come and they tell us, 'No. All right if it is not Rs. 10,000. Ten is what you can give us.' And that is where there is a discussion. It is taking a bit of a time because it is a bit of a *dharam sankat*. The money earned out of it is not adequate to meet the first expectation that they had. With consideration with a lot of sensitivity, the Departments are talking. Let us see what can come out of it.

माननीय अध्यक्ष : हेमामालिनी जी भी बहुत बार इस विषय को लेकर आती हैं ।

... (व्यवधान)

माननीय अध्यक्ष : मैंने आपकी बात को सदन में रख दिया है ।

WRITTEN ANSWERS TO QUESTIONS**(i) Starred Question Nos. 512 to 520****पर्यावरण/भूजल प्रदूषण की निगरानी के लिए विशेष तंत्र*****512. श्री उमेशभाई बाबूभाई पटेल:**

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

- (क) दादरा और नगर हवेली तथा दमन और दीव में वर्तमान में कितनी कंपनियां पर्यावरण में निर्धारित मानकों से अधिक जहरीले रसायनों का उत्सर्जन कर रही हैं;
- (ख) वर्ष 2021-2026 के दौरान केन्द्रीय प्रदूषण नियंत्रण बोर्ड और राज्य प्रदूषण नियंत्रण बोर्ड द्वारा कोलक और दमनगंगा नदियों की जल गुणवत्ता की जांच करने के लिए किए गए निरीक्षणों का वर्ष-वार ब्यौरा क्या है और निरीक्षणों की तारीख, रिपोर्टों की संख्या और पाए गए उल्लंघनों का ब्यौरा क्या है;
- (ग) ऐसे उद्योगों अथवा साझा बहिस्त्राव शोधन संयंत्रों की संख्या का ब्यौरा क्या है जिनके विरुद्ध अब तक कारण बताओ नोटिस तथा उन्हें बंद करने के आदेश जारी किए गए हैं और उक्त निरीक्षणों के आधार पर उन पर पर्यावरण प्रतिकर भी लगाया गया है;
- (घ) क्या सरकार का विचार उक्त संघ राज्यक्षेत्रों में पर्यावरण/भूजल प्रदूषण की निगरानी के लिए कोई विशेष तंत्र या विशेष कृतिक बल गठित करने का है, यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;
- (ङ) उक्त संघ राज्यक्षेत्रों में कितनी दवा कंपनियों को कर में छूट प्रदान की गई है; और
- (च) क्या प्रदूषण फैलाने वाली ऐसी कंपनियों/कारखानों को प्रदान की जाने वाली राजसहायता बंद कर दी गई है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्री (श्री भूपेन्द्र यादव):

- (क) से (च): केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) राज्य प्रदूषण नियंत्रण बोर्डों (एसपीसीबी) / प्रदूषण नियंत्रण समितियों (पीसीसी) के सहयोग से राष्ट्रीय जल गुणवत्ता निगरानी कार्यक्रम

(एनडब्ल्यूएमपी) के तहत स्थानों के एक राष्ट्रव्यापी नेटवर्क में सतही जल (नदियों / झीलों) और तटीय जल की गुणवत्ता की निगरानी करता है। दमनगंगा नदी में 13 निगरानी स्थल हैं जिनमें से 10 डीएनएच और डीडी में और 3 गुजरात में स्थित है। गुजरात में कोलक नदी में 2 निगरानी स्थल हैं।

डीएनएच एंड डीडी प्रदूषण नियंत्रण समितियों (पीसीसी) ने 2021-26 के दौरान कोलक और दमनगंगा नदियों के जल की गुणवत्ता की जांच के लिए 40 निरीक्षण किए हैं। उल्लिखित अवधि के दौरान कुल 560 रिपोर्टें तैयार की गई हैं। वर्षवार आंकड़े इस प्रकार हैं:

वर्ष	निरीक्षणों की संख्या	रिपोर्टों की संख्या
2021	12	168
2022	12	168
2023	0	0
2024	12	168
2025	4	56
2026	0	0

गुजरात प्रदूषण नियंत्रण बोर्ड (जीपीसीबी) द्वारा प्रस्तुत रिपोर्ट के अनुसार, 2021-26 के दौरान, कोलक और दमनगंगा नदियों के जल की गुणवत्ता की जांच के लिए 310 निरीक्षण किए गए हैं।

एनडब्ल्यूएमपी के तहत निगरानी की गई जल गुणवत्ता डेटा को सीपीबीसी वेबसाइट <https://cpcb.nic.in/nwmp-data/> पर अपलोड किया जाता है।

सीपीसीबी ने वर्ष 2023 से 2025 की अवधि के दौरान एक सामान्य जैव चिकित्सा अपशिष्ट उपचार संयंत्र (सीबीएमडब्ल्यूटीएफ) सहित छह उद्योगों का निरीक्षण किया और एक मामले में कारण बताओ नोटिस (एससीएन) जारी किया गया तथा तीन मामलों में अनुपालन के लिए निर्देश जारी किए गए। गुजरात प्रदूषण नियंत्रण बोर्ड (जीपीसीबी) ने सूचित किया है कि उन्होंने जनवरी 2025 से फरवरी 2026 की अवधि के दौरान 196 कारण बताओ नोटिस, 36 निर्देश नोटिस और 36 निर्देश जारी किए हैं।

दिनांक 01.01.2025 से अब तक डीएनएच एंड डीडी द्वारा किए गए निरीक्षणों के आधार पर, पीसीसी ने वायु (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1981 और जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 के प्रावधानों के तहत उद्योगों को बंद करने के कुल 28 आदेश, 2 दिशा-निर्देशों के नोटिस और 35 कारण बताओ नोटिस जारी किए हैं।

प्रदूषण नियंत्रण समिति, दादरा और नगर हवेली तथा दमन और दीव को जल अधिनियम की धारा 21 और 23 तथा वायु अधिनियम की धारा 24 और 26 के तहत विश्लेषण के लिए नमूने एकत्र करने सहित निरीक्षण और निगरानी करने का अधिकार प्राप्त है। डीएनएच एंड डीडी संघ राज्य क्षेत्र में स्थापित / संचालित उद्योगों में पर्यावरण अनुपालन का प्रवर्तन करने के लिए कुल 11 तकनीकी कर्मचारियों को नामित किया गया है।

इसके अलावा, दमन के कलेक्टर और जिला मजिस्ट्रेट ने दमन जिले में वर्तमान और भावी पीढ़ियों के लिए भूजल संसाधनों के अत्यधिक दोहन को रोकने, दीर्घकालिक जल सुरक्षा सुनिश्चित करने और पर्यावरणीय संतुलन बनाए रखने के लिए 11.02.2026 को एक आदेश जारी किया है, आदेश के अनुसार, दमन जिले में संचालित न्यूनतम 3000 वर्ग फीट की प्लिंथ/आच्छादित क्षेत्र वाले सभी उद्योगों को अनिवार्य रूप से वर्षा जल संचयन/जल स्तर का पुनर्भरण की व्यवस्था करनी चाहिए और उद्योगों को भूजल संसाधनों पर निर्भरता को कम करने के लिए नवीनतम जल सापेक्ष प्रौद्योगिकियों को अपनाना चाहिए। आदेश में अनुपालन के लिए एक समिति का भी प्रावधान है, जिसमें डिप्टी कलेक्टर, कार्यकारी अभियंता (पीडब्ल्यूडी) और दमन के मामलातदार शामिल हैं।

डीएनएच एंड डीडी संघ राज्य क्षेत्र के प्रशासन द्वारा प्रदान की गई जानकारी के अनुसार, वर्तमान में, दादरा और नगर हवेली जिले में माल और सेवा कर (जीएसटी) अधिनियम के तहत दवा कंपनियों को कोई कर छूट लाभ प्रदान नहीं किया जाता है। इसके अलावा, निवेश प्रोत्साहन योजना के तहत केवल उन कंपनियों/कारखानों को सब्सिडी प्रदान की जाती है जिन्होंने दादरा

और नगर हवेली और दमन और दीव संघ राज्य क्षेत्र की प्रदूषण नियंत्रण समिति से वैध संचालन सहमति (सीटीओ) प्रमाण पत्र प्राप्त किया है।

PUBLIC CAPITAL EXPENDITURE SUPPORT FOR INFRASTRUCTURE GROWTH

***513. SHRIMATI APARAJITA SARANGI:**

SHRI BALABHADRA MAJHI:

Will the Minister of **FINANCE** be pleased to state:

- (a) the manner in which Rs.12.2 lakh crore Public Capex proposed in the FY 2026-27 is likely to support infrastructure-led economic growth in the current fiscal across the country, including the likely benefits for regions such as the Nabarangpur Lok Sabha Constituency in Odisha and the total funds allocated for aspirational districts like Dahod in Gujarat;
- (b) the specific impact of the revised Gross Domestic Product (GDP) and Consumer Price Index (CPI) series on measuring India's post-pandemic economic recovery;
- (c) whether the Government is likely to achieve the nominal GDP growth estimate of 10 per cent for the year 2026-27, if so, the details thereof; and
- (d) the manner in which the Infrastructure Risk Guarantee Fund is incentivising private developers to participate in large-scale national infrastructure projects, including those benefitting the Nabarangpur Lok Sabha Constituency in Odisha?

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN):

(a): The Government of India's capital outlay has increased by nearly 106 per cent, from ₹5.92 lakh crore in FY22 to a budgeted allocation of ₹12.2 lakh crore for FY27, recognising the strong multiplier effects that infrastructure generates on the economy. As per the Economic Survey 2025-26, public expenditure on infrastructure has a high multiplier effect, estimated to be around 2.5 to 3.5 times the GDP over the medium term. Therefore, the proposed public capital expenditure is intended to sustain and further strengthen infrastructure led growth across the country in FY27.

In so far as the funds allocated to Aspirational Districts (including Dahod) are concerned, the details of the amounts sanctioned under the Aspirational Districts Programme of NITI Aayog, since the inception of the programme, are given in the enclosed **Statement**.

(b) and (c): The new GDP series (Base Year = 2022-23) and Consumer Price Index (Base Year = 2024) released by Ministry of Statistics and Programme Implementation incorporates improved data sources and methodologies, resulting in a better measurement of economic activity. The revisions to real GDP growth under the new GDP series are as follows:

Year	Old Series (Base year 2011-12)	New Series (Base year 2022-23)
2023-24	9.2	7.2
2024-25	6.5	7.1
2025-26	7.4*	7.6**

Note: * First Advance Estimate; ** Second Advance Estimate

The data points that the real GDP growth has remained above 7 percent during FY24 to FY26, thereby reflecting a sustained and resilient post-pandemic economic recovery. Importantly, this growth has been achieved without triggering an inflationary spiral. The average retail inflation for FY 2025–26 stands at 1.9% as of end-February 2026. Building on the sustained growth performance in recent years, real GDP growth is projected at 7.0-7.4 per cent for 2026-27, as per the Department of Economic Affairs' Monthly Economic Review for February 2026. Given moderate inflation, along with strong domestic demand, continued public investment, and stable macroeconomic fundamentals, Indian economy is likely to achieve the nominal GDP growth estimate of 10 per cent for the year 2026-27, as envisaged in Budget 2026-27.

(d): To strengthen the confidence of private developers regarding risks during infrastructure development and construction phase, Government announced the establishment of an Infrastructure Risk Guarantee Fund (IRGF) in the Union Budget 2026–27 to provide prudently calibrated partial credit guarantees to lenders.

Such calibrated support is aimed to incentivise private developers to participate in large national projects, which may include future projects located in the Nabarangpur Lok Sabha Constituency, by improving project viability and reducing uncertainty during the development phase.

STATEMENT

District wise details of funds sanctioned to Aspirational Districts for the period from December 2018 to March 2026 (till 17.03.2026) under the Aspirational Districts Programme are as follows:

S.N.	State	District	Total Sanctioned Amount (₹ in crore)
1	Andhra Pradesh	Alluri Sitharama Raju	10.20
2	Andhra Pradesh	Parvathipuram Manyam	8.65
3	Andhra Pradesh	Visakhapatnam	2.90
4	Andhra Pradesh	Vizianagaram	5.00
5	Andhra Pradesh	Y.S.R.	18.60
6	Arunachal Pradesh	Namsai	20.10
7	Assam	Baksa	19.10
8	Assam	Barpeta	24.10
9	Assam	Darrang	17.60
10	Assam	Dhubri	8.80
11	Assam	Goalpara	7.20
12	Assam	Hailakandi	27.70
13	Assam	Udalguri	28.10
14	Bihar	Araria	6.40
15	Bihar	Aurangabad	21.76
16	Bihar	Banka	18.10
17	Bihar	Begusarai	14.00
18	Bihar	Gaya	19.45
19	Bihar	Jamui	21.60
20	Bihar	Katihar	17.60
21	Bihar	Khagaria	32.90
22	Bihar	Muzaffarpur	30.06
23	Bihar	Nawada	24.60
24	Bihar	Purnia	10.40
25	Bihar	Sheikhpura	13.92
26	Bihar	Sitamarhi	8.10

S.N.	State	District	Total Sanctioned Amount (₹ in crore)
27	Chhattisgarh	Bastar	14.70
28	Chhattisgarh	Bijapur	21.50
29	Chhattisgarh	Dantewada	1.13
30	Chhattisgarh	Kanker	5.73
31	Chhattisgarh	Kondagaon	26.80
32	Chhattisgarh	Korba	0.10
33	Chhattisgarh	Mahasamund	13.10
34	Chhattisgarh	Mohla-Manpur- A Chowki	5.21
35	Chhattisgarh	Narayanpur	21.70
36	Chhattisgarh	Rajnandgaon	7.00
37	Chhattisgarh	Sukma	24.30
38	Gujarat	Dahod	13.20
39	Gujarat	Narmada	12.96
40	Haryana	Nuh	27.30
41	Himachal Pradesh	Chamba	19.30
42	Jammu & Kashmir	Baramulla	24.10
43	Jammu & Kashmir	Kupwara	9.10
44	Jharkhand	Bokaro	2.60
45	Jharkhand	Chatra	0.10
46	Jharkhand	Dumka	25.30
47	Jharkhand	Garhwa	19.60
48	Jharkhand	Giridih	7.40
49	Jharkhand	Godda	2.05
50	Jharkhand	Gumla	18.40
51	Jharkhand	Hazaribagh	3.30
52	Jharkhand	Khunti	14.10
53	Jharkhand	Latehar	5.10
54	Jharkhand	Lohardaga	21.33
55	Jharkhand	Pakur	5.00
56	Jharkhand	Palamu	16.10

S.N.	State	District	Total Sanctioned Amount (₹ in crore)
57	Jharkhand	West Singhbhum	3.40
58	Jharkhand	East Singhbhum	7.55
59	Jharkhand	Ramgarh	3.84
60	Jharkhand	Ranchi	13.10
61	Jharkhand	Sahebganj	29.55
62	Jharkhand	Simdega	22.70
63	Karnataka	Raichur	13.96
64	Karnataka	Yadgir	20.20
65	Kerala	Wayanad	18.60
66	Madhya Pradesh	Barwani	16.30
67	Madhya Pradesh	Chhatarpur	26.30
68	Madhya Pradesh	Damoh	12.60
69	Madhya Pradesh	Guna	10.80
70	Madhya Pradesh	Khandwa	14.00
71	Madhya Pradesh	Rajgarh	10.40
72	Madhya Pradesh	Singrauli	0.10
73	Madhya Pradesh	Vidisha	18.82
74	Maharashtra	Gadhichiroli	12.57
75	Maharashtra	Nandurbar	36.27
76	Maharashtra	Osmanabad	25.28
77	Maharashtra	Washim	32.90
78	Manipur	Chandel	22.76
79	Meghalaya	Ri Bhoi	22.60
80	Mizoram	Mamit	23.10
81	Nagaland	Kiphire	16.55
82	Odisha	Balangir	18.10
83	Odisha	Dhenkanal	10.80
84	Odisha	Gajapati	31.10
85	Odisha	Kalahandi	10.95
86	Odisha	Kandhamal	14.10

S.N.	State	District	Total Sanctioned Amount (₹ in crore)
87	Odisha	Koraput	8.30
88	Odisha	Malkangiri	17.10
89	Odisha	Nabarangapur	11.10
90	Odisha	Nuapada	22.10
91	Odisha	Raygada	9.30
92	Punjab	Ferozpur	28.20
93	Punjab	Moga	14.10
94	Rajasthan	Baran	21.54
95	Rajasthan	Dholpur	24.79
96	Rajasthan	Jaisalmer	13.49
97	Rajasthan	Karauli	9.10
98	Rajasthan	Sirohi	4.80
99	Sikkim	Soreng	8.50
100	Sikkim	West District	10.00
101	Tamil Nadu	Ramanathapuram	18.10
102	Tamil Nadu	Virudhunagar	21.6
103	Telangana	Bhadradi-Kothagudem	11.4
104	Telangana	Jayashankar Bhupalapally	13.6
105	Telangana	Kumuram Bheem -Asifabad	8.1
106	Tripura	Dhalai	30.3
107	Uttar Pradesh	Bahraich	16.37
108	Uttar Pradesh	Balrampur	20.5
109	Uttar Pradesh	Chandauli	40.2
110	Uttar Pradesh	Chitrakoot	28.3
111	Uttar Pradesh	Fatehpur	30.13
112	Uttar Pradesh	Shravasti	19
113	Uttar Pradesh	Siddharth Nagar	17.5
114	Uttar Pradesh	Sonbhadra	10.50
115	Uttarakhand	Haridwar	21.20
116	Uttarakhand	Udam Singh Nagar	12.18

S.N.	State	District	Total Sanctioned Amount (₹ in crore)
117	Jharkhand	All Districts	20.30

CENTRAL GOVERNMENT-FUNDED HEIS IN TELANGANA

***514. DR. KADIYAM KAVYA:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of Central Government-funded Higher Educational Institutions (HEIs) in the State of Telangana along with the details of institutions located in Warangal Parliamentary Constituency, including universities, engineering colleges and Kendriya Vidyalayas;
- (b) the amount of funds allocated, released and utilised for infrastructure development, research grants and digital learning facilities in institutions located in the said Parliamentary Constituency during the period 2023–25;
- (c) the details of the Gross Enrolment Ratio (GER) in higher education in the State of Telangana along with the district-level data for the said Parliamentary Constituency;
- (d) the number of beneficiaries from Warangal under Central scholarship schemes such as National Scholarship Portal (NSP) and the Pradhan Mantri Uchchatar Shiksha Protsahan (PM-USP) during the said period; and
- (e) the steps taken by the Government to strengthen research, skill integration and employability outcomes in educational institutions in the said Constituency?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN):

(a): There are 9 Central Government-funded Higher Educational Institutions (HEIs) in Telangana State. Out of these, 1 Central funded HEI (National Institute of Technology, Warangal) is in Warangal Parliament Constituency. The number of Kendriya Vidyalayas in Telangana State and Warangal Parliament Constituency are 35 and 1 respectively.

(b): The total fund allocated to 9 centrally funded HEIs in Telangana State during 2023-25 is Rs. 2771.25 crore. In Warangal, the National Institute of Technology (NIT) has been allocated Rs. 64.38 crore during the period 2023-25, out of which Rs. 85.94 crore for infrastructure development and Rs. 55.79 crore for digital learning. Further, the total funds allocated/released/utilised for research grants during the same period is Rs. 131.89 Crore.

Further, Ministry of Education is implementing Rashtriya Uchchatar Shiksha Abhiyan (RUSA) which is a Centrally Sponsored Scheme aimed at funding specific State government universities and colleges, so as to improve their quality by ensuring their conformity to prescribed norms and standards. Since inception of the scheme, 94 projects amounting to Rs. 767.60 crore have been approved for support in the State of Telangana including a total of 8 units amounting to Rs. 81 crore under Warangal Parliamentary Constituency.

The University Grants Commission (UGC) also releases fund to the Institutions for infrastructure development and Research Grants and Digital Learning Facilities. The total amount of funds allocated/utilized to the institutions during 2023-25 for infrastructure development is Rs. 373.8 crore

and for Research Grants and Digital Learning Facilities is Rs. 640.8 crore in the State of Telangana, including Warangal Constituency.

(c): As per All India Survey on Higher Education (AISHE), 2022-23(Provisional) Gross Enrolment Ratio (GER) for India is 29.5 and for the State of Telangana is 42.7. The total enrolment in Telangana State is 15,28,573. The total enrolment in Warangal Parliamentary Constituency is 1,65,955 including districts Warangal(1,13,661), Hanumakonda(50,102), Jangaon (1,185) and Jayashankar Bhupalapally (1,007).

(d): The National Scholarships Portal (NSP) is maintained by the Ministry of Electronics and IT (MEITY). The NSP has informed that in Warangal district, the number of students of higher education who received scholarships from the NSP was 1627 during the period 2023-24 to 2024-25. Further, in Warangal district, the number of students of higher education who received financial assistance in the form of scholarship/interest subvention, from the component schemes of PM-USP Yojana (PM-USP CSSS and PM-USP CSIS) was 1176 during the period 2023-24 to 2024-25.

(e): Education being in the Concurrent List of the Constitution, strengthening research, skill enhancement and increasing employability in education is the responsibility of the Central and States Governments.

The Government of India has framed National Education Policy (NEP), 2020, which emphasises integrating practical skills with general education. In alignment with this vision, UGC has issued 'Guidelines for Internship/Research Internship for Under Graduate Students', with an aim to improve their

employability and understanding of the world of work. Further, UGC has formulated 'Guidelines for Higher Educational Institutions to Offer Apprenticeship Embedded Degree Programme (AEDP)' to enhance the employability of students.

To achieve objectives of NEP 2020 and ensure availability of industry relevant knowledge to students of technical students, the All-India Council for Technical Education (AICTE) has taken several steps. These include developing updated model curricula in emerging fields like Artificial Intelligence, Data Science, Robotics, and VLSI with active industry participation; signing MoUs with leading organizations to promote internships, skill development, and faculty training; making internships a mandatory component through structured guidelines offering flexible formats; launching an Industry-Academia Mobility framework to bridge the gap between theoretical learning and practical application; providing an AICTE Career Portal to support students—especially in remote areas—with job search, internships, resume building, and interview preparation; and proposing the PROFICIENCE SCHEME to enhance skills and knowledge across diverse groups, including students, professionals, and lifelong learners.

Further, The Ministry of Education, in collaboration with IIT Madras, has launched the SWAYAM Plus platform. The platform offers skill related courses in collaboration with industry partners, helping learners reskill, upskill, and become employment ready.

The Ministry of Education implements the National Apprenticeship Training Scheme (NATS) to impart on-the-job training and enhance the employability of students of AEDP, graduates and diploma holders. Under NATS, more than 170 MoUs have been signed with Higher Education Institutions, to embed apprenticeship training within curricula as on 5th November 2025. For the financial year 2024-25, over 5.23 lakh apprentices were engaged under NATS. Currently, apprentices are undergoing apprenticeship training in various sectors such as IT/ITeS, Automobile and Auto components and BFSI, among others. A recent third-party evaluation of the NATS stated that 74% of trainees engaged in employment after the apprenticeship.

Ministry of Skill Development and Entrepreneurship (MSDE) is implementing its flagship scheme Pradhan Mantri Kaushal Vikas Yojana (PMKVY), since 2015, for imparting skill development training through Short-Term Training (STT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL) to youth including graduates across the country with aim to enhance the employability of the youth to access employment opportunities by equipping them with industry relevant skills. Currently, PMKVY 4.0 is under implementation since FY 22-23 till FY 2025-26. Under PMKVY 4.0, there is provision of Post certification tracking of candidates for a period of one year. Through Skill India Digital Hub, candidates can have access to jobs and apprenticeship opportunities.

The Department of Biotechnology (DBT) has strengthened the research in Warangal Parliamentary Constituency of Telangana through its Bio-RIDE (Biotechnology Research Innovation and Entrepreneurship Development) Scheme. DBT has supported 3 projects in the last three financial years which are (1.) Investigations on the signaling cascades mediated by Anaplastic Lymphoma Kinase (ALK) in neuroblastoma, (2.) Development of Engineered Biocatalyst for Bioelectrochemical Conversion of CO₂ to Formic Acid and (3.) Sustainable bioproduction of Nitrilase using unicellular Cyanobacterial species and in vivo and in silico enzyme characterization.

The Ministry of Labour and Employment, Government of India, operates the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including jobs from private and government sectors, information on online & offline job fairs, job search & matching, career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in].

INSOLVENCY AND BANKRUPTCY CODE (AMENDMENT) BILL, 2026

***515. DR. SANJAY JAISWAL:**

SHRI VISHNU DAYAL RAM:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether the Insolvency and Bankruptcy Code (IBC) (Amendment) Bill, 2026 has been successfully tabled in the current session starting 9th

March, 2026, if so, the details thereof along with the specific provisions it contains to address the needs of small entrepreneurs particularly in Dahod Lok Sabha Constituency of Gujarat;

- (b) the manner in which the proposed Integrated Technology Platform is likely to ensure consistency, transparency and timely processing for all IBC stakeholders;
- (c) whether any specific provisions have been included in the 2026 Bill to implement cross- border and group insolvency frameworks, if so, the details thereof; and
- (d) the manner in which the strengthening of National Company Law Tribunal (NCLT) benches address the current average resolution timeline of 597 days?

**THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS
(SHRIMATI NIRMALA SITHARAMAN):**

(a): The Insolvency and Bankruptcy Code (Amendment) Bill, 2025 (the Bill), was introduced in the Lok Sabha on 12.08.2025 and referred to the Select Committee of Lok Sabha for further examination. The report of the Select Committee has been received on 17.12.2025. The Official Amendments to the Insolvency and Bankruptcy Code (Amendment) Bill, 2025, as reported by the Select Committee, has been moved in the Lok Sabha on 25th March, 2026.

Under the proposed Amendment Bill the process of the Pre-packaged Insolvency Resolution Process (PPIRP) which was specially designed to help MSMEs, is being made easier by lowering the voting threshold for initiating

insolvency proceedings and making the documentation processes easier. This would be applicable to small entrepreneurs across the country.

(b): Integrated Platform for Insolvency Ecosystem (iPIE) envisages a case management platform to streamline coordination and information exchange among insolvency stakeholders under the IBC, 2016. It will integrate with e-Governance portals of the Ministry of Corporate Affairs (MCA), National Company Law Tribunal (NCLT)/ National Company Law Appellate Tribunal (NCLAT), Insolvency and Bankruptcy Board of India (IBBI), National E-Governance Services Limited (NeSL) and Insolvency Professionals to automate data exchange and reduce manual intervention in resolution and liquidation processes.

The platform aims to promote consistency, transparency and timely processing for all IBC stakeholders through standardised digital workflows aligned with the provisions of the Code and regulations. It will provide a single digital interface for stakeholders for submission of information, case management and access to relevant records. Further, features such as digital document management, automated alerts, workflow tracking and monitoring dashboards will facilitate better oversight of case progress and adherence to statutory timelines under the Code.

(c): Insolvency and Bankruptcy (Amendment) Bill, 2025 inserts an enabling provision for a cross-border insolvency framework. The Central Government may prescribe the manner and conditions for administering and conducting cross-border insolvency proceedings under the Code, for such class or

classes of debtors and corporate debtors, as may be notified by the Central Government. It also enables designating a bench for taking up cases pertaining to cross-border insolvency proceedings.

The proposed Amendment Bill, through insertion of a new Chapter VA in Part II of the Code, empowers the Central Government to frame rules for conducting insolvency proceedings of group companies in a coordinated or consolidated manner. Key features of the rules include:

- (i) allowing a common bench for insolvency proceedings
- (ii) coordinated functioning of Committee of Creditors (CoCs) and professionals across group entities
- (iii) appointment and replacement of a common insolvency professional
- (iv) formation of a committee comprising of the CoC of the Corporate Debtors (CDs) that form part of a group
- (v) enabling binding inter-company coordination agreements approved by creditors and enforceable by the Adjudicating Authority
- (vi) treatment of costs incurred for taking measures to coordinate the insolvency proceeding

This framework aims to reduce resolution costs, avoid duplication, and preserve group synergies for better value realisation.

(d): National Company Law Tribunal (NCLT) acts as quasi-judicial body. There are several reasons for delay in resolution which, inter-alia depends on circumstances and complexity of each case, nature of evidence, large number of Interlocutory Applications (IA), stay by the appellate bodies in many cases,

cooperation of stake holders and adjournments etc. The Government has been taking continuous steps to augment the capacity and strengthen the institutional framework of the NCLT through improved infrastructure, digital initiatives, and related administrative measures. These measures aim to ensure that the adjudicatory process remains efficient, well-supported, and responsive to the evolving needs of the IBC framework.

VIKSIT BHARAT 2047 SKILLING STRATEGY

***516. SHRI SHRIRANG APPA CHANDU BARNE:**

DR. SHRIKANT EKNATH SHINDE:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the details of 62 per cent budget increase to Rs. 9,885.80 crore allocated to Ministry in Union Budget 2026-27 from previous Rs.6,100 crore;
- (b) the breakdown including major allocation for PM SETU, caregiver training programmes and textiles skilling initiatives, scheme-wise;
- (c) the targeted number of youth beneficiaries from this enhanced funding across rural and urban regions, particularly in the State of Maharashtra, Uttar Pradesh and Madhya Pradesh;
- (d) the industry convergence mechanisms ensuring demand-driven course curriculum development; and
- (e) whether this fourfold allocation jump positions India for Viksit Bharat 2047 skilling leadership and if so, the key performance indicators thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): The details of the budget allocation to the Ministry of Skill Development and Entrepreneurship for the FY 2026-27 are as under:

(Figures in Rs Crore)

	FY 2026-27
Overall	9885.80
<i>Of which:</i>	
PM-SETU	6140.50
Skill India Program	2800.00

Under Skill India Program (SIP), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under three sub-schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), and National Apprenticeship Promotion Scheme (NAPS) to all the sections of the society across the country. SIP aims at enabling youth of India to get future ready and equipped with industry relevant skills.

To enhance the overall quality and relevance of vocational training ecosystem in the country, Pradhan Mantri Skilling and Employability Transformation through Upgraded ITIs (PM SETU) scheme inter-alia aims to upgrade 1,000 Government ITIs (200 Hub ITIs and 800 Spoke ITIs) in a Hub and Spoke model wherein upgradation includes smart classrooms, modern

labs, digital content, and new courses aligned to industry needs. Also, it aims to augment capacity of five NSTIs located in Bhubaneswar, Chennai, Hyderabad, Kanpur, and Ludhiana, including setting-up sector-specific National Centres of Excellence for skilling, with focus on advanced training of trainers with global partnership.

The Union budget 2026-27 also announced the following initiatives for skill development:

- Samarth 2.0 (Integrated scheme for skill development) of Ministry of Textiles to modernize and upgrade the textile skilling ecosystem through collaboration with industry and academic institutions.
- A variety of NSQF-aligned programs to train 1.5 lakh multiskilled caregivers in core care and allied skills such as, wellness, yoga and operation of medical and assistive devices.

The schemes of MSDE are demand- driven and are aligned with the industry requirements and emerging technologies.

(d) and (e): To ensure the skills imparted are aligned with the industry requirements and technological advancements and thereby improving the employability of the skill-trained candidates, MSDE has inter-alia taken the following steps:

- National Council for Vocational Education and Training (NCVET) has been set up as an overarching regulator establishing regulations and standards to ensure quality in the Technical and Vocational Education

and Training (TVET) space. NCVET recognises the industry bodies as the Awarding Bodies (Abs) and/or Assessment Agencies (AAs).

- The Awarding Bodies are expected to develop the qualifications as per the industry demand and map them with the identified occupations as per the National Classification of Occupations, 2015 and obtain industry validations. NCVET has approved 9026 qualifications as per the industry requirements, out of which 2599 qualifications are valid and active, and 6427 qualifications are archived.
- NCVET has developed the National Programme on Artificial Intelligence (NPAI) Skilling Framework, which outlines the national roadmap, structure and guidelines for skilling in AI, data science and emerging technologies serves as the foundational document for developing standardized, industry-aligned courses and curricula.
- Directorate General of Training (DGT) is implementing Flexi MoU Scheme and Dual System of Training (DST) in collaboration with industries to provide training to ITI students in real industrial environment.
- DGT has signed MoU with IT Tech companies like IBM, CISCO, Microsoft, AWS, Autodesk etc. to ensure industry linkages for the institutes at the state and regional levels. These partnerships facilitate the provision of technical and professional skills training in modern technologies.

- Under PMKVY, the new age/future skills job-roles have been specially aligned with Industry 4.0 requirements in areas like AI/ML, Robotics, Mechatronics, Drone Technology, etc. for upcoming market demand and industry requirements.
- DGT has introduced new age /future skills courses under CTS to provide training in emerging areas such as 5G Network Technician, AI Programming assistant, Cyber Security Assistant, Drone Technician etc.
- Two (02) Indian Institute of Skills (IIS) have been established at Ahmedabad and Mumbai, in Public Private Partnership (PPP) mode, with an aim to align industry-ready workforce to emerging economic opportunities.

India moved from fragmented skill development efforts towards more coordinated initiatives towards creating a digitally enabled, education-integrated and outcome oriented skill ecosystem. The increase in the budget allocation for various skill development programs is indicative of the importance of creating a skilled workforce in meeting the goals of Viksit Bharat 2047 and in positioning India as the skill capital of the world.

STATUS OF KHELO INDIA PROPOSALS

***517. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:**

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether it is a fact that around 12 proposals submitted by the State Government of Tamil Nadu under the Khelo India Scheme (KIS) since 2022–23 are still pending for approval;
- (b) the details of funds sanctioned and released for sports infrastructure projects in Tamil Nadu during 2025–26, scheme-wise;
- (c) whether the Government has assessed the delays in approval of projects despite completion of preliminary works by the State Government; and
- (d) if so, the timeline by which the pending proposals received from Tamil Nadu under the Khelo India Scheme are likely to be approved by the Government?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (d): ‘Sports’ being a State subject, the responsibility of development of sports, including development of sports infrastructure and facilities, rests primarily with the State/Union Territory Governments. The Union Government supplements their efforts by bridging critical gaps. The Khelo India Scheme is a demand driven scheme. The receipt of project proposals from the State/UT Governments and other eligible entities is a continual process. The Khelo India Scheme caters to the needs of the entire country within its allocated budget for activities/programmes. The proposals received from the State/UT Governments and other eligible entities are considered for financial support, subject to their completeness, technical feasibility, and availability of funds under the Scheme.

Funds are allocated Scheme-wise and not item and State-wise under the Khelo India Scheme. The details of funds sanctioned and expenditure incurred under Khelo India Scheme, during 2025-26, across the country, including in the State of Tamil Nadu, are as under:

(amount in ₹ crore)

Financial Year	Funds allocated	Expenditure incurred
2025-26	700.00	695.48 (as on 28.02.2026)

The details of various sports facilities under the Khelo India Scheme, such as Sports Infrastructure, Khelo India Centres (KIC), Khelo India State Centres of Excellence (KISCE) and Khelo India Accredited Academies (KIAA) along with Khelo India Athletes (KIA), across the country, including in the State of Tamil Nadu, are available in the public domain on the dashboard of the Ministry at <https://dashboard.kheloindia.gov.in>.

INITIATIVES TO CURB UNEMPLOYMENT RATE

*518. SHRI ABU TAHER KHAN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the initiatives taken by the Government to curb the unemployment rate in the country and the results thereof during the last five years; and

(b) the details of the skill development initiatives taken by the Government for easy transition of graduate students to the formal work scenario during the last five years?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) and (b): The data on Employment and Unemployment is collected through Periodic Labour Force Survey (PLFS), which is conducted, by the Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18.

As per the latest Annual PLFS reports, the estimated Unemployment Rate (UR) on usual status for persons of age 15 years and above has decreased from 6.0% in 2017-18 to 3.2% in 2023-24 in the country and for graduates of age 15 years and above has decreased from 17.2% to 13.0% during the same period.

The KLEMS (K: Capital, L: Labour, E: Energy, M: Materials and S: Services) database published by Reserve Bank of India's (RBI) covers 27 industries comprising of the entire Indian economy and provides employment estimates across 27 industries. As per the latest data, total estimated employment in the country has increased to 64.33 crores (Provisional) during 2023-24 as compared to 47.15 crores during 2014-15, which indicates a growth of 36.44% during the period.

Further, more than 8.23 crore net subscribers have joined Employees' Provident Fund Organization (EPFO) between September 2017 and July 2025 indicating increase in employment and formalization of the job market. Also,

more than 1.29 crore net subscribers have joined EPFO during the year 2024-25.

Employment generation coupled with improving employability is a priority of the Government. Accordingly, Government is implementing various employment generation schemes/ programmes in the country. The details of various employment generation schemes/ programmes being implemented by the Government may be seen at https://dge.gov.in/dge/schemes_programmes.

Government is also implementing Skill India Mission (SIM) to deliver skill, re-skill and up-skill training through an extensive network of skill development centres/ schools/ colleges /institutes etc. under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsmen Training Scheme (CTS) through Industrial Training Institutes (ITIs) in the country. The SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills.

Ministry of Electronics and Information Technology (MeitY) has initiated 'FutureSkills PRIME' a programme for Re-skilling/Up-skilling of IT Manpower for Employability in 10 new/emerging technologies including Artificial Intelligence.

Government is implementing Employment Linked Incentive (ELI) Scheme named as the Pradhan Mantri Viksit Bharat Rozgar Yojana to support employment generation, enhance employability and social security across all

sectors, with special focus on the manufacturing sector. The scheme with an outlay of Rs 99,446 Crore aims to incentivize the creation of more than 3.5 Crore jobs in the country, over a period of 2 years.

Further, Ministry of Labour and Employment, Government of India, is running the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including jobs from private and government sectors, information on online & offline job fairs, job search & matching, career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in].

वनों और वन आधारित कार्यकलापों का सकल घरेलू उत्पाद में योगदान

*519. श्री त्रिवेन्द्र सिंह रावत :

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या देश के सकल घरेलू उत्पाद (जीडीपी) में वनों और वन उपज आधारित कार्यकलापों के वर्तमान योगदान का निर्धारण करने के लिए सरकार द्वारा आंकड़े रखे जाते हैं अथवा आकलन किया जाता है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार का विचार उक्त साधनों के माध्यम से आय में वृद्धि करने और रोजगार के अवसर बढ़ाने के लिए सकल घरेलू उत्पाद में वनों और वन उत्पादों के योगदान के संबंध में कोई विशिष्ट लक्ष्य निर्धारित करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या वन संरक्षण तथा 60 प्रतिशत से अधिक क्षेत्र को वनाच्छादित क्षेत्र बनाने के साथ-साथ राज्यों के स्थानीय समुदायों के लिए आय और रोजगार के अवसर बढ़ाने हेतु कोई विशेष योजना बनाई गई है; और

(घ) यदि हां, तो इसके कार्यान्वयन के लिए कौन-कौन से प्रमुख प्रावधान और रूपरेखा विद्यमान हैं और यदि नहीं, तो इसके क्या कारण हैं?

पर्यावरण, वन और जलवायु परिवर्तन मंत्री (श्री भूपेन्द्र यादव):

(क): सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय द्वारा संकलित जानकारी के अनुसार, वर्ष 2024-25 के दौरान सकल मूल्य संवर्धन में "वानिकी और वन्य उत्पादों" का योगदान 1.4 प्रतिशत है।

(ख) से (घ): राष्ट्रीय वन नीति, 1988 का उद्देश्य पर्यावरण स्थिरता और पारिस्थितिक संतुलन बनाए रखना, वनों की उत्पादकता बढ़ाना, ग्रामीण और जनजातीय लोगों के लिए ईंधन की लकड़ी, चारा, लघु वन उपज तथा छोटी लकड़ी की आवश्यकताओं को पूरा करना तथा साथ ही वनों और उसके आस-पास रहने वाले लोगों को लाभकारी रोजगार प्रदान करना है।

इसके अलावा, अनुसूचित जनजाति और अन्य पारंपरिक वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 लागू किया जा रहा है जो वन संसाधनों पर वनवासी आदिवासी समुदायों और अन्य पारंपरिक वन निवासियों के अधिकारों को मान्यता देता है, जिन पर ये समुदाय आजीविका, आवास और अन्य सामाजिक-सांस्कृतिक आवश्यकताओं सहित कई प्रकार की आवश्यकताओं के लिए निर्भर थे।

तदनुसार, सरकार वन संसाधनों के संधारणीय प्रबंधन और स्थानीय समुदायों के लिए आजीविका के अवसरों को बढ़ाने के लिए राष्ट्रीय हरित भारत मिशन (ग्रीन इंडिया मिशन), मिष्ठी (मैंग्रोव इनिशिएटिव फॉर शोरलाइन हैबिटेट्स एंड टैंजीबल इनकम), नगर वन योजना, स्कूल नर्सरी योजना और प्रतिपूरक वनीकरण निधि जैसी कई योजनाओं को लागू कर रही है।

विभिन्न वनीकरण और वन्यजीव संरक्षण कार्यक्रमों के तहत, ग्राम स्तर पर संयुक्त वन प्रबंधन समितियों (जेएफएमसी) और पारि विकास समितियों (ईडीसी) का गठन किया गया है, जो स्थानीय समुदायों की आजीविका की जरूरतों को पूरा करते हुए संधारणीय वन प्रबंधन और वन्यजीव संरक्षण में सामुदायिक भागीदारी को सक्षम बनाती हैं।

इसके अलावा, छत्तीसगढ़ और मध्य प्रदेश जैसे राज्यों ने वन क्षेत्रों में रहने वाले समुदायों के लिए आजीविका के अवसरों को बढ़ाने के लिए वन सहकारी परिसंघों अर्थात् छत्तीसगढ़ राज्य लघु वन उपज (व्यापार और विकास) सहकारी संघ और मध्य प्रदेश राज्य लघु वन उपज (व्यापार और विकास) सहकारी परिसंघ की स्थापना की है।

भारतीय प्रतिस्पर्धा आयोग द्वारा एआई के संबंध में व्यापक बाजार अध्ययन

***520. श्री रवीन्द्र शुक्ला उर्फ रवि किशन:**

श्री हरीभाई पटेल:

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या भारतीय प्रतिस्पर्धा आयोग (सीसीआई) ने फरवरी, 2026 में आर्टिफिशियल इंटेलिजेंस (एआई) और प्रतिस्पर्धा के संबंध में अपना व्यापक बाजार अध्ययन सफलतापूर्वक पूरा कर लिया है;
- (ख) यदि हां, तो इसके प्रमुख निष्कर्षों और सिफारिशों सहित तत्संबंधी ब्यौरा क्या है;
- (ग) वर्ष 2025-26 के दौरान निपटान और प्रतिबद्धता संबंधी नए ढांचे से ट्रस्ट रोधी (एंटी-ट्रस्ट) मामलों से संबंधित लंबित मुकदमों में किस प्रकार कमी आई है;
- (घ) सरकार द्वारा डिजिटल बाजार में एआई-आधारित मूल्य निर्धारण प्रणालियों के माध्यम से एल्गोरिदम-आधारित सांठगांठ को रोकने के लिए क्या विशिष्ट उपाय किए जा रहे हैं; और
- (ङ) क्या विलय संबंधी अनुमोदन की समय-सीमा को सफलतापूर्वक 210 दिन से घटाकर 150 दिन कर दिया गया है;
- (च) यदि हां, तो विलय संबंधी आवेदनों और अनुमोदनों की समय-सीमा में देखे गए बदलावों का ब्यौरा क्या है और विलय संबंधी अनुमोदन की समय-सीमा को सुकर बनाने और प्रतिस्पर्धा से संबंधित मुकदमेबाजी के बकाया मामलों को कम करने के लिए क्या कदम उठाए गए हैं?

वित्त मंत्री; तथा कारपोरेट कार्य मंत्री (श्रीमती निर्मला सीतारमण):

(क) और (ख): भारतीय प्रतिस्पर्धा आयोग, ('सीसीआई'/ 'आयोग') ने 'कृत्रिम बुद्धिमत्ता और प्रतिस्पर्धा' पर एक बाजार अध्ययन शुरू की जो सितंबर, 2025 में पूरी हुई और अध्ययन की रिपोर्ट अक्टूबर 2025 में जारी की गई है। अध्ययन का उद्देश्य अन्य बातों के साथ-साथ कृत्रिम बुद्धिमत्ता (एआई) बाजारों और पारिस्थितिकी तंत्र को समझना, उभरते और संभावित प्रतिस्पर्धा के मुद्दों की पहचान करना और एआई प्रणालियों को नियंत्रित करने वाले मौजूदा और विकसित नियामक ढांचे की समीक्षा करना था।

अध्ययन से पता चला है कि भारत में एआई प्रौद्योगिकियों को अपनाने में विभिन्न उपयोगकर्ता क्षेत्रों में तेजी से बढ़ रही है। एआई का व्यापक रूप से बैंकिंग वित्तीय सेवा और बीमा (बीएफएसआई), स्वास्थ्य सेवा, खुदरा, ई-कॉमर्स, लॉजिस्टिक्स और विपणन में उपयोग किया जाता है, जिसमें गतिशील मूल्य निर्धारण, व्यक्तिगत सिफारिशें, मांग पूर्वानुमान और स्वचालित निर्णय-निर्माण सहित अनुप्रयोग शामिल हैं।

अध्ययन में पाया गया है कि प्रतिस्पर्धा पर एआई का प्रभाव बहुआयामी है, क्योंकि इसके प्रतिस्पर्धी अनुकूल और प्रतिस्पर्धा-रोधी दोनों प्रभाव हो सकते हैं। एआई नवाचार और उपभोक्ता अनुभव के मामले में महत्वपूर्ण लाभ लाता है। यह सटीकता बढ़ाकर, संचालन को सुव्यवस्थित करके, तेजी से सुविज्ञ निर्णय लेने की अनुमति देकर उद्यमों की परिचालन दक्षता को भी बढ़ाता है; व्यवसायों को बेहतर उपभोक्ता अंतर्दृष्टि के माध्यम से विशिष्ट आवश्यकताओं के अनुरूप वैयक्तिकृत उत्पादों और सेवाओं की पेशकश करने में सक्षम बनाता है; नवाचार के संचालक के रूप में कार्य करता है, समान अवसर उपलब्ध करके एमएसएमई और स्टार्टअप को सशक्त बनाता है।

तथापि, एआई की तैनाती एआई उद्योग और उपयोगकर्ता क्षेत्रों दोनों के भीतर प्रतिस्पर्धा से जुड़ी चिंताओं को बढ़ा सकती है, जैसे कि उच्च अग्रिम लागत के कारण एआई मूल्य श्रृंखला में संकेंद्रण, डाटा तक पहुंच, अवलंबियों को प्रतिस्पर्धात्मक बढ़त देना और प्रवेश के लिए बाधाएं पैदा करना; इकोसिस्टम लॉक-इन और स्विचिंग लागत, जहां लॉक-इन उपयोगकर्ता आधार वाले

कुछ प्रमुख पारिस्थितिक तंत्र उपयोगकर्ताओं के लिए स्विच करना मुश्किल बनाते हैं, जिससे निर्भरता बढ़ती है; एल्गोरिथम कूटसंघि, जहां एआई-संचालित मूल्य निर्धारण एल्गोरिदम समय के साथ कीमतों को संरेखित करते हैं, संभावित रूप से मूल्य-निर्धारण जैसे परिणाम और अपारदर्शी "ब्लैक-बॉक्स" सिस्टम के माध्यम से प्रतिस्पर्धा-रोधी आचरण को सक्षम करते हैं; स्व-प्राथमिकता, जहां कंपनियां एआई मूल्य श्रृंखला के कई चरणों को नियंत्रित करके और बाजार पहुंच को प्रतिबंधित करके प्रभुत्व को मजबूत करती हैं; और मूल्य भेदभाव, जहां कंपनियां वास्तविक समय में वैयक्तिकृत कीमतें निर्धारित करने के लिए उपभोक्ता डेटा का उपयोग करती हैं; सहयोग और साझेदारी जो प्रतिस्पर्धा के लिए प्रतिकूल प्रभाव डाल सकती है।

रिपोर्ट में प्रतिस्पर्धी, गतिशील और अभिनव एआई इकोसिस्टम के विकास को बढ़ावा देने के लिए कई उपायों की सिफारिश की गई है, जैसे कि बाजार को विकृति से बचाते हुए जिम्मेदार स्वायत्तता सुनिश्चित करने के लिए उद्यमों द्वारा प्रतिस्पर्धा अनुपालन के लिए एआई सिस्टम के स्व-ऑडिट का कार्यान्वयन; पारदर्शिता में सुधार और सूचना विषमता को कम करने के लिए उद्यमों द्वारा संचार; सीसीआई द्वारा केंद्रित समर्थन और क्षमता निर्माण, अवसंरचना तक पहुंच प्रदान करके प्रवेश बाधाओं को दूर करने के लिए सरकारी नीतिगत पहलों को जारी रखना, ओपन-सोर्स एआई ढांचे को बढ़ावा देना, डेटा रिपॉजिटरी के विकास द्वारा डेटा तक पहुंच, कुशल कार्यबल का विकास, तकनीकी क्षमताओं में वृद्धि; परस्पर जुड़े मुद्दों को व्यापक रूप से हल करने के लिए अंतर-नियामक समन्वय; ज्ञान साझा करने के लिए अंतर्राष्ट्रीय सहयोग हैं।

(ग): प्रतिस्पर्धा संशोधन अधिनियम, 2023 के माध्यम से निपटान और प्रतिबद्धता ढांचा पेश किया गया था और 6 मार्च 2024 को भारतीय प्रतिस्पर्धा आयोग (निपटान) विनियम, 2024 और भारतीय प्रतिस्पर्धा आयोग (प्रतिबद्धता) विनियम, 2024 की अधिसूचना के माध्यम से संचालित किया गया था। चूंकि उपरोक्त ढांचा कार्यान्वयन के प्रारंभिक चरण में है, इसलिए, लंबित मुकदमेबाजी को कम करने पर इसका प्रभाव वर्तमान में सीमित है और यह विकसित हो रहा है।

फिर भी, इसने मामलों के समय पर समाधान के लिए एक वैकल्पिक मार्ग प्रदान करना शुरू कर दिया है, जिसमें समय के साथ मुकदमेबाजी और लंबित मामलों को कम करने की क्षमता है।

(घ): भारत में एक प्रतिस्पर्धी एआई पारिस्थितिकी तंत्र के विकास को बढ़ावा देने के लिए, एआई-संचालित प्रतिस्पर्धा-रोधी कार्यप्रणालियों को रोकने और उपभोक्ता कल्याण की रक्षा करने के लिए, 'कृत्रिम बुद्धिमत्ता और प्रतिस्पर्धा' पर बाजार अध्ययन कुछ सक्रिय उपायों का प्रस्ताव करता है जैसे कि संभावित प्रतिस्पर्धाओं के सरोकारों की पहचान करने और उनका समाधान करने के लिए व्यवसायों द्वारा प्रतिस्पर्धा अनुपालन के लिए स्व-ऑडिट; उद्यम पारदर्शिता में सुधार और सूचना विषमता को कम करने के लिए प्रासंगिक हितधारकों के साथ सक्रिय रूप से संवाद करते हैं; सीसीआई द्वारा लक्ष्य-आधारित वकालत और क्षमता निर्माण पर ध्यान केंद्रित किया गया है।

उद्यमों, विशेष रूप से बाजार की शक्ति या व्यापक उपभोक्ता पहुंच वाले उद्यमों के लिए एक स्व-ऑडिट ढांचे की शुरुआत, परिचालन दक्षता और नवाचार को बनाए रखते हुए, डिजिटल बाजार में एआई संचालित मूल्य निर्धारण प्रणालियों के माध्यम से एल्गोरिथम कूटसंघि से संबंधित जोखिमों सहित जोखिमों की प्रारंभिक पहचान और शमन की सुविधा प्रदान करेगी।

(ङ) और (च): हां, इसे 10 सितंबर, 2024 से लागू किया गया है। आयोग निर्धारित समयसीमा के भीतर विलय आवेदनों का सफलतापूर्वक मूल्यांकन/समीक्षा कर रहा है। आयोग ने 10.09.2024 (एम एंड ए मामलों के लिए नई समय-सीमा के कार्यान्वयन की तारीख) से 24.03.2026 तक की अवधि के दौरान 194 मामलों का आकलन/समीक्षा की है। इन सभी 194 एम एंड ए मामलों में, आयोग ने 30 दिनों की निर्धारित समय सीमा के भीतर प्रथम दृष्टया राय ली। दो (02) मामलों में जहां प्रतिस्पर्धा अधिनियम, 2002 की धारा 29(1) के तहत कारण बताओ नोटिस जारी किया गया था, आयोग ने 150 दिनों की समग्र समय-सीमा के भीतर आशोधनों के साथ इसे मंजूरी दे दी।

(ii) Unstarred Question Nos. 5751 to 5980

RESTRUCTURING OF PFC AND REC

5751. SHRI EATALA RAJENDER:

Will the Minister of **FINANCE** be pleased to state:-

- (a) whether the vision for Non Banking Financial Companies (NBFCs) for Viksit Bharat has been outlined with clear targets for credit disbursement and technology adoption and if so, the details thereof;
- (b) whether the Government has proposed to restructure the Power Finance Corporation (PFC) and Rural Electrification Corporation (REC) as a first step in order to achieve scale and improve efficiency in the Public Sector NBFCs; and
- (c) if so, the details thereof along with the progress achieved in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): During the NBFC Symposium organised by the Department of Financial Services, Ministry of Finance on 9.7.2025, the vision for NBFCs for Viksit Bharat was laid out as under:

- (i) NBFCs' share to rise from 24% of credit disbursed by the Scheduled Commercial Banks presently to at least 50% by 2047, to effectively serve the credit-unserved and underserved segments of society.
- (ii) 100% technology adoption throughout the loan lifecycle.
- (iii) Channeling 50% of credit towards high-growth sectors such as green initiatives, affordable housing, and MSMEs by 2047.

(b) and (c): Ministry of Power has apprised that on 1.2.2026, in the Union Budget 2026-27, the proposal to restructure PFC and REC Limited was announced with the objective of achieving scale and improving efficiency among the Public Sector NBFCs.

Pursuant to the above announcement, the Boards of PFC and REC Limited, accorded in-principle approval for restructuring in the form of a merger of PFC and REC Limited on 6.2.2026, while ensuring that the merged entity continues to remain as a "Government Company" under the Companies Act, 2013 and other applicable laws.

ALLOCATION OF FUNDS FOR INDIAN MUSEUM

5752. SUSHRI MAHUA MOITRA:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of funds allocated and utilised by the Indian Museum, since 2014, year-wise;
- (b) the details of sanctioned strength, filled positions and current vacancies at the Indian Museum; and;
- (c) the details of visitors footfall along with revenue generated by the Indian Museum, since 2014, year-wise?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The details of funds allocated and utilised by the Indian Museum, since 2014, year-wise are given in the enclosed **Statement-I**.

(b): The details of sanctioned strength, filled positions and current vacancies at the Indian Museum are as below:

Sanctioned Strength	Total filled posts	Total vacant posts
138	58	80

(c): The details of visitors footfall along with revenue generated by the Indian Museum, since 2014, year-wise are given in the enclosed **Statement-II**.

STATEMENT-I

The details of funds allocated and utilised by Indian Museum since 2014

Financial Year 2014 - 2015			
Sl. No.	GIA-Head	Fund Allocated (in Lakhs)	Fund Utilised (in Lakhs)
1	Plan	1288.75	1017.82
2	Non-Plan	813.92	1028.11
	Total	2102.67	2045.93
Financial Year 2015 - 2016			
Sl. No.	GIA-Head	Fund Allocated (in Lakhs)	Fund Utilised (in Lakhs)
1	Plan	632.64	477.77
2	Non-Plan	872.52	1146.53
	Total	1505.16	1624.30
Financial Year 2016 - 2017			
Sl. No.	GIA-Head	Fund Allocated (in	Fund Utilised (in Lakhs)

		Lakhs)	
1	Plan	406.62	546.97
2	Non-Plan	583.86	1183.59
	Total	990.48	1730.56
Financial Year 2017 - 2018			
Sl. No.	GIA-Head	Fund Allocated (in Lakhs)	Fund Utilised (in Lakhs)
1	GIA-General	525.00	525.00
2	GIA-Salary	742.59	742.59
3	GIA-CCA	0.00	0.00
4	GIA-SAP	0.00	0.00
	Total	1267.59	1267.59
Financial Year 2018 - 2019			
Sl. No.	GIA-Head	Fund Allocated (in Lakhs)	Fund Utilised (in Lakhs)
1	GIA-General	700.00	700.00
2	GIA-Salary	1327.16	1327.16
3	GIA-CCA	48.76	48.76
4	GIA-SAP	2.25	2.25
5	GIA-NER	24.21	24.21
	Total	2102.80	2102.80
Financial Year 2019 - 2020			
Sl. No.	GIA-Head	Fund Allocated (in Lakhs)	Fund Utilised (in Lakhs)
1	GIA-General	1600.00	1600.00
2	GIA-Salary	1227.15	758.80

3	GIA-CCA	1100.00	1027.92
4	GIA-SAP	2.25	0.22
	Total	3929.40	3386.94

Financial Year 2020 - 2021

Sl. No.	GIA-Head	Fund Allocated (in Lakhs)	Fund Utilised (in Lakhs)
1	GIA-General	910.55	910.55
2	GIA-Salary	1014.90	1465.03
3	GIA-CCA	127.92	188.58
4	GIA-SAP	0.00	1.66
	Total	2053.37	2565.82

Financial Year 2021 - 2022

Sl. No.	GIA-Head	Fund Allocated (in Lakhs)	Fund Utilised (in Lakhs)
1	GIA-General	1402.00	1402.00
2	GIA-Salary	871.78	871.78
3	GIA-CCA	188.58	180.40
4	GIA-SAP	1.63	2.00
	Total	2463.99	2456.18

Financial Year 2022 - 2023

Sl. No.	GIA-Head	Fund Allocated (in Lakhs)	Fund Utilised (in Lakhs)
1	GIA-General	2100.00	2100.00
2	GIA-Salaries	880.00	810.71
3	GIA-CCA	300.00	50.33
4	GIA-SAP	2.00	2.00

	Total	3282.00	2963.04
Financial Year 2023 - 2024			
Sl. No.	GIA-Head	Fund Allocated (in Lakhs)	Fund Utilised (in Lakhs)
1	GIA-General	2250.00	2250.00
2	GIA-Salaries	900.00	915.30
3	GIA-CCA	690.00	112.02
4	GIA-SAP	2.49	2.49
	Total	3842.49	3279.81
Financial Year 2024 - 2025			
Sl. No.	GIA-Head	Fund Allocated (in Lakhs)	Fund Utilised (in Lakhs)
1	GIA-General	2100.00	2100.00
2	GIA-Salaries	866.01	866.01
3	GIA-CCA	400.00	398.31
4	GIA-SAP	2.00	2.00
	Total	3368.01	3366.32
Financial Year 2025 – 2026 (Upto March 25, 2026)			
Sl. No.	GIA-Head	Fund Allocated (in Lakhs)	Fund Utilised (in Lakhs)
1	GIA-General	2400.00	2331.90
2	GIA-Salaries	875.00	708.12
3	GIA-CCA	0.00	233.31
4	GIA-SAP	2.00	2.00
	Total	3277.00	3275.33

STATEMENT-II

The annual footfall at the Indian Museum since 2014 along with the information on total revenue generation is furnished below.

Financial Year	Total Visitors	Revenue Generated by Indian Museum(<i>in Lakhs</i>)
2014 - 2015	6,96,148	140.59
2015 - 2016	7,20,997	190.24
2016 - 2017	7,16,020	211.70
2017 - 2018	7,05,065	210.92
2018 - 2019	6,87,262	236.51
2019 - 2020	5,99,465	384.56
2020 - 2021	1,22,962	79.66
2021 - 2022	2,39,552	162.96
2022 - 2023	6,60,381	452.60
2023 – 2024	6,71,287	641.32
2024 – 2025	6,30,307	631.79
2025 – 2026 (Till February 2026)	6,29,322	538.07

BANKING LIQUIDITY STRESS ON RURAL CREDIT AND DEVELOPMENT SCHEMES

5753. SUSHRI IQRA CHOUDHARY:

SHRI PUSHPENDRA SAROJ:

ADV. PRIYA SAROJ:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Union Government has assessed the impact of tightening banking liquidity conditions on the flow of institutional credit to rural

development programmes and self-help groups in the country, if so, the details thereof, State-wise, particularly for Uttar Pradesh;

- (b) the extent to which banks implementing rural development schemes have increased reliance on short-term market borrowings, such as Certificates of Deposit, State-wise and district- wise for Uttar Pradesh;
- (c) whether any review has been conducted by the Government regarding delays in credit-linked rural livelihood and infrastructure projects due to tightening liquidity conditions, if so, the details thereof;
- (d) the number of instances where financial support to rural development programmes faced delays due to banking sector liquidity pressures, State-wise and district-wise for Uttar Pradesh; and
- (e) the corrective steps proposed by the Union Government to ensure uninterrupted credit flow for rural development initiatives despite emerging stress in banking liquidity?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): Reserve Bank of India (RBI) endeavours to maintain sufficient liquidity in the banking system to ensure that the productive requirements of the economy including rural sector are met and transmission to market rates remains robust. As informed by the State Level Banker's Committee (SLBC) Uttar Pradesh, the overall flow of institutional credit under priority sectors including to rural development programmes and self-help groups in Uttar Pradesh, has shown an increasing trend during the last three financial years.

While State-wise data on the flow of institutional credit to rural development programmes and self-help groups in the country is not readily available, the details of loans disbursed in priority sectors in the state of Uttar Pradesh during the last three years as reported by SLBC Uttar Pradesh are as under:

Amt. in ₹ Crore			
Sector	FY 2023-24	FY2024-25	FY 2025-26 (Till December 2025)
Agriculture	168791	187697	152807
MSME	203834	236036	257351
Other Priority Sector	14840	13484	14608
Total Priority Sector	387465	437217	424766
SHG Credit Linkage	1992	2463	646

The details of short-term borrowings including Certificates of Deposits by banks are not readily available.

(c) and (d): No instances pertaining to delays in financing support to rural development programmes faced due to banking sector liquidity pressures have been reported by SLBC Uttar Pradesh.

(e): The Government has taken various measures to ensure uninterrupted credit flow for rural development initiatives, including SHGs, which *inter-alia* include:

- The Priority Sector Lending (PSL) Guidelines of Reserve Bank of India (RBI) issued to banks and Ground Level Agriculture Credit (GLC) targets by the Government to banks act as key policy instruments in scaling up

Kisan Credit Card (KCC) coverage and enhancing institutional credit to farmers.

- As per PSL guidelines issued by RBI, Commercial Banks including Regional Rural Banks, Small Finance Banks, Local Area Banks and Primary (Urban) Co-operative Banks (UCBs) other than Salary Earners' Banks are mandated to allocate at least 18% of their Adjusted Net Bank Credit (ANBC) or Credit Equivalent of Off-Balance Sheet Exposures (CEOBSE), whichever is higher, to agriculture, out of which a sub-target of 10 percent is prescribed for Small and Marginal Farmers (SMFs). Further, it also prescribes an incentive framework for districts with comparatively lower flow of credit to priority sector which also include credit to agriculture and Small & Marginal farmers and a dis-incentive framework for districts with comparatively higher flow of priority sector credit for more equitable distribution of credit flow to the agricultural sector.
- The limit for collateral free short-term agricultural loans, including loans for allied activities, has been raised from ₹ 1.60 lakh to ₹ 2.00 lakh per borrower by RBI w.e.f. 01 January 2025.
- Concessional refinance is provided to eligible Rural Financial Institutions (RFIs) through various funds created out of PSL shortfall viz. Short-Term Cooperative Rural Credit Fund (STCRCF), Short-Term RRB Credit Refinance Fund (STRRBF) and Long-Term Rural Credit Fund (LTRCF)

- NABARD implements the following schemes/programmes for supporting SHGs:
 - Training support to SHGs for onboarding onto E-Commerce platforms/ Open Network for Digital Commerce (ONDC)/ social media platforms
 - Skill upgradation for women led microenterprises through “m-Suwidha”
 - Support for training and capacity building of microfinance clients through Financial Inclusion Fund (FIF) of NABARD
 - Tribal Development Programme wherein activities such as SHG formation, health and sanitation camps, training on microenterprise development, etc. are supported.

GST ON AGRICULTURAL ITEMS

5754. SHRI DEEPENDER SINGH HOODA:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government is aware that many items used by the farmers like the fruit protection paper bags for agriculture purpose are included in high GST slab of 18 per cent;
- (b) if so, the steps taken by the Government to reduce/exempt GST from such items;
- (c) if not, the reasons therefor;
- (d) whether it is true that Indian Council of Agriculture Research (ICAR) is undertaking research based promotion of Bagging technology among

horticultural farmers and if so, whether any impact assessment study been conducted in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (c):

(i) GST rates and exemptions, are prescribed on the recommendations of the GST Council, which is a constitutional body comprising representatives from the States/UTs and Centre.

(ii) Based on the recommendation of the GST Council in its 56th meeting held on 03.09.2025, the GST rate on Paper Sacks/Bags falling under Chapter 48 was reduced from 18% to 5%.

(d) and (e):

(i) Some institutes under Horticultural Science Division of Indian Council of Agriculture Research (ICAR) are undertaking research based promotion of Bagging technology mainly in fruits like mango and litchi. ICAR-Central Institute for Subtropical Horticulture (CISH), Lucknow has undertaken demonstration of Good Agricultural Practices (GAP) in mango which includes fruit bagging as essential component in two mango clusters (Dashehari and Chausa).

(ii) Impact assessment of mango GAP (Fruit Bagging) was done jointly by ICAR CISH, Lucknow and ICAR-National Institute of Agricultural Economics and Policy Research (NIAP), New Delhi. The policy brief has been published

by ICAR-NIAP, New Delhi. In litchi, ICAR-National Research Centre on Litchi (NRCL), Muzaffarpur has provided 30,000 fruit bags to 100 farmers after on-field trials and field day demonstrations with the objective of assessing the impact of bagging technology on yield, fruit quality and pest incidence in litchi varieties Shahi and China. The adoption of fruit bagging technology increased average yield of litchi by nearly 30–35 per cent, reduced fruit burn/cracking incidence substantially (0-5% in bagged fruits), and the incidence of fruit borer reduced to less than 3 per cent.

PRESERVATION OF MINORITY HERITAGE AND PILGRIMAGE SITES

5755. SHRI G. LAKSHMINARAYANA:

SHRI TANGELLA UDAY SRINIVAS:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of number of minority heritage sites, places of worship and pilgrimage sites identified for preservation, restoration or development under various Government schemes during the last ten years, State/UT-wise;
- (b) the details of funds sanctioned, released and utilised for such projects during the said period, State/UT and year-wise;
- (c) the details of number of proposals received from States/UTs for preservation or development of minority heritage sites, along with their present status; and

(d) whether the Government proposes to introduce a dedicated scheme for preservation, restoration and promotion of minority heritage sites and pilgrimage destinations and if so, the details along with timeline thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d): There are 3686 centrally protected monuments/sites under the jurisdiction of Archaeological Survey of India (ASI) in the country including minority heritage sites, places of worships and pilgrimage sites. Conservation and preservation of these monuments/sites is a regular process and is taken up as per the requirement and availability of resources subject to the guidelines of National Policy for Conservation, 2014. Details of the funds allocated and expenditure incurred on conservation, preservation and development of these monuments/sites are given in the enclosed **Statement**.

ASI undertakes preservation, restoration & promotions of centrally protected monuments from funds allocated by the Government of India.

STATEMENT

Details of funds allocated & expenditure incurred for conservation, preservation and development of centrally protected monuments/sites.

(Amount in Crores)

Sl. No.	Name of State/UT	Circle / Branch (Number of Monuments)	2020-21		2021-22		2022-23		2023-24		2024-25	
			Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure
1.	Uttar Pradesh	Agra	13.00	12.96	19.35	19.35	21.27	21.15	23.52	23.52	15.90	15.90
		Jhansi	1.00	1.00	4.15	4.15	7.00	7.00	5.82	5.82	6.10	6.10
		Lucknow	3.88	3.88	10.44	10.44	19.03	19.03	16.93	16.93	8.91	8.91
		Sarnath	4.38	4.38	5.50	5.50	10.15	10.15	11.32	11.32	7.62	7.62
		Meerut	0.00	0.00	2.80	2.80	6.20	6.20	7.95	7.95	6.70	6.64
2.	Maharashtra	Aurangabad	3.16	3.16	8.00	7.99	18.70	18.70	26.80	26.80	8.60	8.60

		Mumbai	11.00	11.00	12.00	12.00	15.35	15.35	15.56	15.56	18.19	18.19
		Nagpur	4.00	4.00	4.50	4.50	5.00	4.99	10.18	10.18	10.60	10.60
3.	Karnataka	Bangalore	5.27	5.27	9.75	9.75	19.85	19.85	17.34	17.34	8.55	8.55
		Hampi	9.10	9.10	8.00	8.00	10.00	10.00	12.25	12.25	6.52	6.52
		Dharwad	6.40	6.40	7.32	7.32	10.08	10.08	9.57	9.57	7.46	7.46
4.	Madhya Pradesh	Bhopal	11.50	11.50	11.50	11.50	14.90	14.90	17.22	17.22	12.30	12.30
		Jabalpur	3.50	3.50	4.75	4.75	8.00	8.00	9.27	9.27	7.00	6.99
5.	Odisha	Bhubaneswar And Puri	3.63	3.63	8.23	8.23	13.18	13.17	12.29	12.29	11.50	11.37
6.	West Bengal,	Kolkata	6.03	6.02	7.67	7.57	10.16	10.16	9.10	9.10	6.01	6.01
7.	West Bengal, Sikkim	Raiganj	1.35	1.35	5.00	5.00	7.00	7.00	8.00	8.00	6.10	6.10
8.	Tamil Nadu, Puducherry	Chennai	5.25	5.25	8.00	8.00	11.45	11.45	12.95	12.95	13.15	13.14
		Trichy	2.00	2.00	4.00	4.0	8.50	8.50	9.55	9.55	5.80	5.80
9.	Punjab	Chandigarh	0.80	0.80	1.50	1.50	6.53	6.53	11.00	11.00	8.40	8.40
	Haryana											
10	Himachal Pradesh	Shimla	1.25	1.25	1.15	1.15	8.90	8.90	5.00	5.00	2.80	2.79
11.	Delhi (NCT)	Delhi	20.82	20.82	19.10	19.08	30.50	30.35	36.14	36.14	24.95	24.94
		Delhi Mini Circle	3.69	3.69								
12.	Goa	Goa	3.70	3.70	7.00	7.00	10.45	10.45	9.90	9.90	9.00	9.00
13.	Assam	Guwahati	3.04	3.04	3.30	3.30	7.44	7.44	8.78	8.78	5.72	5.71
	Meghalaya											
	Nagaland											
	Arunachal Pradesh											
14.	Manipur	Aizawl	1.31	1.31	1.25	1.25	2.00	2.00	1.29	1.29	1.26	1.25
	Mizoram											
	Tripura											
15.	Rajasthan	Jaipur	7.40	7.40	7.53	7.53	10.28	10.28	12.75	12.75	10.91	10.91
		Jodhpur	4.10	4.10	4.50	4.50	7.65	7.65	10.65	10.65	9.25	9.24
16.	Telangana	Hyderabad	2.80	2.80	7.00	6.80	15.50	15.50	14.38	14.38	6.80	6.77
17.	Andhra Pradesh	Amravati	4.57	4.57	5.75	5.75	11.60	11.60	14.70	14.70	12.90	12.90
18.	Bihar	Patna	1.23	1.23	3.35	3.35	9.00	9.00	16.00	16.00	8.73	8.73
19.	Jammu & Kashmir (U.T)	Srinagar	0.80	0.80	2.55	2.55	6.11	6.03	7.17	7.17	4.90	4.89
20.	Ladakh (UT)	Mini Circle Leh	0.20	0.20	0.43	0.43	1.92	1.92	3.50	3.50	2.20	2.20
21.	Kerala	Thrissure	2.03	2.03	6.82	6.82	7.50	7.50	7.09	7.09	6.30	6.30
22.	Gujarat Daman & Diu (UT)	Vadodara	6.35	6.35	8.00	8.00	11.00	11.00	12.00	12.00	7.70	7.69
	Gujarat	Rajkot	0.99	0.99	2.50	2.50	3.09	3.09	2.50	2.50	3.00	3.00
23.	Uttarakhand	Dehradun	4.60	4.60	3.75	3.75	4.85	4.85	5.42	5.42	5.10	5.10
24.	Chhattisgarh	Raipur	2.89	2.89	4.78	4.78	7.50	7.50	5.94	5.94	8.19	8.19
25.	Jharkhand	Ranchi	0.88	0.88	1.18	1.16	2.00	2.00	2.15	2.15	2.25	2.25

CULTURAL EXCHANGE BETWEEN PUNJAB AND FOREIGN COUNTRIES**5756. SHRI MALVINDER SINGH KANG:**

Will the Minister of **CULTURE** be pleased to state:

- (a) the current status of cultural exchanges between Punjab and foreign countries;
- (b) the details of specific initiatives undertaken by the Government to promote Punjabi culture globally;
- (c) the details of trade relations among Punjab and countries like Canada, the USA and the UK;
- (d) the support provided by the Government for Punjabi exporters to access international markets; and
- (e) the details of any plans to organize international trade fairs or cultural festivals to enhance Punjab's presence globally?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): Ministry of Culture promotes Indian Arts and Culture globally through signing of Cultural Agreements & Cultural Exchange Programmes with foreign countries which encompasses tangible and intangible heritage of India. Under the Global Engagement Scheme administered by Ministry of Culture, Festivals of India are organized in other countries showcasing Indian art and other cultural events including the Punjabi Arts and Culture through exhibitions, dance, music, theatre, food fest, film fest, yoga etc.

(c) and (d): Ministry of Commerce and Industry promotes Trade relations with foreign countries through signing of trade agreements, conducting Trade Policy forum & organizing the regular Dialogue on Trade & Investment with foreign countries including Canada, the USA and the UK. Ministry of Commerce and Industry provides support to Indian exporters including from Punjab through export promotion scheme and incentives under the Foreign Trade Policy, Market access initiatives, trade facilitation and participation in international trade fairs.

(e): India from time-to-time, organizes festival of India abroad showcasing India's rich Arts and Culture including Punjabi arts and culture like music, dance, cuisines etc.

UTILISATION OF FUNDS UNDER NCAP, 2026

5757. SHRI KRISHNA PRASAD TENNETI:

SHRI SHANKAR LALWANI:

SHRI P. P. CHAUDHARY:

SHRI PRADEEP PUROHIT:

SHRI DILESHWAR KAMAIT:

SHRIMATI KAMLESH JANGDE:

SHRI PRADEEP KUMAR SINGH:

SHRIMATI APARAJITA SARANGI:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRI BIBHU PRASAD TARAI:

SHRI DILIP SAIKIA:

SHRI CHANDRA PRAKASH CHOUDHARY:

DR. MANNA LAL RAWAT:

SHRI MANOJ TIWARI:

SHRI SATISH KUMAR GAUTAM:

SHRI BHARTRUHARI MAHTAB:

SHRI BIDYUT BARAN MAHATO:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government is on track to meet the revised 40 per cent PM10 reduction target by the end of 2026 and if not, the reasons for the delay and the steps being taken to mitigate the same;
- (b) the manner in which expansion of the monitoring network to 1600 stations improved the accuracy of air quality data;
- (c) the details of specific progress made in conducting source apportionment studies for the remaining 40 non-attainment cities;
- (d) whether the Government has successfully utilised the Rs.13,415 crore that were released under National Clean Air Programme (NCAP) and the 15th Finance Commission and if so, the details thereof; and
- (e) whether the Airshed Approach has been successfully implemented to address regional pollution clusters in the Indo-Gangetic Plain and if so, the details of result achieved so far?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): To address air pollution in the country, the Government of India has launched the National Clean Air Programme (NCAP) in 2019 as a long-term, time-bound, national-level strategy to improve air quality in 130 cities (non-attainment cities and Million Plus Cities) in 24 States/UTs by engaging all stakeholders.

City Specific Clean Air Action Plans prepared by 130 cities under NCAP are implemented to reduce air pollution sources like soil & road dust, vehicular emissions, construction & demolition activities, waste burning and industrial pollution, etc.

Out of the amount of Rs.13,415 crore (released as on November, 2025) provided to 130 cities under 15th Finance Commission's Million Plus City Challenge Fund (MPCCF) and Control of Pollution Scheme of MoEF&CC, cities have reported the utilization of Rs. 10,611.52 crore.

Focused actions by 130 cities under NCAP have shown positive results with 103 cities showing reduction in PM10 concentration in 2024-25 with respect to 2017-18, 64 cities have shown reduction in PM10 levels by more than 20% with respect to base year 2017-18 and 25 of these cities have achieved a reduction of more than 40%. A total of 22 Cities have met NAAQS and have PM10 Concentrations less than 60 µg/m³.

CPCB has issued guidelines for establishing Ambient Air Quality Monitoring stations namely, “Guidelines for the Measurement of Ambient Air Pollutants (Volume-I: Guidelines for Manual Sampling & Analyses, and Volume-II: Guidelines for Real Time Sampling & Analyses)”. Further, CPCB has also issued “Technical Handbook for Installation, Maintenance, Calibration, Data Connectivity and Data Quality check of Continuous Ambient Air Quality Monitoring System (Real Time)”.

The Hand Book provides for conducting Annual Audit of CAAQMs by third party who should have accreditation of ISO 17025 and having expertise in the O&M of CAAQM System to ensure the proper functioning of the system in respect of operation of analysers, their maintenance & calibration, data quality, operator skills, etc.

Concerned State Pollution Control Boards/Pollution Control Committees install monitoring stations to collect ambient air quality, in line with the criteria issued by the Central Pollution Control Board (CPCB) and these are run, operated and maintained by the respective agencies as per the aforementioned framework.

Ambient Air Quality Monitoring Stations are equipped with state of art reference-grade systems, delivering continuous and near real-time data. These monitoring systems provide accurate, traceable, and reliable data, which is essential for compliance assessment under the National Ambient Air Quality Standards (NAAQS).

Central Pollution Control Board issued “Conceptual Guidelines and Common Methodology for Air Quality Monitoring, Emission Inventory (EI) & Source Apportionment (SA) Studies for Indian Cities.” SPCBs/PCCs take up Source Apportionment Studies through various academic/ research institutes for respective cities under NCAP in line with the CPCB guidelines to identify various factors contributing to air pollution and prioritise the air quality improvement measures under city action plans. Source Apportionment (SA) studies have been carried out in 90 cities of NCAP and remaining 40 cities have initiated the studies and are at various stages.

With a view to abate and control air pollution in Delhi-NCR, the Commission for Air Quality Management in NCR and Adjoining Areas (CAQM) has adopted an air-shed-based approach to implement the air pollution control measures through coordinated actions of various agencies of Central, State and local Governments. Accordingly, all states under Delhi NCR have prepared Short-term and long-term action plan under the coordination of CAQM, for prevention and mitigation of air pollution in Delhi NCR.

INTEGRATION OF CBDC TOKENS INTO PUBLIC DISTRIBUTION SYSTEM (PDS)

5758. SHRIMATI MAHIMA KUMARI MEWAR:

SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI P. P. CHAUDHARY:

SHRI DINESHBHAI MAKWANA:

SHRI JASWANTSINH SUMANBHAI BHABHOR:

SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

SHRI DILIP SAIKIA:

SHRI SUDHEER GUPTA:

SHRI P. C. MOHAN:

SHRI TEJASVI SURYA:

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRI VISHNU DAYAL RAM:

SHRI MANOJ TIWARI:

SHRIMATI KAMLESH JANGDE:

SHRI BIDYUT BARAN MAHATO:

SHRI PRAVEEN PATEL:

SHRI KOTA SRINIVASA POOJARY:

SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:

DR. SANJAY JAISWAL:

SHRIMATI KAMALJEET SEHRAWAT:

SHRI KHAGEN MURMU:

SHRI SHIVMANGAL SINGH TOMAR:

SHRI ANOOP PRADHAN VALMIKI:

DR. K. SUDHAKAR:

Will the Minister of **FINANCE** be pleased to state:

- (a) the manner in which the integration of programmable Central Bank Digital Currency (CBDC) tokens into the Public Distribution System (PDS) will ensure that subsidies are used only for foodgrains;
- (b) the specific milestones that were reached in testing offline CBDC payments for transactions up to Rupees 2,000 in 2026;
- (c) whether the Government plans to expand the e-Rupee pilot to all 36 States and Union Territories by 2027 including far flung areas of Dahod in Gujarat having limited internet connectivity, if so, the details thereof;
- (d) whether interoperability between CBDC wallets and existing UPI QR codes has been implemented to facilitate merchant payments; and
- (e) if so, the impact thereof on retail adoption among small merchants?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (c): The Government has launched a pilot project on the use of Central Bank Digital Currency (CBDC) in the Public Distribution System (PDS) in the State of Gujarat, covering the Sabarmati zone of Ahmedabad city, as well as in the urban areas of Surat, Anand, and Valsad districts. Pilot projects were also launched in the Union Territories of Chandigarh and Puducherry for the use of CBDC for DBT under Pradhan Mantri Garib Kalyan Anna Yojana. In the PDS pilot implementation in Gujarat, the CBDC has been programmed for the eligible foodgrain commodity, which can be used only at empanelled Fair Price Shops (FPS) in the state. Further, integration has also been done with the inventory management system of FPS to ensure commodity-wise reconciliation

at the shop level stock positions. In the pilot projects in the Union Territories of Chandigarh and Puducherry, PDS beneficiaries can spend CBDC for purchasing eligible foodgrains from the grocery merchants onboarded for the purpose.

The e₹ pilot for the retail segment (e₹-R), i.e., for individuals, was launched on December 1, 2022 with four banks and four cities. At present, 19 banks and two non-banks are participating in the pilot and more entities are being on-boarded. Any individual across the country can start using e₹ by downloading the e₹ app from the Play Store or the App Store and by following the App instructions.

(b): Integration of offline functionality in selected bank wallets under controlled pilot environments has enabled testing of offline CBDC transactions in non-proximity and proximity-based offline functionalities. Non-proximity-based solutions are leveraging mobile network connectivity and have been implemented by two banks, viz. IDFC First Bank and Punjab National Bank, while proximity-based solutions utilising technology like Near Field Communication (NFC) are currently being tested by HDFC Bank, with a few other pilot banks developing the same.

(d): Yes. Interoperability between CBDC wallets and existing Unified Payments Interface (UPI) QR codes enables CBDC users to make payments by scanning standard existing UPI QR codes. This enables CBDC users to scan any UPI QR in the country, and even if the merchant is not onboarded on CBDC, the

user's CBDC wallet will get debited, and the merchant's UPI-linked bank account will get credited.

(e): The interoperability with UPI QR codes has increased CBDC adoption/acceptance among small merchants by eliminating the need for additional hardware or onboarding processes. Since most small merchants already accept UPI payments, the ability to accept CBDC through the same QR codes has increased adoption among users.

शिरडी में मानव-वन्यजीव टकराव

5759. श्री भाऊसाहेब राजाराम वाकचौरे:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार ने महाराष्ट्र के शिरडी लोक सभा निर्वाचन क्षेत्र और ऐसे अन्य संवेदनशील क्षेत्रों में मानव-वन्यजीव के बीच टकराव को रोकने के लिए कोई दीर्घकालिक नीति तैयार की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या उक्त नीति के अंतर्गत ग्राम-सीमा सुरक्षा, तकनीकी निगरानी, चेतावनी प्रणाली और क्षेत्र कर्मचारियों की तैनाती जैसे प्रावधान किए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार का इन क्षेत्रों में वन्यजीवों की आवाजाही के आधार पर उनका डेटा संग्रह और वैज्ञानिक अध्ययन शुरू करने का विचार है;
- (घ) इस नीति को कार्यान्वित किए जाने की अपेक्षित समय-सीमा क्या है और राज्य सरकारों के समन्वय से इसे किस प्रकार कार्यान्वित किया जाएगा; और
- (ङ) क्या यह नीति अभी प्रारंभिक चरण में है और यदि हां, तो सरकार द्वारा जनता की संरक्षा को ध्यान में रखते हुए इसके कार्यान्वयन में तेजी लाने के लिए क्या कदम उठाए जा रहे हैं?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (ड): महाराष्ट्र राज्य सहित देश के विभिन्न हिस्सों से मानव-वन्यजीव संघर्ष की घटनाएं प्राप्त हुई हैं। वन्यजीवों का प्रबंधन, जिसमें मानव-वन्यजीव संघर्ष का शमन भी शामिल है, मुख्य रूप से संबंधित राज्य सरकारों और संघ राज्य क्षेत्र प्रशासनों की जिम्मेदारी है।

इसके अलावा, मानव-वन्यजीव संघर्ष का समाधान करने के लिए सरकार द्वारा उठाए गए महत्वपूर्ण कदमों में निम्नलिखित शामिल हैं:

- (i) वन्यजीव (संरक्षण) अधिनियम, 1972 में संशोधन किया गया है ताकि संरक्षित क्षेत्रों की प्रबंधन योजनाओं को वैधानिक दर्जा दिया जा सके और संबंधित ग्राम सभाओं के साथ परामर्श अनिवार्य किया जा सके।
- (ii) अधिनियम की धारा 11 (1) (क) संघ राज्य क्षेत्र के मुख्य वन्यजीव वार्डन को अनुसूची में निर्दिष्ट जानवरों के शिकार की लिए परमिट देने का अधिकार देती है, यदि ऐसे जानवर मानव जीवन के लिए खतरनाक हो जाते हैं। अधिनियम की धारा 11 (1) (ख) मुख्य वन्यजीव वार्डन या किसी अधिकृत अधिकारी को अनुसूची में निर्दिष्ट जंगली जानवरों के शिकार के लिए परमिट देने का अधिकार देती है, यदि ऐसे जानवर मानव जीवन या संपत्ति के लिए खतरनाक हो जाते हैं।
- (iii) मंत्रालय ने मानव-वन्यजीव संघर्ष से निपटने के लिए 6 फरवरी, 2021 को एक परामर्शी जारी किया है, और फसल क्षति सहित ऐसे संघर्षों के प्रबंधन के लिए 3 जून, 2022 को दिशानिर्देश जारी किए हैं। इनमें अन्य बातों के अलावा समन्वित अंतर-विभागीय कार्रवाई, संघर्ष हॉटस्पॉट की पहचान, मानक संचालन प्रक्रियाओं का पालन, त्वरित कार्रवाई दलों की स्थापना और समय पर अनुग्रह राहत के वितरण के लिए राज्य और जिला स्तर की समितियों का गठन शामिल है।

- (iv) इसके अलावा, हाथी, गौर, तेंदुआ, सांप, मगरमच्छ, रीसस मकाक, जंगली सुअर, भालू, नीलगाय और काले हिरण से जुड़े मानव-वन्यजीव संघर्षों के शमन के लिए 21.03.2023 को सामंजस्यपूर्ण सह-अस्तित्व दृष्टिकोण के आधार पर प्रजाति-विशिष्ट दिशानिर्देश जारी किए गए थे। मीडिया सहभागिता, व्यावसायिक स्वास्थ्य और सुरक्षा, भीड़ प्रबंधन और स्वास्थ्य आपात स्थितियों के प्रबंधन जैसे क्रॉस-कटिंग मुद्दों पर दिशानिर्देश भी जारी किए गए हैं। मानव-हाथी संघर्ष प्रबंधन पर फ्रंटलाइन कर्मचारियों के लिए एक फील्ड मैनुअल, साथ ही वन्यजीवों पर रैखिक बुनियादी ढांचे के प्रभावों को कम करने के लिए पर्यावरण अनुकूल उपायों पर दिशानिर्देश भी जारी किए गए हैं।
- (v) मंत्रालय वन्यजीव और आवास प्रबंधन के लिए केंद्र प्रायोजित योजनाओं 'वन्यजीव आवासों का विकास' और 'वाघ एवं हाथी परियोजना' के तहत राज्यों / संघ राज्य क्षेत्र को वित्तीय सहायता प्रदान करता है। समर्थित गतिविधियों में प्रारंभिक चेतावनी प्रणालियों की स्थापना, जंगली जानवरों को फसल क्षेत्रों में प्रवेश करने से रोकने के लिए कांटेदार तार बाड़ लगाना, सौर ऊर्जा से चलने वाली बिजली की बाड़ लगाना, जैव-बाड़ लगाना और चार दीवारी जैसी भौतिक बाधाओं का निर्माण, मानव जीवन, पशुधन, फसलों और संपत्ति के नुकसान के लिए मुआवजे का भुगतान और त्वरित कार्रवाई दलों की तैनाती शामिल है। मंत्रालय 'वन्यजीव पर्यावासों के विकास' योजना के तहत 24 चिह्नित गंभीर रूप से लुप्तप्राय प्रजातियों के लिए प्रजाति रिकवरी कार्यक्रमों का भी समर्थन करता है।
- (vi) मानव-वन्यजीव संघर्ष के शमन के लिए रेडियो-कॉलरिंग, डिजिटल सेंसर-आधारित प्रणालियों और ई-निगरानी जैसी उन्नत प्रौद्योगिकियां भी तैनात की जा रही हैं।
- (vii) मंत्रालय जागरूकता सृजन, प्रशिक्षण और क्षमता निर्माण कार्यक्रमों के संचालन में राज्यों की सहायता करता है। राज्य वन विभाग जागरूकता अभियानों और निगरानी तंत्र के माध्यम से संघर्ष को कम करने और मानव जीवन, संपत्ति और वन्यजीवों के नुकसान को रोकने के लिए स्थानीय समुदायों के साथ मिलकर कार्य करते हैं। कोयंबटूर में डब्ल्यूआईआई-दक्षिण भारत

केंद्र, सलिम अली सेंटर फॉर ऑर्निथोलॉजी एंड नेचुरल हिस्ट्री (एसएसीओएन) में मानव-वन्यजीव संघर्ष प्रबंधन के लिए उत्कृष्टता केंद्र स्थापित करने की भी पहल की गई है।

- (viii) इसके अलावा, राष्ट्रीय बाघ संरक्षण प्राधिकरण (एनटीसीए) और भारतीय वन्यजीव संस्थान ने वन्यजीव (संरक्षण) अधिनियम, 1972 की धारा 38 ग(1)(छ) के अनुसार देश में 32 प्रमुख बाघ गलियारों की पहचान की है और बाघ और पर्यावास प्रबंधन के लिए दिशानिर्देश और मानक संचालन प्रक्रियाएं जारी की हैं। इसी तरह, 2023 में 150 हाथी गलियारे चिन्हित किए गए हैं। समीपवर्ती परिदृश्य में हाथियों के दीर्घकालिक संरक्षण और प्रबंधन के लिए राज्यों / संघ राज्य क्षेत्रों के समन्वय में क्षेत्रीय कार्य योजनाएं तैयार की जाती हैं।

NATIONAL STRATEGY AND ROADMAP FOR MEDICAL AND WELLNESS TOURISM

5760. SHRI ANURAG SHARMA:

SHRI JASHUBHAI BHILUBHAI RATHVA:

SHRIMATI KRITI DEVI DEBBARMAN:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the National Strategy and Roadmap for Medical and Wellness Tourism has been operationalised in coordination with concerned Central Ministries, State Governments and industry stakeholders;
- (b) if so, the details thereof, including key action areas identified for enhancing India's competitiveness in medical and wellness tourism;
- (c) the details of institutional mechanisms established for convergence among tourism promotion, healthcare accreditation systems and visa facilitation measures, including digital platforms created for providing information to foreign patients;

- (d) whether any framework is under consideration for improved data collection and impact assessment relating to medical tourism in the country; and
- (e) if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e): Development and promotion of tourist destinations and products, including medical tourism is undertaken by the respective State Government/Union Territory (UT) Administration. The Ministry promotes various tourism products of the country, including medical & Wellness tourism through various initiatives.

The National Strategy and Roadmap for Medical and Wellness Tourism was circulated to concerned Central Ministries, State Governments and UT administrations for necessary action.

The Services Export Promotion Council (SEPC) under the Ministry of Commerce has developed a comprehensive website viz., <http://www.indiahealthcaretourism.com> which provides information on accredited hospitals and wellness centres, visa, healthcare providers etc. The Ministry of Tourism has provided a link to this portal on its official websites.

To facilitate the visit of foreign nationals to come to India for medical treatment, the Government of India has extended e-medical visa/ e-medical attendant visa facility.

The National Accreditation Board for Hospitals & Healthcare Providers (NABH) provides accreditation for healthcare organizations, Ayush organizations and Medical Value Travel Facilitators.

The details of foreign tourists visiting the country for medical purposes is maintained by the Bureau of Immigration, Ministry of Home Affairs.

There is no proposal at present in the Ministry of Tourism to undertake impact assessment relating to medical tourism.

SKILL GAP STUDIES CONDUCTED BY SSCs

5761. DR. BYREDDY SHABARI:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the details of skill gap studies conducted by each Sector Skill Council (SSC) during the last five years and the current year, including the year of study, sectors covered and States/regions surveyed, State/UT-wise;
- (b) the methodology adopted for each study and the parameters used to assess the skill gaps;
- (c) the details of key findings and reports of such studies, including the numbers and types of skill gaps identified, sector and region-wise;
- (d) the details of action taken or policy measures implemented based on such studies to address skill shortages, including alignment with existing skill development initiatives;

- (e) whether the Government has monitored and evaluated the impact of such studies on training programmes and employment outcomes and if so, the details and findings thereof; and
- (f) whether the Government has any plans to conduct future skill gap studies, including timelines, coverage and sectors to be prioritised?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (f): Skill Gap studies are conducted from time to time which provides information on the skills needed and the skill gaps in various sectors. Such studies guide the interventions of the Government aimed at preparing the workforce as per the industry needs. Sector Skill Councils (SSCs) have undertaken skill gap studies across sectors since 2019, providing demand–supply assessments and projected manpower requirements (details attached). The list of skill gap studies conducted during last five years including projection beyond 2026 covering diverse sectors such as Agriculture, Electronics, Construction, Logistics, Green Jobs, Telecom, Tourism, etc., are given in the enclosed **Statement**. These projections made in these studies vary in timelines, some spanning 2022-2030, and cover various states and regions as per the sector requirements.

Each Sector Skill Council (SSC) adopts a customized approach to assess skill gaps by combining inputs from industry stakeholders, labour market analysis, and demand–supply forecasting. The studies evaluate both

current and future workforce requirements by analyzing job roles, technological advancements, and regional variations. The studies identify sector- and region-specific skill gaps and highlight critical shortages across industries. Findings are systematically classified to generate actionable insights for targeted interventions. Based on these insights, SSCs help align skilling initiatives with industry demand, design demand-driven training programs, and promote reskilling and upskilling in emerging technologies. They also work in collaboration with industry, academia, and other stakeholders to address these gaps effectively.

In addition to the Skill Gap Studies undertaken by the SSCs, Ministry of Skill Development and Entrepreneurship (MSDE), through National Council of Applied Economic Research (NCAER), also got conducted a National Skill Gap Study on seven high-growth sectors to establish a robust methodology for analyzing sector-specific skill demands. Seven sectors were selected for detailed demand analysis based on their share in the gross value added (GVA), sectoral share of worker, income and employment multipliers emerging from input-output analysis, and the sunrise sectors.

Skill gap studies are typically not an outcome measurement activity but more an input parameter for allocation of targets. However, these studies undertaken from time to time by the SSC's, as well as by independent agencies are shared with the stakeholders for facilitating better design of future programmes. This is a continuous process, with frequent updates to

capture emerging skills, evolving industry trends, and changing workforce needs.

STATEMENT

List of skill gap studies conducted after 2022 including projections beyond 2026 are as under:

S. No	Name of SSC	Date of publication	Time Period of the Skill Gap Study
1	Agriculture Skill Council of India	Dairy- Oct'23, revised 2025)	2025-2028
		Farm Mechanization- Aug'22, revised Oct'24	2022-2030
		Horticulture- June'23	2024-2028
		Fisheries- Nov'21	2022-2027
		Agri marketing & commodities management- 2025	2025-2030
2	Beauty & Wellness Sector Skill Council	Mar-23	2023-2030
3	Construction Skill Development Council of India	December, 2023	2023-2030
4	Electronics Sector Skills Council of India	Jun-23	2023- 2026
5	Furniture & Fittings Skill Council	26-Jul-25	2023- 2026
6	Handicrafts and Carpet Sector Skill Council	2024	2024-2034
7	Hydrocarbon Sector Skill Council	2025	2025-2030
8	Life Sciences Sector Skill Development Council	31-Dec-23	2023 - 2026
9	Logistics Sector Skill Council	09-Sep-24	2024 - 2030
10	Management &	01-Oct-24	2024-2030

	Entrepreneurship and Professional Skills Council		
11	Retailers Association's Skill Council of India	2023	2023 - 2026
12	Rubber, Chemical & Polymer Skill Development Council	Jan-25	2025-2030
13	Skill Council for Green Jobs	01-Mar-24	2025-2030
14	Telecom Sector Skill Council	28-Oct-23	2023-2030
15	Textile Sector Skill Council	01-Dec-25	2025-2030
16	Tourism & Hospitality Skill Council	31-Mar-24	2024-2028
17	Water Management & Plumbing Skill Council	01-Oct-24	2024 - 2030

TEACHER VACANCIES AND TRAINING IN WEST BENGAL

5762. SHRI RAJU BISTA:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of teacher posts sanctioned, filled and lying vacant at primary, upper primary and secondary levels in West Bengal since 2019, year-wise/district-wise;
- (b) the amount of funds allocated for teacher training and capacity building in these districts under central schemes;
- (c) the number of teachers who have undergone training since 2019; and
- (d) whether any special measures are being taken by the Government to address teacher shortages in remote and border schools and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): Education being a subject in the Concurrent List of the Constitution, the majority of schools in the country are under the administrative control of the respective State Governments and Union Territory Administrations. Accordingly, matters relating to recruitment, service conditions and deployment of teachers fall within the administrative domain of the concerned States/UTs. Vacancies of teachers arise from time to time due to factors such as retirement, resignation, creation of new posts, rationalisation and increased enrolment, including in rural and remote areas. The data regarding vacant posts of teachers and the number of schools facing a shortage of teachers, including in the State of West Bengal, is maintained by the respective States/UTs.

As per the UDISE+ 2024-25 report, there are 4,56,659 government teachers in the State of West Bengal.

Under the Samagra Shiksha, in-service training of teachers and teacher educators is a key intervention aimed at improving the quality of education. These trainings are implemented by States/UTs through SCERTs and DIETs, based on State-specific proposals approved in the Project Approval Board (PAB) meetings. Financial assistance is also provided for strengthening SCERTs and DIETs, with SCERT designated as the nodal agency for planning

and conducting integrated annual training programmes for teachers across all levels from ECCE to senior secondary.

The financial and physical approvals for training of in-service teachers and head teachers in West Bengal since 2019 are as under:

Training for In-service Teacher and Head Teachers		
Year	Financial Approval (in lakhs)	Physical number (Approval)
2019-20	12823.02	435010
2020-21	4236.82	423682
2021-22	1257.92	125792
2022-23	624.26	62426
2023-24	649.06	59446
2024-25	1967.5	69699
2025-26	1349.895	82806

Source: PAB Minutes

The Central Government periodically advises States/UTs to fill vacant posts through transparent and merit-based recruitment processes, including through autonomous teacher recruitment boards or similar mechanisms. The progress of recruitment is regularly reviewed through meetings and advisories, with emphasis on competitive selection, consistency and technology-based teacher requirement planning and forecasting. Under the Centrally Sponsored Scheme of Samagra Shiksha, States/UTs are supported in undertaking rational and transparent deployment of teachers, including through online systems, to ensure equitable availability of teachers in rural and underserved areas. States/UTs are also encouraged to adopt school complex/cluster-based approaches and teacher-sharing mechanisms to address localised shortages.

Under the Centrally Sponsored Scheme of Samagra Shiksha, support is provided under the Access and Retention component for construction and strengthening of residential quarters for teachers, particularly in sparsely populated, hilly, forested and border areas with difficult terrain. Special emphasis is laid on the deployment of female teachers and provision of residential facilities for them in remote locations, with a view to addressing gender, social and regional disparities in access to school education. These provisions serve as important non-monetary incentives for improving the availability and retention of teachers in such challenging areas.

PAN-AADHAAR LINKING

5763. SHRI KARTI P. CHIDAMBARAM:

DR. AMAR SINGH:

SHRI BENNY BEHANAN:

Will the Minister of **FINANCE** be pleased to state: -

- (a) The total number of Permanent Account Numbers (PANs) rendered inoperative as on 1 January 2026 due to non-linking with Aadhaar, Category-wise ;
- (b) The total amount of late fees collected for delayed linking of PAN with Aadhaar, as on date;
- (c) The number of Income Tax Returns (ITRs) not processed, TDS/TCS credits denied, and refunds withheld due to inoperative PAN status, along with the aggregate monetary value involved; and

- (d) The number of grievances received through the e-filing portal channels relating to PAN inoperability, refund blockage, or portal malfunction during the period since 2024-25, year wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Aadhaar-PAN linking is mandatory only for Individual category of taxpayers. The total number of Individual Category PANs, which were inoperative as on 1st January, 2026 is 9,25,50,668.

(b): The total amount of late fees collected for delayed linking of PAN with Aadhaar, as on 23.03.2026 is Rs. 2,338.31 Crores.

(c): In respect of cases where PANs are in inoperative status, returns of income filed are processed and also credit for pre-paid taxes claimed in the returns are allowed.

However, refunds arising from processing of these returns are withheld as per provisions of Sec. 139AA of the Income Tax Act, 1961 read with Rule 114AAA of the Income Tax Rules, 1962. The number of such refund cases kept on hold in respect of inoperative PAN status is 1,30,638 and the amount involved is Rs. 340.30 Crores.

(d): The number of grievances received through the e-filing portal channels relating to PAN inoperability, refund blockage, or portal malfunction during the period since 2024-25, year wise are as under:

Year	Count
2024-25	1114

2025–26	1156
Grand Total	2270

DEMAND FOR ENHANCEMENT OF EPF INTEREST RATE

5764. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has received formal representations from labour unions seeking enhancement of Employees' Provident Fund (EPF) interest rate up to ten per cent and if so, the number of representations and response thereof;
- (b) whether the Employees' Provident Fund Organisation (EPFO) has conducted financial and actuarial analysis to assess feasibility of increasing EPF interest rate to ten per cent and if so, the findings thereof;
- (c) whether enhancement of the EPF interest rate to ten per cent would affect long-term sustainability of the provident fund corpus and if so, the projected financial impact over next decade;
- (d) whether the Government has compared current EPF returns with inflation rates, bank deposit interest rates and interest rate of other small savings schemes and if so, the comparative analysis thereof; and
- (e) whether consultations have been held with employer associations and employee representatives regarding proposed increase in EPF interest rate and if so, the details thereof including outcomes and consensus reached therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): No representations have been received from labour unions by EPFO specifically seeking enhancement of the EPF interest rate up to ten per cent.

(b) to (e): The EPF interest rate declared by EPFO is based on the actual income earned by the Provident Fund corpus from its investments. As per Paragraph 60(4) of the EPF Scheme, 1952, the Central Government is required to ensure that there is no overdrawal on the Interest Account.

Since the EPF interest rate is based on the actual income earned by the Provident Fund corpus, it is not comparable with any other variable.

Further, the rate of interest on EPF is recommended by the Central Board of Trustees (CBT), EPF, which is a tripartite body comprising representatives of the Government, Employers, and Employees.

WELFARE OF SCHEDULED CASTE STUDENTS UNDER SAMAGRA SHIKSHA

5765. SHRI KESINENI SIVANATH:

SHRI BASTIPATI NAGARAJU:

SHRI LAVU SRIKRISHNA DEVARAYALU:

SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of funds allocated, disbursed and utilized for the welfare of Scheduled Caste (SC) students under the Samagra Shiksha scheme and each of its sub-components during the last five years, State/UT-wise and year-wise;
- (b) the total number of beneficiaries including the number of SC beneficiaries under the said scheme and each of its components during the above said period, State/UT-wise and year-wise;
- (c) the details of funds allocated, disbursed and utilized for the welfare of SC students under the PM SHRI Scheme during the above said period, year-wise and State/UT-wise; and
- (d) the total number of beneficiaries including the number of SC beneficiaries under PM SHRI, during the above said period, year-wise and State/UT-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): Department of School Education and Literacy (DoSEL), Ministry of Education is implementing the scheme of Samagra Shiksha, effective from 2018-19, for universalization of quality education throughout the country in coordination with the States and UTs. Annual Work Plan and Budget (AWP&B) is prepared by the States and UTs based on their requirements. These plans are then appraised/approved by Project Approval Board (PAB) in consultation with the States and UTs as per the programmatic and financial norms of the

scheme and availability of budgetary resources. Based on the approved AWP&B, the Central Share under Samagra Shiksha is released to the respective State/UT in lumpsum.

The Samagra Shiksha scheme is implemented on the pillars of equity & access. As per the Development Action Plan for Scheduled Castes (DAPSC) of Ministry of Social Justice and Empowerment, a minimum 20% of expenditure should be on SCs. As the percentage of SC students in each of the year is 22.99% (2021-22), 22.88% (2022-23), 22.96% (2023-24), 22.84% (2024-25), the expenditure on SC students is in the same proportion.

State/UT-wise details of funds approved and released under Samagra Shiksha Scheme including for SC students during last five years are given in the enclosed **Statement-I**.

(b): Samagra Shiksha is an overarching programme for the school education sector extending from pre-school to class XII and aims to ensure inclusive and equitable quality education at all levels of school education. The scheme also reaches out to children belonging to Socio-Economically Disadvantaged Groups (SEDGs) such as SC, ST, OBC and others. Further, NEP 2020 focuses on 'Equitable and Inclusive Education' which reverberates the idea that no child should be left behind in terms of educational opportunity because of their background and socio-cultural identities.

As per UDISE, the State/UT-wise details of total enrollment and Scheduled Caste (SC) enrollment in Govt. Schools from 2021-22 to 2024-25 are given in the enclosed **Statement-II**.

(c): The centrally sponsored scheme of PM SHRI was approved by Cabinet on 07th September, 2022. Subsequent to the approval, fund allocation and release began in FY 2023-24. State/UT-wise details of funds approved and released under PM SHRI scheme for all students including SC students from 2023-24 to 2025-26 are given in the enclosed **Statement-III**.

(d): State/UT-wise details of total students and SC students enrolled in PM SHRI Schools during 2023-24 and 2024-25 are given in the enclosed **Statement-IV**.

STATEMENT-I**State/UT-wise details of funds approved and released under Samagra Shiksha Scheme during last five years**

(Rs. in Crore)											
Sl. No	Name of the State	2021-22		2022-23		2023-24		2024-25		2025-26*	
		Funds Approved	Funds Released	Funds Approved	Funds Released	Funds Approved	Funds Released	Funds Approved	Funds Released	Funds Approved	Funds Released
1	A & N Islands	56.37	31.52	74.02	56.51	95.33	55.28	84.84	60.52	89.39	30.68
2	Andhra Pradesh	1348.54	683.01	1712.59	1503.59	1796.58	1289.41	1732.93	1240.11	1407.72	698.72
3	Arunachal Pradesh	442.16	279.96	533.7	252.29	596.01	475.03	644.47	575.85	783.23	311.04
4	Assam	1977.03	1561.56	2514.6	2080.86	2604.07	1810.47	2883.47	2026.77	3688.07	1920.11
5	Bihar	3827.55	3406.08	5018.87	3554.59	5021.33	4241.73	4991.23	4217.81	5896.57	2564.9
6	Chandigarh	100.24	108.04	124.23	109.79	132.14	116.36	137.21	118.58	148.1	84.27
7	Chhattisgarh	887.9	332.37	1138.33	828	1200.45	776.59	1267.79	830.66	1184.82	419.44
8	D&D and DNH	67.41	20.92	87.94	64.67	95.37	41.3	98.03	54.63	109.73	39.66
9	Delhi	315.21	145.88	377.27	221.94	377.84	146.09	566.33	385.39	552.45	243.61
10	Goa	18.61	11.02	29.86	29.86	30.78	18.75	24.27	16.34	27.71	20.39
11	Gujarat	1009.74	893.76	1371.21	1321.25	1334.74	1132.53	1601.74	1245.54	1435.2	909.3

12	Haryana	825.39	517.09	963.5	670.21	1015.03	578.8	1076.33	536.44	846.04	282.31
13	Himachal Pradesh	581.66	319.1	738.08	551.6	686.85	485.97	764.95	526.2	710.74	312.9
14	Jammu & Kashmir	1320.22	873.99	1650.6	364.97	1736.5	865.44	1721.6	823.49	1435.99	297.67
15	Jharkhand	900.18	858.97	1167.68	1154.52	1252.19	1104.93	1173.86	1074.44	1156.9	281.1
16	Karnataka	707.61	474.52	1004.94	861.52	954.43	828.09	936.55	868.3	1103.33	518.72
17	Kerala	252.22	225.13	348.47	178.16	343.34	141.66	428.89	0	452.05	92.41
18	Ladakh	100	57.18	123.49	14.89	191.59	52.23	200.99	140	226.31	79.31
19	Lakshadweep	5.73	2.16	7.87	4.33	5.75	1	7.42	3.06	8.81	3.11
20	Madhya Pradesh	2946.31	2292.8	3727.88	1939.29	3893.33	2981.51	4122.09	3434.71	3750.85	1460.76
21	Maharashtra	1013.7	693.03	1592.9	900	1348.01	1001.19	1438.59	1126.25	1431.83	538.61
22	Manipur	370.43	182.5	494.19	404.76	496.78	257.22	532.01	465.59	596.2	218.14
23	Meghalaya	305.84	271.71	375.15	375.15	404.96	394.18	398.83	362.83	406.59	144.74
24	Mizoram	225.6	179.68	323.08	142.68	360.87	274.14	297.99	216.52	332.24	86.51
25	Nagaland	218.09	137.34	281.05	281.04	333.63	231.25	284.39	211.41	360.2	179.87
26	Odisha	1453.34	1238.07	1841.08	1836.67	1963.77	1236.61	1934.8	1672.39	2139.56	1253.03
27	Puducherry	15.14	13.98	19.87	15.28	22.56	12.47	19.74	12.46	21.26	4.37
28	Punjab	543.53	501.27	719.06	605.05	718.66	331.12	708.78	678.13	861.12	561.87
29	Rajasthan	2730.2	2405.82	3452.2	2138.61	3592.34	3202.89	3865.53	3090.65	3345.68	916.44
30	Sikkim	122.49	100.12	151.76	107.19	168.92	132.61	156.61	122.74	166.42	43.03
31	Tamil Nadu	1649.96	1598.82	2117.6	2107.23	2127.65	1876.16	2153.15	0	1847.22	450.6

32	Telangana	880.61	553.28	1143.86	1142.51	1165.57	920.13	1162.72	988.79	1088.27	743.92
33	Tripura	318.2	226.93	387.41	286.73	440.75	341.33	451.8	420.03	507.42	242.83
34	Uttar Pradesh	5123.11	2044.97	6261.8	3819.75	6644.29	4276.45	6976.21	6264.79	5892.43	2036.4
35	Uttarakhand	672.63	320.84	844.44	704.39	727.68	440.57	883.71	646.78	735.38	230.21
36	West Bengal	1338.77	1309.74	1773.38	1522.04	1767.48	311.29	1745.8	0	1998.39	0
	Total	34671.73	24873.18	44493.94	32151.94	45647.55	32382.79	47475.67	34458.21	46744.23	18220.96

Source: PAB Minutes / PFMS / PRABANDH Portal

*As on 30.01.2026

STATEMENT-II

The State/UT-wise details of total enrollment and Scheduled Caste (SC) enrollment in Govt. Schools from 2021-22 to 2024-25

Sl. No.	State/UTs Name	2021-22		2022-23		2023-24		2024-25	
		Total	SC	Total	SC	Total	SC	Total	SC
1	Andaman & Nicobar Islands	51168	208	52059	378	48792	346	47459	376
2	Andhra Pradesh	4696207	1166873	4256013	1105146	4050116	1079019	3643083	993320
3	Arunachal Pradesh	233908	4816	205522	4710	187634	3830	170112	3402
4	Assam	5277671	478087	5151710	397876	5017578	403048	4841809	403286
5	Bihar	21989445	4773674	20359013	4281439	17466574	3722174	17159036	3551560
6	Chandigarh	165156	19018	164241	18241	155752	16023	148600	14491
7	Chhattisgarh	4262053	649005	4082523	607705	3947170	580858	3817949	561326
8	Dadra & Nagar Haveli and Daman & Diu	91026	1975	93770	1970	93333	1767	95700	1909

9	Delhi	2796676	364872	2776216	336416	2571404	299767	2469393	281710
10	Goa	42932	1357	42653	1314	41722	1349	41217	1419
11	Gujarat	5570875	358970	5511272	349616	5459151	339370	5368061	328292
12	Haryana	2602484	966830	2464486	909282	2230123	823549	2200067	807811
13	Himachal Pradesh	900749	297327	872058	287781	831845	274383	802146	265134
14	Jammu & Kashmir	1473368	133934	1454668	131054	1421643	128244	1393820	126026
15	Jharkhand	5242868	850211	4943098	770139	4843847	748665	4870352	745237
16	Karnataka	5445989	1340586	5327221	1327103	4985661	1250822	4734360	1190121
17	Kerala	1862020	227807	1854934	225942	1801570	222674	1717915	213436
18	Ladakh	29312	65	28667	95	26275	94	26542	83
19	Lakshadweep	13586	11	12587	91	12591	62	12325	60
20	Madhya Pradesh	9429734	1815288	9095629	1754764	8671760	1668377	8128161	1558517
21	Maharashtra	5853094	838937	5481157	772166	5325571	752751	5108544	719346
22	Manipur	216636	9523	212608	10967	203508	9960	208052	9807
23	Meghalaya	477232	4981	438863	9419	420993	6863	413681	5388
24	Mizoram	143345	821	135515	1815	129068	966	117866	803
25	Nagaland	170219	3382	156175	3033	141852	2902	137373	2760
26	Odisha	5255198	1082935	5267551	1087571	5209594	1076731	5046239	1048311
27	Puducherry	97368	25514	91295	23963	83737	22395	76995	20624
28	Punjab	3090436	1810930	2902536	1713401	2823581	1665186	2669459	1571530
29	Rajasthan	9912280	2408859	9250493	2273396	8381575	2093153	7782390	1976493
30	Sikkim	84411	7293	79597	8069	71839	6983	67063	6309
31	Tamil Nadu	5314845	1602379	5042026	1541224	4840034	1490691	4510632	1410955
32	Telangana	3303699	773100	3009212	723852	2779713	681998	2629488	652066

33	Tripura	542892	115452	524284	108878	508036	105528	488370	101565
34	Uttar Pradesh	19056651	6153924	18018332	5780797	15868581	5202090	14892455	4941346
35	Uttarakhand	980808	309482	942657	296672	870147	274798	794170	251595
36	West Bengal	16564139	4344386	15904276	4307102	15967829	4324520	14959027	4008814
	INDIA	143240480	32942812	136204917	31173387	127490199	29281936	121589911	27775228

Source: UDISE+

STATEMENT- III

**State/UT-wise details of funds approved and released under PM SHRI
scheme for all students including SC students from 2023-24 to 2025-26**

(Rs. in Crore)							
		FY: 2023-24		FY: 2024-25		FY: 2025-26	
S. No.	States/UTs/ KVS/NVS	Central Share Approved	Central Share Released (including SC beneficiary)	Central Share Approved	Central Share Released (including SC beneficiary)	Central Share Approved	Central Share Released (including SC beneficiary) (as on 24.03.2026)
1	A&N Islands	6.25	1.56	7.64	2.83	10.64	3.87
2	Andhra Pradesh	212.91	106.46	469.43	294.12	386.1	44.39
3	Arunachal Pradesh	16.85	4.21	50.33	33.87	47.29	12.45
4	Assam	114.71	57.36	297.92	142.36	195.86	74.9
5	Chandigarh	0.73	0.63	1.8	1.25	1.65	1.09
6	Chhattisgarh	39.47	19.74	120.85	37.35	118.07	16.27
7	DNH&DD	2.59	0.65	2.56	1.01	3.65	3.65
8	Goa	3.71	3.25	9.49	4.64	9.97	0.5
9	Gujarat	65.87	32.94	109.74	63.58	125.81	49.72
10	Haryana	51.16	25.58	135.3	56.1	115.04	14.9
11	Himachal Pradesh	NA	NA	135.35	135.35	145.62	33.24
12	Jammu & Kashmir	104.79	52.4	252.68	99.72	249.36	14.32
13	Jharkhand	NA	NA	155.23	38.81	228.87	28.42
14	Karnataka	30.17	26.39	150.86	62.78	226.15	37.18
15	Ladakh	8.08	4.04	26.66	11.91	21.22	21.22
16	Lakshadweep	4.36	1.09	6.77	0.72	7.35	7.35
17	Madhya	131.99	44.53	261.84	145.33	368.01	61.47

	Pradesh						
18	Maharashtra	126.81	63.4	339.37	226.15	230.77	53.17
19	Manipur	35.27	17.64	82.89	37.83	65.94	19.6
20	Meghalaya	8.59	4.3	30.57	20.08	31.68	2.08
21	Mizoram	8.2	4.1	12	4.96	11.68	2.79
22	Nagaland	3.9	0.98	22.33	5.44	30.4	11.09
23	Odisha	NA	NA	261.02	130.51	511.19	77.17
24	Puducherry	2.35	2.06	6.52	3	5.66	0.31
25	Punjab	NA	NA	125.68	94.26	207.82	121.33
26	Rajasthan	98.36	24.59	270.5	118.69	261.57	65.01
27	Sikkim	20.35	10.18	31.06	15.11	26.73	15.98
28	Telangana	239.21	59.8	388.67	342.09	253.52	69.64
29	Tripura	23.61	11.8	51.67	38.45	38.73	7.16
30	Uttar Pradesh	242.99	121.5	402.68	246.86	377.63	116.83
31	Uttarakhand	65.62	57.42	117.09	58.6	134.16	27.88
	Total	1668.9	758.6	4336.5	2473.76	4448.14	1014.98

***Note:** NA- States had not onboarded the PM SHRI scheme in the aforesaid year.

STATEMENT-IV

**State/UT-wise details of total students and SC students enrolled in PM SHRI
Schools during 2023-24 and 2024-25**

		2023-24		2024-25	
S. No .	State	Total enrollmen t	SC Enrollmen t	Total enrollme nt	SC Enrollme nt
1	Andaman And Nicobar Islands	5827	11	9319	20
2	Andhra Pradesh	479817	137335	491452	152133
3	Arunachal Pradesh	21603	323	20514	299
4	Assam	231041	21452	233510	22694
5	Bihar	0	0	707205	114041
6	Chandigarh	4603	557	4864	520

7	Chhattisgarh	156856	21277	157941	21850
8	Dadra & Nagar Haveli & Daman & Diu	3618	135	4390	160
9	Goa	5088	62	5116	99
10	Gujarat	185820	11851	205990	13447
11	Haryana	155403	59526	156516	60093
12	Himachal Pradesh	0	0	67014	20614
13	Jammu And Kashmir	86876	9448	90606	9631
14	Jharkhand	0	0	223346	34038
15	Karnataka	206951	46214	207377	46087
16	KVS	1130512	229905	1122595	229026
17	Ladakh	2682	6	3242	7
18	Lakshadweep	5168	38	5996	34
19	Madhya Pradesh	454629	96526	440274	93452
20	Maharashtra	288344	43195	305210	45556
21	Manipur	29144	2106	38597	3237
22	Meghalaya	13457	168	16115	174
23	Mizoram	3775	35	4464	32
24	Nagaland	12628	275	13959	314
25	NVS	271382	53571	286256	67057
26	NCERT	0	0	3432	641
27	Odisha	0	0	387544	76719
28	Puducherry	7523	1500	6859	1337
29	Punjab	0	0	218434	121723
30	Rajasthan	313243	82232	295131	79126
31	Sikkim	17661	1650	19019	1748
32	Telangana	324295	89231	313221	87842
33	Tripura	36498	8325	37826	8828
34	Uttar Pradesh	647394	192743	631879	190085
35	Uttarakhand	78676	23430	83783	24879
	Grand Total	5180514	1133127	6818996	1527543

VACANCIES IN MINISTRY**5766. SHRI JAGADISH CHANDRA BARMA BASUNIA:**

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of sanctioned posts, in position and the number of vacancies, including reserved posts across reserved categories at the Ministry of Environment, Forests and Climate Change;
- (b) the details of vacancies in the Ministry and Department, including the reserved posts since 2014, year and category-wise; and
- (c) the details of contractual employees hired since 2014, year and category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (c): Occurrence and filling up of vacancies is a continuous process. Since October 2022, Appointment Orders have been issued against 2726 direct recruitment vacancies and Promotion Orders have been issued against 602 promotion vacancies under the Mission Recruitment. Reservation is provided to the members of Scheduled Castes, Scheduled Tribes, Other Backward Classes and Economically Weaker Sections at the rate of 15%, 7.5%, 27% and 10% respectively, in the matter of appointment by direct recruitment on all India basis

by open competition. In the matter of appointment by promotion, reservation is provided to the members of Scheduled Castes and Scheduled Tribes at the rate of 15% and 7.5% respectively. Horizontal reservation is also provided to the Persons with Benchmark Disabilities and Ex-Servicemen as per prescribed percentage. In order to meet the administrative exigencies of work and functional requirements, the Ministry occasionally engages personnel through contracts, as per various provisions of the Government. The details of service provision including the number of personnel, term of service, payment obligations and other important terms and conditions are specified in the Contract.

ASSESSMENT OF IMPLEMENTATION OF PM-POSHAN SCHEME

5767. SHRI BHASKAR MURLIDHAR BHAGARE:

DR. AMOL RAMSING KOLHE:

SHRI SANJAY DINA PATIL:

SHRIMATI SUPRIYA SULE:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

PROF. VARSHA EKNATH GAIKWAD:

Will the Minister of **EDUCATION** be pleased to state:

- (a) Whether the Government has conducted any State or district-wise assessment of the implementation of the PM-POSHAN scheme in Maharashtra during the last three years and if so, the details of schools

covered, number of beneficiaries along with the funds released and utilised, district-wise;

- (b) whether the Government has examined the gap between enrolment and actual meal uptake in Government schools under the said scheme in Maharashtra and the reasons for absenteeism or irregular meal consumption among children;
- (c) whether shortages of cooks, helpers and delayed honorarium payments to kitchen staff have been reported in the said State and the steps taken by the Government to address these issues;
- (d) whether the Government proposes to introduce locally sourced millets, eggs or region-specific nutritious food items in school meals in Maharashtra to improve nutritional outcomes and if so, the details thereof; and
- (e) the details of the measures taken by the Government to strengthen social audits, food safety inspections and grievance redressal mechanisms under the said scheme in the State?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): Education is a subject in the Concurrent List of the Constitution of India and the majority of schools are under the administrative control of the respective State Government/Union Territory (UT) administration. The Pradhan Mantri

Poshan Shakti Nirman (PM POSHAN) Scheme is one of the foremost rights based Centrally Sponsored Scheme implemented in partnership with the States and UTs for providing one hot cooked and nutritious meal to all children studying in Bal Vatika (just before class-I) and classes I to VIII of Government and Government-aided schools. The Scheme covers about 11 crore children in more than 10.35 lakh schools in all the States/UTs.

As per the extant guidelines of the PM Poshan Scheme, States/UTs are required to conduct social audit in all districts in at least 20 schools or 2% of the schools, whichever is higher for each district. The responsibility for taking action and ensuring compliance on the social audit findings rests with the States/ UTs. State Government of Maharashtra has reported that it had conducted social audits in 2% of total schools in the year 2021-22, 2022-23 and 5% of total schools in 2024-25. State has not conducted social audit in the year 2023-24 due to technical and administrative reasons. The number of schools covered under social audit is as follows:

Number of schools covered under Social Audit			
2021-22	2022-23	2023-24	2024-25
2523	1802	0	4278

The district-wise number of children enrolled, fund released and utilized under the Scheme as reported by the State Government of Maharashtra are given in the enclosed **Statement**.

The overall responsibility for smooth functioning of the Scheme including providing hot cooked and nutritious meal to the eligible children as well as engagement of Cook-cum-Helpers (CCHs) lies with the States/UTs. State Government of Maharashtra has reported that due to seasonal migration and domestic responsibilities, there is a gap between the total number of children enrolled and children taking mid-day meal. Further, the State has also reported that there is no shortage of CCHs nor any delay in payment of honorarium.

There is a provision of 5% of total recurring budget as the flexi component to be used by the States/UTs for setting up of School Nutrition Gardens (SNGs) and provision of supplementary nutrition interventions in identified districts. Many States/UTs provide additional supplementary nutrition interventions like egg, milk, chikki, fresh fruits, chicken, ragi malt etc. Further, it has been reported that millet nutritive bars are provided in 15 tribal districts (Aspirational) and eggs & banana in all the districts of Maharashtra.

The Government of India has issued detailed guidelines on quality, safety and hygiene to ensure serving of good quality nutritious meal under the Scheme. All the States/ UTs are advised to adhere to these guidelines. These guidelines are available on official website <https://pmposhan.education.gov.in>. These guidelines, inter-alia, provides for instructions to schools to procure Agmark quality and branded items for preparation of meals, training to CCHs, tasting of meals by members of School Management Committee including at least one

teacher before serving the hot meal to children. Further, it provides for testing of food samples by the Government Food Research Laboratory or any laboratory accredited or recognized by law to ensure that the meals meet nutritional standards and quality. The Food Corporation of India (FCI) is given responsibility for making available food grains of best available quality, meeting the parameters of Fair Average Quality (FAQ). The guidelines, inter-alia, provides for training of CCHs on nutrition, cooking processes, health and hygiene, preparation of raw grains and vegetables, recipes, serving skills etc. States/ UTs provide training to CCHs in collaboration with the Institutes of Hotel Management, Food Craft Institutes, FSSAI, State Universities etc.

STATEMENT

Children enrolled and Fund Utilised under the PM POSHAN Scheme in Maharashtra

Sr. No	District Name	2023-24		2024-25		2025-26 (upto feb 2026)	
		Children enrolled	Fund Utilised (Rs in lakh)	Children enrolled	Fund Utilised (Rs in lakh)	Children enrolled	Fund Utilised (Rs in lakh)
1	Ahmadnagar	479301	7557.42	470731	7829.02	446650	7246.09
2	Akola	154919	2557.28	146349	2824.16	161595	1994.14
3	Amravati	244859	3819.97	236289	3932.11	278975	2967.48
4	Aurangabad	467505	7011.40	458935	7262.70	465892	4641.69
5	Bhandara	349156	5666.93	340586	5634.80	323716	5610.98
6	Bid	107236	1894.14	98666	1761.00	103615	1757.04
7	Buldana	272583	4565.99	264013	4348.61	250787	3555.44

8	Chandrapur	172831	2752.38	164261	2990.94	158342	2119.66
9	Dhule	257337	3454.42	248767	4007.46	234397	3540.58
10	Gadchiroli	94688	1831.52	86118	1901.52	90475	1314.00
11	Gondiya	111469	1930.62	102899	2128.38	108043	2161.75
12	Hingoli	144998	2046.74	136428	1266.43	126253	2499.69
13	Jalgaon	466361	6382.92	457791	7039.94	454078	6966.42
14	Jalna	239918	3728.68	231348	4288.52	209950	2799.12
15	Kolhapur	373295	6213.22	364725	5413.67	355263	5508.58
16	Latur	290496	4086.51	281926	4637.44	280579	3306.60
17	Mumbai	571020	9975.20	562450	5946.50	533267	7244.75
18	Nagpur	308279	5170.56	299709	4638.20	286574	3413.64
19	Nanded	406038	5352.50	397468	5530.70	384461	4675.55
20	Nandurbar	183832	2888.41	175262	3059.49	178190	4240.43
21	Nashik	667565	9226.79	658995	11329.00	647759	9528.88
22	Osmanabad	178274	2956.48	169704	3008.60	177847	2702.75
23	Palghar	239500	3801.23	230930	3810.25	240574	3790.93
24	Parbhani	239709	3127.94	231139	4072.63	223488	3525.83
25	Pune	740808	11822.47	732238	10649.11	738154	7425.08
26	Raigarh	184094	3404.10	175524	3161.00	177034	2770.43
27	Ratnagiri	119750	2700.78	111180	1908.05	106500	2277.79
28	Sangli	267965	4943.24	259395	4836.35	267269	4168.86
29	Satara	255509	4396.68	246939	4780.26	242140	2652.55
30	Sindhudurg	55726	984.94	47156	1338.67	53687	1111.84
31	Solapur	494962	8008.73	486392	7491.49	468757	4163.95
32	Thane	462261	6485.87	453691	5497.01	433619	5759.50
33	Wardha	91626	1252.98	83056	1792.14	81395	1352.11
34	Washim	136961	2371.96	128391	1933.73	112205	1131.67
35	Yavatmal	269347	4536.53	260777	4636.19	250070	3586.28
Total		10100178	158907.52	9800228	156686.08	9651600	133512.08

ACHIEVEMENTS IN OLYMPICS, ASIAN AND COMMONWEALTH GAMES**5768. SHRI BALRAM NAIK PORIKA:**

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the details of participation and achievements of Indian athletes in the Olympics, Asian Games and Commonwealth Games during the last three cycles;
- (b) the details of status of the Target Olympic Podium Scheme and support provided to para-athletes;
- (c) the progress of utilisation of National Sports Development Fund and corporate sponsorships; and
- (d) the steps taken/being taken by the Government to generate employment and entrepreneurship opportunities for sportspersons and youth in underdeveloped regions through skill development?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): The details of participation and achievements of Indian athletes in the Olympics, Asian Games and Commonwealth Games during the last three cycle are given in the enclosed **Statement – I**.

(b): The Target Olympic Podium Scheme (TOPS) is an elite, athlete-centric support programme aimed at assisting India's top-performing Olympic and

Paralympic athletes in their long-term preparation cycles for major international competitions.

The support provided under the scheme covers various components including training, international exposure and competitions, engagement of elite coaches, sports science and medical support, specialized equipment, and recovery and rehabilitation services.

At present, 62 para-athletes are being supported under TOPS for the Los Angeles 2028 Paralympic cycle, whereas 59 para-athletes were supported during the Paris 2024 Paralympic cycle.

The approximate expenditure incurred under TOPS during the Paris 2024 cycle was ₹14.66 crore, while an expenditure of approximately ₹8.66 crore has been incurred so far for the Los Angeles 2028 cycle.

(c): The details are given in the enclosed **Statement-II**.

(d): MY Bharat (Mera Yuva Bharat) provides a digital platform which enables:

- Access to Opportunities: Listing of development, volunteering, and engagement opportunities offered by various Ministries, Departments, and organisations.
- Experiential Learning Program (ELP): Provision for short-term experiential learning opportunities with government entities and partner organisations, aimed at providing practical exposure.

- Stakeholder Convergence: Integration of opportunities from multiple stakeholders on a single platform to facilitate outreach, including in underserved regions.

STATEMENT- I

Details of participation and achievements of Indian athletes in the Olympics, Asian Games and Commonwealth Games during the last three cycle

Sr. No.	Competition	No. of participant	No. of medal winner	India's Rank	Significant Achievements
1	Rio Olympics, 2016	117	02	67th	Ms. Sakshi Malik won first Olympic medal in Women's Wrestling.
2	Tokyo Olympics, 2020	126	07	48th	Sh. Neeraj Chopra won first ever Olympic Gold in Athletics for India, highest-ever Olympic medal tally (7 medals); Bronze medal in Men's Hockey after 41 years.
3	Paris Olympics, 2024	117	06	71st	Men's Hockey team retained Bronze medal; Sh. Neeraj Chopra won silver medal bringing the 2nd Olympic Medal in Athletics for India. Ms. Manu Bhakar became the 1st Indian to win double Olympic medal in a single edition for the first time in the

					history of independent India.
4	Asian Games, 2018	570	70	8th	First-ever Gold medal for India in Javelin Throw, achieved by Sh. Neeraj Chopra with a national record performance; India registered its then best-ever performance in Athletics with a record medal haul, reflecting a significant improvement in track and field events at the continental level.
5	Asian Games, 2022	661	107	4th	Highest-ever medal tally (107); first time crossing 100 medals; strong performance in Athletics, Shooting and team events.
6	Commonwealth Games, 2018	216	66	3rd	Highest-ever Gold medal tally; India showed strong dominance in weightlifting, shooting and table tennis.
7	Commonwealth Games, 2022	210	61	4th	Notable performance despite exclusion of shooting; historic Gold in Lawn Bowls; continued success in wrestling, boxing and weightlifting.

STATEMENT-II**Utilisation of National Sports Development Fund and corporate sponsorships****(Rs. In crore)**

Contribution received in NSDF					Utilization of Funds under NSDF		
S.No.	Financial Year	CSR-contribution	Gol Contribution	Total Contribution	Assistance for Sports Infra/Training etc.	Block Grant to SAI/ Target Olympic Podium Scheme (TOPS)	Total Utilization
1	2023-24	85.26	46.00	131.26	131.00	20.16	151.16
2	2024-25	70.17	13.71	83.88	80.79	20.78	101.57
3	2025-26	37.02	10.58	47.60	56.77	26.00	82.77
	Total	192.45	70.29	262.74	268.56	66.94	335.50

PARAKH**5769. SHRI ESWARASAMY K.:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is aware of the findings from PARAKH Rashtriya Sarvekshan 2024, which highlight persistent learning gaps among Scheduled Caste (SC), Scheduled Tribe (ST) and Other Backward Class (OBC) students

in various subjects across the States/UTs in the country, if so, the details thereof;

- (b) whether the Government has compiled data regarding disparities in learning outcomes, particularly in Language and Mathematics and if so, the details thereof, State/UT-wise and grade-wise;
- (c) whether the Government proposes to adopt targeted remedial learning interventions such as the Teaching at the Right Level (TaRL) model and enhanced teacher training in inclusive pedagogy to bridge these gaps and if so, the details thereof; and
- (d) the details of measures being taken by the Government to ensure timely disbursement of scholarships and Direct Benefit Transfer (DBT) benefits, particularly in rural and remote areas to prevent dropout risks among SC, ST and OBC students.

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): The Ministry of Education, undertakes large-scale assessments to measure learning outcomes in schools across the country from time to time. In this regard, the PARAKH Rashtriya Sarvekshan 2024 (formerly National Achievement Survey) was conducted by the National Assessment Centre-PARAKH, NCERT under the aegis of the Department of School Education &

Literacy, Ministry of Education to measure the baseline performance under the National Education Policy (NEP) 2020 in development of competencies among students at the end of the Foundational, Preparatory and Middle Stages (Grades 3, 6 and 9 respectively) of schooling.

Nationwide over 21.15 lakh students, including SC, ST and OBC students, and 2.70 lakh teachers from more than 74,000 schools across 781 districts from all States/UTs participated in the assessment.

National, State and District level reports for PARAKH Rashtriya Sarvekshan 2024 providing insights on variation in learning outcomes across social groups for all subjects assessed are available at <https://dashboard.parakh.ncert.gov.in/en>, a dedicated dashboard designed to disseminate the findings of the assessment. Through the PARAKH Rashtriya Sarvekshan 2024 dashboard, the Central Government assists States and UTs in identifying critical learning gaps at various stages and suggests possible interventions to plug such gaps.

Findings from PARAKH Rashtriya Sarvekshan 2024 highlight improvement vis-à-vis National Achievement Survey (NAS) 2021 in learning achievements of students across all social categories at the foundational stage which indicates early success of NIPUN Bharat Mission across the country. The percentage correct scores in Grade 3, which is the only common Grade assessed across the PARAKH Rashtriya Sarvekshan 2024 and NAS 2021, is depicted in the table given below:

Social Category	2021	2024	2021	2024
	Language		Mathematics	
SC	62	64	57	60
ST	61	61	55	57
OBC	62	63	57	60
Others	64	66	59	61

(c) and (d): Education is in the Concurrent List of the Constitution with the majority of schools falling under the jurisdiction of respective State and UT Governments. The Central Government assists States and UTs through Centrally Sponsored Schemes such as Samagra Shiksha, wherein financial assistance is provided with a focus on delivering quality education and improving learning outcomes. The Annual Work Plan and Budget (AWP&B) proposals under Samagra Shiksha are prepared by the States and UTs based on their requirements and priorities after factoring in local needs and gap assessments and may include targeted remedial learning interventions. These plans are then appraised and approved by the Project Approval Board (PAB) in consultation with the States and UTs as per the programmatic and financial norms of the scheme.

Interventions under Samagra Shiksha focussing on quality of education and improving learning outcomes inter-alia include remedial teaching and Learning Enrichment Programmes (LEP) for academically weaker students, support for

Foundational Literacy and Numeracy (FLN) initiatives under NIPUN Bharat Mission, and composite school grant to every school for providing a conducive learning environment. Further, Samagra Shiksha, in alignment with the National Education Policy 2020, supports strengthening of teacher training and education programmes. The content and methodologies used in these teacher training programmes focus on learner-centric pedagogy, experiential learning, competency-based assessment and inclusive education practices. These programmes are developed by NCERT and other academic institutions and are contextualised by States/UTs as per their requirements and are implemented in all States/UTs through SCERTs and DIETs as nodal agencies. Additionally, to ensure access to quality training for teachers in rural and remote areas, training is delivered through both online and face-to-face modes, supported by decentralised academic institutions such as SCERTs, DIETs, BRCs and CRCs, along with digital platforms, such as DIKSHA and NISHTHA, to enable wider outreach.

The Ministry of Education is implementing the Central Sector scheme of 'National Means-cum-Merit Scholarship Scheme' to award scholarships to meritorious students of economically weaker sections to arrest their dropout at class VIII and encourage them to continue their study at secondary stage up to Class XII. Under the NMMS Scheme, funds are not released to States/UTs and the scholarship amount is directly credited to the students' bank accounts through

DBT leveraging the National Scholarship Portal (NSP) which serves as a one stop solution to enable seamless disbursement of scholarships.

Besides the above, the Physical and Financial progress of DBT enabled components under Samagra Shiksha is monitored regularly through the PRABANDH portal and the DBT Bharat Portal <http://dbtbharat.gov.in>. The progress and bottlenecks thereof are periodically reviewed by the Ministry in consultation with States/UTs and DBT Mission, Cabinet Secretariat to facilitate timely disbursement of benefits under the scheme.

उत्तर प्रदेश में सरकारी विद्यालयों की स्थिति का आकलन

5770. श्रीमती रुचि वीरा:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने उत्तर प्रदेश के बिजनौर जिले के नजीबाबाद, धामपुर, चांदपुर और नैहतौर क्षेत्रों में स्थित सरकारी विद्यालयों, उच्च माध्यमिक संस्थानों, महाविद्यालयों और व्यावसायिक प्रशिक्षण केंद्रों की स्थिति, विशेषकर शिक्षकों की कमी, कक्षा अवसंरचना का और डिजिटल शिक्षा अभिगम और विद्यालय छोड़ने की दर के संबंध में कोई आकलन किया है, साथ ही इन कमियों का कृषि और आर्थिक रूप से कमजोर परिवारों के छात्रों पर पड़ने वाले प्रभाव का भी आकलन किया।
- (ख) यदि हां, तो सरकार द्वारा शिक्षकों की तैनाती में सुधार, विद्यालय भवनों के उन्नयन, डिजिटल शिक्षण सुविधाओं के विस्तार और मध्याह्न भोजन योजना को सुदृढ़ करने तथा ग्रामीण और वंचित छात्रों के लिए शिक्षा की निरंतरता सुनिश्चित करने के लिए किए गए ऐसे सर्वेक्षणों, निरीक्षणों और उपचारात्मक उपायों का ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग): शिक्षा संविधान की समवर्ती सूची में शामिल है और अधिकांश स्कूल संबंधित राज्य सरकार के प्रशासनिक अधिकार क्षेत्र में आते हैं। उत्तर प्रदेश सरकार, बिजनौर (जिसमें नजीबाबाद, धामपुर, चांदपुर और नेहतौर शामिल हैं) सहित सभी जिलों में स्थित सरकारी माध्यमिक स्कूलों और व्यावसायिक व्यापार इकाईयों का निरंतर मूल्यांकन करती है, यह मूल्यांकन राज्य, मंडल और जिला स्तर के अधिकारियों द्वारा समय-समय पर किए जाने वाले निरीक्षणों की संस्थागत व्यवस्था तथा 'समग्र शिक्षा' के अंतर्गत की जाने वाली समीक्षाओं के माध्यम से किया जाता है। शिक्षकों की भर्ती एक लगातार चलने वाली प्रक्रिया है जो सेवानिवृत्ति, इस्तीफ़ों और छात्रों की बढ़ती संख्या या नए स्कूलों की आवश्यकताओं को पूरा करने के कारण चलती रहती है। समय पर भर्ती के लिए एक व्यापक, तकनीकी-आधारित योजना और पूर्वानुमान प्रक्रिया का संचालन हर राज्य/संघ राज्य क्षेत्र की जिम्मेदारी है। केंद्र सरकार, 'समग्र शिक्षा' योजना के ज़रिए वित्तीय सहायता देकर राज्यों और संघ राज्य क्षेत्र को 'छात्र-शिक्षक अनुपात' (पीटीआर) बनाए रखने में मदद करती है। विभाग नियमित रूप से समीक्षा बैठकें करता है और परामर्शी सलाह जारी करता है जिसमें राज्यों और संघ राज्य क्षेत्रों से शिक्षकों के खाली पदों को भरने और उनका सही तरीके से तैनाती सुनिश्चित करने का आग्रह किया जाता है। उत्तर प्रदेश सरकार द्वारा दी गई जानकारी के अनुसार बिजनौर ज़िले के 43 सरकारी माध्यमिक विद्यालयों के लिए शिक्षकों के कुल स्वीकृत पद 359 हैं जिनमें से 252 पद भरे हुए हैं और 107 पद रिक्त हैं। रिक्त पदों पर भर्ती की प्रक्रिया यूपीपीएससी के माध्यम से जारी है।

समग्र शिक्षा योजना के तहत राज्यों/संघ राज्य क्षेत्रों को देश भर में मौजूदा स्कूली बुनियादी ढांचे को मज़बूत करने के लिए बुनियादी सुविधाओं के निर्माण और विस्तार हेतु वित्तीय सहायता

प्रदान की जाती है जिसमें उत्तर प्रदेश का बिजनौर जिला भी शामिल है जिसके अंतर्गत नजीबाबाद, धामपुर, चांदपुर और नेहतौर क्षेत्र आते हैं। इसमें स्कूल भवनों और अतिरिक्त कक्षाओं का निर्माण, उच्चतर माध्यमिक स्तर तक के नए स्कूलों को खोलना/मजबूत बनाना, शौचालय (लड़कों, लड़कियों और सीडब्ल्यूएसएन के लिए), पेयजल, बिजली, आईसीटी सुविधाओं और स्मार्ट व डिजिटल कक्षाओं की व्यवस्था शामिल है। ये सभी काम 'एकीकृत जिला शिक्षा सूचना प्रणाली' (यूडीआईएसई) डेटाबेस से पता चले अंतर और संबंधित राज्यों/संघ राज्य क्षेत्रों से मिले प्रस्तावों के आधार पर किए जाएंगे। शिक्षा के लिए एकीकृत जिला सूचना प्रणाली (यूडीआईएसई) के डेटा का उपयोग करके हर साल बुनियादी ढांचे की जरूरतों की पहचान की जाती है। इसी के अनुसार समग्र शिक्षा के तहत राज्यों और संघ राज्य क्षेत्रों द्वारा अपनी जरूरतों और प्राथमिकताओं के आधार पर वार्षिक योजनाएँ तैयार की जाती हैं। यह उनके वार्षिक कार्य योजना और बजट (एडब्ल्यूपी&बी) में परिलक्षित होता है जिसे बाद में योजना के कार्यक्रम और वित्तीय मानदंडों के अनुसार राज्यों और संघ राज्य क्षेत्रों के परामर्श से परियोजना अनुमोदन बोर्ड (पीएबी) द्वारा मूल्यांकित और अनुमोदित किया जाता है।

उत्तर प्रदेश राज्य सरकार द्वारा दी गई जानकारी के अनुसार अतिरिक्त कक्षाओं, शौचालयों, पेयजल सुविधाओं, चारदीवारी का निर्माण, विज्ञान प्रयोगशालाओं और पुस्तकालयों आदि की व्यवस्था 'समग्र शिक्षा' और 'प्रोजेक्ट अलंकार' के माध्यम से की जाती है। बिजनौर जिले में बुनियादी ढांचे को सुदृढ़ करने के लिए 'समग्र शिक्षा' और 'प्रोजेक्ट अलंकार' द्वारा किए गए कार्य निम्नलिखित हैं-

मुख्या शीर्ष	बिजनौर
नए सरकारी माध्यमिक विद्यालयों का निर्माण/उन्नयन	02
अतिरिक्त कक्षा-कक्ष (प्रोजेक्ट 'अलंकार' के माध्यम से)	17
आईसीटी प्रयोगशालाएँ	32
स्मार्ट कक्षा-कक्ष	27
भौतिकी/रसायन विज्ञान/जीव विज्ञान प्रयोगशालाएँ	04
व्यावसायिक प्रयोगशालाएँ स्थापित	18

राज्य सरकार ने आगे बताया है कि 'ऑपरेशन कायाकल्प' के तहत स्कूलों की तैयारी को बेहतर बनाने और अधिगम के समग्र वातावरण को सुधारने के लिए 19 ज़रूरी बुनियादी ढांचागत सुविधाएं तैयार की गई हैं। फिलहाल बिजनौर ज़िले में इन 19 सुविधाओं का संतृप्ति स्तर 99% तक पहुँच गया है। 'पीएम श्री' योजना के तहत बिजनौर ज़िले (चांदपुर/जलीलपुर-2, धामपुर-1, नजीबाबाद-2, नेहतौर-2) के 19 स्कूलों को मॉडल संस्थानों के तौर पर काम करने के लिए सभी ज़रूरी सुविधाओं के साथ व्यापक रूप से अद्यतन करने के लिए चुना गया है।

राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के अनुरूप सरकार ने जून 2023 में राष्ट्रीय उच्चतर शिक्षा अभियान (रूसा) का तीसरा चरण 'प्रधानमंत्री उच्चतर शिक्षा अभियान' (पीएम-ऊषा) के रूप में शुरू किया है। यह चरण वर्ष 2023-24 से 2025-26 की अवधि के लिए है जिसमें 12,926.10 करोड़ रुपये का बजट निर्धारित किया गया है। इसका उद्देश्य उन क्षेत्रों की शैक्षिक आवश्यकताओं को पूरा करना है जहाँ शिक्षा की सुविधाएँ या तो उपलब्ध नहीं हैं या अपर्याप्त हैं। इस योजना की अवधि को 31 मार्च, 2028 तक और बढ़ा दिया गया है ताकि पीएम-ऊषा के तहत आने वाली परियोजनाओं को पूरा किया जा सके और रूसा के तहत चल रही परियोजनाओं को पूरा करने के लिए 6 महीने (अर्थात् 30 सितंबर, 2026 तक) का अतिरिक्त समय भी दिया गया है। इस योजना के तहत राज्यों/संघ राज्य क्षेत्रों को उन विभिन्न गतिविधियों को शुरू करने के लिए निधियों का उपयोग करने की छूट है जिनमें बुनियादी ढांचे का उन्नयन, बहु-विषयक शिक्षा, कौशल विकास और गुणवत्ता संबंधी पहल शामिल हैं और जिनका उल्लेख मंत्रालय द्वारा अनुमोदित उनके प्रस्तावों में किया गया है। शिक्षा मंत्रालय समग्र शिक्षा के तहत आईसीटी और डिजिटल पहलों को लागू करता है ताकि पूरे देश के सरकारी स्कूलों जिनमें उत्तर प्रदेश के ग्रामीण इलाके भी शामिल हैं उनमें डिजिटल शिक्षा को बढ़ावा दिया जा सके। इन पहलों का उद्देश्य शिक्षण और अधिगम की प्रक्रियाओं में तकनीकी को शामिल करके शिक्षा की गुणवत्ता को बेहतर बनाना है। इन पहलों के तहत वार्षिक कार्य योजना और बजट (एडब्ल्यूपी&बी) में राज्य द्वारा

प्रस्तुत आवश्यकताओं के अनुसार आईसीटी प्रयोगशाला और स्मार्ट कक्षा स्थापित करने के लिए निधि उपलब्ध कराई जाती है। उत्तर प्रदेश राज्य सरकार द्वारा दी गई जानकारी के अनुसार डिजिटल शिक्षा के अंतर्गत अनुमोदित कार्यों का विवरण निम्नलिखित है:

क्र.सं	अनुमोदन का वर्ष	बिजनौर		
		स्मार्ट कक्षा	आयाईसीटी प्रयोगशाला	डिजिटल पुस्तकालय
1	2022-23	264	12	NA
2	2023-24	34	32	8
3	2024-25	68	18	9
4	2025-26	45	62	NA
कुल		411	124	17

केंद्र सरकार 'प्रधानमंत्री पोषण शक्ति निर्माण (पीएम पोषण) योजना' के तहत बालवाटिका से लेकर कक्षा 8 तक के बच्चों को गर्म पका हुआ भोजन उपलब्ध कराकर राज्यों और संघ राज्य क्षेत्रों की सहायता करती है। उत्तर प्रदेश सरकार द्वारा दी गई जानकारी के अनुसार पीएम पोषण) योजना के तहत राज्य के सभी 75 जिलों (बिजनौर सहित) में लगभग 1.41 लाख स्कूलों में लगभग 1.52 करोड़ विद्यार्थियों को दोपहर के समय पका हुआ पौष्टिक भोजन उपलब्ध कराया जाता है और इसकी निगरानी जिला तथा ब्लॉक स्तर पर की जाती है।

सरकारी स्कूलों में पढ़ाई छोड़ने वालों की संख्या कम करने और दाखिले बढ़ाने के लिए राज्यों और संघ राज्य क्षेत्रों को अलग-अलग कामों के लिए आर्थिक मदद/अनुदान भी दिया जाता है जिसमें उच्चतर माध्यमिक स्तर तक नए स्कूल खोलना/मजबूत करना, स्कूल के बुनियादी ढांचे को मजबूत करना, 12वीं कक्षा तक कस्तूरबा गांधी बालिका विद्यालयों (केजीबीवी) को शुरू करना, उन्हें बेहतर बनाना और संचालन करना, नेताजी सुभाष चंद्र बोस आवासीय विद्यालयों के नाम से आवासीय

स्कूल/छात्रावास शुरू करना, प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीईम-जनमन) और धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (दाजगुआ) के तहत छात्रावास, परिवहन भत्ता, दाखिला अभियान चलाना, मौसमी छात्रावास /आवासीय कैंप, स्कूलों में वोकेशनल शिक्षा और आईसीटी सुविधाएं देना, निःशुल्क किताबें और निःशुल्क यूनिफॉर्म देना, परिवहन/एस्कॉर्ट सुविधा वगैरह शामिल हैं।

पीएमकेवीवाई 4.0 के अंतर्गत उद्यमिता पहल

5771. श्री नारायण तातू राणे:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्ष 2025 और वर्तमान वर्ष के दौरान प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई 4.0), उद्यमिता विकास कार्यक्रमों और अन्य संबद्ध योजनाओं के अंतर्गत कार्यान्वित उद्यमिता-केंद्रित पहलों का ब्यौरा क्या है;
- (ख) अब तक अपना उद्यम स्थापित करने वाले या जिन्हें संरचित उद्यमिता सहायता प्रदान की गई है, उन युवाओं की संख्या कितनी है;
- (ग) उद्यमों की स्थापना और उनके विस्तार को सुगम बनाने में स्टार्टअप इंडिया, वित्तीय संस्थानों तथा इनक्यूबेशन केंद्रों के साथ संस्थागत भागीदारी की क्या भूमिका है; और
- (घ) क्या सरकार का स्थायी युवा उद्यमिता परिणामों को और सुदृढ़ करने के लिए कोई लक्षित प्रोत्साहन, क्षेत्र-विशिष्ट सहायता या अभिसरण उपायों का प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) और (ख): कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) ने देश में उद्यमशीलता को बढ़ावा देने के लिए कई पहलें शुरू की हैं। वर्ष 2025 के दौरान, स्वरोजगार, उद्यम सृजन और सतत आजीविका को बढ़ावा देने के उद्देश्य से उद्यमशीलता केंद्रित कई पहलें विशेष रूप से युवाओं, महिलाओं, स्वयं सहायता समूहों और महत्वाकांक्षी सूक्ष्म उद्यमियों के बीच लागू की गईं। ये पहलें प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई 4.0), प्रधानमंत्री जनजातीय आदिवासी न्याय महा अभियान (पीएम जनमन), धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (दाजगुआ) और पीएम सूर्य घर मुफ्त बिजली योजना के अंतर्गत कौशल भारत मिशन से जुड़ी थीं।

मंत्रालय ने अपने स्वायत्त संगठनों, जैसे राष्ट्रीय उद्यमिता एवं लघु व्यवसाय विकास संस्थान (निस्बड) और भारतीय उद्यमिता संस्थान (आईआईई) के माध्यम से, समाज के सभी वर्गों में उद्यमिता को बढ़ावा देने के लिए विभिन्न योजनाओं के तहत उद्यमिता विकास कार्यक्रम (ईडीपी) और उद्यमिता एवं कौशल विकास कार्यक्रम (ईएसडीपी) लागू किए हैं। इन ईडीपी और ईएसडीपी का उद्देश्य उद्यमशीलता, वित्तीय एवं प्रबंधकीय कौशल प्रदान करना और प्रशिक्षण के बाद मार्गदर्शन, सहायता, ऋण/वित्त, बाजार संपर्क और इनक्यूबेशन सुविधाओं तक पहुंच के माध्यम से सहयोग प्रदान करना है।

प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई) 4.0 के तहत, प्रशिक्षित उम्मीदवारों को उचित मार्गदर्शन प्रदान करके विविध करियर अवसरों को आगे बढ़ाने के लिए सशक्त बनाने पर जोर दिया गया है, जिसमें ऑन-द-जॉब ट्रेनिंग (ओजेटी) में अंतर्निहित उद्योग-प्रासंगिक कौशल पाठ्यक्रमों के माध्यम से उद्यमिता और आजीविका सृजन पर विशेष ध्यान दिया गया है।

इसके अलावा, स्किल इंडिया डिजिटल हब (सिद्ध) प्लेटफॉर्म को एक ऐसे मंच के रूप में लॉन्च किया गया है जो कौशलीकरण, शिक्षा, रोजगार और उद्यमिता इकोसिस्टम को एकीकृत करता है और हितधारकों के व्यापक समूह को लक्षित करते हुए आजीवन सेवाओं की एक विस्तृत श्रृंखला प्रदान करता है। प्रशिक्षित उम्मीदवारों का बयौरा सिद्ध पोर्टल पर उपलब्ध है, जिसके माध्यम से वे संभावित

नियोक्ताओं से जुड़ सकते हैं। सिद्ध के जरिए उम्मीदवार रोजगार, शिक्षता के अवसर और उद्यमिता के लिए ऋण सहित अन्य सुविधाओं का लाभ उठा सकते हैं।

उद्यमिता से संबंधित, वित्त वर्ष 2025-26 में पीएमकेवीवाई 4.0 के तहत प्रशिक्षित उम्मीदवारों के जॉब रोलस के अनुसार ब्यौरा नीचे दिया गया है:

क्रम संख्या	जॉब रोलस का नाम	प्रशिक्षित/अभिविन्यस्त
i.	दुग्ध उत्पादक/उद्यमी	159
ii.	ग्रीन हाइड्रोजन संयंत्र उद्यमी	336
iii.	हथकरघा उद्यमी	31
iv.	प्रसंस्कृत खाद्य उद्यमी	108
v.	स्ट्रीट फूड विक्रेता – स्टैंडअलोन	2,105
	कुल	2,739

इसके अतिरिक्त, वित्त वर्ष 2025-26 में पीएमकेवीवाई 4.0 के तहत कई परियोजना प्रस्तावों को अनुमोदित किया गया है, जिनका कुल लक्ष्य 81,825 है और ये विभिन्न उद्यमिता संबंधी जॉब रोलस जैसे स्ट्रीट फूड विक्रेता - स्टैंडअलोन, डेयरी किसान उद्यमी और पशुधन हरित प्रबंधन प्रमोटर से संबंधित हैं।

प्रधानमंत्री कौशल विकास योजना 4.0 (पीएमकेवीवाई 4.0) के अंतर्गत, 2025 के दौरान विशेष परियोजनाओं के रूप में वित्त पोषित प्रमुख उद्यमिता विकास कार्यक्रम और स्थापित उद्यम/व्यवसाय केंद्र/जन पोषण केंद्र संलग्न **विवरण -I** में दिए गए हैं।

इसके अतिरिक्त, देश में उद्यमिता को बढ़ावा देने के लिए निस्बड और आईआईई द्वारा विभिन्न पहलें कार्यान्वित की जा रही हैं। इन पहलों का ब्यौरा, जिनमें उद्यम स्थापित करने वाले या संरचित उद्यमिता सहायता प्राप्त करने वाले युवाओं की संख्या शामिल है, संलग्न **विवरण -II** में दी गई है।

उद्यम स्थापित करने वाले या संरचित उद्यमिता सहायता से लाभान्वित होने वाले युवाओं की संख्या संलग्न **विवरण -III** में दी गई है।

(ग) और (घ): स्टार्टअप इंडिया, वित्तीय संस्थानों और इन्क्यूबेशन केंद्रों के साथ संस्थागत साझेदारी उद्यम निर्माण और विस्तार में महत्वपूर्ण भूमिका निभाती है। मंत्रालय संस्थागत साझेदारियों और युवा उद्यमिता परिणामों को मजबूत करने के लिए क्षेत्र-विशिष्ट हस्तक्षेप और समन्वय उपाय लागू कर रहा है। लक्षित क्षेत्रों में डेयरी किसान/उद्यमी, हरित हाइड्रोजन संयंत्र उद्यमी, हथकरघा उद्यमी, प्रसंस्कृत खाद्य उद्यमी, स्ट्रीट फूड विक्रेता, उचित मूल्य की दुकानें, रूफटॉप सोलर, ट्रांसजेंडर समुदाय का सशक्तिकरण आदि शामिल हैं।

इस संबंध में, विशिष्ट हस्तक्षेप और अभिसरण उपायों में निम्नलिखित शामिल हैं-

- I. ऋण और बाजार संबंधों को बढ़ावा देना तथा प्रशिक्षण के माध्यम से ठोस उद्यम परिणाम सुनिश्चित करने हेतु मार्गदर्शन और सलाह प्रदान करना।
- II. उद्यम पंजीकरण और डिजिटल अपनाने सहित औपचारिकीकरण को प्रोत्साहन देना।
- III. कृषि प्रसंस्करण और खाद्य मूल्य श्रृंखला; हथकरघा, हस्तशिल्प और पारंपरिक उद्योग; पर्यटन और आतिथ्य; सौर ऊर्जा उद्यम आदि जैसे उच्च रोजगार और स्थानीय क्षमता वाले क्षेत्रों को प्राथमिकता देना।
- IV. क्षेत्र के अनुरूप कौशल विकास और उद्यमिता कार्यक्रमों का विकास।
- V. ग्रामीण विकास मंत्रालय के अंतर्गत राष्ट्रीय ग्रामीण आजीविका मिशन (एनआरएलएम) के साथ समन्वय को मजबूत किया गया है।
- VI. इसके अलावा, मंत्रालय ने अप्रैल 2025 में आयोजित स्टार्टअप महाकुंभ के दूसरे संस्करण में भाग लिया, जिससे यह सुनिश्चित हुआ कि भारत के स्टार्टअप इकोसिस्टम को उद्यमिता नीति समर्थन और कौशल विकास दोनों से लाभ मिले, जिससे स्टार्टअप महाकुंभ स्टार्टअप, नवोन्मेषकों और युवा प्रतिभागियों के लिए एक अधिक समग्र मंच बन गया।

इसके अतिरिक्त, भारत सरकार के मंत्रालयों/विभागों द्वारा उद्यमियों को प्रोत्साहित करने और उनका समर्थन करने के उद्देश्य से विभिन्न योजनाएँ/कार्यक्रम कार्यान्वित किए जा रहे हैं। उद्यमिता विकास को बढ़ावा देने वाले विभिन्न सरकारी कार्यक्रमों का ब्यौरा संलग्न **विवरण -IV** में दिया गया है।

विवरण - I

प्रधानमंत्री कौशल विकास योजना 4.0 के अंतर्गत विशेष परियोजनाओं के रूप में वित्त पोषित विभिन्न उद्यमिता पहलों का ब्यौरा निम्नलिखित है:

1. प्रधानमंत्री जनजातीय आदिवासी न्याय महा अभियान (पीएम जनमन) – जनजातीय मंत्रालय की विशेष रूप से कमजोर जनजातीय समूहों (पीवीटीजी) के उत्थान के लिए चलाई जा रही योजना 'पीएम जनमन' के कौशल विकास और उद्यमिता घटक को मार्च 2024 से एमएसडीई निस्बड और आईआईई के माध्यम से लागू कर रहा है। यह योजना एमएसडीई सहित 9 प्रमुख मंत्रालयों से संबंधित 11 महत्वपूर्ण हस्तक्षेपों पर केंद्रित है। मंत्रालय के प्रमुख हस्तक्षेपों में से एक वन धन विकास केंद्रों (वीडीवीके) में कौशल और उद्यमिता विकास को बढ़ावा देना है। यह परियोजना जनजातीय सहकारी विपणन विकास संघ (ट्राइफेड) के सहयोग से देश भर के 15 राज्यों में लागू की जा रही है, जिसके तहत कुल 500 वीडीवीके स्थापित किए जाने हैं। दिनांक 25.03.2026 तक, कुल 38,386 लाभार्थियों को संरचित उद्यमिता सहायता प्रदान की गई है और कुल 489 वीडीवीके को चालू किया गया है।

2. उचित मूल्य दुकान मालिकों के लिए क्षमता निर्माण कार्यक्रम – उपभोक्ता मामले, खाद्य एवं सार्वजनिक वितरण मंत्रालय के खाद्य एवं सार्वजनिक वितरण विभाग (डीएफपीडी) के सहयोग से एमएसडीई ने उचित मूल्य दुकान (एफपीएस) मालिकों के लिए एक क्षमता निर्माण कार्यक्रम शुरू किया है। इस परियोजना का उद्देश्य एफपीएस मालिकों को खुदरा उद्यमियों द्वारा अपनाई जा रही समकालीन प्रक्रियाओं के अनुरूप अपने व्यवसाय चलाने में सक्षम बनाना है। दिनांक 25.03.2026 तक, इस

कार्यक्रम के तहत 315 एफपीएस मालिकों को संरचित उद्यमिता सहायता प्रदान की गई है, जिसके परिणामस्वरूप 91 उचित मूल्य दुकानों को जन पोषण केंद्रों में परिवर्तित किया गया है।

विवरण- II

देश में उद्यमिता को बढ़ावा देने के लिए एमएसडीई द्वारा कार्यान्वित की जा रही विभिन्न पहलों का ब्यौरा निम्नलिखित है:

- 1. स्वावलंबिनी कार्यक्रम:** एमएसडीई ने नीति आयोग के महिला उद्यमिता प्लेटफॉर्म के सहयोग से फरवरी 2025 में उत्तर-पूर्वी राज्यों असम, मेघालय, मिजोरम, उत्तर प्रदेश और तेलंगाना में स्वावलंबिनी - एक महिला उद्यमिता कार्यक्रम शुरू किया। इस कार्यक्रम का उद्देश्य 1,200 छात्राओं को उद्यमिता जागरूकता प्रशिक्षण (ईएपी) प्रदान करके और इनमें से 600 छात्राओं को उद्यमिता विकास कार्यक्रम (ईडीपी) प्रदान करके उनमें उद्यमशीलता की मानसिकता विकसित करना है। निस्बड और आईआईई इस कार्यक्रम के कार्यान्वयनकर्ता हैं।

इसके अलावा, स्वावलंबिनी कार्यक्रम का उद्देश्य नीति आयोग के महिला उद्यमिता प्लेटफॉर्म की पुरस्कार पहल के माध्यम से कार्यक्रम से उभरने वाली सफल महिला उद्यमियों को पहचानना और पुरस्कृत करना है। यह कार्यक्रम महिला नेतृत्व वाले उद्यमों के विकास में सहयोग देने के लिए कार्यशालाओं, प्रारंभिक वित्तपोषण और सुनियोजित मार्गदर्शन का लाभ उठाएगा।

दिनांक 25.03.2026 तक, कुल 559 उम्मीदवारों को उद्यमिता विकास कार्यक्रम प्रदान किया गया है। इस कार्यक्रम के परिणामस्वरूप 11 उद्यमों की स्थापना हुई है।

- 2. पीएम सूर्य घर मुफ्त बिजली योजना उद्यमिता कौशल विकास कार्यक्रम** -एमएसडीई के अंतर्गत निस्बड, नवीन और नवीकरणीय ऊर्जा मंत्रालय (एमएनआरई) के सहयोग से, पीएम सूर्य घर मुफ्त बिजली योजना के तहत सौर उद्यमिता पर उद्यमिता विकास कार्यक्रम (ईडीपी) आयोजित कर रहा है। इस कार्यक्रम का उद्देश्य छत पर सौर ऊर्जा को अपनाने को बढ़ावा देना, उद्यमियों को सशक्त

बनाना और सौर उद्यमिता के क्षेत्र में उभरते और मौजूदा उद्यमियों को प्रोत्साहित और मार्गदर्शन करके स्थायी आजीविका के अवसर सृजित करना है। दिनांक 15.03.2026 तक, कुल 30,928 लोगों ने इस कार्यक्रम में भाग लिया है। इस पहल के तहत लाभार्थियों को प्रशिक्षण दिया गया है, जिनमें से 4,225 महिलाएं हैं और 6144 उद्यम स्थापित किए गए हैं।

3. धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (दाजगुआ) - दाजगुआ जनजातीय कार्य मंत्रालय की एक योजना है, जिसके तहत कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) को 30 जनजातीय जिलों में कौशल विकास केंद्र स्थापित करने और 1000 जनजातीय समुदायों और आदिवासी समूहों की क्षमता निर्माण और व्यवसाय विकास के लिए प्रशिक्षण प्रदान करने के दो विशिष्ट कार्य सौंपे गए हैं। दिनांक 15.03.2026 तक, इस पहल के तहत कुल 12,746 लाभार्थियों को संरचित उद्यमिता सहायता प्रदान की गई है।

4. उत्तर पूर्वी क्षेत्र के शैक्षणिक संस्थानों में उद्यमिता विकास केंद्र (ईडीसी) और इन्क्यूबेशन केंद्र (आईसी) की स्थापना, विकास और प्रबंधन करना- इस परियोजना के अंतर्गत, आईआईई को उत्तर पूर्वी क्षेत्र के शैक्षणिक संस्थानों में शिक्षा विकास केंद्र (ईडीसी) और इन्क्यूबेशन सेंटर (आईसी) स्थापित करने, विकसित करने और प्रबंधित करने का दायित्व सौंपा गया है। परियोजना की प्रमुख विशेषताओं में उत्तर पूर्वी क्षेत्र के 8 राज्यों में 30 ईडीसी और 4 आईसी की स्थापना, विकास और प्रबंधन, 30 लक्षित जिलों से 600 मेंटर्स की पहचान और प्रशिक्षण, 30 लक्षित जिलों से 3600 युवाओं की पहचान और प्रशिक्षण, 4 आईसी में 100 व्यावसायिक विचारों को बढ़ावा देना, अभिसरण के माध्यम से 30 ईडीसी में 900 व्यावसायिक विचारों का समर्थन करना और 4 आईसी में शीर्ष 50 इन्क्यूबेटों के लिए सीड फंड प्रदान करना शामिल है।

15.03.2026 तक, उत्तर पूर्वी राज्यों में फैले 30 ईडीसी पूरी तरह से कार्यरत हैं और उन्होंने 677 मेटरों को प्रशिक्षित किया है। ईडीपी के तहत 943 प्रतिभागियों को प्रशिक्षित किया गया है और 150 उद्यमियों को इनक्यूबेशन के लिए चुना गया है।

5. ट्रांसजेंडर व्यक्तियों के लिए उद्यमिता विकास कार्यक्रम (ईडीपी) – ट्रांसजेंडरों के लिए ईडीपी कार्यक्रम सामाजिक न्याय और अधिकारिता मंत्रालय की स्माइल (ट्रांसजेंडर व्यक्तियों का कल्याण) योजना के तहत निस्बड द्वारा कार्यान्वित किया जा रहा है।

यह कार्यक्रम ट्रांसजेंडर लाभार्थियों के कौशल विकास, उद्यम निर्माण और वित्तीय सशक्तिकरण पर केंद्रित है, साथ ही योजना के दिशानिर्देशों, परिणाम मूल्यांकन और प्रदर्शन रिपोर्टिंग आवश्यकताओं के अनुपालन को सुनिश्चित करता है। कार्यक्रम की स्थिति के आंकड़ों के अनुसार, दिल्ली और मुंबई जैसे विभिन्न स्थानों पर कई ईडीपी बैच आयोजित किए जा चुके हैं। 15.03.2026 तक, निस्बड ने 5 कार्यक्रम आयोजित किए हैं जिनमें लगभग 125 ट्रांसजेंडर प्रतिभागियों ने भाग लिया है। प्रशिक्षित उम्मीदवारों में से लगभग 20% ने अपने उद्यम स्थापित किए हैं और संस्थान के सहयोग से विभिन्न अंतर्राष्ट्रीय ट्रेड मेला और सूरजकुंड मेला प्रदर्शनियों में भाग लिया है।

विवरण - III

पिछले 3 वर्षों में उद्यम स्थापित करने और उद्यमिता विकास कार्यक्रमों से लाभान्वित होने वाले युवाओं की संख्या निम्नानुसार है:

क्रम संख्या	परियोजना का नाम	स्थापित उद्यमों की संख्या	उद्यमिता विकास कार्यक्रमों से लाभान्वित
भारतीय उद्यमिता संस्थान (आईआईई)			
1	प्रधानमंत्री जनजाति आदिवासी न्याय महाअभियान - पीएम जनमन	30	1702
2	धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (दाजगुआ)	6	1200

3	औद्योगिक मूल्य संवर्धन के लिए कौशल सुदृढ़ीकरण (स्ट्राइव) परियोजना	1361	14000
4	प्रधानमंत्री वन धन योजना - पीएमवीडीवाई (प्रधानमंत्री जनजातीय विकास मिशन - पीएमजेवीएम के तहत)	358	107400
5	एसएफआरटीआई (पारंपरिक उद्योगों के पुनरुद्धार के लिए निधि योजना)	54	30000
6	किसान उत्पादक संगठनों (एफपीओ) का गठन और प्रोत्साहन	13	2993
7	मछली पालक उत्पादक संगठनों (एफएफपीओ) का गठन और पुनरुद्धार	25	4661
8	संकल्प योजना के अंतर्गत आदिवासी कारीगरों के लिए व्यापक उद्यमशीलता और कौशल विकास प्रशिक्षण कार्यक्रम (सीईएसडीटीपी)	1000	10000
9	डीसी-एमएसएमई के अंतर्गत ईएसडीपी योजना	76	20063
10	स्टार्टअप ग्राम उद्यमिता कार्यक्रम (एसवीईपी)	4092	28111
	कुल	7015	220130*
राष्ट्रीय उद्यमिता एवं लघु व्यवसाय विकास संस्थान			
1	संकल्प योजना के अंतर्गत क्षमता निर्माण, इनक्यूबेशन सहायता, मेंटरिंग और हैंडहोल्डिंग के माध्यम से उद्यमशीलता के माहौल को मजबूत बनाना	21629	62825
2	प्रधानमंत्री जनजाति आदिवासी न्याय महाअभियान (पीएमजनमन)	459	36684
3	स्वावलंबिनी महिला उद्यमिता कार्यक्रम	11	302
4	औद्योगिक मूल्य संवर्धन के लिए कौशल सुदृढ़ीकरण (स्ट्राइव) परियोजना	1022	32091
5	उचित मूल्य की दुकानों के मालिकों के लिए क्षमता निर्माण कार्यक्रम	91	315
6	धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (दाजगुआ)	0	11546
7	पीएम स्वनिधि लाभार्थियों के लिए पायलट आधार पर राष्ट्रीय उद्यमिता विकास परियोजना	194	1704

8	जन शिक्षण संस्थानों (जेएसएस) में प्रशिक्षकों के प्रशिक्षण (टीओटी) और उद्यमिता विकास कार्यक्रम (ईडीपी) के माध्यम से उद्यमिता के अनुकूल वातावरण का निर्माण।	1463	3969
9	पवित्र शहरों में उद्यमिता विकास पर पायलट परियोजना	747	8023
10	कारीगरों के मेलों और हाटों में कार्यशालाओं का आयोजन करना	330	592
11	उद्यमिता विकास कार्यक्रम के लिए पायलट परियोजना	1917	5000
12	सौर उद्यमिता पीएम सूर्य घर मुफ्त बिजली योजना पर उद्यमिता आधारित कौशल विकास कार्यक्रम	6144	30928
	कुल	34007	193979**

* हालांकि, उद्यमियों के लिए विभिन्न हस्तक्षेपों के तहत शामिल किए गए लाभार्थियों की संख्या 2,60,142 है।

** हालांकि, उद्यमियों के लिए विभिन्न हस्तक्षेपों के अंतर्गत आने वाले लाभार्थियों की संख्या 3,04,597 है।

विवरण - IV

सरकार द्वारा उद्यमिता के समर्थन हेतु कार्यान्वित किए जा रहे विभिन्न अन्य उपायों/योजनाओं का ब्यौरा निम्नलिखित पहलू हैं:

- 1. सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय:** लघु एवं मध्यम उद्यम मंत्रालय, खादी और ग्राम उद्योग आयोग (केवीआईसी) के माध्यम से प्रधानमंत्री के रोजगार सृजन कार्यक्रम (पीएमईजीपी) को लागू कर रहा है।

वित्त वर्ष 2022-23 से वित्त वर्ष 2024-25 के दौरान पीएमईजीपी के तहत देश भर में सहायता प्राप्त सूक्ष्म उद्यमों की संख्या नीचे दिया गया है:

वित्त वर्ष	सहायता प्राप्त इकाइयों की संख्या	एमएम सब्सिडी (करोड़ रुपये)	अनुमानित रोजगार सृजन
2022-23	85,167	2,722.17	6,81,336
2023-24	89,118	3,093.87	7,12,944
2024-25	59,708	2,202.00	4,77,664

2. ग्रामीण विकास मंत्रालय (एमओआरडी) - ग्रामीण कौशल प्रभाग, दीनदयाल अंत्योदय योजना - राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनएलआरएम) के अंतर्गत, देश में गरीबी उन्मूलन के उद्देश्य से ग्रामीण गरीब युवाओं के लिए लाभकारी रोजगार हेतु कौशल विकास के क्षेत्र में निम्नलिखित दो कल्याणकारी योजनाओं का कार्यान्वयन कर रहा है। योजनाओं का संक्षिप्त ब्यौरा इस प्रकार है:-

क. दीन दयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयू-जीकेवाई) 15-35 वर्ष आयु वर्ग के ग्रामीण गरीब युवाओं के लिए रोजगार-आधारित कौशल विकास कार्यक्रम है। डीडीयू-जीकेवाई 2.0 में स्वरोजगार और अस्थायी रोजगार के प्रावधान शामिल हैं, और प्रशिक्षण गतिविधियां हाल ही में शुरू हुई हैं।

ख. ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरएसईटीआई) बैंक के नेतृत्व में संचालित और ग्रामीण विकास मंत्रालय (एमओआरडी) द्वारा वित्त पोषित प्रशिक्षण संस्थान हैं, जिनकी स्थापना प्रायोजक बैंकों द्वारा अपने जिलों में कौशल और उद्यमिता विकास के लिए प्रशिक्षण प्रदान करने हेतु की गई है। आरएसईटीआई के अंतर्गत, वर्ष 2025-26 के दौरान प्रशिक्षित युवाओं की संख्या और स्थापित उद्यमों या लाभान्वित युवाओं की संख्या नीचे दी गई है:

वित्त वर्ष	कुल	
	प्रशिक्षित	नियोजित
2025-26 (फरवरी 26 तक)	5.11 लाख	3.39 लाख

3. वस्त्र मंत्रालय की समर्थ (वस्त्र क्षेत्र में क्षमता निर्माण योजना) के तहत मांग आधारित और रोजगारोन्मुखी कौशल विकास कार्यक्रम चलाए जाते हैं। इनका उद्देश्य संगठित वस्त्र और संबंधित क्षेत्रों में रोजगार सृजन के लिए उद्योग के प्रयासों को पूरा करना है। ये कार्यक्रम अखिल भारतीय स्तर पर संगठित क्षेत्र में कताई और बुनाई को छोड़कर वस्त्रों की संपूर्ण मूल्य श्रृंखला को शामिल

करते हैं। इस योजना के तहत दिनांक 05.03.2026 तक कुल 5.95 लाख लाभार्थियों को प्रशिक्षित किया जा चुका है।

4. **उद्योग एवं आंतरिक व्यापार संवर्धन विभाग (डीपीआईआईटी) – स्टार्टअप इंडिया सीड फंड योजना (एसआईएसएफएस)** को 2021-22 से शुरू होकर चार वर्षों की अवधि के लिए 945 करोड़ रुपये के कोष के साथ अनुमोदित किया गया था। यह योजना स्टार्टअप इंडिया पहल के तहत 1 अप्रैल 2021 से लागू की गई है। इस योजना के अंतर्गत, पात्र स्टार्टअप्स को इनक्यूबेटरों के माध्यम से अवधारणा के प्रमाण और विचारों के सत्यापन, प्रोटोटाइप विकास और उत्पाद परीक्षण, उत्पाद विकास और परीक्षण तथा बाजार में प्रवेश और व्यावसायीकरण जैसी गतिविधियों के लिए वित्तीय सहायता प्रदान की जाती है। उत्पाद विकास में प्रगति और बाजार में लॉन्च के लिए तत्परता से जुड़े मील के पत्थर आधारित किस्तों में इनक्यूबेटरों द्वारा स्टार्टअप्स को धनराशि वितरित की जाती है। मील के पत्थर आधारित वितरण की प्रकृति और स्वीकृत धनराशि का प्रभावी ढंग से उपयोग करने के लिए इनक्यूबेटरों और स्टार्टअप्स द्वारा आवश्यक समय को ध्यान में रखते हुए, प्रतिबद्ध धनराशि के निरंतर वितरण को सुविधाजनक बनाने और इनक्यूबेटरों और स्टार्टअप्स को अनुमोदित गतिविधियों को पूरा करने में सक्षम बनाने के लिए योजना को हाल ही में विस्तार दिया गया है।

दिनांक 31 जनवरी 2026 तक, योजना के तहत 219 इनक्यूबेटरों का चयन किया जा चुका है और इन चयनित इनक्यूबेटरों के लिए 945 करोड़ रुपये की पूरी राशि आवंटित की जा चुकी है, जिसमें से 575 करोड़ रुपये का वितरण किया जा चुका है। इसके अलावा, अनुमोदित इनक्यूबेटरों ने योजना के तहत समर्थन के लिए कुल 3,311 स्टार्टअप का चयन किया है। स्टार्टअप इंडिया पहल के तहत, ऋण तक आसान पहुंच के लिए, सरकार पात्र वित्तीय संस्थानों [सदस्य संस्थानों (एमआई)] के माध्यम से स्टार्टअप को ऋण वित्तपोषण सक्षम करने के लिए

स्टार्टअप के लिए ऋण गारंटी योजना (सीजीएसएस) भी लागू कर रही है। सीजीएसएस का संचालन राष्ट्रीय ऋण गारंटी ट्रस्टी कंपनी (एनसीजीटीसी) लिमिटेड द्वारा किया जाता है और यह 1 अप्रैल 2023 से लागू है। दिनांक 31 जनवरी 2026 तक, सीजीएसएस के तहत स्टार्टअप उधारकर्ताओं को 925.90 करोड़ रुपये के 348 ऋणों की गारंटी दी गई है।

5. अल्पसंख्यक कार्य मंत्रालय - अल्पसंख्यक कार्य मंत्रालय प्रधानमंत्री विरासत का संवर्धन (पीएम विकास) योजना को केंद्रीय क्षेत्रक की योजना के रूप में कार्यान्वित करता है, जिसका उद्देश्य कौशल विकास, अल्पसंख्यक महिलाओं के उद्यमिता और नेतृत्व विकास, और स्कूल छोड़ने वाले विद्यार्थियों के लिए शिक्षा सहायता के माध्यम से छह अधिसूचित अल्पसंख्यकों का सामाजिक-आर्थिक सशक्तिकरण करना है। पीएम विकास योजना के महिला नेतृत्व और उद्यमिता घटक के अंतर्गत 3,380 से अधिक महिला उम्मीदवारों का लक्ष्य रखा गया है।

6. वित्तीय सेवा विभाग (डीएफएस) वित्त मंत्रालय के अंतर्गत प्रधानमंत्री मुद्रा योजना (पीएमएमवाई) 8 अप्रैल, 2015 को शुरू की गई थी, जिसके तहत सदस्य ऋणदाता संस्थानों (एमएलआई), जैसे अनुसूचित वाणिज्यिक बैंक (एससीबी), गैर-बैंकिंग वित्तीय कंपनियां (एनबीएफसी) और सूक्ष्म वित्त संस्थान (एमएफआई) द्वारा 20 लाख रुपये तक का बिना गारंटी वाला संस्थागत ऋण उपलब्ध कराया जाता है। कोई भी व्यक्ति, जो ऋण लेने के लिए पात्र है और जिसके पास लघु व्यवसाय उद्यम के लिए व्यवसाय योजना है, वह इस योजना के तहत आय सृजन गतिविधियों के लिए ऋण प्राप्त कर सकता है। यह ऋण चार श्रेणियों में उपलब्ध है: शिशु (50,000 रुपये तक का ऋण), किशोर (50,000 रुपये से अधिक और 5 लाख रुपये तक का ऋण), तरुण (5 लाख रुपये से अधिक और 10 लाख रुपये तक का ऋण) और तरुण प्लस (10 लाख रुपये से अधिक और 20 लाख रुपये तक का ऋण)। दिनांक 27.02.2026 तक, योजना की शुरुआत से अब तक कुल

57.26 करोड़ ऋण खातों को 39.48 लाख करोड़ रुपये की राशि का ऋण दिया जा चुका है। यह योजना वर्तमान में पूरे देश में कार्यरत और कार्यान्वित की जा रही है।

स्टैंड-अप इंडिया योजना (एसयूआई) यह योजना 05.04.2016 को शुरू की गई थी। इस योजना का उद्देश्य अनुसूचित वाणिज्यिक बैंकों (एससीबी) से 10 लाख रुपये से 1 करोड़ रुपये तक के ऋण की सुविधा प्रदान करना था, जिसमें प्रत्येक बैंक शाखा में कम से कम एक अनुसूचित जाति (एससी) या अनुसूचित जनजाति (एसटी) उधारकर्ता और एक महिला उधारकर्ता को विनिर्माण, सेवा या व्यापार क्षेत्र में नए उद्यम स्थापित करने के लिए ऋण उपलब्ध कराया जाना था, जिसमें कृषि से संबंधित गतिविधियां भी शामिल थीं। यह योजना मार्च 2025 तक वैध/संचालित थी।

स्टैंड अप इंडिया योजना के तहत 31.03.2025 तक देशभर में अनुसूचित जाति/अनुसूचित जनजाति और महिला उद्यमियों को 62,790 करोड़ रुपये के 2.75 लाख से अधिक ऋण उपलब्ध कराए गए हैं।

NATIONAL DESTINATION DIGITAL KNOWLEDGE GRID REPOSITORY

5772. SHRIMATI DAGGUBATI PURANDESWARI:

SHRI ARUN BHARTI:

SHRIMATI SHAMBHAVI:

SHRI RAJESH VERMA:

DR. LATA WANKHEDE:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of comprehensive scope and technological architecture of National Destination Digital Knowledge Grid Repository;

- (b) the details of total number of culturally, spiritually and historically significant locations digitally documented and geo-tagged particularly from Andhra Pradesh, Bihar and Madhya Pradesh;
- (c) the details of multi-level access protocols established for States, local bodies and tourism enterprises for evidence-based planning;
- (d) the details of AI-powered analytics capabilities for providing real-time destination management insights and carrying capacity projections; and
- (e) whether interoperability standards have been developed for Grid integration with global tourism platforms and if so, the details of sharing protocols and privacy safeguards thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The National Destination Digital Knowledge Grid Repository is a part of Budget Announcement 2026-27 and is led by Ministry of Culture. The Ministry of Culture has informed that consultations and assessments for National Destination Digital Knowledge Grid Repository are being undertaken to determine its scope, technological architecture, and key features.

(b) to (e): Does not arise.

सरकारी स्कूलों में विशेष आवश्यकता वाले बच्चों का नामांकन

5773. श्री अरविंद गणपत सावंत:

श्री संजय उत्तमराव देशमुख:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) पिछले पांच वर्षों के दौरान देश में सरकार द्वारा संचालित/सरकारी सहायता प्राप्त और स्थानीय निकाय के स्कूलों में नामांकित विशेष आवश्यकता वाले बच्चों (सीडब्ल्यूएसएन) और छात्राओं की वर्ष-वार/राज्य-वार कुल संख्या कितनी है और विशेषकर महाराष्ट्र में जिला-वार और मुख्य रूप से वाशिम-यवतमाल लोक सभा निर्वाचन क्षेत्र का तत्संबंधी ब्यौरा क्या है;
- (ख) पिछले पांच वर्षों के दौरान 40 प्रतिशत से अधिक दिव्यांगता वाले नामांकित छात्रों की वर्ष-वार और राज्य/संघ राज्यक्षेत्र-वार, विशेषकर महाराष्ट्र में जिला-वार संख्या कितनी है;
- (ग) पिछले पांच वर्षों के दौरान समग्र शिक्षा अभियान के अंतर्गत छात्रवृत्ति प्राप्त करने वाली ऐसी छात्राओं की संख्या कितनी है;
- (घ) इस संबंध में आवंटित और वितरित की गई निधि का वर्ष-वार, राज्य/संघ राज्यक्षेत्र-वार, विशेषकर महाराष्ट्र का जिला-वार ब्यौरा क्या है; और
- (ङ) पिछले पांच वर्षों के दौरान विशेष शिक्षकों/अध्यापकों वाले सरकार द्वारा संचालित/सरकारी सहायता प्राप्त और स्थानीय निकाय के स्कूलों की वर्ष-वार/राज्य-वार और महाराष्ट्र में जिला-वार संख्या कितनी है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

- (क) और (ख): पिछले पाँच वर्षों के दौरान देश में सरकारी/सरकारी सहायता प्राप्त और स्थानीय निकाय स्कूलों में नामांकित विशेष आवश्यकता वाले बच्चों (सीडब्ल्यूएसएन) और सीडब्ल्यूएसएन बालिकाओं की कुल संख्या का वर्ष-वार/राज्य-वार ब्यौरा, ब्यौरा संलग्न **विवरण-I** में दिया गया है।

महाराष्ट्र में पिछले पाँच वर्षों के दौरान सरकारी/सरकारी सहायता प्राप्त और स्थानीय निकाय स्कूलों में नामांकित कुल सीडब्ल्यूएसएन और सीडब्ल्यूएसएन बालिकाओं का ज़िला-वार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(ग) और (घ): समग्र शिक्षा के तहत विशेष आवश्यकता वाले बच्चों (सीडब्ल्यूएसएन) के लिए 'समावेशी शिक्षा' (आईई) का एक विशेष घटक है। इसका उद्देश्य पूर्ण समानता और समावेशन सुनिश्चित करना है ताकि विशेष आवश्यकता वाले सभी बच्चे सामान्य स्कूलों में पूरी तरह से भाग ले सकें। दिव्यांग बालिकाओं को स्कूल आने के लिए प्रोत्साहित करने हेतु विशेष आवश्यकता वाली बालिकाओं को 10 महीनों के लिए 200/- रुपये प्रति माह (2,000/- रुपये प्रति वर्ष) की दर से प्रत्यक्ष लाभ हस्तांतरण के माध्यम से वजीफा प्रदान किया जाता है। पिछले पाँच वर्षों के दौरान समग्र शिक्षा अभियान के तहत सीडब्ल्यूएसएन बालिकाओं को दिए गए वजीफे का ब्यौरा संलग्न **विवरण -III** में दिया गया है।

(ङ): पिछले पाँच वर्षों के दौरान विशेष शिक्षक/अध्यापक वाले सरकारी/सरकारी सहायता प्राप्त और स्थानीय निकाय स्कूलों की कुल संख्या का वर्ष-वार/राज्य-वार ब्यौरा संलग्न **विवरण-IV** में दिया गया है।

विवरण - I

पिछले पाँच वर्षों के दौरान देश में सरकारी/सरकारी सहायता प्राप्त और स्थानीय निकाय स्कूलों में नामांकित विशेष आवश्यकता वाले बच्चों (सीडब्ल्यूएसएन) और सीडब्ल्यूएसएन बालिकाओं की कुल संख्या का राज्य/संघ राज्य क्षेत्र और वर्ष-वार ब्यौरा

राज्य/संघ राज्य क्षेत्र	2020-21		2021-22		2022-23		2023-24		2024-25	
	कुल सीडब्ल्यूएसएन	सीडब्ल्यूएसएन बालिका	कुल सीडब्ल्यूएसएन	सीडब्ल्यूएसएन बालिका	कुल सीडब्ल्यूएसएन	सीडब्ल्यूएसएन बालिका	कुल सीडब्ल्यूएसएन	सीडब्ल्यूएसएन बालिका	कुल सीडब्ल्यूएसएन	सीडब्ल्यूएसएन बालिका
भारत	1951729	847522	2026269	856841	1924617	829446	1928841	833553	1905946	827521
अंडमान एवं निकोबार द्वीप समूह	556	205	505	187	695	249	677	247	719	258
आंध्र प्रदेश	75127	32225	76014	32215	74010	31162	63535	26583	74427	31884
अरुणाचल प्रदेश	3038	1631	2860	1593	2820	1605	2741	1520	2702	1541
असम	55019	25817	51639	23205	55820	24883	54099	24142	52565	23431
बिहार	135257	59828	170900	69113	156987	68466	161128	71065	172486	79120
चंडीगढ़	3006	1165	3375	1373	3574	1460	3723	1476	3390	1309
छत्तीसगढ़	63973	29388	73107	32817	76219	36130	80041	38406	68307	32987
दादरा और नगर हवेली और दमन और दीव	2458	1169	1158	468	1118	458	1093	444	1162	479
दिल्ली	19340	9102	18858	8928	18716	9315	29776	13715	31143	14253
गोवा	1907	748	3590	1313	4311	1565	4134	1484	4365	1556
गुजरात	71006	29434	63952	25142	60513	24786	56479	23094	55060	22523
हरियाणा	20746	8773	21464	8717	18336	7490	16910	6933	18251	7429
हिमाचल प्रदेश	5973	2697	6069	2733	6177	2884	5559	2575	5622	2536
जम्मू एवं कश्मीर	16362	7057	14137	5884	15858	6679	15311	6293	17240	7093

झारखंड	46525	21826	46032	20959	33070	14998	45365	21153	45021	21047
कर्नाटक	82945	36224	84220	36555	85062	36616	75440	32337	71229	30555
केरल	123141	50219	121478	48524	118741	46810	108327	42519	108343	42964
लद्दाख	442	234	721	363	524	232	516	248	517	252
लक्षद्वीप	267	104	208	82	194	82	198	87	190	80
मध्य प्रदेश	108420	48990	128661	56812	130212	59450	132000	60543	133704	61491
महाराष्ट्र	237668	101848	224655	94033	213762	90294	206512	88280	205410	88043
मणिपुर	3849	1843	4141	2000	3809	1913	3713	1864	3944	1940
मेघालय	4012	1805	3505	1514	2951	1268	2468	1103	2505	1130
मिजोरम	3889	2004	3742	1960	3717	1975	3461	1875	3236	1729
नागालैंड	1363	670	2091	986	1370	701	944	445	902	429
ओडिशा	97544	42223	139445	59515	92022	39459	88034	37313	85101	35992
पुदुचेरी	1094	499	2022	948	847	388	1033	549	1022	528
पंजाब	60881	25836	61976	26575	56354	23913	47739	20024	49569	20982
राजस्थान	72937	31161	71601	29940	71923	30557	60500	25952	58385	25136
सिक्किम	1473	616	1230	491	1117	474	984	407	936	399
तमिलनाडु	151387	61496	145756	58975	129794	52366	130861	52876	128507	52316
तेलंगाना	32987	15473	30661	13943	28946	12727	67024	30309	56337	25219
त्रिपुरा	3456	1459	3725	1562	3767	1632	3058	1286	3122	1293
उत्तर प्रदेश	291058	125264	290447	119730	306924	132159	302467	128762	291645	123762
उत्तराखंड	3837	1717	3684	1690	3671	1538	3598	1543	3635	1549
पश्चिम बंगाल	148786	66772	148640	65996	140686	62762	149393	66101	145247	64286

श्रोत-यूडाइज+

विवरण - II

पिछले पाँच वर्षों के दौरान महाराष्ट्र राज्य में सरकारी/सरकारी सहायता प्राप्त और स्थानीय निकाय स्कूलों में नामांकित कुल सीडब्ल्यूएसएन और बालिका सीडब्ल्यूएसएन की जिला-वार और वर्ष-वार विस्तृत जानकारी।

महाराष्ट्र	2020-21		2021-22		2022-23		2023-24		2024-25	
जिला	कुल सीडब्ल्यूएसएन	सीडब्ल्यूएसएन बालिका	कुल सीडब्ल्यूएसएन	सीडब्ल्यूएसएन बालिका	कुल सीडब्ल्यूएसएन	सीडब्ल्यूएसएन बालिका	कुल सीडब्ल्यूएसएन	सीडब्ल्यूएसएन बालिका	कुल सीडब्ल्यूएसएन	सीडब्ल्यूएसएन बालिका
अहमदनगर	11564	4853	11861	4848	11803	4797	11487	4818	11216	4714
अकोला	3708	1546	3600	1495	3284	1404	3064	1309	3014	1290
अमरावती	6338	2703	5774	2459	5492	2274	5341	2235	5488	2249
औरंगाबाद (महाराष्ट्र)	8173	3506	7772	3176	6743	2765	0	0	0	0
भंडारा	4023	1785	3896	1636	3577	1492	3411	1412	3467	1438
बोली	9036	3533	8781	3364	8235	3237	6744	2676	6729	2659
बुलढाणा	7378	3047	7096	2809	6025	2467	5503	2262	5424	2276
चंद्रपुर	5444	2378	5139	2199	4818	2082	4568	1975	4428	1933
छत्रपति संभाजीनगर	0	0	0	0	0	0	6297	2564	6166	2514
धाराशिव	0	0	0	0	0	0	4433	1961	4404	1931
धुले	4612	2102	4851	2213	3953	1748	3660	1593	3851	1719
गडचिरोली	5061	2426	4719	2189	4439	2022	4068	1854	3949	1821
गोंदिया	3810	1648	3715	1574	3482	1499	3348	1437	3613	1559
हिंगोली	2989	1234	2306	910	1877	745	1843	763	1852	781
जलगांव	6307	2480	6379	2486	6364	2556	5834	2359	6112	2457

जलना	4054	1782	4349	1827	4123	1813	3516	1561	4198	1942
कोल्हापुर	7422	2970	7278	2838	7007	2759	6815	2730	6648	2695
लातूर	5729	2360	5578	2273	5786	2326	5421	2179	5388	2175
मुंबई (उपनगरीय)	7154	2985	6318	2616	6498	2557	6540	2498	6225	2389
मुंबई द्वितीय	8762	3928	6859	2953	7054	3346	8155	3938	8099	3858
नागपुर	9902	4302	9505	4110	8910	3880	9115	3884	9132	3845
नांदेड	8300	3500	6646	2723	6247	2724	5847	2556	5883	2580
नंदुरबार	1532	719	1565	674	1432	628	1467	664	1523	680
नासिक	11657	5000	10676	4510	10711	4584	10403	4405	10122	4296
उस्मानाबाद	5458	2434	5248	2212	4771	2100	0	0	0	0
पालघर	5323	2378	4694	2145	4712	2123	4779	2202	4874	2244
परभनी	9331	4141	8546	3649	7582	3261	7622	3370	6942	3061
पुणे	11535	4833	10453	4212	10419	4277	10007	4071	10299	4229
रायगढ़ (महाराष्ट्र)	4308	1927	4183	1792	3983	1705	3812	1669	3732	1615
रत्नागिरि	4293	1838	4028	1728	3661	1521	3425	1413	3448	1438
सांगली	10953	4898	10776	4752	10649	4802	10815	5258	9624	4811
सतारा	9881	4318	10067	4386	9807	4191	9714	4320	9356	4199
सिंधुदुर्ग	2884	1228	2715	1168	2578	1082	2384	1012	2335	976
सोलापुर	8606	3409	8239	3223	7993	3095	7855	3058	7836	3101
थाइन	9453	4115	8916	3763	8343	3502	8403	3583	8549	3636
वर्धा	3678	1561	3342	1406	3146	1317	3159	1315	3150	1299
वाशिम	3295	1490	3242	1450	3191	1399	3103	1387	3018	1328

यवतमाल	5715	2491	5543	2265	5067	2214	4554	1989	5316	2305

श्रोत-यूडाइज+

विवरण -III

पिछले पाँच वर्षों के दौरान समग्र शिक्षा अभियान के अंतर्गत सीडब्ल्यूएसएन बालिकाओं को प्रदान किए गए वजीफे का राज्य/संघ राज्य क्षेत्र और वर्ष-वार ब्यौरा

क्र.सं	राज्य/संघ राज्य क्षेत्र	2020-21				2021-22				2022-23				2023-24				2024-25			
		अनुमोदन		प्रगति		अनुमोदन		प्रगति		अनुमोदन		प्रगति		अनुमोदन		प्रगति		अनुमोदन		प्रगति	
		वा.	वि.	वा.	वि.	वा.	वि.	वा.	वि.	वा.	वि.	वा.	वि.	वा.	वि.	वा.	वि.	वा.	वि.	वा.	वि.
1	अंडमान एवं निकोबार द्वीप समूह	111	2.22	111	2.22	171	3.42	171	3.42	189	3.78	189	3.78	183	3.66	0	0	244	4.88	244	4.88
2	आंध्र प्रदेश	6773	135.46	4786	74.81	23642	472.84	577	7.79	31241	624.82	18693	373.86	31168	623.36	0	0	30560	611.2	52791	1055.82
3	अरुणाचल प्रदेश	1717	34.34	1717	34.34	1781	35.62	1437	28.74	1761	35.22	1761	35.22	1585	31.7	1585	31.7	1719	34.38	1719	34.38
4	असम	26761	535.22	26227	524.54	27392	547.84	27093	454.47	25782	515.64	18377	445.95	22835	456.7	12685	373.17	24365	487.3	23944	517.72
5	बिहार	20114	402.28	6888	146.31	26155	523.1	7795	154.73	18830	376.6	9122	178.59	21918	438.36	3100	57.29	23356	467.12	11831	148.99
6	चंडीगढ़	610	12.2	558	11.04	528	10.56	527	10.52	488	9.76	479	9.53	531	10.62	507	10.14	488	9.76	488	9.76
7	छत्तीसगढ़	16572	331.44	16545	255.76	14689	293.78	14689	293.78	28805	576.1	28805	576.1	32108	642.16	4945	52.45	35459	709.18	32219	561.5
8	दिल्ली	7537	150.74	592	13.53	8398	167.96	7097	108.94	8900	178	8373	167.67	8272	165.44	0	0	9806	196.12	9628	192.56
9	दमन और दीव-दादरा और नगर हवेली	938	18.76	878	17.56	1095	21.9	258	5.16	315	6.3	291	5.82	270	5.4	596	8.95	313	6.26	211	0
10	गोवा	698	15.65	500	6.49	866	17.32	625	12.5	748	14.96	359	5.88	727	14.54	0	0	755	16.54	614	12.28

11	गुजरात	14561	291.2 2	116 67	236.20	3219 3	643.8 6	203 06	387.99	28402	568.0 4	19049	363.7 5	239 14	478.2 8	171 48	315. 84	231 38	462.7 6	180 69	348.8 2
12	हरियाणा	10811	216.2 2	452 7	105.18	1032 4	206.4 8	103 24	206.48	8673	173.4 6	8673	173.4 6	858 3	171.6 6	242 3	88.7 3	715 2	143.0 4	221 8	36.31
13	हिमाचल प्रदेश	3612	72.24	268 7	53.74	3335	66.7	295 5	58.82	2543	50.86	2543	50.86	259 1	51.82	649 3	133. 79	235 2	47.04	120 6	7.68
14	जम्मू एवं कश्मीर	8495	169.9	0	25.87	7778	155.5 6	512 6	102.52	7054	141.0 8	3626	72.55	587 1	117.4 2	587 1	117. 42	646 4	129.2 8	312	4.46
15	झारखंड	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
16	कर्नाटक	35265	705.3	341 46	236.53	3926 7	785.3 4	331 75	384.66	35231	704.6 2	33843	562.6 5	353 85	707.7	189 7	35.4 4	322 30	644.6	284 5	17.78
17	केरल	52254	1045. 08	510 84	473.18	4679 3	935.8 6	374 76	851.58	43843	876.8 6	43691	874.6 3	484 22	968.4 4	0	0	445 32	890.6 4	823 6	68.43
18	लद्दाख	545	10.9	0	0	347	6.94	251	5.02	219	4.38	219	4.38	336	6.72	336	6.72	233	4.66	233	4.66
19	लक्षद्वीप	76	1.52	56	1.12	83	1.66	81	1.62	86	1.72	86	1.58	82	1.64	0	0	80	1.6	80	0.98
20	मध्य प्रदेश	19193	383.8 6	163 69	327.38	1821 0	364.2	181 10	364.2	24965	499.3	24965	499.2 7	254 77	509.5 4	481	0	263 12	526.2 4	263 12	468.2 2
21	महाराष्ट्र	53991	1079. 82	128 74	103.81	1058 40	2116. 8	0	0	96590	1931. 8	10474	457.0 8	896 26	1792. 52	406 55	453. 72	786 44	1572. 88	598 76	1074. 66
22	मणिपुर	1803	36.06	180 3	27.98	1751	35.02	161 6	32.32	1455	29.1	1455	29.1	164 9	32.98	0	0	153 8	30.76	142 6	29.96
23	मेघालय	1519	30.38	104 6	20.92	1644	32.88	85	1.7	1792	35.84	772	15.44	124 2	24.84	0	0	125 6	25.12	549	0
24	मिजोरम	2116	42.32	205 6	37.22	1721	34.42	165 4	32.24	2003	40.06	2003	40.06	195 9	39.18	0	0	197 0	39.4	196 9	37.24
25	नागालैंड	186	3.72	186	3.72	352	7.04	90	1.8	166	3.32	161	3.22	985	19.7	0	0	698	13.96	12	0
26	ओडिशा	24719	494.3 8	180 33	367.66	2110 0	422	169 34	342.92	22637	452.7 4	17708	354.4 0	223 84	447.6 8	108 16	195. 72	279 94	559.8 8	202 11	397.6 2
27	पुदुचेरी	329	6.58	221	4.42	471	9.42	471	9.42	342	6.84	342	6.84	922	18.44	922	18.4 4	360	7.2	100	2
28	पंजाब	27306	546.1 2	273 06	546.12	2605 4	521.0 8	260 54	521.08	25690	513.8	25690	513.8	245 58	491.1 6	550 6	116. 32	237 26	474.5 2	185 22	356.0 2

29	राजस्थान	6036	120.7 2	584 6	116.22	1123 5	224.7	913 2	188.42	14359	287.1 8	11948	231.8 8	111 80	223.6	100 84	196. 99	129 74	259.4 8	124 69	252.6 5
30	सिक्किम	465	9.3	465	9.3	385	7.7	385	7.7	669	13.38	669	13.38	446	8.92	0	0	268	5.36	268	5.36
31	तमिलनाडु	32174	643.4 8	309 55	633.14	9215 6	1843. 12	918 11	1836.2 2	49966	999.3 2	11028	223.7 8	351 33	702.6 6	0	0	340 53	681.0 6	297 10	319.0 2
32	तेलंगाना	17361	347.2 2	173 61	210.19	1568 4	313.6 8	0	0	15393	307.8 6	8727	121.4 5	127 22	254.4 4	0	0	119 25	238.5	119 21	194.0 5
33	त्रिपुरा	1419	28.38	141 9	28.38	1862	37.24	186 2	36.99	1452	29.04	1452	29.04	151 5	30.3	0	0	151 5	30.3	151 5	30.3
34	उत्तर प्रदेश	11723	234.4 6	821 9	164.33	1388 2	277.6 4	859 3	172.16 6	17081	341.6 2	13769	274.9 9	205 46	410.9 2	199 03	399. 2	223 26	446.5 2	221 69	400.8 8
35	उत्तराखंड	1973	39.46	164 0	32.81	2001	40.02	168 8	33.76	1622	32.44	585	13.32	165 4	33.08	556	11.1 2	223 4	44.68	111 3	12.50
36	पश्चिम बंगाल	55385	1107. 7	553 85	1107.7	5369 8	1073. 96	536 98	1073.9 6	61212	1224. 24	40841	842.7 3	603 79	1207. 58	319 81	650. 66	589 78	1179. 56	306 1	71.18

श्रोत- प्रबंध पोर्टल (नोट: झारखंड राज्य से सीडब्ल्यूएसएन लड़कियों को वजीफा देने का कोई प्रस्ताव प्राप्त नहीं हुआ है।)

विवरण- IV

पिछले पाँच वर्षों के दौरान महाराष्ट्र सहित देश भर में सरकारी/सरकारी सहायता प्राप्त और स्थानीय निकाय के उन स्कूलों का राज्य/संघ राज्य क्षेत्र और वर्ष-वार ब्यौरा जहाँ विशेष शिक्षक/प्रशिक्षक उपलब्ध हैं।

राज्य/संघ राज्य क्षेत्र	2020- 21	2021- 22	2022- 23	2023- 24	2024- 25
भारत	46370	46150	52618	51464	52274
अंडमान एवं निकोबार द्वीप समूह	9	11	11	11	9
आंध्र प्रदेश	130	2267	3049	2788	2681
अरुणाचल प्रदेश	69	63	62	65	61
असम	1133	993	938	874	845
बिहार	5840	5979	7624	7539	7465
चंडीगढ़	3	3	5	9	4
छत्तीसगढ़	772	894	1294	1321	1300
दादरा और नगर हवेली और दमन और दीव	2	1	1	1	1
दिल्ली	1351	1556	1556	2368	2534
गोवा	61	82	90	98	104
गुजरात	830	713	758	796	835
हरियाणा	119	99	96	114	134
हिमाचल प्रदेश	282	273	225	312	384
जम्मू एवं कश्मीर	554	526	652	592	595
झारखंड	1635	1409	1282	1177	1184
कर्नाटक	9167	8043	7290	6535	6195
केरल	2180	2857	3143	2739	2542
लद्दाख	17	11	8	9	6
लक्षद्वीप	2	5	7	6	4
मध्य प्रदेश	3587	3337	3703	3603	3500
महाराष्ट्र	2602	2326	2190	2120	2256
मणिपुर	55	49	132	132	143
मेघालय	97	105	102	96	98

मिजोरम	9	10	9	17	18
नागालैंड	48	27	26	23	20
ओडिशा	518	1397	5092	5454	5450
पुदुचेरी	30	28	25	22	23
पंजाब	21	154	689	587	563
राजस्थान	1862	1767	2685	2919	3335
सिक्किम	26	25	35	31	30
तमिलनाडु	788	2	2	32	1036
तेलंगाना	383	368	348	469	765
त्रिपुरा	75	116	139	171	199
उत्तर प्रदेश	9853	8546	6999	6254	5916
उत्तराखंड	292	256	707	616	575
पश्चिम बंगाल	1968	1852	1644	1564	1464

श्रोत-यूडाइज+

सीमेंट संयंत्रों में श्रम कानूनों का कार्यान्वयन

5774. श्री गणेश सिंह:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार इस तथ्य से अवगत है कि मध्य प्रदेश के मैहर लोक सभा निर्वाचन क्षेत्र में अल्ट्रा टेक सीमेंट सरलानगर, रिलायंस बिड़ला कॉर्प, बिड़ला परफेक्ट सीमेंट मैहर, अल्ट्रा-टेक सीमेंट बघवार, मैहर और एम.पी. बिड़ला ग्रुप आरसीसीपीएल प्राइवेट लिमिटेड भरौली मैहर सहित विभिन्न सीमेंट संयंत्रों में श्रम कानूनों का उचित अनुपालन नहीं किया जा रहा है और यदि हां, तो इसके क्या कारण हैं;
- (ख) क्या यह सच है कि उक्त संयंत्रों में कार्यरत संविदा श्रमिकों को न्यूनतम मजदूरी, कर्मचारी राज्य बीमा (ईएसआई), कर्मचारी भविष्य निधि (ईपीएफ), कार्यस्थल सुरक्षा, साप्ताहिक अवकाश और

निश्चित कार्य घंटों जैसे बुनियादी श्रम अधिकारों से वंचित किया जा रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या पिछले तीन वर्षों के दौरान उक्त सीमेंट संयंत्रों में श्रम निरीक्षण किए गए हैं; और

(घ) यदि हां, तो किए गए निरीक्षणों का ब्यौरा क्या है और इनमें पाई गई अनियमितताओं तथा जारी किए गए नोटिसों/ की गई दंडात्मक कार्रवाइयों का उक्त राज्य में कंपनी-वार तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (घ): सरकार एक सुदृढ़ निरीक्षण और प्रवर्तन तंत्र के माध्यम से मध्य प्रदेश में स्थित सीमेंट संयंत्रों सहित सभी प्रतिष्ठानों में श्रम कानूनों का अनुपालन सुनिश्चित करने के लिए प्रतिबद्ध है।

सीमेंट संयंत्रों में श्रम कानूनों के कार्यान्वयन के लिए, वेतन के भुगतान, कर्मचारी राज्य बीमा (ईएसआई) और कर्मचारी भविष्य निधि (ईपीएफ) सहित सामाजिक सुरक्षा कवरेज, ठेका श्रमिकों पर लागू होने वाले उपबंध सहित व्यावसायिक सुरक्षा, स्वास्थ्य और कार्य दशाएँ, कार्य के घंटे और साप्ताहिक छुट्टियों से संबंधित उपबंधों के अनुपालन का आकलन करने के लिए नियमित निरीक्षण किए जाते हैं। ऐसे निरीक्षणों के दौरान पाई जाने वाली अनियमितता का त्वरित समाधान किया जाता है और लागू श्रम कानूनों के अनुसार अभियोजन सहित उपयुक्त कार्रवाई आरंभ की जाती है।

उक्त सीमेंट संयंत्रों में केंद्रीय औद्योगिक संबंध मशीनरी (सीआईआरएम) द्वारा नियमित रूप से श्रम संबंधी निरीक्षण किया गया है। पिछले तीन वर्षों के दौरान, सीआईआरएम द्वारा 55 निरीक्षण किए गए हैं, और जहां भी आवश्यक हो, संबंधित श्रम कानूनों के उपबंधों के अनुसार उपयुक्त कार्रवाई की गई है।

ग्रामीण और धार्मिक पर्यटन को बढ़ावा देने के लिए योजनाएं

5775. श्री भजन लाल जाटव:

श्री मनसुखभाई धनजीभाई वसावा:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) पिछले तीन वर्षों तथा चालू वर्ष के दौरान देश में पर्यटन को बढ़ावा देने के लिए सरकार द्वारा कार्यान्वित प्रमुख योजनाओं का ब्यौरा क्या है;
- (ख) उन राज्यों के नाम क्या हैं जिन्होंने विदेशी पर्यटकों को आकर्षित करने के लिए विशेषकर पिछड़े और ग्रामीण क्षेत्रों में पर्यटन स्थलों को विकसित करने हेतु नई पर्यटन नीतियां तैयार की हैं और यदि हां, तो राज्य-वार/संघ राज्यक्षेत्र-वार तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार पर्यटन स्थलों के बुनियादी ढांचे के विकास के लिए राज्यों/संघ राज्यक्षेत्रों को वित्तीय सहायता प्रदान कर रही है;
- (घ) क्या ग्रामीण और धार्मिक पर्यटन को बढ़ावा देने के लिए कोई विशेष कार्यक्रम चलाया जा रहा है; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

- (क) से (ङ): पर्यटन स्थलों और पर्यटन उत्पादों का विकास एवं संवर्धन मुख्य रूप से संबंधित राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों द्वारा किया जाता है। हालांकि, पर्यटन मंत्रालय 'स्वदेश दर्शन (एसडी)', 'स्वदेश दर्शन 2.0 (एसडी 2.0)', 'चुनौती आधारित गंतव्य विकास (सीबीडीडी)' - स्वदेश दर्शन की एक उप-योजना और 'तीर्थस्थल कायाकल्प एवं आध्यात्मिक, विरासत संवर्धन अभियान (प्रशाद)' नामक अपनी केंद्रीय क्षेत्र की योजनाओं के माध्यम से राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों को वित्तीय सहायता प्रदान करके देश भर के पर्यटन स्थलों पर पर्यटन अवसंरचना सुविधाओं के

विकास के उनके प्रयासों को संपूरित करता है। यह वित्तीय सहायता राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों द्वारा संबंधित योजना दिशानिर्देशों और समय-समय पर जारी अन्य निर्देशों के अनुरूप विस्तृत परियोजना रिपोर्टों (डीपीआर) की प्रस्तुति, निधियों की उपलब्धता आदि के अध्यधीन दी जाती है।

उपर्युक्त के अतिरिक्त, निम्नलिखित प्रयास भी किए गए हैं:-

(i) पर्यटन मंत्रालय, पर्यटन सृजक बाजारों में भारत को एक पसंदीदा पर्यटन गंतव्य के रूप में स्थापित करने और वैश्विक पर्यटन बाजार में भारत की हिस्सेदारी बढ़ाने के लिए ग्रामीण और धार्मिक पर्यटन सहित विभिन्न पर्यटन स्थलों और उत्पादों का समग्र रूप से संवर्धन करता है। इन उद्देश्यों को एकीकृत विपणन एवं प्रचार संबंधी रणनीति और यात्रा व्यापार जगत, राज्य सरकारों तथा विदेश स्थित भारतीय मिशनों के सहयोग से एक सामंजस्यपूर्ण अभियान के माध्यम से पूरा किया जाता है। इन प्रचार संबंधी गतिविधियों में यात्रा मेलों और प्रदर्शनियों में भागीदारी; रोड शो, इंडिया इवनिंग, सेमिनार और कार्यशालाओं का आयोजन करना; भारतीय खाद्य और सांस्कृतिक उत्सवों का आयोजन करना और उनमें सहायता देना; टूर ऑपरेटर्स को ब्रोशर सहायता प्रदान करना, वैश्विक मीडिया अभियान और एयरलाइनों, टूर ऑपरेटर्स और अन्य संगठनों आदि के साथ संयुक्त विज्ञापन/संयुक्त प्रचार करना शामिल है।

(ii) पर्यटन मंत्रालय ने भारत में ग्रामीण पर्यटन के विकास के लिए राष्ट्रीय रणनीति और रोडमैप - आत्मनिर्भर भारत की दिशा में एक पहल तैयार की है। उक्त रणनीति दस्तावेज निम्नलिखित प्रमुख स्तंभों पर केंद्रित है:

(क) ग्रामीण पर्यटन के लिए आदर्श नीतियां और सर्वोत्तम प्रथाएं

(ख) ग्रामीण पर्यटन के लिए डिजिटल प्रौद्योगिकियां और प्लेटफॉर्म

(ग) ग्रामीण पर्यटन के लिए क्लस्टर विकसित करना

(घ) ग्रामीण पर्यटन के लिए विपणन सहायता

(ङ) हितधारकों की क्षमता निर्माण

(च) शासन और संस्थागत ढांचा

राष्ट्रीय रणनीति और रोडमैप को राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों के साथ साझा किया गया है।

SPORTS MANUFACTURING & ATHLETE DEVELOPMENT INITIATIVES

5776. SHRI P. P. CHAUDHARY:

SHRI BHARTRUHARI MAHTAB:

SHRI DAMODAR AGRAWAL:

SHRIMATI KAMALJEET SEHRAWAT:

SHRI MANISH JAISWAL:

SHRI PRADEEP KUMAR SINGH:

SHRI PRAVEEN PATEL:

SHRI SUNIL KUMAR:

DR. HEMANT VISHNU SAVARA:

SHRI VINOD LAKHAMSHI CHAVDA:

SHRI BIBHU PRASAD TARAI:

SHRIMATI SMITA UDAY WAGH:

SHRI NABA CHARAN MAJHI:

SHRI CHANDRA PRAKASH JOSHI:

SHRIMATI MALVIKA DEVI:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government has successfully operationalised the initiative for providing Rs. 500 crore to boost the manufacturing of sports goods in the country, along with the key components and objectives of the programme;
- (b) if so, the details thereof, State/UT-wise including Rajasthan, particularly Pali Lok Sabha Constituency along with investment support, research collaboration and infrastructure development for indigenous sports equipment manufacturing;
- (c) the manner in which dedicated research in material sciences under the said initiative is assisting in the production of affordable, high-quality indigenous sports equipment such as hockey sticks and other sporting gear;
- (d) the specific achievement made under the Augmenting of Study Materials in Indian Languages through Translation and Academic Writing (ASMITA) initiative in promoting gender neutrality in competitive sports education and training resources during the year 2025-26; and
- (e) the manner in which the Target Olympic Podium Scheme (TOPS) has successfully supported the training of Indian athletes preparing to compete at the 2026 Milano Cortina Winter Olympics?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (c): Promotion of Sports Goods Manufacturing aims at developing a robust and globally competitive sports manufacturing ecosystem in the country. An allocation of ₹500 crore has been earmarked for this purpose in the Union Budget. The scheme seeks to promote innovation, strengthen domestic manufacturing capabilities, and enhance the global competitiveness of Indian sports goods. The scheme will be finalized after consultations with various stakeholders to ensure a comprehensive and effective framework for the sector.

(d): Under Khelo India Scheme, Khelo India Women League was started in 2021 to offer opportunities to women for participating & excelling in sporting activities. It was renamed as ASMITA League which Stands for “Achieving Sports Milestone by Inspiring Women through Action”. Under this initiative, various Khelo India Women’s League – are being conducted. As on date, 2407 ASMITA leagues have been organised in more than 34 sports disciplines across the country, which has seen participation from 280142 women athletes. This initiative has significantly increased women participation in sports across the nation and has provided ample opportunities to women athletes to compete, learn and grow in all age groups.

(e): At present, TOP Scheme does not cover support for athletes participating in the Winter Olympics.

कौशल भारत पोर्टल एकीकरण

5777. श्री प्रभुभाई नागरभाई वसावा:

श्री दिनेशभाई मकवाणा:

श्री शशांक मणि:

श्री दामोदर अग्रवाल:

श्री भोजराज नाग:

श्री मुकेशकुमार चंद्रकांत दलाल:

डॉ. हेमांग जोशी:

श्री दिलीप शङ्कीया:

श्री लुम्बाराम चौधरी:

श्री योगेन्द्र चांदोलिया:

श्री मनोज तिवारी:

श्रीमती कमलेश जांगड़े:

श्री आलोक शर्मा:

श्री प्रदीप कुमार सिंह:

श्री बिद्युत बरन महतो:

श्री अनूप संजय धोत्रे:

श्री कोटा श्रीनिवास पूजारी:

श्रीमती हिमाद्री सिंह:

श्री अनन्त नायक:

श्री जी. एम. हरीश बालयोगी:

डॉ. मन्ना लाल रावत:

श्री विनोद लखमशी चावड़ा:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्री हरीभाई पटेल:

श्री खगेन मुर्मु:

डॉ. निशिकान्त दुबे:

श्री बिभु प्रसाद तराई:

श्रीमती स्मिता उदय वाघ:

श्री नव चरण माझी:

श्रीमती मालविका देवी:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या स्किल इंडिया डिजिटल हब (एस.आई.डी.एच.) को देश में गिग और प्लेटफॉर्म कामगारों के कौशल विकास में सहायता हेतु ई-श्रम पोर्टल के साथ सफलतापूर्वक एकीकृत किया गया है;
- (ख) यदि हां, तो लाभार्थियों का मध्य प्रदेश में जिला-वार, महाराष्ट्र के जलगाँव जिले और क्योझर लोक सभा निर्वाचन क्षेत्र सहित राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;
- (ग) एआई-संचालित स्किल इंडिया असिस्टेंट (एस.आई.ए.) मार्गदर्शन टूल ने प्लेटफॉर्म पर पंजीकृत 3.65 लाख अभ्यर्थियों के लिए वैयक्तिक पाठ्यक्रम खोज और करियर के मार्ग में किस प्रकार सुधार किया है और मध्य प्रदेश के संबंध में प्रगति का ब्यौरा क्या है;
- (घ) भारतीय युवाओं के लिए सत्यापित प्रमाणन सुनिश्चित करने की दिशा में 'डिजिटल सत्यापन योग्य विवरण' जारी करने के उद्देश्य वाली पहल की क्या भूमिका है;

- (ड) क्या सरकार ने समावेशी डिजिटल शिक्षा के लिए एस.आई.डी.एच. प्लेटफॉर्म से 22 क्षेत्रीय भाषाओं को सफलतापूर्वक जोड़ा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (च) यदि नहीं, तो इसके कारण और इसके लिए संशोधित समय-सीमा क्या है; और
- (छ) मार्च 2026 तक मध्य प्रदेश और ओडिशा सहित क्योझर लोक सभा निर्वाचन क्षेत्र में प्रमाणित अभ्यर्थियों को सीधे तौर पर नियुक्त करने के लिए एस.आई.डी.एच. जॉब मैचिंग इंजन का उपयोग करने वाले सूक्ष्म, लघु और मध्यम उद्यमों (एम.एस.एम.ई.) की संख्या कितनी है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): पंजीकृत कामगारों के कौशल उन्नयन के लिए समन्वय स्थापित करने और सहायता प्रदान करने के लिए सिद्ध को ई-श्रम पोर्टल के साथ एकीकृत किया गया है। इस एकीकरण के माध्यम से, ई-श्रम के लाभार्थी सिद्ध पर उपलब्ध कौशलीकरण अवसरों का लाभ उठा सकते हैं। यह एकीकरण राष्ट्रीय स्तर पर लागू किया गया है, जिसमें ओडिशा, महाराष्ट्र और मध्य प्रदेश जैसे राज्यों के लाभार्थी भी शामिल हैं।

(ख): ई-श्रम पोर्टल पर पंजीकृत और सिद्ध के पाठ्यक्रमों में नामांकित लाभार्थियों का राज्य/संघ राज्यक्षेत्र-वार और जिलावार ब्यौरा संलग्न क्रमशः **विवरण -I** और **विवरण -II** में दिया गया है।

(ग): स्किल इंडिया असिस्टेंट (एसआईए) एक एआई-संचालित व्हाट्सएप चैटबॉट है जो स्किल इंडिया डिजिटल हब (सिद्ध) के साथ एकीकृत है, ताकि कौशलीकरण और रोजगार संबंधी सेवाओं तक व्यक्तिगत पहुंच को बेहतर बनाया जा सके। एसआईए, मेटा के ओपन-सोर्स एलएलएएमए (लार्ज लैंग्वेज मॉडल) पर निर्मित संवादात्मक एआई का उपयोग करके यूजर्स के कौशल के अनुरूप पाठ्यक्रम अनुशंसाएं, आस-पास के प्रशिक्षण केंद्रों की खोज, रोजगार के अवसर और प्रश्नोत्तरी एवं संदेह निवारण जैसी इंटरैक्टिव सहायता प्रदान करता है। एसआईए व्हाट्सएप के माध्यम से उपलब्ध

है, जिससे यूजर्स अंग्रेजी, हिंदी और हिंग्लिश में टेक्स्ट या आवाज के माध्यम से संवाद कर सकते हैं, और निरंतर सहायता सुनिश्चित करने के लिए यह 24/7 उपलब्ध है। व्हाट्सएप आधारित इसकी तैनाती से व्यापक पहुंच सुनिश्चित होती है क्योंकि यह उच्च गति के इंटरनेट या अतिरिक्त एप्लिकेशन की आवश्यकता के बिना बेसिक स्मार्टफोन के माध्यम से पहुंच की अनुमति देता है।

(घ): सिद्ध खुले मानकों के अनुरूप डिजिटल रूप से सत्यापित क्रेडेंशियल जारी करने की सुविधा प्रदान करता है, जिससे प्रामाणिकता और छेड़छाड़-रोधी (टेम्पर प्रूफ) प्रमाणीकरण सुनिश्चित होता है। इन क्रेडेंशियल को हितधारकों द्वारा सुरक्षित रूप से साझा और सत्यापित किया जा सकता है, जिससे भारतीय युवाओं के क्रेडेंशियल पर भरोसा और सुवाह्यता बढ़ती है।

(ङ) और (च): सिद्ध प्लेटफॉर्म को भाषिणी के साथ एकीकृत किया गया है, और सुलभता बढ़ाने और समावेशी डिजिटल शिक्षा और कौशलीकरण को बढ़ावा देने के लिए 22 क्षेत्रीय भाषाओं को शामिल किया गया है। विभिन्न भाषाई समुदायों को सहयोग देने के लिए प्लेटफॉर्म में क्षेत्रीय भाषा की सुविधाएं एकीकृत की गई हैं।

(छ): श्रम एवं रोजगार मंत्रालय के राष्ट्रीय करियर सेवा (एनसीएस) पोर्टल और एनएसडीसी के जॉबएक्स पोर्टल से जॉब एक्सचेंज पेज पर स्किल इंडिया डिजिटल हब (सिद्ध) पर नौकरियां उपलब्ध कराई जाती हैं, जिनमें एमएसएमई की जॉब पोस्टिंग भी शामिल हो सकती हैं। इसलिए, प्रमाणित प्रतिभावान व्यक्तियों की भर्ती क्रमशः एनसीएस और जॉबएक्स पोर्टलों पर होती है।

विवरण – I

ई-श्रम पोर्टल पर पंजीकृत और सिद्ध के पाठ्यक्रमों में नामांकित लाभार्थियों का राज्य/संघ राज्यक्षेत्र-वार ब्यौरा

राज्य	लाभार्थियों की संख्या
आंध्र प्रदेश	39
अरुणाचल प्रदेश	7
असम	32
बिहार	107

चंडीगढ़	2
छत्तीसगढ़	31
दिल्ली	46
गुजरात	62
हरियाणा	35
हिमाचल प्रदेश	8
जम्मू और कश्मीर	18
झारखंड	40
कर्नाटक	28
केरल	3
मध्य प्रदेश	51
महाराष्ट्र	125
मणिपुर	3
मेघालय	1
मिजोरम	1
नागालैंड	2
ओडिशा	29
पंजाब	28
राजस्थान	38
सिक्किम	2
तमिलनाडु	20
तेलंगाना	17
त्रिपुरा	3
उत्तर प्रदेश	321
उत्तराखंड	14
पश्चिम बंगाल	60
कुल योग	1173

विवरण – II

ई-श्रम पोर्टल पर पंजीकृत और सिद्ध के पाठ्यक्रमों में नामांकित लाभार्थियों का जिलावार ब्यौरा

राज्य	ज़िला	लाभार्थियों की संख्या
मध्य प्रदेश	अगर मालवा	1
	बालाघाट	3
	बड़वानी	1
	बेतुल	2
	भिंड	3
	भोपाल	2
	दमोह	1
	धार	1
	गुना	1
	ग्वालियर	2
	हरदा	1
	होशंगाबाद	1
	इंदौर	2
	जबलपुर	1
	झाबुआ	1
	कटनी	2
	खंडवा	1
	नरसिम्हापुर	1
	नरसिंहपुर	1
	पन्ना	1
	राजगढ़	1
	रतलाम	2
	रीवा	4
	सागर	4
	सतना	3
	सीहोर	2
	सेओनी	1
	शाजापुर	1

	श्योपुर	1
	सीधी	1
	सिंगरौली	1
	विदिशा	1
महाराष्ट्र	अहमदनगर	6
	अमरावती	7
	औरंगाबाद	5
	बीड	3
	भंडारा	2
	बुलढाणा	2
	बुलढाना	1
	चंद्रपुर	1
	धुले	2
	गडचिरोली	1
	गोंडिया	1
	हिंगोली	1
	जलगांव	5
	जलना	1
	कोल्हापुर	5
	लातूर	3
	मुंबई	5
	मुंबई शहर	1
	मुंबई उपनगर	4
	नागपुर	9
	नांदेड	6
	नंदुरबार	1
	नासिक	8
	उस्मानाबाद	2
	परभनी	2
	पुणे	13
	रायगढ़	2

	रत्नागिरि	1
	सांगली	1
	सतारा	2
	सिंधुदुर्ग	1
	सोलापुर	2
	ठाणे	13
	वाशिम	4
	यवतमाल	2
ओडिशा	बालेश्वर	2
	बारगढ़	1
	भद्रक	1
	ढेंकनाल	1
	गजपति	1
	गंजम	4
	जाजापुर	1
	झारसुगुडा	1
	कंधमाल	1
	खोरदा	4
	कोरापुट	2
	क्योंझर	0
	मयूरभंज	3
	नबरंगपुर	2
	पुरी	1
	सुंदरगढ़	3

ईएलआई योजना

5778. श्री विजय बघेल:

श्रीमती स्मिता उदय वाघ:

श्री दिनेशभाई मकवाणा:

श्री जसवंतसिंह सुमनभाई भाभोर:

श्री भोजराज नाग:

श्री लावू श्रीकृष्णा देवरायालू:

डॉ. हेमांग जोशी:

श्री दिलीप शङ्कीया:

श्री लुम्बाराम चौधरी:

श्री तेजस्वी सूर्या:

श्रीमती कमलेश जांगड़े:

श्री आलोक शर्मा:

श्री प्रदीप कुमार सिंह:

श्री बिद्युत बरन महतो:

श्री महेंद्र सिंह सोलंकी:

श्री कोटा श्रीनिवास पूजारी:

डॉ. हेमंत विष्णु सवरा:

डॉ. मन्ना लाल रावत:

श्री विनोद लखमशी चावड़ा:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्री पी. पी. चौधरी:

श्री अनुराग शर्मा:

श्री चन्द्र प्रकाश जोशी:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने मार्च, 2026 तक देश में रोजगार संबद्ध प्रोत्साहन (ईएलआई) योजना के अंतर्गत एक करोड़ से अधिक पहली बार कार्यरत होने वाले कर्मचारियों का सफलतापूर्वक पंजीकरण किया है;
- (ख) यदि हां, तो दाहोद, पाली, देवास-शाजापुर लोक सभा निर्वाचन क्षेत्र और जालोर, सिरौही तथा जलगांव जिलों सहित तत्संबंधी वर्ष-वार और राज्य/संघ राज्यक्षेत्र-वार संख्या कितनी है और यदि नहीं, तो इस कमी के क्या कारण हैं;
- (ग) पात्र पहली बार कार्यरत होने वाले कामगारों के पंजीकरण का विस्तार करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं/उठाए जा रहे हैं;
- (घ) कर्मचारी भविष्य निधि संगठन (ईपीएफओ) पोर्टल पर अनिवार्य वित्तीय साक्षरता पाठ्यक्रम ने कार्यबल में आने वाले नए लोगों के बीच सामाजिक सुरक्षा और सेवानिवृत्ति योजना के लिए बचत में किस प्रकार सुधार किया है;
- (ङ) प्रत्यक्ष लाभ अंतरण (डीबीटी) के माध्यम से पात्र पहली बार कार्यरत होने वाले कर्मचारियों को 7,500 रुपये की पहली किस्त वितरित करने में हुई विशिष्ट प्रगति का उक्त जिलों और निर्वाचन क्षेत्रों सहित राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;
- (च) क्या विनिर्माण क्षेत्र को देश में अतिरिक्त रोजगार सृजन के लिए विस्तारित चार वर्षीय प्रोत्साहन प्राप्त हुआ है;
- (छ) यदि हां, तो उक्त जिलों और निर्वाचन क्षेत्रों सहित तत्संबंधी राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है; और
- (ज) वर्ष 2026 में आधार संबद्ध इलेक्ट्रॉनिक चालान-सह-रिटर्न (ईसीआर) फाइलिंग के माध्यम से शुद्ध नए रोजगार सृजन का सत्यापन किस प्रकार किया जा रहा है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (ज): केंद्रीय सरकार ने दिनांक 1 जुलाई 2025, को विनिर्माण क्षेत्र पर विशेष ध्यान देते हुए रोजगार सृजन को बढ़ावा देने, रोजगार क्षमता बढ़ाने और सभी क्षेत्रों में सामाजिक सुरक्षा को मजबूत करने के लिए "प्रधानमंत्री विकसित भारत रोजगार योजना" (पीएमवीबीआरवाई) नामक रोजगार से जुड़ी प्रोत्साहन (ईएलआई) योजना का अनुमोदन किया था। यह योजना दिनांक 15 अगस्त 2025 को शुरू की गई थी। इस योजना की पंजीकरण अवधि दिनांक 01.08.2025 से 31.07.2027 तक दो वर्ष की है और इसका बजटीय परिव्यय ₹99,446 करोड़ है।

योजना के भाग-क के अंतर्गत, मौजूदा और नए दोनों प्रतिष्ठानों के पहली बार रोजगार में आने वाले कर्मचारी ₹15,000 की अधिकतम सीमा के अध्यक्षीन, एक महीने के ईपीएफ वेतन के बराबर प्रोत्साहन के पात्र होंगे। यह प्रोत्साहन, रोजगार के पहले वर्ष के दौरान दो किशतों में देय होगा। ₹7,500 तक की पहली किशत छह महीने की सतत रोजगार अवधि पूरी होने के बाद वितरित की जाएगी। दूसरी किशत की पात्रता, बारह महीने का रोजगार पूरा होने और निर्धारित वित्तीय साक्षरता कार्यक्रम को सफलतापूर्वक पूरा करने के बाद बनेगी।

यह दूसरी किशत एक निश्चित अवधि के लिए उचित बचत साधन/ बचत खाते में जमा की जाएगी।

भाग-ख, कम से कम 6 महीने तक बनाए रखे गए प्रत्येक अतिरिक्त रोजगार के लिए ₹3,000 प्रति माह तक प्रदान करके नियोक्ताओं को प्रोत्साहित करता है।

यह योजना 2 वर्ष के लिए सभी क्षेत्रों को प्रोत्साहन प्रदान करेगी। हालांकि, विनिर्माण क्षेत्र हेतु प्रोत्साहन की अवधि 4 वर्ष होगी।

यह योजना मांग-संचालित है; इसलिए, कोई राज्य-विशिष्ट या निर्वाचन क्षेत्र-विशिष्ट लक्ष्य पूर्व-निर्धारित नहीं किए गए हैं।

इस योजना और इसके प्रावधानों का देश भर में व्यापक आउटरीच प्रयासों के माध्यम से व्यापक प्रचार-प्रसार किया गया है। इसके अलावा, मंत्रालय ने राज्य के श्रम और उद्योग मंत्रियों के साथ उच्च स्तरीय बैठकों के माध्यम से और ईपीएफओ, ईएसआईसी और सीएलसी अधिकारियों को शामिल करते हुए राज्य क्रॉस-फंक्शनल टीमों का गठन करके राज्य-स्तरीय आउटरीच को प्राथमिकता दी है। ये टीमें कार्यशालाएं, वेबिनार और हितधारकों के साथ बैठकें आयोजित कर रही हैं, और जमीनी स्तर पर जागरूकता तथा भागीदारी को मजबूत करने के लिए राज्य अधिकारियों और उद्योग जगत के साथ सीधे तौर पर जुड़ रही हैं।

योजना से संबंधित सभी प्रक्रियाओं को सुविधाजनक बनाने और लाभार्थियों तथा क्षेत्र-वार प्रगति की वास्तविक समय (रियल-टाइम) निगरानी के लिए एक समर्पित पोर्टल (pmvbry.epfindia.gov.in) विकसित किया गया है।

समझने में आसानी के लिए इस पोर्टल पर, विस्तृत मानक संचालन प्रक्रियाएं (एसओपी), योजना दिशानिर्देश और प्रायः पूछे जाने वाले प्रश्न (एफएक्यू) उपलब्ध कराए गए हैं।

सुगम ऋण प्रवाह के लिए केसीसी तक पहुंच

5779. श्री ज्ञानेश्वर पाटील:

श्री निलेश ज्ञानदेव लंके:

श्री संदिपनराव आसाराम भुमरे:

डॉ. शिवाजी बंडापपा कालगे:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) ऋण प्रवाह को सुगम बनाने, पूर्ण डिजिटल समावेशन प्राप्त करने और राज्यों में, विशेषकर महाराष्ट्र और मध्य प्रदेश में लघु और सीमांत किसानों को सहायता प्रदान करने हेतु किसान क्रेडिट कार्ड (केसीसी) तक पहुंच बढ़ाने के लिए क्या कदम उठाए गए हैं;
- (ख) क्या उक्त राज्यों में बिना किसी संपार्श्विक केसीसी ऋणों को बढ़ाने और यूपीआई के माध्यम से तत्काल, कम दस्तावेजों वाले डिजिटल जारीकरण को सक्षम करने के लिए भारतीय रिजर्व बैंक और बैंकों के बीच कोई समन्वय किया जा रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) केसीसी कार्यान्वयन के लिए जिला और पंचायत स्तरों पर शिकायत निवारण तंत्र को सुदृढ़ करने और व्हिसल ब्लोअर्स की सुरक्षा के लिए क्या उपाय किए गए हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) और (ख): सरकार ने महाराष्ट्र और मध्य प्रदेश राज्यों सहित सभी राज्यों/संघ राज्य क्षेत्रों में किसान क्रेडिट कार्ड (केसीसी) तक पहुंच बढ़ाने और इसके डिजिटल निर्गम को बढ़ावा देकर छोटे और सीमांत सहित सभी किसानों को सहायता प्रदान करने के लिए विभिन्न कदम उठाए हैं, जिनमें अन्य बातों के साथ-साथ निम्नलिखित शामिल हैं:-

- i. बैंकों को जारी किए गए भारतीय रिजर्व बैंक (आरबीआई) के प्राथमिकता प्राप्त क्षेत्र दिशानिर्देश और सरकार द्वारा बैंकों को बुनियादी स्तर पर कृषि ऋण (जीएलसी) लक्ष्य केसीसी कवरेज को बढ़ाने और किसानों के बीच वित्तीय समावेशन को बढ़ाने में प्रमुख नीतिगत लिखतों के रूप में कार्य करते हैं। भारतीय रिजर्व बैंक द्वारा प्राथमिकता प्राप्त क्षेत्र ऋण (पीएसएल) के संबंध में जारी किए गए मौजूदा दिशा-निर्देशों के अनुसार, वेतनभोगी बैंकों के अलावा क्षेत्रीय ग्रामीण बैंकों, लघु वित्त बैंकों, स्थानीय क्षेत्र के बैंकों और प्राथमिक (शहरी) सहकारी बैंकों (यूसीबी) सहित वाणिज्यिक बैंकों को अपने समायोजित निवल बैंक ऋण (एएनबीसी) का कम से कम 18% अथवा तुलन-पत्र बाह्य एक्सपोजर (सीईओबीएसई) के समतुल्य ऋण, जो भी कृषि के लिए अधिक हो, आबंटित करना

अनिवार्य है जिसमें से 10 प्रतिशत का उप-लक्ष्य छोटे और सीमांत किसानों (एसएमएफ) के लिए निर्धारित किया गया है। इसके अलावा, पीएसएल दिशा-निर्देशों में प्राथमिकता प्राप्त क्षेत्र (जिसमें कृषि और छोटे और सीमांत किसानों को ऋण भी शामिल है) को ऋण के तुलनात्मक रूप से कम प्रवाह वाले जिलों के लिए एक प्रोत्साहन ढांचा और कृषि क्षेत्र को ऋण प्रवाह के अधिक न्यायसंगत वितरण के लिए प्राथमिकता प्राप्त क्षेत्र ऋण के तुलनात्मक रूप से उच्च प्रवाह वाले जिलों के लिए गैर-प्रोत्साहन ढांचा भी निर्धारित किया गया है।

- ii. 2019 से, पशुपालन, डेयरी और मत्स्य पालन की कार्यशील पूंजी की आवश्यकता को कवर करने के लिए केसीसी योजना का विस्तार किया गया है।
- iii. भारत सरकार की संशोधित ब्याज सहायता योजना (एमआईएस) किसान क्रेडिट कार्ड (केसीसी) के माध्यम से किसानों को 7% की रियायती ब्याज दर पर अल्पकालिक कृषि ऋण प्रदान करती है। जो किसान तुरंत चुकाते हैं, उन्हें अतिरिक्त 3% प्रोत्साहन मिलता है, जिससे उनकी ब्याज दर प्रभावी रूप से घटकर केवल 4% हो जाती है।
- iv. भारतीय रिजर्व बैंक द्वारा संबद्ध गतिविधियों के लिए ऋण सहित संपार्श्विक मुक्त अल्पकालिक कृषि ऋणों की सीमा 01 जनवरी 2025 से प्रति उधारकर्ता 1.60 लाख रुपये से बढ़ाकर 2.00 लाख रुपये कर दी गई है। यह कदम विशेष रूप से छोटे और सीमांत किसानों (क्षेत्र का 86% से अधिक) के लिए ऋण पहुंच को बढ़ाता है, जो कम उधार लेने की लागत और संपार्श्विक आवश्यकताओं को हटाने से लाभान्वित होते हैं।
- v. किसानों के बीच केसीसी योजना के लाभों के संबंध में जागरूकता लाने के लिए केंद्र/राज्य सरकारें, आरबीआई, नाबार्ड और बैंक, वित्तीय साक्षरता केन्द्र (सीएफएल), वित्तीय साक्षरता शिविरों (एफएलसी) आदि के माध्यम से विभिन्न वित्तीय साक्षरता और जागरूकता कार्यक्रम आयोजित करते हैं। इसके अलावा, भारतीय रिजर्व बैंक देश भर में जनता के सदस्यों के बीच विभिन्न विषयों

पर वित्तीय शिक्षा के संदेश का प्रचार करने के लिए हर साल वित्तीय साक्षरता सप्ताह (एफएलडब्ल्यू) भी आयोजित करता है।

- vi. किसान क्रेडिट कार्ड (केसीसी) योजना में एटीएम-सक्षम डेबिट कार्ड, वन-टाइम दस्तावेज़ीकरण, क्रेडिट सीमा में लागत वृद्धि के लिए अंतर्निहित प्रावधान और स्वीकृत सीमा के भीतर एक से अधिक बार निकासी करने की सुविधा जैसी सुविधाएं प्रदान की जाती हैं।
 - vii. जन समर्थ पोर्टल को किसान क्रेडिट कार्ड सहित सरकार द्वारा प्रायोजित ऋणों और सब्सिडी योजनाओं को जोड़ने के लिए वन-स्टॉप डिजिटल प्लेटफॉर्म के रूप में शुरू किया गया है। यह ऋण के लिए आवेदन करने और आवेदक के डेटा के डिजिटल मूल्यांकन के आधार पर अनुमोदन प्राप्त करने का त्वरित और कुशल तरीका प्रदान करता है। राज्य स्तरीय बैंकर्स समिति (एसएलबीसी), मध्य प्रदेश और महाराष्ट्र ने सूचित किया है कि दोनों राज्यों के बैंक जनसमर्थ पोर्टल पर शामिल हो गए हैं, जिसके माध्यम से किसान केसीसी के लिए आवेदन कर सकते हैं। नाबार्ड ने क्षेत्रीय ग्रामीण बैंकों (आरआरबी) और ग्रामीण सहकारी बैंकों (आरसीबी) के लिए ई-केसीसी पोर्टल भी शुरू किया है, जिसके माध्यम से ऋण आवेदन की प्रक्रिया को डिजिटल किया गया है, और किसान अपनी शाखाओं में जाए बिना आरआरबी और आरसीबी को अपने आवेदन जमा कर सकते हैं।
 - viii. इसके अलावा, कई बैंकों और वित्तीय संस्थानों ने ऋण आवेदनों की शुरू से अंत तक डिजिटल प्रोसेसिंग के लिए ऑनलाइन प्लेटफॉर्म और मोबाइल ऐप विकसित किए हैं, जिससे भौतिक कागजी कार्रवाई और व्यक्तिगत यात्राओं की आवश्यकता कम हो गई है।
- (ग): सरकार और भारतीय रिजर्व बैंक ने ग्राहक सेवा में सुधार करने, बैंकों में शिकायत निवारण तंत्र को सुदृढ़ करने और सूचना प्रदाता के संरक्षण के लिए विभिन्न पहलें की हैं, जिनमें अन्य बातों के साथ-साथ निम्नलिखित शामिल हैं –

- बैंकों को आरबीआई द्वारा जारी ग्राहक सेवा दिशानिर्देशों और रिजर्व बैंक – एकीकृत लोकपाल योजना, 2021 दिशानिर्देशों (1 जुलाई, 2026 से लागू किए जाने वाले, रिजर्व बैंक – एकीकृत लोकपाल योजना, 2026 के रूप में अद्यतन) का पालन करना आवश्यक है।
- केंद्रीकृत लोक शिकायत निवारण और निगरानी प्रणाली (सीपीजीआरएम) पोर्टल बैंक ग्राहकों सहित नागरिकों के लिए सेवा वितरण के संबंध में लोक प्राधिकरणों के पास शिकायत दर्ज करने के लिए उपलब्ध है।
- आरबीआई द्वारा जारी 01 अप्रैल 2025 के लीड बैंक योजना संबंधी मास्टर सर्कुलर के संदर्भ में, जिले के प्रमुख जिला प्रबंधक (एलडीएम) को विभिन्न स्थानों पर एक त्रैमासिक सार्वजनिक बैठक बुलाने की आवश्यकता होती है ताकि जितना संभव हो उतनी शिकायतों का निवारण किया जा सके या इस तरह के निवारण के लिए उपयुक्त तंत्र से संपर्क करने की सुविधा मिल सके। इसके अलावा, ब्लॉक स्तरीय बैंकर्स समिति (बीएलबीसी) और जिला परामर्शदात्री समिति (डीसीसी) की बैठकों में शिकायतों की नियमित रूप से समीक्षा की जाती है।
- एसएलबीसी, मध्य प्रदेश ने सूचित किया है कि केसीसी उधारकर्ता/आवेदक सीएम हेल्पलाइन पोर्टल और जिला कलेक्टर के "जन सुनवाई" तंत्र के माध्यम से भी शिकायत दर्ज करा सकते हैं।
- अलग-अलग बैंकों ने भी सीवीसी के दिशानिर्देशों/कंपनी अधिनियम/भारतीय रिजर्व बैंक के यथा-प्रयोज्य दिशा-निर्देशों के प्रावधानों के अनुसार अपना स्वयं का सचेतक तंत्र स्थापित किया है।

TAXATION OF DISABILITY PENSION UNDER FINANCE ACT, 2026

5780. SHRI MANISH TEWARI:

Will the Minister of **FINANCE** be pleased to state:

- (a) the rationale behind the amendment in the Finance Act. 2026 (Page 88, Para 108) restricting tax exemption on disability pension only to personnel invalided out of service;
- (b) whether any empirical data or impact assessment was undertaken to justify differential treatment between invalided-out and superannuated disabled veterans and if so, the details thereof;
- (c) whether the Government has examined the constitutional implications of differential treatment between similarly placed disabled veterans based on mode of exit from service;
- (d) if so, whether the Ministry of Defence was consulted and its views obtained prior to introducing the amendment and if so, the details thereof;
- (e) the number of veterans likely to be affected and the estimated additional revenue expected therefrom; and
- (f) whether the Government proposes to provide transitional protection, clarify eligibility criteria and establish a grievance redressal mechanism for affected veterans and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (f): With the enactment of the Income-tax 2025 which will be effective from the 1st of April, 2026, the Income-tax Act, 1961 will be repealed from the said date and consequently the earlier enactments pertaining to Income-tax Act, 1922 and

related savings provisions in the Income-tax Act, 1961 will cease to operate. Therefore, in the absence of an express provision in the Income-tax 2025, the exemption provided for disability pension would have lapsed. This provision was included in the Finance Bill 2026, to ensure the continuation of the same exemption that existed earlier, including its scope and condition.

Since the matter is sub-judice, it has created certain implementation issues. Therefore, to address the practical issues of the present prevailing situation, the amended provisions shall apply on or after such date as may be notified by the Central Government in this behalf.

Pending such notification, the entire disability pension, that is, disability element and service element of a disabled officer of the Indian armed forces shall be exempt from Income- tax.

**GYAN BHARATAM MISSION FOR DIGITISATION OF HERITAGE
MANUSCRIPT**

5781. SHRIMATI MALA RAJYALAXMI SHAH:

SHRI DILESHWAR KAMAIT:

SHRI SUDHEER GUPTA:

SHRI YOGENDER CHANDOLIA:

DR. NISHIKANT DUBEY:

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SUSHRI KANGNA RANAUT:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRI ANOOP PRADHAN VALMIKI:

SHRIMATI HIMADRI SINGH:

DR. HEMANT VISHNU SAVARA:

SHRI KHAGEN MURMU:

SHRI NABA CHARAN MAJHI:

SHRI PRAVEEN PATEL:

SHRI RAJIV PRATAP RUDY:

SHRI BHARTRUHARI MAHTAB:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government successfully launched the Gyan Bharatam Mission on 9th March, 2026;
- (b) if so, the details thereof along with the total outlay;
- (c) the manner in which the mission has successfully digitised over 3.5 lakh manuscripts in various regional repositories as of early 2026 along with the number of such manuscripts identified and preserved from the Vindhya region, specifically within the Shahdol Lok Sabha Constituency;
- (d) the details of specific role that AI-assisted Handwritten Text Recognition (HTR) plays in making these ancient manuscripts searchable for researchers;

(e) whether the Kriti Sampada digital repository now hosts over 44 lakh documented manuscripts for global public access and if so, the details thereof; and

(f) the manner in which the Government has incentivized private collectors to share and digitize rare palm-leaf manuscripts under the new guidelines issued in 2026?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): Gyan Bharatam Mission (GBM), announced during Union Budget 2025-26, is a flagship initiative of the Ministry of Culture (MoC), Government of India to undertake manuscripts related activities under various components including survey and registration of manuscripts, building robust technology infrastructure and partnership, documentation, preservation, conservation, digitization, publication of manuscripts and capacity building & research. To support the initiative, the Standing Finance Committee (SFC) has sanctioned Rs.491.66 crore for the period 2025-2031.

(c): Technical partners have been onboarded for various functions including metadata creation and its integration on National Digital Repository (NDR), deployment of equipments, AI-integrated digital platform and long-term data storage. Digitization of manuscripts has been undertaken, on pan-India basis, through onboarded States and Union Territories (UTs), centers, universities,

libraries, museums, temples, mutts etc. using standardized protocols, creation of metadata and integration into National Digital Repository (NDR), enabling long-term preservation and public accessibility. More than 8 lakh digitized manuscripts in different formats such as DVD, HDD, microfilms are available across the country including the subsumed National Mission for Manuscripts (NMM). Institutions namely (i) Department of Sanskrit, Dr. Hari Singh Gour University, Sagar (ii) Anekant Gyan Mandir, Bina and (iii) Scindia Oriental Research Institute, Ujjain located in Madhya Pradesh, have onboarded with GBM to carry out manuscripts related activities as elaborated above.

(d): AI-assisted Handwritten Text Recognition (HTR) plays a transformative role in making ancient manuscripts searchable for researchers as it converts images of manuscripts into machine-readable and searchable digital text to facilitate improved readability, indexing and searchability of these manuscripts.

(e): More than 8 lakh digitized manuscripts in different formats such as DVD, HDD, microfilms are available across the country, out of which, 1.29 lakh manuscripts are accessible, at present, in view mode, to the public on the Gyan Bharatam Portal i.e. <https://gyanbharatam.com>.

(f): Private collectors are encouraged through outreach and awareness mechanisms to facilitate sharing and digitisation of their manuscripts. However, there is no provision under GBM to incentivize private collectors for this purpose.

PROPOSALS UNDER MUSEUM GRANT SCHEME

5782. SHRI ANTO ANTONY:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government proposes to extend or continue the Museum Grant Scheme and if so, the details thereof;
- (b) the details of number of proposals received under the said Scheme during the last five years, and the current year, State/UT and year-wise;
- (c) the details of number of proposals approved and rejected under the said Scheme during the said period, State/UT and year-wise;
- (d) the details of number of projects approved under the said Scheme during the last five years, State/UT-wise;
- (e) the details of number of projects completed, ongoing and not yet commenced under the said Scheme, State/UT-wise; and
- (f) the percentage of museums in Kerala that have received financial assistance under the said Scheme?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a): Museum Grant Scheme is proposed to continue for the further cycle of five years under a combined infrastructure scheme with effect from 01.04.2026 to 31.03.2031.

(b): The number of proposals received are given in the enclosed **Statement-I** and the details of number of proposals received under the Museum Grant Scheme during the last five years, State/UT and year wise are at **Statement-II**.

(c) and (d): The details of number of proposals approved and not approved projects under Museum Grant Scheme during the last five years, State/UT and year-wise are at **Statement-III**.

(e): The total 18 number of projects have been completed and 33 number of projects are ongoing under the Museum Grant Scheme, State/UT during the last five years. The details are at **Statement-IV**.

(f): The grant under Museum Grant Scheme is provided only to those states/institutions/organisations which apply for financial assistance under the scheme. Only one project have been completed in the last five years under MGS from the state of Kerala.

STATEMENT- I

Number of proposal received under the Museum Grant Scheme during the last five years.

S. No.	State	Years					
		2021	2022	2023	2024	2025	2026
1.	Andhra Pradesh	1	2	4	-	-	-
2.	Assam	-	-	1	1	-	-
3.	Arunachal Pradesh	1	-	-	1	1	-
4.	Chhattisgarh	1	-	-	-	-	-
5.	Chandigarh	-	-	-	-	-	1
6.	Goa	1	-	-	3	-	-

7.	Delhi	1	-	1	3	3	-
8.	Gujarat	1	1	4	3	-	1
9.	Haryana	2	-	2	-	-	-
10.	Himachal Pradesh	-	1	-	-	1	-
11.	Karnataka	1	-	2	2	-	-
12.	Kerala	2	-	2	2	3	-
13.	Ladhak	1	-	-	-	-	-
14.	Madhya Pradesh	1	1	5	1	2	-
15.	Maharashtra	-	2	3	2	5	-
16.	Manipur	5	-	3	1	1	-
17.	Meghalaya	-	-	1	-	-	-
18.	Mizoram	1	1		1	-	-
19.	Nagaland	-	-	10	8	1	-
20.	Odisha	1	-	-	-	-	-
21.	Punjab	-	-	1		1	-
22.	Rajasthan	2	1	1	2	9	-
23.	Sikkim	-	-	1	-	-	-
24.	Tamilnadu	2	1	2	-	-	-
25.	Telangana	1	-	1	1	-	-
26.	Uttarakhand	1	-	-	-	-	-
27.	Uttar Pradesh	7	-	2	7	2	-
28.	West Bengal	2	-	-	-	2	-
29.	Puducherry	-	-	-	-	2	-
Total		35	10	46	38	33	2

STATEMENT-II

Details Number of proposal received under the Museum Grant Scheme during the last five years.

S. No.	State	Name of Organization/
Year - 2021		
1.	Andhra Pradesh	Science City of Andhra Pradesh, Govt. of Andhra Pradesh for establishment of new museum at Kailasagiri (Dovuri Konda), Visakhapatnam, Andhra Pradesh
2.	Arunachal Pradesh	District Museum cum DRO Office, Yupia, Papum Pare District, Arunachal Pradesh for Setting up of new museum
3.	Chhattisgarh	Pt. Ravishankar Shukla University, Raipur, Chhattisgarh for setting up of New" Chhattisgarh Heritage Museum" at Pt. Ravishankar Shukla University, Raipur, Chhattisgarh
4.	Delhi	Delhi Police, Delhi Police Headquarter, Jai Singh Road, New Delhi for Setting up of Delhi Police Museum in Heritage Building, PHQ, Delhi
5.	Goa	Directorate of Museum, Govt. of Goa, Old Secretariat, Panaji, Goa for Construction of new building for State Museum of Goa
6.	Gujarat	Directorate of Archaeology and Museum, Govt. of Gujarat, Abhilekhagar Bhavan, near fire brigade, Gandhinagar for setting up of Toy Museum at Science City, Gujarat
7.	Haryana	Swami Omanand Saraswati Puratatva Sangrahalya Samiti for financial assistance for modernization of Swami Omanand Saraswati Archaeological Museum
8.		Haryana Tourism Corporation, SCO 17-18-19 sector 17B, Chandigarh for Setting up of Experiential museum (Theme park) at Jyotisar, Kurukshetra, Haryana

9.	Karnataka	Basava Samiti, Bangalore for Digitisation of Museum Collections and dissemination of Vachana Literature, Culture and Heritage at Bengaluru
10.	Kerala	Kerala Kalamandalam, Deemed University for Art & Culture Vallathol Nagar, Cheruthuruthy P.O., Thrissur Dist. Kerala for setting up of Museum of South Indian Performing Arts at Kerala Kalamandalam
11.		Vision Varkala Infrastructure Development Corporation Limited, "Pooja" Behind Marthoma Church Cherukunnam P.O, Varkala, Kerala
12.	Ladhak	The Administration of UTs of Ladhak for Construction of museum at spituk Gonpa Leh, Ladhak
13.	Madhya Pradesh	Directorate of Archaeology, Archives & Museum, Bhopal for development of Maharaja Chhatrasal Museum, Dhubela
14.	Maipur	NT Theatre Manipur, Keishamthong Laishom Leirak, West Imphal District, Manipur for setting up of NT Cultural Museum at Changangei Ucheckon, Near Imphal International Airport.
15.		Social Development Foundation , Moreh Museum, cultural Complex Moreh Ward No. 9 Chandel Distirct , Manipur for Development of Existing Museum
16.		People Education for Awareness & Community Empowerment Organization for Conservation, Restoration, Design & Adaptive reuse of the PEACE Museum at Matai, Imphal East, Manipur
17.		People Museum, Kakching, Manipur for Development of People Museum, Kakching
18.		Educational Research Cell, Imphal for setting up of National Centre for the Performing Arts at Tuibong, Churachandpur, Manipur

19.	Mizoram	Chakma Autonomous District Council, Kamalnagar, Lawangtlai, Mizoram for setting up of tribal museum at Kamalanagar, Lawngtlai district.
20.	Odisha	Palli Sanskruti Kala Parisad at/po-Tipuri, Via-Kanas, District – Puri, Odisha for Development of Rural Museum
21.	Rajasthan	Mehrangarh Museum Trust, Mehrangarh Fort, Jodhpur-342001 Rajasthan
22.		Art, Literature, Culture & Archaeology Department, Govt. of Rajasthan for Development of Maharana Kumbha Birth place, Malyawas (Madariya), at Rajsamand District.
23.	Tamilnadu	Kalakshetra Foundation, Thiruvanmiyur, Chennai for Development of Textile and Craft Museum
24.		Department of Museums, Govt. of Tamil Nadu, Pantheon Road, Egmore, Chennai for Digitization of museum's collections.
25.	Telangana	Department of Archaeology and Museums, Govt. of Telangana, Gunfoundary, Hyderabad for development of Gandhi Centenary Archaeology Museum at District Karimnagar
26.	Uttarakhand	Govt. of Uttarakhand for development of Local History Museum in Pithoragarh Fort, Uttarakhand.
27.	Uttar Pradesh	Shuruat Samiti, Azamgarh, Uttar Pradesh for setting up of Gangotri Museum in Azamgarh, Uttar Pradesh
28.		UP State Archives, Lucknow, Culture Department for establishment & furnishing of interior and exhibit work for Museum Gallery & Exhibit of UP State Archives Museum, Lucknow
29.		Tourism & Culture Department, Uttar Pradesh for development of Dr. BhimRao Ambedkar Museum & Library Rampur

30.		Tourism & Culture Department, Uttar Pradesh for development of Govt. Jain Museum, Agra Road, Civil Lines, Mathura -281001 (U.P)
31.		Tourism & Culture Department, Uttar Pradesh for Govt. Buddha Museum, PiprahwaSiddharth Nagar Post-Birdpur, Distt. –Siddharth Nagar- 272202 (U.P)
32.		Tourism & Culture Department, Uttar Pradesh for Government Museum Mathura, Dampier Nagar-281001, Mathura (U.P)\
33.		Vrindavan research Institute, Raman Reti Marg, Vrindavan, Mathura, Uttar Pradesh for development of Virandavan Research Institute, Braj Culture Museum, UP
34.	West Bengal	Directorate General Border Security Force(Eastern Command) for setting up of Maitree Museum at Petrapole, Dist-North 24 Pargana.
35.		Gorkha Sainik Smriti chinha Samity & Gorkha War Museum Trust, Darjeeling for development of Gorkha War Museum under Museum Grant Scheme
Year - 2022		
1.	Andhra Pradesh	Department of Archaeology & Museums, Government of Andhra Pradesh for development/expansion of Rallabandi Subba Rao Government Museum
2.		Department of Archaeology & Museums, Government of Andhra Pradesh for construction of new museum building for Bhuvana Vijiyam Museum, Andhra Pradesh
3.	Gujarat	Directorate of Archaeology & Museums, Govt. of Gujarat for setting up of Toy Museum at Science City, Ahmedabad, Gujarat.
4.	Himachal Pradesh	Shoolini University, Solan, Himachal Pradesh for setting up of Museum at Shoolini University

5.	Madhya Pradesh	Tulsi Manas Pratisthan, 01 Manas Bhawan, Shyamla Hills, Bhopal, Madhya Pradesh, for setting up of museums
6.	Maharashtra	Department of AIHC & Archaeology, Deccan College, Pune for development of existing Archaeology museum at Deccan College
7.		Symbiosis Society's for development of Afro Asian Cultural Museum, Pune
8.	Mizoram	Department of Art & Culture, Government of Mizoram for establishment of Toy Museu, Kelsih, Mizoram
9.	Rajasthan	Amber Development & Management Authority, Jaipur for development of Rajasthan Heritage World Class Museum at Sawai Man Singh Town Hall, Jaipur
10.	Tamilnadu	Department of Museum, Govt. of Chennai for Establishment of new Archaeological wing at the Govt. Museum Chennai
Year - 2023		
1.	Andhra Pradesh	Youth Advancement, Tourism and Culture (H&C) Department, Govt. of Andhra Pradesh for construction of Archaeological Museum, Kurnool Town, Kurnool District, Andhra Pradesh
2.		Govt. of Andhra Pradesh, Department of Archaeology and Museums for Development works of Andhra Sahitya Parishath Government Museum, Kakinada Town, Kakinada District, Andhra Pradesh.
3.		Department of Archaeology and Museums, Govt. of Andhra Pradesh for Development of Baudhasri Archaeological Museum, Guntur Town, Guntur District, Andhra Pradesh
4.		Sant Sree Sevalal Maharaj Charitable Trust, Sevagad, Anantapuramu, Andhra Pradesh for Setting up /Design Development of the Banjara Community Museum.

5.	Assam	Srimanta Sankardeva Education and Socio-Economic Development Trust, Haladhar Bhuyan Road, Kalongpar, Nagaon, Assam for Proposal of a New Museum at Srimanta Sankardeva Sangha Complex at Rupnagar, Guwahati, Assam
6.	Gujarat	Directorate of Archaeology & Museums, Sports, Youth and Cultural Activities Department, Government of Gujarat for Development of Tana Riri Museum of Music at Vadnagar, Gujarat.
7.		Directorate of Archaeology & Museums, Sports, Youth and Cultural Activities Department, Government of Gujarat for Development of Lord Krishna Museum at Dwarka, Gujarat.
8.		Tourism Cooperation of Gujarat Limited, Gujarat Tourism, Govt. of Gujarat for Development of Dev ni Mori as Global Buddhist Spiritual Destination in Gujarat which include/showcase Stupa Museum, Scripture library, walking Museum, Museum curator office, relic viewing gallery and 8 floor of museum showcasing 8 fold path of Lord Budha.
9.		Shri Lakhajiraj Smarak Trust for Setting up of New Museum
10.	Haryana	Haryana Tourism Cooperation , SCO 17-18-19, Sector 17B , Chandigarh for Setting up of Immersive Group Virtual Reality tour in a bus for showcasing Saraswati Sindhu Sabhyata
11.		Meri College of Engineering & Technology, Sampla, Jhajjar, Haryana for Proposal for Establishment and Development of Haryana Sports Museum
12.	Karnataka	Karnataka State Akkamahadevi Women's University, Jnana Shakthi Campus, Toravi, Athani Road, Vijayapura for Establishment of New Museum (Mahila Vastu Sangrahalaya) at Karnataka State Akkamahadevi Women's University, Vijayapura.

13.		Rangamancha ® Kagodu, Suranagadde Road, J.P. Nagara, Sagara- Dist- Shivamogga, Karnataka for Setting up of Folklore Museum Malenadu Vijnana Folklore Museum in Karnataka
14.	Kerala	Gandhi Seva Sadan Kathakali & Classic Academy, Gandhi Seva Sadan P.O., Perur, Pathiripala, Palakkad for Establishment of New Museum at Gandhi Seva Sadan Kathakali & Classic Academy.
15.		The Better Art Foundation, PhotoMuse Project Office, Mattathur P.O., Moonnumuri, Via Kodakara Thrissur District, Kerala, South India
16.	Madhya Pradesh	Madhya Pradesh Tourism Board, department of Tourism, Madhya Pradesh for Proposal for establishment of Museum of Music, Moti Mahal, Gwalior
17.		School of Planning and Architecture, Neelbad Road, Bhauri, Bhopal for Proposal of Kashi – Vasi Metaverse Virtual Museum.
18.		Madhya Pradesh Tourism Board, Department of Tourism, Madhya Pradesh for Proposal for Renovation and Upgradation of Central Museum Indore, Near GPO, A.B. Road, Madhya Pradesh.
19.		Madhya Pradesh Tourism Board , Vallabh Bhawan III, Mantralaya Bhopal -462004 , Madhya Pradesh for Proposal for Renovation and Extension of District Museum, Vidisha, Madhya Pradesh.
20.		Madhya Pradesh Tourism Board, Govt. of Madhya Pradesh, Bhopal for Setting up of Diamond Museum at Panna, Madhya Pradesh

21.	Maharashtra	Armoured Corps Museum Society, Solapur Highway, Armoured Corps Centre and School, Ahmednagar Maharashtra for Proposal for Establishment of Armoured Corps Museum at Solapur Highway, Armoured Corps Centre and School, Ahmednagar, Maharashtra.
22.		Central Government, Ministry of Defence, Indian Army, Brigade of the Guard Regimental Centre, Guards Regimental Centre Kamptee Military Cantonment, Nagpur, Maharashtra for setting up of museum
23.		Lokmanaya Tilak Vichar Manch 568, Narayan Peth, Tilak Wada, Pune for Development and Digitalization of Existing Museum at Lokmanaya Tilak Vichar Manch 568, Narayan Peth, Tilak Wada, Pune
24.	Manipur	Lamjing Meira Foundation, Top Siphai, Mayai Leikai, PO Wangoi, Imphal West Dist., Manipur for Proposal of a New Museum (My Museum) at Khunuta, Kakching Lamkhai, Kakching District, Manipur
25.		People Education for Awareness and Community Empowerment Organization (PEACE), Thangmeiband Meisnam Leikai, Imphal Manipur for Conservation, Restoration, Design Development & Adaptive reuse of the PEACE MUSEUM at Matai Imphal, Manipur
26.		Social Reformation and Development Organisation for Setting up of a Folklore Museum of Kom Tribe at Mantak Village, Chandel Block, Manipur
27.	Meghalaya	Achik Traditional & Cultural Club, Chibak, P.O. Khonjoy, Dist. South West Khasi Hills, Meghalaya.
28.	Nagaland	Art and Culture department, Govt. of Nagaland for Construction of Tagore Cultural Complex cum Museum at Pughoboto Town, Zunheboto District, Nagaland.

29.		Art and Culture Department, Nagaland, Govt. of Nagaland for setting of Museum at Chen, Mon District, Nagaland.
30.		Nagaland Ecological & Sanitation Management Society, Nagaland for setting up of museum
31.		Art and Culture Department, Nagaland, Govt. of Nagaland for Construction of Traditional Artifact Museum at Chi Village, Mon District, Nagaland
32.		White Hope Education Society, Dimapur, Nagaland for Proposal for Construction of Ethnographic Cultural Museum at Hope Academy, Seitheke Basa, Chumukedima District, Nagaland.
33.		Aghiyilito Multipurpose Co-operative Society Ltd. Atizu town, Nagaland for Proposal for Construction of Ethnographic Cultural Museum at Aizuto Mission Centre, Zunheboto District, Nagaland.
34.		Directorate of Art & Culture, Govt. of Nagaland, Nagaland for Proposal for construction of New Museum at Molungyimsen Village, Mangkolemba Tehsil, Mokokchung district, Nagaland.
35.		Directorate of Art & Culture, Govt. of Nagaland, Nagaland for Proposal for Construction of New Museum at Kongon Village, Mon District, Nagaland.
36.		Directorate of Art & Culture, Govt. of Nagaland, Nagaland for Proposal for construction of New Museum at Tuli, Mokokchung district, Nagaland.
37.		Directorate of Art & Culture, Govt. of Nagaland Kohima, Nagaland for Construction of New Museum at Bhandari, Wokha District, Nagaland
38.	Punjab	Department of Tourism & Cultural Affairs, Govt. of Punjab for Establishment of a Turban Museum at Sri Anandpur Sahib, Punjab

39.	Rajasthan	The Anandilal Podar Trust, Naya Bazar, Nawalgarh Distt. Jhunjhunu, Rajasthan for Upgradation, Modernizing and Design Development of Dr. Ramnath A. Podar Haveli Museum, Nawalgarh, Rajasthan.
40.	Sikkim	Culture Department, Govt. of Sikkim, Manan Bhawan, Gangtok, Sikkim for Proposal for Construction of Toy Museum cum Cultural Lab at Pakyong, Pakyong District, Sikkim.
41.	Telangana	Department of Heritage Telangana (Formely Archaeology and Museums), Gandhi Centenary archaeological museum at karimnagar – 505001, Telangana for Development of Existing Museum at Gandhi Centenary Archaeological Museum At Karimnagar.
42.	Tamil Nadu	The TamilNadu Handloom Development Corporation Limited for Proposal for Establishment of Handloom and handicraft Museum at Mahabalipuram
43.		Auroville Foundation, Auroville Foundation Bhawan, Auroville, Villupuram, Tamil Nadu for Setting up of a New Virtual Experiential Museum in Auroville, Tamil Nadu
44.	Uttar Pradesh	Department of Ancient History, Culture and Archaeology, University of Allahabad, Prayagaraj, Uttar Pradesh for Proposal for Development of Vijayanagram Hall and Prof. G.R. Sharma Memorial Museum
45.		Natraj Vikash Sansthan, Natrajpuram Tundla, (Firozabad), Uttar Pradesh for Construction of New Natraj Museum at Tundla, Firozabad, Uttar Pradesh
46.	New Delhi	Gandhi Smriti and Darshan Samiti for Setting up Gandhi World Coin and Stamp Museum

Year 2024		
1.	Assam	Bodoland Territorial Council (BTC), Office of the Council Head of Department Museum and Archaeology Department, Kokrajhar, Assam for Construction of Bodoland Movement Memorial Museum at Salbari, Baksa, Assam
2.	Arunachal Pradesh	Marjum Welfare Society, Aalo, West Siang District, Arunachal Pradesh for Proposal for construction of Medi Leyi New Museum, Bodgo village, Aalo, West Siang District, Arunachal Pradesh
3.	Gujarat	Veer Narmad South Gujarat University, University Campus, Surat – 395007, Gujarat for Setting up of Tribal Museum at Veer Narmad South Gujarat University
4.		Directorate of Archaeology and Museums, Govt. of Gujarat, Abhilekhagaar Bhawan, Sector - 17, Gandhinagar – 382017, Gujarat for Development and establishment of Gujarat Vandana Museum.
5.		Directorate of Archaeology and Museums, Govt. of Gujarat, Abhilekhagaar Bhawan, Sector - 17, Gandhinagar, Gujarat for Development and establishment of Museum of Royal Kingdoms of India in Ektanagar, Gujarat.
6.	Karnataka	Department of Archaeology, Museum and Heritage, Mysuru, Government of Karnataka for Development , Upgradation, Conservation and curation of Government Museum, Bangalore
7.		Mahavidyapeetha , Jagadguru Dr. Sri Shivarathri Rajendra Circle, Mysore – 57004, Karnataka for Establishment of Galleries in JSS Museum, Suttar, Mysuru District , Karnataka
8.	Kerala	Secretariat of the Kerala Legislature, Vikas Bhavan, Trivandrum – 33, Kerala for Construction of new building for Kerala Niyamasabha Museum (Kerala Legislature Museum) in Kerala

9.		Vision Varkala Infrastructure Development Corporation Limited, House No. 12/132 (1) "Pooja" Behind Marthoma Church Cherukunnam P.O, Varkala, Kerala for Construction of National Museum for performing, Arts at Varkala, Trivandrum, Kerala.
10.	Madhya Pradesh	Madhya Pradesh Tourism Board, Govt. of Madhya Pradesh, Bhopal for Setting up of Rock Art Eco Park Museum at Bhimbetka, Madhya Pradesh
11.	Maharashtra	Shree Shivsahyadri Sanstha, Mundhe Flour Mill, Dist- Raigad, Maharashtra for Setting up of New Museum
12.		Parivartan Samuh Bahu Uddeshiya Sanstha, Solapur, Maharastra for Construction of Wari Experience Centre.
13.	Manipur	Art and Culture Department , Govt. of Manipur, Imphal West, Manipur for Development of Manipur State Museum, Near Pologround, Imphal West, Manipur
14.	Nagaland	Museum & Art Centre, Yikhum Village, Wokha District, Nagaland
15.		Tourist Village Society, Chuchuyimlang Village, Mokokchung District Nagaland for Construction of a Cultural Museum at Teyong Mepu, Chuchuyimiang Village, Mokokchung District Nagaland
16.		Art and Culture Department, Govt. of Nagaland, Kohima - 782001 Nagaland for Construction of Museum at Naganimora, Mon , Nagaland
17.		Directorate of Art & Culture, Govt. of Nagaland Kohima, Nagaland for Development and Upgradation of District Cultural Museum and Digitalization of Museum Archives at Mokokchung, Mokokchung District, Nagaland
18.		Directorate of Art & Culture, Govt. of Nagaland Kohima, Nagaland for Construction of Museum at Pfutseromi village, Phek District, Nagaland

19.		Art and Culture department, Govt. of Nagaland for Construction of Netaji Subhash Chandra Bose Auditorium at Puneboqa, Pughoboto, Zunheboto District, Nagaland.
20.		Art and Culture Department, Govt. of Nagaland, Kohima - 782001 Nagaland for Construction of Toy Museum at Kohima, Nagaland
21.		Directorate of Art & Culture, Govt. of Nagaland Kohima, Nagaland for Modernization and Digitization of World War – II Museum at Naga Heritage Village Kisama Kohima, Nagland.
22.	Rajasthan	Bhartiya Lok Kala Mandal, Udaipur, Rajasthan for Development of Bhartiya Lok Kala Sangrahalaya, Udaipur
23.		Dr. Ambedkar Memorial Welfare Society, Jhalana Institutional Area, Jaipur – 302004, Rajasthan for Setting up of new Museum in Dr. Ambedkar Memorial Welfare Society, Rajasthan.
24.	Telangana	Adi Dwani Foundation, Gharonda Malhar Apts., Lane – A, D.D. colony, Hyderabad for Construction of Adi Dwani Museum, Seethai Thanda, Rajavaram Village, Jangaon Dist, Telangana
25.	Uttar Pradesh	Bharat Sewa Sansthan, Moti Mahal, 2 Rana Pratap Marg, Lucknow for Development of Chandra Bhanu Gupta Museum & Pustakalaya, Chandra Bhanu Nagar, Pandariba, Lucknow
26.		Dr. Bhimrao Ambedkar University, Paliwal Campus, Agra for Establishment of Kanhiyalal Maniklal Munshi Archival Heritage Museum And Research Centre
27.		Tourism and Culture Department, Govt. of Uttar Pradesh for Development of Government of Jain Museum, Mathura
28.		Tourism and Culture Department, Govt. of Uttar Pradesh for Development of State Museum, Banarasi Bagh, Lucknow
29.		Tourism and Culture Department, Govt. of Uttar Pradesh for Development of Government Museum Mathura.

30.		Antarashtriya Shaikshnik Evam Sanskritik Sampada Sodh Kendra "ASSSSK" , Birdopur, Badigaibi, Varanasi for Construction of "The Narendra Modi- School of Thought" Research Centre and Museum in Varanasi.
31.		Spandan – A Voice of Effort , 2nd floor Shanti Vihar, Karkardooma, Delhi for Construction of New ISKCON Museum in ISKCON Wavecity, Ghaziabad, UP
32.	New Delhi	Shri Chatrapati Shivaji Maharaj Memorial National Committee, Chatrapati Shivaji Bhawan, Outab Institutional Area, New Delhi for Setting up of Chatrapati Shivaji Museum at Chatrapati Shivaji Bhawan, New Delhi
33.		Indraprastha College for Women, University of Delhi for Development of Museum in Indraprastha College for Women.
34.		Indian Air Force, Ministry of Defence for Construction of New Aerospace Museum at Air Force Station, Palam
35.	Goa	Goa Tourism Development Corporation(GTDC) for Development of Chhatrapati Shivaji Maharaj Digital Museum at Ponda, Goa
36.		Goa Tourism Development Corporation(GTDC) for Development of Parshuram Museum at Goa
37.		Directorate of Museum, Govt. of Goa, Old Secretariat, Panaji, Goa for Construction of new building for State Museum of Goa
38.	Mizoram	Zomi Cultural Society of Mizoram for Setting up of Zomi Museum at Champhai, Mizoram
Year 2025		
1.	Kerala	Department of Archeology, Government of Kerala for Development/Refurbishment of Krishnapuram Palace Museum, Kayamkulam
2.		The Art Outreach Society (TAOS), Kerala for Setting up of new Museum in K B Jacob Road, Fort Kochi, Kerala

3.		Aranmula Heritage Trust, Kerala for Setting up of Museum, Sugathakumari Centre for Culture, heritage and Environment Studies.
4.	Madhya Pradesh	Singhai Satish Chandra Keshar Devi Jain (SSKJ) Jankalyan Sansthan Nainagiri, Bhopal, Madhya Pradesh for Construction of New Museum (Indoor and Outdoor), Knowledge Centre and Archaeological Gallery
5.		Training Hall Cum Research Centre, Mhow, Hasalpur, Dr. Ambedkar Nagar, Madhya Pradesh for Development of Infantry Research Centre and Museum, Mhow Dist. Indore
6.	Maharashtra	Dr. Babasaheb Ambedkar Memorial Society, Dr. Ambedkar College of Arts, Commerce & Science, Chanrapur, Maharashtra for Establishment and Development of Museum at DeekshaBhoomi, Chandrapur, Maharashtra.
7.		Maharashtra Gandhi Smarak Nidhi Trust, Pune, Maharsatra for Development of Museum
8.		Mechanised Infantry Centre & School, Ahilyanagar, Maharashtra for Development of Mechanised Infantry Museum
9.		Sharda Sangeet Kala Shikshan Mandal, Purnam Taluka Purna, Dist. Parbhani, Aurangabad, Maharastra for Construction and Development of Paithanika Vaibhava Bhavanam Museum, Aurangabad, Maharastra
10.		Prasadpawar Foundation, Nashik, Maharashtra for Establishment of Bodhi Museum at Post Palse Village, Nashik Pune Highway, Nashik, Madharastra.
11.	Manipur	Makuilongdi Lun Choir Music & Cultural Society for Development of Zeliangrong Heritage Museum at Senapati District, Manipur

12.	Nagaland	Nagaland Legislative Assembly Secretariat, Kohima, Nagaland, Govt. of Nagaland for Construction of Assembly Museum cum Parliamentary Legislative Research and Indigenous Literacy Library at Nagaland Legislative Assembly Secretariat, Kohima, Nagaland
13.	Punjab	Punjab University Chandigarh, Punjab University Campus, Sector - 14, Chandigarh for Development of Punjab University Museum and Gallery, Museum of Fine Arts Building, Cultural Zone, Punjab University Campus, Sector - 14, Chandigarh.
14.	Rajasthan	Directorate of Archeology and Museums, Govt. of Rajasthan, Jaipur for Development of Government Museum in Jodhpur
15.		Directorate of Archeology and Museums, Govt. of Rajasthan, Jaipur for Development of Government Museum in Ahar, Udaipur
16.		Directorate of Archeology and Museums, Govt. of Rajasthan, Jaipur for Development of Government Museum in Alwar
17.		Directorate of Archeology and Museums, Govt. of Rajasthan, Jaipur for Development of Government Museum in Bharatpur
18.		Directorate of Archeology and Museums, Govt. of Rajasthan, Jaipur for Development of Government Museum in Bikaner
19.		Directorate of Archeology and Museums, Govt. of Rajasthan, Jaipur for Development of Government Museum in Chittorgarh
20.		Directorate of Archeology and Museums, Govt. of Rajasthan, Jaipur for Development of Government Museum in Jaisalmer
21.		Directorate of Archeology and Museums, Govt. of Rajasthan, Jaipur for Development of Government Museum in Mandore
22.		Directorate of Archeology and Museums, Govt. of Rajasthan, Jaipur for Development of Government Museum in Mount Abu

23.	Uttar Pradesh	Directorate of U.P. State Archaeology, Govt. of Uttar Pradesh, M.G. Marg, Kaiserbagh, Lucknow for Establishment & Development of Hulas Khera Site Museum, Lucknow
24.		Rafi Ahmad Kidwai Memorial Trust, Masauli, Barabanki, Uttar Pradesh for Setting up of Rafi Ahmed Kidwai Memorial Museum
25.	New Delhi	International Divya Parivar Society, Uttam Nagar, New Delhi for Setting up of Saraswati Museum
26.		Srinivas Malliah Memorial Theatre Craft Trust, Deen Dayal Upadhyay Marg, New Delhi for Digitization of Museum Collection
27.		Ramakrishna Mission, Ramakrishna Ashrama Marg, New Delhi for Development and upgradation of Existing Museum – Swami Vivekananda Experience Centre
28.	Arunachal Pradesh.	Nyia Ko Society, Deed Village, P.O. Deed, Circle – Deed, District- Keyi Panyor, Arunachal Pradesh.
29.	Himachal Pradesh	Directorate of Language Art and Culture, Govt. of Himachal Pradesh, Shimla for Development of Himachal State Museum, Shimla
30.	West Bengal	Shyama Prasad Mukherjee Kolkata Port Trust, Kolkata for Kolkata Port Heritage Museum at the Indenture Memorial Complex, Kolkata
31.		Eastern Zonal Cultural Centre, Bharatiyam Cultural Multiplex, Salt Lake City, Kolkata for Setting up of National Museum of Performing Arts at Sirjani Santiniketan.
32.	Puducherry	Department of Art & Culture, Government of Puducherry, Romain Rolland Street, Puducherry for Development and restoration of Pondicherry Museum of Ancient Culture

33.		Department of Art & Culture, Government of Puducherry, Romain Rolland Street, Puducherry for Development of Vijaynagram Hall and Prof. G.R. Sharma Memorial Museum
Year 2026		
1.	Gujarat	Shreyas Foundation, Shreyas Tekra, Ambawadi, Ahmedabad for Developing and Upgrading of Shreyas Folk Museum
2.	Chandigarh	Government Museum and Art Gallery, Chandigarh for Development and Upgradation of Government Museum and Art Gallery, Chandigarh

STATEMENT- III

Number of approved project and not approved projects under the Museum Grant Scheme during the last five years.

[illegible]

11.	Madhya Pradesh	-	-	2	2	-	-	1	-	1	-	-	-
12.	Maharashtra	-	1		-	-	-	-	-		-	-	-
13.	Manipur	1	-	1	-	-	-	-	-	1	-	-	-
14.	Mizoram	-	-	2	-	-	-	1	-	1	-	-	-
15.	Rajasthan	-	-	1	-	-	-	-	-	1	-	-	-
16.	Tripura	1	-		-	-	-	-	-	-	-	-	-
17.	Telangana	-	-	1	-	-	-	1	1	-	-	-	-
18.	Uttar Pradesh	1	-	2	-	-	-	1	1	3	-	1	-
19.	West Bengal	1	-		-	-	-	-	-	-	-	-	-
Total		5	6	10	3	-	-	10	3	8	-	3	-

STATEMENT- IV

Number of complete and ongoing under the Museum Grant Scheme during the last five years.

S. No.	State	District	Name of Organization	Type of museum	Status of the projects
1.	Andhra Pradesh	West Godavari	Archaeological Museum, Eluru, West Godavari Dist. Department of Archaeology & Museums, Govt. of Andhra Pradesh	Existing museum	Completed
2.		Vijayawada	Bapu Museum, M G Road, Vijayawada, Krishna Distt. Department of Archaeology & Museums, Govt. of Andhra Pradesh	Existing museum	Completed
3.		Anantpur	Government of Andhra Pradesh, Padamshree Kalluri Subbarao	New Museum	Completed

S. No.	State	District	Name of Organization	Type of museum	Status of the projects
			Memorial District Archaeological Museum Anantpur		
4.		Visakhapatnam	Science City of Andhra Pradesh, Govt. of Andhra Pradesh, Kailasgiri (Dovari Konda), Visakhapatnam, Andhra Pradesh	New Museum	Ongoing project
5.		Godavari	Archaeology and Museum, Govt. of Andhra Pradesh, Rallabandi Subba Rao Archaeology East Godavari District, Andhra Pradesh	Existing Museum	Ongoing project
6.		Kakinada	Dept. of Archaeology and Museum, Andhra Sahitya Parishath Got. Museum, Kakinada Town, Andhra Pradesh	Existing Museum	Ongoing project
7.	Arunachal Pradesh	Ziro	Dept. of Cultural Affairs, Govt. of Arunachal Pradesh, District Museum, Ziro, Arunachal Pradesh	New Museum	Ongoing project
8.	Goa	Old Goa	Museum of Christian Art, Goa, Annex Convent of Santa Monica, Old Goa	Existing museum	Completed
9.	Gujarat	Rajkot	Rajkot Rajya Foundation, Rajit Villas Palace, Palace Road, Rajkot, Gujarat	New Museum	Completed
10.	Himachal Pradesh b	Shimla	Dept. of Language and Culture Govt. of Himachal Pradesh, Bantony Castle, Shimla HP	Existing Museum	Ongoing
11.	Haryana	Gurgaon	NSG Wives Welfare Association (NWYA), Manesar, Gurgaon	Existing museum	Completed

S. No.	State	District	Name of Organization	Type of museum	Status of the projects
12.	Karnataka	Shivamogga	Shivappa Nayaka Museum & Research Bureau, Sri Bekkiinakalmatha, Shivamogga Karnataka	New Museum	Ongoing project
13.	Kerala	Thiruvananthapuram,	GALAXY, Karaunasai Road, Velland, P.O Trivandrum, Thiruvananthapuram	New Museum	Completed
14.	Ladhak	Leh	Deskid Cultural and Welfare Society, Deskid, Gonpa, Ladhak	New Museum	Ongoing project
15.	Madhya Pradesh	Gwalior	Gujari Mahal Museum, Gwalior, Madhya Pradesh (Govt. of MP)	Existing museum	Completed
16.		Vidhish	Local Archaeological Museum, Sironj, Vidisha, Madhya Pradesh Heritage Development Trust, Archaeology, Archives and Museum, Banganga Road, Bhopal	New Museum	Ongoing project
17.		Bhopal	Moti Mahal City Palace Museum, Bhopal Madhya Pradesh Tourism Board, Madhya Pradesh	Existing Museum	Ongoing project
18.		Indore	Central Museum, Near GPO, Indore, Directorate of Archaeology Archives and Museum, Govt. of Madhya Pradesh	Existing Museum	Ongoing project
19.		Sagar	Harisingh Gour Vishwavidyalaya, Sagar, Madhya Pradesh	Exiting Museum	Ongoing project
20.	Maharashtra	Mumbai	Funds & Properties of the Parsi Panchayet Bombay, of Framji Dadabhoy Alpiwalla Museum, Dr. Dadabhai Naoroji Road, Fort,	Existing museum	Completed

S. No.	State	District	Name of Organization	Type of museum	Status of the projects
			Mumbai		
21.		Pune	Symbiosis Society's for Development of Asian Cultural Museum, Pune	Existing Museum	Completed
22.	Manipur	Imphal	State Archaeology, Govt. of Manipur Imphal, Manipur	New Museum	Ongoing project
23.		Thoubal	Khongjom War Memorial Trust Khongjom Bazar, Opposite Khongjom Police Station, Thoubal District, Manipur	New Museum	Ongoing project
24.		Chandel	Anallon Christian Development Committee (ACDC), Chandel, Manipur	New Museum	Ongoing project
25.	Mizoram	Lunglei	District Museum, Lunglei, Director Art & Culture Department, Chanmari, Aizwal	New Museum	Completed
26.		Lawngtlai	Tribal Museum, Kamalnagar, Dist. Lawngtlai, Chakma Autonomous District Council, Kamalnagar, Mizoram Mizoram	New Museum	Ongoing project
27.		Siaha	Regional Museum, Siaha, Dept. of Art and Culture, Govt. of Mizoram	New Museum	Ongoing project
28.	Nagaland	Kohima	Naga Traditional Museum, Khel, Kohima Village, Kohima,	New Museum	Completed
29.		Tuesang	Museum in Tsaru, Tuesang, Directorate of Art and Culture, Kohima, Nagaland	New Museum	Completed

S. No.	State	District	Name of Organization	Type of museum	Status of the projects
30.	Odisha	Bhubaneswar	J. D Centre Of Art, VIP Colony, Nayapalli, Bhubaneswar	New Museum	Ongoing project
31.	Punjab	Patiala	Punjab State Civil Aviation Council, Patiala Civil Aerodrome, Sangrur Road, Patiala, Punjab	New Museum	Ongoing project
32.	Rajasthan	Udaipur	Veer Shiromani Maharana Pratap Samiti, Udaipur, Rajasthan	New Museum	Ongoing project
33.		Jaisalmer	Shri Girdhar Smarak Dharmarth Nyas Trust, (Shri Girdhar Smarak Trust) Kings Palace, Jaisalmer Fort Palace Museum, Jaisalmer	New Museum	Ongoing project
34.		Jaipur	Maharaja Sawai Man Singh II Museum, City Palace, Jaipur Rajasthan	Existing Museum	Ongoing project
35.	Tamil-Nadu	Chennai	High Court of Madras, George Town, Chennai	Existing museum	Completed
36.		Pudukottai	Govt. Museum, Thirugokarnam, Pudukottai, Tamil Nadu	Existing museum	Ongoing project
37.		Tiruneveli	Government Museum St. Mark Road, Samathanapuram Palayamkottai, Dist. Tiruneveli	Existing museum	Ongoing project
38.		Tiruchirapalli	Government Museum Trichy, Rani Managammal Palace, Dist. Tiruchirapalli	Existing museum	Ongoing project
39.		Udhagamandalam	Government Museum Ooty, Stone House, Dist. Udhagamandalam	Existing museum	Ongoing project
40.		Chennai	Department of Museum, Govt. Of Tamilnadu for Development of Egmore Museum, Egmore (Iconic	Existing museum	Ongoing project

S. No.	State	District	Name of Organization	Type of museum	Status of the projects
			State Museum, Tamilnadu		
41.	Telangana	Hyderabad	Salar Jung Museum, Hyderabad, Telangana	VEM	Completed
42.	Tripura	Agartala	Maharaja Brendra Kishore Manikya museum & Kunjaban Palace Complex, Tripura Tourism Developmnt Corporation, Agartala	Existing museum	Ongoing project
43.	Uttar Pradesh	Shahjahanpur	Shahjahanpur Freedom Fighters Museum, Office of Cantonment Board, Carriappa, Shahjahanpur	New Museum	Completed
44.		Prayagraj	Allahabad High Court, Prayagraj, Uttar Pradesh	Existing museum	Ongoing project
45.		Luknow	India Literacy board, Literacy House, Kanpur Pur Road, Lucknow	New Museum	Ongoing project
46.		Varanasi	Sant Ravidas Museum at Seer Govardhanpur, Varanasi, Directorate of Museum, Govt. of Uttar Pradesh	New Museum	Ongoing project
47.		Virndavan	VRI Braj Culture Museum, Vrindavan Research Institute. Raman Reti Marg, Vrindavan, Mathura. U.P.	Existing Museum	Ongoing project
48.	Uttarakhand	Dehradun	Forest Research Institute, Dehradun, Uttrakhand	Existing museum	Completed

S. No.	State	District	Name of Organization	Type of museum	Status of the projects
49.	West Bengal	North 24 Pargana	Directorate General Border Security Force (BSF) (Eastern Command), Kolkata	New Museum	Ongoing project
50.	Delhi	East Delhi	International Society for Krishna Consciousness, East of Kailash (ISKCON), New Delhi	Exiting Museum	Ongoing project

Digitization of Museum Collection under Museum Grant Scheme

S. No.	State	District	Name of Organization	Type of museum	Status of the project
1.	Karnataka	Bengaluru	Basava Samithi, Basava Bhavana, Sri Basaveshwara Road, Bengaluru-560001	Digitization of museum collection	complete

FUNDS UNDER SAMAGRA SHIKSHA SCHEME

5783. SHRIMATI JUNE MALIAH:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of the amount of funds (in Rs.) allocated and released by the Union Government under Samagra Shiksha Abhiyaan during the last five years, year and State/UT-wise;
- (b) the reasons for not releasing the said funds to the State of West Bengal; and

(c) whether it is a fact that the funds under the said scheme have not been given to some States because these States are not implementing PM Shri scheme and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The details of the amount of funds allocated and released by the Union Government under Samagra Shiksha Abhiyaan during the last five years, year and State/UT- wise are given in the enclosed **Statement**.

(b) and (c): Education is in the concurrent list of the Constitution and majority of the schools are under the domain of respective State and UT Governments. The Centrally Sponsored Scheme of Samagra Shiksha is implemented in partnership with all the States and UTs. Financial assistance is provided to all States and UTs for various components for implementation of the interventions under Samagra Shiksha as per norms. Accordingly, the annual plans under Samagra Shiksha are prepared by the States and UTs based on their requirements and priority and this is reflected in their respective Annual Work Plan and Budget (AWP&B). These plans are then appraised and approved by Project Approval Board (PAB) in consultation with the States and UTs as per the programmatic and financial norms of the scheme. The funds are released based on the fulfilment of conditions prescribed by Ministry of Finance such as pace of expenditure, receipt of

commensurate State share, audited accounts, statement cumulative State share, statement on outstanding advances, up-to date expenditure statement, furnishing of information as prescribed.

The scheme of Samagra Shiksha has been aligned with the National Education Policy (NEP) 2020. The Centrally Sponsored Scheme of PM-SHRI envisages to showcase the implementation of the National Education Policy 2020 and emerge as exemplar schools over a period of time, and also offer leadership to other schools in the neighbourhood.

States and UTs are required to sign a Memorandum of Understanding (MoU) with the Department of School Education and Literacy (DoSE&L), Ministry of Education, Government of India, for implementation of PM SHRI scheme. However, West Bengal has not signed the PM SHRI MoU. The issue of PM SHRI MoU has been followed up with requests and repeated reminders at the level of Secretary and Union Minister. However, the State has not responded.

Since, the State is implementing Samagra Shiksha Scheme which has been aligned with NEP 2020, it would be appropriate that the State comes forward to implement and showcase all the initiatives of NEP 2020 including under PM SHRI Scheme in order to develop government schools of the State as exemplar schools to facilitate best school education services. In fact, implementation of Samagra Shiksha Scheme is implementation of NEP 2020 and PM SHRI Schools are exemplar schools of NEP 2020.

STATEMENT

State/UT-wise details of the amount of funds allocated and released by the Union Government under Samagra Shiksha during the last five years

(Rs. in lakh)

Sl.No.	Name of the State	2021-22		2022-23		2023-24		2024-25		2025-26	
		Central Allocation	Central Share Released	Central Allocation	Central Share Released	Central Allocation	Central Share Released	Central Allocation	Central Share Released	Central Allocation	Central Share Released
1	A & N Islands	5637.45	3152.32	7402.10	5651.44	9532.55	5527.59	8484.17	6052.36	8939.32	3067.72
2	Andhra Pradesh	134853.54	68301.36	171258.59	150359.02	179657.61	128940.788	173293.31	124010.57	140772.43	101269.35
3	Arunachal Pradesh	44215.86	27996.24	53369.59	25229.47	59601.03	47503.49	64447.49	57585.11	78323.47	46027.72
4	Assam	197702.88	156156.40	251460.08	208086.22	260407.29	181046.93	288347.22	202677.34	368806.99	282303.77
5	Bihar	382755.00	340608.45	501887.29	355459.46	502132.66	424173.08	499123.47	421781.44	589656.73	553372.53
6	Chandigarh	10024.09	10804.09	12422.81	10979.21	13213.99	11636.31	13720.64	11858.35	14810.08	12005.58
7	Chhattisgarh	88790.33	33236.78	113833.06	82800.00	120045.11	77659.06	126779.26	83065.84	118482.35	54421.99
8	D&D and DNH	6740.66	2092.45	8793.65	6466.66	9537.23	4130.25	9802.68	5462.64	10972.68	6464.84
9	Delhi	31521.05	14588.04	37727.38	22193.92	37783.60	14608.83	56633.22	38539.03	55245.42	36574.97
10	Goa	1861.00	1102.19	2985.77	2985.77	3077.84	1875.43	2426.79	1633.61	2770.98	2038.88
11	Gujarat	100974.38	89375.71	137120.75	132125.03	133473.51	113253.16	160173.72	124554.05	143519.86	126776.81
12	Haryana	82538.73	51709.18	96350.03	67021.33	101502.76	57880.24	107632.86	53643.94	84604.25	28230.86
13	Himachal Pradesh	58166.16	31910.05	73808.17	55160.13	68685.12	48596.96	76494.93	52619.99	71073.55	52015.39
14	Jammu &	132021.74	87398.83	165059.67	36497.18	173649.67	86543.88	172160.13	82349.31	143599.16	51692.10

Sl.No.	Name of the State	2021-22		2022-23		2023-24		2024-25		2025-26	
		Central Allocation	Central Share Released	Central Allocation	Central Share Released	Central Allocation	Central Share Released	Central Allocation	Central Share Released	Central Allocation	Central Share Released
	Kashmir										
15	Jharkhand	90018	85897.13	116768.12	115451.63	125218.51	110493.28	117386.04	107444.41	115690.18	77742.52
16	Karnataka	70761.11	47451.63	100494.06	86152.48	95443.12	82808.79	93654.51	86830.33	110332.70	79054.19
17	Kerala	25221.99	22512.79	34847.00	17815.99	34334.47	14165.74	42889.42	0.00	45204.68	9241.16
18	Ladakh	9999.72	5717.55	12349.12	1489.36	19159.03	5222.63	20099.43	13999.80	22630.62	13940.53
19	Lakshadweep	573.33	216.15	786.86	432.99	575.47	100.05	741.78	306.12	881.10	310.70
20	Madhya Pradesh	294630.92	229279.75	372787.9	193928.88	389333.20	298151.13	412209.15	343471.12	375084.65	303907.55
21	Maharashtra	101370.47	69302.88	159289.59	90000	134800.53	100119.1	143859.39	112624.52	143182.77	96815.32
22	Manipur	37042.52	18250.19	49418.88	40475.7	49677.82	25721.89	53200.51	46559.15	59620.04	21813.90
23	Meghalaya	30584.23	27171.38	37515.29	37515.29	40496.07	39418.22	39882.71	36282.56	40658.74	24638.62
24	Mizoram	22559.99	17968.14	32308.05	14268.09	36087.44	27414.06	29798.67	21651.76	33224.04	10029.98
25	Nagaland	21808.76	13734.16	28104.5	28104.49	33362.73	23125.34	28439.24	21140.50	36020.06	24766.61
26	Odisha	145334.43	123807.39	184107.55	183666.84	196376.54	123660.69	193480.26	167239.29	213955.90	132364.59
27	Puducherry	1514	1397.54	1987.3	1527.52	2256.40	1247.37	1974.29	1246.03	2126.35	873.36
28	Punjab	54353.29	50127.01	71906.33	60504.93	71866.49	33111.65	70878.25	67813.14	86111.96	58620.27
29	Rajasthan	273019.53	240582.13	345219.75	213861.12	359233.85	320289.45	386553.20	309065.25	361870.80	201551.91
30	Sikkim	12249.29	10012.46	15176.05	10718.96	16891.64	13260.51	15661.00	12273.95	16641.54	7887.77
31	Tamil Nadu	164996.07	159882.18	211759.9	210723.33	212764.72	187615.54	215315.01	0.00	184722.37	62619.52*
32	Telangana	88061.36	55327.91	114385.92	114251.02	116557.40	92012.79	116271.55	98878.94	108827.22	98858.92
33	Tripura	31820.19	22692.81	38741.08	28672.54	44074.73	34132.90	45179.94	42002.98	50742.20	35865.63
34	Uttar Pradesh	512311.24	204497.10	626179.97	381975.27	664429.01	427645.13	697621.18	626479.22	589243.27	350868.06
35	Uttarakhand	67262.62	32083.60	84444.06	70438.94	72768.26	44056.91	88371.48	64678.27	73537.88	31648.97

Sl.No.	Name of the State	2021-22		2022-23		2023-24		2024-25		2025-26	
		Central Allocation	Central Share Released	Central Allocation	Central Share Released	Central Allocation	Central Share Released	Central Allocation	Central Share Released	Central Allocation	Central Share Released
36	West Bengal	133877.32	130974.48	177338.04	152204.21	176747.91	31129.41	174579.86	0.00	199839.46	0.00
	Total	3467173.25	2487318.45	4449394.26	3215194.42	4564755.29	3238278.58	4747566.76	3445820.90	4701725.80	2999682.58

Source: PAB Minutes / PFMS / PRABANDH Portal, as on 27.03.2026

* includes funds amounting to Rs. 36281.00 lakh for FY 2024-25

MAINSTREAMING OF BUDDHIST STUDIES IN UNIVERSITIES

5784. SHRI JAGDAMBIKA PAL:

SHRI ANURAG SINGH THAKUR:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is cognizant of the academic, cultural and diplomatic significance of mainstreaming Buddhist Studies as a formal discipline at undergraduate, postgraduate and Ph.D. levels across universities in the country under the Indian Knowledge Systems (IKS) framework of the National Education Policy (NEP) 2020, in view of India being the birthplace of Buddhism and home to major Buddhist heritage sites, if so, the details thereof;
- (b) whether the Government has formulated or proposes to develop a standardized curriculum for Buddhist Studies covering areas such as Pali language, Buddhist philosophy, Tibetan studies, archaeology, Buddhist art, heritage conservation and ethics along with provisions for dedicated faculty positions, research fellowships and accreditation frameworks across Central and State universities, if so, the details thereof;
- (c) whether the Government has established or proposes to establish a Centre of Excellence, Buddhist Studies Chairs or inter-university consortium in the Siddharthnagar-Kapilvastu-Shravasti-Kushinagar belt and in Dharamshala, residence of Holiness of 14th Dalai Lama to integrate academic research with

the Buddhist Circuit initiative and leveraging institutions like the Library of Tibetan Works and Archives to advance Buddhist diplomacy;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the initiatives undertaken by the Government for faculty development, language training, international collaboration with Buddhist Nations such as Sri Lanka, Japan, Thailand, Bhutan and Myanmar?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (e): The Government of India has framed the National Education Policy (NEP) 2020 with an aim to promote a holistic and multidisciplinary education systems, focussing on the integration and promotion of Indian Knowledge Systems (IKS). The Policy provides for the inclusion of Indian traditions and practices in the curriculum, promoting a multidisciplinary approach in higher education ecosystem, thereby enabling universities to offer a diverse range of subjects at undergraduate, postgraduate and PhD levels across the country. Further, as “Education” subject falls under the Concurrent List of the Constitution of India, establishment and management of educational institutions is undertaken by both the Central and the State Governments.

In alignment with the objectives of NEP 2020, the University Grants Commission (UGC) has notified the Curriculum and Credit Framework for

Undergraduate Programmes (CCF-UG) and issued guidelines for incorporating Indian Knowledge Systems into higher education curricula.

Further, several central universities such as University of Delhi, Banaras Hindu University, Central University of Himachal Pradesh and Sikkim University, have departments of Buddhist Studies and offer various UG, PG and Research Programs in Buddhist Studies.

In addition to the above, Institutions under the Ministry of Culture contribute significantly to the academic development of Buddhist Studies, such as, Nava Nalanda Mahavihara, Bihar; Central Institute of Higher Tibetan Studies (CIHTS), Sarnath, Varanasi; Central Institute of Himalayan Culture Studies (CIHCS), Arunachal Pradesh and Central Institute of Buddhist Studies (CIBS), Leh, Ladakh.

- i. Nava Nalanda Mahavihara, Nalanda, offers programmes at undergraduate, postgraduate and Ph.D. levels in Buddhist Studies, Pali, Sanskrit and related disciplines, including specialised courses in Buddhist philosophy and Buddhist tourism management.
- ii. Central Institute of Higher Tibetan Studies (CIHTS), Sarnath, Varanasi, a Deemed-to-be university offers structured programmes at undergraduate, postgraduate and doctoral levels based on the Nalanda tradition. The curriculum infrastructure of the Institute includes faculty of Buddhists philosophy encompassing India Buddhist philosophy along with the major tradition of Tibetan traditions such as Nyingma, Kagyu, Sakya, Gelug and Bon.

- iii. Central Institute of Himalayan Culture Studies (CIHCS), Arunachal Pradesh, also offers programmes in Buddhist and Himalayan Studies, with structured curricula covering Buddhist philosophy, Tibetan studies and cultural traditions.
- iv. Central Institute of Buddhist Studies (CIBS), Leh, Ladakh promotes study in Buddhist philosophy, logic, and culture, along with the teaching of classical languages such as Sanskrit, Pali, and Bhoti.

Department of Higher Education, Ministry of Education also implements the National Mission on Education through Information and Communication Technology (NMEICT) in alignment with the vision of NEP 2020. The scheme aims to leverage the potential of ICT, in all processes of education providing learning resources through digital platforms. Under the NMEICT scheme, Study Webs of Active Learning for Young Aspiring Minds (SWAYAM) platform hosts content curated by premier institutions and is available free of cost with the approach of “Anyone, Anywhere, Anytime” Learning. Under this platform four courses have been offered for Buddhist studies namely *History of Indian Buddhism*, *Abhidhamma (Pali)*, *Buddhist Philosophy* and *Buddhist Tourism*, with more than 30,000 enrolments received since 2023.

IMPLEMENTATION OF CBSE TWO BOARD EXAM POLICY FOR CLASS TEN

5785. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has implemented a Two Board Exam Policy for Class ten students from this year under the National Education Policy (NEP) 2020, in the country, if so, the details thereof;
- (b) whether the said policy provides options for students to appear in two board exams in a single academic year in the country and if so, the details thereof;
- (c) whether any guidelines have been issued to the Central Board of Secondary Education (CBSE) and other boards regarding the structure, syllabus uniformity and evaluation process for these two exams and if so, the details thereof;
- (d) whether the policy aims to reduce stress and improve performance for Class ten students including provisions for the best score to be considered for certification and if so, the details thereof; and
- (e) the timeline for nationwide rollout of this policy in all affiliated boards along with any challenges faced in its implementation and the steps taken by the Government to address them and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a) to (e): Central Board of Secondary Education (CBSE) has introduced the Two-Board examination policy for Class-X from 2026 Examinations, where Class-X

students have a second opportunity to improve their performance in upto 03 subjects. Features of the policy are as given below:

- i. It is mandatory for all the students to appear in the first Board examination.
- ii. All passed and eligible students will be allowed to improve their performance in any of the three subjects out of Science, Mathematics, Social Science and languages.
- iii. If a student has not appeared in 3 or more subjects in first examination, then s/he will not be allowed to appear in the 2nd examination. Such students will be placed in the “Essential Repeat” category and can take the examination only next year in the main examinations in the month of February next year.
- iv. For students whose result in the first examination is Compartment, such students will be allowed to appear in second examination under Compartment Category.

As per policy, students of Class X who have appeared for the Main Examinations in February/March are eligible to appear for the Second Board Examinations in the month of May. The syllabus for the Two Board Examinations is the same. The structure of examination & evaluation pattern for both the Examinations is the same. The policy has been released through notification dated 25.06.2025 (refer to https://www.cbse.gov.in/cbsenew/documents/Notification_Two_Board_Examinations_Class_X_2026_25062025.pdf).

Two Board Examination policy in class X is based on the recommendations of NEP2020 to provide another opportunity to students to improve their performance. The better performance out of the two examinations will be considered for result preparation.

Education being a subject in the Concurrent List of the Constitution of India, schools other than those owned or funded by the Central Government fall within the jurisdiction of their respective State Governments.

The Government of India, through the Ministry of Education, has established four National-level Boards, namely the Central Board of Secondary Education (CBSE), the National Institute of Open Schooling (NIOS), the Maharshi Sandipani Rashtriya Veda Sanskrit Shiksha Board, Ujjain, and the Bhartiya Shiksha Board, Haridwar. In addition to these, States and Union Territories have established their own recognised Education Boards. A comprehensive list of such Boards is available at:

https://www.education.gov.in/sites/upload_files/mhrd/files/List_School_Boards.pdf

All these Boards function within the legal and regulatory framework of their respective States, ensuring compliance with applicable education laws while providing standardised examination services. This federal structure enables States to address their specific educational requirements and local challenges, while remaining aligned with national education policy objectives and constitutional provisions relating to elementary education.

STATUS OF EMPLOYMENT AND LABOUR WELFARE SCHEMES**5786. PROF. SOUGATA RAY:**

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government is aware of the rising problem of unemployment and underemployment among youth in the country and if so, the details thereof;
- (b) the details of steps taken by the Government to improve working conditions and social security for workers in the organised and unorganised sectors;
- (c) whether the Government has conducted any assessment on the impact of the four new Labour Codes on workers' rights and employment conditions and if so, the details thereof;
- (d) the details of measures taken by the Government to ensure timely payment of wages and to prevent exploitation of contract workers;
- (e) whether the Government has any proposal to extend social security benefits to gig workers and platform-based workers and if so, the details thereof;
- (f) the details of labour welfare schemes being implemented by the Government for migrant workers and their present status; and
- (g) whether the Government has taken any steps to address rising workplace accidents and to ensure occupational safety in industries and the construction sector and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (g): The official data on Employment and Unemployment is collected through Periodic Labour Force Survey (PLFS), which is conducted by Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18.

As per the latest Annual PLFS reports, the estimated Unemployment Rate (UR) on usual status for youth of age 15-29 years has decreased from 17.8% in 2017-18 to 10.2% in 2023-24. Also, the estimated Worker Population Ratio (WPR) indicating employment on usual status for youth of age 15-29 years has increased from 31.4% in 2017-18 to 41.7% in 2023-24.

As a part of legislative reforms, the existing 29 Acts in the central sphere have been subsumed in the four Codes viz, the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational Safety, Health & Working Conditions Code, 2020. The Codes have been enforced with effect from 21 November, 2025. These Codes aim to catalyze creation of employment opportunities while ensuring safety, health and social security of every worker (including gig, platform and migrant workers) by promoting ease of doing business through simplification, rationalization and reduction in compliance burden; raising thresholds for factory license, contract

labour license, prior permission for retrenchment, lay-off and closure and certification of standing orders.

Code on Wages, 2019 have provisions for fixation and payment of minimum wages, equal remuneration and timely payment of wages to all employees etc.

The Code on Occupational Safety, Health and working conditions code, 2020 provides for universal application of occupational safety, health and welfare standards in all establishments having 10 or more workers and even for establishment with one employee, carrying out hazardous or life-threatening occupations.

The Code on Social Security, 2020 provides for framing of suitable social security measures to provide benefits relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.

The Ministry of Labour and Employment launched eShram portal (eshram.gov.in) on 26th August, 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW) including platform workers. The eShram portal registers the unorganised workers (including gig, platform and migrant workers) and provides them a Universal Account Number (UAN) on a self-declaration basis.

In keeping with the vision of the Budget Announcement 2024-25 on developing eShram as a One-Stop-Solution for unorganized workers to have

access to various social security schemes, Ministry of Labour and Employment launched the eShram–“One-Stop-Solution” on 21st October 2024. eShram– “One-Stop-Solution” entails integration of different social security/ welfare schemes at single portal i.e. eShram.

So far, fourteen (14) schemes of different Central Ministries/ Departments have already been integrated/ mapped with the eShram to extend benefits and access to social security, insurance or skill development programmes to eShram cardholders including Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), Viksit Bharat-Guarantee for Rozgar and Aajeevika Mission (Gramin) (VB-G RAM G), Pradhan Mantri Awas Yojana – Gramin (PMAY-G), Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana – Urban (PMAY-U), Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), One Nation One Ration Card (ONORC) and Pradhan Mantri Matru Vandana Yojana (PMMVY), etc

SHARE OF DIGITAL AND CASH PAYMENTS IN TRANSACTIONS

5787. SHRI M. K. RAGHAVAN:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has data on the respective shares of digital payments and cash (currency) payments in the overall volume and value of transactions taking place in the country; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): The Reserve Bank of India (RBI) has informed that information on cash payment transactions is not maintained by them. However, details of digital payment transactions from FY 2023-24 till date are as below:

Financial Year	Volume (in Crore)	Value (in Lakh Crore)
FY 2023-24	16,443.02	2,428.24
FY 2024-25	22,198.15	2,863.00
FY 2025-26*	25,551.11	2,911.81

**Till Feb 2026*

CSR PROJECTS BY PSUS IN TAMIL NADU

5788. SHRI D. M. KATHIR ANAND:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the total number of CSR projects implemented by all Public Sector Undertakings (PSUs) in Tamil Nadu during the current financial year particularly in Vellore Lok Sabha Parliamentary Constituency;

- (b) the details of the amount of funds allocated by the PSUs for CSR activities in the said State during the last three years particularly in Vellore Lok Sabha Parliamentary Constituency; and
- (c) whether the PSUs proposes to approve and implement any new CSR projects for development, public welfare and expansion of basic amenities in the State and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a): All data related to Corporate Social Responsibility (CSR) filed by companies in MCA21 registry including project wise is available in public domain and can be accessed at www.csr.gov.in. The Ministry does not maintain parliamentary constituency-wise CSR data centrally.

The Ministry of Corporate Affairs had allowed all companies to complete their annual filings including that of CSR expenditure pertaining to FY 2024-25 till 31st January, 2026 without payment of additional fees. Companies are still in process of filing for FY 2024-25. As the filing date for the financial year 2025-26 is not due yet, the information on CSR expenditure by PSUs for the Financial Year 2025-26 is not available.

(b): There is no provision for allocation of CSR funds to States or UTs under the Companies Act, 2013 ('Act'). On the basis of annual filings made by companies

in the MCA21 registry, District-wise and Development Sector wise CSR expenditure by PSUs in Tamil Nadu during the Financial Years 2021-22, 2022-23 and 2023-24 are given in the enclosed **Statement-I** and **Statement-II** respectively.

(c): Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor the CSR activities based on the recommendations of its CSR Committee.

STATEMENT-I

(Amount in Rupees Crore)

District-wise CSR expenditure in Tamil Nadu by PSUs for FY 2021-22 to 2023-24				
Sr. No.	Districts	FY 2021-22	FY 2022-23	FY 2023-24
1	Ariyalur	-	-	-
2	Chengalpattu	-	-	-
3	Chennai	29.12	17.08	73.69
4	Coimbatore	0.32	2.41	13.36
5	Cuddalore	17.34	20.87	40.96
6	Dharmapuri	-	0.05	0.68
7	Dindigul	0.33	2.16	6.00
8	Erode	-	0.17	0.17
9	Kallakurichi	-	-	-
10	Kancheepuram	0.97	5.47	4.54
11	Kanniyakumari	0.17	0.17	0.43
12	Karur	1.10	6.96	0.23
13	Krishnagiri	0.15	0.11	1.09
14	Madurai	3.31	5.93	9.63
15	Mayiladuthurai	-	-	-

16	Nagapattinam	0.47	0.54	2.68
17	Namakkal	0.49	-	-
18	Perambalur	0.03	-	0.23
19	Pudukkottai	-	0.06	-
20	Ramanathapuram	0.86	2.00	2.19
21	Ranipet	0.06	-	-
22	Salem	0.14	1.93	4.00
23	Sivaganga	0.62	0.55	0.49
24	Tenkasi	-	-	-
25	Thanjavur	-	0.53	1.28
26	The Nilgiris	0.10	0.11	0.84
27	Theni	-	0.26	0.06
28	Thiruvallur	0.43	0.10	0.96
29	Thiruvarur	-	0.08	0.93
30	Thoothukkudi	1.21	0.16	1.87
31	Tiruchirappalli	0.26	0.75	1.22
32	Tirunelveli	-	0.07	-
33	Tirupathur	-	-	-
34	Tiruppur	-	-	-
35	Tiruvannamalai	-	-	0.72
36	Vellore	0.55	1.14	0.80
37	Viluppuram	0.89	1.41	0.46
38	Virudhunagar	0.03	1.41	0.95
39	District not classified elsewhere	15.69	30.17	3.27
	Total	74.65	102.65	173.74

(Data upto 31.03.2025) (Source: Corporate Data Management Cell)

STATEMENT-II

(Amount in Rupees Crore)

Development Sector-wise CSR expenditure by PSUs for FY 2021-22 to 2023-24				
Sr. No.	Development Sector	FY 2021-22	FY 2022-23	FY 2023-24
1	Agro forestry	-	-	0.33
2	Animal welfare	0.20	0.05	0.26
3	Armed Forces, Veterans, War Widows/ Dependants	0.10	-	0.01
4	Art and culture	0.17	27.31	1.90
5	Conservation of natural resources	-	-	0.56
6	Education	29.00	36.39	35.85
7	Environmental sustainability	16.06	3.04	16.73
8	Gender equality	-	0.17	0.17
9	Health care	17.91	16.39	74.26
10	Livelihood enhancement projects	0.50	-	0.05
11	Poverty, Eradicating Hunger, Malnutrition	0.18	0.76	2.46
12	Rural development projects	1.37	1.19	22.02
13	Safe drinking water	1.17	1.43	2.97
14	Sanitation	5.10	7.18	2.96
15	Senior Citizens Welfare	0.07	0.07	0.30
16	Setting up homes and hostels for women	-	-	0.55
17	Slum area development	-	-	2.67
18	Socio-economic equalities	-	-	0.90
19	Special education	-	0.70	0.60
20	Training to promote sports	0.31	2.38	6.28
21	Vocational skills	2.51	2.93	0.69
22	Women empowerment	-	2.65	1.22
Total		74.65	102.65	173.74

(Data upto 31.03.2025) (Source: Corporate Data Management Cell)

सीएसआर निधियों की निगरानी

5789. श्री राजकुमार रोटः

क्या कारपोरेट कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या कंपनियां कारपोरेट सामाजिक उत्तरदायित्व (सीएसआर) के तहत सामाजिक विकास पर हजारों करोड़ रुपये खर्च कर रही हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) वर्ष 2020 से 2025 के दौरान एकत्रित और खर्च की गई कुल सीएसआर निधि का वर्ष-वार और राज्य-वार ब्यौरा क्या है;
- (ग) पिछले दस वर्षों के दौरान राजस्थान, गुजरात, मध्य प्रदेश और महाराष्ट्र के अनुसूचित जिलों में खर्च की गई उपरोक्त सीएसआर निधि का राज्य-वार और जिला-वार ब्यौरा क्या है;
- (घ) क्या सरकार का सीएसआर निधि की निगरानी और निगरानी प्रणाली लागू करने के लिए एक अलग ट्रेकिंग पोर्टल, सोशल ऑडिट शुरू करने और ग्राम सभा/स्थानीय निकायों को शामिल करने का विचार है;
- (ङ) यदि हां, तो इसके कब तक लागू होने की संभावना है; और
- (च) यदि नहीं, तो इसके क्या कारण हैं?

कारपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क): कंपनियों द्वारा एमसीए21 रजिस्ट्री में वार्षिक रूप से फाइल की गई जानकारी के आधार पर, वित्तीय वर्ष 2019-20 से 2023-24 के दौरान भारत में विकास क्षेत्रवार सीएसआर व्यय ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ख): कंपनी अधिनियम, 2013 ('अधिनियम') के तहत, सीएसआर एक बोर्ड द्वारा संचालित प्रक्रिया है और कंपनी के बोर्ड को अपनी सीएसआर समिति की सिफारिश के आधार पर अधिनियम की अनुसूची

VII में निर्दिष्ट क्षेत्रों या विषयों में कंपनी के सीएसआर कार्यकलापों की योजना बनाने, उन पर निर्णय लेने, उनका निष्पादन करने और उन पर निगरानी करने का अधिकार है। सीएसआर कानूनी ढांचे में सरकार द्वारा सीएसआर निधियों के संग्रह और व्यय के लिए कोई प्रावधान नहीं है।

वित्तीय वर्ष 2019-20 से 2023-24 के दौरान भारत में कंपनियों द्वारा किए गए राज्यवार सीएसआर व्यय का ब्यौरा संलग्न **विवरण-II** में दिया गया है। कारपोरेट कार्य मंत्रालय ने सभी कंपनियों को वित्तीय वर्ष 2024-25 से संबंधित सीएसआर व्यय सहित अपने वार्षिक फाइलिंग बिना किसी अतिरिक्त शुल्क के 31 जनवरी, 2026 तक पूरा करने की अनुमति दी थी। कंपनियां अभी भी वित्तीय वर्ष 2024-25 के लिए विवरण फाइल करने की प्रक्रिया में हैं।

(ग): वित्तीय वर्ष 2014-15 से 2023-24 के दौरान राजस्थान, गुजरात, मध्य प्रदेश और महाराष्ट्र में जिलावार सीएसआर व्यय का विवरण क्रमशः संलग्न **विवरण -III, IV, V और VI** में दिया गया है।

(घ) से (च): इस संबंध में ऐसा कोई प्रस्ताव नहीं है। कंपनियों द्वारा एमसीए21 रजिस्ट्री में फाइल किए गए कारपोरेट सामाजिक दायित्व व्यय से संबंधित समस्त आंकड़े, जिनमें राज्य-वार, जिला-वार, वर्ष-वार, विकास क्षेत्र-वार, परियोजना-वार तथा कंपनी-वार विवरण सम्मिलित हैं, सार्वजनिक डोमेन में उपलब्ध हैं और उन्हें www.csr.gov.in पर देखा जा सकता है। अधिनियम के अंतर्गत, कारपोरेट सामाजिक दायित्व एक बोर्ड द्वारा संचालित प्रक्रिया है तथा कंपनी का बोर्ड, अपनी सीएसआर समिति की सिफारिशों के आधार पर, कंपनी के सीएसआर कार्यकलापों की योजना बनाने, उन पर निर्णय लेने, उनका निष्पादन करने तथा उनकी निगरानी करने के लिए अधिकृत है। कंपनी का बोर्ड अपने बोर्ड रिपोर्ट में कंपनी द्वारा क्रियान्वित सीएसआर नीति का प्रकटीकरण करने के लिए बाध्य है। निदेशक मंडल को यह सुनिश्चित करना होता है कि इस प्रकार संवितरित निधियों का उपयोग उसी उद्देश्य तथा उसी प्रकार से किया गया है, जैसा कि उसके द्वारा अनुमोदित किया गया था, तथा मुख्य वित्तीय अधिकारी अथवा वित्तीय प्रबंधन के लिए उत्तरदायी व्यक्ति इस संबंध में प्रमाणन प्रदान करेगा।

कंपनी (सीएसआर नीति) नियम, 2014 का नियम 8 यह प्रावधान करता है कि प्रत्येक कंपनी जिसका तत्काल पूर्व के तीन वित्तीय वर्षों में औसत सीएसआर दायित्व 10 करोड़ रुपये या उससे अधिक है, उसे एक करोड़ रुपये या उससे अधिक के व्यय वाली अपनी सीएसआर परियोजनाओं का प्रभाव मूल्यांकन एक स्वतंत्र एजेंसी के माध्यम से कराना होगा, जो प्रभाव अध्ययन शुरू करने से कम से कम एक वर्ष पहले पूरी हो चुकी हों। सीएसआर कार्यकलापों, प्रभाव मूल्यांकन आदि का विवरण सभी कंपनियों द्वारा 'सीएसआर पर वार्षिक रिपोर्ट' में, जिसमें सीएसआर पर वार्षिक कार्य योजना भी शामिल है, जो कंपनी की बोर्ड रिपोर्ट का हिस्सा है, प्रस्तुत करना अपेक्षित है। सीएसआर समिति के गठन, सीएसआर नीति के निर्माण, सीएसआर पर वार्षिक कार्य योजना, परियोजना और उसके कार्यान्वयन क्षेत्र की पहचान, मुख्य वित्तीय अधिकारी (सीएफओ) द्वारा सीएसआर व्यय के प्रमाणीकरण और सांविधिक लेखा परीक्षकों द्वारा सीएसआर व्यय की लेखापरीक्षा आदि से संबंधित मौजूदा कानूनी प्रावधान पारदर्शिता और जवाबदेही सुनिश्चित करने के लिए पर्याप्त तंत्र प्रदान करते हैं।

विवरण-I

वित्तीय वर्ष 2019-20 से 2023-24 के दौरान भारत में विकास क्षेत्रवार सीएसआर व्यय

क्र.सं.	विकास क्षेत्र	वित्तीय वर्ष 2019-20	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24
1.	कृषि वानिकी	67.38	20.90	35.52	67.28	74.47
2.	पशु कल्याण	106.12	193.55	174.35	325.44	531.14
3.	सशस्त्र बल, पूर्व सैनिक, वीरांगनाएं/ आश्रित	62.06	84.05	47.65	63.63	68.04
4.	कला और संस्कृति	933.57	493.13	260.39	449.21	704.04
5.	स्वच्छ गंगा निधि	6.63	13.39	55.46	46.15	62.96

6.	प्राकृतिक संसाधनों का संरक्षण	160.60	92.00	274.90	584.65	423.47
7.	शिक्षा	7,179.51	6,693.25	6,719.89	10,414.93	12,134.57
8.	पर्यावरणीय स्थिरता	1,470.53	1,030.16	2,441.82	2,008.04	2,429.97
9.	लैंगिक समानता	82.93	43.83	104.97	121.15	204.17
10.	स्वास्थ्य देखभाल	4,905.72	7,325.83	8,049.49	7,023.60	7,150.81
11.	आजीविका संवर्धन परियोजनाएँ	1,077.72	938.91	880.50	1,703.64	2,360.09
12.	अन्य केंद्रीय सरकारी निधियाँ	932.16	1,618.17	311.14	187.70	208.14
13.	गरीबी, भूखमरी का उन्मूलन, कुपोषण	1,159.71	1,407.58	1,903.78	1,282.73	1,233.93
14.	प्रधान मंत्री राष्ट्रीय राहत कोष	798.43	1,698.38	1,229.35	855.23	589.61
15.	ग्रामीण विकास परियोजनाएँ	2,301.02	1,850.71	1,847.07	2,059.41	2,408.09
16.	सुरक्षित पेयजल	253.40	203.13	192.34	252.78	327.45
17.	स्वच्छता	521.72	338.97	314.53	438.81	375.23
18.	वरिष्ठ नागरिक कल्याण	52.33	56.47	80.34	153.91	159.82
19.	महिलाओं के लिए आशय और छात्रावास बनाना	48.50	44.52	101.00	49.50	41.80
20.	अनाथालय की स्थापना	36.50	21.88	27.54	44.99	31.57
21.	स्लम क्षेत्र विकास	42.94	88.95	58.38	94.22	38.82

22.	सामाजिक-आर्थिक समानताएँ	214.88	149.81	165.30	159.19	200.81
23.	विशेष शिक्षा	196.88	209.24	191.08	319.50	396.57
24.	स्वच्छ भारत कोष	53.47	161.35	35.05	56.69	140.12
25.	प्रौद्योगिकी इनक्यूबेटर	53.50	62.62	8.57	1.48	1.91
26.	खेलों को बढ़ावा देने के लिए प्रशिक्षण	304.00	243.39	311.71	542.53	692.09
27.	व्यावसायिक कौशल	1,181.23	717.65	1,053.80	1,206.75	1,396.55
28.	महिला सशक्तिकरण	259.57	206.00	264.94	417.26	454.22
29.	एनईसी/उल्लेख नहीं किया गया*	502.79	203.14	0.59	1.65	68.32
कुल		24,965.82	26,210.95	27,141.45	30,932.08	34,908.75

(31.03.2025 तक का डाटा) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

* कंपनियों ने या तो सेक्टर के नाम नहीं बताए या एक से ज्यादा सेक्टर बताए जहां प्रोजेक्ट्स किए गए थे।

विवरण- II

वित्तीय वर्ष 2019-20 से 2023-24 के दौरान भारत में कंपनियों द्वारा किए गए राज्यवार सीएसआर व्यय

क्र.सं.	राज्य/केंद्र शासित प्रदेश	वित्तीय वर्ष 2019-20	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24
1.	अंडमान और निकोबार द्वीप समूह	1.29	2.86	9.71	2.53	3.03
2.	आंध्र प्रदेश	710.23	719.81	663.50	986.77	1,129.75
3.	अरुणाचल प्रदेश	18.02	10.58	119.42	13.36	39.57
4.	असम	285.00	180.23	406.42	474.96	488.62

5.	बिहार	110.48	89.89	178.97	241.41	260.53
6.	चंडीगढ़	15.58	13.40	51.19	18.44	113.31
7.	छत्तीसगढ़	269.68	325.63	317.70	609.08	422.73
8.	दादरा और नगर हवेली और दमन और दीव	27.88	27.23	18.27	23.22	30.17
9.	दिल्ली	830.00	724.59	1,198.50	1,517.07	1,949.95
10.	गोवा	43.91	41.92	45.43	60.91	85.79
11.	गुजरात	984.37	1,461.60	1,613.18	2,060.02	2,707.54
12.	हरियाणा	537.91	550.86	687.13	720.38	816.95
13.	हिमाचल प्रदेश	78.78	106.31	140.27	141.40	148.59
14.	जम्मू और कश्मीर	25.27	35.56	50.68	72.19	98.54
15.	झारखंड	155.21	226.54	243.95	389.65	414.63
16.	कर्नाटक	1,448.16	1,277.81	1,849.82	2,058.73	2,254.88
17.	केरल	298.56	290.67	241.58	362.85	387.91
18.	लक्षद्वीप	-	0.01	0.97	0.02	0.36
19.	लेह और लद्दाख	-	-	14.84	11.72	30.41
20.	मध्य प्रदेश	220.46	375.51	427.48	668.32	600.47
21.	महाराष्ट्र	3,353.24	3,464.81	5,407.40	5,705.54	6,065.95
22.	मणिपुर	14.21	10.39	15.62	53.60	83.19
23.	मेघालय	17.65	17.63	19.63	22.94	30.94
24.	मिजोरम	0.25	0.97	6.94	11.01	4.48
25.	नगालैंड	5.10	3.57	12.46	13.57	15.41
26.	ओडिशा	717.39	578.16	752.37	994.82	1,389.39
27.	पुदुचेरी	11.32	12.43	9.31	14.29	32.68

28.	पंजाब	189.44	158.46	185.41	263.51	351.89
29.	राजस्थान	734.12	670.00	713.85	1,122.65	1,145.67
30.	सिक्किम	10.99	17.28	28.24	36.18	41.87
31.	तमिलनाडु	1,072.26	1,174.07	1,441.03	1,637.12	1,968.76
32.	तेलंगाना	445.80	627.71	688.58	1,040.61	1,054.92
33.	त्रिपुरा	9.40	9.29	15.91	19.26	9.45
34.	उत्तर प्रदेश	577.98	907.32	1,345.02	1,213.12	1,545.01
35.	उत्तराखंड	124.70	160.58	228.09	307.60	360.76
36.	पश्चिम बंगाल	423.85	471.48	571.89	782.74	862.57
37.	अखिल भारतीय*	9,385.66	7,805.03	5,789.58	6,104.58	6,960.21
38.	अन्य केंद्रीकृत निधियाँ	1,790.69	3,491.30	1,631.01	1,145.78	1,000.83
39.	एनईसी/उल्लेख नहीं किया गया*	20.97	169.47	0.09	10.12	1.06
कुल		24,965.82	26,210.95	27,141.45	30,932.08	34,908.75

(31.03.205 तक का डाटा) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

राज्य/संघ राज्य क्षेत्र के नाम नहीं बताए या एक से ज़्यादा राज्य/संघ राज्य क्षेत्र बताए जहां प्रोजेक्ट्स किए गए थे।

विवरण -III

(राशि करोड़ रुपये में)

[illegible]

		वर्ष 2014- 15	वर्ष 2015- 16	वर्ष 2016- 17	वर्ष 2017- 18	वर्ष 2018- 19	वर्ष 2019- 20	वर्ष 2020- 21	वर्ष 2021- 22	वर्ष 2022-23	वर्ष 2023-24
1	अजमेर	30.84	22.50	5.03	6.35	12.82	14.36	4.45	9.35	11.03	87.26
2	अलवर	9.16	18.15	22.80	25.71	18.32	25.58	35.88	51.18	59.16	68.54
3	बांसवाड़ा	0.21	2.58	0.78	4.33	3.98	2.82	2.40	1.49	5.51	7.46
4	बारां	2.32	0.10	2.65	1.74	1.83	5.68	6.25	6.81	11.95	16.01
5	बाड़मेर	11.29	16.82	8.93	8.42	25.70	17.55	24.55	15.74	18.56	18.43
6	भरतपुर	0.52	0.84	0.85	0.29	6.01	3.03	17.17	5.06	17.91	16.34
7	भीलवाड़ा	7.98	6.97	2.14	10.26	12.63	16.68	7.30	41.64	107.90	49.71
8	बीकानेर	1.22	3.85	2.83	0.57	2.99	4.15	4.89	16.22	22.36	19.31
9	बूंदी	0.14	0.08	0.02	-	0.15	0.09	0.06	0.42	2.51	3.96
10	चित्तौड़गढ़	5.22	4.23	1.47	0.18	22.83	3.04	4.97	23.31	8.38	14.63
11	चुरू	0.18	0.49	1.73	1.59	3.97	9.38	2.82	5.58	16.88	39.17
12	दौसा	-	-	-	0.14	0.49	2.28	3.60	4.50	3.00	2.12
13	धौलपुर	-	0.18	0.10	0.03	0.29	0.52	2.85	3.37	1.72	4.39
14	डीडवाना- कुचामन	-	-	-	-	-	-	-	-	0.29	0.05
15	डूंगरपुर	-	2.42	1.57	-	-	2.53	2.52	4.04	11.17	14.57
16	गंगानगर	-	-	-	0.04	-	0.94	2.18	0.84	1.75	2.35
17	हनुमानगढ़	0.02	-	-	0.01	-	-	0.06	0.31	0.49	1.67
18	जयपुर	14.42	31.42	27.98	36.50	42.57	88.15	59.13	110.12	184.37	248.24
19	जैसलमेर	0.99	3.96	0.60	1.55	0.04	3.55	4.28	5.44	12.24	27.95
20	जालौर	0.08	0.96	0.50	0.67	10.01	2.90	6.29	7.31	47.85	12.83
21	झालावाड़	1.30	4.93	3.38	0.97	2.16	1.06	2.39	3.27	2.63	3.88
22	झुंझुनू	6.05	5.72	2.57	2.65	4.65	3.96	5.52	7.73	13.65	13.82
23	जोधपुर	31.80	3.46	4.38	2.56	6.89	6.58	11.47	25.42	37.58	32.82
24	करौली	-	-	1.35	0.88	0.24	3.03	10.62	12.09	16.66	4.68
25	खैरथल- तिजारा	-	-	-	-	-	-	-	-	-	0.24
26	कोटा	5.22	8.26	3.23	5.17	4.06	13.82	7.90	11.05	12.19	22.97
27	कोटपुतली- बहरोड़	-	-	-	-	-	-	-	-	-	0.06
28	नागौर	4.01	9.91	29.23	1.87	0.39	2.60	8.01	5.82	7.87	13.09
29	पाली	0.12	3.20	1.84	4.81	10.44	5.19	10.53	16.92	21.35	33.26

30	प्रतापगढ़	-	0.23	0.10	1.70	0.13	0.59	0.18	0.06	-	-
31	राजसमंद	0.54	0.84	4.50	1.00	7.90	15.80	23.68	22.78	15.39	15.00
32	सवाई माधोपुर	0.13	0.23	1.03	0.06	1.37	0.96	3.43	2.52	1.02	1.56
33	सीकर	0.91	2.93	2.63	1.38	14.81	6.63	6.95	20.87	25.63	19.58
34	सिरोही	3.37	0.95	1.25	1.89	2.15	4.70	3.12	9.65	50.97	20.67
35	टोंक		0.18	0.05	0.04	0.43	0.47	0.99	5.25	3.47	2.07
36	उदयपुर	3.25	10.00	16.87	26.19	22.55	46.24	101.53	88.03	195.92	97.57
37	जिला अन्यत्र वर्गीकृत नहीं है	158.47	317.59	201.37	293.78	352.68	419.25	282.01	169.67	173.29	209.39
कुल		299.76	483.99	353.75	443.35	595.49	734.12	670.00	713.85	1,122.65	1,145.67

(31.03.2015 तक का डाटा) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

विवरण – IV

वित्तीय वर्ष 2014-15 से 2023-24 तक गुजरात में ज़िलेवार सीएसआर व्यय

(राशि करोड़ रुपये में)											
क्र. सं.	जिला	वित्तीय वर्ष 2014-15	वित्तीय वर्ष 2015-16	वित्तीय वर्ष 2016-17	वित्तीय वर्ष 2017-18	वित्तीय वर्ष 2018-19	वित्तीय वर्ष 2019-20	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24
1	अहमदाबाद	88.40	126.90	110.90	77.38	49.23	145.56	210.78	518.36	834.85	760.99
2	अमरेली	0.92	0.02	0.11	8.97	10.38	9.40	7.38	10.37	12.60	19.21
3	आनंद	3.07	3.37	3.20	1.87	4.88	7.02	11.13	21.51	23.35	41.40
4	अरावली	0.21	0.20	0.11	-	-	-	0.52	0.22	-	-
5	बनासकांथा	1.00	0.35	0.73	2.45	0.45	4.31	6.20	13.20	25.06	31.19
6	भरुच	10.58	18.05	18.24	13.10	17.86	28.95	60.03	78.66	136.40	123.74
7	भावनगर	2.07	1.82	5.17	4.03	11.46	11.46	40.75	48.65	86.63	103.67

8	बोटाड	-	0.02	-	-	-	0.11	2.10	0.70	0.51	0.74
9	छोटा उदयपुर	-	-	-	-	-	0.26	2.46	0.91	0.52	-
10	दाहोद	-	0.58	7.21		26.72	31.3 6	93.00	28.73	24.47	22.95
11	डांग	1.19	0.05	-	0.11	0.07	0.41	1.57	8.89	4.74	4.53
12	देवभूमि द्वारका	0.28	-	-	-	-	3.40	2.94	0.52	-	0.08
13	गांधीनगर	1.63	4.08	3.30	15.2 4	58.11	9.91	20.74	43.77	93.79	299.1 3
14	गिर सोमनाथ	-	-	0.02	-	-	5.00	7.93	1.81	-	0.01
15	जामनगर	1.27	5.42	0.45	1.94	0.99	2.05	33.85	61.29	28.49	206.1 5
16	जूनागढ़	0.04	0.22	0.56	0.15	0.68	1.19	2.25	7.37	13.00	17.51
17	कच्छ	3.57	8.59	4.51	22.4 4	10.58	18.2 8	34.69	76.07	82.72	90.69
18	खेड़ा	0.68	0.97	1.33	0.76	0.60	4.38	6.71	13.97	14.42	11.18
19	महेसाणा	2.11	1.25	1.46	0.63	3.20	17.0 0	15.73	21.88	25.53	32.53
20	महिसागर	-	0.21	-	0.14	0.05	-	0.02	-	-	-
21	मोरबी	1.45	0.33	1.73	1.40	0.18	2.49	1.68	2.12	-	-
22	नर्मदा	0.06	3.90	23.0 6	45.0 0	0.17	1.81	3.40	26.95	10.00	25.74
23	नवसारी	0.19	0.80	2.25	0.85	5.02	1.36	2.27	8.56	5.31	12.01
24	पंच जिला	0.03	1.74	0.11	0.14	1.12	1.44	7.64	17.67	30.12	29.95
25	पाटन	5.28	0.36	1.60	0.30	1.61	5.40	1.03	6.52	2.94	10.69
26	पोरबंदर	0.10	0.80	0.96	-	-	0.65	1.17	4.46	7.27	7.37
27	राजकोट	7.12	9.97	9.15	1.57	12.65	15.4 2	22.65	35.03	64.50	76.36
28	सबर कांथा		3.24	3.88	11.0 7	7.00	5.75	4.06	9.29	6.13	13.37

29	सूरत	21.9 3	14.9 8	39.7 4	16.1 4	29.55	44.9 3	70.43	101.9 7	153.9 5	175.4 4
30	सुरेन्द्रनगर	2.95	5.26	1.66	1.31	2.21	9.56	40.98	59.98	18.08	8.32
31	तापी	0.67	-	0.16	0.12	7.28	1.00	3.18	3.29	-	-
32	वडोदरा	9.19	26.2 2	30.7 4	19.7 9	33.68	58.3 3	78.63	138.9 0	151.3 0	349.9 2
33	वलसाड	4.77	8.07	18.3 9	14.3 4	8.05	25.4 0	34.86	61.45	85.62	129.0 0
34	जिला अन्यत्र वर्गीकृत नहीं है	142. 65	300. 17	575. 11	706. 74	778.4 0	510. 73	628.8 3	180.1 2	117.7 4	103.6 7
कुल		313. 41	547. 94	865. 81	967. 97	1,082. 18	984. 37	1,461. 60	1,613. 18	2,060. 02	2,707. 54

(31.03.2025 तक का डाटा) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

विवरण - V

वित्तीय वर्ष 2014-15 से 2023-24 तक मध्य प्रदेश में ज़िलेवार सीएसआर व्यय											
क्र. सं.	जिला	वित्तीय वर्ष 2014-15	वित्तीय वर्ष 2015-16	वित्तीय वर्ष 2016-17	वित्तीय वर्ष 2017-18	वित्तीय वर्ष 2018-19	वित्तीय वर्ष 2019-20	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24
1	आगर-मालवा	-	-	-	-	-	-	-	0.00	2.00	-
2	अलीराजपुर	-	-	-	0.25	-	1.22	0.41	-	-	-
3	अनूपपुर	-	0.24	0.37	1.46	-	1.17	2.03	1.84	3.77	1.22
4	अशोकनगर	-	-	-	-	-	-	-	1.66	0.58	1.14
5	बालाघाट	2.71	2.76	2.32	1.51	0.09	0.14	0.19	1.62	3.39	3.60
6	बड़वानी	0.32	-	-	-	-	2.12	3.17	3.61	6.84	4.96
7	बेतुल	1.46	2.41	1.87	0.86	0.54	0.02	0.21	1.14	3.71	5.09

8	भिंड	9.81	0.19	0.02	0.63	-	3.96	0.16	1.54	1.26	2.98
9	भोपाल	2.61	20.1 5	12.0 1	6.71	6.23	8.41	32.4 3	47.4 4	41.8 1	44.3 5
10	बुरहानपुर	-	-	-	0.07	-	0.01	0.62	2.06	2.65	3.41
11	छतरपुर	-	0.90	0.61	0.22	0.16	0.43	0.84	7.22	8.03	11.2 1
12	छिंदवाड़ा	0.16	0.69	1.29	1.84	2.22	5.49	2.91	4.53	8.44	15.7 0
13	दमोह	0.10	0.57	0.80	0.94	0.24	1.69	4.34	5.07	17.1 5	7.53
14	दतिया	-	-	0.06	-	0.06	0.14	0.06	-	0.08	1.04
15	देवास	1.27	5.07	1.53	0.75	3.23	3.16	4.42	9.51	10.6 6	17.7 1
16	धार	0.14	1.05	1.59	2.51	4.30	0.99	1.17	9.28	14.2 1	7.63
17	डिंडोरी	0.79	-	-	0.36	0.58	0.54	0.04	0.49	0.70	16.0 9
18	गुना	-	0.01	0.06	-	0.01	0.53	3.92	6.71	5.79	6.00
19	ग्वालियर	0.10	1.02	1.66	0.69	3.16	2.16	3.75	8.66	12.3 3	37.5 4
20	हरदा	-	-	-	-	-	2.55	0.97	3.14	0.87	1.82
21	इंदौर	3.80	7.99	5.40	3.09	12.8 9	14.9 2	31.6 0	61.0 2	58.5 8	55.1 5
22	जबलपुर	0.53	1.03	8.34	3.41	1.43	1.84	5.53	4.93	10.3 3	16.2 3
23	झाबुआ	-	-	4.07	-	0.12	0.01	1.53	8.05	11.7 3	7.39
24	कटनी	0.52	0.82	1.30	-	2.39	0.67	1.39	1.56	4.21	3.50
25	खंडवा (पूर्व) निमाड़	2.63	2.32	5.74	0.13	0.44	12.8 2	8.77 2	15.2 2	11.8 9	15.2 1
26	खरगोन (	0.22	0.53	0.01	0.60	0.55	0.55	1.62	5.91	10.9	3.84

	पश्चिम) निमाड़									2	
27	मंडला	0.04		0.11		6.19	5.48	4.85	1.53	1.12	1.47
28	मन्दसौर	-	0.24	-	0.11	0.03	0.23	0.07	1.60	3.67	4.32
29	मुरैना	-	0.02	0.18	0.17	0.02	-	0.06	4.68	1.62	1.41
30	नर्मदापुर म	0.47	1.71	0.04	0.70	0.58	1.46	4.95	4.50	4.89	6.77
31	नरसिंहपुर	0.15	0.30	0.41	0.20	0.30	0.30	0.51	0.35	1.19	1.92
32	नीमच	0.40	0.44	0.11	-	0.31	1.03	0.98	2.97	2.99	3.68
33	निवाड़ी	-	-	-	-	-	0.15	-	-	-	-
34	पंधुरना	-	-	-	-	-	-	-	-	-	0.11
35	पन्ना	-	-	-	-	-	-	0.37	1.38	2.07	3.12
36	रायसेन	1.07	0.74	0.95	0.00	1.12	1.35	1.13	2.11	115. 59	6.97
37	राजगढ़	0.34	-	-	0.10	1.19	1.54	4.68	3.97	6.59	12.9 6
38	रतलाम	-	0.20	0.36	1.61	0.56	3.63	3.21	3.03	3.34	4.40
39	रीवा	0.20	0.96	0.68	2.46	0.21	3.29	7.83	7.49	3.21	4.25
40	सागर	0.65	0.04	0.06	1.74	1.11	2.11	7.95	2.37	44.3 3	8.39
41	सतना	0.56	2.27	2.96	4.52	6.38	9.68	9.25	12.7 3	16.6 8	11.8 5
42	सीहोर	6.21		0.15	0.03	0.78	0.25	7.03	3.85	3.21	7.22
43	सिवनी	0.07	0.08	0.13	0.01	0.01	10.3 8	0.19	0.11	1.41	1.12
44	शाहडोल	0.05	0.41	0.09	-	0.02	0.11	3.66	5.18	3.58	5.15
45	शाजापुर	-	-	0.10	-	0.05	1.09	0.16	1.45	2.71	4.01
46	श्यापुर	0.44	0.99	0.27	0.21	1.50	0.95	7.96	1.52	11.8 6	16.2 2
47	शिवपुरी	-	-	0.12	-	-	0.02	2.79	1.88	1.33	1.38
48	सीधी	0.20	1.87	1.03	0.22	0.49	-	1.28	1.08	-	8.12
49	सिंगरौली	49.8	14.4	35.2	23.8	57.8	0.13	72.8	77.6	98.2	114.

		2	6	2	2	2		8	6	3	29
50	टीकमगढ़	-	0.08	0.30	-	-	-	0.01	0.11	0.68	1.18
51	उज्जैन	0.99	3.06	4.00	0.40	5.57	5.99	5.16	15.35	29.17	24.40
52	उमरिया	-	-	-	0.45	-	0.04	0.54	3.98	0.50	0.73
53	विदिशा	0.03	-	0.65	0.47	0.15	-	1.00	3.60	1.20	0.89
54	जिला अन्यत्र वर्गीकृत नहीं है	52.99	95.97	64.42	100.67	120.52	105.70	114.93	50.78	55.23	53.82
कुल		141.85	171.58	161.39	163.92	243.55	220.46	375.51	427.48	668.32	600.47

(31.03.205 तक का डाटा) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

विवरण - VI

महाराष्ट्र में वित्तीय वर्ष 2014-15 से 2023-24 तक जिलेवार सीएसआर व्यय											
क्रमांक	जिलों	वित्तीय वर्ष 2014-15	वित्तीय वर्ष 2015-16	वित्तीय वर्ष 2016-17	वित्तीय वर्ष 2017-18	वित्तीय वर्ष 2018-19	वित्तीय वर्ष 2019-20	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24
1	अहिल्यानगर (अहमदनगर)	0.34	3.29	8.70	20.10	11.42	10.64	33.08	31.83	51.04	66.47
2	अकोला	0.06	0.94	2.83	0.02	0.86	1.50	0.55	2.43	2.59	2.32
3	अमरावती	1.30	2.17	1.46	2.35	3.36	10.51	2.75	8.93	20.83	15.51
4	छत्रपति संभाजी नगर (औरंगा)	24.35	61.24	73.17	45.01	18.68	66.69	73.46	96.05	129.14	123.87

	बाद)										
5	बीड		0.04	2.93	2.18	3.48	3.13	2.70	11.3 4	16.2 1	13.9 6
6	भंडारा	0.38	1.19	1.34	0.57	2.65	4.98	4.16	2.25	5.05	5.09
7	बुलढा ना	0.40	0.59	0.56	1.03	1.26	2.31	1.33	23.7 1	3.37	9.34
8	चंद्रपुर	1.69	2.12	22.0 5	16.2 4	3.96	3.55	6.24	22.3 6	34.8 5	27.9 4
9	धाराशि व	0.98	0.50	2.09	2.86	3.75	2.66	7.37	12.8 8	26.1 9	33.0 5
10	धुले	1.03	4.65	3.39	4.08	5.49	8.90	7.20	5.03	10.6 4	14.9 1
11	गडचिरो ली	0.23	1.27	2.00	0.38	1.98	1.38	9.32	18.3 2	14.5 5	70.1 5
12	गोंदिया	0.15	4.12	5.95	-	5.29	5.76	0.44	1.13	0.41	8.60
13	हिंगोली	-	-	0.05	0.41	0.09	0.13	0.88	2.63	2.31	5.34
14	जलगांव	-	2.58	10.7 7	0.49	1.42	0.89	4.34	16.3 6	27.5 9	28.0 3
15	जलना	26.3 7	1.89	1.80	3.37	7.38	6.19	8.48	14.1 4	21.4 3	19.9 9
16	कोल्हा पुर	1.91	6.50	7.12	10.2 6	8.19	10.6 7	16.2 1	16.4 8	17.5 6	32.3 6
17	लातूर	2.00	1.28	4.37	3.19	1.47	2.56	4.04	8.10	18.6 9	15.2 1
18	मुंबई शहर	34.5 6	227. 68	279. 17	67.4 2	70.2 7	276. 83	394. 15	2,98 0.22	2,86 1.07	2,81 4.46
19	मुंबई उपनग रीय	0.33	0.02	-	2.04	0.59	21.1 3	7.86	3.05	5.73	1.99
20	नागपुर	8.26	17.8 5	32.6 8	33.1 2	60.1 2	54.6 8	37.9 1	189. 80	172. 86	160. 63
21	नांदेड़	1.04	3.02	2.05	0.26	0.35	0.24	2.63	6.76	8.15	9.92
22	नंदुरबार	3.22	5.60	4.25	1.06	4.06	8.71	23.2	24.9	30.3	35.6

								7	2	7	6
23	नासिक	11.4 7	36.0 6	27.9 3	21.8 0	29.0 0	38.3 9	74.5 1	76.7 5	130. 58	126. 87
24	पलघर	1.64	10.3 5	20.4 0	3.83	9.20	23.4 6	24.8 6	6.20	5.10	5.86
25	परभनी	14.0 7	2.90	0.33	0.20	0.01	0.15	0.39	1.38	3.64	3.40
26	पुणे	176. 29	196. 34	191. 62	241. 07	308. 08	324. 92	392. 59	694. 62	1,09 6.34	1,13 5.14
27	रायगढ़	1.18	131. 47	13.0 8	14.8 8	24.7 3	37.8 9	144. 17	272. 04	326. 29	243. 61
28	रत्नागि रि	2.37	5.31	2.30	22.5 4	20.9 4	21.5 8	20.1 4	15.6 9	44.6 6	70.2 1
29	सांगली	1.31	1.29	4.51	1.18	1.03	3.41	3.90	11.4 7	18.0 6	13.5 7
30	सतारा	1.75	5.75	7.77	6.51	24.5 5	12.7 9	20.0 7	40.1 2	67.7 1	69.6 4
31	सिंधुदुर्ग	-	1.96	1.74	2.61	0.10	2.02	2.92	2.34	6.37	5.40
32	सोलापु र	0.96	2.22	4.33	4.51	5.27	23.0 6	14.4 9	12.0 4	26.8 3	57.6 0
33	थाइन	18.6 9	38.6 4	27.7 2	32.9 5	202. 05	242. 46	75.9 0	176. 76	214. 01	302. 68
34	वर्धा	13.7 5	0.74	9.45	2.55	4.94	3.57	6.70	27.7 0	24.0 3	23.3 4
35	वाशिम	0.02	-	-	0.21	-	0.48	1.87	7.02	5.00	1.84
36	यवतमा ल	-	0.02	3.58	0.85	0.50	3.05	5.44	7.75	9.59	12.8 6
37	जिला अन्यत्र वर्गीकृत नहीं है	1,09 3.82	1,24 5.30	1,63 6.84	2,22 5.40	2,30 1.21	2,11 1.97	2,02 8.48	556. 80	246. 71	479. 15
कुल		1,44 5.92	2,02 6.91	2,42 0.35	2,79 7.53	3,14 7.72	3,35 3.24	3,46 4.81	5,40 7.40	5,70 5.54	6,06 5.95

(31.03.205 तक का डाटा) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

LABOUR LAW REFORMS

5790. SHRI SHAHU SHAHAJI CHHATRAPATI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether Micro, Small and Medium Enterprises (MSMEs) Associations from Maharashtra, including Kolhapur district, were consulted by the Government during the labour law reforms and if so, the details thereof; and
- (b) whether their suggestions were examined by the Government and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): The Central Government has implemented the four Labour Codes, viz; the Code on Wages, 2019, the Code on Social Security, 2020, the Industrial Relations Code, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020 w.e.f. 21.11.2025 across the country.

While formulating the Labour Codes, widespread consultations were made with various stakeholders across the States/UTs including Maharashtra. Further, nine tripartite consultation meetings were held with the representatives of Central Trade Unions and Employers Associations on 10.03.2015, 13.04.2015, 06.05.2015, 14.07.2015, 06.10.2015, 04.10.2017, 22.11.2018, 27.11.2018 and

05.11.2019 to finalise the Codes. Additionally, 03 tripartite meetings; inviting representatives of all Central Trade Unions and Employers' Associations, were also held on 24.12.2020, 12.01.2021 and 20.01.2021 to discuss the draft Rules framed under the 4 Labour Codes.

हरित भारत मिशन के अंतर्गत स्वीकृत निधि

5791. श्री जसवंतसिंह सुमनभाई भाभोर :

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार दाहोद के वन क्षेत्रों में, विशेषकर वर्ष 2015 से 2025 के बीच की अवधि के लिए, राष्ट्रीय हरित भारत मिशन (जी.आई.एम.) के अंतर्गत वृक्षारोपण लक्ष्यों के अंतर की पूर्ति के लिए विशेष प्रयास कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) दाहोद लोक सभा निर्वाचन क्षेत्र के शहरी और अर्ध-शहरी क्षेत्रों के लिए नगर वन योजना के अंतर्गत अब तक कुल कितनी निधि स्वीकृत की गई है; और
- (ग) क्या सरकार का वर्ष 2026 के अंत तक दाहोद जैसे क्षेत्रों में पी.एम.10 उत्सर्जन में 40 प्रतिशत की कमी के लक्ष्य को प्राप्त करने के लिए वायु गुणवत्ता निगरानी स्टेशनों की संख्या बढ़ाने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क): राष्ट्रीय हरित भारत मिशन (जीआईएम) राष्ट्रीय जलवायु परिवर्तन कार्य योजना (एनएपीसीसी) के अंतर्गत नौ मिशनों में से एक है। इसका उद्देश्य चिन्हित गए परिदृश्यों में वृक्षारोपण और पारिस्थितिकी तंत्र की पुनर्स्थापना के माध्यम से वन और वृक्ष आवरण की सुरक्षा करना, पुनर्स्थापना

करना और उसे बढ़ाना है, ताकि जलवायु परिवर्तन के उपशमन और अनुकूलन में योगदान दिया जा सके। जीआईएम के अंतर्गत कार्यकलाप संबंधित राज्यों द्वारा प्रस्तुत अनुमोदित संभावित योजनाओं और वार्षिक संचालन योजनाओं के आधार पर की जाती हैं, जिन्हें राष्ट्रीय कार्यकारी परिषद द्वारा स्वीकृत किया जाता है। गुजरात राज्य ने जीआईएम के अंतर्गत संभावित योजना प्रस्तुत नहीं की है और 2015-2025 की अवधि के लिए दाहोद ज़िला में वृक्षारोपण की कमी को पूरा करने हेतु कोई विशेष प्रस्ताव राज्य सरकार द्वारा प्राप्त नहीं हुआ है।

(ख): मंत्रालय नगर वन योजना (एनवीवाई) का कार्यान्वयन कर रहा है, जिसके तहत वर्ष 2020-21 से 2026-27 की अवधि के दौरान देश में 600 नगर वनों और 400 नगर वाटिकाओं को विकसित करने की परिकल्पना की गई है, जिसका उद्देश्य शहरवासियों के जीवन स्तर में सुधार के साथ-साथ शहरी और उपनगरीय क्षेत्रों में वृक्षों और हरित आवरण में पर्याप्त वृद्धि करना, जैव विविधता संवर्धन और पारिस्थितिक लाभ प्रदान करना है। राज्य सरकार द्वारा प्रस्तुत प्रस्तावों के आधार पर, मंत्रालय मुख्य रूप से बाड़ लगाने, मिट्टी की नमी संरक्षण उपायों और संबंधित कार्यकलापों, प्रशासनिक कार्यकलापों, वृक्षारोपण और रखरखाव की लागत को कवर करने के लिए कैम्पा के राष्ट्रीय प्राधिकरण से राशि जारी करता है। मंत्रालय को अब तक दाहोद लोकसभा निर्वाचन क्षेत्र के शहरी और अर्ध-शहरी क्षेत्रों के लिए राज्य सरकार से कोई प्रस्ताव प्राप्त नहीं हुआ है।

(ग): केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी), राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) के सहयोग से, देश भर में परिवेशी वायु गुणवत्ता की निगरानी के लिए राष्ट्रीय वायु गुणवत्ता निगरानी कार्यक्रम (एनएएमपी) संचालित करता है। संबंधित राज्य सरकार के परामर्श से जनसंख्या, प्रदूषण स्तर और व्यवहार्यता के आधार पर नए वायु गुणवत्ता निगरानी स्टेशनों की स्थापना की जाती है। वर्तमान में, देश के दाहोद सहित 551 शहरों में केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) और राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी) द्वारा वायु गुणवत्ता की निगरानी की जा रही है। हालांकि, निगरानी की आधारभूत

संरचना का विस्तार एक सतत प्रक्रिया है और इसे संसाधनों की आवश्यकता और उपलब्धता के अनुसार किया जाता है।

ESTABLISHMENT OF INSTITUTIONAL AND MONITORING FRAMEWORK UNDER PM-USHA

5792. SHRI YADUVEER WADIYAR:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has established any institutional and monitoring framework at the Central and State levels for appraisal, evaluation and performance-based release of funds under the Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA) and if so, the details thereof;
- (b) whether any specific interventions have been approved by the Government for the focus districts, underserved regions and new Model Degree Colleges; and
- (c) if so, the details thereof, including the expected impact on access, equity and quality indicators in higher education in the country?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a): The government has launched the third phase of Rashtriya Uchchatar Shiksha Abhiyan (RUSA) in June 2023 in the form of Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA), with an outlay of Rs. 12926.10 crore, including the

committed liabilities of the earlier phase of RUSA, to cater to the needs of educationally unserved/ underserved areas.

The Government is monitoring for effective implementation of these education projects through regular online/physical review meetings with stakeholders. Implementation and monitoring of projects under the Scheme is the responsibility of both the Central and State Governments. Furthermore, under the scheme, funds are released through the SNA-SPARSH model for all States /UTs. Under the SNA-SPARSH model, funds are released 'just in time', and vendors and beneficiaries receive direct payments through daily sanction releases based on the submission of bills on the PFMS portal.

(b) and (c): Under the scheme, priority is given to Focus Districts. The focus districts are identified by the concerned States/ UTs based on various criteria including low Gross Enrolment Ratio, Gender Parity, population proportion and enrolment proportion for females, transgenders, Scheduled Castes, Scheduled Tribes, and Other Backward Classes, Aspirational/ Border Area/ Left Wing Extremism prone district, etc.

The scheme envisages improvement in access, equity and excellence in State Higher Education system through support under various components viz., Multi-Disciplinary Education and Research Universities (MERU), Grants to Strengthen Universities (GSU), Grants to Strengthen Colleges (GSC), New Model Degree Colleges (NMDC) and Gender Inclusion and Equity Initiatives (GIEI).

Under the scheme, establishment of 137 New Model Degree Colleges (NMDCs) have been approved for support under the component of 'New Model Degree Colleges' at a total amount of Rs. 12 – 15 crore each.

DECLINE IN ENROLMENT OF CHILDREN WITH DISABILITIES

5793. DR. MOHAMMAD JAWED:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is aware that enrolment of children with disabilities declines by over 50 per cent between elementary and higher secondary levels, despite continued allocations for inclusive education under Samagra Shiksha, if so, the details thereof;
- (b) whether the Government can explain the reasons for this decline including the role of inadequate infrastructure, lack of classroom accommodations and limited assistive support and if so, the details thereof;
- (c) whether the training of around 93,000 teachers under NCERT–NISHTHA programmes has been evaluated against outcome indicators such as retention, participation and learning levels of Children with Special Needs and if so, the details thereof; and
- (d) whether the Government proposes to link future budget releases to measurable outcomes, including functional accessibility, reduced drop-out rates and improved completion levels and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): The National Education Policy (NEP) 2020 is in complete consonance with the provisions of the Rights of Persons with Disabilities (RPwD) Act 2016 and provides equal learning opportunities for all children including Children with Special Needs (CwSN) as identified under the Act. To ensure universal access to schooling for all from pre-primary to Class XII, the Government is implementing the centrally sponsored scheme Samagra Shiksha which is in alignment with the recommendations of NEP 2020, and ensures that all children have access to quality education within an equitable and inclusive classroom environment.

Through Samagra Shiksha, schools are made accessible and inclusive by developing CwSN-friendly infrastructure such as ramps, handrails, CwSN toilets; access through transport and escort facilities; exam accommodations; assistive devices; aids and appliances; screening and identification of CwSN, textbooks in Braille; Universal Design for Learning (UDL) and Indian Sign Language (ISL), individualized education plan (IEP), support of special educators and therapists; live interaction classes in ISL through PM e-Vidya Channel etc.

However, children with intellectual and severe disabilities often move to special schools or home-based education, particularly after Grade V, which may

not be fully captured under mainstream school enrolment data of UDISE+, thereby contributing to the apparent exclusion at the time of registry in UDISE+.

(c) and (d): DoSEL had organized a first phase Training of Trainers' five day capacity building program for general teachers in Inclusive Education (IE) with all States/UTs and Autonomous Bodies under the National Initiative for School Heads' and Teachers' Holistic Advancement on Equitable and Inclusive Education (NISHTHA) Program through NCERT during 2023-24. For further cascading this capacity building program to more general teachers, the Department has approved the training proposals of 93,345 general teachers in IE submitted by the States/UTs in the Annual Work Plan and Budgets (AWP&B) of Samagra Shiksha for the financial year 2025-26.

The Government is committed to ensure outcome-oriented implementation of Samagra Shiksha and the intervention parameters are monitored through the Output Outcome Monitoring Framework wherein infrastructure availability, Screening & Identification of CwSN, Availability of Special Educators and Teacher Education & Training etc. are monitored periodically.

FUNDS FOR WORLD BEATERS TALENT SPOTTING SCHEME

5794. SUSHRI S. JOTHIMANI:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the details of initiatives planned by the Government to complement Tamil Nadu's 'World Beaters Talent Spotting Scheme', which aims to identify and nurture young sporting talent through structured assessments and training programmes;
- (b) the details of any central funding or technical support extended to Tamil Nadu for the implementation and expansion of the said Scheme to ensure the effective identification of high potential athletes; and
- (c) whether the Government has plans to replicate or integrate elements of the said Tamil Nadu's Scheme into national-level sports talent development programmes and if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (b): 'Sports' being a State subject, the responsibility for development of sports, sanction and release of grants, identification of beneficiary institutions, prescribing criteria for financial assistance, and promotion of sports training from the primary education level, rests primarily with the respective State/Union Territory Governments. The Union Government only supplements their efforts by bridging critical gaps. The Ministry of Youth Affairs and Sports implements the following schemes for the promotion of sports in the country, which also cater to development of sports infrastructure, procurement of sports equipment, training

and other sports-related facilities, including for schools and colleges in rural areas:

- i. Khelo India – National Programme for Development of Sports;
- ii. Assistance to National Sports Federations (NSFs);
- iii. Cash Incentives to Medal Winners in International Sports Events and their coaches;
- iv. National Sports Awards;
- v. Pension to Meritorious Sportspersons;
- vi. Pandit Deendayal Upadhyay National Welfare Program for Sportspersons;
- vii. National Sports Development Fund;
- viii. Running Sports Training centres through Sports Authority of India (SAI); and
- ix. National Centre for Sports Science and Research (NCSSR).

Details of the above schemes are available in the public domain on the websites of this Ministry and the Sports Authority of India.

(c): At present, no such plans/initiatives are under consideration.

IMPLEMENTATION OF PRADHAN MANTRI VIKSIT BHARAT ROJGAR YOJANA

5795. SHRI PRABHAKAR REDDY VEMIREDDY:

SHRI PUTTA MAHESH KUMAR:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) The details of present status of implementation of the Pradhan Mantri Viksit Bharat Rojgar Yojana (PMVBRY) Part A and Part B, since its inception in the country, State/UT-wise, including Andhra Pradesh, particularly in Nellore and Eluru districts;
- (b) the details of total funds allocated, released and utilised for implementation of the said scheme in the country, State/UT-wise, district-wise in Andhra Pradesh, especially for Nellore and Eluru districts;
- (c) the details of total number of individuals registered and presently given assistance under the scheme to gain employment in the country, State/UT-wise, including district-wise in Andhra Pradesh, especially Nellore and Eluru districts;
- (d) the details of impact of the scheme in implementation of National Manufacturing Mission so far and targets set for the same by the Government; and
- (e) whether the Government has undertaken any steps to increase awareness via activities/campaigns regarding the benefits under the PMVBRY scheme, if so, details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The Central Government, on 1 July 2025, approved the Employment Linked Incentive (ELI) Scheme, titled the Pradhan Mantri Viksit Bharat Rojgar Yojana (PMVBRY), to promote employment generation, enhance employability, and strengthen social security across all sectors, with a particular focus on the manufacturing sector. The scheme was launched on 15th August 2025. The scheme has a registration period of two years from 01.08.2025 to 31.07.2027 and a budgetary outlay of ₹99,446 Crore. The scheme aims to incentivise creation of more than 3.5 Crore jobs all across the country, over a period of 2 years.

The scheme is demand-driven; therefore, there are no pre-determined State-specific targets or fixed financial allocations for any State/UT, including Andhra Pradesh.

As of 24th March, 5.07 lakh establishments have registered under the scheme nationwide. In Andhra Pradesh, 16,912 establishments have been registered.

The scheme and its provisions have been widely disseminated through extensive outreach efforts across the country. Further, Ministry has prioritised State-level outreach through high-level meetings with State Labour and Industry Ministers and by constituting State Cross-Functional Teams comprising EPFO, ESIC and CLC officers. These teams are conducting workshops, webinars and stakeholder meetings, and are engaging directly with State authorities and industry to strengthen awareness and participation at the grassroots level.

A dedicated portal (pmvbry.epfindia.gov.in) has been developed to facilitate all scheme-related processes and for real-time monitoring of beneficiaries and sector-wise progress.

Detailed Standard Operating Procedures (SOPs), scheme guideline and Frequently Asked Questions (FAQs) have been made available on this portal for ease of understanding.

SCHEDULED LANGUAGES IN EDUCATIONAL INSTITUTIONS

5796. SHRI MOHIBULLAH:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of schools and higher educational institutions in the country offering teaching in languages listed in the Eighth Schedule to the Constitution, language-wise and State/UT-wise;
- (b) the number of sanctioned and vacant posts of teachers/lecturers for Urdu and other Scheduled Languages in schools for undergraduate and postgraduate levels;
- (c) the number of Urdu graduates and postgraduates appointed in Government institutions during the last five years, year-wise and State-wise;
- (d) whether the Government has conducted any assessment of the shortage of teachers for Scheduled Languages, if so, the details of the findings thereof; and

(e) the measures taken or proposed to be taken by the Government to promote linguistic diversity and ensure adequate recruitment in Scheduled Languages?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (e): Education, a subject in the Concurrent List of the Constitution, is a shared responsibility of both the Centre and the States in relation to higher and school education. An overwhelming majority of schools fall within the administrative control of respective State Governments and Union Territory Administrations. Likewise, a vast majority of students study in Higher Education Institutions governed by State Governments/UTs.

Government of India launched National Education Policy 2020 (NEP), for holistic development of students. NEP highlights the importance of multilingualism and places strong emphasis on promotion of all Indian languages. NEP recommends, wherever possible, the use of the mother tongue/local language as the medium of instruction at least up to Class 5, and preferably up to Class 8.

Central Universities, as autonomous institutions established by Acts of Parliament, offer academic programmes in various Indian languages with the approval of their statutory bodies. Several of these universities also have well-established departments dedicated to different languages.

Further, to ensure the timely filling of vacancies, all Central Higher Educational Institutions have undertaken Mission Mode recruitment drive since 2022. As of 24.10.2025, a total of 29,979 posts have been filled under this initiative, including 17,494 faculty positions. In addition, institutions supplement regular faculty strength by engaging Guest/Visiting Faculty in specialized language areas wherever required. Efforts are also made to strengthen linguistic research through research activities, organization of seminars and conferences, and promotion of publications in Scheduled Languages.

Occurring of vacancies and filling thereof, however is a continuous process. The vacancies arise due to promotion, retirement, resignation, death, opening of new institutions, schemes or projects, and additional requirements on account of enhanced students' strength and expansion of capacity in existing institutions.

To promote the development of a multilingual teacher workforce, the Integrated Teacher Education Programme (ITEP) of the National Council for Teacher Education (NCTE) includes Indian languages listed in the Eighth Schedule of the Constitution as Language-I and Language-II within its Ability Enhancement and Value-Added courses.

In alignment with the objectives of NEP 2020, and with the aim of making high-quality educational content in Indian languages accessible for students, the Bharitiya Bhasha Pustak Scheme (BBPS) has been announced in the Union Budget 2025-26, to provide books in Indian Languages for school and higher

education in digital format. BBPS envisions making educational content available in all 22 Indian scheduled languages.

Further, Government of India has undertaken several initiatives on promoting education in Indian languages. These efforts have further been augmented through the adoption of Artificial Intelligence and Machine Learning (AI/ML) technologies, including the development of Large Language Models, translation tools and language-enabled digital services in Indian languages.

Government of India has started the BharatGen project, which is a multimodal Large Language Model Project focused on developing efficient and inclusive AI solutions that support all 22 Scheduled languages and enable the creation of a robust digital AI infrastructure for India's unique socio-cultural context and diverse sectors.

Furthermore, to facilitate the translation of content into Indian languages, technological advancements include the development of AI-based translation tools such as ANUVADINI by the All India Council for Technical Education (AICTE) and BHASHINI, an initiative under the Digital India Programme.

The National Council for Promotion of Urdu Language (NCPUL), an autonomous body under the Ministry of Education, has been set up to promote, develop, and propagate Urdu, Arabic, and Persian languages, including facilitating access to modern scientific, technological, and contemporary knowledge in these languages.

The Central Institute of Indian Languages (CIIL), a premier research body of the Ministry of Education, Govt of India plays an important role in promoting and preserving India's rich linguistic diversity through policy support, research, resource development, translation, testing, and capacity building. Its key activities include:

- **Language Documentation & Preservation:** CIIL undertakes documentation of lesser-known languages. 117 languages, which have less than 10,000 speakers, have been taken up for preservation.
- **Development of Language Resources:** It creates corpora, dictionaries, grammars, and digital repositories to support research and language technology in scheduled and non-scheduled languages of India. The resources have been developed in more than 150 languages, including scheduled and non-scheduled languages.
- **Language Education & Pedagogy:** CIIL develops textbooks, primers (in 120+ languages), and teaching-learning materials aligned with the National Education Policy 2020 to promote multilingual education.
- **Training & Capacity Building:** CIIL conducts training for teachers, translators, and researchers to strengthen linguistic competencies nationwide.
- **Fellowships/Scholarships/Internships:** CIIL offers research scholarships/fellowships/Internships to the researchers/scholars working in

all relevant areas pertaining to the protection, promotion and development of Indian Languages.

डीजल जेनरेटर सेटों के लिए उत्सर्जन मानक

5797. श्री नलिन सोरेन:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) विभिन्न राज्यों और संघ राज्य क्षेत्रों में राज्य संघ राज्य क्षेत्र-वार कितने प्रभावित डीजल जेनरेटर (डीजी) सेटों ने रेट्रोफिट उत्सर्जन नियंत्रण उपकरण (आरईसीडी) लगाने अथवा दोहरे ईंधन परिवर्तन जैसे अनिवार्य उत्सर्जन नियंत्रण उपायों को अपनाया है;
- (ख) क्या वायु गुणवत्ता प्रबंधन आयोग (सीएक्यूएम) द्वारा जारी निर्देश संख्या 76 का अनुपालन न करने के कारण किसी संचालन सहमति (सीटीओ) या अनुमतियों को निलंबित या रद्द कर दिया गया है; और
- (ग) अनुपालन न करने वाले डीजी सेटों के लिए तैयार की गई कार्य-योजना का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

- (क) से (ग): 800 किलोवाट (केडब्ल्यू) तक के डीजल जनरेटर सेट जो वर्ष 2023 से पहले अधिसूचित उत्सर्जन मानदंडों का अनुपालन करते हैं और इंजन निर्माण की तारीख से पांच वर्ष पूरे कर चुके हैं, पर रेट्रो-फिट उत्सर्जन नियंत्रण उपकरण (आरईसीडी) लगाए जाने की आवश्यकता है।
- केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) द्वारा दिनांक 01.02.2022 को जारी डीजल पावर जेनरेटिंग सेट इंजनों के लिए आरईसीडी के उत्सर्जन अनुपालन परीक्षण की प्रणाली और प्रक्रिया के अनुसार

पार्टिकुलेट मैटर (पीएम) उत्सर्जन को कम करने के लिए इन उपकरणों को लगाया जाता है। इसके अलावा, माननीय राष्ट्रीय हरित न्यायाधिकरण (एनजीटी) के मूल आवेदन संख्या 681/ 2018 दिनांक 06.08.2019 के आदेश का अनुपालन करने के लिए डीज़ल जनरेटर सेट पर आरईसीडी और ड्यूल फ्यूल किट (डीएफके) को लगाया जाना चाहिए।

वायु गुणवत्ता प्रबंधन आयोग (सीएक्यूएम) द्वारा अधिदेशित दिनांक 29.09.2023 की, दिशा निर्देश संख्या 76 और दिनांक 22.02.2024 और 11.12.2024 के संशोधन के साथ राष्ट्रीय राजधानी क्षेत्र (एनसीआर) में औद्योगिक, वाणिज्यिक, आवासीय और कार्यालय प्रतिष्ठानों आदि सहित सभी क्षेत्रों में नियमित बिजली आपूर्ति की अपर्याप्तता के दौरान बैकअप के रूप में डीज़ल जनरेटर (डीजी) सेट के विनियमित संचालन के लिए निर्दिष्ट समय-सारणी को अपनाने के लिए अनिवार्य निर्देश दिए हैं। तदनुसार, क्षेत्र में स्थित किसी भी डीजी सेट को दिशा निर्देश संख्या 76 का अनुपालन सुनिश्चित करना आवश्यक है।

निर्देशों के प्रवर्तन के प्रयोजन के लिए, एनसीआर राज्यों के राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी)/ दिल्ली प्रदूषण नियंत्रण समिति (डीपीसीसी)/ केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) के साथ, आयोग समय-समय पर गुप्त निरीक्षण करता है, और डीजी सेटों के संबंध में गैर-अनुपालन का कोई भी मामला सीएक्यूएम अधिनियम के अनुसार उचित कार्रवाई जैसे डीजी सेटों को सील करने, कारण बताओ नोटिस (एससीएन) जारी करने आदि के लिए सीएक्यूएम द्वारा गठित प्रवर्तन कार्य बल (ईटीएफ) के समक्ष रखा जाता है।

सीएक्यूएम ने अपनी स्थापना से लेकर 24.03.2026 तक अपने फ्लाइंग स्कॉड के माध्यम से कुल 5670 डीजी सेटों का निरीक्षण किया है। आयोग ने 948 इकाइयों को एस.सी.एन./नोटिस भी जारी किया है जिसमें 1272 डीजी सेट शामिल हैं। इसके अलावा, देखे गए गैर-अनुपालन के आधार पर, 1551 इकाइयों में कुल 2279 डीजी सेट सील किए गए हैं।

इसके अलावा, दिनांक 02.01.2025 के निर्देश संख्या 87 के माध्यम से, आयोग ने एनसीआर राज्यों/ डीपीसीसी के सदस्य सचिवों को अपने संबंधित क्षेत्राधिकार में निर्देशों/ आदेशों का घोर उल्लंघन पाए जाने पर अधिकार क्षेत्र वाले न्यायिक मजिस्ट्रेटों के समक्ष शिकायत/ अभियोजन दायर करने के लिए अधिकृत किया है।

संबंधित राज्य / संघ राज्य-क्षेत्र प्रदूषण नियंत्रण बोर्ड रेट्रो-फिट उत्सर्जन नियंत्रण उपकरण (आरईसीडी) या दोहरे ईंधन रूपांतरण की स्थापना और गैर-अनुपालन डीजी सेट के लिए कार्य योजना तैयार करने के लिए जिम्मेवार हैं।

NATIONAL MISSION FOR DEVELOPING 50 GLOBALLY COMPETITIVE TOURISM DESTINATIONS

5798. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether it is true that Finance Minister has announced National Mission for Developing 50 Globally Competitive Tourism Destinations in the Budget for 2025-26;
- (b) if so, the reasons for not launching the scheme in spite of allocation of Rs. 25,000 crores made for this purpose;
- (c) whether Expenditure Finance Committee (EFC) Note has been prepared and approved; and
- (d) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI
GAJENDRA SINGH SHEKHAWAT):**

(a) to (d): Para 75 of the Budget Speech for the year 2025-26 reads as under:

“Top 50 tourist destination sites in the country will be developed in partnership with states through a challenge mode. Land for building key infrastructure will have to be provided by states. Hotels in those destinations will be included in the infrastructure HML”.

An EFC Note has been prepared and circulated for Inter-Ministerial comments. At present, no Fund allocation is approved for the same.

REGISTERED COMPANIES IN TAMIL NADU

5799. SHRI ARUN NEHRU:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the total number of new companies registered in Tamil Nadu under the Companies Act, 2013 during the Financial Year 2025-26 (April 2025 to March 2026), district-wise;
- (b) the distribution of these registrations in the said State, sector-wise, including start-ups in emerging areas such as IT, biotechnology, agritech, manufacturing, renewable energy and services; and
- (c) whether the Government maintains data on start-ups specifically recognised under the Start-up India initiative that were registered in Tamil Nadu during FY 2025-26 and if so, the details thereof, district-wise, including benefits availed by them?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) and (b): 16,122 new companies have been incorporated in Tamil Nadu under the Companies Act, 2013 during the Financial Year 2025-26 (April 2025 to 15TH March 2026). The district-wise and sector-wise distribution of these companies are given in the enclosed **Statement-I**.

(c): Yes, 2,809 entities were recognised as startups in Tamil Nadu during FY 2025–26 (as on 31st Jan 2026). The district-wise number of recognised startups are given in the enclosed **Statement-II**.

Under Startup India initiative, the Government is implementing three flagship Schemes, Fund of Funds for Startups (FFS), Startup India Seed Fund Scheme (SISFS), and Credit Guarantee Scheme for Startups (CGSS) to provide funding opportunities and support startups across sectors at various stages of their business cycle.

FFS has been established to catalyze venture capital investments and is operationalized by Small Industries Development Bank of India (SIDBI), which provides capital to Securities and Exchange Board of India (SEBI)-registered Alternative Investment Funds (AIFs) which in turn invest in startups. Rs. 15.5 crore have been invested in 3 startups from the State of Tamil Nadu in Financial Year 2025-26 as on 31st January 2026.

SISFS provides financial assistance to seed stage startups through incubators. SISFS is implemented from 1st April 2021. Rs. 8.19 crore have been approved to 63 startups from the State of Tamil Nadu in Financial Year 2025-26 as on 31st January 2026.

CGSS is implemented for enabling debt funding to startups through eligible financial institutions. CGSS is operationalized by the National Credit Guarantee Trustee Company (NCGTC) Limited and has been operationalized from 1st April 2023. 5 loans amounting to around Rs 3.95 crore have been guaranteed to startup borrower from Tamil Nadu in Financial Year 2025-26 as on 31st January 2026.

STATEMENT-I

District-wise and sector-wise details of new companies incorporated in Tamil Nadu under the Companies Act, 2013 during the Financial Year 2025-26 (April 2025 to 15TH March 2026)

S. No.	Districts	Agriculture and Allied Activities	Business Services	Community, personal & Social Services	Construction	Electricity, Gas & Water companies	Finance	Insurance	Manufacturing	Mineral & Quarrying	Real Estate and Renting	Trading	Transport, storage and Communications	Grand Total
1.	Ariyalur	1	6	3	0	6	1	0	5	1	1	3	1	28
2.	Chennai & Chengalpattu *	26	870	985	218	122	109	1	394	10	194	590	316	3835
4.	Coimbatore	42	428	493	113	310	99	1	466	2	103	346	101	2504
5.	Cuddalore	1	35	52	9	5	12	0	22	0	2	32	9	179
6.	Dharmapuri	2	19	15	3	1	17	0	14	1	1	10	2	85

	ri													
7.	Dindigul	4	39	32	14	12	11	0	23	1	4	27	10	177
8.	Erode	15	87	67	24	107	21	0	91	3	7	73	5	500
9.	Kallakurichi	0	0	0	0	0	0	0	0	0	0	0	0	0
10.	Kancheepuram	24	695	677	161	67	51	1	420	2	99	343	168	2708
11.	Kanniyakumari	7	73	71	20	7	9	0	40	0	7	47	7	288
12.	Karur	1	16	24	6	57	16	0	13	3	3	11	6	156
13.	Krishnagiri	11	46	53	26	10	13	0	71	5	9	51	18	313
14.	Madurai	8	111	137	34	20	16	0	63	2	23	67	18	499
15.	Nagapattinam & Mayiladuthurai **	3	14	17	7	1	6	0	8	1	0	7	4	68
16.														
17.	Namakkal	10	39	47	9	50	9	0	37	0	1	34	16	252
18.	The Nilgiris	5	7	24	4	3	0	0	4	0	3	10	8	68
19.	Perambalur	1	9	8	2	4	1	0	5	1	1	7	1	40
20.	Pudukkottai	4	16	24	6	2	8	0	16	1	2	19	3	101
21.	Ramanathapuram	9	9	17	4	0	5	0	12	0	3	15	9	83
22.	Salem	10	76	102	25	24	15	0	63	3	13	70	13	414
23.	Sivaganga	2	15	23	11	4	7	0	17	1	2	16	4	102
24.	Thanjavur	5	43	61	12	5	16	0	24	0	3	25	12	206
25.	Theni	8	14	23	5	4	4	0	15	0	4	16	6	99
26.	Tiruchirappalli	6	90	111	27	17	30	0	50	1	22	77	17	448
27.	Tirunelveli													
28.	Tenkasi ***	7	62	60	32	26	10	0	41	3	12	45	13	311
29.	Tiruppur	0	0	0	0	0	0	0	3	0	0	0	0	3
30.	Tiruvallur	17	336	442	129	49	33	0	261	4	56	312	110	1749
31.	Tiruvannamalai	7	19	35	4	7	5	0	16	2	4	9	3	111
32.	Tiruvarur	2	7	13	5	5	5	0	6	0	1	9	2	55

33.	Tuticorin / Thoothuku di	3	24	25	14	14	9	0	16	1	8	35	34	183
34.	Vellore													
35.	Ranipet	5	53	64	24	14	7	0	37	1	5	39	11	260
36.	Tirupattur ****													
37.	Villupuram	6	28	33	7	9	2	0	25	2	2	21	10	145
38.	Virudhuna gar	6	33	30	9	11	3	0	28	0	2	24	6	152
	Grand Total	258	3319	3768	964	973	550	3	2306	51	597	2390	943	16122

* Companies Incorporated in Chennai District includes companies in Chengalpattu.

** Companies Incorporated in Nagapattinam District includes companies in Mayiladuthurai.

*** Companies Incorporated in Tirunelveli District includes companies in Tenkasi.

**** Companies Incorporated in Vellore District includes companies in Ranipet and Tirupattur.

STATEMENT- II

The district-wise number of entities recognised as startups in the State of Tamil Nadu for the financial year 2025–26 (as on 31st Jan 2026) is as under:

S. No.	District	No. of entities recognized as startups for FY 2025-26
1.	Ariyalur	2
2.	Chengalpattu	0
3.	Chennai	861
4.	Coimbatore	398
5.	Cuddalore	21
6.	Dharmapuri	17
7.	Dindigul	29
8.	Erode	58
9.	Kallakurichi	0
10.	Kancheepuram	396
11.	Kanniyakumari	44
12.	Karur	19

13.	Krishnagiri	46
14.	Madurai	93
15.	Mayiladuthurai	1
16.	Nagapattinam	15
17.	Namakkal	42
18.	Perambalur	4
19.	Pudukkottai	15
20.	Ramanathapuram	13
21.	Ranipet	5
22.	Salem	94
23.	Sivaganga	13
24.	Tenkasi	3
25.	Thanjavur	44
26.	The Nilgiris	10
27.	Theni	12
28.	Thiruvallur	232
29.	Thiruvarur	12
30.	Thoothukkudi	31
31.	Tiruchirappalli	79
32.	Tirunelveli	38
33.	Tirupathur	6
34.	Tiruppur	51
35.	Tiruvannamalai	17
36.	Vellore	39
37.	Viluppuram	23
38.	Virudhunagar	26
	Total	2809

प्रधानमंत्री कौशल विकास योजना में उद्योगों की भूमिका

5800. श्री रामवीर सिंह बिधूड़ी:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई) में उद्योगों की क्या भूमिका है;

(ख) देश में विगत दस वर्षों और वर्तमान वर्ष के दौरान उक्त योजना के अंतर्गत राज्य/संघ राज्यक्षेत्र-वार कुल कितने युवाओं को प्रशिक्षित किया गया है;

(ग) क्या उक्त योजना के अंतर्गत रोजगार प्राप्त करने वाले उक्त युवाओं से संबंधित कोई आंकड़े हैं; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई) के अंतर्गत, देश में गुणवत्तापूर्ण कौशल प्रदान करने में उद्योगों की महत्वपूर्ण भूमिका है। राष्ट्रीय कौशल अर्हता ढांचा (एनएसक्यूएफ) के माध्यम से प्रशिक्षण को मानकीकृत किया गया है, जिससे पाठ्यक्रम उद्योग की आवश्यकताओं और राष्ट्रीय प्राथमिकताओं के अनुरूप हो गए हैं। उद्योग-संचालित क्षेत्रीय कौशल परिषदें (एसएससी) उद्योगों के साथ मिलकर कौशल अंतराल की पहचान करती हैं, पाठ्यक्रम विकसित करती हैं, योग्यता मानक परिभाषित करती हैं और एनएसक्यूएफ के अनुरूप प्रशिक्षण, आकलन और प्रमाणन की देखरेख करती हैं। एक प्रमुख सुधार उद्योगों के माध्यम से ऑन-द-जॉब ट्रेनिंग (ओजेटी) का एकीकरण है, जिससे वास्तविक उद्योग अनुभव सुनिश्चित होता है। इसके अलावा, उद्योग की आवश्यकताओं के अनुरूप जॉब रोल्स विकसित करने के लिए पंद्रह से अधिक उद्योगों को अवार्डिंग बॉडीज के रूप में नामित किया गया है, जैसे कि एचसीएल टेक्नोलॉजीज, आईबीएम, बजाज फिनसर्व, माइक्रोसॉफ्ट आदि। उद्योगों के सहयोग से, कुशल उम्मीदवारों को रोजगार के अवसर प्रदान करने के लिए कौशल महोत्सव आयोजित

किए जाते हैं। इसके अतिरिक्त, विभिन्न उद्योगों को इस योजना के अंतर्गत विभिन्न क्षेत्रों में कौशल प्रशिक्षण प्रदान करने के लिए शामिल किया गया है।

(ख): विगत दस वर्षों और वर्तमान वर्ष के दौरान पीएमकेवीवाई के अंतर्गत प्रशिक्षित उम्मीदवारों की कुल संख्या का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग) और (घ): प्रधान मंत्री कौशल विकास योजना (पीएमकेवीवाई) के तहत, अल्पकालिक प्रशिक्षण (एसटीटी) घटक में रोजगार को पहले तीन चरणों - पीएमकेवीवाई 1.0, पीएमकेवीवाई 2.0 और पीएमकेवीवाई 3.0, जो वित्त वर्ष 2015-16 से वित्त वर्ष 2021-22 तक लागू किए गए थे, के दौरान नियोजन पर नजर रखी गई थी।

हालांकि, पीएमकेवीवाई 4.0 (वित्त वर्ष 2022-23 से लागू) में दृष्टिकोण बदल गया है और योजना प्रशिक्षित उम्मीदवारों को वेतनभोगी रोजगार और स्वरोजगार सहित विभिन्न करियर अवसरों को अपनाने के लिए सशक्त बनाने पर जोर देती है। उद्योग से संबंधित कौशल पाठ्यक्रमों के माध्यम से इसे समर्थन दिया जाता है, जिनमें ऑन-द-जॉब ट्रेनिंग (ओजेटी) शामिल है, जिससे उम्मीदवारों को व्यावहारिक अनुभव प्राप्त करने और सोच-समझकर करियर विकल्प चुनने में मदद मिलती है।

पीएमकेवीवाई के पहले तीन चरणों के दौरान, अल्पकालिक प्रशिक्षण (एसटीटी) के तहत प्रमाणित 56.89 लाख उम्मीदवारों में से लगभग 43% उम्मीदवारों को रोजगार मिलने की सूचना मिली थी।

विवरण

पिछले दस वर्षों और वर्तमान वित्त वर्ष 25-26 के दौरान पीएमकेवीवाई के तहत प्रशिक्षित कुल उम्मीदवारों का राज्य वार ब्यौरा निम्नलिखित है:

क्र.सं.	राज्य/संघ राज्य क्षेत्र	प्रशिक्षित (वित्त वर्ष 2015-25)	प्रशिक्षित (वित्त वर्ष 25-26)
1	अंडमान व निकोबार द्वीप समूह	5,471	30
2	आंध्र प्रदेश	5,25,482	2,752

3	अरुणाचल प्रदेश	98,032	125
4	असम	8,34,082	5,590
5	बिहार	7,56,812	3,850
6	चंडीगढ़	27,887	148
7	छत्तीसगढ़	2,04,202	341
8	दिल्ली	5,25,538	2,192
9	गोवा	10,484	-
10	गुजरात	4,71,132	822
11	हरियाणा	7,54,848	8,222
12	हिमाचल प्रदेश	1,73,430	3,244
13	जम्मू और कश्मीर	4,25,729	4,225
14	झारखंड	3,13,045	1,120
15	कर्नाटक	5,99,749	5,995
16	केरल	2,73,855	981
17	लद्दाख	4,076	-
18	लक्षद्वीप	390	-
19	मध्य प्रदेश	12,02,829	13,176
20	महाराष्ट्र	13,27,940	4,579
21	मणिपुर	1,14,064	957
22	मेघालय	58,395	572
23	मिजोरम	42,763	1,384
24	नागालैंड	53,471	584
25	ओडिशा	6,00,905	1,547
26	पुदुचेरी	34,979	618
27	पंजाब	5,53,676	10,081
28	राजस्थान	13,97,888	10,524
29	सिक्किम	19,479	-
30	तमिलनाडु	8,79,888	9,834
31	तेलंगाना	4,60,234	4,650
32	दादरा और नगर हवेली दमन और दीव	11,842	-

33	त्रिपुरा	1,59,082	1,285
34	उत्तर प्रदेश	24,82,630	26,733
35	उत्तराखंड	2,49,937	2,201
36	पश्चिम बंगाल	6,48,261	3,341
	कुल	1,63,02,507	1,31,703

कला संस्कृति विकास योजना के अंतर्गत सांस्कृतिक विरासत का संरक्षण और संवर्धन

5801. श्री दर्शन सिंह चौधरी :

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार द्वारा कार्यान्वित की जा रही कला संस्कृति विकास योजना (केएसवीवाई) के अंतर्गत देश भर के कलाकारों, लोक कलाकारों और सांस्कृतिक संगठनों को वित्तीय सहायता प्रदान की जा रही है;

(ख) क्या सरकार का पारंपरिक लोक कला, लोक संगीत, लोक नृत्य और क्षेत्रीय सांस्कृतिक विरासत के संरक्षण और संवर्धन के लिए उक्त योजना के दायरे का विस्तार करने का विचार है; और

(ग) यदि हां, तो तत्संबंधी व्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क): संस्कृति मंत्रालय द्वारा एक समावेशी स्कीम कला संस्कृति विकास योजना (केएसवीवाई) कार्यान्वित की जा रही है जिसके अंतर्गत कई केन्द्रीय क्षेत्र की स्कीमें शामिल हैं, जिनके माध्यम से देश भर में नाटक/रंगमंच, संगीत, नृत्य और अन्य मंच कलाओं के क्षेत्र में कार्यरत पात्र सांस्कृतिक संगठनों, कलाकारों और लोक कलाकारों को वित्तीय सहायता प्रदान की जाती है। कला संस्कृति विकास योजना के अंतर्गत विगत तीन वित्तीय वर्षों के दौरान प्रदान की गई वित्तीय सहायता का ब्यौरा निम्नानुसार है:

वित्तीय वर्ष	जारी की गई निधियां (करोड़ रुपए में)
2022-23	213.76
2023-24	218.36
2024-25	201.67

(ख) और (ग): संस्कृति मंत्रालय समाचार पत्रों, आधिकारिक वेबसाइटों और सोशल मीडिया प्लेटफॉर्म के जरिए व्यापक प्रचार-प्रसार के माध्यम से जागरूकता बढ़ाने और अधिक से अधिक भागीदारी को प्रोत्साहित करने हेतु कलाकारों को सहायता प्रदान करने और विभिन्न कला रूपों को बढ़ावा देने के उद्देश्य से अपनी स्कीमों के दायरे और पहुंच का विस्तार करने के लिए निरंतर कार्य कर रहा है। इसके अतिरिक्त, क्षेत्रीय सांस्कृतिक केंद्र (जेडसीसी) और संगीत नाटक अकादमी (एसएनए) देश भर में नियमित रूप से सांस्कृतिक कार्यक्रमों और उत्सवों का आयोजन करते हैं। ये पहल लोक, जनजातीय और पारंपरिक कलाकारों को सक्रिय रूप से शामिल करती हैं, जिससे उन्हें अपनी प्रतिभा प्रदर्शित करने के लिए महत्वपूर्ण मंच प्राप्त होते हैं और भारत की समृद्ध सांस्कृतिक विरासत के परिरक्षण और प्रचार को बल मिलता है।

गांवों में बैंकिंग सुविधाएं

5802. श्रीमती कलाबेन मोहनभाई देलकर:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या देश के विभिन्न भागों में अभी भी ऐसे गांव हैं, जहां बैंकिंग सुविधाएं उपलब्ध नहीं हैं और जहां 5 किलोमीटर के दायरे में कोई बैंक शाखा, बिजनेस कॉर्रेस्पोंडेंट (बीसी) या आईपीपीबी का कोई केंद्र नहीं है;
- (ख) यदि हां, तो इसके राज्य-वार क्या कारण हैं;

(ग) सरकार द्वारा अन्य राज्यों और संघ राज्यक्षेत्र दादरा और नगर हवेली सहित संघ राज्यक्षेत्रों में बैंकिंग सुविधाएं प्रदान करने के लिए क्या उपाय किए जा रहे हैं; और

(घ) इस संबंध में सरकार द्वारा अब तक आरंभ किए गए/किए गए कार्य का ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (घ): सरकार का प्रयास यह सुनिश्चित करना है कि देश के सभी बसे हुए गांवों के 05 किलोमीटर (किमी) के अंदर बैंकिंग आउटलेट [बैंक शाखा/बिजनेस प्रतिनिधि (बीसी)/इंडिया पोस्ट पेमेंट्स बैंक (आईपीपीबी)] की उपलब्धता सुनिश्चित की जाए। बैंकिंग आउटलेट्स की उपलब्धता की निगरानी भौगोलिक सूचना प्रणाली (जीआईएस) आधारित एप्लिकेशन अर्थात् जन धन दर्शक (जेडीडी) ऐप द्वारा की जाती है।

जेडीडी ऐप पर बैंकों द्वारा अपलोड किए गए आंकड़ों के आधार पर, देश के 99.92% गांव और संघ राज्य क्षेत्र दादरा और नगर हवेली के 100% गांव के 05 किलोमीटर (दिनांक 06.03.2026 की स्थिति के अनुसार) के दायरे में बैंकिंग आउटलेट (बैंक शाखा/बीसी/आईपीपीबी) में कवर किए गए हैं। बैंकिंग अवसंरचना के संवर्धन में प्रमुख बाधाएं उपयुक्त परिसरों की अनुपलब्धता के साथ-साथ कनेक्टिविटी और अवसंरचना की कमी हैं।

इसके अतिरिक्त, भारतीय रिजर्व बैंक के मौजूदा दिशा-निर्देशों के अनुसार, कवर न किए गए क्षेत्रों में बैंकिंग आउटलेटों को शुरू करना एक सतत प्रक्रिया है जिसकी देखरेख राज्य स्तरीय बैंकर्स समिति (एसएलबीसी)/संघ राज्य क्षेत्र स्तरीय बैंकर्स समिति (यूटीएलबीसी) द्वारा संबंधित राज्य सरकारों, सदस्य बैंकों और अन्य स्टैकहोल्डरों के परामर्श से की जाती है। बैंक, अन्य बातों के साथ-साथ, भारतीय रिजर्व बैंक के अनुदेशों, उनकी व्यावसायिक योजनाओं और वाणिज्यिक व्यवहार्यता को ध्यान में रखते हुए बैंकिंग आउटलेट खोलने के प्रस्तावों पर विचार करते हैं। बैंकिंग आउटलेट खोलने की व्यवहार्यता का और अधिक आकलन करने के लिए, बैंक आवश्यकतानुसार सर्वेक्षण करते हैं।

PRADHAN MANTRI MUDRA YOJANA

5803. SHRI K. RADHAKRISHNAN:

Will the Minister of **FINANCE** be pleased to state:

the total number of loans disbursed to Scheduled Castes and Scheduled Tribes entrepreneurs under Micro Units Development & Refinance Agency Ltd. (MUDRA) Yojana in the country during the last three years, State-wise including Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

More than 3.84 crore loans, amounting to Rs. 2.09 lakh crore have been disbursed to Scheduled Castes and Scheduled Tribes entrepreneurs under the Pradhan Mantri Mudra Yojana (PMMY) in the country during the last three years i.e. from April 2022 to March 2025. The State-wise details including Kerala are given in the enclosed **Statement**.

STATEMENT

Pradhan Mantri Mudra Yojana - State/U.T wise (From 01.04.2022 To 31.03.2025)			
(Amount in Rs. Crore)			
		SCs & STs Entrepreneurs	
S.No.	State/ U.T.	No. of Loans	Disbursed Amount
1	Kerala	4,67,267	2,630
2	Andaman and Nicobar Islands	270	12
3	Andhra Pradesh	4,07,143	4,469
4	Arunachal Pradesh	33,576	428

5	Assam	2,15,895	1,982
6	Bihar	50,10,024	23,344
7	Chandigarh	16,846	103
8	Chhattisgarh	8,36,049	4,333
9	Dadra and Nagar Haveli & Daman and Diu	1,149	15
10	Delhi	1,12,227	647
11	Goa	6,335	43
12	Gujarat	8,95,011	5,638
13	Haryana	11,89,322	6,342
14	Himachal Pradesh	96,451	1,168
15	Jammu and Kashmir	45,926	452
16	Jharkhand	16,61,761	7,807
17	Karnataka	25,93,552	15,771
18	Ladakh	20,063	549
19	Lakshadweep	4,803	87
20	Madhya Pradesh	34,06,196	16,954
21	Maharashtra	28,74,748	14,124
22	Manipur	7,327	118
23	Meghalaya	36,559	425
24	Mizoram	37,494	1,073
25	Nagaland	12,326	228
26	Odisha	24,87,185	10,948
27	Pondicherry	27,734	228
28	Punjab	14,61,516	6,962
29	Rajasthan	28,77,087	16,005
30	Sikkim	10,308	143
31	Tamil Nadu	20,04,209	13,705
32	Telangana	2,28,899	2,446
33	Tripura	3,83,497	2,284
34	Uttar Pradesh	59,01,723	28,981
35	Uttarakhand	330,051	1,810

36	West Bengal	27,16,434	16,937
	TOTAL	3,84,16,963	2,09,190.69

Source: As per data uploaded by Member Lending Institutions (MLIs) on Mudra Portal

FUNDS BY WORLD BANK AND ASIAN DEVELOPMENT BANK

5804. SHRI KALIPADA SAREN KHERWAL:

Will the Minister of **FINANCE** be pleased to state:

- (a) the total amount of funds and projects sanctioned by the Multilateral agencies like the World Bank and Asian Development Bank across all the States since 2014, State-wise, agency-wise and year-wise;
- (b) the number of project clearances sought by these States from the Department of Economic Affairs for approaching international funding agencies; and
- (c) the number of projects sanctioned by multilateral agencies, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

- (a): The details, as maintained by the Government, are given in the enclosed **Statement - I to IV** respectively.
- (b): The total number of proposals seeking multilateral assistance by all the States from the Department of Economic Affairs as per online Portal is placed at **Statement - VI**.
- (c): The total number of Loan and Grant Agreements signed multilateral agency-wise, state-wise since 2014 is placed at **Statement - V**.

STATEMENT - I

Aid, Accounts & Audit Division

सहायता लेखा एवं लेखा परीक्षा प्रभाग

Authorisation of Government Loans From 2014-2015 To 2015-2016

सरकारी ऋण का प्राधिकरण 2014-2015 से 2015-2016

LC in Millions				
Agreement Amount (Net of cancellation)				
1,3,4	LC	Agree Dt.	2014-2015	2015-2016
Asian Development Bank				
AS Assam	USD		100.20	0.00
3140-IND Assam Power Sector Investment Program (Project-1)	USD	20/02/2015	50.00	0.00
3200-IND Assam Power Sector Enhancement Investment Program-Project 4	USD	20/02/2015	50.20	0.00
CN Central	USD		0.00	653.00
3257-IND Supporting National Urban Health Mission	USD	28/07/2015	0.00	300.00
3306-IND Rural Connectivity Investment Program Project-3	USD	06/11/2015	0.00	273.00
3337-IND North Eastern Region Capital Cities Development Investment Prog Tranche 3	USD	28/01/2016	0.00	80.00
HP Himachal Pradesh	USD		110.00	0.00
3001-IND Himachal Pradesh Clean Energy Transmission Investment Program- Proj-2	USD	29/09/2014	110.00	0.00
JK Jammu and Kashmir	USD		60.00	0.00
3132-IND Jammu and Kashmir Urban Sector Development Investment Program- Project-3	USD	30/12/2014	60.00	0.00
KA Karnataka	USD		138.30	31.00
3088-IND North Karnataka Urban Sector Investment Program - Project-4	USD	16/09/2014	63.30	0.00
3148-IND Karnataka Integrated Urban Water Management Investment Program- Project-1	USD	30/12/2014	75.00	0.00
3172-IND Karnataka Integrated & Sustainable Water Resources Mgt Inves.Pgm. Prj 1	USD	07/05/2015	0.00	31.00
KL Kerala	USD		100.00	0.00
3188-IND Supporting Kerala Adtl. Skill Acquisition Program in Post Basic Education	USD	27/11/2014	100.00	0.00
MP Madhya Pradesh	USD		350.00	0.00
3189-IND Madhya Pradesh District Connectivity Sector Project	USD	20/02/2015	350.00	0.00
MS Multi State	USD		296.14	91.74
3118-IND SASEC Road Connectivity Investment Program (Tranche-1)	USD	26/03/2015	296.14	0.00
3223-IND Infrastructure Development Investment Program for Tourism _ Project 3 reg.	USD	28/09/2015	0.00	91.74
PB Punjab	USD		200.00	0.00

3187-IND Punjab Development Finance Program	USD	28/11/2014	200.00	0.00
RJ Rajasthan	USD		326.00	500.00
3052-IND Rajasthan Renewable Energy Transmission Investment Program - Project 1	USD	12/09/2014	62.00	0.00
3062-IND Jaipur Metro Rail Line 1 - Phase B Project	USD	29/05/2014	176.00	0.00
3182-IND Rajasthan Urban Sector Development Program	USD	11/09/2015	0.00	250.00
3183-IND Rajasthan Urban Sector Development Project	USD	11/09/2015	0.00	250.00
8275-IND Rajasthan Renewable Energy Transmission Investment Program - Project 1	USD	12/09/2014	88.00	0.00
Total	USD		1,680.64	1,275.74
European Investment Bank				
CN Central	EUR		0.00	200.00
EIBGLN0001 85486-Lucknow Metro Rail Project	EUR	30/03/2016	0.00	200.00
Total	EUR		0.00	200.00
International Bank for Reconstruction and Development				
CN Central	USD		700.00	1,503.50
8301-IN National Highways Interconnectivity Improvement Project	USD	01/07/2014	500.00	0.00
8330-IN Technology Centre Systems Programme	USD	10/11/2014	200.00	0.00
8559-IN Swachh Bharat Mission Support Operation	USD	30/03/2016	0.00	1,500.00
P474-IN Preparation of the Proposed Capacity Augmentation of National Waterways I	USD	18/05/2015	0.00	3.50
HP Himachal Pradesh	USD		100.00	0.00
TF16957 2nd DPL to Promote Inclusive Green Growth & Sustainable Development in HP	USD	11/06/2014	100.00	0.00
PB Punjab	USD		0.00	248.00
8487-IN Punjab Rural Water and Sanitation Sector Improvement Project	USD	11/05/2015	0.00	248.00
RJ Rajasthan	USD		0.00	250.00
8605-IN 1st Programmatic Elect. Disb. Reform Dev. Policy Loan For Raj	USD	31/03/2016	0.00	250.00
TN Tamil Nadu	USD		0.00	700.00
8488-IN Tamil Nadu Sustainable Urban Development Project	USD	03/06/2015	0.00	400.00
8499-IN Tamil Nadu Road Sector Project-II	USD	28/05/2015	0.00	300.00
Total	USD		800.00	2,701.50

International Development Association				
BR Bihar	XDR		54.70	0.00
5349-IN Bihar Integrated Social Protection Strengthening Project	XDR	28/05/2014	54.70	0.00
CN Central	XDR		716.00	67.30
5376-IN Accelerating Universal Access to Early and Effective Tuberculosis Care Proj	XDR	30/05/2014	65.00	0.00
5413-IN Additional Financing for the National Cyclone Risk Mitigation Project	XDR	11/08/2015	0.00	67.30
5447-IN Third Elementary Education Project	XDR	29/05/2014	106.60	0.00
5448-IN Third Elementary Education Project	XDR	29/05/2014	544.40	0.00
MH Maharashtra	XDR		107.20	0.00
5375-IN Maharashtra Rural Water Supply and Sanitation Program	XDR	30/05/2014	107.20	0.00
MZ Mizoram	XDR		69.20	0.00
5425-IN Regional Transport Connectivity Project Mizoram State Roads II	XDR	28/08/2014	69.20	0.00
OD Odisha	XDR		99.40	0.00
5378-IN Odisha Disaster Recovery Project	XDR	11/07/2014	99.40	0.00
UK Uttarakhand	XDR		94.40	0.00
5369-IN Uttarakhand Decentralised Watershed Development Project Phase-II-GRAMYA II	XDR	30/05/2014	78.80	0.00
5372-IN Additional Financing for Uttarakhand Rural Water Supply & Sanitation Project	XDR	30/05/2014	15.60	0.00
Total	XDR		1,140.90	67.30
International Development Association				
AP Andhra Pradesh	USD		0.00	325.00
5576-IN Andhra Pradesh Rural Inclusive Growth Project	USD	16/11/2015	0.00	75.00
5694-IN Andhra Pradesh Disaster Recovery Project	USD	16/07/2015	0.00	250.00
AS Assam	USD		2.00	0.00
Q924-IN Preparation of Proposed Citizen-Centric Service Delivery Reform in NE Prj.	USD	08/08/2014	2.00	0.00
BR Bihar	USD		0.00	500.00
5578-IN Enhancing Teacher Effectiveness in Bihar Operation	USD	07/08/2015	0.00	250.00
5696-IN Bihar Kosi Basin Development Project	USD	20/01/2016	0.00	250.00
CN Central	USD		0.00	786.90

5524-IN Neeranchal National Watershed Project	USD	14/01/2016	0.00	178.50
5693-IN National Cyclone Risk Mitigation Project-II	USD	11/08/2015	0.00	308.40
5695-IN Jhelum and Tawi Flood Recovery Project	USD	21/01/2016	0.00	250.00
5738-IN Nai Manzil - Education and Skills Training for Minorities Project	USD	30/12/2015	0.00	50.00
MP Madhya Pradesh	USD		0.00	335.00
5703-IN Madhya Pradesh Higher Education Quality Improvement Project	USD	01/03/2016	0.00	300.00
5705-IN Citizen Access to Responsive Services Project	USD	17/03/2016	0.00	35.00
NL Nagaland	USD		1.00	0.00
Q942-IN Preparation of Proposed Nagaland Health Project Preparation Advance	USD	17/10/2014	1.00	0.00
TG Telangana	USD		0.00	75.00
5573-IN Telangana Rural Inclusive Growth Project	USD	27/01/2016	0.00	75.00
Total	USD		3.00	2,021.90
International Fund for Agricultural Development				
ML Meghalaya	XDR		32.40	0.00
648-IN Meghalaya Livelihood and Access to Markets Project(Megha-Lamp)	XDR	09/12/2014	32.40	0.00
MP Madhya Pradesh	XDR		9.74	0.00
682MP-A-IN Addl. Financing to Tejaswini Rural Women Empowerment Programme	XDR	26/06/2014	9.74	0.00
OD Odisha	XDR		0.00	36.40
2000000695 Odisha Particularly Vul. Tribal Gp. Emp. and Lively. Imp. Prog. (OPELIP)	XDR	18/03/2016	0.00	36.40
TN Tamil Nadu	XDR		0.00	15.70
2000001433 Post Tsunami Sustainable Livelihoods Prog.for Coastal communities of T N	XDR	30/03/2016	0.00	15.70
Total	XDR		42.14	52.10

STATEMENT - II

Aid, Accounts & Audit Division

सहायता लेखा एवं लेखा परीक्षा प्रभाग

Authorisation of Government Loans From 2016- 2017 To 2025-2026

सरकारी ऋण का प्राधिकरण 2016- 2017 से 2025-2026

[illegible]

3612-IND Bihar Urban Development Investment Program Tranche 2	USD	23/02/2018	0.00	84.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3738-IND Bihar State Highway III Project (Additional Financing)	USD	26/11/2018	0.00	0.00	200.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4322-IND Enhancing Connectivity and Sustainability in Bihar Roads Project	USD	27/07/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	295.00	0.00	0.00
CG Chhattisgarh	USD		0.00	0.00	0.00	350.00	0.00	0.00	0.00	0.00	0.00	0.00
3795-IND Chhattisgarh Road Connectivity Project	USD	03/09/2019	0.00	0.00	0.00	350.00	0.00	0.00	0.00	0.00	0.00	0.00
CN Central	USD		0.00	370.00	110.00	0.00	2,000.00	2,900.00	250.00	900.00	818.00	690.00
3611-IND Second Rural Connectivity Investment Program - Project 1	USD	30/01/2018	0.00	250.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3623-IND Railway Sector Investment Program-Project 3	USD	16/03/2018	0.00	120.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3703-IND Second Rural connectivity Investment Program -Project 2	USD	05/10/2018	0.00	0.00	110.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3915-IND COVID-19 Active Response and Expenditure Support Program	USD	28/04/2020	0.00	0.00	0.00	0.00	500.00	0.00	0.00	0.00	0.00	0.00
3916-IND COVID-19 Active Response and Expenditure Support Program	USD	28/04/2020	0.00	0.00	0.00	0.00	1,000.00	0.00	0.00	0.00	0.00	0.00
3964-IND Delhi-Meerut regional rapid transit system investment project-project-1	USD	08/09/2020	0.00	0.00	0.00	0.00	500.00	0.00	0.00	0.00	0.00	0.00
4032-IND Strengthening Comprehensive Primary Health Care in Urban Areas Program	USD	23/11/2021	0.00	0.00	0.00	0.00	0.00	300.00	0.00	0.00	0.00	0.00
4036-IND Bengaluru Metro Rail Project	USD	19/08/2021	0.00	0.00	0.00	0.00	0.00	500.00	0.00	0.00	0.00	0.00
4138-IND Industrial Corridor Development Program-Subprogram 1	USD	25/11/2021	0.00	0.00	0.00	0.00	0.00	250.00	0.00	0.00	0.00	0.00
4147-IND Responsive COVID-19 Vaccines for Recovery Project	USD	31/12/2021	0.00	0.00	0.00	0.00	0.00	500.00	0.00	0.00	0.00	0.00
4151-IND Responsive COVID-19 Vaccines for Recovery Project	USD	31/12/2021	0.00	0.00	0.00	0.00	0.00	1,000.00	0.00	0.00	0.00	0.00
4158-IND Sustainable Urban Development and Service Delivery Program- Subprogram 1	USD	17/12/2021	0.00	0.00	0.00	0.00	0.00	350.00	0.00	0.00	0.00	0.00
4275-IND Strengthening Multimodal and Integrated Logistics Ecosystem Program	USD	23/12/2022	0.00	0.00	0.00	0.00	0.00	0.00	250.00	0.00	0.00	0.00
4362-IND Sustainable Urban Development and Service Delivery Program - Subprogram 2)	USD	13/11/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	400.00	0.00	0.00
4401-IND Power Sector Reform Program -Sub Program 1	USD	15/12/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	250.00	0.00	0.00

4411-IND Building India's Clean Plant Program	USD	29/11/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	98.00	0.00
4421-IND Industrial Corridor Development Program-Subprogram 2	USD	15/12/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	250.00	0.00	0.00
4431-IND Swachh Bharat Mission 2.0 - Comprehensive Municipal Waste Management in Indian Cities Program	USD	04/07/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	200.00	0.00
4452-IND Strengthened and Measurable Actions for Resilient and Transformative Health Systems Prog-Subprog 1	USD	01/07/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	170.00	0.00
4559-IND Strengthening Multimodal and Integrated Logistics Ecosystem Program - Subprogram 2	USD	20/12/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	350.00	0.00
4703-IND Accelerating Affordable and Inclusive Rooftop Solar Systems development program-Subprogram 1	USD	15/12/2025	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	650.00
4817-IND Maharashtra Power Distribution Enhancement Program for Agricultural Solarization	USD	28/11/2025	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	40.00
GU Gujarat	USD		0.00	0.00	0.00	0.00	0.00	0.00	0.00	204.00	0.00	109.97
4357-IND Ahmedabad Peri Urban Livability Improvement Project	USD	13/03/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	181.00	0.00	0.00
4437-IND Promoting Research and Innovation through GIFTCL at Gujarat International Finance Tec-City Project	USD	14/03/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	23.00	0.00	0.00
4600-IND Gujarat Skills Development Program	USD	28/11/2025	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	109.97
HP Himachal Pradesh	USD		0.00	80.00	105.00	0.00	10.00	0.00	96.30	130.00	162.00	0.00
3573-IND Himachal Pradesh Skills Development Project	USD	28/03/2018	0.00	80.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3733-IND Himachal Pradesh Clean Energy Transmission Invest Prog Proj-3	USD	16/11/2018	0.00	0.00	105.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4196-IND Himachal Pradesh Rural Drinking Water Improvement and Livelihood Project	USD	16/08/2022	0.00	0.00	0.00	0.00	0.00	0.00	96.30	0.00	0.00	0.00
4291-IND Himachal Pradesh Subtropical, Horticulture, Irrigation, and Value Addition Project	USD	08/06/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	130.00	0.00	0.00
4498-IND Sustainable and Inclusive Tourism Development Project in Himachal Pradesh	USD	19/12/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	162.00	0.00
6036-IND Himachal Pradesh Subtropical Horticulture Readiness Project (HPSHIVA-PRF)	USD	30/12/2020	0.00	0.00	0.00	0.00	10.00	0.00	0.00	0.00	0.00	0.00
JH Jharkhand	USD		200.00	0.00	0.00	0.00	0.00	112.00	0.00	0.00	0.00	0.00
3276-IND Second Jharkhand State Road project	USD	03/08/2016	200.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4082-IND Jharkhand Urban Water Supply Improvement Project	USD	08/09/2021	0.00	0.00	0.00	0.00	0.00	112.00	0.00	0.00	0.00	0.00

KA Karnataka	USD		0.00	65.50	421.00	91.00	100.00	0.00	0.00	0.00	0.00	0.00
3549-IND Sustainable Coastal Protection and Management Investment Program - Project	USD	26/10/2017	0.00	65.50	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3619-IND Karnataka State Highways Improvement III Project	USD	30/08/2018	0.00	0.00	346.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3726-IND Karnataka Integrated Urban Water Management Investment Program-Project-2	USD	27/11/2018	0.00	0.00	75.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3836-IND Karnataka Integrated and Sustainable Water Resurces Mgt Inves. Pgm. Prj 2	USD	18/11/2019	0.00	0.00	0.00	91.00	0.00	0.00	0.00	0.00	0.00	0.00
4028-IND Bengaluru Smart Energy Efficient Power Distribuon Project	USD	31/12/2020	0.00	0.00	0.00	0.00	100.00	0.00	0.00	0.00	0.00	0.00
KL Kerala	USD		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	170.00
4390-IND Kerala Urban Water Services Improvement Project	USD	22/05/2025	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	170.00
MH Maharashtra	USD		0.00	0.00	926.00	200.00	523.00	400.00	350.00	0.00	542.00	460.00
3775-IND Mumbai metro Rail System Project	USD	01/03/2019	0.00	0.00	926.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3805-IND Maharashtra Rural Connectivity Improvement Project	USD	06/09/2019	0.00	0.00	0.00	200.00	0.00	0.00	0.00	0.00	0.00	0.00
3911-IND Maharashtra State Road Improvement Project	USD	28/05/2020	0.00	0.00	0.00	0.00	177.00	0.00	0.00	0.00	0.00	0.00
3917-IND Maharashtra Rural High Voltage Distribution System Expansion Program	USD	19/10/2020	0.00	0.00	0.00	0.00	346.00	0.00	0.00	0.00	0.00	0.00
4097-IND Maharashtra Rural Connectivity Improvement Project - Additional Financing	USD	08/09/2021	0.00	0.00	0.00	0.00	0.00	300.00	0.00	0.00	0.00	0.00
4117-IND Maharashtra Agribusiness Network Project	USD	26/10/2021	0.00	0.00	0.00	0.00	0.00	100.00	0.00	0.00	0.00	0.00
4242-IND Connecting economic Cluster for Inclusive Growth in Maharashtra Project	USD	30/12/2022	0.00	0.00	0.00	0.00	0.00	0.00	350.00	0.00	0.00	0.00
4392-IND Maharashtra Tertiary Care and Medical Education Sector Development Program	USD	21/08/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	350.00	0.00
4393-IND Maharashtra Tertiary Care And Medical Education Sector Development Program	USD	21/08/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	150.00	0.00
4502-IND Maharashtra Sustainable Climate Resilient Coastal Protection and Management Project	USD	18/12/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	42.00	0.00
4684-IND Maharashtra Power Distribution Enhancement Program for Agricultural Solarization	USD	28/11/2025	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	460.00
ML Meghalaya	USD		0.00	0.00	0.00	0.00	132.80	0.00	0.00	40.50	114.00	0.00

[illegible]

3539-IND Odisha Skill Development Project	USD	03/12/2018	0.00	0.00	85.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
RJ Rajasthan	USD		0.00	220.00	0.00	190.00	300.00	0.00	110.00	200.00	0.00	0.00
3534-IND Rajasthan State Highway Investment Program-Project 1	USD	03/07/2017	0.00	220.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3815-IND Rajasthan State Highway InvestmentProgram - Project 2	USD	11/10/2019	0.00	0.00	0.00	190.00	0.00	0.00	0.00	0.00	0.00	0.00
3972-IND Rajasthan Secondary Town Development Sector Project	USD	12/10/2020	0.00	0.00	0.00	0.00	300.00	0.00	0.00	0.00	0.00	0.00
4262-IND Rajasthan State Highway Investment Program - Project 3	USD	20/12/2022	0.00	0.00	0.00	0.00	0.00	0.00	110.00	0.00	0.00	0.00
4325-IND Rajasthan Secondary Towns Development Sector Project - Additional Financing	USD	27/07/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	200.00	0.00	0.00
SK Sikkim	USD		0.00	0.00	0.00	0.00	0.00	2.50	0.00	0.00	148.50	179.07
4447-IND Sikkim Power Sector Development Project	USD	31/05/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	148.50	0.00
4633-IND Sikkim Integrated Urban Development Project	USD	17/10/2025	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	179.07
6033-IND Sikkim Major District Road Upgradation Project	USD	03/06/2021	0.00	0.00	0.00	0.00	0.00	2.50	0.00	0.00	0.00	0.00
TN Tamil Nadu	USD		100.00	0.00	200.00	657.00	0.00	885.00	125.00	0.00	0.00	0.00
3394-IND Climate Adaptation in Vennar Subbasin in Cauvery Delta Project	USD	14/07/2016	100.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3717-IND Infrastructure Development Investment Program for Tourism- Project-4	USD	10/12/2018	0.00	0.00	31.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3718-IND Tamil Nadu Urban Flagship Investment Program- Project-1	USD	16/11/2018	0.00	0.00	169.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3850-IND Chennai-Kanyakumari Industrial Corridor: Power Sector Investment Project	USD	28/11/2019	0.00	0.00	0.00	451.00	0.00	0.00	0.00	0.00	0.00	0.00
3862-IND Tamil Nadu Urban Flagship Investment Program - Project 2	USD	02/12/2019	0.00	0.00	0.00	206.00	0.00	0.00	0.00	0.00	0.00	0.00
4062-IND Tamil Nadu Industrial Connectivity Project	USD	16/06/2021	0.00	0.00	0.00	0.00	0.00	484.00	0.00	0.00	0.00	0.00
4106-IND Inclusive, Resilient, and Sustainable Housing Unit Pj. for TN	USD	07/12/2021	0.00	0.00	0.00	0.00	0.00	150.00	0.00	0.00	0.00	0.00
4113-IND Integrated Urban Flood Management for the Chennai-Kosasthalayar Basin Proj	USD	26/10/2021	0.00	0.00	0.00	0.00	0.00	251.00	0.00	0.00	0.00	0.00
4253-IND Tamil Nadu Urban Flagship Investment Program - Project 3	USD	27/12/2022	0.00	0.00	0.00	0.00	0.00	0.00	125.00	0.00	0.00	0.00

3696-IND West Bengal Drinking Water Sector Improvement Project	USD	03/10/2018	0.00	0.00	240.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4004-IND West Bengal Public Finance Management Reform Program	USD	02/12/2020	0.00	0.00	0.00	0.00	50.00	0.00	0.00	0.00	0.00	0.00
4508-IND West Bengal Distribution System Strengthening Program	USD	01/11/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	241.30	0.00
4584-IND Kolkata Municipal Corporation Sustainability, Hygiene and Resilience (Sector) Project	USD	22/05/2025	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	200.00
4613-IND WEST BENGAL DRINKING WATER SECTOR IMPROVEMENT PROJECT-ADDITIONAL FINANCING	USD	19/08/2025	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	101.00
6053-IND Preparing West Bengal Floating Solar Project	USD	26/11/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.06	0.00
Total	USD		1,888.00	1,694.50	3,148.20	1,978.00	3,921.01	4,602.00	1,808.30	2,785.62	2,226.86	2,246.86
Asian Development Bank												
AP Andhra Pradesh	JPY		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	121,972.00	0.00
4573-IND AMRAVATI INCLUSIVE AND SUSTAINABLE CAPITAL CITY DEVELOPMENT PROGRAM	JPY	20/12/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	121,972.00	0.00
CN Central	JPY		0.00	0.00	0.00	0.00	0.00	0.00	0.00	37,737.50	31,386.00	0.00
4404-IND Delhi-Meerut Regional Rapid Transit System Investment Project-Tranche 3	JPY	15/12/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	37,737.50	0.00	0.00
4469-IND NagpurMetro Urban Mobility Project	JPY	17/12/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	31,386.00	0.00
Total	JPY		0.00	0.00	0.00	0.00	0.00	0.00	0.00	37,737.50	153,358.00	0.00
Asian Infrastructure Investment Bank												
AP Andhra Pradesh	USD		0.00	160.00	855.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
0009-1-IND Andhra Pradesh 24x7 - Power for All Project	USD	22/06/2017	0.00	160.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
L0063A-IND Andhra Pradesh Rural Roads Project	USD	25/02/2019	0.00	0.00	455.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
L0079A-IND AP Urban Water Supply Septage Mgt. Improvement Pj.	USD	25/02/2019	0.00	0.00	400.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
AS Assam	USD		0.00	0.00	0.00	0.00	304.00	0.00	706.00	0.00	0.00	140.61
L0302A-IND Assam Intra-State Transmission System Enhancement Project	USD	23/02/2021	0.00	0.00	0.00	0.00	304.00	0.00	0.00	0.00	0.00	0.00

L0315A-IND Assam Electricity Distribution System Enhancement & Loss Reduction Project	USD	25/04/2022	0.00	0.00	0.00	0.00	0.00	0.00	386.00	0.00	0.00	0.00
L0440A-IND Assam Secondary Road Network Improvement Project	USD	19/09/2022	0.00	0.00	0.00	0.00	0.00	0.00	320.00	0.00	0.00	0.00
L0862 Assam Intra-State Transmission System Enhancement Project Phase II	USD	28/01/2026	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	140.61
CG Chhattisgarh	USD		0.00	0.00	0.00	0.00	0.00	0.00	6.50	0.00	0.00	0.00
L0449A-IND Second Dam Rehabilitation and Improvement Project	USD	19/05/2022	0.00	0.00	0.00	0.00	0.00	0.00	6.50	0.00	0.00	0.00
CN Central	USD		0.00	0.00	0.00	335.00	1,250.00	1,605.80	0.00	232.39	0.00	0.00
L0038A-IND Bangalore Metro Rail Project - Line R6	USD	04/06/2019	0.00	0.00	0.00	335.00	0.00	0.00	0.00	0.00	0.00	0.00
L0301A-IND Chennai Metro Rail Phase 2 - Corridor 4 Project	USD	26/10/2021	0.00	0.00	0.00	0.00	0.00	105.80	0.00	0.00	0.00	0.00
L0352A-IND Delhi-Meerut Regional Rapid Transit System Project	USD	10/03/2022	0.00	0.00	0.00	0.00	0.00	500.00	0.00	0.00	0.00	0.00
L0368A-IND Chennai Metro Rail Phase 2 - Corridor 5 Project	USD	07/06/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	232.39	0.00	0.00
L0380A-IND India COVID-19 Emergency Response and Health Systems Preparedness Project	USD	08/05/2020	0.00	0.00	0.00	0.00	500.00	0.00	0.00	0.00	0.00	0.00
L0409A-IND COVID-19 Active Response and Expenditure Support Program	USD	19/06/2020	0.00	0.00	0.00	0.00	750.00	0.00	0.00	0.00	0.00	0.00
L0523A-IND Coordinated & Responsive Indian Social Protection Sys Pgm (Post-Covid)	USD	03/09/2021	0.00	0.00	0.00	0.00	0.00	500.00	0.00	0.00	0.00	0.00
L0564A-IND Responsive COVID-19 Vaccines for Recovery Project	USD	21/01/2022	0.00	0.00	0.00	0.00	0.00	500.00	0.00	0.00	0.00	0.00
GU Gujarat	USD		0.00	329.00	0.00	0.00	0.00	250.00	16.70	0.00	0.00	0.00
0025-1-IND Gujarat Rural Roads Project	USD	04/08/2017	0.00	329.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
L0449A-IND Second Dam Rehabilitation and Improvement Project	USD	19/05/2022	0.00	0.00	0.00	0.00	0.00	0.00	16.70	0.00	0.00	0.00
L0479A-IND Gujarat Education Infrastructure and Technology Modernisation Program	USD	07/01/2022	0.00	0.00	0.00	0.00	0.00	250.00	0.00	0.00	0.00	0.00
HR Haryana	USD		0.00	0.00	0.00	0.00	0.00	0.00	0.00	128.00	0.00	0.00
L0370A-IND haryana Orbital Rail Corridor Part A Project	USD	08/06/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	128.00	0.00	0.00
KL Kerala	USD		0.00	0.00	0.00	0.00	0.00	230.00	15.20	0.00	0.00	0.00

L0449A-IND Second Dam Rehabilitation and Improvement Project	USD	19/05/2022	0.00	0.00	0.00	0.00	0.00	0.00	15.20	0.00	0.00	0.00
L0453A-IND Kerala Solid Waste Management Project	USD	21/01/2022	0.00	0.00	0.00	0.00	0.00	105.00	0.00	0.00	0.00	0.00
L0463A-IND The Resilient Kerala Program	USD	10/08/2021	0.00	0.00	0.00	0.00	0.00	125.00	0.00	0.00	0.00	0.00
MH Maharashtra	USD		0.00	0.00	0.00	0.00	250.00	0.00	36.70	0.00	85.00	900.00
L0228A-IND Mumbai Urban Transport Project 3	USD	24/08/2020	0.00	0.00	0.00	0.00	250.00	0.00	0.00	0.00	0.00	0.00
L0353A Mumbai Urban Transport Project 3A Station Improvement	USD	29/11/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	85.00	0.00
L0365A Mumbai Metro Line 5 Project	USD	12/11/2025	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	200.00
L0449A-IND Second Dam Rehabilitation and Improvement Project	USD	19/05/2022	0.00	0.00	0.00	0.00	0.00	0.00	36.70	0.00	0.00	0.00
L0880A Maharashtra Climate Resilient Distributed Renewable Energy Access Sub-Project 1	USD	18/12/2025	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	700.00
MN Manipur	USD		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	352.40
L0723A Manipur Urban Road, Drainage and Asset Management Improvement Project(MURDAMP)	USD	11/04/2025	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	352.40
MP Madhya Pradesh	USD		0.00	0.00	140.00	0.00	0.00	0.00	4.90	0.00	0.00	0.00
L0020A-IND Madhya Pradesh Rural Connectivity Project	USD	24/06/2018	0.00	0.00	140.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
L0449A-IND Second Dam Rehabilitation and Improvement Project	USD	19/05/2022	0.00	0.00	0.00	0.00	0.00	0.00	4.90	0.00	0.00	0.00
MS Multi State	USD		0.00	0.00	0.00	0.00	500.00	356.67	250.00	438.75	0.00	0.00
L0228A-IND Mumbai Urban Transport Project 3	USD	24/08/2020	0.00	0.00	0.00	0.00	500.00	0.00	0.00	0.00	0.00	0.00
L0301A-IND Chennai Metro Rail Phase 2 - Corridor 4 Project	USD	26/10/2021	0.00	0.00	0.00	0.00	0.00	356.67	0.00	0.00	0.00	0.00
L0368A-IND Chennai Metro Rail Phase 2 - Corridor 5 Project	USD	07/06/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	438.75	0.00	0.00
L0449A-IND Second Dam Rehabilitation and Improvement Project	USD	19/05/2022	0.00	0.00	0.00	0.00	0.00	0.00	250.00	0.00	0.00	0.00
OD Odisha	USD		0.00	0.00	0.00	0.00	0.00	0.00	4.90	0.00	0.00	0.00
L0449A-IND Second Dam Rehabilitation and Improvement Project	USD	19/05/2022	0.00	0.00	0.00	0.00	0.00	0.00	4.90	0.00	0.00	0.00

[illegible]

[illegible]

8874-IN Atal Bhujal Yojana (ABHY)- National Groundwater Mgmt Improvement Proj.	USD	17/02/2020	0.00	0.00	0.00	450.00	0.00	0.00	0.00	0.00	0.00	0.00
8926-IN Program Towards Elimination of Tuberculosis	USD	27/06/2019	0.00	0.00	0.00	400.00	0.00	0.00	0.00	0.00	0.00	0.00
9062-IN Green National Highways Corridor Project	USD	22/12/2020	0.00	0.00	0.00	0.00	500.00	0.00	0.00	0.00	0.00	0.00
9086-IN COVID-19 Emergency Response and Health Systems Preparedness Project	USD	03/04/2020	0.00	0.00	0.00	0.00	1,000.00	0.00	0.00	0.00	0.00	0.00
9101-IN Strengthening Teaching-Learning And Results for States	USD	28/01/2021	0.00	0.00	0.00	0.00	500.00	0.00	0.00	0.00	0.00	0.00
9111-IN Accelerating India's COVID-19 Social Protection Response Program	USD	15/05/2020	0.00	0.00	0.00	0.00	200.00	0.00	0.00	0.00	0.00	0.00
9136-IN Second National Ganga River Basin Project	USD	07/07/2020	0.00	0.00	0.00	0.00	381.00	0.00	0.00	0.00	0.00	0.00
9153-IN Micro,Small and Medium Enterprises Emergency Response Project	USD	06/07/2020	0.00	0.00	0.00	0.00	750.00	0.00	0.00	0.00	0.00	0.00
9241-IN Raising and Accelerating MSME Performance Program	USD	27/05/2022	0.00	0.00	0.00	0.00	0.00	0.00	500.00	0.00	0.00	0.00
9280-IN Coordinated &Responsive Indian Social Protection Sys Prog (Post-Covid)	USD	15/07/2021	0.00	0.00	0.00	0.00	0.00	387.50	0.00	0.00	0.00	0.00
9365-IN Public Service Capability Enhancement Project	USD	22/07/2022	0.00	0.00	0.00	0.00	0.00	0.00	47.00	0.00	0.00	0.00
9407-IN Transforming India's Public Health Systems for Pandemic Preparedness Program	USD	03/03/2023	0.00	0.00	0.00	0.00	0.00	0.00	500.00	0.00	0.00	0.00
9418-IN India's Enhanced Health Service Delivery Program	USD	03/03/2023	0.00	0.00	0.00	0.00	0.00	0.00	500.00	0.00	0.00	0.00
9419-IN Fisheries Sector Prosperity Project	USD	17/07/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	150.00	0.00
9424-IN Catalyzing Private Financing for Sustainable Recovery and Growth DPL	USD	29/11/2022	0.00	0.00	0.00	0.00	0.00	0.00	667.00	0.00	0.00	0.00
9574-IN First Low-Carbon Energy Programmatic Development Policy Loan	USD	10/11/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,443.43	0.00	0.00
9705-IN Second Low-Carbon Energy Programmatic Development Policy Financing	USD	15/07/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1,468.50	0.00
P4950-IN PPA for the Strengthening Teaching Learning and Results for States	USD	07/02/2019	0.00	0.00	5.60	0.00	0.00	0.00	0.00	0.00	0.00	0.00
GU Gujarat	USD		0.00	0.00	0.00	0.00	0.00	500.00	600.00	280.00	0.00	0.00
9219-IN Gujarat Outcomes for Accelerated Learning (GOAL) Program	USD	19/05/2021	0.00	0.00	0.00	0.00	0.00	500.00	0.00	0.00	0.00	0.00
9422-IN Additional Financing for Gujarat Outcomes for Accelerated Learning (GOAL)	USD	26/07/2022	0.00	0.00	0.00	0.00	0.00	0.00	250.00	0.00	0.00	0.00

9440-IN Systems Reform Endeavours for Transformed Health Achievement in Gujarat Pg.	USD	06/10/2022	0.00	0.00	0.00	0.00	0.00	0.00	350.00	0.00	0.00	0.00
9449-IN Gujarat Resilient Cities Partnership: Ahmedabad City Resilience Project	USD	08/03/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	280.00	0.00	0.00
HP Himachal Pradesh	USD		0.00	39.00	42.23	80.00	82.00	160.00	0.00	200.00	0.00	0.00
8753-IN Himachal Pradesh Public Financial Management Capacity Building Program	USD	31/05/2017	0.00	36.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8918-IN Shimla Water Supply and Sewerage Service Delivery Reform Program	USD	15/02/2019	0.00	0.00	40.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
9041-IN Source Sustainability and Climate Resilient Rain-fed Agriculture in HP	USD	11/03/2020	0.00	0.00	0.00	80.00	0.00	0.00	0.00	0.00	0.00	0.00
9086-IN Himachal Pradesh State Roads Transformation Project	USD	07/09/2020	0.00	0.00	0.00	0.00	82.00	0.00	0.00	0.00	0.00	0.00
9295-IN Shimla-Himachal Pradesh Water Supply and Sewerage Services Improvement Prog	USD	09/12/2021	0.00	0.00	0.00	0.00	0.00	160.00	0.00	0.00	0.00	0.00
9568-IN Himachal Pradesh Power Sector Development Program	USD	06/11/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	200.00	0.00	0.00
P4900-IN PPA for Second Himachal Pradesh State Roads Project	USD	12/12/2017	0.00	3.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
P4930-IN Himachal Pradesh Forests for Prosperity Project (Preparation Advance)	USD	04/04/2018	0.00	0.00	2.23	0.00	0.00	0.00	0.00	0.00	0.00	0.00
JH Jharkhand	USD		0.00	100.00	310.00	147.00	0.00	0.00	0.00	0.00	0.00	0.00
8757-IN Jharkhand Opportunities for Harnessing Rural Growth Project	USD	28/07/2017	0.00	100.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8908-IN Jharkhan Power System Improvement Project	USD	20/11/2018	0.00	0.00	310.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8911-IN Jharkhand Municipal Development Project	USD	24/06/2019	0.00	0.00	0.00	147.00	0.00	0.00	0.00	0.00	0.00	0.00
KA Karnataka	USD		100.00	0.00	0.00	0.00	0.00	0.00	0.00	363.00	0.00	0.00
8601-IN Karnataka Urban Water Supply Modernization Project	USD	24/05/2016	100.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
9496-IN Karnataka Sustainable Rural Water Supply Program	USD	07/06/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	363.00	0.00	0.00
KL Kerala	USD		0.00	0.00	0.00	0.00	0.00	230.00	0.00	150.00	200.00	0.00
9208-IN Kerala Solid Waste Management Project	USD	12/01/2022	0.00	0.00	0.00	0.00	0.00	105.00	0.00	0.00	0.00	0.00
9248-IN The Resilient Kerala Program	USD	16/07/2021	0.00	0.00	0.00	0.00	0.00	125.00	0.00	0.00	0.00	0.00

9181-IN Second Dam Rehabilitation and Improvement Project	USD	04/08/2021	0.00	0.00	0.00	0.00	0.00	250.00	0.00	0.00	0.00	0.00
9314-IN Rejuvenating Watersheds for Agricultural Resilience through Innovative Deve	USD	18/02/2022	0.00	0.00	0.00	0.00	0.00	115.00	0.00	0.00	0.00	0.00
9736-IN Enhancing Landscape and Ecosystem Management (ELEMENT) Project	USD	29/01/2025	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	225.52	0.00
MZ Mizoram	USD		0.00	0.00	0.00	0.00	0.00	32.00	0.00	0.00	0.00	0.00
9227-IN Mizoram Health Systems Strengthening Project	USD	17/06/2021	0.00	0.00	0.00	0.00	0.00	32.00	0.00	0.00	0.00	0.00
NL Nagaland	USD		0.00	0.00	0.00	0.00	68.00	0.00	0.00	0.00	0.00	0.00
9185-IN Nagaland: Enhancing Classroom Teaching and Resources	USD	22/02/2021	0.00	0.00	0.00	0.00	68.00	0.00	0.00	0.00	0.00	0.00
OD Odisha	USD		0.00	119.00	0.00	165.00	0.00	0.00	0.00	100.00	0.00	0.00
8782-IN Odisha Higher Education Program for Excellence and Equity	USD	07/11/2017	0.00	119.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
9011-IN Odisha Integrated Project for Climate Resilient Agriculture	USD	24/10/2019	0.00	0.00	0.00	165.00	0.00	0.00	0.00	0.00	0.00	0.00
9484-IN Odisha State Capability and Resilient Growth Program	USD	14/07/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	100.00	0.00	0.00
PB Punjab	USD		0.00	0.00	0.00	0.00	0.00	105.00	150.00	0.00	0.00	0.00
9226-IN Punjab Municipal Services Improvement Project	USD	10/08/2021	0.00	0.00	0.00	0.00	0.00	105.00	0.00	0.00	0.00	0.00
9438-IN Punjab: Building Fiscal and Institutional Resilience	USD	12/01/2023	0.00	0.00	0.00	0.00	0.00	0.00	150.00	0.00	0.00	0.00
RJ Rajasthan	USD		0.00	0.00	271.70	250.00	0.00	0.00	0.00	0.00	0.00	0.00
8855-IN Strengthening Public Financial Management in Rajasthan	USD	29/05/2018	0.00	0.00	21.70	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8869-IN Second Programmatic Electricity Distribution Reform Development Policy Loan	USD	28/08/2018	0.00	0.00	250.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8939-IN Rajasthan State Highways Development Program II Project	USD	27/06/2019	0.00	0.00	0.00	250.00	0.00	0.00	0.00	0.00	0.00	0.00
SK Sikkim	USD		0.00	0.00	0.00	0.00	0.00	0.00	0.00	100.00	0.00	0.00
9629-IN Sikkim: Integrated Service Provision and Innovation for Reviving Economies Operation	USD	06/02/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	100.00	0.00	0.00
TN Tamil Nadu	USD		0.00	418.00	0.00	287.00	250.00	150.00	352.00	0.00	0.00	150.00

8795-IN Tamil Nadu Rural Transformation Project	USD	30/01/2018	0.00	100.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8797-IN Tamil Nadu Irrigated Agriculture Modernization Project	USD	26/12/2017	0.00	318.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8934-IN Tamil Nadu Health System Reform Program	USD	04/06/2019	0.00	0.00	0.00	287.00	0.00	0.00	0.00	0.00	0.00	0.00
9093-IN First Tamil Nadu Housing Sector Strengthening Program DPL	USD	29/06/2020	0.00	0.00	0.00	0.00	200.00	0.00	0.00	0.00	0.00	0.00
9094-IN Tamil Nadu Housing and Habitat Development Project	USD	29/06/2020	0.00	0.00	0.00	0.00	50.00	0.00	0.00	0.00	0.00	0.00
9247-IN Chennai City Partnership: Sustainable Urban Services Program	USD	06/12/2021	0.00	0.00	0.00	0.00	0.00	150.00	0.00	0.00	0.00	0.00
9409-IN Rights : Inclusion, Accessibility and Opportunities for Persons with Disabilities in Tamil Nadu PI	USD	26/09/2022	0.00	0.00	0.00	0.00	0.00	0.00	162.00	0.00	0.00	0.00
9414-IN Second Tamil Nadu Housing Sector Strengthening Dev. Policy Loan	USD	01/08/2022	0.00	0.00	0.00	0.00	0.00	0.00	190.00	0.00	0.00	0.00
9833-IN Tamil Nadu Women Employment and Safety (TN WESAFE) Operation	USD	07/08/2025	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	150.00
TR Tripura	USD		0.00	0.00	0.00	0.00	0.00	0.00	0.00	140.00	0.00	0.00
9568-IN Tripura Rural Economic Growth and Service Delivery Project	USD	01/03/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	140.00	0.00	0.00
UK Uttarakhand	USD		0.00	120.00	170.00	31.58	0.00	0.00	0.00	0.00	231.20	0.00
8805-IN Uttarakhand Water Supply Program for Peri-Urban Areas	USD	22/01/2018	0.00	120.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8877-IN Uttarakhand Workforce Development Project	USD	18/09/2018	0.00	0.00	74.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8921-IN Additional Financing for the Uttarakhand Disaster Recovery Project	USD	05/03/2019	0.00	0.00	96.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8928-IN Uttarakhand Public Financial Management Strengthening Project	USD	25/06/2019	0.00	0.00	0.00	31.58	0.00	0.00	0.00	0.00	0.00	0.00
9650-IN Uttarakhand Climate Responsive Rainfed Farming Project	USD	14/08/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	96.20	0.00
9654-IN Uttarakhand Disaster Preparedness and Resilience Project	USD	16/12/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	135.00	0.00
UP Uttar Pradesh	USD		0.00	40.00	0.00	400.00	0.00	0.00	0.00	0.00	0.00	0.00
8811-IN Uttar Pradesh Pro-Poor Tourism Development Project	USD	28/12/2017	0.00	40.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8940-IN Uttar Pradesh Core Road Network Development Project	USD	11/10/2019	0.00	0.00	0.00	400.00	0.00	0.00	0.00	0.00	0.00	0.00

WB West Bengal	USD		214.50	0.00	0.00	0.00	250.00	260.00	0.00	148.00	150.00	0.00
8723-IN WB Support to Institutional Strengthening of the Gram Panchayats PR PH-II	USD	22/03/2017	210.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
9025-IN West Bengal Major Irrigation and Flood Management Project	USD	15/05/2020	0.00	0.00	0.00	0.00	145.00	0.00	0.00	0.00	0.00	0.00
9176-IN West Bengal Inland Water Transport, Logistics and Spatial Development Proj.	USD	05/01/2021	0.00	0.00	0.00	0.00	105.00	0.00	0.00	0.00	0.00	0.00
9301-IN West Bengal Electricity Distribution Grid Modernisation Project	USD	13/01/2022	0.00	0.00	0.00	0.00	0.00	135.00	0.00	0.00	0.00	0.00
9329-IN WB Building State Capability for Inclusive Social Protection Operation	USD	09/03/2022	0.00	0.00	0.00	0.00	0.00	125.00	0.00	0.00	0.00	0.00
9543-IN West Bengal Accelerated Development of Minor Irrigation Project-Phase II	USD	18/09/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	148.00	0.00	0.00
9656-IN West Bengal Boosting Logistics Efficiency and Trade Facilitation Program	USD	11/03/2025	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	150.00	0.00
P4780-IN West Bengal Institutional Strengthening of Gram Panchayats Ph-II	USD	17/06/2016	4.50	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Total	USD		786.90	2,348.90	2,778.51	2,840.58	4,201.00	2,479.50	3,316.00	3,583.46	3,295.50	936.00
International Bank for Reconstruction and Development												
AP Andhra Pradesh	JPY		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	121,972.00	0.00
											0	
9761-IN Amaravati Integrated Urban Development Program	JPY	26/12/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	121,972.00	0.00
											0	
KA Karnataka	JPY		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	24,069.80	60,954.30
											0	
9324-IN Karnataka Urban Water Supply Modernization Project	JPY	31/07/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	24,069.80	0.00
9835-IN Karnataka Water Security and Resilience Program	JPY	06/08/2025	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	60,954.30
TN Tamil Nadu	JPY		0.00	0.00	0.00	0.00	0.00	0.00	0.00	45,205.60	0.00	0.00
9625-IN Tamil Nadu Climate Resilient Urban Development Operation	JPY	05/03/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	45,205.60	0.00	0.00
UP Uttar Pradesh	JPY		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	49,566.70	0.00
9757-IN Uttar Pradesh Agriculture Growth and Rural Enterprise Ecosystem Strengthening Project	JPY	13/01/2025	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	49,566.70	0.00
Total	JPY		0.00	0.00	0.00	0.00	0.00	0.00	0.00	45,205.60	195,608.50	60,954.30

[illegible]

UK Uttarakhand	USD		100.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
5948-IN Uttarakhand Health Systems Development Project	USD	23/03/2017	100.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Total	USD		837.50	360.00	0.00	90.40	531.83	94.50	83.00	56.57	31.50
International Development Association											
CN Central	XDR		0.00	0.00	0.00	0.00	303.80	12.60	0.00	0.00	0.00
6855-IN Accelerating India's COVID-19 Social Protection Response Program	XDR	15/05/2020	0.00	0.00	0.00	0.00	226.80	0.00	0.00	0.00	0.00
6813-IN Second Accelerating India's COVID-19 Social Protection Response Program	XDR	16/12/2020	0.00	0.00	0.00	0.00	77.00	0.00	0.00	0.00	0.00
6956-IN Coordinated & Responsive Indian Social Protection Sys Prog (Post-Covid)	XDR	15/07/2021	0.00	0.00	0.00	0.00	0.00	12.60	0.00	0.00	0.00
KL Kerala	XDR		0.00	0.00	0.00	115.20	0.00	0.00	0.00	0.00	0.00
6463-IN First Resilient Kerala Program Development Policy Financing	XDR	28/08/2019	0.00	0.00	0.00	115.20	0.00	0.00	0.00	0.00	0.00
Total	XDR		0.00	0.00	0.00	115.20	303.80	12.60	0.00	0.00	0.00
International Fund for Agricultural Development											
AP Andhra Pradesh	USD		0.00	75.50	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2000001749 Andhra Pradesh Drought Mitigation Project	USD	07/09/2017	0.00	75.50	0.00	0.00	0.00	0.00	0.00	0.00	0.00
CG Chhattisgarh	USD		0.00	0.00	0.00	0.00	0.00	67.00	0.00	0.00	0.00
2000003806 Chhattisgarh Inclusive Rural and Accelerated Agriculture Growth Project	USD	17/08/2021	0.00	0.00	0.00	0.00	0.00	67.00	0.00	0.00	0.00
JK Jammu and Kashmir	USD		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	100.00
2000005021 Competitiveness Improvement of the Agriculture and Allied Sectors Project in Jammu & Kashmir (JCIP)	USD	18/06/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	100.00
MH Maharashtra	USD		0.00	0.00	0.00	0.00	38.00	0.00	12.00	0.00	0.00
2000003648 Maharashtra Rural Women's Enterprise Development Project	USD	22/01/2021	0.00	0.00	0.00	0.00	38.00	0.00	0.00	0.00	0.00
2000004184 Maharashtra Rural Women's Enterprise Development Project (Additional Loan)	USD	10/11/2022	0.00	0.00	0.00	0.00	0.00	0.00	12.00	0.00	0.00

ML Meghalaya	USD		0.00	0.00	0.00	0.00	0.00	0.00	20.58	0.00	0.00	0.00
2000004448 Meghalaya Livelihood and Access to Markets Project(Megha-Lamp)	USD	16/03/2023	0.00	0.00	0.00	0.00	0.00	0.00	20.58	0.00	0.00	0.00
MZ Mizoram	USD		0.00	35.30	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2000002119 Fostering Climate Resilient Upland Farming System in NE - Mizoram	USD	25/01/2018	0.00	35.30	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
NL Nagaland	USD		0.00	40.25	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2000002173 Fostering Climate Resilient Upland Farming System in NE - Nagaland	USD	25/01/2018	0.00	40.25	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
UK Uttarakhand	USD		0.00	0.00	0.00	0.00	0.00	0.00	105.00	0.00	0.00	0.00
2000004123 Rural Enterprise Acceleration Project(REAP)	USD	02/06/2022	0.00	0.00	0.00	0.00	0.00	0.00	105.00	0.00	0.00	0.00
Total	USD		0.00	151.05	0.00	0.00	38.00	67.00	137.58	0.00	100.00	0.00
New Development Bank												
AP Andhra Pradesh	USD		0.00	0.00	0.00	0.00	646.00	0.00	0.00	0.00	0.00	0.00
19IN02 Andhra Pradesh Roads and Bridges Reconstruction Project	USD	06/01/2021	0.00	0.00	0.00	0.00	323.00	0.00	0.00	0.00	0.00	0.00
19IN03 AP Mandal Connectivity and Rural Connectivity Improvement Project	USD	06/01/2021	0.00	0.00	0.00	0.00	323.00	0.00	0.00	0.00	0.00	0.00
AS Assam	USD		0.00	0.00	0.00	300.00	0.00	0.00	0.00	0.00	333.80	0.00
00103 Assam Bridge -II Project	USD	30/10/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	333.80	0.00
19IN01 Assam Bridge Project	USD	08/08/2019	0.00	0.00	0.00	300.00	0.00	0.00	0.00	0.00	0.00	0.00
BR Bihar	USD		0.00	0.00	45.00	0.00	0.00	0.00	161.63	0.00	85.00	0.00
18IN01 Bihar Rural Roads Project	USD	20/11/2018	0.00	0.00	45.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
18IN01-T2 Bihar Rural Roads Project	USD	09/11/2022	0.00	0.00	0.00	0.00	0.00	0.00	161.63	0.00	0.00	0.00
18IN01-T3 Bihar Rural Roads Project(Phase-III)	USD	07/11/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	85.00	0.00
CN Central	USD		0.00	0.00	0.00	0.00	2,500.00	0.00	0.00	0.00	0.00	0.00

19IN06 Indore Metro Rail Project	USD	10/07/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	225.00	0.00	0.00
MS Multi State	USD		0.00	0.00	0.00	0.00	0.00	0.00	0.00	346.72	0.00	0.00
22IN03 Chennai Metro Rail Phase 2 - Corridor 4 Project	USD	14/07/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	346.72	0.00	0.00
RJ Rajasthan	USD		0.00	100.00	0.00	0.00	0.00	0.00	245.00	0.00	0.00	0.00
17IN01 Rajasthan Water Sector Restructuring Project for the Desert Areas	USD	13/02/2018	0.00	100.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
17IN01_II Rajasthan Water Sector Restructuring Project for the Desert Areas Phase II)	USD	29/07/2022	0.00	0.00	0.00	0.00	0.00	0.00	245.00	0.00	0.00	0.00
Total	USD		350.00	100.00	1,230.00	300.00	3,458.00	80.00	406.63	1,336.04	418.80	490.00
OPEC Fund for International Development												
TN Tamil Nadu	USD		0.00	0.00	0.00	0.00	0.00	0.00	0.00	100.00	0.00	0.00
14967-P Chennai Peripheral Ring Road Project (Sections II & III)	USD	16/06/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	100.00	0.00	0.00
Total	USD		0.00	0.00	0.00	0.00	0.00	0.00	0.00	100.00	0.00	0.00

Note : Data for current financial year (2025-2026) upto 20/03/2026 . Provisional 2024-2025,2023-2024

STATEMENT -III

Aid, Accounts & Audit Division

सहायता लेखा एवं लेखा परीक्षा प्रभाग

Authorisation of Government Grants From 2014-2015 To 2015-2016

सरकारी अनुदान का प्राधिकरण 2014-2015 से 2015-2016

LC in Millions				
Agreement Amount (Net of cancellation)				
1,3,4	LC	Agree Dt.	2014-2015	2015-2016
Asian Development Bank				
KA Karnataka	USD		1.80	0.00
0399-IND Karnataka Integrated Urban Water Management Investment Program-Project 1	USD	30/12/2014	1.80	0.00
RJ Rajasthan	USD		0.00	2.00
0413-IND Rajasthan Urban Sector Development Program -Grant	USD	11/09/2015	0.00	2.00
Total	USD		1.80	2.00
GEF-UNDP				
CN Central	USD		0.00	4.01
90089 Scale Up of Access to Clean Energy for Rural Productive Uses	USD	23/08/2015	0.00	4.01
Total	USD		0.00	4.01
Global Fund				
CN Central	USD		0.00	550.86
IDA-CTD860 Tuberculosis	USD	12/12/2015	0.00	207.79
IDA-H-862 Increasing Access and promoting comprehensive Care, Support and Treatment.	USD	12/12/2015	0.00	238.54
IDA-M-555 Intensified Malaria Control Project-3 (IMCP-3)	USD	12/12/2015	0.00	104.54
Total	USD		0.00	550.86
International Bank for Reconstruction and Development				
BR Bihar	USD		0.00	0.48
TF0A1269 Strengthening of Flood Modeling Capacity in WRD, Bihar, SAWI Grant	USD	21/01/2016	0.00	0.48
CN Central	USD		8.00	0.00
TF018700 GEF-Sustainable Livelihood and Adaptation to Climate Change Project	USD	13/02/2015	8.00	0.00
KA Karnataka	USD		4.55	0.00
TF017363 JSDF Grant For Karnataka Multi-Sectoral Nutrition Pilot Project	USD	15/07/2014	4.55	0.00

Total	USD		12.55	0.48
U. N. D.P.				
CN Central	USD		1.75	1.58
00059078 Sustainable Urban Transport Program	USD	21/04/2015	0.00	1.58
86970 Increasing access to Renewable Energy for micro enterprises in Rural India	USD	01/06/2014	1.40	0.00
90216 Strengthening NYKS and NSS	USD	01/10/2014	0.35	0.00
Total	USD		1.75	1.58
UN- FAO				
CN Central	USD		0.01	0.00
UNFAOGG04 Enhancing understanding & implementation of ITPGRFA	USD	17/04/2014	0.01	0.00
Total	USD		0.01	0.00

STATEMENT -IV

Aid, Accounts & Audit Division

सहायता लेखा एवं लेखा परीक्षा प्रभाग

Authorisation of Government Grants From 2016- 2017 To 2025-2026

सरकारी अनुदान का प्राधिकरण 2016- 2017 से 2025-2026

											LC in Millions		
1,3,4	LC	Agree Dt.	2016- 2017	2017- 2018	2018- 2019	2019- 2020	2020- 2021	2021- 2022	2022- 2023	Agreement Amount/Net of cancellations 2023-2024	2024-2025	2025-2026	
Asian Development Bank													
AP Andhra Pradesh	USD		5.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
0495-IND Visakhapatnam-Chennai Industrial Corridor Development Program-Project 1	USD	25/02/2017	5.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
AS Assam	USD		0.00	0.00	0.00	0.00	2.00	0.00	0.00	0.00	0.00	0.00	
0217-IND Assam Power Sector Investment Program - 3	USD	30/12/2020	0.00	0.00	0.00	0.00	2.00	0.00	0.00	0.00	0.00	0.00	
CN Central	USD		0.00	0.00	0.00	0.00	6.00	0.00	0.00	0.00	0.00	0.00	
0117-IND Asia Pacific Disaster Response Fund(Covid-19 Emergency Response Project)	USD	22/01/2021	0.00	0.00	0.00	0.00	3.00	0.00	0.00	0.00	0.00	0.00	
0210-IND Datto-Maunul Regional Rapid Transit System Investment Project- Project1	USD	06/09/2020	0.00	0.00	0.00	0.00	3.00	0.00	0.00	0.00	0.00	0.00	
ML Meghalaya	USD		0.00	0.00	0.00	0.00	2.00	0.00	0.00	0.00	0.00	0.00	
0215-IND Meghalaya Power Distribution sector Improvement Project	USD	01/12/2020	0.00	0.00	0.00	0.00	2.00	0.00	0.00	0.00	0.00	0.00	
TN Tamil Nadu	USD		0.00	0.00	2.00	0.00	0.00	0.00	8.88	0.00	0.00	0.00	
0615-IND Tamil Nadu Urban Flagship Investment Program-Project-1	USD	16/11/2018	0.00	0.00	2.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
0636-IND Integrated Urban Flood Management for the Chennai-Kosasthalaiyar Basin Project - Additional Financing	USD	16/08/2022	0.00	0.00	0.00	0.00	0.00	0.00	6.88	0.00	0.00	0.00	
0252-IND Integrated urban flood management for the Chennai kosasthalaiyar basin	USD	23/12/2022	0.00	0.00	0.00	0.00	0.00	0.00	2.00	0.00	0.00	0.00	
UK Uttarakhand	USD		0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.00	0.00	0.00	
0258-IND 0258-IND	USD	13/12/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	2.00	0.00	0.00	
WB West Bengal	USD		0.00	0.00	3.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
0196-IND West Bengal Drinking Water Sector Improvement Project	USD	03/10/2018	0.00	0.00	3.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
Total	USD		5.00	0.00	5.00	0.00	16.00	0.00	8.88	2.00	0.00	0.00	
GEF-UNDP													
CN Central	USD		0.00	14.39	0.00	0.00	0.00	0.00	1.98	0.00	0.00	0.00	
00569506 Secure Himalayas	USD	01/04/2017	0.00	10.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
110168 Wild Cat landscapes through a focus on Small Cat and Leopard Conservation	USD	12/05/2022	0.00	0.00	0.00	0.00	0.00	0.00	1.98	0.00	0.00	0.00	
72756 Mainstream coastal marine biodiversity conserv in produ. acc. in sindhuburg	USD	29/09/2017	0.00	3.44	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
76477 Mainstreaming Coastal and Marine Biodiversity Conservation into Production	USD	01/06/2017	0.00	0.95	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
Total	USD		0.00	14.39	0.00	0.00	0.00	0.00	1.98	0.00	0.00	0.00	
Global Fund													
CN Central	USD		0.00	303.72	65.01	0.00	0.00	352.76	0.00	405.53	0.00	0.00	
H-NACD1566 SARAS (Strategic Augmentation of HIV AIDS Services)	USD	06/03/2018	0.00	102.37	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
H-NACD2046 SARAS(Strategic Augmentation of HIV AIDS Services)	USD	20/04/2021	0.00	0.00	0.00	0.00	0.00	99.98	0.00	0.00	0.00	0.00	

HNA203684 Strategic Augmentation of HIV and STI (SAHAS 2.0)	USD	21/03/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	100.29	0.00	0.00
IND-45-1563 Intensified Malaria Elimination Project	USD	24/04/2018	0.00	0.00	65.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00
NVBOCP2039 Intensified Malaria Elimination Program 2	USD	20/04/2021	0.00	0.00	0.00	0.00	0.00	52.74	0.00	0.00	0.00	0.00
NVBOCP3939 Intensified Malaria Elimination Project (WEP III)	USD	21/03/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	60.24	0.00	0.00
T-CTD-1620 Moving Towards Elimination of Tuberculosis in India	USD	06/03/2018	0.00	201.34	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
T-CTD3045 Augmenting TB Elimination Response in India (ATERI)	USD	20/04/2021	0.00	0.00	0.00	0.00	0.00	200.04	0.00	0.00	0.00	0.00
T-CTD3885 Augmenting TB Elimination Response in India (ATERI)	USD	21/03/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	245.00	0.00	0.00
Total	USD		0.00	363.72	65.01	0.00	0.00	352.76	0.00	405.53	0.00	0.00
International Bank for Reconstruction and Development												
CN Central	USD		0.00	0.00	0.00	40.60	0.00	0.00	0.00	0.00	0.00	0.00
TFB4445 Program Towards Elimination of Tuberculosis	USD	13/05/2019	0.00	0.00	0.00	40.60	0.00	0.00	0.00	0.00	0.00	0.00
MS Multi State	USD		9.15	22.47	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
TFD18577 Efficient and Sustainable City Bus Service Project	USD	31/05/2016	9.15	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
TFDA3990 Ecosystem Service Improvement Project	USD	16/08/2017	0.00	22.47	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Total	USD		9.15	22.47	0.00	40.60	0.00	0.00	0.00	0.00	0.00	0.00
International Fund for Agricultural Development												
MH Maharashtra	USD		0.00	0.00	0.00	0.00	1.40	0.00	5.25	0.00	0.00	0.00
200003649 Maharashtra Rural Women's Enterprise Development Project	USD	22/01/2021	0.00	0.00	0.00	0.00	1.40	0.00	0.00	0.00	0.00	0.00
200004354 Maharashtra Rural Women's Enterprise Development Project (BMGF Grant)	USD	10/11/2022	0.00	0.00	0.00	0.00	0.00	0.00	5.25	0.00	0.00	0.00
MZ Mizoram	USD		0.00	0.45	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
200000223 Fostering Climate Resilient Upland Farming System in NE - Mizoram	USD	25/01/2018	0.00	0.45	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
NL Nagaland	USD		0.00	0.55	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
200000214 Fostering Climate Resilient Upland Farming System in NE - Nagaland	USD	25/01/2018	0.00	0.55	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Total	USD		0.00	1.00	0.00	0.00	1.40	0.00	5.25	0.00	0.00	0.00
New Development Bank												
NL Nagaland	USD		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.25	0.00
00113 Augmentation of water supply to Kohima town from Taupuki Dzupfu River, Nagaland	USD	22/07/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.25	0.00
Total	USD		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.25	0.00
U. N. D.P.												
CN Central	USD		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.23	4.48	0.00
00116294 adoption of super-efficient technologies for sustainable thermal comfort in building in	USD	29/04/2024	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	4.48	0.00
03-AP-IND Dev. of institutional and regulatory Framework for Implementation of Minamata Convention in India	USD	29/08/2023	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.23	0.00	0.00
Total	USD		0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.23	4.48	0.00

Note : Data for current financial year (2025-2026) upto 30/03/2026 . Provisional 2024-2025,2023-2024

STATEMENT -V

Annexure - E

Total Number of Loans & Grants from FY 2014-15 to 2025-26 as on 20th March, 2026				
Funding Agency	State Name	Total No. of Loan/Grant	Loan Currency	Loan/Grant
ADB	Andhra Pradesh	1	JPY	Loan
ADB	Andhra Pradesh	1	USD	Grant
ADB	Andhra Pradesh	3	USD	Loan
ADB	Assam	1	USD	Grant
ADB	Assam	10	USD	Loan
ADB	Bihar	4	USD	Loan
ADB	Central	2	JPY	Loan
ADB	Central	2	USD	Grant
ADB	Central	25	USD	Loan
ADB	Chhattisgarh	1	USD	Loan
ADB	Gujarat	3	USD	Loan
ADB	Himachal Pradesh	7	USD	Loan
ADB	Jammu and Kashmir	1	USD	Loan
ADB	Jharkhand	2	USD	Loan
ADB	Karnataka	1	USD	Grant
ADB	Karnataka	8	USD	Loan
ADB	Kerala	2	USD	Loan
ADB	Madhya Pradesh	8	USD	Loan
ADB	Maharashtra	11	USD	Loan
ADB	Meghalaya	1	USD	Grant
ADB	Meghalaya	4	USD	Loan
ADB	Mizoram	1	USD	Loan
ADB	Multi State	4	USD	Loan
ADB	Nagaland	1	USD	Loan
ADB	Odisha	2	USD	Loan
ADB	Punjab	1	USD	Loan
ADB	Rajasthan	1	USD	Grant
ADB	Rajasthan	10	USD	Loan
ADB	Sikkim	3	USD	Loan
ADB	Tamil Nadu	3	USD	Grant
ADB	Tamil Nadu	9	USD	Loan
ADB	Tripura	7	USD	Loan
ADB	Uttar Pradesh	2	USD	Loan
ADB	Uttarakhand	1	USD	Grant
ADB	Uttarakhand	5	USD	Loan
ADB	West Bengal	1	USD	Grant
ADB	West Bengal	9	USD	Loan
AIIB	Andhra Pradesh	3	USD	Loan
AIIB	Assam	4	USD	Loan
AIIB	Central	6	USD	Loan
AIIB	Gujarat	2	USD	Loan

AIIB	Haryana	1	USD	Loan
AIIB	Kerala	2	USD	Loan
AIIB	Madhya Pradesh	1	USD	Loan
AIIB	Maharashtra	3	USD	Loan
AIIB	Manipur	1	USD	Loan
AIIB	Multi State	4	USD	Loan
AIIB	Punjab	1	USD	Loan
AIIB	Tamil Nadu	2	USD	Loan
AIIB	West Bengal	2	USD	Loan
EIB	Central	17	EUR	Loan
GEF_UNDP	Central	5	USD	Grant
GLF	Central	12	USD	Grant
IBRD	Andhra Pradesh	1	JPY	Loan
IBRD	Andhra Pradesh	4	USD	Loan
IBRD	Assam	10	USD	Loan
IBRD	Bihar	1	USD	Grant
IBRD	Central	2	USD	Grant
IBRD	Central	31	USD	Loan
IBRD	Chhattisgarh	3	USD	Loan
IBRD	Gujarat	4	USD	Loan
IBRD	Himachal Pradesh	9	USD	Loan
IBRD	Jharkhand	3	USD	Loan
IBRD	Karnataka	3	JPY	Loan
IBRD	Karnataka	1	USD	Grant
IBRD	Karnataka	2	USD	Loan
IBRD	Kerala	5	USD	Loan
IBRD	Madhya Pradesh	2	USD	Loan
IBRD	Maharashtra	5	USD	Loan
IBRD	Manipur	1	USD	Loan
IBRD	Meghalaya	5	USD	Loan
IBRD	Mizoram	1	USD	Loan
IBRD	Multi State	2	USD	Grant
IBRD	Multi State	4	USD	Loan
IBRD	Nagaland	1	USD	Loan
IBRD	Odisha	3	USD	Loan
IBRD	Punjab	3	USD	Loan
IBRD	Rajasthan	4	USD	Loan
IBRD	Sikkim	1	USD	Loan
IBRD	Tamil Nadu	1	JPY	Loan
IBRD	Tamil Nadu	12	USD	Loan
IBRD	Tripura	1	USD	Loan
IBRD	Uttar Pradesh	1	JPY	Loan
IBRD	Uttar Pradesh	2	USD	Loan
IBRD	Uttarakhand	6	USD	Loan
IBRD	West Bengal	8	USD	Loan
IDA	Andhra Pradesh	2	USD	Loan
IDA	Assam	1	USD	Loan

IDA	Bihar	4	USD	Loan
IDA	Bihar	1	XDR	Loan
IDA	Central	12	USD	Loan
IDA	Central	7	XDR	Loan
IDA	Himachal Pradesh	1	USD	Loan
IDA	Jharkhand	1	USD	Loan
IDA	Kerala	1	USD	Loan
IDA	Kerala	1	XDR	Loan
IDA	Madhya Pradesh	2	USD	Loan
IDA	Maharashtra	1	XDR	Loan
IDA	Mizoram	1	XDR	Loan
IDA	Nagaland	2	USD	Loan
IDA	Odisha	1	XDR	Loan
IDA	Telangana	1	USD	Loan
IDA	Uttarakhand	1	USD	Loan
IDA	Uttarakhand	2	XDR	Loan
IFAD	Andhra Pradesh	1	USD	Loan
IFAD	Chhattisgarh	1	USD	Loan
IFAD	Jammu and Kashmir	1	USD	Loan
IFAD	Madhya Pradesh	1	XDR	Loan
IFAD	Maharashtra	2	USD	Grant
IFAD	Maharashtra	2	USD	Loan
IFAD	Meghalaya	1	USD	Loan
IFAD	Meghalaya	1	XDR	Loan
IFAD	Mizoram	1	USD	Grant
IFAD	Mizoram	1	USD	Loan
IFAD	Nagaland	1	USD	Grant
IFAD	Nagaland	1	USD	Loan
IFAD	Odisha	1	XDR	Loan
IFAD	Tamil Nadu	1	XDR	Loan
IFAD	Uttarakhand	1	USD	Loan
NDB	Andhra Pradesh	2	USD	Loan
NDB	Assam	2	USD	Loan
NDB	Bihar	3	USD	Loan
NDB	Central	3	USD	Loan
NDB	Gujarat	1	USD	Loan
NDB	Himachal Pradesh	1	USD	Loan
NDB	Madhya Pradesh	6	USD	Loan
NDB	Maharashtra	1	USD	Loan
NDB	Manipur	3	USD	Loan
NDB	Meghalaya	1	USD	Loan
NDB	Multi State	1	USD	Loan
NDB	Nagaland	1	USD	Grant
NDB	Rajasthan	2	USD	Loan
OPEC	Tamil Nadu	1	USD	Loan
UNDP	Central	5	USD	Grant
UNFAO	Central	1	USD	Grant

STATEMENT -VI

b) The number of proposals for seeking multilateral assistance submitted by these states on the Department of Economic Affairs' Online Portal are as follows:

Sr.No	State Name	Number of Proposals
1	Andhra Pradesh	12
2	Assam	29
3	Bihar	8
4	Chhattisgarh	1
5	Goa	3
6	Gujarat	13
7	Haryana	8
8	Himachal Pradesh	20
9	Jharkhand	3
10	Karnataka	22
11	Kerala	13
12	Madhya Pradesh	6
13	Maharashtra	34
14	Manipur	23
15	Meghalaya	29
16	Mizoram	12
17	Nagaland	15
18	Odisha	7
19	Punjab	2
20	Rajasthan	7
21	Sikkim	6
22	Tamil Nadu	36
23	Telangana	10
24	Tripura	22
25	Uttar Pradesh	7
26	Uttarakhand	37
27	West Bengal	22
Total		407

REGULATION OF VIRTUAL DIGITAL ASSETS IN THE COUNTRY**5805. SHRI PUTTA MAHESH KUMAR:**

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government maintains data on the number of Virtual Digital Asset (VDA) exchanges currently operating in the country, if so, the details thereof including the country of origin;
- (b) the details regarding the list of such VDA exchanges that are registered in the country under the Companies Act, 2013;
- (c) whether the Government has prescribed any timeline or framework for completion of registration or compliance by unregistered VDA exchanges, if so, the details thereof;
- (d) whether the Government has blocked or directed the blocking of websites, URLs, or access to VDA exchanges that are not registered or compliant with applicable laws during the last ten years, if so, the details thereof including a list of such VDA exchanges;
- (e) whether a public portal or website exists for dissemination of information on registered VDA exchanges for general awareness; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Yes, Virtual Digital Asset (VDA) exchanges/ Virtual Digital Asset Service Providers (VDA SPs) have been brought into the ambit of Anti-Money Laundering (AML)/Counter Financing of Terrorism (CFT) framework under the Prevention of Money Laundering Act, 2002 (PMLA, 2002). VDA SPs are Reporting Entities (REs) to the Financial Intelligence Unit India (FIU IND) under PMLA, 2002. This is Pursuant to Notification F. No. P-12011/12/2022-ES Cell-DOR dated March 07, 2023, issued by the Central Government. Therefore, VDA SPs are obliged to report specified transactions to FIU-IND, including suspicious transactions. These suspicious transaction reports are subsequently processed, analysed and disseminated by FIU-IND to concerned Law Enforcement Agencies for further necessary Action. As on 09.03.2026, total 54 VDA SPs have been registered with FIU-India as Reporting Entities, and details thereof are given in the enclosed **Statement- I.**

(b): VDA exchanges are not registered in the country under the Companies Act, 2013. However, companies with exposure to crypto assets are required to disclose their holding of crypto assets in their financial statements as per the amendment brought in Schedule III to the Companies Act 2013, vide notification dated 24th March 2021, effective from 1st April 2021.

(c): The registration framework is prescribed in the 'AML and CFT Guidelines for Reporting Entities Providing Services Related to Virtual Digital Assets', updated

on 08.01.2026, which are available on the FIU-IND website (<https://fiuindia.gov.in>).

(d): FIU-IND has directed the takedown of various applications and URLs of 53 VDA SPs engaged in notified activities and found to be operating illegally in India without complying with the relevant provisions of the PMLA, 2002. Details of these exchanges are given in the enclosed **Statemen - II**.

(e): No.

(f): FIU-IND has not made the list of registered VDA SPs public due to its specific mandate under the PMLA, 2002 which is limited to ensuring compliance with Anti-Money Laundering (AML)/Counter Financing of Terrorism (CFT) obligations. The registration database is primarily meant for Law Enforcement Agencies (LEAs) and supervisory purposes. Publishing a public list may create the impression that registered entities are licensed, approved, or endorsed by the government, similar to entities regulated by financial sector regulators. This could mislead users into assuming regulatory protection or recourse in case of fraud or loss.

STATEMENT- I

List of 54 Virtual Digital Asset Service Providers (VDA SPs) Registered With FIU-India

S.N.	RE Name	Trade Name	Country
1	Neblio Technologies Private Limited	Coin DCX	India
2	ANQ Digital Finserv Private Limited	ANQ Finance	India
3	Unocoin Technologies PVT LTD	Unocoin	India
4	Buyhatke internet private limited	Onramp	India
5	Giottus Technologies Pvt Ltd	Giottus	India

6	Bitbns Internet Private Limited	Bitbns	India
7	Awlencan Innovations India Limited	Zebpay	India
8	Zanmai Labs PVT LTD	WazirX	India
9	Bitcipher Labs LLP	Coinswitch	India
10	Nextgendev Solutions Private Limited	CoinswitchX	India
11	RPFAS Technologies Private Limited	Mudrex	India
12	IBLOCK Technologies Private Limited	Buyucoin	India
13*	WOLLFISH Labs Pvt Ltd	Coindhan	India
14	Rario Digital Private Limited	Rario	India (Linked to Offshore VASP Digital Collectibles Pte. Ltd.)
15	Angelic Infotech Private Limited	Suncrypto	India
16	Carretx Technologies Pvt. Ltd.	Carret	India
17*	Ante Multimedia Private Limited	-	India
18	ABHIBHA Technologies Private Limited	Onmeta	India
19*	Smartliving Digital Technologies Pvt. Ltd	Cryptosmartlife	India
20	UCY Technology Private Limited	Pyor	India
21	Digital Collectibles Pte. Ltd.	Rario	Singapore
22*	Veeratva Technologies Private Limited	Valr	India
23*	Transak Technology India Private Limited	Transak	India
24	REMIZO Technologies India Private Limited	Getbit	India
25*	FIN GENIE Tech Private Limited	Bytex	India

26	ARDOUR Labs Private Limited	-	India
27	Inocyx Technologies Private Limited	Inocyx	India
28	Metatoken Technologies Private Limited	Fanztar	India
29	Excelium Technologies Private Limited	Delta Exchange	India
30*	Rovi91 Innovations Private Limited	-	India
31	Longreen India Private Limited	Bitbse.com	India
32	Flitpay Private Limited	Flitpay	India
33	Fincrypt LLP	Stable Pay	India
34	Arthbit Private Limited	ArthBit	India
35*	Pagarpay India Private Limited	Density Exchange	India
36	Lightningnodes Technologies Private Limited	pi42	India
37	Kooz Advisors and Technologies Private Limited	KoinBX	India
38	Mindless Pandora Tech Solutions Private Limited	-	India
39	FanCraze Technologies Inc.	-	Delaware, USA
40	SUBHX INFOTECH (OPC) PRIVATE LIMITED	BIT24HR	India
41	Peken Global Limited	KuCoin	Seychelles
42	ALSD Technologies Private Limited	Alpyne	India
43*	Damsol Pvt Ltd	Square	India
44	First Answer India Technologies Pvt Ltd	Liminal	India
45	Eclipton Technologies Private Limited	Eclipton	India Linked to Offshore VASP Blockoville OU

46	Blockoville OU	Blockoville	Estonia
47	Nest Services Limited (Earlier Binance International Limited)	Binance	Seychelles
48	Bybit Fintech Limited	Bybit	Seychelles
49	Coinbase India Private Limited	Coinbase	India (Linked to Global Coinbase)
50	UAB “Web 3 Utility Platform”	eXchange1	Lithuania
51	UAB WEB 3 UTILITY IT SERVICES INDIA PRIVATE LIMITED	eXchange1.India	India Linked to Offshore UAB “Web 3 Utility Platform”
52**	Eopsin Tech Private Limited	PLATINX	India
53**	PARAACRYPTO TECHNOLOGY PRIVATE LIMITED	Parracrypto	India
54**	Durva Fintech Private Limited	BitDelta	India
*Not Operational/Winded up operation as per submission of Reporting Entity.			
** Conditionally On-boarded			

STATEMENT-II

**List of VDA exchanges directed for takedown of their applications and URLs
that provide public access**

S. No	Name of the Offshore VDA service provider
1	Binance
2	Kucoin
3	Huobi
4	Kraken
5	Gate.io
6	Bittrex

7	Bitstamp
8	MEXC Global
9	Bitfinex
10	OKX
11	P2PX
12	CoinpayX
13	Bybit
14	Bitget
15	Bitmart
16	Bitgo
17	Coinbase
18	Gemini
19	Noones
20	Baazcoin
21	Crypto.Com
22	Moonpay
23	Mercuryo
24	Neteller
25	Skrill
26	Onlychain
27	P2p.me
28	Huione
29	BC.game
30	Paxful
31	Changelly
32	CEX.IO
33	LBank
34	Youhodler
35	BingX
36	PrimeXBT
37	BTCC

38	Coinex
39	Remitano
40	Poloniex
41	BitMex
42	Bitrue
43	LCX
44	Probit Global
45	BTSE
46	HIT BTC
47	LocalCoinSwap
48	AscendEx
49	Phemex
50	ZooMex
51	CoinCola
52	CoinW
53	Beldex

**INITIATIVES FOR STRENGTHENING CULTURAL AND CIVILIZATIONAL TIES
WITH COUNTRIES**

5806. SHRI ARUN BHARTI:

SHRIMATI SHAMBHAVI:

SHRI RAJESH VERMA:

DR. LATA WANKHEDE

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government has taken steps to strengthen cultural and civilizational ties through institutional and diplomatic initiatives with other countries and if so, the details thereof and if not, the reasons therefor;
- (b) the details of measures undertaken to promote preservation, digitization and dissemination of shared manuscripts, texts and heritage and if so, the details thereof and if not, the reasons therefor;
- (c) whether collaborative research, academic exchanges and cultural programmes are being promoted between the two countries and if so, the details thereof and if not, the reasons therefor;
- (d) the role of initiatives such as heritage documentation and international cooperation in promoting shared heritage; and
- (e) the expected impact of these initiatives on cultural diplomacy and global cultural engagement?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): Ministry of Culture promotes Indian Arts and Culture globally for strengthening cultural ties with foreign countries through signing of Cultural Agreements, Cultural Exchange Programme, Memorandum of Understanding on Cultural Cooperation etc., Organization and participation in multilateral Cultural fora like G20, BRICS, SCO, SAARC etc. This Ministry also administered Global Engagement Scheme under which Festivals of India abroad are organized and

Grants in aid is given to Indo-Foreign Friendship Cultural Societies abroad through Indian Missions.

Further, Indian Council for Cultural Relations (ICCR), an organization under Ministry of external Affairs (MEA) also promotes Indian Culture worldwide through its Cultural Centres abroad.

(b): The Ministry of Culture, Government of India has launched “Gyan Bharatam” a national movement to rediscover, conserve, digitize, and share manuscripts in the National Digital Repository as living sources of knowledge for generations to come. The vision of this initiative is to safeguard and revitalize India’s Manuscript Heritage through systematic survey and documentation, scientific conservation, digitization, and publication, along with the creation of a national digital repository (NDR), ensuring its accessibility for research, education, and public engagement.

(c): ICCR undertake collaborative programmes with other countries. It deploys Chairs of Indian studies at the foreign universities in consultation with the Missions/ Posts abroad. These Chairs of Indian Studies promotes the study of Indian Civilization among foreign youth and foster a deeper appreciation of India’s cultural heritage while also forging global academic, intellectual and cultural links. During the last 3 years, ICCR has sponsored 210 cultural troupes in different art forms to various countries. ICCR grants more than 4000 scholarships under 21 different schemes to foreign students from 192 countries every year for Under-

Graduate, Post-Graduate and Ph.D. level studies in India, including in Yoga and Ayurveda.

(d): The UNESCO Memory of the World Programme aims to preserve and promote documentary heritage of global significance, including manuscripts, archives, rare books, audio-visual materials and other records of historical value. It also encourages international cooperation and shared efforts in safeguarding such heritage, as reflected in recent India's inscriptions such as the Bhagavad Gita and Natyashastra.

(e): The initiatives undertaken by Ministry of Culture and ICCR helps to promote mutual understanding strengthen bilateral ties with other countries and deepen global cultural engagement.

COMPLAINTS OF SEXUAL HARASSMENT IN SAI AND NSFS

5807. SHRI DEEPAK ADHIKARI (DEV):

SHRI RAJA RAM SINGH:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) the details of total number of complaints regarding sexual harassment received against officials, coaches and support staff associated with the Ministry, the Sports Authority of India (SAI), affiliated National Sports Federations (NSFs), SAI Centres and other sports institution during the last ten years and the current year, year, State/UT and discipline-wise;

- (b) the details of Internal Complaints Committees or other inquiry bodies constituted to investigate these cases, including the number of cases where a formal inquiry was completed and the specific nature of action/punishments taken against those found guilty (e.g., termination, suspension, or minor penalty);
- (c) the total number of appeals filed by either the complainant or the accused against the decisions/recommendations of the inquiry committees, along with the current status of such appeals;
- (d) the details of steps taken/being taken by the Government on these complaints; and
- (e) whether the Government has a centralised tracking mechanism to monitor the progress of such cases across different States and sports bodies, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (e): National Sports Federations (NSFs) are voluntary bodies registered under the Societies Registration Act, 1860 / Trusts Act / Companies Act. They are governed by their own constitution and have their own mechanism to redress the grievances/ complaints filed with them by sportspersons. The Ministry of Youth Affairs & Sports had issued detailed instructions on 12.08.2010 to all NSFs for taking necessary action for compliance with the guidelines laid down by Hon'ble

Supreme Court in the case of Vishakha and Others vs State of Rajasthan and Others.

Pursuant to the enactment of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) (POSH) Act, 2013, the provisions of the POSH Act 2013 are applicable to all NSFs and the respective NSFs recognized by the Ministry have duly constituted Internal Complaints Committee (ICC). The Ministry has also issued instructions to all NSFs from time-to-time on the prevention of sexual harassment in sports. The Ministry does not maintain data about complaints of sexual harassment filed by the sportspersons with the concerned sports bodies.

The Ministry as well as the various organisations under this Ministry have also established Internal Complaints Committees (ICCs), which ensure that all employees/trainees/athletes at these locations have access to a mechanism for addressing complaints related to sexual harassment. No complaints in this regard have been filed in the Ministry with respect to its officials during the last ten years and the current year.

With respect to Sports Authority of India (SAI), eight (08) complaints have been filed against administrative staff and twenty-five (25) complaints have been filed against coaches since 2016. Out of the said 08 cases, 02 cases are currently pending. For administrative staff, one (01) case penalty was Permanent withholding of full gratuity as per Rule 9 of CCS (Pension) Rules 1972, while

remaining cases were closed without penalty. For Coaches, based on the findings, actions taken include six (06) suspensions, six (06) minor penalties, and two (2) terminations. Further, no appeal was filed for administrative staff. However, for Coaches, eight (08) appeals have been filed by the complainant or the accused against the decisions/recommendations of the inquiry committees. The SHe-Box portal, introduced by the Ministry of Women and Child Development, has been implemented and is currently operational in SAI. Any aggrieved person may lodge a complaint through the said online portal.

PMKVY TRAINING AND EMPLOYMENT OUTCOMES

5808. DR. KALANIDHI VEERASWAMY:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state: -

- (a) the total number of candidates trained under Pradhan Mantri Kaushal Vikas Yojana so far and number who have successfully completed the training and received certification;
- (b) the total funds allocated and disbursed under PMKVY in Tamil Nadu during the last three financial years;
- (c) the percentage of trainees from rural, marginalized and underprivileged communities along with the measures taken to ensure participation of women and weaker sections;

- (d) the sectors and skill categories covered under PMKVY and the number of trainees successfully placed in employment or self-employment after training;
- (e) the reasons for any shortfall in achieving training and placement targets along with the steps planned to improve effectiveness and outreach;
- (f) the monitoring and evaluation mechanisms in place to assess the impact of PMKVY on employment generation, skill development and financial independence of trainees; and
- (g) the initiatives taken to update curriculum, provide industry-relevant training and ensure alignment with emerging sectors and market demand?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): Under Pradhan Mantri Kaushal Vikas Yojana (PMKVY), since inception till 31.12.2025, a total of 1.64 crore candidates have been trained out of which, 1.30 crore candidates have been certified.

(b): The current version of the scheme, PMKVY 4.0, is a demand-driven scheme in which training is provided based on requirements projected by the State Skill Development Mission, industries, and other training providers. PMKVY 4.0 operates as a Central Sector Scheme, and therefore, there is no provision for state-wise fund allocation under it. However, during the last three financial years (2022–23 to 2024–25), a total of ₹120.21 crore has been disbursed to training

providers who delivered skilling programs under PMKVY 4.0 in the state of Tamil Nadu.

(c): The percentage of candidates trained under PMKVY in different categories such as women, SC, ST, OBC, and minorities, is given below:

Category	Trained / Oriented	% Trained
SC	21,94,765	13.4%
ST	8,13,357	4.9%
OBC	55,51,185	33.8%
Women	74,43,779	45.3%
Minority	20,02,013	12.2%

PMKVY 4.0 places strong emphasis on enhancing inclusivity by ensuring that candidates from Scheduled Castes (SC), Scheduled Tribes (ST), women, PwDs, and other vulnerable groups can undertake skill training and gain access to wage and self-employment opportunities. To support these groups, boarding & lodging and transportation facilities are provided as per Common Norms. For non-residential training, conveyance / transportation costs are covered for women and PwDs. Additionally, ₹5,000 is provided for assistive devices, aids, and appliances for PwD candidates. All candidates are also covered under one-year accidental insurance for additional social protection.

Further, to promote equitable access in underserved regions, an additional 10% of the base cost is permitted for skill development programmes conducted in Special Areas, namely the North Eastern States, Jammu & Kashmir, Ladakh,

Himachal Pradesh, Uttarakhand, Andaman & Nicobar Islands, Lakshadweep, and Left-Wing Extremism (LWE)-affected districts identified by the Ministry of Home Affairs.

(d): Under PMKVY 4.0, skill development training is imparted through Short-Term Training (STT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL). The sectors covered under the Scheme are Aerospace and Aviation, Agriculture, Apparel, Automotive, Beauty and Wellness, BFSI, Capital Goods, Construction, Domestic Workers, Electronics, Food Processing, Furniture and Fittings, Gems and Jewellery, Green Jobs, Handicrafts and Carpet, Healthcare, Hydrocarbon, Iron and Steel, IT-ITeS, Leather, Life Sciences, Logistics, Management, Media and Entertainment, Mining, Plumbing, Power, Retail, Rubber, Sports, Telecom, Textiles and Handlooms, Tourism & Hospitality, etc.

Under PMKVY, placements were tracked in the Short-Term Training (STT) component in the first three versions of the Scheme - PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0, implemented from FY 2015-16 to FY 2021-22. Under PMKVY 4.0, the focus is to empower trained candidates to choose their varied career path, either self-employment or wage-employment, and they are suitably oriented for the same through industry-relevant skill courses that include On-the-Job Training (OJT).

During the first three versions of PMKVY, around 43% candidates were reported placed, against the 56.89 lakh certified candidates under Short-Term Training (STT).

(e): The shortfall in the number of trained candidates against the target set is due to implementation of the Scheme in phases. The Government adopts a collaborative and convergence-driven approach to enhance the effectiveness of PMKVY through active coordination with State Governments and private sector stakeholders. Under the scheme, States are encouraged to propose training targets based on local demand, supported by district-level skill gap studies to ensure relevance and efficiency. Additionally, the scheme engages private sector partners as Awarding Bodies for curriculum development, industry-aligned training, and assessment. Further, employers are encouraged to participate through apprenticeship programs, demand aggregation and on-the-job training (OJT) initiatives to strengthen industry linkage and improve placement outcomes.

(f): Continuous Monitoring and Evaluation (M&E) systems are in place to assess implementation quality. The impact and effectiveness of schemes for skill development are reviewed through third-party independent evaluation.

An independent third-party impact evaluation of the Pradhan Mantri Kaushal Vikas Yojana 4.0 (PMKVY 4.0) has been conducted by the Arun Jaitley National Institute of Financial Management (AJNIFM). The evaluation was conducted across 12 States of the country to assess the effectiveness, efficiency,

outcomes and impact of PMKVY at the national and state levels based on beneficiary surveys, stakeholder consultations and analysis of scheme data. The report highlighted that PMKVY training has contributed to a measurable shift in employment outcomes for STT candidates. The combined share of employed and self-employed STT respondents increased from 26.6% prior to training to 45.4% after PMKVY training, reflecting an 18.8 percentage point increase. Income-related outcomes also show positive movement, with 41.4% of STT candidates and 48.9% of RPL candidates reporting an increase in income following training and certification.

(g): Under PMKVY 4.0, various steps have been undertaken to introduce new-age skill courses in order to keep pace with the evolving industry demands and advent of new age technologies. Over 600 industry-aligned courses have been introduced across emerging sectors such as Artificial Intelligence (AI), 5G technology, cybersecurity, green hydrogen, drone technology, and logistics, with the objective of preparing the workforce for Industry 4.0. Training is being imparted in future-ready job roles to meet the demands of emerging sectors including drones, AI, robotics, and mechatronics. The courses offered under PMKVY are designed by industry-led bodies to ensure relevance and responsiveness to the needs of these sectors. Further, District Skill Development Plans (DSDPs) are formulated by District Skill Committees (DSCs) to assess skill gaps and map industry demand at the district level. This ensures that PMKVY

training programs remain closely aligned with local employment opportunities and regional workforce requirements. Additionally, emerging areas like green energy, semiconductor, etc. have been prioritized in line with national missions and economic growth sectors.

प्रधानमंत्री विकसित भारत रोजगार योजना

5809. श्री अरुण गोविल:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार के पास प्रधानमंत्री विकसित भारत रोजगार योजना (पीएमवीबीआरवाई) के अंतर्गत विशेषकर मेरठ लोक सभा निर्वाचन क्षेत्र में लाभार्थी युवाओं की संख्या का विस्तृत रिकॉर्ड है; और
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

- (क) और (ख) केंद्र सरकार ने विशेष रूप से विनिर्माण क्षेत्र पर ध्यान केंद्रित करते हुए रोजगार सृजन को बढ़ावा देने, रोजगार क्षमता बढ़ाने और सभी क्षेत्रों में सामाजिक सुरक्षा को सुदृढ़ बनाने के लिए 1 जुलाई 2025 को प्रधानमंत्री विकसित भारत रोजगार योजना (पीएमवीबीआरवाई) नामक रोजगार से जुड़ी प्रोत्साहन (ईएलआई) योजना को मंजूरी दी। इस योजना का शुभारंभ 15 अगस्त 2025 को किया गया था। इस योजना की पंजीकरण अवधि दिनांक 01.08.2025 से दिनांक 31.07.2027 तक दो वर्ष है और इसका बजटीय परिव्यय ₹99,446 करोड़ है। इस योजना का उद्देश्य 2 वर्षों की अवधि में मेरठ लोकसभा निर्वाचन क्षेत्र सहित पूरे देश में 3.5 करोड़ से अधिक नौकरियों के सृजन को प्रोत्साहित करना है।

पीएमवीबीआरवाई एक मांग-आधार पर संचालित योजना है; इसलिए, इसमें कोई पूर्व-निर्धारित राज्य-विशिष्ट या निर्वाचन क्षेत्र-विशिष्ट लक्ष्य या निर्धारित वित्तीय आवंटन नहीं हैं।

दिनांक 24 मार्च, 2026 तक मेरठ लोकसभा निर्वाचन क्षेत्र सहित देशभर में कुल 5.07 लाख प्रतिष्ठानों ने इस योजना के तहत पंजीकरण कराया है।

FUNDS UNDER PM-POSHAN

5810. SHRI ASADUDDIN OWAISI:

SHRI DINESH CHANDRA YADAV:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the data of the allocation, released and utilisation of funds for PM-POSHAN, erstwhile Mid-Day Meal Scheme from 2004 to 2024, year-wise and State-wise including Bihar;
- (b) whether all States are allocating sufficient funds to meet their obligation towards financing PM-POSHAN;
- (c) if so, the details of funds utilized by States on PM-POSHAN from 2004 to 2024, State-wise and year-wise;
- (d) whether it is a fact that some States in the country are spending over and above their mandated share, if so, the details of such States and the amount of funds spent over and above their obligation since 2015;

(e) whether the Union Government is taking any steps to maintain the quality of the Mid-day Meal in Bihar, in view of recurring complaints regarding its quality; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (f): Education is a subject in the Concurrent List of the Constitution of India and the majority of schools are under the administrative control of the respective State Government/Union Territory (UT) administration. The Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Scheme is one of the foremost rights based Centrally Sponsored Scheme implemented in partnership with the States and UTs for providing one hot cooked and nutritious meal to all children studying in Bal Vatika (just before class-I) and classes I to VIII of Government and Government-aided schools. The Scheme covers about 11 crore children in more than 10.35 lakh schools in all the States/UTs. The overall responsibility for smooth functioning of the Scheme including providing hot cooked and nutritious meal to the eligible children as well as engagement of Cook-cum-Helpers (CCHs) lies with the States/UTs.

The data of the Central Assistance released and utilisation of funds for PM-POSHAN (erstwhile Mid-Day Meal) Scheme from 2004 to 2024, year-wise and State-wise including Bihar are given in the enclosed **Statement**.

The Central Government has issued detailed guidelines on quality, safety and hygiene to ensure serving of good quality nutritious meal under the Scheme. All the States/ UTs are advised to adhere to these guidelines. These guidelines are available on official website <https://pmposhan.education.gov.in> . These guidelines, inter-alia, provides for instructions to schools to procure Agmark quality and branded items for preparation of meals, training to CCHs, tasting of meals by members of School Management Committee including at least one teacher before serving the hot meal to children. Further, it provides for testing of food samples by the Government Food Research Laboratory or any laboratory accredited or recognized by law to ensure that the meals meet nutritional standards and quality. The Food Corporation of India (FCI) is given responsibility for making available food grains of best available quality, meeting the parameters of Fair Average Quality (FAQ). The guidelines, inter-alia, provides for training of CCHs on nutrition, cooking processes, health and hygiene, preparation of raw grains and vegetables, recipes, serving skills etc. States/ UTs provide training to CCHs in collaboration with the Institutes of Hotel Management, Food Craft Institutes, FSSAI, State Universities etc.

The State Governments and UT Administrations prepare comprehensive Annual Work Plan and Budget (AWP&B), inter-alia, with detailed district-wise vital information on coverage of children, working days and schools; enrolment in schools; utilisation of foodgrains, utilisation of cooking cost, transportation assistance, Management, Monitoring and Evaluation (MME), payment of honorarium to CCH, construction of kitchen-cum-stores, procurement of kitchen devices etc. The Programme Approval Board (PAB) meets at the beginning of each financial year in order to consider and sanction the AWP&B submitted by the State Governments and UT Administrations. The Scheme inter-alia provides additional allocation of funds and foodgrains if student enrolment surpasses the PAB approval. States and UTs have the authority to provide additional funds from their own resources and many States/ UTs provide additional funds for payment of honorarium to CCHs and for additional nutrition items such as milk, egg, fruits etc. to students.

The scheme also provides elaborate monitoring mechanism for States/ UTs including Bihar i.e. Empowered Committee under the Chairpersonship of Hon'ble Union Education Minister, Programme Approval Board (PAB) under the Chairpersonship of Secretary (DoSE&L), State Steering-cum-Monitoring Committee under the Chairpersonship of Chief Secretary, District level Steering-cum- Monitoring Committee under the Chairpersonship of District Collector. The PM Poshan Guidelines provides a District Level Committee under the

Chairmanship of senior most Member of Parliament (MP) of the district to monitor the scheme on quarterly basis.

At local level Gram Panchayats/Gram Sabhas, members of Village Education Committees (VECs), Parent-Teacher Associations (PTAs) and the School Management Committees (SMCs) monitor the regularity and wholesomeness of the meal served to children, cleanliness in cooking and serving of the meal, timeliness in procurement of good quality ingredients, fuel, etc., implementation of variety in menu so as to make it attractive to children and ensuring social and gender equity on daily basis.

STATEMENT**Central Assistance Released and Utilisation under PM POSHAN Scheme**

S. No	States/UTs	Utilisation*	Utilisation*	Utilisation*	Released	Utilisation	Released	Utilisation	Released	Utilisation
		2004-05	2005-06	2006-07	2007-08		2008-09		2009-10	
1	Andhra Pradesh	14119.93	21201.44	36885.1363	46741.75	12214.38	10504.62	22323.95	32714.33	33823.09
2	Arunachal Pradesh	37.18	401.9	2841.28661	1216.87	835.51	1339.72	1543.96	1787.79	1204.10
3	Assam	5817.64	10885.25	29728.8508	14690.43	18756.56	26655.97	19272.74	19274.46	4522.20
4	Bihar	13898.3	36782.62	47829.8678	48723.66	18088.22	50505.17	24326.32	31763.62	45741.24
5	Chhattisgarh	6523.18	9675.89	15533.1867	17146.69	13234.99	34777.30	17724.26	18289.34	18489.69
6	Goa	0.6	177.02	277.868946	306.70	328.44	628.32	338.53	636.45	726.56
7	Gujarat	3303.82	10526.76	17640.7125	14304.58	13982.38	22674.39	16481.86	29532.80	23586.90
8	Haryana	2080.64	4050.12	5926.58279	6369.06	5456.38	7934.60	7080.06	18516.23	9779.69
9	Himachal Pradesh	1238.36	2196.75	4399.51886	3107.79	2491.39	11453.59	3810.35	5352.15	4991.33
10	Jammu & Kashmir	2.47	1542.56	5939.78207	3741.14	2874.93	5860.59	3902.29	3834.54	5056.64
11	Jharkhand	1478.62	13162.89	15429.0103	21752.17	11496.80	20298.22	21031.48	25456.19	19585.96
12	Karnataka	6793.3	14726.33	24746.0191	33851.43	21389.72	30204.49	30798.43	33538.61	32812.33
13	Kerala	4083.93	4476.09	6231.78574	7420.20	5689.01	16012.90	14393.28	14349.88	11841.13
14	Madhya Pradesh	8961.28	26197.07	49718.4256	63583.40	35483.80	60920.33	47283.38	61040.79	46699.20
15	Maharashtra	12499.8	13563.88	45328.133	33702.61	32551.17	78364.21	56819.37	73289.23	58256.73
16	Manipur	757.55	915.09	1414.74914	986.76	749.46	1607.99	1307.28	1131.26	1321.50
17	Meghalaya	1941.83	1600.93	2650.65398	3743.78	2582.11	2553.30	2362.58	6045.46	2594.45
18	Mizoram	253.67	290.97	621.788663	485.00	359.45	1568.20	1008.52	1078.43	1129.90
19	Nagaland	614.25	550.17	1693.05838	1195.29	1090.05	1181.57	1168.37	1236.18	1238.78
20	Orissa	10798.8	7304.95	27980.7706	38294.23	18832.55	33103.28	24503.04	38715.63	30648.05

21	Punjab	2558.3	1774.16	6224.979	8100.21	6284.75	18322.92	8984.02	10824.15	11780.11
22	Rajasthan	7255.86	17410.58	27561.5709	48330.18	15443.82	42060.74	31651.80	39405.50	30184.87
23	Sikkim	202.1	463.87	788.508007	418.86	474.99	496.75	517.33	553.40	532.63
24	Tamil Nadu	5483.4	13646.96	14484.0427	18031.19	17170.39	29467.64	26448.85	45757.19	30575.44
25	Telangana	-	-	-	-	-	-	-	-	-
26	Tripura	601.9	1688.4	2762.45642	2448.56	2273.59	3506.38	1942.70	3480.89	2463.93
27	Uttarakhand	912.34	2962.43	4947.95403	4545.25	3712.38	7384.05	6115.89	5753.22	5327.11
28	Uttar Pradesh	24291.51	51277.82	82664.1091	94690.18	47542.70	82725.28	87613.32	98506.31	68941.38
29	West Bengal	22777.9	45464.52	39644.0119	41544.53	31929.30	58284.40	14463.50	67197.73	51561.75
30	A&N Islands	12.32	40.06	46.5151933	125.52	125.52	404.66	239.06	272.71	272.71
31	Chandigarh	41.47	172.87	100.316755	361.75	329.94	378.49	384.96	397.67	397.67
32	D&N Haveli	41.91	89.47	92.0050655	180.56	180.56	180.89	180.89	195.55	195.55
33	Daman & Diu	11.26	50.81	24.5907634	54.30	54.30	88.05	88.05	112.90	111.30
34	Delhi	577.98	3093.85	943.731181	2914.07	4107.91	6588.23	3332.77	3066.09	5214.23
35	Lakshadweep	0	20.3	1.05554866	0.00	0.00	19.59	19.59	58.72	58.72
36	Puducherry	112.7	128.09	201.700941	244.41	242.38	548.07	492.72	561.03	499.85
TOTAL (In Lakhs)		160086.10	318512.87	523304.74	583353.11	348359.84	668604.89	499955.50	693726.40	562166.69

*For FY 2004-05, 2005-06 & 2006-07, funds were reimbursed to States/ UTs.

Central Assistance Released and Utilisation under PM POSHAN Scheme

S. No.	States/UTs	Released	Utilisation	Released	Utilisation	Released	Utilisation	Released	Utilisation
		2010-11		2011-12		2012-13		2013-14	
1	Andhra Pradesh	48302.38	42710.38	85191.45	58517.96	61232.52	53780.14	44374.15	46542.99
2	Arunachal Pradesh	2043.18	1035.27	2091.75	1068.18	3133.42	3175.5	4028.6	3310.84
3	Assam	34408.21	33687.49	53220.90	43999.08	47451.53	45500.28	45710.81	46676.39
4	Bihar	80506.41	65574.90	81820.31	74035.57	99889.68	84250.41	117682.53	125451.67
5	Chhattisgarh	36187.74	35913.84	47462.95	37890.13	40486.19	41132.31	34264.11	32567.6

6	Goa	1168.28	834.00	825.41	1158.12	1365.00	1389.72	1404.07	1325.22
7	Gujarat	28851.62	26258.40	35301.58	33068.37	39609.53	37640.09	49903.26	42193.85
8	Haryana	15325.13	13894.23	16713.43	20302.21	17852.49	18764.26	19719.92	16476.79
9	Himachal Pradesh	6487.67	5696.37	7351.60	7652.29	7932.04	7568.26	7909.36	8122.88
10	Jammu & Kashmir	7990.60	6930.70	13430.59	7329.56	6660.1	8868.51	8454.62	7869.779
11	Jharkhand	32595.49	26039.70	52252.17	29951.40	25035.45	27781.23	35017.2	44391.74
12	Karnataka	45368.30	41545.05	56525.78	46357.02	73785.12	77818.49	73323.24	72454.84
13	Kerala	18511.34	14466.70	14277.09	18083.16	19740.25	19110.76	19201.38	19807.04
14	Madhya Pradesh	65781.84	51704.08	76704.43	74684.48	79048.11	78054.38	81863.87	78207.72
15	Maharashtra	107492.09	73956.33	69255.77	90962.03	105629.6	94253.12	98376.59	101736.42
16	Manipur	5658.11	5102.86	1894.19	1655.46	1192.88	1969.99	1444.64	2255.55
17	Meghalaya	13831.77	11840.83	3528.12	5303.84	5884.47	15166.39	6333.2	6251.17
18	Mizoram	1902.29	1626.85	3306.57	2800.32	1948.06	3676.96	1999.56	2047.46
19	Nagaland	4026.97	4026.97	2464.37	2464.37	2818.23	2818.23	1754.48	3310.84
20	Orissa	38959.13	24341.30	37124.38	36798.46	49162.77	50094.47	61429.29	54917.66
21	Punjab	16605.10	15388.45	17561.54	16268.16	18916.89	17008.16	21402.83	18287.71
22	Rajasthan	46225.76	42117.67	52901.22	49415.32	49727.5	45040.18	44905.67	49575.17
23	Sikkim	899.60	899.35	1035.65	1225.39	1077.87	1034.35	1226.31	1043.07
24	Tamil Nadu	44250.57	42231.04	40333.68	40879.27	70054.38	45269.07	49354.83	48470.17
25	Telangana*	-	-	-	-	-	-	-	-
26	Tripura	4856.76	4733.02	8408.41	4902.96	5235.75	5572.17	5073.29	5460.93
27	Uttarakhand	10963.29	10617.91	14255.51	11839.51	15759.24	12353.8	9525.47	10373.19
28	Uttar Pradesh	102715.36	100567.32	107638.85	105878.56	132113.69	110536.65	120750.57	115316.06
29	West Bengal	79480.03531	66333.59	77251.02	88572.83	91666.15	100591.5	111333.22	112240.77
30	A&N Islands	247.06715	247.07	509.14	238.44	1328.79	257.95	1119.15	979.47
31	Chandigarh	525.54409	492.83	680.77	680.77	501.68	441.93	933.17	496.35
32	D&N Haveli	290.45398	290.45	342.71	342.71	349.1	306.25	480.64	403.29
33	Daman & Diu	147.78904	147.79	136.58	136.34	120.93	38.87	270.22	220.12

34	Delhi	9072.32	6765.50	6562.19	8429.61	8524.26	7868.24	9948.48	7997.85
35	Lakshadweep	80.54	48.87	76.32	54.47	76.45	59.18	115.06	63.61
36	Puducherry	693.24	588.48	635.99	635.99	506.17	506.17	401.52	528.5
TOTAL (In Lakhs)		912452.00	778655.61	989072	923582	1085816	1019698	1091035	1087375

*The state of Telangana was formed on 2nd June 2014

Central Assistance Released and Utilisation under PM POSHAN Scheme

S. No.	States/UTs	Released	Utilisation	Released	Utilisation	Released	Utilisation	Released	Utilisation
		2014-15		2015-16		2016-17		2017-18	
1	Andhra Pradesh	31556.76	31090.81	29064.76	31090.81	24402.16	31090.81	25713.85	25038.98
2	Arunachal Pradesh	3351.71	3283.49	3273.34	3325.81	3355.92	3238.96	2551.75	2584.38
3	Assam	47985.16	53411.93	55376.49	56189.58	54846.72	52811.14	52903.47	52453.43
4	Bihar	136532.1	140647.23	120013.29	116326.26	114257.02	102997.04	97871.58	116749.66
5	Chhattisgarh	31564.09	35760.45	26991.77	30997.98	29196.57	27203.37	27683.33	26410.68
6	Goa	1403.61	1578.86	1297.2	1259.22	1230.38	1219.59	1230.93	1241.95
7	Gujarat	44783.33	45366.71	38053.3	41360.83	40756.01	32466.67	40429.86	38955.79
8	Haryana	16398.99	15358.13	12382.8	13660.58	11539.51	12155.75	9953.83	12177.85
9	Himachal Pradesh	7460.91	7544.43	8141.23	8013.43	8028.63	8520.49	8684.1	7965.82
10	Jammu & Kashmir	6203.3	7650.404	8366.3	12838.95	11393.26	7796.13	6328.69	8478.64
11	Jharkhand	21508.92	36332.05	24518.16	31050.97	38196.77	31759.84	30332.59	30288.74
12	Karnataka	56610.57	59165.6	41939.61	53949.29	43937.98	47203.93	44788.57	43548.88
13	Kerala	22575.34	22623.77	17120.97	18061.21	17781.46	19377.77	32978.36	18973.8
14	Madhya Pradesh	79567.82	76947.5	60698.68	64774.38	65741.79	70507.81	58098.87	52691.33

15	Maharashtra	95059.83	116062.05	103072.93	88776.04	70686.68	80581.67	80310.7	81652.05
16	Manipur	3281.86	2286.05	2452.83	2570.57	2691.66	2507.42	2479.76	2200.51
17	Meghalaya	6247.18	6211.95	7024.57	6932.29	6239.53	6609.54	6486.73	6755.05
18	Mizoram	2049.78	1859.55	2060.99	1894.88	2017.24	2350.84	2018.32	1896.24
19	Nagaland	4226.96	2679.41	1073.68	2030.77	2423.56	2123.99	1776.42	2101.13
20	Orissa	49303.55	51824.23	39731.89	45522.01	43841.08	42267.63	41927.41	39697.56
21	Punjab	13500.81	19084.34	16650.04	15673.96	13773.43	14993.31	14330.59	14301.69
22	Rajasthan	41757.13	49361.93	41934.63	43288.83	45451.46	40441.13	41107.05	41853.18
23	Sikkim	1040.14	1203.99	1001.38	969.09	899.13	947.44	881.12	866.74
24	Tamil Nadu	63991.1	63061.73	44253.83	43730.98	42846.05	43470.38	42506.34	42238.42
25	Telangana	20114.42	21567.02	17435.58	18616.27	18085.87	16991.58	15494.76	15899.6
26	Tripura	4827.01	5085.171	5129.42	5154.14	5279.73	5149.27	5119.04	5164.16
27	Uttarakhand	8931.74	8678.57	10419.33	10162.62	8483.19	9886.40	9714.2	9652.28
28	Uttar Pradesh	105142.49	117628.94	86192.86	103567.54	101736.19	103450.12	100475.08	99654.16
29	West Bengal	109189.56	113916.42	75582.33	109107.37	106921.55	99324.60	97146.3	97729.7
30	A&N Islands	322.2	276.27	281.46	183.42	415.17	385.89	388.65	373.82
31	Chandigarh	810.479	486.57	756.43	694.19	819.3	644.19	669.35	655.1
32	D&N Haveli	409.772	425.63	569.38	521.01	638.51	627.65	538.44	528.21
33	Daman & Diu	213.31	183.8	272.37	263.06	284.48	167.54	332.16	262.55
34	Delhi	7892.3	12308.585	9449.23	7903.88	9075.93	8408.28	5294.99	6059.56
35	Lakshadweep	108.81	87.09	127.04	85.18	127.60	99.24	118.41	89.96
36	Puducherry	597.7	587.29	520.77	673.73	459.94	374.08	402.48	384.13
TOTAL (In Lakhs)		1046521	1131628	913231	991221	947861	930151	909068	907576

Central Assistance Released and Utilisation under PM POSHAN Scheme

S. No.	States/UTs	Released	Utilisation	Released	Utilisation	Released	Utilisation	Released	Utilisation
		2018-19		2019-20		2020-21		2021-22	
1	Andhra Pradesh	25748.17	24891.49	28563.77	26861.33	37510.17	37320.99	35731.48	35460.14
2	Arunachal Pradesh	2506.03	2585.01	2367.9	2369.69	2917.87	2959.25	2968.58	2968.58
3	Assam	51982.21	53532.38	55325.82	56024	75703.77	76725.24	61570.1	73834.37
4	Bihar	112448.94	110854.76	109313.34	113259.9	139248.01	138557.69	103016.32	142606.72
5	Chhattisgarh	32085.98	28308.86	25489.23	26886.06	38080.87	42439.58	21315.32	34067.95
6	Goa	1309.07	1252.43	1276.05	1161.03	1709.34	981.35	668.18	1416.47
7	Gujarat	42351.63	35897.83	39287.11	37962.06	52871.83	59593	50706.46	49297.72
8	Haryana	13218.95	11221.87	10889.91	13315.45	15572.73	15764.16	10163.12	8456.23
9	Himachal Pradesh	8021.30	8018.81	7557.54	7789.72	10500.11	10297.65	6290.49	6630.79
10	Jammu & Kashmir	10665.80	8598.72	2666.45	7949.01	15960.26	14306.84	12221.88	8957.36
11	Jharkhand	33242.99	29287.08	32310.9	32682	35203.74	39951.19	25189.45	56534.44
12	Karnataka	40707.67	43358.74	52056.79	49733.8	51553.53	56520.02	48834.32	60863.39
13	Kerala	19856.63	19477.55	19962.41	20305.5	27688.82	28776.38	18482.19	32123.1
14	Madhya Pradesh	56191.95	56434.57	50407.62	51791.74	82754.74	87607.86	47220.22	47793.37
15	Maharashtra	98185.46	82533.91	99468.82	84615.36	100250.03	86677.29	49075.07	121547.2
16	Manipur	2050.81	2151.03	2192.3	2262.23	3900.45	3842.2	1678.74	2862.5
17	Meghalaya	7734.39	7119.85	7835.83	7466.38	8733.94	8984.85	8564.77	8624.13
18	Mizoram	1889.23	1862.79	2047.93	1858.51	2313.45	2130.89	892.98	2039.55
19	Nagaland	2861.95	2208.58	2279.38	2277.4	2744.38	2714.81	1472.51	2411.82
20	Odisha	39556.93	38228.53	40358.68	39699.88	58301.22	64346.08	48208.87	50065.72

21	Punjab	15249.99	14605.25	13855.77	13725.61	21769.15	20113.24	19146.03	19277.64
22	Rajasthan	42043.30	42136.34	47252.76	44287.52	71100.05	71641.38	53106.11	78354.32
23	Sikkim	881.15	865.16	817.45	815.7	840.58	856.96	500.65	914.41
24	Tamil Nadu	42054.58	41859.94	43121.49	41150.06	49221.67	34969.3	23264.94	42238.65
25	Telangana	15757.34	16833.58	18821.14	16223.73	4524.22	0	4334.63	9641.08
26	Tripura	5339.03	4998.50	5598.51	5820.96	6220.56	8385.98	7718.82	7240.19
27	Uttarakhand	9478.27	9290.60	10273.31	9760.07	13024.3	12440.44	12477.64	12380.16
28	Uttar Pradesh	112771.60	110736.90	118201.96	111492.96	207166.14	210748.19	199805.66	193883.87
29	West Bengal	91710.01	101761.25	107102.66	112505.48	134330.72	135342.23	139412.35	138035.74
30	A&N Islands	584.78	376.49	754.85	354	648.71	629.36	540.19	416.03
31	Chandigarh	1062.83	652.73	884.26	722.45	1338.56	908.99	1721.62	1616.13
32	D&N Haveli	933.22	562.83	572.89	775.96	1307.94	1200.32	1221.23	1274.38
	Daman & Diu	304.07	284.31	258.31					
33	Delhi	9808.38	9470.37	10319.99	7022.89	11297.29	9955.46	4403.79	6972.51
34	Lakshadweep	124.63	97.86	98.93	93.17	141.87	137.24	92.22	81.98
35	Ladakh	0.00	0.00	122.35	10.01	555.79	320.36	376.96	380.82
36	Puducherry	515.51	394.63	290.01	451.3	503.45	531.83	373.33	371.36
TOTAL (In Lakh)		951234.77	922751.53	970004.42	951482.92	1287510.26	1288678.60	1022767.22	1261640.82

Central Assistance Released and Utilisation under PM POSHAN Scheme

S. No.	States/UTs	Released	Utilisation	Released	Utilisation	Released	Utilisation
		2022-23		2023-24		2024-25	
1	Andhra Pradesh	36531.92	33872.58	25342.88	29901.66	23907.01	22570.41
2	Arunachal Pradesh	1707.01	2827.57	2573.12	3832.77	2621.77	2638.33
3	Assam	88721.4	77232.13	59594.79	59800.97	85101.65	53783.95
4	Bihar	76399.12	98272.03	92323.54	130154.87	122565.59	119480.22

5	Chhattisgarh	51008.15	41419.62	24313.65	29132.34	32204.86	29468.99
6	Goa	1531.12	2248.9	1832.31	1875.27	1955.94	1955.94
7	Gujarat	52293.03	47085.87	37785.29	48252.84	37215.53	50411.42
8	Haryana	15290.09	18403.72	16089.74	15438.29	12166.07	12158.1
9	Himachal Pradesh	13801.77	12855.89	9435.53	9525.17	9569.66	9216.47
10	Jammu & Kashmir	8684.9	17334.88	13680.88	13091.14	11936.92	12796.84
11	Jharkhand	38424.29	38118.49	34202.2	36184.61	35362.22	34341.27
12	Karnataka	69076.57	59162.25	55973.07	54702	57303.34	53507.77
13	Kerala	42543.83	26019.4	24901.32	24702.67	24067.13	21590.64
14	Madhya Pradesh	36285	59340.01	63404.21	55869.12	66243.41	57891.42
15	Maharashtra	159240.67	142401.71	79372.1	66317.52	105407.95	102143.37
16	Manipur	2763.32	3767.85	2459.64	3175.07	2823.56	3029.8
17	Meghalaya	10124.13	10150.17	10186.01	10048.24	9892.94	10171.95
18	Mizoram	2974.36	2974.36	2407.96	2630.22	2661.46	2616.47
19	Nagaland	3196.49	3101.38	2250.44	2280.47	2152.26	2117.14
20	Odisha	56373.86	54801.79	51937.63	50745.83	50365.64	51478.41
21	Punjab	18712.92	17926.66	19988.62	18398.75	18418.41	18227.92
22	Rajasthan	89960.12	68337.96	31727.94	80535	59787.41	55410.39
23	Sikkim	1145.02	760.15	801.45	829.41	785.29	792.83
24	Tamil Nadu	47700.1	40284.4	39852.49	44619.85	45977.69	43861.6
25	Telangana	16682.36	14517.48	14550.92	12896.25	11774.82	11771.69
26	Tripura	6857.03	6037.7	4434.26	5832.7	6237.31	6025.75
27	Uttarakhand	11575.54	11552.8	11482.42	10873.07	12084.24	10284.96
28	Uttar Pradesh	133407.6	116422.04	100659.56	118721	122464.35	100428.88
29	West Bengal	148947.05	-	-	-	-	-
30	A&N Islands	365.23	624.06	505.97	390.34	475.23	431.87
31	Chandigarh	1773.77	1249.68	639.4	589.52	1196.21	1020.03
32	D&N Haveli	1227.1	1015.91	807.92	1049.86	1168.82	1204.97

	Daman & Diu						
33	Delhi	21527.1	16119.02	8370.83	11476.73	12894.64	12602
34	Lakshadweep	83.74	118.04	95.39	121.45	204.49	193.29
35	Ladakh	202.28	317.19	504.21	496.5	260.58	265.39
36	Puducherry	363.04	496.07	634.04	490.75	549.19	540.24
TOTAL (In Lakh)		1267501.03	1047169.76	845121.73	954982.25	989803.59	916430.72

GROWING INFORMALITY IN SERVICES SECTOR

5811. ADV. FRANCIS GEORGE:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has taken any note of increasing informality and low-wage employment trends in the services sector and if so, the details thereof;
- (b) the details of employment trends in the services sector in the country during the last five years and the current year, year-wise, including formal and informal employment distribution;
- (c) whether any assessment has been conducted by the Government regarding risks of a low-wage employment trap and sectoral productivity disparities and if so, the findings thereof;
- (d) the details of steps taken by the Government to expand social security coverage, skill development and formalisation of service sector employment; and
- (e) the details of measures proposed to strengthen by the Government linkages between manufacturing and services to ensure sustainable employment growth?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

- (a) to (e): The KLEMS (K: Capital, L: Labour, E: Energy, M: Materials and S: Services) database published by Reserve Bank of India's (RBI) which covers

27 industries comprising of the entire Indian economy and provides employment estimates across 27 industries. As per the latest data, the number of persons engaged in services sector has increased from 16.2 crores in 2017-18 to 20.15 crores in 2022-23. Also, in manufacturing sector from 5.47 crores to 6.3 crores during the same period. The year-wise details may be seen at <https://rbi.org.in/Scripts/KLEMS.aspx>.

The official data on Employment and Unemployment is collected through Periodic Labour Force Survey (PLFS) which is conducted by the Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18.

As per the latest available Annual PLFS reports, the estimated Worker Population Ratio (WPR), indicating employment (including formal and informal sector) has increased from 46.8% in 2017-18 to 58.2% in 2023-24.

Further, more than 8.23 crore net subscribers have joined Employees' Provident Fund Organization (EPFO) between September 2017 and July 2025 indicating increase in employment and formalization of the job market. Also, more than 1.29 crore net subscribers have joined EPFO during the year 2024-25.

To promote formalisation of the workforce, the Occupational Safety, Health and Working Conditions Code, 2020 provides for mandatory issuance of appointment letters to employees. The Code on Social Security, 2020 expands social security coverage by extending Employees' State Insurance Corporation coverage pan-India, allowing voluntary coverage for establishments with less than 10 employees, and mandating coverage even for

establishments with a single employee engaged in hazardous processes. The coverage under the Employees' Provident Fund Organisation now applies to all establishments employing 20 or more employees, with the earlier schedule-based restriction removed. Further, the Employees' Enrolment Scheme (EES) of EPFO provides a time-bound opportunity for employers to bring left-out employees under the fold of social security, thereby ensuring their formalization.

Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsmen Training Scheme (CTS) through Industrial Training Institutes (ITIs), across the country. The SIM aims at enabling youth of India to get future ready and equipped with industry relevant skills.

In addition, the Government is implementing Employment Linked Incentive (ELI) Scheme named as the Pradhan Mantri Viksit Bharat Rozgar Yojana to support employment generation, enhance employability and social security across all sectors, with special focus on the manufacturing sector. The scheme with an outlay of Rs 99,446 Crore aims to incentivize the creation of more than 3.5 Crore jobs in the country, over a period of 2 years.

महाराष्ट्र में वन क्षेत्र

5812. श्री निलेश ज्ञानदेव लंके:

श्री संदिपनराव आसाराम भुमरे:

डॉ. शिवाजी बंडाप्पा कालगे:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) महाराष्ट्र में वन क्षेत्र की वर्तमान स्थिति क्या है;
- (ख) उक्त राज्य में कितने वन्यजीव अभयारण्य और राष्ट्रीय उद्यान हैं;
- (ग) सरकार द्वारा उक्त राज्य में संकटापन्न वन्य प्रजातियों के संरक्षण के लिए क्या उपाय किए गए हैं;
- (घ) विगत तीन वर्षों और वर्तमान वर्ष के दौरान उक्त राज्य में संरक्षण परियोजनाओं के लिए आवंटित निधि का ब्यौरा क्या है; और
- (ङ) क्या सरकार का उक्त राज्य में औद्योगिक प्रदूषण को कम करने के लिए कोई नई पहल करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) : पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय का अधीनस्थ संगठन, भारतीय वन सर्वेक्षण (एफएसआई), देहरादून, द्विवार्षिक रूप से देश के वन और वृक्ष आवरण का आकलन करता है और उसके निष्कर्ष भारत वन स्थिति रिपोर्ट (आईएसएफआर) में प्रकाशित किए जाते हैं। आईएसएफआर-2023 के अनुसार, महाराष्ट्र का रिकॉर्ड किया गया वन क्षेत्र 61,952 वर्ग किलोमीटर है जो महाराष्ट्र राज्य के भौगोलिक क्षेत्र का 20.13% है।

(ख) : महाराष्ट्र राज्य में 6 राष्ट्रीय उद्यान और 52 वन्यजीव अभयारण्य हैं।

(ग) और (घ): वन्यजीव प्रबंधन मुख्य रूप से संबंधित राज्यों और संघ राज्य-क्षेत्रों की जिम्मेवारी है। भारत सरकार विभिन्न केंद्र प्रायोजित योजनाओं जैसे संरक्षित क्षेत्रों के संरक्षण और

प्रबंधन के लिए वन्यजीव पर्यावासों का विकास (डीडब्ल्यूएच) और बाघ और हाथी परियोजना के तहत, संरक्षित क्षेत्रों के बाहर वन्यजीवों का संरक्षण, अति संकटग्रस्त प्रजातियों की पुनर्प्राप्ति, पर्यावास सुधार, अवैध शिकार रोकने के उपाय, सुरक्षा नेटवर्क को मजबूत करने, फायर लाइनों के रखरखाव, खरपतवार उन्मूलन, परिस्थितिकी विकास, सामुदायिक जागरूकता, क्षमता निर्माण, स्वैच्छिक ग्राम पुनर्वास आदि के लिए महाराष्ट्र सहित राज्यों / संघ राज्य-क्षेत्रों को वित्तीय सहायता प्रदान करती है।

महाराष्ट्र राज्य को विभिन्न केंद्र प्रायोजित योजनाओं (सीएसएस) के तहत संरक्षण परियोजनाओं के लिए जारी की गई धनराशि का विवरण नीचे दिया गया है:-

(रु. लाख में)

क्र. सं.	सीएसएस योजना का नाम	2022-23	2023-24	2024-25	2025-26 (वर्तमान तक)
1	सीएसएस- वन्यजीव पर्यावास का विकास	350.38	554.69	622.06	497.72
2	सीएसएस - वन्यजीव पर्यावासों का एकीकृत विकास का बाघ परियोजना घटक	809.62	2531.41	4149.70	2372.00
3	सीएसएस – बाघ और हाथी परियोजना का हाथी परियोजना घटक	28.52	83.04	27.01	13.33

मंत्रालय पर्यावरण संरक्षण नियम, 1986 की अनुसूची-I के तहत "विभिन्न उद्योगों से पर्यावरणीय प्रदूषकों के उत्सर्जन या निर्वहन के लिए मानक" अधिसूचित करता है। अब तक, 79 विशिष्ट औद्योगिक पर्यावरणीय मानकों को अधिसूचित किया गया है। औद्योगिक क्षेत्र, जिनके लिए विशिष्ट मानक उपलब्ध नहीं हैं, उन पर पर्यावरण संरक्षण नियम, 1986 की अनुसूची- vi के तहत अधिसूचित सामान्य मानक लागू होते हैं। संबंधित राज्य प्रदूषण नियंत्रण बोर्ड / प्रदूषण नियंत्रण समिति (एसपीसीबी / पीसीसी) उक्त मानकों के कार्यान्वयन को सुनिश्चित करती है। अनुपालन न

करने की स्थिति में, पर्यावरणीय कानूनों के उपबंधों के तहत उद्योग के खिलाफ कार्रवाई की जाती है।

सीपीसीबी ने सभी 17 श्रेणियों के उच्च प्रदूषण क्षमता वाले उद्योगों, साझा परिसंकटमय अपशिष्ट और जैवचिकित्सा अपशिष्ट भस्मकों, साम्मा अपशिष्ट जल शोधन संयंत्रों (सीईटीपी), गंगा और यमुना बेसिन में अत्यंत प्रदूषणकारी उद्योगों (जीपीआई), एनसीआर-दिल्ली में वायु प्रदूषणकारी उद्योगों को निगरानी तंत्र को मजबूत करने और स्व-नियामक तंत्र के माध्यम से प्रभावी अनुपालन और प्रदूषण स्तर पर निरंतर निगरानी के लिए ऑनलाइन सतत अपशिष्ट / उत्सर्जन निगरानी प्रणाली (ओसीईएमएस) स्थापित करने का निर्देश दिया है।

व्यापार अपशिष्ट के रियल टाइम पर्यावरणीय प्रदूषकों के मूल्यां और ओसीईएमएस के माध्यम से जेनरेट उत्सर्जन को 24/7 आधार पर सीपीसीबी और संबंधित एसपीसीबी / पीसीसी को ऑनलाइन प्रेषित किया जाता है। केंद्रीय सॉफ्टवेयर आंकड़ों को संसाधित करता है और प्रदूषक पैरामीटर की संख्या निर्धारित पर्यावरणीय मानदंडों से अधिक होने पर, एक स्वचालित एसएमएस अलर्ट उत्पन्न होता है और औद्योगिक इकाई, एसपीसीबी और सीपीसीबी को भेजा जाता है, ताकि उद्योग द्वारा तुरंत सुधारात्मक उपाय किए जा सकें और संबंधित एसपीसीबी / पीसीसी / सीपीसीबी द्वारा उचित कार्रवाई की जा सके।

इसके अलावा, सीपीसीबी प्रदूषण की संभावना के आधार पर विभिन्न क्षेत्रों / गतिविधियों को रंग कोड श्रेणियों के तहत वर्गीकृत करता है। 2025 के दौरान, सीपीसीबी ने क्षेत्रों को लाल, नारंगी, हरा, सफ़ेद और नीली श्रेणियों में वर्गीकृत करने के लिए वर्गीकरण पद्धति को संशोधित किया है। वर्गीकरण-2025 में किसी भी क्षेत्र की इकाइयां जो पर्यावरण के अनुकूल प्रथाओं को अपनाती हैं जैसे कि 100% स्वच्छ ईंधन / नवीकरणीय ऊर्जा का उपयोग आदि और निरंतर अनुपालन, उनके लिए प्रोत्साहन योजना भी शामिल है। इसके परिणामस्वरूप बेहतर पर्यावरणीय प्रदर्शन होगा और औद्योगिक प्रदूषण कम होगा।

एसपीसीबी / पीसीसी, जल अधिनियम, 1974 के अलावा वायु अधिनियम, 1981 के उपबंधों के अनुसार, पूर्व सहमति (स्थापना के लिए सहमति / संचालन के लिए सहमति) प्रदान करने के लिए उद्योगों पर उत्सर्जन मानक लागू करते हैं।

कालीबंगा का संरक्षण एवं विकास

5813. श्री कुलदीप इंदौरा:

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या राजस्थान के हनुमानगढ़ जिले में स्थित कालीबंगा, विश्व प्रसिद्ध सिंधु घाटी सभ्यता का एक महत्वपूर्ण पुरातात्विक स्थल है जिसका अंतर्राष्ट्रीय स्तर पर मान्यताप्राप्त ऐतिहासिक और सांस्कृतिक महत्व है;
- (ख) उक्त स्थल के संरक्षण, वैज्ञानिक उत्खनन, अनुसंधान और पर्यटन विकास के लिए भारतीय पुरातत्व सर्वेक्षण (एएसआई) द्वारा किए जा रहे कार्यों का ब्यौरा क्या है;
- (ग) क्या सरकार का कालीबंगा को संग्रहालय, स्थलमहत्व की व्याख्या केन्द्र और मूलभूत पर्यटक सुविधाओं के निर्माण सहित एक प्रमुख ऐतिहासिक पर्यटन केन्द्र के रूप में विकसित करने का विचार है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और उक्त प्रयोजनार्थ अब तक कितनी धनराशि स्वीकृत की गई और कितना व्यय किया गया है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क): राजस्थान के हनुमानगढ़ जिले में स्थित कालीबंगा में प्राचीन टीलों (3) को प्राचीन संस्मारक तथा पुरातत्वीय स्थल और अवशेष अधिनियम, 1958 के प्रावधानों के तहत राष्ट्रीय महत्व का पुरातात्विक स्थल घोषित किया गया है। यह स्थल मुख्य रूप से सिंधु घाटी सभ्यता से जुड़े अवशेषों के लिए जाना जाता है।

(ख): जहां तक, भारतीय पुरातत्व सर्वेक्षण का संबंध है, कालीबंगा के उत्खनन स्थल पर संरक्षण के व्यापक उपाय किए गए हैं। इन कार्यों में पहुंच मार्ग से लेकर प्राचीन टीले तक एक निर्धारित रास्ता बनाना है ताकि पर्यटकों की आवाजाही को व्यवस्थित किया जा सके और पहुँच को बेहतर बनाया जा सके। कालीबंगा में प्राचीन टीलों के चारों ओर बनी चारदीवारी की ऊंचाई बढ़ाने का भी प्रावधान किया गया है। इसके अलावा, पर्यटकों की सुविधा और उनके अनुभव को बेहतर बनाने के लिए बेंच, पेयजल कियोस्क, शौचालय ब्लॉक, व्हीलचेयर, ब्रेल संकेतक, क्लॉक रूम सुविधाएं और क्यूआर कोड आधारित सूचना प्रणाली जैसी पर्यटक सुविधाएं प्रदान की गई हैं। कालीबंगा के पुरातात्विक महत्व को बढ़ावा देने के लिए अंतर्राष्ट्रीय संग्रहालय दिवस और विश्व धरोहर सप्ताह जैसे कार्यक्रमों के दौरान स्थानीय नागरिकों और स्कूली छात्रों को शामिल करते हुए स्थल संग्रहालय में जागरूकता कार्यक्रम भी समय-समय पर आयोजित किए जाते हैं। वर्ष 2020-21 के दौरान इस स्थल पर पुरातात्विक उत्खनन कार्य भी किया गया था।

(ग) और (घ): पर्यटकों के लाभ के लिए इस स्थल पर बुनियादी पर्यटक सुविधाएं प्रदान कराई गई हैं। पर्यटकों के अनुभव को बेहतर बनाने और इसस्थल को एक प्रमुख धरोहर गंतव्य के रूप में बढ़ावा देने के उद्देश्य से, समय-समय पर सुविधाओं का उन्नयन भी किया जा रहा है जो आवश्यकता और बजट की उपलब्धता के अधीन है। पिछले तीन वर्षों के दौरान, स्वीकृत और उपयोग की गई निधियाँ निम्नानुसार हैं:

(राशि लाख में)

वर्ष	आवंटन	व्यय
2022-23	35.43	35.43
2023-24	6.90	6.90
2024-25	31.63	31.63

ASSESSMENT OF SCHOOL MERGERS AND EXERCISES RATIONALIZATION

5814. SHRIMATI PRIYANKA GANDHI VADRA:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has made any assessment of school mergers and rationalisation exercises that have led to an increase in dropout rates, particularly among rural students and if so, the details thereof;
- (b) the total number of Central Government and Centrally aided schools that have been shut down in the country as part of the rationalization policy aligned with National Education Policy (NEP) 2020, State/UT wise;
- (c) the details of average increase in distance to school for students in merged/rationalised areas and whether any measures have been taken to mitigate adverse impacts on access and retention and if so, the details thereof; and
- (d) the details of enrolment and dropout rates for girls, boys and SC/ST/Minority students at primary, upper primary, secondary and higher secondary levels in the country during the last ten years, State/UT wise?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): Education is in the Concurrent list of the Constitution and majority of schools are under the domain of the respective State/UT Government. The opening, closing and integration of schools are within the purview of respective State Government and UT Administration, which are the appropriate Government under the RTE Act.

As per UDISE+, the All India dropout rate during the period 2023-24 and 2024-25 is as under, which shows reduction in dropout rate:

Year	Primary			Upper Primary			Secondary		
	Girls	Boys	Overall	Girls	Boys	Overall	Girls	Boys	Overall
2023-24	1.7	2.1	1.9	5.3	5.2	5.2	12.6	15.5	14.1
2024-25	0	0.8	0.3	2.9	4.1	3.5	9.6	13.3	11.5

The number of sanctioned Kendriya Vidyalays (KVs) and Navodaya Vidyalayas (NVs) during the period of last two years have seen an increase of 142 and 28, respectively.

(c): The distance of schools for students is assessed from the Gross Access Ratio - which is total villages/habitations having school within specified distance norm in a year out of total villages/habitations in that year. Advancements have been made in improving universal access at all levels of school education as evidenced by Gross Access Ratio (GAR) given below:

Year	Primary	Upper Primary	Secondary	Higher Secondary
2018-19	97.15	96.49	88.24	65.05
2024-25	97.83	96.57	95.35	94.97

Under the centrally sponsored Samagra Shiksha scheme, financial assistance is provided to States and UTs for undertaking various activities for improving access, including opening/strengthening of new schools upto senior secondary level, construction of school buildings & additional classrooms,

development/strengthening of school infrastructure in border areas under Vibrant Village Programme through the convergence of existing scheme of DOSEL, setting up, construction of hostels for PVTGs under PM-JANMAN, setting up of Netaji Subhash Chandra Bose Avasiya Vidyalayas, construction of hostels under Dharti Aaba Janjatiya Gram Utkarsh Abhiyan for unsaturated ST population, free uniforms to eligible children and free text books at elementary level, transport allowance and undertaking enrolment & retention drives. Special training for age-appropriate admission of out of school children and residential as well as non-residential training for older children, seasonal hostels / residential camps, special training centers at worksites, transport/ escort facility etc. are also supported to bring out of school children to the formal schooling system.

Since 2021-22, financial assistance upto Rs. 2000 per annum is also being provided for supporting Out of School Children including migrant children of age group of 16-19 years, belonging to socio economically disadvantaged groups, for completing their education through NIOS/SIOS, for accessing course materials and certification.

(d): The Unified District Information System for Education Plus (UDISE+) developed by DOSEL collects data from all recognised schools. The data on different educational indicators over the years, State-wise is available on the portal <http://udiseplus.gov.in/#>. As per UDISE+ 2024-25, the enrolment in schools (all management types) is 24.69 crore and the All India dropout rate for SC and ST category is as under:

	Primary			Upper Primary			Secondary		
Social Category	Girls	Boys	Overall	Girls	Boys	Overall	Girls	Boys	Overall
SC	0.5	1.1	0.8	4.2	5.2	4.7	11.5	15.9	13.7
ST	1.6	2.3	1.9	5.7	7.2	6.5	16	20.7	18.4

ADVERSE PUPIL-TEACHER RATIO

5815. SHRI BRIJMOHAN AGRAWAL:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the total number of Government primary schools currently operating with a single teacher and less than prescribed ratio, State/UT-wise including Chhattisgarh;
- (b) the measures being taken under Samagra Shiksha to rationalize teacher placement and ensure that schools in Aspirational Districts meet the mandatory Pupil-Teacher Ratio (PTR) as per the RTE Act;
- (c) the steps taken by the Government to ensure that high-end infrastructure provided under the PM SHRI scheme is not rendered under-utilized in schools lacking dedicated subject or Information and Communication Technology (ICT) teachers;
- (d) the details of special incentives or housing facilities being planned to improve teacher retention in remote and tribal regions; and
- (e) the timelines for eradicating the single-teacher school model to ensure equitable learning outcomes as envisioned in the National Education Policy (NEP), 2020?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): As per UDISE+ (Unified District Information System for Education Plus) 2024-25, State/UT wise including Chhattisgarh Pupil Teacher Ratio (PTR) at primary level in government schools and number of single teacher government primary schools for the year 2024-25 are available at <https://www.education.gov.in/en/parl ques>.

(b) to (e): Education being a subject in the Concurrent List of the Constitution, an overwhelming majority of the schools in the country comes under the administrative control of States/UTs. The recruitment, service conditions and rational deployment of teachers fall under the purview of the respective State Governments/UT Administrations. Recruitment of teachers is a continuous process, and vacancies arise on account of various factors such as retirement, resignation and increased requirement of teachers due to growth in student enrolment. The Central Government through the Centrally Sponsored Scheme of Samagra Shiksha, provides financial assistance to the States and UTs to maintain appropriate Pupil-Teacher Ratio (PTR) for various levels of schooling, as per norms prescribed in the Right of Children to Free and Compulsory Education (RTE) Act, 2009, as amended from time to time. Further, Under Samagra Shiksha one of the important interventions for strengthening school infrastructure is establishment and strengthening residential quarters for teachers, especially female teachers in sparsely populated or hilly and densely

forested areas with difficult geographical terrain and border areas where a new primary or upper primary and secondary/senior secondary schools may not be viable

Under the PM SHRI Scheme, strengthening of teacher training is done through District Institutes of Education and Training (DIETs). There is financial provision of up to 3.00 lakh per DIET for capacity-building programmes of PM SHRI schools, along with assistance of up to 2,500 per teacher for training of subject teachers, principals, special educators, ICT teachers, and master trainers. School principals are trained in leadership, management, and competency- based pedagogical planning. Teachers are also trained on the Holistic Progress Card, school safety and security, mental health and well-being, first-level counselling, and integration of ICT in teaching-learning practices, thereby enhancing overall teaching quality and school leadership in PM SHRI schools.

Strengthening of teacher training/education programmes is supported under the centrally sponsored scheme of Samagra Shiksha in alignment with the recommendations of the National Education Policy (NEP), 2020. The interventions under Samagra Shiksha are aimed at strengthening of physical infrastructure in Teacher Education Institutions (TEIs); support to State Councils of Educational Research and Trainings (SCERTs) so that they can effectively and efficiently carry out quality teacher education, research and develop state-specific curriculum framework, as a follow up to the National Curriculum Framework for School Education (NCF SE); capacity building of

District Institute of Education and Training (DIET) functionaries; continuous academic support to schools through BRC/CRC etc.

The Ministry of Education is implementing a National Mission to improve learning outcomes at the School Education level through an integrated teacher training programme called 'National Initiative for School Heads' and Teachers' Holistic Advancement' (NISHTHA). Through NISHTHA, National Resource Groups are trained in Education Technology and Digital Teachers are certified.

स्वास्थ्य बीमा कंपनियों द्वारा दावों का अस्वीकार

5816. श्री मुरारी लाल मीना:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को ऐसे मामलों की जानकारी है जहां स्वास्थ्य बीमा कंपनियां अपवर्जन खंडों का हवाला देकर या ऐसे उपचारों को बाह्य रोगी विभाग (ओपीडी) सेवाओं के रूप में वर्गीकृत करके अस्पताल में भर्ती रोगियों के दावों को खारिज कर देती हैं;
- (ख) यदि हां, तो पूरे देश में पिछले तीन वर्षों में प्राप्त ऐसी शिकायतों की कुल संख्या कितनी है, साथ ही राजस्थान राज्य में विशेषकर दौसा जिले से प्राप्त शिकायतों का ब्यौरा क्या है;
- (ग) क्या सरकार और संबंधित नियामक प्राधिकरण ने इस बात की जांच की है कि क्या कुछ पॉलिसी शर्तें बीमा कंपनियों को इलाज करने वाले चिकित्सकों के नैदानिक निर्णय को नजरअंदाज करने की अनुमति देती हैं और यदि हां, तो सरकार द्वारा ऐसी शर्तों में संशोधन करने और उन्हें समाप्त करने के लिए उठाए जा रहे कदम क्या हैं; और

(घ) क्या सरकार द्वारा इस संबंध में पारदर्शिता सुनिश्चित करने और पॉलिसीधारकों के अधिकारों की रक्षा के लिए बीमा कंपनियों के विरुद्ध कठोर विनियामक प्रावधान लागू करने या दंडात्मक कार्रवाई करने के लिए कोई प्रस्ताव विचाराधीन है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क): भारतीय बीमा विनियामक और विकास प्राधिकरण (आईआरडीएआई) ने सूचित किया है कि बीमाकर्ताओं को प्रासंगिक पॉलिसी के निबंधन और शर्तों के संदर्भ में दावेदार को अस्वीकृति के विशिष्ट कारणों के बारे में सूचित करना अनिवार्य है। यह भी निर्धारित किया गया है कि उत्पाद प्रबंधन समिति (पीएमसी) या इसके तीन सदस्यीय उप-समूह, बीमाकर्ता की दावा समीक्षा समिति (सीआरसी) के अनुमोदन के बिना किसी भी दावे को खारिज नहीं किया जाएगा। अन्य कारणों के अलावा, पॉलिसी में अपवर्जन खंडों और शर्तों के कारण दावों को खारिज किया जा सकता है, जिसमें ऐसे मामले भी शामिल हैं जहां अस्पताल में भर्ती होने की आवश्यकता नहीं है और उपचार बाह्य रोगी विभाग (ओपीडी) सेवाओं के अंतर्गत आता है।

शिकायतों के संबंध में यह प्रस्तुत किया जाता है कि अस्पताल में भर्ती होने के दावों को इस आधार पर अस्वीकार करने के मामलों को दर्ज करने के लिए कोई विशेष श्रेणी उपलब्ध नहीं है कि संबंधित उपचार को बाह्य रोगी विभाग (ओपीडी) के रूप में वर्गीकृत किया गया है

(ख): वित्त वर्ष 2023-24 के दौरान कुल 47,658 शिकायतें, वित्त वर्ष 2024-25 के दौरान 64,365 शिकायतें और वित्त वर्ष 2025-26 में फरवरी 2026 तक 73,729 शिकायतें 'बीमा भरोसा' पोर्टल पर दर्ज की गईं।

जैसा कि आईआरडीएआई ने सूचित किया है कि अस्पताल में भर्ती होने के दावों को अस्वीकार करने के मामलों को दर्ज करने वाला कोई विशिष्ट वर्गीकरण नहीं है, राज्य-वार और जिला-वार आंकड़े नहीं रखे जाते हैं।

(ग): आईआरडीएआई ने सूचित किया है कि स्वास्थ्य बीमा पॉलिसी के निबंधन और शर्तें केवल पॉलिसी के अन्तर्गत पॉलिसीधारक द्वारा किए गए चिकित्सा संबंधी खर्चों की स्वीकार्यता के लिए मानदंड प्रदान करती हैं।

(घ): आईआरडीएआई ने स्वास्थ्य बीमा संबंधी दावों के निपटान की प्रक्रियाओं में पारदर्शिता और निष्पक्षता लाने के लिए कई उपाय शुरू किए हैं। प्रमुख उपाय नीचे दिए गए हैं:

- I. बीमाकर्ताओं को आईआरडीएआई द्वारा समय-समय पर जारी किए गए सभी विनियमों और परिपत्रों का पालन करना होगा। यदि कोई उल्लंघन होता है, तो बीमा अधिनियम, 1938 की धारा 102 के अन्तर्गत दंडात्मक प्रावधान किए जाते हैं।
- II. सबका बीमा सबकी रक्षा (बीमा विधि संशोधन) अधिनियम, 2025 में दंड सीमा बढ़ाकर बीमा अधिनियम की धारा 102 को और मजबूत किया।
- III. सबका बीमा सबकी रक्षा (बीमा विधि संशोधन) अधिनियम, 2025 द्वारा संशोधित बीमा अधिनियम की धारा 34(1) आईआरडीएआई को सार्वजनिक हित में बीमाकर्ताओं और बीमा मध्यस्थों को निर्देश जारी करने, पॉलिसीधारकों की रक्षा करने, कुप्रबंधन को रोकने और उचित शासन सुनिश्चित करने का अधिकार देती है, जिसमें अनुचित लाभ को समाप्त करने का आदेश देना और बीमा मध्यस्थों को इस प्रावधान के दायरे में लाना शामिल है। संशोधित धारा 102 में आईआरडीए अधिनियम का अनुपालन नहीं करने पर जुर्माना लगाने का भी प्रावधान है।
- IV. दावे को पूरी तरह से अस्वीकार करने, रद्द करने या आंशिक रूप से नामंजूर करने की स्थिति में, बीमाकर्ता को पॉलिसी की विशिष्ट शर्तों का हवाला देते हुए विस्तृत कारण बताने होंगे। असंतुष्ट दावेदार बीमाकर्ता के शिकायत निवारण अधिकारी (जीआरओ) से संपर्क कर सकते हैं, जो 14 दिनों के भीतर शिकायत का समाधान करेंगे। यदि इसके बाद भी दावेदार असंतुष्ट होता है, तो वह निर्णय के लिए बीमा लोकपाल से संपर्क कर सकता है। लोकपाल के निर्णय का पालन न करने पर प्रतिदिन 5,000 रुपये का जुर्माना लगाया जा सकता है।

V. पारदर्शिता सुनिश्चित करने और पॉलिसी धारकों के अधिकारों की रक्षा के लिए बीमा कंपनियों के खिलाफ वित्त वर्ष 2023-24 और 2024-25 के दौरान आईआरडीएआई द्वारा लगाए गए प्रमुख जुर्माने का ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

वित्त वर्ष 2023-24 के दौरान प्राधिकरण द्वारा लगाया गया जुर्माना			
क्रम सं.	संस्था का नाम	जुर्माने की राशि (रुपये में)	जुर्माना आदेश जारी करने की तिथि
1	रिलायंस जनरल इंश्योरेंस कंपनी लिमिटेड	2 करोड़ रु.	03-01-2024

वित्त वर्ष 2024-25 के दौरान प्राधिकरण द्वारा लगाया गया जुर्माना			
क्रम सं.	संस्था का नाम	जुर्माने की राशि (रुपये में)	जुर्माना आदेश जारी करने की तिथि
1	बजाज फाइनेंस लिमिटेड (कॉर्पोरेट एजेंट)	2 करोड़ रु.	15-07-2024
2	एचडीएफसी लाइफ इंश्योरेंस कंपनी लिमिटेड	2 करोड़ रु.	01-08-2024
3	एसबीआई लाइफ इंस कंपनी लिमिटेड	1 करोड़ रु.	06-09-2024
4	रॉयल सुंदरम जनरल इंश्योरेंस कंपनी लिमिटेड	1 करोड़ रु.	23-01-2025

OFFSHORE FOREX AND CFDS TRADING PLATFORMS

5817. SHRI KARTICK CHANDRA PAUL:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government is aware that offshore forex and Contracts for Difference (CFDs) trading platforms such as Olymp Trade and similar online platforms are operating in the country without authorization from the

Securities and Exchange Board of India (SEBI) or the Reserve Bank of India (RBI);

- (b) If so, whether the Government has assessed the number of Indian investors using such offshore platforms and the potential financial risks involved;
- (c) whether any measures are being taken by the Government to regulate or restrict access to such unregulated offshore trading platforms to safeguard Indian investors, if so, the details thereof; and
- (d) whether the Government is considering imposing a ban on such offshore forex and CFD platforms, including Olymp Trade, that operate outside India's regulatory framework and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (d): As per the extant statutory and regulatory framework, persons resident in India can purchase/sell foreign exchange for permissible current and capital account transactions only; and from/to persons authorised by the RBI under the foreign Exchange Management Act (FEMA), 1999. Further, as per Master Direction - Reserve Bank of India (Electronic Trading Platforms) Directions, 2025 dated June 16, 2025 and Electronic Trading Platforms (Reserve Bank) Directions, 2018, no entity can operate an electronic trading platform (ETP) for foreign exchange transactions in India without obtaining prior authorisation of the RBI. A list of entities that have been authorised by RBI to operate an electronic trading platform (ETP) for transactions in eligible instruments is published on the RBI website.

In addition to the list of authorised ETPs, RBI also regularly publishes the 'Alert List' which contains names of entities that have been observed to be offering forex trading facilities to residents without authorisation, or entities that are promoting such unauthorised entities/ETPs. The latest 'Alert List' includes Olymp Trade. The 'Alert List' is compiled through complaints/references received by RBI and other publicly available information. RBI has cautioned the public against dealing in forex with unauthorized entities/unauthorized forex trading platforms through advisories and awareness campaigns through TV, digital and print media. Further, instructions have been issued to the Authorised Dealer Category - I banks to be more vigilant and exercise greater caution to prevent the misuse of banking channels in facilitating unauthorised forex trading and to sensitise their customers about related risks.

The Ministry of Home Affairs has established the Indian Cyber Crime Coordination Centre (I4C) to provide a framework and eco-system for Law Enforcement Agencies (LEAs) to deal with any cybercrime in a comprehensive and coordinated manner. The 'Citizen Financial Cyber Fraud Reporting and Management System' has been launched for immediate reporting of financial frauds, including trading through such unauthorised platforms.

Directorate of Enforcement (DoE) is authorised to investigate suspected contraventions of FEMA, 1999, the related rules and regulations, and to adjudicate and impose penalties on those adjudged to have contravened the law. Previously, in a case pertaining to an illegal offshore trading platform, investigation was initiated by DoE and proceeds of crime attached/seized.

ENCOURAGING PRIVATE SECTOR PARTICIPATION IN INFRASTRUCTURE PROJECTS

5818. DR. BHOLA SINGH:

Will the Minister of **FINANCE** be pleased to state:

- (a) the details of Public Capital Expenditure allocated in the Union Budget for infrastructure development during the current financial year;
- (b) the sectors in which the major infrastructure investments have been planned by the Government;
- (c) the mechanism adopted to encourage private sector participation in large infrastructure projects; and
- (d) the expected impact of enhanced capital expenditure on economic growth and employment generation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (d): Over the years, the government has significantly increased investment in the infrastructure sector. For FY 2025–26 Revised Estimates, the Centre's capital expenditure is estimated at ₹10.96 lakh crore to support infrastructure-led activities, with major allocations towards Roads Transport & Highways (₹2.72 lakh crore), Railways (₹2.52 lakh crore), Capital Outlay on Defence Services (₹1.86 lakh crore) etc. The Revised Estimates also include an allocation of ₹1.5 lakh crore to be transferred to States under the Special Assistance to States for Capital Investment (SASCI) scheme.

Several measures have been introduced to attract private sector participation include supporting Public-Private Partnerships (PPPs) with Viability Gap Funding (VGF), reforms for innovative financing tools like Infrastructure Investment Trusts (InvITs), Real Estate Investment Trusts (REITs), and Infrastructure Debt Funds (IDFs). To ensure availability of long-term funding towards the infrastructure sector, institutions like the National Investment and Infrastructure Fund (NIIF) and National Bank for Financing Infrastructure and Development (NaBFID) have also been established.

As per the Economic Survey 2025-26, public expenditure on infrastructure has a high multiplier effect, estimated to be around 2.5 to 3.5 times the GDP over the medium term. Therefore, the enhanced public capital expenditure is intended to sustain and further strengthen infrastructure led growth and employment generation across the country.

STATUS OF YOUTH HOSTELS IN MAHARASTRA

5819. DR. BACHHAV SHOBHA DINESH:

SUSHRI PRANITI SUSHILKUMAR SHINDE:

SHRI VISHALDADA PRAKASHBAPU PATIL:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the total number of youth hostels established and operational in Maharashtra, particularly in Sangli, Solapur, Nandurbar, Bhandara and

Dhule districts along with the occupancy/utilisation rates compared to demand;

- (b) whether the Government has assessed that current facility standards, affordability and accessibility criteria may be inadequate for students and young travellers, particularly from rural areas;
- (c) the details of international exchange programmes linked with youth hostels and the extent of participation of youth from Maharashtra, particularly from Sangli, including barriers such as lack of awareness, language support or financial aid; and
- (d) the details of monitoring, feedback and grievance redressal mechanisms in place to ensure quality, safety and equitable access to youth hostels for youth across all regions of the said State?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): Two Youth Hostels have been constructed in the State of Maharashtra, located at Chhatrapati Sambhajnagar (Aurangabad) and Buldhana. No Youth Hostel has been established in the districts of Sangli, Solapur, Nandurbar, Bhandara or Dhule.

(b): Under the Youth Hostel Scheme, land is provided by the respective State Governments/UT Administrations, while construction is undertaken by the Central Government. The scheme is designed to provide safe and affordable accommodation to youth, including students and young travellers, at nominal charges, and is accessible to all youth in the age group of 15–29 years

irrespective of their background or region. However, no such assessment has been carried out in this regards.

(c): The international exchange programmes of the Department of Youth Affairs are implemented under the International Cooperation Sub-Scheme of Rashtriya Yuva Sashaktikaran Karyakram (RYSK), under which International Youth Exchange Programmes are organised with various countries in consultation with the Ministry of External Affairs. These programmes are not linked to youth hostels. These programmes are designed to promote exchange of ideas, values and culture amongst youth of different countries and to provide international exposure to Indian youth. As these are bilateral engagements conducted in consultation with the Ministry of External Affairs, participation is not disaggregated by State or district.

(d): The day-to-day operations of Youth Hostels are managed by the Hostel Management Committees (HMCs) constituted by the respective State Governments/UT Administrations, which are responsible for maintenance, safety, and service standards. Monitoring is undertaken at the State/UT level, with oversight by the Department of Youth Affairs. Feedback and grievance redressal are addressed locally through complaint registers and oversight by the HMCs to ensure quality, safety, and equitable access.

UNIFORM REGULATORY FRAMEWORK FOR OUTSOURCED MANPOWER

5820. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government proposes to introduce a binding and uniform policy to regulate recruitment processes and standardise service conditions, wages, social security and welfare entitlements of outsourced personnel engaged by the Central Government Ministries, Departments and Central Public Sector Undertakings;
- (b) if so, the core provisions of such a policy and the specific timeline fixed for its approval and enforcement;
- (c) whether the Government recognises outsourced workers as integral to public service delivery and the implementation of flagship Government schemes; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): The Government posts are regularly filled up in accordance with the recruitment rules. However, keeping in view the administrative exigency of work, economy of operations and unavoidable circumstances, outsourcing through contract is also sometimes resorted to.

There are detailed procedures laid down for procurement of such non-consulting or outsourced services, including through e-procurement, in the “General Financial Rules 2017” (GFR 2017), and the “Manual for Procurement of Non-Consultancy services, 2025”. Any deviation or violation can be dealt by the concerned Ministry or Department appropriately.

रोजगार परिणाम निगरानी तंत्र

5821. श्री हरीश चंद्र मीना:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने राष्ट्रीय करियर सेवा (एनसीएस) जैसे राष्ट्रीय रोजगार पोर्टलों पर पंजीकृत युवाओं के रोजगार परिणामों की निगरानी करने के लिए कोई तंत्र स्थापित किया है तथा इनकी नौकरियों, इंटरनशिप, शिक्षता और कौशल विकास कार्यक्रमों के संबंध में ब्यौरा क्या है;
- (ख) यदि हां, तो विगत तीन वर्षों और वर्तमान वर्ष के दौरान राजस्थान में उक्त पोर्टलों के माध्यम से प्रदान की गई नौकरियों, इंटरनशिप, शिक्षता और कौशल विकास के अवसरों की संख्या का वर्ष-वार ब्यौरा क्या है; और
- (ग) टोंक और सवाई माधोपुर जिलों से उक्त पोर्टलों पर पंजीकृत युवाओं की कुल संख्या का ब्यौरा क्या है और उक्त जिलों से नियोजन की सफलता और रोजगार प्राप्त करने वालों की संख्या कितनी है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारानन्दलाजे):

(क) से (ग): राष्ट्रीय करियर सेवा (एनसीएस) पोर्टल देश भर के सभी हितधारकों को एक डिजिटल प्लेटफॉर्म [www.ncs.gov.in] के माध्यम से निजी और सरकारी क्षेत्रों की नौकरियों, ऑनलाइन और ऑफलाइन रोजगार मेलों की जानकारी, नौकरी खोज और मिलान, करियर परामर्श, व्यावसायिक मार्गदर्शन, कौशल विकास पाठ्यक्रमों की जानकारी, कौशल/प्रशिक्षण कार्यक्रम आदि सहित करियर से संबंधित सेवाएं प्रदान करने के लिए वन-स्टॉप समाधान है।

दिनांक 28.02.2026 तक, एनसीएस पोर्टल पर 6.26 करोड़ से अधिक रोजगार चाहने वाले पंजीकृत हुए हैं, जिनमें से 45.68 लाख से अधिक रोजगार चाहने वाले राजस्थान से (टोंक और सवाई माधोपुर जिलों सहित) हैं।

एनसीएस पोर्टल पर अंतिम भर्ती के आंकड़ों को अधिसूचित करना अनिवार्य नहीं है। हालांकि, स्थापना के बाद से देश भर में एनसीएस पोर्टल के माध्यम से 2.25 करोड़ से अधिक रोजगार चाहने वालों को चयनित किया गया है, जिनमें से 2.85 लाख से अधिक रोजगार चाहने वाले राजस्थान (टोंक और सवाई माधोपुर जिलों सहित) से हैं।

जुटाई गई रिक्तियों का राज्य/संघ राज्य क्षेत्र-वार और वर्ष-वार ब्यौरा https://www.ncs.gov.in/_layouts/15/ncsp/ViewStaticReport.aspx पर देखा जा सकता है।

एनसीएस पोर्टल, स्किल इंडिया डिजिटल हब (एसआईडीएच) के साथ एकीकृत है जिसे एक ऑनलाइन प्रशिक्षण मंच के माध्यम से, रोजगार और उद्यमशीलता अवसरों हेतु व्यक्तियों की स्किलिंग, रि-स्किलिंग और अप-स्किलिंग के लिए विशेष रूप से डिज़ाइन और विकसित किया गया है। एनसीएस पोर्टल को एसआईडीएच के साथ एकीकृत करने से एसआईडीएच पर रोजगार चाहने वाले कुशल व्यक्तियों के लिए एनसीएस पोर्टल का लाभ उठाने और एनसीएस के रोजगार चाहने वालों के लिए एसआईडीएच की कौशल सेवाओं का लाभ उठाने का मार्ग प्रशस्त हुआ है।

सरकार कौशल भारत मिशन (एसआईएम) के तहत, देश भर में कौशल विकास केंद्रों/विद्यालयों /महाविद्यालयों/ संस्थानों आदि के व्यापक नेटवर्क के माध्यम से विभिन्न योजनाओं जैसे प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान (जेएसएस), औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के माध्यम से राष्ट्रीय शिक्षुता संवर्धन योजना (एनएपीएस) तथा शिल्पकार प्रशिक्षण योजना (सीटीएस) आदि के तहत कौशल, पुनः कौशल और कौशल संवर्धन प्रशिक्षण का कार्यान्वयन भी कर रही है। एसआईएम का उद्देश्य भारत (राजस्थान सहित) के युवाओं को उद्योग जगत से संबंधित कौशल प्रदान करके भविष्य के लिए तैयार करना है।

स्किल इंडिया मिशन (एसआईएम) के तहत, 2015-16 में शुरू की गई पीएमकेवीवाई योजना ने 1.64 करोड़ से अधिक अभ्यर्थियों को (31 अक्टूबर 2025 तक) प्रशिक्षित और

प्रमाणित किया है। एनएपीएस के तहत, वर्ष 2016-17 से वित्त वर्ष 2025-26 तक (31 अक्टूबर 2025 तक) 49.12 लाख प्रशिक्षुओं को जोड़ा गया है।

बजट 2024-25 में घोषित प्रधानमंत्री इंटरनशिप योजना (पीएमआईएस) का लक्ष्य पांच साल में शीर्ष 500 कंपनियों में एक करोड़ युवाओं को इंटरनशिप के अवसर प्रदान करना है। पीएम इंटरनशिप योजना, युवाओं को विभिन्न व्यवसायों या संगठनों के मध्य जा कर वास्तविक प्रशिक्षण प्राप्त करने तथा अनुभव और कौशल हासिल करने का अवसर प्रदान करती है, जिसका उद्देश्य शैक्षणिक शिक्षा और उद्योग जगत की आवश्यकताओं के बीच के अंतर को पाटकर उनकी रोजगार क्षमता को बढ़ाना है। इस योजना को एक ऑनलाइन पोर्टल <https://pminternship.mca.gov.in> के माध्यम से क्रियान्वित किया जा रहा है।

DEVELOPMENT OF WATER SPORTS INFRASTRUCTURE

5822. CAPTAIN BRIJESH CHOWTA:

Will the Minister of **TOURISM** be pleased to state:

- (a) the current status of water sports infrastructure for scuba diving, diving, surfing, parasailing, canoeing and other water sports in Coastal Karnataka;
- (b) whether it is a fact that the National Institute of Water Sports in Goa is the only Government facility for water sports training in South Asia and whether the Government has taken any steps to establish similar facilities in the country and if so, the details thereof, State/UT-wise;
- (c) whether Dakshin Kannada district is being considered for development of water sports infrastructure;

- (d) the details of Khelo India Water Sports Festival 2025 at Dal Lake including participation statistics and sports names;
- (e) whether 111 declared National Waterways are being explored for water sports beyond river cruise tourism through coordination with Ministry of Ports, Shipping & Waterways;
- (f) the details of safety standards and adventure tourism guidelines for water sports operators, enforcement mechanisms along with compliance status; and
- (g) the details of roadmap for expanding water sports infrastructure to promote adventure tourism?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): The Ministry of Tourism through its autonomous institute “National Institute of Water Sports (NIWS–IITTM)” conducts courses related to scuba diving, diving, surfing, parasailing, canoeing and other water sports. NIWS-IITTM is the nodal Government institution for training, certification and capacity building in water sports in India.

At present, no formal proposal is with the Ministry of Tourism for development of water sports infrastructure in Coastal Karnataka. However, some States/UTs such as Andaman & Nicobar Islands, Gujarat and Odisha have approached NIWS–IITTM for establishment of satellite centres to support capacity building and safe water-based tourism.

Further, under the "Creation and Up-gradation of Sports Infrastructure" component of the Khelo India Scheme (KIS) and National Sports Development Funds (NSDF), financial assistance have been provided for development of sports infrastructure such as synthetic athletic track, synthetic hockey field, synthetic turf football ground, multipurpose hall, swimming pool etc. Projects have been sanctioned across the country including 01 project of Swimming Pool in the State of Karnataka. The details of the sports infrastructure projects approved and their sanctioned cost, funds released and their physical and financial progress, under the KIS and NSDF, across the country including in the State of Karnataka are available in public domain on the dashboards of the Ministry of Youth Affairs & Sports at <https://mdsd.kheloindia.gov.in> and at <http://www.nsdf.yas.gov.in/nsdf-glance.html>, respectively.

(c): At present, no formal proposal is with the Ministry of Tourism for development of water sports infrastructure at Dakshin Kannada district.

(d): First edition of the Khelo India Water Sports Festival was held from 21st August to 23rd August 2025 in Srinagar, UT of Jammu and Kashmir to promote Water Sports and to enhance the reach and popularity of Water Sports.

The Games were conducted in 2 competitive sports and 3 Demo Sports with the participation of 409 Athletes, 82 Support Staff, 65 Technical Officials, 55 Sports Specific Volunteers, 2 Competition Managers etc.

The key features of the Khelo India Water Sports Festival (KIWSF) 2025 are as follows:

Sports Discipline:

- Competitive: Kayaking & Canoeing, Rowing (2 Sports)
- Demo: Water Skiing, Shikara Race & Dragon Boat (3 Sports)

Age Category: Open Age Category. Top three States in the Medal Tally:-

State	Gold	Silver	Bronze	Total
Madhya Pradesh	10	3	5	18
Odisha	4	5	1	10
Kerala	3	1	3	7

(e): At present, no formal proposal is with the Ministry of Tourism for exploring 111 declared National Waterways for water sports. However, several National Waterways are already being utilized for water sports activities by respective State Governments. These include, inter alia: Ganga (Uttar Pradesh, Uttarakhand), Sutlej (Himachal Pradesh), Indus (Ladakh), Chenab, Godavari, Kaveri, Krishna, Mahanadi, Narmada, Sabarmati, Netravati, Sharavati, Tungabhadra, Mandovi, Chapora, Ghataprabha, Ravi and canal systems in Kerala.

(f): The details are as under:

- Safety Standards and Guidelines: NIWS–IITTM has developed comprehensive safety standards and SOPs for various water sports activities. These have been adopted/incorporated by several States/UTs in their respective water sports and adventure tourism policies. Technical support has been provided to States/UTs such as Andaman & Nicobar Islands, Goa, Gujarat, Odisha and Puducherry.

- **Enforcement Mechanism:** Enforcement of safety regulations rests with the respective State/UT Governments. These include Tourist Police in Goa, Tourist Safety Enforcement Team (TSET) in Andaman & Nicobar Islands, State and District-level Adventure Tourism Committees in Gujarat and Odisha.
- **Compliance Status:** Compliance is monitored by State/UT authorities through periodic inspections, audits and enforcement teams as per their respective guidelines.

(g): The proposals received from the State/UT Governments and other eligible entities are considered for financial support, subject to their completeness, technical feasibility, risk assessments and carrying capacity analysis for coastal areas, rivers, reservoirs and lakes and availability of funds under the Scheme.

PM INTERNSHIP SCHEME

5823. SHRIMATI MALA ROY:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the present status of Pradhan Mantri Internship Scheme as on date;
- (b) the amount of fund allocated for the said Scheme till 15 March, 2026;
- (c) the amount of fund utilised as on 15 March, 2026; and
- (d) the number of participants of the said scheme as on 15 March, 2026?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a): As an initiation to the Prime Minister Internship Scheme (PMIS), which was announced in the Budget 2024-25, Ministry of Corporate Affairs has launched a Pilot Project on 3rd October, 2024. Two rounds of the Pilot Project have been completed and Round III of the Pilot Project has started on 20.03.2026 with revised guidelines.

(b) and (c): Details of amount sanctioned and utilized for the Prime Minister Internship Scheme since inception are given in the enclosed **Statement**.

(d): As on 15.03.2026, over 16,060 interns joined their internship under Round I and Round II of PMIS Pilot Project.

STATEMENT

Details of amount sanctioned and utilized for the Prime Minister Internship Scheme as on 15.03.2026 is given below:

(Amount in Rs. Crore)				
S. No.	Financial Year	Budget Allocation & Estimates	Revised Estimates	Actual Expenditure
1.	2024-25	2000	380	29.29
2.	2025-26	10831.07*	526	94.48

*Rs. 10831.07 crore has been allocated to the Ministry for the main Scheme. However, the main scheme could not be commenced, and Pilot Project has been continued.

NEW GOA COASTAL ZONE MANAGEMENT AUTHORITY

5824. CAPTAIN VIRIATO FERNANDES:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether it is a fact that the term of the previous Goa Coastal Zone Management Authority (GCZMA) expired on 26 December, 2025;
- (b) whether the State Government of Goa proposed the list of names, including ex-officio and expert members to the Ministry of Environment, Forest and Climate Change (MoEF&CC) for the reconstitution of the next Authority;
- (c) if so, the details thereof including the name of the officials and date on which the said proposal officially forwarded by the State Government of Goa to the MoEF&CC;
- (d) the mandated timeframe within which the proposal of list of names has to be submitted and whether there was a delay in submission of this proposal within the said timeframe; and
- (e) the current status and the specific date of issuance of the official notification for the reconstitution of the next Authority?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): The tenure of Goa Coastal Zone Management Authority (GCZMA) expired on 26.12.2025. As per the directions related to the constitution of SCZMA (State Coastal Zone Management Authority) timely action is required to be taken by the State Governments or Union territory Administrations for re-

constitution of the SCZMAs before the expiry of their respective terms. The proposal for re-constitution of the GCZMA, including ex-officio and expert members was sent by the State Government of Goa, vide letter dated 24.12.2025. After following due process which includes examination, processing, legal vetting etc., the GCZMA was re-constituted vide S.O. 1034(E) dated 26th February, 2026 for a period of three years. A copy of the notification which provides the names/designations of the officials is are given in the enclosed **Statement**. As per provisions of CRZ Notification, in case the State CZMAs are not in existence due to expiry of their tenure or any other reasons, then it shall be the responsibility of the Department of Environment in the State Government or Union territory Administrations, who are the custodian of the Coastal Zone Management Plans of respective States or Union territories, to examine and recommend the proposals in terms of the provisions of the said notification to the Ministry.

रजिस्ट्री सं. सी.एल.- 33004/99

STATEMENT

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-02032026-270595
CG-DL-E-02032026-270595

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 990]

नई दिल्ली, बृहस्पतिवार, फरवरी 26, 2026/फाल्गुन 7, 1947

No. 990]

NEW DELHI, THURSDAY, FEBRUARY 26, 2026/PHALGUNA 7, 1947

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 26 फरवरी, 2026

का.आ. 1034(अ).— केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) की धारा 3 की उपधारा (1) और उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, नीचे सारणी के स्तंभ (2) में विनिर्दिष्ट, निम्नलिखित सदस्यों से मिलकर बने गोवा तटीय जोन प्रबंध प्राधिकरण (जिसे इसमें इसके पश्चात् प्राधिकरण कहा गया है) का, राजपत्र में इस आदेश के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए, गठन करती है, अर्थात् :--

सारणी

क्रम संख्या	सदस्य	पदनाम
(1)	(2)	(3)
1.	सचिव, (पर्यावरण), गोवा सरकार, पणजी, गोवा।	अध्यक्ष, पदेन;

2.	प्रधान मुख्य वन संरक्षक, वन विभाग, पणजी, गोवा।	सदस्य, पदेन;
3.	निदेशक, पंचायत निदेशालय, पणजी, गोवा।	सदस्य, पदेन;
4.	निदेशक, पर्यटन निदेशालय, पणजी, गोवा।	सदस्य, पदेन;
5.	निदेशक, उद्योग, व्यापार और वाणिज्य निदेशालय, पणजी, गोवा।	सदस्य, पदेन;
6.	मुख्य अभियन्ता, जल संसाधन विभाग, पणजी, गोवा।	सदस्य, पदेन;
7.	निदेशक, निपटान और भूमि अभिलेख निदेशालय, पणजी, गोवा।	सदस्य, पदेन;
8.	निदेशक, शहरी विकास विभाग, पणजी, गोवा।	सदस्य, पदेन;
9.	निदेशक, मत्स्य विभाग निदेशालय, पणजी, गोवा।	सदस्य, पदेन;
10.	सदस्य सचिव, गोवा राज्य प्रदूषण नियंत्रण बोर्ड, सलीगाओ, गोवा।	सदस्य, पदेन;
11.	डॉ. सुशांत सुरेश नाईक, प्रधान वैज्ञानिक, वैज्ञानिक और औद्योगिक अनुसंधान परिषद, राष्ट्रीय समुद्र विज्ञान संस्थान, दीना, पोला, गोवा।	विशेषज्ञ सदस्य;
12.	श्री संदीप चोडनेकर, मुख्य अभियन्ता, (भवन), पीडब्ल्यूडी, हा.नं. 338, विकास नगर, कैरामबोलिम, गोवा।	विशेषज्ञ सदस्य;
13.	श्री गणेश वेलिप, पूर्व-कार्यकारी अभियन्ता, लोक निर्माण विभाग, निवास 4707, पद्मनारायण एस्टेट, जीवोतम मुथ के पास, गोगल, मडगांव, गोवा।	विशेषज्ञ सदस्य;
14.	श्री सत्येश काकोडकर,	विशेषज्ञ सदस्य;

	सहायक आचार्य, डॉन ब्रॉस्को कॉलेज ऑफ इंजीनियरिंग, फातोर्डा, मडगांव, गोवा।	
15.	अरण्य पर्यावरण अनुसंधान संगठन, गैर-सरकारी संगठन (एनजीओ), गोवा, का प्रतिनिधित्व इसके संस्थापक श्रीमती हर्षद सज्जिदानंद गौस द्वारा किया गया आईआरओ-सीईसी, सी/ओ महामाया वाचनालय, गौवकरवाडा मायेम, गोवा-403504	सदस्य, गैर-सरकारी संगठन;
16.	निदेशक और पदेन संयुक्त सचिव (पर्यावरण एवं जलवायु परिवर्तन), पर्यावरण एवं जलवायु परिवर्तन विभाग, पणजी, गोवा।	सदस्य-सचिव, पदेन।

2. प्राधिकरण का मुख्यालय पणजी, गोवा में होगा।

3. प्राधिकरण की बैठक के लिए गणपूर्ति उसके कुल सदस्यों की एक तिहाई होगी।

4. सदस्य, पदेन सदस्य को छोड़कर केन्द्रीय सरकार द्वारा तय निबंधनों और शर्तों के अनुसार भत्ते का भुगतान किया जाएगा।

5. सदस्य, किसी भी तरह के हितों के टकराव से बचने के लिए, किसी ऐसी परियोजना के, जिसके लिए उन्होंने परामर्श सेवा प्रदान की है, अंकन की प्रक्रिया में, प्राधिकरण की किसी बैठक में से स्वयं को अलग कर सकेंगे।

6. प्राधिकरण गोवा राज्य में तटीय पर्यावरण की गुणवत्ता की सुरक्षा और सुधार तथा तटीय विनियमन जोन क्षेत्रों में पर्यावरण प्रदूषण के निवारण, उपशमन और नियंत्रण के लिए निम्नलिखित उपाय करेगा, अर्थात्:-

- (i) अनुमोदित तटीय क्षेत्र प्रबंधन योजना के अनुसार और भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना, संख्या का.आ.19(अ), तारीख 6 जनवरी, 2011 (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) की अपेक्षाओं के अनुसार परियोजना प्रस्ताव से परियोजना प्रस्ताव की मंजूरी के लिए प्राप्त प्रस्तावों की परीक्षा करना और आवेदन प्राप्त होने की तारीख से साठ दिनों की अवधि के भीतर, उक्त अधिसूचना में विनिर्दिष्ट संबंधित प्राधिकारी को ऐसी परियोजना के अनुमोदन के लिए सिफारिश करना;
- (ii) उक्त अधिसूचना में यथाविनिर्दिष्ट तटीय विनियमन जोन क्षेत्रों में सभी विकासात्मक गतिविधियों को विनियमित करना;
- (iii) उक्त अधिसूचना के उपबंधों के कार्यान्वयन को लागू करना तथा निगरानी करना;
- (iv) भारत सरकार की अधिसूचना संख्या का.आ. 4650(अ.), तारीख 30 सितम्बर, 2022 में यथाविनिर्दिष्ट अनुसार उक्त अधिनियम की धारा 5 के अधीन निर्देश जारी करना;
- (v) उक्त अधिनियम की धारा 10 के अधीन शक्तियों का प्रयोग करना;
- (vi) उक्त अधिनियम की धारा 19 के अधीन शिकायत करना;
- (vii) तटीय विनियम जोन क्षेत्र के वर्गीकरण और तटीय जोन प्रबंध योजना में परिवर्तन या उपांतरण के लिए राज्य सरकार से मिले प्रस्ताव की परीक्षा करना और उस अधिसूचना के अधीन राष्ट्रीय तटीय जोन प्रबंध प्राधिकरण को उन पर विनिर्दिष्ट सिफारिशें करना; और
- (viii) उक्त अधिनियम अथवा उसके अधीन बनाए गए नियमों अथवा उक्त अधिसूचना के अनुपालन में विफलता या उल्लंघन के मामलों की स्वप्रेरणा से अथवा उसके समक्ष किसी व्यक्ति द्वारा की गई शिकायत के आधार पर जांच और पुनर्विलोकन करना।

7. प्राधिकरण, अपने कृत्यों में पारदर्शिता बनाए रखने के प्रयोजन के लिए एक समर्पित वेबसाइट तैयार करेगा और इसके कृत्य, जिसके अधीन बैठकों में कार्यसूची, बैठकों का कार्यवृत्त, प्रत्येक बैठकों में किए गए विनिश्चय, उक्त अधिसूचना के अतिक्रमण तथा उल्लंघन के मामलों में सिफारिशें और ऐसे अतिक्रमण एवं उल्लंघन पर की गई कार्रवाई और न्यायालय मामले जिसके अधीन न्यायालयों के आदेश भी हैं और गोवा की राज्य सरकार की अनुमोदित तटीय जोन प्रबंध योजना से संबंधित सूचना डालेगा।

8. प्राधिकरण छह माह में कम से कम एक बार अपनी गतिविधियों की रिपोर्ट राष्ट्रीय तटीय जोन प्रबंधन प्राधिकरण को भेजेगा।

[फा. सं. 12-6/2005-आई.ए. III]

तन्वी गर्ग, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 26th February, 2026

S.O. 1034(E).— In exercise of the powers conferred by sub section (1) and (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereinafter referred to as the said Act), the Central Government hereby constitutes the Goa Coastal Zone Management Authority (hereinafter referred to as the Authority) consisting of the following members specified in column (2) of the Table below, for a period of three years with effect from the date of publication of this Order in the Official Gazette, namely:-

TABLE

Serial Number	Member	Designation
(1)	(2)	(3)
1.	Secretary, (Environment), Government of Goa, Panaji, Goa.	Chairperson, <i>ex officio</i> ;
2.	Principal Chief Conservator of Forest, Department of Forest, Panaji, Goa.	Member, <i>ex officio</i> ;
3.	Director, Directorate of Panchayats, Panaji, Goa.	Member, <i>ex officio</i> ;
4.	Director, Directorate of Tourism, Panaji, Goa.	Member, <i>ex officio</i> ;
5.	Director, Directorate of Industries, Trade and Commerce, Panaji, Goa.	Member, <i>ex officio</i> ;
6.	Chief Engineer, Water Resources Department, Panaji, Goa.	Member, <i>ex officio</i> ;
7.	Director, Directorate of Settlement and Land Records, Panaji, Goa.	Member, <i>ex officio</i> ;
8.	Director, Department of Urban Development, Panaji, Goa.	Member, <i>ex officio</i> ;
9.	Director, Directorate of Fisheries Department, Panaji, Goa.	Member, <i>ex officio</i> ;
10.	Member Secretary, Goa State Pollution Control Board, Saligao, Goa.	Member, <i>ex officio</i> ;
11.	Dr. Sushant Suresh Naik, Principal Scientist, Council of Scientific and Industrial Research, National Institute of Oceanography Dona Paula, Goa.	Expert Member;

12.	Shri Sandip Chodnekar, Chief Engineer, (Buildings), PWD, H.no. 338, Vikas nagar, Carambolim, Goa.	Expert Member;
13.	Shri Ganesh Velip, Ex-Executive Engineer, Public Works Department, residence of 4707, Padmanarayan Estate, Near Jivotam Muth, Gogal, Margao, Goa.	Expert Member;
14.	Shri. Satyesh Kakodkar, Assistant Professor, Don Bosco College of Engineering, Fatorda, Margao, Goa.	Expert Member;
15.	Arannya Environment Research Organisation, Non- Governmental Organization (NGO), Goa, represented by its Founder Smt. Harshada Satchidanand Gauns. AERO-CEC, C/o Mahamaya Vachanalaya, Gaonkarwada Mayem, Goa- 403504	Member, Non -government Organisation;
16.	Director and Ex- Officio Joint Secretary (Environment & Climate Change), Department of Environment & Climate Change, Panaji, Goa.	Member- Secretary, <i>ex officio</i> .

2. The Headquarter of the Authority shall be at Panaji, Goa.

3. The quorum for the meeting of the Authority shall be one- third of the total number of its Members.

4. A Member, other than Member, *ex officio*, shall be paid allowances as per the terms and conditions decided by the Central Government.

5. In order to avoid any conflict of interest, the Members shall recuse themselves from the meeting of the Authority, in the process of appraisal of any project, for which they have rendered consultancy service.

6. The Authority shall take following measures for protecting and improving the quality of the coastal environment and preventing, abating and controlling environmental pollution in the Coastal Regulation Zone areas in the State of Goa, namely: -

- (i) examine proposals received from the project proponent for approval of project proposal, in accordance with the approved Coastal Zone Management Plan and within the requirements of the notification of the Government of India in the Ministry of Environment, Forest and Climate Change, Published vide number S.O.19(E), dated the 6th January, 2011 (hereinafter referred to as the said notification), and make recommendation for approval of such project to the concerned authority, as specified in the said notification, within a period of sixty days from the date of receipt of application;
- (ii) regulate all developmental activities in the Coastal Regulation Zone areas as specified in the said notification;
- (iii) enforce and monitor the implementation of provisions of the said notification;
- (iv) issue directions under section 5 of the said Act as specified in the notification of the Government of India, number S.O. 4650(E), dated the 30th September, 2022;
- (v) exercise powers under section 10 of the said act;
- (vi) make a complaint under section 19 of the said Act;
- (vii) examine the proposals received from the State Government for changes or modifications in the classification of Coastal Regulation Zone areas and in the Coastal Zone Management Plan and make specific recommendations thereon, to the National Coastal Zone Management Authority under the said notification; and
- (viii) inquire and review cases of failure of compliance or contravention of the said Act or rules made thereunder or the said notification, *suo-moto* or on the basis of a complaint made by any person before it.

7. The Authority shall, for the purposes of maintaining transparency in its functioning, create a dedicated website and post the information relating to its functions, including the agenda in its meeting, minutes of the meeting, decision taken in the meeting, recommendation for matters on failure of compliance or contravention of the said notification and action taken on such failure or contravention and court matters including the orders of the court, and the approved Coastal Zone Management Plan of the Government of Goa.

8. The Authority shall furnish report of its activities at least once in six months to the National Coastal Zone Management Authority.

[F. No. 12-6/2005-IA.III]

TANVI GARG, Jt. Secy.

बक्सर में गोकुल जलाशय में हाई-परफार्मेंस सेंटर की स्थापना

5825. श्री सुधाकर सिंह:

क्या युवक कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार को इस बात की जानकारी है कि बिहार के बक्सर जिले में स्थित गोकुल जलाशय, जो लगभग 26 किलोमीटर में फैला एक प्रमुख अंतर्देशीय जल निकाय है, में रोइंग, कयाकिंग, कैनोइंग, वाटर स्कीइंग और अन्य जलीय-प्रतिस्पर्धाओं के विकास की अपार संभावनाएं हैं;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार द्वारा गोकुल जलाशय में जलीय प्रतिस्पर्धाओं के आयोजन, प्रशिक्षण केन्द्रों को औपचारिक रूप से शुरू करने अथवा हाई-परफार्मेंस सेंटर के लिए कोई व्यवहार्यता अध्ययन या प्रस्ताव तैयार किया गया है;
- (घ) यदि हां, तो इसकी वर्तमान स्थिति और स्वीकृत बजट का ब्यौरा क्या है तथा इसके कार्यान्वयन की समय-सीमा क्या है;
- (ङ) यदि नहीं, तो क्या सरकार का भविष्य में खेलो इंडिया योजना (केआईएस) या अन्य केन्द्रीय योजनाओं के अंतर्गत बक्सर में गोकुल जलाशय को वाटर स्पोर्ट्स के केन्द्र के रूप में विकसित करने का विचार है; और
- (च) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) से (घ): खेल राज्य का विषय होने के कारण राज्य/संघ राज्य क्षेत्र में खेलों का संवर्धन और विकास संबंधित राज्य/संघ राज्य क्षेत्र सरकारों की प्राथमिक जिम्मेदारी है। युवा कार्यक्रम और खेल मंत्रालय अपनी निम्नलिखित खेल प्रोत्साहन स्कीमों के माध्यम से उनके प्रयासों में अनुपूरक की भूमिका निभाता है।

(i) खेलो इंडिया;

- (ii) राष्ट्रीय खेल परिसंघों को सहायता;
- (iii) अंतर्राष्ट्रीय खेल स्पर्धाओं में पदक विजेताओं एवं उनके कोचों को नकद प्रोत्साहन;
- (iv) राष्ट्रीय खेल पुरस्कार;
- (v) मेधावी खिलाड़ियों के लिए पेंशन हेतु खेल निधि;
- (vi) पंडित दीनदयाल उपाध्याय राष्ट्रीय खिलाड़ी कल्याण कार्यक्रम;
- (vii) राष्ट्रीय खेल विकास निधि; तथा
- (viii) भारतीय खेल प्राधिकरण (साई) के माध्यम खेल प्रोत्साहन स्कीमों का संचालन।

इन स्कीमों का ब्यौरा इस मंत्रालय और साई की वेबसाइटों पर पब्लिक डोमेन में है।

(ड) और (च): वर्तमान में ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

SPECIAL CBSE EXAMINATION SCHEDULE FOR LADAKH

5826. SHRI MOHMAD HANEEFA:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is aware that Central Board of Secondary Education (CBSE) Board Examinations conducted during February-March coincide with the peak winter season in the UT of Ladakh, when heavy snowfall often disrupts road connectivity and normal movement, if so, the details thereof;
- (b) whether the Government has received any representations highlighting the situation of students from remote and avalanche-prone areas who are compelled to travel long distances in hazardous weather conditions to reach examination centres and if so, the details thereof;

- (c) whether the Government will consider requesting the CBSE to introduce a special or alternative examination schedule/mechanism for Ladakh, keeping in view the extreme climatic conditions of the region, if so, the details thereof; and
- (d) the details of steps taken or proposed to be taken by the Government to ensure safe access to examinations and uninterrupted academic assessment for students in such high- altitude and weather-vulnerable areas?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): Central Board of Secondary Education (CBSE) Board Examinations for Class X and XII for approximately 44 lakh students are conducted in the month of February/March/April across India and in 26 countries abroad simultaneously.

Examination Centres in Ladakh are fixed as per recommendations of Directorate of School Education, Ladakh to avoid hardships of travelling long distance to students.

In order to facilitate students of winter-bound schools, the Board conducts their practical examinations in the month of November/December when the other schools across the country have practical examinations in the month of January/February.

With regard to the fixation of examination centres, the centres are finalized based on the recommendations of the Directorate of School Education, Ladakh, taking into account factors such as distance, hilly terrain and other logistical challenges to minimize hardship for students.

In 2026 the Two Board Policy for Class X has been implemented whereby students will get an opportunity to appear in the Second Board Examination in May, 2026 as per declared policy. The Supplementary Examination for Class XII will be conducted in July, 2026.

INITIATIVES FOR DIGITAL SERVICE DELIVERY UNDER EPFO AND ESIC IN ODISHA

5827. SHRI BAIJAYANT PANDA:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of initiatives undertaken by the Government to improve digital service delivery, grievance redressal and benefit access under Employees' Provident Fund Organisation (EPFO) and Employees' State Insurance Corporation (ESIC) in Odisha;
- (b) whether any performance or service-delivery assessment has been carried out with respect to timeliness of claims, pension services and medical benefits in the said State;
- (c) if so, the broad findings thereof; and

(d) the details of future steps proposed to be taken by the Government to strengthen coverage and ease of access under EPFO and ESIC in the said State?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): EPFO & ESIC have undertaken various initiatives to improve digital service delivery, strengthen grievance redressal mechanisms, and enhance stakeholders' experience across India, including Odisha, as detailed below:

In Respect of EPFO:

Auto Claim Settlement Enhancements - The auto claim limit was increased from Rs. 1 lakh to Rs. 5 Lakh in June 2025. In the current financial year 3,52,20,199 claims up to Rs 5 Lakh have been settled in auto mode up to 25.02.2026. The auto claim settlement system has significantly improved efficiency of claim settlement. 71.37% of total advance claims have been settled in auto mode in the current Financial Year disbursing an amount of around Rs.51,620 Crores.

Pension Disbursement - EPFO rolled out Centralized Pension Payment System (CPPS) pan India Since Jan 2025. CPPS empowers pensioners to access their pension seamlessly from any bank, any branch, anywhere in the country.

DLC submission using Facial Authentication Technology

(FAT) - Pensioners can now submit Digital Life Certificate (DLC) using FAT by using Smart Phone anytime anywhere.

Free doorstep DLC service through IPPB - EPFO through India Post Payments Bank (IPPB) has started free doorstep Digital Life Certificate (DLC) service to EPS'95 pensioners. Pensioners who are unable to submit DLC using FAT themselves can avail free doorstep services of IPPB to submit their DLC.

Nidhi Aapke Nikat 2.0 – Held every month at district level to promote direct interaction between EPFO and stakeholders for grievance redressal and awareness.

In Respect of ESIC:

Employees' State Insurance Corporation (ESIC) has implemented a comprehensive digital platform as part of its e-governance initiatives to enhance delivery of social security services across the country, including in the State of Odisha.

The platform has been designed to provide end-to-end online services to a wide range of stakeholders, including employers, insured persons, ESIC personnel, third-party service providers, government agencies, and suppliers.

Through this digital ecosystem, key functions such as employer and beneficiary registration, contribution payment, disbursement of cash benefits, delivery and documentation of medical services, and inventory management have been enabled in an integrated manner.

Further, the availability of online portals and mobile based applications has facilitated convenient access to benefit-related and healthcare services for insured persons, thereby improving transparency, efficiency, and accessibility of services, including in Odisha.

With regard to timeliness of EPFO claims, it is mandated that claims, complete in all respects, are to be settled within 20 days.

Further, system performance and service delivery have been strengthened through upgradation of IT infrastructure, including enhanced server capacity, bandwidth, and load management systems.

The performance of the Regions including Odisha regarding timeliness of claims is assessed through the monthly report and also visit by the senior officers.

(d): The Government has undertaken several initiatives to strengthen social security coverage under ESIC and EPF.

The Government has launched Employee Enrollment Campaign (EEC) for expanding the coverage of EPF. It provides a one-time window for employers of all establishments to voluntarily enroll eligible employees who were left out of EPF coverage between 1st July 2017 and 31st October 2025.

Similarly, the Employees' State Insurance Corporation (ESIC) has launched SPREE,2025 (Scheme to Promote Registration of Employers/Employees) for the period from 1st July 2025 to 31st December, 2025 and extended for one month's period up to 31st January, 2026. This scheme offers a one-time opportunity for employers and employees who may

have been inadvertently left out of ESI coverage to register without concern for retrospective coverage or punitive action.

Further, the Code on Social Security (CoSS), 2020 extends EPFO coverage to all establishments and ESIC coverage to whole of the country.

श्रमिकों की मजदूरी में वृद्धि

5828. श्रीमती मंजू शर्मा:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने बढ़ती महंगाई को देखते हुए देशभर में, विशेषकर राजस्थान में खेतिहर मजदूरों के साथ-साथ अन्य श्रमिकों की मजदूरी में वृद्धि करने के संबंध में कोई निर्णय लिया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार द्वारा निर्धारित न्यूनतम मजदूरी का भुगतान सुनिश्चित करने के लिए कोई तंत्र मौजूद है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारानन्दलाजे):

(क) और (ख): मजदूरी संहिता, 2019 केंद्र और राज्य सरकारों दोनों को उनके संबंधित क्षेत्राधिकार के तहत आने वाले प्रतिष्ठानों के लिए मजदूरी की न्यूनतम दरों को निर्धारित करने, उनकी समीक्षा करने और उन्हें संशोधित करने के लिए समुचित सरकार के रूप में उन्हें सशक्त बनाती है। तथापि, राज्य-वार न्यूनतम मजदूरी दर से संबंधित इस प्रकार के आंकड़ें केंद्रीय रूप से नहीं रखे जाते हैं।

इसके अलावा, बढ़ती कीमतों का ध्यान रखने के लिए, केंद्र सरकार औद्योगिक कामगारों के लिए उपभोक्ता मूल्य सूचकांक के आधार पर प्रत्येक वर्ष 1 अप्रैल और 1 अक्टूबर से प्रभावी, न्यूनतम मजदूरी की मूल दरों पर प्रत्येक छह महीने में परिवर्तनीय महंगाई भत्ता (वीडीए) को संशोधित करती है। दिनांक 01.10.2025 से लागू नवीनतम वी.डी.ए. आदेश https://clc.gov.in/clc/sites/default/files/mygov_17592265211.pdf पर उपलब्ध है।

(ग) और (घ): मजदूरी संहिता, 2019 के उपबंधों के कार्यान्वयन को सुनिश्चित करने के लिए, केंद्रीय क्षेत्र में आने वाले प्रतिष्ठानों का निरीक्षण मौजूदा निरीक्षण योजना के अनुसार वेब-आधारित, यादृच्छिक और शिकायत-आधारित पद्धति से किया जाता है जैसा कि श्रम सुविधा पोर्टल के माध्यम से निर्दिष्ट किया जाता है। कर्मचारी को मजदूरी के कम भुगतान के मामले में, कर्मचारी द्वारा स्वयं, या पंजीकृत ट्रेड यूनियन के किसी अधिकारी या किसी निरीक्षक या प्राधिकारी की अनुमति से कार्य करने वाले किसी भी व्यक्ति द्वारा प्राधिकारी के समक्ष दावा आवेदन दायर करने का प्रावधान है।

समग्र शिक्षा अभियान का कार्यान्वयन

5829. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने महाराष्ट्र में विशेषकर ग्रामीण और जनजातीय क्षेत्रों में शिक्षकों की कमी और अवसंरचना की कमी को दूर करने के लिए समग्र शिक्षा अभियान (एसएसए) के कार्यान्वयन का मूल्यांकन किया है;
- (ख) यदि हां, तो तत्संबंधी जिला-वार ब्यौरा क्या है;
- (ग) सरकार द्वारा महाराष्ट्र में उक्त योजना को राष्ट्रीय शिक्षा नीति (एनईपी), 2020 के उद्देश्यों के अनुरूप बनाने के लिए उठाए गए विशिष्ट कदमों का ब्यौरा क्या है;

(घ) क्या वर्ष 2025-26 के लिए इन क्षेत्रों में विद्यालयों की मूलभूत अवसंरचना में सुधार के लिए कोई अतिरिक्त धनराशि आवंटित की गई है; और

(ङ) यदि हां, तो तत्संबंधी जिला-बार ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ङ): स्कूल शिक्षा और साक्षरता विभाग ने वर्ष 2018-19 से स्कूली शिक्षा के लिए एक एकीकृत केंद्र प्रायोजित योजना - समग्र शिक्षा शुरू की है। इस योजना के तहत शिक्षकों के सशक्तिकरण सहित पूर्व-प्राथमिक से बारहवीं कक्षा तक स्कूली शिक्षा के सभी पहलुओं को संचालित किया जाता है। इस योजना को राष्ट्रीय शिक्षा नीति (एनईपी) 2020 की सिफारिशों के साथ जोड़ा गया है और योजना के तहत मध्यवर्तन को एनईपी, 2020 के उद्देश्यों को पूरा करने के लिए तैयार किया गया है।

केंद्र प्रायोजित समग्र शिक्षा योजना के तहत मौजूदा सरकारी स्कूलों को सुदृढ़ करना और अवसंरचना में सुधार करने हेतु सहायता प्रदान की जाती है। इसमें अतिरिक्त कक्षाओं, शौचालय (लड़कों, लड़कियों और सीडब्ल्यूएसएन के लिए), पेयजल का प्रावधान, बिजली, चहारदीवारी, पुस्तकालयों, आईसीटी सुविधाओं और डिजिटल कक्षाओं का निर्माण शामिल है। शिक्षा के लिए एकीकृत जिला सूचना प्रणाली (यूडाइज) और राज्यों/संघ राज्य क्षेत्रों द्वारा प्रस्तुत प्रस्तावों से प्राप्त आंकड़ों का उपयोग करके अवसंरचनात्मक आवश्यकताओं की पहचान प्रति वर्ष की जाती है। ये वार्षिक कार्य योजना और बजट (एडब्ल्यूपीएंडबी) में परिलक्षित होते हैं, जिन्हें फिर परियोजना अनुमोदन बोर्ड (पीएबी) द्वारा वित्तीय मानदंडों, पिछली प्रगति और संसाधन की उपलब्धता पर विचार करते हुए समीक्षा और अनुमोदन किया जाता है।

शिक्षा संविधान की समवर्ती सूची में है और शिक्षकों की भर्ती, सेवा शर्तें और युक्तिसंगत तैनाती संबंधित राज्य सरकार और संघ राज्य क्षेत्र प्रशासन के क्षेत्राधिकार में आती है। सेवानिवृत्ति, त्यागपत्र और छात्रों की बढ़ती संख्या अथवा नए स्कूलों को समायोजित करने की

आवश्यकता के कारण शिक्षक भर्ती एक सतत प्रक्रिया है। समय पर भर्ती के लिए एक व्यापक, प्रौद्योगिकी संचालित योजना और पूर्वानुमान कार्य करना प्रत्येक राज्य/संघ राज्य क्षेत्र का उत्तरदायित्व है। केंद्र सरकार समग्र शिक्षा योजना के माध्यम से वित्तीय सहायता प्रदान करके छात्र-शिक्षक अनुपात (पीटीआर) बनाए रखने में राज्यों और संघ राज्य क्षेत्रों की सहायता करती है। यह संशोधित निःशुल्क और अनिवार्य बाल शिक्षा का अधिकार (आरटीई) अधिनियम, 2009 के मानदंडों के अनुसार किया जाता है।

स्कूल शिक्षा और साक्षरता विभाग समय-समय पर समीक्षा बैठकों और परामर्शों के माध्यम से राज्य सरकारों और संघ राज्य क्षेत्रों से शिक्षकों की रिक्तियों और अवसरचरणात्मक कमियों को पूरा करने का अनुरोध करता है।

इसके अतिरिक्त, समग्र शिक्षा के तहत, पीएबी संबंधित राज्य/संघ राज्य क्षेत्र द्वारा प्रस्तुत प्रस्ताव के आधार पर मध्यवर्तन-वार अनुमोदन देता है। वित्तीय वर्ष 2025-26 में, महाराष्ट्र राज्य को कुल 2673.98 करोड़ की निधियां स्वीकृत की गई हैं, जिसमें से ₹878.79 करोड़ की राशि गैर-आवर्ती शीर्ष के तहत स्वीकृत की गई है, जिसमें पीएमजनमन, डीएजेजीयूए के तहत जनजातीय क्षेत्रों में छात्रावासों, उत्कृष्टता के लिए डीआईईटी और स्कूलों के बुनियादी अवसरचरणा के हेतु सहायता शामिल है।

मध्य प्रदेश में खेल विश्वविद्यालय की स्थापना

5830. श्री अनिल फिरोजिया:

क्या युवक कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या एथलीटों को उच्चस्तरीय प्रशिक्षण प्रदान करने के उद्देश्य से मध्य प्रदेश में खेल विश्वविद्यालय स्थापित करने का सरकार का कोई प्रस्ताव या योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

- (ख) क्या सरकार उक्त राज्य के विभिन्न संभागों में कक्षा 6 से 12 तक के स्तरों के लिए खेल महाविद्यालयों या खेल विद्यालयों की स्थापना करने पर विचार कर रही है ताकि यह सुनिश्चित किया जा सके कि प्रतिभाशाली एथलीटों को प्राथमिक स्तर से प्रशिक्षण प्राप्त हो;
- (ग) यदि हां, तो सरकार द्वारा उक्त खेल विश्वविद्यालयों और खेल महाविद्यालयों की स्थापना के लिए क्या नीति, बजट प्रावधान और समय-सीमा निर्धारित की गई है;
- (घ) क्या सरकार यह सुनिश्चित करने के लिए कोई योजना बना रही है कि प्रत्येक जिले या संभाग में खेल छात्रावास, कोच, खेल के मैदान और आधुनिक प्रशिक्षण सुविधाएं उपलब्ध कराई जाएं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या सरकार का निजी क्षेत्र अथवा सार्वजनिक-निजी भागीदारी (पीपीपी) पद्धति के माध्यम से विश्वविद्यालयों अथवा महाविद्यालयों की स्थापना करने का विचार है; और
- (च) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क): वर्तमान में, मध्य प्रदेश में एक खेल विश्वविद्यालय की स्थापना के लिए भारत सरकार के विचाराधीन कोई प्रस्ताव नहीं है। मणिपुर के इम्फाल में 2018 में स्थापित, राष्ट्रीय खेल विश्वविद्यालय (एनएसयू), मध्य प्रदेश सहित देश के सभी राज्यों/संघ राज्य क्षेत्रों के छात्रों और एथलीटों के लिए है।

(ख) से (घ): केंद्र सरकार वर्तमान में मध्य प्रदेश के विभिन्न संभागों में कक्षा 6 से 12 तक के लिए खेल महाविद्यालयों या खेल विद्यालयों की स्थापना पर विचार नहीं कर रही है। 'खेल' राज्य का विषय होने के कारण, देश में खेलों तथा खेल-संबंधी शिक्षा के विकास की प्राथमिक जिम्मेदारी संबंधित राज्य सरकारों एवं संघ राज्य क्षेत्र सरकारों की होती है। केंद्र सरकार केवल महत्वपूर्ण कमियों को दूर कर उनके प्रयासों में सहायता करती है। युवा कार्यक्रम और खेल मंत्रालय प्राथमिक स्तर सहित देश में खेलों के विकास के लिए निम्नलिखित स्कीमें कार्यान्वित करता है:

- i. खेलो इंडिया – राष्ट्रीय खेल विकास कार्यक्रम;

- ii. राष्ट्रीय खेल परिसंघों (एनएसएफ) को सहायता;
- iii. अंतर्राष्ट्रीय खेल स्पर्धाओं में पदक विजेताओं एवं उनके कोचों को नकद प्रोत्साहन;
- iv. राष्ट्रीय खेल पुरस्कार;
- v. मेधावी खिलाड़ियों को पेंशन;
- vi. पंडित दीनदयाल उपाध्याय राष्ट्रीय खिलाड़ी कल्याण कार्यक्रम;
- vii. राष्ट्रीय खेल विकास निधि;
- viii. भारतीय खेल प्राधिकरण (साई) के माध्यम से खेल प्रशिक्षण केंद्रों का संचालन; तथा
- ix. राष्ट्रीय खेल विज्ञान एवं अनुसंधान केंद्र (एनसीएसएसआर)।

उपरोक्त स्कीमों का ब्यौरा इस मंत्रालय और भारतीय खेल प्राधिकरण की वेबसाइटों पर पब्लिक डोमेन में उपलब्ध है। साथ ही, इस मंत्रालय द्वारा कार्यान्वित खेलो इंडिया स्कीम और राष्ट्रीय खेल विकास निधि (एनएसडीएफ), जिसके तहत खेल अवसंरचना जैसे खेल छात्रावास, खेल के मैदान आदि के विकास के लिए वित्तीय सहायता प्रदान की जाती है, मांग-आधारित स्कीमों हैं। राज्य/संघ राज्य क्षेत्र सरकार और अन्य पात्र संस्थाओं से प्राप्त प्रस्तावों पर उनकी पूर्णता, तकनीकी व्यवहार्यता और स्कीम के तहत धन की उपलब्धता के आधार पर वित्तीय सहायता के लिए विचार किया जाता है।

(ड) और (च): सरकार देश में खेलों के समग्र विकास के लिए अतिरिक्त वित्तीय और तकनीकी संसाधनों को जुटाने के उद्देश्य से खेल क्षेत्र में सार्वजनिक-निजी भागीदारी (पीपीपी) को सक्रिय रूप से बढ़ावा दे रही है। सरकार कॉरपोरेट संस्थाओं को अवसंरचना, प्रशिक्षण और संबद्ध सेवाओं के लिए राष्ट्रीय खेल विकास निधि (एनएसडीएफ) के माध्यम से अपने कॉरपोरेट सामाजिक दायित्व (सीएसआर) कोष को खेल क्षेत्र में लगाने के लिए प्रोत्साहित करती है। हालांकि, वर्तमान में निजी क्षेत्र या सार्वजनिक-निजी भागीदारी (पीपीपी) मोड के माध्यम से विश्वविद्यालयों या कॉलेजों की स्थापना के लिए ऐसा कोई प्रस्ताव युवा कार्यक्रम और खेल मंत्रालय के विचाराधीन नहीं है।

रोजगार सृजन के लिए योजनाएं

5831. श्री अजय कुमार मंडल:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

(क) भागलपुर में बेरोजगारी दर को कम करने के लिए सरकार द्वारा कार्यान्वित किए गए कार्यक्रमों का ब्यौरा क्या है; और

(ख) विगत तीन वर्षों के दौरान सरकार द्वारा आयोजित रोजगार मेलों की संख्या का ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारानन्दलाजे):

(क) और (ख): रोजगार और बेरोजगारी का आधिकारिक डाटा आवधिक श्रम बल सर्वेक्षण (पीएलएफएस) द्वारा एकत्र किया जाता है जिसे सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) द्वारा वर्ष 2017-18 से आयोजित किया जा रहा है।

नवीनतम वार्षिक पीएलएफएस रिपोर्टों के अनुसार, बिहार राज्य में (भागलपुर सहित) 15 वर्ष और उससे अधिक आयु के व्यक्तियों की सामान्य स्थिति के आधार पर अनुमानित बेरोजगारी दर (यूआर) वर्ष 2017-18 में 7.0% से घटकर वर्ष 2023-24 में 3.0% हो गई है और इसी अवधि के दौरान 15 वर्ष और उससे अधिक आयु के व्यक्तियों का सामान्य स्थिति के आधार पर रोजगार दर्शाने वाला अनुमानित कामगार जनसंख्या अनुपात (डब्ल्यूपीआर) 35.5% से बढ़कर 51.6% हो गया है।

नियोजनीयता में सुधार करते हुए रोजगार का सृजन करना सरकार की प्राथमिकता रही है। तदनुसार, सरकार देश भर में (बिहार सहित) विभिन्न रोजगार सृजन योजनाओं/कार्यक्रमों को कार्यान्वित कर रही है। सरकार द्वारा कार्यान्वित की जा रही विभिन्न रोजगार सृजन योजनाओं/कार्यक्रमों का विवरण https://dge.gov.in/dge/schemes_programmes पर देखा जा सकता है।

सरकार कौशल भारत मिशन (एसआईएम) के तहत, देश भर में कौशल विकास केंद्रों/विद्यालयों /महाविद्यालयों/ संस्थानों आदि के व्यापक नेटवर्क के माध्यम से विभिन्न योजनाओं जैसे प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान (जेएसएस), औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के माध्यम से राष्ट्रीय शिक्षुता संवर्धन योजना (एनएपीएस) तथा शिल्पकार प्रशिक्षण योजना (सीटीएस) आदि के तहत कौशल, पुनः कौशल और कौशल संवर्धन प्रशिक्षण का कार्यान्वयन भी कर रही है। एसआईएम का उद्देश्य भारत के युवाओं को उद्योग जगत से संबंधित कौशल प्रदान करके भविष्य के लिए तैयार करना है।

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय (एमआईटीवाई) ने कृत्रिम बुद्धिमत्ता सहित 10 नई/उभरती प्रौद्योगिकियों में रोजगारपरकता के लिए आईटी कर्मियों की री-स्किलिंग/अप-स्किलिंग के लिए 'फ्यूचर स्किल्स प्राइम' कार्यक्रम शुरू किया है।

इसके अतिरिक्त, भारत सरकार का श्रम और रोजगार मंत्रालय, राष्ट्रीय करियर सेवा (एनसीएस) पोर्टल चला रहा है, जो निजी और सरकारी क्षेत्रों की नौकरियों की जानकारी, ऑनलाइन और ऑफलाइन रोजगार मेलों की जानकारी, नौकरी खोज और मिलान, करियर परामर्श, व्यावसायिक मार्गदर्शन, कौशल विकास पाठ्यक्रमों की जानकारी, कौशल/प्रशिक्षण कार्यक्रम आदि सहित करियर से संबंधित सेवाएं एक डिजिटल प्लेटफॉर्म [www.ncs.gov.in] के माध्यम से प्रदान करने के लिए वन-स्टॉप समाधान है। एनसीएस पोर्टल के माध्यम से देश में वर्ष 2023-24, 2024-25 और 2025-26 में (28.02.2026 तक) क्रमशः 8380, 9140 और 8860 रोजगार मेले आयोजित किए गए।

सरकार विनिर्माण क्षेत्र पर विशेष ध्यान देते हुए, सभी क्षेत्रों में रोजगार सृजन, रोजगार क्षमता और सामाजिक सुरक्षा को बढ़ावा देने के लिए प्रधानमंत्री विकसित भारत रोजगार योजना नामक रोजगार से जुड़ी प्रोत्साहन (ईएलआई) योजना को कार्यावित कर रही है। 99,446 करोड़ रुपये के परिव्यय वाली इस योजना का उद्देश्य 2 वर्षों की अवधि में देश में 3.5 करोड़ से अधिक रोजगारों के सृजन को प्रोत्साहित करना है।

HERITAGE MONUMENTS AND ARCHAEOLOGICAL SITES IN TAMIL NADU**5832. SHRI MALAIYARASAN D.:**

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of total number of heritage monuments and archaeological sites in Tamil Nadu currently protected and maintained by the Archaeological Survey of India;
- (b) whether the Government has undertaken any recent assessment or survey to evaluate the conservation status, structural stability, and maintenance requirements of these protected monuments;
- (c) the details of total funds allocated and utilized for the restoration, conservation and preservation of heritage structures during the last three years, including projects undertaken under various heritage conservation programmes; and
- (d) the details of steps taken/being taken by the Government to promote cultural heritage tourism at lesser-known heritage sites, including initiatives for improving visitor facilities, digital documentation, public awareness campaigns and collaboration with State Governments to enhance accessibility and sustainable tourism development across the country?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a): There are 412 protected monuments and protected areas in the State of Tamil Nadu under the care and maintenance of Archaeological Survey of India (ASI).

(b): Periodic inspections are carried out by the officials of ASI to assess the condition of the monuments and sites. Accordingly, conservation measures are taken up subject to availability of resources, following the National Conservation Policy, 2014.

(c): Details of the funds allocated and expenditure incurred on conservation and maintenance of 3686 protected monuments and protected areas in the country, during the last three years are as under:

(Amount Rupees in crores)

Year	Allocation	Expenditure
2022-23	392.71	391.93
2023-24	443.53	443.53
2024-25	313.43	313.04

(d): Tourist facilities are provided as per the requirement and feasibility at the different protected monuments and protected areas which also includes World Heritage properties in the country including Tamil Nadu. Further, amenities like drinking water, toilets and facilities like benches, pathways, wheel chairs, ramps, signages, Braille signages, etc. are provided at ticketed and World Heritage Monuments. Providing such facilities and upgrading them is a continuous phenomenon. In addition to promote cultural heritage cultural awareness programmes like heritage walk, exhibitions, street play, drawing competitions, etc. are organized on various occasions like World Heritage Day, World Heritage Week, International Museums Day, Republic Day, Independence Day, Gandhi Jayanti, etc. involving school and college students and general public. Further, as per mandate of National Mission on

Monuments Antiquity (NMMA) workshops are conducted regularly in various regions to raise awareness and training programs are organised for universities, colleges, NGOs, and other interested organizations, in coordination with field offices of ASI and the State-Level Implementation Committees (SLIC) in each State to speed up the documentation work.

EVALUATION OF NCS PORTAL

5833. SHRI TANGELLA UDAY SRINIVAS:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of current status of implementation of the National Career Service (NCS) Portal, including total number of jobseekers, employers and vacancies registered in the country during the last five years, year and State/UT-wise, including district-wise for Andhra Pradesh, particularly in Kakinada;
- (b) the details of number of placements facilitated through the said Portal during the last five years, year and State/UT-wise;
- (c) the details of number of Model Career Centres established and employment exchanges integrated with NCS in the country, State/UT-wise, including the said district;
- (d) whether the Government has undertaken any third-party evaluation to assess effectiveness, transparency and job-matching efficiency of the said Portal;
- (e) if so, the key findings thereof;

- (f) the details of funds allocated, released and utilised for maintenance, upgradation and awareness campaigns of NCS during the last five years; and
- (g) the details of measures proposed by the Government to enhance outreach in rural and aspirational districts?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (g): The National Career Service (NCS) Portal is a one-stop solution for providing career related services including jobs from private and government sectors, information on online & offline job fairs, job search & matching, career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in] to all stakeholders across the country.

During last five years, more than 8.10 Crore vacancies have been mobilized through NCS Portal and more than 4.47 crore jobseekers, 56.17 lakh employers are registered on NCS portal across the country till 28.02.2026. In the State of Andhra Pradesh, more than 18.68 lakh jobseekers and 1.80 lakh employers are registered during the same period. State/UT-wise, district-wise and year-wise details of jobseekers registered, employers registered and vacancies mobilized across the country including State of Andhra Pradesh may be seen at:

https://www.ncs.gov.in/_layouts/15/ncsp/ViewStaticReport.aspx

Notifying final hiring figures is not a mandatory requirement on NCS Portal. However, more than 2.16 crore candidates have been shortlisted across the country through NCS Portal during last five years till 28.02.2026.

The NCS project also, inter alia, envisaged setting up of Model Career Centres (MCCs) in collaboration with States/Institutions to deliver employment services. As on 28.02.2026, the Government has approved 407 Model Career Centres out of which 30 MCCs have been approved in the state of Andhra Pradesh (including one MCC in Kakinada). State/UT-wise details with the approval year of MCCs may be seen at https://www.ncs.gov.in/User_Manuals/List_of_Model_Career_Centers.pdf. As on date, 31 States/UTs (including Andhra Pradesh) have been integrated with the NCS portal including 8 States/UTs which are directly using NCS Portal.

The Government undertakes a systematic review and evaluation of all schemes and programmes before the commencement of each Finance Commission cycle to ensure their continued relevance, effectiveness, and alignment with evolving priorities.

Improvements in the portal is a continuous and dynamic process. Changes/updates are planned as per the need of the hour using latest available technology as and when required. The updations of NCS portal includes integration with various job/skill portals (public/private), enhanced AI features, cloud based web applications (for jobseeker and employer), robust verification mechanism, multilingual support, etc.

Further, budget allocations and expenditure are as per provision of the scheme.

In order to increase awareness and enhance reach of NCS portal regular Social Media posts are released about the availability of services and vacancies on NCS portal. NCS monthly e-newsletters are released to create awareness about new development and activities of NCS. Besides, the Model Career Centres established at the States/UTs regularly conduct various outreach activities viz. workshops, awareness/ orientation programmes for the stakeholders.

प्रधानमंत्री जन धन योजना

5834. श्री हनुमान बेनीवाल:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को जानकारी है कि कई निजी बैंक प्रधानमंत्री जन धन योजना, बीमा योजनाओं और पेंशन योजनाओं के अंतर्गत खाता खोलने या आवेदन स्वीकार करने से हिचकिचाते हैं या इससे बचते हैं, जिससे आम जनता सरकारी योजनाओं के लाभों से वंचित रह जाती है;
- (ख) यदि हां, तो राजस्थान में सरकारी योजनाओं के लाभार्थियों में निजी बैंकों का हिस्सा बैंक-वार और नागौर और डीडवाना-कुचामन सहित जिला-वार कितना-कितना है;
- (ग) क्या सरकार को जानकारी है कि कई निजी बैंक ग्रामीण और कमजोर वर्गों को इन योजनाओं का लाभ प्रदान करने में उदासीनता दिखाते हैं अथवा तकनीकी/प्रक्रियात्मक कारणों का हवाला देते हुए आवेदनों को अस्वीकार कर देते हैं; और
- (घ) यदि हां, तो सरकार द्वारा इन योजनाओं को प्रभावी ढंग से कार्यान्वित करने और आम आदमी को लाभ सुनिश्चित करने के लिए निजी बैंकों को बाध्य करने हेतु क्या कदम उठाए गए हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (घ): सरकार ने बैंकिंग से वंचितों को बैंकिंग से जोड़ने, असुरक्षितों को सुरक्षित करने और गैर-वित्तपोषितों को धन मुहैया कराने के मार्गदर्शक सिद्धांतों के आधार पर प्रत्येक बैंक-रहित परिवार को सार्वभौमिक बैंकिंग सेवाएं प्रदान करने के लिए अगस्त 2014 में राष्ट्रीय वित्तीय समावेशन मिशन (एनएमएफआई), अर्थात् प्रधानमंत्री जन धन योजना (पीएमजेडीवाई) की शुरुआत की। सरकार की वित्तीय समावेशन की पहलों को और अधिक गति प्रदान करने के लिए, पीएमजेडीवाई को दिनांक 14.08.2018 के बाद भी बढ़ा दिया गया और इसे 'प्रत्येक परिवार' के स्थान पर 'प्रत्येक बैंक-रहित वयस्क' पर केंद्रित किया गया।

विभिन्न सरकारी योजनाओं के लाभार्थियों को सीधे उनके बैंक खातों में लाभ दिया जा रहा है, जिसमें पीएमजेडीवाई खाते भी शामिल हैं।

राजस्थान में बैंक-वार और जिला-वार, नागौर और डीडवाना-कुचामन जिले सहित, पीएमजेडीवाई, प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई), प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेजेबीवाई) और अटल पेंशन योजना (एपीवआई) के लाभार्थियों की संख्या क्रमशः संलग्न **विवरण - I और II** में दी गई है।

देश में इन योजनाओं की पहुँच महिलाओं, ग्रामीण आबादी, उपेक्षित समूहों और वंचित समुदायों तक सुनिश्चित करने के लिए विभिन्न कदम उठाए जा रहे हैं:-

- i. प्रत्येक योजना के अंतर्गत सभी बैंकों को सांकेतिक लक्ष्य आवंटित करना;
- ii. जागरूकता बढ़ाने के लिए विभिन्न शिविरों और विशेष अभियानों का आयोजन करना;
- iii. बैंकों के कार्यनिष्पादन की आवधिक समीक्षा करना आदि।

सभी बैंक, जिनमें निजी बैंक भी शामिल हैं, इन योजनाओं और गतिविधियों में भाग लेते हैं ताकि इनकी प्रभावशीलता सुनिश्चित की जा सके और इन्हें सभी हितधारकों के लिए सुलभ बनाया जा सके। इसके अतिरिक्त, बैंकों और अन्य प्रासंगिक हितधारकों के साथ इन योजनाओं के कार्यान्वयन और प्रभावशीलता की नियमित रूप से निगरानी करने के लिए एक समीक्षा तंत्र स्थापित है।

इसके अलावा, ग्राहक किसी भी सहायता या शिकायतों के लिए बैंकों के कस्टमर केयर नंबरों और ऑनलाइन पोर्टलों पर संपर्क कर सकते हैं और इसके अतिरिक्त, ग्राहक सीधे संबंधित बैंक शाखाओं में अपनी समस्याओं का समाधान करा सकते हैं। प्रत्येक बैंक का निदेशक मंडल ग्राहकों की शिकायतों के समाधान के लिए संगठन में एक उपयुक्त शिकायत निवारण तंत्र निर्धारित करता है। यदि आरबीआई द्वारा विनियमित संस्थाओं द्वारा प्रदान की गई सेवाओं में कमी से जुड़ी शिकायतों का समाधान ग्राहकों की संतुष्टि के अनुरूप नहीं होता है, या विनियमित संस्था द्वारा 30 दिनों की अवधि के भीतर जवाब नहीं दिया जाता है, तो ग्राहक "भारतीय रिजर्व बैंक - एकीकृत लोकपाल योजना, 2021" का सहारा ले सकते हैं, जो शिकायतों का निःशुल्क निवारण प्रदान करती है।

भारत सरकार के पास एक वेब-आधारित पोर्टल है, यानी 'केंद्रीकृत लोक शिकायत निवारण और निगरानी प्रणाली' (सीपीजीआरएमएस), जिसमें नागरिक अपनी शिकायतें भी दर्ज कर सकते हैं।

विवरण- I

राजस्थान में वित्तीय संस्थानों की योजनाओं के लाभार्थी: प्रमुख निजी बैंकों के अनुसार					
क्र. सं.	बैंक	पीएमजेडीवाई (दिनांक 11.03.2026 की स्थिति के अनुसार)	पीएमजेबीवाई (दिनांक 04.03.2026 की स्थिति के अनुसार)	पीएमएसबीवाई (दिनांक 04.03.2026 की स्थिति के अनुसार)	एपीवाई (दिनांक 21.03.2026 की स्थिति के अनुसार)
1	एक्सिस बैंक लिमिटेड	80,313	20,590	75,692	30,856
2	सिटी यूनियन बैंक लिमिटेड	524	488	680	597
3	फेडरल बैंक लिमिटेड	2,225	1,117	2,258	1,487
4	एचडीएफसी बैंक लिमिटेड	426,375	100,810	461,413	59,665
5	आईसीआईसीआई बैंक लिमिटेड	910,452	36,875	527,618	62,889
6	आईडीबीआई बैंक लिमिटेड	82,812	55,039	117,075	35,976
7	आईडीएफसी बैंक लिमिटेड	-	5,458	33,241	7,568
8	इंडसइंड बैंक लिमिटेड	14,780	11,388	15,670	2,124

9	जम्मू एवं कश्मीर बैंक लिमिटेड	636	132	206	53
10	करूर वैश्य बैंक	638	230	448	36
11	कोटक महिंद्रा बैंक लिमिटेड	34,923	8,996	24,059	9,492
12	आरबीएल बैंक लिमिटेड	5,769	462	1,067	347
13	साउथ इंडियन बैंक लिमिटेड	618	287	1,622	309
14	तमिलनाडु मर्केटाइल बैंक लिमिटेड	-	389	1,472	1,720
15	यस बैंक लिमिटेड	31,015	4,324	28,383	25,349
कुल		1,591,080	246,585	1,290,904	2,38,468
स्रोत: निजी बैंक					

विवरण - II

राजस्थान में वित्तीय संस्थानों की योजनाओं के लाभार्थी: प्रमुख निजी बैंकों के अनुसार					
क्र. सं.	बैंक	पीएमजेडीवाई (दिनांक 11.03.2026 की स्थिति के अनुसार)	पीएमजेजेबीवाई (दिनांक 04.03.2026 की स्थिति के अनुसार)	पीएमएसबीवाई (दिनांक 04.03.2026 की स्थिति के अनुसार)	एपीवाई (दिनांक 21.03.2026 की स्थिति के अनुसार)
1	अजमेर	89,894	16,138	62,536	7,631
2	अलवर	32,853	18,282	63,842	6,247
3	बालोतरा*	1,630	-	-	917
4	बांसवाड़ा	118,427	3,219	41,218	6,028
5	बारन	25,268	3,524	21,651	5,389
6	बाड़मेर*	77,300	9,041	142,836	2,714
7	ब्यावर	19,945	-	-	2,388
8	भरतपुर	12,979	2,317	14,870	2,612
9	भीलवाड़ा	82,370	8,635	72,017	8,187
10	बीकानेर	39,301	4,443	28,807	4,814
11	बूंदी	30,792	2,411	13,793	4,722
12	चित्तौड़गढ़	57,669	7,264	28,921	7,835
13	चुरू	28,911	3,724	22,228	3,447
14	दौसा	42,350	2,293	24,075	7,448
15	डीग*	1,807	-	-	386
16	धौलपुर	4,878	1,593	13,499	1,541

17	डीडवाना- कुचामन**	4,631	-	-	2,202
18	डूंगरपुर	22,280	2,592	11,996	3,292
19	गंगानगर	48,869	7,284	45,573	8,433
20	हनुमानगढ़	64,448	8,410	48,919	8,826
21	जयपुर	142,935	57,669	220,052	40,538
22	जैसलमेर	7,637	1,434	12,030	1,298
23	जालौर	24,614	4,550	22,392	5,166
24	झालावाड़	32,003	2,378	18,731	4,890
25	झुंझुनूं	18,488	3,955	19,767	6,598
26	जोधपुर	72,608	14,064	52,510	9,232
27	करौली	16,875	1,071	8,384	2,522
28	खैरथल- तिजारा*	10,833	3	2	6,036
29	कोटा	37,263	8,168	31,227	8,071
30	कोटपूतली- बहरोड़*	18,486	-	-	6,438
31	नागौर	42,563	5,279	37,069	3,036
32	पाली	43,411	5,583	32,012	6,401
33	फलोदी*	1,319	-	-	1,769
34	प्रतापगढ़	12,845	2,601	10,895	2,717
35	राजसमंद	58,870	6,250	30,853	6,143
36	सलूंबर*	8	2	2	2,441
37	सवाई माधोपुर	25,076	2,335	13,327	4,559
38	सीकर	40,317	6,630	27,072	6,349
39	सिरोही	11,142	3,018	9,046	3,948
40	टोंक	27,694	3,985	15,932	4,167
41	उदयपुर	139,491	16,440	72,820	11,090
कुल		1,591,080	246,585	1,290,904	2,38,468
* चिह्नित किए गए जिलों के आंकड़े दिनांक 04.03.2026 से पहले उपलब्ध नहीं हैं क्योंकि इन्हें हाल ही में एलजीडी डायरेक्टरी कोड में स्थानांतरित किया गया है। **डीडवाना-कुचामन जिला को नागौर जिले से अलग करके बनाया गया है। डिडवाना-कुचामन जिले में नामांकन की रिपोर्टिंग दिनांक 04.03.2026 से शुरू हुई। नागौर जिले में दिनांक 04.03.2026 से पहले के जिले के नामांकन दिखाई दे रहे हैं। स्रोत: निजी बैंक					

TEACHER AVAILABILITY IN REMOTE REGIONS**5835. SHRI UMMEDA RAM BENIWAL:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether it is a fact that teacher vacancies are higher in schools located in remote areas/districts, if so, the details thereof;
- (b) whether it is a fact that districts, such as Barmer and Jaisalmer in Rajasthan face persistent shortages of teachers, if so, the details thereof;
- (c) whether it is a fact that rational deployment policies of teachers are effective, if so, the details thereof and if not, the reasons therefor; and
- (d) whether any special incentives are proposed by the Government to attract teachers to work in difficult areas and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): Education is a subject in the Concurrent List of the Constitution and the majority of schools are under the administrative control of the respective State Governments and Union Territory Administrations. Accordingly, matters relating to recruitment, service conditions and deployment of teachers, including in the fall within the administrative domain of the concerned States/UTs.

Vacancies of teachers arise from time to time due to factors such as retirement, resignation, creation of new posts, rationalisation and increased enrolment, including in rural and remote areas. The data regarding teacher

vacancies, including State-wise and district-wise details, including in the districts of Barmer and Jaisalmer of the State of Rajasthan, is maintained by the respective States/UTs. States/UTs are encouraged by the Central Government to adopt measures such as school complex/cluster-based approaches and teacher-sharing mechanisms to address localised shortages, including in remote areas.

The Central Government periodically reviews the progress relating to filling up of teacher vacancies with States/UTs through meetings and advisories, emphasising timely recruitment through transparent and merit-based processes supported by technology-based teacher requirement planning and forecasting exercises.

Further, the Central Government provides financial assistance to States/UTs under the Centrally Sponsored Scheme of Samagra Shiksha to maintain appropriate Pupil-Teacher Ratio (PTR) at various levels of schooling in accordance with the norms prescribed under the Right of Children to Free and Compulsory Education (RTE) Act, 2009.

Para 2.3 of the National Education Policy (NEP), 2020 emphasises maintaining a PTR of under 30:1 in each school and under 25:1 in areas with a high proportion of socio-economically disadvantaged students. As per UDISE+ 2024-25, the PTR at the national level is 10 at the Foundational stage, 13 at the Preparatory stage, 17 at the Middle stage and 21 at the Secondary stage.

Further, as per UDISE+ 2024-25, the PTR in the State of Rajasthan is 9, 11, 12 and 16, while in Barmer district it is 7, 12, 16 and 24, and in Jaisalmer

district it is 7, 11, 13 and 18 at the Foundational, Preparatory, Middle and Secondary stages respectively. These are within the norms envisaged under NEP 2020.

Under the Centrally Sponsored Scheme of Samagra Shiksha, support is provided under the Access and Retention component for construction and strengthening of residential quarters for teachers, particularly in sparsely populated, hilly, forested and border areas with difficult terrain. Special emphasis is laid on the deployment of female teachers and provision of residential facilities for them in remote locations, with a view to addressing gender, social and regional disparities in access to school education. These provisions serve as important non-monetary incentives for improving the availability and retention of teachers in such challenging areas.

PERFORMANCE OF RESET PROGRAMME IN MAHARASHTRA

5836. ADV. GOWAAL KAGADA PADAVI:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the number of beneficiaries under the Retired Sportsperson Empowerment Training (RESET) Programme from Maharashtra, since its inception, State/UT-wise and district-wise;
- (b) whether the Government has assessed that the eligibility criteria and selection process may exclude many retired sportspersons from rural

districts who lack national-level exposure despite genuine need for rehabilitation and if so, the details thereof;

- (c) the details of training modules, language accessibility, internships and placement outcomes provided in Maharashtra and whether any local industry or Micro, Small and Medium Enterprises (MSMEs) linkages exist in the districts, such as Sangli, Solapur, Nandurbar, Bhandara and Dhule;
- (d) whether any independent monitoring, outcome evaluation or grievance redressal mechanism is in place to measure long-term employability and income security of beneficiaries, particularly in under-represented regions of the said State; and
- (e) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): The 1st batch of courses under RESET programme was conducted at Lakshmibai National Institute of Physical Education (LNIPE), Gwalior from 4th October, 2024 to 7th December, 2024. 30 Trainees from 14 States/UTs belonging to 18 sports/games attended practical classes and internship at LNIPE, Gwalior. Out of the 30 beneficiaries, 01 was from the State of Maharashtra, District Thane. State-wise details of the other trainees are given in the enclosed **Statement - I**.

(b): Athletes, who have retired from an active sports career and are aged between 20-50 years and who have been winners of an International Medal/participants in international events or have been National

medallists/State medallists/participants in competitions recognized by National Sports Federations/Indian Olympic Association/Ministry of Youth Affairs and Sports are eligible to undergo courses being offered under RESET Programme.

‘Sports’ being a State subject, the responsibility of development sports, including providing opportunities to retired sportspersons from rural districts who lack national-level exposure rests primarily with the State/Union Territory Governments. The Union Government only supplements their efforts by bridging critical gaps. The Ministry of Youth Affairs and Sports implements the following schemes for the promotion of sports in the country, including both urban and rural areas:

- (i) Khelo India - National Programme for Development of Sports;
- (ii) Assistance to National Sports Federations;
- (iii) Cash Incentive to Medal Winners in International Sports Events and their Coaches;
- (iv) National Sports Awards;
- (v) Pension to Meritorious Sportspersons;
- (vi) Pandit Deendayal Upadhyay National Welfare Program for Sportspersons;
- (vii) National Sports Development Fund; and
- (viii) Running Sports Training Centres through Sports Authority of India.

Details of the above schemes are available in the public domain on the websites of this Ministry and the Sports Authority of India.

(c): The following training programs were conducted in the 1st batch of courses under RESET programme in Hindi and English language:

- a) Certificate Program for Strength & Conditioning Trainer
- b) Certificate Program for Yoga Trainer
- c) Certificate Program for Fitness Center Manager

The details of modules under these programs are given in the enclosed

Statement - II.

No specific placement was provided in the State of Maharashtra and no local industry or Micro, Small and Medium Enterprises (MSMEs) linkages exist in the State.

(d) and (e): In-house grievance cell was formed at LNIPE campus and no grievance was received from any participants. As this was a pilot project, learning outcomes were framed taking feedback from all concerned.

STATEMENT - I

State-wise details of trainees under 1st batch of courses under RESET programme	
State	No. of Trainees
Jammu & Kashmir	1
Gujarat	1
Bihar	2
Madhya Pradesh	8
Daman	1
Uttar Pradesh	6
Haryana	2

Manipur	1
Karnataka	1
Odisha	1
Kerala	1
Uttarakhand	2
Rajasthan	2
Maharashtra	1
Total	30

STATEMENT - II

Modules offered under the training programs in the 1st batch of courses under RESET:

A) Modules under Certificate Program for Strength & Conditioning

Trainer:

Module – I: Introduction to Strength and Conditioning	
1.	Components of Wellness
2.	Components of Physical Fitness
3.	Meaning & Definition of Strength Training
4.	Importance of Strength Training
5.	Principles of Fitness & Wellness.
6.	Concept of Holistic Fitness & Its Development (Mind, Body & Spirit-Yoga, Taichi, Music)

Module – II: Introduction and Fundamental of Sports Training	
1.	Principle of Strength Training
2.	Importance of Warming up
3.	Types and Methods of Warming up
4.	Importance of Cooling Down
5.	Types and Methods of Cooling Down
6.	Principles of Training (Specificity, Overload and Progression)

Module – III: Development of Strength and Speed	
1.	Meaning and Concept of Strength
2.	Types of Strength
3.	Methods and Development of Strength
4.	Meaning and Concept of Speed
5.	Types of Speed
6.	Methods and Development of Speed

Module – IV: Development of Endurance and Flexibility	
1.	Meaning and Concept of Endurance
2.	Types of Endurance
3.	Methods and Development of Endurance
4.	Meaning and Concept of Flexibility
5.	Types of Flexibility
6.	Methods and Development of Flexibility

Module – V: Periodization & Formulation of Program	
1.	FITT and SMART Principles of Weight/Resistance Training
2.	General Concepts related to periodization
3.	Phases of Periodization (Preparatory, Competitive & Transitional Phases)
4.	Training Cycle & its Types (Micro, Meso, Macro Cycle)
5.	Cardiovascular Training (Benefits, Breathing Technique, Calculate Target Heart Rate Zone for various exercise intensities)
6.	Core Stability Training (Importance and Various Levels, Concept & Method of Aerobic, Anaerobic Fitness Programme)

B) Modules under Certificate Program for Yoga Trainer:

Module – I: Introduction to Yoga	
1.	Meaning and definition of Yoga
2.	Brief history of Yoga

3.	Types of Yoga – Jnana Yoga, Karma Yoga, Bhakti Yoga
4.	Ashtanga Yoga and its importance

Module – II: Hatha Yoga and Asanas	
1.	Hatha Yoga and its utility
2.	Human physiology
3.	Asanas – meaning, definition, types of asanas
4.	Pranayama – meaning, definition, types of pranayama

Module – III: Surya Namaskar	
1.	Importance of gross and subtle exercises in Yoga
2.	Surya Namaskar and its significance
3.	Shatkarmas – meaning, definition, types of shatkarmas
4.	Understanding of chakras

Module – IV: Diet in Yoga	
1.	Role of diet in Yoga
2.	Yoga and mental health
3.	Yoga therapy
4.	Methods of yoga teaching

Module – V: Yoga as a Profession	
1.	Yoga as a business/profession
2.	Advanced teaching techniques in Yoga
3.	Yoga for special populations
4.	Yoga Nidra and its importance

C) Modules under Certificate Program for Fitness Center Manager:

Module – I: Introduction	
1.	Meaning, Definitions of Fitness Centre Management
2.	Importance of Fitness Centre Manager
3.	Leadership
4.	Budget Development

Module – II: Advertising & Marketing	
1.	Advertising Meaning and Importance
2.	Marketing
3.	Responsibilities of Marketing, Promotion, Advertising and Sales
4.	Marketing and Promotion Steps for Fitness Centre Business

Module – III: Role of Manager	
1.	Role and Responsibility of Fitness Centre Manager
2.	Traditional Managerial Functions (Planning, Organising, Leading and Controlling)
3.	Managerial Knowledge-Based Skills (Technical Skills, Human Skills and Conceptual Skills)
4.	Ideal Fitness Centre Setup

Module – IV: Facility and Supervision	
1.	Managing a Fitness Facility
2.	Maintaining and Purchasing Fitness Centre Equipment
3.	Fitness Centre Safety and Supervision
4.	Definition, Nature and Function of Work Force

Module – V: Human resource management and public relation	
1.	Importance and Steps of Instructor Training In Human Resource Management

2.	Professional Scope and Responsibility
3.	Concept and Process of Public Relations
4.	Human Resource Audit

FINANCIAL INCLUSION BY IMPROVING CREDIT- DEPOSIT (CD) RATIO

5837. SHRI ANURAG SINGH THAKUR:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government is aware that Credit- Deposit(CD) Ratio in certain districts of Himachal Pradesh, including Hamirpur, remains below national target, if so, the details thereof, district- wise and the reasons attributed to such persistently low credit deployment in these districts;
- (b) the measures being taken by the Government to encourage banks to accelerate credit disbursement under flagship self- employment, livelihood schemes such as PM Vishwakarma, Prime Minister's Employment Generation Programme (PMEGP), Mudra Yojana in rural and semi- urban areas;
- (c) the number of Kisan Credit Card (KCC) holders without debit card in Himachal Pradesh, district wise;
- (d) whether the Government is likely to advise Public Sector Banks to ensure full compliance with mandatory issuance of Rupay Debit Cards to all eligible Kisan Credit Card holders, particularly in districts where farmers are yet to receive their cards despite being entitled to them, if so, the details thereof; and

(e) the current progress and steps being taken by the Government to resolve Non- Performing Assets, stressed MSME accounts and strengthen financial literacy programmes in Himalayan and Northeastern States to improve overall banking outcomes?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (e): The Reserve Bank of India (RBI) has advised banks to ensure that wide disparity in the Credit- Deposit (CD) ratios between different States/Regions to be avoided in order to minimise regional imbalance in credit deployment, and banks may review the performance of their branches in such areas and take necessary steps to augment the credit flow. Further, the credit dispensation in certain districts may be low affecting the CD Ratio, due to various factors, including, inter alia, infrastructure challenges, varying ability of different regions to absorb credit. The CD ratios in districts of Himachal Pradesh in last three years are given in the enclosed **Statement-I**.

As per inputs received from State Level Bankers' Committees (SLBCs) of Himachal Pradesh and North-Eastern States, various efforts have been undertaken by banks to strengthen financial literacy and to increase the CD ratio and credit disbursement under various schemes such as PM Vishwakarma, PMEGP, Mudra Yojana in rural and semi- urban areas. These include, inter alia, actively working on credit outreach programs, engaging banking correspondents/ customer service points in sourcing loans, expanding financial inclusion to every village, sector-specific lending, community

engagement, simplified loan application processes, strategic partnerships, collaboration with government bodies, exploring opportunities to finance through farmers producers' organisations, engagement of Bank Sakhis and organising financial literacy programs.

With the objective of scaling up financial literacy efforts at ground level, Lead Banks conduct camps covering various aspects of financial literacy through their Financial Literacy Centres for the general public as well as for different target groups viz. farmers, micro and small entrepreneurs, school children, Self Help Groups and senior citizens. Rural branches of banks conduct one camp per month covering all the messages that are part of RBI's Financial Awareness Messages booklet, which, inter alia, contains messages on various facets of financial literacy including basic banking, digital financial literacy, consumer protection etc.

With regard to compliance with mandatory issuance of Rupay Debit Cards to all eligible Kisan Credit Card (KCC) holders, as per RBI's Modified Interest Subvention Scheme for Short Term Loans for Agriculture and Allied Activities availed through KCC, banks may encourage farmers to utilize all available digital banking channels, including RuPay cards, for seamless account operations and transactions. The details of number of KCC holders without debit card in the districts of Himachal Pradesh are at **Statement-II**.

Sustained and coordinated measures are undertaken regularly by RBI, SLBC, with active participation of all banks, to address the issues relating to

Non- Performing Assets (NPAs) and stressed MSME Accounts. These measures include, inter alia, the following:

- (i) Implementation of structured resolution frameworks such as restructuring and one-time settlement schemes. The recovery ecosystem has been strengthened through IBC, SARFAESI actions and Lok Adalats.
- (ii) Under the RBI's Framework for Revival and Rehabilitation, banks are required to identify early signs of stress and initiate corrective action plans, including rectification, restructuring, or recovery, for MSME loans up to ₹25 crore.
- (iii) For MSME exposures above ₹25 crore, RBI's Prudential Framework for Resolution of Stressed Assets, allows lenders flexibility to restructure loans based on viability assessment. These measures aim to ensure timely resolution, prevent asset deterioration, and support the continued viability of MSMEs.

STATEMENT-I

Credit Deposit Ratio of Scheduled Commercial Banks (including Regional Rural Bank) (in %) in districts of Himachal Pradesh

S.no.	District	As on		
		31.3.2023	31.3.2024	31.3.2025
1	Bilaspur	24.11	25.18	27.55
2	Chamba	32.25	34.10	35.54
3	Hamirpur	21.20	22.18	23.37
4	Kangra	23.01	24.61	25.88
5	Kinnaur	44.89	46.50	46.10
6	Kulu	40.62	42.74	43.84
7	Lahul & Spiti	23.59	24.93	21.71

8	Mandi	25.31	27.39	29.53
9	Shimla	28.46	30.34	33.05
10	Sirmaur	72.79	77.00	79.42
11	Solan	68.53	76.10	80.92
12	Una	29.96	31.44	32.60

**Source: Reserve Bank of India (RBI)*

The Credit Deposit (CD) Ratio is computed on the basis of Credit and Deposit Data provided by RBI.

STATEMENT-II

The number of KCC holders without Rupay Debit Card, District- Wise in the State of Himachal Pradesh

S.no.	District	As on 31.3.2025
1	Bilaspur	16,267
2	Chamba	7,021
3	Hamirpur	19,742
4	Kangra	44,384
5	Kinnaur	5,649
6	Kulu	14,476
7	Lahul & Spiti	1,742
8	Mandi	33,537
9	Shimla	45,292
10	Sirmaur	18,390
11	Solan	20,797
12	Una	20,304

**Source: State Level Bankers' Committee, Himachal Pradesh*

INDUSTRIAL RELATIONS CODE

5838. SHRI MADDILA GURUMOORTHY:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has examined the implications of the new thresholds and procedures for recognition of negotiating unions or negotiating councils under the Industrial Relations Code and if so, the details thereof;
- (b) whether uniform guidelines, digital verification systems and time-bound procedures have been notified by the Government to ensure fair, transparent and non-discriminatory recognition of trade unions across industrial establishments; and
- (c) if so, the details thereof, including safeguards proposed to prevent employer interference, exclusion of minority unions and weakening of collective bargaining rights under the new regime?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): The government has enacted the Industrial Relations Code, 2020, which provides for recognition of negotiating union or negotiating council in industrial establishment having registered Trade Union for negotiating with employer.

The code prescribes a minimum membership of 51% or more workers of the muster roll for a trade union to be recognised as the negotiating union in an industrial establishment with more than one registered trade union. Where no union meets this threshold, a negotiating council shall be constituted with

representation from registered unions having the support of not less than twenty percent of the total workers on the muster roll.

The Central Government has pre-published the Industrial Relations (Central) Rules which provide for appointment of verification officer by the government and election through secret ballot after consultations with trade unions and employer to ensure fair and transparent elections.

कौशल प्रशिक्षित युवाओं के लिए नौकरियां

5839. श्री राजेश रंजन:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई) और अन्य कौशल प्रशिक्षण कार्यक्रमों के अंतर्गत देश भर में प्रशिक्षित युवाओं की संख्या का ब्यौरा क्या है और क्या रोजगार प्राप्त करने वालों की वास्तविक संख्या अपेक्षाकृत बहुत कम है:

(ख) यदि हां, तो सरकार द्वारा इस अंतर को पाटने के लिए क्या ठोस कदम उठाए जा रहे हैं ताकि कौशल प्रशिक्षित युवाओं को उद्योगों में रोजगार के समुचित अवसर उपलब्ध हो सकें;

(ग) क्या सरकार ने यह सुनिश्चित करने के लिए कोई तंत्र स्थापित किया है कि प्रत्येक प्रशिक्षित उम्मीदवार को स्थानीय या क्षेत्रीय स्तर पर रोजगार या स्वरोजगार संबंधी सहायता प्राप्त हो; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) और (ख): कौशल भारत मिशन (सिम) के तहत, कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) विभिन्न योजनाओं, जैसे प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), जन

शिक्षण संस्थान (जेएसएस), राष्ट्रीय शिक्षता प्रोत्साहन योजना (एनएपीएस) के अंतर्गत कौशल विकास केंद्रों के व्यापक नेटवर्क के माध्यम से और शिल्पकार प्रशिक्षण योजना (सीटीएस) के तहत औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) द्वारा देश भर में समाज के सभी वर्गों को कौशल, पुनर्कौशल और कौशलोननयन प्रशिक्षण प्रदान करता है। सिम का उद्देश्य भारत के युवाओं को भविष्य के लिए तैयार करना और उन्हें उद्योग से संबंधित कौशलों से सुसज्जित करना है।

एमएसडीई की विभिन्न योजनाओं के तहत प्रशिक्षित उम्मीदवारों का ब्यौरा निम्नलिखित है:

पीएमकेवीवाई (स्थापना से लेकर 31.12.2025 तक)	जेएसएस (2018-19 से 31.12.2025 तक)	नैप्स (2018-19 से 31.12.2025 तक)	सीटीएस/आईटीआई (2018-19 से 31.12.2025 तक)
1,64,34,210	34,14,181	47,19,923	1,07,42,151

एमएसडीई की योजनाओं में से, पीएमकेवीवाई के पहले तीन चरणों (पीएमकेवीवाई 1.0, पीएमकेवीवाई 2.0 और पीएमकेवीवाई 3.0) में केवल अल्पकालिक प्रशिक्षण (एसटीटी) घटक के तहत ही प्लेसमेंट पर नजर रखी गयी थी, जो 2015-16 से 2021-22 तक लागू किए गए थे। पीएमकेवीवाई 3.0 तक एसटीटी प्रमाणित उम्मीदवारों की बताई गई प्लेसमेंट दर 43% थी। पीएमकेवीवाई 4.0 के तहत, प्रशिक्षित उम्मीदवारों को उनके विभिन्न करियर अवसर चुनने के लिए सशक्त बनाने पर ध्यान केंद्रित किया गया है और उन्हें उद्योग-संबंधित कौशल पाठ्यक्रमों के माध्यम से इसके लिए उपयुक्त रूप से तैयार किया जाता है। भारत सरकार के वित्त मंत्रालय के एक स्वायत्त संस्थान, अरुण जेटली राष्ट्रीय वित्तीय प्रबंधन संस्थान (एजेएनआईएफएम) द्वारा किए गए पीएमकेवीवाई 4.0 के तृतीय-पक्ष प्रभाव मूल्यांकन अध्ययन के अनुसार, नियोजित और स्व-नियोजित अल्पकालिक प्रशिक्षण (एसटीटी) प्रतिभागियों का संयुक्त हिस्सा प्रशिक्षण से पहले 26.6% से बढ़कर पीएमकेवीवाई प्रशिक्षण के बाद 45.4% हो गया, जो 18.8 प्रतिशत अंकों की वृद्धि दर्शाता है। आय से संबंधित परिणामों में भी सकारात्मक रुझान दिखाई देता है, जिसमें

एसटीटी उम्मीदवारों में से 41.4% और पूर्व शिक्षा मान्यता (आरपीएल) उम्मीदवारों में से 48.9% ने प्रशिक्षण और प्रमाणन के बाद आय में वृद्धि की सूचना दी है।

एमएसडीई की विभिन्न योजनाओं के माध्यम से प्रदान किए जाने वाले कौशल उद्योग की आवश्यकताओं और प्रौद्योगिकीय प्रगति के अनुरूप हों, जिससे कौशल-प्रशिक्षित उम्मीदवारों की रोजगार क्षमता में सुधार हो सके, यह सुनिश्चित करने के लिए निम्नलिखित विशिष्ट कदम उठाए गए हैं:

- राष्ट्रीय व्यावसायिक शिक्षा एवं प्रशिक्षण परिषद (एनसीवीईटी) की स्थापना तकनीकी एवं व्यावसायिक शिक्षा एवं प्रशिक्षण (टीवीईटी) क्षेत्र में गुणवत्ता सुनिश्चित करने के लिए नियम और मानक स्थापित करने वाले एक व्यापक नियामक निकाय के रूप में की गई है। एनसीवीईटी उद्योग निकायों को अवार्डिंग बॉडीज (एबीएस) और/या मूल्यांकन एजेंसियों (एए) के रूप में मान्यता देता है।
- अवार्डिंग बॉडीज से यह अपेक्षा की जाती है कि वे उद्योग की मांग के अनुसार योग्यताएं विकसित करें और उन्हें राष्ट्रीय व्यवसाय वर्गीकरण, 2015 के अनुसार चिन्हित ट्रेडों के साथ संरेखित करें तथा उद्योग से मान्यता प्राप्त करें। एनसीवीईटी ने उद्योग की आवश्यकताओं के अनुसार 9026 योग्यताओं को मंजूरी दी है, जिनमें से 2599 योग्यताएं वैध और सक्रिय हैं तथा 6427 योग्यताएं संग्रहीत हैं।
- एनसीवीईटी ने राष्ट्रीय कृत्रिम बुद्धिमत्ता कार्यक्रम (एनपीएआई) कौशल ढांचा विकसित किया है, जो एआई, डेटा साइंस और उभरती प्रौद्योगिकियों में कौशल विकास के लिए राष्ट्रीय रोडमैप, संरचना और दिशानिर्देशों की रूपरेखा तैयार करता है और मानकीकृत, उद्योग-अनुरूप पाठ्यक्रम और पाठ्यचर्या विकसित करने के लिए मूलभूत दस्तावेज के रूप में कार्य करता है।

- प्रशिक्षण महानिदेशालय (डीजीटी) आईटीआई के छात्रों को वास्तविक औद्योगिक वातावरण में प्रशिक्षण प्रदान करने के लिए उद्योगों के सहयोग से फ्लेक्सी समझौता ज्ञापन योजना और प्रशिक्षण की दोहरी प्रणाली (डीएसटी) को लागू कर रहा है।
- राज्य और क्षेत्रीय स्तर पर संस्थानों के लिए उद्योग से जुड़ाव सुनिश्चित करने के लिए डीजीटी ने आईबीएम, सिस्को, माइक्रोसॉफ्ट, एडब्ल्यूएस, ऑटोडेस्क आदि जैसी आईटी प्रौद्योगिकी कंपनियों के साथ समझौता ज्ञापन पर हस्ताक्षर किए हैं। ये साझेदारियां आधुनिक प्रौद्योगिकियों में तकनीकी और व्यावसायिक कौशल प्रशिक्षण प्रदान करने में सहायक हैं।
- पीएमकेवीवाई के तहत, नई पीढ़ी/भविष्य के कौशल से संबंधित जॉब रोल्स को विशेष रूप से उद्योग 4.0 की आवश्यकताओं के अनुरूप, खासकर एआई/एमएल, रोबोटिक्स, मेकाट्रॉनिक्स, ड्रोन प्रौद्योगिकी आदि क्षेत्रों में, आगामी बाजार मांग और उद्योग की आवश्यकताओं को ध्यान में रखते हुए तैयार किया गया है।
- डीजीटी ने सीटीएस के तहत नए युग/भविष्य के कौशल पाठ्यक्रम शुरू किए हैं ताकि 5जी नेटवर्क तकनीशियन, एआई प्रोग्रामिंग सहायक, साइबर सुरक्षा सहायक, ड्रोन तकनीशियन आदि जैसे उभरते क्षेत्रों में प्रशिक्षण प्रदान किया जा सके।
- उद्योग के लिए तैयार कार्यबल को उभरते आर्थिक अवसरों के अनुरूप बनाने के उद्देश्य से सार्वजनिक निजी भागीदारी (पीपीपी) मोड में अहमदाबाद और मुंबई में दो (02) भारतीय कौशल संस्थान (आईआईएस) स्थापित किए गए हैं।

(ग) और (घ): सरकार के कौशल विकास कार्यक्रम विभिन्न क्षेत्रों और भौगोलिक क्षेत्रों में कौशल की कमी को दूर करने के लिए बनाए और लागू किए गए हैं। वहीं, एमएसडीई ने स्किल इंडिया डिजिटल हब (सिद्ध) प्लेटफॉर्म भी शुरू किया है, जो कौशल संवर्धन के लिए एक व्यापक और सुलभ प्लेटफॉर्म है। यह देश के युवाओं को उद्योग से संबंधित कौशल पाठ्यक्रम, रोजगार के अवसर और उद्यमशीलता सहायता प्रदान करता है। एसआईडीएच (सिद्ध) के माध्यम से, उम्मीदवार अपनी

पसंद के भौगोलिक क्षेत्रों में रोजगार और शिक्षता के अवसरों तक पहुंच सकते हैं। इसके अलावा, प्रमाणित उम्मीदवारों को रोजगार और शिक्षता के अवसर प्रदान करने के लिए कौशल मेले और प्रधानमंत्री राष्ट्रीय शिक्षता मेले (पीएमएनएएम) आयोजित किए गए हैं। पूरे देश में। जेएसएस के तहत, उद्यमशीलता और आजीविका संवर्धन के लिए उम्मीदवारों को प्रशिक्षित करने हेतु आजीविका प्रकोष्ठ की स्थापना की गई है।

कामगारों के लिए पेंशन योजनाएं

5840. श्री अरुण कुमार सागर:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में कामगारों के लिए पेंशन योजनाओं का ब्यौरा क्या है;
- (ख) उक्त योजनाओं में असंगठित क्षेत्र के लिए किए गए प्रावधानों का ब्यौरा क्या है;
- (ग) शाहजहाँपुर लोक सभा निर्वाचन क्षेत्र में पेंशन योजनाओं से लाभान्वित कामगारों की संख्या का ब्यौरा क्या है;
- (घ) देश में पेंशन के भुगतान में आने वाली समस्याओं का ब्यौरा क्या है; और
- (ङ) कामगारों की आर्थिक सुरक्षा पर उक्त योजनाओं के प्रभाव ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (ङ): केंद्र सरकार ने असंगठित क्षेत्र के कामगारों के लिए निम्नलिखित अंशदायी पेंशन योजनाएं शुरू की हैं।

(i) अटल पेंशन योजना दिनांक 09 मई 2015 को भारत के सभी नागरिकों, विशेष रूप से गरीबों, वंचितों और असंगठित क्षेत्र के कामगारों के लिए एक सार्वभौमिक सामाजिक सुरक्षा प्रणाली बनाने के उद्देश्य से शुरू की गई थी। यह योजना 18 से 40 वर्ष की आयु के उन सभी भारतीय नागरिकों के लिए खुली है जो आयकर दाता नहीं हैं और जिनका बचत बैंक खाता या डाकघर बचत खाता है।

इस योजना के तहत, अंशदाता 60 वर्ष की आयु प्राप्त करने पर गारंटीकृत पेंशन हितलाभ प्राप्त करने के हकदार हैं।

(ii) प्रधानमंत्री श्रम योगी मानधन (पीएम-एसवाईएम): प्रधानमंत्री श्रम योगी मानधन (पीएम-एसवाईएम) योजना फरवरी, 2019 में सन्निर्माण कामगारों, गृह-आधारित कामगारों, स्ट्रीट वेन्डर्स, घरेलू कामगारों और अन्य समान श्रेणियों जैसे असंगठित क्षेत्र के कामगारों को वृद्धावस्था संरक्षण प्रदान करने के लिए शुरू की गई थी। यह एक स्वैच्छिक और अंशदायी पेंशन योजना है। इस योजना के तहत, 60 वर्ष की आयु प्राप्त करने के बाद असंगठित कामगारों को ₹ 3,000/- की मासिक सुनिश्चित पेंशन प्रदान की जाती है, और जीवनसाथी, पारिवारिक पेंशन के रूप में 50% पेंशन के लिए पात्र है। 18-40 वर्ष की आयु वर्ग के कामगार जिनकी मासिक आय ₹ 15,000/- या उससे कम है और जो ईपीएफओ / ईएसआईसी / एनपीएस (सरकारी वित्त पोषित) के सदस्य नहीं हैं और आयकर दाता नहीं हैं, वे इस योजना में शामिल होने के पात्र हैं। लाभार्थी द्वारा मासिक अंशदान, लाभार्थी की प्रवेश आयु के आधार पर ₹ 55/- से ₹ 200/- के बीच होता है। इस योजना के तहत, केंद्र सरकार द्वारा समान मिलानकारी अंशदान का भुगतान किया जाता है। योजना में नामांकन सामान्य सेवा केंद्रों (सीएससी) के माध्यम से किया जाता है, जिनका देश भर में लगभग 4 लाख केंद्रों का नेटवर्क है। पात्र असंगठित कामगार पोर्टल www.maandhan.in पर जाकर स्वयं भी नामांकन कर सकते हैं।

(iii) व्यापारियों और स्व-नियोजित व्यक्तियों के लिए राष्ट्रीय पेंशन योजना (एनपीएस-व्यापारी): व्यापारियों और स्व-नियोजित व्यक्तियों के लिए राष्ट्रीय पेंशन योजना सितंबर, 2019 में शुरू की गई थी। यह एक स्वैच्छिक और अंशदायी पेंशन योजना है जो छोटे और कामकाजी व्यापारियों, दुकानदारों और स्व-नियोजित व्यक्तियों को 60 वर्ष की आयु प्राप्त करने के बाद ₹3000/- की मासिक सुनिश्चित पेंशन प्रदान करती है। 18-40 वर्ष की आयु वर्ग के वे व्यापारी, दुकानदार और स्व-नियोजित व्यक्ति जिनका वार्षिक टर्नओवर ₹ 1.5 करोड़ से अधिक नहीं है, जो ईपीएफओ / ईएसआईसी / एनपीएस (सरकार द्वारा वित्त पोषित) / पीएम-एसवाईएम के सदस्य नहीं हैं और

आयकर दाता नहीं हैं, इस योजना में शामिल होने के पात्र हैं। लाभार्थी द्वारा मासिक अंशदान, लाभार्थी की प्रवेश आयु के आधार पर ₹ 55/- से ₹ 200/- के बीच होता है, और केंद्र सरकार द्वारा समान अंशदान का भुगतान किया जाता है। योजना में नामांकन सामान्य सेवा केंद्रों (सीएससी) के माध्यम से किया जाता है, जिनका देश भर में लगभग 4 लाख केंद्रों का नेटवर्क है। इसके अतिरिक्त, पात्र व्यक्ति पोर्टल www.maandhan.in पर जाकर स्वयं भी नामांकन कर सकते हैं।

(iv) प्रधानमंत्री किसान मानधन योजना (पीएम-केएमवाई): यह देश के सभी भूमिधारक लघु और सीमांत किसानों (एसएमएफ) के लिए एक वृद्धावस्था पेंशन योजना है। यह 18 से 40 वर्ष की प्रवेश आयु वर्ग के व्यक्तियों के लिए एक स्वैच्छिक और अंशदायी पेंशन योजना है, जिसमें 60 वर्ष की आयु प्राप्त करने पर ₹3,000 की मासिक पेंशन के भुगतान का प्रावधान है। लाभार्थी द्वारा मासिक अंशदान, लाभार्थी की प्रवेश आयु के आधार पर ₹ 55 से ₹ 200 के बीच होता है।

एपीवाई के तहत पेंशन भुगतान 2035 से शुरू होगा, जबकि पीएम-एसवाईएम, एनपीएस-व्यापारी और पीएम-केएमवाई के तहत पेंशन भुगतान 2039 से शुरू होगा।

STUDY OF RARE AND UNPUBLISHED MANUSCRIPTS

5841. SHRI NAVEEN JINDAL:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government has any scheme to involve and acknowledge experts to study rare and unpublished manuscripts of ancient India;
- (b) if so, the details thereof;
- (c) whether it is a fact that 95 per cent of manuscripts related to ancient India knowledge remain unexplored by mainstream scholars; and
- (d) if so, the remedial steps taken by the Government therefor?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): Gyan Bharatam Mission (GBM), announced during Union Budget 2025-26, is a flagship initiative of the Ministry of Culture (MoC), Government of India to undertake manuscripts related activities under various components including survey and registration of manuscripts, building robust technology infrastructure and partnership, documentation, preservation, conservation, digitization, publication of manuscripts and capacity building & research. The Mission, inter-alia, envisages engagement of domain expert to identify and categorize manuscripts collection for transcription, translation and publication with critical editions.

(c) and (d): Manuscripts related to ancient India knowledge remain unexplored due to various reasons such as their dispersed presence in private collections and traditional institutions, lack of systematic cataloguing, limited accessibility, linguistic and script-related complexities, shortage of trained experts in manuscript studies etc. The remedial steps taken by the Government under GBM includes onboarding of institutions across the country to carry out above mentioned activities, engaging States / Union Territories (UTs) to act as Nodal Coordinating Authority for Gyan Bharatam implementation within the State / UT concerned, launch of National Manuscript Survey for identification, documenting and creating a comprehensive national database of manuscripts available with institutions, private individuals, scholars, mutts, temples, libraries and other repositories, onboarding of technical partners for various functions

including metadata creation and its integration on National Digital Repository (NDR), deployment of equipments, AI-integrated digital platform and long-term data storage etc.

**VACANT POSTS OF VICE-CHANCELLORS AND REGISTRARS AND
ACADEMIC AND ADMINISTRATORS IN HEI**

5842. SUSHRI SAYANI GHOSH:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the sanctioned, filled and vacant posts of Vice-Chancellors, Registrars and other key academic and administrators in Central Universities, Indian Institutes of Technology (IITs), Indian Institutes of Management (IIMs), National Institutes of Technology (NITs) and other Central Higher Educational Institutions (HEIs) along with the duration of vacancy in each case;
- (b) the break-up of vacant faculty posts, including Scheduled Castes (SC), Scheduled Tribes (ST), Other Backward Classes (OBC) and Economically Weaker Sections (EWS) in these institutions, social category-wise and institution-wise;
- (c) whether it is a fact that many HEIs in the country are functioning for prolonged periods with acting or additional-charge appointments and if so, the reasons therefor; and
- (d) the average time taken to complete recruitment for faculty and leadership positions in these institutions during the last five year?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (d): The Central Higher Education Institutions (CHEIs) under Ministry of Education including Central Universities, IITs, IIMs and NITs are statutory autonomous organizations established under respective Central Acts of Parliament and governed by provisions of the Acts/Statutes/Ordinances/Regulations etc. made thereunder. As autonomous institutions, faculty recruitment is done within the institutions itself, in accordance with their Acts and Regulations. The authority for recruitment to these posts vests with the respective Board of Governors/Executive Committee/Board of Management.

Occurring of vacancies and filling thereof is a continuous process. The vacancies arise due to promotion, retirement, resignation, death, opening of new institutions, schemes or projects, and additional requirements on account of enhanced students' strength and expansion of capacity in existing institutions. From January 2025 to December 2025, regular Vice Chancellors/Directors have been appointed in 20 Central Universities (including IGNOU), IITs, IIMs and IIITs.

In August, 2021, all CHEIs under Ministry of Education were requested to undertake special drive to fill backlog vacancies in their institutions in Mission Mode. The CHEIs undertook special recruitment drives to fill the vacancies including of Scheduled Castes (SCs), Scheduled Tribes (STs),

Other Backward Classes (OBCs) and Economically Backward Classes (EWS). In September 2022, Ministry of Education had also exhorted all the CHEIs to fill up the vacancies in Mission Mode. In October 2025, all the CHEIs have again been requested to fill up all the backlog vacancies in Mission Mode. From September 2022, all CHEIs including Central Universities, have undertaken Mission Mode recruitment drive to fill the vacancies. Up to 24.01.2026 (i.e. the date of last Rozgar Mela), a total number of 30720 posts (3692 SC, 1561 ST, 6451 OBC, 1154 EWS) have been filled up by all CHEIs, including 17878 faculty positions (2216 SC, 872 ST, 3778 OBC, 549 EWS), in Mission Mode. Out of these 30720 filled up posts, a total number of 28666 posts (3460 SC, 1487 ST, 6022 OBC, 1099 EWS) have been filled up by CUs, IITs, IIMs and NITs collectively, including 16931 faculty positions (2086 SC, 835 ST, 3559 OBC and 519 EWS).

ENRICHING THE FORT AND GORGE EXPERIENCE IN GANDIKOTA UNDER SASCI

5843. SHRI Y. S. AVINASH REDDY:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government has sanctioned an amount of Rs. 77.91 crore for Enriching the Fort and Gorge Experience in Gandikota under the Special Assistance to States for Capital Investment (SASCI) scheme;
- (b) if so, the details thereof along with the progress of its implementation;

- (c) whether the Government has any proposal to include the development of Vontimitta Kodandarama Swamy Temple, Sri Lakshmi Venkateswara Swamy Temple and Veerabhadra Swamy Temple under the Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD) scheme; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d): Government of India sanctioned an amount of Rs.77.91 Crore during financial year 2024-25 for undertaking the project 'Enriching the Fort and Gorge Experience in Gandikota' under the 'Special Assistance to States for Capital Investment (SASCI)' scheme. An amount of Rs.51.42 Crore had been released to the State Government of Andhra Pradesh. The projects sanctioned under SASCI scheme are implemented by concerned State Government. As per the information reported by the State Government, on the Program Management Information System, the project has achieved a physical progress of over 49 percent.

While development of various tourism destinations is primarily done by the concerned State Governments (SGs)/UT Administrations (UTAs), the Ministry of Tourism under its various schemes related to destination development including Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD) extends financial assistance to them to complement these efforts. Under PRASHAD scheme receiving proposals from

State Governments/UT Administrations for financial assistance for tourism projects is a continuous process. The proposals received are examined with reference to the prescribed guidelines and financial assistance is extended for such projects subject to fulfilment of the stipulated conditions, continuation of scheme and availability of funds.

DEVELOPMENT OF TOURISM IN PUDUCHERRY

5844. SHRI VE. VAITHILINGAM:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government has undertaken a comprehensive assessment of Puducherry's tourism potential, including heritage tourism, coastal tourism, spiritual centres, French colonial architecture and eco-tourism assets;
- (b) if so, the details of tourism infrastructure investments, marketing initiatives, heritage conservation grants and employment generation outcomes linked to tourism development in Puducherry; and
- (c) the details of policy initiatives taken/proposed to be taken by the Government to promote sustainable tourism, enhance connectivity, preserve cultural heritage and position Puducherry as a globally competitive tourism destination?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) to (c): Development and promotion of tourism destinations and products including assessment of tourism potential in respect of its heritage, coastal,

spiritual tourism potential etc. is primarily undertaken by the concerned State Governments (SGs)/Union Territory Administrations (UTAs).

However, the Ministry of Tourism through its schemes of 'Swadesh Darshan (SD)', 'Swadesh Darshan 2.0 (SD2.0)', 'Challenge Based Destination Development (CBDD)' – a sub-scheme of SD2.0, and 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)' complements the efforts of tourism infrastructure development by extending financial assistance to the State Governments/UT Administrations; subject to adherence to scheme guidelines, submission of Detailed Project Reports (DPRs) by them, availability of funds, Government directions, inter-se priority etc.

The details of project sanctioned by the Ministry under SD, SD2.0, CBDD and PRASHAD in Puducherry are given in the enclosed **Statement**.

A range of components which may enhance tourism facilitation at the destinations are considered for sanctioning by Ministry of Tourism under its schemes, as per project requirement including those related to tourism core products, tourism activities, safety, sanitation, connectivity, parking, general site development, soft interventions etc. The Ministry encourages State Governments/UT Administrations to engage with local communities and ensure robust operation & management (O&M) of completed projects so as to increase footfall, generate local employment and enhance overall tourist satisfaction.

In addition, Ministry of Tourism through its multiple initiatives holistically promotes various tourism destinations and products of the country including heritage, culture tourism. Such promotions are undertaken through different marketing initiatives undertaken on various platforms, events, websites, social media promotions etc.

Government of Puducherry has informed that it has prepared a comprehensive destination master plan for development of tourism potential including Culture & Heritage, Coastal, Spiritual and Eco-tourism aspects.

STATEMENT

The details of the projects sanctioned under SD, SD2.0, CBDD, and PRASHAD in Puducherry:

Scheme	Name of the project	Year of Sanction/ Circuit	Sanction Amount (in ₹ Cr)
SD	Development of Dubrayapet – Arikamedu – Veerampattinam – Chunnambar - Nallavadu /Narambai - Manapet- Kalapet - Puducherry - Yanam	Coastal Circuit 2015-16	58.44
	Development of Franco- Tamil Village, Karaikal, Mahe and Yanam	Heritage Circuit 2017-18	49.44
	Development of Spiritual Circuit in Puducherry	Spiritual Circuit 2017-18	34.96
Swadesh Darshan 2.0	Karaikal beach and waterfront experience	2023-24	20.30
CBDD	Development of White Town	2024-25	22.19

PRASHAD	Development of Pilgrim Facilities & Tourist attractions for Sri Dharbaranyeswara Temple	2024-25	25.94

ADOPTION OF INDIAN ACCOUNTING STANDARDS W.E.F. 01.04.2026

5845. SHRI V. K. SREEKANDAN:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether it is a fact that the Insurance Regulatory and Development Authority of India (IRDAI) has asked all insurers to adopt Indian Accounting Standards with effect from 1.04.2026;
- (b) if so, the details thereof;
- (c) whether it is a fact that the move is aimed at promoting more consistency, transparency and comparability in financial reporting across the insurance sector, if so, the details thereof;
- (d) whether it is also true that the framework has been developed after comprehensive engagement with insurers; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): The Insurance Regulatory and Development Authority of India (IRDAI) has informed that it is in process of adopting Indian Accounting Standards (Ind AS) after due consultation with all the concerned stakeholders. An exposure draft of the IRDAI (Actuarial, Finance and Investment Functions of Insurers) (Amendment) Regulations, 2026 for the adoption of Ind AS had

been placed in public domain for stakeholder comments. The date of applicability will be as per notification of the amended regulations, which is to be issued.

(c) to (e): IRDAI informed that the proposed alignment of financial reporting of insurers with applicable Ind AS is intended to strengthen the overall financial reporting framework of the insurance sector. Further, the Ind AS framework prescribes uniform principles for recognition, measurement, presentation and disclosure of financial information. Adoption of Ind AS is expected to maintain compliance with statutory requirements, preserving transparency and policyholder protection, and ensuring operational feasibility and consistency in financial reporting across insurers, while aligning with globally accepted accounting practices further enhancing the overall quality, transparency, consistency and comparability of financial reporting across the insurance sector. Authority asked insurers to conduct gap assessment exercise in a prescribed format. Further, after analysing the gaps, insurers were asked to submit Ind AS proforma financial statements for FY 2023-24 and FY 2024-25, in prescribed formats along with related information, which facilitated assessment of potential impact and enabled insurers to review key policy choices and implementation aspects. A meeting was held by GI council with its members on 18.03.2026 seeking comments on implementation of Ind AS. Framework is being evolved through a structured and consultative process involving engagement with insurers and other stakeholders.

DEVELOPMENT OF MONUMENTS IN TRICHY CIRCLE

5846. SHRI MATHESWARAN V. S.:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of development or construction activities undertaken in Trichy circle of Archaeological Survey of India (ASI), Tamil Nadu, during the period from 2019 to till date, monument-wise; and
- (b) the details of area of ASI land under encroachment in Trichy Circle of ASI, along with steps taken by ASI to free the encroachment, monument wise?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a): The details of development and construction activities undertaken in Trichy circle of Archaeological Survey of India (ASI), Tamil Nadu, From 2019 to till date, monument-wise are given in the enclosed **Statement-I**
- (b): The details of area of ASI land under encroachment in Trichy Circle of ASI are given in the enclosed **Statement-II**. The District Administration and Police Authorities have been requested to take action to remove the illegal encroachments.

STATEMENT- I

Details of development works undertaken by ASI, Trichy circle from 2019 till date

S.No.	Name of the monument	Work description
1.	Dolmens at Vilpatti	Fencing work
2.	Uttamanathasvami Siva Temple, Kiranur	Providing MS grill fencing
3.	Siva Temple. , Panangudi	Fencing work.

4.	Jain idol and the remains of the Jain temple., Letchumanpatti,	Fencing work.
5.	Jain Theerthankara images now lying in the dry lands to the north-east of Alangudipatti hamlet.,Puliyur	Fencing work.
6.	The Kailasanatha Temple., Vellanur,	Providing dwarf wall and fencing
7.	A Big gun known as 'Rajagopal' in the east Rampart and the bastion.,Thanjavur	Providing PNB, CNB
8.	Brihadisvara Temple., GangaikondaCholapuram,	Providing stone benches, installation of RO units.
9.	Prehistoric remains., Adichanallur	Providing toughened glass and shelter at the excavated site
10.	Muruganatha Temple, Tirumurugan-poondi	Fencing work
11.	Rock-cut beds under natural rock shelter in Ammanamalai or Samanarmalai. ,Melakuilkudy,	Fencing works
12.	Excavated Remains of BuddhistVihara and Temple atPallanareswaram. ,Melaiyur,	Construction of RR stone revetment.
13.	Airavatesvarar temple, ChatramDarasuram	Providing CNB, PNB, dustbin, stone benches, installation RO, solar lights, CCTV
14.	Uttamanathaswami Siva temple, Kiranur	Providing MS grill fencing
15.	Brihadiswara Temple Gangaikondacholapuram	Providing Illumination, MS grill works

Details of construction activities undertaken by ASI, Trichy circle from 2019 till date

S.No.	Name of the monument	Work description
1.	Brihadisvara temple, Gangaikondacholapuram	Construction of Toilet block, RO Drinking water facility, Publication counter, cafeteria and development of Landscaping & Horticulture works.
2.	Brihadisvara temple, Thanjavur (Sivaganga Little fort enclosing the great temple, Thanjavur)	Construction of Toilet block, RO drinking water facilities, cafeteria, pathways and development of landscaping & provision for bore well.
3.	AR to Rock cut Jain Temple (Arivarkoil) at Sittanavasal	Construction of ticket counter, cafeteria building, RO drinking water unit, toilet block, pathway, publication sale counter, cloak room, office room, demolition of old toilet blocks and development of landscaping & provision for bore well.
4.	Muvarkoil with surrounding sub-shrines, stone enclosure and stone well on the north-east corner at Kodumbalur	Construction of ticket counter, cafeteria building, RO drinking water unit, toilet block, pathway and demolition of old toilet blocks
5.	Remains of Aivarkovil at Kodumbalur	Construction of RO drinking water unit.
6.	Sugrivesvara temple and tank at Sircarperiyapalayam	Construction of toilet block and installation of RO drinking water unit.
7.	Two rock cut temples with inscriptions in varnachimalai at Thirumalapuram	Construction of toilet block

STATEMENT- II

The details of illegal encroachments in respect of ASI, Trichy Circle.

Sl. No.	Name of the monument	Number of encroachments	Nature of encroachment
1.	Fort on rock, Pallapatti, Dindigul district	107 nos.	House, Hut
2.	Sikhanathaswami Temple, Kudumiyanmalai, Pudukkottai district	12 nos.	House
3.	Siva (Erumbeswaraswami) Temple, Thiruverumbur, Trichy district	200 nos.	House, Shops & Hut
4.	Sundereswara Temple with 7 sub-shrines, Thirukattalai, Pudukkottai district	1 no.	House
5.	The natural cavern called Andarmatam, Sembuthi, Pudukkottai district	3 nos.	Hut
6.	Rock-cut Jain bas-relief and beds and a mutilated Jain stone image, Karadipatti, Madurai district	33 nos.	Hut, House & shop
7.	Airavatesvarar Temple, Chatram, Darasuram, Thanjavur district	3 nos.	Hut, House
8.	Fort Gateway, Trichy, Trichy district	49 nos.	Shops extension / encroachments
9.	(a) The Rock-cut Siva Temple (b) Car Mantapam with wheels in the front part of the plinth, Kunnandarkovil, Pudukkottai district	19 nos.	House/shop/ hut

10.	Sivaganga little fort enclosing the great temple, Thanjavur, Thanjavur district	4 nos.	Hut, shed

ग्वालियर में केंद्रीय योजनाओं के अंतर्गत निधि का आवंटन

5847. श्री भारत सिंह कुशवाह:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्ष 2022-23 से आज की तिथि तक सरकार की विभिन्न केन्द्रीय योजनाओं के अंतर्गत ग्वालियर लोक सभा निर्वाचन क्षेत्र को आवंटित की गई निधि का वर्ष-वार और योजना-वार ब्यौरा क्या है;
- (ख) उक्त अवधि के दौरान उक्त निर्वाचन क्षेत्र में वास्तव में कितनी धनराशि का उपयोग किया गया है;
- (ग) उक्त योजनाओं के अंतर्गत आवंटित निधि की तुलना में भौतिक एवं वित्तीय प्रगति धीमी होने के क्या कारण हैं; और
- (घ) निधि का अधिकतम और समयबद्ध उपयोग सुनिश्चित करने के लिए सरकार द्वारा उठाए गए उठाए जा रहे कदमों का ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (घ): पर्यटन स्थलों और पर्यटन उत्पादों का विकास एवं संवर्धन मुख्य रूप से संबंधित राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों द्वारा किया जाता है। हालांकि, पर्यटन मंत्रालय 'स्वदेश दर्शन (एसडी)', 'स्वदेश दर्शन 2.0 (एसडी 2.0)', 'चुनौती आधारित गंतव्य विकास (सीबीडीडी)' - स्वदेश दर्शन की एक उप-योजना और 'तीर्थस्थल कायाकल्प एवं आध्यात्मिक, विरासत संवर्धन अभियान (प्रशाद)' नामक अपनी केंद्रीय क्षेत्र की योजनाओं के माध्यम से ग्वालियर लोकसभा निर्वाचन क्षेत्र सहित देश भर में पर्यटन स्थलों पर अंतिम छोर तक संपर्कता और अन्य सुविधाओं सहित पर्यटन अवसंरचना के विकास के लिए राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों को वित्तीय

सहायता प्रदान करके उनके प्रयासों को संपूरित करता है। यह वित्तीय सहायता राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों द्वारा संबंधित योजना दिशानिर्देशों और समय-समय पर जारी अन्य निर्देशों के अनुरूप विस्तृत परियोजना रिपोर्टों (डीपीआर) की प्रस्तुति, निधियों की उपलब्धता आदि के अध्यधीन दी जाती है।

सरकार की विभिन्न केंद्रीय योजनाओं के तहत ग्वालियर लोकसभा निर्वाचन क्षेत्र को वर्ष 2022-23 से लेकर अब तक आवंटित निधियों का वर्ष-वार और योजना-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

स्वदेश दर्शन 2.0 के अंतर्गत स्वीकृत परियोजनाओं की सूची

क्र.सं.	राज्य	गंतव्य	अनुभव का नाम	स्वीकृति वर्ष	स्वीकृत राशि (करोड़ रु. में)	प्राधिकृत राशि (करोड़ रु. में)
1.	मध्य प्रदेश	ग्वालियर	फूलबाग अनुभव क्षेत्र	2023-24	16.74	1.67
2.	मध्य प्रदेश	दतिया	पीतांबरा पीठ दतिया का विकास	2025-26	44.24	4.42

ग्रामीण क्षेत्रों में शिक्षा की गुणवत्ता

5848. श्री संजय हरिभाऊ जाधव:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा विशेषकर देश के ग्रामीण और वंचित क्षेत्रों में गुणवत्तापूर्ण शिक्षा की सार्वभौमिक पहुंच सुनिश्चित करने के लिए उठाए जा रहे कदमों का ब्यौरा क्या है;

(ख) क्या सरकार के पास यह सुनिश्चित करने के लिए कोई तंत्र है कि दिव्यांग बच्चों के लिए शिक्षा सुलभ हो और देश में विद्यालयों को किस प्रकार और अधिक समावेशी बनाया जा रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

- (ग) सरकार देश के कुछ क्षेत्रों, विशेषकर जनजातीय और हाशिए पर रहने वाले समुदायों में निरक्षरता की चुनौतियों का किस प्रकार समाधान कर रही है; और
- (घ) सरकार द्वारा शहरी और ग्रामीण क्षेत्रों के बीच शिक्षा तक पहुंच में अंतर को पाटने के लिए विशेषकर अवसंरचना और शिक्षकों की उपलब्धता के संबंध में किए जा रहे उपायों का ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): स्कूल शिक्षा और साक्षरता विभाग स्कूल शिक्षा के लिए एकीकृत समग्र शिक्षा योजना का कार्यावयन कर रहा है, जिसमें पूर्व-स्कूल से कक्षा XII तक के सभी पहलू शामिल हैं। साथ ही इस योजना को राष्ट्रीय शिक्षा नीति (एनईपी) 2020 की सिफारिशों के अनुरूप बनाया गया है ताकि यह सुनिश्चित किया जा सके कि सभी बच्चों को समतापूर्ण और समावेशी कक्षा परिवेश के साथ गुणवत्तापूर्ण शिक्षा तक पहुंच प्राप्त हो जो उनकी विविध पृष्ठभूमि, बहुभाषी जरूरतों, विभिन्न शैक्षणिक क्षमताओं का ध्यान रखे और उन्हें अधिगम प्रक्रिया में सक्रिय भागीदार बनाए।

इस योजना के तहत, राज्यों और संघ राज्य क्षेत्रों को समग्र और गुणात्मक स्कूल शिक्षा तक सार्वभौमिक पहुंच के लिए विभिन्न कार्यक्रमों को लागू करने हेतु वित्तीय सहायता प्रदान की जाती है, जिसमें वरिष्ठ माध्यमिक स्तर तक नए स्कूल खोलना / उन्हें सुदृढ़ करना, स्कूल भवनों और अतिरिक्त कक्षाओं का निर्माण, स्कूल शिक्षा और साक्षरता विभाग की मौजूदा योजना के अभिसरण के माध्यम से वाइब्रेंट विलेज कार्यक्रम के तहत सीमावर्ती क्षेत्रों में स्कूल अवसंरचना का विकास / सुदृढ़ीकरण, पीएम-जनमन के तहत पीवीटीजी के लिए छात्रावासों की स्थापना, निर्माण, नेताजी सुभाष चंद्र बोस आवासीय विद्यालय की स्थापना, असंतुष्ट एसटी आबादी के लिए धरती आबा जनजातीय ग्राम उत्कर्ष अभियान के तहत छात्रावासों का निर्माण, पात्र बच्चों को निःशुल्क यूनिफार्म और प्राथमिक स्तर पर निःशुल्क पाठ्यपुस्तकें, परिवहन भत्ता और नामांकन तथा प्रतिधारण अभियान चलाना शामिल है। स्कूल से बाहर के बच्चों को औपचारिक स्कूल शिक्षा

प्रणाली में लाने के लिए स्कूल से बाहर बच्चों के लिए आयु-अनुरूप प्रवेश के लिए विशेष प्रशिक्षण और बड़े बच्चों के लिए आवासीय एवं गैर-आवासीय प्रशिक्षण, सामयिक छात्रावास/आवासीय शिविर, कार्यस्थलों पर विशेष प्रशिक्षण केंद्र, परिवहन/अनुरक्षण सुविधा आदि के लिए भी सहायता दी जाती है।

इसके अलावा, राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के तत्वावधान में पीएम ई-विद्या देश भर में शिक्षा तक बहु-पद्धति पहुंच को सक्षम बनाने के लिए डिजिटल/ऑनलाइन/ऑन-एयर शिक्षा से संबंधित सभी प्रयासों को एकीकृत करती है। पीएम ई-विद्या में कक्षा 1-12 के लिए विभिन्न भारतीय भाषाओं में आवश्यकतानुसार पूरक शिक्षा प्रदान करने के लिए 200 डीटीएच टीवी चैनल और 400 रेडियो चैनल शामिल हैं।

प्रधानमंत्री स्कूल फॉर राइजिंग इंडिया (पीएम श्री) एक केंद्र प्रायोजित योजना है जिसका उद्देश्य केंद्र सरकार/राज्य/संघ राज्य क्षेत्र सरकार/स्थानीय निकायों द्वारा प्रबंधित मौजूदा स्कूलों में से 14,500 से अधिक स्कूलों को सुदृढ़ करना है। इन पीएम श्री स्कूलों को राष्ट्रीय शिक्षा नीति (एनईपी) 2020 की सभी पहलों को प्रदर्शित करना होता है, अनुकरणीय स्कूल बनना होता है, और पड़ोस के अन्य स्कूलों को बेंचमार्किंग नेतृत्व भी प्रदान करना होता है।

(ख): समग्र शिक्षा का समावेशी शिक्षा घटक विशिष्ट छात्र—उन्मुख मध्यवर्तनों जैसे पहचान और मूल्यांकन शिविरों, उपकरणों और सहायक यंत्रों, स्क्राइब, परिवहन और मार्गरक्षण भत्ता सहायता, ब्रेल पुस्तकें और बड़े प्रिंट वाली पुस्तकें, विशेष आवश्यकता वाली लड़कियों के लिए वजीफा और शिक्षण-अधिगम सामग्री आदि के माध्यम से सीडब्ल्यूएसएन को सहायता प्रदान करता है ताकि सामान्य स्कूलों में उनकी विशिष्ट शैक्षिक आवश्यकताओं का समुचित समाधान किया जा सके। इसके अलावा, ब्लॉक स्तर पर चिकित्सीय हस्तक्षेपों के माध्यम से व्यक्तिगत सहायता भी प्रदान की जाती है। समग्र शिक्षा में स्कूलों में बाधामुक्त पहुंच के लिए दिव्यांग-अनुकूल अवसंरचना जैसे हैंडरेल के साथ रैंप और दिव्यांग-अनुकूल शौचालयों के निर्माण का भी प्रावधान है।

(ग): भारत सरकार वर्ष 2022-23 से 2026-27 तक नव भारत साक्षरता कार्यक्रम उल्लास: समाज में सभी के लिए आजीवन शिक्षा की समझ नामक एक केंद्र प्रायोजित योजना का कार्यावन्वयन कर रही है। यह योजना, राष्ट्रीय शिक्षा नीति 2020 के अनुरूप है, निरक्षर वयस्कों (15 वर्ष और उससे अधिक आयु के) को लक्षित करती है और ग्रामीण क्षेत्रों, एससी/एसटी की अधिक आबादी वाले जिलों/ब्लॉकों, शैक्षिक रूप से पिछड़े क्षेत्रों, महिलाओं आदि पर ध्यान केंद्रित करती है। यह योजना राज्यों / संघ राज्य क्षेत्रों को ऑफ़लाइन, ऑनलाइन या मिश्रित दृष्टिकोण अपनाने की अनुमति के साथ हाइब्रिड मोड में कार्यान्वित है। यह योजना बुनियादी साक्षरता और संख्याज्ञान प्रदान करने के लिए स्वयंसेवा पर आधारित है। 7 राज्यों / संघ राज्य क्षेत्रों (लद्दाख, मिजोरम, त्रिपुरा, गोवा, हिमाचल प्रदेश, अंडमान और निकोबार द्वीप समूह और चंडीगढ़) ने पूर्ण साक्षरता घोषित की है।

(घ): केंद्र सरकार की केंद्र प्रायोजित योजना समग्र शिक्षा के तहत राज्यों / संघ राज्य क्षेत्रों को शिक्षा के लिए एकीकृत जिला सूचना प्रणाली (यूडाइज़) डेटाबेस से निर्धारित अंतराल और उनके द्वारा तैयार की गई वार्षिक कार्य योजना और बजट (एडब्ल्यूपी एंड बी) प्रस्ताव के आधार पर मौजूदा सरकारी स्कूलों को सुदृढ़ करने और अवसंरचनात्मक सुविधाओं जैसे भवन, लड़कों / लड़कियों / सीडब्ल्यूएसएन के लिए शौचालय, पेयजल, बिजली और डिजिटल सुविधाओं के निर्माण और संवर्धन के लिए वित्तीय सहायता प्रदान करती है। इन योजनाओं का बाद में योजना के कार्यक्रम संबंधी और वित्तीय मानदंडों, पूर्व में स्वीकृत कार्यों की भौतिक और वित्तीय प्रगति तथा बजटीय संसाधनों की उपलब्धता के अनुसार राज्य / संघ राज्य क्षेत्र के परामर्श से स्कूल शिक्षा और साक्षरता विभाग में परियोजना अनुमोदन बोर्ड (पीएबी) द्वारा मूल्यांकित और अनुमोदित किया जाता है।

शिक्षकों की भर्ती, सेवा शर्तों और तैनाती से संबंधित मामले संबंधित राज्यों / संघ राज्य क्षेत्रों के प्रशासनिक क्षेत्र में आते हैं। केंद्र प्रायोजित समग्र शिक्षा योजना के तहत, ग्रामीण और अल्पसेवित क्षेत्रों में शिक्षकों की समान उपलब्धता सुनिश्चित करने हेतु ऑनलाइन प्रणालियों

सहित शिक्षकों की युक्तिसंगत और पारदर्शी तैनाती करने में राज्यों / संघ राज्य क्षेत्रों को सहायता प्रदान की जाती है। स्थानीय कमियों को दूर करने के लिए राज्यों / संघ राज्य क्षेत्रों को स्कूल परिसर / क्लस्टर आधारित दृष्टिकोण और शिक्षक-साझाकरण तंत्र अपनाने के लिए भी प्रोत्साहित किया जाता है। इसके अलावा, समग्र शिक्षा के तहत राज्यों और संघ राज्य क्षेत्रों को समुचित छात्र-शिक्षक अनुपात (पीटीआर) बनाए रखने के लिए वित्तीय सहायता प्रदान की जाती है।

स्कूल शिक्षा और साक्षरता विभाग राज्य सरकारों और संघ राज्य क्षेत्रों से समय-समय पर समीक्षा बैठकों और परामर्शों के माध्यम से शिक्षकों की रिक्तियों को भरने और अवसंरचनात्मक कमियों को दूर करने का अनुरोध करता है।

रतलाम-झाबुआ-अलीराजपुर क्षेत्र में जेएसएस कवरेज

5849. श्रीमती अनिता नागरसिंह चौहान:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार युवाओं, महिलाओं और कामगारों को कौशल प्रशिक्षण प्रदान करने के लिए कौशल भारत कार्यक्रम के अंतर्गत जन शिक्षण संस्थान (जेएसएस) योजना लागू कर रही है;
- (ख) यदि हां, तो रतलाम-झाबुआ-अलीराजपुर को शामिल करने वाले मध्य प्रदेश के लोक सभा निर्वाचन क्षेत्र संख्या 24 में वर्तमान में कितने जेएसएस अथवा प्रशिक्षण केन्द्र कार्य कर रहे हैं और उन व्यवसायों का ब्यौरा क्या है जिनमें प्रशिक्षण प्रदान किया जा रहा है;
- (ग) क्या जागरूकता की कमी, सीमित संसाधनों और प्रशिक्षण सुविधाओं के अभाव के कारण उक्त योजना का अपेक्षित लाभ ग्रामीण और जनजातीय क्षेत्रों तक नहीं पहुंच पा रहा है; और
- (घ) यदि हां, तो सरकार द्वारा उक्त योजना की पहुंच बढ़ाने, प्रशिक्षण की गुणवत्ता में सुधार करने और स्थानीय स्तर पर रोजगार और स्वरोजगार के अवसर सृजित करने के लिए क्या कदम उठाए गए हैं अथवा उठाए जाने का विचार है?

**कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री
(श्री जयंत चौधरी):**

(क) और (ख): स्किल इंडिया कार्यक्रम के अंतर्गत जन शिक्षण संस्थान (जेएसएस) योजना का उद्देश्य भारत सरकार के पूर्ण अनुदान से लाभार्थियों के घर पर ही अनौपचारिक रूप से कौशल प्रशिक्षण प्रदान करना है। इस योजना का उद्देश्य कौशल विकास प्रशिक्षण के माध्यम से स्वरोजगार/मजदूरी को बढ़ावा देकर परिवार की आय में वृद्धि करना है। योजना के लक्षित लाभार्थी 15-45 वर्ष आयु वर्ग के निरक्षर, प्राथमिक स्तर की शिक्षा प्राप्त व्यक्ति और 12वीं कक्षा तक स्कूल छोड़ने वाले छात्र हैं। प्राथमिकता वाले समूह ग्रामीण क्षेत्रों और शहरी निम्न-आय वाले क्षेत्रों में महिलाएं (83%), अनुसूचित जाति, अनुसूचित जनजाति, अन्य पिछड़ा वर्ग और अल्पसंख्यक हैं।

वर्तमान में, कुल 294 जेएसएस कार्यरत हैं, जिनमें से 29 मध्य प्रदेश राज्य में कार्यरत हैं, जिनमें मध्य प्रदेश के लोक सभा क्षेत्र संख्या 24 में स्थित जेएसएस रतलाम भी शामिल है। झाबुआ और अलीराजपुर जिलों में कोई भी जेएसएस सक्रिय नहीं है। इसके अलावा, रतलाम जिले में जेएसएस योजना के तहत ट्रेडों का ब्यौरा नीचे दिया गया है:

ट्रेड का ब्यौरा
सहायक कंप्यूटर ऑपरेटर
सहायक ड्रेस मेकर
सहायक हेयर ड्रेसर - सैलून सेवाएं (एडवांस)
सहायक हाथ की कढ़ाई - (फुलकारी / चिकनकारी / कश्मीरी / जरी ज़रदोजी / कांथा)
सहायक - जूट शिल्प उत्पाद निर्माता
ब्यूटी केयर असिस्टेंट
दर्जी - एडवांस्ड
सहायक विद्युत तकनीशियन
धागे/मोती के कारीगर (फैशन ज्वेलरी)

(ग) और (घ): यह सुनिश्चित करने के लिए कि जेएसएस योजना का लाभ ग्रामीण और आदिवासी क्षेत्रों तक पहुंचे, जेएसएस द्वारा ग्राम और ब्लॉक स्तर पर उनकी परिचालन गतिविधियों के हिस्से

के रूप में जागरूकता और लामबंदी गतिविधियां चलाई जाती हैं। जेएसएस केंद्र गैर-साक्षर और आर्थिक रूप से वंचित पृष्ठभूमि के लाभार्थियों की पहचान करने और उन्हें आजीविका-अभिविविधस्त कौशल प्रशिक्षण में भाग लेने हेतु प्रेरित करने के लिए जागरूकता कार्यक्रम आयोजित करते हैं।

इसके अलावा, जेएसएस संस्थाएं स्वयं सहायता समूहों (एसएचजी), पंचायती राज संस्थाओं, आंगनवाड़ी केंद्रों, स्थानीय गैर सरकारी संगठनों और समुदाय आधारित संगठनों के साथ मिलकर लाभार्थियों की पहचान और उन्हें संगठित करने का काम करती हैं। ये संस्थाएं प्रशिक्षण कार्यक्रमों के बारे में जानकारी प्रसारित करने, पात्र महिला लाभार्थियों की पहचान करने और ग्रामीण एवं हाशिए पर रहने वाले समुदायों की भागीदारी सुनिश्चित करने में सहायता करती हैं।

प्रशिक्षण की गुणवत्ता में सुधार लाने के लिए, स्थानीय मांग के आधार पर राष्ट्रीय कौशल अर्हता ढांचा (एनएसक्यूएफ) के अनुरूप 51 जॉब रोल्ल्स को अपनाया गया है, जिनमें 28 आधुनिक जॉब रोल्ल्स शामिल हैं। इससे क्षेत्रीय रूप से प्रासंगिक प्रशिक्षण और रोजगार के बेहतर अवसर सुनिश्चित होते हैं। इसके अलावा, स्किल इंडिया, जेएसएस और एनसीवीईटी के लोगो और क्रेडिट विवरण वाले एनसीवीईटी-अनुरूप प्रमाणपत्र लाभार्थियों के लिए विश्वसनीयता, सुवाह्यता और रोजगार के बेहतर अवसर प्रदान करते हैं।

रोजगार और स्वरोजगार के अवसर पैदा करने के लिए, प्रत्येक जेएसएस में एक आजीविका प्रकोष्ठ बनाया गया है, जिसका नेतृत्व जेएसएस के कार्यक्रम अधिकारी करते हैं और अन्य स्टाफ सदस्य उनका सहयोग करते हैं। यह प्रकोष्ठ प्रशिक्षित जेएसएस लाभार्थियों, विशेष रूप से महिला लाभार्थियों को स्वयं सहायता समूहों (एसएचजी)/संयुक्त देयता समूहों (जेएलजी) से जोड़ता है ताकि उनकी उद्यमशीलता और आजीविका को बढ़ावा दिया जा सके। आजीविका प्रकोष्ठ उन्हें आजीविका के अवसरों को बढ़ावा देने के लिए उपयुक्त राष्ट्रीय/राज्य पोर्टल से भी जोड़ता है, लाभार्थियों को बाजार की मांग के अनुसार संबंधित ट्रेडों में स्वरोजगार/वेतन रोजगार अपनाने में सक्षम बनाने के लिए परामर्श सहायता प्रदान करता है और जेएसएस लाभार्थियों, विशेष रूप से

महिलाओं को वित्तीय सहायता/ऋण योजनाओं का लाभ पहुंचाने के लिए नियोक्ताओं, बैंकों/सूक्ष्म वित्त संस्थानों/राज्य सरकारों के बीच एक सेतु का काम करता है।

डिजिटल शिक्षण पर इंटरनेट कनेक्टिविटी का प्रभाव

5850. श्री आदित्य यादव:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को जानकारी है कि उत्तर प्रदेश के बदायूं जिले में खराब इंटरनेट कनेक्टिविटी, उपकरणों की कमी और प्रौद्योगिकी-आधारित शिक्षण में शिक्षकों की अक्षमता के कारण डिजिटल शिक्षण के प्रयास निष्प्रभावी हैं जिससे शहरी-ग्रामीण डिजिटल अंतराल बढ़ रहा है और आधुनिक शैक्षिक संसाधनों तक छात्रों की पहुंच सीमित हो रही है;
- (ख) यदि हां, तो सरकार द्वारा उक्त जिलों में इंटरनेट कनेक्टिविटी को सुदृढ़ करने, किफायती उपकरण उपलब्ध कराने, संरचित प्रशिक्षण और सहायता के माध्यम से शिक्षकों का क्षमता निर्माण करने और निगरानी प्रणाली को सुदृढ़ करने के लिए क्या कदम उठाए गए हैं/उठाए जाने का विचार है और इसके पूरा होने की समय-सीमा क्या है; और
- (ग) यदि नहीं, तो इसके क्या कारण हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग): शिक्षा संविधान की समवर्ती सूची का भाग है और अधिकांश सरकारी स्कूल राज्य सरकार और उसके निकायों के प्रशासन के अधीन हैं। शिक्षा मंत्रालय द्वारा उत्तर प्रदेश राज्य सहित देश भर के सरकारी स्कूलों में डिजिटल अधिगम को बढ़ाने के लिए समग्र शिक्षा के तहत आईसीटी और डिजिटल पहल का कार्यान्वयन किया जाता है।

उत्तर प्रदेश राज्य द्वारा दी गई जानकारी के अनुसार, बदायूं जिले में डिजिटल शिक्षण को प्रभावी ढंग से कार्यान्वित किया गया है। डिजिटल अंतर का समाधान करने के लिए डिजिटल

अधिगम उत्तर प्रदेश राज्य द्वारा दी गई जानकारी के अनुसार बदायूँ जिले में डिजिटल शिक्षण को प्रभावी ढंग से कार्यान्वित किया गया है। डिजिटल अंतर का समाधान करने के लिए डिजिटल अधिगम अवसंरचना को सुदृढ़ करने के लिए समग्र शिक्षा और पीएम श्री योजना के तहत कदम उठाए गए हैं। बदायूँ जिले में 36 पीएम श्री स्कूल (सरकारी: 34, केविसं: 1 और नविस: 1) हैं। इन 36 में से 17 प्राथमिक, 13 उच्च प्राथमिक और 4 उच्चतर माध्यमिक विद्यालय हैं। राज्य के सभी स्कूलों को इंटरनेट सुविधा से सुसज्जित टैबलेट भी उपलब्ध कराए गए हैं। इन डिजिटल व्यवस्थाओं ने राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के अनुसार सभी विद्यार्थियों को गुणवत्तापूर्ण शिक्षा प्रदान करने में सहायता की है। समग्र शिक्षा के माध्यम से बदायूँ जिले में 25 आईसीटी लैब, 17 स्मार्ट कक्षाएं स्थापित की गई हैं।

भारत सरकार ने बजट वर्ष 2025 में बीएसएनएल द्वारा चरणबद्ध तरीके से दूरदराज के क्षेत्रों में डिजिटल अवसंरचना को बढ़ाने के लिए 'भारतनेट' परियोजना के तहत उत्तर प्रदेश के स्कूलों सहित ग्रामीण क्षेत्रों के सभी सरकारी माध्यमिक स्कूलों में ब्रॉडबैंड सुविधा के प्रावधान की घोषणा की है। स्मार्ट कक्षाओं के सुचारु संचालन को सुनिश्चित करने हेतु इंटरनेट सुविधा के लिए वार्षिक आधार पर प्रति स्कूल 12,000 रुपये प्रदान किए जाते हैं।

समग्र शिक्षा के अतिरिक्त, राज्य अलंकार परियोजना (एक राज्य पहल) के माध्यम से स्कूलों में अवसंरचना को भी सुदृढ़ कर रहा है। कक्षाओं में डिजिटल शिक्षा सुनिश्चित करने के लिए विज्ञान प्रयोगशालाओं, आईसीटी प्रयोगशालाओं और स्मार्ट कक्षाओं की स्थापना, डिजिटल अधिगम के लिए दीक्षा मंच और पीएम ईविद्या के उपयोग के लिए सहयोग भी प्रदान किया जाता है।

शिक्षकों को ई-सामग्री के उपयोग, डिजिटल शिक्षाशास्त्र, कक्षाओं में आईसीटी के प्रभावी उपयोग, स्मार्ट उपकरणों और साइबर सुरक्षा संबंधी एससीईआरटी द्वारा संचालित कार्यक्रमों और दीक्षा जैसे मंचों के माध्यम से नियमित आधार पर ऑनलाइन और ऑफलाइन दोनों प्रकार से प्रशिक्षित भी किया जाता है।

CULTURAL MAPPING OF VILLAGES

5851. SHRI TANUJ PUNIA:

Will the Minister of **CULTURE** be pleased to state:-

- (a) whether it is a fact that the Government has started cultural mapping of villages in the country;
- (b) if so, the aims and objective of such mapping;
- (c) the details of villages selected from Uttar Pradesh for cultural mapping;
- (d) whether Government has created database of the said mapping and if so, the details thereof; and
- (e) the details of subsequent steps proposed to be taken to protect and promote identified cultures, traditions, artforms, etc., of identified villages?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a): Yes. The Ministry of Culture is implementing cultural mapping of villages across the country under the National Mission on Cultural Mapping (NMCM).
- (b): The aims and objectives of NMCM are as follows:
 - i. To envision and address the necessity of preserving the threads of rich Indian Art and Cultural Heritage.
 - ii. To create a national database through Cultural Mapping with the aid of extensive ground surveys and documentation.
 - iii. To design a mechanism to fulfill the aspirations of the whole artist community of the country.

iv. To preserve, safeguard, revitalize and disseminate the rich cultural heritage of this country for future generations.

v. To create a strong "cultural vibrancy" throughout the nation with the help of digital platforms and outreach activities.

(c): In Uttar Pradesh, 110878 villages have been targeted for mapping under MGMD.

(d): Yes, Sir. The Mera Gaon Meri Dharohar (MGMD) Portal has been developed as a digital platform to integrate and present cultural data of villages gathered from across India in a structured format. The portal is accessible in the public domain at <https://mgmd.gov.in/>.

Mera Gaon Meri Dharohar (MGMD) Programme under NMCM records a wide range of tangible and intangible cultural elements, including heritage sites, art forms, prominent artists, oral traditions, beliefs and customs, historical significance, local landmarks, fairs and festivals, traditional dress, ornaments and traditional food at the village level across India. The MGMD Portal contains 6.23 lakh unique village profiles as of now.

(e): MGMD has been envisioned as a digital cultural repository which records cultural data through village profiles and audio-visual documentation of unique rural cultures thereby preserving rural heritage for future generations.

JSS SCHEME IN ASSAM

5852. SHRI PARIMAL SUKLABAIDYA:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the details of Jan Shikshan Sansthan (JSS) sanctioned and operational in the country, State/UT-wise including district-wise in Assam, particularly in Cachar district;
- (b) the total number of candidates trained and certified under the said scheme, category-wise (women, SC/ST, minorities, rural youth and other marginalised groups) during the last three years and the current year in the said State;
- (c) the details of skill trades and vocational training programmes offered including industry linkages and placement records under the said scheme in the said State;
- (d) the details of funds allocated and utilised under the said scheme in Assam during the said period, year-wise; and
- (e) whether the Government has conducted any third-party evaluation or impact assessment to measure employment generation, income enhancement and socio-economic empowerment under the said scheme in the said State and district and if so, the details and findings thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): The Jan Shikshan Sansthan (JSS) Scheme under the Skill India Programme aims to provide skill training in a non-formal mode at the doorsteps of the beneficiary with 100% grant from the Government of India. The objective of the scheme is to increase the household income by promoting self/wage

employment through skill development training. The target beneficiaries of the scheme are non-literates, persons having rudimentary level of education and school dropouts up to class 12th in the age group of 15-45 years. The priority groups are women (83%), SCs, STs, OBCs and minorities in the rural areas and urban low-income areas.

At present, there are 294 JSSs functional out of which 6 JSSs are operational in Assam including one JSS is operational in Cachar district of Assam. The details of same are given in the enclosed **Statement-I**.

The total number of candidates trained and certified under the said scheme, category-wise (women, SC/ST, minorities, rural youth and other marginalised groups) during the last three years and the current year in the state of Assam are given in the enclosed **Statement-II** and details of courses offered under the JSS Scheme are given in the enclosed **Statement-III**.

(d): The details of funds released in the state of Assam under the Jan ShikshanSansthan scheme from FY 2022-23 to 31st December,2025 are given in the enclosed **Statement-IV**.

(e): Yes. A Third-Party Evaluation of the Jan ShikshanSansthan (JSS) Scheme for the period 2021–2026 was conducted by the ArunJaitley National Institute of Financial Management (AJNIFM) in 2025, which indicates a positive impact on employment and income levels of beneficiaries. The evaluation found that about 82% of trained beneficiaries became gainfully engaged within six months of completing training, while around 90% reported utilising the acquired skills for income-generating activities.

Further, the study recorded a significant increase in the average monthly income of beneficiaries and also reported enhanced confidence, digital literacy, financial literacy, and preparedness for livelihood opportunities. These findings indicate that the scheme has contributed significantly to enhancing employability, promoting self-employment and improving household incomes, particularly among women and socio-economically disadvantaged/ marginalised groups.

STATEMENT-I

STATE/UT WISE LIST OF ACTIVE JSS CENTERS OPERATIONAL IN THE COUNTRY INCLUDING ASSAM

Sl No	State/UT	JSS centers
1	A & N Islands	1
2	Andhra Pradesh	6
3	Arunachal Pradesh	-
4	Assam	6
5	Bihar	21
6	Chandigarh	1
7	Chhattisgarh	14
8	Delhi	3
9	Goa	1
10	Gujarat	9
11	Haryana	2
12	Himachal Pradesh	11
13	Jammu And Kashmir	2
14	Jharkhand	13
15	Karnataka	12
16	Kerala	9
17	Ladakh	2
18	Lakshadweep	1
19	Madhya Pradesh	29
20	Maharashtra	21
21	Manipur	4

22	Meghalaya	1
23	Mizoram	1
24	Nagaland	2
25	Odisha	29
26	Puducherry	-
27	Andhra Pradesh	2
28	Rajasthan	9
29	Sikkim	-
30	Tamil Nadu	9
31	Telangana	6
32	DNH & DD	2
33	Tripura	2
34	Uttar Pradesh	47
35	Uttarakhand	8
36	West Bengal	8

DISTRICT WISE LIST OF ACTIVE JSS CENTERS IN ASSAM

Sl. No	District	JSS Name
1	CACHAR	JSS Silchar
2	DARRANG	JSS Darrang
3	DHUBRI	JSS Dhubri
4	JORHAT	JSS Jorhat
5	KAMRUP	JSS Kamrup
6	NAGAON	JSS Nagaon

STATEMENT-II

Details of beneficiaries trained and certified in Assam since 2022-23 till 31st March 2025:

District	JSS Name	Trained	Certified
CACHAR	JSS Silchar	7,398	7,394
DARRANG	JSS Darrang	7,240	7,238
DHUBRI	JSS Dhubri	2,200	2,180
JORHAT	JSS Jorhat	7,360	7,359
KAMRUP	JSS Kamrup	7,080	7,039

NAGAON	JSS Nagaon	5,920	5,920
Grand Total		37,198	37,130

Details of beneficiaries trained in categories in different districts of Assam since 2022-23 till 31st March 2025:

District	JSS Name	Female	SC	ST	OBC	Minority	Transgender
CACHAR	JSS Silchar	5,882	3,163	283	1,781	569	-
DARRANG	JSS Darrang	5,910	560	120	1,531	2,072	2
DHUBRI	JSS Dhubri	1,999	83	21	261	5	-
JORHAT	JSS Jorhat	6,139	698	387	4,301	227	-
KAMRUP	JSS Kamrup	6,401	1,028	922	906	336	3
NAGAON	JSS Nagaon	5,075	646	199	593	2,633	-
Grand Total		31,406	6,178	1,932	9,373	5,842	5

STATEMENT-III

Table: List of courses offered under Jan Shikshan Sansthan scheme for CFY 2025-26

S.No.	Sector	Job Role
1	Apparel	Assistant Dress Maker
2	Automotive	Helper -Two/Three-Wheeler Mechanic
3	Beauty & Wellness	Beauty Care Assistant
4	Capital Goods	Assistant Welder & Technician
5	Domestic Worker	Domestic Care Attendant
6	Electronics & Hardware	Helper Electrical Technician
7	Electronics & Hardware	Helper-Wireman
8	Food Processing	Assistant- Fruits and Vegetable Processing and Preservation
9	Handicrafts & Carpet	Assistant Carpet Weaver- Knotted
10	Handicrafts & Carpet	Assistant-Jute Craft Product Maker
11	Handicrafts & Carpet	Assistant Hand Embroider -(Phulkari / Chickankari / Kashmiri / ZariZardozi / Kantha)

12	Handicrafts & Carpet	Assistant Artisan- Bamboo Craft
13	IT-ITeS	Assistant Computer Operator
14	Plumbing	Assistant - Plumbing and Sanitary Work
15	Textiles & Handlooms	Assistant Textile Printer
16	Environmental Science	Solar PV Installation Helper
17	Retail	Retail Cashier
18	Automotive	Automotive Assembly Assistant
19	Mining	Helper- Underground Mines
20	Apparel	Layerman (Fabric)
21	Automotive	Driving Assistant
22	Handicraft & Carpets	Stringing/ Beading Artisan (Fashion Jewellery)
23	Paints & Coatings	Painting Helper
24	Agriculture	Honey bee Farmer (Small Unit)
25	Agriculture	Mushroom Grower (Small Unit)
26	Apparel	Darzi - Advanced
27	Automotive	Automotive Maintenance Technician-Electrical
28	Automotive	Automotive Body Repair Technician
29	Beauty & Wellness	Assistant Hair Dresser – Salon Services (Advance)
30	Construction	Tile Mason - Advanced
31	Electronics & Hardware	Repair and Maintenance Assistant “Smart Phones”
32	Electronics & Hardware	Installation and Repair Assistant (Consumer Electronics)
33	Electronics & Hardware	Assistant Computer Technician
34	Food Processing	Assistant Baking Technician
35	Food Processing	Millet Product Processor
36	Food Processing	Fish & Seafood Jr. Processor
37	Food Processing	Basics of Papad, Pickles and Masala Powder making
38	Handicrafts & Carpets	Handcrafted Candle Maker
39	Handicrafts & Carpets	Advanced Potter (Kumhar) including traditional ceramics and terracotta product maker
40	Handicrafts & Carpets	Creative Malakar
41	Handicrafts & Carpets	Creative Soft Toy Maker (Advance)
42	Healthcare	Foundation Course in Healthcare
43	IT-ITeS	Course on Computer Concepts
44	IT-ITeS	Cyber Security Assistant
45	IT-ITeS	Data Analysis Assistant
46	Management	Office Assistant
47	Tourism & Hospitality	Front Office Assistant

48	Tourism & Hospitality	Food Delivery Associate
49	Tourism & Hospitality	LaghuUdyami (Fast Food Stall)
50	Environmental Science	SafaiMitra
51	Furniture & Fittings	Carpenter (Advance)

STATEMENT-IV

Table: Details of funds allocated under JSS Scheme for Assam from FY 2022-23 till 31st December 2025

Sl. No.	District	JSS Name	FY 2022-23	FY 2023-24	FY 2024-25	FY 202526	Total
1	Cachar	JSS Silchar	56,06,913	56,11,847	50,00,000	37,50,000	1,99,68,760
2	Darrang	JSS Darrang	56,11,789	56,11,847	49,97,136	37,50,000	1,99,70,772
3	Dhubri	JSS Dhubri	-	-	40,50,000	37,50,000	78,00,000
4	Jorhat	JSS Jorhat	56,11,847	56,11,847	49,98,262	37,50,000	1,99,71,956
5	Kamrup	JSS Kamrup	56,11,534	56,11,847	49,96,777	37,50,000	1,99,70,158
6	Nagaon	JSS Nagaon	50,00,000	50,00,000	50,00,000	50,00,000	2,00,00,000
Grand Total			2,74,42,083	2,74,47,388	2,90,42,175	2,37,50,000	10,76,81,646

REGULATING TOURIST NUMBERS IN ECOLOGICALLY SENSITIVE AREAS AND TREKKING ZONES

5853. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government has considered or implemented any policy to fix a carrying capacity or upper limit on the number of tourists visiting ecologically sensitive areas, wildlife reserves and popular trekking routes across the country;

- (b) the details of criteria and scientific studies used to determine such limits, if any along with the areas where these have been notified so far;
- (c) whether instances of environmental degradation, waste generation and disturbance to wildlife have been reported due to unregulated tourism and trekking in such sensitive regions;
- (d) the details of coordination mechanism among the Ministry of Environment, State Governments and forest authorities is in place to regulate tourist inflow and enforce sustainable tourism practices; and
- (e) the details of steps taken or proposed to be taken to ensure that tourism in ecologically sensitive and trekking areas is environmentally sustainable while safeguarding local livelihoods?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e): Development, promotion and maintenance of tourist destinations is primarily undertaken by the respective State Government / Union Territory (UT) Administration.

The Ministry of Tourism through its central sector schemes of 'Swadesh Darshan', 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)' and 'Assistance to Central Agencies for Tourism Infrastructure Development' extends financial assistance to the State Governments / UT Administrations for tourism infrastructure development in the country. The central financial assistance is being extended according to guidelines and

based on proposals / detailed project reports received from the States and UT Governments.

The Ministry of Tourism has issued guidelines for its Swadesh Darshan scheme (SD2.0), which emphasises benchmarking and gap analysis with respect to multiple items including carrying capacity. The Ministry of Tourism has also circulated a Template for Destination Master Plan, Strategy and Action Plan to the State Governments which includes guidance on assessment of carrying capacity of destination and managing carrying capacity. The said method guides to undertake assessment of physical carrying capacity of the destination in terms of number of visitors that can be allowed over a period of time in a delineated limit. It further advises to consider other natural and/or man-made factors affecting the tourism carrying capacity of destination based on significance and criticality of these factors to the said destination. These factors may include variables such as heavy rainfall days, heavy snowfall days etc. Reviewing and updating criteria based on change in visitor number, environmental conditions and local community needs can be done as per destination requirement in order to ensure destination's ability to sustainably and safely accommodate visitors without degrading the environment, resources and to ensure long-term tourism viability.

The scheme focuses on implementation of sustainable and responsible tourism practices in various projects and initiatives and also encourages adoption of principles of sustainable tourism viz. environmental sustainability,

socio-cultural sustainability and economic sustainability including employment generation.

IMPLEMENTATION OF IKS IN SCHOOL AND HIGHER EDUCATION

5854. SHRIMATI ROOPKUMARI CHOUDHARY:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the implementation status of the Indian Knowledge System (IKS) in school and higher education curricula as envisaged under the National Education Policy (NEP) 2020;
- (b) whether the Government has formulated any national framework for value-based and moral education to strengthen ethical, cultural and social values among students, if so, the details thereof;
- (c) the initiatives taken by the Government to integrate Indian philosophy, Vedic literature, Yoga, Ayurveda, traditional mathematics, astronomy and indigenous knowledge systems into mainstream education;
- (d) the number of IKS Centres, Chairs or research programmes established across universities and higher educational institutions in the country; and
- (e) whether the Government has launched any teacher training programmes to equip teachers with the capacity to teach value-based education and Indian knowledge traditions and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (e): The Government of India has framed the National Education Policy (NEP) 2020 with an aim to promote a holistic and multidisciplinary education systems, with a focus on the integration and promotion of Indian Knowledge Systems (IKS). The Policy also envisages strengthening learner-centric and holistic education, fostering digital learning and the effective use of technology, enhancing institutional governance, accreditation and industry collaboration, promoting academic research and internationalization, and furthering the development of Indian Knowledge Systems (IKS).

In alignment with vision of NEP 2020, the Government has undertaken several curriculum reforms across the education ecosystem. In this respect, National Curriculum Framework for School Education (NCF-SE) 2023, an initiative of the Ministry of Education, provides five aims of school education, including the development of rational and independent thinking, promotion of health and well-being through holistic mind-body wellness, strengthening community, economic and cultural participation. One of the chapters of NCFSE 2023 namely “Rootedness in India” focuses on civilizational heritage and the Indian Knowledge Systems across different stages of school education.

In order to integrate Indian Knowledge System (IKS) in school curriculums, concrete measures have been undertaken including the introduction of “Knowledge Traditions and Practices of India” as an optional elective in Classes XI–XII. In addition, NCERT has brought out Jaadui Pitara- a collection of teaching-learning materials for Balvatika catering children in the age group of 3–6 years. These text-books integrate Indian Knowledge

Systems, the freedom movement, constitutional values, local history and languages.

The Department of Higher Education, Ministry of Education, through its Central Sector Scheme i.e., Indian Knowledge System (IKS), also promotes research, curriculum integration, and capacity building in India's traditional knowledge systems. The scheme has implemented several programmes to promote Indian knowledge and traditions in education system such as IKS Minors Programme, IKS Interdisciplinary Research through IKS Research for Proposals Program and IKS Research Centre Proposals Program; IKS textbook and course material writing programme; IKS Institutional Internships; IKS Panchatantra Project; Faculty Development Programmes and workshops; Digitization & Bhāratīya Jñāna Saritā and IKS Traditional Knowledge Digital Library (IKS-TKDL) Workshop. More than 100 IKS Centres have been established across Higher Education Institutions and 140 interdisciplinary research projects have been approved to build research capacity as on date. The details of courses offered through IKS Centres are available at <https://iksindia.org/courses-offered-by-iks-centers.php>.

Further, Government has undertaken several initiatives to integrate Indian philosophy, Vedic literature, Yoga, Ayurveda, traditional mathematics, astronomy and indigenous knowledge systems into mainstream education. In this respect, the University Grants Commission (UGC) has notified following Guidelines;

- i. Guidelines for Incorporating Indian Knowledge System (IKS) in Higher Education Curricula. It prescribes that every student enrolled in a UG or PG programme should be encouraged to take credit courses in IKS amounting in all to at least 5% of the total mandated credits.
- ii. Guidelines for HEIs for inculcation of Human Values and Professional Ethics (Mulyaprava)
- iii. Guidelines for introducing courses based on Indian heritage and culture

Further, Malaviya Mission Teacher Training Programme (MMTTP), under the ambit of Ministry of Education emphasises on enhancing the quality of teaching, integrating technology, advancing Indian languages and fostering multidisciplinary learning. The programme is being implemented through 151 identified Malaviya Mission Teacher Training Centres (MMTTCs). A key component of the Malaviya Mission Teacher Training Programme (MMTTP) is the two-week online NEP Orientation and Sensitization Programme, which aims to acquaint faculty with the core themes of NEP 2020, including Indian Knowledge Systems (IKS) and multilingualism, thereby facilitating their integration into teaching practices. As on date, over 1.80 lakh faculty members have been trained under the programme. Additionally, MMTTCs also conducts Short-Term Programmes on IKS, and so far, 52 such programmes have been organized, benefiting around 8,000 faculty members and 2,000 research scholars.

**UNTRACEABLE AND MISSING PROTECTED MONUMENTS AND
ARCHEOLOGICAL SITES**

5855. SHRI APPALANAIDU KALISETTI:

SHRI G. LAKSHMINARAYANA:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of total number of centrally protected monuments and archaeological sites under the protection of the Archaeological Survey of India (ASI) and the number of State/UT- protected monuments in the country at present, State/UT-wise;
- (b) the details of number of such centrally and State/UT-protected monuments/sites which have been reported missing, untraceable, submerged, destroyed or otherwise unidentifiable during the last five years, year and State/UT-wise;
- (c) the reasons identified for such monuments/sites becoming untraceable, including urbanisation, encroachments, submergence due to reservoirs or dams, inadequate documentation or other factors;
- (d) the details of such monuments/sites in Andhra Pradesh, site-wise, along with the present status of each site; and
- (e) the details of steps taken/proposed to be taken by the Government to locate, restore, document, digitally map and secure such monuments/sites, including the use of Geographic Information System (GIS) mapping, satellite imagery and digitisation of records to prevent such occurrences in future?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): There are 3686 protected monuments and protected areas (Archaeological sites) across the country, which are looked after by the Archaeological Survey of India (ASI). State/UT-wise details are given in the enclosed **Statement**.

(b) and (c): At present, no protected monument or protected area (sites) under the care and maintenance of ASI is untraceable.

(d) and (e): Question does not arise.

STATEMENT

STATE-WISE DETAILS OF PROTECTED MONUMENTS AND PROTECTED AREAS (SITES) UNDER THE ARCHAEOLOGICAL SURVEY OF INDIA IN THE COUNTRY.

Sl.No.	Name of State / U.T.	Number of Protected Monuments and Protected Areas
1.	Andhra Pradesh	135
2.	Arunachal Pradesh	03
3.	Assam	55
4.	Bihar	70
5.	Chhattisgarh	46
6.	Daman & Diu (U.T.)	11
7.	Goa	21
8.	Gujarat	205
9.	Haryana	91
10.	Himachal Pradesh	40
11.	Jammu & Kashmir (U.T.)	56
12.	Jharkhand	14
13.	Karnataka	506
14.	Kerala	30

15.	Ladakh (U.T.)	15
16.	Madhya Pradesh	291
17.	Maharashtra	286
18.	Manipur	01
19.	Meghalaya	08
20.	Mizoram	02
21.	Nagaland	04
22.	N.C.T. Delhi (U.T)	170
23.	Odisha	82
24.	Puducherry (U.T.)	07
25.	Punjab	33
26.	Rajasthan	161
27.	Sikkim	03
28.	Tamil Nadu	412
29.	Telangana	08
30.	Tripura	08
31.	Uttarakhand	43
32.	Uttar Pradesh	734
33.	West Bengal	135
TOTAL		3686

FISCAL DEFICIT

5856. SHRI SOUMENDU ADHIKARI:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has achieved the target of narrowing down the fiscal deficit over the years;
- (b) if so, the details thereof indicating the fiscal deficit of the Government in terms of amount and as percentage of Gross Domestic Product (GDP)

during each of the last five years and is proposed for next three years financial years; and

- (c) the steps taken/proposed to be taken by the Union Government to decrease the fiscal consolidation path to bring the deficit below 4.5 per cent of GDP and reach a Debt-to-GDP ratio of 50 ± 1 per cent by 2035 from present 56.1 percent thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): Government's fiscal deficit has narrowed from 9.2% of GDP in 2020-21 to 4.8 % of GDP in 2024-25. The details of the fiscal deficit (FD), in terms of amount and as a percentage of GDP during the last five years is given in the table below:

Financial Year	Fiscal Deficit (in ₹ crore)	FD as % of GDP
2020-21	18,18,291	9.2
2021-22	15,84,521	6.7
2022-23	17,37,755	6.5
2023-24	16,54,643	5.5
2024-25	15,74,431	4.8

The fiscal deficit in RE 2025-26 and BE 2026-27 has been kept at ₹15,58,492 crore (4.4 per cent of GDP) and ₹16,95,768 crore (4.3 per cent of GDP) respectively.

(c): The steps taken by Government to adhere to the fiscal deficit and debt consolidation paths that were announced in the previous budgets, while keeping in mind the potential growth trends and emergent development needs,

include a focus on Effective Capital Expenditure to spur economic growth. For example, in BE 2026-27 the borrowings of the Government (₹16.96 lakh crore) will be utilised for meeting the Effective Capital Expenditure of ₹17.15 lakh crore.

PROTECTION OF INVESTORS

5857. DR. M. P. ABDUSSAMAD SAMADANI:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the steps taken by the Government to protect the interests of investors in the country;
- (b) the steps taken by the Government to simplify company registration procedures for small companies;
- (c) the extent to which Corporate Social Responsibility projects have been helpful in the development of rural areas;
- (d) the steps taken by the Government to speed up the registration process of companies;
- (e) the policies adopted by the Government to create new job opportunities through the growth of large companies; and
- (f) the schemes implemented by the Government to make Indian companies competitive in the global market?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a): The Ministry administers the Companies Act, 2013 which includes various provisions of enforcement, compliance mechanism to ensure protection of interests of investors. The enforcement mechanism includes ordering of inquiries, inspections or investigations under sections 206, 210/ 212 of the Companies Act, 2013 in cases of misuse of funds, fraud, non-compliances of statutory provisions of the Companies Act, 2013. Similar enforcement actions are undertaken in respect of Limited Liability Partnerships (LLPs) under the LLP Act, 2008. Based on the non-compliances reported, proceedings of adjudication, fine and prosecution, as the case may be, are initiated against such companies / LLPs and / or their directors/ partners, Key Managerial Persons, auditors, etc. Further, compliance under different sections of the Act is implemented through mandatory filings by companies with a view to ensure that relevant information is available to the investors/ stakeholders.

In addition to above, this Ministry has constituted Investor Education and Protection Fund Authority under section 125(5) of the Companies Act, 2013. This Authority is entrusted with the responsibility of administration and utilisation of the Investor Education and Protection Fund (IEPF) for making refunds of shares, unclaimed dividends, matured deposits/ debentures, etc. to investors, promoting awareness among investors, thereby protecting the interests of the investors.

(b): The Government from time to time has taken several initiatives for speedier incorporation of companies including small companies and also to

provide single window services at the time of incorporation. The significant initiatives taken in this regard, so far are as under:

(i) The Central Registration Centre (CRC) has been set up to expedite and streamline the process of company and Limited Liability Partnership (LLP) incorporations.

(ii) A single integrated new web form called SPICe+ along with AGILE PRO-S has been deployed. This form provides eleven services related to starting a business namely (i) Name Reservation (ii) Incorporation (iii) Permanent Account Number (PAN) (iv) Tax Deduction Account Number (TAN) (v) Director Identification Number (DIN) (vi) Employees Provident Fund Organisation (EPFO) Registration (vii) Employees State Insurance Corporation (ESIC) Registration (viii) Goods and Services Tax (GST) number (ix) Bank Account Number (x) Profession Tax Registration (Mumbai, Kolkata and Karnataka) (xi) Delhi Shops and Establishment Registration.

(iii) No fee is charged for incorporation of all companies with authorized capital up to Rs. 15 lakh or with up to 20 members where no share capital is applicable.

(c): Under the Companies Act, 2013 (Act), Corporate Social Responsibility is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities of the company based on the recommendation of its CSR Committee. This Committee formulates and recommends the CSR policy, which outlines the activities to be undertaken by

the company in alignment with the areas (including rural areas) or subjects as specified in Schedule VII. The first provision to Section 135 (5) of the Act provides that the company shall give preference to the local area and areas around it where it operates. However, the emphasis on local areas is only directory and not mandatory in nature and companies need to balance local area preference with national priorities. The amount spent in last two years sector-wise are given in the enclosed **Statement**.

(d): The steps taken by Government to speed up registration process of companies is as per the reply to part (b) (i) & (ii) above.

(e) and (f): The provisions of the Companies Act, 2013 and the LLP Act, 2008 enable companies/LLPs to pursue any lawful object thereby encouraging them to pursue activities which result in growth, innovation and creation of new job opportunities. The Government has been making, from time to time, various changes in the provisions of the Companies Act, 2013 and the LLP Act, 2008 and the rules made thereunder to facilitate ease of doing business, rationalize compliance framework and enable business friendly environment for such entities. These initiatives are aimed at promoting growth of the corporate sector including large companies and making them competitive in global market.

STATEMENT**Sector-wise CSR expenditure for FY 2022-23 and FY 2023-24**

(Amount in Rupees crore)

Sl.No.	Sector-wise	FY 2022-23	FY 2023-24
1	Agro forestry	67.28	74.47
2	Animal welfare	325.44	531.14
3	Armed Forces, Veterans, War Widows/ Dependents	63.63	68.04
4	Art And Culture	449.21	704.04
5	Clean Ganga Fund	46.15	62.96
6	Conservation of natural resources	584.65	423.47
7	Education	10,414.93	12,134.57
8	Environmental Sustainability	2,008.04	2,429.97
9	Gender Equality	121.15	204.17
10	Health Care	7,023.60	7,150.81
11	Livelihood Enhancement Projects	1,703.64	2,360.09
12	Other Central Government Funds	187.70	208.14
13	Poverty, Eradicating Hunger, Malnutrition	1,282.73	1,233.93
14	Prime Minister's National Relief Fund	855.23	589.61
15	Rural development projects	2,059.41	2,408.09
16	Safe drinking water	252.78	327.45
17	Sanitation	438.81	375.23
18	Senior citizens welfare	153.91	159.82
19	Setting up homes and hostels for women	49.50	41.80
20	Setting up orphanage	44.99	31.57
21	Slum area development	94.22	38.82

22	Socio-economic equalities	159.19	200.81
23	Special education	319.50	396.57
24	Swachh Bharat Kosh	56.69	140.12
25	Technology incubators	1.48	1.91
26	Training To Promote Sports	542.53	692.09
27	Vocational skills	1,206.75	1,396.55
28	Women Empowerment	417.26	454.22
29	NEC/Not Mentioned*	1.65	68.32
Total		30,932.07	34,908.75

(Data up to 31.03.2025) (Source: Corporate Data Management Cell).

* Companies either did not specify the names of sectors or indicated more than one sector where projects were undertaken.

REVIEW OF OUTDATED AND IRRELEVANT COURSES IN HEIs

5858. SHRI P. V. MIDHUN REDDY:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the list of courses currently offered in Higher Educational Institutions (HEIs) that have been identified as outdated, irrelevant or controversial, along with the details of the criteria adopted for identifying them;
- (b) whether the Government has undertaken any assessment regarding the impact of such courses on students' employability and overall educational outcomes, if so, the details thereof and if not, the reasons therefor; and
- (c) whether the Government proposes to take specific steps to review, update, discontinue such courses, if so, the details thereof including the proposed

timeline for implementation of these changes and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (c): As per the information received from the University Grants Commission (UGC), the Universities, being autonomous institutions, are free to take all academic decisions, including courses to be run, with the approval of their respective statutory authorities.

With a view to enhance employability of graduates, the UGC has issued guidelines for Higher Educational Institutions (HEIs) to offer apprenticeship embedded degree programme on 24.03.2025, and guidelines for internship/research Internship for under graduate students on 02.02.2024. The UGC has also requested HEIs to take necessary action for implementation of these guidelines.

Further, as per the information received from the All India Council for Teacher Education (AICTE), based on AICTE's Approval Process Handbook (2024–2027) and recent policy shifts leading into 2026, the Council is moving towards AI-integrated curricula. The initiatives taken by AICTE to promote the education as per industry demand and job orientation include model curriculum revision; multi-disciplinary approach in education; new B.Tech programmes in data science and artificial intelligence, VLSI design Tech, logistic and Diploma in IC manufacturing; introduction of minor degree courses; collaboration with

Industry; AICTE internship portal; AICTE career portal; policy on working professionals to upgrade skills; AICTE- IDEA Lab Scheme (Idea Development, Evaluation & Application).

IMPLICATION OF FALLING RUPEE VALUE ON INDIAN ECONOMY

5859. SHRI K. E. PRAKASH:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has taken note of the continued depreciation of the Indian Rupee against the US Dollar in recent years and the concerns regarding its potential impact on inflation, capital flows and investment in the country, if so, the details thereof;
- (b) whether the Government has assessed the possible economic implications in the event of further depreciation of the Rupee alongside a sharp increase in global crude oil prices and if so, the details thereof;
- (c) whether such developments may compel monetary tightening and increase the cost of capital in the economy, if so, the details thereof; and
- (d) the steps taken or proposed to be taken by the Government to strengthen macroeconomic stability and protect the value of the Rupee?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): The Indian Rupee (INR) depreciated against the US Dollar (USD), closing at ₹93.88 per USD on March 24, 2026, with a depreciation of 9.0 per cent in 2025-26 (till March 24, 2026).

The depreciation of currency is likely to enhance export competitiveness, which in turn impacts the economy positively. On the other hand, depreciation may raise the prices of imported goods. However, the overall impact of exchange rate depreciation on domestic prices depends on the extent of the pass-through of international commodity prices to the domestic market. Furthermore, besides exchange rate movements, imports and capital flows are determined by several other factors, including global supply-demand conditions, geopolitical developments, domestic demand, and factors such as global value chain integration necessitating imports of intermediate goods for production and exports, and international prices of imported goods, etc.

Overall, while exchange rate movements have some impact on capital flows and investment, India's strong macroeconomic fundamentals and diversified sources of investment continue to support stability and sustained capital formation.

(b) and (c): The Government closely tracks the trends in key economic parameters, including movements in the exchange rate, global crude oil prices, monetary aggregates, domestic interest rates etc. These trends are discussed at various forums at various levels of the Government and appropriate action is taken, as may be required, on a regular basis.

(d): At present, the macroeconomic fundamentals of the Indian economy remain strong. Growth continues to be supported by robust domestic demand, moderating inflation, improved corporate balance sheets, and sustained fiscal discipline. Real GDP has consistently grown at over 7 per cent during the last

three years. Headline consumer price inflation has eased significantly, averaging 1.9 per cent during 2025-26 (April-February).

The value of the INR is market-determined, with no target or specific level or band. The RBI regularly monitors the foreign exchange market and intervenes in situations of excess volatility. Further, the RBI monitors key developments across the globe which may have an impact on the USD-INR exchange rate. Among others, it includes monetary policy actions of the major Central Banks, major economic data releases across the globe and their impacts thereof, OPEC+ meeting decisions, tracking, and analysing geopolitical events, daily movements in G-10 and EME currencies, etc. The measures taken by RBI to boost forex inflows and to mitigate volatility in the exchange rate, as well as the steps taken to reduce the dependency on hard currencies and increase the acceptability of INR among non-residents, which in turn may ease the depreciation pressure on INR, include:

- i. In February 2026, the revised External Commercial Borrowings framework was introduced, in terms of which the eligibility norms were simplified, the minimum average maturity period was standardised, end-use provisions were eased, and operational flexibility was enhanced (including interest rates).
- ii. In October 2025, Authorised Dealer banks in India were permitted to lend in INR to residents of Nepal, Bhutan or Sri Lanka for cross-border trade transactions.

- iii. In August and October 2025, surplus balances in Special Rupee Vostro Account were permitted to be invested into Government Securities, non-convertible debentures/bonds, commercial papers, etc.

REGIONAL DISTRIBUTION OF CSR EXPENDITURE

5860. MD. RAKIBUL HUSSAIN:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether the Government has reviewed the regional distribution of Corporate Social Responsibility (CSR) expenditure by companies operating in the country, if so, the details thereof;
- (b) the percentage share of Assam in total National CSR spending during the last five years;
- (c) whether under-utilisation or concentration of CSR funds in select districts has been observed, if so, the details thereof; and
- (d) the steps taken by the Government to ensure equitable and need-based allocation of CSR projects in backward and flood-prone areas of Assam?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

- (a): Under the Companies Act, 2013, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities of the company undertaken in the areas or subjects specified in Schedule VII of the Act, based on the recommendation of its CSR committee.

The first proviso to Section 135 (5) of the Act provides that the company shall give preference to the local area and areas around it where it operates. However, the emphasis on local area is only directory and not mandatory in nature and companies need to balance local area preference with national priorities. The Government does not issue any directions to Corporates to spend in any particular area or activity.

In view of the above legal provisions, Government has not conducted a specific review.

(b): On the basis of annual filings made by the companies in the MCA21 registry, CSR expenditure in Assam during the Financial Years 2019-20 to 2023-24 are given in the enclosed **Statement**.

(c) and (d): In view of the reply to para (a) above, the situation does not arise.

STATEMENT

CSR expenditure in Assam during the Financial Years 2019-20 to 2023-24

(Amount in Rupees Crore)

Particulars	FY 2019-20	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24
Assam	285.00	180.23	406.42	474.96	488.62
Total CSR expenditure in India	24,965.82	26,210.95	27,141.45	30,932.08	34,908.75

(Data upto 31.03.2025) (Source: Corporate Data Management Cell)

* Companies either did not specify the names of State/UT or indicated more than one State/Ut where projects were undertaken.

STRENGTHENING CORPORATE GOVERNANCE FRAMEWORK

5861. DR. ALOK KUMAR SUMAN:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) The number of companies registered during the last three years;
- (b) The measures taken by the Government to improve corporate governance standards;
- (c) The action taken against shell companies in the country;
- (d) The implementation status of Corporate Social Responsibility provisions; and
- (e) The reforms introduced under the Companies Act?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a): The number of companies registered during the last three years are as under:

Financial Year	Total number of Companies registered
2022-23	1,59,302
2023-24	1,85,318
2024-25	1,81,138

(b) : The Government of India has been taking several steps towards optimising regulatory compliance, addressing of corporate governance issues for overall transparency, strengthening transparency etc. Some of the important measures taken in this regard are as under:

- (i) The provisions of the Companies Act, 2013 [CA-13 or Act] and the rules made thereunder have provisions to ensure financial accountability and

transparency in the management of companies. These provisions inter alia require maintenance of books of accounts and statutory registers at the registered offices, preparation of financial statements in accordance with applicable financial reporting/accounting standards and filing them with the Registrar after due approvals. The financial statements are required to be audited by an independent chartered accountant. Crucial parameters such as risk management, state of company's affairs, material changes affecting company's financial position are required to be reported in the Board's Report. The Registrar of Companies takes suitable action against the defaulting companies who fail to file their Annual Returns and/or Financial Statements under the provisions of the Act.

(ii) The Act also requires listed and public companies meeting specified thresholds with respect to paid up capital or turnover or debt to appoint independent directors and constitute various committees of the Board viz. Audit Committee, Nomination and Remuneration Committee, Stakeholders Relationship Committee etc.

(c): The term 'shell company' is not defined under the Companies Act, 2013 hence the requisite information is not maintained. However, from time to time, this Ministry carries out Strike-Off drive under section 248(1) for striking off such companies which have failed to commence its business within one year of its incorporation, which are not carrying on any business or operation for a period of two immediately preceding financial years and has not made any application within such period for obtaining the status of a dormant company

under section 455 of the Act or the subscribers to the memorandum have not paid the subscription which they had undertaken to pay at the time of incorporation of a company and a declaration to this effect has not been filed within one hundred and eighty days of its incorporation under sub-section (1) of section 10A of the Act or the company is not carrying on any business or operations, as revealed after the physical verification carried out under section 12(9) of the said Act.

(d): The legal framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. Under the Act, every CSR mandated company has to constitute a CSR Committee. The Committee formulates and recommends the CSR policy and the Board of the company plans, decides, executes and monitors the CSR activities of the company. The Board of the company is required to disclose the CSR Policy implemented by the company in its Board report and has to satisfy itself that the funds so disbursed have been utilised for the purposes and in the manner as approved by it, and the Chief Financial Officer or the person responsible for financial management shall certify to this effect. The CSR framework is disclosure based and expenditure on CSR activities is required to be audited by the statutory auditors of the company. During the year 2023-24, a total amount of ₹34,908.75 crores has been the expenditure incurred on CSR activities by the eligible companies.

(e): The Companies Act, 2013 (the Companies Act) was enacted to consolidate and amend the laws relating to companies. The said Act introduced changes related to disclosures to stakeholders, accountability of directors, auditors and key managerial personnel, investor protection and corporate governance. The said Act has been amended in 2015, 2017, 2019 and 2020 to decriminalise certain offences, facilitate ease of doing business, rationalise compliance requirements and recognise new concepts. Some of the important amendments to the Companies Act, 2013 are given in the enclosed **Statement.**

STATEMENT

Important amendments to the Companies Act, 2013

- (i) Amendments made in CA-13 in 2019 and 2020 and in the LLP Act, 2008 in 2021 to decriminalize 63 offences. While providing relief to corporates, one of the objectives of decriminalization has also been reduction of litigation burden in judicial courts and shifting the prosecution cases towards adjudication.
- (ii) Exemptions from various provisions of Companies Act to Private companies, Government Companies, Charitable companies, Nidhis and IFSC (GIFT city) companies have been provided through issue of notifications under section 462 of the CA-13 during 2015, 2017 and 2020.
- (iii) The requirement of minimum paid up capital, i.e. Rs. 1 lakh for a private company and Rs. 5 lakh for a public company, has been done away with.

- (iv) Extension of fast-track process of mergers under the Companies Act, 2013 to cover mergers of Startups with other Startups and with small companies, so that the process of mergers & amalgamations is completed faster for such companies. Now this process can also be availed in cases where a holding company incorporated outside India is to be merged with its wholly owned subsidiary incorporated in India.
- (v) New section 446B for lesser penalties for One Person Companies, small companies, startups and Producer Companies.
- (vi) Private companies which list non-convertible debt instruments on stock exchanges not to be regarded as listed companies so as to ensure development of corporate bonds market.
- (vii) Provisions relating to Producer Companies (earlier Part IXA of Companies Act, 1956) included in the Companies Act, 2013.

FUNDING AND FACILITIES UNDER KHELO INDIA

5862. SHRI THARANIVENTHAN M. S.:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the total number of Khelo India Centres (KIS) sanctioned, established and currently functioning across the country, State/UT-wise;
- (b) the details of such Centres sanctioned in Tamil Nadu, including the districts covered, the status of implementation and the sports disciplines approved;

- (c) the details of funds allocated, released and utilised for such Centres during the last five years and the current year, State/UT-wise, particularly for Tamil Nadu;
- (d) whether the Government proposes to sanction additional such Centres in underserved districts, rural areas and educationally backward regions of Tamil Nadu; and
- (e) whether any steps taken/being taken by the Government to ensure availability of qualified coaches, modern equipment, sports science support and infrastructure maintenance at the said Centres and if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

- (a) and (b) The district-wise number of approved and operational Khelo India Centres (KIC) along with their sports disciplines, across the country, including in the State of Tamil Nadu, are available in the public domain on the dashboard of this Ministry at <https://dashboard.kheloindia.gov.in>.
- (c) Funds are allocated Scheme-wise and not State/UT-wise or component-wise under the Khelo India Scheme in this Ministry. The details of funds allocated and expenditure incurred under Khelo India Scheme, during the last five years and the current year across the country, including in the State of Tamil Nadu, are as under:

(amount in ₹ crore)

Financial Year	Funds allocated	Expenditure incurred
2020-21	328.77	338.06
2021-22	869.00	764.29
2022-23	600.00	596.39
2023-24	880.00	872.20
2024-25	746.54	620.75
2025-26	700.00	695.48(as on 28.02.2026)

(d): At least one KIC has been established in each district of Tamil Nadu under the Khelo India Scheme, thereby covering all districts as per the scheme's provision of one centre per district.

(e): To ensure effective functioning of KIC, the Government provides support for engagement of qualified Past Champion Athletes as coaches, procurement of sports equipment, and conduct of training activities. Further, capacity building of coaches is undertaken through Sports Authority of India and other recognised institutions. States/UTs are responsible for providing and maintaining basic infrastructure at the identified Centres, while sports science and allied support are extended through existing sports ecosystem and convergence with other components of the Khelo India Scheme.

शिक्षण-अधिगम प्रणाली में कृत्रिम बुद्धिमत्ता की उपयोगिता

5863. डॉ. संबित पात्रा:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने विद्यालयों और महाविद्यालयों में भारतीय भाषाओं में शिक्षण और अधिगम को बढ़ावा देने के लिए कृत्रिम बुद्धिमत्ता (एआई) की उपयोगिता और व्यवहार्यता के संबंध में कोई नीति तैयार की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार के पास 'बोधन एआई' प्रणाली का उपयोग करते हुए शिक्षण-अधिगम प्रणाली में सुधार करने की कोई दीर्घकालिक योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार ने शिक्षा के क्षेत्र में सार्वजनिक डिजिटल अवसंरचना के विकास के लिए कोई कदम उठाए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या सरकार ने शिक्षा क्षेत्र में कृत्रिम बुद्धिमत्ता उपकरणों के उपयोग में कुशल शिक्षकों को प्रशिक्षित करने के लिए कोई कार्यक्रम तैयार किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (घ): राष्ट्रीय शिक्षा नीति (एनईपी) 2020 बहुभाषावाद के महत्व को दर्शाती है और सभी भारतीय भाषाओं के संवर्धन पर विशेष बल देती है। एनईपी 2020 के उद्देश्यों के अनुरूप, भारत सरकार ने भारतीय भाषाओं में शिक्षा को बढ़ावा देने के लिए कई पहलें की हैं। इन प्रयासों को भारतीय भाषाओं में व्यापक भाषा मॉडल, अनुवाद उपकरणों और भाषा-सक्षम डिजिटल सेवाओं के विकास सहित आर्टिफिशियल इंटेलिजेंस और मशीन अधिगम (एआई/एमएल) तकनीकों को अपनाने के माध्यम से और भी अधिक बढ़ाया गया है।

एनईपी 2020 की संकल्पना के अनुरूप और "मेक एआई इन इंडिया एंड मेक एआई वर्क फॉर इंडिया" के उद्देश्य से भारत सरकार ने आईआईटी मद्रास में शिक्षा के लिए एआई में एक उत्कृष्टता केंद्र (एआई-सीओई) स्थापित किया है, जिसे 'बोधन एआई' नाम दिया गया है।

बोधन एआई, आईआईटी मद्रास और अन्य शैक्षणिक संस्थानों के बीच एक सहयोगात्मक प्रयास का प्रतिनिधित्व करता है। इसे एआई-सक्षम उपकरणों और अवसंरचना के माध्यम से शिक्षा प्रक्रियाओं में बदलाव लाने के लिए कार्यनीतिक पहल करने हेतु डिज़ाइन किया गया है।

भारत सरकार ने भारतजेन परियोजना भी शुरू की है जो एक मल्टीमॉडल लार्ज लैंग्वेज मॉडल परियोजना है। इसका उद्देश्य ऐसे कुशल और समावेशी एआई समाधान विकसित करना है जो सभी 22 अनुसूचित भाषाओं को सहायता प्रदान करे और भारत के अद्वितीय सामाजिक-सांस्कृतिक संदर्भ तथा विविध क्षेत्रों के लिए एक सुदृढ़ डिजिटल एआई अवसंरचना बनाने में सहायता करे।

इसके अतिरिक्त, भारतीय भाषाओं में सामग्री के अनुवाद को सुगम बनाने के लिए, प्रौद्योगिकीय प्रगति में अखिल भारतीय तकनीकी शिक्षा परिषद (एआईसीटीई) द्वारा अनुवादिनी और डिजिटल इंडिया कार्यक्रम के तहत एक पहल 'भाषिनी' जैसे एआई-आधारित अनुवाद उपकरणों का विकास शामिल है।

भाषिणी ने 70 से अधिक शोध भागीदार संस्थानों के सहयोग से भारतीय भाषाओं के लिए अत्याधुनिक एआई मॉडल विकसित किए हैं। वर्तमान में, भाषिणी के मंच पर 350 से अधिक एआई-आधारित भाषा मॉडलों का एक संग्रह उपलब्ध है और यह 22 से अधिक विशेष भाषा सेवाएँ प्रदान करता है। राष्ट्रीय भाषा अनुवाद मिशन भाषिणी मंच के माध्यम से सभी 22 अनुसूचित भाषाओं में बड़ी मात्रा में टेक्स्ट और स्पीच डेटा का डिजिटलीकरण कर रहा है।

इसके अतिरिक्त, शिक्षा मंत्रालय के केंद्रीय भारतीय भाषा संस्थान (सीआईआईएल) द्वारा भारतीय भाषाओं के लिए भाषाई डेटा कंसोर्टियम (एलडीसी-आईएल) योजना के तहत अनुसूचित भारतीय भाषाओं के लिए व्यापक भाषाई संसाधन विकसित किए गए हैं। वर्ष 2019 से एलडीसी-आईएल ने भाषा प्रौद्योगिकियों के विकास में लगी सरकारी एजेंसियों, सरकार द्वारा प्रोत्साहित पहलों, शोधकर्ताओं तथा वाणिज्यिक और औद्योगिक उपयोगकर्ताओं को संसाधन उपलब्ध कराए हैं।

शिक्षा मंत्रालय देश भर के सरकारी स्कूलों में डिजिटल शिक्षा को बढ़ावा देने के लिए समग्र शिक्षा के तहत आईसीटी और डिजिटल पहलों को कार्यान्वित करता है। इन पहलों का उद्देश्य शिक्षण और अधिगम प्रक्रियाओं में प्रौद्योगिकी को एकीकृत करके शिक्षा की गुणवत्ता को बढ़ाना है। इस योजना के तहत, राज्यों द्वारा प्रस्तुत आवश्यकताओं के अनुसार आईसीटी लैब और स्मार्ट कक्षाएँ स्थापित करने के लिए धनराशि उपलब्ध कराई जाती है।

आत्मनिर्भर भारत अभियान के एक भाग के रूप में पीएम ई विद्या नामक एक व्यापक पहल दिनांक 17 मई, 2020 को शुरू की गई जो पूरे देश में शिक्षा तक मल्टीमोड पहुंच सुनिश्चित करने के लिए डिजिटल/ऑनलाइन/ऑन-एयर शिक्षा से जुड़े सभी प्रयासों को एकीकृत करती है।

इसके अतिरिक्त, ज्ञान साझा करने के लिए डिजिटल अवसंरचना (दीक्षा) राष्ट्र की वह डिजिटल अवसंरचना है जिसके माध्यम से राज्यों/संघ राज्य क्षेत्रों में स्कूल शिक्षा के लिए गुणवत्तापूर्ण ई-सामग्री और सभी कक्षाओं (एक राष्ट्र, एक डिजिटल प्लेटफॉर्म) के लिए सक्रिय क्यूआर कोड युक्त पाठ्यपुस्तकें (ईटीबी) उपलब्ध करवाई जाती हैं।

शिक्षकों की उभरती हुई तकनीकों के बारे में जागरूकता सुनिश्चित करने के लिए, मंत्रालय और विभिन्न निकायों द्वारा हितधारकों के परामर्श से नियमित रूप से क्षमता निर्माण/परामर्श कार्यशालाओं का आयोजन किया जाता है। उदाहरण के लिए केंद्रीय शैक्षिक प्रौद्योगिकी संस्थान (सीआईईटी) ने "शिक्षा के लिए आर्टिफिशियल इंटेलिजेंस" संबंधी ऑनलाइन प्रशिक्षण कार्यक्रम शुरू किए हैं। इन कार्यक्रमों का उद्देश्य शिक्षकों, प्रशिक्षकों और विद्यार्थियों को शिक्षा के क्षेत्र में एआई के उपयोग के बारे में जानकारी देना है।

अखिल भारतीय तकनीकी शिक्षा प्रशिक्षण और अधिगम परिषद (अटल) अकादमी शिक्षा जगत और उद्योग के सहयोग से एआई और एमएल सहित उभरते क्षेत्रों में संकाय ज्ञान को प्रदान करने /उन्नत करने के लिए गुणवत्तापूर्ण संकाय विकास कार्यक्रमों का आयोजन करती है।

शिक्षा मंत्रालय के मालवीय मिशन शिक्षक प्रशिक्षण कार्यक्रम के अंतर्गत कार्यान्वित आर्टिफिशियल इंटेलिजेंस संबंधी क्षमता निर्माण कार्यक्रम (सीबीएआई) शिक्षा के क्षेत्र में एआई और

अन्य उभरती प्रौद्योगिकियों के एकीकरण को बढ़ावा देता है। यह कार्यक्रम शिक्षकों और अकादमिक नेतृत्व के लिए डिज़ाइन किया गया है ताकि वे एआई-आधारित शैक्षिक उपकरण विकसित करने और शिक्षण पद्धतियों को बेहतर बनाने हेतु एआई के क्षेत्र में अनुसंधान को बढ़ावा देने की अपनी क्षमताओं को सुदृढ़ कर सकें।

FUNCTIONAL GOVERNMENT SCHOOLS IN THE COUNTRY

5864. THIRU DR. S. JAGATHRAKSHAKAN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the total number of Government schools functioning in the country during the last five academic years, State/UT-wise;
- (b) the total number of students enrolled and the number of teachers employed in these schools during the same period, State/UT-wise;
- (c) whether the Government maintains records of the number of schools with low or zero enrolment; and
- (d) if so, the criteria used for such classification?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): As per UDISE+ (Unified District Information System for Education Plus), State/UT-wise number of government schools with enrolment and number of teachers in these schools from the year 2020-21 to 2024-25 are available at https://www.education.gov.in/en/parl_ques.

(c) and (d): As per UDISE+ 2024-25, number of schools with zero enrolment are 7993 in India.

INFRASTRUCTURE AND STRUCTURAL DETERIORATION AT ASIATIC SOCIETY

5865. SHRI JAGANNATH SARKAR:

Will the Minister of **CULTURE** be pleased to state:-

- (a) whether the Government is aware of ageing infrastructure and structural deterioration at the Asiatic Society, affecting preservation due to inadequate temperature and humidity control;
- (b) the present status of conservation of rare manuscripts and artefacts, including the backlog in cataloguing and availability of trained conservators;
- (c) the details of sanctioned strength, working strength and vacancies, category wise of librarians, archivists, conservators and research staff, along with the number of personnel engaged on contractual basis;
- (d) the progress and timelines for digitisation of collections and improving public and scholarly access;
- (e) whether the funding provided is commensurate with the scale and international significance of the collections;
- (f) the details of steps taken by the Government to revive academic output, fellowships and international collaborations; and
- (g) whether adequate disaster preparedness measures are in place to protect collections from fire, flood and climate-related risks?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c): Asiatic Society's heritage building is under the jurisdiction of the Archaeological Survey of India (ASI) and necessary steps for its repair and restoration are undertaken through ASI. Adequate temperature and humidity control system are in place in Society's Museum where manuscripts, rare books and artefacts are housed.

The Asiatic Society, Kolkata conducts regular checks on the conditions of the rare manuscripts and artefacts in its collection. Such checks are done by the cataloguers and other officials on regular intervals under the overall supervision of the Curator. The Society has its own Conservation and Binding Section to carry out the conservation and binding work. Since establishing of Manuscript Conservation Centre in 2022, the preventive conservation of 35624 folios of the Manuscripts and curative conservation of 4596 folios of the rare manuscript have been done by the Society. Cataloguing is a regular work of the Museum and Archive Section.

The details of sanctioned strength, working strength and vacancies, category-wise of librarians, archivists, conservators and research staff, along with the number of personnel engaged on contractual basis:

Sl. No	Post	Sanctioned Strength	Working Strength	Vacancies
1	Librarian	1	1	0
2	Assistant Librarian	4	1	3
3	Curator	1	1	0

4	Senior Cataloguer	2	0	2
5	Cataloguer	4	2	2
6	Conservation Officer	1	0	1
7	Conservation Assistant	7	0	7
8	Research Officer	1	0	1

Two Conservation Assistants are working on temporary basis.

(d): The society has digitized 11,528 manuscripts comprising 5,72,890 pages.

Further, under the Gyan Bharatam Mission of Ministry, the Society has been designated as a Cluster Centre for Manuscript scanning work. As of 23.03.2026, a total of 2033 manuscripts comprising of 1,46,099 pages have been scanned under this initiative.

(e): The Grant-in-aid provided by this Ministry to Asiatic Society broadly supports its core functions, and the requirements are reviewed from time to time in view of the scale and preservation needs of its collections.

(f): The Society undertakes academic activities, including seminars, lectures, workshops, exhibitions, publications and fellowship programmes to strengthen academic output and expand collaborations with national and international institutions. The details of various Academic Activities undertaken by the organization are as under : -

Financial Year	No of Research Projects	No of Research Fellows	No of Academic Activities
2020-21	39	20	42
2021-22	28	13	42

2022-23	21	09	47
2023-24	21	14	54
2024-25	18	12	28

(g): The Society has basic disaster preparedness measures in place, including fire safety system and standard operating procedures. Close liaison is maintained with the National Disaster Response Force (NDRF), Fire and Emergency Services Department, Government of West Bengal and the Local Police Authorities.

AVAILABILITY OF STAFF UNDER ASI

5866. DR. SHARMILA SARKAR:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of total number of monuments under the protection of the Archaeological Survey of India (ASI), circle-wise;
- (b) the details of total number of sanctioned staff at each of the ASI circles, in-position and vacancies, circle and category-wise;
- (c) the details of total number of contractual staff hired by the ASI, circle and category-wise;
- (d) the details of total number of ticketed monuments and passenger footfall, ASI, circle-wise; and
- (e) the details of total amount of funds released and utilised for conservation and maintenance, ASI circle-wise

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): There are 3686 protected monuments and protected areas (Archaeological sites) across the country, which are looked after by the Archaeological Survey of India (ASI). Circle-wise details are given in the enclosed **Statement-I**.

(b): Details of total number of sanctioned staff at each of the ASI circles, in-position and vacancies, circle and category-wise are given in the enclosed **Statement-II**.

(c): Contractual staff like Data Entry Operators Skilled/Semi-skilled labour, security staff are engaged by the circles as per need and availability of resource.

(d): There are 143 protected monuments across the country under Archeological Survey of India where entry fee is charged. The Circle-wise details of footfall are given in the enclosed **Statement-III**.

(e): The Circle-wise allocation and expenditure on conservation and maintenance are given in the enclosed **Statement-IV**.

STATEMENT-I

CIRCLE-WISE DETAILS OF PROTECTED MONUMENTS AND PROTECTED AREAS (SITES) UNDER THE ARCHAEOLOGICAL SURVEY OF INDIA ACROSS THE COUNTRY.

Sl.No.	Name of Circle	Number of Protected Monuments and Protected Areas (Sites)
1.	Agra Circle	154
2.	Aizawl Circle	11

3.	Amaravati Circle	135
4.	Aurangabad Circle	75
5.	Bangalore Circle	129
6.	Bhopal Circle	183
7.	Bhubaneswar Circle	42
8.	Chandigarh Circle	124
9.	Chennai Circle	257
10.	Dehradun Circle	43
11.	Delhi Circle	170
12.	Dharwad Circle	282
13.	Goa Circle	21
14.	Guwahati Circle	70
15.	Hampi Circle	95
16.	Hyderabad Circle	08
17.	Jabalpur Circle	108
18.	Jaipur Circle	88
19.	Jhansi Circle	170
20.	Jodhpur Circle	73
21.	Kolkata Circle	86
22.	Leh Mini-circle	15
23.	Lucknow Circle	196
24.	Meerut Circle	82
25.	Mumbai Circle	117
26.	Nagpur Circle	94
27.	Patna Circle	70
28.	Puri Circle	40
29.	Raipur Circle	46
30.	Raiganj Circle	52
31.	Rajkot Circle	51
32.	Ranchi Circle	14
33.	Sarnath Circle	132
34.	Shimla Circle	40
35.	Srinagar Circle	56
36.	Tiruchirapalli Circle	162
37.	Thrissur Circle	30
38.	Vadodara Circle	165
	Total	3686

STATEMENT-II**TOTAL NUMBER OF SANCTIONED STAFF AT EACH OF THE
ARCHAEOLOGICAL SURVEY OF INDIA CIRCLES, IN-POSITION AND
VACANCIES, CIRCLE AND CATEGORY-WISE**

Sl. No.	Name of Circle/ Offices/ Branches	Sanctioned Strength	In- Position	Vacancies	Category-wise Staff position				
					UR	OB C	EW S	SC	ST
1.	Agra Circle	552	420	132	142	167	12	88	11
2.	Aizawl Circle	29	17	12	4	4	1	4	4
3.	Amaravati Circle	358	249	109	60	115	8	50	16
4.	Aurangabad Circle	229	78	151	34	23	0	16	5
5.	Bangalore Circle	290	204	86	64	68	16	42	14
6.	Bhopal Circle	393	192	201	71	69	4	25	23
7.	Bhubaneswar Circle	151	75	76	41	20	3	7	4
8.	Chandigarh Circle	161	118	43	59	22	1	33	3
9.	Chennai Circle	239	170	69	61	62	4	35	8
10.	Dehradun Circle	92	66	26	48	9	0	1	8
11.	Delhi Circle	622	464	158	240	91	7	10 8	18
12.	Dharwad Circle	355	252	103	78	89	23	44	18
13.	Goa Circle	97	63	34	12	18	5	8	20
14.	Guwahati Circle	130	84	46	27	24	3	19	11
15.	Hampi Circle	139	63	76	21	28	1	8	5
16.	Hyderabad Circle	132	98	34	16	50	5	19	8
17.	Jabalpur Circle	274	112	162	43	53	1	14	1
18.	Jaipur Circle	296	228	68	72	66	8	26	56
19.	Jhansi Circle	147	105	42	19	45	8	30	3
20.	Jodhpur Circle	192	153	39	46	56	11	22	18
21.	Kolkata Circle	130	104	26	43	30	1	23	7
22.	Leh Mini Circle	47	12	35	2	0	0	0	10
23.	Lucknow Circle	182	143	39	54	62	0	23	4
24.	Meerut Circle	87	66	21	24	16	3	16	7
25.	Mumbai Circle	262	142	120	35	54	21	23	9
26.	Nagpur Circle	147	106	41	23	52	8	20	3
27.	Patna Circle	212	185	27	69	73	0	40	3
28.	Puri Circle	213	91	122	39	36	0	15	1

29.	Raiganj Circle	139	93	46	40	21	0	26	6
30.	Raipur Circle	68	38	30	10	14	1	7	6
31.	Rajkot Circle	81	50	31	10	19	4	10	7
32.	Ranchi Circle	44	32	12	11	16	1	1	3
33.	Sarnath Circle	252	192	60	52	90	12	32	6
34.	Shimla Circle	152	55	97	25	8	0	8	14
35.	Srinagar circle	190	83	107	64	2	6	10	1
36.	Thrissur Circle	100	67	33	20	28	2	15	2
37.	Trichy Circle	158	117	41	24	74	1	16	2
38.	Vadodara Circle	242	151	91	28	61	12	30	20

STATEMENT-III

CIRCLE-WISE FOOTFALL AT TICKETED MONUMENTS, DURING LAST THREE YEARS AND CURRENT YEAR ACROSS THE COUNTRY.

Sl.No.	Name of Circle	Number of ticketed monument	Details of visitors footfall			
			2022-23	2023-24	2024-25	2025-26 (up to Jan..2026)
1.	Agra Circle	08	9295001	10235684	10450517	8403250
2.	Amaravati Circle	05	336060	330930	34885	304324
3.	Aurangabad Circle	06	3856418	4368304	4280488	4080259
4.	Bangalore Circle	04	1259606	1458969	1339209	1196014
5.	Bhopal Circle	11	1455682	1654386	1598345	1479127
6.	Bhubaneswar Circle	02	507846	1086445	1356626	1332331
7.	Chandigarh Circle	02	83517	86167	92567	83011
8.	Chennai Circle	04	1797519	1509168	1235189	1259940
9.	Delhi Circle	11	6750531	8138214	8850048	6965429
10.	Dharwad Circle	06	1971867	2294826	2051973	1904698
11.	Goa Circle	01	1023289	1202240	1371815	1151965
12.	Guwahati Circle	05	635672	543449	577616	479987
13.	Hampi Circle	02	840046	1050440	1046175	1085995
14.	Hyderabad Circle	03	2610495	3030547	3039275	2823545

15.	Jabalpur Circle	03	496768	534243	632365	426389
16.	Jaipur Circle	03	339497	505122	493471	412532
17.	Jhansi Circle	04	522677	879214	679255	589531
18.	Jodhpur Circle	03	1914103	1798841	1828503	2869160
19.	Kolkata Circle	02	204041	220304	216168	195870
20.	Leh Mini-circle	01	62662	95021	93937	90135
21.	Lucknow Circle	03	334856	417931	397111	322258
22.	Mumbai Circle	13	3856835	4003835	3795420	3423195
23.	Nagpur Circle	02	26511	33898	25259	28008
24.	Patna Circle	05	993900	1163980	1230202	1214694
25.	Puri Circle	03	2478266	3284937	3777631	2907970
26.	Raipur Circle	01	62990	85489	81119	68423
27.	Raiganj Circle	02	1520358	1669845	1591603	1288698
28.	Rajkot Circle	03	32105	47845	74107	67150
29.	Sarnath Circle	06	1113821	1244849	1154537	1018971
30.	Shimla Circle	02	178511	195246	173850	138282
31.	Srinagar Circle	03	58253	67330	61781	34726
32.	Tiruchirapalli Circle	07	316701	318326	293033	238712
33.	Thrissur Circle	03	918575	904140	884775	899828
34.	Vadodara Circle	04	1325007	1350691	1187156	989488
	Total	143				

STATEMENT-IV

CIRCLE-WISE DETAILS OF ALLOCATION AND EXPENDITURE INCURED FOR CONSERVATION AND MAINTENANCE OF PROTECTED MONUMENTS AND SITES DURING LAST TWO YEARS AND CURRENT YEAR IN THE COUNTRY.

Sl.No.	Name of Circle	Details of allocation and expenditure for conservation and maintenance (Amount in crore)					
		2023-24		2024-25		2025-26 (up to 27.01.2026)	
		Allocation	Expenditure	Allocation	Expen	Alloca	Expen

					diture	tion	diture
1	Agra Circle	23.52	23.52	15.90	15.90	17.00	13.36
2	Aizawl Circle	1.29	1.29	1.26	1.25	1.20	0.93
3	Amaravati Circle	14.70	14.70	12.90	12.90	14.00	11.64
4	Aurangabad Circle	26.80	26.80	8.60	8.60	11.00	9.18
5	Bangalore Circle	17.34	17.34	8.55	8.55	12.00	8.96
6	Bhopal Circle	17.22	17.22	12.30	12.30	13.50	11.55
7	Bhubaneswar Circle	12.29	12.29	11.50	11.37	11.00	6.74
8	Chandigarh Circle	11.00	11.00	8.40	8.40	11.00	10.19
9	Chennai Circle	12.95	12.95	13.15	13.14	13.00	9.50
10	Dehradun Circle	5.42	5.42	5.10	5.10	6.50	4.74
11	Delhi Circle	36.14	36.14	24.95	24.94	39.92	33.99
12	Dharwad Circle	9.57	9.57	7.46	7.46	6.25	5.18
13	Goa Circle	9.90	9.90	9.00	9.00	5.06	5.05
14	Guwahati Circle	8.78	8.78	5.72	5.71	4.66	3.35
15	Hampi Circle	12.25	12.25	6.52	6.52	8.75	7.14
16	Hyderabad Circle	14.38	14.38	6.80	6.77	12.00	9.58
17	Jabalpur Circle	9.27	9.27	7.00	6.99	6.00	4.80
18	Jaipur Circle	12.75	12.75	10.91	10.91	8.00	6.66
19	Jhansi Circle	5.82	5.82	6.10	6.10	9.50	7.65
20	Jodhpur Circle	10.65	10.65	9.25	9.24	9.00	6.89
21	Kolkata Circle	9.10	9.10	6.01	6.01	4.75	3.92
22	Leh Mini-circle	3.50	3.50	2.20	2.20	4.50	3.71
23	Lucknow Circle	16.93	16.93	8.91	8.91	7.95	7.41
24	Meerut Circle	7.95	7.95	6.70	6.64	6.50	4.61
25	Mumbai Circle	15.56	15.56	18.19	18.19	17.50	13.12
26	Nagpur Circle	10.18	10.18	10.60	10.60	15.00	12.21
27	Patna Circle	16.00	16.00	8.73	8.73	14.50	11.77
28	Puri Circle	(included in Bhubaneshwar Circle)					
29	Raipur Circle	5.94	5.94	8.19	8.19	12.25	9.21
30	Raiganj Circle	8.00	8.00	6.10	6.10	8.00	7.11
31	Rajkot Circle	2.50	2.50	3.00	3.00	4.00	2.62
32	Ranchi Circle	2.15	2.15	2.25	2.25	2.37	2.50
33	Sarnath Circle	11.32	1132	7.62	7.62	9.75	6.89
34	Shimla Circle	5.00	5.00	2.80	2.79	2.00	1.88
35	Srinagar Circle	7.17	7.17	4.90	4.89	5.75	4.97
36	Tiruchirapalli Circle	9.55	9.55	5.80	5.80	6.50	4.77

37	Thrissur Circle	7.09	7.09	6.30	6.30	4.25	3.55
38	Vadodara Circle	12.00	12.00	7.70	7.69	10.50	7.58

MEGA INTERNATIONAL WINTER TOURNAMENT IN GULMARG

5867. SHRI ABDUL RASHID SHEIKH:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government has any plans to hold winter sports in Budgam and Doodhpathri Jammu and Kashmir; and
- (b) the measures taken/being taken by the Government to organise Mega International Winter Tournaments in Gulmarg?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

- (a): At present, no such proposal is under consideration.
- (b): Sports competitions, both national level and international level, are organised by the concerned National Sports Federations (NSFs) in terms of the rules and regulations prescribed by the concerned International Federation. Under the Scheme of Assistance to NSFs, financial assistance is provided to the recognised NSF for holding national championship and hosting international tournaments in India.

Under the Khelo India Scheme, Khelo India Winter Games are organised yearly in Gulmarg and Leh. Since its inception, the Government has

organized 06 editions of the Khelo India Winter Games, witnessing a total participation of more than 5,200 athletes.

UTILISATION OF INCREASED SAI BUDGET

5868. SHRI VISHALDADA PRAKASHBAPU PATIL:

SHRIMATI SHAMBHAVI:

SHRI RAJESH VERMA:

SHRI ARUN BHARTI:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the details of specific utilisation plan for the Rs. 917.38 crore increased allocation to Sports Authority of India (SAI) in Budget 2026-27 as compared to the previous allocation of Rs. 800 crore;
- (b) whether the additional national camps, high-performance centres and international exposure training programmes are proposed to be funded through the enhanced SAI budget and if so, the details thereof;
- (c) the details of priority Olympic/Asian Games disciplines receiving focused coaching and competition support through SAI infrastructure;
- (d) the details of sports science facility upgrades including biomechanics laboratories, recovery centres and high-altitude training facilities at SAI regional centres; and
- (e) whether the SAI expansion programme targets operationalising 50 high-performance centres across the country by 2030 and if so, the details

thereof along with the location prioritisation criteria, construction timelines and public-private partnership framework thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): The budget allocation for SAI during 2025-26 (RE) is Rs. 880 crore and the tentative BE for 2026-27 is Rs. 917.38 crore. The details are as under:

Heads	Budget Estimate (B.E.) 2025-26	Revised Estimate (R.E.) 2025-26	Tentative amount of B.E. 2026-27
Salaries	580.00	580.00	650.88
General	200.00	250.00	200.39
Capital	50.00	50.00	66.11
Total	830.00	880.00	917.38

The enhanced allocation in BE 2026–27 is mainly on account of increased provision under the Salary head and Capital head to meet establishment expenditure and infrastructure-related requirements of SAI centres.

(b): The enhanced budget of the SAI including under the Assistance to National Sports Federations, is utilized to support additional National Coaching Camps, strengthening of High-Performance Centres, and increased international exposure and training programmes for athletes.

These initiatives are implemented in consultation with National Sports Federations and are aimed at providing world-class training, sports science support, and competitive exposure to improve India's performance in major international sporting events.

(c): The priority disciplines covered under the Target Olympic Podium Scheme (TOPS) implemented by the Sports Authority of India are as under:

- i. Archery
- ii. Athletics
- iii. Badminton
- iv. Boxing
- v. Hockey
- vi. Rowing
- vii. Swimming
- viii. Shooting
- ix. Squash
- x. Weightlifting
- xi. Wrestling
- xii. Table Tennis

These disciplines are covered under the Target Olympic Podium Scheme (TOPS) and receive support as per the scheme guidelines.

Further, for Asian Games, the disciplines covered under Target Asian Games Group (TAGG) are under:

1	Cycling
2	Fencing
3	Gymnastics
4	Kabaddi
5	Tennis
6	Sailing/Yachting
7	Wushu

8	Sepaktakraw
9	Kayaking & Canoeing
10	Surfing

Apart from above, for Para-Athletes, the National Centre of Excellence (NCOE), Gandhinagar, has been identified as the primary centre for conducting sports activities. The centre is presently facilitating training in multiple disciplines, namely Para Athletics, Para Badminton, Para Table Tennis, Wheelchair Fencing, Para Swimming and Para Powerlifting.

(d): The details of upgradation of sports science facilities during last five years are as under:

S. N.	Name of Work	State	Type of Infrastructure
2024-25			
1	Modification of Gymnastics Practice hall-2 for establishment of Bio-Mechanics lab under NCSSR at IG Stadium	New Delhi	Sports Science Centre
2	Renovation of NCSSR cabs at east plaza, IG Stadium complex	New Delhi	Sports Science Centre
Year - 2022-23			
3	Establishment of Integrated High-Performance Centre at SAI NCOE Sonipat	Haryana	Sports Science Centre
Year – 2020-21			
4	Establishment of Integrated Sports Science Centre and conditioning hall at SAI NS NIS Patiala	Punjab	Sports Science Centre

Further, SAI Regional Centres such as Patiala, Bengaluru, and Bhopal have sports science facilities including biomechanics, performance analysis and sports medicine support. At present, sports science support systems are operational across 23+ National Centres of Excellence (NCOEs) and key SAI centres.

Regarding high-altitude training, SAI has established a dedicated facility at Shilaroo (Shimla), Himachal Pradesh, comprising training tracks, recovery infrastructure, and sports science support systems. In addition, a hypoxic chamber at SAI NCOE Sonapat is operational to simulate altitude conditions and support physiological adaptation.

(e): At present, following 02 high performance centres are under construction at SAI Regional Centres:

S.No.	Name of Work	State	Type of Infrastructure	Tentative Construction timeline
1	Establishment of Integrated High-Performance Centre at SAI NCOE Sonapat	Haryana	Sports Science Centre	31.05.2026
2	Establishment of Integrated High-Performance Centre at NSSC Bangalore	Karnataka	Sports Science Centre	01.07.2027

DEVELOPMENT OF TOURISM INFRASTRUCTURE IN SURGUJA**5869. SHRI CHINTAMANI MAHARAJ:**

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government has taken any initiatives to implement any schemes in collaboration with the State Government for the development of tourism infrastructure and promote the tourism potential in Surguja district of Chhattisgarh;
- (b) if so, the details thereof along with financial and technical assistance provided during the last five years;
- (c) the manner in which these initiatives are expected to boost tourism and generate employment opportunities for the local population; and
- (d) the details of steps proposed to further strengthen tourism facilities in the region?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d): Development and promotion of tourism destinations and products is primarily undertaken by the concerned State Governments (SGs)/Union Territory Administrations (UTAs). However, the Ministry of Tourism through its schemes of 'Swadesh Darshan (SD)', 'Swadesh Darshan 2.0 (SD2.0)', 'Challenge Based Destination Development (CBDD)' – a sub-scheme of SD2.0 and 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)' complements the efforts of tourism infrastructure development by extending financial assistance to the State Governments/UT Administrations;

subject to adherence to scheme guidelines, submission of Detailed Project Reports (DPRs), availability of funds, Government directions, inter-se priority etc.

In addition, Government of India under its initiative for 'Special Assistance to States for Capital Investment (SASCI) – Development of Iconic Tourist Centres to Global Scale' scheme, has also provided financial assistance to the States in the year 2024-25 for development of tourism projects.

The details of projects sanctioned by the Ministry under SD, SD2.0, CBDD, PRASHAD and SASCI schemes in the state of Chhattisgarh are given in the enclosed **Statement**.

A range of components which may enhance tourism facilitation at the destinations are considered for sanctioning, as per project requirement including those related to tourism core products, tourism activities, safety, sanitation, connectivity, parking, general site development, soft interventions etc. The Ministry encourages State Governments/UT Administrations to engage with local communities and ensure robust operation & management (O&M) of completed projects so as to increase footfall, generate local employment and enhance overall tourist satisfaction. Further, Ministry of Tourism holistically promotes various tourism destinations and products of the country including those in Chhattisgarh through various promotional tools such as website, events, social media etc.

STATEMENT

The details of the projects sanctioned under SD, SD2.0, CBDD, SASCI and PRASHAD in the state of Chhattisgarh:

Scheme	Name of the project	Year of Sanction/ Circuit	Sanction Amount (in ₹ Cr)
SD	Development of Jashpur- Kunkuri- Mainpat- Kamleshpur - Maheshpur - Kurdar - Sarodhadadar- Gangrel- Kondagaon– Nathiyanawagaon- Jagdalpur- Chitrakoot- Tirthgarh	Tribal Circuit 2015-16	96.10
Swadesh Darshan 2.0	Bhoramdeo Corridor Development, Kawardha	2024-25	145.99
CBDD	Development of Mayali Bagicha as Eco Tourism Destination	2024-25	9.97
SASCI	Development of Chitrotpala Film City in Raipur	2024-25	95.79
	Development of Tribal & Cultural Convention Centre in Raipur	2024-25	51.87
PRASHAD	Development of Maa Bamleshwari Devi Temple, Dongargarh, Rajnandgaon District, Chhattisgarh	2020-21	48.44

CENTRAL POLLUTION SCHEMES

5870. ADV. ADOOR PRAKASH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has noted that majority of funds allocated for control of pollution under central pollution schemes has not been utilized;
- (b) if so, the details thereof;
- (c) the reasons for underutilization of funds while the country is facing significant pollution challenges; and
- (d) whether the Government has taken any action in this regard and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): Under the Central Sector Scheme 'Control of Pollution', a total amount of ₹ 3,122 crore has been released to CPCB, concerned SPCB/PCCs, urban local bodies and concerned agencies during FY 2021–22 to FY 2025–26 (as on 25th March, 2026), out of which an amount of ₹ 2,624 crore has been utilized by the implementing agencies.

Committees at National Level (Apex, Steering, Monitoring and Implementation), State level (Steering and Monitoring) and City level Monitoring and Implementation Committee have been constituted to coordinate, monitor, evaluate the progress and provide guidance for implementation of city action plans including utilization of funds under National Clean Air Programme (NCAP) of Control of Pollution Scheme.

CONSERVATION OF SACRED ENSEMBLES OF THE HOYSALAS

5871. SHRI TEJASVI SURYA:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of the funds allocated by the Archaeological Survey of India (ASI) for the conservation of the Sacred Ensembles of the Hoysalas at Belur, Halebidu and Somanathapura, since their UNESCO World Heritage inscription in 2023, along with the specific conservation works carried out at each site, year wise;
- (b) the details of steps taken to develop and conserve St. Mary's Island in Karnataka, which has recently been added to UNESCO's Tentative List, including the funds allocated and the timeline for its formal nomination;
- (c) the list of the 15 archaeological sites announced for development in Budget 2026-27, along with their locations, including the funds allocated therefor; and
- (d) the details of the National Destination Digital Knowledge Grid announced in Budget 2026-27, including the number of heritage sites in Karnataka that is likely to be covered and the timeline for their digital documentation?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a): The details of the funds allocated by the Archaeological Survey of India (ASI) for the conservation of the Sacred Ensembles of the Hoysalas at Belur, Halebidu and Somanathapura along with the specific conservation works

carried out at each site, year wise, during the last three years are given in the enclosed **Statement-I**

(b): St. Mary's Islands are a group of four tiny islands, forming an NNW-SSE chain for about 6 km, situated off Malpe in Udupi District on the west coast of India, in Karnataka. They were listed on UNESCO's Tentative List in 2025 under the Natural category. The sites are protected by the Coastal Regulation Zones of the Government of India and have been declared a National Geological Monument by the Geological Survey of India since 1978.

(c): The list of the 15 archaeological sites announced for development in Budget 2026-27 are given in the enclosed **Statement-II**. Specific fund allocated is being finalized. Conservation and development works of all protected monuments, including the 15 archaeological sites, is undertaken as per requirement and from funds allocated to ASI.

(d): National Destination Digital Knowledge Grid, execution is under planning stage.

STATEMENT - I

The details of the funds allocated by the Archaeological Survey of India (ASI) for the conservation of the Sacred Ensembles of the Hoysalas at Belur, Halebidu and Somanathapura

(Amount in Rs.)

Name of Monument	Financial Year		
	2022-23	2023-24	2024-25
Channakeshava Temple, Belur	3764390/-	1575072/-	1577157/-
Hoysaleswara Temple, Halebidu	44623847/-	2062201/-	304406/-
Keshava Temple, Somanathapura	5987698/-	967390/-	342622/-

The details of specific conservation works carried out by the Archaeological Survey of India (ASI) at the Sacred Ensembles of the Hoysalas at Belur, Halebidu and Somanathapura

Name of Monument	Financial Year		
	2022-23	2023-24	2024-25
Channakeshava Temple, Belur	1. Resetting of Old Undulated paving stone inside the temple area. 2. Repairs to the damaged Gopura of the temple (Ongoing). 3. Upgradation of Existing Toilet Block. 4. Relaying the schist stone pathway, contextual signages , Facility signages, Water Facility, Dustbins, Signages, CCTV Cameras, Ramp etc 5. Upgradation of Electrification work, Fixing of Loose sculptures and documentation. 6. Weathering Proof Course to Sanskrit Paathashala and cloister mandapa. 6. Display of Interpretation Boards inside Monument. 7. Rejuvenation of Kalyani (Tank) 8.Regular Up keeping and Maintenance.	1. Repairs to the damaged Gopura of the temple (On-going). 2. Regular Up keeping and Maintenance.	General Maintenance, cleaning etc. No major conservation work
Hoysaleswara Temple, Halebidu	1. Relaying the schist stone pathway, contextual signages, Facility signages, Water Facility, Dustbins, Signages, stone benches, grill painting. 2. Construction of Interpretation	Regular Up keeping and Maintenance.	General Maintenance, cleaning etc. No major conservation

	Centre. 3. Up gradation of Museum Building. 4. Upgradation & Extension of Toilet block. 5. Installation of CCTV Camera, Vegetation removal, 6. Arrangement and Display of Loose sculptures. 7. Upgradation of Parking Area by laying interlock pavement tiles. 8. Regular Up keeping and Maintenance.		work
Keshava Temple, Somanathpura	1. Providing Benches, Dustbins, Signages, Water Kiosk. 2. Upgradation of Toilet Block. 3. Upgradation of VIP Room. 4. Upgradation of Ticket Counter. 5. Regular Up keeping and Maintenance.	Regular Up keeping and Maintenance.	General Maintenance, cleaning etc. No major conservation work

STATEMENT – II

The list of the 15 Archaeological Sites announced for development in Budget 2026-27.

S. No.	Site	Chronological Period	State/UT
1.	Lothal	c.2400 – 1900BCE	Gujarat
2.	Adichanallur	c.1000 – 600BCE	Tamil Nadu
3.	Sarnath	3rd century BCE onwards	Uttar Pradesh
4.	Dholavira	c.3000 – 1500BCE	Gujarat
5.	Rakhigarhi	c.2600 – 1900BCE	Haryana

6.	Hastinapur	c. 1200 BCE – Gupta period	Uttar Pradesh
7.	Agroha	1 st century BCE –18th century CE	Haryana
8.	Udayagiri	2nd century CE–12 th century CE	Odisha
9.	Sannati	3rd century BCE – 3 rd century CE	Karnataka
10.	Leh Palace	17th century CE	Ladakh
11.	Chittorgarh Fort	7th–16th century CE	Rajasthan
12.	Jhansi Fort	17 th century CE - 19 th CE	Uttar Pradesh
13.	Purana Qila	12 th century BCE to 19 th century CE	Delhi
14.	Eran	2 nd millennium BCE to 16 th century CE	Madhya Pradesh
15.	Sibasagar	13 th century CE to 19 th century CE	Assam

रुपये के मूल्य में गिरावट का भारत के विदेशी मुद्रा भंडार पर प्रभाव

5872. श्री नीरज मोर्य:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या पिछले 12 महीनों के दौरान अमेरिकी डॉलर की तुलना में भारतीय रुपये के मूल्य में निरंतर गिरावट के कारण भारत के विदेशी मुद्रा भंडार पर दबाव बढ़ा है;
- (ख) यदि हां, तो रुपये के अवमूल्यन के कारण भारत के वार्षिक 'पेट्रोलियम और कच्चे तेल के आयात बिल' में हुई वृद्धि का विस्तृत ब्यौरा क्या है;
- (ग) क्या सरकार ने कमजोर होते रुपये को स्थिर करने के लिए गैर-आवश्यक आयातों को नियंत्रित करने या निर्यात प्रोत्साहन प्रदान करने हेतु कोई नई राजकोषीय नीति तैयार की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) देश के चालू खाता घाटे (सी.ए.डी.) और जी.डी.पी. विकास दर पर गिरती मुद्रा के अनुमानित दीर्घकालिक प्रभाव का ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क): वर्ष 2025-26 (24 मार्च 2026 तक) में 9.0 प्रतिशत अवमूल्यन के साथ 24 मार्च 2026 को भारतीय रुपये (आईएनआर) का अवमूल्यन अमेरिकी डॉलर (यूएसडी) की तुलना में 24 मार्च, 2026 को ₹93.88 प्रति यूएसडी पर बंद हुआ।

भारतीय रुपये का मूल्य बाजार-निर्धारित होता है, जिसका कोई लक्ष्य अथवा विशिष्ट स्तर या बैंड नहीं है। भारतीय रिजर्व बैंक (आरबीआई) नियमित रूप से विदेशी मुद्रा बाजार की निगरानी करता है और अत्यधिक अस्थिरता की स्थितियों में उपाय करता है। अप्रैल 2025 से जनवरी 2026 की अवधि के दौरान, आरबीआई ने फॉरेक्स मार्केट में 50.8 बिलियन अमेरिकी डॉलर की निवल बिक्री की है। भारत का विदेशी मुद्रा भंडार मार्च 2025 के अंत में 668.3 बिलियन अमेरिकी डॉलर था और 13 मार्च, 2026 तक यह 709.8 बिलियन अमेरिकी डॉलर हो गया। यह भंडार 11.2 महीने के माल आयात को कवर करने के लिए पर्याप्त है।

(ख): कच्चे तेल और विभिन्न पेट्रोलियम उत्पादों के लिए भारत का आयात बिल अनेक कारकों पर निर्भर करता है, जिसमें उत्पादों की घरेलू आवश्यकताएं, आयात संविदाओं के निष्पादन का समय, उत्पादों की प्रचलित अंतर्राष्ट्रीय बाजार कीमतें, बातचीत से तय आयात मूल्य, समुद्री बीमा सहित लॉजिस्टिक की लागत और भुगतान के समय भारतीय रुपये-अमेरिकी डॉलर विनिमय दर शामिल हैं। इसलिए, कच्चे तेल और पेट्रोलियम उत्पादों के आयात बिल की लागत पर डॉलर की तुलना में रुपये के अवमूल्यन के लगातार प्रभाव को नजरअंदाज नहीं किया जा सकता है। इसका आकलन व्यापक बाजार और संविदात्मक गतिशीलता के साथ किया जाना चाहिए।

(ग): सरकार ने विदेशी आयातों पर निर्भरता को कम करने और एक मजबूत, विकसित राष्ट्र का निर्माण करने के प्राथमिक उद्देश्य के साथ आत्मनिर्भर भारत के लक्ष्य को प्राप्त करने का लक्ष्य निर्धारित किया है। सरकार निर्यात को बढ़ावा देने और देश की वैश्विक उपस्थिति का विस्तार करने के लिए लगातार काम कर रही है, एवं उभरते प्रौद्योगिकी संचालित क्षेत्रों के साथ पारंपरिक शक्तियों को जोड़ रही है। इस महत्वाकांक्षा के केंद्र में एक सहायक पारिस्थितिकी तंत्र का निर्माण है जहां निर्यातक, विशेष रूप से एमएसएमई, अंतरराष्ट्रीय बाजारों में आत्मविश्वास से प्रतिस्पर्धा कर सकते

हैं। इस प्रयास को एक गतिशील नीतिगत फ्रेमवर्क, मजबूत वित्तीय प्रोत्साहन, बढ़ती डिजिटल अवसंरचना, बेहतर व्यापार सुविधा और अगली पीढ़ी के व्यापार समझौतों के माध्यम से गहरी बाजार पहुंच को सुरक्षित करने के लिए एक दृढ़ प्रयास द्वारा प्रबलित किया गया है।

(घ): अमरीकी डालर की तुलना में भारतीय रुपये के अवमूल्यन का चालू खाता घाटे (सीएडी) और जीडीपी में वृद्धि पर प्रभाव वैश्विक वस्तु कीमतों, व्यापार गतिशीलता और पूंजी प्रवाह सहित अनेक कारकों पर निर्भर करता है। मुद्रा के अवमूल्यन से आयात बिल बढ़ने की संभावना है, जिससे सीएडी प्रभावित हो सकता है। दूसरी ओर, अवमूल्यन से निर्यात प्रतिस्पर्धात्मकता बढ़ने की संभावना है, जिससे बदले में अर्थव्यवस्था पर सकारात्मक प्रभाव पड़ेगा। व्यापार चैनल के माध्यम से जीडीपी प्रभावित होगा, जो संभावित आयातित मुद्रास्फीति खपत और निवेश आदि को प्रभावित करेगी। इसलिए, जीडीपी वृद्धि और सीएडी पर समग्र प्रभाव विभिन्न वृहद आर्थिक पैरामीटरों के विकसित होते रुझान पर निर्भर करेगा।

ई-श्रम पोर्टल पर सामाजिक सुरक्षा उपाय

5873. श्री छोटेलाल:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) सोनभद्र जिले के रॉबर्ट्सगंज में स्थित एन.टी.पी.सी. शक्तिनगर और हिंडालको जैसे उद्योगों में कार्यरत ई-श्रम पोर्टल पर पंजीकृत असंगठित क्षेत्र के श्रमिकों की संख्या कितनी है और उन्हें प्रदान किए जा रहे सामाजिक सुरक्षा लाभों का ब्यौरा क्या है;
- (ख) क्या सरकार का घरेलू और कुटीर उद्योगों में लगे श्रमिकों के लिए न्यूनतम मजदूरी, स्वास्थ्य बीमा और पेंशन जैसे सामाजिक सुरक्षा उपायों के प्रभावी कार्यान्वयन को सुनिश्चित करने हेतु कोई विशेष कदम उठाने या किसी नई योजना को शुरू करने का विचार है; और
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारानन्दलाजे):

(क) से (ग): श्रम और रोजगार मंत्रालय ने प्लेटफॉर्म कामगारों, प्रवासी कामगारों आदि सहित असंगठित कामगारों का एक व्यापक राष्ट्रीय डेटाबेस (एनडीयूडब्ल्यू) बनाने के लिए दिनांक 26 अगस्त, 2021 को ई-श्रम पोर्टल (eshram.gov.in) का शुभारंभ किया। ई-श्रम पोर्टल, गिग और प्लेटफॉर्म कामगारों सहित असंगठित कामगारों को पंजीकृत करता है और उन्हें स्व-घोषणा के आधार पर एक सार्वभौमिक खाता संख्या (यूएन) प्रदान करता है।

दिनांक 22 मार्च 2026 तक की स्थिति के अनुसार, सोनभद्र जिले में 7,90,343 से अधिक असंगठित कामगारों सहित 31.57 करोड़ से अधिक असंगठित कामगारों को ई-श्रम पोर्टल पर पहले ही पंजीकृत किया जा चुका है।

सोनभद्र में विभिन्न सामाजिक कल्याण योजनाओं के अंतर्गत नामांकित ई-श्रम पोर्टल पर पंजीकृत असंगठित कामगारों का ब्यौरा संलग्न **विवरण** में दिया गया है।

असंगठित कामगारों के लिए विभिन्न सामाजिक सुरक्षा योजनाओं तक पहुंच सुनिश्चित करने हेतु ई-श्रम को 'वन-स्टॉप-सॉल्यूशन' के रूप में विकसित करने की बजट घोषणा वर्ष 2024-25 के विज़न के अनुरूप, श्रम और रोजगार मंत्रालय ने दिनांक 21 अक्टूबर, 2024 को ई-श्रम—“वन-स्टॉप-सॉल्यूशन” का शुभारंभ किया। ई-श्रम—“वन-स्टॉप-सॉल्यूशन” के अंतर्गत विभिन्न सामाजिक सुरक्षा/कल्याणकारी योजनाओं को एक ही पोर्टल अर्थात् ई-श्रम पर एकीकृत किया गया है। यह ई-श्रम पर पंजीकृत असंगठित कामगारों को सामाजिक सुरक्षा योजनाओं तक पहुंचने और ई-श्रम के माध्यम से अब तक उनके द्वारा प्राप्त किए गए लाभों को देखने में सक्षम बनाता है।

अब तक, विभिन्न केंद्रीय मंत्रालयों/ विभागों की चौदह (14) योजनाओं को ई-श्रम के साथ एकीकृत/मैप किया जा चुका है, ताकि ई-श्रम कार्डधारकों को सामाजिक सुरक्षा, बीमा या कौशल विकास कार्यक्रमों का लाभ और पहुंच प्रदान की जा सके, जिनमें प्रधानमंत्री स्ट्रीट वेंडर्स आत्मनिर्भर निधि (पीएम-स्वनिधि), प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई), प्रधानमंत्री

जीवन ज्योति बीमा योजना (पीएमजेजेबीवाई), विकसित भारत-गारंटी फॉर रोजगार एण्ड आजीविका मिशन (ग्रामीण) (वीबी-जी आरएम जी), प्रधानमंत्री आवास योजना - ग्रामीण (पीएमएवाई-जी), आयुष्मान भारत - प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेवाई), प्रधानमंत्री आवास योजना - शहरी (पीएमएवाई-यू), प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई), प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान), वन नेशन वन राशन कार्ड (ओएनओआरसी) और प्रधानमंत्री मातृ वंदना योजना (पीएमएमवीवाई) आदि शामिल हैं।

उपर्युक्त के अलावा, ई-श्रम, रोजगार के अवसरों के लिए नेशनल करियर सर्विस (एनसीएस), कौशल विकास के लिए स्किल इंडिया डिजिटल हब (एसआईडीएच), पेंशन के लिए प्रधानमंत्री श्रम योगी मान-धन (पीएम-एसवाईएम) और आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) के कन्वर्जेंस पोर्टल के साथ भी जुड़ा हुआ है।

सरकार, कृषि आधारित खाद्य प्रसंस्करण, मधुमक्खी पालन, वस्त्र, चमड़ा आदि जैसे कार्यकलापों में शामिल कुटीर उद्योगों सहित नए सूक्ष्म उद्यमों की स्थापना में उद्यमियों की सहायता करने हेतु खादी एवं ग्रामोद्योग आयोग (केवीआईसी) के माध्यम से एमएसएमई मंत्रालय के प्रशासनिक नियंत्रण के अंतर्गत प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) का कार्यान्वयन कर रही है।

विवरण

दिनांक 22.03.2026 तक की स्थिति के अनुसार, सोनभद्र में विभिन्न सामाजिक कल्याण योजनाओं के अंतर्गत नामांकित ई-श्रम पोर्टल पर पंजीकृत असंगठित कामगारों का ब्यौरा।

क्र.सं	योजनाएं	नामांकन
1	वन नेशन वन राशन कार्ड (ओएनओआरसी)	6,90,561
2	प्रधानमंत्री स्ट्रीट वेंडर्स आत्मनिर्भर निधि (पीएमस्वनिधि)	4,266
3	विकसित भारत-गारंटी फॉर रोजगार एण्ड आजीविका मिशन (ग्रामीण) (वीबी-जी आरएम जी)	1,84,644
4	प्रधानमंत्री आवास योजना – ग्रामीण (पीएमएवाई-जी)	38,268
5	इंदिरा गांधी राष्ट्रीय निःशुल्कता पेंशन योजना	7

	(आईजीएनडीपीएस)	
6	इंदिरा गांधी राष्ट्रीय विधवा पेंशन योजना (आईजीएनडब्ल्यूपीएस)	17
7	प्रधानमंत्री आवास योजना – शहरी (पीएमएवाई-यू)	7,884
8	प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई)	0
9	प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेबीवाई)	1,898
10	प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई)	59,168
11	आयुष्मान भारत - प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेवाई)	3,17,866
12	प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)	92,302
13	प्रधानमंत्री मातृ वंदना योजना (पीएमएमवीवाई)	1,369

ALLOCATION OF FUNDS FOR SPORTS INFRASTRUCTURE IN GUJARAT

5874. SHRIMATI POONAMBEN MAADAM:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- whether the Government is continuously improving and upgrading sports infrastructure across the country;
- if so, the details thereof;
- the details of total funds allocated, sanctioned and utilised for the development and maintenance of sports infrastructure in Gujarat during the last three years and the current-year;
- whether the Government has taken steps to ensure the accessibility of sports facilities to both rural and urban youth; and
- if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (e): ‘Sports’ being a State subject, the responsibility for development of sports, including continuous improvement and upgradation of sports infrastructure, allocation of resources for development and maintenance of sports facilities, and ensuring accessibility of sports infrastructure to both rural and urban youth, rests primarily with the respective State/Union Territory Governments. The Union Government only supplements their efforts by bridging critical gaps. The Ministry of Youth Affairs and Sports implements the following schemes for the promotion of sports in the country, including in the State of Gujarat

- i. Khelo India – National Programme for Development of Sports;
- ii. Assistance to National Sports Federations (NSFs);
- iii. Cash Incentives to Medal Winners in International Sports Events and their coaches;
- iv. National Sports Awards;
- v. Pension to Meritorious Sportspersons;
- vi. Pandit Deendayal Upadhyay National Welfare Program for Sportspersons;
- vii. National Sports Development Fund (NSDF);
- viii. Running Sports Training centres through Sports Authority of India (SAI);
and
- ix. National Centre for Sports Science and Research (NCSSR).

Details of the above schemes are available in the public domain on the websites of this Ministry and the Sports Authority of India.

Funds are sanctioned and released Scheme-wise and not component-wise in this Ministry. The details of funds allocated and expenditure incurred under various Sports Development Schemes of the Ministry of Youth Affairs and Sports across the country, including in the State of Gujarat, during the last three years are as under:

(amount in ₹ crore)

Financial Year	Funds allocated	Expenditure incurred
2024-25	2332.50	2136.97
2023-24	2380.86	2329.35
2022-23	1907.69	1879.99

The details of the sports infrastructure sanctioned under Khelo India Scheme and NSDF, across the country, including in the State of Gujarat, are available in public domain on the dashboards of the Ministry at <https://mdsd.kheloindia.gov.in> and <http://www.nsdf.yas.gov.in/nsdf-glance.html>, respectively. The sports facilities supported under these schemes are available to all citizens of the country, including rural and urban youth. The responsibility of operation and maintenance of these sports facilities rests with the grantee.

NATIONAL COASTAL MISSION IN ANDHRA PRADESH

5875. SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of the list of initiatives proposed, sanctioned and presently working under the National Coastal Mission (NCM) in Andhra Pradesh, district-wise including Prakasam district;
- (b) the details of status of implementation of each component of the NCM in Andhra Pradesh at present, district-wise;
- (c) the details of total funds allocated, released and utilised under the NCM during the last five years in Andhra Pradesh, district-wise;
- (d) the details of list of beneficiaries of capacity building /outreach programmes/implemented being implemented under NCM in Andhra Pradesh during the last five years, district-wise; and
- (e) the details of the list of research and development initiatives implemented under NCM during the said period in Andhra Pradesh during the last five years, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): The National Coastal Mission (NCM) is a Central Sector Scheme under the National Coastal Management Programme (NCMP), aimed at enhancing the resilience and sustainability of coastal regions. The scheme was approved with a budgetary outlay of ₹87 crore for a period of five years (FY 2021–2026) and subsequently subsumed under NCM 2.0 (2025-31) with an outlay of ₹767 crore.

NCM aims to address challenges related to climate change in coastal areas through vulnerability risk assessments, implementation of adaptive and mitigative measures including capacity building. It also emphasizes on awareness generation amongst implementing agencies, coastal communities, and other stakeholders to strengthen local adaptive capacities.

Under the National Coastal Mission, beach cleaning cum awareness programmes were organized in collaboration with Coastal States and Union Territories including Andhra Pradesh. The objective is to sensitize coastal communities about importance of clean beaches, its impact on coastal ecosystems and marine environment. These activities were carried out through participation of local communities, college and school students, National Cadet Corps, Indian Coast Guard, Non-Governmental Organisations and other stakeholders. Financial support from NCM, amounting to a total of ₹12.75 lakhs (2023–2025) was given for such awareness programmes in Andhra Pradesh in the districts of West Godavari, East Godavari/Kakinada, Visakhapatnam, Nellore, Krishna, Vizianagaram and Srikakulam District.

IMPACT OF IRAN-ISRAEL WAR

5876. SHRI A. RAJA:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government reviewed the economic situation in view of Iran-Israel war in the Middle East impacting oil prices, trade disruptions and other factors;

- (b) if so, the details thereof;
- (c) the details of the extent by which the GDP growth and attracting foreign investment is likely to be affected;
- (d) whether the Government has drawn up any contingency plan with a series of steps to deal with the volatility of economic situation and to improve balance of payments position, if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): The Government is consistently reviewing and closely monitoring the economic impact of the ongoing West Asia conflict at the highest levels and taking immediate corrective and facilitative measures as warranted. As part of the coordinated whole-of-government response to the situation, seven new Empowered Groups have been constituted to undertake swift and far-reaching action on supply chains, petrol-diesel, fertilisers, gas and inflation. In addition, an Inter-Ministerial Group on Supply Chain Resilience has been operationalised to monitor the situation and coordinate facilitation measures related to exports and imports.

(c): The Indian economy has entered this phase of heightened global uncertainty with relatively stable macroeconomic fundamentals, supported by domestic demand, prudent fiscal management, and adequate external sector buffers. The overall impact of the ongoing conflict will depend on the evolving global situation, including the duration and intensity of the conflict.

(d) and (e): The Government has undertaken calibrated measures to manage external sector volatility and support the balance of payments. Steps are taken to diversify crude oil /LNG/LPG import sources. Measures have also been taken to enhance LPG (Liquefied Petroleum Gas) production, rationalise natural gas allocation to priority sectors, encourage LPG-to-PNG (Pipeline Natural Gas) conversions where systems are in place, and curb hoarding through enforcement actions. Steps have been taken to support exports, including restoration of RoDTEP (Remission of Duties and Taxes on Exported Products) rates and the launch of the Resilience and Logistics Intervention for Export Facilitation (RELIEF) Scheme to offset elevated freight and insurance costs, along with enhanced export credit and insurance cover. Supply chains are being closely monitored, supported by trade facilitation measures and coordinated inter-ministerial action. These measures are aimed at mitigating external risks, supporting the balance of payments, and maintaining macroeconomic stability.

IMPLEMENTATION OF FOUR LABOUR CODES

5877. SHRIMATI KRITI DEVI DEBBARMAN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) The details of current status of notification and implementation of the four Labour Codes in the country, States/UT-wise;
- (b) the details of institutional and digital mechanisms established to simplify compliance, including unified registrations, returns and inspections;

- (c) whether any risk-based inspection system and common licensing framework have been operationalised by the Government to reduce compliance burden on industry while safeguarding welfare of workers and if so, the details thereof; and
- (d) whether any measurable impact has been observed in terms of reduction in compliance costs, improved ease of doing business and enhanced transparency in labour administration and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The Central Government has implemented the four Labour Codes, viz; the Code on Wages, 2019, the Code on Social Security, 2020, the Industrial Relations Code, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020 w.e.f. 21.11.2025. Further, the Ministry has also pre-published the draft Central Rules under the aforesaid four Labour Codes on 30.12.2025 for seeking objections and suggestions from stakeholders.

(b) to (d): The four Labour Codes have provisions for reducing compliance burden and enabling flexible, modern work arrangements thereby facilitating employment, improved ease of doing business and pro-worker labour ecosystem.

Further, in order to simplify compliance by the industry, online single registration, licence, return filing and randomised web-based inspection system are in place through Shram Suvidha Portal for transparent, accountable and

efficient inspection system without diluting the monitoring standards and safeguarding welfare of workers.

MIGRATION OF STUDENTS TO TIER-1 CITIES FOR HIGHER EDUCATION

5878. DR. SHASHI THAROOR:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of the Gross Enrolment Ratio (GER) in higher education for Tier-1, Tier-2 and Tier-3 cities separately during the last five academic years, along with disaggregated figures for Scheduled Castes, Scheduled Tribes, minorities and women;
- (b) whether the Government has data on student migration for higher education from Tier-2 and Tier-3 cities to Tier-1 cities during the last five years, if so, whether any decline in such migration has been recorded following the establishment of new institutions or decentralized programmes and if so, the details thereof;
- (c) the details of higher education institutions located in Tier-2 and Tier-3 cities currently offering credit-linked minors, dual degree or industry-integrated programmes in partnership with Indian Institutes of Technology (IITs) or other national bodies; and
- (d) whether the Government has conducted any assessment of household expenditure on higher education, including tuition, relocation, coaching and digital learning costs and the proportion of household income spent on

education across income groups and regions and if so, the key findings thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a): As per All India Survey on Higher Education (AISHE), 2022-23(Provisional), State-wise, Social Category-wise and Gender-wise Gross Enrolment Ratio (GER) in Higher Education is given at https://www.education.gov.in/parl_ques

(b): As per AISHE, 2022-23(Provisional), the total enrolment in Higher Education has increased from 3.42 crore in 2014-15 to 4.46 crore in 2022-23 in the country. The GER has increased from 23.7 in 2014-15 to 29.5 in 2022-23. Out of total 1,213 Universities/University level Institutions in India, 545 are in rural areas and 668 in urban areas. National Education Policy (NEP), 2020 encourages imaginative and flexible curricular structures which enables creative combinations of disciplines for study, and offers multiple entry and exit points that removing currently prevalent rigid boundaries and creating new possibilities for life-long learning for students.

(c): The Indian Institutes of Technology (IITs) have made significant strides in expanding academic collaborations through joint and dual degree programmes with premier institutions, including partnerships with well-established universities and national bodies. IITs actively provide students with opportunities for internships—summer, winter, and semester-long—as well as

research projects and industry engagements across a wide range of organizations. These initiatives not only offer valuable practical experience but also foster strong connections between academia and industry. Many IITs are continuously working to strengthen and broaden these collaborations, supporting advanced learning pathways and professional development for their students, for e.g.,

- Under Vidya Samagam, IIT Indore selects 50 top Students from the Government Engineering Colleges of Madhya Pradesh and offers one full Semester in B.Tech in the Institute campus. The academic credit is transferred to the college as part of their B.Tech course.
- The Teachers/ Lecturers of Government Engineering Colleges of Madhya Pradesh are offered part time Ph.D. program in IIT Indore which helps them in laboratory facilities and research collaboration
- Customised M.Tech program is offered to the industry - Volvo Eicher Engineers at IIT Indore
- The Kendriya Vidyalaya and Jawahar Navodaya Vidyalaya Teachers of Madhya Pradesh are offered residential training in Sciences, Laboratories and Other facilities as part of Faculty development programme
- The State Universities (Bundelkhand, Ujjain, Indore, Nagpur) and IIIT Bhopal are mentored through ANRF - PAIT program at a layout of 30 Crore

- IIT Indore has established 03 laboratories at Ujjain Engineering College in Laser, Makers Space and Astronomy for the Students as part of their B.Tech lab facilities

The Ministry of Education, in collaboration with IIT Madras, has launched the SWAYAM Plus platform. The platform offers skill related courses in collaboration with industry partners, helping learners reskill, upskill, and become employment ready. To achieve objectives of NEP 2020 and ensure availability of industry relevant knowledge to students of technical students, the All-India Council for Technical Education (AICTE) has taken several steps. These include developing updated model curricula in emerging fields like Artificial Intelligence, Data Science, Robotics, and VLSI with active industry participation; signing MoUs with leading organizations to promote internships, skill development, and faculty training; making internships a mandatory component through structured guidelines offering flexible formats; launching an Industry-Academia Mobility framework to bridge the gap between theoretical learning and practical application; providing an AICTE Career Portal to support students—especially in remote areas—with job search, internships, resume building, and interview preparation; and proposing the PROFICIENCE SCHEME to enhance skills and knowledge across diverse groups, including students, professionals, and lifelong learners.

(d): National Statistics Office (NSO) under the Ministry of Statistics & Programme Implementation (MoSPI) conducts survey on Household Consumption Expenditure at regular intervals wherein information on

consumption of food and non-food items (like Education, Medical, Conveyance etc.) by the household are collected. The report can be accessed at <https://www.mospi.gov.in/themes/product/71-household-consumption-expenditure-survey-hces#latest-release>

PROMOTION OF TRADITIONAL AND INDIGENOUS GAMES

5879. SUSHRI KANGNA RANAUT:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government has undertaken initiatives to promote women's participation, sports for persons with disabilities along with indigenous and traditional games under Khelo India and allied schemes;
- (b) the details of competitions, training programmes and infrastructure supported in the country, State/UT-wise, particularly for Himachal Pradesh; and
- (c) the manner in which the said initiatives are contributing to social inclusion, cultural preservation and wider participation in sports?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (c): 'Sports' being a State subject, the responsibility for development of sports, including promotion of women's participation, sports for persons with disabilities, and indigenous and traditional games, rests primarily with the respective State/Union Territory Governments. The Union Government only

supplements their efforts by bridging critical gaps. The Ministry of Youth Affairs and Sports implements the following schemes for the promotion of sports in the country, including in the State of Himachal Pradesh:

- i. Khelo India – National Programme for Development of Sports;
- ii. Assistance to National Sports Federations (NSFs);
- iii. Cash Incentives to Medal Winners in International Sports Events and their coaches;
- iv. National Sports Awards;
- v. Pension to Meritorious Sportspersons;
- vi. Pandit Deendayal Upadhyay National Welfare Program for Sportspersons;
- vii. National Sports Development Fund;
- viii. Running Sports Training centres through Sports Authority of India (SAI); and
- ix. National Centre for Sports Science and Research (NCSSR).

Details of the above schemes are available in the public domain on the websites of this Ministry and the Sports Authority of India.

Under the Khelo India Scheme, dedicated provisions exist for encouraging women's participation through reservation of slots for girls in competitions, athlete development programmes and sports training facilities. Sports for persons with disabilities are promoted through inclusion in competitive events and support under athlete development components. Indigenous and traditional games are also promoted through inclusion of

disciplines such as Silambam, Mallakhamb, Kalaripayattu, Yogasana, Gatka and Thang-Ta in national-level competitions organised under Khelo India.

The details of various sports facilities under the Khelo India Scheme, such as Sports Infrastructure, Khelo India Centres (KIC), Khelo India State Centres of Excellence (KISCE) and Khelo India Accredited Academies (KIAA) along with Khelo India Athletes (KIA), across the country, including in the State of Himachal Pradesh, are available in the public domain on the dashboard of the Ministry at <https://dashboard.kheloindia.gov.in>.

The details of various sports facilities, provided assistance under National Sports Development Fund (NSDF), across the country, including in the State of Himachal Pradesh, are available in the public domain on the dashboard of the Ministry at <http://www.nsdf.yas.gov.in/nsdf-glance.html>.

These initiatives contribute to social inclusion by expanding access to sports among women, rural youth and persons with disabilities; support cultural preservation by promoting indigenous and traditional sports disciplines; and broaden participation in sports through decentralized infrastructure, regular competitions and athlete development pathways across the country.

ROLE OF NIPUN BHARAT IN EARLY CHILDHOOD CARE AND EDUCATION

5880. SHRI DUSHYANT SINGH:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of interventions undertaken under NIPUN Bharat to strengthen Early Childhood Care and Education (ECCE) curriculum, pedagogy and

- learning materials in schools and Anganwadi centres to achieve Foundational Literacy and Numeracy (FLN) by Grade 3 by 2026-27;
- (b) the details of the steps taken for training and capacity building of Anganwadi workers and teachers to align with FLN objectives;
 - (c) the details of mechanisms for convergence between the Ministries of Education and Women & Child Development to ensure a smooth transition from ECCE to primary education;
 - (d) the details of monitoring framework adopted for periodic review of ECCE implementation, particularly in aspirational and underserved regions such as the Jhalawar-Baran Lok Sabha Parliamentary Constituency; and
 - (e) whether any assessment of learning readiness and outcomes has been conducted and the details thereof, district-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The Department of School Education & Literacy (DoSE&L), Ministry of Education (MoE) has launched a National Mission called “*National Initiative for Proficiency in Reading with Understanding and Numeracy (NIPUN Bharat Mission (NBM))*” on 5th July, 2021 for ensuring that every child in the country necessarily attains foundational literacy and numeracy (FLN) by the end of Grade 2. Under the NBM, the following systemic interventions have been undertaken to strengthen curriculum, pedagogy and learning materials in schools and Anganwadi centers (AWCs):

- (i) A 3-months play based 'School Preparation Module and Guidelines' for Grade I named '*Vidya Pravesh*' was launched on 29th July, 2021. The goal of Vidya Pravesh programme is to promote school preparedness in all children coming to Grade-I from diverse backgrounds (Balvatika, AWCs, at home, private play schools etc.), to ensure a smooth transition of children to Grade-I. It provides play based, age and developmentally appropriate learning experiences in a joyful and stimulating environment leading to holistic development to bolster a child's pre-literacy, pre-numeracy, cognitive and social skills. This programme is implemented across the country. From 2022-23 till date, over 4.20 crore students in around 8.90 lakh schools have benefitted.
- (ii) To improve the learning outcomes at foundational stage, the National Curricular Framework for Foundational Stage (NCF-FS) was released on 20th October, 2022 providing a structure for the syllabus, training of teachers, Learning Teaching Material (LTM), etc.
- (iii) The *Jaadui Pitara* (JP), a set of 53 play-based learning-teaching materials for ages 3-8 was launched on 20th February 2023. Available in 22 Indian languages, JP includes toys, puzzles, story cards, flashcards, and teacher handbooks. Its digital extension, the *e-Jaadui Pitara*, launched on 10th February 2024, offers multilingual stories, activities, songs in 22 Indian languages, and AI-based bots-*Katha Sakhi*, *Teacher Tara*, and *Parent Tara*-to support children, teachers, and parents. As envisaged in NEP 2020, these initiatives are an integral part of the foundational stage.

(iv) Primers (launched in March, 2024) have been developed in 121 local and tribal languages for FLN in mother tongues spoken by populations of at least 10,000.

(v) Lakshyas or Targets for FLN starting from the Balvatika-3 upto Grade-2, based on the learning outcomes have been developed on the basis of national and international research.

(b): Pre-service teacher education programmes are regulated by the National Council for Teacher Education (NCTE), with emphasis on teacher preparation for the foundational stage. In this context, the Integrated Teacher Education Programme (ITEP) has been introduced as a four-year integrated degree programme that prepares teachers for school education, including the foundational stage, by integrating child development, early childhood care and education (ECCE), play-based and activity-based pedagogy, and FLN, along with early and continuous school internships. In addition, the DoSE&L has launched a national initiative to improve learning outcomes through an integrated teacher training programme called the *National Initiative for School Heads' and Teachers' Holistic Advancement (NISHTHA)* under Samagra Shiksha. NISHTHA supports large-scale in-service teacher capacity building and includes training modules for primary teachers focusing on pedagogy, FLN, inclusive education and classroom practices, and is implemented in coordination with the States and Union Territories through face-to-face and online modes. More than 15.57 lakh users including pre-primary teachers, master trainers and Anganwadi Workers (AWWs) have completed NISHTHA

online training program for FLN & ECCE. Besides, these states are also conducting physical trainings of teachers at State level.

Further, as informed by the Ministry of Women & Child Development (MoWCD), under the Poshan Bhi Padhai Bhi (PBPB) initiative, training is imparted to AWWs to strengthen their capacities for effective delivery of ECCE through Aadharshila ECCE curriculum for children of 3-6 years of age. As on 24th March 2026, 10,54,814 AWWs have been trained under round 1 of the PBPB.

Besides, a joint advisory was issued by the Ministry of Education and MoWCD on 2nd April 2025 wherein States/Union Territories (UTs) were advised to promote joint training of AWWs and pre-primary teachers in collaboration with National Council of Educational Research and Training (NCERT), State Councils of Educational Research and Training (SCERTs), District Institutes of Education and Training (DIETs), and Savitribai Phule National Institute of Women and Children (SPNIWCD).

(c): In the new 5+3+3+4 structure of the National Education Policy 2020, for the first time, 3 years of pre-schools (3-6 years of age) including Balvatikas and AWCs, is recognized as a continuum of education. The Government is adopting a whole-of-government approach to ensure convergence in the implementation of initiatives related to ECCE.

As part of the whole-of-government approach, the DoSE&L and the MoWCD have jointly launched the "*Guidelines for co-location of Anganwadi Centres with schools*" on 03.09.2025. These guidelines ensure school

preparedness and smooth transition of children from the AWC to Grade I in primary schools. They also provide for better linkages and convergence between AWCs and primary schools. As per UDISE+ 2024-25, out of 9,11,035 Government and Government-aided schools with Grade 1, more than 4.81 lakh schools have some form of preschool education facilities, either AWC or Balvatika or both. Through various communications like joint advisories, letters, video conferences etc., all States/UTs have been advised to work together for ECCE along with the Department of Health at ground level.

(d): The Government of India has introduced the 'Automated Permanent Academic Account Registry (APAAR)' as part of the academic framework to strengthen the monitoring of actual learning outcomes. This initiative is part of the 'One Nation, One Student ID' initiative in line with the NEP 2020, and serves as a unique, lifelong academic ID for every student. It records their academic journey from the foundational stage onwards, including academic achievements, co-curricular activities, skill development, assessments, and basic health records. This digital system ensures continuity of learning, aids dropout recovery, and enables timely academic updates for parents, teachers, and institutions.

Further, APAAR is integrated with the Holistic Progress Card (HPC), which captures a 360-degree view of a student's development through competency-based and formative assessment. HPC is a multidimensional report of progress, that reflects in detail the progress as well as the uniqueness of each learner in the cognitive, affective, socio-emotional, and psychomotor

domains. It helps to map the status of each child's learning for FLN skills. The data from the HPC is linked to Vidya Samiksha Kendra (VSK), a centralized data analytics platform that monitors student progress, identifies learning gaps, and supports targeted interventions. Together, APAAR, HPC, and VSK create a digital, data-driven ecosystem supporting digital transformation goals of NIPUN Bharat Mission, and the broader Samagra Shiksha initiative allowing continuous tracking of each student's progress, ensuring accountability and improved learning outcomes across all stages of education.

Moreover, as per the information received from the State Government of Rajasthan, ECCE has been institutionalized as a key agenda in district review meetings, where progress on implementation, availability of learning materials, training status, and classroom practices are regularly assessed. ECCE has also been regularly discussed in the district review meetings of Jhalawar and Baran.

(e): PARAKH Rashtriya Sarvekshan (PRS), 2024 has been conducted to evaluate the learning competencies/outcomes of students in FLN, Language and Mathematics at the end of each of the educational stages i.e. Foundational, Preparatory and Middle in Grades 3, 6 & 9. The latest PRS, 2024 was conducted on 4th December, 2024. The state/district-wise PRS 2024 report has been officially released in public domain on 2nd July, 2025. This can be accessed at <https://dashboard.parakh.ncert.gov.in/en>. PRS 2024 reflects that the performance of children in Grade 3 in rural schools is better than urban

schools and government schools have outperformed the private schools at foundational stage, indicating early success and impact of NBM.

STATUS OF SAMAGRA SHIKSHA IN ASSAM

5881. SHRI GAURAV GOGOI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of funds allocated, released and utilised under Samagra Shiksha in Assam during the last three years, year-wise;
- (b) the details of latest available data on drop-out rates at elementary and secondary levels in Assam, particularly among girl students and the extent to which these compare with the national average;
- (c) the total number of sanctioned posts and vacancies of teachers in Government and Governments-aided schools in Assam under the said Scheme, category and district-wise;
- (d) the details of present status of basic infrastructure in Government schools in rural areas of Assam including availability of separate girls' toilets, drinking water, electricity, digital learning facilities and hostels; and
- (e) the details of corrective measures taken by the Government to address drop-outs, teacher vacancies and infrastructure gaps in Assam under Samagra Shiksha, particularly to improve retention and learning outcomes of girl students?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The Department of School Education & Literacy is implementing the Centrally Sponsored Scheme of Samagra Shiksha in partnership with all the States and UTs. Financial assistance is provided to all States and UTs for various components for implementation of the interventions under Samagra Shiksha as per norms. Details of funds allocation, Central share released and fund utilized including State share by State of Assam under Samagra Shiksha for the last three years i.e. from 2022-23 to 2024-25 is given below:

(Rs. in lakhs)

S. No.	Year	Central Allocation	Central Release	Expenditure including State share
1	2022-23	251460.08	208086.22	216611.68
2	2023-24	260407.29	181046.93	231395.71
3	2024-25	288347.22	202677.34	270080.52

(b): The State Government, Assam has informed that as per UDISE+ 2024-25, the details of latest available data on drop-out rates at elementary and secondary levels, in Assam, particularly among girl students and the extent to which these compare with the national average are as below-

Level	Lower Primary		Upper Primary		Secondary	
	Total	Girls	Total	Girls	Total	Girls
Assam	3.8	2.9	5.0	3.2	17.5	16.7
National	0.3	0	3.5	2.9	11.5	9.6

(c) to (e): Education is a subject in the concurrent list of the Constitution and majority of the schools and teachers in the country are under the administrative control of the State Governments and UT Administrations. The recruitment, service conditions and rational deployment of teachers come under the purview of the respective State Governments/UT Administrations.

Recruitment is a continuous process and vacancies arise due to a number of factors like retirement, resignation, increased requirement of teachers because of the enhanced students' strength etc. The Central Government through the Centrally Sponsored Scheme of Samagra Shiksha, provides financial assistance to the States and UTs to maintain appropriate Pupil-Teacher Ratio (PTR) for various levels of schooling, as per norms prescribed in the Right of Children to Free and Compulsory Education (RTE) Act, 2009, as amended from time to time.

The details of present status of basic infrastructure in Government schools in rural areas of Assam including availability of separate girls' toilets, drinking water, electricity, digital learning facilities and hostels are as below-

Infrastructure Item	Total number of Schools with available facility
Electricity	42,707
Drinking Water	43,937
Girls Toilet	43,974
Digital learning facilities	11,359
Hostels	74

The Department of School Education and Literacy is implementing Samagra Shiksha, an integrated scheme for school education since 2018-19 covering the entire gamut from pre-school to class XII. The scheme has also been aligned with the recommendations of NEP 2020 to ensure that all children have access to quality education with an equitable and inclusive classroom environment which should take care of their diverse background, multilingual needs, different academic abilities and make them active participants in the learning process.

One of the focus areas of the scheme is to reduce the dropout rate and the number of Out of School Children (OoSC). This Department has developed an online module for compiling the data of Out of School Children (OoSC) identified by each State/UT and their mapping with Special Training Centres (STC) on the PRABANDH Portal. The concerned State/UT validates the child wise information of the identified OoSC and STC uploaded by the concerned Block Resource Centre of the State for monitoring the progress of mainstreaming of OoSC.

The scheme includes the provision of opening and strengthening of new schools up to senior secondary level; construction of school buildings and additional classrooms; setting up, up- gradation and running of Kasturba Gandhi Balika Vidyalayas; setting up of Netaji Subhash Chandra Bose Avasiya Vidyalayas; Hostels under PM-JANMAN and DAJGUA for PVTGs / ST children, free uniforms, free text books, transport allowance and undertaking enrolment & retention drives. In addition, support is provided

through special training for age-appropriate admission of Out of School Children and for the training of residential as well as non-residential older children. The provision of seasonal hostels or residential camps, special training centers at worksites, transport/ escort facility are also available for bringing Out of School Children to the formal schooling structure. Bridge Course Modules have been developed by National Council of Educational Research and Training (NCERT) for bridging the learning gaps of Out of School Children studying in Special Training Centers (STC) under the provision of RTE Act, 2009.

Further, under the student-oriented component for the children with special needs of the scheme, financial assistance is provided for identification and assessment of children with special needs, aids and appliances, braille kits and books, appropriate teaching learning material and stipend to girl students with disability etc.

PM-SHRI SCHOOLS IN MANIPUR

5882. DR. ANGOMCHA BIMOL AKOIJAM:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the total number of PM-SHRI Schools established in the State of Manipur;
- (b) the total amount sanctioned and released for these schools under the PM-SHRI scheme in the said State; and
- (c) whether the Government has received any complaints or detected any financial irregularities or misutilisation of funds in the implementation of

PM-SHRI Schools in Manipur and if so, the details thereof along with the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): Under the PM SHRI scheme, a total of 121 PM SHRI schools have been selected till 25.03.2026 from the State of Manipur out of which 21 schools are Primary, 19 schools are elementary, 56 schools are secondary and 25 schools are senior secondary. The details of PM SHRI schools may be accessed on the website of PM SHRI scheme at the link: <https://pmsfri.education.gov.in/state>.

(b): The PM SHRI scheme was approved on 7th September, 2022 and for the State of Manipur, the release of funds started in FY 2023-24. The details of funds allocated and released to the State of Manipur under the PM SHRI scheme is as follows:

(₹ in crore)

Financial Year (FY)	Approved PAB outlay	Central Share of Approved PAB outlay	Total Central Share Released
2023-24	39.19	35.27	17.64
2024-25	92.1	82.89	37.83
2025-26	73.27	65.94	19.60 (till 25.03.2026)

Note- Outlay funds include Committed Liability.

(c): No complaints of financial irregularities or misutilisation of funds in the implementation of PM SHRI Schools in Manipur have been received.

MEASURES TO REGULATE PRIVATE PLACEMENT AGENCIES

5883. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has any data on the number of grievances/complaints received from job seekers relating to exploitative practices by private placement agencies, such as confiscation of original certificates, sale of fake experience or verification of documents, proxy interviews or lack of transparency in fees and placement commitments and if so, the details thereof;
- (b) the details of measures being taken by the Government to adequately address the said specific categories of grievances;
- (c) the details of current status of the Private Placement Agency (Regulation) Bill, 2025 and the expected timeline for its introduction;
- (d) the details of consultations held with stakeholders under the Pre-Legislative Consultation Policy; and
- (e) whether the Government has proposed measures to regulate private placement agencies operating through informal digital channels, such as social media and messaging applications and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The matter regarding regulations/repatriation of placement agencies lies in the domain of the respective States/UTs.

The State/UT Governments have been advised to regulate the functioning including registration of private placement agencies. Complaints relating to such agencies are dealt by respective State Governments/UT Administration under the provisions of BNS or other prevailing Acts under which such establishments are registered. Committees had been constituted from time to time on the issues pertaining to private placement agencies and the Ministry has issued advisories to State / UT Governments to take all necessary steps to protect the interest of workers by regulating the conduct of private placement agencies.

The Government has established multiple platforms for grievance redressal of labourers. These include Samadhan Portal, the eShram Grievance Management System (Toll-free No. 14434), National Career Service (NCS) for Job Opportunities, Skill India Digital Hub (SIDH) for Skill Development, and the Centralised Public Grievance Redress and Monitoring System (CPGRAMS). These platforms are aimed at ensuring timely and effective resolution of grievances raised by workers across the Country.

The Private Placement Agency (PPA) (Regulation) Bill, 2025 has been drafted by the Ministry of Labour and Employment, Government of India. The

bill was placed in public domain for stakeholder consultation. The Private Placement Agency Regulation Bill aims to regulate and register all private placement agencies to ensure transparent and accountable recruitment practices. It seeks to protect job seekers from exploitation, fraud, and unsafe placement. The Bill also establishes clear operational standards and oversight mechanisms to promote fair and ethical employment practices.

EXPANSION OF ESIC MEDICAL FACILITIES IN TAMIL NADU

5884. SHRI A. MANI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Employees' State Insurance Corporation (ESIC) has assessed the availability and accessibility of ESIC medical facilities for insured workers in Tamil Nadu, particularly in districts with growing industrial activity and if so, the details thereof;
- (b) whether it is a fact that workers and beneficiaries from Dharmapuri district are currently required to travel to distant districts to avail treatment at ESIC hospitals and if so, the details thereof;
- (c) whether the Government has received any proposal or representation for establishing an ESIC hospital or upgrading an ESIC dispensary into a full-fledged hospital in Dharmapuri district and if so, the details and outcome thereof;
- (d) whether there is any proposal to increase bed capacity, introduce specialised departments and modernise ESIC hospitals in Tamil Nadu to

cater to the needs of rising number of insured workers and if so, the details thereof; and

(e) the timeline for expanding ESIC healthcare infrastructure in underserved districts, such as Dharmapuri?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): Employees' State Insurance Corporation (ESIC) has taken steps to improve medical facilities for insured workers in Tamil Nadu.

At present, there are 11 ESI Hospitals in Tamil Nadu. In addition, a network of 241 ESI dispensaries is operational across the State to cater to the needs of insured workers of Tamil Nadu.

Further, ESIC has sanctioned setting up of six new 100-bedded Hospitals in Tamil Nadu at Thoothukudi, Sriperumbudur, Kanyakumari, Dindigul, Erode and Chengalpet with a view to improving accessibility and availability of medical services.

In Dharmapuri district, at present, 2 ESI Dispensaries are operational. The nearest ESI Hospitals are located at Salem and Hosur in Krishnagiri district. Additionally, ESI Hospital, Tiruppur is also accessible at an approximate distance of 160 km.

ESIC accords approval for establishing an ESIC Hospital/dispensary or upgrading an existing Hospital/dispensary with the consent of the respective State Governments. No proposal for setting up of ESI hospital or upgrading an

ESI dispensary into a full-fledged hospital in the Dharmapuri district has been received from Government of Tamil Nadu.

Modernisation of ESI hospitals is a continuous process. ESI hospitals provide multi-specialty/ secondary care medical services in various specialties like Medicine, Surgery, Gynaecology & Obstetrics, Orthopaedics, Paediatrics etc. Critical In-patient services are provided through ICU/HDU facilities in ESI Hospitals. The range of medical services provided covers preventive, promotive, curative and rehabilitative services.

To cater to the increasing number of insured workers, ESIC has approved enhancement of bed strength of ESIC Medical College & Hospital KK Nagar, Chennai from 550 to 1000 beds in 2023.

RENOVATION OF TEMPLE TANK OF ARULMIGU ERUMBEEWARAR TEMPLE

5885. SHRI DURAI VAIKO:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government is aware of the proposal for renovation of the temple tank belonging to Arulmigu Erumbeeswarar Temple located at Thiruverumbur in Tiruchirappalli district;
- (b) whether the said temple, which is listed under Section 46(1) of the Tamil Nadu Hindu Religious and Charitable Endowments Act and maintained under the supervision of the Archaeological Survey of India, requires a No

Objection Certificate (NOC) from the competent authority for undertaking renovation works in the temple tank;

(c) whether an application seeking NOC has been submitted to the National Monument Authority (NMA) for carrying out the renovation works and if so, the present status of the application; and

(d) whether the Government proposes to take steps to expedite the issuance of the NOC to enable the restoration of the temple tank in view of its importance for water conservation and public use?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): The temple tank belonging to Erumbeeswarar Temple is located within the prohibited area of the protected monument Siva (Erumbeswarar) temple, Thiruverumbur. As per the provisions of AMASR (Validation & Amendment) Act, 2010, any renovation / construction activities located within the prohibited / regulated area of the protected monuments requires No-objection Certificate from the Competent Authority, National Monument Authority (NMA).

(c) and (d): An application for grant of permission to carry out repair and renovation of temple tank belonging to Erumbeeswarar Temple, Thiruverumbur, District Tiruchirappalli was received from the Executive Officer, Hindu Religious and Charitable Endowments (HR&CE) Department. After scrutiny, the application was found to be incomplete as requisite documents

were not submitted. Hence, the application was returned to the applicant with the request to submit the revised proposal after due compliance.

**INCLUSION OF SALASAR BALAJI TEMPLE, CHURU
UNDER PRASHAD SCHEME**

5886. SHRI RAHUL KASWAN:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government is aware that Salasar Balaji Temple in Churu attracts six to seven lakh pilgrims during Chaitra and Ashwin Purnima fairs annually and forms part of the Salasar Khatu Shyamji-Rani Sati Dadi pilgrimage circuit;
- (b) whether the said temple has been included under the Pilgrimage Rejuvenation And Spiritual Augmentation Drive (PRASHAD) scheme and whether the Government proposes to include it and if not, the reasons therefor;
- (c) whether Churu's Shekhawati fresco havelis including Surana Haveli with 1,111 doors and Sethani Ka Johara stepwell are listed under the National Mission on Cultural Mapping;
- (d) whether Tal Chappar Blackbuck Sanctuary spread over 719 hectares in Churu has been developed under Swadesh Darshan 2.0; and
- (e) the details of total funds allocated under PRASHAD, Swadesh Darshan and Special Assistance to States for Capital Investment (SASCI) for Churu district during the last three years and the current year, year-wise?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): Development and promotion of tourist destinations is primarily undertaken by the respective State Government/ Union Territory (UT) Administration. Ministry of Tourism under its Scheme “Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive” (PRASHAD) provides financial assistance to the State Governments (SGs) and Union Territory Administrations (UTAs) for development of tourism related infrastructure at identified religious and heritage sites across the country including the State of Rajasthan. This process is undertaken in consultation with State Governments (SGs)/UT Administrations (UTs).

No proposal is under the consideration of the Ministry of Tourism to include the development of Salasar Balaji Temple under the Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD) scheme. However, receiving proposals from the State Governments/UT Administrations for financial assistance for tourism projects is a continuous process. The proposals received are examined with reference to the prescribed guidelines and financial assistance is extended for such projects subject to fulfilment of the stipulated conditions and availability of funds.

(c): As per the information received from Ministry of Culture, Surana Haveli with 1,111 doors and Sethani Ka Johara stepwell of Churu have been documented under the National Mission on Cultural Mapping (NMCM).

(d) and (e): The Ministry under its various schemes including 'Swadesh Darshan (SD)', 'Swadesh Darshan 2.0 (SD2.0)' and 'Challenge Based Destination Development – CBDD' (an initiative under Swadesh Darshan scheme) provides financial assistance for development of tourism infrastructure and experiences in the country, on receipt of the project proposals from State Governments/UT Administrations, in synergy with the scheme guidelines, Government directions, availability of funds, inter-se priority etc. The above-mentioned schemes are approved till March, 2026. Presently, no proposal under consideration for development of tourism projects in the Churu District under the above schemes. The details of the projects sanctioned under PRASHAD, SD and SD2.0 schemes in the state of Rajasthan including in Churu are given in the enclosed **Statement**.

In addition, Government of India in 2024-25 under Special assistance to States for capital investment scheme (SASCI)- Development of Iconic Tourist Centres to Global Scale, sanctioned the project 'Development at Amber-Nahargarh and Surrounding Area in Jaipur' for ₹49.31 Crore and 'Development at Jal Mahal in Jaipur' for ₹96.61 Crore in the State of Rajasthan.

STATEMENT

Details of the projects sanctioned under PRASHAD Scheme in the State of Rajasthan

Sr. No.	Name of the Project	Amount Sanctioned (Rs. In Crore)
1.	Integrated Development of Pushkar/Ajmer	32.64

Details of the projects sanctioned under Swadesh Darshan and Swadesh Darshan 2.0 schemes in the state of Rajasthan

Sr. No.	Scheme	Name of the Project	Sanction Amount (Rs. In Crore)
1.	SD1.0	Development of Sambhar Lake Town and Other Destinations	50.01
2.		Development of Govind Dev ji temple (Jaipur), Khatu Shyam Ji (Sikar) and Nathdwara (Rajsamand)	75.80
3.		Development of Spiritual Circuit– 'Development of Churu (Salasar Balaji)- Jaipur (Shri Samodke Balaji, Ghatke Balaji, Bandheke Balaji)- Viratnagar (Bijak, Jainnasiya, Ambika Temple)- Bharatpur (Kaman Region)- Dholpur (Muchkund) - Mehndipur Balaji- Chittorgarh (Sanwaliyaji)	87.05
4.		Development of Heritage Circuit Development of Rajsamand (Kumbhalgarh Fort) - Jaipur (Facade Illumination in Jaipur and Nahargarh Fort) -Jhalawar (Gagron Fort) - Chittorgarh (Chittorgarh Fort) – Jaisalmer (Jaisalmer Fort) - Hanumangarh (Gogamedi) - Udaipur (Pratap Gaurav Kendra) - Dholpur (Bagh-I-Nilofor and Purani Chawani) - Nagaur (Meera Bai Smarak, Merta) - Tonk (Sunehri Kothi)	70.61
5.	SD2.0	Development works at Shri Khatu Shyam Ji Temple (Sikar)	87.87
6.		Spiritual Experience, Keshavraipatan	21.65
7.		Development Works at Shri Karni mata mandir, Bikaner	22.58
8.		Development of MalaseriDungri, Bhilwara District	48.73

PRIVATISATION OF IDBI

5887. SHRI ANIL YESHWANT DESAI:

Will the Minister of **FINANCE** be pleased to state:

- (a) Whether it is a fact that the Government has initiated process of privatisation of Industrial Development Bank of India (IDBI), if so, the details thereof.;
- (b) Whether it is a fact that IDBI has in possession of several highly valuable land assets across the country under the provisions of Land Acquisition Acts for the public purposes;
- (c) If so, the status of these lands once it is in control of private entity;
- (d) Whether there is the guarantee that the private management will continue to provide land facility to farmers, if so, the details thereof;
- (e) Whether any assurance about the maintaining of minimum 51% equity holding of Government has ever been given and if so, the details thereof.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): IDBI Bank is classified as a private sector bank by RBI with effect from 21.01.2019. At present, Government of India's (GoI) shareholding in IDBI Bank is 45.48% and LIC's shareholding is 49.24%. Pursuant to the CCEA's (Cabinet Committee on Economic Affairs) approval in May 2021 for strategic disinvestment along with transfer of management control in IDBI Bank Ltd, 60.72% of IDBI Bank's equity is being offered for strategic disinvestment with transfer of management control, wherein GoI is offering 30.48% (post sale

GOI's residual equity to be 15%) and Life Insurance Corporation of India (LIC) is offering 30.24% equity for disinvestment (post sale LIC's residual equity to be 19%).

(b) to (d): IDBI Bank has reported that as per the records available with the Bank, there are no properties which indicate that land assets (leasehold/freehold) are under the provisions of the Land Acquisitions Acts.

(e): In the Budget Speech of 2016-17, Hon'ble Finance Minister (FM) announced that the Government of India (GoI) will consider reducing its stake in IDBI Bank Ltd. to below 50 percent. Subsequently, LIC acquired 51% controlling stake in IDBI Bank Ltd. in the year 2019, with the approval of IRDAI and RBI. Later, the Cabinet Committee on Economic Affairs (CCEA) on May 05, 2021 granted its in-principle approval for strategic disinvestment of GoI's and LIC's equity in IDBI Bank along with transfer of management control.

LOW ATTENDANCE OF ADOLESCENTS IN SCHOOLS

5888. SHRI VIJAY KUMAR HANSDAK:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether it is a fact that the dropout rate at secondary and higher secondary levels of education still continues to be quite significant in the country;
- (b) if so, whether large number of adolescents are not attending the school because they have to supplement households' income, attend to domestic chores or that they find education not necessary;
- (c) if so, the details thereof; and

(d) the details of the steps taken by the Government to attract and retain out-of-school adolescents in secondary and higher secondary levels of school education in the country?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The Department of School Education and Literacy (DoSEL), Ministry of Education has developed the Unified District Information System for Education Plus (UDISE+) system to record data on indicators of school education provided by all the States and Union Territories. Dropout rate is calculated at primary, Upper Primary and secondary level of education. As per UDISE+ 2024-25, dropout rate for secondary level of education is 11.5.

As per the data available on UDISE+, advancements have been made in improving universal access across all levels of school education. This is evidenced by Gross Access Ratio (GAR) for 2018-19 and 2024-25:

Year	Primary	Upper Primary	Secondary	Higher Secondary
2018-19	97.15	96.49	88.24	65.05
2024-25	97.83	96.57	95.35	94.97

GAR: Gross access ratio (GAR) is total villages/habitations having school within specified norm in a year out of total villages/habitations in that year.

(b) to (d): As per report titled 'Periodic Labour Force Survey (PLFS)' for the year 2023-24 released by Ministry of Statistics and Programme Implementation (MoSPI), the major reasons for the students who never attended or ever

attended but currently not attending the schools are to supplement household income, to attend domestic chores, education not considered necessary, etc.

Education is in the concurrent list of the Constitution and majority of the schools are under the domain of respective State and UT Governments. The Central Government assist States and UTs through the Centrally Sponsored Scheme of Samagra Shiksha and hot cooked meal provided from Balvatika to class 8 under Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Yojna. Financial assistance/grant is also provided to the States and UTs for various activities to reduce dropout and increase enrolment in Government schools, which include opening/strengthening of new schools up to Senior Secondary level, strengthening school infrastructure, setting up and up gradation and running of Kasturba Gandhi Balika Vidyalayas (KGBV) upto class 12, setting up of residential schools/hostels named Netaji Subhas Chandra Bose Avasiya Vidyalayas, hostels under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) and Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA), transport allowance, undertaking enrolment drives, seasonal hostels/residential camps, provision of vocational education and ICT facilities in schools, providing free text books and free uniform, transport/escort facility, etc, financial assistance/grant is also provided for aids and appliances for children with special needs.

Government has also taken initiatives such as Vidya Samiksha Kendra (VSK) and implementation of Automated Permanent Academic Account Registry (APAAR) ID to monitor the drop out and other education indicators.

VSK has been developed with strategies designed to enhance the effectiveness of monitoring of educational initiatives and their eventual outcomes. A key feature of VSK is tracking of dropout students, monitoring of students migrating from one school to the other, progress of learning outcomes and real-time monitoring of various interventions, aimed at improving access, students' academic performance and enhancing teachers' accountability in schools. APAAR, as part of the 'One Nation, One Student ID' programme, is a 12-digit lifelong student ID that is linked to Aadhar.

Special training for age-appropriate admission of out of school children and residential as well as non-residential training for older children, seasonal hostels / residential camps, special training centres at worksites, transport/escort facility are also supported to bring out of school children to the formal schooling system including support to complete their education through NIOS (National Institute of Open Schooling)/SIOS (State Institute of Open Schooling). Under the student-oriented component for the children with special needs, financial assistance is provided for identification and assessment of children with special needs, aids and appliances, braille kits and books, appropriate teaching learning material and stipend to girl students with disability etc.

REVIVAL AND PROMOTION OF TRADITIONAL SPORTS

5889. SHRI NAVASKANI K.:

SHRI C. N. ANNADURAI:

SHRI G. SELVAM:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government has undertaken any mapping or documentation of indigenous sports practised under the Khelo India initiative in the villages of Tamil Nadu, including traditional disciplines, such as Silambam, Sadugudu and other rural athletic activities along with the details of support extended for their revival and standardisation;
- (b) whether the Government has assessed the participation of youth from aspirational, tribal and drought-prone districts of Tamil Nadu in Khelo India competitions, training centres and talent scouting camps and if so, the details thereof, district-wise;
- (c) whether the Government has taken any steps to establish or support Khelo India Centres, training hubs or community sports infrastructure dedicated to indigenous games and martial traditions in Tamil Nadu and if so, the details thereof; and
- (d) whether the Government proposes to introduce demonstration leagues, school competitions or national festivals dedicated to traditional Tamil sports under the said initiative and if so, the details thereof along with the timeline therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

- (a) to (d): 'Sports' being a State subject, the responsibility for development of sports, including taking steps or formulating policies for the preservation, promotion and development of traditional and indigenous sports, creation of

infrastructure, providing financial assistance to athletes and coaches, allocation and utilisation of funds, promoting awareness and popularising traditional and indigenous Indian sports, and expanding initiatives for the promotion of traditional sports, rests primarily with the respective State/Union Territory Governments. The Union Government supplements their efforts by bridging critical gaps. However, the Ministry of Youth Affairs and Sports is promoting indigenous, rural and tribal games under the Khelo India Scheme through the sub-component “Promotion of Rural/Indigenous and Tribal Games”. Under this sub-component, traditional disciplines are identified and supported for revival, preservation and wider participation. Silambam, a traditional martial art of Tamil Nadu, has been recognized as one of the supported indigenous games, along with disciplines such as Mallakhamb, Kalaripayattu, Yogasana, Gatka and Thang-Ta. Financial assistance is also extended to State Governments, educational institutions, local sports bodies and community organizations for conduct of competitions, training, awareness activities and other promotional efforts relating to indigenous games.

Through the Khelo India Scheme, a total of 1066 Khelo India Centres (KICs) have been notified across 36 States/UTs, including 39 KICs in Tamil Nadu to strengthen training at the district level. This includes a dedicated KIC for Mallakhamb in the Viluppuram district to nurture traditional talent, training 63 athletes. Nationwide, 258 KICs have been established across 174 priority tribal districts to ensure that remote talent has access to quality coaching.

Traditional games are also promoted through national platforms under Khelo India and Fit India. In this context, Silambam was showcased as a demonstration sport during the Khelo India Youth Games 2023 held in Tamil Nadu. Inclusion of indigenous disciplines in demonstration or competitive formats in Khelo India events is considered from time to time with a view to preserving and promoting India's traditional sporting heritage.

The details of various sports facilities under the Khelo India Scheme, such as Sports Infrastructure, Khelo India Centres (KIC), Khelo India State Centres of Excellence (KISCE) and Khelo India Accredited Academies (KIAA) along with Khelo India Athletes (KIA), across the country, including in the State of Tamil Nadu, are available in the public domain on the dashboard of the Ministry at <https://dashboard.kheloindia.gov.in>.

SNAKEBITE AS NOTIFIABLE DISEASE

5890. DR. PRABHA MALLIKARJUN:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the number of States/Union Territories that have declared snakebite cases and deaths as a notifiable disease under their respective public health laws pursuant to the recent advisory issued by the Central Government;
- (b) the number of snakebite-related deaths reported in various States/Union Territories during the last five years and the current year, year-wise;

- (c) whether the Government has undertaken any assessment/study of the increasing incidence of human-snake conflict in forest fringe and rural areas and its linkage with habitat loss, climate variability and ecological imbalance;
- (d) whether any guidelines or programmes have been implemented under wildlife conservation frameworks, including the Wildlife (Protection) Act, 1972 to balance conservation of snake species with public safety; and
- (e) the steps proposed to strengthen inter-ministerial coordination to reduce snakebite fatalities while ensuring ecological protection of reptile species?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): As per the information available with this Ministry, the Ministry of Health and Family Welfare has issued a communication to all States and Union Territories, advising them to notify snakebite as a notifiable disease under the respective State Public Health Acts and other applicable legislation. Based on the information received, eight States namely Karnataka, Tamil Nadu, Meghalaya, Nagaland, Tripura, Kerala, Maharashtra, and Odisha, have so far declared snakebite cases and deaths as notifiable.

Snakebite related cases and deaths are reported by States and Union Territories under the Integrated Disease Surveillance Programme (IDSP) through the Integrated Health Information Portal (IHIP). The details of

snakebite related deaths reported across various States and Union Territories during the period 2023–2025 are given in the enclosed **Statement**.

(c) to (e): The protection and management of wildlife is primarily the responsibility of the respective State Governments and Union Territory Administrations. In accordance with the provisions of Section 33 of the Wild Life (Protection) Act, 1972, this Ministry has issued guidelines for management planning of protected areas and other landscape elements.

The Ministry has also released species-specific guidelines on 21.03.2023 for mitigating human-wildlife conflict, including those involving snakes, adopting a harmonious coexistence approach. Additionally, guidelines addressing cross-cutting issues such as engagement with media, occupational health and safety in conflict mitigation, crowd management, and management of health emergencies arising from human-wildlife conflict have been issued.

Further, an advisory on dealing with human-wildlife conflict has been issued by the Ministry on 06.02.2021. The advisory recommends coordinated interdepartmental action, identification of conflict hotspots, adherence to Standard Operating Procedures, establishment of rapid response teams, and formation of State and district level committees to review and expedite the disbursement of ex- gratia relief.

In line with the global target to halve deaths due to snakebite by 2030, the National Action Plan for Prevention and Control of Snakebite Envenoming (NAPSE) has been developed by the Ministry of Health and Family Welfare in consultation with relevant Ministries and stakeholders.

STATEMENT

Snakebite cases and deaths (2023–2025) as reported by States and Union Territories (UTs) through the IDSP–IHIP platform

SN	States	Snakebite Death (2023-2025)		
		2023	2024	2025
1	Andaman & Nicobar Islands	0	0	0
2	Andhra Pradesh	6	41	12
3	Arunachal Pradesh	0	0	0
4	Assam	4	15	13
5	Bihar	10	3	3
6	Chandigarh	0	0	0
7	Chhattisgarh	2	5	4
8	Delhi	0	0	0
9	Goa	0	0	0
10	Gujarat	4	4	16
11	Haryana	0	0	0
12	Himachal Pradesh	0	1	0
13	Jammu And Kashmir	13	16	8
14	Jharkhand	16	22	27
15	Karnataka	19	101	157
16	Kerala	0	1	3
17	Ladakh	0	0	0
18	Lakshadweep	0	0	0
19	Madhya Pradesh	12	12	27
20	Maharashtra	2	7	25
21	Manipur	0	0	0
22	Meghalaya	0	1	1
23	Mizoram	0	1	0
24	Nagaland	0	0	0
25	Odisha	29	31	24
26	Puducherry	0	0	0
27	Punjab	0	0	0

28	Rajasthan	0	2	1
29	Sikkim	1	0	0
30	Tamil Nadu	43	25	27
31	Telangana	0	0	0
32	DDNH	0	0	0
33	Tripura	0	0	0
34	Uttar Pradesh	1	12	18
35	Uttarakhand	0	1	2
36	West Bengal	21	69	63
	Total	183	370	431

SOCIAL SECURITY FOR GIG AND PLATFORM WORKERS

5891. SHRI BIPLAB KUMAR DEB:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of progress made in framing and implementing social security provisions for gig and platform workers under the Code on Social Security;
- (b) the details of number of such workers registered on relevant portals, including e-Shram and the benefits extended to them;
- (c) the details of framework for aggregator contributions towards social security funds; and
- (d) whether any timeline has been fixed for full operationalisation of the said provisions and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): For the first time the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has come into force on 21.11.2025.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code provides for setting up of a Social Security Fund to finance these welfare schemes for which one of the sources is contribution from aggregators between 1 to 2% of annual turnover of an aggregator subject to the limit of 5% of the amount paid or payable by an aggregator to such workers. The Code also has provisions to constitute a National Social Security Board for the purposes of the welfare of gig workers and platform workers.

To maximise registration of platform workers on e-Shram portal, three nationwide special registration drives were held during the months of April, May and August-September, 2025 in collaboration with States and Union Territories. As on 23.03.2026, over 8.89 lakh platform workers are registered on eShram portal.

ई-श्रम प्लेटफॉर्म और पीएम-एसवाईएम योजना के लाभार्थी

5892. श्री संजय उत्तमराव देशमुख:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) महाराष्ट्र सहित देश, राज्य/संघ राज्यक्षेत्र-वार विशेषकर वाशिम-यवतमाल लोक सभा निर्वाचन क्षेत्र में ई-श्रम प्लेटफार्मों पर पंजीकृत असंगठित क्षेत्र के कामगारों की संख्या का ब्यौरा क्या है;
- (ख) देश में विशेषकर महाराष्ट्र में प्रधान मंत्री श्रम योगी मानधन (पीएम-एसवाईएम) योजना के अंतर्गत पंजीकृत पुरुष और महिला लाभार्थियों की कुल संख्या का जिला-वार ब्यौरा क्या है;
- (ग) देश में राज्य/संघ राज्यक्षेत्र-वार उक्त योजना से बाहर निकलने वाले और नाम वापस लेने वाले अभिदाताओं/लाभार्थियों की संख्या कितनी है; और
- (घ) महाराष्ट्र में उक्त योजना के प्रारंभ से लेकर अब तक इसके अंतर्गत संवितरित और उपयोग की गई कुल निधियों का वर्ष-वार ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारानन्दलाजे):

(क) से (घ): श्रम और रोजगार मंत्रालय ने प्लेटफॉर्म कामगारों, प्रवासी कामगारों आदि सहित असंगठित कामगारों का एक व्यापक राष्ट्रीय डेटाबेस (एनडीयूडब्ल्यू) बनाने के लिए दिनांक 26 अगस्त, 2021 को ई-श्रम पोर्टल (eshram.gov.in) का शुभारंभ किया। ई-श्रम पोर्टल गिग और प्लेटफॉर्म कामगारों सहित असंगठित कामगारों को पंजीकृत करता है और उन्हें स्व-घोषणा के आधार पर एक सार्वभौमिक खाता संख्या (यूएन) प्रदान करता है।

दिनांक 22 मार्च 2026 तक की स्थिति के अनुसार, ई-श्रम पोर्टल पर 31.57 करोड़ से अधिक असंगठित कामगारों को पहले ही पंजीकृत किया जा चुका है।

ई-श्रम पोर्टल पर पंजीकृत असंगठित कामगारों का महाराष्ट्र सहित राज्य/संघ राज्यक्षेत्र-वार ब्यौरा **विवरण-I** में संलग्न है।

वाशिम-यवतमाल जिलों सहित महाराष्ट्र में ई-श्रम पोर्टल पर पंजीकृत असंगठित कामगारों का जिला-वार ब्यौरा **विवरण-II** में संलग्न है।

प्रधानमंत्री श्रम योगी मानधन (पीएम-एसवाईएम) योजना के प्रारंभ के बाद से इससे बाहर निकलने वाले या हटने वाले लाभार्थियों का राज्य-वार ब्यौरा संलग्न **विवरण -III** में दिया गया है।

असंगठित क्षेत्र के कामगारों को वृद्धावस्था संरक्षण प्रदान करने के लिए फरवरी, 2019 में प्रधानमंत्री श्रम योगी मान-धन (पीएम-एसवाईएम) योजना शुरू की गई थी। यह एक स्वैच्छिक और अंशदायी पेंशन योजना है। इस योजना के अंतर्गत, असंगठित कामगारों को 60 वर्ष की आयु प्राप्त करने के बाद 3000/- रुपये की मासिक सुनिश्चित पेंशन प्रदान की जाती है। 18 से 40 वर्ष के आयु वर्ग के वे कामगार, जिनकी मासिक आय 15000 रुपये या उससे कम है और वे ईपीएफओ/ईएसआईसी/एनपीएस (सरकार द्वारा वित्त पोषित) के सदस्य नहीं हैं; इस योजना में शामिल होने के पात्र हैं। लाभार्थी की प्रवेश आयु के आधार पर मासिक अंशदान की राशि 55 रुपये से 200 रुपये तक होती है। इस योजना के अंतर्गत, लाभार्थी द्वारा 50 प्रतिशत मासिक अंशदान का भुगतान किया जाता है और केंद्र सरकार द्वारा समान राशि के अंशदान का भुगतान किया जाता है।

विवरण-I

दिनांक 22.03.2026 तक की स्थिति के अनुसार, ई-श्रम पोर्टल पर पंजीकृत असंगठित कामगारों का महाराष्ट्र सहित राज्य/संघ राज्यक्षेत्र-वार ब्यौरा

क्र.सं.	राज्य/संघ राज्यक्षेत्र	पंजीकरण संख्या
1	अंडमान व निकोबार द्वीप समूह	35,419
2	आंध्र प्रदेश	88,40,868
3	अरुणाचल प्रदेश	2,16,911
4	असम	78,29,459
5	बिहार	3,23,23,679
6	चंडीगढ़	1,91,074
7	छत्तीसगढ़	86,46,065
8	दिल्ली	36,35,585
9	गोवा	89,246
10	गुजरात	1,23,60,794
11	हरियाणा	54,27,456
12	हिमाचल प्रदेश	20,20,589
13	जम्मू और कश्मीर	36,38,908

14	झारखंड	98,27,703
15	कर्नाटक	1,10,64,262
16	केरल	61,15,894
17	लद्दाख	35,753
18	लक्षद्वीप	2,868
19	मध्य प्रदेश	1,93,17,062
20	महाराष्ट्र	1,84,36,633
21	मणिपुर	4,72,060
22	मेघालय	3,64,762
23	मिजोरम	73,275
24	नागालैंड	2,44,187
25	ओडिशा	1,37,07,293
26	पुदुचेरी	1,99,340
27	पंजाब	59,36,839
28	राजस्थान	1,53,01,433
29	सिक्किम	50,707
30	तमिलनाडु	96,72,058
31	तेलंगाना	46,60,529
32	दादरा और नगर हवेली तथा दमन एवं दीव	76,131
33	त्रिपुरा	9,03,329
34	उत्तर प्रदेश	8,43,48,002
35	उत्तराखंड	31,13,658
36	पश्चिम बंगाल	2,65,73,460
	कुल पंजीकरण	31,57,53,291

विवरण - II

दिनांक 22.03.2026 तक की स्थिति के अनुसार, वाशिम-यवतमाल जिलों सहित महाराष्ट्र में ई-श्रम पोर्टल पर पंजीकृत असंगठित कामगारों का जिला-वार ब्यौरा।

क्र.सं	जिला	पंजीकरण संख्या
1	अहिल्यानगर	5,20,615
2	अकोला	4,56,736
3	अमरावती	7,02,790
4	बीड	3,94,712

5	भंडारा	4,43,083
6	बुलढाणा	5,41,530
7	चंद्रपुर	5,69,632
8	छत्रपति संभाजीनगर	7,25,611
9	धराशिव	2,82,526
10	धुळे	4,07,256
11	गढ़चिरोली	3,30,055
12	गोंदिया	5,04,896
13	हिंगोली	2,75,004
14	जळगाव	9,25,268
15	जालना	3,68,676
16	कोल्हापुर	6,98,417
17	लातूर	3,56,498
18	मुंबई	5,28,048
19	मुंबई उपनगरीय	5,80,496
20	नागपुर	8,79,415
21	नांदेड	5,61,199
22	नंदुरबार	3,07,675
23	नाशिक	7,65,547
24	पालघर	6,33,502
25	परभणी	2,69,635
26	पुणे	8,69,227
27	रायगढ़	3,62,054
28	रत्नागिरी	2,42,175
29	सांगली	3,92,509
30	सतारा	4,67,181
31	सिंधुदुर्ग	1,61,004
32	सोलापुर	5,25,625
33	ठाणे	10,76,774
34	वर्धा	2,88,318
35	वाशिम	2,83,225
36	यवतमाळ	7,39,720
	कुल पंजीकरण	1,84,36,634

विवरण - III

दिनांक 10.03.2026 तक की स्थिति के अनुसार, प्रधानमंत्री श्रम योगी मानधन (पीएम-एसवाईएम) योजना की शुरुआत के बाद से इससे बाहर निकलने या हटने वाले लाभार्थियों का राज्यवार ब्यौरा।

क्र.सं	राज्य/संघ राज्यक्षेत्र	स्वैच्छिक निकास की संख्या	अनैच्छिक रूप से बाहर निकलने वालों की संख्या (मृत्यु के मामले)	रिवाइवल की संख्या
1	अंडमान व निकोबार द्वीप समूह	35	1	2
2	आंध्र प्रदेश	788	7	127
3	अरुणाचल प्रदेश	120	0	1
4	असम	443	2	101
5	बिहार	1,976	18	610
6	चंडीगढ़	41	0	2
7	छत्तीसगढ़	1,451	29	178
8	दिल्ली	200	3	71
9	गोवा	9	0	2
10	गुजरात	2,328	36	232
11	हरियाणा	17,601	155	296
12	हिमाचल प्रदेश	515	12	91
13	जम्मू और कश्मीर	786	4	73
14	झारखंड	1,313	4	214
15	कर्नाटक	645	20	223
16	केरल	117	0	65
17	लद्दाख	10	1	0
18	लक्षद्वीप	1	0	0
19	मध्य प्रदेश	1,515	21	350
20	महाराष्ट्र	5,324	62	704
21	मणिपुर	43	0	11
22	मेघालय	41	0	4
23	मिजोरम	38	1	4
24	नागालैंड	889	1	11
25	ओडिशा	1,578	35	479

26	पुदुचेरी	13	0	12
27	पंजाब	502	5	40
28	राजस्थान	1,225	27	295
29	सिक्किम	6	0	0
30	तमिलनाडु	570	9	151
31	तेलंगाना	229	3	115
32	दादरा और नगर हवेली तथा दमन एवं दीव	10	0	3
33	त्रिपुरा	201	6	124
34	उत्तर प्रदेश	4,720	69	822
35	उत्तराखंड	439	6	54
36	पश्चिम बंगाल	1,649	26	925

SOLID WASTE MANAGEMENT RULES, 2026

5893. SHRI SUBBARAYAN K.:

SHRI SELVARAJ V.:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether it is a fact that the Government has unveiled the Solid Waste Management (SWM) Rule, 2026 under the Environment (Protection) Act, 1986 bringing them into force with effect from April 1; and
- (b) if so, the details thereof and the steps proposed to be taken to ensure that these Rules are implemented effectively?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): The Ministry of Environment, Forest and Climate Change, Government of India notified the Solid Waste Management Rules, 2026 on 27th January 2026 in the Official Gazette, superseding the Solid Waste Management Rules, 2016. The rules shall come into effect from April 1, 2026. The revised rules integrate the principles of circular economy and extended producer responsibility, with a specific focus on efficient waste segregation and management.

The Solid Waste Management Rules, 2026, mandate four-stream segregation of solid waste at source into wet waste, dry waste, sanitary waste and special care waste and prescribe clear definition of bulk waste generators who have a mandate to fulfil Extended Bulk Waste Generator Responsibility, in order to ensure that the waste generated is collected, transported and processed in an environmentally sound manner. The rules also operationalize the online tracking and monitoring of all stages of solid waste management through Centralised Online Portal including collection, transportation, processing and disposal.

The rules prescribe specific role and responsibilities for urban and rural local bodies, State/ UT Governments and concerned Ministries at Government of India. The rules prescribe increase in the fuel substitution rate from current 5 % to 15 % over a six year period for industrial units, including cement plants and waste-to-energy plants for use of Refuse Derived Fuel (RDF). In order to facilitate faster allocation of land for solid waste processing and disposal facilities, graded criteria for development has been prescribed in the rules.

Further, the solid waste processing and disposal facilities have been mandated for online submission of reports. Waste processing facilities have also been subjected to audit under the rules.

The rules also mandate development and implementation of time bound action plan for remediation of legacy waste and further strengthening of restrictions on landfilling of solid waste. Special provisions for solid waste management in hilly areas and islands have also been included. Provision for levy of environmental compensation based on the 'Polluter Pays' principle has been provided. The rules prescribe constitution of Central and State-level Committees for their effective implementation. The Central Pollution Control Board has constituted the Central Implementation Committee for effective implementation of the rules.

शिमला में सीबीएसई उप-क्षेत्रीय कार्यालय खोलना

5894. डॉ. राजीव भारद्वाज:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने सरकारी विद्यालयों में केन्द्रीय माध्यमिक शिक्षा बोर्ड (सीबीएसई) की पद्धति को लागू करने के लिए हिमाचल प्रदेश के शिमला में एक उप-क्षेत्रीय कार्यालय खोलने का निर्णय लिया है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) वर्तमान में हिमाचल प्रदेश में केन्द्रीय माध्यमिक शिक्षा बोर्ड (सीबीएसई) से संबद्ध कुल कितने विद्यालय हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग): केंद्रीय माध्यमिक शिक्षा बोर्ड (सीबीएसई) ने दिनांक 14.08.2024 की अपनी अधिसूचना के माध्यम से हिमाचल प्रदेश शिमला में छात्रों, अभिभावकों, शिक्षकों और स्कूलों सहित अपने हितधारकों की सुविधा और परीक्षा पूर्व और बाद एवं अन्य गोपनीय गतिविधियों को सुचारु रूप से संचालित करने तथा सरकारी श्रेणी के स्कूलों सहित हिमाचल प्रदेश के सभी संबद्ध स्कूलों में अपने कार्यों को प्रभावी ढंग से निष्पादित करने के लिए 06 अन्य नए क्षेत्रीय कार्यालयों और 05 उप-क्षेत्रीय कार्यालयों के अलावा एक उप-क्षेत्रीय कार्यालय खोलने का निर्णय लिया है। अधिसूचना को इस लिंक के माध्यम से देखा जा सकता है <https://cbsemaup.com/upload/circular/949931723720532.pdf>। हिमाचल प्रदेश में वर्तमान में कुल 505 स्कूल सीबीएसई से संबद्ध हैं। ब्यौरा इस प्रकार है:

संबद्धता का स्तर	सरकारी	ईएमआरएस	केवीएस	जेएनवी	निजी स्वतंत्र	कुल
मध्यम वर्ग	0	0	0	0	3	3
माध्यमिक	0	0	2	0	87	89
वरिष्ठ माध्यमिक	144	4	24	12	229	413
कुल	144	4	26	12	319	505

COUNTERFEIT CURRENCY

5895. DR. M. K. VISHNU PRASAD:

Will the Minister of **FINANCE** be pleased to state:

- the total value of counterfeit currency detected during the last five years, year-wise;
- the mechanism in place to strengthen the system and prevent the circulation of counterfeit currency; and

(c) whether banks are adequately equipped with currency verification machines, especially in rural branches, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): As per the Reserve Bank of India (RBI), the details of counterfeit currency notes detected / reported in the banking system during the last five years are as under:

Financial Year	2020-21	2021-22	2022-23	2023-24	2024-25
Value (₹)	5,44,93,625	8,25,75,565	7,93,86,135	10,80,67,495	7,81,23,315

Note: The above data does not include counterfeit notes seized by police and other law enforcement agencies.

The details of counterfeit currency notes seized, as reported by the Ministry of Home Affairs (MHA), are as under:

Year	2019	2020	2021	2022	2023
Value (₹)	34,70,70,186	17,99,37,446	20,39,27,660	3,82,53,70,610	16,76,22,500

(b): In order to contain the circulation of Fake Indian Currency Notes (FICN), Government of India and Reserve Bank of India (RBI) has taken the following steps:

Government of India:

- i. Offences related to FICN are covered under sections 178 to 188 of Chapter X of Bhartiya Nyaya Sanhita, 2023, with maximum punishment being life imprisonment. Also, the production or smuggling or circulation of high quality FICN has been made a terrorist act under the Unlawful Activities (Prevention) Act, 1967.
- ii. An FICN coordination centre exists to share intelligence / information amongst the security agencies of the States / Centre to curb the circulation of counterfeit currencies in the country.
- iii. National Investigation Agency (NIA) has been made the nodal agency for investigation of high-quality FICN cases in India. Further, NIA has conducted capacity building programmes of various Law Enforcement Agencies (LEAs) at the Central and State level to deal with FICN smuggling.
- iv. A Terror Funding and Fake Currency (TFFC) Cell has been constituted in the NIA to conduct focused investigation of terror funding and fake currency cases.

Reserve Bank of India:i. Incorporating new security features /new designs in the banknotes:

- A. Mahatma Gandhi Series - 2005 banknotes were issued with new security features in all denominations during the year 2005-06. Subsequently in 2015, a new exploding numbering pattern was introduced.

B. Further, upon withdrawal of legal tender character of banknotes in the denomination of ₹500 and ₹1000 issued till November 8, 2016, RBI introduced new design and issued ₹2000, ₹500, ₹200, ₹100, ₹50, ₹20, and ₹10 denomination banknotes in Mahatma Gandhi (New) Series. Details of the same are displayed on the RBI website for the general public.

ii. Instructions to banks:

- A. RBI has issued a Master Direction on counterfeit notes - detection, reporting & monitoring on April 01, 2025, which is available in the public domain for wider dissemination of systems and procedure to be followed on detection of counterfeit notes.
- B. RBI has issued instructions to banks under Section 35A of Banking Regulation Act, 1949, that banknotes in denominations of ₹100/- and above should be re-issued over their counters or through ATMs only if these banknotes are duly checked for authenticity / genuineness and fitness by machines. The banks should re-align their cash management in a manner so as to ensure that cash receipts in denomination of ₹100 and above are not put into re-circulation without the notes being machine processed for authenticity. In order to obviate complaints regarding receipt of counterfeit notes through ATMs and to curb circulation of counterfeit notes, it is imperative for banks to put in place adequate safeguards/checks before loading ATMs with notes. The banks have also been advised that dispensation of counterfeit notes through the ATMs

would be construed as an attempt to circulate the counterfeit notes by the bank concerned.

iii. Awareness Campaigns:

A. RBI regularly conducts training programmes on detection of counterfeit notes for officials of banks and law enforcement agencies. RBI's website provides information to the public on security features of banknotes. Banks are also advised to display Posters on Know Your Banknotes at bank branches.

B. Regional Offices of RBI participate in various awareness programmes where the members of public are made aware of the features of Indian banknotes and ways to identify genuine Indian banknotes. Posters, leaflets, etc. are also distributed in such awareness programmes.

iv. In order to improve detection/ reporting of counterfeit notes in the banking system, a centralised reporting of counterfeit note data by FNV Cells and inspection of FNV Cells of select banks have been introduced in January 2024.

(c): Reserve Bank of India's Master Direction on Counterfeit Notes, 2025 – Detection, Reporting and Monitoring dated April 01, 2025, mandates all bank branches to be equipped with Note Sorting / Authentication Machines to facilitate detection of counterfeit notes.

ED SEARCHES IN FAKE GOVERNMENT JOB SCAM

5896. SHRI TAMILSELVAN THANGA:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether it is a fact that Enforcement Directorate on January, 8, 2026 has conducted searches in multiple locations across multiple States in connection with a fake Government job scam run by an organised gang;
- (b) if so, the details thereof;
- (c) whether any cases have been registered and action taken against the fake organised gang members; and
- (d) if so, the details thereof along with the outcome of the case?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (d) Yes. Based on the FIR registered by the Bihar Police for defrauding the people by promising them Government jobs on the basis of fake joining letters etc., the Enforcement Directorate has recorded a case and initiated investigation under the provisions of the PMLA, 2002. During the investigation, ED has conducted searches on 08.01.2026 at 16 locations across the country in Muzaffarpur, Motihari, Kolkata, Ernakulam, Pandalam, Adoor, Kodur, Chennai, Rajkot, Gorakhpur, Prayagraj and Lucknow. The searches have resulted in the seizure of electronic devices and incriminating documents.

FUNDS UNDER ACCESS BENEFIT SHARING

5897. SHRI BASTIPATI NAGARAJU:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of total amount raised from businesses under the Access and Benefit Sharing (ABS) system during the last five years, year and State/UT-wise and district-wise for Andhra Pradesh;
- (b) the details of the amount disbursed to farmers, local communities and benefit claimers under ABS, and the amount retained by the National Biodiversity Authority (NBA) during the said period, year and State/UT-wise including district-wise for Andhra Pradesh;
- (c) the details of purposes and sectors in which funds mobilised through ABS have been utilised by the NBA; and
- (d) whether there are any pending cases of fund disbursement under ABS and if so, the number of such cases and reasons for delay, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (c): The National Biodiversity Authority has received about Rs. 164.88 crores as Access and Benefit Sharing (ABS) amount from the use of biological resources or knowledge associated thereto, during the last five years from various States/ UTs including Andhra Pradesh. Out of this, an amount of about Rs. 131.91 crores has been released to beneficiaries including farmers, Biodiversity Management Committees, State Biodiversity Boards, forest departments and research institutes during last five years. State/UT wise details, including Andhra Pradesh, for the ABS amount raised and disbursed during the last five years are given in the enclosed **Statement**.

In Andhra Pradesh, an amount of Rs. 106 crores has been raised, out of which Rs. 105 crores has been disbursed to the districts namely, Chittoor, Tirupati, Kadapa, Annamayya, Nandyala, Nellore, Prakasam, NTR, Guntur, Palnadu, Bapatla, Krishna, East Godavari, Kakinada, Eluru, West Godavari, Visakhapatnam, Anantapur, and Kurnool.

(d): The disbursement of ABS funds to benefit claimers is an ongoing process. In cases where the source of origin of the biological resources remains unknown, an Expert Committee is constituted to examine and suggest modalities, as well as ways and means, for the disbursement and/or utilization of ABS funds.

STATEMENT

ABS fund raised and released by NBA to States/UTs in last five years

S. No.	Year	ABS amount received by NBA	ABS amount released by NBA (in INR)	State Biodiversity Boards (SBBs)/UT Biodiversity Councils/ Research Institutes/ NBA	Amount in INR
1	2020-21	8,40,98,477.00	52,08,96,664.00	Andhra Pradesh SBB	12,31,13,285.00
				Andhra Pradesh Forest Department	31,55,00,000.00
				Institute of Forest Genetics and Tree Breeding (IFGTB)- Red Sander Research Project, Tamil Nadu	77,02,500.00
				Institute of Wood	40,98,816.00

				Science and Technology (IWST) & University of Trans-Disciplinary Health Sciences and Technology (TDU) - Red Sander Research Project, Karnataka	
				Assam SBB	9,833.00
				Chhattisgarh SBB	3,30,780.00
				Goa SBB	22,688.00
				Gujarat SBB	57,66,251.00
				Haryana SBB	51,873.00
				Himachal Pradesh SBB	13,43,192.00
				Jharkhand SBB	9,981.00
				Karnataka SBB	60,03,576.00
				Kerala SBB	77,52,666.00
				Madhya Pradesh SBB	12,37,798.00
				Maharashtra SBB	61,54,351.00
				Odisha SBB	1,19,925.00
				Punjab SBB	29,073.00
				Rajasthan SBB	47,24,412.00
				Tamil Nadu SBB	60,64,079.00
				Telangana SBB	52,59,246.00
				Uttarakhand SBB	63,17,763.00
				Uttar Pradesh SBB	19,82,840.00
				West Bengal SBB	3,01,736.00
				National Biodiversity Authority	1,70,00,000.00
2	2021-22		1,84,62,568.00	CSIR- Indian Institute Of Chemical Biology	9,75,592.00

				(IICB) - Red Sander Research Project 1, West Bengal	
				CSIR-IICB - Red Sander Research Project 2, West Bengal	3,16,281.00
				IWST - Red Sander Research Project, Karnataka	4,56,041.00
				IFGTB - Red Sander Research Project, Tamil Nadu	15,62,306.00
				Karnataka SBB	50,21,694.00
				Andhra Pradesh - SBB	1,01,070.00
				Assam- SBB	32,066.00
				Bihar- SBB	17,550.00
				Chandigarh-SBB	6,825.00
				Chhattisgarh -SBB	44,903.00
				Gujarat -SBB	14,625.00
				Haryana SBB	87,750.00
				Karnataka SBB	14,08,305.00
				Kerala SBB	63,804.00
				Madhya Pradesh SBB	29,416.00
				Maharashtra SBB	1,11,426.00
				Meghalaya SBB	87,128.00
				Odisha SBB	46,640.00
				Rajasthan SBB	5,850.00
				Tamil Nadu SBB	76,72,746.00
				Telangana SBB	1,83,788.00
				Uttar Pradesh SBB	2,13,837.00
				West Bengal SBB	2,925.00
3	2022-23	49,83,70,936.00	4,14,35,946.00	IWST & TDU -	15,40,717.00

				Red Sander Research Project, Karnataka	
				IFGTB - Red Sander Research Project, Tamil Nadu	4,34,355.00
				IWST - Red Sander Research Project, Karnataka	3,71,126.00
				Andhra Pradesh SBB	78,62,231.00
				Assam SBB	2,37,500.00
				Bihar SBB	27,718.00
				Chandigarh UtBC	17,364.00
				Chhattisgarh SBB	21,46,343.00
				Gujarat SBB	5,44,699.00
				Haryana SBB	5,07,441.00
				Jharkhand SBB	2,35,147.00
				Karnataka SBB	32,91,442.00
				Kerala SBB	1,95,000.00
				Madhya Pradesh SBB	13,85,849.00
				Maharashtra SBB	30,02,566.00
				Odisha SBB	2,12,813.00
				Punjab SBB	28,50,563.00
				Rajasthan SBB	9,24,699.00
				Tamil Nadu SBB	9,28,864.00
				Telangana SBB	10,36,010.00
				Uttar Pradesh SBB	21,93,312.00
				Uttarakhand SBB	1,52,950.00
				West Bengal SBB	5,52,341.00
				National Biodiversity Authority	1,07,84,896.00
4	2023-24	18,35,04,125.00	95,51,415.00	IWST- Red Sander Research	4,77,450.00

				Project, Karnataka	
				IWST & TDU - Red Sander Research Project, Karnataka	9,25,500.00
				IFGTB - Red Sander Research Project, Tamil Nadu	81,48,465.00
5	2024-25	28,64,52,775.00	2,47,00,000.00	National Biodiversity Authority	2,47,00,000.00
6	2025-26	18,75,15,409.00	78,08,60,157.00	Andhra Pradesh Forest Department	53,24,90,518
				Andhra Pradesh SBB	7,45,03,518.00
				Maharashtra SBB	8,56,10,704.00
				Assam SBB	25,838.00
				New Delhi UTBC	54,525.00
				Goa SBB	79,950.00
				Gujarat SBB	2,43,151.00
				Haryana SBB	7,38,949.00
				Himachal Pradesh SBB	5,640.00
				Karnataka SBB	1,25,01,271.00
				Ladakh UTBC	29,250.00
				Madhya Pradesh SBB	60,778.00
				Meghalaya SBB	51,028.00
				Odisha Forest Department	29,40,737.00
				Odisha SBB	29,250.00
				Puducherry SBB	68,250.00
				IFGTB-Red Sanders Research Project, Tamil Nadu	12,31,650.00

				Sikkim SBB	81,900.00
				Tamil Nadu SBB	3,61,05,082.00
				Telangana Forest Department	5,78,008.00
				Telangana SBB	24,90,838.00
				Uttar Pradesh SBB	66,43,292.00
				Uttarakhand SBB	34,715.00
				National Biodiversity Authority	2,42,61,315.00
	Total	1,64,88,25,319.00	1,39,59,06,750.00		1,39,59,06,750.00

DIGITISATION OF CACHES OF RARE MANUSCRIPTS

5898. SHRI KALYAN BANERJEE:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of digitisation of several caches of rare manuscripts across the country for protecting and documenting textual heritage under the scheme of manuscript digitization taken so far, since 2016, category-wise;
- (b) the details of number of selection of manuscripts taken for digitization and completed so far till January 2026; and
- (c) the detail of the budget sanctioned and allocated thereon, since 2016-17 to 2025-26, year-wise?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) to (c): Under the National Mission for Manuscripts (NMM), during 2003-2024, 3.50 lakh manuscripts were digitized. In addition, Gyan Bharatam

Mission (GBM), announced during Union Budget 2025-26, is a flagship initiative of the Ministry of Culture (MoC), Government of India to undertake manuscripts related activities under various components including survey and registration of manuscripts, building robust technology infrastructure and partnership, documentation, preservation, conservation, digitization, publication of manuscripts and capacity building & research. Under this Mission, digitization of manuscripts has been undertaken, on pan-India basis, through onboarded States and Union Territories (UTs), centers, universities, libraries, museums, temples, mutts etc. using standardized protocols, creation of metadata and integration into National Digital Repository (NDR), enabling long-term preservation and public accessibility. More than 8 lakh digitized manuscripts in different formats such as DVD, HDD, microfilms are available across the country, out of which, 1.29 lakh manuscripts are accessible, at present, in view mode, to the public on the Gyan Bharatam Portal i.e. <https://gyanbharatam.com>. The year-wise budget sanctioned and allocated thereon since 2016-17 to 2025-26 is as under:

Financial Year	Sanctioned Budget (In Cr.)	Actual Expenditure (In Cr.)
2016-17	12.00	5.88
2017-18	5.50	4.78
2018-19	12.00	8.87
2019-20	3.41	3.33
2020-21	4.17	3.69
2021-22	During this period, the activities of NMM were carried out as part of the 'Indira Gandhi National Centre for the Arts' (IGNCA) overall	5.77
2022-23		5.52
2023-24		5.05

	programmes as NMM was rationalized and it was envisaged to source the its fund requirement through IGNCA.	
2024-25	3.50	2.63
2025-26	15.00	13.39 (as on date)

SEA EROSION IN VADAKARA, KERALA

5899. SHRI SHAFI PARAMBIL:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) Whether the Government is aware that the coastal areas of Vadakara in Kerala are severely affected by sea erosion during the monsoon season by endangering the lives and properties of fisherfolk;
- (b) if so, whether any scientific assessment has been conducted by the Central Water Commission, National Centre for Coastal Research (NCCR) or any other agency regarding the extent of coastal erosion in Vadakara;
- (c) whether the Government proposes to initiate steps for protection of the affected coastal stretches by constructing sea walls or adopting other coastal protection measures;
- (d) the details of funds allocated and released to Kerala for coastal protection works during the last five years; and
- (e) the timeline proposed for implementation of permanent erosion control measures in the affected areas?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): As per the shoreline change assessment by the National Centre for Coastal Research (NCCR) using remote sensing data (1990–2022), the long-term analysis shows relatively low erosion along the coastal stretch between Chombala and Payyoli, including Vadakara.

A study by the National Institute of Technology Calicut, as reported by the Government of Kerala, indicates localized erosion in certain stretches, including Sandbanks beach in Vadakara, with higher rates in specific transects. However, Vadakara is not identified as a continuous erosion hotspot and the overall coastal vulnerability is assessed as low.

(c) to (e): Coastal protection works are undertaken by the respective State Governments/UTs.

The Government of Kerala has submitted a Detailed Project Report (DPR) titled “Coastal and River Erosion Mitigation Project” to National Disaster Management Authority (NDMA) under the National Disaster Mitigation Fund (NDMF). The project envisages both structural and non-structural measures. Further, following two externally aided projects were received by Central Water Commission (CWC):

- (i) Kerala Sustainable Coastal Protection and Climate Resilience Planning Project (ADB); and

(ii) Additional Financing for Resilient Kerala Program – Coastal Protection Project (Phase II) (World Bank).

Under the Flood Management and Border Areas Programme (FMBAP) of the Ministry of Jal Shakti, coastal protection schemes are also eligible for assistance. However, no proposal from Kerala for coastal erosion mitigation has been received under FMBAP during the last five years.

FOREST RESTORATION AND LIVELIHOOD SUPPORT PROGRAMME

5900. SHRI VISHNU DATT SHARMA:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government is implementing the Green India Mission (GIM) / forest restoration and livelihood support programmes to enhance forest cover and sustain forest-dependent livelihoods;
 - (b) whether any GIM or similar plantation/restoration and livelihood projects have been sanctioned or implemented in Katni, Panna or the Khajuraho region;
 - (c) if so, the details of hectares treated, number of households/ Self Help Groups (SHGs) engaged and the livelihood/income benefits produced;
 - (d) if not, the reasons for non-inclusion and planned timelines for coverage;
- and

(e) the measures taken by the Government to integrate local communities in afforestation, eco-restoration and nature-based livelihoods in these districts?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a): The National Mission for a Green India (GIM) is one of the nine Missions under the National Action Plan on Climate Change (NAPCC) and aims to protect, restore and enhance forest and tree cover, while contributing to climate change mitigation and adaptation through plantation and ecosystem restoration in identified landscapes with the active participation of local communities. Under the support component of GIM, provision exists for livelihood-based training programmes based on the needs of local communities to strengthen forest-based livelihoods.

(b) to (e): Under the Green India Mission, plantation, restoration and support activities are undertaken based on the approved Perspective Plans and Annual Plans of Operation submitted by the respective States and approved by the National Executive Council. In the State of Madhya Pradesh, as per information provided by the State Government, in the South Panna region about 500 members of Joint Forest Management Committees (JFMCs) were provided livelihood training during 2025-26 under the support component of GIM. However, no plantation activities have been taken up under GIM during 2025-26 in Katni, Panna or the Khajuraho region.

Further, under other schemes being implemented by the State Government, a total area of 8,504 hectares has been treated, benefiting approximately 21,768 households through employment generation and related activities.

Afforestation, eco-restoration and nature-based livelihood activities in the State are implemented through Joint Forest Management Committees (JFMCs) and other community institutions, ensuring active participation of local communities. These interventions provide livelihood opportunities linked to forestry, eco-restoration, and other allied activities.

सकल घरेलू उत्पाद में कृषि क्षेत्र का योगदान

5901. श्री बृजेन्द्र सिंह ओला:

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार के पास वर्ष 2013 से 2024 तक देश के सकल घरेलू उत्पाद (जीडीपी) में कृषि और संबद्ध क्षेत्रों के वर्ष-वार योगदान और इसी अवधि के दौरान कृषि क्षेत्र की विकास दर का ब्यौरा क्या है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या वर्ष 2014 से 2024 की अवधि के दौरान सकल घरेलू उत्पाद में कृषि क्षेत्र का योगदान बढ़ा है अथवा घटा है, यदि हां, तो इसके प्रमुख कारणों का वर्ष-वार ब्यौरा क्या है; और
- (ग) कृषि क्षेत्र की विकास दर में वृद्धि करने और सकल घरेलू उत्पाद में इसके योगदान को सुदृढ़ करने के लिए सरकार द्वारा कौन-कौन से ठोस कदम उठाए गए हैं और क्या नीतिगत सुधार किए जा रहे हैं और इस संबंध में प्राप्त परिणामों/प्रगति का ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) और (ख): वर्ष 2012-13 (आधार वर्ष 2011-12) में सकल घरेलू उत्पाद (जीडीपी) में कृषि एवं संबद्ध क्षेत्र का योगदान 16.8 प्रतिशत था। तुलनात्मक रूप से, वर्ष 2023-24 (आधार वर्ष 2022-23) में यह योगदान बढ़कर 17.7 प्रतिशत हो गया। वर्ष 2012-13 में कृषि एवं संबद्ध क्षेत्र की सकल लाभ वृद्धि 1.5 प्रतिशत थी जो 2023-24 में बढ़कर 2.6 प्रतिशत हो गई। नई श्रृंखला ने फल और सब्जियों जैसी उच्च-मूल्य वाली बागवानी फसलों के बेहतर कवरेज के कारण कृषि क्षेत्र से योगदान में वृद्धि की है। सौर-जनित बिजली सहित बिजली के उपयोग में वृद्धि के साथ-साथ इनपुट लागत में भी कमी आई है, विशेष रूप से उच्च गति वाले डीजल में। वर्ष 2013 से 2024 तक कृषि एवं संबद्ध क्षेत्र की सकल लाभ वृद्धि और देश के सकल घरेलू उत्पाद में इसका योगदान संलग्न **विवरण** में दिया गया है।

(ग): सरकार ने कृषि क्षेत्र में फसल उत्पादन और उत्पादकता बढ़ाकर विकास को बढ़ावा देने के लिए कई कार्यक्रम शुरू किए हैं। प्रमुख पहलों में राष्ट्रीय खाद्य सुरक्षा मिशन, कृषोन्नति योजना, एकीकृत बागवानी विकास मिशन और कृषि अवसंरचना कोष शामिल हैं। अखिल भारतीय भारित औसत उत्पादन लागत के 1.5 गुना न्यूनतम समर्थन मूल्य (एमएसपी) निर्धारित करने का निर्णय भी किसानों को स्थिर मूल्य प्रदान करने के उद्देश्य से लिया गया है। इसके अतिरिक्त, संबद्ध क्षेत्रों के महत्व को पहचानते हुए, सरकार ने पशुधन और मत्स्य पालन के लिए राष्ट्रीय गोकुल मिशन, राष्ट्रीय डिजिटल पशुधन मिशन, प्रधानमंत्री मत्स्य संपदा योजना, मत्स्य अवसंरचना विकास कोष और प्रधानमंत्री मत्स्य किसान समृद्धि सह योजना जैसी योजनाएं शुरू की हैं, ताकि अवसंरचना में सुधार किया जा सके और पशु स्वास्थ्य सुनिश्चित किया जा सके।

विवरण

नॉमिनल जीडीपी में कृषि क्षेत्र का योगदान

	सकल घरेलू उत्पाद में कृषि और संबद्ध क्षेत्र का योगदान (%)(वर्तमान मूल्य)
आधार वर्ष (2011-12)	
2012-13	16.8
2013-14	17.1

2014-15	16.8
2015-16	16.2
2016-17	16.4
2017-18	16.6
2018-19	16
2019-20	16.8
2020-21	18.7
2021-22	17.4
आधार वर्ष (2022-23)	
2022-23	18.2
2023-24	17.7

स्रोत: एमओएसपीआई

कृषि क्षेत्र की वास्तविक जीवीए वृद्धि

	कृषि क्षेत्र की वास्तविक जीवीए वृद्धि (%)
आधार वर्ष (2011-12)	
2012-13	1.5
2013-14	5.6
2014-15	-0.2
2015-16	0.6
2016-17	6.8
2017-18	6.6
2018-19	2.1
2019-20	6.2
2020-21	4.0
2021-22	4.6
2022-23	6.3
आधार वर्ष (2022-23)	
2023-24	2.6

स्रोत: एमओएसपीआई

DISINVESTMENT OF CPSES

5902. DR. AMAR SINGH

Will the Minister of **FINANCE** be pleased to state:

- (a) the details of disinvestment transactions completed and those pending during the last three years, Central Public Sector Enterprise (CPSE) – wise; and
- (b) the number of CPSEs from which special dividends or surplus transfers were obtained during the last three years and the amount received from each?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Government carries out disinvestment through (i) Minority Stake Sale and (ii) Strategic Disinvestment of CPSEs. Minority stake sale in CPSEs without transfer of management control is implemented through various SEBI-approved methods such as Initial Public Offer (IPO), Offer for Sale (OFS), Buyback of shares etc., in order to unlock the value, promote public ownership, meet the minimum public shareholding norms of SEBI and for ensuring higher degree of accountability. Strategic Disinvestment implies entire or substantial sale of Government shareholding of a CPSE along with transfer of management control. Details of disinvestment through Minority Stake Sale and Strategic Disinvestment during the period FY 2022-23 to FY 2025-26 are given in the enclosed **Statement**. Further, Disinvestment is an ongoing process, and execution/completion of specific transactions hinges upon market conditions,

domestic and global economic outlook, geopolitical factors, investor interest and administrative feasibility. Given the market-sensitive nature of disinvestment transactions, drawing up timelines for disinvestment are not feasible.

(b): During the last three years, Telecommunications Consultants India Ltd (TCIL), a CPSE under D/o Telecommunications (DoT) has paid a special dividend to Government of India of Rs 3727.78 crore in FY 2024- 25 from the proceeds of disinvestment of 15% stake in Bharti Hexacom Ltd (BHL), a Joint Venture company of TCIL with Bharti Airtel Ltd. No other surplus transfers were obtained during the last three years.

STATEMENT

Details of Disinvestment conducted during the period FY 2022-23 to FY 2025-26.

A. Minority Stake Sale

i. Initial Public Offer (IPO)

Year	CPSE
2022-23	Life Insurance Corporation of India (LIC)
2023-24	Indian Renewable Energy Development Agency (IREDA)
2024-25	NTPC Green Energy Limited - Subsidiary of NTPC
2025-26	Bharat Coking Coal Limited - Subsidiary of Coal India

ii. Offer for Sale (OFS) including Employees OFS

Year	CPSE
2022-23	Oil and Natural Gas Corporation Limited (ONGC)
	Paradeep Phosphate Limited (PPL)
	Indian Railway Catering and Tourism Corporation Limited (IRCTC)
	Hindustan Aeronautics Limited (HAL)
2023-24	Hindustan Aeronautics Ltd.
	Coal India Ltd.
	Rail Vikas Nigam Ltd.
	SJVN Ltd.
	Housing & Urban Dev. Corpn. Ltd. (HUDCO)
	IRCON International Ltd.
	NHPC Ltd.
	NLC India Ltd.
2024-25	General Insurance Corporation Of India
	Cochin Shipyard Ltd.
	Hindustan Zinc Limited (others)
2025-26	Mazagon Dock Shipbuilders Ltd.
	Bank of Maharashtra
	Indian Overseas Bank
	Bharat Heavy Electricals Ltd
	Indian Railways Finance Corporation

iii. Buyback Transactions

Year	CPSE
2022-23	GAIL (India) Limited

There were no buyback in 2023-24, 2024-25 & 2025-26 (as on 24.03.2026).

B. Strategic Disinvestment Transactions

Year	CPSE
2021-22	Air India
2022-23	Neelanchal Ispat Nigam Limited (NINL)
2024-25	Ferro Scrap Nigam Limited (FSNL)

There were no Strategic Disinvestment Transaction in 2023-24 & 2025-26 (as on 24.03.2026).

EMPLOYMENT DATA OF INFORMAL WORKERS

5903. SHRI PRAVEEN KHANDELWAL:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government updates sector-wise employment data relating to informal workers in metropolitan regions, including Delhi on a periodic basis and if so, the details thereof;
- (b) whether enrolment under the e-Shram portal has enabled portable access to social security benefits for workers and if so, the details thereof;
- (c) whether gig and platform workers are being covered under formal social protection frameworks and if so, the details thereof;
- (d) whether compliance with the new Labour Codes is being monitored through digital inspection mechanisms and if so, the details thereof; and
- (e) the steps taken by the Government to improve formalisation and protection of the urban informal workforce?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The Ministry of Labour and Employment launched eShram portal (eshram.gov.in) on 26th August, 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW). The eShram portal registers the unorganised workers including gig and platform workers and provides them a Universal Account Number (UAN) on a self-declaration basis. As on 22.03.2026, over 31.57 crore unorganised workers have already been registered on eShram portal including over 36.36 lakh unorganised workers registered in Delhi.

In keeping with the vision of the Budget Announcement 2024-25 on developing eShram as a One-Stop-Solution for unorganized workers to have access to various social security schemes, Ministry of Labour and Employment launched the eShram–“One-Stop-Solution” on 21st October 2024. eShram–“One-Stop-Solution” entails integration of different social security/ welfare schemes at single portal i.e. eShram. This enables unorganised workers registered on eShram to access social security schemes and see benefits availed by them so far, through eShram.

So far, fourteen (14) schemes of different Central Ministries/ Departments have already been integrated/ mapped with the eShram to extend benefits and access to social security, insurance or skill development programmes to eShram cardholders including Pradhan Mantri Street Vendors

Atmanirbhar Nidhi (PMSVANidhi), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), Viksit Bharat-Guarantee for Rozgar and Aajeevika Mission (Gramin) (VB-G RAM G), Pradhan Mantri Awas Yojana – Gramin (PMAY-G), Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana – Urban (PMAY-U), Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), One Nation One Ration Card (ONORC) and Pradhan Mantri Matru Vandana Yojana (PMMVY), etc.

Apart from the above, eShram has linkages with National Career Service (NCS) for Job Opportunities, Skill India Digital Hub (SIDH) for Skill Development, Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) for Pension and convergence portal of MoHUA.

The Central Government has implemented the four Labour Codes, viz; the Code on Wages, 2019, the Code on Social Security, 2020, the Industrial Relations Code, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020 w.e.f. 21.11.2025.

The Code provides for framing of suitable welfare schemes for gig workers and platform workers on matters relating to life and disability cover, health and maternity benefits, old age protection, etc. The Code provides for setting up a Social Security Fund to finance these welfare schemes. The Code also has provisions to constitute a National Social Security Board for the purposes of the welfare of gig workers and platform workers.

The four Labour Codes provide for single registration, licencing and return, reduce multiplicity of definitions & authorities, facilitate use of technology, bring transparency & accountability in enforcement. Simultaneously, it strengthens the protection available to workers, including unorganized workers and promotes formalisation of workforce.

In order to ensure simplification of formats, ease of compliance, transparency in inspections and speedy redressal of grievances, Ministry of Labour & Employment has developed two web portals viz., Shram Suvidha Portal (SSP) for online registration of units, reporting of inspections, submission of annual returns and redressal of grievances and Samadhan Portal for redressal of grievances.

In addition, the Government is implementing Employment Linked Incentive (ELI) Scheme named as the Pradhan Mantri Viksit Bharat Rozgar Yojana to support employment generation, enhance employability and social security across all sectors, with special focus on the manufacturing sector. The scheme with an outlay of Rs 99,446 Crore aims to incentivize the creation of more than 3.5 Crore jobs in the country, over a period of 2 years.

REGULATION OF UNSUPERVISED DIGITAL AND SOCIAL MEDIA USAGE

5904. SHRI T. M. SELVAGANAPATHI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether it is a fact that as many as 88 per cent of school leaders, educators and parents who responded to questionnaires from the National Council of

CBSE Schools have expressed strong support for introducing national guidelines to regulate unsupervised digital and social media usage among children below 18 years old, if so, the details thereof;

(b) whether it is also a fact that the Government is considering formulating a structured, age oriented regulatory framework for school students and if so, the details thereof;

(c) whether it is fact that the feedback report based on 6.3 lakh responses received by the national council through its State councils has been submitted to the Government; and

(d) if so, the details thereof and the action taken by the Government on the above responses?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): The Ministry of Education has undertaken comprehensive interventions to address screen time management through its constituent bodies and affiliated organisations. The Ministry of Education, Government of India, introduced the PRAGYATA Guidelines on July 14, 2020, which aims to ensure the safety and academic welfare of students by recommending age-appropriate screen time limits. For pre-primary students, screen time is limited to 30 minutes per day, primarily for interactions with parents. Students in Classes 1 to 8 are advised to have no more than two online sessions of 30-45 minutes each per day. For Classes 9 to 12, up to four sessions of 30-45

minutes each per day are recommended. The guidelines also emphasise the importance of parental involvement in monitoring children's physical and mental well-being, promoting open communication about internet use and balancing online activities with offline play and physical exercise.

CBSE, within its mandate as a national school education Board, has issued guidelines and advisories and has undertaken several proactive initiatives to promote safe, balanced and age-appropriate use of digital and social media among school students, particularly in view of concerns regarding excessive digital engagement. These measures address the physical, mental, academic and social well-being of students and reflect the feedback and evolving needs of stakeholders. Key initiatives include the implementation of the PRAGYATA Guidelines (2020).

CBSE has also issued guidelines and advisories from time to time to regulate mobile phone usage within school premises, discouraging unnecessary use (Circular 02/2009), along with circulars on digital safety and cyber hygiene to sensitise schools about cyberbullying, online risks and responsible digital behaviour (Circular No. Acad-32/2017). In collaboration with the Ministry of Education and NCERT, the Cyber Safety Handbook (2020) has been disseminated for students, teachers and parents, covering digital etiquette, online safety and wellbeing. Further, capacity-building programmes and training for teachers and school leaders, including collaborations with CDAC (Circular No. TRG-51/2024), focus on cyber wellness and responsible use of technology.

In addition, awareness initiatives such as Cyber Jagrookta Diwas, the establishment of Cyber Clubs in schools and the introduction of Digital Etiquette Guidelines aim to foster responsible digital habits. There is also a continued emphasis on students' mental well-being through activities promoting social interaction and physical engagement. These efforts collectively contribute towards developing a structured and age-sensitive approach to digital usage among school students.

FINANCIAL ASSISTANCE FOR SPORTS INFRASTRUCTURE

5905. SHRI BALWANT BASWANT WANKHADE:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government has any scheme for providing financial assistance to the schools and colleges in rural areas of the country for the development of sports infrastructure and procurement of sports equipment, State/UT-wise;
- (b) if so, the details thereof, including the funds granted to schools and colleges under the said scheme during the last three years and the current year, State/UT-wise;
- (c) the number of schools and colleges that have received such grants during the said period, State/UT-wise;
- (d) the criteria adopted for granting such financial assistance; and

(e) whether the Government proposes to introduce any policy to provide sports training from the primary education level and if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (e): 'Sports' being a State subject, the responsibility for development of sports, including providing financial assistance to schools and colleges in rural areas for development of sports infrastructure and procurement of sports equipment, sanction and release of grants, identification of beneficiary institutions, prescribing criteria for financial assistance, and promotion of sports training from the primary education level, rests primarily with the respective State/Union Territory Governments. The Union Government only supplements their efforts by bridging critical gaps. The Ministry of Youth Affairs and Sports implements the following schemes for the promotion of sports in the country, which also cater to development of sports infrastructure, procurement of sports equipment, training and other sports-related facilities, including for schools and colleges in rural areas:

- i. Khelo India – National Programme for Development of Sports;
- ii. Assistance to National Sports Federations (NSFs);
- iii. Cash Incentives to Medal Winners in International Sports Events and their coaches;
- iv. National Sports Awards;
- v. Pension to Meritorious Sportspersons;

- vi. Pandit Deendayal Upadhyay National Welfare Program for Sportspersons;
- vii. National Sports Development Fund;
- viii. Running Sports Training centres through Sports Authority of India (SAI);
and
- ix. National Centre for Sports Science and Research (NCSSR).

Details of the above schemes are available in the public domain on the websites of this Ministry and the Sports Authority of India.

The Khelo India Scheme and National Sports Development Fund (NSDF), implemented by this Ministry, under which financial assistance for development of sports infrastructure is provided are demand-driven schemes. The proposals received from the State/ Union Territory Governments and other eligible entities are considered for financial support, subject to their completeness, technical feasibility and availability of funds under the scheme. The receipt of project proposals from the State/UT Governments and other eligible entities, including schools and colleges, is a continual process. The Khelo India Scheme caters to the needs of the entire country within its allocated budget for activities/programmes.

The details of sports infrastructure sanctioned under the Khelo India Scheme and NSDF across the country, including schools and colleges, are available in the public domain on the dashboards of the Ministry at mdsd.kheloindia.gov.in and nsdf.yas.gov.in/nsdf-glance.html, respectively.

The Ministry of Education, through the Samagra Shiksha, Integrated Scheme for School Education, is promoting inclusive and equitable quality education alongside holistic child development, including sports and physical education. Under this scheme, government schools across the country receive annual financial grants to procure sports equipment, which are ₹5,000 for primary schools, ₹10,000 for upper primary, and ₹25,000 for secondary and senior secondary schools. Additionally, schools are eligible for an extra grant of up to ₹25,000 if at least two students win medals in the Khelo India Games, encouraging competitive sports.

नालंदा में उत्खनन और संरक्षण कार्यकलाप

5906. श्री कौशलेन्द्र कुमार:

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार द्वारा नालंदा में उत्खनन और संरक्षण कार्यकलापों के लिए भारतीय पुरातत्व सर्वेक्षण (एएसआई) को पर्याप्त निधियां और संसाधन उपलब्ध कराए जा रहे हैं;
- (ख) क्या सरकार द्वारा उक्त कार्यकलापों के लिए अनुभवी पुरातत्वविदों, ड्राफ्ट्समैन, सर्वेक्षकों और फोटोग्राफरों की एक विशेष टीम का गठन किया गया है;
- (ग) क्या यह सच है कि सरकार उक्त कार्यकलापों में स्थानीय समुदायों को शामिल करके स्थानीय रोजगार के अवसर प्रदान करेगी और उनमें जनभागीदारी वाले विरासत संरक्षण को सुनिश्चित करेगी;
- (घ) क्या यह भी सच है कि उक्त उत्खनन और संरक्षण कार्यकलापों के माध्यम से पुरातात्विक अखंडता का संरक्षण करते हुए नालंदा को एक प्रमुख वैश्विक पर्यटन स्थल के रूप में विकसित किए जाने की संभावना है; और

(ड) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क): भारत सरकार, नालंदा में पुरातात्विक उत्खनन और संरक्षण कार्य के लिए भारतीय पुरातत्व सर्वेक्षण को पर्याप्त निधि और संसाधन प्रदान कर रही है।

(ख): भारतीय पुरातत्व सर्वेक्षण के पास उत्खनन और संरक्षण कार्य के लिए एक अच्छी तरह से अनुभवी टीम है।

(ग): स्थानीय समुदायों को उत्खनन और संरक्षण कार्य में शामिल किया जाता है, जो स्थानीय लोगों को रोजगार प्रदान करने के साथ-साथ उन्हें धरोहर के संरक्षण में भागीदारी करने में सक्षम बनाते हैं।

(घ) और (ड): नालंदा एक लोकप्रिय पर्यटन स्थल के रूप में उभरा है और यह उपलब्धि पुरातात्विक उत्खनन, प्राचीन संरचनाओं के संरक्षण, भू-दृश्य विकास और पर्यावरण विकास से हासिल की गई है ताकि पर्यटकों के समक्ष स्मारकों को बेहतर ढंग से प्रस्तुत किया जा सके और उन्हें विभिन्न प्रकार की सुविधाएँ प्रदान की जा सकें।

इसके अलावा, इसके उत्कृष्ट सार्वभौमिक मूल्यों को ध्यान में रखते हुए, संयुक्त राष्ट्र शैक्षिक, वैज्ञानिक और सांस्कृतिक संगठन (यूनेस्को) ने वर्ष 2016 में नालंदा को विश्व धरोहर सूची में शामिल किया है।

FISCAL IMPACT OF CORPORATE TAX REDUCTIONS

5907. SHRI PUSHPENDRA SAROJ:

Will the Minister of **FINANCE** be pleased to state:

- (a) the increase in private capital expenditure and employment generation recorded by companies that benefited from the reduced corporate tax regime since 2019, sector-wise;

- (b) whether the Government has undertaken any assessment of comparing the magnitude of revenue foregone with the actual increase in investment, manufacturing output and job creation attributable to the tax reductions, if so, the details thereof;
- (c) the distribution of new private investment projects and employment created by companies availing the reduced corporate tax rates, State-wise and particularly for Uttar Pradesh; and
- (d) the policy measures proposed by the Government to ensure that corporate tax concessions translate into measurable increases in productive investment, manufacturing expansion and employment generation rather than primarily improving corporate profitability?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (c): The Government reduced the corporate income tax rate for domestic companies in September 2019 with an intent to attract fresh investment, create jobs and stimulate overall economic growth. As per the estimates released by the Ministry of Statistics and Programme Implementation (MoSPI), gross fixed capital formation (GFCF) by the private corporate sector at current prices had risen from ₹21.7 lakh crore in 2019-20 to ₹30.3 lakh crore in 2023-24 at current prices (based on the old series (Base year 2011-12)). Under the new series (Base Year 2022-23), GFCF continues to rise from ₹28.5 lakh crore in 2022-23 to ₹29.7 lakh crore in 2023-24 and ₹32.4 lakh crore in 2024-25.

The manufacturing sector has exhibited robust performance in recent years, supported by policy measures such as the reduction in corporate tax rates. As a result, the sector has recorded, on average, double-digit growth in recent years. Under the new series of GDP estimates (base year 2022-23), the Manufacturing Gross Value Added (current prices) has gone up from ₹ 34.8 lakh crore in 2022-23 to ₹ 46.5 lakh crore in 2025-26.

The employment situation has also improved in the country in the past years. According to the annual PLFS by the National Statistical Organisation, MoSPI, the all-India annual unemployment rate (UR) (persons aged 15 years and above, as per usual status) has been declining from 5.8 per cent in 2018-19 to 3.2 per cent in 2023-24. This has been accompanied by a rise in labour force participation rate from 50.2 per cent in 2018-19 to 60.1 per cent in 2023-24. The Worker population ratio has also increased from 47.3 per cent in 2018-19 to 58.2 per cent in 2023-24. However, the disaggregated state-wise data of new private investment projects and employment created by companies availing the reduced corporate tax rates is not maintained by the Ministry of Statistics and Programme Implementation.

The corporate tax reforms have also contributed to higher corporate tax revenues for the Government by improving corporate profitability and strengthening balance sheets. According to the Reserve Bank of India, aggregate corporate profits of listed companies have increased from around ₹2.5 trillion in 2020-21 to ₹7.1 trillion in 2024-25, resulting in an increase in

corporate tax collections from ₹4.58 lakh crore to ₹9.87 lakh crore over this period.

(d): The Government has put in place a comprehensive policy framework to ensure that corporate tax concessions translate into productive investment, manufacturing growth and employment generation. This includes Production-Linked Incentive (PLI) schemes across 14 sectors linking incentives to incremental output, a sustained increase in public capital expenditure from ₹4.3 lakh crore in 2020–21 to ₹12.2 lakh crore in 2026–27 (BE) to crowd in private investment, and sector-specific initiatives such as the India Semiconductor Mission 1.0 and 2.0 and National Green Hydrogen Mission. These are complemented by Ease of Doing Business reforms, including GST simplification, labour codes and reduction in compliance burden, along with employment-linked incentives and skilling programmes such as the Prime Minister's Employment and Skilling Package, aimed at ensuring that investment growth translates into measurable employment outcomes.

COVERAGE AND ENROLMENT UNDER ESI SCHEME IN UTTAR PRADESH

5908. SHRI RAJEEV RAI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether it is a fact that 74 out of 75 districts of Uttar Pradesh have been covered under the Employees' State Insurance (ESI) Scheme and if so, the date of notification including the details of remaining districts;

- (b) the details of latest number of insured persons and contributing establishments in Uttar Pradesh, district-wise, including Mau district;
- (c) whether any assessment has been made regarding coverage gaps, awareness levels or enrolment shortfalls in rural areas, such as Ghosi constituency and if so, the details thereof; and
- (d) the details of steps taken by the Government to improve enrolment, outreach and timely delivery of medical benefits in Mau district?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): All the 75 districts of Uttar Pradesh (UP) are covered under the Employees' State Insurance (ESI) Scheme. The district-wise, date of notification of ESI Scheme in UP are given in the enclosed **Statement-I**.

(b): The district-wise, number of Insured Persons (IPs), including Mau district in the Uttar Pradesh, are given in the enclosed **Statement-II**.

Presently, all 75 districts of UP are covered with Regional Office (RO) at Kanpur and 03 Sub Regional Offices (SRO) at Varanasi, Noida and Lucknow.

The number of contributing employers, RO/SRO-wise are as under:

Name of RO/SRO	No. of contributing employers
RO Kanpur	14,268
SRO Varanasi	4,402
SRO Noida	26,291
SRO Lucknow	11,092
Total	56,053

(c) and (d): ESIC has launched the Scheme to Promote Registration of Employers/ Employees (SPREE, 2025) for the period from 1st July 2025 to 31st January, 2026 to offer a one-time opportunity for employers and employees who may have been inadvertently left out from ESI coverage to register without concern for retrospective coverage or punitive action.

Total 1,38,718 new employers and 1,12,72,772 employees have been added across the country, during the Scheme till 31.01.2026 including 11,359 new employers and 10,00,612 new employees in the state of Uttar Pradesh.

At present, ESI Services are available in Mau district of Uttar Pradesh through State run Dispensary, for primary treatment of the insured persons and their dependents. Secondary medical care in Mau district, is being provided by Employees' State Insurance Corporation (ESIC) Hospital in Varanasi. For tertiary treatment, a network of total 136 empanelled medical institutions has been established across the Uttar Pradesh region, where ESI beneficiaries may avail medical services on cashless basis in emergency situations.

STATEMENT- I

District-wise, date of notification of ESI Scheme in UP:

Sl. No.	District	Status	Date of Implementation of full districts.
1	Agra	Fully Notified	01.01.2017
2	Aligarh	Fully Notified	01.01.2017
3	Prayagraj	Fully Notified	01.01.2017
4	Amethi	Fully Notified	01.01.2017
5	Amroha	Fully Notified	01.01.2017
6	Barabanki	Fully Notified	01.01.2017
7	Bareilly	Fully Notified	01.01.2017
8	Bijnor	Fully Notified	01.01.2017

9	Bulandshahr	Fully Notified	01.01.2017
10	Chandauli	Fully Notified	01.01.2017
11	Etawah	Fully Notified	01.01.2017
12	Farrukhabad	Fully Notified	01.01.2017
13	Fatehpur	Fully Notified	01.01.2017
14	Firozabad	Fully Notified	01.01.2017
15	Gautam Buddha Nagar	Fully Notified	01.01.2017
16	Ghaziabad	Fully Notified	01.01.2017
17	Ghazipur	Fully Notified	01.01.2017
18	Gorkakhpur	Fully Notified	01.01.2017
19	Hapur	Fully Notified	01.01.2017
20	Hathras	Fully Notified	01.01.2017
21	Jhansi	Fully Notified	01.01.2017
22	Kanpur Dehat	Fully Notified	01.01.2017
23	Kanpur Nagar	Fully Notified	01.01.2017
24	Hardoi	Fully Notified	01.01.2017
25	Lucknow	Fully Notified	01.01.2017
26	Mathura	Fully Notified	01.01.2017
27	Mau	Fully Notified	01.01.2017
28	Mainpuri	Fully Notified	01.12.2023
29	Meerut	Fully Notified	01.01.2017
30	Mirzapur	Fully Notified	01.01.2017
31	Moradabad	Fully Notified	01.01.2017
32	Muzaffarnagar	Fully Notified	01.01.2017
33	Rae Bareli	Fully Notified	01.01.2017
34	Rampur	Fully Notified	01.01.2017
35	Saharanpur	Fully Notified	01.01.2017
36	Sant Kabir Nagar	Fully Notified	01.01.2017
37	Sant Ravidas Nagar	Fully Notified	01.01.2017
38	Shahjahanpur	Fully Notified	01.01.2017
39	Sitapur	Fully Notified	01.01.2017
40	Sonbhadra	Fully Notified	01.01.2017
41	Unnao	Fully Notified	01.01.2017
42	Varanasi	Fully Notified	01.01.2017
43	Etah	Fully Notified	01.12.2023
44	Lakhimpuri Kheri	Fully Notified	01.12.2023
45	Balrampur	Fully Notified	01.12.2023

46	Basti	Fully Notified	01.12.2023
47	Lalitpur	Fully Notified	01.11.2023
48	Kushinagar	Fully Notified	01.11.2023
49	Kaushambi	Fully Notified	01.11.2023
50	Badaun	Fully Notified	01.11.2023
51	Sultanpur	Fully Notified	01.11.2023
52	Deoria	Fully Notified	01.11.2023
53	Ballia	Fully Notified	01.11.2023
54	Jaunpur	Fully Notified	01.11.2023
55	Azamgarh	Fully Notified	01.11.2023
56	Sambhal	Fully Notified	01.11.2023
57	Ayodhya	Fully Notified	01.11.2023
58	Baghpat	Fully Notified	01.11.2023
59	Chitrakoot	Fully Notified	01.11.2023
60	Ambedkar Nagar	Fully Notified	01.04.2025
61	Auraiya	Fully Notified	01.04.2025
62	Kannauj	Fully Notified	01.04.2025
63	Kasganj	Fully Notified	01.04.2025
64	Bahraich	Fully Notified	01.04.2025
65	Maharajganj	Fully Notified	01.04.2025
66	Mahoba	Fully Notified	01.04.2025
67	Pilibhit	Fully Notified	01.04.2025
68	Pratapgarh	Fully Notified	01.04.2025
69	Shamli	Fully Notified	01.04.2025
70	Shravasti	Fully Notified	01.04.2025
71	Gonda	Fully Notified	01.04.2025
72	Siddharthnagar	Fully Notified	01.04.2025
73	Hamirpur	Fully Notified	01.04.2025
74	Jalaun	Fully Notified	01.04.2025
75	Banda	Fully Notified	01.08.2025

(Source: ESIC Hqrs)

STATEMENT- II

**Details of district-wise number of Insured Persons in the Uttar Pradesh
as on 25.03.2026 (Provisional):**

Sl. No.	Name of the District	No. of Insured Persons
1.	Agra	140585
2.	Aligarh	32116
3.	Prayagraj	49788
4.	Ambedkar Nagar	490
5.	Amethi	56
6.	Amroha	1067
7.	Auraiya	645
8.	Ayodhya	3687
9.	Azamgarh	1592
10.	Baghpat	1069
11.	Bahraich	534
12.	Ballia	866
13.	Balrampur	610
14.	Banda	53
15.	Barabanki	19857
16.	Bareilly	66386
17.	Basti	662
18.	Bijnor	323
19.	Budaun	1034
20.	Bulandshahr	33690
21.	Chandauli	4616
22.	Chitrakoot	548
23.	Deoria	1127
24.	Etah	1176
25.	Farrukhabad	1710
26.	Fatehpur	3136
27.	Firozabad	24006
28.	Gautam Buddha Nagar	1100095
29.	Ghaziabad	264665
30.	Ghazipur	3456
31.	Gonda	562
32.	Gorkakhpur	5494

33.	Hamirpur	562
34.	Hardoi	1790
35.	Hathras (Mahamaya Nagar)	4791
36.	Jalaun	440
37.	Jaunpur	3105
38.	Jhansi	20255
39.	Kannauj	445
40.	Kanpur Dehat	7438
41.	Kanpur Nagar	175196
42.	Kasganj	118
43.	Kaushambi	61688
44.	Kushinagar	64029
45.	Lakhimpur Kheri	1759
46.	Lalitput	801
47.	Lucknow	452372
48.	Maharajganj	204
49.	Mahoba	208
50.	Mathura	35906
51.	Mau	4128
52.	Meerut	78994
53.	Mirzapur	8438
54.	Moradabad	92610
55.	Muzaffarnagar	19529
56.	Panchsheel Nagar district (Hapur)	14964
57.	Pilibhit	653
58.	Pratapgarh	354
59.	Rae Bareli	29348
60.	Rampur	575
61.	Saharanpur	25876
62.	Sambhal	541
63.	Sant Kabir Nagar	2581
64.	Sant Ravidas Nagar	9823
65.	Shahjahanpur	2356
66.	Shamli	661
67.	Shravasti	39
68.	Siddharthnagar	197
69.	Sitapur	739

70.	Sonbhadra	29583
71.	Sultanpur	416
72.	Unnao	20478
73.	Varanasi	122313

(Source: ESIC Hqrs)

VACANCIES IN THE MINISTRY

5909. SHRI YUSUF PATHAN:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of number of sanctioned posts, in position and the number of vacancies, including reserved posts across categories in the Ministry of Tourism;
- (b) the details of number of vacancies in the Ministry and Department, including reserved posts, since 2014, year and category-wise; and
- (c) the details of number of contractual employees hired, since 2014, year and category-wise?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c): Filling up of vacancies is a continuous process and the vacancies are filled as per extant Recruitment Rules.

Details of the number of sanctioned posts, posts in position, and vacancies, including those reserved across various categories, as maintained by the Ministry of Tourism and its Regional Offices, in respect of posts for which Recruitment Rules are framed by the Ministry of Tourism, are given in the enclosed **Statement**.

Further, the requirement of personnel for standardized, routine, and specialized activities is met through deployment via service providers, in accordance with the prescribed procedures and based on job requirements/descriptions, which vary from time to time.

STATEMENT

Details of the number of sanctioned posts, posts in position, and vacancies, including those reserved across various categories in the Ministry of Tourism and its Regional Offices, in respect of posts for which Recruitment Rules are framed by the Ministry of Tourism:-

Category of Post	Sanctioned Post	In Position	Number of Vacancies	UR	OB C	SC	ST	PwD	EWS
Group A	38	15	23	16	04	01	01	01	01
Group B	195	113	82	47	09	12	09	02	03
Group C	194	89	105	75	13	08	04	00	04

LABOUR WELFARE AND EMPLOYMENT SCHEMES IN TELANGANA

5910. SHRI ARVIND DHARMAPURI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of number of workers registered under Employees' Provident Fund Organisation (EPFO) and Employees' State Insurance Corporation (ESIC) in Telangana during the last five years and the current year, year and district-wise, particularly in Nizamabad Lok Sabha Constituency;
- (b) the details of number of beneficiaries covered and labour welfare schemes implemented by the State Government in Telangana, district-wise;

- (c) whether any labour facilitation centres, employment services or awareness programmes have been conducted in Telangana to promote formalisation of employment and social security coverage; and
- (d) whether the Government has any plans to expand labour welfare infrastructure or employment support initiatives and if so, the details and the timeline thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): The Contributing members in Telangana during the last five years and the current year, year and district-wise, particularly in Nizamabad Lok Sabha Constituency under Employee's Provident Fund Organisation (EPFO) are given in the enclosed **Statement-I** and under Employees' State Insurance Corporation (ESIC) are given in the enclosed **Statement-II**.

EPFO and ESIC have extensively conducted various labour facilitation, employment outreach, and awareness programmes in Telangana to promote formalisation of employment and expansion of social security coverage.

EPFO conducts awareness and outreach programme/camp 'Nidhi Aapke Nikat' (NAN) in each district under the jurisdiction at a pre-decided location near Industrial clusters on 27th of every month. In these camps, the employees are informed about their social security rights and obligations. Employers are also facilitated in getting social security coverage for their

employees. In the Financial Year 2025-26, 439 NAN camps have been conducted by various Regional Offices in Telangana Zone.

Ministry of Labour & Employment has launched PMVBRY Scheme to monetarily incentivize first-time employees and also to incentivize employers for generating employment. As on 23.03.2026, Regional Offices in Telangana Zone conducted 1,954 webinars, seminars, and workshops, along with 1,697 press briefings, newspaper coverage, and social media campaigns under PMVBRY outreach. Sector-specific campaigns were undertaken in major industry clusters such as textiles, pharmaceuticals, MSMEs, leather and footwear, rubber and plastics, and food processing.

EPFO has launched Employees Enrolment Campaign (EEC) 2025. Under this scheme, the employer can enroll those employees with EPFO who could not be enrolled as member of EPF due to any reason. Under the EEC 2025 campaign, 625 focused webinars and meetings were conducted in Telangana with employers and employees.

The Employees' State Insurance Corporation (ESIC) also, regularly undertakes sustained initiatives to create awareness about the benefits available under the ESI Scheme in labour intensive areas.

At the local level, regular outreach activities are carried out by the ESIC Field Units to directly engage employers and workers. The details of awareness programs conducted in Telangana is appended below:-

Type of Activity	Total Seminars/Awareness	Units visited by ESIC SPREE teams	No. of Units	No. of Employees

	Camps Conducted	till 31.01.2026	Covered	Covered
Total	136	18176	5010	612559

Additionally, awareness camps along with Suvidha Samagam are conducted every month in coordination with Nidhi Apke Nikat of EPFO in the state of Telangana. ESIC also observes a Special Services Fortnight every year in February, during which field offices and hospitals, including those in Telangana, organize awareness camps, seminars, grievance-redressal programmes, health talks and health screening camps for insured workers and their dependents.

ESIC has launched a scheme named SPREE 2025 (Scheme for Promotion of Registration of Employers and Employees) from 01-07-2025 to 31-01-2026. This scheme offers a one-time opportunity for employers to register themselves (as employers) and their employees who may have been inadvertently left out from ESI coverage without concern for retrospective coverage or punitive actions.

Further, during SPREE (Scheme for Promotion of Registration of Employers and Employees), ESIC undertook an extensive, multilingual and multi-channel pan India awareness campaign through press releases, digital outreach, print, outdoor and radio publicity, and direct field-level interactions to encourage voluntary registration and expand social security coverage from 01 July 2025 to 31 January 2026.

STATEMENT-I

CONTRIBUTING MEMBER UNDER EPFO in TELANGANA STATE							
Sl. No.	DISTRICT	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (Till 25.03.2026)
1.	NIZAMABAD	460467	453183	469499	459431	450612	436338
2.	KARIMNAGAR	72862	76783	84858	89241	93659	93326
3.	ADILABAD	31012	30639	30752	31241	28805	29009
4.	HYDERABAD	2158011	2415288	2678778	2836527	3066430	3139220
5.	KHAMMAM	42881	44231	46220	44053	45215	46105
6.	MAHBUBNAGAR	107630	140860	203315	256653	232301	199132
7.	MEDAK	248258	262022	274050	287934	307310	312304
8.	WARANGAL	53148	52425	54998	55779	60526	65595
9.	NALGONDA	60443	66880	73070	73956	78312	77770
10.	RANGAREDDY	611565	740666	874897	938423	1056269	1143910
11.	SANGAREDDY	30	43	50	50	54	59
12.	MEDCHAL MALKAJGIRI	7	16	14	6	4	0
TOTAL		3846314	4283036	4790501	5073294	5419497	5542768

NOTE:

- Contributory Members means members with Universal Account Numbers (UANs) who have contributed at least once in that FY.
- The data reflects erstwhile undivided districts of Telangana.

STATEMENT-II

The district-wise number of workers registered under Employees' State Insurance Corporation (ESIC) in Telangana during the last five years and the current year, year and district-wise, particularly in Nizamabad Lok Sabha Constituency.

Telangana	
Name of the District	No. of Employees as on 31.3.2021
Adilabad	617
Bhadradi Kothagudem	824

Hyderabad	574096
Jagtial	192
Jangaon	20
Jayashankar Bhoopalpally	43
Jogulamba Gadwal	71
Kamareddy	216
Karimnagar	134
Khamman	16209
Komaram Bheem Asifabad	6384
Mahabubabad	3
Mahbubnagar	34174
Mancherial	389
Medak	2179
Medchal	349188
Nagarkurnool	131
Nalgoda	29
Nirmal	924
Nizamabad	17268
Peddapalli	31420
Rajanna Sircilla	38
Rangareddy	85687
Sangareddy	102715
Siddipet	573
Suryapet	581
Vikarabad	526
Wanaparthy	214
Warangal	35257
Yadadri Bhuvanagiri	21379
Grand Total	1281480
Name of the District	No. of Employees as on 31.3.2022
Adilabad	956

Bhadradri Kothagudem	1874
Hyderabad	621343
Jagtial	293
Jangaon	73
Jayashankar Bhoopalpally	100
Jogulamba Gadwal	278
Kamareddy	273
Karimnagar	939
Khamman	17752
Komaram Bheem Asifabad	6578
Mahabubabad	86
Mahbubnagar	36987
Mancherial	972
Medak	5641
Medchal	380556
Nagarkurnool	188
Narayanapet	44
Nalgoda	713
Nirmal	901
Nizamabad	18413
Peddapalli	32464
Rajanna Sircilla	92
Rangareddy	96926
Sangareddy	111424
Siddipet	1104
Suryapet	1256
Vikarabad	705
Wanaparthy	272
Warangal	37119
Yadadri Bhuvanagiri	23537
Grand Total	1399860

Name of the District	No. of Employees as on 31.3.2023
Adilabad	1520
Bhadradri Kothagudem	2340
Hyderabad	685400
Jagtial	870
Jangaon	170
Jayashankar Bhoopalpally	100
Jogulamba Gadwal	430
Kamareddy	410
Karimnagar	1750
Khamman	20900
Komaram Bheem Asifabad	7230
Mahabubabad	180
Mahbubnagar	38730
Mancherial	1410
Medak	10040
Medchal	419970
Nagarkurnool	240
Narayanapet	510
Nalgoda	2530
Nirmal	860
Nizamabad	17620
Peddapalli	33440
Rajanna Sircilla	80
Rangareddy	113090
Sangareddy	114370
Siddipet	1760
Suryapet	1640
Vikarabad	670
Wanaparthy	320
Warangal	42070
Yadadri Bhuvanagiri	25280

Grand Total	1545930
Name of the District	No. of Employees as on 31.3.2024
Adilabad	1814
Bhadradi Kothagudem	2452
Hyderabad	702323
Jagtial	1139
Jangaon	217
Jayashankar Bhoopalpally	268
Jogulamba Gadwal	443
Kamareddy	505
Karimnagar	3322
Khamman	21557
Komaram Bheem Asifabad	7298
Mahabubabad	154
Mahbubnagar	41492
Mancherial	2640
Medak	14650
Medchal	402269
Mulugu	77
Nagarkurnool	299
Narayanapet	698
Nalgoda	5061
Nirmal	981
Nizamabad	20378
Peddapalli	31353
Rajanna Sircilla	131
Rangareddy	116318
Sangareddy	105998
Siddipet	2004
Suryapet	1852
Vikarabad	697

Wanaparthi	409
Warangal	39606
Yadadri Bhuvanagiri	25204
Grand Total	1553610
Name of the District	No. of Employees as on 31.3.2025
Adilabad	2288
Bhadradri Kothagudem	3432
Hyderabad	718568
Jagtial	1249
Jangaon	240
Jayashankar Bhoopalpally	289
Jogulamba Gadwal	244
Kamareddy	798
Karimnagar	5998
Khamman	22688
Komaram Bheem Asifabad	7554
Mahabubabad	409
Mahbubnagar	41974
Mancherial	2770
Medak	19602
Medchal	403003
Mulugu	109
Nagarkurnool	320
Narayanapet	885
Nalgoda	6901
Nirmal	721
Nizamabad	20680
Peddapalli	31289
Rajanna Sircilla	373
Rangareddy	123968
Sangareddy	102851

Siddipet	2095
Suryapet	2037
Vikarabad	757
Wanaparthy	532
Warangal	42449
Yadadri Bhuvanagiri	23297
Grand Total	1590370

2025_26(till feb-2026) (Provisional)	
District	Total employees
Adilabad	1164
Bhadradri Kothagudem	2659
Hyderabad	293924
Jagtial	118
Jangaon	62
Jayashankar Bhoopalpally	396
Jogulamba Gadwal	15
Kamareddy	122
Karimnagar	5714
Khamman	5163
Komaram Bheem Asifabad	1663
Mahabubabad	84
Mahbubnagar	21027
Mancherial	618
Medak	24483
Medchal	130541
Mulugu	86
Nagarkurnool	43
Nalgoda	5101
Narayanapet	45
Nirmal	192
Nizamabad	3049
Peddapalli	5483

Rajanna Sircilla	100
Rangareddy	68487
Sangareddy	46031
Siddipet	1375
Suryapet	691
Vikarabad	246
Wanaparthi	17
Warangal	7180
Warangal (Rural)	295
Yadadri Bhuvanagiri	6817
Grand Total	632991

SUSTAINABLE DEVELOPMENT AND ENVIRONMENTAL PROTECTION

5911. SHRI ZIA UR REHMAN:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has undertaken any study regarding industrial waste management, river pollution and stubble burning impact in Western Uttar Pradesh;
- (b) if so, the details of corrective measures, monitoring systems and penalties imposed to address environmental degradation in the region;
- (c) whether similar environmental compliance issues are being faced in other States; and
- (d) if so, the details of national action plans implemented to ensure sustainable development and environmental protection across the country?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): The Ministry of Environment, Forest and Climate Change (MoEFCC) regulate air and water quality by enactment of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 and notified different Rules, Regulations based on the said acts to control industrial pollution. As per the provisions of these Acts, all industrial units and other establishments generating industrial effluents and/or emission are required to comply with the stipulated standards before discharging into the environment.

Government monitors the industrial waste management and river pollution in the country including Western Uttar Pradesh through different measures like consent mechanism, environmental clearance, stipulating emission standards, by mandating installation of monitoring equipment's and through inspections. Central Pollution Control Board (CPCB) conducts detailed study for such industrial units and other establishments and on the basis of such studies environmental standard are notified.

CPCB has issued directions to all 17 Categories of Industries, Grossly Polluting Industries (GPIs) and Common Facilities to install Online Continuous Effluent Monitoring System (OCEMS) with real time data connectivity to CPCB/SPCBs for self-monitoring. OCEMS in 1377 industries and common facilities has been installed and connected in Uttar Pradesh. OCEMS data is

available in public domain and can be accessed at <https://rtdms.cpcb.gov.in/data> (for live data) and <https://rtdms.cpcb.gov.in/publicdata> (for historical data).

National Water Quality Monitoring Programme (NWMP) is an initiative by CPCB to regularly assess the quality of water bodies across India under which the water quality of rivers, lakes, groundwater, and coastal waters are monitored at various locations. Water Quality for various parameters is assessed as per Guidelines for Water Quality Monitoring, 2017 issued by MoEF&CC. CPCB at present monitors water quality of aquatic resources in the country in association with the State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) at 4922 locations including 2265 locations on Rivers under NWMP which include monitoring locations at Amroha, Ghaziabad, Meerut, Moradabad, Muzaffarnagar districts in Western Uttar Pradesh.

Monitoring of STPs is carried out by CPCB for 49 STPs located in 12 districts of Uttar Pradesh. At present, out of 49 STPs, 41 STPs were found operational, having a designed capacity of 1423.09 MLD which include districts of western Uttar Pradesh like Bijnor (01 STP), Bulandshahr (06 STP), Bareilly (4 STP) and Hapur (02 STP).

Government of India constituted Commission for Air Quality Management in NCR and Adjoining Areas (CAQM) in 2021 to coordinate, monitor and take necessary action to control air pollution in Delhi NCR. Crop residue burning has been identified as one of the significant factors in North

India, including NCR region of Western Uttar Pradesh, which aggravates the air quality index in the region during winter season after harvest of the preceding crop for sowing the next crop. The active fire events due to crop residue burning are monitored using satellite remote sensing, following the "Standard Protocol for Estimation of Crop Residue Burning Fire Events using Satellite Data by Consortium for Research on Agroecosystem Monitoring and Modeling from Space (CREAMS) Laboratory, Division of Agricultural Physics, Indian Council of Agricultural Research (ICAR) - Indian Agricultural Research Institute (IARI), New Delhi. The said standard protocol was developed by Indian Space Research Organization (ISRO), and CAQM.

Farmers are facilitated with alternative measures like in-situ crop residue management, ex-situ utilization of paddy straw in various applications. The in-situ crop residue management includes in-situ mulching / incorporation of the paddy residue in the field itself through efficient and affordable mechanized means / crop residue management machinery. To address air pollution caused due to paddy stubble burning and to subsidize machinery required for management of crop residue, a Central Sector Scheme on Crop Residue Management (CRM) has been implemented by Ministry of Agriculture & Farmers Welfare w.e.f. 2018-19. Under this Scheme, during the period from 2018-19 to 2025-26 (as on 10.03.2026), Rs. 4237.47 crores have been released, out of which Rs. 868.67 Cr. have been released to Uttar Pradesh.

CPCB has framed Guidelines for grant of one-time financial support under Environment Protection Charge funds for establishment of pelletization and Torrefaction plants to promote utilization of paddy straw.

31 Flying Squads from CPCB have been deployed during harvesting season i.e. from 01.10.2025 to 30.11.2025 in identified hotspot districts in Punjab and Haryana to closely monitor the actions and coordinate with the concerned authorities / officers at the district level, officers of the Pollution Control Boards/CAQM cell. These teams provide daily updates, photographic evidence, and compliance status.

To ensure sustainable development and environmental protection across the country the different initiatives taken by the Government are given in the enclosed **Statement**.

STATEMENT

Measures taken by the Government for sustainable development and environmental protection across the country

- i. For rejuvenation of polluted river stretches, action plans were prepared by River Rejuvenation Committees (RRC's) constituted by the respective State Government/UT Administration, under the overall supervision and coordination of Principal Secretary, Environment Department of the concerned State/ Union Territory. Progress of implementation of action plans is reviewed by the RRC's at State Level and by Central Monitoring Committee (CMC) constituted under the Chairmanship of Secretary, Ministry of Jal Shakti at Central Level.

- ii. Measures such as mandatory installation of effluent treatment plants, monitoring of sewage treatment plants, inspection of grossly polluting industries, online continuous effluent monitoring systems, and sector-specific pollution reduction charters have contributed to reduced industrial effluent discharge and pollution load, particularly in major rivers like the Ganga and Yamuna.
- iii. CPCB has also mandated installation of Online Continuous Effluent/Emission Monitoring Systems (OCEMS) in 17 categories of industries and common waste management/treatment facilities to strengthen environmental surveillance and ensure continuous compliance of environmental norms. CPCB also carries out surprise inspection-cum-monitoring of 17 categories industries and common waste treatment facilities, which are selected randomly based on SMS alerts, generated through OCEMS, installed in these industries.
- iv. CAQM has issued directions to all the Coal based Thermal Power Plants located within 300 Kms radius of Delhi to co-fire biomass based pellets, torrefied pellets/ briquettes (upto 5-10%) with coal to promote use of biomass. MoEFCC through notification dated 11.07.2023, as amended, notified Environment (Utilisation of Crop Residue by Thermal Power Plants) Rules, 2023 mandating minimum five per cent blend of pellets or briquettes made of crop residue along with coal by the Thermal Power Plants in the NCR and Adjoining Areas, failing which said Rules stipulates

certain amount of Environmental Compensation against the Thermal Power Plants, as per unit of electricity generated.

- v. Through extensive research, ICAR has developed Pusa Decomposer, a microbial consortium of fungal species (in liquid, capsule and powder forms) for rapid decomposition of paddy straw. Use of this consortium accelerates process of paddy straw decomposition in the field itself in 20-25 days.
- vi. National Clean Air Programme (NCAP) has been launched by Ministry of Environment, Forest and Climate Change (MoEFCC) in January 2019 as a national level strategy with an aim to improve air quality in 130 cities (non-attainment cities and Million Plus Cities) in 24 States by engaging all stakeholders. City Action Plans (CAPs) have been prepared by all 130 cities and being implemented by Urban Local Bodies. The city specific clean air action plans target city specific air polluting sources like Soil & Road Dust, Vehicles, Domestic Fuel, MSW Burning, Construction Material and Industries. Performance based financial support is being provided to these 130 cities for implementation of activities of City Action Plan.
- vii. In addition to this, NCAP emphasizes mobilization of resources through the convergence of resources from various Central Government schemes such as Swachh Bharat Mission (Urban), AMRUT, Smart City Mission, PM e-Bus Sewa, PM E-DRIVE, SATAT, and Nagar Van Yojana, as well as resources from State Govts./ UT administration and agencies like Municipal Corporations and Urban Development authorities. Various

Ministries/Departments of Govt. of India provide funding under their Schemes/ Programmes as per their budgets.

- viii. The MoEFCC has launched a number of afforestation schemes/programmes namely, the Green India Mission (GIM), Nagar Van Yojana (NVY), School Nursery Yojana (SNY), the Eco-Development Forces (EDF) scheme, and funds under the Compensatory Afforestation Fund Management and Planning Authority (CAMPA), etc. Additionally, the 'Ek Ped Maa Ke Naam campaign, launched on 5th June 2024, has the objectives of halting and reversing land degradation and preventing desertification, among others. Community-based greening and soil and moisture conservation efforts are encouraged across all States/UTs under these existing schemes. These plantation programmes incorporate the soil & moisture conservation measures.
- ix. Ministry of Environment, Forest and Climate Change has notified regulations on market based Extended Producer Responsibility (EPR) framework in respect of waste categories of plastic packaging waste, battery waste, e-waste, waste tyres, used oil, end-of-life vehicles, construction and demolition waste, scrap of non-ferrous metals for the environmentally sound management of wastes and promote circular economy.
- x. Mission LiFE- Lifestyle for Environment is a global initiative launched by the Government in October, 2022 aimed at fostering sustainable lifestyles through mindful and deliberate consumption to protect the

environment. It is a citizen-led initiative that focuses on inspiring and enabling individuals to adopt sustainable lifestyles through every day voluntary actions. It aims to nudge individuals and communities to practice a lifestyle that is synchronous with nature. The initiative focuses on seven core themes: saving water, conserving energy, reducing waste, managing e-waste, eliminating single-use plastics, promoting sustainable food systems, and adopting healthy lifestyles.

- xi. In partnership with Department of School Education & Literacy, the E-Waste Awareness and Reduction Campaign was organized in 13 cities across Tamil Nadu, Rajasthan, and Madhya Pradesh engaged 70,000 students in 632 government schools through 65 virtual workshops and school-based collection drives, resulting in the safe recycling of 4,950 kg of e-waste.
- xii. MoEF&CC has organized beach cleaning campaigns in collaboration with Coastal State Governments covering more than 80 beaches in the last 3 years to sensitize the coastal communities and beach users. These campaigns have seen active participation from the students of nearby schools and colleges, NCC and NSC cadets, Coast Guard personnel, NGOs/CSOs (Civil Society Organisations) and Public representatives and general public.
- xiii. Parallely, efforts have been made to conserve wetlands under the *Ramsar Convention*, with India designating 98 Ramsar sites to protect biodiversity, support migratory birds, and ensure ecological balance. Ramsar site

designation also promotes public awareness, environmental education, and community participation through information dissemination, capacity-building programmes, and stakeholder engagement aimed at ensuring the wise and sustainable use of wetlands

- xiv. Ministry of Jal Shakti launched 'Catch the Rain' campaign under Jal Shakti Abhiyan to build nationwide awareness and nurturing collective action on water conservation, strengthening the message that every drop counts. It encourages citizens across the country to contribute to the preservation of India's water future through practical measures and community-level engagement. Five focused interventions of the campaign include (i) water conservation and rainwater harvesting; (ii) identification, geo-tagging, and preparation of an inventory of all water bodies, along with scientific planning for water conservation; (iii) setting up Jal Shakti Kendras in all districts; (iv) concentrated afforestation; and (v) awareness generation.

सीएसआर निधि का दुरुपयोग

5912. श्री अमर शरदराव काले:

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि कई कंपनियों द्वारा कॉर्पोरेट सामाजिक उत्तरदायित्व (सीएसआर) निधि का दुरुपयोग किया जा रहा है, जिसके परिणामस्वरूप सीएसआर राशि का उपयोग आशयित सामाजिक कार्यों के लिए नहीं किया जा रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या विगत पांच वर्षों के दौरान कंपनियों द्वारा सीएसआर निधि के दुरुपयोग के मामले सरकार के संज्ञान में आए हैं और यदि हां, तो तत्संबंधी वर्ष-वार ब्यौरा क्या है; और

(ग) सरकार द्वारा गत पांच वर्षों के दौरान सीएसआर संबंधी नियमों के उल्लंघन और निधि के दुरुपयोग के संबंध में जिन कंपनियों के विरुद्ध कार्रवाई की गई है, उनके नाम क्या हैं?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क) से (ग): जब कभी सीएसआर निधियों के दुरुपयोग सहित सीएसआर प्रावधानों के उल्लंघन की सूचना मिलती है, तो ऐसी गैर-अनुपालनीय कंपनियों के विरुद्ध कंपनी अधिनियम के प्रावधानों के अनुसार आंकड़ों की उचित जांच करने और कानून की सम्यक प्रक्रिया का पालन करने के उपरांत कार्रवाई आरम्भ की जाती है। पिछले पांच वित्तीय वर्षों (वि.व.) अर्थात् 2020-21, 2021-22, 2022-23, 2023-24 और 2024-25 के दौरान सीएसआर प्रावधानों के उल्लंघन के लिए जिन कंपनियों के विरुद्ध कार्रवाई की गई है, उनका नाम **विवरण** के रूप में संलग्न है।

विवरण

2020-21 से 2024-25 के दौरान सीएसआर प्रावधानों के उल्लंघन के लिए जिन कंपनियों के विरुद्ध कार्रवाई की गई

क्रम संख्या	कंपनी का नाम
1.	एकॉम इंडिया प्राइवेट लिमिटेड
2.	असम गैस कंपनी लिमिटेड
3.	असम औद्योगिक विकास निगम लिमिटेड
4.	असम मिनरल डेवलपमेंट कॉर्पोरेशन लिमिटेड
5.	बिगटेक प्राइवेट लिमिटेड
6.	केयर डिटर्जेंट प्राइवेट लिमिटेड
7.	सेराटिज़िट इंडिया प्राइवेट लिमिटेड
8.	क्लेयरवॉयंट इंडिया प्राइवेट लिमिटेड
9.	कॉमविवा टेक्नोलॉजीज लिमिटेड
10.	कन्वर्जिट इंडिया प्राइवेट लिमिटेड

11.	धृष्टि-सॉफ्ट सॉल्यूशंस प्राइवेट लिमिटेड
12.	डीएनपी लिमिटेड
13.	एफएमसी टेक्नोलॉजीज इंडिया प्राइवेट लिमिटेड
14.	फ्रायडेनबर्ग परफॉर्मेंस मैटेरियल्स इंडिया प्राइवेट लिमिटेड
15.	गणेश ग्रीन भारत लिमिटेड
16.	इबस नेटवर्क एंड इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड
17.	इंगेटीम इंडिया लिमिटेड
18.	कोनी इंडिया प्राइवेट लिमिटेड
19.	लांटिक कम्युनिकेशंस इंडिया प्राइवेट लिमिटेड
20.	मोलिब्यो डायग्नोस्टिक्स लिमिटेड
21.	मुक्का प्रोटीन्स लिमिटेड
22.	नवयुग काजीगुंड एक्सप्रेसवे प्राइवेट लिमिटेड
23.	क्वेस्ट ग्लोबल इंजीनियरिंग सर्विसेज प्राइवेट लिमिटेड
24.	आरएचआई मैग्नेसिटा इंडिया लिमिटेड
25.	सांख्य लैब्स प्राइवेट लिमिटेड
26.	सैडल्स इंटरनेशनल ऑटोमोटिव एंड एविएशन इंटीरियर्स प्राइवेट लिमिटेड
27.	रिमथ एंड रिमथ केमिकल्स लिमिटेड
28.	स्टेनली ब्लैक एंड डेकर इंडिया प्राइवेट लिमिटेड
29.	सुमिन्टर इंडिया ऑर्गेनिक्स प्राइवेट लिमिटेड
30.	टकरफ इंडिया प्राइवेट लिमिटेड
31.	टेमेनोस इंडिया प्राइवेट लिमिटेड
32.	टोयोटा त्सुशो सिस्टम्स प्राइवेट लिमिटेड
33.	विप्रो परी प्राइवेट लिमिटेड
34.	वर्कफोर्स लॉजिक इंडिया (पी) लिमिटेड
35.	शाओमी टेक्नोलॉजी इंडिया प्राइवेट लिमिटेड

UNNAT BHARAT ABHIYAN 2.0 IN ANDHRA PRADESH

5913. SHRI G. M. HARISH BALAYOGI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the status of implementation of Unnat Bharat Abhiyan (UBA) 2.0 in Andhra Pradesh, including the number of Higher Educational Institutions participating, villages adopted and students engaged, district-wise, especially in Konaseema district;
- (b) the details of sectoral interventions and technology-based solutions under UBA 2.0 in Andhra Pradesh, including sustainable agriculture, water management, sanitation, rural energy and livelihoods, district-wise, especially in Konaseema district;
- (c) the coordination mechanism between the Participating Institutions, Regional Coordinating Institutes and the District Administration in Andhra Pradesh for implementation of UBA 2.0;
- (d) the amount of funds allocated, released and utilised for UBA 2.0 in Andhra Pradesh during the last three years, year-wise and district-wise;
- (e) whether any assessment has been undertaken by the Government to evaluate the impact of UBA 2.0 in Andhra Pradesh in terms of rural development outcomes and student engagement, district-wise, if so, the details thereof; and
- (f) the steps taken/proposed to be taken by the Government to strengthen and expand UBA 2.0 in Andhra Pradesh, particularly in Konaseema district?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a): Unnat Bharat Abhiyan (UBA) is a flagship scheme of the Ministry of Education launched in September 2014. It connects Higher Education Institutions (HEIs), also called Participating Institutions (PIs), in the country with the villages and local communities to identify challenges faced by the rural communities. UBA aims to bring students closer to the village communities and other government organizations with the ultimate goal of sensitizing students about the socio-economic conditions of villages. It has created a wide network of stakeholders, viz., HEIs, government organizations, youth, NGOs, etc., to work across villages. The scheme focuses on sensitizing students of HEIs to the problems faced by villages and encourages them to work with villages to develop feasible solutions to these problems.

Under UBA, a network of over 4,806 PIs has been enrolled, covering more than 22,000 villages across 35 States/UTs. Indian Institute of Technology (IIT) Delhi serves as the National Coordinating Institute (NCI) for the programme. For effective implementation, 50 Regional Coordinating Institutions (RCIs) have been designated across the country and 15 Subject Expert Groups (SEGs), coordinated by institutions of national importance, have been constituted to provide domain-specific technological solutions.

428 HEIs in Andhra Pradesh are enrolled as PIs under UBA and are working with 2030 villages with active involvement of students and faculty.

Further, there are 12 PIs in Konaseema District engaged in UBA activities and are working with 60 villages. These institutions are mentored by the Regional Coordinating Institutes, namely Andhra University Visakhapatnam and Sri Venkateshwara Veterinary University (SVVU), Tirupati. Thousands of students are involved in the UBA activities in these institutes. A one-time grant of Rs.50,000 has been sanctioned and released to each of the 428 PIs in the State of Andhra Pradesh for carrying out village study and related activities. The detailed list of PIs in Andhra Pradesh is available on the UBA portal at:

https://unnatbharatabhiyan.gov.in/list-participating-institutes?csrf_uba=594d8e100b4e321d7aeb4a452dde65dd&aishe_code=&institute_id=&state_id=2&district_id=&submitSearch=

(b): Under UBA 2.0, 24 sectoral interventions and technology-based solutions have been sanctioned in various districts of Andhra Pradesh, including sustainable agriculture, water management, sanitation, rural energy and livelihoods.

(c): The effective implementation of Unnat Bharat Abhiyan (UBA) 2.0 in Andhra Pradesh has a well-structured coordination mechanism among the Participating Institutions (PIs), Regional Coordinating Institutes (RCIs), and the District Administration. The RCI & PI coordination ensures proper planning, execution, monitoring, and evaluation of activities in the UBA network villages. The District Administrations also play a crucial role in facilitating convergence with government schemes and providing administrative support.

(d): During the last three years, a total amount of Rs.91.63 lakh has been released in Andhra Pradesh under the UBA Scheme. This amount includes, Rs 16.63 lakh to RCIs, Rs. 66.50 lakh to PIs, and Rs. 8.50 lakh sanctioned for Technology Interventions.

(e): The Government has assessed the progress and effectiveness of UBA through periodic national-level evaluations by independent agencies. The scheme was first evaluated by the National Institute of Rural Development and Panchayati Raj in the year 2020–21. This has been again evaluated by the Indian Institute of Public Administration in 2025–26. These evaluations covered all States including Andhra Pradesh, and have concluded that UBA is a highly relevant and effective programme, uniquely combining academic objectives with grassroots rural development. It has also concluded that the scheme has created a strong foundation for participatory governance, social responsibility, and social innovation.

(f): Government has taken several measures to strengthen and expand UBA 2.0 across the country, including in the state of Andhra Pradesh and Konaseena district. IIT Delhi is the National Coordinating Institute (NCI) of UBA to ensure ground level implementation of the scheme along with 50 RCIs which ensure the region-specific management of the HEIs. The scheme is supported by RCIs and SEGs in coordination with State Governments, All India Council for Technical Education (AICTE) and University Grants Commission (UGC) to strengthen monitoring and expand coverage to more rural clusters.

Ministry of Rural Development has been requested to collaborate with UBA scheme through District Collectors/ District Magistrates/ other concerned officers of the districts. To expand the program to more rural clusters, Government is promoting the scheme by regularly communicating with the State Governments, District Administrations and line Ministries for providing adequate support to institutes engaged under UBA.

ईपीएस-95 के तहत पेंशन में वृद्धि

5914. श्री रुद्र नारायण पाणी:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या कर्मचारी पेंशन योजना (ईपीएस), 1995 के अंतर्गत दी जाने वाली पेंशन की राशि अत्यंत नगण्य है;
- (ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) क्या सरकार का उक्त राशि में वृद्धि करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (ग): कर्मचारी पेंशन योजना, 1995 एक "परिभाषित अंशदान-परिभाषित लाभ" सामाजिक सुरक्षा योजना है। कर्मचारी पेंशन निधि का कॉर्पस (i) नियोक्ता द्वारा वेतन के 8.33 प्रतिशत की दर से अंशदान और (ii) बजटीय सहायता के माध्यम से केंद्र सरकार द्वारा 15,000/- रुपये प्रति माह तक के वेतन पर 1.16 प्रतिशत के अंशदान से मिलकर बनता है। योजना के तहत सभी लाभों का भुगतान इस संचित राशि से किया जाता है।

मासिक पेंशन की राशि की गणना निम्नलिखित कारकों के अनुसार की जाती है:

पेंशन योग्य सेवा X पेंशन योग्य वेतन

मासिक पेंशन = -----

70

ईपीएस, 1995 के पैराग्राफ 32 के तहत दिए गए अधिदेश के अनुसार इस फंड का मूल्यांकन वार्षिक रूप से किया जाता है।

सरकार बजटीय सहायता के माध्यम से ईपीएस, 1995 के तहत पेंशनभोगियों को 1000 रुपये प्रति माह की न्यूनतम पेंशन भी प्रदान कर रही है, जो कर्मचारी भविष्य निधि संगठन (ईपीएफओ) को ईपीएस के लिए वार्षिक रूप से प्रदान किए जाने वाले वेतन के 1.16 प्रतिशत के बजटीय सहायता के अतिरिक्त है।

भारत सरकार ईपीएस-95 योजना के तहत श्रमिकों के लिए अधिकतम लाभ सुनिश्चित करने के लिए प्रतिबद्ध है, जिसमें इस फंड की स्थिति के साथ-साथ भविष्य की देनदारियों को भी ध्यान में रखा गया है।

धोखाधड़ी की बढ़ती घटनाएं

5915. डॉ. मन्ना लाल रावत:

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा डिजिटल लेनदेन में धोखाधड़ी और साइबर अपराध की बढ़ती घटनाओं को रोकने के लिए क्या कदम उठाए गए हैं;
- (ख) देश में राष्ट्रीय साइबर अपराध रिपोर्टिंग पोर्टल और हेल्पलाइन नंबर 1930 के माध्यम से अब तक कितनी शिकायतें दर्ज की गई हैं और उन मामलों का राज्य-वार ब्यौरा क्या है जिनमें पीड़ितों को राहत या सहायता प्रदान की गई थी;

- (ग) डिजिटल लेनदेन में सुरक्षा और उपभोक्ता संरक्षण सुनिश्चित करने के लिए भारतीय राष्ट्रीय भुगतान निगम (एनपीसीआई) और भारतीय रिजर्व बैंक (आरबीआई) द्वारा क्या कदम उठाए गए हैं;
- (घ) क्या सरकार इस बात से अवगत है कि जामताड़ा (झारखंड) और मेवात (हरियाणा) क्षेत्रों में इस प्रकार के साइबर अपराध अपेक्षाकृत अधिक हैं और यदि हां, तो क्या उक्त क्षेत्रों को संवेदनशील क्षेत्रों के रूप में चिह्नित किया गया है और क्या विशेष अभियान या निगरानी संबंधी कार्रवाई की गई है; और
- (ङ) यदि हां, तो इस संबंध में चलाए गए उक्त अभियानों, की गई गिरफ्तारियों और तकनीकी निगरानी का ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (ङ): सरकार डिजिटल लेन-देन में धोखाधड़ी को रोकने के लिए विनियामकों और अन्य हितधारकों के परामर्श से समय-समय पर विभिन्न पहल करती रही है, जिनमें, अन्य बातों के साथ-साथ, निम्नलिखित शामिल हैं:-

- (i) भारतीय रिजर्व बैंक ने मनी म्यूल की पहचान के लिए एक आर्टिफिशियल इंटेलिजेंस (एआई) आधारित टूल 'म्यूलहंटर' आरंभ किया है और इसके उपयोग के लिए बैंकों और वित्तीय संस्थानों को सलाह दी है।
- (ii) बैंकों को सलाह दी गई है कि वे वास्तविक समय लेन-देन निगरानी के लिए सुदृढ़ सॉफ्टवेयर का विनियोजन और अंगीकरण सुनिश्चित करें तथा संदिग्ध एवं धोखाधड़ीपूर्ण लेन-देन पैटर्न का पता लगाने के लिए एआई/एमएल उपकरणों का उपयोग करें साथ-ही साथ म्यूल नेटवर्क की पहचान करने में नेटवर्क एनालिटिक्स का उपयोग सुनिश्चित करें।
- (iii) भारतीय डिजिटल भुगतान आसूचना निगम (आईडीपीआईसी) को दिनांक 16/10/2025 को कंपनी अधिनियम, 2013 के अंतर्गत धारा 8 कंपनी के रूप में शामिल किया गया है। इसका प्राथमिक अधिदेश आर्टिफिशियल इंटेलिजेंस (एआई)/मशीन लर्निंग (एमएल) और बिग डेटा

एनालिटिक्स सहित अत्याधुनिक तकनीकों का लाभ उठाकर वास्तविक समय में भारत के तेजी से बढ़ते डिजिटल भुगतान इकोसिस्टम में धोखाधड़ी का पता लगाना, रोकना और विश्लेषण करना है।

- (iv) यूनिफाइड पेमेंट्स इंटरफेस (यूपीआई) लेनदेन से संबंधित धोखाधड़ी को रोकने के लिए, डिवाइस बाइंडिंग, टू-फैक्टर अधिप्रमाणन, दैनिक लेनदेन सीमा, उपयोग के मामलों पर सीमा और अंकुश आदि जैसे उपाय लागू किए गए हैं।
- (v) धोखाधड़ीपूर्ण लेन-देन के कारण ग्राहकों को होने वाले नुकसान की भरपाई करने में मदद करने के लिए, भारतीय रिजर्व बैंक ने 6 जुलाई, 2017 के परिपत्र के माध्यम से बैंकों को अप्राधिकृत इलेक्ट्रॉनिक बैंकिंग लेनदेन के मामलों में ग्राहकों की देयता (जैसे शून्य देयता, सीमित देयता और बोर्ड द्वारा अनुमोदित नीति के अनुसार देयता) को सीमित करने के निर्देश जारी किए।
- (vi) भारतीय रिजर्व बैंक और बैंक लघु एसएमएस, रेडियो अभियान, 'साइबर अपराध' की रोकथाम के संबंध में प्रचार आदि के माध्यम से जागरूकता अभियान भी चलाते रहे हैं।
- (vii) सरकार और आरबीआई ने बैंकों और वित्तीय संस्थानों को परामर्श भी जारी की है कि वे उच्च जोखिम वाले क्षेत्राधिकार से जुड़े लेनदेन की निगरानी करें और कर्मचारियों को साइबर-सक्षम धोखाधड़ी का पता लगाने के लिए विशेष प्रशिक्षण प्रदान करें, पाठ्यक्रम में रेड-फ्लैग संकेतकों को शामिल करें।

भारत के संविधान की सातवीं अनुसूची के अनुसार पुलिस और लोक व्यवस्था राज्य के विषय हैं। राज्य/संघ राज्य क्षेत्र अपनी विधि प्रवर्तन एजेंसियों (एलईए) के माध्यम से साइबर अपराध सहित अपराधों की रोकथाम, पता लगाने, जांच और अभियोजन के लिए प्राथमिक रूप से जिम्मेदार हैं। केन्द्र सरकार एलईए के क्षमता निर्माण के लिए विभिन्न योजनाओं के अंतर्गत परामर्शी और वित्तीय सहायता के माध्यम से राज्यों/संघ राज्य क्षेत्रों की पहलों में सहायता करती है।

जौनपुर में सीएसआर निधि का उपयोग

5916. श्री बाबू सिंह कुशवाहा:

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत तीन वर्षों के दौरान उत्तर प्रदेश के जौनपुर में कंपनियों द्वारा कॉर्पोरेट सामाजिक उत्तरदायित्व (सीएसआर) के अंतर्गत खर्च की गई कुल निधि का वर्ष-वार और कंपनी-वार ब्यौरा क्या है;
- (ख) उक्त अवधि के दौरान जौनपुर में शिक्षा, स्वास्थ्य, पर्यावरण संरक्षण, ग्रामीण विकास, कौशल विकास आदि जैसे विभिन्न क्षेत्रों पर खर्च की गई निधि का मद-वार ब्यौरा क्या है;
- (ग) क्या सरकार के पास जौनपुर जिले में सीएसआर के अंतर्गत स्वीकृत या कार्यान्वित परियोजनाओं का डेटा है और यदि हाँ, तो तत्संबंधी स्थान-वार ब्यौरा क्या है; और
- (घ) क्या सरकार ने यह सुनिश्चित करने के लिए कोई तंत्र स्थापित किया है कि सीएसआर के अंतर्गत खर्च की गई निधि का स्थानीय विकास और सामाजिक अवसंरचना को सुदृढ़ करने के लिए प्रभावी ढंग से उपयोग किया जाए और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कॉर्पोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क) से (ग): कंपनियों द्वारा एमसीए21 रजिस्ट्री में दाखिल सीएसआर व्यय से संबंधित सभी आंकड़े, जिनमें राज्य-वार, जिला-वार, वर्ष-वार, कंपनी-वार तथा परियोजना-वार विवरण शामिल हैं, सार्वजनिक डोमेन में www.csr.gov.in पर उपलब्ध हैं। कंपनियों द्वारा एमसीए21 रजिस्ट्री में दाखिल वार्षिक फाइलिंग के आधार पर, पिछले तीन वित्तीय वर्षों अर्थात् 2021-22 से 2023-24 तक उत्तर प्रदेश के जौनपुर में विकास क्षेत्र-वार सीएसआर व्यय का ब्यौरा संलग्न **विवरण** में दिया गया है। सीएसआर विधिक ढांचे में निधियों के आवंटन का कोई प्रावधान नहीं है।

(घ): अधिनियम की धारा 135(5) के प्रथम परंतुक के अनुसार, कंपनी उस स्थानीय क्षेत्र तथा उसके आसपास के क्षेत्रों को वरीयता देगी, जहाँ वह कार्यरत है। तथापि, स्थानीय क्षेत्र को वरीयता

देना प्रकृति में केवल निदेशात्मक है, अनिवार्य नहीं है तथा कंपनियों को स्थानीय क्षेत्र की प्राथमिकता को राष्ट्रीय प्राथमिकताओं के साथ संतुलन स्थापित करना होता है।

विवरण

वित्तीय वर्ष 2021-22 से 2023-24 के लिए जौनपुर में विकास क्षेत्रवार सीएसआर व्यय

(राशि करोड़ रुपये में)				
क्र.सं.	विकास क्षेत्र	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24
1	कला और संस्कृति	-	-	0.00
2	प्राकृतिक संसाधनों का संरक्षण	-	-	0.00
3	शिक्षा	-	1.11	1.03
4	लैंगिक समानता	-	-	0.02
5	स्वास्थ्य देखभाल	0.51	0.58	5.73
6	आजीविका संवर्धन परियोजनाएं	-	-	0.02
7	गरीबी, भुखमरी, कुपोषण का उन्मूलन	-	-	0.15
8	स्वच्छता	-	-	0.20
9	वरिष्ठ नागरिक कल्याण	-	-	0.00
10	सामाजिक-आर्थिक समानताएं	-	-	0.04
11	व्यावसायिक कौशल	-	0.03	-
कुल		0.51	1.72	7.18

(31.03.2025 तक का डाटा) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

PENSION SCHEMES

5917. SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether it is a fact that the Government ensures social security and help to the retired people to live dignified lives and if so, the details thereof;

- (b) whether the Government is considering Universal Pension Scheme (UPS) aimed at bringing an integrated pension provision to all sections of people, irrespective of employment status or background and if so, the details thereof;
- (c) whether UPS is being implemented to simplify country's pension system and savings structure by consolidating some existing schemes, such as Atal Pension Yojana (APY) and PMSYM and if so, the details thereof;
- (d) whether UPS primarily targets at unorganized sector workers, traders and self-employed individuals who do not have access to conventional pension plans; and
- (e) if so, the details thereof and the time by which the Government is likely to implement the UPS?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): India has achieved a historic milestone in the realm of social protection coverage, recording one of the most significant expansions globally. According to the latest data from the International Labour Organization (ILO), India's social security coverage has increased from 19% in 2015 to 64.3% in 2025.

To ensure social security coverage of organized sector workers, the following schemes are being implemented by Employees Provident Fund Organization (EPFO).

- (i) The Employees' Provident Funds Scheme, 1952 (EPF);
- (ii) The Employees' Pension Scheme, 1995 (EPS);
- (iii) The Employees' Deposit Linked Insurance Scheme, 1976 (EDLI).

These schemes are aimed at providing comprehensive social security to organized sector workers by ensuring retirement savings, monthly pension on superannuation/disability, and insurance benefits to dependents in case of death during service.

For individuals outside the organized sector, the Government has launched various schemes, including Atal Pension Yojana (APY), Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) scheme, National Pension Scheme for Traders and Self-Employed Persons (NPS-Traders), Pradhan Mantri Kisan Maan-dhan Yojana (PMKMY) to enhance social security coverage.

Further, the Ministry of Labour and Employment had launched e-Shram portal on 26.08.2021 for creation of a Comprehensive Centralized National Database of Unorganized Workers including gig workers, platform workers, etc. The e-Shram portal is meant to register and support the unorganized workers by providing them a Universal Account Number (UAN) on a self-declaration basis. The Ministry of Labour and Employment has also launched the e-Shram- "One-Stop-Solution" that entails integration of different social security/welfare schemes at single portal i.e., e-Shram. This is envisaged to

enable unorganized workers registered on e-Shram to access social security schemes and see benefits availed by them.

So far, fourteen (14) schemes of different Central Ministries/Departments have already been integrated/ mapped with the e-Shram to enhance social security coverage to unorganized workers, such as Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), Mahatma Gandhi National Rural Employment Guarantee scheme (MGNREGS), Pradhan Mantri Awas Yojana – Gramin (PMAY-G), Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana – Urban (PMAY-U), Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), One Nation One Ration Card (ONORC) and Pradhan Mantri Matru Vandana Yojana (PMMVY), etc

PROTECTION OF HISTORICAL MONUMENTS IN NALGONDA, TELANGANA

5918. SHRI KUNDURU RAGHUVeer:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government has conducted any survey through the Archaeological Survey of India to identify historical monuments and heritage structures in Nalgonda district of Telangana;
- (b) if so, the details of monuments identified and protected by ASI in the said district; and

- (c) whether the Government proposes to include additional historical sites, such as temples, forts and archaeological locations in Nalgonda under Central protection?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): Archaeological Survey of India conduct survey visiting village to village to identify sites and antiquarian remains, which is a regular activity. However, no such survey has been conducted in Nalgonda district, Telangana.

(b) and (c): Question does not arise.

SUICIDE CASES IN PM-SHRI JAWAHAR NAVODAYA VIDYALAYAS

5919. SHRI KODIKUNNIL SURESH:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the total number of student suicide cases reported in PM SHRI Jawahar Navodaya Vidyalayas during the last five years and the current year, year-wise;
- (b) the details of such cases reported during the said period, school-wise, State/district-wise;
- (c) whether the Government has conducted any inquiry or investigation into the causes of such incidents including allegations of ragging, academic pressure, harassment or mental health issues in these residential schools and if so, the details thereof;

- (d) the details of preventive and corrective measures taken by the Government and the Navodaya Vidyalaya Samiti to address student mental health, including appointment of counsellors, grievance redressal mechanisms, anti-ragging measures and psychological support systems; and
- (e) whether the Government proposes to introduce a comprehensive mental health and student safety framework in Navodaya Vidyalayas to prevent such incidents in the future and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): As per information received from Navodaya Vidyalaya Samiti (NVS), Year-wise total number of student suicide cases reported in Navodaya Vidyalayas (NVs) during the last five years, as well as the current year, is as under:

Year	Number of suicide cases
2021	2
2022	7
2023	8
2024	12
2025	8
2026	3
Total	40

State and district-wise details of suicide cases reported in NVs during the last five years, and current year, are given in the enclosed **Statement**.

National Education Policy (NEP), 2020 recognizes that Education must build character, enable learners to be ethical, rational, compassionate, and caring, while at the same time prepare them for gainful and fulfilling employment. Apart from cognitive development aim is to build character and create holistic and well-rounded individuals equipped with the key 21st century skills. Further given the 21st century requirements, quality education is being aimed to develop good, thoughtful, well-rounded, and creative individuals, enabling an individual to study one or more specialized areas of interest at a deep level, and also develop character and 21st century capabilities across a range of disciplines. NEP 2020 also stipulates that the development of capacities that promote student wellness such as fitness, good health, psychosocial well-being, and sound ethical grounding are also critical for high-quality learning and for reducing mental pressure. The need to integrate sports in education is well recognized as it serves to foster holistic development by promoting physical and psychological well-being while also enhancing cognitive abilities.

National Curriculum Framework for School Education inter-alia suggests a roadmap to address the concerns related to mental health guidance and counselling work for emotional regulation and positive motivation; incorporating mental health aspects in curriculum etc.

Ministry of Education, has launched an initiative, MANODARPAN, under 'AatmaNirbhar Bharat Abhiyaan', with the aim to provide psychosocial support to students, their families and teachers across the country, for mental health

and well-being during the times of COVID-19 and beyond. All activities undertaken under the MANODARPAN initiative are aimed towards supporting the mental health and well-being of students from schools, colleges and universities, including those students who are preparing for competitive examinations.

A High-Level meeting was held recently in the Ministry of Education which was attended by a Senior Psychologist and Principals of identified NVs where suicide cases happened, faculty from NCERT along with officials of NVS to analyse the suicide cases in NVs.

National Centre for School Leadership, NIEPA also conducts capacity development workshops for Principals of NVs on mental health and social emotional wellbeing of students, from time to time.

NVS has conducted fact-finding inquiries into all such cases through duly constituted inquiry committees. Based on the findings of these committees, the major causes are as follows:

- Family-related issues
- Examination and academic pressure
- High levels of ambition / Parental high expectations
- Adolescent behavioural concerns
- Mental health-related issues

In addition to MANODARPAN initiative of the Ministry of Education, the following provisions are made to address mental health issues among students of NVs:

- Counsellors (one male and one female) are being engaged in each NV.
- Tele-counselling facilities are available for NV students.
- Principals of all NVs are authorized to engage the services of professional counsellors from Government hospitals.
- All teachers, performing loco-parenting roles in NVs, are trained in guidance and counselling.
- A special 5-day in-service training programme on guidance and counselling is organized for House Masters (teachers).
- Teachers are also nominated for a one-year Diploma in Guidance and Counselling conducted by NCERT.

A Task Force was constituted in 2018 by the Ministry of Education to promote the psychosocial well-being of NV students and to strengthen the existing support system. Based on its recommendations, NVs have undertaken the following initiatives:

- A toll-free helpline has been established for NV students to express their concerns, manage examination-related stress, and support their emotional health and well-being.
- The “Happy Hours” concept has been introduced in all NVs to encourage positive interactions, sharing of humour, and other engaging activities, enabling students to end their day on a positive note and begin the next day with hope, happiness, and optimism.

- Every year, NVS nominates 50–60 NV teachers for a one-year Diploma Course in Guidance and Counselling conducted by NCERT.

STATEMENT

State and district-wise details of suicide cases reported in NVs during the last five years, and current year

S. No.	State	NV (District)
1	Andhra Pradesh	Nellore
2	Assam	Cachar
3	Assam	West Karbi Anglong
4	Bihar	Darbhanga
5	Bihar	Purnea
6	Bihar	Saran
7	Chhattisgarh	Dantewada
8	Chhattisgarh	Rajnandgaon
9	Daman and Diu (UT)	Daman
10	Haryana	Kaithal
11	Haryana	Sonipat
12	Himachal Pradesh	Bilaspur
13	Jharkhand	Bokaro
14	Jharkhand	Deoghar
15	Jharkhand	Dumka
16	Jharkhand	Giridih
17	Jharkhand	Gumla
18	Karnataka	Bellary
19	Karnataka	Bidar
20	Karnataka	Chitradurga
21	Kerala	Alappuzha
22	Kerala	Alappuzha
23	Kerala	Malappuram

24	Madhya Pradesh	Anuppur
25	Madhya Pradesh	Bhind
26	Madhya Pradesh	Khandwa
27	Madhya Pradesh	Ratlam-I
28	Madhya Pradesh	Tikamgarh
29	Maharashtra	Solapur
30	Odisha	Bhadrak
31	Odisha	Gajapati
32	Punjab	Fatehgarh Sahib
33	Punjab	Mohali
34	Rajasthan	Banswara-I
35	Rajasthan	Jaipur
36	Rajasthan	Sikar
37	Uttar Pradesh	Jhansi
38	Uttar Pradesh	Moradabad
39	Uttar Pradesh	Pilibhit
40	West Bengal	Birbhum

OPERATIONALISATION OF PM-SETU

5920. SHRI JASHUBHAI BHILUBHAI RATHVA:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the details and current status of implementation of Pradhan Mantri Skilling and Employability Transformation through Upgraded ITIs (PM-SETU), including phasing and coverage of Government ITIs identified under the hub-and-spoke model;

- (b) the details of institutional framework adopted for establishment and functioning of Special Purpose Vehicles (SPVs) with Anchor Industry Partners for co-management of ITI clusters;
- (c) the methodology followed for course redesign and introduction of new trades aligned with labour market demand and State-specific sectoral strengths; and
- (d) the details of capacity augmentation measures undertaken under PM-SETU, including upgradation of National Skill Training Institutes as Centres of Excellence?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): The Pradhan Mantri Skilling and Employability through Upgraded ITIs (PM SETU) scheme envisages to enhance the overall quality and relevance of vocational training with upgraded labs, machines, and industry-aligned curriculum in the country.

The key objectives of the scheme are:

- i. To improve the quality of training delivery in ITIs and NSTIs;
- ii. To modernize infrastructure and equipment as per industry standards;
- iii. To introduce industry-aligned long-term and short-term courses, especially in new and emerging sectors;
- iv. To strengthen industry linkage for demand-driven skilling and better employment outcomes; and

- v. To enhance the capacity of National Skill Training Institutes (NSTIs) for training of trainers.

The scheme comprises of two components:

- i. Component I – Upgradation of 1,000 Government ITIs (200 Hub ITIs and 800 Spoke ITIs) in a Hub and Spoke model wherein upgradation includes smart classrooms, modern labs, digital content, and new courses aligned to industry needs.
- ii. Component II – Capacity Augmentation of five NSTIs located in Bhubaneswar, Chennai, Hyderabad, Kanpur, and Ludhiana, including setting-up sector-specific National Centres of Excellence for skilling, with focus on advanced training of trainers with global partnership.

Pradhan Mantri Skilling & Employability Transformation through Upgraded ITIs (PM SETU) is a Centrally Sponsored Scheme announced under Budget 2024-25 and Budget 2025-26 with an outlay of ₹60,000 crore (Central Share: ₹30,000 crore, State Share: ₹20,000 crore and Industry Share: ₹10,000 crore), with co-financing to the extent of 50% of Central share by the Asian Development Bank and the World Bank, equally.

Under the PM-SETU scheme industry-led Special Purpose Vehicles (SPVs) would lead the upgradation and be empowered to propose necessary interventions relating to curriculum redesign, training delivery models, infrastructure upgradation and industry exposure, in alignment with local industry needs and the Scheme guidelines.

The selection of ITIs under PM-SETU scheme is led by the respective State/UT Governments in consultation with industry, ensuring alignment with emerging skill needs and local industrial potential. Accordingly, States/UTs are required to submit proposals for upgradation in collaboration with industry partners. Ministry of Skill Development and Entrepreneurship (MSDE) has constituted National Steering Committee (NSC) chaired by Secretary, MSDE, an apex body to provide the overall vision for the scheme, facilitate broad policy direction, finalize operational guidelines, monitor, and conduct course correction. 32 States/UTs have constituted their State Steering Committee (SSC) led by Chief Secretary of the State/UT, an apex body at the State/UT level for guiding and overseeing the implementation of scheme. 19 States/UTs have floated their proposal for inviting the interest of industry. For selection of the industry partner to form Special Purpose Vehicle (SPV), a Strategic Investment Plan (SIP) by industry is required to be submitted in response to the Request for Proposal (RFP). Further, MSDE has floated Expression of Interest for inviting industry partner to lead the Institute Management Committee (IMC) for National Skill Training Institute (NSTI). Further, in respect to the National Centres of Excellence for Skilling in the selected NSTIs under the PM-SETU scheme, a Memorandum of Understanding has been signed with Singapore for NSTI Chennai, a Joint Declaration of Intent has been exchanged with Germany for NSTI Hyderabad, and a Letter of Intent has been exchanged with France for NSTI Kanpur to strengthen institutional capacity and align training with global standards.

STAY DURATION OF NRI IN THE COUNTRY

5921. SHRI E. T. MOHAMMED BASHEER:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has undertaken any review or stakeholder consultation to assess the need for enhancing or rationalising the permissible stay duration of Non-Resident Indians (NRIs) beyond 185 days;
- (b) whether the Government proposes to amend the existing policy or legal framework governing the stay duration of NRIs in the country; and
- (c) if so, the details thereof along with the proposed timeline for implementation and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (c): Under Section 6 of the Income-tax Act, 1961, an individual is said to be resident in India in any previous year if-

- (a) he is in India for a period of 182 days or more in that year; or
- (b) having been in India for an aggregate period of 365 days or more in four preceding years, is in India, for an aggregate period of 60 days or more, in that year.

However, Non-Resident Indians (NRIs) benefit from relaxed residency conditions.

For Indian citizens/PIOs visiting India, the standard 60-day rule is extended to 182 days (or 120 days where Indian income exceeds ₹15 lakh), making it easier to retain non-resident status.

Therefore, non-resident Indians have granted significant benefit as regards residency rule. Hence, no further amendment of the existing policy is under consideration.

FISCAL IMPACT OF TAX EXEMPTION FOR ROAD ACCIDENT COMPENSATION

5922. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has evaluated the fiscal impact of tax exemptions provided for road accident compensation; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): The exemption to the interest income under the Motor Vehicles Act, 1988 to an individual or his legal heir has been proposed by the Finance Bill, 2026. After exemption becomes law, the fiscal impact of the exemption may be evaluated.

(b): Does not arise in view of the above.

राष्ट्रीय वनीकरण कार्यक्रम

5923. श्री राहुल सिंह लोधी:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

- (क) विगत तीन वर्षों और चालू वर्ष के दौरान राष्ट्रीय वनीकरण कार्यक्रम के कार्यान्वयन की वर्तमान स्थिति क्या है और इसके अंतर्गत वनीकृत किए गए क्षेत्र और उपयोग की गई निधि का राज्य/संघ राज्यक्षेत्र-वार और विशेषकर दमोह लोक सभा निर्वाचन क्षेत्र के संबंध में ब्यौरा क्या है;
- (ख) अवक्रमित वन भूमि को पुनः वनीकृत किए जाने के लिए उक्त कार्यक्रम को प्रतिपूरक वनीकरण कोष प्रबंधन एवं योजना प्राधिकरण (कैम्पा) और राष्ट्रीय हरित भारत मिशन के साथ किस प्रकार एकीकृत किया गया है;
- (ग) सरकार द्वारा उक्त कार्यक्रम के अंतर्गत सामुदायिक भागीदारी और आजीविका का सृजन सुनिश्चित करने के लिए क्या कदम उठाए गए हैं; और
- (घ) क्या पौधों की जीवित बने रहने की दर और वन आवरण में सुधार के संबंध में कोई प्रभाव मूल्यांकन किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क): राष्ट्रीय वनीकरण कार्यक्रम, जिसे मुख्य रूप से संयुक्त वन प्रबंधन समितियों और वन विकास एजेंसियों के माध्यम से जनता की भागीदारी के साथ क्षरित वन भूमि के पारिस्थितिक पुनरुद्धार के लिए लागू किया गया था, वर्ष 2018 में 'नेशनल मिशन फॉर ग्रीन इंडिया अर्थात् 'हरित भारत मिशन' (जीआईएम) के साथ मिला दिया गया था। अनुमोदित वार्षिक कार्य योजनाओं के आधार पर, मंत्रालय द्वारा बजट की उपलब्धता और कार्यों की प्रगति के अनुसार निधियाँ जारी की जाती हैं और राज्यों द्वारा इसका उपयोग वृक्षारोपण, मृदा और नमी संरक्षण, नर्सरी तैयार करने और संबंधित कार्यकलापों के लिए किया जाता है। पिछले तीन वर्षों के दौरान इस कार्यक्रम के तहत वनीकृत क्षेत्र और उपयोग की गई निधियों का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख): राष्ट्रीय वनीकरण कार्यक्रम के उद्देश्य सरकार की अन्य प्रमुख वनीकरण पहलों, जैसे कि 'प्रतिपूरक वनीकरण कोष प्रबंधन और योजना प्राधिकरण' (काम्पा) तंत्र तथा ' हरित भारत मिशन'

(जीआईएम) के पूरक हैं। योजना और कार्यान्वयन के चरण में तालमेल सुनिश्चित किया जाता है, जिसके लिए क्षरित वन भूमि के पुनरुद्धार को प्राथमिकता दी जाती है, वृक्षारोपण और सुरक्षा कार्यकलापों के लिए संसाधनों को एकत्रित किया जाता है, और प्रयासों की पुनरावृत्ति से बचा जाता है। जहाँ काम्पा निधियों का उपयोग मुख्य रूप से प्रतिपूरक वनीकरण और संबंधित कार्यकलापों के लिए किया जाता है, वहीं एनएपी और जीआईएम पारिस्थितिक पुनरुद्धार, भू-दृश्य आधारित वनीकरण और क्षमता निर्माण में सहायता करते हैं, जिससे वे सामूहिक रूप से वन और वृक्ष आवरण को बढ़ाने में योगदान देते हैं।

(ग): इस कार्यक्रम का एक मुख्य घटक सामुदायिक भागीदारी है। वनीकरण संबंधी कार्यों को जेएफएमसी के ज़रिए किया जाता है, जिसमें स्थानीय समुदाय वन क्षेत्रों की योजना तैयार करने, वृक्षारोपण करने, उनकी सुरक्षा करने और रखरखाव में सक्रिय रूप से शामिल होते हैं। इस कार्यक्रम से वृक्षारोपण, नर्सरी तैयार करने, मृदा और नमी संरक्षण कार्य और लघु वन उत्पादों की संधारणीय कटाई के ज़रिए मज़दूरी के कामों से आजीविका कमाने में भी सहायता होती है; जिससे वनों पर निर्भर समुदायों को आर्थिक लाभ मिलते हैं।

(घ): इस कार्यक्रम के अंतर्गत लगाए गए वृक्षों की निगरानी और मूल्यांकन, राज्य वन विभागों के आवधिक फील्ड निरीक्षणों और मंत्रालय के समीक्षा तंत्रों के ज़रिए किया जाता है। लगाए गए वृक्षों के जीवित रहने और वन क्षेत्र में सुधार का आकलन निगरानी रिपोर्टों, तृतीय पक्ष मूल्यांकन और राष्ट्रीय स्तर के आकलन, जैसे कि भारतीय वन सर्वेक्षण द्वारा प्रकाशित 'भारत वन स्थिति रिपोर्ट' के ज़रिए किया जाता है। ये आकलन निर्दिष्ट करते हैं कि निरंतर वनीकरण और संरक्षण प्रयासों के कारण देश के कई हिस्सों में वन और वृक्षावरण में सुधार हुआ है।

विवरण

विगत तीन वर्षों (2022-23 से 2024-25) के दौरान जीआईएम के अंतर्गत आवंटित/जारी/उपयोग की गई निधियाँ और बागानों/ परिस्थितिकीय –पुनरुद्धार का सृजन

क्र. सं.	राज्यों	कुल आवंटित/जारी धन राशि (करोड़ रुपये में)	कुल उपयोग की गई धनराशि (करोड़ रुपए में)	कुल वृक्षारोपण/पर्यावरण पुनर्वहालि (हेक्टेयर में)
1	आंध्र प्रदेश	-	-	-
2	अरुणाचल प्रदेश	21.28	29.96	5,314
3	छत्तीसगढ़*	0.09	6.21	-
4	हरयाणा	38.18	44.51	1,301
5	हिमाचल प्रदेश	-	10.59	1,299
6	जम्मू और कश्मीर	10.99	19.81	827
7	कर्नाटक	10.25	10.21	397
8	केरल*	-	4.37	-
9	मध्य प्रदेश	50.16	33.64	13,361
10	महाराष्ट्र*	-	1.78	-
11	मणिपुर	14.36	14.36	2,056
12	मिजोरम*	57.40	57.40	-
13	ओडिशा *	21.07	30.87	-
14	पंजाब	8.12	5.33	2,175
15	सिक्किम	26.32	26.32	2,584
16	उत्तराखंड	85.50	89.43	5,647
17	पश्चिम बंगाल	1.52	0.76	1,611
18	उत्तर प्रदेश*	5.43	4.22	-
	कुल	350.67	389.77	36,572

नोट: उपयोग की गई निधि में पिछले वर्ष जारी की गई निधि में से राज्यों के पास उपलब्ध अप्रयुक्त निधियों का उपयोग भी शामिल है।

*अग्रिम कार्य और रखरखाव संबंधी शेष कार्य को करने के लिए राज्य को राशि आवंटित की गई थी। एपीओ में सृजन कार्य का कोई प्रावधान नहीं किया गया था।

केन्द्रीय विद्यालयों के पाठ्यक्रम में डोगरी भाषा को शामिल किया जाना

5924. श्री जुगल किशोर:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का जम्मू क्षेत्र के सभी केन्द्रीय विद्यालयों और केन्द्रीय माध्यमिक शिक्षा बोर्ड (सीबीएसई) से संबद्ध स्कूलों के पाठ्यक्रम में डोगरी भाषा, डोगरा संस्कृति, कला और इतिहास को शामिल करने का विचार है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) और (ख): केन्द्रीय विद्यालय (के.वि.) शिक्षा का एक समान कार्यक्रम प्रदान करने हेतु मुख्य रूप से केंद्र सरकार के स्थानांतरणीय कर्मचारियों सहित रक्षा और अर्ध-सैन्य कर्मियों, केन्द्रीय स्वायत्त निकायों, केन्द्रीय सार्वजनिक क्षेत्र के उपक्रमों (पी.एस.यू.) और केन्द्रीय उच्च शिक्षा संस्थान (आई.एच.एल.) के बच्चों की शैक्षिक आवश्यकताओं को पूरा करने के लिए खोले जाते हैं। केवि अपने अधिदेश के अनुसार समान पाठ्यक्रम, पाठ्यपुस्तकें और भाषा सहित शिक्षा की एक समान योजना का पालन कर रहे हैं, ताकि छात्रों को अपने माता-पिता के स्थानांतरण के दौरान एक केन्द्रीय विद्यालय से दूसरे केन्द्रीय विद्यालय में प्रवेश प्राप्त करने में कोई असुविधा न हो।

केन्द्रीय विद्यालय संगठन से प्राप्त जानकारी के अनुसार, केवि में शिक्षा का माध्यम हिंदी और अंग्रेजी है। जहां आवश्यक हो, बुनियादी स्तर पर शिक्षण-अधिगम को सुविधाजनक बनाने के लिए क्षेत्रीय भाषा शिक्षकों को नियुक्त करने के लिए केवि को निर्देश दिया जाता है। केन्द्रीय विद्यालयों की शिक्षा संहिता के अनुच्छेद 112 के अनुसार, "क्षेत्रीय भाषा/मातृभाषा की शिक्षा के लिए अतिरिक्त व्यवस्था की जाएगी, बशर्ते 15 या उससे अधिक छात्र इसे विकल्प के रूप में चुनने के इच्छुक हों।" डोगरी सहित स्थानीय/क्षेत्रीय भाषाओं को पढ़ाने के लिए अस्थायी शिक्षकों को नियुक्त किया जाता है, बशर्ते कि उसकी मांग की गई हो और पर्याप्त संख्या में छात्र उपलब्ध हों। शिक्षक विविध भाषाई पृष्ठभूमि वाले छात्रों की सहायता के लिए बहुभाषी शैक्षणिक पद्धतियों को भी अपनाते हैं। इसके

अतिरिक्त, केवि विभिन्न सह-पाठ्यचर्या और सांस्कृतिक गतिविधियों के माध्यम से डोगरा संस्कृति सहित स्थानीय भाषा, संस्कृति और विरासत को बढ़ावा देते हैं।

शिक्षा मंत्रालय के स्कूली शिक्षा और साक्षरता विभाग ने एन.सी.ई.आर.टी. जैसे अपने स्वायत्त निकायों के माध्यम से सभी भारतीय भाषाओं को बढ़ावा देने के लिए कई पहल की हैं। राष्ट्रीय शिक्षा नीति 2020 और स्कूली शिक्षा के लिए राष्ट्रीय पाठ्यक्रम रूपरेखा (एन.सी.एफ.-एस.ई.) 2023, जो राष्ट्रव्यापी विचार-विमर्श और परामर्श के बाद विकसित किया गया है, स्कूलों में भाषा शिक्षा के लिए बहुभाषावाद को एक व्यापक दृष्टि, नीति एवं शिक्षाशास्त्र के रूप में प्रोत्साहित करते हैं।

राष्ट्रीय शिक्षा नीति 2020 और एन.सी.एफ.-एस.ई. 2023 स्कूली शिक्षा में शास्त्रीय और विदेशी भाषाओं सहित सभी भारतीय भाषाओं के संवर्धन के लिए दिशा-निर्देश देते हैं। बहुभाषावाद की परिकल्पना भाषा सीखने विशेष रूप से आधारभूत चरण में मूलभूत सिद्धांत के रूप में की गई है। डोगरी जैसी भाषाओं सहित भारतीय भाषाओं को बढ़ावा देने के लिए निम्नलिखित पहल की गई हैं:

i. एक भारत श्रेष्ठ भारत के अंतर्गत भाषा संगम: भारत सरकार ने सभी भारतीय भाषाओं को बढ़ावा देने के लिए एक राष्ट्रव्यापी कार्यक्रम, भाषा संगम शुरू किया है। इस पहल के तहत, स्कूली छात्र ऑडियो और वीडियो समर्थन के साथ 22 अनुसूचित भाषाओं में 100 वाक्य सीखते हैं। यह कार्यक्रम पिछले आठ वर्षों से पूरे देश के स्कूलों की सहभागिता के साथ कार्यान्वयन किया जा रहा है। दीक्षा पोर्टल <https://ncert.nic.in/bs-2021.php> पर पाठ्य और श्रव्य-दृश्य दोनों प्रकार की सामग्री उपलब्ध हैं।

ii. भारतीय भाषा उत्सव: भारत सरकार ने सभी शैक्षणिक संस्थानों को महान तमिल कवि सुब्रमण्यम भारती की जयंती को प्रत्येक वर्ष दिसंबर में भारतीय भाषा उत्सव के रूप में मनाने का निर्देश दिया गया है। स्कूल और शैक्षणिक संस्थान सांस्कृतिक, साहित्यिक और शैक्षणिक

गतिविधियों के माध्यम से भारतीय भाषाओं का जश्न मनाते हैं। दिनांक 11 दिसंबर को उत्सव का समापन होता है, जिसके दौरान संस्थान अपनी भाषा संबंधी पहलों का प्रदर्शन करते हैं।

iii. भारतीय भाषाओं में प्राइमर: प्राइमर परिचयात्मक पुस्तकें हैं जो शिक्षार्थियों को दृश्य और पाठ्य संदर्भों के माध्यम से किसी भाषा से परिचित होने में मदद करने के लिए डिज़ाइन की गई हैं। ये प्राइमर सार्थक, वास्तविक जीवन स्थितियों में वर्णमाला, शब्द, संख्या और सरल वाक्यों का प्रस्तुत करते हैं। भारत की वर्ष 2011 की जनगणना में सूचीबद्ध जनजातीय और स्वदेशी भाषाओं में प्राइमर विकसित किए गए हैं। केंद्रीय भारतीय भाषा संस्थान और एन.सी.ई.आर.टी ने संयुक्त रूप से जनगणना में सूचीबद्ध सभी 121 भाषाओं को कवर करने के लक्ष्य के साथ 104 भाषाओं/मातृभाषाओं में प्राइमर विकसित किए हैं। ये प्राइमर एन.सी.ई.आर.टी की वेबसाइट: <https://ncert.nic.in/primers.php> पर उपलब्ध हैं।

iv. भारतीय भाषा ग्रीष्मकालीन कैंप: शिक्षा मंत्रालय ने छात्रों को दूसरी भारतीय भाषा सीखने के लिए प्रोत्साहित करने के लिए भारतीय भाषा ग्रीष्मकालीन शिविर शुरू किए हैं। इन शिविरों में सांस्कृतिक कार्यक्रम, लोक संगीत, गीत, नृत्य और बुनियादी भाषा सीखने जैसी गतिविधियाँ शामिल हैं। यह पहल मातृभाषा के महत्व और भारत की समृद्ध भाषाई विरासत के बारे में जागरूकता को बढ़ावा देने के लिए दिनांक 19 मई 2025 को शुरू की गई थी। इसका उद्देश्य शिक्षार्थियों को "दूसरी भारतीय भाषा सीखने" के लिए प्रोत्साहित करना है।

v. जादुई पिटारा : जादुई पिटारा को बुनियादी चरण हेतु शिक्षण-अधिगम सामग्री के एक उदाहरण के रूप में विकसित किया गया है। इसमें खिलौने, खेल, पहेलियाँ, कठपुतलियाँ, पोस्टर, फ्लैशकार्ड, स्टोरी कार्ड, स्टोरीबुक, बच्चों के लिए प्लेबुक और शिक्षकों की हैंडबुक भी शामिल हैं। यह आरंभिक चरण (एनसीएफ-एफएस) 2022 के लिए राष्ट्रीय पाठ्यक्रम रूपरेखा के मूल सिद्धांत-खेल के माध्यम से अधिगम को दर्शाता है। बच्चे बात करने, सुनने, खेलने, चित्रकारी करने, गाने और चलने-फिरने जैसी गतिविधियों के माध्यम से सबसे अच्छी तरह सीखते हैं। जादुई पिटारा 22

भारतीय भाषाओं में उपलब्ध है और यह <https://diksha.gov.in/jadoo/explore.html> और <https://ejaadupitara.ncert.gov.in/explorejaadu.html> पर उपलब्ध है।

vi. एन.सी.ई.आर.टी. पाठ्यपुस्तकों का अनुवाद: एन.ई.पी. 2020, एन.सी.एफ.-एफ.एस 2022 और एन.सी.एफ.-एस.ई. 2023 के अनुरूप विकसित विज्ञान, गणित, सामाजिक विज्ञान, कला शिक्षा, पर्यावरण शिक्षा और स्वास्थ्य और कल्याण जैसे विषयों में एन.सी.ई.आर.टी. की पाठ्यपुस्तकों का 22 भारतीय भाषाओं में अनुवाद किया जा रहा है। वर्तमान में, कक्षा 1,2,3 और 6 (भाषा की पाठ्यपुस्तकों को छोड़कर) के लिए पाठ्यपुस्तकें 22 भारतीय भाषाओं के साथ-साथ अंग्रेजी में भी डिजिटल प्रारूप में <https://ncert.nic.in/textbook.php> पर उपलब्ध हैं।

केंद्रीय माध्यमिक शिक्षा बोर्ड (सीबीएसई) से प्राप्त जानकारी के अनुसार, सीबीएसई से संबद्ध स्कूल कक्षा 1 से आठवीं कक्षा में डोगरी भाषा के प्रस्तुत करने के लिए स्वतंत्र हैं। इसके अलावा, शैक्षणिक सत्र 2026-27 से नौवीं कक्षा में एक विषय के रूप में डोगरी को एक विषय के रूप में प्रारम्भ किया जाएगा और बाद में इसे क्रमशः कक्षा दसवीं, ग्यारहवीं और बारहवीं तक विस्तारित किया जाएगा।

EMPLOYMENT OPPORTUNITIES FOR WORKERS IN HINGOLI

5925. SHRI NAGESH BAPURAO AASHTIKAR PATIL:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government is aware that the large number of youth and workers in Hingoli district of Maharashtra are facing unemployment and underemployment due to limited industrial development and lack of organised sector jobs and if so, the reasons therefor;

- (b) whether the Government has conducted any assessment regarding employment generation, skill development and labour welfare coverage in the said district and if so, the details thereof;
- (c) the details of schemes implemented by the Government for providing social security, skill training and employment opportunities to workers and unemployed youth in the said district during the last three years and the current year, year-wise; and
- (d) whether the Government proposes to establish new skill development centres, labour welfare offices or take employment generation initiatives in the said district to improve livelihood opportunities and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): The official data on Employment and Unemployment is collected through Periodic Labour Force Survey (PLFS), which is conducted by Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18.

As per the latest Annual PLFS reports, the estimated Unemployment Rate (UR) on usual status for youth of age 15-29 years has decreased from 15.0% in 2017-18 to 10.8% in 2023-24 and the estimated Worker Population Ratio (WPR) indicating employment on usual status for youth of age 15-29 years has increased from 33.7% to 40.1% in the State of Maharashtra (including Hingoli district) during the same period.

Also, the percentage distribution of regular wage/salary workers on usual status have increased from 28.9% in 2017-18 to 31.3% in 2023-24 in the State of Maharashtra.

Further, more than 8.23 crore net subscribers have joined Employees' Provident Fund Organization (EPFO) between September 2017 and July 2025 indicating increase in employment and formalization of the job market. Also, more than 1.29 crore net subscribers have joined EPFO during the year 2024-25 in the country out of which more than 28.62 lakhs net subscribers have joined EPFO during the same period in the State of Maharashtra.

Employment generation coupled with improving employability is a priority of the Government. Accordingly, Government is implementing various employment generation schemes/programmes in the country (including Maharashtra). The details of various employment generation schemes/programmes being implemented by the Government may be seen at https://dge.gov.in/dge/schemes_programmes.

Government is also implementing Skill India Mission (SIM) to deliver skill, re-skill and up-skill training through an extensive network of skill development centres/ schools/ colleges /institutes etc. under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsmen Training Scheme (CTS) through Industrial Training Institutes (ITIs) in the country. The SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills. The Pradhan Mantri Skilling and Employability

through Upgraded ITIs (PM-SETU) scheme envisages to enhance the overall quality and relevance of vocational training with upgraded labs, machines, and industry-aligned curriculum in the country. The scheme focuses on upgradation of 1,000 Government ITIs in hub and spoke arrangement with industry aligned revamped trades (courses) and Capacity Augmentation of five (5) National Skill Training Institutes (NSTIs), including setting up of five National Centres of Excellence for Skilling in these institutes.

Ministry of Electronics and Information Technology (MeitY) has initiated 'FutureSkills PRIME' a programme for Re-skilling/Up-skilling of IT Manpower for Employability in 10 new/emerging technologies including Artificial Intelligence.

As a part of legislative reforms, the existing 29 Acts in the central sphere have been subsumed in the four Codes viz, the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational Safety, Health & Working Conditions Code, 2020. The Codes have been enforced with effect from 21 November, 2025. These Codes aim to catalyze creation of employment opportunities while ensuring safety, health and social security of every worker by promoting ease of doing business through simplification, rationalization and reduction in compliance burden; raising thresholds for factory license, contract labour license, prior permission for retrenchment, lay-off and closure and certification of standing orders.

Government is implementing Employment Linked Incentive (ELI) Scheme named as the Pradhan Mantri Viksit Bharat Rozgar Yojana to support

employment generation, enhance employability and social security across all sectors, with special focus on the manufacturing sector. The scheme with an outlay of Rs 99,446 Crore aims to incentivize the creation of more than 3.5 Crore jobs in the country, over a period of 2 years.

Further, Ministry of Labour and Employment, Government of India, is running the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including jobs from private and government sectors, information on online & offline job fairs, job search & matching, career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in].

उत्तर प्रदेश के आकांक्षी जिलों में गुणवत्तापूर्ण शिक्षा का अभाव

5926. श्री राम शिरोमणि वर्मा:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार इस बात से अवगत है कि उत्तर प्रदेश के आकांक्षी जिलों में स्कूलों और कॉलेजों में शिक्षकों की कमी, आधुनिक अवसंरचना के अभाव और सीमित शैक्षिक संसाधनों के कारण छात्रों को गुणवत्तापूर्ण शिक्षा प्राप्त करने में कठिनाइयों का सामना करना पड़ रहा है और यदि हां, तो विशेषकर श्रावस्ती और बलरामपुर जिलों सहित तत्संबंधी जिला-वार ब्यौरा क्या है;
- (ख) क्या सरकार उक्त क्षेत्रों में स्कूलों, इंटर कॉलेजों और उच्च शिक्षण संस्थानों के उन्नयन तथा नए कॉलेज स्थापित करने के लिए कोई विशेष योजना चला रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

- (ग) क्या सरकार का देश के सभी छात्रों को स्नातक तक निःशुल्क शिक्षा प्रदान करने के लिए किसी योजना को लागू करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या सरकार द्वारा छात्रवृत्ति, डिजिटल शिक्षा, कौशल विकास और रोजगारोन्मुखी पाठ्यक्रमों को बढ़ावा देने के लिए कोई विशेष कार्यक्रम चलाए जा रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) और (ख): स्कूल शिक्षा और साक्षरता विभाग वर्ष 2018-19 से स्कूल शिक्षा के लिए एक एकीकृत केंद्रीय प्रायोजित योजना- समग्र शिक्षा कार्यान्वित कर रहा है। यह योजना राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के अनुरूप है। समग्र शिक्षा योजना को राज्यों और संघ राज्य क्षेत्रों को शिक्षा की गुणवत्ता सुधारने में अतिरिक्त सहायता प्रदान करने के रूप में परिकल्पित किया गया है, तथापि शिक्षा समवर्ती सूची में होने के कारण और अधिकांश स्कूल राज्य/संघ राज्य क्षेत्रों के क्षेत्राधिकार में होने से, सुलभ, किफायती, समान, समावेशी और गुणवत्तापूर्ण शिक्षा प्रदान करने की प्राथमिक जिम्मेदारी राज्य/संघ राज्य क्षेत्रों की होती है। हस्तक्षेपों में प्राथमिकता शैक्षिक रूप से पिछड़े ब्लॉकों (ई.बी.बी.), एल डब्ल्यूई. प्रभावित जिलों, विशेष केंद्रित जिलों (एस. एफ. डी.), सीमावर्ती क्षेत्रों और आकांक्षी जिलों को दी जाती है।

इस योजना के तहत, राज्यों और संघ राज्य क्षेत्रों को स्कूली शिक्षा के सार्वभौमिकरण के लिए विभिन्न गतिविधियों को शुरू करने के लिए वित्तीय सहायता प्रदान की जाती है, जिसमें वरिष्ठ माध्यमिक स्तर तक नए स्कूलों खोलना/सुदृढ़ करना, स्कूल बिल्डिंग और अतिरिक्त कक्षाओं का निर्माण, डी. ओ. एस. ई. एल. की मौजूदा योजना के अभिसरण के माध्यम से जीवंत ग्राम कार्यक्रम के तहत सीमावर्ती क्षेत्रों में स्कूल के बुनियादी ढांचे का विकास/सुदृढ़ीकरण, स्थापना, पीएम.-जनमन के तहत पीवीटीजी के लिए छात्रावासों का निर्माण, नेताजी सुभाष चंद्र बोस आवासीय विद्यालयों की स्थापना, अधिकतम अनुसूचित जनजाति आबादी के लिए धरती आब जनजातीय

ग्राम उत्कर्ष अभियान के तहत छात्रावासों का निर्माण, पात्र बच्चों को निःशुल्क यूनीफॉर्म और प्राथमिक स्तर पर निःशुल्क पाठ्य पुस्तकें, परिवहन सुविधा और नामांकन और प्रतिधारण अभियान शामिल हैं। स्कूली बच्चों के आयु-उपयुक्त प्रवेश के लिए विशेष प्रशिक्षण और बड़े बच्चों के लिए आवासीय के साथ-साथ गैर-आवासीय प्रशिक्षण, सामयिक छात्रावास/आवासीय शिविर, कार्यस्थलों पर विशेष प्रशिक्षण केंद्र, परिवहन/सुविधा आदि का भी समर्थन किया जाता है ताकि स्कूल के बच्चों को औपचारिक स्कूली शिक्षा प्रणाली में लाया जा सके। जैसा कि उत्तर प्रदेश राज्य सरकार द्वारा सूचित किया गया है, आकांक्षी जिलों में छात्रों को गुणवत्तापूर्ण शिक्षा प्राप्त करने में कोई कठिनाई नहीं हो रही है।

राइजिंग इंडिया के लिए प्रधानमंत्री स्कूल (पीएम श्री) एक केंद्र प्रायोजित योजना है जिसका उद्देश्य केंद्र सरकार / राज्य / केंद्र शासित प्रदेश सरकार / स्थानीय निकायों द्वारा प्रबंधित मौजूदा स्कूलों में से 14,500 से अधिक स्कूलों को सुदृढ़ करना है। इन पीएम श्री स्कूलों को राष्ट्रीय शिक्षा नीति (एनईपी) 2020 की सभी पहलों को प्रदर्शित करना है, उदाहरण स्कूल बनना है, और पड़ोस के अन्य स्कूलों को बेंचमार्किंग नेतृत्व भी प्रदान करना है।

राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के अनुरूप, सरकार ने शैक्षणिक रूप से असेवित/अल्पसेवित क्षेत्रों की जरूरतों को पूरा करने के लिए 12926.10 करोड़ रुपये के परिव्यय के साथ वर्ष 2023-24 से 2025-26 की अवधि के लिए प्रधानमंत्री उच्चतर शिक्षा अभियान (पीएम-उषा) के रूप में जून 2023 में राष्ट्रीय उच्चतर शिक्षा अभियान (रुसा) का तीसरा चरण शुरू किया है। पीएम-उषा परियोजनाओं को पूरा करने के लिए इस योजना को दिनांक 31 मार्च, 2028 तक और चल रही रुसा परियोजनाओं को पूरा करने के लिए अतिरिक्त 6 महीने (अर्थात दिनांक 30 सितंबर, 2026) तक आगे बढ़ाया गया है।

इस योजना के तहत राज्यों / संघ राज्य क्षेत्रों को मंत्रालय द्वारा अनुमोदित उनके प्रस्तावों में उल्लिखित बुनियादी ढांचे के उन्नयन, बहु-विषयक शिक्षा, कौशल विकास और गुणवत्ता पहलों सहित विभिन्न गतिविधियों को करने के लिए निधियों के उपयोग करने की सुविधा है।

(ग): ऐसी कोई योजना विचाराधीन नहीं है।

(घ): केंद्रीय क्षेत्र “राष्ट्रीय साधन-सह-मेरिट छात्रवृत्ति योजना (एनएमएमएसएस)” श्रेणियों/लिंग की परवाह किए बिना छात्रों के लिए खुली है। एनएमएमएस योजना के तहत, डीबीटी के माध्यम से सीधे छात्रों के बैंक खाते में निधियों को जमा किया जाता है।

शिक्षा मंत्रालय उत्तर प्रदेश के ग्रामीण क्षेत्रों सहित देश भर के सरकारी स्कूलों में शिक्षण और सीखने की प्रक्रियाओं में प्रौद्योगिकी को एकीकृत करके शिक्षा की गुणवत्ता बढ़ाने के लिए समग्र शिक्षा के तहत आईसीटी और डिजिटल पहल लागू करता है।

समग्र शिक्षा के आईसीटी और डिजिटल पहल घटक में छठी से बारहवीं कक्षा वाले सरकारी और सहायता प्राप्त स्कूल शामिल हैं। इस घटक के तहत स्कूलों में आईसीटी प्रयोगशाला और स्मार्ट कक्षाओं की स्थापना के लिए वित्तीय सहायता दी जाती है। आईसीटी और डिजिटल पहलों के तहत गैर-आवर्ती/आवर्ती अनुदान राज्यों और संघ राज्य क्षेत्र के लिए निम्नलिखित दो विकल्पों के लिए उपलब्ध है:

विकल्प I: इस विकल्प के तहत जिन स्कूलों ने पहले आईसीटी सुविधा का लाभ नहीं उठाया है, वे अपनी जरूरत और आवश्यकतानुसार आईसीटी या स्मार्ट कक्षाओं का विकल्प चुन सकते हैं। 700 से अधिक नामांकन के मामले में, एक अतिरिक्त आईसीटी प्रयोगशाला पर भी विचार किया जा सकता है। राज्यों/ संघ राज्य क्षेत्र के पास टैबलेट/लैपटॉप/नोटबुक/एकीकृत शिक्षण उपकरण और ओपन-सोर्स ऑपरेटिंग सिस्टम के साथ-साथ हार्डवेयर, सॉफ्टवेयर, प्रशिक्षण और संसाधन सहायता जैसे हार्डवेयर की खरीद के लिए लचीलापन है। इसमें स्वीकृत स्कूलों की संख्या के लिए

आनुपातिक आधार पर डिजिटल बोर्ड, स्मार्ट क्लासरूम, वर्चुअल क्लासरूम और डीटीएच चैनलों के लिए समर्थन शामिल होगा।

विकल्प: इस विकल्प के तहत जिन स्कूलों ने पहले ही आईसीटी सुविधा का लाभ उठाया है, वे योजना के मानदंडों के अनुसार स्मार्ट कक्षाओं/टैबलेट का लाभ ले सकते हैं।

भारत सरकार छठी से आठवीं कक्षा के छात्रों को कौशल शिक्षा देने और नौवीं से बारहवीं कक्षा तक कौशल पाठ्यक्रम शुरू करने के लिए राज्यों को वित्तीय सहायता प्रदान करती है, जो स्कूली शिक्षा के लिए राष्ट्रीय पाठ्यक्रम ढांचे (एनसीएफ.-एसई) और राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के अनुरूप हैं। उत्तर प्रदेश में समग्र शिक्षा के तहत व्यावसायिक शिक्षा और कौशल विकास कार्यक्रम स्थानीय रोजगार के अवसरों के अनुरूप हैं।

कौशल शिक्षा को मजबूत करने के लिए, स्कूल बोर्ड पुरस्कार देने वाले निकाय और मूल्यांकन प्राधिकरण बनने के लिए स्वयं को एनसीवीईटी के साथ पंजीकृत कर रहे हैं। इसके अलावा, हब-एंड-स्पोक मॉडल का प्रावधान भी शुरू किया गया है, जिसमें नामित हब स्कूलों में उपलब्ध कौशल बुनियादी ढांचे का उपयोग आस-पास के स्पोक स्कूलों के छात्रों द्वारा कौशल प्रशिक्षण के लिए किया जाता है। व्यापक रूप से व्यावहारिक शिक्षा तक पहुंच को सुविधाजनक बनाने के लिए औद्योगिक प्रशिक्षण संस्थानों (आईटीआई), पॉलिटेक्निक और इसी तरह के संस्थानों का भी उपयोग किया जा रहा है। इसके अलावा, कौशल शिक्षा को मजबूत करने के लिए, विभाग ने 21 डोमेन में 500 कैरियर कार्ड के साथ एक कैरियर गाइड बुक विकसित की है, और व्यक्तिगत करियर मार्गदर्शन के लिए एआई / एमएल पर आधारित 'माई कैरियर एडवाइजर' मोबाइल एप्लिकेशन भी लॉन्च किया है।

ESTABLISHMENT OF NEW CENTRAL EDUCATIONAL INSTITUTIONS IN HAZARIBAGH

5927. SHRI MANISH JAISWAL:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has any proposal to establish new central educational institutions such as Kendriya Vidyalayas, Navodaya Vidyalayas, Central Universities, IITs/IIITs/Polytechnic or Skill Development Centres in the Hazaribagh Lok Sabha Constituency;
- (b) if so, the details thereof and the timeline for its implementation; and
- (c) if not, whether the Government proposes to consider such institutions in view of the growing population of students in the region, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): Opening of new Kendriya Vidyalayas (KVs) is a continuous process. KVs are opened primarily to cater to the educational needs of the wards of transferable Central Government Employees including Defence & Para-Military personnel, Central Autonomous Bodies, Central Public Sector Undertakings (PSUs) and Central Institute of Higher Learning (IHL) by providing a common programme of education throughout the country. Proposals for opening of new KVs may be sponsored by Ministries or Departments of the Government of India/State Governments/ Union Territories Administrations, with commitment to provide requisite extent of land, free of cost and suitable rent-free temporary accommodation for setting up a new KV, as per Kendriya Vidyalaya Sangathan (KVS) norms. KVs are not opened on the criteria of State/UT/Parliamentary Constituency/District.

As per information received from KVS, presently, 41 KVs are functioning in the State of Jharkhand, out of which 05 KVs are functioning in the Hazaribagh Lok Sabha Constituency namely (i) KV, BSF Hazaribagh; (ii) KV, Barkakana; (iii) KV, Patratu; (iv) KV, Ramgarh Cantt.; and (v) KV, Bhurkunda.

The Government of India has sanctioned 85 new KVs in December 2024 across the country, including 02 KVs in the State of Jharkhand, namely (i) Barwadih, District Latehar (Railway) and (ii) Dhanwar Block, District Giridih. Further, 57 new KVs were sanctioned in October 2025 across the country, including 02 KVs in Jharkhand, namely (i) 106 Battalion RAF/CRPF Complex, District East Singhbhum and (ii) Barkatha, District Hazaribagh.

As per information received from KVS, proposal for opening of a new KV at Hazaribagh Lok Sabha Constituency of Jharkhand has not been received from the concerned State Government/District Administration.

The Navodaya Vidyalaya Scheme envisages for opening of one Navodaya Vidyalaya (NV) in each district of the country. Opening of new NVs is a continuous process which depends on the willingness of the concerned State Government/UT administration to make available requisite suitable land, free of cost, for construction of the permanent building and making available required temporary building, free of rent, to run the Vidyalaya till the permanent building is constructed. Sanction and opening of new NVs depends on approval by the competent authority as per extant procedures. At present, 26 NVs are functioning in the State, including 01 NV each in Hazaribagh and Ramgarh districts under Hazaribagh Lok Sabha Constituency.

Central Universities are envisaged to function more as pace setter institutions to provide academic leadership to other institutions in the region. A Central University has been established in the State of Jharkhand i.e. Central University of Jharkhand. Besides Central University, there are several other higher educational institutions in Jharkhand such as Indian Institute of Technology (Indian School of Mines), Dhanbad; Indian Institute of Information Technology, Ranchi; Indian Institute of Management, Ranchi; National Institute of Technology, Jamshedpur and National Institute of Advanced Manufacturing Technology (NIAMT), Ranchi which also caters to the educational as well as the aspirational needs of the students.

At present, the thrust is on consolidation of the higher education system. Expansion is to be mainly done by scaling up capacity of the existing institutions in place of setting up new institutions. 'Education' being a concurrent subject, the State Governments are also taking various initiatives to provide greater access to higher education in their respective states.

As per the information received from Ministry of Skill Development and Entrepreneurship (MSDE), under the Government of India's Skill India Mission (SIM), the MSDE delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS) scheme, National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country. The SIM aims at enabling

youth of India to get future ready, equipped with industry relevant skills. Further, the schemes of MSDE are demand driven and the Training Centres are set up or engaged on need basis.

The University Grant Commission (UGC) had approved 06 Higher Educational Institutions (HEIs), in the State of Jharkhand, including 01 in Hazaribagh Lok Sabha Constituency namely Annada College (Hazaribagh), to offer skill-based programmes under the National Skills Qualification Framework (NSQF) during the academic year 2020–21.

MODERNISATION OF ITIs

5928. SHRIMATI SHAMBHAVI:

SHRI RAJESH VERMA:

SHRIMATI DAGGUBATI PURANDESWARI:

SHRI ARUN BHARTI:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government has launched new schemes to modernise Government Industrial Training Institutes (ITIs) and strengthen the skill development ecosystem, particularly in Bihar and Andhra Pradesh, if so, the details thereof and if not, reasons therefor;
- (b) whether the Government proposes to upgrade ITIs through industry-aligned training, infrastructure development and hub-and-spoke institutional models particularly in Samastipur, Khagaria, Jamui and

Rajahmundry Lok Sabha Constituencies, if so, the details thereof and if not, the reasons therefor;

(c) whether new entrepreneurship promotion initiatives have been proposed for students and young professionals, if so, the details thereof and if not, the reasons therefor;

(d) the total budget allocation made for skill development and entrepreneurship programmes; and

(e) the expected impact of these measures on employability, industry readiness and youth empowerment in the country, State/UT-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): The Government has launched Pradhan Mantri Skilling and Employability Transformation through Upgraded ITIs (PM-SETU) scheme to enhance the overall quality and relevance of vocational training in the country. The Scheme has a total outlay of Rs. 60,000 crore (Central Share – Rs. 30,000 crore, State Share – Rs. 20,000 crore and Industry Share – Rs. 10,000 crore).

The scheme comprises of two components:

- i. Component I – Upgradation of 1,000 Government ITIs (200 Hub ITIs and 800 Spoke ITIs) in a Hub and Spoke model wherein upgradation includes smart classrooms, modern labs, digital content, and new courses aligned to industry needs.

- ii. Component II – Capacity Augmentation of five NSTIs located in Bhubaneswar, Chennai, Hyderabad, Kanpur, and Ludhiana, including setting-up sector-specific National Centres of Excellence for skilling, with focus on advanced training of trainers with global partnership.

The selection of ITIs under PM-SETU scheme is led by the respective State/UT Governments in consultation with industry, ensuring alignment with emerging skill needs and local industrial potential. Accordingly, States/UTs are required to submit proposals for upgradation in collaboration with industry partners. Ministry of Skill Development and Entrepreneurship (MSDE) has constituted National Steering Committee (NSC) chaired by Secretary, MSDE, an apex body to provide the overall vision for the scheme, facilitate broad policy direction, finalize operational guidelines, monitor, and conduct course correction. 32 States/UTs have constituted their State Steering Committee (SSC) led by Chief Secretary of the State/UT, an apex body at the State/UT level for guiding and overseeing the implementation of scheme. 19 States/UTs have floated their proposal for inviting the interest of industry. For selection of the industry partner to form Special Purpose Vehicle (SPV), a Strategic Investment Plan (SIP) by industry is required to be submitted in response to the Request for Proposal (RFP).

The Government of Bihar has identified two (2) clusters for pilot phase under the PM-SETU scheme, with Hub ITIs located in the districts of Patna and Darbhanga. Similarly, the State of Andhra Pradesh has identified one (1) cluster for pilot phase under the scheme, with the Hub ITI located in the district

of Visakhapatnam. However, the Hub-and-Spoke ITI clusters would be finalized for financial assistance on the basis of the response of industry partners for the proposed clusters along with approval of SIP by NSC.

(c): The Ministry of Skill Development and Entrepreneurship (MSDE) has taken various initiatives to promote entrepreneurship in the country. During the year 2025, multiple entrepreneurship focused initiatives were implemented with the objective of promoting self-employment, enterprise creation and sustainable livelihoods, particularly among youth, women, SHGs and aspiring micro entrepreneurs. These initiatives were aligned with the Skill India Mission under Pradhan Mantri Kaushal Vikas Yojana (PMKVY 4.0), Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN), Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA), and PM Surya Ghar Muft Bijli Yojana.

The Ministry through its autonomous organizations, namely, National Institute for Entrepreneurship and Small Business Development (NIESBUD) and Indian Institute of Entrepreneurship (IIE) has implemented various Entrepreneurship Development Programmes (EDPs) and Entrepreneurship and Skill Development Programmes (ESDPs) under various schemes to promote entrepreneurship amongst all sections of the society. These EDPs and ESDPs are designed to impart entrepreneurial, financial and managerial skills and also to offer post-training support through mentorship, handholding, and access to credit/finance, market linkages and incubation facilities.

Under Pradhan Mantri Kaushal Vikas Yojana (PMKVY) 4.0, the emphasis is on empowering trained candidates to pursue diverse career pathways by providing appropriate orientation, with a strong focus on entrepreneurship and livelihood creation through On-the-Job Training (OJT) embedded industry-relevant skill courses. Additionally, as part of the ITI syllabus under the Craftsmen Training Scheme (CTS), 15 hours of entrepreneurship content are embedded in the first year and 12 hours in the second year within the Employability Skills module for all courses.

Also, Skill India Digital Hub (SIDH) platform has been launched as a one-stop platform that integrates skilling, education, employment, and entrepreneurship ecosystems to provide a lifelong array of services targeting a wide range of stakeholders. Details of the trained candidates are available on SIDH portal for connecting with potential employers. Through SIDH, candidates can have access to jobs, apprenticeship opportunities and other facilities, including loans for entrepreneurship.

Further PM-SETU scheme proposes the upgradation of ITIs through industry-led Special Purpose Vehicles (SPVs), which will lead to implementation and be empowered to propose necessary interventions relating to curriculum redesign, training delivery models, infrastructure upgradation, industry exposure, and placement or self-employment facilitation, in alignment with local industry needs and scheme guidelines.

(d): The total Budget Estimate (BE) allocation for Skill Development and Entrepreneurship programmes under MSDE for FY 2025-26 is Rs. 5,749.90

Crore. This comprises under the Central Sector Scheme, the Skill India Programme with a BE of Rs. 2,700.00 Crore; and under Centrally Sponsored Schemes, the Strengthening of Infrastructure for Institutional Training (SIIT) with a BE of Rs. 49.90 Crore, and the PM-SETU scheme with a BE of Rs. 3,000.00 Crore.

(e): The impact of the Government's skill development interventions is evidenced by independent third-party evaluations conducted by the Arun Jaitley National Institute of Financial Management (AJNIFM), an autonomous institution of the Ministry of Finance, Government of India.

The key takeaways from the evaluation is summarised below:

- I. Under PMKVY 4.0, the combined share of employed and self-employed Short-Term Training (STT) respondents increased from 26.6% prior to training to 45.4% after PMKVY training, reflecting an 18.8 percentage point increase in employment outcomes. Income-related improvements were also measurable, with 41.4% of STT candidates and 48.9% of RPL candidates reporting an increase in income following training and certification. PMKVY 4.0 has significantly expanded access to formal skill training and generated measurable improvements in skill confidence, employment participation, and income outcomes for a substantial proportion of beneficiaries.
- II. The Jan Shikshan Sansthan (JSS) Scheme has demonstrated strong livelihood outcomes, with 33.94 lakh individuals enrolled, of whom 32 lakh were trained and 31.52 lakh certified, reflecting an overall success rate of

99 percent. Women constituted 82 percent of total participants and 73 percent of beneficiaries belonged to marginalised sections, including SC/ST (36%) and OBC (37%). The livelihood impact has been particularly noteworthy: 90 percent of alumni utilised acquired skills for income generation; 82 percent became economically engaged within six months of training; 60 percent of previously non-earning individuals started to earn post-training; and the average monthly income of beneficiaries recorded a four-fold increase.

- III. Under the Pradhan Mantri National Apprenticeship Promotion Scheme (PMNAPS-2), the scheme engaged 34.69 lakh apprentices against a cumulative target of 46 lakh, translating into an overall achievement of approximately 75 percent. Cumulative DBT disbursement exceeded Rs. 1,094 crore, with annual disbursement rising from Rs. 327.2 crore in FY 2023-24 to Rs. 500.16 crore in FY 2024-25, reflecting growing institutional capacity and financial transparency. The ITI Tracer Study published by MSDE further indicates that 63.5% of total ITI pass-outs secured employment, of which 6.7% opted for self-employment.

Further, the Government has taken various steps to strengthen industry linkage and placement outcomes. The courses under PMKVY 4.0 are designed by industry-led bodies addressing the requirement of emerging sectors. Training has been imparted in future ready job-roles addressing the requirement of Industry 4.0, emerging sectors like Drone, Artificial Intelligence (AI), Robotics, Mechatronics, etc. District Skill Development Plans (DSDPs)

are prepared by District Skill Committees (DSCs) to analyze skill gaps and map industry demand at the district level, ensuring that PMKVY training courses are aligned with local employment needs.

Further, to enable the opportunities for employment, Skill India Digital Hub (SIDH) platform has been launched as a one-stop platform that integrates skilling, education, employment, and entrepreneurship ecosystems to provide a lifelong array of services targeting a wide range of stakeholders. The details of the trained candidates are available on SIDH portal for connecting with potential employers. Additionally, OJT has been made an inherent component of the PMKVY. To ensure active interaction between employers and candidates, Kaushal Mahotsavs are organized across the country.

INDIAN INSTITUTE OF TOURISM AND TRAVEL MANAGEMENT

5929. DR. THOL THIRUMAAVALAVAN:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of number of Indian Institute of Tourism and Travel Management (IITTM) functioning in the Country; and
- (b) the details of the courses offered in each of the IITTM?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): Indian Institute of Tourism and Travel Management (IITTM), set up in 1983, is a pioneer in the field of travel & tourism education and training. It provides specialized training and education for the tourism and travel industry.

IITTM with Headquarter at Gwalior, has 5 campuses and 2 camp offices in the country. IITTM currently offers the following programmes:

- i. Master of Business Administration (Tourism & Travel Management), 02-year programmes.
- ii. Bachelor of Business Administration (Tourism & Travel), 03 year programmes.
- iii. PhD programmes in full and part time mode.
- iv. In addition, IITTM conducts short-term certification and skill development programmes.

Details of the centres and courses offered at each IITTM centre are given in the enclosed **Statement**.

STATEMENT

Details of the centers and courses offered in each IITTM are as under:

Sl. No.	Name of the Centre/Camp	Address	Courses offered		
1.	IITTM, Gwalior, (HQ)	Govindpuri-474 011 (Madhya Pradesh)	BBA (T&T)	MBA (TTM)	PhD.
2.	IITTM, Bhubaneswar	Dumdum, Bhubaneswar-751009 (Odisha)	BBA (T&T)	MBA (TTM)	PhD.
3.	IITTM, Noida	Plot No. A-36, Sector-62 Noida-201309 (Uttar Pradesh)	BBA (T&T)	MBA (TTM)	PhD.
4.	IITTM, Goa	National Institute of Water Sports, Aivavo, Near Dona Paula Circle, Caransalem,	BBA (T&T)	MBA (TTM)	PhD.
			Along with short term training programmes in		

		Panajim-403 001 (GOA)	water sports activities.		
5.	IITTM, Nellore	South Campus, Colagamudi, Nellore- 524321 (Andhra Pradesh)	BBA (T&T)	MBA (TTM)	PhD
6.	IITTM Camp, Shillong	IHM Campus, Mawdiangdiang, East Khasi Hill District, Shillong-793018 (Meghalaya)	Short term training programmes and capacity building programmes.		
7.	IITTM Camp, Bodh Gaya	IHM Campus Opp. Magadh University Campus, Gaya-Dobhi Road, Bodh Gaya- 824231 (Bihar)	Short term Linguistic Tourist Facilitators training programme in different foreign languages		

INTEGRATION OF THE E-SHRAM PORTAL FOR UNORGANISED SECTOR WORKERS

5930. SHRIMATI BIJULI KALITA MEDHI:

SHRI ASHOK KUMAR RAWAT:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of present status of registration of unorganised sector workers on the e-Shram Portal in the Country, including demographic and sector-wise distribution;
- (b) the manner in which the e-Shram database has been integrated with welfare schemes and State-level benefit delivery systems to ensure targeted support to the said workers in the Country;

- (c) whether any interoperability framework has been established to enable portability of benefits and real-time verification of worker credentials in the Country and if so, the details thereof;
- (d) whether any assessment has been undertaken regarding the impact of the Portal on formal recognition, financial inclusion and social protection coverage of the said workers in the Country; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The Ministry of Labour and Employment launched eShram portal (eshram.gov.in) on 26th August, 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW) including platform workers, migrant workers etc. The e-Shram portal registers the unorganised workers including gig and platform workers and provides them a Universal Account Number (UAN) on a self-declaration basis.

As on 22nd March 2026, over 31.57 crore unorganised workers have already been registered on eShram portal.

State/UTs-wise details of unorganised workers registered on eShram portal are given in the enclosed **Statement-I**.

Occupation-sector-wise details of unorganised workers registered on eShram portal are given in the enclosed **Statement-II**.

In keeping with the vision of the Budget Announcement 2024-25 on developing eShram as a One-Stop-Solution for unorganized workers to have access to various social security schemes, Ministry of Labour and Employment launched the eShram–“One-Stop-Solution” on 21st October 2024. eShram–“One-Stop-Solution” entails integration of different social security/ welfare schemes at single portal i.e. eShram. This enables unorganised workers registered on eShram to access social security schemes and see benefits availed by them so far, through eShram.

So far, fourteen (14) schemes of different Central Ministries/ Departments have already been integrated/ mapped with the eShram to extend benefits and access to social security, insurance or skill development programmes to eShram cardholders including Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), Viksit Bharat-Guarantee for Rozgar and Aajeevika Mission (Gramin) (VB-G RAM G), Pradhan Mantri Awas Yojana – Gramin (PMAY-G), Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana – Urban (PMAY-U), Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), One Nation One Ration Card (ONORC) and Pradhan Mantri Matru Vandana Yojana (PMMVY), etc.

Apart from the above, eShram has linkages with National Career Service (NCS) for Job Opportunities, Skill India Digital Hub (SIDH) for Skill

Development, Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) for Pension and convergence portal of MoHUA.

In the eShram portal, registrations are undertaken only after successful Aadhaar-based eKYC authentication. This process ensures that duplicate or fraudulent registrations are effectively eliminated. Further, key fields such as Name, Gender, Date of Birth, Permanent Address, and Photograph are directly fetched from UIDAI to maintain data authenticity and accuracy. These measures collectively safeguard the integrity of the portal and prevent any misuse.

To enhance registrations under the eShram initiative and ensure wider coverage of unorganised workers including the youth and women, the Government has adopted a comprehensive strategy. In addition to enabling self-registration through the web portal and mobile application, assisted registration modes have been introduced via Common Service Centres (CSCs), State Sewa Kendras (SSKs), and the UMANG platform to facilitate easy access for workers. The Ministry of Labour and Employment is conducting targeted awareness campaigns comprising registration drives, community outreach programs and locally tailored communication efforts. To further strengthen outreach, the Ministry leverages social media channels to disseminate videos, tutorials, and other informative content, making the initiative more accessible and engaging.

To evaluate the effectiveness of eShram portal, a third party evaluation/impact assessment of eShram has been taken up by the Quality Council of India (QCI).

STATEMENT-I

State/UTs-wise details of unorganised workers registered on eShram portal as on 22.03.2026.

S.No	State/UTs	Registration Count
1	Andaman And Nicobar Islands	35,419
2	Andhra Pradesh	88,40,868
3	Arunachal Pradesh	2,16,911
4	Assam	78,29,459
5	Bihar	3,23,23,679
6	Chandigarh	1,91,074
7	Chhattisgarh	86,46,065
8	Delhi	36,35,585
9	Goa	89,246
10	Gujarat	1,23,60,794
11	Haryana	54,27,456
12	Himachal Pradesh	20,20,589
13	Jammu And Kashmir	36,38,908
14	Jharkhand	98,27,703
15	Karnataka	1,10,64,262
16	Kerala	61,15,894
17	Ladakh	35,753
18	Lakshadweep	2,868
19	Madhya Pradesh	1,93,17,062
20	Maharashtra	1,84,36,633
21	Manipur	4,72,060
22	Meghalaya	3,64,762
23	Mizoram	73,275

24	Nagaland	2,44,187
25	Odisha	1,37,07,293
26	Puducherry	1,99,340
27	Punjab	59,36,839
28	Rajasthan	1,53,01,433
29	Sikkim	50,707
30	Tamil Nadu	96,72,058
31	Telangana	46,60,529
32	The Dadra And Nagar Haveli And Daman And Diu	76,131
33	Tripura	9,03,329
34	Uttar Pradesh	8,43,48,002
35	Uttarakhand	31,13,658
36	West Bengal	2,65,73,460
	Total Registration	31,57,53,291

STATEMENT-II

Occupation-sector-wise details of unorganised workers registered on eShram portal as on 22.03.2026.

S.No.	Occupation-sector	Registration Count
1	Agriculture	16,32,37,253
2	Apparel	2,07,64,925
3	Automobile & Transportation	84,89,304
4	Banking, Financial Services & Insurance	45,954
5	Beauty & Wellness	21,42,605
6	Capital Goods & Manufacturing	65,13,840
7	Construction	2,88,40,654
8	Domestic and Household Workers	2,94,11,448
9	Education	53,21,937
10	Electronics & HW	50,77,417
11	Food Industry	17,22,371
12	Gem & Jewellery	10,32,189

13	Glass & Ceramics	2,93,110
14	Handicrafts & Carpets	23,71,773
15	Healthcare	35,85,760
16	Leather Industry Works	61,87,886
17	Mining	4,59,183
18	Miscellaneous	1,48,93,236
19	Musical Instruments	1,17,683
20	Office Administration & Facility Management	30,96,019
21	Organised Retail	89,211
22	Printing	5,08,853
23	Private Security	4,65,539
24	Professionals	8,36,884
25	Retail	23,90,232
26	Service	3,05,576
27	Textile & Handloom	2,08,391
28	Tobacco Industry	27,43,326
29	Tourism & Hospitality	43,91,976
30	Wood & Carpentry	2,08,756
	Total Registration	31,57,53,291

गुजरात के विश्वविद्यालयों को आवंटित केंद्रीय निधियाँ

5931. श्री विनोद लखमशी चावड़ा:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) गत तीन वर्षों और चालू वर्ष के दौरान केन्द्र सरकार द्वारा कच्छ विश्वविद्यालय सहित गुजरात के विभिन्न विश्वविद्यालयों को वर्ष-वार और विश्वविद्यालय-वार कितनी धनराशि आवंटित की गई है;
- (ख) उक्त राज्य के विभिन्न विश्वविद्यालयों में व्याख्याताओं, वरिष्ठ व्याख्याताओं, रीडरों और प्रोफेसरों के कितने पद सृजित किए गए हैं; और

(ग) क्या केंद्र सरकार द्वारा उक्त राज्य में विशेष प्रशिक्षण कक्षाओं और कौशल विकास कार्यक्रमों के आयोजन हेतु धनराशि आवंटित की गई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (ग): विश्वविद्यालय अनुदान आयोग (यूजीसी) द्वारा कच्छ विश्वविद्यालय सहित गुजरात विश्वविद्यालयों को उच्च शिक्षा पर वर्ष 2022-23, 2023-24, 2024-25 और 2025-26 (दिनांक 28.02.2026 तक) के दौरान केंद्रीय विश्वविद्यालय, मालवीय मिशन शिक्षक प्रशिक्षण कार्यक्रम (एमएमटीटीपी), यूजीसी की विभिन्न योजनाओं के लिए क्रमशः 172.84 करोड़ रुपये, 252.36 करोड़ रुपये, 241.43 करोड़ रुपये और 227.04 करोड़ रुपये जारी किए गए हैं। इसका विश्वविद्यालय-वार ब्यौरा

[https://www.ugc.gov.in/Content/upload/Parliamnet//3896011_Annexure-I-](https://www.ugc.gov.in/Content/upload/Parliamnet//3896011_Annexure-I-Grants-released-by-the-UGC-to-the-universities-in-Gujarat.pdf)

[Grants-released-by-the-UGC-to-the-universities-in-Gujarat.pdf](https://www.ugc.gov.in/Content/upload/Parliamnet//3896011_Annexure-I-Grants-released-by-the-UGC-to-the-universities-in-Gujarat.pdf) पर उपलब्ध है।

अखिल भारतीय उच्च शिक्षा सर्वेक्षण (एआईएसएचई) के वर्ष 2022-23 के आंकड़ों के अनुसार, उक्त राज्य के विभिन्न विश्वविद्यालयों में व्याख्याता (चयन ग्रेड सहित), वरिष्ठ व्याख्याता, रीडर तथा प्रोफेसर (सहायक प्रोफेसर, सह-प्रोफेसर, अतिरिक्त प्रोफेसर, प्रोफेसर एवं समकक्ष) के सृजित पदों की संख्या क्रमशः 572, 46, 30 और 6795 है।

यूजीसी ने गुजरात राज्य के 47 उच्च शिक्षण संस्थानों (एचईआई) को शैक्षणिक वर्ष 2020-21 के दौरान, राष्ट्रीय कौशल योग्यता फ्रेमवर्क (एनएसक्यूएफ) के तहत कौशल-आधारित कार्यक्रम प्रस्तुत करने को अनुमोदित किया है।

इसके अतिरिक्त, शिक्षा मंत्रालय राष्ट्रीय उच्चतर शिक्षा अभियान (रुसा) का कार्यान्वयन कर रहा है, जो एक केंद्रीय प्रायोजित योजना है जो विशिष्ट राज्य सरकार के विश्वविद्यालयों और महाविद्यालयों को निधि उपलब्ध कराने का उद्देश्य रखती है, ताकि उनकी गुणवत्ता में सुधार हो सके और वे निर्धारित मानकों एवं मापदंडों के अनुरूप हों। राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के

अनुरूप, सरकार ने जून 2023 में रुसा के तीसरे चरण को प्रधानमंत्री उच्चतर शिक्षा अभियान (पीएम-उषा) के रूप में प्रारंभ किया है, जो 2023-24 से 2025-26 की अवधि के लिए है। इस योजना को पीएम-उषा परियोजनाओं के पूर्ण होने के लिए दिनांक 31 मार्च 2028 तक तथा चल रही रुसा परियोजनाओं के पूर्ण होने के लिए अतिरिक्त 6 माह (अर्थात् दिनांक 30 सितंबर 2026) तक विस्तारित किया गया है।

पीएम-उषा के तहत, गुजरात राज्य में कुल 30 इकाइयों को 419.15 करोड़ रुपये की राशि के लिए अनुमोदित किया गया है, जिसमें 6 विश्वविद्यालयों के लिए कुल 280 करोड़ रुपये शामिल हैं।

कृषि मंत्रालय के तहत भारतीय कृषि अनुसंधान परिषद (आईसीएआर) ने पिछले तीन (वर्ष 2022-23 से 2024-25) और चालू वित्तीय वर्ष (आज तक की तिथि अनुसार) के दौरान गुजरात राज्य में कृषि विषयविद्यालयों को उच्च कृषि शिक्षा और गुणवत्तापूर्ण आश्वासन को सशक्त करने के लिए भारत में उच्च कृषि शिक्षा के सुदृढीकरण और विकास के लिए 58.137 करोड़ रुपये का अनुमोदन दिया गया है।

DEVELOPMENT OF TOURIST DESTINATIONS IN MAHARASHTRA

5932. SHRI SANJAY DINA PATIL:

PROF. VARSHA EKNATH GAIKWAD:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government has undertaken initiatives to identify and develop major tourist destinations in Maharashtra for promotion of tourism and attracting foreign tourists during the last five years and the current year;
- (b) if so, the details thereof, year-wise;

- (c) whether the Government is aware of an increase in foreign tourist arrivals in Maharashtra during the said period and if so, the details thereof, year-wise;
- (d) whether globally known heritage sites such as Ajanta Caves and Ellora Caves are being further promoted internationally;
- (e) whether the Government has taken any steps to develop coastal tourism, eco-tourism and cultural circuits in Maharashtra and if so, the details thereof; and
- (f) the details of measures taken/being taken to improve tourism infrastructure, connectivity, digital promotion and visitor facilities to further boost foreign tourist inflow in the said State?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (f): Development and promotion of tourist destinations and tourism products is primarily undertaken by the concerned State Governments/ UT Administrations. However, the Ministry of Tourism through its central sector schemes of 'Swadesh Darshan (SD)', Swadesh Darshan 2.0 (SD2.0), 'Challenge Based Destination Development (CBDD)' – a sub-scheme of Swadesh Darshan and 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)' complements the efforts of State Governments/UT Administrations in their tourism infrastructure development including last-mile connectivity to destinations and amenities across the country at tourist destinations including coastal tourism, eco-tourism and cultural circuits in Maharashtra by extending financial assistance to the State

Governments/UT Administrations. This financial assistance is extended, subject to availability of funds, adherence to scheme guidelines and other instructions issued from time to time, submission of Detailed Project Reports (DPRs) by the concerned State Governments / UT Administrations, etc.

In addition to these, Ministry of Tourism promotes various tourist destinations and products of India holistically including heritage sites such as Ajanta Caves and Ellora Caves etc. to position India as a preferred tourism destination in the tourism generating markets and to increase India's share in the global tourism market. The objectives are met through an integrated marketing and promotional strategy and a synergized campaign in association with the Travel Trade, State Governments and Indian Missions overseas. The promotional activities include participation in Travel Fairs and Exhibitions; organizing Road Shows, India Evenings, Seminars & workshops; organizing and supporting Indian food and cultural festivals; offering brochure support to tour operators, global media campaigns and joint advertising/joint promotions with airlines, tour operators and other organizations etc.

The Foreign Tourist arrivals in the State of Maharashtra during the year 2020-2024 is as under:

S. No.	Year	FTV
1	2020	1,262,409
2	2021	185,643
3	2022	1,511,623
4	2023	3,387,739
5	2024	3,705,170

The details of projects sanctioned under Coastal Tourism, in the State of Maharashtra through central sector scheme of Swadesh Darshan is as under:

Circuit/Sanction Year	Name of the Project	Amount Sanctioned (in ₹ Crore)
Coastal Circuit 2015-16	Development of Sindhudurg Coastal Circuit - Sagareshwar, Tarkarli, Vijaydurg (Beach & Creek), Mitbhav	19.06

कानपुर में आधुनिक प्रशिक्षण कार्यक्रमों का क्रियान्वयन

5933. श्री रमेश अवस्थी:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने उन्नत ऑटोमोबाइल विनिर्माण के क्षेत्र में युवाओं को प्रशिक्षण प्रदान करने के लिए बजाज ऑटो के साथ कोई समझौता किया है;
- (ख) यदि हाँ, तो क्या उक्त योजना के लाभ उत्तर प्रदेश के औद्योगिक नगर कानपुर के युवाओं को भी प्रदान किए जा रहे हैं;
- (ग) क्या कानपुर स्थित इंडो-फ्रेंच उत्कृष्टता केन्द्र (एरोनॉटिक्स) या अन्य कौशल प्रशिक्षण संस्थानों में ऐसे आधुनिक प्रशिक्षण कार्यक्रम शुरू करने की कोई योजना है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या सरकार का कानपुर और इसके आसपास के औद्योगिक क्षेत्रों के युवाओं को रोजगार के अवसर प्रदान करने हेतु ऐसे उद्योग-आधारित कौशल प्रशिक्षण कार्यक्रमों का विस्तार करने का प्रस्ताव है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) के अंतर्गत प्रशिक्षण महानिदेशालय ने दिनांक 06 मार्च 2026 को बजाज ऑटो लिमिटेड के साथ एक फ्लेक्सी-समझौता ज्ञापन (एमओयू) पर हस्ताक्षर किए जिसका उद्देश्य इसके विनिर्माण संयंत्रों में उद्योग-अनुरूप प्रशिक्षण प्रदान करना है, जिससे प्रशिक्षुओं को व्यावहारिक अनुभव मिल सके तथा वे उद्योग प्रौद्योगिकियों से परिचित हो सकें।

इस व्यवस्था के अंतर्गत, 1. असेंबली तकनीशियन (ऑटोमोटिव), 2. ऑटोमोटिव मैनुफैक्चरिंग तकनीशियन, 3. ऑटोमोटिव पेंट तकनीशियन, 4. तकनीशियन-प्लांट मेंटेनेंस तथा 5. इंडस्ट्रियल फिटर ट्रेड्स में प्रशिक्षण महाराष्ट्र के पुणे (अकुर्डी एवं चाकन) और वालुज तथा उत्तराखंड के पंतनगर स्थित कंपनी के प्रतिष्ठानों में प्रदान किया जाएगा।

(ख): यह योजना औद्योगिक प्रशिक्षण भागीदारों (आईटीपी) को अपनी जरूरतों के अनुसार, बाज़ार के लिए प्रासंगिक पाठ्यक्रमों के साथ, विशेष कौशल विकास कार्यक्रम तैयार करने की सुविधा प्रदान करता है। फ्लेक्सी-एमओयू योजना के अंतर्गत, देशभर के अभ्यर्थी, जिसमें उत्तर प्रदेश राज्य में कानपुर के अभ्यर्थी भी शामिल हैं, जो प्रशिक्षण कार्यक्रमों हेतु निर्धारित पात्रता मानदंडों को पूरा करते हैं, उद्योग वातावरण में आईटीपी के माध्यम से बाज़ार-मांग तथा नवीनतम प्रौद्योगिकियों के अनुरूप प्रशिक्षण प्राप्त कर सकते हैं।

(ग): भारत सरकार और फ्रांस गणराज्य की सरकार के बीच दिनांक 15 फरवरी 2026 को एक आशय पत्र (एलओआई) पर हस्ताक्षर किए गए हैं जिसके अंतर्गत एरोनॉटिक्स तथा रक्षा क्षेत्र में कौशल विकास हेतु राष्ट्रीय उत्कृष्टता केंद्र (एनसीओई) की स्थापना राष्ट्रीय कौशल प्रशिक्षण संस्थान, कानपुर में प्रधानमंत्री कौशल विकास और रोजगारयोग्यता परिवर्तन योजना (पीएम-सेतु) के अंतर्गत की जाएगी ताकि एरोनॉटिक्स, अंतरिक्ष तथा संबद्ध क्षेत्रों में कौशल विकास तथा व्यावसायिक शिक्षा एवं प्रशिक्षण के क्षेत्र में भारत और फ्रांस के बीच द्विपक्षीय सहयोग को प्रोत्साहित एवं सुदृढ़ किया जा सके।

इसके अलावा, कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) वर्ष 2015 से अपनी फ्लैगशिप योजना प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई) का कार्यान्वयन कर रहा है जिसके अंतर्गत अल्पकालिक प्रशिक्षण (एसटीटी) के माध्यम से कौशल प्रशिक्षण तथा पूर्व शिक्षण मान्यता (आरपीएल) के माध्यम से कौशलोलन्नयन और पुनर्कौशलीकरण प्रशिक्षण प्रदान किया जाता है जिससे देशभर के युवाओं, जिसमें कानपुर भी शामिल है, की रोजगारयोग्यता में वृद्धि हो सके।

(घ): जी हाँ। कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) देश के युवाओं जिसमें कानपुर जिला और इसके आसपास के औद्योगिक क्षेत्र शामिल हैं, के लिए रोजगार अवसरों को बढ़ाने हेतु उद्योग-आधारित कौशल प्रशिक्षण कार्यक्रमों का निरंतर विस्तार कर रहा है। इस संबंध में निम्नलिखित पहलें की गई हैं:

- i. सरकार द्वारा पीएमकेवीवाई 4.0 के अंतर्गत उद्योग-संबंधों और रोजगार अवसरों को सुदृढ़ करने हेतु विभिन्न कदम उठाए गए हैं। पीएमकेवीवाई के अंतर्गत पाठ्यक्रम उद्योग-संचालित संस्थाओं द्वारा उभरते क्षेत्रों की आवश्यकताओं को ध्यान में रखते हुए तैयार किए जाते हैं। उद्योग 4.0, ड्रोन, कृत्रिम मेधा (एआई), रोबोटिक्स, मेक्ट्रॉनिक्स आदि जैसे उभरते क्षेत्रों की आवश्यकताओं के अनुरूप भविष्योन्मुखी जॉब-रोलों में प्रशिक्षण प्रदान किया गया है। जिला स्तर पर कौशल अंतराल का विश्लेषण करने तथा उद्योग-मांग की मैपिंग करने के लिए जिला कौशल विकास योजनाएँ (डीएसडीपी) जिला कौशल समितियों (डीएससी) द्वारा तैयार की जाती हैं, ताकि यह सुनिश्चित हो सके कि प्रशिक्षण पाठ्यक्रम स्थानीय रोजगार जरूरतों के अनुरूप हैं।
- ii. रोजगार के अवसरों को सक्षम बनाने हेतु कुशल भारत डिजिटल हब (सिद्ध) प्लेटफॉर्म का शुभारंभ किया गया है, जो कौशल, शिक्षा, रोजगार और उद्यमशीलता इकोसिस्टम को एकीकृत करते हुए विभिन्न हितधारकों के लिए आजीवन सेवाओं की श्रृंखला उपलब्ध कराता

- है। प्रशिक्षित अभ्यर्थियों का विवरण सिद्ध पोर्टल पर उपलब्ध है जिससे संभावित नियोक्ता उनसे संपर्क कर सकें।
- iii. फ्लेक्सी-एमओयू योजना को वर्ष 2014 में इस उद्देश्य उद्यमों को अपनी विशिष्ट कौशल आवश्यकताओं जो बाजार मांग तथा नवीनतम प्रौद्योगिकियों के अनुरूप हों, के अनुसार प्रशिक्षण प्रदान करने की अनुमति देकर से उद्योग और प्रशिक्षुओं दोनों की आवश्यकताओं की पूरा करना था। इसके अंतर्गत उद्योगों को अनुकूलित पाठ्यक्रम तैयार करने अभ्यर्थियों का चयन करने, आकलन करने तथा उद्योग के लिए अभ्यर्थियों को अपने कार्यबल में शामिल करने की सुविधा प्रदान की जाती है।
 - iv. प्रशिक्षण महानिदेशालय द्वारा दोहरी प्रशिक्षण प्रणाली (डीएसटी) योजना का कार्यान्वयन किया जाता है जिसके अंतर्गत उद्योगों को राजकीय एवं निजी आईटीआई के साथ साझेदारी कर उच्च रोजगार संभाव्य पाठ्यक्रम संचालित करने में सक्षम बनाया जाता है। यह योजना आईटीआई में सैद्धांतिक प्रशिक्षण एवं उद्योग में व्यावहारिक प्रशिक्षण को एकीकृत करती है जिससे आधुनिक प्रौद्योगिकियों के साथ व्यावहारिक अनुभव सुनिश्चित होता है।
 - v. शिल्पकार प्रशिक्षण योजना के अंतर्गत औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के पाठ्यक्रम में 150 घंटे का अनिवार्य ऑन-द-जॉब प्रशिक्षण (ओजेटी)/समूह परियोजनाएँ सम्मिलित की गई हैं, जिससे प्रशिक्षुओं को उद्योगोन्मुख प्रशिक्षण वातावरण प्राप्त हो तथा वे नवीनतम प्रौद्योगिकियों एवं प्रक्रियाओं से परिचित हो सकें।

शहरी उपभोग में मंदी

5934. श्री लालजी वर्मा:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने बढ़ती लागत, वेतन दबाव और विनियामक कार्रवाइयों सहित शहरी उपभोग में मंदी के कारणों का आकलन किया है तथा इन्हें दूर करने के लिए क्या कदम उठाए जा रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) शहरी उपभोग में मंदी से सबसे अधिक प्रभावित क्षेत्रों जैसे कि इलेक्ट्रॉनिक्स, ऑटोमोबाइल और सौंदर्य सेवाओं को समर्थन देने के लिए सरकार द्वारा क्या उपाय कार्यान्वित किए जा रहे हैं;
- (ग) क्या सरकार ने शहरी क्षेत्रों में उपभोग को बढ़ावा देने हेतु प्रयोज्य आय बढ़ाने हेतु विशिष्ट नीतियों की पहचान की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या सरकार का मांग बढ़ाने और उपभोग को प्रोत्साहित करने के लिए आयकर में कमी करने का प्रस्ताव है; और
- (ङ) क्या सरकार का मांग बढ़ाने और उपभोग को प्रोत्साहित करने के लिए इलेक्ट्रॉनिक्स और ऑटोमोबाइल पर जीएसटी दरों में कमी करने का प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (ग): घरेलू उपभोग व्यय सर्वेक्षण (एचसीईएस) वर्ष 2023-24 के अनुसार, शहरी क्षेत्रों में अनुमानित औसत मासिक प्रति व्यक्ति उपभोग व्यय वर्ष 2022-23 के ₹6,459 से बढ़कर वर्ष 2023-24 में ₹6,996 हो गया है (सामाजिक कल्याण कार्यक्रमों के माध्यम से मुफ्त में प्राप्त वस्तुओं के अनुमानित मूल्य को छोड़कर)। इसके अलावा, सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के अनुसार, स्थिर वर्ष 2022-23 कीमतों पर निजी अंतिम उपभोग व्यय (पीएफसीई) वर्ष 2025-26 की तीसरी तिमाही में 8.7 प्रतिशत बढ़ा, जबकि वर्ष 2024-25 की तीसरी तिमाही में यह 6.0 प्रतिशत था, जो दर्शाता है कि कुल मिलाकर, निजी उपभोग में कोई वास्तविक मंदी नहीं है।

सरकार मांग-समर्थक उपायों और संरचनात्मक सुधारों के संयोजन के माध्यम से निजी उपभोग, विशेष रूप से शहरी क्षेत्रों में, की गति को बनाए रखने के लिए प्रतिबद्ध है। विनिर्माण, सेवा, निर्माण और डिजिटल अर्थव्यवस्था जैसे उच्च विकास वाले क्षेत्रों में रोजगार सृजन और कौशल विकास के लिए अनुकूल वातावरण प्रदान करने पर निरंतर ध्यान केंद्रित किया जा रहा है। राष्ट्रीय शहरी आजीविका मिशन जैसी पहल शहरी आजीविका को बढ़ावा देती हैं और 1 लाख करोड़ रुपये का शहरी चुनौती कोष 'शहरों को विकास केंद्र' के रूप में विकसित करने का लक्ष्य रखता है। बजट वर्ष 2025-26 में प्रस्तावित कर राहत उपाय और डिजिटल भुगतान, कृषि आयती ऋण और लक्षित सब्सिडी (जैसे उज्ज्वला योजना के तहत एलपीजी) का निरंतर विस्तार प्रयोज्य (डिस्पोजेबल) आय और उपभोग को और बढ़ावा देता है।

इसके अलावा, लागत कम करने और प्रतिस्पर्धात्मकता बढ़ाने के लिए जीएसटी दरों का युक्तिकरण और आयात शुल्क विशेष रूप से ऑटोमोबाइल और इलेक्ट्रॉनिक्स जैसे क्षेत्रों में कमी की गई है। साथ ही, पेट्रोल पर विशेष अतिरिक्त उत्पाद शुल्क 13 रुपये प्रति लीटर से घटाकर 3 रुपये प्रति लीटर और डीजल पर 10 रुपये प्रति लीटर से घटाकर शून्य कर दिया गया है, ताकि पश्चिम एशिया संघर्ष के कारण वैश्विक कच्चे तेल और उत्पाद की कीमतों में तेजी से वृद्धि के बीच उपभोक्ताओं के लिए खुदरा ईंधन कीमतों में वृद्धि को सीमित किया जा सके। इसके अतिरिक्त, खुदरा मुद्रास्फीति में कमी आई है, जो वर्ष 2023-24 में 5.4 प्रतिशत से घटकर वर्ष 2024-25 में 4.6 प्रतिशत और वर्ष 2025-26 (अप्रैल-फरवरी) में 1.95 प्रतिशत हो गई है, जिससे वास्तविक क्रय शक्ति में सुधार हुआ है। इन उपायों से इलेक्ट्रॉनिक्स, ऑटोमोबाइल और सौंदर्य (ग्रूमिंग) सेवाओं सहित सभी क्षेत्रों में मांग को सहायता मिली है।

(घ): सरकार ने नई कर व्यवस्था के तहत व्यक्तिगत आयकर को कम करने और प्रयोज्य आय को बढ़ाने के लिए पहले ही महत्वपूर्ण कदम उठाए हैं। शून्य कर स्लैब की सीमा को धीरे-धीरे बढ़ाकर ₹2.5 लाख से ₹4 लाख कर दिया गया है। इसके अलावा, धारा 87क के तहत छूट को बढ़ाने का प्रस्ताव है ताकि ₹12 लाख तक की कुल आय वाले निवासी व्यक्तियों (मानक कटौती के कारण

वेतनभोगी करदाताओं के लिए ₹12.75 लाख) को कोई आयकर न देना पड़े। साथ ही, सभी आय स्लैबों में कर दरों को युक्तिसंगत बनाया गया है, जिसके तहत ₹24 लाख से अधिक की आय पर अब 30 प्रतिशत की उच्चतम दर लागू होगी। इन उपायों का उद्देश्य मध्यम वर्ग के करदाताओं को राहत प्रदान करना, प्रयोज्य आय बढ़ाना और इस प्रकार अर्थव्यवस्था में उपभोग मांग को बढ़ावा देना है।

(ड): सितंबर 2025 में आयोजित 56वीं जीएसटी परिषद की बैठक की सिफारिशों के आधार पर, जीएसटी दरों का व्यापक युक्तिकरण किया गया। इन सुधारों के अंतर्गत, एयर कंडीशनर, टेलीविजन (32 इंच से ऊपर), मॉनिटर, प्रोजेक्टर और डिशवॉशिंग मशीन जैसे कई इलेक्ट्रॉनिक उपकरणों पर जीएसटी दरें 28 प्रतिशत से घटाकर 18 प्रतिशत कर दी गई हैं। ऑटोमोबाइल क्षेत्र में, छोटी कारों, मोटरसाइकिलों (350 सीसी तक) और तीन पहिया वाहनों पर जीएसटी दरें 28 प्रतिशत से घटाकर 18 प्रतिशत कर दी गई हैं, साथ ही ऑटो पार्ट्स पर भी 18 प्रतिशत की एक समान जीएसटी दर लागू की गई है। बसों, ट्रकों और एम्बुलेंस पर भी जीएसटी दरें 28 प्रतिशत से घटाकर 18 प्रतिशत कर दी गई हैं। इन उपायों से लागत कम होने, सामर्थ्य में सुधार होने और इन क्षेत्रों में मांग को बढ़ावा मिलने की उम्मीद है, जिससे भारत के ऑटोमोटिव विनिर्माण आधार को मजबूती मिलेगी।

GENDER DISPARITIES IN LABOUR FORCE PARTICIPATION

5935. SHRIMATI SUPRIYA SULE:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has conducted any recent assessment of gender disparities in labour force participation in Maharashtra across sectors, such

- as manufacturing, services, agriculture and Government employment during the last three years and if so, the district-wise details thereof;
- (b) whether the female labour force participation remains significantly lower in major urban centres such as Mumbai and Pune despite higher female literacy and if so, the reasons therefor;
- (c) whether the Government has initiated targeted programmes to improve women's participation in formal employment, skill development and entrepreneurship in the said State and if so, the details thereof;
- (d) the details of steps taken by the Government to expand employment opportunities, workplace safety, childcare facilities and flexible work arrangements for women; and
- (e) whether the Government proposes special incentives for industries in Maharashtra to increase women's employment and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The official data on Employment and Unemployment is collected through Periodic Labour Force Survey (PLFS), which is conducted by Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18.

As per the latest Annual PLFS reports, the estimated Labour Force Participation Rate (LFPR) on usual status for females of age 15 years and above has increased from 20.4% in 2017-18 to 28.0% 2023-24 in urban areas

and the estimated Worker Population Ratio (WPR) indicating employment on usual status for females of age 15 years and above has increased from 22.0% in 2017-18 to 40.3% in 2023-24 in the country.

Further, the estimated Labour Force Participation Rate (LFPR) on usual status for males of age 15 years and above was 76.4% in 2021-22, 77.4% in 2022-23 and 77.2% in 2023-24 and for females of age 15 years and above was 38.4%, 40.7% and 40.1% in the State of Maharashtra (including manufacturing, services, agriculture sectors) during the same period.

Employment generation coupled with improving employability is the priority of the Government. Government is implementing various schemes to boost the female Labour Force Participation Rate (LFPR). The details of various employment generation schemes/programmes being implemented by the Government may be seen at https://dge.gov.in/dge/schemes_programmes

In order to encourage employment of women, the four Labour Codes - the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020 have been implemented with effect from 21st November 2025, rationalizing 29 erstwhile labour laws.

These labour codes have various provisions to promote female labour force participation such as :-

- (i) Proportionate representation of women in Grievance Redressal Committee to ensure their voices are included in workplace dispute resolutions.

- (ii) Up to 26 weeks of paid maternity leave, along with 12 weeks for adoptive and commissioning mothers and allowing remote work after maternity leave where feasible.
- (iii) Prohibition of gender-based discrimination in matters of wages and conditions of employment for the same or similar work.
- (iv) Promoting creche facilities for children below the age of six to help working mothers balance work and family life.

Further, the Occupational Safety, Health and Working Conditions Code, 2020 has allowed women to be employed in all establishments for all types of work and may also be employed with their consent before 6 a.m. and beyond 7 p.m. subject to condition relating to safety, holidays and working hours. The Code also provides that adequate safeguards are to be provided by establishments before engaging women in any hazardous or dangerous processes.

With a view to ensure safety of women at workplace, the Ministry of Women and Child Development has put in place an electronic platform “SHe-Box portal” duly encompassing various provisions of ‘the Sexual Harassment of Women at Workplace (Prevention, Prohibition, and Redressal) Act, 2013’ (SH Act).

To enhance the employability of female workers, the Government is providing training to them through a network of Women Industrial Training Institutes, National Vocational Training Institutes and Regional Vocational Training Institutes.

Government has also adopted a multi-pronged approach on a life-cycle continuum basis to address the issue of educational, social, economic and political empowerment of women. As a result, India is witnessing a rapid transition from women's-development to women led development with the vision of a new India where women are leading the way for fast paced and sustainable national development.

The Government has also made enabling provisions in the Companies Act, 2013, mandating companies to have at least one-woman Director.

Further, the Union Budget (2024-25) announced setting up of working women hostels in collaboration with industry, and establishing creches, for increasing participation of women in the workforce.

In addition, the Ministry of Labour and Employment in January, 2024 issued an "Advisory for Employers to Promote Women Workforce Participation". This advisory inter-alia mentions the need for balance between employment and care responsibilities for both men and women including family friendly measures such as paternity leave, parental leave, family emergency leave and flexible working arrangements.

PROVISION OF HELICOPTER SERVICE FOR TOURISTS TO OOTY

5936. DR. GANAPATHY RAJKUMAR P.:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government has any proposal to start/introduce a Helicopter service between the Textile city of Coimbatore and the famous tourist destination Ooty to save time of the tourists;
- (b) if so, the details thereof;
- (c) if not, whether such proposal is likely to be considered by the Government to implement the said scheme in future for the convenience and enjoyment of tourists across the country to save the time and earn more income; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d): As per provisions in the Ude Desh ka Aam Naagrik (UDAN) scheme, helicopter operation is permissible only in priority area, which defines its applicability in Jammu & Kashmir, Uttarakhand, Himachal Pradesh, North Eastern Region states and Andaman Nicobar Island & Lakshadweep islands.

The Cabinet on 25th March, 2026 has approved the launch and implementation of the modified UDAN Scheme to increase regional connectivity to 120 new destinations across the country to cater to 4 crore passengers over the next 10 years. The scheme will also support helipads and smaller airports in hilly, aspirational and North East region districts.

SINGLE TEACHER SCHOOLS IN MAHARASHTRA

5937. SHRI RAJABHAU PARAG PRAKASH WAJE:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the total number of Government schools in Maharashtra, where only one teacher is presently working, despite multiple classes and subjects being taught, district-wise;
- (b) whether the Government is aware that such single-teacher schools violate National Education Policy (NEP) norms and severely compromise learning outcomes, especially in rural and tribal areas and if so, the details thereof;
- (c) the details of steps taken by the Central Government under Samagra Shiksha to ensure immediate appointment, rational deployment and financial support to eliminate single-teacher schools; and
- (d) the time-bound roadmap to ensure that every school has the minimum required teachers in the said State?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): Education being a subject in the Concurrent List of the Constitution, and majority of the schools in the country comes under the administrative control of respective States/UTs. Further, the recruitment and other service condition matters of teachers come under the purview of the respective State Governments/UT Administrations. There are no separate teachers as sanctioned by the Centre and all teachers are ultimately the responsibility of the State/UT Government. Samagra Shiksha only provides lump sum (aggregate) support as per the availability of funds, as per the programmatic and financial norms. However, such support would be based

on certain desirable guiding principles and required to be followed by the State/UTs.

The recruitment of teachers in schools is a continuous process and the vacancies keep arising due to retirement, resignation and additional requirements on account of enhanced students' strength/new schools. The Central Government has been consistently pursuing the matter of expeditious appointment and redeployment of teachers with the States and UTs. Advisories to maintain appropriate Pupil-Teacher Ratio (PTR) have also been issued to States and UTs from time to time. Further, periodic review meetings are conducted with the State/UTs and are advised to reduce the number of single teacher schools in the State if any.

राजस्थान में पीएमकेवीवाई के तहत प्रशिक्षित/रोजगार प्राप्त युवा

5938. श्री अमरा राम:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधानमंत्री कौशल विकास योजना के अन्तर्गत राजस्थान में प्रशिक्षित एवं रोजगार प्राप्त युवाओं की जिला-वार संख्या कितनी है;
- (ख) राजस्थान में सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) के लिए सरकार द्वारा चलाए जा रहे कौशल विकास कार्यक्रमों का ब्यौरा क्या है और इनमें कितने युवाओं ने भाग लिया है;
- (ग) सीकर लोक सभा निर्वाचन क्षेत्र में कौशल विकास हेतु आवंटित बजट का ब्यौरा क्या है; और
- (घ) सीकर लोक सभा निर्वाचन क्षेत्र में एमएसएमई को प्रशिक्षण एवं सहायता प्रदान करने हेतु सरकार द्वारा संचालित कार्यक्रमों का ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): **प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई)** के पहले तीन चरणों के अंतर्गत राजस्थान में प्रशिक्षित/अभिविन्यस्त तथा नियुक्त किए गए युवाओं की संख्या का जिलावार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई) के तहत, वित्त वर्ष 2015-16 से वित्त वर्ष 2021-22 तक लागू की गई योजना के पहले तीन चरणों - पीएमकेवीवाई 1.0, पीएमकेवीवाई 2.0 और पीएमकेवीवाई 3.0 में अल्पकालिक प्रशिक्षण (एसटीटी) घटक में नियुक्तियों पर नज़र रखी गई थी।

पीएमकेवीवाई 4.0 के तहत, प्रशिक्षित उम्मीदवारों को स्वरोजगार या वेतनभोगी रोजगार जैसे विभिन्न करियर विकल्पों को चुनने के लिए सशक्त बनाना मुख्य उद्देश्य है। उन्हें ऑन-जॉब ट्रेनिंग (ओजेटी) के माध्यम से उद्योग से संबंधित कौशल पाठ्यक्रम प्रदान करके इसके लिए समुचित रूप से प्रशिक्षित किया जाता है। पीएमकेवीवाई 4.0 के अंतर्गत प्रशिक्षित/अभिविन्यस्त युवाओं की जिलावार संख्या का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(ख) से (घ): भारत सरकार के स्किल इंडिया मिशन (सिम) के अंतर्गत, कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) राजस्थान और सीकर संसदीय क्षेत्र सहित देश भर में समाज के सभी वर्गों को विभिन्न योजनाओं के तहत कौशल विकास केंद्रों/संस्थानों आदि के व्यापक नेटवर्क के माध्यम से कौशल, पुनर्कौशल और कौशलान्तरण प्रशिक्षण प्रदान करता है। सिम का उद्देश्य भारत के युवाओं को भविष्य के लिए तैयार करना और उन्हें उद्योग से संबंधित कौशलों से सुसज्जित करना है। इन योजनाओं का संक्षिप्त ब्यौरा इस प्रकार है:

प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई): एमएसडीई 2015 से अपनी प्रमुख योजना पीएमकेवीवाई को लागू कर रहा है। पीएमकेवीवाई के तहत, देश भर के युवाओं को अल्पकालिक

प्रशिक्षण (एसटीटी) के माध्यम से कौशल प्रशिक्षण प्रदान किया जाता है और पूर्व अधिगम की मान्यता (आरपीएल) के माध्यम से पुनः कौशलीकरण और कौशलोलोन्नयन किया जाता है।

उद्योगों और लघु एवं मध्यम उद्यमों को कुशल कार्यबल उपलब्ध कराकर सहायता प्रदान करने के उद्देश्य से, कौशल प्रशिक्षण (एसटीटी) उन उम्मीदवारों को प्रदान किया जाता है जो नए कौशल सीखना चाहते हैं, शिक्षा से वंचित हैं, स्कूल/कॉलेज छोड़ चुके हैं या बेरोजगार हैं। आरपीएल घटक के तहत, पूर्व अनुभव या कौशल वाले उम्मीदवारों को उचित मूल्यांकन के बाद प्रमाणित किया जाता है, जिससे युवाओं को उद्योग से संबंधित कौशल प्रमाणन प्राप्त करने में मदद मिलती है।

सरकार पीएमकेवीवाई के तहत प्रशिक्षण सामग्री को रियल टाइम जॉब मार्केट की मांगों के अनुरूप बनाने और मांग-आधारित कौशल विकास को बढ़ावा देकर तथा उद्योगों, एमएसएमई समूहों, व्यापार संघों, निजी क्षेत्र के नियोक्ताओं और राज्य/संघ राज्य क्षेत्र कौशल मिशनों के साथ घनिष्ठ सहयोग के माध्यम से रोजगार क्षमता संबंधों को बेहतर बनाने के लिए प्रतिबद्ध है।

पीएमकेवीवाई के तहत निर्धारित मानदंडों के अनुसार प्रशिक्षण लागत को पूरा करने के लिए कार्यान्वयन एजेंसियों को धनराशि जारी की जाती है। दिनांक 31.12.2025 तक, सीकर संसदीय क्षेत्र में 210.72 करोड़ रुपये की राशि वितरित की जा चुकी है।

राष्ट्रीय शिक्षुता प्रोत्साहन योजना (एनएपीएस): भारत सरकार ने अगस्त 2016 में 'राष्ट्रीय शिक्षुता संवर्धन योजना' (एनएपीएस) शुरू की थी, जिसका उद्देश्य शिक्षुता प्रशिक्षण को बढ़ावा देना और शिक्षुओं की भागीदारी बढ़ाना था। 2022-23 से, यह योजना एनएपीएस-2 के रूप में जारी है और राजस्थान सहित पूरे देश में लागू की जा रही है। एनएपीएस-2 का लक्ष्य शिक्षुता अधिनियम, 1961 के तहत कार्यरत शिक्षुओं को आंशिक वजीफा सहायता प्रदान करके, शिक्षुता व्यवस्था की क्षमता निर्माण करके और हितधारकों को समर्थन सहायता प्रदान करके देश में शिक्षुता प्रशिक्षण को बढ़ावा देना है। इसके तहत, योजना प्रशिक्षण अवधि के दौरान प्रति शिक्षु को दिए जाने वाले वजीफे का 25% तक, अधिकतम 1,500 रुपये प्रति माह तक की आंशिक वजीफा सहायता प्रदान करती

है। भारत सरकार द्वारा दी जाने वाली वजीफा सहायता का भुगतान प्रत्यक्ष लाभ अंतरण (डीबीटी) के माध्यम से शिक्षु के बैंक खाते में किया जाता है।

देश भर में कुल 35,79,798 शिक्षुओं को एनएपीएस-2 के तहत वित्त वर्ष 2022-23 से वित्त वर्ष 2025-26 (दिसंबर 2025 तक) के दौरान प्रशिक्षण दिया गया, जिनमें से 79,772 शिक्षु राजस्थान राज्य में और 25,646 शिक्षु सीकर संसदीय क्षेत्र (जयपुर और सीकर जिले) में कार्यरत थे। शिक्षु अधिनियम, 1961 के प्रावधान के अनुसार, प्रशिक्षण पूरा होने पर नियोक्ता के लिए शिक्षुओं को नौकरी पर रखना अनिवार्य नहीं है।

यह योजना राजस्थान के सीकर संसदीय क्षेत्र सहित सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) में शिक्षुओं के नामांकन को प्रोत्साहित करती है। शिक्षु प्रशिक्षण प्रतिष्ठान में उपलब्ध सुविधाओं का उपयोग करके संचालित किया जाता है। शिक्षु अधिनियम, 1961 और उसके अंतर्गत नियमों के अनुसार, चार या अधिक कर्मचारियों वाले प्रतिष्ठान/नियोक्ता इस योजना के तहत शिक्षुओं को नियुक्त करने और शिक्षु प्रशिक्षण प्रदान करने के पात्र होंगे।

क्रमांक	ज़िला	वित्त वर्ष 2022-23 से वित्त वर्ष 2025-26 (दिसंबर 2025 तक) के दौरान एनएपीएस-2 के तहत शिक्षुओं को नियुक्त करने वाले प्रतिष्ठानों (एमएसएमई) की संख्या।	वित्त वर्ष 2022-23 से वित्त वर्ष 2025-26 (दिसंबर 2025 तक) के दौरान एनएपीएस-2 के तहत एमएसएमई के माध्यम से नियुक्त शिक्षु।
1	राजस्थान (सभी जिले)	650	29,304
2	सीकर संसदीय क्षेत्र, राजस्थान (सीकर और जयपुर जिले)	336	10,851

जन शिक्षण संस्थान (जेएसएस): कौशल भारत कार्यक्रम के अंतर्गत जन शिक्षण संस्थान (जेएसएस) योजना का उद्देश्य भारत सरकार के पूर्ण अनुदान से लाभार्थियों के घर पर ही

अनौपचारिक रूप से कौशल प्रशिक्षण प्रदान करना है। इस योजना का लक्ष्य कौशल विकास प्रशिक्षण के माध्यम से स्वरोजगार/मजदूरी को बढ़ावा देकर परिवारों की आय में वृद्धि करना है। योजना के लक्षित लाभार्थी 15-45 वर्ष आयु वर्ग के निरक्षर, प्राथमिक स्तर की शिक्षा प्राप्त व्यक्ति और 12वीं कक्षा तक स्कूल छोड़ने वाले छात्र हैं। प्राथमिकता वाले समूहों में महिलाएं (83%), अनुसूचित जाति, अनुसूचित जनजाति, अन्य पिछड़ा वर्ग और ग्रामीण तथा शहरी निम्न-आय वाले क्षेत्रों के अल्पसंख्यक शामिल हैं। वर्तमान में राजस्थान राज्य के सीकर जिले में एक जेएसएस सक्रिय है। जन शिक्षण संस्थान योजना के अंतर्गत वर्ष 2018-19 से 31 दिसंबर 2025 तक कुल 13,474 लाभार्थियों को प्रशिक्षित किया गया है और जेएसएस सीकर को कुल 3,76,08,822 रुपये की राशि जारी की गई है।

शिल्पकार प्रशिक्षण योजना (सीटीएस): कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) के अधीन प्रशिक्षण महानिदेशालय (डीजीटी) राजस्थान सहित देश के युवाओं को कौशल प्रदान करने के लिए औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के नेटवर्क के माध्यम से शिल्पकार प्रशिक्षण योजना (सीटीएस) का संचालन करता है। आईटीआई में एनएसक्यूएफ से संबद्ध 169 व्यवसायों में शिल्पकार प्रशिक्षण प्रदान किया जाता है। प्रत्येक व्यवसाय का अपना अलग पाठ्यक्रम है। प्रशिक्षण की अवधि छह महीने, एक वर्ष और दो वर्ष है। सीटीएस के अंतर्गत प्रशिक्षण पाठ्यक्रम संबंधित ट्रेडों में बुनियादी कौशल और ज्ञान प्रदान करने के लिए डिज़ाइन किए गए हैं, ताकि शिक्षुओं को वेतनभोगी रोजगार और स्वरोजगार के लिए तैयार किया जा सके।

वर्तमान में देश में 14,688 आईटीआई स्थापित हैं, जिनमें से 1,543 आईटीआई राजस्थान में कार्यरत हैं।

प्रधानमंत्री विश्वकर्मा: प्रधानमंत्री विश्वकर्मा योजना दिनांक 17.09.2023 को शुरू की गई थी, जिसका उद्देश्य हाथों और औजारों से काम करने वाले 18 पारंपरिक व्यवसायों के कारीगरों और शिल्पकारों को समग्र सहायता प्रदान करना है। यह योजना सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय

(एमएसएमई), कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) और वित्तीय सेवा विभाग (डीएफएस) द्वारा संयुक्त रूप से कार्यान्वित की जा रही है।

27.03.2026 तक, राजस्थान राज्य में 2.17 लाख पीएम विश्वकर्मा लाभार्थियों को बुनियादी कौशल प्रशिक्षण प्रदान किया जा चुका है और सीकर जिले में 5,582 लाभार्थियों को यह प्रशिक्षण दिया गया है।

इसके अतिरिक्त, सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय (एमएसएमई) केंद्रीय क्षेत्रक योजना, यानी टूल रूम और तकनीकी संस्थान (टीआर एवं टीआई) को लागू कर रहा है। इस योजना के तहत, एमएसएमई मंत्रालय ने 1967 से 1999 के बीच देश भर में 18 टूल रूम और तकनीकी संस्थान स्थापित किए हैं। इनका उद्देश्य सामान्य इंजीनियरिंग, फोर्जिंग एवं फाउंड्री, इलेक्ट्रॉनिक्स, विद्युत मापन उपकरण, सुगंध एवं स्वाद, कांच, जूते और खेल सामग्री जैसे विभिन्न प्रासंगिक क्षेत्रों में एमएसएमई/उद्योगों को उपकरण, सटीक घटक, मोल्ड, डाई, जिग एवं फिक्स्चर आदि के डिजाइन और निर्माण के माध्यम से परामर्श सेवाएं और तकनीकी सहायता प्रदान करना है। इन टीआर एवं टीआई को आमतौर पर प्रौद्योगिकी केंद्र (टीसी) कहा जाता है। तकनीकी सहायता के अतिरिक्त, टीसी युवाओं को उभरती प्रौद्योगिकियों में उच्च स्तरीय कौशल प्रशिक्षण भी प्रदान करते हैं, ताकि उद्योग के लिए तैयार मानव संसाधन का निर्माण हो सके और उद्योग की मांग के अनुसार मौजूदा उद्योग कार्यबल का पुनर्कोशलीकरण किया जा सके।

विवरण-I

राजस्थान में पीएमकेवीवाई 1.0, 2.0 और 3.0 के तहत प्रशिक्षित/अभिविन्यस्त उम्मीदवारों की संख्या और उनके द्वारा नियुक्त किए गए उम्मीदवारों की जिलावार संख्या नीचे दी गई है:

क्रम संख्या	जिले	प्रशिक्षित/अभिविन्यस्त	नियोजित किए गए
1.	अजमेर	37,918	5,337
2.	अलवर	77,448	12,721
3.	बांसवाड़ा	16,559	2,074
4.	बाराँ	8,255	2,295
5.	बाड़मेर	22,221	1,997

6.	भरतपुर	44,721	8,497
7.	भीलवाड़ा	54,738	4,899
8.	बीकानेर	17,786	2,804
9.	बूंदी	12,691	2,125
10.	चित्तौड़गढ़	28,877	4,551
11.	चुरू	40,021	9,410
12.	दौसा	36,536	5,063
13.	धौलपुर	13,454	2,987
14.	डूंगरपुर	9,726	3,312
15.	गंगानगर	53,632	9,139
16.	हनुमानगढ़	45,491	13,544
17.	जयपुर	1,99,033	23,822
18.	जैसलमेर	8,997	2,136
19.	जालौर	7,243	1,969
20.	झालावाड़	17,358	1,905
21.	झुंझुनू	82,242	22,753
22.	जोधपुर	36,814	2,952
23.	करौली	9,705	1,952
24.	कोटा	25,600	3,798
25.	नागौर	24,695	6,804
26.	पाली	17,656	1,871
27.	प्रतापगढ़	3,598	995
28.	राजसमंद	13,725	1,882
29.	सवाई माधोपुर	24,377	1,181
30.	सीकर	46,438	10,344
31.	सिरोही	9,330	1,816
32.	टोंक	23,717	4,021
33.	उदयपुर	23,566	5,062
	कुल	10,94,168	1,86,018

विवरण-II

राजस्थान में पीएमकेवीवाई 4.0 के तहत प्रशिक्षित/अभिविन्यस्त उम्मीदवारों की संख्या का जिलावार ब्यौरा नीचे दिया गया है:

क्रम संख्या	जिले	प्रशिक्षित/अभिविन्यस्त
1.	अजमेर	5,552
2.	अलवर	21,906
3.	बांसवाड़ा	3,120
4.	बाराँ	5,016
5.	बाड़मेर	9,929
6.	भरतपुर	20,377
7.	भीलवाड़ा	6,380
8.	बीकानेर	6,498
9.	बूंदी	4,374
10.	चित्तौड़गढ़	4,235
11.	चुरू	12,068
12.	दौसा	10,426
13.	धौलपुर	8,408
14.	डूंगरपुर	762
15.	गंगानगर	10,019
16.	हनुमानगढ़	14,664
17.	जयपुर	54,703
18.	जैसलमेर	2,157
19.	जालौर	802
20.	झालावाड़	3,918
21.	झुंझुनू	22,589
22.	जोधपुर	8,374
23.	करौली	6,174
24.	कोटा	7,076
25.	नागौर	12,829
26.	पाली	2,694
27.	प्रतापगढ़	580
28.	राजसमंद	1,426

29.	सवाई माधोपुर	3,473
30.	सीकर	26,474
31.	सिरोही	2,922
32.	टोंक	8,970
33.	उदयपुर	5,349
	कुल	3,14,244

MONITORING REFORMS UNDER SDS

5939. SHRI LAVU SRIKRISHNA DEVARAYALU:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government proposes to implement a three-tier monitoring mechanism under the Swadesh Darshan Scheme (SDS) and if so, the details thereof;
- (b) whether such mechanism is likely to include Central oversight, State-level coordination committees and destination-specific implementation teams with digital tracking;
- (c) whether the Government has established or proposes to establish a dedicated Project Management Unit for pre-feasibility assessment and project viability checks before fund disbursement; and
- (d) whether the Government has adopted or proposes to adopt Public–Private Partnership (PPP) models for development and management of tourism circuits under the SDS and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d): Guidelines for Swadesh Darshan 2.0, include National Institutional Framework comprising of Central Sanctioning and Monitoring Committee (CSMC), Mission Directorate (MD) etc., State Institutional Framework and Destination Management Committees to be set up by State Governments/UTAs. The Ministry has also developed a Program Management Information System (PMIS) for its destination development related schemes as a unified digital platform to facilitate seamless information communication, sharing and reporting system in respect of the projects undertaken as part of its various schemes. Ministry of Tourism and SGs/UTAs including project implementing agencies are integral part of this system.

Ministry of Tourism has appointed a National Programme Management Unit (NPMU) at central level and also provides financial support to the State Governments/UT Administrations as consultancy support for preparation of detailed project reports (DPR), bid process management, project implementation, monitoring etc. In addition, a Model Template for DPR has also been released which includes sections on project concept & rationale, detailed assessment, layout plans, sustainability assessment and interventions, development obligations, O&M service levels etc.

Ministry of Tourism regularly encourages the SGs/UTAs to undertake robust Operation and Management of assets created under Swadesh Darshan scheme and also to explore the possibility of engaging partners under Public Private Partnership model for sustained O&M. As part of Swadesh Darshan 2.0 (SD2.0) scheme, the Ministry of Tourism has introduced the concept of

Tourism Experience Development and Management Agency (TEDMA) for strong operation and management (O&M). In addition, the Ministry regularly monitors progress of its ongoing projects through review meetings with SGs/UTAs, which are held at various levels from time to time.

बलिया निर्वाचन क्षेत्र में खेल सुविधाएं

5940. श्री सनातन पांडेय:

क्या युवक कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

- (क) बलिया संसदीय निर्वाचन क्षेत्र में खेल सुविधाओं के विकास के लिए वर्तमान में कार्यान्वित किए जा रहे केन्द्रीय कार्यक्रमों/योजनाओं का ब्यौरा क्या है और इसके अंतर्गत कितनी निधि संस्वीकृत और उपयोग की गई है;
- (ख) क्या उक्त निर्वाचन क्षेत्र में नए खेल संबंधी कार्यक्रम शुरू करने, अत्याधुनिक स्टेडियम, बहुउद्देशीय इंडोर हॉल, खेल छात्रावास, सिंथेटिक ट्रैक, ग्रामीण खेल के मैदान और खेल विज्ञान / फिजियो सुविधाओं को विकसित करने का कोई प्रस्ताव सरकार के विचाराधीन है;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके लिए क्या समय-सीमा निर्धारित की गई है और लाभार्थी युवाओं / खिलाड़ियों की संख्या कितनी है; और
- (घ) राज्य सरकारों, स्थानीय निकायों और निजी भागीदारी के सहयोग से खेल अवसंरचना को सुदृढ़ करने के लिए सरकार की क्या कार्य-योजना है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

- (क) से (घ): 'खेल' राज्य का विषय होने के कारण खेल सुविधाओं का विकास, आधुनिक स्टेडियमों, बहुउद्देशीय इंडोर हॉल, खेल छात्रावास, सिंथेटिक ट्रैक, ग्रामीण खेल के मैदानों की स्थापना और खेल विज्ञान सहायता सुविधाओं सहित खेलों के विकास की जिम्मेदारी मुख्य रूप से संबंधित राज्य / संघ राज्य क्षेत्र सरकारों की है। सरकार महत्वपूर्ण कमियों को दूर करके उनके

प्रयासों में सहायता करती है। युवा कार्यक्रम और खेल मंत्रालय उत्तर प्रदेश राज्य में बलिया संसदीय निर्वाचन क्षेत्र सहित देश भर में खेलों को बढ़ावा देने के लिए निम्नलिखित स्कीमें लागू करता है:

- i. खेलो इंडिया - राष्ट्रीय खेल विकास कार्यक्रम;
- ii. राष्ट्रीय खेल परिसंघों (एनएसएफ) को सहायता;
- iii. अंतरराष्ट्रीय खेल स्पर्धाओं में पदक विजेताओं और उनके कोचों को नकद पुरस्कार;
- iv. राष्ट्रीय खेल पुरस्कार;
- v. मेधावी खिलाड़ियों को पेंशन;
- vi. खिलाड़ियों के लिए पंडित दीनदयाल उपाध्याय राष्ट्रीय कल्याण कार्यक्रम;
- vii. राष्ट्रीय खेल विकास निधि (एनएसडीएफ);
- viii. भारतीय खेल प्राधिकरण (साई) के माध्यम से खेल प्रशिक्षण केंद्रों का संचालन; और
- ix. राष्ट्रीय खेल विज्ञान एवं अनुसंधान केंद्र (एनसीएसएसआर)।

उपर्युक्त स्कीमों का विवरण इस मंत्रालय और भारतीय खेल प्राधिकरण की वेबसाइटों पर पब्लिक डोमेन में उपलब्ध है।

इस मंत्रालय द्वारा कार्यान्वित खेलो इंडिया स्कीम और राष्ट्रीय खेल विकास निधि (एनएसडीएफ) के तहत खेल अवसंरचना के विकास के लिए वित्तीय सहायता प्रदान की जाती है। ये मांग-आधारित स्कीमें हैं। राज्य / संघ राज्य क्षेत्र सरकारों और अन्य पात्र निकायों से प्राप्त प्रस्तावों पर वित्तीय सहायता के लिए विचार उनकी पूर्णता, तकनीकी व्यवहार्यता और स्कीम के तहत धनराशि की उपलब्धता के आधार पर किया जाता है। राज्य / संघ राज्य क्षेत्र सरकारों और अन्य पात्र निकायों से परियोजना प्रस्तावों की प्राप्ति एक निरंतर प्रक्रिया है। गतिविधियों / कार्यक्रमों के लिए आवंटित बजट के भीतर खेलो इंडिया स्कीम देशभर की आवश्यकताओं की पूर्ति करती है।

उत्तर प्रदेश राज्य सहित देशभर में खेलो इंडिया स्कीम और एनएसडीएफ के तहत स्वीकृत खेल अवसंरचना का विवरण मंत्रालय के डैशबोर्ड क्रमशः mdsd.kheloindia.gov.in और nsdf.yas.gov.in/nsdf-glance.html पर पब्लिक डोमेन में उपलब्ध है।

IMPLEMENTATION AND OUTCOMES OF NSQF

5941. SHRI C. N. ANNADURAI:

SHRI G. SELVAM:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government has reviewed the implementation and outcomes of the National Skill Qualification Framework (NSQF) following recent reviews of multiple skill qualifications across the high-growth sectors;
- (b) the number of NSQF-aligned qualifications, training programmes, and Sector Skill Council certifications currently operational in the country and specifically in Tamil Nadu during the last three years and the current year;
- (c) whether any assessment has been made regarding the of gaps between NSQF-certified training and actual employment outcomes, particularly in emerging sectors, such as electronics, logistics and advanced manufacturing;
- (d) the steps taken/being taken by the Government to ensure alignment of NSQF qualifications with industry demand, apprenticeships and higher education pathways; and

(e) the corrective measures being implemented to strengthen recognition of prior learning, mobility between vocational and academic streams and adoption of NSQF standards by training institutions and employers?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres / institutes etc. under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country including the state of Tamilnadu. The SIM aims at enabling youth of India to get future ready and equipped with industry relevant skills.

Government of India launched the National Skills Qualifications Framework (NSQF) in December 2013 and was rationalized and notified in June, 2023. NSQF is an outcome and competency-based framework which organizes qualifications according to a series of levels of knowledge, skills, aptitude, and responsibility levels defined in terms of learning outcomes which the learner must acquire through formal, non-formal or informal learning which may comprise of academics, vocational education, training & skilling and

experiential learning including relevant experience and proficiency/ professional levels acquired, subject to assessment. The NSQF is segregated from Level 1 to 8, and each level represents a different level of skills, complexity, knowledge, responsibility and autonomy.

NSQF provides for integrating and creditizing vocational education, training and skill learning in various dimensions of academics, skilling and experiential learning including relevant experience and proficiency/ professional levels acquired, subject to assessment. It establishes academic equivalence between vocational & general education while enabling mobility within & between them and recognize learning through close partnership with industry and employers through internships apprenticeships and on the job training across all sectors.

As on 31.12.2025, a total of 9549 qualifications has been NSQF aligned and approved, out of which 3122 qualifications (including NOS and MC) are active and valid, while 6427 qualifications have been archived so far. Of the 3122 qualifications, 502 are National Occupation Standards (NOS) and 268 are Micro-credentials (MC). These active qualifications also include 678 future qualifications from various domains i.e AI/ML, Big data, IoT, green Energy, Semi-Conductors etc. Around 1.40 crore candidates has been trained in last three years and in current year upto 31.12.2025 in India out of which 7.28 lakh candidates were trained in the state of Tamil Nadu under various schemes of this Ministry.

Skill Gap studies conducted from time to time provide information on the skills needed and the skill gaps in various sectors. Such studies guide the interventions of the Government aimed at preparing the workforce as per the industry needs. Sector Skill Councils (SSCs) have undertaken skill gap studies across sectors including sectors such as Electronics, Logistics, Advance Manufacturing, etc. since 2019, providing demand–supply assessments and manpower requirement projections.

Further, to synergize initiatives of skill development in the country and to fulfil the regional skill requirements, the schemes of MSDE focus on implementation of training interventions with participation of States and Districts through State Skill Development Mission (SSDMs) and District Skill Committees (DSCs). DSCs identify sectors with employment opportunities as well as the associated demand for skilling in the district, and map the available facilities for Skill Training. Skill Development Programmes of the Government are designed and implemented to bridge identified skill gaps across sectors.

To align skill development programs with the industrial requirements in different sectors, and thereby improving the employability of the skilled manpower, the following specific steps have been taken by MSDE:

- i. National Council for Vocational Education and Training (NCVET) has been set up as an overarching regulator establishing regulations and standards to ensure quality in the Technical and Vocational Education and Training (TVET) space.

- ii. The Awarding Bodies recognised by NCVET are expected to develop the qualifications as per the industry demand and map them with the identified occupations as per the National Classification of Occupations, 2015 and obtain industry validations.
- iii. 36 Sector Skill Councils (SSCs), led by industry leaders in the respective sectors, have been set up which identify the skill development needs of respective sectors as well as to determine skill competency standards.
- iv. Directorate General of Training (DGT) under the aegis of MSDE is implementing Flexi MoU Scheme and Dual System of Training (DST) which are meant to provide training to ITI students in industrial environment as per their requirements.
- v. Under PMKVY, the new age/future skills job-roles have been specially aligned with Industry 4.0 requirements in areas like AI/ML, Robotics, Mechatronics, Drone Technology, etc. for upcoming market demand and industry requirements.
- vi. DGT has introduced new age /future skills courses under CTS to provide training in emerging areas such as 5G Network Technician, Artificial Intelligence Programming assistant, Cyber Security Assistant, Drone Technician etc.
- vii. DGT has signed MoU with IT Tech companies like IBM, CISCO, Microsoft, AWS etc. to ensure industry linkages for the institutes at the state and regional levels. These partnerships facilitate the provision of technical and professional skills training in modern technologies.

- viii. Indian Institute of Skills (IIS) established at Ahmedabad and Mumbai, in Public Private Partnership (PPP) Mode, provide training to create a pool of industry-ready workforce for Industry, equipped with cutting-edge technology and hands-on training.
- ix. Kaushal Melas and Pradhan Mantri National Apprenticeship Melas (PMNAMs) are organised to facilitate the placements and apprenticeship opportunities to the certified candidates.

In addition, the National Education Policy 2020 lays emphasis on integration of vocational education programs with mainstream education in all educational institutions in a phased manner. The National Credit Framework (NCrF) has been developed as a comprehensive credit accumulation & transfer framework encompassing elementary, school, higher, and vocational education & training. NCrF integrates creditization of learning in various dimensions i.e. academics, vocational skills and experiential learning including relevant experience and proficiency/ professional levels acquired. The University Grant Commission (UGC) has also mandated that upto 50% of the total credit requirement of an UG/PG program can be fulfilled through skill courses including NSQF aligned qualifications.

BUDGETARY ALLOCATION FOR EDUCATION AND HEALTH

5942. SHRI SASIKANTH SENTHIL

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has reduced the effective allocation for education and health, as a percentage of total expenditure in the recent Union Budget, if so, the reasons therefor;
- (b) the percentage of Gross Domestic Product (GDP) allocated to education and health for the FY 2023-24, 2024-25 and 2025-26;
- (c) whether fiscal consolidation targets have constrained welfare spending, if so, the details thereof; and
- (d) the manner in which the Government intend to balance fiscal deficit reduction with employment and human capital development?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Allocation for Health (including Ayush) and Education as a percentage of total expenditure in the recent Union Budget has increased to 4.7 % (₹2.50 lakh crore) in BE 2026-27 from 4.5% (₹2.22 lakh crore) in RE 2025-26.

(b): Total expenditure on Health and Education as a percentage of Gross Domestic Product (GDP) for the FY 2023-24, 2024-25 and 2025-26 is as under:

FY	Amount (₹ lakh crore)	% of GDP
2025-26 (RE)	2.22	0.64
2024-25	2.05	0.64
2023-24	2.09	0.72

Note: GDP is as per new series with base year 2022-23

(c) and (d): Government's approach for reducing fiscal deficit focuses on maintaining potential growth trends while meeting the developmental needs of our growing economy. The strategy aims at revenue augmentation, better targeting of welfare expenditure, enhancing growth-inducing capital expenditure etc; for employment and human capital development.

INITIATIVES TO SUPPORT WOMEN ENTREPRENEURS

5943. SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the details of initiatives and pilot projects undertaken by the Government to support entrepreneurs, especially women entrepreneurs in developing successful business enterprises;
- (b) the details of number of beneficiaries supported through such scheme, State/UT-wise and district-wise for Andhra Pradesh;
- (c) the details of financial assistance released under such schemes during the last five years, State/UT and year-wise;
- (d) the details of specific policy measures and pilot projects initiatives introduced by the Government in the said State to aid entrepreneurs; and
- (e) the details of issues faced in implementation of such schemes and the measures taken to address the same?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): The Government of India has taken various initiatives to build entrepreneurial mindsets and capabilities among women, support and promote the growth of women led enterprises and provide mentoring and handholding support for entrepreneurship development among women.

The Ministry of Skill Development and Entrepreneurship (MSDE) through its autonomous organizations, namely, National Institute for Entrepreneurship and Small Business Development (NIESBUD) and Indian Institute of Entrepreneurship (IIE) has implemented various Entrepreneurship Development Programmes (EDPs) and Entrepreneurship and Skill Development Programmes (ESDPs) under various schemes to promote entrepreneurship amongst all sections of the society including women. These EDPs and ESDPs are designed to impart entrepreneurial, financial, managerial and digital marketing skills and also to offer post-training support through mentorship, handholding, and access to credit/finance, market linkages and incubation facilities.

The details of the various initiatives and pilot projects undertaken by the MSDE to support entrepreneurs, including women entrepreneurs in developing successful business enterprises are given in the enclosed **Statement-I**.

Further, there are various schemes/ programmes being implemented by Ministries/ Departments of Government of India with the objective of promoting

and supporting women entrepreneurs and details of financial assistance released under various schemes during the last five years, State/UT and year-wise are given in the enclosed **Statement-II**.

The Ministry continues to take steps to strengthen the entrepreneurship ecosystem through targeted interventions, sector-specific programmes and enhanced institutional partnerships and convergence to promote women entrepreneurs.

While entrepreneurship development schemes have significantly expanded outreach and participation, challenges remain in conversion, sustainability, and scalability of enterprises. The Government has taken multiple steps towards convergence, credit access, market linkage, and handholding, moving towards a more holistic and outcome-driven entrepreneurship ecosystem, particularly benefiting youth, women, and marginalized communities

STATEMENT- I

The details of various entrepreneurship development initiatives and pilot projects being implemented by the Ministry of Skill Development and Entrepreneurship for women entrepreneurs across country are as under:

1. Swavalambini: MSDE in collaboration with the Women Entrepreneurship Platform of NITI Aayog, launched the Swavalambini- a Women Entrepreneurship Programme in February 2025 in the North-Eastern States of Assam, Meghalaya and Mizoram, Uttar Pradesh and Telangana. The programme aims to cultivate an entrepreneurial mindset among female students through Entrepreneurship Awareness Training (EAP) for 1,200

students, and out of these students providing Entrepreneurship Development Programme (EDP) for 600 students. NIESBUD and IIE are the implementing agencies for the program.

Furthermore, Swavalambini aims to recognise and reward successful women entrepreneurs emerging from the programme through the Award to Rewards Initiative of Women Entrepreneurship Platform of NITI AAYOG. The programme will leverage workshops, seed funding, and structured mentoring to support the growth of women-led enterprises.

As on 25.03.2026, a total of 559 women candidates have been trained under Entrepreneurship Development programme. The programme has resulted in creation of 11 enterprises. An amount of Rs. 0.40 crore has been allotted under this scheme during the last five years.

2. Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PMJANMAN):

Ministry of Skill Development and Entrepreneurship (MSDE) through its autonomous Institutes, namely, National Institute for Entrepreneurship and Small Business Development (NIESBUD) and Indian Institute of Entrepreneurship, Guwahati (IIE) is implementing the skilling and entrepreneurship component of Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyaan (PM JANMAN) – a scheme of Ministry of Tribal Affairs for upliftment of PVTGs.

The scheme focuses on 11 critical interventions related to 9 key Ministries including MSDE. One of the key interventions of the Ministry is

facilitating skill and entrepreneurship developments in Van Dhan Vikas Kendras (VDVKs).

The project is being implemented with support of Tribal Cooperative Marketing Development Federation of India (TRIFED) in 15 States across the country under which a total of 500 VDVks are to be set up by 31st March 2026. As on 25.03.2026, a total of 489 VDVks have been operationalized and 38,386 members have been trained under Entrepreneurship Development Programme. Out of this, a total 32,233 women members have been trained. Moreover, 5976 members have been trained in the State of Andhra Pradesh, out of which 5135 are women. An amount of Rs. 23.47 crore has been allotted under this scheme during the last five years.

3. Establish, Develop and Manage Entrepreneurship Development Centres (EDCs) and Incubation Centers (ICs) in North East Region's Educational Institutions

Educational Institutions : Under this Project, IIE is mandated to Establish, Develop and Manage EDC and Incubation Centers (ICs) in North East Region's Educational Institutions. The key features of the project include establishing, developing and managing 30 EDCs and 4 ICs in 8 states of NER, identifying and training 600 mentors from 30 target districts, identifying and training 3600 youth from 30 target districts, incubating 100 business ideas in 4 ICs, supporting 900 business ideas in 30 EDCs through convergence and Seed fund for top 50 incubatees in 4 ICs. As on 25.03.2026, 30 EDCs are fully functional across all 8 North Eastern states and trained 677 mentors. 943 participants have been trained under EDP and 150 entrepreneurs have been

selected for incubation. Out of 943 trained members, 329 are women. An amount of Rs. 7.83 crore has been allotted under this scheme during the last five years.

4. Strengthening Entrepreneurial Climate through Capacity Building, Incubation Support, Mentoring, and Handholding under SANKALP

Scheme: NIESBUD implemented a project for strengthening the entrepreneurship ecosystem of different marginalized sections of the society with the support of the Skills Acquisition and Knowledge Awareness for Livelihood Promotion (SANKALP) Programme of the Ministry of Skill Development and Entrepreneurship (MSDE). The project aimed at creating, fostering and promoting the spirit of entrepreneurship among the various target groups including women through Capacity Building, Incubation Support, Mentoring and Handholding. As on 25.3.2026, 62825 members have been trained out of which, 43799 are women. 500 members have been trained in the State of Andhra Pradesh, out of which 415 are women. An amount of Rs. 49.90 crore has been allotted under this scheme during the last five years.

5. Entrepreneurship based Skill Development Program on Solar

Entrepreneurship PM Surya Ghar Muft Bijli Yojana : National Institute for Entrepreneurship and Small Business Development (NIESBUD) under the Ministry of Skill Development and Entrepreneurship in collaboration with the Ministry of New and Renewable Energy (MNRE), Government of India, is organizing Entrepreneurship Development Programme (EDP) on Solar Entrepreneurship under the flagship initiative, PM Surya Ghar Muft Bijli Yojana.

The programme aims to promote rooftop solar adoption, empower entrepreneurs, and create sustainable livelihood opportunities by fostering and mentoring budding and existing entrepreneurs in the field of solar entrepreneurship. As on 25.03.2026, out of 30928 trained members, 4225 are women. Moreover, 1349 members have been trained in the State of Andhra Pradesh, out of which 220 are women. An amount of Rs. 27.83 crore has been allotted under this scheme during the last five years.

6. Capacity Building Programme for Fair Price Shop Owners: NIESBUD under MSDE in collaboration with the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, has undertaken a Capacity Building Programme for Fair Price Shop (FPS) Owners. The project is being undertaken as Special Project under PMKVY to enable the FPS owners to run their businesses in consonance with the contemporary practices being adopted by Retail Entrepreneurs. The programme aims to equip the participants with in-depth knowledge of various facets of entrepreneurship, financial and digital literacy, and government support ecosystem. As on 25.03.2026, out of total 315 trained members, 33 are women. An amount of Rs. 0.18 crore has been allotted under this scheme during the last five years.

7. Skill Strengthening for Industrial Value Enhancement (STRIVE) Project: Under the Skill Strengthening for Industrial Value Enhancement (STRIVE) project of MSDE, NIESBUD and IIE has conducted awareness and sensitization programmes at National Skill Training Institutes (NSTIs) and

Industrial Training Institutes (ITIs). These activities were followed by the selection of prospective entrepreneurs to undergo the Entrepreneurship Development Programme (EDP). The Institute has successfully conducted EDP training for the target groups and is providing mentoring and handholding support to help trainees establish their enterprises. As on 25.03.2026, out of 46035 trained members, 15096 are women. An amount of Rs. 24.63 crore has been allotted under this scheme during the last five years.

8. Entrepreneurial Climate through Training of Trainers (ToTs) and Entrepreneurship Development Programme (EDP) in Jan Shikshan Sansthan (JSSs): NIESBUD under MSDE has implemented a project for creating entrepreneurial climate through the Training of Trainers and the Entrepreneurship Development Programme in Jan Shikshan Sansthan (JSS). The project aimed at creating, fostering and promoting the spirit of entrepreneurship among the various target groups through Capacity Building, Mentoring and Handholding. As on 25.03.2026, out of 3969 trained members, 3563 are women. An amount of Rs. 5.07 crore has been allotted under this scheme during the last five years.

9. Pradhan Mantri Van Dhan Yojana (PMVDY) under PMJVM: The Pradhan Mantri Van Dhan Yojana (PMVDY) under PMJVM is implemented by IIE as the resource agency in Assam, sponsored by the Ministry of Tribal Affairs in collaboration with Assam Plain Tribes Development Corporation. The project aims to uplift tribal communities through value addition of Minor Forest Produce (MFP) and provision of Minimum Support Price (MSP).

The project focuses on organizing tribal beneficiaries from Self-Help Groups (SHGs) into Van Dhan Vikas Kendra Clusters (VDVKCs), each comprising approximately 300 beneficiaries. A total of 471 VDVKs have been sanctioned for Assam, of which 358 are presently functional. Value-added products are marketed under the exclusive brand "TRISSAM," with 150+ products currently available. As on 25.03.2026, out of 143700 trained members, 139389 were women. An amount of Rs. 74.25 crore has been allotted under this scheme during the last five years.

STATEMENT- II

The details of various schemes/ programmes being implemented by Ministries/ Departments of Government of India with the objective of promoting and supporting entrepreneurs including women entrepreneurs and details of financial assistance released under various schemes during the last five years, State/UT and year-wise are as under:

1. Ministry of Women and Child Development (MoWCD): SANKALP

(Supportive Action for Nurturing and Knowledge-Based Advancement, Last-Mile Delivery and Potential Realisation of Women)- Hub for Empowerment of Women (HEW) is a component of Samarthya Sub-scheme under Umbrella Mission Shakti. HEW set up at National, State and District levels for empowerment of women with aims to facilitate inter-sectoral convergence of schemes and programs meant for women at Central, State/ UT and district levels with the mandate to create an environment in which women realize their full potential to address gaps in state action for women and for promoting inter-ministerial and inter-sectoral convergence through strengthening the processes that promote holistic empowerment of women by creating an

environment conducive to social change by improving access and utilization of government schemes.

The support under the HEW is for guiding, linking and hand holding women to various institutional and schematic set ups for their empowerment and development including facilitating access to healthcare, quality education, career and vocational counselling/ training, financial inclusion, entrepreneurship, backward and forward linkages, health and safety for workers, social security and digital literacy at districts/ Blocks/ Gram Panchayats level across the country.

SANKALP: HEW is being implemented in all States/UTs except the State of West Bengal and functional in 35 States/UTs. As on date, total 35 State SANKALP: HEWs and 742 District SANKALP: HEWs are functional.

As the schemes under 'Mission Shakti' are demand driven, State/UT-wise allocation of funds are not earmarked beforehand. As and when the States/ UTs comply with SNA/ SNA SPARSH norms, funds are released to the States/UTs for implementation of the scheme.

As on 27.03.2026, Year-wise release of funds under NHEW since inception of scheme is as under:

Amount released (In Cr.)			
FY 2022-23	FY 2023-24	FY 2024-25	FY 2025-26 (as on 27.03.2026)
49.90	72.04	37.36	81.29

2. Ministry of Housing and Urban Affairs (MoHUA): MoHUA was implementing the “Deendayal Antyodaya Yojana – National Urban Livelihood Mission (DAY – NULM)” till 30th September, 2024 which aimed to reduce poverty and Vulnerability of urban poor households by enabling them to access gainful self-employment and skilled wage employment opportunities, in order to improve their livelihood on a sustainable basis, through building strong grassroots level institutions of the urban poor including youth and women. The Mission ended on 30.09.2024.

The number of beneficiaries under SEP component of DAY-NULM is placed as under:

S. No	State Name	No. of beneficiaries assisted for setting up Individual/ Group micro enterprises under DAY-NULM	No. of loans disbursed to SHGs under SHG-Bank Linkage programme under DAY-NULM
1	A&N Islands	7	1
2	Andhra Pradesh	107097	120451
3	Arunachal Pradesh	76	17
4	Assam	6520	8197
5	Bihar	13769	15993
6	Chandigarh	410	0
7	Chhattisgarh	49323	15086
8	Goa	264	23
9	Gujarat	30324	17878
10	Haryana	8008	1254
11	Himachal Pradesh	4022	1748

12	J&K	16383	275
13	Jharkhand	12767	7651
14	Karnataka	26592	10361
15	Kerala	14492	22836
16	Ladakh	22	0
17	Madhya Pradesh	92624	25909
18	Maharashtra	62485	82833
19	Manipur	136	123
20	Meghalaya	137	4
21	Mizoram	2471	278
22	Nagaland	382	0
23	NCT of Delhi	1213	6
24	Odisha	45950	22319
25	Puducherry	612	658
26	Punjab	12149	270
27	Rajasthan	32943	4873
28	Sikkim	35	0
29	Tamil Nadu	309247	170473
30	Telangana	15623	43420
31	Tripura	2034	5314
32	Uttar Pradesh	90188	16731
33	Uttarakhand	9173	851
34	West Bengal	14421	46374
	TOTAL	9,81,899	6,42,207

The number of beneficiaries under FI &ED component of pilot programme D-JAY(S) is placed as under:

S. No	States Name	No. of individual loan application sanctioned under (FI&ED) component of pilot programme D-JAY(S)	No. of individual loan application disbursed under (FI&ED) component of pilot programme D-JAY(S)

1	Andhra Pradesh	20	12
2	Assam	36	28
3	Bihar	3	2
4	Gujarat	117	77
5	Himachal Pradesh	4	2
6	Kerala	23	16
7	Madhya Pradesh	113	66
8	Mizoram	0	0
9	Odisha	95	51
10	Tamil Nadu	144	94
11	Tripura	13	10
12	Uttar Pradesh	84	48
13	West Bengal	81	47
14	Arunachal P	0	0
15	Maharashtra	0	0
	TOTAL	733	453

The details of central fund released under DAY-NULM and pilot programme D-JAY(S) for the last five years is placed as under:

Sl. No	States/UTs	Funds released under DAY-NULM (Rs in crore)						Funds released under the pilot programme ie D-JAY(S) (Rs in crore)		
		2020-21	2021-22	2022-23	2023-24	2024-25	Total Funds released	2024-25	2025-26	Total Funds released
1	Andhra P	58.23	60.50	37.63	0.00		156.36	4.00	4.00	8.00
2	Arunachal P	9.36	0.00	0.00	7.47		16.83		2.20	2.20
3	Assam	21.92	32.91	20.16	16.62		91.61	4.25	2.50	6.75
4	Bihar	30.90	0.00	0.00	10.00		40.90	3.25	2.00	5.25

5	Chhattisgarh	0.00	14.71	0.00	15.00		29.71		1.50	1.50
6	Goa	3.90	3.40	0.00	0.00		7.30	0.25	1.00	1.25
7	Gujarat	71.58	49.67	32.66	40.79	6.25	200.95	7.25	5.00	12.25
8	Haryana	10.54	14.22	12.82	0.00		37.58		1.00	1.00
9	Himachal P	10.21	10.20	6.00	0.00	1.00	27.41	2.00	1.50	3.50
10	J & K	3.67	6.25	13.46	0.00		23.38		0.80	0.80
11	Jharkhand	16.28	18.37	0.00	12.00		46.65	0.92	2.75	3.67
12	Karnataka	32.07	0.00	0.00	26.25		58.32	1.71	4.58	6.29
13	Kerala	27.90	35.38	29.23	15.00	5.00	112.51	4.38	5.00	9.38
14	Madhya P	55.09	63.36	100.00	10.00		228.45	5.38	5.00	10.38
15	Maharashtra	96.15	64.37	62.33	90.09		312.94		5.00	5.00
16	Manipur	2.98	10.08	25.00	5.35		43.41	0.91	2.00	2.91
17	Meghalaya	3.79	0.00	1.29	2.80		7.88		2.00	2.00
18	Mizoram	16.17	14.98	10.00	3.99		45.14	2.00	2.50	4.50
19	Nagaland	6.96	4.92	1.83	7.38		21.09	0.91	1.00	1.91
20	Odisha	20.07	13.43	0.00	8.44		41.94	5.49	4.00	9.49
21	Punjab	0.00	19.36	68.49	0.00		87.85		3.00	3.00
22	Rajasthan	39.31	40.53	0.00	15.00		94.84		3.00	3.00
23	Sikkim	1.10	0.00	0.00	1.00		2.10		1.00	1.00
24	Tamil Nadu	110.65	104.67	6.00	85.00		306.32	3.38	5.00	8.38
25	Telangana	38.10	31.69	100.00	25.00		194.79		1.32	1.32
26	Tripura	13.48	14.17	2.00	10.86		40.51	2.75	2.50	5.25
27	Uttar Pradesh	65.34	62.65	0.00	33.98	8.75	170.72	7.25	6.00	13.25
28	Uttarakhand	6.05	2.00	8.60	0.00	2.50	19.15		2.57	2.57
29	West Bengal	34.30	43.39	0.00	45.42	5.00	128.11	3.50	4.00	7.50
30	A & N Islands	0.00	0.28	0.00	0.34		0.62		0.60	0.60
31	Chandigarh	1.82	1.86	2.54	3.55	0.50	10.27		1.00	1.00
32	D&N Haveli, D & D	0.00	0.00	0.00	0.00		0.00		0.60	0.60
33	Delhi	0.00	0.00	0.00	0.00		0.00		2.00	2.00
34	Puducherry	4.20	0.00	0.00	5.11		9.31		2.00	2.00
35	Ladakh	0.00	2.10	0.00	0.00		2.10		0.60	0.60
	Total	812.12	739.47	540.04	496.44	29.00	2617.07	59.58	90.52	150.10

3. Ministry of Micro, Small & Medium Enterprises (MSME): Ministry of MSME, through Khadi and Village Industries Commission (KVIC), is implementing the Prime Minister's Employment Generation Programme (PMEGP). It is a central sector scheme generating employment opportunities primarily in rural areas by assisting prospective entrepreneurs in setting up new micro enterprises in the non-farm sector.

PMEGP assists General Category beneficiaries with Margin Money (MM) subsidy of 25% of the project cost in rural areas and 15% in urban areas. For beneficiaries belonging to Special Categories such as Scheduled Castes, Scheduled Tribes, OBCs, Minorities, **Women**, Ex-servicemen, Physically Handicapped, Transgenders, beneficiaries belonging to Northeastern Region, Hill and Border areas, and Aspirational Districts, the Margin Money subsidy is 35% in rural areas and 25% in urban areas. Own contribution of beneficiaries belonging to Special Category is 5% of total project cost and 10% for General Category beneficiaries.

State-wise, number of micro enterprises assisted, Margin Money Subsidy disbursed under PMEGP across the country for the last 5 financial years i.e., FY 2020-21 to FY 2024-25 is given below:

State	2020-21		2021-22		2022-23		2023-24		2024-25	
	No of Micro Enterprises	MM Subsidy (In lakh)	No of Micro Enterprises	MM Subsidy (In lakh)	No of Micro Enterprises	MM Subsidy (In lakh)	No of Micro Enterprises	MM Subsidy (In lakh)	No of Micro Enterprises	MM Subsidy (In lakh)
Andaman Nicobar	155	186.12	162	238.69	121	202.92	135	134.35	61	96.45
Andhra Pradesh	1674	6857.3	2477	10088.8	3073	12929.93	5577	17199.84	3249	14,374.08
Arunachal	98	232.63	196	788.88	158	701.26	169	1764.81	156	852.94

Pradesh										
Assam	2939	4948.48	3855	6659.71	2596	5954.2	2417	6406.26	3170	9,109.64
Bihar	2192	7208.74	2477	8169.92	4459	12123.2	68S37	19175.74	5035	15,045.14
Chandigarh	10	16	21	62.08	15	44.53	10	22.19	5	25.49
Chattishgarh	2718	6062.77	3020	6941.44	2543	7492.77	2379	7625.32	1853	6,564.01
Delhi	74	147.61	100	315.23	72	471.11	50	334.32	26	174.60
Goa	58	156.65	87	298.22	66	291.08	68	322.7	39	178.36
Gujarat*	2854	20637.05	4143	28704.84	3071	24182.62	3000	32124.58	1783	20,363.89
Haryana	1740	5512.55	1726	6093.33	1559	6319.98	1398	7325.23	788	4,277.56
Himachal Pradesh	1208	3381.1	1274	3550.95	930	3149.58	974	3647.92	796	2,932.02
Jammu & Kashmir	8575	18306.28	21648	46713.54	12023	23993.89	15065	28249.88	9863	23,940.66
Jharkhand	1522	3847.8	1714	4188.27	1851	4837.65	2101	5123.28	1452	3,605.94
Karnataka	4438	12510.51	5877	15843.36	5618	16154.42	4672	15862.49	2839	9,466.83
Kerala	2389	5225.88	2789	6859.29	3129	7329.23	3389	7881.81	2260	5,895.60
Ladakh	281	1168.41	295	1182.31	91	376.09	122	584.66	135	639.68
Lakshadweep	3	15.36	7	17.5	2	2.49	0	0	0	-
Madhya Pradesh	4854	13807.82	8082	20961.46	5957	18129.7	5292	18521.49	2626	9,561.55
Maharashtra*	3104	8844.29	4128	13018.54	3625	13203.32	2766	12204.7	1857	10,501.83
Manipur	1556	5899.03	1139	3337.25	545	1462.51	348	810.73	608	1,508.48
Meghalaya	359	579.65	699	974.17	306	665.74	280	725.03	1114	3,470.81
Mizoram	810	1412.46	650	1461.76	412	1353.86	401	1755.33	484	1,590.07
Nagaland	740	2045.47	1241	2494.89	469	1535.13	517	2917.65	1262	3,602.87
Odisha	3171	8748.07	4301	11335.95	3880	10731.75	2975	9354.84	1867	5,342.69
Puducherry	44	116.81	66	144.3	25	65.56	30	97.44	38	111.19
Punjab	1652	5011.41	1790	6017.86	1564	7250.62	1469	9087.81	970	6,674.32
Rajasthan	2772	8806.83	2599	9025.6	2037	11418.57	1678	12406.43	916	7,248.31
Sikkim	57	152.28	85	214.27	57	131.46	132	449.19	316	1,144.83
Tamil Nadu	5188	13881.57	5972	16445.76	6140	17891.66	6814	19871.81	3949	12,115.12
Telangana	2025	6376.33	2906	9846.14	2540	10225.11	2503	10811.78	1850	8,282.18
Tripura	842	1829.57	958	2083.7	703	1689.01	588	1444.21	730	1,861.41
Uttar Pradesh	9994	32985.38	12594	41165.07	11601	37865.82	11689	43528.99	5518	21,908.66
Uttarakhand	2249	4536.62	1836	3983.2	1803	4631.73	1354	4191.69	734	2,411.98

West Bengal	2070	7425.32	2305	8539.63	2126	7408.96	1919	7423.17	1359	5,320.85
Total	74415	218880.2	103219	297765.9	85167	272217.5	89118	309387.7	59708	220,200.03

** Including Daman and Diu*

*** Including Dadra Nagar and Haveli*

District-wise, number of micro enterprises assisted, Margin Money Subsidy disbursed under PMEGP in Andhra Pradesh for the last 5 financial year i.e., FY 2020-21 to FY 2024-25 is as under:

District	FY 2020-21		FY 2021-22		FY 2022-23		FY 2023-24		FY 2024-25	
	No of Micro Enterprises	MM Subsidy (in Lakh)	No of Micro Enterprises	MM Subsidy (in Lakh)	No of Micro Enterprises	MM Subsidy (in Lakh)	No of Micro Enterprises	MM Subsidy (in Lakh)	No of Micro Enterprises	MM Subsidy (in Lakh)
Alluri Sitharama Raju		-		-	28	26.32	58	79.15	30	87.54
Anakapalli		-		-	52	348.21	144	565.34	86	317.88
Ananthapur	178	474.91	199	690.71	179	637.46	228	658.78	134	556.01
Annamayya		-		-	49	159.05	630	1,056.63	178	487.12
Bapatla		-		-	47	162.52	146	399.38	101	321.63
Chittoor	135	354.48	206	713.85	163	620.38	240	611.62	163	505.33
East Godavari	301	1,294.38	360	1,707.41	345	1,540.25	309	1,234.06	167	909.03
Eluru		-		-	110	504.68	147	676.34	94	526.36
Guntur	145	634.37	240	1,127.63	206	1,051.51	164	1,008.46	124	799.65
Kadapa (Ysr)	69	308.27	119	464.44	153	618.62	168	602.50	144	788.92
Kakinada		-		-	74	397.63	136	587.31	109	587.59
Konaseema		-		-	81	456.80	156	633.44	106	549.55
Krishna	97	492.48	194	800.13	131	559.60	149	695.58	108	500.04
Kurnool	80	242.77	149	509.53	152	457.87	162	450.04	78	333.79
Nanadyal		-		-	23	68.15	107	259.45	93	360.40
Nellore	95	289.80	147	531.48	234	971.54	153	698.84	171	919.80
Ntr		-		-	32	111.16	133	376.48	92	429.87
Palnadu		-		-	48	236.33	106	636.59	109	553.30
Parvathipuram Manyam		-		-	21	74.72	67	187.74	63	221.59
Prakasam	157	640.69	197	742.11	165	632.70	212	719.91	297	1,022.71
Sri Satya Sai		-		-	77	574.36	215	997.31	84	570.52
Srikakulam	86	376.95	157	723.95	157	745.99	267	1,131.19	134	874.76
Tirupati		-		-	46	189.01	503	873.49	183	610.17
Visakhapatnam	77	367.64	127	545.10	98	451.72	93	431.28	56	224.61
Vizianagaram	78	379.66	141	534.52	169	445.92	687	904.47	204	635.40

West Godavari	179	1,009.60	241	997.71	233	887.44	197	724.46	141	680.50
Total	1677	6,865.99	2477	10,088.56	3073	12,929.93	5577	17,199.84	3249	14,374.08

4. Ministry of Finance (MoF): Department of Financial Services under MoF (DFS) launched **Pradhan Mantri Mudra Yojana (PMMY)** on 08.04.2015 to extend collateral free credit up to Rs.20 lakh by Member Lending Institutions (MLIs), i.e., Scheduled Commercial Banks (SCBs), Non-Banking Financial Companies (NBFCs) and Micro Finance Institutions (MFIs). Any individual, who is otherwise eligible to take a loan and has a business plan for small business enterprise can avail loan under the Scheme for income generating activities in the manufacturing, trading, service sectors including activities allied to agriculture across four loan categories, viz. Shishu (loans upto Rs. 50,000/-), Kishor (loans above Rs. 50,000/- and upto Rs. 5 lakh), Tarun (loans above Rs. 5 lakh and upto Rs. 10 lakh) and Tarun Plus (loans above Rs. 10 lakh and upto Rs. 20 lakh for those entrepreneurs who have availed and successfully repaid previous loans under the 'Tarun' category w.e.f. 24.10.2024).

Stand-Up India Scheme was launched on 05.04.2016. The objective of the Scheme was to facilitate loans from Scheduled Commercial Banks (SCBs) of value between Rs. 10 lakh and Rs.1 crore to at least one Scheduled Caste (SC) or Scheduled Tribe (ST) borrower and one-Woman borrower per Bank branch for setting up greenfield enterprise in manufacturing, services or trading sector, including activities allied to agriculture. The Scheme was valid/ operational till March 2025.

As on 27.02.2026, a total of 57.26 crore loan accounts have been extended across the country, since inception of the PMMY. Out of this, 1.16 crore loans have been extended in the State of Andhra Pradesh. Further, the Stand Up India scheme has facilitated over 2.75 lakh loans to SC/ST and Women entrepreneurs across the country. Out of this, 15391 loans have been extended in the State of Andhra Pradesh, since inception as on 31.03.2025.

State/UT-wise and District-wise detail of Andhra Pradesh for PMMY and SUPI are as under :

Pradhan Mantri Mudra Yojana(PMMY) - State/UT-Wise/District-Wise (From 08.04.2015 To 27.02.2026)				
S. No.	State/ U.T.	No Of Loan A/Cs	Andhra Pradesh	No Of Loan A/Cs
1	Andaman And Nicobar Islands	57,120	Alluri Sitharama Raju	5,482
2	Andhra Pradesh	1,16,05,149	Anakapalli	39,409
3	Arunachal Pradesh	1,89,206	Anantapur	7,76,284
4	Assam	1,28,18,211	Annamayya	86,318
5	Bihar	6,60,08,206	Bapatla	72,894
6	Chandigarh	2,08,918	Chittoor	7,11,129
7	Chhattisgarh	1,08,78,888	Cuddapah	5,04,003
8	Dadra And Nagar Haveli & Daman And Diu	48,045	East Godavari	10,76,675
9	Delhi	37,41,576	Eluru	1,06,507
10	Goa	4,11,362	Guntur	9,10,047
11	Gujarat	1,73,02,717	Kakinada	65,891
12	Haryana	1,04,00,537	Konaseema	74,989
13	Himachal Pradesh	12,60,635	Krishna	8,79,300
14	Jammu And Kashmir	25,09,416	Kurnool	6,98,098
15	Jharkhand	1,67,89,561	Nandyal	1,05,311
16	Karnataka	5,31,79,174	Nellore	6,52,469
17	Kerala	1,86,88,879	NTR	83,300
18	Ladakh	72,980	Palnadu	66,984
19	Lakshadweep	14,296	Parvathipuram	23,780

			Manyam	
20	Madhya Pradesh	3,44,16,405	Prakasam	7,30,565
21	Maharashtra	4,56,08,242	Sri Sathya Sai	1,13,141
22	Manipur	4,90,946	Srikakulam	4,72,384
23	Meghalaya	3,30,629	Tirupati	1,48,045
24	Mizoram	1,89,410	Visakhapatnam	8,06,949
25	Nagaland	1,94,787	Vizianagaram	3,50,150
26	Odisha	3,59,80,376	West Godavari	5,85,625
27	Pondicherry	13,07,458	Other #	14,59,420
28	Punjab	1,05,71,732	Total	1,16,05,149
29	Rajasthan	2,47,00,742		
30	Sikkim	1,89,079		
31	Tamil Nadu	6,23,67,898		
32	Telangana	88,32,007		
33	Tripura	35,10,614		
34	Uttar Pradesh	5,75,98,165		
35	Uttarakhand	36,35,041		
36	West Bengal	5,65,75,894		
	Total	57,26,84,301		

Stand Up India Scheme (SUPI)- State/UT-Wise/District-Wise (From 01.04.2016 To 31.03.2025)				
S.No.	State/U.T.	No Of Loan A/Cs	Andhra Pradesh District-Wise	No Of Loan A/Cs
1	Andaman And Nicobar Islands	399	Anakapalli	57
2	Andhra Pradesh	15391	Ananthapuramu	917
3	Arunachal Pradesh	1004	Annamayya	30
4	Assam	3752	Bapatla	62
5	Bihar	9557	Chittoor	1668
6	Chandigarh	691	Dr. B.R. Ambedkar Konaseema	50
7	Chhattisgarh	5313	East Godavari	1492
8	Delhi	6923	Eluru	268
9	Goa	932	Guntur	1488
10	Gujarat	19204	Kakinada	129
11	Haryana	8591	Krishna	1596
12	Himachal Pradesh	3478	Kurnool	944

13	Jammu And Kashmir	1786	Nandyal	48
14	Jharkhand	4563	Ntr	351
15	Karnataka	16845	Palnadu	140
16	Kerala	10501	Parvathipuram Manyam	16
17	Ladakh	641	Prakasam	972
18	Lakshadweep	3	Sri Potti Sriramulu Nellore	942
19	Madhya Pradesh	13732	Sri Sathya Sai	25
20	Maharashtra	25655	Srikakulam	396
21	Manipur	537	Tirupati	89
22	Meghalaya	679	Visakhapatnam	1448
23	Mizoram	702	Vizianagaram	360
24	Nagaland	959	West Godavari	1047
25	Odisha	8385	Y.S.R.	856
26	Puducherry	570	Total	15,391
27	Punjab	9407		
28	Rajasthan	15142		
29	Sikkim	670		
30	Tamil Nadu	26567		
31	Telangana	14387		
32	The Dadra And Nagar Haveli And Daman And Diu	175		
33	Tripura	673		
34	Uttar Pradesh	28675		
35	Uttarakhand	3932		
36	West Bengal	14870		
Grand Total		2,75,291		

State/UT-wise and Year wise detail during the last five years for PMMY and SUPI are as under:

PMMY - State -wise Disbursement details (From 01.04.2020 To 31.03.2025)											
(Amount in Rs. Crore)											
S. No.	Financial Year →	2020-21		2021-22		2022-23		2023-24		2024-25	
	State/ U.T.↓	No. of A/Cs	Amnt.	No. of A/Cs	Amnt.	No. of A/Cs	Amnt.	No. of A/Cs	Amnt.	No. of A/Cs	Amnt.

1	Andaman and Nicobar Islands	5468	119.32	1901	76.53	3463	124.34	3131	126.13	3027	143.08
2	Andhra Pradesh	1152152	11564.66	1117922	11445.42	1348593	16212.30	1588682	19573.04	1464680	20517.18
3	Arunachal Pradesh	6159	172.12	5705	86.51	17193	214.59	26431	346.63	36567	495.72
4	Assam	1189829	7399.66	682889	4577.28	599213	6182.19	722225	6847.44	1216262	11191.94
5	Bihar	5306694	24019.78	6678155	30725.07	8489231	45448.59	9631277	56841.09	7771213	54064.10
6	Chandigarh	20295	432.22	14926	273.03	17261	293.58	15585	294.80	15724	313.60
7	Chhattisgarh	1027266	6423.07	970396	5797.46	1114927	8262.57	1035574	8436.37	1016177	9221.98
8	Dadra and Nagar Haveli	3787	51.09	3691	49.34	4469	65.98	3792	67.18	3936	92.80
9	Daman and Diu	1140	19.11	706	18.91	1043	36.23	1194	36.62	2292	93.12
10	Delhi	330497	4003.83	194835	2559.59	337476	3759.22	315625	4265.87	199513	4695.01
11	Goa	37520	501.47	35950	472.87	42745	700.19	42505	756.46	27585	648.22
12	Gujarat	1430956	11313.24	1590960	11990.04	1784437	17507.49	1960464	19640.31	1570182	19919.03
13	Haryana	1005453	7303.11	1057963	7574.18	1218808	9944.79	1095972	10719.55	800080	9974.77
14	Himachal Pradesh	130494	2163.83	107556	2027.43	151733	3080.21	146471	3241.99	110348	3076.75
15	Jharkhand	1668281	8177.78	1777882	8615.43	2056159	11097.08	2129193	12887.57	1668829	12551.98
16	Karnataka	4645196	29785.29	4298481	28374.92	5592066	40746.09	6458940	49510.51	4943477	49319.57
17	Kerala	1586258	11238.55	1620168	11549.58	1781474	15079.22	1973469	18015.08	1944890	19661.76
18	Lakshadweep	1799	22.94	725	16.47	1623	26.75	2309	39.91	2258	43.87
19	Madhya Pradesh	3249158	17822.84	3231804	18218.44	3701661	24632.59	3445475	25272.18	3302774	28899.69
20	Maharashtra	3754163	24624.06	4158052	25416.48	5253324	36104.52	5279979	42773.74	4462791	50762.02
21	Manipur	69906	406.68	74138	379.20	39744	471.22	10666	213.62	11452	311.29
22	Meghalaya	40478	402.43	16892	204.01	24937	331.52	31633	420.03	35308	502.49
23	Mizoram	12716	211.15	11396	192.30	23394	420.92	28729	576.65	26463	600.41
24	Nagaland	19787	244.48	15191	209.49	15172	296.78	21014	394.69	32002	519.36
25	Odisha	3634998	14919.04	3670907	16557.27	3922511	21505.13	3761546	23355.99	2793890	22532.57
26	Pondicherry	108775	606.91	131525	795.30	98394	735.74	133357	1059.69	85730	890.60
27	Punjab	1094143	7065.11	1109810	7926.06	1259891	10766.37	1039309	10668.37	707516	9856.31
28	Rajasthan	2481296	18223.39	2667998	18728.94	2977440	24492.62	2693556	26755.28	2163626	25794.48
29	Sikkim	15356	193.09	11059	156.89	13805	219.30	19290	260.61	19185	290.24
30	Tamil Nadu	4947732	28534.56	5625146	32262.94	6406513	43730.39	7204001	57370.41	4536967	46666.26
31	Telangana	636219	6765.03	533545	6010.47	639323	7995.30	947059	10722.07	1137388	13907.44
32	Tripura	326855	2040.35	357304	2445.73	350659	2349.61	324797	2465.59	348747	2864.61
33	Union Territory of Jammu and	294501	5401.94	262645	5696.54	330963	7219.71	366142	8119.92	399396	8808.02

	Kashmir										
34	Union Territory of Ladakh	8477	223.75	8176	231.55	9988	285.87	11013	306.97	12197	350.62
35	Uttar Pradesh	4738452	27875.13	5787982	32850.80	6808721	47427.26	7679518	58535.05	5924230	58111.79
36	Uttarakhand	301870	2953.57	333914	2939.91	445328	4303.54	445218	4728.64	338119	4534.21
37	West Bengal	5450920	28529.86	5627231	33949.81	5426916	38353.85	6181872	46712.27	5526827	49575.68
	Total	50735046	311754.44	53795526	331402.20	62310598	450423.65	66777013	532358.32	54661648	541802.57

Stand Up India Scheme - State-wise Disbursement details (From 01.04.2020 To 31.03.2025)											
(Amount in Rs. Crore)											
	Financial Year	2020-21		2021-22		2022-23		2023-24		2024-25	
S. No.	State/ U.T.	Disbursement									
		No. of A/Cs	Amnt.	No. of A/Cs	Amnt.	No. of A/Cs	Amnt.	No. of A/Cs	Amnt.	No. of A/Cs	Amnt.
1	Andaman and Nicobar Islands	48	7.41	69	8.36	67	5.38	41	3.9	37	5.23
2	Andhra Pradesh	541	93.96	1404	226.43	2590	491.54	2831	411.48	1890	314.21
3	Arunachal Pradesh	70	5.56	81	8.67	130	11.77	145	11.64	373	15.18
4	Assam	183	26.67	272	42.01	414	45.09	527	43.87	630	135.09
5	Bihar	406	61.36	652	88.09	1483	233.53	1127	137.39	1914	297.99
6	Chandigarh	61	14.5	56	9.5	77	10.62	78	9.78	55	14.47
7	Chhattisgarh	201	36.1	343	54.51	651	107.32	728	105.99	800	126.46
8	Dadra and Nagar Haveli & Daman and Diu	3	0.48	11	1.27	23	2.17	18	2	27	6.06
9	Delhi	620	118.55	412	60.81	448	84.26	598	68.56	1106	209.15
10	Goa	30	5.08	29	4.11	123	9.8	180	26.05	139	29.42
11	Gujarat	1224	282.75	1053	206.4	2818	397.36	2917	585.13	3040	773.9
12	Haryana	508	89.82	469	61.58	1340	139.04	1080	127.37	1427	283.11
13	Himachal Pradesh	186	24.88	299	38.53	583	51.88	487	33.22	593	91.34
14	Jammu and Kashmir	288	19.18	78	9.79	192	25.14	191	21.34	198	27.29
15	Jharkhand	231	29.71	356	48.43	524	79.49	599	76.23	741	126.26
16	Karnataka	1091	155.43	1537	201.26	3888	508.4	1986	281.06	2109	310.18
17	Kerala	355	62.58	454	65.88	2144	225.58	2491	311.27	1849	242.55
18	Ladakh	5	1.03	92	4.83	190	18.76	134	14.44	134	7.79
19	Lakshadweep	0	0	1	0.1	0	0	0	0	0	0

20	Madhya Pradesh	485	87.07	1120	228.76	1934	358.15	2898	367.97	2667	409.38
21	Maharashtra	1172	273.84	2491	308.86	4829	618.53	4096	312.71	4721	739.81
22	Manipur	35	6.02	48	8.39	93	14.38	32	5.36	107	17.57
23	Meghalaya	38	2.89	44	3.2	69	8.19	169	13.54	145	22.13
24	Mizoram	66	9.42	100	13.33	109	20.21	71	11.52	99	16.79
25	Nagaland	102	13.89	78	9.62	151	22.56	154	15.91	115	16.17
26	Odisha	577	96.4	578	97.04	1166	257.31	904	202.26	1547	343.59
27	Pondicherry	37	7.31	34	3.1	62	11.09	65	6.37	109	17.26
28	Punjab	622	113.73	571	102.77	1535	125.38	1475	200.66	1588	342.12
29	Rajasthan	632	116.53	1097	112.88	2417	219.47	2132	191.52	3557	541.67
30	Sikkim	44	6.55	88	4.39	98	9.86	75	5.17	97	12.57
31	Tamil Nadu	2009	293.48	2217	296.36	3417	280.98	3007	216.81	4727	710.94
32	Telangana	856	162.35	758	118.66	1135	190.39	2259	274.44	2497	375.61
33	Tripura	39	4.76	61	8.26	91	10.62	127	10.96	154	33.15
34	Uttar Pradesh	1674	227.94	1347	186.82	2835	317.05	4019	342.59	4876	684.3
35	Uttarakhand	291	54.25	121	22.93	281	52.21	369	52.87	814	164.78
36	West Bengal	886	158.29	1323	152.08	1966	209.93	1566	89.19	2177	351.05
	Total	15616	2669.79	19744	2818.04	39873	5173.44	39576	4590.54	47059	7814.55

5. Department For Promotion Of Industry And Internal Trade- Department for Promotion of Industry and Internal Trade (DPIIT) - Startup India initiative was launched on 16th January 2016, with an intent to build a strong ecosystem for nurturing innovation, startups and encouraging investments in the startup ecosystem of the country.

As on 31st January 2026, a total of 2,12,283 entities have been recognised as startups. The State/Union Territory (UT)-wise details of entities recognised as startups by DPIIT as on 31st January 2026, are placed as under:

State/UT	No. of entities recognized as startups
Andaman and Nicobar Islands	93
Andhra Pradesh	4004
Arunachal Pradesh	88

Assam	2063
Bihar	4745
Chandigarh	670
Chhattisgarh	2302
Dadra and Nagar Haveli and Daman and Diu	90
Delhi	20287
Goa	783
Gujarat	18195
Haryana	11004
Himachal Pradesh	782
Jammu and Kashmir	1446
Jharkhand	1996
Karnataka	21601
Kerala	8267
Ladakh	25
Lakshadweep	3
Madhya Pradesh	7071
Maharashtra	36782
Manipur	258
Meghalaya	91
Mizoram	64
Nagaland	115
Odisha	3678
Puducherry	225
Punjab	2368
Rajasthan	7698
Sikkim	18
Tamil Nadu	14099
Telangana	11743
Tripura	200
Uttar Pradesh	20734
Uttarakhand	1743
West Bengal	6952
Total	212283

As on 31st January 2026, of the total entities recognised as startups, 1,02,054 entities (i.e. approximately 48%) have at least one-woman director/partner.

Under the Startup India initiative, the Government is implementing three flagship Schemes, Fund of Funds for Startups (FFS), Startup India Seed Fund Scheme (SISFS), and Credit Guarantee Scheme for Startups (CGSS) to provide funding opportunities and support startups across sectors at various stages of their business cycle.

FFS has been established to catalyze venture capital investments and is operationalized by Small Industries Development Bank of India (SIDBI), which provides capital to Securities and Exchange Board of India (SEBI)-registered Alternative Investment Funds (AIFs) which in turn invest in startups through equity and equity-linked instruments. The State/UT-wise and year-wise details of funds invested in startups by supported AIFs under the Scheme, during the last five years viz., 2021, 2022, 2023, 2024, and 2025 are as under:

(in Rs. crore)

State/UT	2021	2022	2023	2024	2025
Andhra Pradesh	0.0	0.0	11.3	24.4	0.0
Arunachal Pradesh	0.8	0.0	0.0	0.5	0.0
Assam	14.4	9.3	1.5	13.0	0.1
Bihar	18.5	9.5	58.0	0.0	52.4
Chandigarh	0.0	0.4	11.0	0.2	9.7
Chhattisgarh	0.0	0.0	4.2	50.0	12.0
Delhi	610.3	998.9	500.0	327.8	808.0
Goa	0.0	0.0	123.9	0.0	0.0
Gujarat	47.0	299.8	198.2	141.0	94.9
Haryana	275.7	502.7	314.5	501.8	148.8
Jammu & Kashmir	0.0	0.0	0.0	50.0	0.0

Jharkhand	0.0	0.0	0.0	7.2	24.0
Karnataka	927.5	1957.9	880.3	1112.9	1340.0
Kerala	121.7	7.1	52.5	47.0	121.5
Madhya Pradesh	61.2	60.3	4.4	0.0	7.3
Maharashtra	952.8	1520.8	710.9	818.6	972.6
Manipur	1.3	5.0	0.0	0.0	0.0
Meghalaya	0.0	1.1	0.0	0.0	0.0
Nagaland	0.0	0.0	0.0	0.7	0.0
Odisha	2.5	0.0	8.0	3.0	51.5
Puducherry	0.0	0.0	0.8	0.0	5.0
Punjab	12.3	0.0	0.1	60.5	0.0
Rajasthan	80.8	5.1	92.0	87.4	69.3
Tamil Nadu	161.3	344.4	122.7	300.5	144.8
Telangana	69.5	112.8	169.3	70.6	150.9
Tripura	0.2	0.1	0.0	0.8	0.0
Uttar Pradesh	105.1	124.4	18.8	184.1	245.0
Uttarakhand	0.0	0.0	0.1	7.2	0.0
West Bengal	28.2	13.8	9.6	0.0	13.8
Total	3491.1	5973.4	3292.1	3809.2	4271.6

SISFS provides financial assistance to seed-stage startups through incubators in the form of grants, convertible debentures or debt or debt-linked instruments. SISFS is implemented from 1st April 2021. The State/UT-wise and year-wise details of the funds approved to startups by incubators under the Scheme, during the last five years viz., 2021, 2022, 2023, 2024, and 2025 are as under:

(in Rs. crore)

State/UT	2021	2022	2023	2024	2025
Andaman and Nicobar Islands	-	-	0.040	-	-
Andhra Pradesh	-	1.430	4.380	3.365	3.030
Arunachal Pradesh	-	0.200	-	-	0.100
Assam	0.400	1.670	1.921	1.330	1.309

Bihar	0.100	1.810	4.780	1.530	0.555
Chandigarh		0.450	2.200	0.200	0.040
Chhattisgarh	0.100	0.320	0.860	0.795	0.591
Delhi	2.540	5.805	13.135	12.670	7.835
Goa	0.700	0.850	0.380	0.780	0.570
Gujarat	1.500	7.835	14.911	10.940	6.895
Haryana	0.330	4.725	7.535	8.375	7.090
Himachal Pradesh	0.100	0.250	1.890	0.700	0.440
Jammu and Kashmir	-	0.100	0.330	1.420	0.800
Jharkhand	0.650	0.300	0.550	1.525	0.670
Karnataka	6.490	23.320	23.948	20.312	16.360
Kerala	0.726	3.780	3.030	2.670	3.600
Madhya Pradesh	0.500	6.543	4.210	5.978	3.654
Maharashtra	3.950	17.780	37.565	27.870	17.815
Manipur	-	0.250	0.050	-	0.000
Meghalaya	-	0.200	-	0.040	0.100
Mizoram	-	-	0.400	0.750	
Nagaland	-	0.250	1.140	2.580	1.000
Odisha	0.100	2.300	4.682	4.369	3.615
Puducherry	-	0.766	0.200	-	-
Punjab	-	0.220	2.796	4.020	1.450
Rajasthan	0.705	3.685	7.480	6.555	3.415
Sikkim	-	0.200	-	-	-
Tamil Nadu	3.425	8.291	13.638	19.376	10.510
Telangana	1.350	10.590	11.670	10.950	7.992
Uttar Pradesh	3.155	5.453	9.960	12.188	7.710
Uttarakhand	-	1.250	0.750	1.630	1.150
West Bengal	0.765	1.160	1.550	2.915	1.744
Total	27.59	111.78	175.98	165.83	110.04

CGSS is implemented for enabling debt funding to startups through eligible financial institutions by guaranteeing upto a specified limit against credit instruments. CGSS is operationalized by the National Credit Guarantee Trustee Company (NCGTC) Limited and has been operationalized from 1st

April 2023. The State/UT-wise and year-wise details of the amount of loans guaranteed to startup borrowers under the Scheme, during the last three years viz., 2023, 2024 and 2025 are as under:

(in Rs. crore)

State/UT	2023	2024	2025
Andhra Pradesh	0.00	1.50	0.00
Assam	0.00	2.52	11.45
Bihar	0.00	0.28	0.00
Chandigarh	0.00	0.15	0.00
Chhattisgarh	0.00	0.00	0.65
Delhi	35.65	25.96	3.80
Gujarat	6.50	3.00	30.27
Haryana	27.25	58.17	37.27
Jammu and Kashmir	0.00	2.00	5.00
Karnataka	30.16	37.18	29.18
Kerala	4.50	24.50	3.00
Madhya Pradesh	8.80	1.00	1.00
Maharashtra	59.75	64.99	45.53
Odisha	0.00	0.00	4.50
Rajasthan	3.50	15.00	0.00
Tamil Nadu	8.65	62.00	13.95
Telangana	5.60	14.87	2.00
Uttar Pradesh	24.42	27.21	13.73
Uttarakhand	0.00	10.00	0.00
West Bengal	6.00	30.75	5.00
Total	220.78	381.08	206.33

AWARENESS OF RTE ACT, 2009

5944. SHRI ANAND BHADAURIA:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether education finds mention in Concurrent List of the Indian Constitution;

- (b) if so, whether the Government is aware that Right to Education (RTE) Act, 2009 is fully applicable on Government, aided and non-aided private schools run/recognized by the State Governments;
- (c) if so, whether the Government would bring legislation on line of RTE Act, 2009 to implement Article 15(5) of the Indian Constitution to provide reservation to SC, ST, OBC and EWS categories in private higher education institutions;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): Education is in the Concurrent List of the Indian Constitution. The RTE Act, 2009 is applicable throughout the country.

(c) to (e): For implementation of reservation in the Central Higher Educational Institutions (HEIs), the Central Government has notified the Central Educational Institutions (Reservation in Admission) Act, 2006 for reservation in admission of the students belonging to the Scheduled Castes(SCs), the Scheduled Tribes(STs), and the Other Backward Classes(OBCs). Further, in accordance with the provisions of the Constitution (One Hundred and Third Amendment) Act, 2019, on 17th January 2019, the Department of Higher Education has issued instructions to provide reservation for Economically Weaker Sections (EWSs) for admission in Central Education Institutions.

As Education is in the Concurrent List of the Indian Constitution, State (Public/Private) Universities are established under Acts passed by the relevant State legislatures and are governed as per the Acts, Statutes, Ordinances, Rules, and Regulations approved by the respective State Governments. It is thus also the responsibility of the State Governments to make suitable legislative provisions for providing reservation in the HEIs established by them. Some States have enacted Acts for providing reservation in admissions in the State Private Universities e.g. Maharashtra Private Universities (Establishment and Regulation) Act, 2023; Karnataka Act No. 15 of 2023; the Uttar Pradesh Private Universities Act, 2019; the Bihar Private Universities Act, 2013; the Apex Professional University (Amendment) Act, 2022 of Arunachal Pradesh.

Further, as per the All India Survey on Higher Education (AISHE) the percentage enrolment from 2014-15 to 2022-23 (provisional) has increased by 30.6%; with 50.1% for SCs, 75% for STs and 54.6% for OBCs.

द्वैध प्रशिक्षण प्रणाली का संवर्धन

5945. श्री संदिपनराव आसाराम भुमरे:

श्री ज्ञानेश्वर पाटील:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में विशेषकर महाराष्ट्र में सभी औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) में पाठ्यक्रम और परीक्षा प्रक्रियाओं के डिजिटलीकरण की राज्य/संघ राज्यक्षेत्र-वार, वर्तमान प्रगति क्या है;

- (ख) सरकार आईटीआई विद्यार्थियों को उद्योग से परिचित कराने के लिए द्वैध प्रशिक्षण प्रणाली (डीएसटी) मॉडल को किस प्रकार बढ़ावा दे रही है;
- (ग) क्या राष्ट्रीय शिक्षता प्रशिक्षण योजना के अंतर्गत डिग्री अप्रेंटिसशिप के लिए नए क्षेत्रों को शामिल करने का सरकार का कोई प्रस्ताव है; और
- (घ) यदि हाँ, तो सूक्ष्म, लघु एवं मध्यम उद्यमों (एमएसएमई) के लिए राष्ट्रीय अप्रेंटिसशिप प्रोत्साहन योजना (एनएपीएस) के अंतर्गत प्रशिक्षुओं की नियुक्ति हेतु प्रशासनिक प्रक्रिया को सरल बनाने के लिए सरकार द्वारा क्या कदम उठाए गए/उठाए जा रहे हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) के अंतर्गत प्रशिक्षण महानिदेशालय देशभर के औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के नेटवर्क के माध्यम से शिल्पकार प्रशिक्षण योजना (सीटीएस) का कार्यान्वयन करता है जिसके अंतर्गत 169 एनएसक्यूएफ अनुरूप पाठ्यक्रम संचालित किए जा रहे हैं जो महाराष्ट्र राज्य सहित देश के युवाओं की आवश्यकताओं को पूरा करते हैं। प्रशिक्षुओं के लिए ई-कंटेंट, ई-पुस्तकें, वीडियो तथा अन्य डिजिटल शिक्षण सामग्री भारत स्किल्स पोर्टल तथा कौशल भारत डिजिटल हब (सिद्ध) प्लेटफॉर्म के माध्यम से उपलब्ध कराई जाती है।

सीटीएस के अंतर्गत अखिल भारतीय ट्रेड परीक्षा (एआईटीटी) की सैद्धांतिक परीक्षाएँ कंप्यूटर आधारित परीक्षा (सीबीटी) मोड में आयोजित की जाती हैं जिससे आईटीआई प्रशिक्षुओं के ज्ञान तथा दक्षताओं का वस्तुनिष्ठ आकलन सुनिश्चित हो सके। परीक्षा की संपूर्ण प्रक्रिया, जैसे समय-सारणी निर्धारण, प्रवेश-पत्र का सृजन, मूल्यांकन, परिणाम घोषणा तथा ई-अंकपत्र और ई-प्रमाण-पत्र जारी करना, सिद्ध पोर्टल के माध्यम से सुव्यवस्थित रूप से संचालित किया जाता है।

प्राैक्टिकल परीक्षाओं हेतु राज्य कौशल विकास और उद्यमशीलता समिति (एसएसडीईसी) तथा संबंधित राज्य/संघ राज्य क्षेत्र निदेशालयों को प्रश्न-पत्र तैयार करने और आईटीआई स्तर पर

आकलन कराने का अधिकार दिया गया है। प्रैक्टिकल परीक्षाओं की वीडियो रिकॉर्डिंग की जाती है तथा अंक ऑनलाइन अपलोड किए जाते हैं, जिससे पारदर्शिता और मानकीकरण सुनिश्चित होता है।

(ख): दोहरी प्रशिक्षण प्रणाली (डीएसटी) को औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) में सक्रिय रूप से प्रोत्साहित किया जा रहा है ताकि प्रशिक्षुओं में उद्योग संबंधी अनुभव, व्यावहारिक शिक्षण तथा रोजगारपरकता में वृद्धि हो सके। इस मॉडल के अंतर्गत संस्थागत प्रशिक्षण को उद्योग संरचित ऑन-द-जॉब प्रशिक्षण (ओजेटी) के साथ एकीकृत किया जाता है तथा शिल्पकार प्रशिक्षण योजना के अंतर्गत सभी ट्रेड्स डीएसटी मोड में संचालित किए जा रहे हैं। उद्योग-संस्थान सहयोग को सुदृढ़ करने हेतु प्रशिक्षण महानिदेशालय द्वारा निम्नलिखित पहलें की गई हैं:

- i. आईटीआई के तृतीय पाली में प्रदान की जाने वाली सभी नई संबद्धताएँ केवल डीएसटी मोड में स्वीकृत की गई हैं जिससे इस मॉडल के व्यापक प्रसार तथा उद्योग के साथ सुदृढ़ समन्वय को बढ़ावा मिल सके।
- ii. डेटा-आधारित ग्रेडिंग प्रणाली में डीएसटी के अंतर्गत नामांकन हेतु भारांक निर्धारित किया गया है, जिससे आईटीआई को इस मॉडल के अंतर्गत अधिकाधिक प्रशिक्षुओं को नामांकित करने हेतु प्रोत्साहन मिलता है।

(ग): राष्ट्रीय शिक्षुता प्रशिक्षण योजना (एनएटीएस) का उद्देश्य शिक्षुता अधिनियम, 1961 तथा शिक्षुता नियम, 1992 और समय-समय पर किए गए संशोधनों के अंतर्गत भारतीय युवाओं को ऑन-द-जॉब प्रशिक्षण तथा कौशल प्रदान करना है। इसका कार्यान्वयन उच्चतर शिक्षा विभाग, शिक्षा मंत्रालय द्वारा मुंबई, कानपुर, चेन्नई एवं कोलकाता स्थित क्षेत्रीय शिक्षुता प्रशिक्षण बोर्डों (बीओएटी/बीओपीटी) के माध्यम से किया जाता है।

कृत्रिम मेधा (एआई) क्षेत्र में बढ़ती मांग को ध्यान में रखते हुए, मंत्रालय द्वारा एनटीएस के अंतर्गत एआई शिक्षुता कार्यक्रम प्रारंभ किया गया है, जिसके अंतर्गत डेटा साइंस, मशीन लर्निंग, एप्लिकेशन डेवलपमेंट, प्रॉम्प्ट इंजीनियरिंग आदि क्षेत्रों में स्नातक एवं डिप्लोमा धारकों को

सुव्यवस्थित तरीके से ऑन-द-जॉब प्रशिक्षण प्रदान किया जाता है। वित्तीय-वर्ष 2025-26 में इस कार्यक्रम के अंतर्गत कुल 74,486 प्रशिक्षुओं ने भाग लिया।

जुलाई, 2025 में ईएसडीपी लागू करने हेतु एआईसीटीई और यूजीसी के दिशा-निर्देशों के अनुरूप शिक्षुता सन्निहित डिग्री/डिप्लोमा कार्यक्रम (एईडीपी) एक शैक्षणिक पहल है, जिसके अंतर्गत स्नातक पाठ्यक्रमों में अध्ययनरत छात्र अपने डिग्री/डिप्लोमा के अभिन्न अंग के रूप में शिक्षुता प्रशिक्षण प्राप्त कर सकते हैं। उच्चतर शिक्षा संस्थानों और विश्वविद्यालयों के साथ 300 से अधिक समझौता ज्ञापनों (एमओयू) पर हस्ताक्षर किए जा चुके हैं तथा 14,000 से अधिक छात्र वर्तमान में इस कार्यक्रम में नामांकित हैं।

(घ): राष्ट्रीय शिक्षुता संवर्धन योजना (एनएपीएस) का उद्देश्य देशभर में शिक्षुता प्रशिक्षण को बढ़ावा देना है। यह योजना अगस्त, 2016 में प्रारंभ की गई थी तथा वर्तमान में इसके द्वितीय चरण (एनएपीएस-2) का कार्यान्वयन किया जा रहा है। एनएओपीएस-2 के अंतर्गत सरकार द्वारा निर्धारित न्यूनतम वजीफा का अधिकतम 25 प्रतिशत, प्रति प्रशिक्षु प्रति माह ₹1,500 की सीमा तक, आंशिक वित्तीय सहायता प्रदान की जाती है, जो प्रत्यक्ष लाभ अंतरण (डीबीटी) प्रणाली के माध्यम से सीधे प्रशिक्षुओं के खातों में अंतरित की जाती है।

शिक्षुता अधिनियम, 1961 और संबंधित नियमों के अनुसार, एमएसएमई सहित सभी प्रतिष्ठानों को शिक्षुओं के नियोजन हेतु विभिन्न प्रशासनिक कार्य करने होते हैं, जैसे—

- (i) शिक्षुता पोर्टल पर पंजीकरण,
- (ii) उपयुक्त शिक्षुता पाठ्यक्रमों का चयन,
- (iii) अभ्यर्थियों का संघटन तथा चयन,
- (iv) पोर्टल के माध्यम से शिक्षुता विवरण जारी करना,
- (v) मूलभूत और ऑन-द-जॉब प्रशिक्षण प्रदान करना,
- (vi) वजीफा भुगतान की प्रक्रिया,

(vii) उपस्थिति तथा आकलन विवरण अपलोड करना, तथा

(viii) वैकल्पिक ट्रेडों के लिए पाठ्यक्रम अपलोड करना (जहाँ लागू हो)।

उपर्युक्त प्रशासनिक बोझ को कम करने हेतु मंत्रालय द्वारा तृतीय पक्ष एग्रीगेटर्स (टीपीए) को सूचीबद्ध किया गया है जिनकी सेवाओं का उपयोग कर प्रतिष्ठान, जिसमें एमएसएमई भी शामिल हैं, शिक्षता प्रशिक्षण के सुचारु कार्यान्वयन को सुनिश्चित कर सकते हैं।

EXPENDITURE INCURRED ON FINANCIAL INCLUSION

5946. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **FINANCE** be pleased to state:

- (a) the total budget allocation and actual expenditure incurred by the Government on financial inclusion initiatives during the last three years and the current year, scheme and State-wise;
- (b) the progress made in expanding financial inclusion through digital banking, Direct Benefit Transfer (DBT) and other initiatives across the country;
- (c) whether the Government is exploring the use of Artificial Intelligence (AI) and emerging technologies to strengthen financial inclusion, improve credit access and enhance financial services delivery, if so, the details thereof; and
- (d) the future roadmap and policy initiatives proposed by the Government to leverage AI and digital financial infrastructure to achieve inclusive growth and the objectives of Viksit Bharat?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): The Government initiated the National Mission for Financial Inclusion (NMFI) in August, 2014 to provide universal banking services for every unbanked household based on the guiding principles of banking the unbanked, securing the unsecured, funding the unfunded through Schemes like Pradhan Mantri Jan Dhan Yojana (PMJDY), Pradhan Mantri Mudra Yojana (PMMY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), Pradhan Mantri Suraksha Bima Yojana (PMSBY) and Atal Pension Yojana (APY). No budgetary allocation is made for the aforesaid Schemes. However, for PMMY a Credit Guarantee Scheme has been devised which is administered through National Credit Guarantee Trustee Company (NCGTC) and a corpus of Rs. 3,900 crores have been sanctioned for the same.

(b): With an aim to enhance access to digital banking services, the Digital Banking Units (DBUs) were announced in the Union Budget 2022–2023. The number of DBUs have increased from 89 in FY 2022-2023 (Oct. 2022 till Mar. 23) to 120 in FY 2025-2026 (till Feb. 2026) across 113 districts by 27 banks, covering all States and Union Territories. They provide a wide range of end-to-end digital banking services, including account opening, fund transfers, deposits, loan applications, and bill payments.

The volume of digital payment transactions has increased from 7,198 crore in FY 2021-2022 to 22,198 crore in FY 2024-25. The total value of transactions also grew from Rs. 1,744 lakh crores to Rs. 2,863 lakh crores for the same period. For the same period, the volume and value of Unified

Payment Interface (UPI) transactions increased from 4,597 crore to 18,587 crores and Rs. 41 lakh crores to Rs. 261 lakh crores respectively.

The data regarding the number of PMJDY accounts linked to Direct Benefit Transfer (DBT) Schemes is not centrally maintained. However, 86.20% PMJDY Accounts are seeded with Aadhaar to enable them to take benefits of the Aadhaar Payment Bridge System (APBS) as a unique payment system to strengthen DBT delivery.

(c) and (d): The financial services sector in India has undergone lots of technological advancements with emerging technologies such as Artificial Intelligence (AI), Machine Learning (ML), Cloud Computing, Blockchain, etc. in the recent past. These technologies have been deployed in various areas such as digital payments, customer service, fraud detection mechanisms, alternative credit assessment models, predictive analytics for financial market trends, etc. The Unified Payments Interface (UPI) has revolutionised India's payments industry by ensuring convenient, seamless, fast and secure payments.

As informed by the Ministry of Electronics and Information Technology, initiatives like IndiaAI Application Development Initiative (IADI) have been designed to foster the development and adoption impactful AI solutions that can drive large-scale socio-economic transformation. IndiaAI has launched the IndiaAI Financial Reporting Compliance Challenge, in collaboration with the National Financial Reporting Authority (NFRA) to identify and support innovative, scalable, and responsible AI-driven solutions for strengthening

financial reporting compliance, enhancing anomaly detection, and improving regulatory oversight mechanisms through advanced AI systems.

The Reserve Bank of India constituted a committee on December 26, 2024 to develop a Framework for Responsible and Ethical Enablement of AI (FREE-AI) in the financial sector with a mandate to recommend a robust, comprehensive AI framework for ethical and responsible adoption in the financial sector. The Committee released its report on August 13, 2025, outlining a roadmap for ethical AI adoption in India's financial sector.

बिहार में आईआईएसईआर

5947. श्री रामप्रीत मंडल:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि देश में तीसरा सबसे अधिक आबादी वाला राज्य होने के बावजूद बिहार राज्य में भारतीय विज्ञान शिक्षा एवं अनुसंधान संस्थान (आईआईएसईआर) का कोई परिसर नहीं है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या यह भी सच है कि उक्त राज्य में आईआईएसईआर के अभाव में हजारों विद्यार्थियों को अन्य राज्यों में पलायन करना पड़ता है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या सरकार का उक्त राज्य में भारतीय विज्ञान शिक्षा एवं अनुसंधान संस्थान स्थापित करने का प्रस्ताव है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (ग): सरकार मौजूदा संस्थानों को सुदृढ़ करने और उनका विस्तार करने तथा उन्हें राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के अनुरूप करने के लिए प्रतिबद्ध है, जिसमें विज्ञान, सामाजिक विज्ञान, कला और मानविकी में बहु-विषयक एवं समग्र शिक्षा की परिकल्पना की गई है। यह नीति सभी क्षेत्रों में उच्च गुणवत्ता वाले अंतःविषय शिक्षण और अनुसंधान को सक्षम करने के लिए बहु-विषयक शैक्षणिक संस्थानों की ओर बढ़ने पर बल देती है।

वर्तमान में, शिक्षा मंत्रालय के अंतर्गत देश में 7 भारतीय विज्ञान शिक्षा एवं अनुसंधान संस्थान (आईआईएसईआर), 23 भारतीय प्रौद्योगिकी संस्थान (आईआईटी), 25 भारतीय सूचना प्रौद्योगिकी संस्थान (आईआईआईटी), 32 राष्ट्रीय प्रौद्योगिकी संस्थान (एनआईटी), 44 केन्द्रीय विश्वविद्यालय (सीयू) और 21 भारतीय प्रबंधन संस्थान (आईआईएम) हैं। इनमें से प्रत्येक संस्थान में प्रवेश एक राष्ट्रीय स्तर की परीक्षा के माध्यम से होता है, जो देश भर में फैले विभिन्न शहरों में आयोजित की जाती है। इसलिए, बिहार से संबंधित छात्रों सहित देश के किसी भी हिस्से के छात्र अपनी पसंद, संबंधित परीक्षा में रैंकिंग और सीट की उपलब्धता के आधार पर इनमें से किसी भी संस्थान में प्रवेश ले सकते हैं। इसके अलावा, एनआईटी पटना में एक अधिवास कोटा है जिसमें बिहार के छात्रों के लिए 50% सीटें आरक्षित हैं।

वर्तमान में, बिहार में एक भारतीय प्रौद्योगिकी संस्थान (आईआईटी पटना), एक भारतीय सूचना प्रौद्योगिकी संस्थान (आईआईआईटी भागलपुर), एक भारतीय प्रबंधन संस्थान (आईआईएम बोधगया), एक राष्ट्रीय प्रौद्योगिकी संस्थान (एनआईटी पटना) और दो केन्द्रीय विश्वविद्यालय (बिहार केन्द्रीय विश्वविद्यालय, महात्मा गांधी केन्द्रीय विश्वविद्यालय) हैं। उल्लेखनीय है कि बजट भाषण 2025-26 में आईआईटी पटना में छात्रावास और अन्य बुनियादी ढांचे की क्षमता के विस्तार के प्रस्ताव की भी घोषणा की गई थी। तदनुसार, आईआईटी पटना को उच्चतर शिक्षा वित्त पोषण एजेंसी (एचईएफए) ऋण के तहत सरकार द्वारा 644.54 करोड़ रुपये अनुमोदित किए गए हैं।

गुजरात में घरेलू और विदेशी पर्यटकों का आगमन

5948. श्री मनसुखभाई धनजीभाई वसावा:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या गुजरात में पर्यटन की अपार संभावनाएँ हैं;
- (ख) यदि हाँ, तो क्या गुजरात देश के अन्य राज्यों की तुलना में अधिक घरेलू एवं विदेशी पर्यटकों को आकर्षित कर रहा है;
- (ग) यदि हां, तो गत तीन वर्षों और वर्तमान वर्ष के दौरान गुजरात में आये घरेलू और विदेशी पर्यटकों की संख्या का पर्यटन स्थल-वार ब्यौरा क्या है; और
- (घ) गुजरात के इन पर्यटन स्थलों के विकास के लिए सरकार द्वारा क्या कदम उठाए गए/उठाए जा रहे हैं?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (घ): गुजरात राज्य सहित पूरे भारत में पर्यटन की अपार संभावनाएं हैं और यह अपनी समृद्ध सांस्कृतिक विरासत, ऐतिहासिक स्थलों और पहाड़ों, समुद्र तटों और जंगलों से युक्त विविध भौगोलिक परिदृश्य के लिए जाना जाता है, जो इसे विभिन्न प्रकार के पर्यटन के लिए एक आदर्श गंतव्य बनाता है। यात्रा एवं पर्यटन विकास सूचकांक (टीटीडीआई) 2024 के अनुसार, भारत वैश्विक स्तर पर 39वें स्थान पर है और सार्क देशों में प्रथम स्थान रखता है।

भारत पर्यटन कंपेंडियम 2025 के अनुसार, गुजरात घरेलू पर्यटकों की संख्या के मामले में देश में आठवें स्थान पर और विदेशी पर्यटकों की संख्या के मामले में तीसरे स्थान पर है, जो दर्शाता है कि गुजरात में पर्यटन की अपार संभावनाएं हैं।

राज्य सरकार द्वारा उपलब्ध कराए गए आंकड़ों के अनुसार, वर्ष 2023-2025 के दौरान गुजरात के शीर्ष 10 पर्यटन स्थलों पर आने वाले घरेलू और विदेशी पर्यटकों की संख्या (डीटीवी और एफटीवी) विवरण में संलग्न है।

पर्यटन स्थलों और उत्पादों की पहचान, विकास और प्रचार मुख्य रूप से संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा किया जाता है। हालांकि, पर्यटन मंत्रालय केंद्रीय क्षेत्र की अपनी योजनाओं, जैसे प्रशाद, स्वदेश दर्शन 2.0, चुनौती आधारित गंतव्य विकास आदि के माध्यम से राज्य सरकारों को वित्तीय सहायता प्रदान करके देश में पर्यटन अवसंरचना विकास के प्रयासों को संपूरित करता है।

राज्य सरकार द्वारा सूचित किया गया है कि उसने राज्य भर में पर्यटन स्थलों के विकास के लिए एक व्यापक और एकीकृत दृष्टिकोण अपनाया है। प्रमुख चिह्नित पर्यटन स्थलों का आवश्यक पर्यटन अवसंरचना और आगंतुक संबंधी सुविधाओं के साथ विकास किया जा रहा है या विकसित किया जा चुका है, जिनमें पहुंच मार्ग, पार्किंग, स्वच्छता सुविधाएं, पेयजल, संकेतक, बैठने की व्यवस्था, सुरक्षा प्रावधान और अन्य आवश्यक सुविधाएं शामिल हैं।

गुजरात सरकार गंतव्य-विशिष्ट पहलों के अलावा, विषय आधारित पर्यटन परिपथ और पारिस्थितिकीय पर्यटन के विकास, विरासत संरक्षण के लिए परियोजनाएं कार्यान्वित कर रही है। इसके अतिरिक्त, कम प्रसिद्ध पर्यटन स्थलों को बढ़ावा देना और पर्यटकों की सहभागिता बढ़ाने के लिए डिजिटल प्लेटफॉर्म का उपयोग करना भी सरकार की दृष्टि में है।

विवरण

गुजरात के शीर्ष 10 पर्यटन स्थलों पर वर्ष 2023-2025 के दौरान आने वाले घरेलू और विदेशी पर्यटकों की संख्या (डीटीवी और एफटीवी)

क्र.सं.	जिला का नाम	स्थान	2023		2024		2025	
			डीटीवी	एफटीवी	डीटीवी	एफटीवी	डीटीवी	एफटीवी
1.	अहमदाबाद	अहमदाबाद शहर	19,136,609	521,033	24,648,292	715,761	26,844,462	757,035
2.	बनासकांठा	अम्बाजी मंदिर	13,837,140	229,547	16,522,436	203,566	18,062,967	203,729
3.	खेड़ा	श्री रणछोड़रायजी महाराज मंदिर, डाकोर	2,347,284	54,379	5,321,592	52,344	16,530,965	77,859

4.	देवभूमि द्वारका	द्वारका मंदिर	7,922,506	116,026	10,055,550	107,527	14,156,105	118,620
5.	गिर- सोमनाथ	सोमनाथ मंदिर	9,102,478	110,194	9,132,967	117,137	11,251,136	122,142
6.	पंचमहल	पावागढ़ मंदिर	8,121,801	77,282	7,929,631	70,055	10,075,307	77,550
7.	अहमदाबाद	कांकरिया लेकफ्रंट	7,779,424	95,050	5,705,325	94,994	7,640,385	97,156
8.	नर्मदा	एकता नगर (स्टैच्यू ऑफ यूनिटी)	3,690,649	40,778	5,170,457	34,767	6,831,821	44,970
9.	देवभूमि द्वारका	नागेश्वर ज्योतिर्लिंग	-	-	-	-	6,687,550	21,251
10.	सूरत	सूरत शहर	5,875,186	85,597	6,594,292	81,969	6,593,770	82,782

SKILL TRAINING FOR WOMEN AND SC/ST ENTREPRENEURS

5949. DR. MALLU RAVI:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- whether the Government is aware that Telangana's Women Entrepreneurship Platform (WEP) trained 600 women graduates in digital and workplace skills;
- if so, the details of number of women and SC/ST beneficiaries trained in Nagarkurnool under the said programme;
- whether any Central Schemes, specifically target entrepreneurship and self-employment in these groups are being implemented in the said State and if so, the details thereof;

- (d) the details of total number of trainees who started businesses or secured employment; and
- (e) the steps proposed/to be proposed by the Government to expand the said programmes to other backward Constituencies?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): The Ministry of Skill Development and Entrepreneurship (MSDE), in collaboration with the Women Entrepreneurship Platform (WEP) of NITI Aayog as knowledge partner, launched the Swavalambini - a Women Entrepreneurship Programme in February 2025 in six Higher Education Institutions (HEIs)/Universities of Assam, Meghalaya, Mizoram, Uttar Pradesh and Telangana as a pilot project.

The target group for the Swavalambini Project includes 1200 female students from Higher Educational Institutes (HEIs) and Universities who underwent introductory programme on entrepreneurial awareness through Entrepreneurship Awareness Programme (EAP). Out of these, 600 students were selected for undergoing the Entrepreneurship Development Programme (EDP), offering intensive entrepreneurship development training covering crucial business aspects such as skilling, access to finance, market linkages, compliance and legal support, business services and networking opportunities. This is followed by 21 weeks of mentorship and handholding support to help participants translate their ideas into sustainable enterprises. A total of 150

women were trained under the EAP in Maulana Azad National Urdu University (MANUU), Hyderabad, Telangana, out of which 48 students were selected for Entrepreneurship Development Programme and out of these students, 5 set-up their enterprises.

Moreover, the Ministry through its autonomous organizations, namely, National Institute for Entrepreneurship and Small Business Development (NIESBUD) and Indian Institute of Entrepreneurship (IIE) has implemented various Entrepreneurship Development Programmes (EDPs) and Entrepreneurship and Skill Development Programmes (ESDPs) under various schemes to promote entrepreneurship amongst all sections of the society, including women and SC/ ST beneficiaries across the country including the State of Telangana. These EDPs and ESDPs are designed to impart entrepreneurial, financial and managerial skills and to offer post-training support through mentorship, handholding, and access to credit/finance, market linkages and incubation facilities.

In addition, the Ministry continues to take steps to strengthen the entrepreneurship ecosystem through targeted interventions, sector-specific programmes and enhanced institutional partnerships and convergence to promote entrepreneurship across the country including in the other backward Constituencies.

Further, there are various initiatives being implemented by NIESBUD for promotion of entrepreneurship in the State of Telangana. The details of such initiatives including the number of beneficiaries who have established

enterprises or accessed structured entrepreneurship support are given in the enclosed **Statement-I**.

Moreover, there are various Central Schemes being implemented by Ministries/ Departments of Government of India with the objective of promoting entrepreneurs and self-employment in the country, including for the women and SC/ST beneficiaries of Telangana. The details of various such Central Schemes including the number of beneficiaries who have established enterprises are given in the enclosed **Statement-II**.

STATEMENT- I

The details of various entrepreneurship development initiatives being implemented by NIESBUD for promotion of entrepreneurship in the State of Telangana, including the number of beneficiaries who have established enterprises are as under:

1. Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) - a scheme of Ministry of Tribal Affairs (MoTA) being implemented since 2024, aims to enhance the socio-economic conditions of Particularly Vulnerable Tribal Groups (PVTGs) by providing them with basic facilities such as safe housing, clean drinking water, improved access to education, health and nutrition, road and telecom connectivity, electrification of un-electrified households and sustainable livelihood opportunities.

The scheme focuses on 11 critical interventions related to 9 key Ministries including Ministry of Skill Development and Entrepreneurship (MSDE). The key intervention of the MSDE is facilitating skill and entrepreneurship development in Van Dhan Vikas Kendras (VDVKs) in 15

States across the country under which a total of 500 VDVks are to be operationalized by 31.03.2026.

As on 25.03.2026, a total of 38,386 beneficiaries have been trained under the Entrepreneurship Development Programme. From the total trained beneficiaries under EDP, 1461 are in the State of Telangana, out of which 996 are women. A total of 489 VDVks have been operationalized, out of which 25 are in the State of Telangana.

2. Pradhan Mantri Surya Ghar Muft Bijli Yojana Scheme (PM SGBY Scheme) – MSDE, in collaboration with the Ministry of New and Renewable Energy (MNRE), is organizing Entrepreneurship Development Programme (EDP) on Solar Entrepreneurship under MNRE's flagship scheme PM SGBY.

The programme aims to promote rooftop solar adoption, empower entrepreneurs, and create sustainable livelihood opportunities by fostering and mentoring budding and existing entrepreneurs in the field of solar entrepreneurship. Between July 2024 (inception) and 25.03.2026, 30,928 beneficiaries have been trained in the Entrepreneurship Development Programme of the scheme, out of which 135 have been trained in the State of Telangana. Among the beneficiaries in Telangana, 8 were women. 21 existing vendors were capacitated and 19 new vendors/ sub-vendors were registered/ enterprises established in Green Energy Sector in the State of Telangana.

3. Strengthening Entrepreneurial Climate through Capacity Building, Incubation Support, Mentoring, and Handholding under SANKALP

Scheme – MSDE, through NIESBUD implemented a project for strengthening the entrepreneurship ecosystem of different marginalized sections of the society and women under the Skills Acquisition and Knowledge Awareness for Livelihood Promotion (SANKALP) Scheme between December 2022 and March 2025. The scheme aimed at creating, fostering and promoting the spirit of entrepreneurship among the various target groups through Capacity Building, Incubation Support, Mentoring and Handholding. A total of 62825 beneficiaries have been trained under the scheme, out of which 1700 were in the State of Telangana. Out of the beneficiaries trained in Telangana, 1617 were women and 170 enterprises were established.

4. Pilot Project for Entrepreneurship Development Program (EDP) - NIESBUD implemented a Pilot Project for Entrepreneurship Development Program in 10 States supported by the Ministry of Skill Development and Entrepreneurship, from January 2020 to March 2023, which aimed at creating, fostering and promoting the spirit of entrepreneurship among the target groups through Entrepreneurship Development Programme, Mentoring and Handholding support. A total of 5000 beneficiaries were trained under the project during Financial Years 2019-20 to 2022-23, out of which 200 beneficiaries were trained in the State of Telangana. Out of the beneficiaries trained in Telangana, 198 were women and 40 established their own enterprises.

5. Skill Strengthening for Industrial Value Enhancement (STRIVE) Project - Under the Skill Strengthening for Industrial Value Enhancement (STRIVE)

project of MSDE, NIESBUD has conducted awareness and sensitization programmes at National Skill Training Institutes (NSTIs) and Industrial Training Institutes (ITIs) between October 2023 to May 2024. These activities were followed by the selection of prospective entrepreneurs to undergo the Entrepreneurship Development Programme (EDP). The Institute has conducted EDP training for the target group of 32091 beneficiaries, out of which 1259 were in the State of Telangana. Out of the beneficiaries in Telangana, 145 were women.

6. Capacity Building Programme for Fair Price Shop Owners – MSDE, in collaboration with the Department of Food and Public Distribution (DFPD), Ministry of Consumer Affairs, Food and Public Distribution, has undertaken a Capacity Building Programme for Fair Price Shop (FPS) Owners. The project is aimed at enabling the FPS owners to run their businesses in consonance with the contemporary practices being adopted by Retail Entrepreneurs. As on 25-03-2026, 315 FPS owners have been trained under this programme, out of which 26 were in the State of Telangana. A total of 91 Fair Price Shops have been converted into Jan Poshan Kendras, out of which 6 are in the State of Telangana.

STATEMENT- II

The details of various Central Schemes being implemented by Ministries/ Departments of Government of India with the objective of promoting entrepreneurs and self-employment in the country, including for women and SC/ST beneficiaries of the State of Telangana are as under:

1. Department of Social Justice and Empowerment (DoSJ&E) – DoSJ&E

launched the Pradhan Mantri – Dakshta Aur Kushalta Sampann Hitgrahi (PM-DAKSH) Scheme, a Central Sector Scheme, in the financial year 2020-21, for providing skill trainings to marginalized persons belonging to **SCs**, OBCs, EWSs, DNTs, Safai Karamcharis, including waste pickers aged 18 to 45 years, through the empanelled training institutes on a pan-India basis. A total of 1,198 beneficiaries have secured employment under the PM-DAKSH Scheme in the State of Telangana.

2. Department for Promotion of Industry and Internal Trade (DPIIT) -

Startup India initiative was launched on 16th January 2016, with an intent to build a strong ecosystem for nurturing innovation, startups and encouraging investments in the startup ecosystem of the country.

Under the Startup India initiative, the Government is implementing flagship Schemes such as Fund of Funds for Startups (FFS), Startup India Seed Fund Scheme (SISFS) and Credit Guarantee Scheme for Startups (CGSS) to support startups across categories at various stages of their business cycle.

FFS has been established to catalyze venture capital investments and is operationalized by Small Industries Development Bank of India (SIDBI), which provides capital to Securities and Exchange Board of India (SEBI)-registered Alternative Investment Funds (AIFs) which in turn invest in startups. As on 31st January 2026, supported AIFs under the Scheme have invested around Rs. 25,859 crore in selected startups. Further, from 2020 onwards, around Rs.

2,995 crore have been invested in women-led startups by AIFs under the Scheme, as on 31st January 2026.

SISFS provides financial assistance to seed stage startups through incubators. SISFS is implemented from 1st April 2021. As on 31st January 2026, selected incubators under the Scheme have approved funding of around Rs. 592 crore to selected startups, of which funds of around Rs. 294 crore have been approved to women-led startups.

CGSS is implemented for enabling debt funding to startups through eligible financial institutions. CGSS is operationalized by the National Credit Guarantee Trustee Company (NCGTC) Limited and has been operationalized from 1 st April 2023. As on 31st January 2026, loans amounting to around Rs. 925 crore have been guaranteed to startup borrowers, of which loans amounting to around Rs. 39 crore have been guaranteed to women-led startups.

As on 31st January 2026, a total of 2,12,283 entities have been recognised as startups by the Department for Promotion of Industry and Internal Trade (DPIIT). Of the total entities recognised as startups, 1,02,054 entities have **at least one-woman director/ partner**, out of which 5,922 are in the State of Telangana.

3. Ministry of Micro, Small & Medium Enterprises (M/o MSME) - Ministry of MSME, through Khadi and Village Industries Commission (KVIC), is implementing the Prime Minister's Employment Generation Programme (PMEGP). It is a central sector scheme generating employment opportunities

primarily in rural areas by assisting prospective entrepreneurs in setting up new micro enterprises in the non-farm sector across the country including State of Telangana.

PMEGP assists General Category beneficiaries with Margin Money (MM) subsidy of 25% of the project cost in rural areas and 15% in urban areas. For beneficiaries belonging to Special Categories such as Scheduled Castes, Scheduled Tribes, OBCs, Minorities, Women, Ex-servicemen, Physically Handicapped, Transgenders, beneficiaries belonging to Northeastern Region (NER), Hill and Border areas, and Aspirational Districts, the Margin Money subsidy is 35% in rural areas and 25% in urban areas.

Initiatives undertaken by the Ministry of MSME under PMEGP to promote entrepreneurship and create job opportunities across the country including State of Telangana are as follows:

- i. Enhancement of maximum project cost from Rs. 25 lakh to Rs. 50 lakh for manufacturing sector and from Rs. 10 lakh to Rs. 20 lakh for service sector.
- ii. Inclusion of applicants from Aspirational districts and Transgenders under special category eligible for higher subsidy.
- iii. Acceptance of PMEGP applications from beneficiaries in physical form in 19 regional languages since June 2025 excluding Hindi and English.
- iv. No collateral security will be insisted upon by banks in line with the guidelines of RBI for projects involving loan up to Rs.10 lakh in respect of

the projects forwarded to the financing banks by the implementing agencies.

- v. Enhancing the scope of activities by modifying Negative list to allow more activities under Animal Husbandry like dairy, poultry, aquaculture and sericulture. As a special case, piggery, a major source of livelihood in NER, is allowed in NER States.
- vi. A wide range of more than 1,000 Model of Detailed Project Reports have been prepared on various industries and made available on the PMEGP online portal enabling applicants to submit quality DPRs.
- vii. Entrepreneurship Development Programme (EDP) training is provided to prospective entrepreneurs and beneficiaries to provide orientation and awareness pertaining to various managerial and operational functions like finance, production, marketing, enterprise management etc.
- viii. Awareness programmes in all the States/UTs including backward and under-performing areas, Aspirational districts, North Eastern Region particularly for SC/ST, women and youth beneficiaries etc.

The number of women, SC/ ST owned Microenterprises assisted under the PMEGP Scheme in the State of Telangana, including in Nagarkurnool district are as given in **Statement II-A**.

4. Ministry of Housing and Urban Affairs (MoHUA) - MoHUA was implementing the “Deendayal Antyodaya Yojana - National Urban Livelihoods Mission (DAY-NULM)” till 30th September, 2024 which aimed to reduce poverty and vulnerability of urban poor households by enabling them to access

gainful self-employment and skilled wage employment opportunities, in order to improve their livelihoods on a sustainable basis, through building strong grassroots level institutions of the urban poor including women. The Mission ended on 30.09.2024.

Self-employment programme (SEP) Component of DAY-NULM focused on providing financial assistance to individuals/groups of urban poor for setting up gainful self-employment ventures/ micro-enterprises, suited to their skills, training, aptitude and local conditions.

Beneficiaries assisted for setting up of individual/ group micro enterprises in the State of Telangana: 16,098

Number of loans provided to SHGs under Bank Linkage programme in the State of Telangana- 42,775

Employment through Skills Training and Placement (EST&P) component of DAY-NULM intended to provide training to the urban poor as per the skill demand from the market, so that they could set up self-employment ventures or secure salaried employment.

No. of candidates skill trained in the State of Telangana- 24,484

No. of skilled candidates placed in the State of Telangana- 17,437

5. Department of Science and Technology (DST) - Following programmes of DST provide support for SC/ST beneficiaries including women beneficiaries on pan India basis, including Telangana state:

(a) Science Technology and Innovation (STI) Hubs: This programme focusses on holistic development of Scheduled Tribe/ Scheduled Caste

communities across diverse regions of the country through systemic interventions in collaborative frameworks. By establishing STI Hubs in partnership-driven networks, it seeks to overcome last-mile challenges in introducing, delivering, managing, and extending technology applications for the benefit of target populations. These hubs also harness frontier technologies from knowledge institutions for deployment in target areas. The key objectives include strengthening weak linkages in livelihood systems through Science and Technology interventions, promoting social enterprises as per community strengths, and enriching Indigenous Knowledge Systems with scientific inputs for sustainable growth.

(b) Scheduled Caste/Scheduled Tribe Cells in State Science and Technology Councils: The program is designed to leverage the significant presence of these councils across States and Union Territories in a more systematic and effective manner. It aims to achieve development for SC/ST communities through collaborative efforts involving government officials, industry, academia, and society while adopting a bottom-up approach to gather information on livelihood systems, encompassing human, natural, social, physical and financial capitals, as well as local and indigenous knowledge.

(c) Individual R&D projects: The program, implemented in project mode, is designed to address critical livelihood challenges faced by Scheduled Tribe (ST) and Scheduled Caste (SC) communities. These initiatives specifically target issues within livelihood systems or other pressing concerns that require

the application of Science and Technology for resolution. The approach is beneficiary-oriented, emphasizing innovative research and development strategies to tackle identified challenges. Each project is structured to focus on one, or at most two to three, key problem areas at a time, ensuring concentrated efforts and measurable impact.

The number of women, SC/ ST owned Microenterprises assisted under the PMEGP Scheme in the State of Telangana, including in Nagarkurnool district are as given below:

Number of women owned Microenterprises assisted in the State of Telangana under PMEGP during FY 2022-23 to FY 2024-25:

Financial Year	No. of Microenterprises Assisted	MM Subsidy (Rs. Cr.)	Estimated Employment Generated
2022-23	953	39.77	7,624
2023-24	967	46.18	7,736
2024-25	764	36.04	6,112

Number of women owned Microenterprises assisted in Nagarkurnool district of Telangana state under PMEGP during FY 2022-23 to FY 2024-25:

Financial Year	No. of Microenterprises Assisted	MM Subsidy (Rs. Lakh.)	Estimated Employment Generated
2022-23	22	65.68	176
2023-24	19	93.96	152
2024-25	19	71.83	152

Number of SC owned Microenterprises assisted in Nagarkurnool district of Telangana state under PMEGP during FY 2022-23 to FY 2024-25:

Financial Year	No. of Microenterprises Assisted	MM Subsidy (Rs. Cr.)	Estimated Employment Generated
2022-23	6	9.69	48
2023-24	5	32.34	40
2024-25	9	28.14	72

Number of ST owned Microenterprises assisted in Nagarkurnool district of Telangana state under PMEGP during FY 2022-23 to FY 2024-25:

Financial Year	No. of Microenterprises Assisted	MM Subsidy (Rs. Cr.)	Estimated Employment Generated
2022-23	18	44.25	144
2023-24	17	41.90	136
2024-25	24	88.09	192

ITI DEVELOPMENT IN WEST BENGAL

5950. SHRI KIRTI AZAD:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government has assessed the expansion of the Industrial Training Institute (ITI) network since 2014 and if so, the details thereof along with reasons for only about 47 percent expansion despite various schemes and increased budget allocations;

- (b) the number of Government ITIs presently functional in the country, State/UT-wise, particularly in West Bengal, including Bardhaman-Durgapur Lok Sabha Constituency;
- (c) the details of funds allocated, released and utilised under the “National Scheme for ITI Upgradation” scheme, State/UT-wise, including the said State and Constituency; and
- (d) the steps taken or proposed to be taken by the Government to improve ITI infrastructure, modernise curriculum in the line with industry and enhance industry-linkage to improve enrolment, employability and perception of vocational training, particularly in the said State and Constituency?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): The Directorate General of Training (DGT), under the Ministry of Skill Development and Entrepreneurship (MSDE), implements the Craftsmen Training Scheme (CTS) through a network of Industrial Training Institutes (ITIs) for skilling the youth. Under CTS, training is imparted in 169 courses through 14,688 ITIs (Government - 3,345 & Private - 11,343) across the country. The total number of ITIs, including Government and Private, in the country has increased from 9,776 in 2014 to 14,688 in 2026, indicating an increase of 50 percent. Further, enrolment in ITIs across the country has increased from 9.51 lakh in the academic session 2014–15 to 14.70 lakh in the academic session 2025–26, indicating an increase of 54 percent.

The establishment, financial control and day-to-day administration of Government ITIs come under the jurisdiction of the respective State Governments and UT Administrations, while policy matters such as designing curricula, laying down criteria for affiliation, conducting examinations and certification are the responsibility of the Central Government. Proposals received from States/UTs for setting up new ITIs are examined in accordance with the prescribed affiliation norms and standards.

State/UT-wise number of Government ITIs, including those in West Bengal, are given in the enclosed **Statement**. In Bardhaman-Durgapur Lok Sabha Constituency 06 Government ITIs are currently imparting training under CTS.

(c) and (d): The Government has launched Pradhan Mantri Skilling and Employability Transformation through Upgraded ITIs (PM-SETU) Scheme to enhance the overall quality and relevance of vocational training in the country. The Scheme has a total outlay of Rs. 60,000 crore (Central Share – Rs. 30,000 crore, State Share – Rs. 20,000 crore and Industry Share – Rs. 10,000 crore).

The Scheme comprises of two components:

- (i.) Component I – Upgradation of 1,000 Government ITIs (200 Hub ITIs and 800 Spoke ITIs) in a Hub and Spoke model wherein upgradation includes smart classrooms, modern labs, digital content, and new courses aligned to industry needs.

(ii.) Component II – Capacity Augmentation of five NSTIs located in Bhubaneswar, Chennai, Hyderabad, Kanpur, and Ludhiana, including setting-up sector-specific National Centres of Excellence for skilling, with focus on advanced training of trainers with global partnership.

The selection of ITIs under the PM-SETU Scheme is led by the respective State/UT Governments in consultation with industry, ensuring alignment with emerging skill needs and local industrial potential. Accordingly, States/UTs are required to submit proposals for upgradation in collaboration with Industry Partners. The MSDE has constituted a National Steering Committee (NSC), an apex body to provide the overall vision for the Scheme, facilitate broad policy direction, finalize operational guidelines, monitor, and conduct course correction.

As on date, 32 States/UTs have constituted their State Steering Committee (SSC), an apex body at the State/UT level for guiding and overseeing the implementation of Scheme. Further, 19 States/UTs have issued proposal for inviting the interest of industry.

The Scheme proposes the upgradation of ITIs through Industry-led Special Purpose Vehicles (SPVs), which will lead to implementation and be empowered to propose necessary interventions relating to curriculum redesign, training delivery models, infrastructure upgradation, industry exposure, and placement or self-employment facilitation, in alignment with local industry needs and Scheme guidelines.

For selection of the Industry Partner to form SPV, a Strategic Investment Plan (SIP) by industry is required to be submitted in response to the Request for Proposal (RFP).

At present, the State of West Bengal is yet to initiate implementation of the PM-SETU scheme, including constitution of the SSC and identification of clusters in accordance with Scheme guidelines. Release of funds for Upgradation of ITIs is contingent upon the formation of SPV. The MSDE is carrying out necessary consultations to support and handhold States/UTs across various aspects of scheme roll-out.

STATEMENT

State-wise number of Government ITIs

Sl. No.	State/UTs	No. of Govt. ITIs
(1)	(2)	(3)
1	Andaman and Nicobar Islands	3
2	Andhra Pradesh	85
3	Arunachal Pradesh	10
4	Assam	31
5	Bihar	150
6	Chandigarh	3
7	Chhattisgarh	120
8	Delhi	18
9	Goa	11
10	Gujarat	275
11	Haryana	159
12	Himachal Pradesh	128
13	Jammu and Kashmir	56
14	Jharkhand	77
15	Karnataka	274
16	Kerala	149

17	Ladakh	3
18	Lakshadweep	1
19	Madhya Pradesh	196
20	Maharashtra	423
21	Manipur	11
22	Meghalaya	7
23	Mizoram	3
24	Nagaland	9
25	Odisha	73
26	Puducherry	8
27	Punjab	126
28	Rajasthan	185
29	Sikkim	4
30	Tamil Nadu	93
31	Telangana	69
32	The Dadra and Nagar Haveli and Daman and Diu	4
33	Tripura	20
34	Uttar Pradesh	294
35	Uttarakhand	99
36	West Bengal	168
Grand Total		3,345

हिमाचल प्रदेश में ईएसआईसी के अंतर्गत लाभार्थी

5951. श्री सुरेश कुमार कश्यप:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) जनवरी, 2026 तक हिमाचल प्रदेश में विशेषकर शिमला लोक सभा निर्वाचन क्षेत्र के काला अंब, पांवटा साहिब और बट्टी-नालागढ़ औद्योगिक क्षेत्रों में कर्मचारी राज्य बीमा निगम (ईएसआईसी) के अन्तर्गत बीमित श्रमिकों और लाभार्थियों की कुल संख्या कितनी है;

- (ख) उक्त क्षेत्रों में विशेष पंजीकरण अभियान-2025 के अंतर्गत कार्यबल के एक बड़े भाग को औपचारिक क्षेत्र में लाने और ईएसआई का कवरेज बढ़ाने में हुई प्रगति की स्थिति क्या है;
- (ग) क्या श्रमिकों की बढ़ती संख्या को देखते हुए उक्त क्षेत्रों में ईएसआई अस्पतालों, औषधालयों और विशेष चिकित्सा सुविधाओं का विस्तार करने का कोई प्रस्ताव है; और
- (घ) ईएसआई योजना के अंतर्गत पंजीकरण और दावा निपटान प्रक्रियाओं को पूर्णतः डिजिटाइज्ड, सुव्यवस्थित और समयबद्ध बनाने के लिए सरकार द्वारा क्या उपाय किए गए हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारानन्दलाजे):

(क): हिमाचल प्रदेश में कर्मचारी राज्य बीमा निगम (ईएसआईसी) के अंतर्गत दिनांक 31-3-2025 तक की स्थिति के अनुसार बीमित व्यक्तियों (आईपी) और लाभार्थियों की कुल संख्या क्रमशः 4,15,570 और 16,12,412 है। काला अंब, पांवटा साहिब और बट्टी-नालागढ़ में बीमित व्यक्तियों और लाभार्थियों की संख्या का ब्यौरा इस प्रकार है:

शाखा कार्यालय का नाम	बीमित व्यक्तियों की संख्या	लाभार्थियों की संख्या
बट्टी	1,90,396	7,38,736
काला अम्ब	24,958	96,837
नालागढ़	40,481	1,57,066
पांवटा साहिब	28,203	1,09,428

(ख): ईएसआईसी द्वारा दिनांक 1 जुलाई, 2025 से 31 जनवरी, 2026 तक की अवधि के लिए नियोक्ताओं/कर्मचारियों के पंजीकरण को बढ़ावा देने के लिए योजना (एसपीआईई, 2025) शुरू की गई है, ताकि उन नियोक्ताओं और कर्मचारियों, जो अनजाने में ईएसआई कवरेज से छूट गए थे, को पूर्वव्यापी कवरेज या दंडात्मक कार्रवाई की चिंता के बिना पंजीकरण करने के लिए एक बार अवसर प्रदान किया जा सके।

देश भर में इस योजना के दौरान दिनांक 31.01.2026 तक कुल 1,38,718 नए नियोक्ता और 1,12,72,772 कर्मचारी जोड़े गए हैं, जिनमें हिमाचल प्रदेश राज्य में 1598 नए नियोक्ता और 1,24,872 नए कर्मचारी शामिल हैं।

(ग): हिमाचल प्रदेश राज्य सरकार से काला अम्ब, पांवटा साहिब, बद्धी-नालागढ़ और शिमला औद्योगिक क्षेत्रों में नए अस्पतालों अथवा चिकित्सा सुविधाओं के लिए कोई प्रस्ताव प्राप्त नहीं हुआ है।

हालांकि, ईएसआईसी ने काला अम्ब में नव उद्घाटित 30 बिस्तरों वाले अस्पताल (100 बिस्तरों तक बढ़ाया जा सकता है) सहित हिमाचल प्रदेश में स्वास्थ्य सेवा के बुनियादी ढांचे का विस्तार किया है, जिससे सिरमौर जिले में 50,000 से अधिक लाभार्थियों को लाभ होगा। वर्तमान में बद्धी, काला अम्ब और परवाणू में स्थित तीन ईएसआई अस्पतालों और 17 औषधालयों के माध्यम से पूरे राज्य में चिकित्सा सेवाएं प्रदान की जा रही हैं।

(घ): कर्मचारी राज्य बीमा निगम द्वारा हिमाचल प्रदेश सहित पूरे भारत में सामाजिक सुरक्षा सेवाओं को कारगर बनाने के लिए एक व्यापक डिजिटल प्लेटफॉर्म का कार्यान्वयन किया है। यह प्लेटफॉर्म सभी हितधारकों जैसे नियोक्ताओं, बीमित व्यक्तियों, ईएसआईसी कर्मियों, अन्य पक्ष के सेवा प्रदाताओं, सरकारी एजेंसियों और आपूर्तिकर्ताओं को एंड-टू-एंड ऑनलाइन सेवाएं प्रदान करता है, जो पंजीकरण, अंशदान भुगतान, नकद लाभ संवितरण, चिकित्सा सेवाओं और इन्वेंट्री प्रबंधन जैसे प्रमुख कार्यों को एकीकृत करता है।

बांदा और चित्रकूट में खेल अवसंरचना

5952. श्रीमती कृष्णा देवी शिवशंकर पटेल:

क्या युवक कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश के बुंदेलखंड क्षेत्र के बांदा और चित्रकूट जिलों के कई कस्बों में खेल के मैदान और खेल अवसंरचना की कमी के कारण स्थानीय युवाओं को पर्याप्त खेल सुविधाएं नहीं मिल पा रही हैं;

(ख) यदि हां, तो क्या सरकार की इन जिलों के प्रमुख कस्बों जैसे बबेर, नरैनी, अतर्रा, मऊ, मानिकपुर आदि में मिनी स्टेडियम स्थापित करने की कोई योजना है;

(ग) यदि हां, तो उक्त योजना के अंतर्गत स्वीकृत कार्यों का ब्यौरा क्या है और उनके कब तक क्रियान्वित होने की संभावना है; और

(घ) यदि नहीं, तो क्या सरकार इन क्षेत्रों में युवाओं को खेल सुविधाएँ उपलब्ध कराने के लिए मिनी स्टेडियम स्थापित करने के प्रस्ताव पर विचार करने का इरादा रखती है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) से (घ): 'खेल' राज्य का विषय होने के कारण खेल के मैदानों की व्यवस्था करना और खेल अवसंरचना जैसे कि मिनी स्टेडियमों की स्थापना तथा शहरों और ग्रामीण क्षेत्रों में युवाओं के लिए खेल सुविधाओं के निर्माण सहित खेल के विकास की जिम्मेदारी मुख्य रूप से संबंधित राज्य/संघ राज्य क्षेत्र की सरकारों की है। केंद्र सरकार महत्वपूर्ण कमियों को दूर करके उनके प्रयासों में सहायता करती है। युवा कार्यक्रम और खेल मंत्रालय उत्तर प्रदेश राज्य सहित देश भर में खेलों के संवर्धन के लिए निम्नलिखित स्कीमें लागू करता है:

- i. खेलो इंडिया - राष्ट्रीय खेल विकास कार्यक्रम;
- ii. राष्ट्रीय खेल परिसंघों (एनएसएफ) को सहायता;
- iii. अंतरराष्ट्रीय खेल स्पर्धाओं में पदक विजेताओं और उनके कोचों को नकद पुरस्कार;
- iv. राष्ट्रीय खेल पुरस्कार;
- v. मेधावी खिलाड़ियों को पेंशन;
- vi. खिलाड़ियों के लिए पंडित दीनदयाल उपाध्याय राष्ट्रीय कल्याण कार्यक्रम;
- vii. राष्ट्रीय खेल विकास निधि (एनएसडीएफ);

viii. भारतीय खेल प्राधिकरण (साई) के माध्यम से खेल प्रशिक्षण केंद्रों का संचालन; और

ix. राष्ट्रीय खेल विज्ञान एवं अनुसंधान केंद्र (एनसीएसएसआर)।

उपर्युक्त स्कीमों का ब्यौरा इस मंत्रालय और भारतीय खेल प्राधिकरण की वेबसाइटों पर पब्लिक डोमेन में उपलब्ध है।

इस मंत्रालय द्वारा कार्यान्वित खेलो इंडिया स्कीम और राष्ट्रीय खेल विकास निधि (एनएसडीएफ) के तहत खेल अवसंरचना के विकास के लिए वित्तीय सहायता प्रदान की जाती है। ये मांग-आधारित स्कीमों हैं। राज्य / संघ राज्य क्षेत्र सरकारों और अन्य पात्र निकायों से प्राप्त प्रस्तावों पर वित्तीय सहायता के लिए विचार उनकी पूर्णता, तकनीकी व्यवहार्यता और स्कीम के तहत धनराशि की उपलब्धता के आधार पर किया जाता है। राज्य / संघ राज्य क्षेत्र सरकारों और अन्य पात्र निकायों से परियोजना प्रस्तावों की प्राप्ति एक निरंतर प्रक्रिया है। गतिविधियों / कार्यक्रमों के लिए उसके आवंटित बजट के भीतर खेलो इंडिया स्कीम देशभर की आवश्यकताओं की पूर्ति करती है।

उत्तर प्रदेश राज्य सहित देशभर में खेलो इंडिया स्कीम और एनएसडीएफ के तहत स्वीकृत खेल अवसंरचना का विवरण मंत्रालय के डैशबोर्ड क्रमशः mdsd.kheloindia.gov.in और nsdf.yas.gov.in/nsdf-glance.html पर पब्लिक डोमेन में उपलब्ध है।

बैंकों का विलय

5953. श्री दिनेश चंद्र यादव:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार बैंकों के विलय पर विचार कर रही है;

(ख) यदि हां, तो वर्तमान में विलय हेतु प्रस्तावित बैंकों का ब्यौरा क्या है;

(ग) क्या बैंकों के विलय से आम जनता को लाभ होने की संभावना है अथवा इससे बैंकों को लाभ प्राप्त होगा; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (घ): वर्तमान में, सार्वजनिक क्षेत्र के बैंकों के विलय अथवा समेकन के संबंध में कोई प्रस्ताव सरकार के विचाराधीन नहीं है।

ACCESS TO QUALITY EDUCATION

5954. SHRI N. K. PREMACHANDRAN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has initiated any action to improve the quality of education in the country, if so, the details thereof;
- (b) whether the Government proposes to ensure access to quality education for students in rural areas, low income families and marginalized communities and if so, the details of action taken in this regard;
- (c) whether the Government has initiated any action to prevent dropouts from schools due to poverty, child labour etc. and if so, the details thereof;
- (d) whether the Government has initiated any action to provide basic facilities like toilets, clean drinking water, electricity, library and laboratories in all schools in the country, if so, the details thereof;
- (e) whether the Government initiated any action to increase the Government funding for infrastructure development and if so, the details thereof;
- (f) whether the Government has initiated any action to recruit more qualified teachers, if so, the details thereof; and
- (g) the details of initiatives taken by the Government to update the curriculum?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): The Department of School Education & Literacy is implementing an integrated scheme for school education - Samagra Shiksha, which covers the entire gamut from pre-school to class XII. The scheme treats school education as a continuum and has been aligned with the recommendations of NEP 2020 to ensure that all children have access to quality education with an equitable and inclusive classroom environment which should take care of their diverse background, multilingual needs, different academic abilities and make them active participants in the learning process.

Under the scheme, financial assistance is provided to States and UTs for undertaking various activities for universalization of school education, including opening/strengthening of new schools upto senior secondary level, construction of school buildings & additional classrooms, development/strengthening of school infrastructure in border areas under Vibrant Village Programme through the convergence of existing scheme of DOSE&L, setting up, construction of hostels for PVTGs under PM-JANMAN, setting up of Netaji Subhash Chandra Bose Avasiya Vidyalayas, construction of hostels under Dharti Aaba Janjatiya Gram Utkarsh Abhiyan for unsaturated ST population, free uniforms to eligible children and free text books at elementary level, transport allowance and undertaking enrolment & retention drives. Special training for age-appropriate admission of out of school children

and residential as well as non-residential training for older children, seasonal hostels / residential camps, special training centers at worksites, transport/ escort facility etc. are also supported to bring out of school children to the formal schooling system.

Samagra Shiksha focuses on improvement of quality of education by providing support for different interventions to all States and UTs, like in-service training of teachers and school heads, conduct of achievement surveys at state and national level, composite school grant to every school for providing a conducive learning environment, grants for library, sports and physical activities, support for Rashtriya Avishkar Abhiyan, support of Tinkering Labs, ICT and digital initiatives, School Leadership development programme, remedial teaching for academically weaker students, introduction of new pedagogical and curricular structure, Early Childhood Care and Education, Foundational Literacy and Numeracy and Transforming Assessment for Student Development, Experiential and Competency based Learning etc.

Further, under Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Yojna, one hot cooked meal is provided to the students at elementary level (including Balvatika) in Government and Government-aided schools. Pradhan Mantri Schools for Rising India (PM SHRI) schools are being set up as NEP 2020 exemplar schools and are expected to become the template for other schools.

However, Education is in the concurrent list of the Constitution and majority of the schools are under the administrative domain of the respective

State/UT Government which are the appropriate Government under the Right of Children to Free and Compulsory Education (RTE) Act, 2009.

(d) and (e): The Central Government provides financial assistance to States/UTs under the Centrally sponsored Scheme of Samagra Shiksha for strengthening of existing government schools for creation and augmentation of infrastructure facilities like toilets, clean drinking water, electricity, library and laboratories based on Annual Work Plan & budget(AWP&B) proposals prepared by them as per their needs and priority and gaps determined from Unified District Information System for Education (UDISE) database. These plans are then appraised and approved by the Project Approval Board (PAB) in the Department of School Education and Literacy in consultation with the State/UT as per the programmatic and financial norms of the scheme, physical and financial progress of works sanctioned earlier and availability of budgetary resources.

(f): Matters relating to recruitment, service conditions and deployment of teachers fall within administrative domain of the concerned States/UTs. Under the Centrally Sponsored Scheme of Samagra Shiksha, States/UTs are supported in undertaking rational and transparent deployment of teacher, including through online systems, to ensure equitable availability of teachers in rural and underserved areas. States/UTs are also encouraged to adopt school complex/cluster-based approaches and teacher-sharing mechanisms to address localised shortages. Further, under Samagra Shiksha, financial assistance is provided to the States and UTs to maintain appropriate Pupil-

Teacher Ratio (PTR) for various levels of schooling, as per norms prescribed in the Right of Children to Free and Compulsory Education (RTE) Act, 2009, as amended from time to time.

(g): In alignment with NEP 2020, NCERT has developed the National Curriculum Framework for School Education (NCF-SE) 2023 after detailed consultation with the States/UTs and other relevant stakeholders. NCF-SE 2023 is a self-explanatory document. Since education is in the concurrent list, States/UTs have been implementing NCF-SE 2023 and have the flexibility to adopt or adapt the recommendations of NEP 2020 in accordance with their specific contextual needs and priorities.

CHALLENGES FACED BY SPORTSPERSONS

5955. SHRI BENNY BEHANAN:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government is aware of the challenges faced by young sportspersons in the country, including lack of adequate infrastructure, financial support and coaching facilities;
- (b) if so, the details thereof and the steps taken/being taken by the Government to address these issues;
- (c) whether the Government has conducted any nationwide assessment regarding the availability of sports infrastructure and training facilities for

youth athletes, particularly in rural and semi-urban areas and if so, the details thereof;

(d) whether the Government proposes to increase financial assistance, scholarships and stipends for young sportspersons who represent their State or the country in national and international competitions and if so, the details thereof; and

(e) whether the Government has received complaints regarding delays in disbursement of funds, scholarships and incentives to youth sportspersons and if so, the details along with the corrective measures taken thereon?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (e): 'Sports' being a State subject, the responsibility for development of sports, including addressing challenges faced by young sportspersons relating to availability of sports infrastructure, conducting nationwide assessment regarding the availability of sports infrastructure and training facilities for youth athletes, increasing financial support, coaching facilities, training facilities, scholarships, stipends, timely disbursement of incentives and addressing complaints regarding delays in disbursement of funds, scholarships and incentives to youth sportspersons, rests primarily with the respective State/Union Territory Governments. The Union Government supplements their efforts by bridging critical gaps. The Ministry of Youth Affairs and Sports implements the following schemes for the promotion of sports across the

country, which also cater to training, infrastructure, athlete support and other facilities for sportspersons:

- i. Khelo India – National Programme for Development of Sports;
- ii. Assistance to National Sports Federations (NSFs);
- iii. Cash Incentives to Medal Winners in International Sports Events and their coaches;
- iv. National Sports Awards;
- v. Pension to Meritorious Sportspersons;
- vi. Pandit Deendayal Upadhyay National Welfare Program for Sportspersons;
- vii. National Sports Development Fund (NSDF);
- viii. Running Sports Training centres through Sports Authority of India (SAI); and
- ix. National Centre for Sports Science and Research (NCSSR).

Details of the above schemes are available in the public domain on the websites of this Ministry and the Sports Authority of India.

The Khelo India Scheme and National Sports Development Fund (NSDF), implemented by this Ministry, under which financial assistance for development of sports infrastructure is provided are demand-driven schemes. The proposals received from the State/ Union Territory Governments and other eligible entities are considered for financial support, subject to their completeness, technical feasibility and availability of funds under the scheme. The details of sports infrastructure sanctioned under the Khelo India Scheme and NSDF across the country are available in the public domain on the dashboards of the Ministry at mdsd.kheloindia.gov.in and nsdf.yas.gov.in/nsdf-glance.html, respectively.

The Ministry of Youth Affairs and Sports, through various Sports Promotional Schemes of the Sports Authority of India (SAI), provides financial assistance and stipends to young sportspersons for their training and participation in national and international competitions. These provisions are reviewed periodically to ensure adequate support. At present, no proposal is under consideration for increasing financial assistance under SAI schemes. Under the Khelo India Scheme, 2,904 identified athletes receive financial assistance of ₹6.28 lakh per annum, including a monthly Out-of-Pocket Allowance (OPA) of ₹10,000, along with expenses for coaching, diet, lodging, and medical insurance. Further, under the Target Olympic Podium Scheme (TOPS), Core Group athletes receive an OPA of ₹50,000 per month and Development Group athletes ₹25,000 per month, besides complete financial support for customized training, international exposure, coaching, equipment, and sports science assistance.

Occasional delays in disbursement of funds and scholarships to sportspersons have been reported. To address this, the Government has implemented Direct Benefit Transfer (DBT) for direct and timely fund release, introduced online monitoring systems for transparency, and strengthened grievance redressal mechanisms. These measures have significantly improved the efficiency and timeliness of financial disbursements to athletes.

VIOLATIONS OF THE PROVISIONS OF THE COMPANIES ACT**5956. SHRI SACHITHANANTHAM R.:**

- (a) whether the Government has received any complaints or representations alleging violations of the provisions of the Companies Act, corporate governance norms, or financial disclosure requirements against companies belonging to the Adani Group during the last five years; and
- (b) if so, the details thereof the action taken thereon?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) and (b): The term "Group Company" has not been defined in the Companies Act, 2013. However, this Ministry has ordered an Inquiry against Adani Port and Special Economic Zone Limited which is under way. In addition to this, an inquiry against Adani Power Limited was conducted and based on the findings, Adjudication/ Compounding Orders for non-compliance were passed by the Jurisdictional Registrar of Companies/Regional Director and penalties/Compounding fee were imposed.

YOUTH HOSTELS IN TELANGANA UNDER YOUTH HOSTEL SCHEME**5957. SHRI VAMSI KRISHNA GADDAM:**

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the details of Youth hostels established/functioning in the country under the Youth Hostel Scheme, State/UT-wise including Telangana;
- (b) the details of funds allocated, released along with the year of commencement and the current status of each project;
- (c) whether the Government proposes to establish new Youth Hostels in Telangana, if so, the details of such proposals and the action taken thereon; and
- (d) whether the Government proposes to establish Youth Hostel in Pedappalli considering its historical and cultural importance and if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): The details of Youth hostels established/ functioning in the country under the Youth Hostel Scheme, State/ UT-wise including Telangana, are given in the enclosed **Statement**.

(b): At present, all the projects have been finished and the year of commencement can be seen at the enclosed **Statement**. Funds were allocated in different year as per projection by the Government construction agency.

(c) and (d): There is no such proposal under consideration at present to establish new Youth Hostels in Telangana including Pedappalli.

STATEMENT**Details of Youth Hostels established/functioning in the country:**

Sl. No.	State	District	City	Establishment/Inauguration Year
1.	Andhra Pradesh	YSR Kadapa	Kadapa	2013
2.	Andhra Pradesh	Vizianagaram	Vizianagaram	2009
3.	Andhra Pradesh	Visakhapatnam	Vishakhapatnam	2001
4.	Andhra Pradesh	Tirupati	Tirupati	1996
5.	Arunachal Pradesh	Lower Dibang Valley	Roing	2019
6.	Assam	Kamrup Metropolitan	Guwahati	1985
7.	Bihar	Patna	Patna	1996
8.	Goa	North Goa	Miramar, Panaji	1972
9.	Goa	North Goa	Pedam Mapusa	1999
10.	Haryana	Sirsa	Sirsa	2006
11.	Haryana	Kurukshetra	Kurukshetra	1990
12.	Haryana	Panchkula	Panchkula	1972
13.	Himanchal Pradesh	Chamba	Dalhousie	1972
14.	Karnataka	Hassan	Hassan	1990
15.	Karnataka	Mysuru	Mysore	1988
16.	Karnataka	Davanagere	Devanagere	1998-99
17.	Karnataka	Belagavi	Sogal	2000
18.	Kerala	Thiruvananthapuram	Thiruvananthapuram	1979
19.	Kerala	Kozhikode	Kozhikode	1991
20.	Kerala	Ernakulam	Kochi	1989
21.	Madhya Pradesh	Bhopal	Bhopal	1970
22.	Madhya Pradesh	Jabalpur	Jabalpur	1998
23.	Maharashtra	Chhatrapati Sambhajinagar	Aurangabad	1976

Sl. No.	State	District	City	Establishment/Inauguration Year
24.	Manipur	Imphal West	Imphal	1985
25.	Meghalaya	East Khasi Hills	Shillong	1986
26.	Nagaland	Dimapur	Dimapur	1999
27.	Odisha	Ganjam	Gopalpur-on-Sea	2006
28.	Odisha	Puri	Puri	1975
29.	Puducherry	Puducherry	Puducherry	1979
30.	Punjab	Tarn Taran	Tarn Taran	2009
31.	Punjab	Jalandhar	Jalandhar	2006
32.	Punjab	Patiala	Patiala	1999
33.	Punjab	Rupnagar	Ropar	1991
34.	Rajasthan	Jaipur	Jaipur	1972
35.	Rajasthan	Ajmer	Ajmer	2007
36.	Rajasthan	Udaipur	Udaipur	1972
37.	Rajasthan	Jodhpur	Jodhpur	1993
38.	Tamil Nadu	Thanjavur	Thanjavur	1991
39.	Tamil Nadu	Nilgiris	Ooty	2009
40.	Tamil Nadu	Chennai	Chennai	1975
41.	Telangana	Hanumakonda	Warangal	2004
42.	Telangana	Hyderabad	Secunderabad	1976
43.	Telangana	Nalgonda	Nalgonda	2003
44.	Tripura	West Tripura	Agartala	1994
45.	Uttar Pradesh	Lucknow	Lucknow	2007
46.	Uttar Pradesh	Agra	Agra	1987
47.	Uttarakhand	Chamoli	Badrinath	2006
48.	Uttarakhand	Nainital	Nainital	1972
49.	Uttarakhand	Dehradun	Mussoorie	1988
50.	Rajasthan	Kota	Kota	2025
51.	Andaman & Nicobar	South Andaman	Port Blair	1983
52.	Andhra Pradesh	NTR District	Vijayawada	1998
53.	Arunachal Pradesh	Papum Pare	Naharalagun	1986
54.	Assam	Sonitpur	Tezpur	2001

Sl. No.	State	District	City	Establishment/Inauguration Year
55.	Gujarat	Gandhinagar	Gandhinagar	1972
56.	Haryana	Yamunanagar	Yamuna Nagar	2005
57.	Haryana	Bhiwani	Bhiwani	1992
58.	Haryana	Gurugram	Gurgaon	1999
59.	Haryana	Rewari	Rewari	2006
60.	Jammu & Kashmir	Srinagar	Srinagar	1960
61.	Jammu & Kashmir	Udhampur	Patnitop	1972
62.	Madhya Pradesh	Chhatarpur	Khajuraho	2011
63.	Manipur	Churachandpur	Churachandpur	2017
64.	Manipur	Thoubal	Thoubal	2017
65.	Mizoram	Aizawl	Aizawl	1996
66.	Odisha	Koraput	Koraput	1995
67.	Odisha	Mayurbhanj	Jashipur	1993
68.	Punjab	Amritsar	Amritsar	Early Seventies
69.	Punjab	Sangrur	Sangrur	1990-1991
70.	Sikkim	Gangtok (East Sikkim)	Gangtok	2002
71.	Tamil Nadu	Madurai	Madurai	1987 -88
72.	Tamil Nadu	Tiruchirappalli	Tiruchirappalli	1989
73.	Uttarakhand	Uttarkashi	Uttarkashi	1989-90
74.	West Bengal	Darjeeling	Darjeeling	1970-71
75.	Maharashtra	Buldhana	Buldhana	-
76.	Himachal Pradesh	Bilaspur	Bilaspur	1994
77.	Assam	Nagaon	Nagaon	1994
78.	Manipur	Ukhrul	Ukhrul	1995
79.	Nagaland	Mokokchung	Mokokchung	-
80.	West Bengal	Burdwan	Burdwan	2007
81.	Sikkim	Namchi	Namchi	1987
82.	West Bengal	Paschim Bardhaman	Churulia	1999

Sl. No.	State	District	City	Establishment/Inauguration Year
83.	Assam	Golaghat	Golaghat	-
84.	Jammu & Kashmir	Jammu	Nagrota	-
85.	Meghalaya	West Garo Hills	Tura	-

इटावा सफारी पार्क का विकास

5958. श्री जितेंद्र दोहरे:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का इटावा सफारी पार्क को राष्ट्रीय-स्तर के पर्यटन केन्द्र के रूप में विकसित करने का विचार है;
- (ख) क्या सरकार के पास उक्त पार्क में आवास सुविधाओं, सड़क और रेल संपर्क में सुधार के लिए एक विशेष पैकेज प्रदान करने का कोई प्रस्ताव है; और
- (ग) उक्त पहल के माध्यम से स्थानीय युवाओं को प्रदान किए जाने वाले रोजगारों की अनुमानित संख्या कितनी है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ग): पर्यटक केंद्रों के विकास सहित पर्यटन स्थलों का विकास और संवर्धन मुख्य रूप से संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा किया जाता है। तथापि, पर्यटन मंत्रालय स्वदेश दर्शन (एसडी); स्वदेश दर्शन 2.0 (एसडी 2.0); चुनौती आधारित गंतव्य विकास (सीबीडीडी) - स्वदेश दर्शन के तहत एक पहल; तीर्थस्थल कायाकल्प एवं आध्यात्मिक विरासत संवर्धन अभियान (प्रशाद) आदि जैसी अपनी विभिन्न योजनाओं के तहत राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों को देश में पर्यटन अवसंरचना के विकास और अनुभवों को बेहतर बनाने के लिए योजना दिशा-निर्देशों एवं सरकारी निर्देशों के अनुरूप, उनसे परियोजना प्रस्तावों की प्राप्ति पर और निधियों

की उपलब्धता तथा परस्पर प्राथमिकता आदि के अध्यधीन वित्तीय सहायता प्रदान करता है। पर्यटन मंत्रालय ने अपनी वर्तमान में चल रही योजनाओं के तहत इटावा सफारी पार्क के विकास के लिए उत्तर प्रदेश में किसी भी परियोजना को मंजूरी नहीं दी है। उत्तर प्रदेश राज्य में एसडी, एसडी 2.0, सीबीडीडी और प्रशाद नामक योजनाओं के तहत स्वीकृत परियोजनाओं का ब्यौरा संलग्न **विवरण** में दिया गया है।

भारत सरकार ने वर्ष 2024-25 में 'राज्यों को पूंजी निवेश के लिए विशेष सहायता (एसएससीआई) - वैश्विक स्तर पर प्रतिष्ठित पर्यटक केंद्रों का विकास' नामक पहल के तहत उत्तर प्रदेश राज्य में 74.05 करोड़ रुपये की 'जिला-आगरा में बटेश्वर का विकास' और 80.24 करोड़ रुपये की 'श्रावस्ती में एकीकृत बौद्ध पर्यटन विकास' नामक परियोजनाओं को मंजूरी दी है।

विवरण

उत्तर प्रदेश राज्य में एसडी, एसडी 2.0, सीबीडीडी और प्रशाद योजनाओं के तहत स्वीकृत परियोजनाओं का ब्यौरा

योजना	परियोजना का नाम	स्वीकृति वर्ष	स्वीकृत राशि (करोड़ रु. में)
स्वदेश दर्शन	श्रावस्ती, कुशीनगर और कपिलवस्तु का विकास	2016-17	87.89
	चित्रकूट और श्रृंगवेरपुर का विकास	2016-17	69.45
	आहर – अलीगढ़ – कासगंज - सरोसी (उन्नाव) – प्रतापगढ़ – कौशांबी – मिर्जापुर – गोरखपुर – डुमरियागंज – बस्ती – बाराबंकी – आजमगढ़ – कैराना – बागपत - शाहजहांपुर का विकास	2016-17	71.91
	बिजनौर – मेरठ – कानपुर - कानपुर देहात – बांदा - गाजीपुर – सलेमपुर – घोसी – बलिया - अम्बेडकर नगर – अलीगढ़ – फतेहपुर – देवरिया – महोबा – सोनभद्र – चंदौली – मिश्रिख - भदोही का विकास	2016-17	67.51

	कालिंजर किला (बांदा) - मगहरधाम (संतकबीर नगर) - चौरीचौरा, शहीद स्थल (फतेहपुर) - महुअर शहीद स्थल (घोसी) - शहीद स्मारक (मेरठ) का विकास	2016-17	36.65
	अयोध्या का विकास	2017-18	127.21
	जेवर – दादरी – सिकंदराबाद – नोएडा – खुर्जा - बांदा का विकास	2018-19	12.03
	गोरखनाथ मंदिर (गोरखपुर), देवीपट्टन मंदिर (बलरामपुर) और वटवाशनी मंदिर (डुमरियागंज) का विकास	2018-19	18.30
स्वदेश दर्शन 2.0	वैदिक - वेलनेस एक्सपीरियंस	2023-24	17.80
	आजाद पार्क और देखो प्रयागराज ट्रेल एक्सपीरियंस, प्रयागराज	2023-24	14.52
सीबीडीडी	महोबा में सांस्कृतिक परिदृश्य का विकास	2024-25	24.98
प्रशाद	वाराणसी का विकास - चरण-I	2015-16	18.73
	मेगा पर्यटक परिपथ (चरण-II) के रूप में मथुरा-वृंदावन का विकास	2014-15	10.98
	गंगा, वाराणसी में रिवर क्रूज पर्यटन	2017-18	9.02
	वृंदावन में पर्यटक सुविधा केन्द्र का निर्माण	2014-15	9.36
	वाराणसी का विकास - चरण II	2017-18	44.60
	गोवर्धन में अवसंरचना सुविधाओं का विकास	2018-19	37.59

महाराष्ट्र में प्रधानमंत्री कौशल विकास योजना और कौशल विकास योजनाओं की स्थिति

5959. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत तीन वर्षों और वर्तमान वर्ष के दौरान प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई) और अन्य कौशल विकास योजनाओं (एसडीएस) के अंतर्गत महाराष्ट्र के धाराशिव, सोलापुर और लातूर जिलों में कितने स्वीकृत प्रशिक्षण केन्द्र स्थापित किए गए हैं और कितने कार्यशील हैं;
- (ख) उक्त जिलों में कितने युवाओं को प्रशिक्षित किया गया है और कितने युवाओं को रोजगार प्राप्त हुआ है अथवा उन्होंने स्वरोजगार आरंभ किया है;
- (ग) उक्त जिले में उद्यमशीलता को बढ़ावा देने के लिए प्रधानमंत्री मुद्रा योजना और प्रधानमंत्री रोजगार सृजन कार्यक्रम के अंतर्गत कितने लाभार्थियों को ऋण/अनुदान प्राप्त हुआ है; और
- (घ) क्या सरकार का इन जिलों की औद्योगिक क्षमता के मद्देनजर, विशेष कौशल प्रशिक्षण केन्द्र स्थापित करने अथवा नए व्यवसाय आरंभ करने का विचार है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) और (ख): भारत सरकार के स्किल इंडिया मिशन (सिम) के अंतर्गत, कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) विभिन्न योजनाओं, जैसे प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान (जेएसएस), राष्ट्रीय शिक्षुता संवर्धन योजना (एनएपीएस) जैसी प्रमुख योजनाओं के तहत कौशल विकास केंद्रों के व्यापक नेटवर्क के माध्यम से और औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) द्वारा शिल्पकार प्रशिक्षण योजना (सीटीएस) के जरिए देश भर के समाज के सभी वर्गों को कौशल, पुनर्कौशल और कौशलोन्ययन प्रशिक्षण प्रदान करता है। सिम का उद्देश्य भारत के युवाओं को उद्योग से संबंधित कौशलों से सुसज्जित करके भविष्य के लिए तैयार करना है।

एमएसडीई की योजनाएं मांग आधारित हैं और इन योजनाओं के तहत प्रशिक्षण केंद्र आवश्यकता के आधार पर स्थापित या संचालित किए जाते हैं। महाराष्ट्र और इसके धाराशिव,

सोलापुर और लातूर जिलों में एमएसडीई की योजनाओं के तहत संचालित प्रशिक्षण केंद्रों का ब्यौरा इस प्रकार है:

	पीएमकेवीवाई 4.0 केंद्र (एसटीटी+एसपी)*	जेएसएस केंद्र-	एनएपीएस संस्थापनाएं	आईटीआई (सरकारी और निजी)
महाराष्ट्र	571	21	10,294	1046
धाराशिव	06	-	69	20
सोलापुर	16	-	198	38
लातूर	17	01	87	22

* अल्पकालिक प्रशिक्षण (एसटीटी) और विशेष परियोजनाएं (एसपी)

महाराष्ट्र और इसके धाराशिव, सोलापुर और लातूर जिलों में एमएसडीई की विभिन्न योजनाओं के तहत प्रशिक्षित उम्मीदवारों का ब्यौरा निम्नलिखित है:

	पीएमकेवाई (स्थापना से लेकर 31.12.2025 तक)	जेएसएस (2018-19 से 31.12.2025 तक)	एनएपीएस (2018-19 से 31.12.2025 तक)	सीटीएस / आईटीआई (2018-19 से 31.12.2025 तक)
महाराष्ट्र	13,32,519	2,75,214	12,15,498	9,45,222
धाराशिव	21,230	-	1,706	14,077
सोलापुर	40,165	-	7,788	29,942
लातूर	52,755	13,566	2,055	24,405

एमएसडीई की योजनाओं में से, पीएमकेवीवाई के अल्पकालिक प्रशिक्षण घटक के अंतर्गत 2015-16 से 2021-22 तक लागू किए गए पीएमकेवीवाई के पहले तीन चरणों (पीएमकेवीवाई 1.0, पीएमकेवीवाई 2.0 और पीएमकेवीवाई 3.0) में नियोजन पर नजर रखी गई थी। पीएमकेवीवाई (1.0, 2.0 और 3.0) के तहत महाराष्ट्र में 80,950 उम्मीदवारों को नियोजन मिलने की सूचना मिली है। (जिनमें धाराशिव, सोलापुर और लातूर जिलों में क्रमशः 1056, 1721 और 3774 उम्मीदवारों को नियोजन मिलने की सूचना मिली है।) पीएमकेवीवाई 4.0 के तहत, प्रशिक्षित

उम्मीदवारों को उनके विभिन्न करियर अवसर चुनने के लिए सशक्त बनाने पर ध्यान केंद्रित किया गया है और उन्हें उद्योग-संबंधी कौशल पाठ्यक्रमों के माध्यम से इसके लिए उपयुक्त रूप से तैयार किया गया है।

(ग): प्रधानमंत्री मुद्रा योजना (पीएमएमवाई) दिनांक 8 अप्रैल 2015 को शुरू की गई थी, जिसका उद्देश्य उन सभी व्यक्तियों को कलैटरल (संपार्श्विक) मुक्त संस्थागत ऋण प्रदान करना है जो ऋण लेने के लिए पात्र हैं और जिनके पास लघु व्यवसाय उद्यम शुरू करने की व्यवसाय योजना है। विनिर्माण, व्यापार, सेवाओं और कृषि से संबंधित गतिविधियों में आय सृजन के लिए इस योजना के तहत 20 लाख रुपये तक का ऋण प्राप्त कर सकते हैं। महाराष्ट्र के धाराशिव, सोलापुर और लातूर जिलों में पिछले तीन वर्षों (वर्ष 2022-23 से 2024-25) के दौरान पीएमएमवाई के तहत दिए गए ऋणों का ब्यौरा इस प्रकार है:

ज़िला	ऋणों की संख्या (लाख में)	स्वीकृत मात्रा (करोड़ रुपये में)
धाराशिव	2.66	2,059.32
सोलापुर	7.54	5,919.03
लातूर	4.40	3,264.47

लघु और मध्यम उद्यम मंत्रालय के रोजगार सृजन कार्यक्रम का उद्देश्य (प्रधानमंत्री रोजगार सृजन कार्यक्रम) का उद्देश्य गैर-कृषि क्षेत्र में नए सूक्ष्म उद्यम स्थापित करने के इच्छुक उद्यमियों को मार्जिन मनी सब्सिडी के माध्यम से सहायता प्रदान करना है। महाराष्ट्र के धाराशिव, सोलापुर और लातूर जिलों में पिछले तीन वर्षों (वर्ष 2022-23 से वर्ष 2024-25) के दौरान इस योजना के तहत सहायता प्राप्त सूक्ष्म उद्यमों की संख्या और संवितरित मार्जिन मनी सब्सिडी का ब्यौरा इस प्रकार है:

	सहायता प्राप्त सूक्ष्म उद्यमों की संख्या	एमएम सब्सिडी (लाख रुपये में)
धाराशिव	144	453.96

सोलापुर	170	366.25
लातूर	573	2548.7

(घ): महाराष्ट्र और उसके विभिन्न जिलों सहित देश में व्यावसायिक प्रशिक्षण व्यवस्था की समग्र गुणवत्ता और प्रासंगिकता को बढ़ाने के लिए, उन्नत आईटीआई के माध्यम से प्रधानमंत्री कौशल विकास एवं रोजगार क्षमता में परिवर्तन (पीएम सेतु) योजना का उद्देश्य अन्य बातों के साथ-साथ हब और स्पोक मॉडल में 1,000 सरकारी आईटीआई (200 हब आईटीआई और 800 स्पोक आईटीआई) का उन्नयन करना है। इस उन्नयन में स्मार्ट क्लासरूम, आधुनिक प्रयोगशालाएं, डिजिटल सामग्री और उद्योग की आवश्यकताओं के अनुरूप नए पाठ्यक्रम शामिल हैं। इसके अलावा, इसका उद्देश्य भुवनेश्वर, चेन्नई, हैदराबाद, कानपुर और लुधियाना में स्थित पांच राष्ट्रीय शिक्षा संस्थानों (एनएसटीआई) की क्षमता बढ़ाना है, जिसमें कौशलीकरण के लिए क्षेत्र-विशिष्ट राष्ट्रीय उत्कृष्टता केंद्र स्थापित करना भी शामिल है, जहां वैश्विक साझेदारी के साथ प्रशिक्षकों के उन्नत प्रशिक्षण पर विशेष ध्यान दिया जाएगा।

SKILLED LABOUR FORCE

5960. SHRI RAO RAJENDRA SINGH:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- whether there is a definition for “Skilled Labour Force” as per the Government and if so, the details thereof;
- the number of persons falling under the category of skilled labour force and its proportion in comparison to the total workforce;
- whether the Government has any information regarding the role of National Skill Development Corporation (NSDC) in enhancing skill development and

employability in the country, State/UT-wise and if so, the details thereof;
and

(d) whether any scheme has been approved by the Government to enhance employability, particularly in Rajasthan and if so, the details thereof?

**THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT
AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY
OF EDUCATION (SHRI JAYANT CHAUDHARY):**

(a) to (d): Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres / institutes etc. under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country, including the state of Rajasthan. The SIM aims at enabling youth of India to get future-ready and equipped with industry-relevant skills.

As per Chapter 1, para 2(p) of the Code on Wages (Central) Rules, 2025, published vide notification No. GSR 936 (E) dated 30th December, 2025, "skilled occupation" means an occupation which involves skill and competence in its performance through experience on the job or through training as an apprentice in a technical or vocational institute.

Further, as per the latest official estimates of Periodic Labour Force Survey (PLFS) conducted by the National Sample Survey (NSS) of Ministry of Statistics and Programme Implementation (PLFS) 2023-24, 4.1 per cent of the person of age 15-59 years have received formal vocational/technical training, while another 30.6 per cent received training through informal sources.

The National Skill Development Corporation (NSDC), established by the Ministry of Finance, Government of India on 31.07.2008, is a not-for-profit public limited company operating under the provisions of the Companies Act, 1956 (corresponding to section 8 of the Companies Act, 2013). It was conceived as a unique model through a Public Private Partnership (PPP) and is currently under the aegis of the MSDE. NSDC works with the private sector to promote an industry responsive skilling eco-system and also serves, as required, as an implementation arm across various schemes of the Government of India to further the mandate and vision of the Government of creating a globally competitive skilled workforce.

Some additional initiatives of the Government to promote wage and self-employment include:

- i. To enhance the overall quality and relevance of vocational training in the country, Pradhan Mantri Skilling and Employability Transformation through Upgraded ITIs (PM SETU) scheme inter-alia aims to upgrade 1,000 Government ITIs (200 Hub ITIs and 800 Spoke ITIs) in a Hub and Spoke model, wherein upgradation includes smart classrooms, modern labs, digital content, and new courses aligned to industry needs. Also, it aims to

augment capacity of five NSTIs located in Bhubaneswar, Chennai, Hyderabad, Kanpur, and Ludhiana, including setting-up sector-specific National Centres of Excellence for skilling, with focus on advanced training of trainers with global partnership.

- ii. Ministry of Skill Development and Entrepreneurship (MSDE) implements Entrepreneurship Development Programmes (EDPs) and Entrepreneurship Skill Development Programmes (ESDPs) through its autonomous institutions viz. the National Institute for Entrepreneurship and Small Business Development (NIESBUD), Noida and the Indian Institute of Entrepreneurship (IIE), Guwahati, to promote entrepreneurship and self-employment ventures. Also, MSDE in collaboration with the Women Entrepreneurship Platform of NITI Aayog, launched Swavalambini - a Women Entrepreneurship Programme in February 2025 in the North Eastern States of Assam, Meghalaya, Mizoram and also in Uttar Pradesh and Telangana. The programme aims to cultivate an entrepreneurial mindset among female students through Entrepreneurship Awareness Training (EAP) and Entrepreneurship Development Programme (EDP).
- iii. Ministry of Micro, Small & Medium Enterprises (MSME) is implementing Micro and Small Enterprises - Cluster Development Programme (MSE-CDP) across the country. This is a demand driven & Central Sector Scheme. The proposals under the scheme are received from the State/UT Governments to address the common needs of existing cluster in their States/UTs. Under MSE-CDP Scheme, the proposal for setting up of Common Facility Centers

(CFC) in Rice Mill Cluster, Chandauli in Uttar Pradesh was approved at a total project cost of Rs. 15.00 crore with GoI grant of Rs. 12.0 crore during financial year 2021-22.

- iv. The incubation centres for supporting start-up /new enterprises are being supported by various initiatives/schemes like Agri-Business Incubation Centres by Mo Agriculture & Farmers' Welfare, Next Generation Incubation scheme of Mo Electronics & IT, Atal Incubation Centres of NITI Aayog, Biotechnology Incubation Centres of D/o Biotechnology, PM Formulation of Micro Food Enterprises of Mo Food Processing Industries, etc.
- v. Further, the Government is also implementing employment generation schemes/programmes like Prime Minister's Employment Generation Programme (PMEGP), Deendayal Antyodaya Yojana- National Rural Livelihoods Mission (DAY-NRLM), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY), Rural Self Employment and Training Institutes (RSETIs), Deen Deendayal Antyodaya Yojana-National Urban Livelihoods Mission (DAY- NULM), PM Vikshit Bharat Rozgar Yojana, PM Vishwakarma, and others.

SCHOOLS APPROVED UNDER PM-SHRI SCHEME IN TELANGANA

5961. SHRIMATI D. K. ARUNA:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether it is a fact that 832 schools have been approved under PM Schools for Rising India (PM SHRI) scheme in the State of Telangana;

- (b) if so, the district-wise details thereof; and
- (c) the details of the quantum of funds sanctioned/released and unspent during the last five years and the current year?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): Under PM SHRI scheme, a total of 832 PM SHRI schools including 38 Central Government schools (29 Kendriya Vidyalayas and 9 Navodaya Vidyalayas) have been selected till 25.03.2026 from the State of Telangana. The number of State government PM SHRI schools selected in the State of Telangana, district -wise are given in the enclosed **Statement**. The details of PM SHRI schools may be accessed on the website of PM SHRI scheme at the link: <https://pms shri.education.gov.in/state>.

(c): The PM SHRI scheme was approved on 7th September, 2022 and for the State of Telangana, the release of funds started in FY 2023-24. The details of funds allocated, released and utilized by the State of Telangana under the PM SHRI scheme is as follows:

(₹ in crore)				
Financial Year (FY)	Approved PAB outlay	Central Share of Approved PAB outlay	Total Central Share Released	Utilization of fund (Centre share + State Share)
2023-24	398.69	239.21	59.80	21.88
2024-25	647.78	388.67	342.09	473.84
2025-26	422.54	253.52	69.64 (till 25.03.2026)	116.06 (till 25.03.2026)

Note- Outlay funds include Committed Liability.

STATEMENT

The number of PM SHRI schools selected in the State of Telangana, district -wise is as follows:

S. No.	District	Number of PM SHRI schools		
		State Government	Central Government	Total
1	ADILABAD	24	0	24
2	BHADRADRI KOTHAGUDEM	24	0	24
3	HANUMAKONDA	19	1	20
4	HYDERABAD	3	6	9
5	JAGITIAL	20	0	20
6	JANGOAN	15	0	15
7	JAYASHANKAR BHUPALAPALLY	8	0	8
8	JOGULAMBA GADWAL	22	0	22
9	KAMAREDDY	28	1	29
10	KARIMNAGAR	22	2	24
11	KHAMMAM	28	2	30
12	KUMURAM BHEEM ASIFABAD	18	1	19
13	MAHABUBABAD	23	0	23
14	MAHABUBNAGAR	26	1	27
15	MANCHERIAL	25	1	26
16	MEDAK	31	0	31
17	MEDCHAL MALKAJGIRI	25	7	32
18	MULUGU	11	0	11
19	NAGARKURNOOL	27	1	28
20	NALGONDA	43	3	46
21	NARAYANPET	19	0	19
22	NIRMAL	20	0	20
23	NIZAMABAD	40	2	42
24	PEDDAPALLI	16	0	16
25	RAJANNA SIRCILLA	16	1	17
26	RANGA REDDY	41	3	44
27	SANGAREDDY	44	2	46
28	SIDDIPET	33	2	35
29	SURYAPET	31	0	31
30	VIKARABAD	30	0	30
31	WANAPARTHY	21	0	21
32	WARANGAL	16	1	17
33	YADADRI BHUVANAGIRI	25	1	26
	Total	794	38	832

REGULATORY FRAMEWORK FOR DEEP-TECH AND HARDWARE STARTUPS

5962. SHRI KONDA VISHWESHWAR REDDY:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether the Government has assessed the trend of Indian deep-tech and hardware startups "flipping" their holding structures to foreign jurisdictions due to rigid domestic corporate compliance requirements for raising early-stage capital, if so, the details thereof;
- (b) whether there is any proposal to relax the stringent Private Placement norms under Section 42 of the Companies Act, 2013, to ease the financial and administrative burden on DPIIT-recognized startups, if so, the details thereof;
- (c) whether the Government plans to amend the Companies (Acceptance of Deposits) Rules to extend the maximum maturity period of Convertible Notes beyond the current ten years to facilitate "patient capital", if so, the details thereof; and
- (d) whether a tailored corporate regulatory framework is being formulated by the Government to prevent the outward migration of capital-intensive innovators, particularly from rapidly growing deep-tech and aerospace corridors in States like Telangana, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a): The Government has been taking various initiatives including through revision in legal provision and compliance framework to facilitate ease of doing business for startups including Deep-tech startups. No such trend due to provisions of the Companies Act, 2013 for raising capital has been noticed.

(b): The provisions of private placement, as provided under section 42 of the Companies Act, 2013, already facilitate companies, including startups to raise monies from select persons without following the detailed provision and disclosures required for making public issue/public offer.

Pursuant to Section 42(2) of the Companies Act, 2013, the offer made to Qualified Institutional Buyers (QIBs) and employees of the company being offered securities under an Employees Stock Option Scheme (ESOS) is not counted for the maximum number of persons whom the private placement offer may be made to.

(c): At present, there is no such plan. The Ministry notified the Companies (Acceptance of Deposits) Amendment Rules, 2020 vide G.S.R. 570(E) dated 07.09.2020, whereby the maximum maturity period for Convertible Notes issued by recognised startups was increased from five years to ten years.

(d): The Companies Act, 2013 is the principal legislation for regulation of companies in the country which contains adequate provisions to facilitate ease of doing business in the country. Various initiatives taken by this Ministry to facilitate ease of doing business for various companies, including the companies in the state of Telangana are given in the enclosed **Statement**.

STATEMENT

Measures to ease corporate compliance requirements for companies, including startups

- The Central Registration Centre (CRC) was operationalized in 2016 to provide speedy incorporation related services. An e-Form SPICe+ along with a linked form called AGILE PRO-S was introduced for providing different services at one place such as Name Reservation, Incorporation, Allotment of PAN, TAN, DIN, EPFO Registration, ESIC Registration, GST number, opening of Bank Account etc. at the time of incorporation of company to start the business immediately. Similarly, new e-Form FiLLiP (Form for incorporation of Limited Liability Partnership) was introduced for LLPs.
- There is no fee for incorporation of company with authorized capital up to Rs.15.00 Lakh.
- The Central Processing Centre (CPC) was established in February 2024 for centralized processing of 12 non-STP forms.
- Decriminalization of 63 offences under the Companies and LLP Acts in phased manner. While providing relief to corporates, one of the objectives of decriminalization has also been reduction of litigation burden in judicial courts and shifting the prosecution cases towards adjudication.
- The scope of fast-track merger was expanded in February 2021 to allow mergers of Start-ups with other Start-ups and with Small companies. The

ambit has been further broadened in September 2025 to allow more classes of companies to choose this route. The rules have also been amended so that the “deemed approval” requirement is implemented more effectively for fast-track mergers.

- Amendment was made in rule 25A of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 in September, 2024 pursuant to which, merger of a holding company incorporated abroad with its wholly owned subsidiary incorporated in India now requires approval of Central Government (delegated to Regional Directors). Prior to this amendment, such mergers required approval of the NCLT. This is aimed at making this process speedier.

Additionally, various relaxations from the provisions of the Companies Act, 2013 and rules made thereunder have been provided to start-up companies from time to time and the details are as under:

Sr. No.	Section/Rules under Companies Act, 2013	Subject	Provisions in the Company Act, 2013 to support Start-ups
1.	Section 2(40)	Financial Statement	Requirement of cash flow statement to be part of financial statement is optional for Start-ups.
2.	Section 73(2) clause (a) to (e)	Acceptance of deposits	Start-ups were exempted from procedural compliance at the time of accepting deposits from its members (such as issuance of a circular to its members showing the financial position of company, credit rating, depositing 20% of the

Sr. No.	Section/Rules under Companies Act, 2013	Subject	Provisions in the Company Act, 2013 to support Start-ups
			maturing deposits, and certification regarding default in repayments).
3.	Section 92(1)	Annual Return	Directors of a start-up are allowed to sign annual returns of the private limited company if the Company does not have Company Secretary.
4.	Section 173(5)	Meetings of Board	Under Companies Act, 2013, Board of Directors of a company are required to meet at least once in 120 days, 4 board meetings in a year. However, Start-ups are exempted from holding quarterly board meetings and are allowed to hold two board meetings in a calendar year, i.e., once every six months.
5.	Rule 6 of Companies (Incorporation) Rules, 2014	Conversion of OPCs into Public and Private Companies	The requirement that an OPC must convert itself after its paid-up capital exceeds Rs 50 lakh and its average annual turnover exceeds Rs 2 crore was omitted. Since many start-ups are One Person Company, this allows them to retain the status as an OPC.
6.	Rule 8(4) of Companies (Share Capital and Debenture) Rules, 2014)	Sweat Equity	In general, the issuance of sweat equity shares in a company shall not exceed 25% of the paid-up capital of the company at any time. However, in case of start-ups, this limit is upto 50% of its paid-up share capital.
7.	Rule 12(1)(c) of Companies (Share Capital	Employee Stock Options (ESOPs)	In general, ESOPs are not given to employee who is a promoter or a person belonging to the promoter group and a

Sr. No .	Section/Rules under Companies Act, 2013	Subject	Provisions in the Company Act, 2013 to support Start-ups
	and Debentures) Rules, 2014		director who either himself or through his relative or a body corporate, directly or indirectly holds more than 10% equity of the company. Start-ups are allowed to issue ESOPs to promoters and directors.
8.	Rule 2 (1)(c) (xvii) of Companies (Acceptance of Deposits) Rules, 2014	Convertible Note	Start-ups can receive an amount of Rs 25 lakh or more by way of a convertible note (convertible into equity shares or repayable within a period not exceeding ten years from the date of issue) in a single tranche, from a person, and such transactions are not considered deposit.
9.	Rule 3(3) of Companies (Acceptance of Deposits) Rules, 2014	Acceptance of deposits	Companies may ordinarily accept or renew any deposits from its members not exceeding 35% of the paid-up share capital, free reserves and securities premium account of the company. But start-ups have been permitted to accept deposits from members without any restriction on the amount.

INITIATIVES FOR POLLUTION CONTROL AND WASTE MANAGEMENT

5963. SHRI ANUP SANJAY DHOTRE:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has implemented specific policies and programmes to reduce air, water and soil pollution in urban and industrial

areas, particularly in Akola and Washim districts of Maharashtra and if so, the details thereof;

- (b) the measures taken by the Government to promote the adoption of clean technologies and pollution control equipment by industries operating in the said districts, along with any incentives or financial assistance provided;
- (c) the progress made in the implementation of solid waste management and plastic waste reduction strategies in the said districts, including details of infrastructure created and targets achieved;
- (d) whether the Government is collaborating with local municipalities, district administrations and Non-Governmental Organizations in the said districts to improve waste segregation at source and enhance recycling practices; and
- (e) the details of public awareness campaigns conducted in the said districts to promote environmental responsibility and community participation in pollution control initiatives?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): The Ministry of Environment, Forest and Climate Change (MoEF&CC) prevents and control air and water pollution through enactment of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 and notified different Rules, Regulations based on the said acts.

As per the provisions of the above said acts, all industrial units and other establishments generating industrial effluents, emissions are required to comply with the stipulated standards before release of emission and discharging of effluents into rivers and water bodies.

CPCB, State Pollution Control Boards (SPCB)/Pollution Control Committees (PCCs) monitor emissions and discharge of effluents from industries to ensure compliance of the provisions of the said Acts and take necessary action accordingly. CPCB issued indicative Guidelines for restoration of water bodies' as a guidance to the Stakeholders for ensuring restoration/ rejuvenation of water bodies.

The Ministry of Environment Forest and Climate Change (MoEF&CC), Government of India notifies industry specific discharge standards under Schedule-I: 'Standards for Emission or Discharge of Environmental Pollutants from various Industries' of Environment Protection Act, 1986. So far, industry specific environmental standards, for 79 industrial sectors (including emission standards for 56 sectors) have been notified. Industrial sectors, for which specific standards are not available, general standards as notified under Schedule-VI of Environment Protection Rules, 1986 shall be applicable.

For strengthening monitoring mechanism and effective compliance through self-regulatory mechanism, CPCB directed all 17 categories of highly polluting industries to install Online Continuous Emission Monitoring System (OCEMS).

Two industries namely M/s MSEDCL thermal power plant and M/s Basant Agrotech (I) Ltd. in Akola District have installed OCEMS.

To control Air pollution in the country, Government of India has launched the National Clean Air Programme (NCAP) in 2019 as a long-term, time-bound, national-level strategy to address air pollution in 130 non-attainment and million plus cities/urban agglomeration in 24 States/UTs. City Specific Clean Air Action Plans have been prepared by all 130 cities under NCAP to implement air quality improvement measures in respective cities. These plans target air pollution sources like soil & road dust, vehicular emissions, waste burning, Construction & Demolition activities and industrial pollution.

In Maharashtra, total 19 cities are covered under the National Clean Air Programme (NCAP), including Akola as one of the Non-attainment cities.

Akola is funded under the Control of Pollution scheme of MoEF&CC under NCAP and air quality performance-based incentive grant of ₹17.49 crore has been released to Akola to implement air quality improvement measures.

City Clean Air Action Plan has been prepared for Akola targeting major pollution sources across key sectors, including road dust, vehicular pollution, open waste burning, etc. The City level committee under the Chairmanship of Commissioner Municipal Corporation, Akola has been constituted for the implementation of NCAP. Further, 4 air quality monitoring stations have been established and are operated by Maharashtra Pollution Control Board for monitoring the air quality in Akola.

Under NCAP, Akola Municipal Corporation has undertaken end-to-end pavement of 155 km of roads, procurement of 12 Mechanical Road Sweepers, remediation of 65,000 tonnes of legacy waste, greening of 1.99 acre of open spaces and plantation of 36,500 saplings, etc.

Due to coordinated efforts, Akola has shown reduction in air pollution by 33% in terms of PM₁₀ levels of 74 ug/m³ in 2024-25 as compared to 111 ug/m³ in 2017–18.

To control Water Pollution across the country, National Water Quality Monitoring Programme (NWMP), a nation-wide programme is executed for the prevention, control and abatement of water pollution and to collect, compile and publish technical and statistical data related to water pollution. The water quality data under National Water Quality Monitoring Programme (NWMP) is utilized for identification of Polluted River Stretches (PRS) based on the level of organic load which is measured in terms of biochemical oxygen demand (BOD) concentration.

2 Polluted River Stretches have been identified in Akola District namely, Purna River (Asegaon Purna to Dhupeshwar) and Morna River (Akola to Takli Jalam) as Priority-III (BOD levels:10 – 20 mg/l) and Priority- I (BOD levels>30 mg/l) in 2018.

For rejuvenation of polluted river stretches plans were prepared by River Rejuvenation Committees (RRC's) constituted by the respective State Government/ UT Administration, under the overall supervision and coordination of Principal Secretary, Environment of the concerned State/ Union

Territory. The action plans were prepared for bringing the polluted river stretches to obtain water quality level fit for bathing purposes.

Progress of implementation of action plans is reviewed by the RRC's at State Level and by Central Monitoring Committee (CMC) constituted under the Chairmanship of Secretary, Ministry of Jal Shakti at Central Level.

Water quality of Purna River and Morna River has improved as the above mentioned Polluted River Stretches have been shifted to Priority-V (3-6 mg/l) and Priority-IV (BOD levels: 6-10 mg/l) respectively, in 2025.

In Akola, a dedicated Solid Waste Management Plant is operational at Bhod, with a processing capacity of 250 TPD (Tonnes per day). Further, Municipal Council, Washim has established solid waste processing facility with capacity of 20 Ton / per day.

Through the "Plastic Anti-Squad", the Akola Municipal Corporation (AMC) has seized the banned Single Use Plastics in the last financial year.

Further, to prevent soil and water pollution, Akola Municipal Corporation has commissioned Sewage Treatment Plants (STPs) under AMRUT 1.0 and 2.0, to ensure that untreated domestic sewage does not enter local water bodies.

Akola Municipal Corporation (AMC) maintains a 100% Door-to-Door collection of solid waste across all wards. Further, for source segregation, implementation of the "Two-Bin" system (Green for Wet, Blue for Dry) is monitored via GPS-enabled collection vehicles.

Further, AMC collaborated with Self Help Groups (SHGs) for the “Majhi Vasundhara” (My Earth) initiative, focusing on waste-to-wealth projects and decentralized composting in public parks.

In 2019, the Special Task Forces for solid waste management constituted under the chairmanship of Collector Washim and Akola.

Akola Municipal Corporation has localized the Mission LiFE movement through Swacchh hotels, schools, hospital and ward competitions through monthly rankings of wards, hotels, schools, hospital based on cleanliness and segregation levels to foster healthy competition.

Under ‘Ek Ped Maa Ke Naam’ campaign, 16,99,788 saplings have been planted in Akola and 17,68,000 saplings in Washim.

DATA OF DROPOUT RATES IN SCHOOLS

5964. SHRIMATI PRATIMA MONDAL:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the data on dropout rates at secondary and higher secondary levels, particularly among girls and marginalised communities, State/UT-wise;
- (b) whether students in rural and low-income households lack reliable digital access for blended learning models, if so, the details of percentage of such students;
- (c) whether the Government has any independently verified data to demonstrate measurable improvement in foundational literacy and numeracy across Government schools in the country; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The Department of School Education and Literacy (DoSEL), Ministry of Education has developed the Unified District Information System for Education Plus (UDISE+) system to record data on indicators of school education provided by all the States and Union Territories. Dropout rate is calculated at primary, Upper Primary and secondary level of education. As per UDISE+ 2024-25, State/UT-wise dropout rate among girls and marginalised groups, such as Schedule Castes (SC) and Schedule Tribes (ST) for secondary level of education is available at https://www.education.gov.in/en/parl_gues.

(b) to (d): To bridge the digital divide in education, especially after the pandemic, a comprehensive initiative called e-VIDYA is in place which unifies all efforts related to digital/online/on-air education to enable multi-mode access to education. The key components of this initiative are DIKSHA – the nation's digital infrastructure, 200 PM e-VIDYA DTH TV Channels to provide supplementary education in various Indian languages for classes 1st to 12th, ePathshala initiative to disseminate Digital Books and eContents, eJaadui Pitara digital app to supplement and complement the physical Jaadui Pitara, a vertical on Virtual Labs created on DIKSHA platform where Virtual Labs for Science and Mathematics for subjects Class 6th to 12th have been made available, Samagra Shiksha also has provision of ICT Labs & Smart Classrooms in Schools of

Grade VI and above. There are various AI features available on DIKSHA – Ask DIKSHA (Chat with Books), Video Keyword Search, Read Aloud and AI-bases Transition, useful for Personalize Adaptive Learning (PAL).

The PARAKH Rashtriya Sarvekshan 2024, conducted in December 2024 by the National Assessment Centre, PARAKH (NCERT), under the Ministry of Education, assessed baseline competency development in students of Grades 3, 6, and 9 as per the National Education Policy 2020. By meticulously assessing competencies in critical subjects like Language, Mathematics, Science, Social Science and The World Around Us, assessment is to provide comprehensive insights into the educational journey of the learners. Over 21.15 lakh students and 2.70 lakh teachers from more than 74,000 schools across 781 districts participated. National, State, and District-level report cards are available at <https://dashboard.parakh.ncert.gov.in/en>. Previously, the government of India has conducted National Achievement Survey (NAS) in 2021, with an objective to evaluate students learning outcomes and competencies. The class wise, subject wise and management wise details of performance of students at National, State/UT and District level are available at <https://nas.gov.in/report-card/2021>.

PROVIDING HIGH SPEED INTERNET CONNECTIVITY IN GOVERNMENT SCHOOLS IN RURAL AREAS

5965. SHRI RAJIV PRATAP RUDY:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has taken steps to ensure adequate access to high-speed internet connectivity in Government schools located in rural and remote areas across the States;
- (b) if so, the details of such initiatives undertaken by the Central Government to provide high speed internet connectivity in rural areas;
- (c) whether the Government has formulated any guidelines or set standards for the establishment of smart classrooms, digital boards and ICT-enabled learning infrastructure in rural Government schools;
- (d) if so, the details of the number of schools where such smart infrastructure has been implemented as on date along with the funds allocated and utilized under these programmes during the last three years, State/UT-wise; and
- (e) the details of the computer-to-students ratio in Government schools in the country, State/UT-wise, particularly in Saran district of Bihar?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): Education is part of the Concurrent List of the Constitution and most of the Government schools are under the administration of the State Government and its bodies.

The Government of India, in the Budget 2025, has announced provision of broadband connectivity to all Government Secondary schools in rural areas, under the 'BharatNet' project to enhance digital infrastructure in remote areas.

To provide FTTH internet connections to Government schools having computing devices, DoSEL has advised all States/UTs including rural areas to enter into MoUs/Agreements with BSNL.

The Ministry of Education implements ICT and Digital initiatives under Samagra Shiksha to enhance digital learning in Government schools across the country, including rural areas of Bihar. The initiatives aim to enhance the quality of education by integrating technology into teaching and learning processes. Under the initiatives, funds are provided for setting up ICT Labs and Smart Classrooms according to the requirements of the State submitted in the Annual Work Plan & Budget (AWP&B). The non- recurring/recurring grant under 'ICT and Digital Initiatives' is available to the States and UTs for following two options:

- Option I: Under this option schools which have not availed the ICT facility earlier can either opt for ICT or smart classrooms as per their requirement and need. In case of more than 700 enrolments, an additional ICT lab can also be considered.
- Option II: Under this option, schools which have already availed the ICT facility earlier can avail smart classrooms/tablets as per the norms of the scheme.

ICT Lab: A non-recurring grant of up to Rs. 6.40 lakh per school and recurring grant of upto Rs. 2.40 lakh per school per annum for a period of 5 years. From 2023-24, the scheme also offers step-wise funding based on

school enrolment. (Strength <100: Rs. 2.5 Lakhs, Strength between 100 – 250: Rs. 4.5 Lakhs, Strength between 250 – 700: Rs.6.4 Lakhs)

Smart Classrooms: The non-recurring grant for Smart Classrooms (2 smart classrooms per school) is of Rs. 2.40 lakh and the recurring grant is Rs. 38,000/- per school per annum (including E Content and Digital Resources, Charges for Electricity).

The State/UT wise details of ICT Labs and Smart Classrooms approved and functional in the last three years (i.e. from 2022-23 to 2024-25) are given in the enclosed **Statement-I**. The State/UT wise details of funds allocated and utilised in the last three years (i.e. from 2022-23 to 2024-25) for ICT Labs and Smart Classrooms are given in the enclosed **Statement-II**.

As per UDISE + 2024-25 Report, 64.7% schools have computer facilities and 63.5% schools have access to internet. The computer-to-student ratio in Government schools varies across districts depending on infrastructure availability.

STATEMENT-I

The State/UT wise details of ICT Labs and Smart Classrooms approved and functional in the last three years (i.e. from 2022-23 to 2024-25)

State/UT	ICT Labs/ Smart Classrooms					
	2024-25		2023-24		2022-23	
	Approval	Functional	Approval	Functional	Approval	Functional
A&N Islands	3	3	6	6	8	8
Andhra Pradesh	1221	14	3552	3552	1145	1144
Arunachal Pradesh	126	100	216	0	146	134
Assam	980	152	1701	1	885	885

State/UT	ICT Labs/ Smart Classrooms					
	2024-25		2023-24		2022-23	
	Approval	Functional	Approval	Functional	Approval	Functional
Bihar	1254	0	1981	0	126	126
Chandigarh	33	1	2	2	95	95
Chhattisgarh	6018	0	871	871	0	0
DND - DNH	49	0	42	24	78	77
Delhi	249	0	90	0	52	52
Goa	0	0	3	0	0	0
Gujarat	556	693	926	448	0	0
Haryana	283	20	679	310	455	342
Himachal Pradesh	17	17	12	0	898	616
J&K	2301	0	544	0	1037	1036
Jharkhand	623	8	1789	1516	625	606
Karnataka	549	0	100	0	1768	437
Kerala	24	0	115	1	257	257
Ladakh	83	58	66	66	24	23
Lakshadweep	0	0	0	0	0	0
Madhya Pradesh	4605	228	4336	3350	658	658
Maharashtra	373	0	518	309	2405	2233
Manipur	78	0	109	109	174	173
Meghalaya	58	46	29	29	42	42
Mizoram	322	0	217	217	90	90
Nagaland	85	0	13	13	47	47
Odisha	776	0	0	0	2119	2119
Puducherry	0	0	0	0	45	45
Punjab	143	0	1019	0	1223	664
Rajasthan	1428	0	4357	5	820	811
Sikkim	37	27	3	0	32	32
Tamil Nadu	7362	0	3536	3536	2211	2211
Telangana	1067	607	1337	697	94	93
Tripura	138	108	147	147	857	857
Uttar Pradesh	6943	12	7898	22	18733	18444

State/UT	ICT Labs/ Smart Classrooms					
	2024-25		2023-24		2022-23	
	Approval	Functional	Approval	Functional	Approval	Functional
Uttarakhand	39	0	78	0	195	102
West Bengal	662	0	63	0	0	0
Total	38485	2094	36355	15231	37344	34459

Source: PRABANDH

STATEMENT- II

The State/UT-wise details of funds allocated and utilized for ICT Labs and Smart Classrooms from 2022-23 to 2024-25**

(Rs. in Lakh)

States/UTs	2022-23		2023-24		2024-25	
	Fund Allocated	Fund Utilized*	Fund Allocated	Fund Utilized*	Fund Allocated	Fund Utilized*
A&N Islands	51.2	21.3	17	488.3	7.5	6.6
Andhra Pradesh	5588	5250.2	9744.8	30030.3	4633.4	33.6
Arunachal Pradesh	378	608	595.9	0.0	317.7	242.7
Assam	4704	12648.5	4082.4	12193.5	2344.3	441.6
Bihar	302.4	10533.1	4754.4	25404.7	3364.3	0.0
Chandigarh	134.4	98.9	6.9	103.6	207.2	2.3
Chhattisgarh	0	4062.7	2125.6	1161.1	17408.9	0.0
DND - DNH	310.4	262.4	109.1	390.9	168.8	0.0
Delhi	152.8	448	1350	0.0	0.0	0.0
Goa	0.0	0.0	13.4	6.6	0.0	0.0
Gujarat	0.0	3535.2	2646.4	7955.1	2754.8	2512.9
Haryana	1544	2086	1815.6	4951.9	704.4	104.8
Himachal Pradesh	3283.2	3753	28.8	3753	24.3	24.3
J&K	3300.8	0.0	1330.7	0.0	5573.9	0.0
Jharkhand	3516	2451.1	7623	4992.7	2143.3	399.6
Karnataka	4243.2	6878	735	0.0	2291	14.6
Kerala	616.8	336	276	0.0	58.5	0

States/UTs	2022-23		2023-24		2024-25	
	Fund Allocated	Fund Utilized*	Fund Allocated	Fund Utilized*	Fund Allocated	Fund Utilized*
Ladakh	112	89.2	163	0.0	190.1	139.4
Lakshadweep	0.0	0.0	0.0	0.0	0.0	0.0
Madhya Pradesh	1579.2	412.8	12697.5	2385.9	13073.8	1027.9
Maharashtra	5772	1097.7	2632.8	9061.4	1603.3	0.0
Manipur	553.6	213.6	266.8	1252.7	199.4	0.0
Meghalaya	212.8	0.0	102.4	535.3	166.7	86.4
Mizoram	464	0.0	566.5	588	803.5	796.1
Nagaland	112.8	461.3	31.2	860.3	179.8	0.0
Odisha	5085.6	4068.5	0.0	0.0	1489.2	595.2
Puducherry	108	292.8	0.0	0.0	0.0	0.0
Punjab	5261.2	0.0	3367.7	5444.3	766.2	0.0
Rajasthan	3616	3693.8	12228.8	319.4	4931.1	0.0
Sikkim	76.8	57.6	7.5	223.7	151.6	64.8
Tamil Nadu	14150.4	24223.2	10114.6	0.0	21701.1	0.0
Telangana	601.6	12815.7	3944.2	0.0	3640.6	2588.6
Tripura	3232.8	1752.2	440.5	3517	404.7	319.6
Uttar Pradesh	46115.2	35335.5	24826.4	0.0	20827	13974.5
Uttarakhand	468	0.0	234	0.0	127.2	0.0
West Bengal	0.0	0.0	755.2	0.0	1632.8	0.0
Total	115647.2	137486.34	109634.1	115619.74	113890.4	23375.5

Source: PRABANDH

* It includes State share and the unspent balance of previous years

RECRUITMENT THROUGH EMPLOYMENT EXCHANGES

5966. SHRI T. R. BAALU:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has any plan to reintroduce the earlier policy of making it mandatory for Government Offices, Public Sector Undertakings (PSUs) etc. to make recruitment for Group C and D posts through local

Employment exchanges to ensure that the locals stand to benefit in job opportunities; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): 'Employment' being a subject under the Concurrent List, the Employment Service in India is the Joint concern of the Central and State Government. Directorate General of Employment, Ministry of Labour and Employment is responsible for laying down policies, standards and procedures for coordination of the National Employment Service at all India level.

The Employment Exchanges function under the direct administrative and financial control of the respective State Government /UT Administration.

The occurrence and filling up of vacancies in Central Government, State Governments, PSUs, Public Sector Banks and other Government aided institutions is a continuous process and efforts are made to fill up the vacancies as per the provisions of their respective recruitment rules.

Further, Ministry of Labour and Employment, Government of India, is running the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including information on jobs from private and government sectors, online & offline job fairs, job search & matching, career counselling, vocational guidance, skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in].

CAG REPORTS ON PUNJAB SCHOOLS**5967. SHRIMATI HARSIMRAT KAUR BADAL:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is aware of the fact that the Comptroller and Auditor General of India (CAG) has flagged Punjab's School Education Board for failing to account for 673 crore of Central funds and that utilisation of Samagra Shiksha funds in the State has remained as low as 44–50 per cent, if so, the details thereof;
- (b) whether the Government is aware of the fact that the 55-crore Scheduled Castes (SC) Post-Matric Scholarship scam in which 39 crore was paid to ghost institutions with missing files has been investigated by the Vigilance Bureau and six officials dismissed and if so, the details thereof;
- (c) whether the Central Government is aware of the deplorable State of Government schools in Punjab, schools running with a single teacher and without headmaster, toilets and basic infrastructure, if so, the details thereof; and
- (d) the details of the steps taken by Central Government to ensure that Central education funds released to Punjab are not diverted or left unutilised including any conditionality or monitoring mechanism put in place in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): As informed by the State of Punjab, no CAG report has been received pertaining to Punjab School Education Board regarding this matter.

The central share approved and the central share released in respect of Punjab for the years 2024-25 and 2025-26 is as follows:

Year	Central share approved	Central share released
2024-25	₹ 708.78 crore	₹ 678.13 crore
2025-26	₹ 947.56 crore	₹ 586.20 crore (till 27.03.2026)

(b): As informed by the State of Punjab, the matter regarding alleged misappropriation of funds under the Post-Matric Scholarship Scheme for Scheduled Caste students is under investigation by the Vigilance Bureau, Punjab and the investigation is ongoing. Further, Punjab Government has also taken action against some State Government employees.

(c): The Punjab Government has informed that the number of single teacher schools and schools with no headmaster are 1441 and 563, respectively. All the schools have toilets and basic infrastructure. Advisories have been issued on a regular basis to strengthen Human Resources in schools and to maintain normative PTR.

(d): This Department uses a comprehensive online monitoring system called PRABANDH (Project Appraisal, Budgeting Achievements and Data Handling) to monitor the releases and expenditure, besides viewing approved outlays and other scheme related information. Further, the Central Government, through the various forums, including Project Approval Board meetings, review

meetings, Zonal Council Meetings and NITI Aayog Governing Council Meetings, reviews and assesses the implementation of different schemes by the States and UTs and advise the States and UTs to implement the various interventions under the Scheme for providing holistic and qualitative education.

DEVELOPMENT OF ASHTAVINAYAK TEMPLES OF LENYADRI AND OZAR

5968. DR. AMOL RAMSING KOLHE:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government has designated the Ashtavinayak temples of Lenyadri and Ozar as part of the 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD) Scheme' for holistic infrastructure development;
- (b) the details of the 'Swadesh Darshan 2.0' projects aimed at developing Agri-Tourism and Mountaineering in the Junnar region, which was declared the first 'Tourism Tehsil' of Maharashtra; and
- (c) the details of central support available for the branding of the 'Pune-Narayangaon-Junnar' circuit as a world-class destination for weekend tourism and heritage treks?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): Development and promotion of tourist destinations is primarily undertaken by the respective State Government/ Union Territory (UT) Administration. Ministry of Tourism under its Scheme "Pilgrimage Rejuvenation and Spiritual,

Heritage Augmentation Drive” (PRASHAD) provides financial assistance to the State Governments (SGs) and Union Territory Administrations (UTAs) for development of tourism related infrastructure at identified religious and heritage sites across the country including the State of Maharashtra. This process is undertaken in consultation with State Governments (SGs)/UT Administrations (UTs).

The Ministry of Tourism has not sanctioned any project at the Ashtavinayak temples of Lenyadri Ganpati Temple and Vighneshwar Temple Ozar under the PRASHAD Scheme. However, the details of projects sanctioned under the PRASHAD Scheme in the State of Maharashtra are given in the enclosed **Statement-I**.

(b): Ministry of Tourism under its various schemes including ‘Swadesh Darshan (SD)’, ‘Swadesh Darshan 2.0 (SD2.0)’ and ‘Challenge Based Destination Development – CBDD’ (an initiative under Swadesh Darshan scheme) provides financial assistance for development of tourism infrastructure and experiences in the country, on receipt of the project proposals from State Governments/UT Administrations, in synergy with the scheme guidelines, Government directions, availability of funds, inter-se priority etc. The above-mentioned schemes are approved till March, 2026.

In addition, Government of India in 2024-25 under Special assistance to States for capital investment scheme (SASCI)- Development of Iconic Tourist Centres to Global Scale, sanctioned the project ‘INS-Guldar Underwater Museum, Artificial Reef, and submarine Tourism in Sindhudurg’ for ₹46.91

Crore and 'Development of RAM-KAL PATH in Nashik' for ₹99.14 Crore in the State of Maharashtra.

Presently, no proposal is under consideration for development of tourism projects in the Junnar Region under the above schemes.

The details of the projects sanctioned under SD, SD2.0 and CBDD schemes in the state of Maharashtra, as mentioned above, are given in the enclosed **Statement-II**.

(c): The Ministry endeavours to position India as a preferred tourism destination in the tourism generating markets to promote various tourism products and destinations and to increase India's share in the global tourism market. The objectives are met through an integrated marketing and promotional strategy and a synergized campaign in association with the Travel Trade, State Governments and Indian Missions overseas.

STATEMENT- I

Details of the project sanctioned under PRASHAD Scheme in the State of Maharashtra

Sr. No.	Name of the Project	Amount Sanctioned (Rs. In Crore)
1.	Development of Trimbakeshwar, Nashik	45.41

STATEMENT- II

Details of the projects sanctioned under Swadesh Darshan, Swadesh Darshan 2.0, & CBDD schemes in the state of Maharashtra

Sr. No.	Scheme	Name of the Project	Amount Sanctioned (Rs. In Crore)
1.	SD	Development of Sindhudurg Coastal Circuit - Sagareshwar,	19.06

		Tarkarli, Vijaydurg (Beach & Creek), Mitbhav	
2.		Development of Waki- Adasa- Dhapewada- Paradsingha- Telankhandi- Girad	45.47
3.	SD2.0	Shivshruthi Theme Park	76.22
4.	CBDD	Development of Ahmednagar Fort	25.00

INACTIVE PUBLIC SECTOR UNDERTAKINGS

5969. SHRI SELVARAJ V.:

SHRI SUBBARAYAN K.:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether it is a fact that the Sixteenth Finance Commission and the latest Public Enterprises Survey have reported some 383 Government run firms across the country that do nothing for decades, but not officially shut down, if so, the details thereof;
- (b) whether it is also a fact that various Finance Comissions earlier too have mentioned about the inactive Public Sector Undertakings (PSUs) owned by State or Centre and recommended for immediate closure to reduce fiscal strain; and
- (c) if so, the details of such PSUs, State-wise and the Government's decision thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): The Sixteenth Finance Commission, in its report for the award period FY 2026-31, has mentioned that as of 31st March 2023, there are 308 State Public Sector Enterprises (SPSEs) that have ceased to carry out their operations and are classified as inactive (Paragraph 2.47, 15.7, 15.31). Further, citing the Public Enterprise Survey 2023-24, the Commission has also reported that 72 Central Public Sector Enterprises (CPSEs) had been rendered unproductive as of 31st March 2024 (Paragraph 2.47, 15.32). As per information provided by Administrative Ministries/Departments in the latest Public Enterprises (PE) Survey 2024-25, the number of inoperative Central Public Sector Enterprises (CPSEs) as per the latest Public Enterprises Survey 2024-2025 is 75, including 17 CPSEs which are Under Liquidation, 24 CPSEs Under Closure and 34 CPSEs under Non-operating.

(b) and (c): Earlier Finance Commissions (1st FC to 15th FC) touched upon the matter relating to public sector undertakings. The 16th Finance Commission in Para 15.18 of its report mentioned that “Various Finance Commissions (FCs) in the past have recognised and reiterated the need to review SPSE performance and undertake reform measures to enhance public sector enterprise (PSE) efficiency. As far back as 1978, FC-7 had called for the need to improve the financial health and accountability of PSEs. FCs ranging from FC-7 to FC-14 made several key observations and recommendations for SPSEs. These recommendations include ensuring that SPSEs at least cover their operating costs, maintain proforma commercial accounts to enhance cost efficiency and improve their financial sustainability. FCs in past emphasised

structural reforms, such as restructuring of SPSEs -particularly of electricity boards and transport undertakings. FCs have also recommended rationalising of subsidies, merging of similar PSEs and downsizing through measures like the Voluntary Retirement Scheme, among others.” However, it has been observed that no FC explicitly recommended “immediate closure” of inactive PSUs.

State-wise list of SPSEs is not maintained by Union Government as it is a subject matter of respective States. The details of 75 CPSEs which are under Liquidation (17), Closure (24) and Non- Operating (34) are available as Appendix VIII to the Public Enterprise Survey 2024-25

<https://www.dpe.gov.in/static/uploads/2025/12/59f1e4e0304212412539aa93f4a91056.pdf>.

CSR FUND UTILISATION

5970. DR. D. RAVI KUMAR:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether the Government has reviewed the utilisation of Corporate Social Responsibility (CSR) funds, given that companies reported CSR spending exceeding Rs. 29,000 crore during 2022–23, if so, the details thereof;
- (b) whether the Government has identified instances of unspent, delayed or misallocated CSR funds, particularly in aspirational districts and backward regions, if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Government to strengthen monitoring, impact assessment and transparency mechanisms to ensure effective and outcome-based utilisation of CSR funds across priority sectors?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a): The CSR framework is disclosure based and CSR mandated companies are required to file details of CSR activities annually in the MCA21 registry. Under the Companies Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities of the company based on the recommendation of its CSR Committee. The Board of the company is required to disclose the CSR Policy implemented by the company in its Board report. The Board of the company has to satisfy itself that the funds so disbursed have been utilised for the purposes and in the manner as approved by it, and the Chief Financial Officer or the person responsible for financial management shall certify to the effect. In view of the above legal provisions, the Government has not conducted such a specific review.

(b) and (c): Rule 8 of the Companies (CSR Policy) Rules, 2014 provides that every company having average CSR obligation of 10 crore rupees or more in the three immediately preceding financial years, shall undertake impact assessment, through an independent agency, of their CSR projects having

outlays of one crore rupees or more, and which have been completed not less than one year before undertaking the impact study. The details of CSR activities, Impact Assessment, etc., are required to be reported by all the companies in the 'Annual Report on CSR' including annual action plan on CSR which is part of the Company's Board Report. The existing legal provisions regarding formation of CSR committee, formulation of CSR policy, Annual Action Plan on CSR, identification of the project and area in which project will be implemented, certification of CSR expenditure by Chief Financial Officer (CFO) and audit of CSR expenditure by statutory auditors, etc., provide adequate mechanisms to ensure transparency and accountability.

The first proviso to Section 135 (5) of the Act provides that the company shall give preference to the local area and areas around it where it operates. However, the emphasis on local area is only directory and not mandatory in nature and companies need to balance local area preference with national priorities.

The Board has to ensure that the approved amount has been spent on the assigned activity(ies). Whenever violation of CSR provisions is reported, action against such non-compliant Companies is initiated as per provisions of the Act after due examination of records and following due process of law. In the last three years 30 companies have been penalised and penalty amount of Rs.19.94 crore has been imposed.

ISSUANCE OF APAAR ID FOR BOARD EXAMINATION

5971. SHRI G. KUMAR NAIK:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is aware that while the Academic Bank of Credits/Automated Permanent Academic Account Registry (APAAR) number for children is stated to be voluntary, the Central Board of Secondary Education has issued instructions to Central Board of Secondary Education (CBSE)-affiliated schools to ensure 100 per cent generation of APAAR numbers and has indicated that APAAR may be made mandatory for appearing in Board examinations, if so, the details thereof;
- (b) whether the Government is aware that a number of children have been unable to obtain APAAR numbers due to discrepancies in demographic details between UDISE and Aadhaar databases, despite no fault on the part of the children and if so, the details thereof;
- (c) the total number of children with and without APAAR numbers in Government schools at the elementary and secondary levels, State/UT-wise; and
- (d) whether it is fact that the rationale for generating APAAR numbers for children in addition to Aadhaar and the safeguards in place to ensure voluntariness and prevent exclusion of students from educational opportunities and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): The Ministry of Education has launched the Academic Bank of Credits (ABC) Scheme on 29th July 2021 to create a unique id for seamless interaction amongst the stakeholders of the education ecosystem in alignment with National Education Policy (NEP) 2020 and One Nation One Student ID Programme.

This scheme aims to facilitate flexibility of curriculum framework, multiple entry multiple exits, interoperable academic repository, interdisciplinary mobility of the students with appropriate “Credit transfer”, enabling visibility into student’s progress and targeted decision-making at multiple levels. APAAR ID is designed to accumulate credits awarded from School Education, Higher Education as well as Skill Institutions. Detailed process for enrolment for students/learners and institutions are available on <https://www.abc.gov.in>. All State/UT Governments have been communicated with the process to be followed for enrolment of the students along with the role of the parents in this process.

The generation of APAAR ID is voluntary in nature and is based on informed consent of the student/parent/guardian. As per the guidelines available on the APAAR Portal, explicit consent is required prior to creation of an APAAR ID. In case of technical issues such as discrepancies between UDISE and Aadhaar data, States/UTs and schools have been advised to

facilitate data correction mechanisms and necessary technical support is being provided to resolve such issues.

The Central Board of Secondary Education (CBSE) has issued various circulars to schools that are advisory in nature and encourages adoption for better integration of student records. CBSE has reiterated that APAAR ID for students aims to create a seamless, lifelong identity for every student promoting transparency, accountability and efficiency in academic record management. Accordingly, CBSE has directed CBSE affiliated schools in India to link registration of Class IX/XI with APAAR ID. However, CBSE has not mandated APAAR ID for appearing in Board Examinations and is also not excluding any child from its examinations due to the lack of APAAR ID. Data regarding State/UT wise total number of students in government schools with APAAR ID are given in the enclosed **Statement**.

Data Security and Privacy guidelines prescribed by the Ministry of Electronics and Information Technology (MeitY) have been followed to ensure safety and privacy of data. The Government continues to work with States/UTs and stakeholders to ensure that implementation remains inclusive, non-coercive and student-centric.

STATEMENT

Table: State/UT wise total number of students in government schools with APAAR ID generated.

S.No	State	Total		Foundational, Preparatory and Middle		Secondary	
		Enrolment	Generated	Enrolment	Generated	Enrolment	Generated
1	A&N ISLANDS	43,235	42,181	28,016	27,234	15,219	14,947

S.No	State	Total		Foundational, Preparatory and Middle		Secondary	
		Enrolment	Generated	Enrolment	Generated	Enrolment	Generated
2	ANDHRA PRADESH	34,55,497	30,63,181	24,56,948	22,69,166	9,98,549	7,94,015
3	ARUNACHAL PRADESH	1,49,718	57,132	99,388	22,976	50,330	34,156
4	ASSAM	46,38,092	37,46,752	36,01,716	28,36,169	10,36,376	9,10,583
5	BIHAR	1,66,13,821	1,26,95,180	1,22,00,670	91,13,909	44,13,151	35,81,271
6	CHANDIGARH	1,34,745	1,31,554	89,283	86,880	45,462	44,674
7	CHHATTISGARH	36,21,474	32,19,584	26,02,193	23,19,612	10,19,281	8,99,972
8	D&NH and D&D	96,053	51,618	71,360	42,262	24,693	9,356
9	DELHI	22,68,094	18,57,096	14,49,597	11,61,435	8,18,497	6,95,661
10	GOA	35,484	25,915	28,592	20,211	6,892	5,704
11	GUJARAT	52,50,722	36,21,192	49,90,002	34,27,001	2,60,720	1,94,191
12	HARYANA	21,02,558	18,20,683	14,11,288	11,95,724	6,91,270	6,24,959
13	HIMACHAL PRADESH	7,56,301	5,22,347	4,85,868	3,06,898	2,70,433	2,15,449
14	JAMMU & KASHMIR	13,26,396	7,45,241	9,37,598	5,14,571	3,88,798	2,30,670
15	JHARKHAND	47,63,640	26,38,507	35,80,249	20,14,603	11,83,391	6,23,904
16	KARNATAKA	44,65,325	28,41,711	34,56,096	23,33,475	10,09,229	5,08,236
17	KERALA	15,76,755	14,235	9,15,216	9,607	6,61,539	4,628
18	LADAKH	24,063	21,581	16,927	4,744	7,136	6,837
19	LAKSHADWEEP	12,077	11,473	8,944	8,496	3,133	2,977
20	MADHYA PRADESH	78,25,699	55,16,781	56,23,976	38,08,680	22,01,723	17,08,101
21	MAHARASHTRA	48,85,510	43,08,563	45,94,730	40,47,274	2,90,780	2,61,289
22	MANIPUR	1,85,108	39,709	1,43,445	20,410	41,663	19,299
23	MEGHALAYA	3,81,169	7,831	3,62,240	6,360	18,929	1,471
24	MIZORAM	1,15,751	79,397	90,636	58,599	25,115	20,798
25	NAGALAND	1,28,646	33,658	1,02,017	20,491	26,629	13,167
26	ODISHA	50,40,761	31,92,480	41,09,747	25,66,937	9,31,014	6,25,543
27	PUDUCHERRY	67,210	62,376	43,483	39,685	23,727	22,691
28	PUNJAB	25,16,776	17,16,616	17,82,725	11,05,280	7,34,051	6,11,336
29	RAJASTHAN	73,59,012	53,14,844	50,06,311	35,21,136	23,52,701	17,93,708
30	SIKKIM	63,373	39,168	39,986	21,214	23,387	17,954
31	TAMILNADU	42,44,880	11,492	26,70,335	7,056	15,74,545	4,436
32	TELANGANA	26,12,010	18,19,249	17,40,591	12,83,397	8,71,419	5,35,852
33	TRIPURA	4,65,247	3,25,450	3,32,342	2,26,746	1,32,905	98,704

S.No	State	Total		Foundational, Preparatory and Middle		Secondary	
		Enrolment	Generated	Enrolment	Generated	Enrolment	Generated
34	UTTAR PRADESH	1,39,78,393	1,14,87,504	1,33,48,178	1,09,81,434	6,30,215	5,06,070
35	UTTARAKHAND	6,75,273	4,95,784	4,36,795	3,24,122	2,38,478	1,71,662
36	WEST BENGAL	1,48,69,494	-	1,08,91,711	-	39,77,783	-
	Total	11,67,48,362	7,15,78,065	8,97,49,199	5,57,63,794	2,69,99,163	1,58,14,271

GROWING FISCAL DEFICIT OF STATE GOVERNMENTS

5972. DR. K. SUDHAKAR:

Will the Minister of **FINANCE** be pleased to state:

- the details of the manner in which the Union Government plan to address the growing fiscal deficits of various State Governments including that of Karnataka;
- whether the Union Government has taken note of the fact that the total liabilities of the State Government of Karnataka are projected to reach a staggering Rs. 8.24 lakh crore by the end of 2026-27 and the manner in which this “debt trap” is expected to impact the State’s credit rating and future borrowing costs, if so, the details thereof;
- whether it is a fact that the debt repayment of the State Government of Karnataka has grown by around 33.4 per cent in the current year, significantly outpacing the growth of actual debt, if so, the details thereof; and

(d) the specific measures being taken by the Union Government to ensure that borrowed funds by the State Government of Karnataka are not diverted to non-performing populist schemes?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (d): All States including Karnataka have enacted their Fiscal Responsibility and Budget Management (FRBM) Act which makes the State Government responsible to ensure prudence in fiscal management and fiscal stability by progressive elimination of revenue deficit, reduction in fiscal deficit, prudent debt management consistent with fiscal sustainability and greater transparency in fiscal operations of the government. Compliance to the State FRBM Act is monitored by the respective State Legislatures.

As per the State Budget of Karnataka for FY 2026-27, total outstanding liabilities of State Government of Karnataka at end of FY 2026-27 are estimated to be Rs. 8,24,389 crore. As per details provided by the State Government, repayment of public debt in FY 2025-26 (Budget Estimates) has grown by 5.95% as compared to FY 2024-25.

Department of Expenditure, Ministry of Finance, usually considers the fiscal limits as per the accepted recommendations of the Finance Commission while granting consent for borrowings by States under Article 293(3) of the Constitution of India. Adjustments for the over-borrowing by States during previous year, if any, are made in the borrowing ceiling of subsequent year. To prevent circumvention of debt limits and promote transparency in reporting

fiscal deficit, from the financial year 2021-22 onwards, the off-budget borrowings (OBBs) raised by States through the States Owned Entities are also treated as borrowings of the State Governments while granting consent for borrowing under Article 293(3) of the Constitution of India.

PROMOTION OF TOURISM IN DELHI

5973. SHRI MANOJ TIWARI:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government has any proposal to promote tourism in Delhi by developing new tourist circuits and improving infrastructure at major tourist sites;
- (b) the details of schemes being implemented by the Government to promote heritage, cultural and river-based tourism in Delhi;
- (c) whether the Government has any proposal to promote tourism activities along the Yamuna River including river cruise or waterfront development; and
- (d) the details of funds allocated and utilized for tourism development projects in Delhi during the last three years and the current year, year-wise?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) to (d): Development and promotion of tourism destinations and products including heritage, cultural and river based tourism is primarily undertaken by

the concerned State Governments (SGs)/Union Territory Administrations (UTAs).

However, the Ministry of Tourism through its schemes of 'Swadesh Darshan (SD)', 'Swadesh Darshan 2.0 (SD2.0)', 'Challenge Based Destination Development (CBDD)' – a sub-scheme of SD2.0, 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)' and 'Assistance to Central Agency for Tourism Infrastructure Development (ACATID)' complements the efforts of tourism infrastructure development by extending financial assistance to the State Governments/UT Administrations/Central Agency; subject to adherence to scheme guidelines, submission of Detailed Project Reports (DPRs) by them, availability of funds, Government directions, inter-se priority etc.

Sanctioning of project is a continuous process. At present no proposal for development of tourism activities along the Yamuna river including river cruise or waterfront is under consideration in the Ministry of Tourism.

No project has been sanctioned in Delhi under SD, SD2.0, CBDD and PRASHAD, however, the Ministry has sanctioned multiple projects under its ACATID scheme, the details are given in the enclosed **Statement**.

The Ministry of Tourism through its multiple initiatives holistically promotes various tourism destinations and products of the country including heritage, culture and river based tourism. Such promotions are undertaken through different marketing initiatives undertaken on various platforms, events, websites, social media promotions etc.

STATEMENT**The details of the projects sanctioned under ACATID scheme in Delhi:****(in ₹ Cr)**

S. No.	Project Name/ Sanction Date	Implementing Agency	Sanctio n Year	Amount Sanctione d	Amount Authorise d	Amoun t Utilise d
1.	Construction of Interpretation Centre at the World Heritage Site of Humayun's Tomb, New Delhi.	Aga Khan Foundation	2013-14	49.45	49.45	49.45
2.	Sound and Light Show at (Purana Quila) Delhi	India Tourism Development Corporation (ITDC)	2019-20	14.04	5.37	5.37
3.	Illumination of Building of National Gallery of Modern Art	National Council of Science Museum (NCSM)	2019-20	3.80	3.04	1.90
4.	Development & renovation of selected facilities of National Museum	National Council of Science Museum (NCSM)	2019-20	43.73	21.86	13.2
5.	3D visual projection mapping of NGMA Building	National Council of Science Museum	2020-21	6.16	4.65	4.29

		(NCSM)				
6.	Project 'Major Upgradation of National Science Centre	National Council of Science Museum (NCSM)	2022-23	31.80	0.18	0.18
7.	Development of Light & Sound and Multimedia Show at Rashtrapati Bhawan	India Tourism Development Corporation (ITDC)	2023-24	47.12	15.68	9.66

पीएम-श्री विद्यालयों का कार्यक्रम

5974. डॉ. शिवाजी बंडाप्पा कालगे:

श्री ज्ञानेश्वर पाटील:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश के विभिन्न राज्यों, विशेषकर महाराष्ट्र और मध्य प्रदेश में पिछले पांच वर्षों के दौरान, अर्थात् पीएम-श्री योजना की शुरुआत से लेकर आज तक, स्थापित किए गए और वर्तमान में कार्यरत पीएम-श्री विद्यालयों का ब्यौरा क्या है;
- (ख) देश में पीएम-श्री विद्यालय पहल के अंतर्गत अवसंरचना और डिजिटल शिक्षण उपकरणों में किए जा रहे सुधारों का ब्यौरा क्या है;
- (ग) सरकार द्वारा महाराष्ट्र और मध्य प्रदेश राज्यों में ग्रामीण और आर्थिक रूप से कमजोर पृष्ठभूमि के छात्रों को उक्त पहल से लाभान्वित करने के लिए किए गए ठोस उपायों का ब्यौरा क्या है; और

(घ) क्या सरकार का देश में पीएम-श्री विद्यालयों में हरित और ऊर्जा-कुशल अवसंरचना प्रदान करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): प्रधानमंत्री स्कूल फॉर राइजिंग इंडिया (पीएम श्री) एक केंद्र प्रायोजित योजना है, जिसे दिनांक 7 सितंबर, 2022 को अनुमोदित किया गया था, जिसका उद्देश्य केंद्र सरकार/राज्य/ संघ राज्य क्षेत्र सरकार/स्थानीय निकायों द्वारा प्रबंधित मौजूदा स्कूलों में से 14,500 से अधिक स्कूलों को सुदृढ़ करना है। पीएम एसएचआरआई दिशानिर्देशों के अनुसार, पूरे भारत में स्कूलों की कुल संख्या की ऊपरी सीमा के साथ प्रति ब्लॉक/शहरी स्थानीय निकाय (यूएलबी) अधिकतम दो स्कूलों का चयन किया जाता है। दिनांक 25.03.2026 तक, केविसं, नविस और एनसीईआरटी के साथ-साथ 33 राज्यों/ संघ राज्य क्षेत्रों से कुल 13,091 पीएम श्री स्कूलों का चयन किया गया है, जिनमें से 799 पीएम श्री स्कूल मध्य प्रदेश राज्य से हैं और 860 पीएम श्री स्कूल महाराष्ट्र राज्य से हैं। इन पीएम श्री स्कूलों का ब्यौरा पीएम श्री योजना की वेबसाइट के लिंक <https://pmsri.education.gov.in/state> पर देखा जा सकता है।

(ख): अवसंरचना में सुधार हेतु, देश भर में पीएम श्री स्कूलों को बिल्डिंग एज लर्निंग एड (बाला) फीचर, जादूई पिटारा, प्राथमिक व प्रारंभिक स्कूलों में बच्चों के अनुकूल फर्नीचर, आउटडोर खेल सामग्री, अतिरिक्त क्लासरूम आदि तथा माध्यमिक और वरिष्ठ माध्यमिक स्कूलों के लिए फर्नीचर, पूर्णतया सुसज्जित एकीकृत विज्ञान प्रयोगशाला/भौतिकी प्रयोगशाला/ रसायन विज्ञान प्रयोगशाला/जीव विज्ञान प्रयोगशाला, स्मार्ट क्लासरूम, कंप्यूटर लैब आईसीटी लैब, कौशल प्रयोगशाला, अच्छी तरह से सुसज्जित खेल सुविधा युक्त खेल का मैदान, अतिरिक्त क्लासरूम आदि जैसे घटकों से संतृप्त किया गया है।

इसके अतिरिक्त, पीएम श्री योजना में डिजिटल शैक्षिक सामग्री के साथ आईसीटी लैब, स्मार्ट क्लासरूम, कंप्यूटर लैब, इंटरनेट सुविधा और डिजिटल लाइब्रेरी की स्थापना करके पीएम

श्री स्कूलों में डिजिटल अवसंरचना में सुधार करने का भी प्रावधान है। शिक्षकों और छात्रों के बीच संसाधनों को साझा करने के लिए उच्च गुणवत्तापूर्ण डिजिटल अधिगम संसाधनों का भंडार प्रदान करने के लिए दीक्षा जैसे प्लेटफार्मों का उपयोग किया जा रहा है।

(ग): महाराष्ट्र और मध्य प्रदेश सहित ग्रामीण और आर्थिक रूप से कमजोर पृष्ठभूमि के छात्रों को लाभान्वित करने के लिए, पीएम श्री योजना एक समतापूर्ण, समावेशी और आनंदमय स्कूल परिवेश सुनिश्चित करती है जो विविध पृष्ठभूमि और बहुभाषी जरूरतों को पूरा करती है। यह प्रत्येक बच्चे के नामांकन और अधिगम स्तर को ट्रैक करके तथा निःशुल्क यूनिफॉर्म, पाठ्यपुस्तकें और परिवहन/मार्ग रक्षण सुविधाओं जैसे लाभार्थी-उन्मुख अधिकारों के साथ-साथ स्कूल न जाने वाले बच्चों (ओओएससी) के लिए अवसर प्रदान करके सार्वभौमिक भागीदारी को बढ़ावा देता है। यह योजना मूलभूत साक्षरता और संख्या ज्ञान को सुदृढ़ करने, अधिगम संवर्धन कार्यक्रमों के कार्यान्वयन और समग्र विकास के लिए अनुभवात्मक, दक्षता-आधारित एवं शिक्षार्थी-केंद्रित शिक्षाशास्त्र को अपनाने पर भी केंद्रित है। इसके अतिरिक्त, यह विशेष आवश्यकता वाले बच्चों (सीडब्ल्यूएसएन) और जेंडर समता, एसएमसी/एसएमडीसी के माध्यम से सामुदायिक भागीदारी, सामाजिक चेतना केंद्रों के रूप में स्कूलों का उपयोग, और पड़ोस के अन्य स्कूलों को बेंचमार्किंग नेतृत्व प्रदान करने वाले आदर्श स्कूलों के रूप में पीएम श्री स्कूलों के विकास हेतु समावेशी पद्धतियों पर बल देता है।

(घ): हरित और ऊर्जा-कुशल अवसंरचना प्रदान करने के लिए, पीएम श्री योजना में वर्षा जल संचयन, सौर पैनलों और एलईडी लाइटिंग का उपयोग करके ऊर्जा कुशल प्रणाली, प्राकृतिक खेती के साथ पोषण उद्यान, अपशिष्ट प्रबंधन, प्लास्टिक मुक्त, जल संरक्षण और संचयन, पर्यावरण की सुरक्षा से संबंधित परंपराओं/पद्धतियों का अध्ययन और जैविक जीवन शैली को शामिल करने के लिए जागरूकता पैदा करना जैसे पर्यावरण अनुकूल पहलुओं को शामिल करके पीएम श्री स्कूलों को हरित स्कूलों के रूप में विकसित करने का प्रावधान है। इन मध्यवर्तनों का उद्देश्य देश भर के स्कूलों में एक सतत और पर्यावरण-अनुकूल अधिगम परिवेश का निर्माण करना है।

CSR FUNDS SPENT

5975. SHRI DHARAMBIR SINGH:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the total amount of Corporate Social Responsibility (CSR) funds spent by companies in the country during the last three years, State-wise;
- (b) whether any CSR projects have been implemented in Bhiwani and Mahendaragarh districts of Haryana, if so, the details thereof; and
- (c) the steps being taken by the Government to encourage companies to undertake CSR- funded development projects in rural and semi-urban constituencies such as Bhiwani–Mahendaragarh Lok Sabha Constituency?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

- (a) and (b): On the basis of annual filings made by the companies in the MCA21 registry, State-wise CSR expenditure in India and CSR Expenditure in Bhiwani and Mahendragarh districts in Haryana during the Financial Years 2021-22 to 2023-24 are given in the enclosed **Statement-I** and **II** respectively.
- (c): Under the Companies Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities of the company based on the recommendation of its CSR Committee. This Committee formulates and recommends the CSR policy, which outlines the activities to be undertaken by the company in alignment with the areas or subjects specified in Schedule VII of the Act. The first proviso to Section 135

(5) of the Act provides that the company shall give preference to the local area and areas around it where it operates. However, the emphasis on local area is only directory and not mandatory in nature and companies need to balance local area preference with national priorities. The Government does not issue any specific direction to the companies to spend in any particular geographical area or for any particular activity. The Ministry does not maintain parliamentary constituency-wise CSR data centrally.

STATEMENT- I

State-wise CSR expenditure from FY 2021-22 to FY 2023-24

(Amount in Rupees Crore)

S.No.	States/ UTs	FY 2021-22	FY 2022-23	FY 2023-24
1.	Andaman And Nicobar Islands	9.71	2.53	3.03
2.	Andhra Pradesh	663.50	986.77	1,129.75
3.	Arunachal Pradesh	119.42	13.36	39.57
4.	Assam	406.42	474.96	488.62
5.	Bihar	178.97	241.41	260.53
6.	Chandigarh	51.19	18.44	113.31
7.	Chhattisgarh	317.70	609.08	422.73
8.	Dadra and Nagar Haveli & Daman and Diu	18.27	23.22	30.17
9.	Delhi	1,198.50	1,517.07	1,949.95
10.	Goa	45.43	60.91	85.79
11.	Gujarat	1,613.18	2,060.02	2,707.54
12.	Haryana	687.13	720.38	816.95
13.	Himachal Pradesh	140.27	141.40	148.59
14.	Jammu and Kashmir	50.68	72.19	98.54
15.	Jharkhand	243.95	389.65	414.63
16.	Karnataka	1,849.82	2,058.73	2,254.88
17.	Kerala	241.58	362.85	387.91
18.	Lakshadweep	0.97	0.02	0.36
19.	Leh & Ladakh	14.84	11.72	30.41
20.	Madhya Pradesh	427.48	668.32	600.47

21.	Maharashtra	5,407.40	5,705.54	6,065.95
22.	Manipur	15.62	53.60	83.19
23.	Meghalaya	19.63	22.94	30.94
24.	Mizoram	6.94	11.01	4.48
25.	Nagaland	12.46	13.57	15.41
26.	Odisha	752.37	994.82	1,389.39
27.	Puducherry	9.31	14.29	32.68
28.	Punjab	185.41	263.51	351.89
29.	Rajasthan	713.85	1,122.65	1,145.67
30.	Sikkim	28.24	36.18	41.87
31.	Tamil Nadu	1,441.03	1,637.12	1,968.76
32.	Telangana	688.58	1,040.61	1,054.92
33.	Tripura	15.91	19.26	9.45
34.	Uttar Pradesh	1,345.02	1,213.12	1,545.01
35.	Uttarakhand	228.09	307.60	360.76
36.	West Bengal	571.89	782.74	862.57
37.	PAN India*	5,789.58	6,104.58	6,960.21
38.	Other Centralized Funds	1,631.01	1,145.78	1,000.83
39.	NEC/Not Mentioned*	0.09	10.12	1.06
Total		27,141.45	30,932.08	34,908.75

(Data upto 31.03.2025) (Source: Corporate Data Management Cell)

* Companies either did not specify the names of State/UT or indicated more than one State/UT where projects were undertaken.

STATEMENT- II

CSR Expenditure in Bhiwani and Mahendragarh districts in Haryana during FYs 2021-22 to 2023-24

(Amount in Rupees Crore)

Sl.No	CSR District	FY 2021-22	FY 2022-23	FY 2023-24
1	Bhiwani	11.90	5.86	7.72
2	Mahendragarh	1.34	3.82	3.98

(Data upto 31.03.2025) (Source: Corporate Data Management Cell)

लखीमपुर खीरी में सांस्कृतिक विकास

5976. श्री उत्कर्ष वर्मा मधुर:

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या भारतीय पुरातत्व सर्वेक्षण (एएसआई) के पास लखीमपुर खीरी जिले के गोला गोकर्णनाथ मंदिर और देवकाली मंदिर जैसे ऐतिहासिक और पौराणिक स्थलों को राष्ट्रीय महत्व के स्मारक घोषित करने या उनके जीर्णोद्धार कार्य से संबंधित कोई प्रस्ताव विचाराधीन है;
- (ख) क्या सरकार का खीरी जिले की थारू जनजाति की अनूठी कला, भाषा और लोक परंपराओं को संरक्षित करने के लिए उक्त जिले में एक क्षेत्रीय सांस्कृतिक केंद्र या जनजातीय संग्रहालय स्थापित करने का विचार है;
- (ग) क्या सरकार के पास स्थानीय संस्कृति और विरासत को वैश्विक मान्यता प्रदान करने के लिए तीर्थयात्रा पुनर्जीवन और आध्यात्मिक विरासत संवर्धन अभियान (प्रसाद) योजना के अंतर्गत खीरी के प्रमुख धार्मिक और सांस्कृतिक स्थलों को 'आध्यात्मिक सर्किट' के साथ एकीकृत करने का विचार है; और
- (घ) 'कला संस्कृति विकास योजना' के अंतर्गत पिछले तीन वर्षों के दौरान खीरी जिले के स्थानीय कलाकारों और सांस्कृतिक संगठनों को प्रदान की गई वित्तीय सहायता का व्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

- (क): वर्तमान में, लखीमपुर खीरी के ऐतिहासिक और पौराणिक स्थलों अर्थात् गोल गोकर्णनाथ मंदिर और देवकाली मंदिर को राष्ट्रीय महत्व के स्मारकों के रूप में घोषित करने से संबंधित कोई प्रस्ताव भारतीय पुरातत्व सर्वेक्षण के पास विचाराधीन नहीं है।
- (ख): वर्तमान में, ऐसा कोई प्रस्ताव विचाराधीन नहीं है।
- (ग): पर्यटन मंत्रालय "तीर्थयात्रा कायाकल्प और आध्यात्मिक, विरासत संवर्धन अभियान (प्रसाद) पर राष्ट्रीय मिशन" नामक अपनी योजना के अंतर्गत राज्य सरकारों और केंद्र शासित प्रदेशों के

प्रशासन को पूर्व-चिन्हित तीर्थयात्रा स्थलों/धरोहर शहरों में पर्यटन अवसंरचना के विकास के लिए वित्तीय सहायता प्रदान करता है। पहचान की प्रक्रिया में योजना के दिशानिर्देशों का अनुपालन किया जाता है और इसमें कई कारकों को शामिल करते हुए संबंधित राज्य/केंद्र शासित प्रदेश के साथ परामर्श किया जाता है। इन कारकों में संबंधित राज्य/केंद्र शासित प्रदेशों के लिए पहले से संस्वीकृत परियोजनाओं को प्राथमिकता देना शामिल है।

(घ): कला संस्कृति विकास योजना (केएसवीवाई) में विभिन्न उप-घटक/योजनाएं शामिल हैं। उपर्युक्त योजनाओं के अंतर्गत, उत्तर प्रदेश राज्य सहित देश भर में विभिन्न कला रूपों में काम करने वाले पात्र सांस्कृतिक संगठनों/व्यक्तियों को वित्तीय सहायता/मासिक सहायता (वयोवृद्ध कलाकारों के लिए) प्रदान की जाती है, जिनका राज्य-वार/क्षेत्र-वार विशिष्ट कला रूप से निधियों के आवंटन का कोई प्रावधान नहीं है। पिछले तीन वर्षों के दौरान, कला संस्कृति विकास योजना के तहत उत्तर प्रदेश राज्य में संवितरित राशि का ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

उत्तर प्रदेश राज्य में लाभार्थियों की संख्या और संवितरित राशि का ब्यौरा
(राशि लाख रुपए में)

क्र.सं.	योजना का नाम	2022-23		2023-24		2024-25	
		लाभार्थियों की संख्या	राशि	लाभार्थियों की संख्या	राशि	लाभार्थियों की संख्या	राशि
1.	गुरु शिष्य परंपरा के संवर्धन के लिए वित्तीय सहायता (रेपर्टरी अनुदान)	57	293.9	107	438.32	70	502.02
2.	राष्ट्रीय उपस्थिति वाले सांस्कृतिक संगठनों को वित्तीय सहायता	2	93.75	1	22.50	1	7.50
3.	सांस्कृतिक समारोह और उत्पादन अनुदान	278	343.3	268	244.07	218	395.66
4.	सांस्कृतिक समारोह	27	195.28	11	44.1	34	236.2

	और उत्पादन अनुदान बौद्ध/तिब्बती संस्कृति और कला के विकास के लिए वित्तीय सहायता				5		7
5.	टैगोर सांस्कृतिक परिसरों (टीसीसी) के निर्माण के लिए वित्तीय सहायता	0	0	1	369. 57	0	0
6.	संस्कृति के क्षेत्र में उत्कृष्ट व्यक्तियों को फेलोशिप के पुरस्कार के लिए योजना	120	154.80	158	146. 40	116	157.2 0
7.	विभिन्न सांस्कृतिक क्षेत्रों में युवा कलाकारों को छात्रवृत्ति की योजना	35	10.50	134	40.2 0	97	29.70
8.	वयोवृद्ध कलाकारों के लिए वित्तीय सहायता	58	15.46	82	67.2 4	109	80.46
9.	सहयोगी सांस्कृतिक गतिविधियों के लिए वित्तीय सहायता	-	-	-	-	2	120

PROPOSAL TO DEVELOP FIVE UNIVERSITY TOWNSHIPS

5977. SHRIMATI SANJNA JATAV:

SHRIMATI MAHIMA KUMARI MEWAR:

SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI LAVU SRIKRISHNA DEVARAYALU:

SHRIMATI KAMALJEET SEHRAWAT:

SHRI SUDHEER GUPTA:

SHRI TEJASVI SURYA:

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRI VISHNU DAYAL RAM:

SUSHRI KANGNA RANAUT:

SHRI ANUP SANJAY DHOTRE:

SHRI ANOOP PRADHAN VALMIKI:

DR. SANJAY JAISWAL:

SHRI HARIBHAI PATEL:

SHRI RAMESH AWASTHI:

SHRI DINESHBHAI MAKWANA:

DR. HEMANT VISHNU SAVARA:

DR. NISHIKANT DUBEY:

SHRI SUNIL KUMAR:

SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:

SHRI CHANDRA PRAKASH CHOUDHARY:

SHRI SHANKAR LALWANI:

SHRI CHANDRA PRAKASH JOSHI:

SHRI SATISH KUMAR GAUTAM:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the proposal to develop five University Townships near major industrial corridors was finalised in Budget 2026, if so, the details thereof and whether any of the said township is proposed to be set up in Kanpur, a major industrial city of Uttar Pradesh and Bharatpur Lok Sabha Constituency in Rajasthan;

- (b) if not, the reasons for the delay and the timeframe within which the Government proposes to finalise the locations and implementation framework;
- (c) the number of foreign universities from the UK, USA and Australia that have received approval to set up campuses in India;
- (d) whether there is any proposal to set up the said campuses in Bihar as well and if so, the details thereof;
- (e) the operational status of the 'Study in India' Edu-Diplomatic Conclave held in March 2026;
- (f) whether the Government proposes to introduce the Higher Education Commission of India (HECI) Bill during the Monsoon Session, 2026 and if so, the details thereof along with the main provisions therein;
- (g) whether the Government proposes to include cities associated with education and industry like Kanpur under the purview of allowing foreign universities to set up their campuses in India, if so, the details thereof; and
- (h) whether any special scheme is being formulated in collaboration with IIT Kanpur and other institutions to promote higher education and research and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (h): As announced in the Union Budget 2026-27, the Union Government aims to support States, in creating 5 University Townships in the vicinity of

major industrial and logistic corridors. With the states participating in the initiative through a challenge-based process, a holistic higher education ecosystem through planned academic zones hosting multiple universities, colleges, research institutions, skill centres and residential complexes is envisaged to be created.

To promote internationalization of education in alignment with the National Education Policy 2020 (NEP), Foreign Higher Educational Institutions (FHEIs) have been permitted to establish their campuses in India under University Grants Commission (Setting up and Operation of Campuses of Foreign Higher Educational Institutions in India) Regulations, 2023, and the International Financial Services Centers Authority (Setting up and Operation of International Branch Campuses and Offshore Education Centers) Regulations, 2022. UGC has issued 14 Letters of Intent (LoIs) to FHEIs, including those from Australia, United Kingdom and USA to establish their campuses at various places in India. Under IFSCA regulations, 2022, approvals have been granted to 5 universities from Australia and the UK to establish offshore branch campuses in GIFT City, Gandhinagar, Gujarat.

Department of Higher Education, Government of India has also organised the “Study in India Edu-Diplomatic Conclave” in March 2026 bringing together Ambassadors, High Commissioners, representatives of diplomatic missions from over 50 countries. The conclave served as a platform to promote the ‘Study in India’ programme, highlighting opportunities in higher education and short-term courses in India. The conclave also encouraged

institutional collaborations and invited globally ranked universities to establish campuses in India.

Further, to promote research and development through the integration of academia, industry, and enterprise creation, Research Parks have been established in premier higher educational institutions across the country, including IIT Kanpur. These parks enable industry-funded research and actively promote collaboration between industry and academia. Ministry of Education has also established “Center of Excellence in AI for Sustainable cities” at IIT Kanpur.

In order to attract the best talents to pursue high - quality research in India's premier academic institutions, the Government launched Prime Minister's Research Fellows (PMRF) Scheme in 2018-19 with total financial outlay of Rs. 1650 Crores. Government has also approved ONOS scheme to expand access to scholarly journals to a vast diaspora of students, faculty, researchers and scientists of all disciplines, of all Higher Educational Institutions under the management of the Central or State Government and Research & Development Institutions of the Central Government, through a national subscription coordinated by a central agency. More than 6300 such institutions are covered under this scheme. A total of about Rs.6,000 crore has been allocated for the scheme for 3 calendar years, 2025, 2026 and 2027.

Further, with an aim to establish a single, unified national regulator for higher education in India the Viksit Bharat Shiksha Adhishthan (VBSA) Bill,

2025 (earlier Higher Education Commission of India Bill) has already been introduced in the Lok Sabha on 15th December 2025.

PLANTATION ACTIVITIES UNDER GREEN INDIA MISSION

5978. SHRI ANURAG SHARMA:

SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI PARBHUBHAI NAGARBHAI VASAVA:

SHRI VIJAY BAGHEL:

SHRI BALABHADRA MAJHI:

SHRIMATI MALA RAJYALAXMI SHAH:

SHRI RAMESH AWASTHI:

SHRI BHOJRAJ NAG:

SHRI DULU MAHATO:

SHRIMATI KAMALJEET SEHRAWAT:

SHRI MANISH JAISWAL:

SHRI SUDHEER GUPTA:

SHRIMATI SANJNA JATAV:

DR. NISHIKANT DUBEY:

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SUSHRI KANGNA RANAUT:

SHRI MAHENDRA SINGH SOLANKY:

SHRI ANOOP PRADHAN VALMIKI:

SHRIMATI HIMADRI SINGH:

SHRI ANANTA NAYAK:

SHRI ALOK SHARMA:

SHRI RAJIV PRATAP RUDY:

SHRI CHANDRA PRAKASH CHOUDHARY:

SHRI CHANDRA PRAKASH JOSHI:

DR. K. SUDHAKAR:

SHRI SATISH KUMAR GAUTAM:

SHRI BHARTRUHARI MAHTAB:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE**
be pleased to state:

- (a) whether the Government is aware of the shortfall in plantation activities under the National Mission for a Green India recorded between the years 2015 and 2025 and the manner in which this decline has affected the forest and green cover in the country, State/UT-wise along with the status of such activities, particularly in Bharatpur, Nabarangpur and Keonjhar and Bhopal Lok Sabha Constituencies;
- (b) if so, the steps being taken by the Government to address the said shortfall and accelerate plantation activities along with the progress made under the said mission in the said Constituencies;
- (c) the details of specific role of the weightage (including rewards for increased forest area and open forest inclusion) assigned by the 16th Finance Commission in incentivising States to increase their forest cover, State/UT-wise, including Bharatpur and Dewas-Shajapur regions;

- (d) whether the Government has successfully integrated carbon sequestration monitoring using Geographic Information System (GIS) and remote sensing into the design of the Green India Mission and if so, the details thereof, State/UT-wise including the said Constituencies/regions along with its impact on forest and plantation activities; and
- (e) the details of funds allotted and utilized by the Karnataka during the last three years and the current year under the said Mission, city-wise, particularly in Bengaluru?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): The National Mission for a Green India (GIM) is one of the nine Missions under the National Action Plan on Climate Change (NAPCC) and aims to protect, restore, and enhance forest and tree cover while contributing to climate change mitigation and adaptation through plantation and ecosystem restoration in identified landscapes. The Mission adopts a landscape-based approach, focusing on integrated restoration and management of forests and allied ecosystems at the landscape and micro-ecosystem level, while addressing ecological, hydrological, and socio-economic dimensions. GIM is implemented through a convergence-based framework, aligning with various Central and State Government schemes and programmes, including CAMPA, MGNREGS, State Forestry Plans, and other afforestation and watershed initiatives. This approach ensures optimal utilization of resources, avoids

duplication of efforts, and enables scaling up of restoration interventions across large landscapes with community participation. Activities under GIM are undertaken based on approved Perspective Plans and Annual Plans of Operation submitted by the States and approved by the National Executive Council.

GIM has significantly contributed to the overall increase in India's forest and tree cover. As per the India State of Forest Report (ISFR), forest and tree cover has increased from 7,94,245 sq km in 2015 to 8,27,356.95 sq km in 2023, registering a net increase of 33,111.95 sq km. These gains are attributable to sustained afforestation, eco-restoration, and coordinated efforts of Central and State Governments under various schemes, including GIM. The State/UT-wise forest and tree cover details as per ISFR 2015 and 2023 are given in the enclosed **Statement-I**.

Further, under the overarching theme of "*Ek Ped Maa Ke Naam*", a nationwide voluntary plantation initiative was launched on 5th June 2024 to promote tree planting as an environmental and emotional commitment through public participation and convergence with ongoing schemes. The details of overall plantation activities undertaken in Bharatpur, Nabarangpur, Keonjhar, and Bhopal districts under *Ek Ped Maa Ke Naam* are given in the enclosed **Statement-II**.

(c): The Finance Commission recommends the devolution of funds to States based on various criteria, including forest and ecology. The weightage assigned to forest and ecology in the horizontal devolution formula provides

incentives to States for maintaining and enhancing forest cover. The distribution of funds under Finance Commission recommendations is done State-wise and not constituency-wise. Accordingly, no separate allocation is made for Bharatpur or Dewas-Shajapur regions.

(d): Monitoring of forest and tree cover, including assessment of forest carbon stock, is carried out biennially by the Forest Survey of India (FSI) using remote sensing, GIS-based tools and ground-based inventory methods. These assessments include the impact of afforestation and restoration activities undertaken under various schemes including the Green India Mission. State/UT-wise details of forest carbon stock as per ISFR 2023 are given in the enclosed **Statement-III**.

(e): Funds under the Green India Mission are released to the States/UTs based on approved Annual Plans of Operation. In the State of Karnataka, funds have been released during the last three years and the current year for implementation of approved activities under GIM. The Mission is implemented in selected landscapes namely Siddapura (Uttar Kannada), Arkalgud (Hassan) and Chincholi (Kalburgi). The Year-wise details of funds released and utilized by the State of Karnataka are given in the enclosed **Statement-IV**.

STATEMENT-I

Table: State/UT wise details of forest and tree cover as per ISFR 2015 & 2023

S. No.	State	2015 (in sq.km.)	2023 (in sq.km.)
1	Andhra Pradesh	28389	35424.98
2	Arunachal Pradesh	68009	67083.2
3	Assam	29236	30415.01

4	Bihar	9470	9902.66
5	Chhattisgarh	59215	62350.45
6	Delhi	299.77	371.31
7	Goa	2549	2523.54
8	Gujarat	22574	21648.93
9	Haryana	2939	3307.28
10	Himachal Pradesh	15453	16435.42
11	Jammu & Kashmir	31342	25013.36
12	Jharkhand	26261	27403.33
13	Karnataka	41973	47033.42
14	Kerala	22190	24965.3
15	Madhya Pradesh	85235	85723.58
16	Maharashtra	60186	65383.41
17	Manipur	17237	16795.28
18	Meghalaya	17927	17687.4
19	Mizoram	19283	18558.26
20	Nagaland	13347	12616.49
21	Odisha	54340	58597.01
22	Punjab	3315	3321.24
23	Rajasthan	24440	27389.33
24	Sikkim	3392	3406.73
25	Tamil Nadu	30850	31820.94
26	Telangana	24140	24696.7
27	Tripura	8044	7832.33
28	Uttar Pradesh	21505	23996.72
29	Uttarakhand	24992	25534.97
30	West Bengal	18916	19770.45
31	A&N Islands	6788	6759.89
32	Chandigarh	31.03	46.18
33	Dadra & Nagar Haveli and Daman & Diu	263.61	262.45
34	Ladakh*	0	3178.94
35	Lakshadweep	31.06	27.26

36	Puducherry	82.38	73.2
	Total	794244.85	827356.95

* UT of Ladakh came into being on 31.09.2019

STATEMENT- II

Table: Details of overall tree plantation done under 'Ek Ped Maa Ke Naam' in the Bharatpur, Nabarangpur, Keonjhar and Bhopal district as per MeriLIFE portal

S. No	District	Urban Seedling	Rural Seedling	Total Number of Seedlings	Number of Sites
1	Bharatpur	508962	4261566	4770528	148939
2	Nabarangpur	72505	1931333	2003838	12852
3	Kendujhar (Keonjhar)	407694	4845878	5253572	5033
4	Bhopal	91531	682934	774465	694

STATEMENT-III

Table: State/UT wise details of forest carbon stock as per ISFR 2023

S. No.	State	Forest Carbon Stock in '000 t
1	Andhra Pradesh	233592
2	Arunachal Pradesh	1021160
3	Assam	272310
4	Bihar	58451
5	Chhattisgarh	504614
6	Delhi	1221
7	Goa	25513
8	Gujarat	108322
9	Haryana	10476
10	Himachal Pradesh	255016
11	Jammu & Kashmir	371629
12	Jharkhand	186434

13	Karnataka	408255
14	Kerala	214084
15	Madhya Pradesh	608420
16	Maharashtra	464682
17	Manipur	175925
18	Meghalaya	183230
19	Mizoram	168477
20	Nagaland	132629
21	Odisha	453678
22	Punjab	13595
23	Rajasthan	110171
24	Sikkim	56827
25	Tamil Nadu	217560
26	Telangana	161732
27	Tripura	74254
28	Uttar Pradesh	120134
29	Uttarakhand	376612
30	West Bengal	154366
31	A&N Islands	108817
32	Chandigarh	199
33	Dadra & Nagar Haveli and Daman & Diu	1962
34	Ladakh	30651
35	Lakshadweep	217
36	Puducherry	315
	Total	7285530

STATEMENT-IV**Table: The Year-wise details of funds released and utilized by the State of Karnataka during the last three year and current year**

Financial Year	Fund Release (Rs. In Lakhs)			Total Funds Utilized (Rs. In Lakhs)
	Central (60%)	State (40%)	Total	
2022-23	292.842	195.228	488.07	438.50
2023-24	233.00	161.89	394.89	444.83
2024-25	499.00	326.39	825.39	792.85
2025-26	95.00	63.336	158.33	108.47
Total	1119.842	746.844	1866.68	1784.65

KGBVS IN ANDHRA PRADESH**5979. SHRI B. K. PARTHASARATHI:****SHRI KESINENI SIVANATH:**Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of Kasturba Gandhi Balika Vidyalayas (KGBVs) sanctioned and operational in the country, State/UT-wise and district/block-wise for Andhra Pradesh;
- (b) the details of the number of blocks in Andhra Pradesh eligible for having KGBVs, district-wise;
- (c) the details of the funds allocated, released and utilized for KGBVs, State/UT-wise, year-wise during the last five years and district-wise of the above said State;

- (d) the details of the student intake capacity of these KGBVs, State/UT-wise, district and block-wise in Andhra Pradesh;
- (e) the details of the number of KGBVs with functional hostels, State/UT-wise, block and district-wise in Andhra Pradesh and the student hostel capacity available in each; and
- (f) the details of measures taken by the Government to ensure full operationalisation and improved infrastructure of KGBVs particularly in districts/blocks of the said State?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): Kasturba Gandhi Balika Vidyalayas (KGBVs) are residential schools from class VI to XII for girls belonging to Socio-Economically Disadvantaged Groups (SEDGs) such as Schedule Tribe, Schedule Caste, Other Backward Class and others in Educationally Backward Blocks (EBBs).

State/UT-wise details of the number of KGBVs sanctioned, operational and the funds approved during the last five years in the country including Andhra Pradesh are given in the enclosed **Statement-I**.

As per information received from State Government of Andhra Pradesh, the district-wise details of the number of KGBVs sanctioned, operational, student intake capacity and EBBs in Andhra Pradesh are given in the enclosed **Statement-II**.

(f): Education being in the concurrent list of the Constitution of India with

majority of the schools under the domain of the States and UTs. Samagra Shiksha supports creation of infrastructure and other basic facilities such in Government Schools. In this regard, Annual Work Plan and Budget (AWP&B) is prepared by the States and UTs based on their requirements. These plans are then appraised/approved by Project Approval Board (PAB) in consultation with the States and UTs as per the programmatic and financial norms of the Scheme and availability of budgetary resources. The funds for KGBV, after approval in the PAB, are released under Samagra Shiksha & not separately.

Further, States/UTs are supported for strengthening infrastructure in KGBVs through provision of additional classrooms, smart classrooms, ICT labs, toilets, boundary walls, solar geysers, furniture, bedding replacement and kitchen equipment. As informed by Government of Andhra Pradesh, following measures have been taken among others to ensure full operationalisation and improved infrastructure of KGBVs:-

- (i) Upgradation of KGBVs from upper primary (Class VI–VIII) to secondary and senior secondary levels (Class VI–XII) in a phased manner.
- (ii) Recruitment of qualified teaching and non-teaching staff to fill vacancies and maintain proper pupil-teacher ratios.
- (iii) All KGBVs are now operating in their own permanent (pucca) buildings, ensuring stability and enhanced safety for the students.
- (iv) In an effort to promote inclusivity, toilets and ramps have been constructed across all KGBVs to cater to Children With Special Needs

(CWSN). These facilities are built in accordance with accessibility norms to ensure ease of use for all students.

The progress of the scheme is monitored through the PAB, as well as through monthly and half-yearly review meetings by the Department of School Education & Literacy. The matter is regularly taken up with the States for expediting completion and making the KGBVs operational.

STATEMENT- I

State/UT-wise details of the number of KGBVs sanctioned, operational and the funds approved during the last five years in the country

<i>(Rs. In lakh)</i>								
S. No.	Name of States/UTs	Total KGBVs Approved	Total KGBVs Functional	2021-22	2022-23	2023-24	2024-25	2025-26
1	Andhra Pradesh	587	528	32980.87	65409.24	74997.59	43642.73	46410.07
2	Arunachal Pradesh	82	78	3920.51	6010.94	8420.2	13574.37	5322.86
3	Assam	162	151	6803.26	12060.24	14868.24	10154.74	11131.65
4	Bihar	727	683	20270.42	25063.88	37582.13	42347.65	43393.39
5	Chhattisgarh	121	121	5180.66	8745.06	5936.15	9244.54	6570.25
6	DND & DD	2	2	38.44	68.98	85.32	88.57	93.35
7	Gujarat	170	168	6007.05	15150.3	23869.99	15258.37	11912.67
8	Haryana	72	65	2342.64	6590.62	3634.7	5041.61	5273.65
9	Himachal Pradesh	14	14	405.19	602.96	607.99	1093.56	754.24
10	Jammu and Kashmir	176	94	3810.84	4487.72	6513.9	6162.51	5861.43
11	Jharkhand	203	203	15954.84	20128.52	19801.23	20283.35	20283.35
12	Karnataka	146	145	4658.67	7183.32	9875.35	7264.52	8432.28
13	Kerala	1	1	29.48	39.81	39.73	39.73	39.73
14	Ladakh	20	15	385.07	568.7	644.3	705.57	527.96
15	Madhya Pradesh	408	408	12018.13	22484.99	24327.68	24804.16	22935.28
16	Maharashtra	86	85	2386.57	4209.65	5254.83	4299.3	4334.36
17	Manipur	12	12	1698.77	2785.28	1130.4	1112.44	1093.29
18	Meghalaya	19	10	445.29	667.97	790.28	543.37	725.57

19	Mizoram	2	2	49.89	49.53	307.44	102.97	434.45
20	Nagaland	22	22	500.37	856.35	1243.41	910.89	1088.19
21	Odisha	355	324	11172.74	27614.48	29228.07	23554.85	23045.56
22	Punjab	29	29	1005.59	1417.93	1452.97	1882.02	1585.2
23	Rajasthan	316	316	13439.92	24111.84	28201.74	25855.1	22433.48
24	Sikkim	1	1	68.6	248.59	90.09	100.99	92.1
25	Tamil Nadu	105	105	4399.92	5254.81	5335.69	5789.1	6017.41
26	Telangana	736	721	33447.82	57042.18	63152.61	65461.38	55777.94
27	Tripura	15	15	694.8	865.83	817.07	981.22	1916.64
28	Uttar Pradesh	841	783	50649.4	55378.94	172494.0 4	114408.53	130732.63
29	Uttarakhand	40	39	1809.63	2254.54	2217.55	3882.82	3632.64
30	West Bengal	169	158	6800.13	6122.55	5284.95	6547.07	7964.13
Total		5639	5298	243375.5	383475.7 8	548205.6 2	455138.02	449815.75

Source: PRABANDH

STATEMENT- II

District-wise details of the number of KGBVs sanctioned, operational, student intake capacity and number of EBBs in Andhra Pradesh

S. No.	Name of the District	No of KGBVs Sanctioned	No. of KGBVs Operational	Intake Capacity	No. of EBBs
1	Alluri Sitharama Raju	32	20	5420	19
2	Anakapalli	40	29	6500	20
3	Anantapuramu	51	48	10560	32
4	Annamayya	39	37	7660	22
5	Bapatla	5	5	1220	4
6	Chittoor	14	13	2740	8
7	Eluru	3	3	840	3
8	Kakinada	7	6	1320	4
9	Kurnool	42	42	8880	26
10	Nandyal	47	46	9460	27
11	Nandamuri Taraka Rama Rao	5	5	1040	3
12	Palnadu	38	34	7720	24
13	Parvathipuram Manyam	25	22	4720	14
14	Prakasam	44	37	8740	28
15	SPSR Nellore	23	22	4360	12

16	Sri Satya Sai	46	43	9700	30
17	Srikakulam	44	42	8700	25
18	Tirupati	10	7	1600	5
19	Visakhapatnam	6	4	940	3
20	Vizianagaram	46	43	8980	26
21	YSR Kadapa	20	20	5060	17
	Total	587	528	1,16,160	352

NCS PORTAL

5980. SHRI NARESH GANPAT MHASKE:

SHRI SHRIRANG APPA CHANDU BARNE:

DR. SHRIKANT EKNATH SHINDE:

SHRIMATI BHARTI PARDHI:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRI ATUL GARG:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the National Career Service (NCS) portal has achieved a historic milestone by mobilizing over 3.43 crore vacancies in Financial Year 2025-26, effectively becoming the nation's largest digital employment exchange, if so, the details thereof;
- (b) whether the successful integration of NCS with the "Skill India Digital Hub" now allows for a seamless transition from "Skilling" to "Placement" for job seekers and if so, the details thereof;

- (c) the details of the enhanced utilization of "Model Career Centres" (MCCs) in rural districts to provide physical counselling and soft-skills training to non-urban youth particularly in Maharashtra;
- (d) the details of steps taken by the Government to onboard more private sector employers and Micro, Small and Medium Enterprises (MSMEs) onto the portal to diversify the job roles available beyond government vacancies; and
- (e) the manner in which the said modernized employment infrastructure bridges the "Information Asymmetry" in the job market, democratizing access to opportunities for youth from Tier-2 and Tier-3 cities?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): As on 28.02.2026, more than 3.66 crore vacancies have been mobilized on NCS portal across the country in Financial Year 2025-26.

NCS portal is integrated with Skill India Digital Hub (SIDH) that is specially designed and developed to skill, reskill and upskill individuals through an online training platform for jobs and entrepreneurial opportunities. The integration of NCS Portal with SIDH has paved the way for the skilled jobseekers on SIDH to avail the benefits of NCS Portal and the jobseekers to avail the skilling services offered by SIDH.

The NCS project also, inter alia, envisaged setting up of Model Career Centres (MCCs) in the country including Tier-2 and Tier-3 cities to deliver

career related services such as organizing online/ offline job fairs, mobilize the employers, provide online/ offline career counselling at local level etc. in collaboration with State and other institutions to the jobseekers (including youth) and employers through outreach activities. Till date the Government has approved 407 Model Career Centres across the country, of which 28 MCCs have been approved in the State of Maharashtra (including rural districts).

Further, a module on NCS Portal facilitates the approved career counsellors to provide career counselling and guidance services. As on 28.02.2026, more than 1180 career counsellors have onboarded on NCS Portal and till date more than 55 Lakh online/ offline career guidance sessions have been conducted nationwide (including Maharashtra).

Ministry has also signed several MoUs with the private and public employers/ portals (including Udyam Portal of Ministry of MSME)/platforms to strengthen public-private partnerships for enhancing employment opportunities for all jobseekers. Till date more than 35 Memorandums of Understanding (MoUs) have been signed including MoUs with private partners such as APNA, Swiggy, Rapido, Zomato, Amazon, TCS iON, Quikr, FoundIt (Monster) etc. offering facilities such as job fairs listing, skill development programmes, career counselling etc. available on the NCS Portal

In order to increase awareness and enhance reach of NCS portal regular Social Media posts are released about the availability of services and vacancies on NCS portal. NCS monthly e-newsletters are released to create awareness about new development and activities of NCS. Besides, the Model

Career Centres established at the States/UTs regularly conducts various outreach activities viz. workshops, awareness/ orientation programmes for the stakeholders.

माननीय अध्यक्ष: माननीय सदस्यगण, मुझे निम्नलिखित माननीय सदस्यों श्री नीरज मौर्य, श्री वीरेन्द्र सिंह, श्री राजेश रंजन और श्री हनुमान बेनीवाल द्वारा कुछ विषयों पर स्थगन सूचनाएं प्राप्त हुई हैं मैंने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति नहीं दी है।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, आप सबके सहयोग से आज प्रश्न सूची के 11 प्रश्नों के उत्तर मिले हैं। मैं सदस्यों और विशेष रूप से माननीय मंत्रीगण से आग्रह करना चाहता हूं कि आप संक्षिप्त में प्रश्न पूछें और माननीय मंत्री जी उनका संक्षिप्त में जवाब दें। इस तरह से हम सभी 20 क्वेश्चन्स को सदन के पटल पर ला सकेंगे।

अब पत्र सभा पटल पर रखे जाएंगे।

... (व्यवधान)

श्री मनीश तिवारी (चंडीगढ़) : अध्यक्ष जी, पश्चिम एशिया में जो लड़ाई चल रही है, वह और भीषण होती जा रही है। हमने 9 मार्च और 13 मार्च को नियम 193 के तहत नोटिस भी दी थी और उसके ऊपर बीएसी में विचार भी हुआ था। आज आपने नियम 193 के तहत लेफ्ट विंग एक्स्ट्रीमिज़्म के ऊपर चर्चा रखी है। हमें उससे कोई आपत्ति नहीं है। हम उस पर बहस करने के लिए तैयार हैं, लेकिन पश्चिम एशिया में जो परिस्थिति है, एलपीजी का क्राइसिस है, कच्चे तेल का क्राइसिस है और फर्टिलाइजर्स का क्राइसिस है, उसके ऊपर हाउस में चर्चा होनी चाहिए। ... (व्यवधान)

12.04 hrs

PAPERS LAID ON THE TABLE

माननीय अध्यक्ष : अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नंबर 2 – श्री जयंत चौधरी जी।

... (व्यवधान)

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी) : अध्यक्ष जी, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) (एक) समग्र शिक्षा उत्तराखंड, देहरादून के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) समग्र शिक्षा उत्तराखंड, देहरादून के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT6764/18/26]

- (3) (एक) समग्र शिक्षा संघ राज्यक्षेत्र दादरा और नगर हवेली तथा दमन और दीव, मोती दमन के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित।
- (दो) समग्र शिक्षा संघ राज्यक्षेत्र दादरा और नगर हवेली तथा दमन और दीव, मोती दमन के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT6765/18/26]

- (5) (एक) समग्र शिक्षा संघ राज्यक्षेत्र लक्षद्वीप, कवरत्ती के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) समग्र शिक्षा संघ राज्यक्षेत्र लक्षद्वीप, कवरत्ती के वर्ष 2024-2025 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) समग्र शिक्षा संघ राज्यक्षेत्र लक्षद्वीप, कवरत्ती के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT6766/18/26]

- (7) (एक) समग्र शिक्षा चंडीगढ़, चंडीगढ़ के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) समग्र शिक्षा चंडीगढ़, चंडीगढ़ के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (8) उपर्युक्त (7) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT6767/18/26]

- (9) (एक) नवोदय विद्यालय समिति, गौतम बुद्ध नगर के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) नवोदय विद्यालय समिति, गौतम बुद्ध नगर के वर्ष 2024-2025 के वार्षिक

लेखाओं की एक प्रति तथा उन पर लेखापरीक्षा प्रतिवेदन।

- (तीन) नवोदय विद्यालय समिति, गौतम बुद्ध नगर के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (10) उपर्युक्त (9) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT6768/18/26]

- (11) (एक) स्टार्स प्रोजेक्ट (समग्र शिक्षा) केरल, तिरुवनंतपुरम, केरल के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) स्टार्स प्रोजेक्ट (समग्र शिक्षा) केरल, तिरुवनंतपुरम, केरल के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (12) उपर्युक्त (11) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT6769/18/26]

... (व्यवधान)

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) संविधान के अनुच्छेद 151(1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
- (एक) मार्च 2024 को समाप्त हुई अवधि के लिए भारत के नियंत्रक-महालेखापरीक्षक का प्रतिवेदन-संघ सरकार (2025 का संख्यांक 39)-(वाणिज्यिक)-(अनुपालन लेखापरीक्षा टिप्पणियाँ)।

[Placed in Library, See No. LT6770/18/26]

- (दो) मार्च 2024 को समाप्त हुए वर्ष के लिए भारत के नियंत्रक-महालेखापरीक्षक का प्रतिवेदन-संघ सरकार (2025 का संख्यांक 36) (अनुपालन लेखापरीक्षा-सिविल और वाणिज्यिक)।

[Placed in Library, See No. LT6771/18/26]

- (तीन) मार्च 2024 को समाप्त हुए वर्ष के लिए भारत के नियंत्रक-महालेखापरीक्षक का प्रतिवेदन-संघ सरकार (2025 का संख्यांक 37)-विधानसभा रहित संघ राज्यक्षेत्र (अनुपालन लेखापरीक्षा-सिविल)।

[Placed in Library, See No. LT6772/18/26]

- (चार) मार्च 2023 को समाप्त हुई अवधि के लिए भारत के नियंत्रक-महालेखापरीक्षक का प्रतिवेदन - संघ सरकार (2025 का संख्यांक 31) - रक्षा सेवाएं (वायु सेना) (अनुपालन लेखापरीक्षा-रक्षा) - (खंड-एक)।

[Placed in Library, See No. LT6773/18/26]

- (पांच) मार्च 2023 को समाप्त हुई अवधि के लिए भारत के नियंत्रक-महालेखापरीक्षक का प्रतिवेदन - संघ सरकार (संख्यांक 2025 का 1) – रक्षा सेवाएं (वायु सेना) (अनुपालन लेखापरीक्षा-रक्षा) - (खंड-दो)।

[Placed in Library, See No. LT6774/18/26]

- (छह) मार्च 2023 को समाप्त हुई अवधि के लिए भारत के नियंत्रक-महालेखापरीक्षक का प्रतिवेदन - संघ सरकार (संख्यांक 2025 का 32) -रक्षा सेवाएं - नौसेना और तटरक्षक (अनुपालन लेखापरीक्षा-रक्षा)।

[Placed in Library, See No. LT6775/18/26]

- (सात) वर्ष 2024-2025 के लिए रेल मंत्रालय (रेलवे बोर्ड) के विनियोग लेखे (भाग एक-समीक्षा)।

[Placed in Library, See No. LT6776/18/26]

(आठ) वर्ष 2024-2025 के लिए रेल मंत्रालय (रेलवे बोर्ड) के विनियोग लेखे (भाग दो-विस्तृत विनियोग लेखे) ।

[Placed in Library, See No. LT6777/18/26]

(नौ) वर्ष 2024-2025 के लिए रेल मंत्रालय (रेलवे बोर्ड) के विनियोग लेखे [भाग दो-विस्तृत विनियोग लेखे (अनुबंध-छ)] ।

[Placed in Library, See No. LT6778/18/26]

- (2) केंद्रीय माल और सेवा कर अधिनियम, 2017 की धारा 166 और संघ राज्यक्षेत्र माल और सेवा कर अधिनियम, 2017 की धारा 24 के अंतर्गत अधिसूचना संख्या 159(अ) जो दिनांक 6 मार्च, 2026 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा 8 अक्टूबर, 2018 की अधिसूचना संख्या सा.का.नि. 1004(अ) में कतिपय संशोधन किए गए हैं, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा एक व्याख्यात्मक ज्ञापन ।

[Placed in Library, See No. LT6779/18/26]

- (3) भारतीय प्रतिभूति और विनियम बोर्ड अधिनियम 1992 की धारा 31 के अंतर्गत भारतीय प्रतिभूति और विनियम बोर्ड (सूचीबद्धता दायित्व और प्रकटीकरण अध्यपेक्षाएं) (संशोधन) विनियम, 2026 जो दिनांक 20 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सेबी/एनआरओ-जीएन/2026/295 में प्रकाशित हुए थे तथा उसका शुद्धिपत्र जो दिनांक 11 मार्च, 2026 की अधिसूचना संख्या सेबी/एलएडी-एनआरओ/जीएन/2026/297 में प्रकाशित हुआ था, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT6780/18/26]

- (4) 31 मार्च, 2024 को समाप्त हुए वर्ष के लिए कॉर्पोरेट ऋण बाज़ार विकास कोष (सीडीएमडीएफ) के लेखाओं पर भारत के नियंत्रक-महालेखापरीक्षक की राय की एक प्रति

(हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT6781/18/26]

- (5) 31 मार्च, 2025 को समाप्त हुए वर्ष के लिए स्ट्रेस्ड असेट्स स्टेबिलाइजेशन फंड के लेखाओं पर भारत के नियंत्रक-महालेखापरीक्षक की राय की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT6782/18/26]

- (6) सीमाशुल्क अधिनियम, 1962 की धारा 159 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) बैगेज नियम, 2026 जो दिनांक 1 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 90(अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन।

(दो) आयात शुल्क का आस्थगित संदाय (संशोधन) नियम, 2026 जो दिनांक 1 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 81(अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन।

(तीन) सीमाशुल्क बैगेज (घोषणा और प्रक्रमण) विनियम, 2026 जो दिनांक 1 फरवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 463(अ) में प्रकाशित हुए थे तथा व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT6783/18/26]

- (7) सीमा शुल्क अधिनियम, 1962 की धारा 30, 30क, 41, 41क, 53, 54, 56, धारा 98 की उप-धारा (3) और धारा 158 की उप-धारा (2) के साथ पठित धारा 157 के अंतर्गत जारी समुद्री कार्गो मैनिफेस्ट और ट्रांसशिपमेंट (पांचवां संशोधन) विनियम, 2025 जो दिनांक 31 दिसम्बर, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 941(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा एक

व्याख्यात्मक ज्ञापन ।

[Placed in Library, See No. LT6784/18/26]

... (व्यवधान)

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA) :** Hon. Speaker, Sir, I rise to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Syama Prasad Mookerjee National Institute of Water and Sanitation, Kolkata, for the year 2024-2025.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Syama Prasad Mookerjee National Institute of Water and Sanitation, Kolkata, for the year 2024-2025.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT6785/18/26]

... (*Interruptions*)

माननीय अध्यक्ष : माननीय मंत्री जी ने इस पर आपके सामने डीटेल में अपना वक्तव्य सदन के पटल पर रख दिया है। इस विषय पर एक सर्वदलीय बैठक भी हुई है, जिस पर सभी ने अपने-अपने विचारों को अवगत करा दिया है। कृपया आप विषयों की गंभीरता को समझा करें।

... (व्यवधान)

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ

:-

- (1) कर्मचारी भविष्य निधि संगठन, नई दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT6786/18/26]

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH) : Sir, I rise to lay on

the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2024-2025.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT6787/18/26]

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRIMATI RAKSHA NIKHIL KHADSE) : Sir, I rise to lay on the

Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the

Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT6788/18/26]

महिला और बाल विकास मंत्रालय में राज्य मंत्री (श्रीमती सावित्री ठाकुर) : अध्यक्ष महोदय, मैं अपने साथी डॉ. सुकान्त मजूमदार जी की ओर से निम्नलिखित पत्र सभा पटल पर रखती हूँ:-

- (1) (एक) भारतीय उन्नत अध्ययन संस्थान, शिमला के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) भारतीय उन्नत अध्ययन संस्थान, शिमला के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT6789/18/26]

- (3) (एक) भारतीय सामाजिक विज्ञान अनुसंधान परिषद, नई दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) भारतीय सामाजिक विज्ञान अनुसंधान परिषद, नई दिल्ली के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

संस्करण)।

- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT6790/18/26]

- (5) (एक) मोतीलाल नेहरू राष्ट्रीय प्रौद्योगिकी संस्थान इलाहाबाद, प्रयागराज के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) मोतीलाल नेहरू राष्ट्रीय प्रौद्योगिकी संस्थान इलाहाबाद, प्रयागराज के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT6791/18/26]

- (7) (एक) राष्ट्रीय प्रौद्योगिकी संस्थान रायपुर, रायपुर के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) राष्ट्रीय प्रौद्योगिकी संस्थान रायपुर, रायपुर के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (8) उपर्युक्त (7) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT6792/18/26]

- (9) (एक) राष्ट्रीय प्रौद्योगिकी संस्थान वारंगल, हनुमाकोंडा के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

- (दो) राष्ट्रीय प्रौद्योगिकी संस्थान वारंगल, हनुमाकोंडा के वर्ष 2024-2025 के

कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

- (10) उपर्युक्त (9) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT6793/18/26]

- (11) (एक) भारतीय प्रौद्योगिकी संस्थान इंदौर, इंदौर के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(दो) भारतीय प्रौद्योगिकी संस्थान इंदौर, इंदौर के वर्ष 2024-2025 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) भारतीय प्रौद्योगिकी संस्थान इंदौर, इंदौर के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

- (12) उपर्युक्त (11) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT6794/18/26]

- (13) (एक) भारतीय प्रौद्योगिकी संस्थान, बनारस हिन्दू विश्वविद्यालय, वाराणसी के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(दो) भारतीय प्रौद्योगिकी संस्थान, बनारस हिन्दू विश्वविद्यालय, वाराणसी के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

- (14) उपर्युक्त (13) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT6795/18/26]

- (15) (एक) भारतीय प्रौद्योगिकी संस्थान मंडी, कामद के वर्ष 2024-2025 के वार्षिक

प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) भारतीय प्रौद्योगिकी संस्थान मंडी, कामद के वर्ष 2024-2025 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) भारतीय प्रौद्योगिकी संस्थान मंडी, कामद के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(16) उपर्युक्त (15) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT6796/18/26]

(17) (एक) भारतीय प्रौद्योगिकी संस्थान खड़गपुर, खड़गपुर के वर्ष 2024-2025 के वार्षिक प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति।

(दो) भारतीय प्रौद्योगिकी संस्थान खड़गपुर, खड़गपुर के वर्ष 2024-2025 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) भारतीय प्रौद्योगिकी संस्थान, खड़गपुर, खड़गपुर के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(18) उपर्युक्त (17) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT6797/18/26]

(19) (एक) भारतीय प्रौद्योगिकी संस्थान भुवनेश्वर, खोर्दा के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) भारतीय प्रौद्योगिकी संस्थान भुवनेश्वर, खोर्दा के वर्ष 2024-2025 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा

प्रतिवेदन ।

- (तीन) भारतीय प्रौद्योगिकी संस्थान भुवनेश्वर, खोरदा के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (20) उपर्युक्त (19) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT6798/18/26]

- (21) (एक) भारतीय प्रौद्योगिकी संस्थान, कानपुर के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (दो) भारतीय प्रौद्योगिकी संस्थान, कानपुर के वर्ष 2024-2025 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।
- (तीन) भारतीय प्रौद्योगिकी संस्थान, कानपुर के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (22) उपर्युक्त (21) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT6799/18/26]

- (23) (एक) भारतीय प्रौद्योगिकी संस्थान धारवाड़, धारवाड़ के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (दो) भारतीय प्रौद्योगिकी संस्थान धारवाड़, धारवाड़ के वर्ष 2024-2025 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।
- (तीन) भारतीय प्रौद्योगिकी संस्थान धारवाड़, धारवाड़ के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (24) उपर्युक्त (23) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने

वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT6800/18/26]

- (25) (एक) भारतीय प्रौद्योगिकी संस्थान भिलाई, दुर्ग के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) भारतीय प्रौद्योगिकी संस्थान भिलाई, दुर्ग के वर्ष 2024-2025 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) और उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) भारतीय प्रौद्योगिकी संस्थान भिलाई, दुर्ग के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (26) उपर्युक्त (25) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT6801/18/26]

- (27) (एक) भारतीय प्रौद्योगिकी संस्थान गुवाहाटी, गुवाहाटी के वर्ष 2024-2025 के वार्षिक प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति।
- (दो) भारतीय प्रौद्योगिकी संस्थान गुवाहाटी, गुवाहाटी के वर्ष 2024-2025 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) भारतीय प्रौद्योगिकी संस्थान गुवाहाटी, गुवाहाटी के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (28) उपर्युक्त (27) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT6802/18/26]

- (29) (एक) राष्ट्रीय प्रौद्योगिकी संस्थान दिल्ली, दिल्ली के वर्ष 2024-2025 के वार्षिक

प्रतिवेदन की प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) राष्ट्रीय प्रौद्योगिकी संस्थान दिल्ली, दिल्ली के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(30) उपर्युक्त (29) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT6803/18/26]

(31) (एक) राष्ट्रीय प्रौद्योगिकी संस्थान मणिपुर, इम्फाल के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) राष्ट्रीय प्रौद्योगिकी संस्थान मणिपुर, इम्फाल के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(32) उपर्युक्त (31) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT6804/18/26]

(33) (एक) राष्ट्रीय प्रौद्योगिकी संस्थान पुदुचेरी, पुदुचेरी के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) राष्ट्रीय प्रौद्योगिकी संस्थान पुदुचेरी, पुदुचेरी के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(34) उपर्युक्त (33) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT6805/18/26]

(35) (एक) शिक्षता प्रशिक्षण बोर्ड (उत्तरी क्षेत्र), कानपुर के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) शिक्षता प्रशिक्षण बोर्ड (उत्तरी क्षेत्र), कानपुर के वर्ष 2024-2025 के कार्यकरण

की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (36) उपर्युक्त (35) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT6806/18/26]

- (37) (एक) शिक्षता प्रशिक्षण बोर्ड (पश्चिमी क्षेत्र), मुंबई के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
(दो) शिक्षता प्रशिक्षण बोर्ड (पश्चिमी क्षेत्र), मुंबई के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (38) उपर्युक्त (37) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT6807/18/26]

- (39) (एक) राष्ट्रीय तकनीकी शिक्षक प्रशिक्षण एवं अनुसंधान संस्थान, कोलकाता के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
(दो) राष्ट्रीय तकनीकी शिक्षक प्रशिक्षण एवं अनुसंधान संस्थान, कोलकाता के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (40) उपर्युक्त (39) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT6808/18/26]

- (41) (एक) भारतीय प्रौद्योगिकी संस्थान दिल्ली, नई दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
(दो) भारतीय प्रौद्योगिकी संस्थान दिल्ली, नई दिल्ली के वर्ष 2024-2025 के वार्षिक

लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) भारतीय प्रौद्योगिकी संस्थान दिल्ली, नई दिल्ली के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(42) उपर्युक्त (41) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT6809/18/26]

(43) (एक) इंदिरा गांधी राष्ट्रीय मुक्त विश्वविद्यालय, नई दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंदिरा गांधी राष्ट्रीय मुक्त विश्वविद्यालय, नई दिल्ली के वर्ष 2024-2025 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) इंदिरा गांधी राष्ट्रीय मुक्त विश्वविद्यालय, नई दिल्ली के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(44) उपर्युक्त (43) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT6810/18/26]

(45) (एक) राष्ट्रीय अल्पसंख्यक शैक्षणिक संस्थान आयोग, नई दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) राष्ट्रीय अल्पसंख्यक शैक्षणिक संस्थान आयोग, नई दिल्ली के वर्ष 2024-2025 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) राष्ट्रीय अल्पसंख्यक शैक्षणिक संस्थान आयोग, नई दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन में अंतर्विष्ट सिफारिशों पर की-गई-कार्रवाई ज्ञापन ।

(46) उपर्युक्त (45) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT6811/18/26]

(47) (एक) राष्ट्रीय उर्दू भाषा संवर्धन परिषद, नई दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(दो) राष्ट्रीय उर्दू भाषा संवर्धन परिषद, नई दिल्ली के वर्ष 2024-2025 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) राष्ट्रीय उर्दू भाषा संवर्धन परिषद, नई दिल्ली के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

(48) उपर्युक्त (47) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT6812/18/26]

(49) (एक) भारतीय प्रौद्योगिकी संस्थान हैदराबाद, हैदराबाद के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(दो) भारतीय प्रौद्योगिकी संस्थान हैदराबाद, हैदराबाद के वर्ष 2024-2025 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) भारतीय प्रौद्योगिकी संस्थान हैदराबाद, हैदराबाद के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

(50) उपर्युक्त (49) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT6813/18/26]

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा) : अध्यक्ष महोदय, मैं कंपनी अधिनियम, 2013 की धारा 458 की उप-धारा (2) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

- (1) का.आ.697(अ) जो दिनांक 11 फरवरी, 2026 को भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 11 फरवरी, 2022 की अधिसूचना संख्या का.आ.623(अ) में कतिपय संशोधन किए गए हैं।
- (2) का.आ.699(अ) जो दिनांक 11 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 31 मार्च, 2015 की अधिसूचना संख्या का.आ. 891(अ) में कतिपय संशोधन किए गए हैं।
- (3) का.आ.700(अ) जो दिनांक 11 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 21 मई, 2014 की अधिसूचना संख्या का.आ. 1354(अ) में कतिपय संशोधन किए गए हैं।
- (4) का.आ.701 जो दिनांक 11 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 31 दिसंबर, 2015 की अधिसूचना संख्या का.आ. 3557(अ) में कतिपय संशोधन किए गए हैं।
- (5) का.आ.707 जो दिनांक 11 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 6 सितंबर, 2017 की अधिसूचना संख्या का.आ. 2938(अ) में कतिपय संशोधन किए गए हैं।
- (6) का.आ.708 जो दिनांक 11 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था

तथा जिसके द्वारा दिनांक 18 दिसंबर, 2018 की अधिसूचना संख्या का.आ. 6225(अ) में कतिपय संशोधन किए गए हैं।

- (7) का.आ.709(अ) जो दिनांक 11 फरवरी, 2026 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 19 दिसंबर, 2016 की अधिसूचना संख्या का.आ.4090(अ) में कतिपय संशोधन किए गए हैं।

[Placed in Library, See No. LT6814/18/26]

12.07 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY GENERAL : Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:-

- (i) “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 2026, which was passed by the Lok Sabha at its sitting held on the 18 March, 2026 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”
- (ii) “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 2026, which was passed by the Lok Sabha at its sitting held on the 25th March, 2026 and transmitted to the

Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill”

12.07½ hrs

COMMITTEE ON PUBLIC UNDERTAKINGS

(i) 29th and 30th Reports

SHRI SUKHJINDER SINGH RANDHAWA (GURDASPUR) : Sir, I rise to present the following Reports (Hindi and English versions) of the Committee on Public Undertakings (2025-26):-

- (1) Twenty-ninth Report (18th Lok Sabha) of the Committee on ‘Performance Audit Report No. 20 of 2023 on Storage Management and Movement of Foodgrains by Food Corporation of India’ relating to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
 - (2) Thirtieth Report (18th Lok Sabha) of the Committee on ‘Modernisation and Upgradation Programme in Mishra Dhatu Nigam Limited (MIDHANI) [Based on Chapter-IV of C&AG Audit Report No. 18 of 2023]’ relating to the Ministry of Defence (Department of Defence Production).
-

12.08 hrs

**STANDING COMMITTEE ON COMMUNICATIONS AND
INFORMATION TECHNOLOGY**

27th Report

डॉ. निशिकान्त दुबे (गोड्डा) : अध्यक्ष महोदय, मैं इलेक्ट्रानिकी और सूचना प्रौद्योगिकी मंत्रालय से संबंधित 'आर्टिफिशियल इंटेलिजेंस के उद्भव का प्रभाव और संबंधित मुद्दे' विषय के बारे में संचार और सूचना प्रौद्योगिकी संबंधी स्थायी समिति (2025-26) का सत्ताईसवां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) की प्रति प्रस्तुत करता हूँ।

12.08½ hrs

COMMITTEE ON PUBLIC UNDERTAKINGS... Contd.

(ii) Statements

SHRI SUKHJINDER SINGH RANDHAWA (GURDASPUR) : Sir, I rise to lay the following Statements (Hindi and English versions) showing Action Taken by Government on the Observations/Recommendations contained in the Action Taken Reports of the Committee on Public Undertakings: -

- (1) 4th Report (18th Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on the Observations/Recommendations contained in the Eighteenth Report (17th Lok Sabha) of the Committee on Public Undertakings based on C&AG Report No. 5 of 2019 relating to Operational Performance of NMDC Ltd.

- (2) 7th Report (18th Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-second Report (17th Lok Sabha) of the Committee on Public Undertakings based on Audit Para No. 6.1 of C&AG Report No. 14 of 2021 relating to Hindustan Copper Limited.
- (3) 8th Report (18th Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-first Report (17th Lok Sabha) of the Committee on 'Public Undertakings on Oil India Limited (OIL)'.
- (4) 15th Report (18th Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on the Observations /Recommendations contained in the Sixth Report (18th Lok Sabha) of the Committee on Public Undertakings on 'Bharat Sanchar Nigam Limited (BSNL)'.
- (5) 16th Report (18th Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on the Observations/ Recommendations contained in the Second Report (18th Lok Sabha) of the Committee on Public Undertakings on 'Bharat Heavy Electricals Limited (BHEL)'.
- (6) 17th Report (18th Lok Sabha) of the Committee on Public Undertakings on Action Taken by the Government on the Observations/ Recommendations contained in the Fifth Report (18th Lok Sabha) of the Committee on Public Undertakings on 'Indian Railway Finance

Corporation Limited (IRFC)'.

12.09 hrs

STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS

Statement

SHRI MAGUNTA SREENIVASULU REDDY (ONGOLE) : Sir, I rise to lay the Statement (Hindi and English versions) showing Final Action Taken by the Government on Recommendations/ Observations contained in Chapter I of the Eighth Report (Eighteenth Lok Sabha) of the Standing Committee on Housing and Urban Affairs on Action Taken by the Government on the Recommendations/ Observations contained in the Fifth Report (Eighteenth Lok Sabha) of the Committee on the subject, 'Regional Rapid Transit System and Role of NCRTC'.

12.09½ hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 24th Report (17th Lok Sabha) of the Committee on Petroleum and Natural Gas on 'Litigations involving oil PSUs' pertaining to the Ministry of Petroleum and Natural Gas*

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI): Sir, I rise to lay a statement regarding the status of implementation of the recommendations contained in the 24th Report (17th Lok Sabha) of the Committee on Petroleum and Natural Gas on 'Litigations involving oil PSUs' pertaining to the Ministry of Petroleum and Natural Gas.

(ii) (a) Status of implementation of recommendations/ observations contained in the 366th Report of the Standing Committee on Education, Women, Children, Youth and Sports on 'Demand for Grants (2025-26)' pertaining to the Ministry of Youth Affairs and Sports*

* Laid on the Table and also placed in Library, See No. LT 6761 /18/26 and LT 6762/18/26 respectively

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRIMATI RAKSHA NIKHIL KHADSE): Sir, I rise to lay a statement regarding the status of implementation of recommendations/ observations contained in the 366th Report of the Standing Committee on Education, Women, Children, Youth and Sports on 'Demand for Grants (2025-26)' pertaining to the Ministry of Youth Affairs and Sports

(b) Status of implementation of recommendations/ observations contained in the 369th Report of the Standing Committee on Education, Women, Children, Youth and Sports on 'Review of functioning and performance of Sports Authority of India (SAI) and Khelo India' pertaining to the Ministry of Youth Affairs and Sports*

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRIMATI RAKSHA NIKHIL KHADSE): Sir, I rise to lay a statement regarding the status of implementation of recommendations/ observations contained in the 369th Report of the Standing Committee on Education, Women, Children, Youth and Sports on 'Review of functioning and performance of Sports Authority of India (SAI) and Khelo India' pertaining to the Ministry of Youth Affairs and Sports

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजू) : अध्यक्ष महोदय,

* Laid on the Table and also placed in Library, See No. LT6763 /18/26.

माननीय सदस्यों ने अभी जो बात उठायी है। इसमें कोई दो मत नहीं है, आप और हम, सब एक टीम हैं। इसमें जैसा हम लोगों ने तय किया आज Insolvency and Bankruptcy के जवाब के बाद, सरकार ने इसी सदन में एक वचन दिया था, प्रधानमंत्री मोदी जी ने कि हम 31 मार्च, 2026 तक देश में लेफ्ट विंग एक्सट्रीमिज्म को खत्म कर देंगे। हम निर्णायक कदम उठाएंगे। आज गृह मंत्री जी भी इसका जवाब देंगे।... (व्यवधान) इसी सदन में उन्होंने वायदा किया था, उसको निभा रहे हैं। कल 31 मार्च है।... (व्यवधान)

दूसरा, आप लोगों ने जो पॉइंट उठाया, वह सब हमको मालूम है।... (व्यवधान) संकट काल में कोई विपत्ति आती है तो हम सब एक साथ खड़े हो जाते हैं।... (व्यवधान) इसमें कोई राजनीति की बात नहीं है।... (व्यवधान) इसलिए दोनों संबंधित मंत्रियों ने लोक सभा, राज्य सभा में डिटेल्ड में वक्तव्य दिया।... (व्यवधान) आदरणीय प्रधान मंत्री जी ने लोक सभा और राज्य सभा में इस मुद्दे को लेकर डिटेल्ड सुओ मोटो स्टेटमेंट दिया।... (व्यवधान) उसके बाद कई लोगों की रिक्वैस्ट थी कि ऑल पार्टी, प्रमुख पार्टियों को लेकर एक बैठक की, उसमें भी हमने बहुत ही डिटेल्ड में बता दिया था।... (व्यवधान) एक मिनट मेरी बात सुनिये।... (व्यवधान) फिर वहां सूचना दी। भारत सरकार की ओर से हम जितने कदम उठा रहे हैं, उनके बारे में भी सूचना दी।... (व्यवधान) एक इनफॉर्मेल ग्रुप ऑफ मिनिस्टर – उसमें हम लोग बैठते हैं, उस ग्रुप मीटिंग में फाइनेंस मिनिस्टर और मैं भी बैठता हूं।... (व्यवधान) हम लोग कंटीन्यूअसली प्रधान मंत्री जी के आदेश पर काम कर रहे हैं। अभी सदन में फाइनेंस बिल पर जितनी चर्चा हुई, सब ने अपने भाषण में यही मुद्दे एलपीजी, पेट्रोल आदि मुद्दे को रखा।... (व्यवधान) हम लोग जरूरत पड़ने पर फिर चर्चा करेंगे। हम लोग चर्चा से भाग नहीं रहे हैं।... (व्यवधान) लेकिन सदन में लिस्टेड बिजनेस के हिसाब से चलना चाहिए।... (व्यवधान) अगर आप लोग हमसे बात करना चाहते हैं तो इस डिस्कशन के बाद हम आपसे फिर बात करेंगे।... (व्यवधान) अध्यक्ष जी को हम सूचना देंगे। हम आपसे बात करेंगे।... (व्यवधान) हम यह नहीं कह रहे हैं कि हम बात नहीं करेंगे। हम आपसे बात करेंगे।... (व्यवधान) आज जो लिस्टेड बिजनेस है उस पर चर्चा होने दीजिए।... (व्यवधान) मैं

वायदा करता हूँ कि मैं आपसे शाम को बात करूंगा ।... (व्यवधान) आगे जैसी परिस्थिति है, हम विपक्ष साथियों से बात करके काम करेंगे । स्पीकर साहब बहुत बड़ा दिल दिखाकर सब को बुला कर बात करते हैं ।... (व्यवधान) इसलिए हम सदन में हंगामा नहीं करके आज के बिजनैस को समाप्त करें ।... (व्यवधान) फिर मैं आप लोगों से वार्ता करूंगा ।... (व्यवधान)

माननीय अध्यक्ष : सभा की कार्यवाही आज 12 बजकर 30 मिनट तक के लिए स्थगित की जाती है ।

12.12 hrs

The Lok Sabha then adjourned till Thirty Minutes past Twelve of the Clock

12.30 hrs

The Lok Sabha reassembled at Thirty Minutes past Twelve of the Clock
(Hon. Speaker in the Chair)

माननीय अध्यक्ष : माननीय सदस्य,

... (व्यवधान)

माननीय अध्यक्ष : जीरो आवर कल लेंगे ।

... (व्यवधान)

माननीय अध्यक्ष : तो फिर परसों ले लेंगे ।

... (व्यवधान)

माननीय अध्यक्ष : मैंने सभी माननीय सदस्यों को, जिनका नाम शून्य काल की लिस्ट में आता है अथवा नहीं आता है, अवसर दिया है । एक दिन में दो सौ तीस लोगों को यह अवसर दिया गया है ।

... (व्यवधान)

माननीय अध्यक्ष : अब एक तारीख को यह अवसर दिया जाएगा ।

... (व्यवधान)

माननीय अध्यक्ष : आप बैठ जाइए । इस संसद के इस सत्र में और पिछले सत्र में जितनी बार

सदस्य बोले होंगे, आप इतिहास निकालकर देख लीजिएगा कि उतने कभी नहीं बोले होंगे। आप इसका रिकॉर्ड निकालकर देख लीजिएगा।

12.31 hrs

MATTERS UNDER RULE 377*

माननीय अध्यक्ष : माननीय सदस्यगण, आज जिन सदस्यों को नियम 377 के अधीन मामलों को उठाने की अनुमति दी गई है, वे 20 मिनट के भीतर अपने मामले के पाठ को व्यक्तिगत रूप से सभा पटल पर रख दें।

(i) Need to channelise the water from catchment area of Beas River in Himachal Pradesh

डॉ. राजीव भारद्वाज (कांगड़ा) : जल शक्ति मंत्री जी का ध्यान मेरे लोक सभा क्षेत्र कांगड़ा (हिमाचल प्रदेश) के ब्यास नदी में बढ़ते जल स्तर की ओर ले जाना चाहता हूँ जिसके कारण तीन-तीन मंजिलें मकान, पशुधन और सैंकड़ों एकड़ फसलें बर्बाद हो गईं। ब्यास नदी के पास मंड, इंदौरा अत्यंत उपजाऊ भूमि है और पूरे राज्य के फसल का बड़ा हिस्सा यहां से प्राप्त होता है। बरसात के कारण 1 लाख क्यूसेक पानी पोंग डैम से छोड़ा गया और ऐसा लगातार 10-12 दिनों तक पानी छोड़े जाने के कारण जल स्तर तेजी से बढ़ गया किंतु ब्यास का कैचमेंट क्षेत्र पानी को नियंत्रित करने में सक्षम नहीं है। कैचमेंट क्षेत्र बहुत ही खराब हालत में है। इस संदर्भ में यह भी ध्यान दिलाना चाहता हूँ कि एक लंबे समय से डी-सिल्टिंग भी नहीं किया गया है। उना जिले के स्वान नदी में भी कैचमेंट की समस्या थी। स्वान नदी बरसात में भयंकर तांडव करती थी उपजाऊ भूमि को बहा ले जाती थी। केंद्र की मदद से इसका समाधान किया गया। केंद्र का यह निर्णय आज उना जिले के लिए वरदान स्वरूप है। ब्यास का कैचमेंट क्षेत्र को चैनालाइज करने से आमजन को राहत मिलेगा।

* Treated as laid on the Table.

(ii) Need to review the Land Policy in Jharkhand

DR. NISHIKANT DUBEY (GODDA) : I would like to bring the attention of the Government towards the land registration process, rules and rates in the region of Santhal Parganas in Jharkhand is a sensitive matter, and the implementation of new rates notified for land have recently been put on hold. The issue has multiple ramifications, especially in the field of job creation in the State and industrial activity. As the allegation is being made that the rates notified in 2012 with effect from 10.11.2015 was kept lower deliberately, my humble request is to initiate an inquiry against the order of 2012 which changed the well thought out land classification and rate system. I also suggest that we must revert back to the five-step classification system of land along with rates that balance between the needs of development and state revenues.

(ii) Need to start teaching classes in two shifts in Kendriya Vidyalaya at Mashrak in Saran district, Bihar

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज) : मेरे संसदीय क्षेत्र महाराजगंज, बिहार अंतर्गत सारण (छपरा) जिला के मशरक में केन्द्रीय विधालय स्थापित है। वर्तमान में इस विधालय में एक पाली में पढ़ाई होती है। विदित हो कि मेरा संसदीय क्षेत्र दो जिलों में विस्तारित है। आबादी की दृष्टि से भी मेरा संसदीय क्षेत्र काफी बड़ा है। इतनी बड़ी आबादी में बच्चों के अभिभावकों के सामने अपने बच्चों को गुणवत्तापूर्ण शिक्षा देनी एक बड़ी चुनौती है। अधिक से अधिक अभिभावक चाहते हैं कि मेरा बच्चा अच्छे विधालय में पढ़ाई करे। अभिभावकगण जब अच्छे विधालय की खोज करते हैं तब उनके सामने केन्द्रीय विधालय मशरक का ही नाम आता है। इसलिए केन्द्रीय विधालय मशरक में

दो पाली की पढ़ाई शुरू करानी अत्यंत ही आवश्यक है। अन्त में शिक्षा मंत्री जी से मेरा आग्रह है कि केन्द्रीय विधालय मशरक में दो पाली में पढ़ाई कराये जाने की व्यवस्था कराया जाये।

(iv) Need to provide special financial assistance to cooperative industrial units in Maharashtra

श्रीमती स्मिता उदय वाघ (जलगांव) : मैं जलगांव लोकसभा क्षेत्र का प्रतिनिधित्व करते हुए, महाराष्ट्र के औद्योगिक एवं ग्रामीण रोजगार विकास से जुड़े एक अत्यंत महत्वपूर्ण विषय की ओर सरकार का ध्यान आकर्षित करना चाहती हूं। राज्य में जिला स्तर पर MIDC के माध्यम से औद्योगिक विकास को गति दी गई है, वहीं ग्रामीण क्षेत्रों में सहकारी तत्व पर आधारित औद्योगिक वसाहतों की स्थापना एक सराहनीय पहल है। किन्तु, इन सहकारी औद्योगिक वसाहतों के लिए 25% स्वयं का अंशदान अनिवार्य होने के कारण इनके विकास में गंभीर बाधाएं उत्पन्न हो रही हैं। सीमित संसाधनों के चलते आवश्यक अधोसंरचना विकसित करना कठिन हो रहा है, जिससे रोजगार सृजन की गति प्रभावित हो रही है। ग्रामीण भारत को आत्मनिर्भर बनाने तथा “Skill India” के लक्ष्य को साकार करने हेतु इन वसाहतों का सशक्तिकरण अत्यंत आवश्यक है। मेरे क्षेत्र जलगांव, चालीसगांव, अमलनेर, पारोला, धरणगांव और पाचोरा में स्थापित औद्योगिक इकाइयां यदि सुदृढ़ होती हैं, तो इससे स्थानीय युवाओं एवं महिलाओं को बड़े पैमाने पर रोजगार एवं उद्यमिता के अवसर प्राप्त होंगे। अतः मैं माननीय केंद्रीय सहकारिता मंत्री जी से विनम्र अनुरोध करती हूं कि इन सहकारी वसाहतों के लिए केंद्र स्तर से विशेष वित्तीय सहायता प्रदान करने की कृपा करें।

(v) Need for early identification and effective support system to address neurodevelopmental disorders among children in the country

CAPTAIN BRIJESH CHOWTA (DAKSHINA KANNADA) : I would like to bring the attention of the Government towards the important issue of the rising

incidence of learning and neurodevelopmental disorders such as Attention Deficit Hyperactivity Disorder (ADHD), dyslexia and related conditions among young children. India has nearly 16.5 crore children in the 0-6 age group, many enrolled in pre-primary and early childhood education across government and private institutions. However, sensitisation on emotional development and mental well-being remains limited in early-learning environments. Evidence highlights the scale of the issue. UNICEF notes that nearly one in seven adolescents experiences mental health conditions. NIMHANS National Mental Health Survey estimates that around 7-8 per cent of children and adolescents suffer from diagnosable mental disorders. The children of today will form the workforce of Viksit Bharat 2047, making their emotional and cognitive development a national priority. The Government has rightly emphasised Early Childhood Care and Education (ECCE) as a foundational pillar for this vision. And since 85 per cent of brain development takes place within the first six years of life, I urge the Government to strengthen early identification and support systems by equipping schools, Anganwadis and Balvatikas with trained counsellors or specialised training for teachers and frontline workers, so children receive timely support during their formative years.

(vi) Need to run the proposed train from Indore to Jaipur via Chittorgarh, Bhilwara and Ajmer

श्री दामोदर अग्रवाल (भीलवाड़ा) : मैं सरकार का ध्यानाकर्षण इंदौर-जयपुर वाया चित्तौड़गढ़,

भीलवाड़ा तथा अजमेर के बीच नियमित आधार पर एक नई त्रि-साप्ताहिक रेलगाड़ी चलाने की मांग पर दिलाना चाहता हूँ। ज्ञात हो कि वर्ष 2022-23, 2023-24 और 2024-25 में रेलवे की समय सारिणी समिति की बैठक में एक नई त्रि-साप्ताहिक रेलगाड़ी चलाने की मंजूरी दी गई थी जिसका प्रस्ताव अनुमति के लिए पश्चिम रेलवे द्वारा रेलवे बोर्ड को भेजा गया था जोकि अभी तक लंबित है, ज्ञात हो कि पश्चिम रेलवे द्वारा यह प्रस्ताव एक बार फिर से रेलवे बोर्ड के पास भेजा गया है। अतः, सरकार से मेरी मांग है कि वो रेलवे के सम्बंधित अधिकारियों को उचित दिशा-निर्देश देकर इंदौर-जयपुर वाया चित्तौड़गढ़, भीलवाड़ा तथा अजमेर के बीच प्रस्तावित नई रेलगाड़ी जल्द से जल्द चलवाने की कृपा करें।

(vii) Regarding establishment of 200-Bed Hospital dedicated to Radiation Emergency Cases in Palghar district, Maharashtra

डॉ. हेमंत विष्णु सवरा (पालघर) : मैं केंद्रीय स्वास्थ्य एवं परिवार कल्याण मंत्री का ध्यान महाराष्ट्र के पालघर जिले से संबंधित एक अत्यंत महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूँ। पालघर जिले में स्थित Tarapur Atomic Power Station देश का पहला परमाणु ऊर्जा संयंत्र है। इस अत्यंत संवेदनशील और रणनीतिक प्रतिष्ठान की उपस्थिति को देखते हुए यह आवश्यक हो जाता है कि आसपास के क्षेत्र में किसी भी संभावित रेडिएशन अथवा परमाणु आपातकालीन स्थिति से प्रभावी रूप से निपटने के लिए समुचित, उन्नत एवं विशेषीकृत चिकित्सा अवसंरचना उपलब्ध हो। फरवरी 2026 में National Disaster Management Authority द्वारा आयोजित रेडिएशन तैयारी संबंधी बैठक में भी परमाणु प्रतिष्ठानों के आसपास आपातकालीन प्रतिक्रिया तंत्र को और अधिक सुदृढ़ करने की आवश्यकता पर विशेष बल दिया गया था। किसी भी आपातकालीन स्थिति में मरीजों को उपचार हेतु मुंबई स्थित विशेषीकृत संस्थानों तक ले जाना पड़ता है, जिससे आपातकालीन परिस्थितियों में बहुमूल्य समय नष्ट होने की आशंका बनी रहती है। अतः मैं माननीय मंत्री महोदय से विनम्र अनुरोध करता हूँ कि पालघर जिले में प्राथमिकता के

आधार पर लगभग 200-बेड वाले समर्पित रेडिएशन आपातकालीन अस्पताल की स्थापना के लिए आवश्यक स्वीकृति एवं वित्तीय आवंटन प्रदान करने पर कृपया सहानुभूतिपूर्वक विचार किया जाए।

(viii) Regarding setting up of Investment and Business Facilitation Convention Centre in Gwalior, Madhya Pradesh

श्री भारत सिंह कुशवाह (ग्वालियर) : मैं सरकार का ध्यान ग्वालियर क्षेत्र में औद्योगिक गतिविधियों को बढ़ावा देने से संबंधित एक महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूँ। ग्वालियर अंचल का मालनपुर-बामौर औद्योगिक क्षेत्र प्रदेश के प्रमुख औद्योगिक केंद्रों में से एक है, जहाँ अनेक इकाइयाँ संचालित हैं और हजारों लोगों को रोजगार मिल रहा है। आगरा-ग्वालियर ग्रीन कॉरिडोर के निर्माण से इस क्षेत्र की कनेक्टिविटी और मजबूत हुई है, जिससे निवेश और औद्योगिक विस्तार की संभावनाएँ और बढ़ी हैं। यह क्षेत्र मध्य प्रदेश, उत्तर प्रदेश तथा राजस्थान के निकट स्थित होने के कारण बहु-राज्यीय औद्योगिक एवं आर्थिक विकास का महत्वपूर्ण केंद्र बन सकता है। साथ ही, यहाँ पर्यटन, कृषि-आधारित उद्योग, फिल्म शूटिंग तथा बलुआ पत्थर खनन से जुड़े क्षेत्रों में भी पर्याप्त संभावनाएँ मौजूद हैं। ऐसी स्थिति में ग्वालियर में 'भारत मंडपम' की तर्ज पर एक निवेश एवं व्यापार सुविधा सम्मेलन केंद्र की स्थापना अत्यंत उपयोगी सिद्ध होगी। यह केंद्र निवेशकों को एकल खिड़की प्रणाली के माध्यम से सभी आवश्यक अनुमतियाँ, पंजीकरण एवं मार्गदर्शन प्रदान करेगा तथा निवेश सम्मेलनों और व्यापार मेलों के आयोजन से क्षेत्रीय औद्योगिक विकास को गति देगा। इस संबंध में मेरे द्वारा पूर्व में मान. मंत्री जी को पत्र प्रेषित किया है तथा म.प्र. सरकार ने भी पत्राचार(13/10/25,66)कर इसकी आवश्यकता व्यक्त की है।

(ix) Need to develop a bypass rail line to decongest rail traffic in Tatanagar-Ghamaria-Kandara section in Jamshedpur Parliamentary Constituency, Jharkhand

श्री बिद्युत बरन महतो (जमशेदपुर) : मैं अपने संसदीय क्षेत्र जमशेदपुर (झारखण्ड) में टाटानगर

जंक्शन, घम्हरिया जंक्शन एवं कांड्रा स्टेशन के आसपास बढ़ते रेल यातायात जाम की गंभीर समस्या की ओर ध्यान आकर्षित करना चाहता हूँ। सामान्यतः कांड्रा एवं घम्हरिया से टाटानगर पहुँचने में 15–20 मिनट लगते हैं, किंतु मालगाड़ियों के अत्यधिक दबाव के कारण यह समय बढ़कर 4–5 घंटे हो गया है। इस दौरान अनेक एक्सप्रेस ट्रेनें कांड्रा व घम्हरिया पर घंटों खड़ी रहती हैं, जिससे यात्रियों में रोश है तथा औद्योगिक गतिविधियाँ प्रभावित हो रही हैं। समाधान हेतु चांडिल–निमडी–बोड़ाम–पटमदा–काटीन–बंधवान होते हुए झारग्राम तक लगभग 127 किमी लंबी बाईपास रेल लाइन विकसित की जाए तथा इसे झारग्राम–पुरुलिया रेल मार्ग से जोड़ा जाए। साथ ही कांड्रा–नामकुम रेल परियोजना की निविदा प्रक्रिया शीघ्र प्रारम्भ की जाए। अतः सरकार से निवेदन है कि इस परियोजना को प्राथमिकता देकर शीघ्र स्वीकृति प्रदान की जाए।

(x) Need to take comprehensive measures to address growing threat of absorption of microplastics in food chain and human body

SHRI P. C. MOHAN (BANGALORE CENTRAL) : I would like to draw the attention of the Government to a serious and invisible public health concern, the rapid increase of microplastics in our food and drinking water. Microplastics, particles smaller than 5 millimetres, have now entered our entire food chain. What began as an environmental issue has now become a significant health risk. Recent studies indicate that an average Indian may be consuming between 0.64 and 36 grams of microplastics annually, almost equivalent to ingesting a credit card every few weeks. Microplastics have been found in fish, iodised salt, bottled water and beverages, often in alarming quantities. These particles are now being detected in milk, fruits, vegetables, and processed foods due to contamination from soil, water, and plastic

packaging. This means that microplastics are entering our bodies every day. The health implications are serious, including inflammation, hormonal imbalance, and risks to vital organs. Chemicals such as BPA and phthalates are linked to cancer, infertility, and metabolic disorders. I urge the Government to conduct a nationwide assessment, establish regulatory standards, promote eco-friendly packaging, strengthen water filtration systems in cities like Bengaluru, and launch public awareness campaigns. This must be treated as a national health priority.

**(xi) Need to set up Water Treatment Plants in Hinjili and Surada
Legislative segments in Aska Parliamentary Constituency, Odisha**

SHRIMATI ANITA SUBHADARSHINI (ASKA): There is consistent increase of kidney failure deaths in Hinjili and Surada Assembly Segments of ASKA Lok Sabha Constituency in Odisha. The drinking water available in the above said Assembly Segments contains heavy metals like – Lead, Mercury, Arsenic, Chromium and Copper. I urge upon the Government of India to set up Reverse Osmosis (RO) water purification plant both at Hinjili and Surada in order to provide safe drinking water for which people of my Parliamentary Constituency will be obliged.

(xii) Regarding construction of Pinjore-Baddi-Nalagarh Road in Himachal Pradesh into a four lane road

श्री सुरेश कुमार कश्यप (शिमला) : मैं सरकार का ध्यान पिंजौर-बद्दी-नालागढ़ सड़क मार्ग की अत्यंत दयनीय स्थिति की ओर आकर्षित करना चाहता हूँ। यह मार्ग हिमाचल प्रदेश के बद्दी-

बरोटीवाला-नालागढ़ (BBN) औद्योगिक क्षेत्र को हरियाणा एवं चंडीगढ़ से जोड़ने वाला एक अत्यंत महत्वपूर्ण मार्ग है। यह क्षेत्र एशिया के प्रमुख औद्योगिक हब्स में से एक है, जहाँ 2000 से अधिक उद्योग संचालित हैं और प्रतिदिन 30,000 से अधिक वाहन इस मार्ग से गुजरते हैं। इस सड़क के चार-लेन निर्माण कार्य की शुरुआत अप्रैल 2022 में की गई थी, जिसे सितंबर 2024 तक पूरा किया जाना था। इसके लिए प्रारंभिक रूप से लगभग ₹556 करोड़ का बजट निर्धारित किया गया था, जो अब बढ़कर ₹650-670 करोड़ से अधिक हो चुका है। किन्तु अत्यंत खेद का विषय है कि वर्ष 2026 तक भी यह परियोजना अधूरी है। जानकारी के अनुसार, लगभग 40-45% कार्य होने के बाद ठेकेदार द्वारा काम छोड़ दिया गया, तथा 10 से अधिक बार टेंडर प्रक्रिया रद्द या स्थगित की जा चुकी है। परिणामस्वरूप निर्माण कार्य लगभग ठप पड़ा है। वर्तमान में सड़क की स्थिति अत्यंत खराब है—जगह-जगह गड्ढे, अधूरी लेन, जलभराव और भारी ट्रैफिक जाम आम बात हो गई है। इससे न केवल आम नागरिकों, विद्यार्थियों और कर्मचारियों को कठिनाइयों का सामना करना पड़ रहा है, बल्कि उद्योगों को भी आर्थिक नुकसान हो रहा है तथा आपातकालीन सेवाएँ भी प्रभावित हो रही हैं। अतः मैं सरकार से आग्रह करता हूँ कि इस महत्वपूर्ण परियोजना को प्राथमिकता के आधार पर शीघ्र पूर्ण करने हेतु ठोस एवं समयबद्ध कार्ययोजना बनाई जाए, ताकि क्षेत्र की जनता और उद्योगों को राहत मिल सके।

(xiii) Need to impress upon the Government of Telangana to maintain the ratio of students and teachers in medical colleges of Telangana

SHRIMATI D. K. ARUNA (MAHBUBNAGAR) : The teacher-student ratio has been revised from 1:1 to 1:2 for all MD/MS disciplines and 1:1 to 1:3 in subjects of Anaesthesiology, Forensic Medicine, Radiotherapy, Medical Oncology, Surgical Oncology and Psychiatry. Teacher-student ratio in public funded Government Medical Colleges for Professor has been increased from

1:2 to 1:3 in all clinical subjects and for Associate Professor from 1:1 to 1:2 if the Associate Professor is a unit head. Due to lack of sufficient teaching staff, Medical students are facing lot of mental agony and stress. Even, Scholarships for students are not released timely by the State Government as the Management of Medical colleges are not allowing students to attend classes and direct them to vacate Hostels. This is the situation of Medical colleges in Telangana. In this context, I want to know from the Government as to how many of Teaching and Non-Teaching staff posts are vacant in Telangana State and whether any direction has been issued to Telangana Government by the National Medical Council (NMC).

(xiv) Need to complete the verification of illegal immigrants in Manipur before exercising the census and delimitation process in the State

DR. ANGOMCHA BIMOL AKOIJAM (INNER MANIPUR) : I would like to bring the attention of the Government towards matter of urgent public importance concerning the census, delimitation process, and serious concerns over illegal immigrants in Manipur. Recent preparations for the census have triggered widespread protests, with demands for prior citizen-verification mechanisms before any headcount or boundary adjustments. This comes amid a fragile crisis, risking further unrest. I strongly urge the Government to immediately pause the census and delimitation exercises until robust verification is complete, and to consult all stakeholders to reach a consensus.

(xv) Need to enhance the target and timeline of procurement of paddy alongwith releasing of pending payments in Maharashtra

DR. NAMDEO KIRSAN (GADCHIROLI-CHIMUR): In Maharashtra & especially in my Parliamentary Constituency, Gadchiroli–Chimur, Government procurement has been stopped. There is a confusion among the farmers as the decision to increase the target has not been announced. The District Marketing Federation had set a target of purchasing about 25.92 lakh quintals of paddy this year & the target achieved was 25.78 lakh quintal when the Government stopped the procurement which resulted in the stoppage of purchase. As per the Government instructions, online registration on the BEM portal has been made mandatory for selling paddy. 1,32,000 farmers in Gondia district have been eligible for selling, out of which about 80,271 farmers have sold 25.24 lakh quintals & about 51,000 farmers are deprived of paddy sale due to closure of procurement by the Government & these farmers are preparing to sell paddy in the private market at a rate lower than the MSP, paddy purchased is estimated to be Rs. 610.38 crore, out of this, about Rs. 378.00 crore has been deposited in the accounts of farmers and the remaining Rs. 232 crore is still pending. I request Government to increase the target/timeline of procurement to 10 lakh quintal & procure the remaining paddy & release the pending payments.

(xvi) Need to include Rajasthani language in the Eighth Schedule to the Constitution of India

श्री कुलदीप इंदौरा (गंगानगर) : मैं सरकार का ध्यान राजस्थानी भाषा को संविधान की आठवीं अनुसूची में शामिल किए जाने के महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूँ। राजस्थानी भाषा प्रदेश की समृद्ध सांस्कृतिक विरासत, लोक परंपराओं एवं साहित्य की वाहक है। विभिन्न आकलनों के अनुसार लगभग 7 से 8 करोड़ लोग राजस्थानी भाषा एवं इसकी विभिन्न बोलियों का उपयोग करते हैं, जो इसकी व्यापकता और महत्व को दर्शाता है। यह अत्यंत खेद का विषय है कि लंबे समय से मांग एवं विभिन्न स्तरों पर आश्वासनों के बावजूद राजस्थानी भाषा को अभी तक संविधानिक मान्यता प्राप्त नहीं हो सकी है। राज्य विधानसभा द्वारा भी इस संबंध में प्रस्ताव पारित किया जा चुका है तथा विभिन्न संस्थाओं एवं सामाजिक संगठनों द्वारा निरंतर प्रयास किए जा रहे हैं। राजस्थानी भाषा को मान्यता मिलने से न केवल इसके संरक्षण एवं संवर्धन को बढ़ावा मिलेगा बल्कि प्रदेश की सांस्कृतिक पहचान को भी सशक्त आधार प्राप्त होगा। अतः मैं सरकार से आग्रह करता हूँ कि राजस्थानी भाषा को संविधान की आठवीं अनुसूची में शामिल करने हेतु आवश्यक कार्यवाही शीघ्र प्रारंभ की जाए, ताकि करोड़ों राजस्थानी भाषी नागरिकों की लंबे समय से लंबित मांग पूर्ण हो सके।

(xvii) Need for necessary amendments in PMGSY to facilitate reconstruction and repair of damaged roads in Latur Parliamentary Constituency, Maharashtra

डॉ. शिवाजी बंडाप्पा कालगे (लातूर) : इस वर्ष भारी वर्षा के कारण मेरे संसदीय क्षेत्र लातूर, महाराष्ट्र के अधिकांश ग्रामीण इलाकों की सड़कें बहुत जर्जर और खराब हो चुकी हैं। प्रधानमंत्री ग्रामीण सड़क योजना के नियमों में बदलाव के कारण मेरे चुनाव क्षेत्र में एक भी नई सड़क का निर्माण कार्य नहीं हो पा रहा है। वर्तमान में पूरे संसदीय क्षेत्र की जनता इससे काफी त्रस्त है और उनमें असंतोष व्याप्त है। अतः इन जर्जर हो चुकी सड़कों में सुधार के लिए प्रधानमंत्री ग्रामीण

सड़क योजना में आवश्यक बदलाव किए जाने की तत्काल आवश्यकता है, ताकि इस योजना से अधिक से अधिक सड़कों का निर्माण हो सके और वर्षा के कारण टूट चुकी ग्रामीण सड़कों का समय पर पुनर्निर्माण भी संभव हो सके।

**(xviii) Need to take comprehensive measures to protect and conserve
Nelakondapalli Buddha Stupa in Khammam district, Telangana**

SHRI RAMASAHAYAM RAGHURAM REDDY (KHAMMAM) : Nelakondapalli Buddha Stupa in Khammam district, Telangana, is a significant ancient Buddhist heritage site in South India. Archaeological findings indicate that it flourished between the 3rd century BCE and 4th century CE under the Satavahana and Ikshvaku dynasties. Excavations have revealed a Mahastupa, viharas, brick structures, Buddha idols, and Roman and Indian coins, underscoring its historical, religious, and trade importance. Despite its importance, the site remains neglected and underdeveloped. Inadequate conservation has led to weathering, encroachments, and gradual deterioration of structures. Basic amenities such as proper approach roads, signage, sanitation, and security are insufficient, restricting tourism potential and public awareness. There is an urgent need for systematic conservation under the Archaeological Survey of India. Establishment of a site museum and interpretation centre would help preserve artefacts and promote awareness about Buddhism in the Deccan region. Further, inclusion in the National Buddhist Tourism Circuit can attract pilgrims and tourists, generate employment, and stimulate the local economy. Timely and focused

intervention is essential to preserve this invaluable heritage site while promoting cultural tourism and sustainable regional development in Telangana.

(xix) Need to add Haryana as the host or co-host of the Commonwealth Games 2030, proposed to be hosted by India

SHRI VARUN CHAUDHRY (AMBALA) : The sports persons from the State of Haryana are making India proud by winning highest number of medals in the country, in the Commonwealth Games and Olympic Games and as the centenary edition of the Commonwealth Games are going to be hosted in India in 2030, it is a request in the interest of the nation and the sports persons of the State of Haryana, to add Haryana as the host or co-host for the Commonwealth Games 2030. This addition, will definitely boost the morale of sports persons, add to the sports infrastructure in Haryana and increase the medal tally of India.

(xx) Need to frame an effective policy to strengthen cyber security system in the country

श्री राम प्रसाद चौधरी (बस्ती) : मैं सरकार का ध्यान देश में तेजी से बढ़ रहे साइबर अपराधों, नागरिकों के व्यक्तिगत डेटा की सुरक्षा तथा डिजिटल सेवाओं के क्रियान्वयन की ओर आकर्षित करना चाहता हूँ। आज के डिजिटल युग में डिजिटल इंडिया के तहत सरकारी सेवाओं का तेजी से डिजिटलीकरण हुआ है, जिससे आम नागरिकों को सुविधा मिली है। किन्तु इसके साथ ही साइबर फ्रॉड, ऑनलाइन धोखाधड़ी, डेटा चोरी और हैकिंग की घटनाओं में भी लगातार वृद्धि हुई है। आए दिन आम नागरिकों के बैंक खाते से धनराशि का निकलना, आधार विवरण और व्यक्तिगत जानकारी का दुरुपयोग होने के मामले दर्ज हो रहे हैं, जिससे लोगों का विश्वास डिजिटल प्रणाली पर

कमज़ोर हो रहा है। विशेष रूप से ग्रामीण और कम जागरूक नागरिक इन साइबर अपराधों का अधिक शिकार हो रहे हैं। कई मामलों में शिकायत दर्ज होने के बावजूद समय पर कार्रवाई नहीं हो पाती तथा पीड़ितों को राहत नहीं मिलती। अतः आपसे निवेदन है कि सरकार को साइबर सुरक्षा को सुदृढ़ करने हेतु नई एवं प्रभावी योजना तैयार करने के लिए निर्देश देने की कृपा करें।

(xxi) Need to establish an AIIMS in Ambedkar Nagar district, Uttar Pradesh

श्री लालजी वर्मा (अम्बेडकर नगर) : मैं सरकार का ध्यान उत्तर प्रदेश के अम्बेडकर नगर जिले में एक AIIMS की स्थापना की अत्यंत आवश्यक माँग की ओर आकर्षित करना चाहता हूँ। अम्बेडकर नगर जनपद एवं इसके आसपास के क्षेत्रों (जैसे अयोध्या, बस्ती, संत कबीर नगर, आजमगढ़, सुल्तानपुर आदि) की कुल आबादी 1.5-2 करोड़ है। लेकिन इस पूरे क्षेत्र में उच्च स्तरीय चिकित्सा सुविधाओं का गंभीर अभाव है। वर्तमान में मरीजों को गंभीर बीमारियों के इलाज के लिए लखनऊ जैसे दूरस्थ शहर पर निर्भर रहना पड़ता है जिससे समय, धन, और जीवन तीनों पर भारी प्रभाव पड़ता है। अम्बेडकर नगर भौगोलिक दृष्टि से पूर्वांचल के मध्य में स्थित है, जिससे यहां AIIMS की स्थापना पूरे क्षेत्र के लिए एक रीजनल हेल्थ हब का कार्य कर सकती है। अतः मैं सरकार से आग्रह करता हूँ कि जनहित में अम्बेडकर नगर जिले में AIIMS की स्थापना की जाय।

(xxii) Need to expedite framing and implementation of service regulations for the Registrar Cadre Officers in Central Universities

SHRI YUSUF PATHAN (BAHARAMPUR) : I would like to draw the attention of the Government to the urgent need to frame and implement service regulations for the 'Registrar cadre' in Central Universities. This cadre, which consists of nearly 44 Central universities' employees, is key to the efficient and effective administration of universities across the country. Despite their vital role,

currently there are no comprehensive regulations governing their service conditions and promotion policies. Following the implementation of the Sixth and Seventh Pay Commissions, the Ministry of Education had directed the University Grants Commission (UGC) to formulate appropriate regulations for the posts of Registrar, Deputy Registrar, Controller of Examinations, Finance Officer, etc. Accordingly, the UGC had set up several committees to draft the regulations and approved them at the Commission meetings. However, the final draft regulations submitted by the UGC to the Ministry have remained pending for over 18 years. This inordinate delay has led to uncertainty in career progression and affected the morale of these officers. Hence, I request the Government to urgently look into this issue and take necessary steps to implement these long overdue regulations in the interest of transparency, fair career growth and strengthened University administration.

(xxiii) Need to provide training to Community Paramedics to serve as Community Primary Healthcare providers and integrate them with public health framework in country

SHRI APPALANAIDU KALISSETTI (VIZIANAGARAM) : I would like to draw the attention of the Government to the vital role played by Community Paramedics in strengthening healthcare delivery, particularly in rural, tribal, and underserved regions of our country. For decades, these healthcare providers have been serving economically weaker sections by offering primary healthcare, first aid, emergency assistance, and home-based care. Their contribution has been especially significant in remote areas where access to

qualified doctors and medical facilities remains limited. Community Paramedics have actively supported national health programmes, including immunization drives, disease control initiatives, and public health awareness campaigns. Their dedicated service during the COVID-19 pandemic further demonstrated their importance in grassroots healthcare delivery. Despite their extensive experience and contributions, there remains a need to formally recognize and enhance their capabilities through structured training and skill development. I urge the Government to initiate a comprehensive programme to train Community Paramedics as Community Primary Healthcare Providers and integrate them into the public health framework with appropriate guidelines and regulatory mechanisms. Such recognition will safeguard their livelihoods, strengthen primary healthcare, and improve accessibility for millions in underserved regions.

**(xxiv) Regarding development of National Waterway No. 37 from
Bhaisalotan Barrage to Hajipur**

डॉ. आलोक कुमार सुमन (गोपालगंज) : मैं अपने संसदीय क्षेत्र एवं जिला गोपालगंज (बिहार) से संबंधित एक अत्यंत महत्वपूर्ण विषय की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। गंडक नदी पर राष्ट्रीय जलमार्ग-37 के अंतर्गत भैसालोटन बैराज से हाजीपुर तक जलमार्ग विकसित करने का प्रस्ताव कई वर्षों पूर्व किया गया था। यह जलमार्ग न केवल बिहार बल्कि नेपाल सीमा से जुड़े क्षेत्रों के लिए भी अत्यंत महत्वपूर्ण है। विशेष रूप से जिला गोपालगंज इस परियोजना से प्रत्यक्ष रूप से लाभान्वित होगा, जहाँ जल परिवहन के माध्यम से व्यापार, आवागमन एवं पर्यटन को बढ़ावा मिल सकता है। वर्तमान में इस परियोजना के क्रियान्वयन में अत्यधिक विलंब हो रहा है,

जिससे क्षेत्र के आर्थिक विकास की संभावनाएं प्रभावित हो रही हैं। यदि इस जलमार्ग को शीघ्र प्रारंभ किया जाए तो मालवाहक एवं यात्री नौकाओं के संचालन से स्थानीय व्यापार, रोजगार एवं पर्यटन को नई गति मिलेगी। अतः मैं माननीय मंत्री महोदय से विनम्र अनुरोध करता हूँ कि इस महत्वपूर्ण परियोजना को शीघ्र स्वीकृति प्रदान कर इसके कार्यान्वयन में तेजी लाई जाए, ताकि जिला गोपालगंज सहित आसपास के क्षेत्रों के समग्र विकास को सुनिश्चित किया जा सके।

12.32 hrs

INSOLVENCY AND BANKRUPTCY CODE (AMENDMENT) BILL, 2025 As Reported by Select Committee

वित्त मंत्री; तथा कॉरपोरेट कार्य मंत्री (श्रीमती निर्मला सीतारमण) : धन्यवाद सर। मैं आईबीसी बिल के ऊपर रिप्लाई देने के लिए खड़ी हुई हूँ।

Sir, there are 36 speakers who have spoken on the topic. Four speakers were added later. So, 40 hon. Members have spoken on the topic.

Sir, today or in this Session, we are bringing the IBC (Amendment) Bill, which actually seeks to strengthen the existing insolvency framework under the Insolvency and Bankruptcy Code of 2016. Practical challenges and incorporating evolving global best practises are being addressed. The experiences that we have gained between 2016 and now, in between several amendments which have taken place, are being kept in mind. So, those experiences and the jurisprudence, laid out by both the tribunal and the courts, are taken on board so that we can maximise the value for stakeholders and improve the governing process itself.

Sir, the IBC after 2016 has contributed a lot in terms of keeping alive institutions and companies which can have some resolution, have their values brought in, have their valuation improved, have their workforce improved, and then kept as a running and ongoing concern.

In this, I would like to take this opportunity to say in concrete terms how the IBC has actually improved, has been one of the main functions or main factors in improving the overall health of Indian banking sector. So, resolution for companies and resolution for those stressed assets, all that is happening.

One distinct outcome on which I would like to inform the hon. House is that the IBC has been a very big and crucial role player in improving India's banking sector. The IBC has been proven very effective as a channel in recovering the NPAs for the Scheduled Commercial Banks.

Scheduled Commercial Banks have recovered a total of Rs. 1,04,099 crore through various channels. Of this, the IBC channel alone contributed a significant amount of Rs. 54,528 crore, that is 52.3 per cent of all assets recovered from NPAs and so on by the banks which has come as a result of IBC. So, IBC actually plays a very critical role in the economy in realisation of values and making sure that concerns which are stressed out can have a resolution and they can then continue to be an ongoing company or institution.

This Bill replaces the underutilised fast-track process, that is essentially the CIRP with reduced timeline for small companies. The fast-track process which was not being utilised fully is now with a new creditor-initiated insolvency framework featuring out-of-court initiations, debtor-in-possession and creditor-

in-control model. Earlier, it was more creditor-in-control, now debtor will still be sitting in the board and running his company. The creditor-initiated insolvency framework enables this process. The management continues to vest in the existing board of directors. It is not as if you have to change all of them. The management continues to vest in the existing board of directors or partners but with safeguards and defined timelines.

Additionally, this set of amendments also introduces an enabling framework for group insolvency, cross-border insolvency to promote investor confidence and also aligning domestic practices with best international practices.

Sir, as you are aware, on 12th August, 2025, the Bill was introduced in the Lok Sabha. It was referred to a Select Committee under the guidance of the Lok Sabha. Under the chairmanship of the hon. Member, Shri Baijayant Panda, the report of the Select Committee with the extensive consultation was presented in the Lok Sabha on 17th December, 2025. It made 11 major recommendations, all of which have been accepted by the Government. Over and above that, we have brought in one more recommendation and in that, the Committee of Creditors shall record the reasons -- the 12th amendment that we are adding on. The 11 amendments which came from the Select Committee have all been accepted. The 12th that we are adding on is that the Committee of Creditors shall record the reasons for selecting an applicant as successful resolution applicant. So, they have to record it. This will improve transparency. After the Select Committee, the House is now considering the Bill with all those

amendments, 11 coming from the Select Committee, one from us.

Sir, I now respond to all the hon. Members who have raised any questions or sought clarification. I come to a very important question which keeps occurring in the House and many hon. Members keep asking us about it. I will take a minute to answer. It was raised by several hon. Members, Dhanorkar ji from INC, Virendra Singh ji from Samajwadi Party, Sougata Ray ji, Kalanidhi ji, Bhaskar Bagare ji, Jatav ji and Amra Ram ji. All of them have raised this question on high haircuts, low recovery rates. On this, I would like to take a minute to say what IBC has actually contributed. First of all, IBC is a framework for rescuing viable businesses and resolving financial stress while preserving the enterprise value. It was never intended to be a debt recovery tool. It never claimed as the original intent of the IBC. Recovery values are a by-product.

So, the main intention is to rescue viable businesses and make sure that we resolve the financial stress which they face. So, the IBC process, therefore, naturally, is a market-driven process. Recoveries reflect underlying asset quality and the commercial viability of the distressed enterprise. So basically, if the company's asset valuation itself, even at the point in time of admission, is very low, you cannot boost the value much more and then say that a higher value has been given. It is very much dependent on the underlying asset quality and the commercial viability. The IBC actually realises 94.95 per cent of the fair value of the company, and that fair value is recorded at the time of admission. It cannot be a fair value that we decide later, when the valuation

itself is falling, and then say that a lower value suits me; so I will take that, or a higher value suits somebody else; so we will take that. If we take the fair value on board at the time of admission, 94.95 per cent is recovered through the IBC process.

Sir, realisation is also exceeding 171.54 per cent of the liquidation value, which indicates that recovery levels reflect the enterprise's distressed state on entry, and not a failure of the resolution framework. So, this is a data which many hon. Members would like to hear. As of December 2025, the IBC has facilitated the resolution of 1,376 companies, enabling creditors to recover Rs. 4.11 lakh crore. That is the record of the IBC. The financial creditors have also seen recovery exceeding 34 per cent of their claims.

Sir, there are largely 10 issues; I will quickly finish them. The second issue on which Members have spoken is that IBC is not effective and is not achieving revival of companies. Several Members have spoken on this. So, let us look at the numbers before us. Talking about pre-admission settlements, the credible threat of losing one's ownership has nudged debtors to settle 32,179 cases prior to formal admission itself, because they fear that a resolution professional will come, there will be a fair valuation, after which discussions will happen, and then, solution will come. So, prior to admission itself, debtors seem willing to settle. Thus, 32,179 cases have been settled, worth Rs. 14.62 lakh crore. This is not a small amount. Since this is not coming into the process, we tend to think where it has gone. It has been settled before admission itself, and that Rs. 14.62 lakh crore represents the underlying

default which has been addressed.

Sir, the IBC has also led to better credit ratings of companies. If we take the list of all companies that have gone through the process and come out of it, within a year, their credit ratings have improved. Around 78 per cent of the CIRPs ending in liquidation, that is 2,251 out of 2,876 companies for which data is available, were earlier with BIFR and were already defunct. When they were moved, lock, stock, and barrel, into the IBC process, and when the process started working on them, many companies had to go into liquidation because there was no fair value to realise. Therefore, the economic value, in most of these companies, had already completely eroded.

In 2017–18, when all these BIFR cases were shifted to IBC, it is true that for every one company resolved, five companies went into liquidation.

That was in 2017-18 because all the BIFR and DRT cases have moved here. But that number has now changed and in 2024-25, this ratio has substantially improved and it has come to one. So, if there is one company going for resolution, the other one goes for liquidation, unlike the earlier one is to five.

Sir, there was a study done by IIM, Ahmedabad, in March 2026, to see what is happening to companies which have gone through the resolution process. Have they really survived? Have they improved their businesses? What is happening to them? IIM, Ahmedabad study says that on the count of sales, there is 89 per cent increase in five years post-resolution indicating the revival of business operations, which is the main objective of the code. Then, if

you were to look at asset turnover ratio, this study found that 131 per cent increase has happened in the five years post-resolution, suggesting operational efficiency. This study also looked at the capex of such companies, which came out of resolution. Sir, 106 per cent increase in five years post-resolution, reflects improved economic viability of the firm. Okay, with all this, are they removing the employees? Are they throwing out the employees after resolution? No. Employee expenses of such companies which came through the IBC resolution process, 72 per cent increased, meaning expenditure on employees is improving. Regarding employees strength per unit of assets, there is 200 per cent increase in five years. So, no negative *asar*. On the contrary, you have more workers being taken on board by these companies which have come out of resolution.

Finally, this study also says, market capitalisation of resolved firms grew from 2.8 lakh crore rupees to 9 lakh crore rupees in five years post-resolution, reflecting investor confidence and growth prospects. So, companies which have come out of a resolution process are actually doing much better, well, in all aspects, not just making profits, but taking care of their employees as well.

Another study which was done by IIM, Bangalore, which was done in May 2025, looked at how distressed and non-distressed firms are working. So, this study indicates a three per cent reduction in cost of debt for distressed firms *versus* non-distressed firms. If you were to look at those who have come out of the resolution process, there is three per cent reduction in their cost and in the sense of cost of debt, indicating an improved credit environment for

these distressed firms.

Sir, corporate governance also improved post-resolution because they were now appointing more independent directors onto their board, which was not the case earlier. So, post-resolution, companies are doing much, much better. The third issue: promoters re-entering, Section 29A getting diluted, it is becoming a washing machine. It is absolutely not right. I am just tracing the stages of Section 29A. It prohibits wilful defaulters, persons related to NPAs, and their connected parties from submitting any resolution plan. So, they cannot come at all. Ineligible persons are wilful defaulters, persons related to NPAs, persons against whom avoidance application orders have been made and their connected parties. They cannot come in the resolution process. This prohibition also extends to sale of liquidation assets to such ineligible persons, not that they cannot give a bid for resolution, but even the property which is lying here, post-resolution also, cannot be sold to them. So, it is a clear keeping them out, the defaulters out.

Then, ineligibility criteria is also applicable to the prepackaged insolvency resolution process as well. So, they cannot enter even in a prepackaged situation that is much before the admission itself. Even there, they are not eligible.

A clean slate principle is what I would like to highlight. Proceedings against the corporate debtor normally come to a halt upon successful resolution, but proceedings against the erstwhile promoters will continue for all the offences that they may have committed. Therefore, the new buyer will not

be burdened, but the old promoter or defaulter will not be let off. A Creditor-Initiated Insolvency Resolution Process cannot be initiated against a corporate debtor after the asset has been acquired through the resolution process. Another Creditor-Initiated Insolvency Process cannot be taken up for the next three years. So, if you buy a company through the resolution process, will somebody immediately come and initiate a case or take you to court? No. For the next three years, no one can come and disturb you. The look-back period for avoidance transactions – avoidance transactions are those where preferential allotments are made, assets are undervalued, or fraudulent or extortionate practices take place – is being expanded. The look-back period for such avoidance transactions is expanded to cover a wider period, including those taking place during the initiation process. That means even before admission, but once the process is initiated, you can look back up to two years and examine whether any such avoidance transactions have occurred, and you can also claw back from those. Therefore, this provision is being strengthened in favour of the company that requires resolution.

The fourth issue which was raised was regarding NCLT delays, NCLT capacities and the constraints leading to timeline breaches. This is a very *wajib* concern. यह वाजिब कंसर्न है।

माननीय अध्यक्ष : मंत्री जी, आपने वाजिब शब्द सही बोला है।

श्रीमती निर्मला सीतारमण : हाँ, वाजिब कंसर्न है। The primary cause of delay is extensive litigation. डिले के कारण बार-बार लिटिगेशन होना और बहुत सारे लिटिगेशन होना। Promoters tend to litigate or attempt settlements before admission saying,

‘सैटल कर लेंगे ।’ ऐसे कुछ लोग पीछे से आते हैं, जो डिफॉल्टिंग प्रमोटर के लोग हैं । Parallel recovery processes also cause delays. To overcome this, the following steps are being taken in this set of amendments under consideration. New penalty provisions have been brought in – a minimum of Rs. 1 lakh up to Rs. 2 crore – on persons initiating frivolous and vexatious proceedings, in order to prevent abuse and delays. अब से वह फाइन लगेगा । The Amendment Bill also provides for a mandatory 14-day admission timeline once default is established. डिफॉल्ट साबित हो गया है, तो 14 दिन के अंदर एडमिशन होना चाहिए । For financial creditors, no other criteria is required to be examined.

The third criterion which is being brought in this Bill relates to information utilities. इसके कारण भी समय लगता है कि आप फैक्ट्स निकालने के लिए खोज रहे हो, इनके बारे में, इनके पीछे के विवरण आदि खोज रहे हो । Now, we are bringing an amendment where information utilities will maintain records of financial information, which are required to be authenticated by the debtor, and this will form the basis for record of default. On this basis, the NCLT can initiate the process. उनके पास जितना भी डाटा है, उसका उपयोग करो और खोजने में समय व्यर्थ मत करो । Do not waste your time on that. Further, the adjudicating authority will be required to approve or reject the resolution plan within 30 days of its receipt. अडज्युडिकेटिंग अथॉरिटी के ऊपर भी हम एक मैन्डेटरी रिक्वायरमेंट लेकर आ रहे हैं । हम ज्यूडिशरी का आदर करते हैं । फिर भी हम एक स्टेप आगे रख रहे हैं कि 30 दिन के अंदर आप इसको अप्रूव करो या फिर रिजेक्ट कीजिए ।

Finally, to avoid delays, the Bill introduces a Creditor-Initiated Insolvency Resolution Process – a new out-of-court initiation mechanism with a

compressed timeline of 150 days.

हम आउट ऑफ कोर्ट एक फ्रेमवर्क दे रहे हैं, उसके तहत 150 दिनों में आप रिजोल्यूशन प्राप्त कर सकते हैं। So, all this is being taken up.

As per the recommendations of the Committee, if an appeal is filed before NCLAT (Appellate Tribunal), not the NCLT, they will have to dispose the appeal within three months. हम उस अपीलेंट ट्रिब्यूनल पर भी रिक्वेस्ट रख रहे हैं। Before this, there was no timeline.

माननीय अध्यक्ष : ये बहुत अच्छे सुझाव आए हैं। कम्प्लीट सुझाव आए हैं। सदन में कई बार इसी विषय पर सदस्य देरी के मामले पर प्रश्न उठाते थे।

श्रीमती निर्मला सीतारमण : सर, पांचवां इश्यू यह हो रहा है कि इन सब रिजोल्यूशन्स के तहत जब आप सॉल्यूशन निकाल रहे हो, तो वर्कर्स के हक को आप भूल रहे हो। The dues of workers classified as operational creditors are not being prioritised. यह बात बहुत से सदस्यों ने रखी है, लेकिन ये आरोप सही नहीं हैं। We are ensuring that the workmen's dues are not at all ignored. Under the distribution waterfall mechanism, the dues owed to workmen receive a higher priority, equivalent to that of secured creditors. सिक्वोर्ड क्रेडिटर के समकक्ष वर्कमैन को प्लेस कर रहे हैं, जिससे वर्कमैन को उनके ड्यूज मिलने चाहिए, वे उनको मिलेंगे। It is above unsecured financial creditors. यहां तक कि सरकार के ड्यूज के ऊपर वर्कमैन को रख रहे हैं इसलिए सरकार के ड्यूज उसके बाद आएंगे। हम वर्कमैन के इंटरेस्ट के साथ कोई समझौता नहीं कर रहे हैं। This proves that the IBC regime seeks to ensure that workmen are not shortchanged.

I would like to cite the study conducted by IIM Ahmedabad in March 2026 on post-resolution firm outcomes. मैंने इसका पहले जिक्र किया और उसके फाइंडिंग्स को आपके सामने रखा। इस संदर्भ में मैं एक और फाइंडिंग वर्कमैन के विषय में आपके

सामने रखना चाहती हूँ। Post-resolution outcomes show that employee expenses increased by 72 per cent and employee strength per unit of assets increased by 200 per cent over five years. इसलिए आईबीसी रिजोल्यूशन के बाद कंपनी वर्कर्स पर 72 प्रतिशत खर्च बढ़ा रही है और यदि हम प्रति यूनिट ऑफ एसेट मेजर करते हैं तो वह 200 प्रतिशत बढ़ गया है। It is a clear indicator that the IBC has revived employment after resolution. यह रिजोल्यूशन मैकेनाइजेशन पर, कैपिटल इंटेंसिव के रास्ते पर नहीं चल रहा है, यह लेबर का ध्यान रख रही है और उनके बढ़ावे के लिए जो भी प्रयास करने चाहिए, वह सब कर रही है।

सर, मैं छठे इश्यू के बारे में मेंबर्स को रेस्पोंड करना चाहती हूँ कि एमएसएमई डिस्ट्रेस हो रही है। There is a pre-pack for MSMEs in which regional disparities exist, ऐसा एक आरोप आया था। बहुत सारे मेंबर्स ने भी उस पर बोला है। मैं उसमें तीन विषय आपके सामने रखना चाहती हूँ। There are special provisions for MSME under Section 240A. मैं इस बार जो अमेंडमेंट लेकर आ रही हूँ, वह एमएसएमई के फेवर में है, मैं ऐसे ही नहीं बोल रही हूँ। इस बार भी फेवर में है और इससे पहले जब हम दो बार अमेंडमेंट्स लेकर आए, तब भी हमने एमएसएमई का ध्यान रखा था। In 2018, an amendment was introduced under Section 240A mainly to ensure that small players do not lose and to provide them with support. MSMEs are exempted from disqualification under Section 29A(c) and 29A(h) of the IBC. What does it do? It facilitates existing promoters to participate in rescuing their own business.

13.00 hrs

सर, बड़ी कंपनियों में डिफॉल्टिंग प्रमोटर्स को कैसे अनुमति नहीं देते हैं और इधर छोटी कंपनियों को अनुमति देते हैं। वे भी आकर कुछ रिजॉल्यूशन में भाग लें, उसको एलाऊ करते हैं। Through the sixth Amendment, वह वर्ष 2018 में एक बार हुआ और फिर वर्ष 2021 में भी

एमएसएमईज को ध्यान में रखकर अमेंडमेंट लाए। Pre-packaged insolvency resolution process was introduced in 2021 to fast-track resolution for MSMEs. वर्ष 2018 में एक विषय हो गया, वर्ष 2021 में दूसरा प्रीपैकेज के द्वारा हो गया। इस बार, further, the process of pre-packaged insolvency is being made further easier for MSMEs by lowering the voting threshold for entry into insolvency proceedings. अगर एमएसएमईज को इंसॉल्वेंसी प्रोसीडिंग्स के अन्दर आना है तो उसमें 66 प्रतिशत की वोटिंग की रिक्वायरमेंट थी, उसको अभी हम कम करते हुए यह कह रहे हैं कि अगर आपका 51 प्रतिशत है तो वह भी काफी है, आप प्रोसेस में आ जाइए। ऐसा करके हम एमएसएमईज को सुविधा दे रहे हैं। इस प्रोसेस में आने के लिए पहले वे बहुत सारी डॉक्यूमेंट्स की कम्प्लायंस करते थे। अभी हमें ये बोल रहे हैं कि इसको एक्सटॉर्शनलिस्ट कर रहे हैं, प्रीफेरेंशियल शेयर कर रहे हैं, यह था अवॉयडेंस ट्रांजैक्शन के विषय में। इससे पहले एमएसएमईज को बहुत सारी कम्प्लायंस डॉक्यूमेंट्स देना आवश्यक था, इस बार हम अमेंडमेंट ला रहे हैं, जिससे they are not required to produce any of these, इसलिए एमएसएमईज को और सुविधा होने जा रही है। जिन माननीय सदस्यों ने एमएसएमईज के डिस्ट्रेस के ऊपर बात की, उनको मैं जवाब के रूप में यह बोलना चाहती हूँ।

सर, सातवां विषय फ्यूजीटिव इकोनॉमिक ऑफेंडर्स के विषय में है। यहां नाम लेकर बोला गया कि माल्या का क्या हो रहा है, नीरव मोदी का क्या हो रहा है, चोकसी का क्या हो रहा है, वगैरह-वगैरह। मैं इसमें ध्यान से प्वायंट्स रखना चाहती हूँ। A Fugitive Economic Offenders Act, 2018 was enacted to deter economic offenders from evading Indian law by staying abroad. This law was enacted in 2018. It is applicable to offences involving Rs. 100 crore or more. Every case which is Rs. 100 crore or more is where we apply this. Then, actions which are taken under it include confiscation of properties, proceeds of crime, benami properties, Look Out Circular (LOC) through Bureau of Immigration, prohibition on raising capital,

and acquiring shares or voting rights. ये सब के ऊपर कार्रवाई हुई। एन्फोर्समेंट डायरेक्टोरेट ने पीएमएलए के तहत अब तक 1,105 बैंक फ्रॉड केसेज के ऊपर जांच की। Proceeds of crime amounting to Rs. 64,920 crore have been attached; 150 accused have been arrested; 277 prosecution complaints have been filed; eight accused have been declared fugitive economic offenders under the Fugitive Economic Offenders Act; assets, this is very important, worth Rs. 15,186.64 crore have been confiscated, of which Rs. 15,183.77 crore have even been restituted to the Public Sector Banks. इसका मतलब कि पब्लिक सेक्टर बैंक्स के खाते में यह अमाउंट डाला गया है। Three accused have been convicted under PMLA, जिनको फ्यूजीटिव ऑफेंडर्स बोल रहे हैं।

सर, इस हाउस में पीएमसी बैंक के विषय में बहुत चर्चा हुई। पीएमसी बैंक के मामले में, Rs. 104.02 crore, with ED support, have been recovered. Assets worth Rs. 725.90 crore were confiscated under the FEO provisions. So, fugitive economic offenders के ऊपर सख्त कार्रवाई हो रही है, अमाउंट्स रिकवर कर रहे हैं, बैंकों को वापस भी दे रहे हैं।

Sir, the eighth point which was discussed is clean slate mechanism, environmental and local body liabilities. A clean slate principle एक क्लैरिफिकेटरी विषय है।

The original intent of this Act has been reinstated applying from the date the principal Act commenced. Cases litigated before the Supreme Court have reached a finality, and if they have reached a finality, they will not be reopened. वे क्लीन स्लेट फॉर्मूला के तहत स्पष्ट कर रहे हैं।

Government grants, licences, permits, quotas shall not be suspended or

terminated on grounds of insolvency if debtor complies with remaining obligations. इसका मतलब है कि एक प्रमोटर कंप्लायन्स रिकवायरमेंट के ऊपर कंप्लाय करता है। उनका मेन बिजनेस गवर्नमेंट लाइसेंस, गवर्नमेंट का परमिशन और कोटा मिलने के बाद चलता है। अगर सरकार परमिट और कोटा को विड्रॉ कर लें तो वे रिज्योल्यूशन मिलने के बाद भी कंपनी नहीं चला सकते हैं। सरकार उसे विड्रॉ नहीं करेगी, जिससे रेजुलेशन होने के बाद भी उनकी कंपनी चल पड़ेगी। गवर्नमेंट द्वारा जो परमिट वगैरह होता है, उसके विड्रॉल का परमिशन इस बात से नहीं होगी।

All the claims prior to the approval date shall be extinguished. हम बार-बार देख रहे हैं कि रिज्योल्यूशन होने के बाद कोई नया व्यक्ति आ जाता है। जैसा हम बोलते हैं कि इनके ऊपर रिज्योल्यूशन हो सकता है, मगर उनके ऊपर हमारा क्लेम है, इसलिए वे नए खरीददार के पास नहीं जा सकते हैं। ऐसे ही वे रुकावट पैदा करते हैं। अभी हम स्पष्ट बोल रहे हैं। रिज्योल्यूशन के बाद कोई नया नहीं आएगा, चाहे वह जितना भी वाजिब हो, केस नहीं डाल सकता है। रिज्योल्यूशन प्रोसेस के पहले ही आ जाइए, जितना चाहिए, उतना आप वाटरफॉल मैकेनिज्म के तहत ले जाइए। अगर आप बाद में आएंगे तो कोई रुकावट नहीं होगी। हम रिज्योल्यूशन के अनुसार चल पड़ेंगे। The treatment of specific environment claims shall also be as per the resolution plan, subject to the minimum entitlement which is already given to the operational creditors.

सर, टोटल दस प्वाइंट्स हैं। अब मैं नौवीं प्वाइंट पर आ चुकी हूँ। Regarding restricting the power of judiciary in liquidation and undue powers to creditors, a Committee of Creditors would supervise the conduct of the liquidation process. NCLT also continues to exercise supervisory jurisdiction over the liquidation process. Therefore, CIRP is an out-of-court initiation process with adequate safeguards and against misuse by the creditors. इसमें किसी के पावर का मिसयूज

और रेस्ट्रिक्टिंग की कोई गुंजाइश नहीं है।

सर, अब मैं आखिरी प्वाइंट पर आती हूँ। इसमें होम बायर्स के लिए ऐसी कोई स्पेसिफिक चीज नहीं है, ऐसा एक आरोप है। मैं कहना चाहती हूँ कि Insolvency and Bankruptcy Code is sector-agnostic. जहां भी वैल्यूएशन के स्ट्रेस का इश्यू आता है, जहां कोई क्रेडिटर आ कर क्लेम करता है, उसमें आईबीसी को तुरंत इंवोक करने के लिए हम कोशिश करते हैं। हम ऐसा नहीं कहते हैं कि होम बायर्स हैं तो जल्दी कीजिए, या उसके लिए अलग प्रावधान कीजिए तथा किसी और कंपनी के लिए तीसरी प्रावधान लाइए। हम इस प्रकार से सेक्टर का भेदभाव नहीं दिखाते हैं। It is sector-agnostic. सबके लिए रिजोल्यूशन का ऑप्चुनिटी है।

सर, समाजवादी पार्टी के ऑनरेबल मेम्बर नरेश चंद्र उत्तम पटेल जी ने होम बायर्स का विषय उठाया था। हमारे धर्मेन्द्र यादव जी हर विषय को बहुत कीनली सुनते हैं। नरेश चंद्र उत्तम पटेल जी ने जो विषय उठाया, उस बारे में मैं कहना चाहूंग कि 565 रियल इस्टेट केसेस आईबीसी में एडमिट किए गए हैं। उसमें 111 केसेस रिजॉल्व्ड हो गए हैं। 44 केसेस लिक्विडेट किए गए हैं। 200 केसेस विड्रॉ और क्लोज किए गए हैं। अभी इस प्रोसेस में 210 कंपनीज ही पाइपलाइन में बचे हैं। Total home buyers involved in 111 cases which got resolved were 1,62,320. होम बायर्स को आईबीसी के कारण राहत मिली है।

Homebuyers involved in pending 210 cases are about 90,000. So, I would like to say that only out of 210 cases, 50,000 homebuyers will benefit.

सर, मैं यह कहना चाह रही हूँ कि सिर्फ इन 210 केसेज में 50 हजार होम बायर्स को फायदा होगा, तो सबके लिए आईबीसी काम कर रही है। इससे ज्यादा टाइम न लेते हुए, आईबीसी कोड पर सिलेक्ट कमिटी द्वारा पूरे विस्तार से अध्ययन हुआ है, उसके बाद रिकमेंडेशंस आए हैं। अब सदन इसको पारित करे।

SHRIMATI SUPRIYA SULE (BARAMATI) : Madam, you have complimented the Select Committee. You must also compliment the Chairman of the Select

Committee. He has been extraordinarily patient in taking all the feedbacks. So, I would like to put it on record that Shri Baijayant Panda, hon. Chairman has done a very good job. Thank you.

माननीय अध्यक्ष : प्रश्न यह है:

“कि दिवाला और शोधन अक्षमता संहिता, 2016 का और संशोधन करने वाले विधेयक, प्रवर समिति द्वारा यथा प्रतिवेदित, पर विचार किया जाए।”

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : अब यह सभा विधेयक पर खंडवार विचार करेगी।

प्रश्न यह है:

“कि खंड 2 से 4 विधेयक का अंग बनें।”

प्रस्ताव स्वीकृत हुआ।

खंड 2 से 4 विधेयक में जोड़ दिए गए।

CLAUSE 5

Amendment of Section 9.

माननीय अध्यक्ष : श्रीमती प्रतिमा मंडल - उपस्थित नहीं।

प्रश्न यह है:

“कि खंड 5 विधेयक का अंग बनें।”

प्रस्ताव स्वीकृत हुआ।

खंड 5 विधेयक में जोड़ दिया गया।

खंड 6 से 12 विधेयक में जोड़ दिए गए।

CLAUSE 13**Amendment of
Section 21.**

माननीय अध्यक्ष : माननीय मंत्री जी, आप संशोधन संख्या 3 और 4 प्रस्तुत कीजिए।

Amendments made:

Page 6, line 5,-

<i>for</i>	“2025”	
<i>substitute</i>	“2026”.	(3)

Page 6, line 8,-

<i>for</i>	“2025”	
<i>substitute</i>	“2026”.	(4)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : श्रीमती प्रतिमा मंडल - उपस्थित नहीं।

प्रश्न यह है:

“कि खंड 13, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 13, यथा संशोधित विधेयक में जोड़ दिया गया।

खंड 14 से 17 विधेयक में जोड़ दिए गए।

CLAUSE 18**Amendment of
Section 30.**

माननीय अध्यक्ष : माननीय मंत्री जी, आप संशोधन संख्या 5 से 13 प्रस्तुत कीजिए।

Amendments made:

Page 7, for line 24,-

<i>substitute</i>	“In section 30 of the principal Act,—

(a) in sub-section (2), –". (5)

Page 7, line 25,-

for " (a) in clause (b)",
substitute " (i) in clause (b)". (6)

Page 7, line 28,-

for " (b) after clause (b)"
substitute " (ii) after clause (b)". (7)

Page 7, line 44,-

for "2025",
substitute "2026". (8)

Page 7, line 50,-

for "order under sub-section (1) of section 33,"
substitute "order under sub-section (1) of section 33; or".
(9)

Page 8, line 2,-

for "sub-section (2) of section 33; or",
substitute "sub-section (2) of section 33,". (10)

Page 8, line 4,-

for "2025"
substitute "2026". (11)

Page 8, line 5,-

for " (c) for clause (d),"
substitute " (iii) for clause (d)". (12)

Page 8, *after line 11*, -

insert ‘(b) in sub-section (4), after the words “voting
share of the financial creditors” the
words “and record reasons for its approval”
shall be inserted.’.

(13)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है:

“कि खंड 18, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ ।

खंड 18, यथा संशोधित, विधेयक में जोड़ दिया गया।

CLAUSE 19

Amendment of Section 31.

माननीय अध्यक्ष : माननीय मंत्री जी, आप संशोधन संख्या 14 प्रस्तुत कीजिए।

Amendment made:

Page 9, *for* lines 26 to 32,-

substitute “*Explanation III.* For the removal of doubts, it is hereby clarified that the provisions of sub-sections (5) and (6) shall be deemed to apply to the resolution plan that is approved under sub-section (1), on and from the date of commencement of this

Code, except for
attained finality under this

matters that have
Code.”.

(14)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है:

“कि खंड 19, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 19, यथा संशोधित, विधेयक में जोड़ दिया गया।

CLAUSE 20

Amendment of Section 23.

माननीय अध्यक्ष : माननीय मंत्री जी, आप संशोधन संख्या 15 प्रस्तुत कीजिए।

Amendment made:

Page 10, line 31,-

for “2025”,

substitute “2026”. (15)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है:

“कि खंड 20, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 20, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 21 और 22 विधेयक में जोड़ दिए गए।

CLAUSE 23**Amendment of
Section 35.**

माननीय अध्यक्ष : माननीय मंत्री जी, आप संशोधन संख्या 16 और 17 प्रस्तुत कीजिए।

Amendments made:

Page 13, line 14,-

for "2025"
substitute "2026" (16)

Page 13, line 17,-

for "2025"
substitute "2026" (17)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 23, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 23, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 24 से 30 विधेयक में जोड़ दिए गए।

CLAUSE 31**Amendment of
Section 52.**

माननीय अध्यक्ष : माननीय मंत्री जी, आप संशोधन संख्या 18 और 19 प्रस्तुत कीजिए।

Amendments made:

Page 15, line 14,-

for "2025"

substitute “2026” (18)

Page 15, line 17,-

for “2025”

substitute “2026” (19)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 31, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 31, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 32 से 42 विधेयक में जोड़ दिए गए।

खंड 42क विधेयक में जोड़ दिया गया।

खंड 43 से 46 विधेयक में जोड़ दिए गए।

खंड 46क, 46ख और 46ग विधेयक में जोड़ दिए गए।

खंड 47 से 63 विधेयक में जोड़ दिए गए।

CLAUSE 64

Amendment of Section 218.

माननीय अध्यक्ष : माननीय मंत्री जी, आप संशोधन संख्या 20 से 23 प्रस्तुत कीजिए।

Amendments made:

Page 33, line 6,-

for “2025”

substitute “2026” (20)

Page 33, line 9,-

for "2025"
substitute "2026" (21)

Page 33, line 12,-

for "2025"
substitute "2026" (22)

Page 33, line 16,-

for "2025"
substitute "2026" (23)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 64, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 64, यथा संशोधित, विधेयक में जोड़ दिया गया।

खंड 65 से 67 विधेयक में जोड़ दिए गए।

CLAUSE 68

**Substitution of new
Section for Section
235A. Power of
Adjudicating Authority
to impose penalties.**

माननीय अध्यक्ष : माननीय मंत्री जी, आप संशोधन संख्या 24 और 25 प्रस्तुत कीजिए।

Amendments made:

Page 37, line 48,-

for "2025"
substitute "2026" (24)

Page 38, line 4,-

for "2025"
substitute "2026" (25)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 68, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 68, यथा संशोधित, विधेयक में जोड़ दिया गया।

CLAUSE 1

**Short title and
commencement.**

माननीय अध्यक्ष : माननीय मंत्री जी, आप संशोधन संख्या 2 प्रस्तुत कीजिए।

Amendment made:

Page 1, line 4,-

for "2025"
substitute "2026" (2)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 1, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 1, यथा संशोधित, विधेयक में जोड़ दिया गया।

ENACTING FORMULA

माननीय अध्यक्ष : माननीय मंत्री जी, आप संशोधन संख्या 1 प्रस्तुत कीजिए।

Amendment made:

Page 1, line 4,-

for "Seventy-sixth"
substitute "seventy-seventh" (1)

(Shrimati Nirmala Sitharaman)

माननीय अध्यक्ष : प्रश्न यह है :

“कि अधिनियमन सूत्र, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

अधिनियमन सूत्र, यथा संशोधित, विधेयक में जोड़ दिया गया।

विधेयक का पूरा नाम विधेयक में जोड़ दिया गया।

माननीय अध्यक्ष : माननीय मंत्री जी, अब आप प्रस्ताव करें कि विधेयक, यथा संशोधित, पारित किया जाए।

SHRIMATI NIRMALA SITHARAMAN : Sir, I rise to move:

“That the Bill, as amended, be passed.”

माननीय अध्यक्ष: प्रश्न यह है :

“कि विधेयक, यथा संशोधित, पारित किया जाए।”

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : माननीय सदस्यगण, मैं नये-पुराने सभी माननीय सदस्यों से आग्रह करता हूँ कि जब विधेयक पारित होने की प्रक्रिया चल रही हो, तो 'हां' या 'न' के समय कोई माननीय सदस्य अंदर आ रहे हों और खड़े होकर हाथ खड़े कर रहे हों, यह परंपरा नहीं है। आप बैठने के बाद हाथ खड़े करें। खड़े-खड़े हाथ खड़ा करने की व्यवस्था नहीं है। समय-समय पर ज्ञान भी देना पड़ता है।

आइटम नंबर 19, नियम 193 के अधीन चर्चा।

... (व्यवधान)

डॉ. मोहम्मद जावेद (किशनगंज) : सर, 13 तारीख को बीएसी में सरकार ने यह कमिट किया था कि वॉर पर चर्चा होगी। यह सरकार अपने कमिटमेंट से भाग रही है। यह कैसे होगा। ये लोग जो कमिट करते हैं, वह नहीं करते हैं।

माननीय अध्यक्ष : डॉ. बायरेड्डी शबरी के स्थान पर डॉ. श्रीकांत शिंदे इस चर्चा को आरंभ करेंगे।

... (व्यवधान)

डॉ. मोहम्मद जावेद : सर, लाइन में लगे हुए लोगों की जानें जा रही हैं। पब्लिक गैस और पेट्रोल-डीजल की वजह से परेशान हैं। इन्होंने आपके प्रेजेंस में कमिट किया था, इस पर चर्चा होनी चाहिए।

13.23 hrs

DISCUSSION UNDER RULE 193

Efforts to Free the Country From Left-Wing Extremism

डॉ. श्रीकांत एकनाथ शिंदे (कल्याण) : धन्यवाद अध्यक्ष महोदय । आज नियम 193 के तहत देश को लेफ्ट विंग एक्सट्रीमिज्म से मुक्त करने के प्रयासों पर आपने मुझे इस चर्चा पर बोलने की अनुमति दी । इसके लिए मैं आपको धन्यवाद देता हूँ । मैं अपनी पार्टी शिवसेना और हमारे लीडर एकनाथ शिंदे जी की ओर से देश को नक्सल मुक्त बनाने के इस महायज्ञ में माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी, गृह मंत्री श्री अमित शाह जी, भारत सरकार और हमारे सभी जवानों को बहुत-बहुत बधाई देता हूँ । आज हमारी पैरामिलिट्री फोर्स हो या पुलिस फोर्स हो, सीआरपीएफ के जवान, महाराष्ट्र पुलिस या गढ़चिरौली के सी60 कमांडोज, उन सभी को मैं नमन करता हूँ । आज उन सभी सुरक्षा कर्मियों को भी अपनी गहरी श्रद्धांजलि अर्पित करता हूँ । जिन्होंने कई दशकों तक वामपंथी उग्रवाद से लड़ाई की और सर्वोच्च बलिदान दिया । मैं देश के उन लाखों आदिवासी नागरिकों और विस्थापित परिवारों को नमन करता हूँ, जिन्होंने माओवादी हिंसा, थोपे गये पिछड़ेपन और दशकों के खौफ का दर्द झेला है ।

मैं उन तमाम पीड़ितों को सलाम करता हूँ जिन्होंने नक्सलवाद के इस खूनी आतंकवाद में अपने पिता, मां, बहन और बेटियों को हमेशा के लिए खो दिया । आज इस चर्चा की शुरुआत हो रही है । माननीय गृह मंत्री जी ने एक साल पहले सदन में कहा था कि 31 मार्च, 2026 से पहले इस भारत से पूरे नक्सलवाद को खत्म करने काम करेंगे । 31 मार्च से एक दिन पहले हम लोग सदन में चर्चा कर रहे हैं । मुझे लगता है कि एक डेडलाइन तय करके उससे एक दिन पहले सदन में चर्चा करने के लिए हिम्मत चाहिए होती है, वह हिम्मत माननीय गृह मंत्री जी ने दिखायी है ।

महोदय, आज 30 मार्च है और 31 मार्च तक इस देश से किस प्रकार से माओवाद और नक्सलवाद को कम करने की कोशिश हमारी सरकार ने की । मुझे लगता है कि इसका सम्पूर्ण ब्योरा गृह मंत्री जी देंगे ।

महोदय, मैं आज विपक्ष के उन आलोचकों को कहना चाहूंगा ... (व्यवधान) मुझे बोलने दीजिए, अभी तो मैंने शुरू किया है। आप थोड़ा धैर्य रखिए। मुझे लगता है कि उनको यह करारा जवाब है, जो कहते थे कि नक्सलवाद को खत्म नहीं किया जा सकता है। यह इम्पॉसिबल टास्क है। रेड कॉरिडोर, जो इनकी बदौलत इतने सालों तक पनपा, वह रेड कॉरिडोर समय सीमा में खत्म नहीं हो सकता है। आज उन लोगों को हमारा जवाब है कि गृह मंत्री जी ने सिर्फ हवा में बात नहीं की, उन्होंने डेडलाइन तय की और पूरे विश्वास के साथ उस डेडलाइन से पहले देश को माओवाद से मुक्त करने का प्रयास भी किया। चार-पांच दशक पहले अगर इन्होंने यह जिम्मेदारी निभायी होती तो जिस रेड कोरिडोर की शुरुआत एक छोटे से गांव से हुई। वर्ष 1967 में पश्चिम बंगाल के छोटे से गांव नक्सलबाड़ी का आंदोलन आने वाले चार दशक में 12 राज्यों तक पहुंचा और दो सौ डिस्ट्रिक्ट्स इसके शिकार हुए। अगर टाइमली इंटरवेंशन होता तो नक्सलबाड़ी गांव में जो आंदोलन शुरू हुआ था, वह वहीं का वहीं रोका जा सकता था। लेकिन पूरा रेड कोरिडोर बना। क्यों यह रेड कोरिडोर बना? क्योंकि सरकार के प्रति विश्वास की घोर कमी थी। कांग्रेस सरकार ने उस समय आदिवासी और पिछड़ों को जो सुविधा देनी चाहिए थी, वह नहीं दी। उन्होंने कुछ नहीं किया। हमारे गरीब किसान, आदिवासी और पिछड़े भाइयों को हथियार उठाने पर मजबूर होना पड़ा। वह समय था, जब आदिवासियों पर अत्याचार होता था और उन्हें नक्सलवाद की आग में झोंका जाता था। लेकिन आज हमारे देश में एक आदिवासी महिला देश के सर्वोच्च संवैधानिक पद पर राष्ट्रपति के रूप में विराजमान है। यह फर्क उनकी सरकार के कार्यकाल का और हमारी सरकार के कार्यकाल का है।

13.23 hrs

(Shrimati Sandhya Ray in the chair)

हमने आदिवासियों, दुर्बलों और पिछड़ों का विश्वास फिर से जीता है। हमने उनके हाथों से बंदूकें छीनकर उन्हें सशक्त किया है। आपकी सरकार ने अपनी मजबूरियों के चलते इस देश को रेड कोरिडोर दिया लेकिन मोदी सरकार ने अपनी मजबूत इच्छाशक्ति से रेड कोरिडोर को खत्म किया और देश को ग्रीन कोरिडोर देने का काम किया। जिस ग्रीन कोरिडोर में इंडस्ट्रियल

कोरिडोर, फ्रेट कोरिडोर, इकोनॉमिक कोरिडोर और डिफेंस कोरिडोर है। आज हमने एक नया रास्ता दिया है।

अगर उस समय की सरकार ने टाइमली इंटरवेंशन किया होता तो यह बीमारी वहीं खत्म हो सकती थी, लेकिन ऐसा नहीं हुआ, क्योंकि आपकी सरकार मजबूत नहीं, मजबूर थी। आपकी मजबूरी क्या थी, लेफ्टिस्ट आइडियोलॉजी वाले दलों के साथ आपकी कोलिशन गवर्नमेंट आपकी मजबूरी थी, नक्सलियज्म से लड़ने में पॉलिटिकल विल की कमी आपकी मजबूरी थी और पॉलिसी पैरालिसिस आपकी मजबूरी थी। जो नक्सलवाद नक्सलबाड़ी गांव से बढ़ा, वह दो सौ जिलों तक पहुंच गया। उसे रोकने में आप नाकामयाब रहे। आपकी कमजोर नीयत के कारण 45 साल पहले उठा आंदोलन 12 राज्यों और 200 से अधिक जिलों तक पहुंच गया और इससे देश में एक रेड कोरीडोर बन गया। एक समय था, जब नक्सलाइट्स गर्व से कहते थे कि हमारा राज्य पशुपति से तिरुपति तक है। विपक्ष की इन कमजोरियों का फायदा सिर्फ देश के भीतर ही नहीं, बल्कि हमारे पड़ोसी मुल्क पाकिस्तान ने भी उठाया। वेस्ट बंगाल के डीजीपी ने वर्ष 2012 में नक्सल प्रभावित इलाकों के चीफ सेक्रेटरी, डीजीपी, एसपी, सीपी से बात की। उन्होंने तब खुलासा किया कि माओवादियों ने ओवरग्राउंड रेडिकल्स और बैन हो चुके आतंकी संगठन सिमी के स्लीपर सेल्स के जरिए पाकिस्तान की खुफिया एजेंसी आईएसआई के साथ एक डेडली एलायंस बना लिया था। आईएसआई, सिमी और नक्सलवाद का यह नेक्सस हमारे देश में खुलेआम अपनी जड़ें जमा रहा था। देश के अंदर देश को खोखला करने का काम चल रहा था और विदेशी साजिश चल रही थी। हमारे देश का दुर्भाग्य रहा कि कांग्रेस की सत्ता ने देश की सुरक्षा के साथ समझौता करने का काम यहां पर किया। एक तरफ इन्होंने कश्मीर में ऐतिहासिक पाप किया, तो दूसरी तरफ नार्थ-ईस्ट और पंजाब में उग्रवाद बढ़ रहा था और जंगल में नक्सलवाद बिना किसी खौफ के पनप रहा था। यह पूरी तरह से हमारे देश की सम्प्रभुता पर हमला था। कांग्रेस की कमजोर इच्छाशक्ति के कारण निर्दोष नागरिकों और पुलिसकर्मियों को अपनी जानें गंवानी पड़ीं।

मैं आज इस सदन में गर्व से कह सकता हूं कि पिछले 11 सालों में हमारी सरकार ने कांग्रेस

की पैदा की हुई हर बीमारी का एक-एक करके इलाज किया। जिस कांग्रेस ने वर्ष 2014 तक देश की इकोनॉमी को फ्रैजाइल फाइव में ढकेल दिया था, आज हमने उसी भारत को दुनिया की फास्टेस्ट फाइव इकोनॉमी बना दिया। ... (व्यवधान) जिस कांग्रेस ने कश्मीर को पूरी तरह भारत का हिस्सा नहीं बनने दिया, वहां अनुच्छेद 370 को हटाकर उस दीवार को हमेशा के लिए गिरा देने का काम हमारी सरकार ने किया। ... (व्यवधान) जिस कश्मीर के लाल चौक पर कभी तिरंगा फहराने की आतंकियों ने चुनौती दी थी, आज उसी लाल चौक पर तिरंगे को पूरी शान के साथ फहराने का काम हमारी सरकार ने किया। ... (व्यवधान) कांग्रेस ने सालों तक महिलाओं के अधिकारों का हनन किया, आज उनके लिए 'नारी शक्ति वन्दन अधिनियम' हम लेकर आए। ... (व्यवधान) ट्रिपल तलाक खत्म करने का काम भी हमारी सरकार ने किया। कांग्रेस ने राम मंदिर के निर्माण का विरोध किया, तो सारी अड़चनें खत्म करके वहां बड़ा राम मंदिर बनाने का काम भी हमारी सरकार ने किया। कांग्रेस ने अपनी कमजोरियों से इस देश को आतंकवाद और नक्सलवाद का जहर दिया, वहीं आज हमारी सरकार इन दोनों को जड़ से खत्म करने जा रही है।

ये युवाओं की बात करते हैं, लेकिन युवाओं के लिए इन्होंने क्या किया? जिन युवाओं को राष्ट्रवाद सिखाना था, उन्हें अलगाववाद सिखाया गया और जिन युवाओं को विकास के उजालों में चलाना था, उन्हें नक्सलवाद के अंधेरे में ढकेला गया। ... (व्यवधान) हमारी सरकार ने क्या किया, गढ़चिरौली में पांच हजार युवाओं को नक्सलिज्म छोड़ने पर मजबूर किया और उन्हें मुख्य धारा में लाने का काम हमारी सरकार ने किया। हमारी सरकार ने पांच हजार लोगों को जॉब देने का काम किया। ... (व्यवधान) आप सुनने का धैर्य रखिए। हमने जो किया, वह भी बता रहा हूँ। ... (व्यवधान)

महोदया, मैं दो दर्दनाक कहानियां बताना चाहूंगा। अप्रैल 2015 को एक गाँव के सरपंचपुत्र दुर्गे को नक्सलियों ने केवल इसलिए बेरहमी से मौत के घाट उतार दिया, क्योंकि वह गाँव के खेतों में सिंचाई योजना लाने के लिए सचिवालय गए थे। उसी के साथ आदिवासी बच्चों का भविष्य सँवारने वाला एक निर्दोष शिक्षक, जिसका नाम योगेंद्र मेश्राम था, उसे भी झूठे शक के कारण मार

दिया गया। जब सब छात्र सड़कों पर उतरे, तब नक्सलियों ने, माओवादियों ने एक चिट्ठी निकाली और कहा कि हमने इसे बाई मिसटेक मारने का काम किया। जिस देश के राज्य में निर्दोष नागरिकों को बाई मिसटेक मारा जाता था, ऐसे राज्य का नेतृत्व काँग्रेस करती थी। लेकिन आज इन सब नक्सलवादियों को चुन-चुनकर मारने का काम पुलिस और सीआरपीएफ के जवान कर रहे हैं।

मैं अमित शाह जी का धन्यवाद करूँगा, जिन्होंने बुद्धि और बंधुता से, प्यार से, लोगों को, नक्सलाइट्स को, जो नक्सलग्रस्त भाग में इन्वॉल्व थे, उनको मुख्य धारा में लाने का काम किया। उनको समझा-बुझाकर लाने का काम किया। जो राष्ट्र विरोधी ताकतें, बुद्धि और बंधुता से भी नहीं समझे, उनको फिर बुलेट का जवाब बुलेट से देने का काम अमित शाह जी ने किया। 'अब न होगा, चर्चा का बवंडर, आकर करें खुद सरेंडर, नहीं तो होगा तुम्हारा, सीधा एनकाउंटर'। इसलिए आज इस देश में दस हजार से अधिक नक्सलियों ने हथियार डालकर मुख्य धारा को चुना। वर्ष 2025 में 317 नक्सली ढेर हुए, 862 गिरफ्तार हुए, 1,900 ने आत्मसमर्पण किया। वर्ष 2024 और 2025 में 28 बड़े नक्सली नेता मारे गए। सेंट्रल कमेटी के छः सदस्य उसमें शामिल थे। 31 मार्च की डेडलाइन से पहले, अर्थात् 2026 के शुरुआती तीन महीनों में ही 630 से अधिक कैडर्स ने हिंसा का रास्ता छोड़ दिया।

ये आँकड़े गवाह हैं कि अमित शाह जी ने नेतृत्व में नक्सलमुक्त भारत का संकल्प अब हकीकत बन रहा है। बुलेट से बैलेट तक का सफर हमने यहाँ पर देखा है। जिस बस्तर में, जिस गढ़चिरौली में कभी वोटिंग के लिए लोग बाहर नहीं निकलते थे। जहाँ पर सिर्फ बुलेट की आवाज़ें सुनाई देती थीं, आज वहाँ पर जब इलेक्शंस हुए, बस्तर में 70 प्रतिशत वोटिंग हुई और गढ़चिरौली में 73 प्रतिशत वोटिंग हुई। यह फर्क है। यह सफर है, बुलेट से बैलेट तक।

जम्मू कश्मीर में धारा 370 को उखाड़कर फेंकने का काम हमारी सरकार ने किया। पूर्वोत्तर में दशकों पुराने उल्फा और बोडो विवादों को ऐतिहासिक शांति समझौते से सुलझाने का काम भी हमारी ही सरकार ने किया। यह दृढ़ इच्छाशक्ति है। यह दृढ़ इच्छाशक्ति के कारण ही संभव हो पाया है। मुझे लगता है कि आज जब हम यहाँ पर चर्चा कर रहे हैं, तो 31 मार्च, 2026 का दिन भारत के

लिए इतिहास में स्वर्ण अक्षरों में दर्ज होने जा रहा एक ऐसा पल है, जहाँ पर आंतरिक सुरक्षा का सबसे बड़ा खतरा, जिसे हमेशा के लिए दफन करने का काम हमारी सरकार यहाँ पर कर रही है।

आज यहाँ पर हमारी सरकार ने क्या किया? जिन नक्सलग्रस्त भागों में समानांतर सत्ता खड़ी कर ली गई थी, जहाँ पर पैरेलल इकोनॉमी चल रही थी, जहाँ पर 1,500 करोड़ रुपये का वॉर चेस्ट का निर्माण हुआ था, जहाँ पर निजी हथियारों की फैक्ट्री तक स्थापित हो गई थी, जब अल-जजीरा ने, अंतर्राष्ट्रीय मीडिया ने कहा था कि भारत के कुछ भाग लिबरेटेड जोन्स घोषित कर दिए गए थे। इसका मतलब था कि भारत के अंदर ही लिबरेटेड जोन्स, ऐसा काम तब की सरकार के दौरान हो रहा था। हमारी सरकार वर्ष 2014 में आई। हमने स्ट्रैटजी बदली। फ्रैग्मेंटेड अप्रोच, रिएक्टिव अप्रोच से बदलकर प्रोएक्टिव अप्रोच अपनाई। इंटीग्रेटेड और स्ट्रैटिजिक अप्रोच को इम्प्लिमेंट किया, इसलिए आज जीरो टॉलरेंस, मिनिमम वायलेंस और गुड गवर्नेंस के सिद्धांतों द्वारा इस समस्या की जड़ पर प्रहार करने का काम हमारी सरकार ने किया।

महोदया, अब इतिहास के पन्नों पर दशकों तक फैला रेड कोरिडोर सिमट रहा है। वर्ष 2014 में 36 सबसे अधिक प्रभावित जिले थे जो कि वर्ष 2024 में घटकर केवल तीन रह गए। वर्ष 2013 में नक्सली हिंसा दर्ज करने वाले पुलिस स्टेशनों की संख्या 330 थी जो वर्ष 2025 तक मात्र 53 रह गई। रेड कोरिडोर का विस्तार 18,000 वर्ग किलोमीटर था जो अब खत्म होने जा रहा है। हमारी सरकार की ये सब उपलब्धियां हैं।

महोदया, सुरक्षा बलों की मृत्यु दर में 73 प्रतिशत की गिरावट हुई और आम नागरिकों की मृत्यु के आंकड़ों में 70 प्रतिशत कमी आई। वर्ष 2022 में 30 वर्षों में पहली बार लेफ्ट विंग एक्सट्रीमिज्म से होने वाली मृत्यु का आंकड़ा 100 से नीचे पहुंचा है। वर्ष 2024 में 290 नक्सली मारे गए, 1000 गिरफ्तार हुए और 800 ने आत्मसमर्पण किया। वर्ष 2025 में कुल 317 नक्सली ढेर किए गए, 800 गिरफ्तार हुए और रिकॉर्ड है कि 2000 नक्सलियों ने हथियार डाले। हमने वर्ष 2014 से पहले 66 थानों के मुकाबले पिछले 10 वर्षों में 568 नए फोर्टिफाइड थाने बनवाए। हमारी सरकार ने आपातकालीन परिचालन के लिए नए लाइट लैंडिंग हेलीपैड का निर्माण किया।

सरकार ने वर्ष 2018 में बस्तरिया बटालियन का गठन किया। हमारी सरकार ने योजनाओं के लिए जो निधि लग रही थी, उसमें 155 प्रतिशत वृद्धि करने का काम किया। एनआईए ने 108 केस दर्ज किए और 40 करोड़ की संपत्ति जब्त करने का काम किया। इन्फ्रास्ट्रक्चर डेवलपमेंट हो या डिजिटल क्रांति, बैंकों और डाकघर में वृद्धि हो या स्कूलों की संख्या में वृद्धि हो, आईटीआईज़ हों या कौशल विकास केंद्र हों, अब आपको इंटीग्रेटेड एप्रोच का नतीजा देखने को मिल रहा है। माननीय गृह मंत्री जी ने आज यानी 31 मार्च, 2026 में समय सीमा से पहले ही नक्सलवाद के सभी आंकड़ों को शून्य पर लाने की कोशिश की है।

कांग्रेस का वर्ष 2014 से पहले नक्सलियों के प्रति सॉफ्ट कॉर्नर दिखता था। हमारी फोर्सिस ने खूंखार नक्सली कमांडर मांडवी हिड़मा को मार गिराया। मांडवी हिड़मा कौन है? इसने वर्ष 2010 में दंतेवाड़ में नरसंहार किया और 76 सीआरपीएफ जवान मारे गए। वर्ष 2017 में बुरकापाल में 24 सीआरपीएफ जवान मारे गए। इस नरसंहार का मास्टरमाइंड मांडवी हिड़मा ही था। जब इसे हमारी सरकार ने मारा तब इनके नेताओं ने क्या कहा? दिग्विजय सिंह जी ने कहा कि फेक, फर्जी एनकाउंटर किया गया है।... (व्यवधान) ऐसी स्टेटमेंट इनकी सरकार में जो नेता थे, मंत्री थे, उन्होंने दिया। ... (व्यवधान) झीरम घाटी ... (व्यवधान) आप सुन लो, कांग्रेस के लीडर को मारा, झीरम घाटी में मारा ... (व्यवधान) तब भी इनका स्टेटमेंट यही था कि यह फर्जी एनकाउंटर है।... (व्यवधान)

मैं कहना चाहता हूँ कि नक्सल संगठनों को मुख्यधारा के राजनैतिक दलों जैसा दर्जा देने की शर्मनाक वकालत इनके नेता, इनके ही लोग कर रहे थे। एनएसी खुलेआम वामपंथियों और नक्सली सोच को पालने-पोसने का काम कर रही थी। तेलंगाना प्रदेश कांग्रेस कमेटी टीपीसीसी के अध्यक्ष बी महेश कुमार गौड़... (व्यवधान) मैं यहां नाम लेकर बोल रहा हूँ।... (व्यवधान) हमारे बहादुर जवानों की शौर्यपूर्ण कार्रवाई को, जैसे दिग्विजय सिंह जी ने कहा इन्होंने भी कहा कि फर्जी एनकाउंटर है... (व्यवधान)। इन्होंने आगे जाकर क्या कहा - 'Maoist commanders should be respected' मतलब जिन लोगों ने असंख्य लोगों की जान ली, लाखों लोगों की जान ली,

उनको ये लोग कहते हैं 'Maoist commanders should be respected'. इनकी हमेशा से यही नीति रही है। रेड कोरिडोर 12 राज्यों और 200 डिस्ट्रिक्ट्स तक बढ़ा। वर्ष 2000 से लेकर अब तक नक्सली हमलों में 12 हजार बेगुनाह नागरिक और जवान मारे गए हैं।

यह सिर्फ कागज़ का कोई आंकड़ा नहीं है। वो कांग्रेस की इसी खूनी राजनीति और मौन सम्मति के माथे पर लगा ऐसा कलंक है, जिसे कभी धो नहीं पाएंगे। इसके विपरीत हमारी सरकार ने क्या किया? हमारे प्रधानमंत्री जी ने क्या किया? जो प्रधानमंत्री जी संघ प्रचारक भी रहे, उन्होंने नॉर्थ ईस्ट में ज्यादा से ज्यादा समय व्यतीत किया। मुख्यमंत्री, प्रधानमंत्री होने के पहले वे पूरे देश में घूमें, उनके अनुभवों के कारण जो नॉर्थ ईस्ट में उग्रवाद इंसर्जेंसी थी, वो 64 प्रतिशत कम हुई। यहां पर सुरक्षा बलों की शहादत में 85 प्रतिशत और नागरिकों की मौत में 86 प्रतिशत की गिरावट हुई। हमारी सरकार ने एएनवीसी, एनएससीएन, एनएलएफटी, बोडो, कारबी, यूएलएफए और वर्ष 2024 के त्रिपुरा समझौते जैसे ऐतिहासिक कदम उठाए, हमारे प्रधानमंत्री महोदय ने उठाए। आज त्रिपुरा और मेघालय से एएफएसपीए पूरी तरह हट चुका है।

उनके 10 सालों में यहां पर 16,000 से ज्यादा हिंसक घटनाएं हुईं, लेकिन आज हमारे गृह मंत्री जी के विजन के कारण, जो विजन है- 'माओवादी मुक्त भारत', उस दिशा में हम पहल कर रहे हैं। आज भारत के अलग-अलग कोनों से लाल आतंक को मुक्त करने का काम यहां पर हमारी सरकार कर रही है। जो 200 डिस्ट्रिक्ट्स प्रभावित थे, आज माओवाद सिर्फ तीन डिस्ट्रिक्ट पर आकर सिमट चुका है। मैं महाराष्ट्र से आता हूं, महाराष्ट्र पर भी बात करूंगा कि महाराष्ट्र के गढ़चिरौली और नंदूरबार में किस प्रकार से माओवादियों और नक्सलवादियों का संगठन काम कर रहा था। किस प्रकार से यह पूरा इलाका पिछड़ा था। वर्ष 2004 से वर्ष 2019 के बीच महाराष्ट्र में 1,500 नक्सली हमले हुए, जिनमें 536 लोगों की जानें गईं। वर्ष 2009 के दौर में तो स्थिति इतनी भयावह थी कि गढ़चिरौली में एक साल में 154 घटनाओं में 53 लोग मारे गए, लेकिन आज परिस्थिति बदल गई है। आज उसी गढ़चिरौली में जहां पर हमले होते थे, आज वो गढ़चिरौली स्टील हब बनने जा रहा है। आज हमारी एनडीए सरकार ने वहां पर नक्सलवाद को खत्म करने का

काम किया। कैडर में भारी गिरावट, वर्ष 2014 में जहां महाराष्ट्र में 550 सशस्त्र कैडर थे, वर्ष 2024 में घटकर केवल 56 रह गए। आज गढ़चिरौली और गोंदिया में केवल 24 सक्रिय नक्सली बचे हैं। मृत्यु दर 93 से घटकर तीन पर आ गई है। ऐतिहासिक आत्मसमर्पण, सीपीआई केंद्रीय समिति के सदस्य मल्लोजुला वेणुगोपाल राव भूपति, जिसके ऊपर 6 करोड़ रुपये का इनाम था, उसने भी वर्ष 2025 में आत्मसमर्पण किया। मैं यह कहना चाहूंगा कि आज उत्तर गढ़चिरौली पूरी तरीके से नक्सल मुक्त हो चुका है।

आज हमारी सरकार जैसे जंगलों में छिपे नक्सलवाद को ढूंढ-ढूंढ कर मार रही है, वैसे ही अर्बन नक्सलियों के खिलाफ भी निर्णायक युद्ध लड़ रही है। श्री एकनाथ शिंदे जी जब मुख्यमंत्री थे, तब विशेष सार्वजनिक सुरक्षा एमएसपीएस विधेयक वर्ष 2024 में लेकर आए। इस कानून के तहत देश विरोधी नैरेटिव चलाने वाले और युवाओं को बरगलाने वाली संस्थाओं को अवैध घोषित कर 7 साल की जेल और 5 लाख रुपये के जुर्माने का प्रावधान भी हमारी सरकार ने किया।

जो गढ़चिरौली कभी हिंसा के लिए जाना जाता था, आज वह देश का नया औद्योगिक केंद्र बन रहा है। यहां पर भारी निवेश आ रहा है। कोनसरी में लॉयड मेटल्स का 20,000 करोड़ रुपये का प्रोजेक्ट आया है। एरी में सुरजागढ़ इस्पात का 10,000 करोड़ रुपये का स्टील प्लांट लग रहा है, जिससे यहां पर 17,000 युवाओं को रोजगार मिलेगा। जेएसडब्ल्यू जैसा बड़ा प्रोजेक्ट यहां पर आ रहा है, 1 लाख करोड़ रुपये का विशाल स्टील प्लांट प्रस्तावित है, जिससे वर्ष 2030 तक गढ़चिरौली भारत का सबसे बड़ा स्टील हब बन जाएगा।

गढ़चिरौली, जहां पर हम सिर्फ नक्सलवाद की बातें सुनते थे, वहां पर आज ग्रीनफील्ड एयरपोर्ट, रेलवे प्रोजेक्ट, 77 वर्षों में पहली बार भामरागढ़ जैसे क्षेत्रों में बस सेवा शुरू करने का काम भी हमारी सरकार ने किया। जहां पर कभी लोग वोट के लिए बाहर नहीं निकलते थे, आज उसी भामरागढ़ में, उसी गढ़चिरौली में 72 प्रतिशत वोटिंग हो रही है। आज टाटा टेक्नोलॉजी के सहयोग से गढ़चिरौली में एक अत्याधुनिक प्रशिक्षण केंद्र ट्रिपल आईटी शुरू किया गया है। 4800 छात्रों को यहां से स्किल ट्रेनिंग दी जाएगी।

हमारी सरकार ने महाराष्ट्र में लाडकी बहिन योजना शुरू की। इसका भी फायदा इस क्षेत्र में हुआ है। इस क्षेत्र में जल-जीवन मिशन के तहत 91 प्रतिशत घरों तक नल कनेक्शन्स पहुंचे हैं। पहले गढ़चिरौली सिर्फ नक्सलवाद के लिए जाना जाता था, लेकिन आज हमारे राज्य के मुख्यमंत्री श्री देवेन्द्र फडनवीस जी और उप मुख्यमंत्री श्री एकनाथ शिंदे जी के नेतृत्व में आज गढ़चिरौली पूरी तरह से नक्सल मुक्त होने की कगार पर है। शिंदे साहब ठाणे के गार्डियन मिनिस्टर थे, लेकिन उन्होंने गार्डियन मिनिस्टर के तौर पर गढ़चिरौली की मांग की और वर्ष 2019 से 2022 तक गार्डियन मिनिस्टर रहते हुए 14 बार गढ़चिरौली गए। उन्होंने वहां पर जवानों के साथ दिवाली भी मनायी और उनका हौसला बुलंद करने का काम किया। जब वे मुख्यमंत्री बने, तब भी वे चार बार गढ़चिरौली गए, उसका नतीजा आज यह है कि गढ़चिरौली स्टील हब बनने की कगार पर है, जो आपको देखने को मिलेगा।

अंत में, मैं माननीय प्रधानमंत्री नरेन्द्र मोदी जी, माननीय गृह मंत्री जी का बहुत-बहुत धन्यवाद अदा करूंगा कि उनकी मजबूत इच्छा शक्ति के कारण जो नक्सल या नक्सलवादी पशुपति से तिरुपति तक का सपना देखते थे, उसको बढ़ाने का सपना देखते थे, उसको खत्म करने का काम हमारे गृह मंत्री जी ने किया है।

हमारी सरकार ने यह अटल संकल्प किया है कि 31 मार्च, 2026 तक इस देश के चप्पे-चप्पे से नक्सलवाद को पूरी तरह से एलीमिनेट करने का काम करेंगे। आज मैं इस सदन में, आपके माध्यम से, एक अनुरोध करना चाहूंगा कि माओवाद के विरोध में हमारे पुलिस बल और सशस्त्र बल के जवानों ने दशकों लम्बे समय तक खूनी संघर्ष किया, आने वाली पीढ़ियों को उसका स्मरण रहे, इसके लिए इस देश में एक भव्य राष्ट्रीय स्मारक बनाया जाए।

इसी के साथ-साथ, पाठ्य-पुस्तकों के माध्यम से, विद्यार्थियों को भी पता चले कि किस प्रकार से माओवाद बढ़ा, नक्सलवाद बढ़ा और किस प्रकार से गृह मंत्री श्री अमित शाह जी के नेतृत्व में इस नक्सलवाद को खत्म करने का काम देश में हुआ, आने वाली पीढ़ी को इसके बारे में भी पता चलना चाहिए।

मैं आज यहां पर इतना ही कहूंगा कि आज श्री नरेन्द्र मोदी जी और अमित शाह जी के नेतृत्व वाले कालखंड में न रहेगा माओवाद, न रहेगा जातिवाद, न रहेगा आतंकवाद और न रहेगा अलगाववाद। इस देश में सिर्फ और सिर्फ एक ही वाद रहेगा, वह है- राष्ट्रवाद, राष्ट्रवाद और राष्ट्रवाद।

मैं अपने भाषण को कुछ पंक्तियों के साथ समाप्त करना चाहूंगा, जो सुरक्षित भारत की सबसे बड़ी हुंकार है।

हिंसा की दहशत मिटाकर, शांति का नया सबेरा लाएंगे,
इस देश के खिलाफ काम करने वालों का नामो-निशान मिटाएंगे,
मोदी जी का नेतृत्व, अमित शाह जी का संकल्प और नये भारत की ललकार है,
नक्सलवाद के वजूद पर यह भारत का अंतिम प्रहार है।

इसी के साथ, मैं श्री नरेन्द्र मोदी जी और श्री अमित शाह जी को तहेदिल से धन्यवाद देता हूँ कि जो नक्सलवाद इतने वर्षों तक रेड कॉरिडोर बनकर पला-बढ़ा, उसको खत्म करने का काम हमारे होम मिनिस्टर श्री अमित शाह जी ने किया।

धन्यवाद।

श्री सप्तगिरी शंकर उलाका (कोरापुट) : सभापति महोदया, आपने मुझे इस महत्वपूर्ण विषय पर बोलने का अवसर दिया है, उसके लिए मैं आपका बहुत-बहुत आभार प्रकट करता हूँ। आज 'वामपंथी उग्रवाद से देश को मुक्त कराने के प्रयास' नामक विषय पर चर्चा हो रही है। अभी जो माननीय सदस्य यहां बोल रहे थे, मुझे तो ऐसा लगा कि गृह मंत्री जी खुद बंदूक से सबको उड़ा रहे हैं और बाकी किसी ने कोई योगदान नहीं दिया है। पिछली केन्द्र सरकार, राज्य सरकार और पुलिस ने कोई योगदान नहीं दिया है, सिर्फ दो सालों में ही सब कुछ हो गया है।

महोदया, मैं कोरापुट जिले से आता हूँ, जोकि वामपंथी उग्रवाद का अड्डा था। जैसे ही हम आगे बढ़ते गए, जब वर्ष 2000 में माइनिंग का काम शुरू हुआ था, सन् 1967 में नक्सलवाद शुरू हुआ था, वह धीरे-धीरे बढ़ने लगा था। मेरे ख्याल से जब वर्ष 2005-06 में तब की आंध्र प्रदेश की

सरकार ने नक्सलवादियों पर अटैक किया था, तब ये लोग वहां से निकलकर मेरे क्षेत्र में आए थे। वे लोग कोरापुट, नबरंगपुर, मालकानगिरी, बस्तर इत्यादि जगहों पर सीमित हो गए थे। मुझे याद है कि वर्ष 2006 से 2009 के दौरान माओवादी जितने हमले करते थे, जितने भी माओवादी थे, मैंने उन हमलों में खुद अपने दूर के परिवार वालों को खोया है। हमारी पार्टी के एक कार्यकर्ता थे, जोकि सरपंच थे, उनकी दिन-दहाड़े हत्या कर दी गई थी।

अब ये बता रहे हैं कि कांग्रेस पार्टी उनको सपोर्ट करती है। आप वर्ष 2013 की घटना के बारे में सुनिए। जब झीरम घाटी में हमारी पार्टी के छत्तीसगढ़ के टॉप लीडरशिप 'परिवर्तन यात्रा' निकाल रहे थे, तब नक्सलवादियों ने उन सबको एलिमिनेट कर दिया था। ऐसी बात नहीं है। ... (व्यवधान) मैं बता रहा हूं, आप सुनिए। उस वक्त के मुख्यमंत्री रमन सिंह जी ने सुरक्षा नहीं प्रदान की थी। मुख्य मुद्दा वही है। हम लोग यह चाहते थे कि उस घटना की जांच एनआईए करे, लेकिन ऐसा नहीं हुआ। अभी तक उसकी जांच लंबित है। आप पता करिए कि कौन दोषी है। हमारी पार्टी के नेता कर्मा जी, ऋषि शुक्ला जी, नंद किशोर पटेल जी तथा बहुत सारे नेताओं ने अपनी जानें गंवाई हैं। ये बोलते हैं कि हम लोग नक्सलवादियों के साथ मिले हुए हैं। ... (व्यवधान)

आप हमें बताइए कि क्या आजादी की लड़ाई में कभी भाजपा का कोई बंदा मारा गया है? क्या किसी नक्सली हमले में भाजपा का कोई बंदा मारा गया है? ऐसा नहीं हुआ है। नक्सलवादियों ने छत्तीसगढ़ के पूरे टॉप लेयर के नेताओं को मार दिया था। ... (व्यवधान) मैं आपको बता रहा हूं कि वर्ष 2006 से 2009 के दौरान पीक पीरियड था, जब 223 जिले एलडब्ल्यूई से प्रभावित थे। उस समय 35 जिले एलडब्ल्यूई से सबसे ज्यादा प्रभावित थे। जब वर्ष 2013 में घटनाएं घट रही थीं, तब यह पीक पर था। मैं एलडब्ल्यूई वाइलेंस की बात कर रहा हूं। वर्ष 2002 में 58 घटनाएं हुई थीं। वर्ष 2013 में उनकी संख्या घटकर 50 प्रतिशत से भी कम हो गई थीं।

13.58 hrs

(Hon. Speaker in the Chair)

महोदय, मैं इस सदन में यह बताना चाहता हूं कि यूपीए की सरकार ने नक्सलवाद को खत्म करने के लिए क्या-क्या किया है। हमारी मल्टी-प्रॉन्ग पॉलिसी थी कि सुरक्षा देना, सुरक्षा बलों की

तैनीती करना, विकास के मुद्दों को उठाना और उनको अधिकार देना। आदिवासियों का मुख्य मुद्दा हिस्टोरिक एलीनेशन था। हम सुरक्षा बलों के माध्यम से कार्यवही करते थे, विकास का काम करते थे तथा आदिवासियों को उनके अधिकार देते हैं।

महोदय, मैं बता रहा हूँ कि वर्ष 2004 से 2014 के दौरान यूपीए की सरकार ने क्या-क्या काम किए थे। हमने 'इंटीग्रेटेड सिक्योरिटी ऑपरेशन्स' किए थे। हम कभी कमजोर साबित नहीं हुए। यूपीए की सरकार के समय 'ऑपरेशन ग्रीन हंट' हुआ था। आपने सुना होगा कि सीआरपीएफ की जो कोबरा यूनिट है, उसका गठन वर्ष 2008 में यूपीए की सरकार ने किया था। मॉडर्नाइजेशन ऑफ पुलिस फोर्सेज (एमपीएफ) किया गया। उनको फाइनेंशियल असिस्टेंस दिया गया था, ताकि मॉडर्न वैपन्स तथा कम्युनिकेशन्स सिस्टम्स अच्छे हो सकें। यूपीए की सरकार के समय पुलिस स्टेशन्स और पुलिस फोर्सेज का मॉडर्नाइजेशन किया गया था।

The Fortified Police Station (FPS) scheme – construction of fortified police stations in LWE affected districts, यह यूपीए की सरकार के समय हुआ था। The Security Related Expenditure (SRE) scheme - reimbursement to States for anti-LWE operations, logistics, training, intelligence, insurance, ex-gratia payments, यह यूपीए की सरकार के समय हुआ था। इंटीग्रेटेड एक्शन प्लान (आईएपी) एक बहुत बड़ा अधिकार था, जोकि कलेक्टर को दिया जाता था। एडिशनल सेन्ट्रल असिस्टेंस (एसीए) कांग्रेस पार्टी के समय दी जाती थी। बैकवर्ड रीजन ग्रांट फंड्स से सड़कें व स्कूल बनाए जाते थे तथा पंचायती संस्थानों का विकास किया जाता था। ये काम यूपीए की सरकार के समय हुआ था। रोड रिकवॉयरमेंट प्लान (आरआरपी) बनाया गया था। एलडबल्यूई से 34 जिलें सबसे ज्यादा प्रभावित थे, वहां के लिए स्पेशल फंड्स देकर रोड्स बनाई जाती थीं, हमने यह काम किया था।

14.00 hrs

सर, सबसे महत्वपूर्ण फॉरेस्ट राइट्स एक्ट का इंप्लीमेंटेशन है। आदिवासियों को कम्युनिटी फॉरेस्ट राइट्स और इंडीविजुअल फॉरेस्ट राइट्स दिए गए। जो आदिवासी अपने जंगल

में हैं, उनको पट्टा कैसे दिया जाए? यह काम कांग्रेस ने किया था। The expansion of MGNREGA welfare scheme was done by us. वर्ष 2005-06 में जब हम मनरेगा लेकर आए थे, क्या आपको पता है कि उस वक्त मनरेगा का सबसे ज्यादा यूज कहां होता था? उसका यूज एलडब्ल्यूई से सबसे ज्यादा अफेक्टेड डिस्ट्रिक्ट्स में हुआ करता था।

झारखंड में 'सरंडा डेवलपमेंट प्लान' नामक एक योजना थी। सरंडा जंगल के माओइस्ट स्ट्रॉन्ग-होल्ड्स में सिक्योरिटी क्लियरेंस, इन्फ्रास्ट्रक्चर, रोड्स, स्कूल्स और हेल्थ सेंटर्स आदि की स्थापना सरंडा डेवलपमेंट प्लान के लिए एक मॉडल बन गया था। रोशनी स्कीम हम लोग ही लेकर आए थे, जिसके तहत युवा ट्राइबल लोगों को रोजगार दिया जा सके। Civic action programmes, governance, administration and development was the core strategy, जिसमें यूपीए की अप्रोच थी। हार्ड पावर के तहत हमने पुलिस द्वारा सिक्योरिटी ऑपरेशन चलाए, कोबरा बल तैनात किए और पुलिस एवं पुलिस स्टेशन्स मॉडर्नाइजेशन किया। We have also leveraged soft power to promote the development and welfare of tribal communities through initiatives such as the Forest Rights Act, MGNREGA, various tribal welfare and empowerment schemes, effective welfare delivery, enhanced infrastructure, and a focus on livelihoods. यह सब एक हॉलिस्टिक फ्रेमवर्क था, जो हम लोग यूपीए के टाइम में करके आए थे।

जब आप छत्तीसगढ़ की बात कर रहे हैं, तो मैं आपको यह भी बता देता हूं कि वर्ष 2018-2023 में भूपेश बघेल जी की छत्तीसगढ़ सरकार ने क्या-क्या किया है, जिसके कारण आज आप बस्तर में जा पा रहे हैं, बीजापुर में जा पा रहे हैं और नारायणपुर में जा पा रहे हैं। वर्ष 2018 में जब हमारी सरकार आई थी, we believed that bullets alone cannot solve Naxalism. उन्हें लाइवलीहुड, ट्राइबल राइट्स, लोकल पार्टिसिपेशन और गवर्नेंस डिलीवरी से जोड़ने के लिए हमने सिक्योरिटी आर्किटेक्चर बढ़ा दिया। भाई साहब बता रहे थे कि बस्तर फाइटिंग फोर्स की स्थापना उन्होंने की थी।

सर, नहीं। यह राज्य सरकार ने किया था। इसमें केन्द्र सरकार से कोई भी अनुदान नहीं आया था। जो लोकल आदिवासी हैं, उन्हें हम लोगों ने डिस्ट्रिक्ट रिजर्व गार्ड में रिक्रूट किया है। हमने स्पेशल टास्क फोर्स बनाई है, जिसमें बस्तर रीजन के युवा आदिवासियों को शामिल किया गया है। इससे वे बेहतर ट्रेनिंग और पुलिस को-ऑर्डिनेशन से काम कर सकेंगे।।

The Surrender and Rehabilitation Policy was one of the best policies in the country which was implemented in Chhattisgarh, जिसके कारण बहुत लोगों ने सरेंडर किया है। हम आदिवासी लोग नक्सलियों की गोली भी खाते हैं और पुलिस की गोली भी खाते हैं। पहले की सरेंडर पॉलिसी ऐसी थी कि किसी को भी उठाओ और बोल दो कि ये नक्सली है, सरेंडर करो और उसे दो-तीन लाख रुपये दे दो। ... (व्यवधान) इसे हम लोगों ने ठीक किया है। जो फॉल्स एनकाउंटर हुआ करते थे, हमने उसे ठीक किया है। ऐसे बहुत से निर्दोष आदिवासी थे, जब भाजपा की राज्य सरकार थी, तब उन्हें जेल में डाल दिया गया था। हमने कम से कम 300 लोगों को रिहा किया है। आप वापस उन्हें जेल में डाल दीजिए।

सर, ट्राइबल ट्रस्ट बिल्डिंग, हम लोकल नीड्स को कैसे महत्व दें, हमने उस पर बात की है। We launched livelihood and economic intervention schemes. मैं आपको डायरेक्ट लाइवलीहुड देने वाली एक बहुत अद्भुत योजना के बारे में बताता हूं। एक गोधन न्याय योजना है, जिसके तहत हम लोग गाय का गोबर खरीदते थे और उसे एसएचजी ग्रुप्स और लाइवलीहुड ग्रुप्स के साथ मिलकर आदिवासी लोगों के लिए लाइवलीहुड जेनरेट करते थे। ... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, नहीं। आप बैठिए।

... (व्यवधान)

श्री सप्तगिरी शंकर उलाका : राजीव गांधी किसान योजना के तहत हम लोगों ने किसानों को 20,000 करोड़ रुपये ट्रांसफर किए हैं। गोधन न्याय योजना एवं मनरेगा के जरिए लोकल इम्प्लॉयमेंट कैसे मिले और वे इंडिपेंडेंट कैसे बनें, हम लोगों ने इसके प्रयास किए हैं। जो कॉन्फ्लिक्ट जोन्स हैं, वहां हम सड़कें, कैम्पस, हाट-बाजार क्लीनिक स्कीम, मलेरिया मुक्त बस्तर

और मुख्यमंत्री सक्षम सुपोषण योजना आदि काम करके आए हैं। आप पुलिस कैंप्स की बात कर रहे हैं, यह हमारी कांग्रेस सरकार ही थी, जिसने बस्तर में पुलिस कैंप्स बनाए हैं।

यदि मैं सोशल सेक्टर की बात करूँ, तो इन भाई साहब ने स्वामी आत्मानंद गवर्नमेंट इंग्लिश मीडियम स्कूल्स के बारे में सुना होगा। आदिवासी जिले में इंग्लिश मीडियम स्कूल का होना बहुत इम्पोर्टेंट है। स्वामी आत्मानंद गवर्नमेंट इंग्लिश मीडियम स्कूल्स की स्थापना हम लोगों ने ही की थी। आपने दाई दीदी क्लीनिक के बारे में सुना होगा। दाई दीदी क्लीनिक का काम भी कांग्रेस सरकार ने बस्तर में किया है। ... (व्यवधान)

अब आप नाम बदलिए। Our opinion is that the State should be a welfare provider not a coercive force. Emphasis should be on people's participation in governance.

इससे क्या हुआ, माओइस्ट स्ट्रॉन्ग-होल्ड्स, जो बस्तर पॉकेट में थे, वह बहुत हद तक कम हुआ है। रिमोट विलिजेस में स्टेट एक्सेज बहुत हद तक बढ़ा है। Greater integration of India's tribal population, यह भी बढ़ा है।

अब मैं मुद्दे पर आता हूँ। आप बार-बार 31 मार्च के बारे में बोल रहे हैं कि नक्सलवाद खत्म हो गया है। अभी एक हफ्ते पहले माननीय एसपी के साथ मेरी प्रेजेंटेशन हुई थी। वे बता रहे थे कि आप और आपके तीन विधायक अपील कर रहे थे कि माओवादी सरेंडर करें। यह रायगढ़ जिले की बात है। 31 मार्च कल ही है, तो क्या यह खत्म हो गया है?

क्या खत्म करना चाहते हो। You cannot. सर, ये सब जुमला अभी दो साल से है। हम कांग्रेस के समय से, यूपीए के समय से हमेशा कोशिश करते रहे हैं कि लेफ्ट विंग एक्सट्रीज्म कैसे खत्म होगा। But, now, this particular Government is into deadlines, timelines, एक साल में खत्म हो जाएगा, दो साल में खत्म हो जाएगा। महोदय, मुझे तो लगता है कि कहीं से आदेश मिला है कि ये माइनिंग वगैरह 31 मार्च तक दे दो, रेड कारपेट खत्म करो। जैसे बालीडीह हुआ, हसदेव आरण्य हुआ, सिजीमाली हुआ, नियमगिरी हुआ, ये सब जगह वे जगह हैं, जहां पर

आदिवासी रहते हैं। आप आदिवासी, नक्सलवादी खत्म नहीं कर रहे हो, आप ग्रीन कोरिडोर दे रहे हो, ताकि यहां पर माइनिंग कर पाएं। सेंट्रल इंडिया और हिंदी हार्टलैंड की बात कर रहे हैं कि ठीक है आप फोर्सेज यूज करके 31 मार्च की डेडलाइन है, खत्म करो। नॉर्थ-ईस्ट की बात करते हैं।

Why are there so many ceasefire agreements, suspension of operation, negotiation with armed groups? मैं गिना दूंगा 20-25 आर्म्स ग्रुप्स हैं, जहां पर आप निगोशिएशन करते हो, तो दोहरी नीति क्यों? हिंदी मातृभाषा के आदिवासियों को आप बंदूक से उड़ाए हो, ड्रोन से गोली चलाते थे, हमें याद है ड्रोन से गोली चलाते थे और वे आदिवासी लोग बोलते थे, पता नहीं किस पर लगी है। आप बात करो।

I am not saying that we are against the discussions. We are for the discussion. When you talk about autonomy, culture, rights in the North-East, why can you not talk in the same way about those in the Central India? यही राष्ट्रवाद है, क्यों नहीं कर रहे हो? The reality is this. यह एक थॉट प्रोसेस है और यह जो लेफ्ट विंग एक्सट्रीज्म है यह जल-जंगल-जमीन के अधिकार के लिए शुरू हुआ और कुछ लोगों ने हाइजैक कर लिया है। The reason why the tribals, at the lower level, got associated with them is because उनमें भ्रम फैलाया गया और इसके लिए इसका सॉल्यूशन यह नहीं है कि आप गोलीबारी करो, इसका सॉल्यूशन है कि जो उनकी हिस्टोरिक प्रॉब्लम है, जो उनका मेन मुद्दा है, जल-जंगल-जमीन की जो समस्या है, उस समस्या को दूर करो। आज ये जितने हैं, सारे खत्म हो जाएंगे, लेकिन कल और पैदा होंगे, क्योंकि उनकी मेन समस्या है, मैं आदिवासी हूं, मैं अपने जंगल में रह रहा हूं, मैं अपने पहाड़ पर रह रहा हूं, आप बोलोगे, यहां माइनिंग है, तुम कहीं चले जाओ, एक लाख रुपये दे दिए। मैं क्यों जाऊं? क्या मेरा अधिकार नहीं है? Can I not be a stakeholder? Who are you to drive me out? जो ग्राम सभाएं हो रही हैं, सब फर्जी हो रही हैं। जितनी ग्राम सभा हो रही है, खाली ग्राम सभा के नाम पर हो रहा है, कहीं पर कुछ नहीं हो रहा है। अभी जो माइनिंग हो रही है। Look at the composition that you get. आदिवासी की एक

एकड़ जगह के दाम दस हजार रुपये हैं, वहीं बगल में किसी और की जगह है, उसके दाम दो करोड़ रुपये हैं। यही है हम लोगों का, क्या बात करते हो, खत्म कर देंगे। हम चाहते हैं खत्म हो। सबसे ज्यादा पीड़ा हमसे है। हमारे आदिवासी हैं, हम उनसे भी गोली खाते हैं, इनसे भी खाते हैं। हमारी बात नहीं निकलती है।

महोदय, आप सिस्टम को मजबूत करो, सिस्टम को मजबूत करो। हम चाहते हैं कि ...*(व्यवधान)* I am the first speaker. Sir, I will complete. You cannot defeat an ideology only with force. You defeat it by addressing injustice. यह खत्म हो गया। मैं आपको बताता हूँ Please ensure कि कोई भी आदिवासी युवा चाहे वह कोरापुट में हो, दंतेवाड़ा में हो, गड़चिरोली में हो या कहीं पर भी हो, उसको रोजगार मिले, उसको शिक्षा मिले, उसको डिग्री मिले, अगर उसकी जमीन कोई ले रहा है, तो उसका कंपेंसेशन मिले, उसे शेयरहोल्डर बनाएं। You defeat it by ensuring that development is done and not as an exploitation. Sir, ultimately, this is not a battle for land. It is a battle for trust. With these few words, I would like to conclude the speech. Thank you, Sir.

डॉ. संबित पात्रा (पुरी) : अध्यक्ष महोदय, बहुत-बहुत धन्यवाद। आज के इस ऐतिहासिक दिन पर आपने मुझे अपने वक्तव्य को यहां रखने का मौका दिया, उसके लिए मैं पुनः आपका धन्यवाद करता हूँ। रेड कोरिडोर से ग्रीन कोरिडोर तक का यह सफर कोई साधारण सफर नहीं रहा है। नक्सलमुक्त भारत की यह ऐतिहासिक उपलब्धि, यह दो चरित्रों के बीच की लड़ाई है। मैं इसे पॉलिटिकल नहीं बनाता हूँ, मगर ये दो चरित्र हैं, इसे समझने होंगे।

एक चरित्र है— स्पष्टता (क्लैरिटी) और दूसरा चरित्र है— संकल्प। स्पष्टता और संकल्प की एक राष्ट्र नीति हो। उस संकल्प और स्पष्टता के साथ हम नक्सलवाद को समाप्त करेंगे। दूसरा चरित्र है— भ्रम, षड्यंत्र और सहयोग का। वह चरित्र है— the character of confusion, conspiracy, and collaboration. यह कॉन्स्पिरेंसी, कोलेबोरेशन और कंप्यूजन की लड़ाई है।

14.10 hrs

(Shri Jagdambika Pal in the Chair)

अब मैं एक-एक करके इस विषय को आपके समक्ष रखता हूँ। The Congress and its coterie were confused to the extent that the former Prime Minister from Congress, Manmohan Singh ji believed that naxalism is the deadliest evil in this country. नक्सलिज्म से खराब इस देश में कुछ नहीं हो सकता है, घातक और कुछ नहीं हो सकता है। वही कांग्रेस का एक दूसरा बहुत बड़ा धड़ा था, which romanticised and loved naxalism. आप याद करिये कि अरुंधती राय, जो इनकी बहन हैं, जिनसे ये आइडियोलॉजी लेते हैं। अरुंधती राय ने नक्सलिज्म के लिए एक फ्रेज का प्रयोग किया था- 'Gandhians with guns'. उन्होंने कहा था कि जो नक्सल्ल्स हैं, ये गांधी जी के समान हैं, बस फर्क इतना है कि इनके हाथ में बंदूक है। आप चिन्तन करके देखिये कि किस प्रकार की चिंता धारा कांग्रेस पार्टी और उनके सहयोगियों की थी?

अभी थोड़ी देर पहले मैं सुन रहा था और वास्तविकता है, यह विडम्बना है कि इसी भारत देश में कुछ ऐसे क्षेत्र थे, जिन्हें लिब्रेटेड जोन्स कहा जाता था, जहां पर लोग भारत के संविधान को अपनी जेब में रखकर चलते थे। आज भी कुछ लोग जेब में रखकर चलते हैं। वहां भारत का संविधान नहीं चलता था। वहां भारत की पुलिस और सुरक्षा कर्मियों के विषय नहीं चलते थे। वे लिब्रेटेड जोन्स थे, जैसे दंडकारण्य, पार्श्वनाथ, बूढ़ा पर्वत। आप छत्तीसगढ़ के लोगों से पूछिये। वे आपको बताएंगे कि ये लिब्रेटेड जोन्स कौन से थे? केवल लिप सर्विस होता था। उस समय की सरकार द्वारा लिप सर्विस होता था। ऑपरेशन ग्रीन हंट के नाम पर जो ऑपरेशन शुरू किया गया था, आप याद करिये कि उसमें भारतवर्ष में किस प्रकार का फैल्योर हुआ था? छत्तीसगढ़ में अप्रैल, 2010 में 76 सीआरपीएफ जवान एक ही दिन में शहीद हुए थे। That was the highest-ever single-day casualty of Indian security forces, second only to Operation Blue Star. आप चिंता करके देखिये कि इस प्रकार की परिस्थिति थी। अगर अनजाने में गलती हो तो क्षम्य है। अगर जान-बुझ कर परिस्थितियों को आपने अनदेखा किया और गलती की तो वह पाप है। कांग्रेस ने पाप किया है। आज मैं वह सिद्ध करने वाला हूँ कि क्यों किया है?

सभापति महोदय, मैं ये जो डॉक्यूमेंट लेकर आया हूं, यह कोई साधारण डॉक्यूमेंट नहीं है। This is a counter affidavit submitted by the then Congress Party, that is, the then UPA Government, in November 2013 to the Supreme Court of India in the case of Kishore Samrite *versus* Union of India and others. इसमें सुशील कुमार शिंदे जी, जो तत्कालीन गृह मंत्री थे, उनकी तरफ से यह एफिडेविट दिया गया था। मैं उसे पढ़ता हूं। कांग्रेस को सब कुछ मालूम था मगर किया कुछ नहीं। Paragraph number four says: "The second strategy of the CPI-M is to mobilise certain targeted sections of the population, especially the urban population, through its 'mass organisations' which are otherwise known as 'frontal organisations'. The 'mass organisations', mostly operating under the garb of Human Right NGOs, are organically linked to CPI-M party structure but maintain separate identities in an attempt to avoid legal liability." इन्होंने कुल मिलाकर कहा कि अर्बन नक्सल हैं, लेकिन अगर आज मैं अर्बन नक्सल कह दूं तो आग लग जाती है। मैं यहां सिद्ध करके दिखाऊंगा कि ये जानते थे कि अर्बन नक्सलिज्म क्या है? मगर फिर भी इन्होंने नक्सलिज्म की मेन स्ट्रीमिंग कैसे किया है?

नक्सलिज्म के मेन स्ट्रीमिंग में आप याद करिए कि किस प्रकार सोनिया जी, जो कांग्रेस की सर्वोच्च नेता हैं, वह अभी अस्वस्थ हैं, मैं चाहता हूं कि वह यथाशीघ्र स्वस्थ हों, मगर सोनिया जी की अध्यक्षता में जिस समय वह एनएसी चलाती थीं, एनएसी और प्लानिंग कमिशन में कौन बैठे थे? नक्सल्स बैठे थे, अर्बन नक्सल्स बैठे थे। मैं उदाहरण दे रहा हूं, मैं उड़ीसा का हूं, सप्तगिरि भाई जो बोल रहे थे, वह भी उड़ीसा के हैं। हम दोनों भाई जानते हैं कि वर्ष 2011 में उड़ीसा के मलकानगिरी के कलेक्टर आर विनील कृष्णा एवं दो जूनियर इंजीनियर को अगवा कर लिया गया था। जब अगवा कर लिया गया था, तो उस समय बातचीत हुई थी, नेगोशिएशन हुआ था कि आर विनील कृष्णा देश का कलेक्टर है, यह सरकार है, इनको छोड़ दिया जाए। उस समय आठ माओवादियों को, जो भारत सरकार के पास गिरफ्त में थे, उन्हें छोड़ा गया। उनमें से एक

माओवादी, जिनका नाम है ए. पद्मा, वह महिला थीं। आप जानते हैं कि जिस ए. पद्मा को छोड़ा गया, वह क्या करती हैं? यह ए. पद्मा, जो हर्ष मंदर हैं, जो एनएसी के सदस्य थे, सोनिया गांधी जी के राइट हैंड थे, उनके द्वारा जो ऑफ़रनेज चलाया जाता है, जिसका नाम अमन वेदिका है, उसको ए. पद्मा चलाती थीं।

A. Padma was a direct conduit of the Congress Party and the UP Government. आपने डॉक्टर बिनायक सेन का नाम सुना होगा। भारत के कोर्ट ने सेडिशन के चार्ज में, देशद्रोह के चार्ज में उस माओवादी डॉक्टर बिनायक सेन को, जो पीडियाट्रिशियन हैं, जो छत्तीसगढ़ में काम करते थे, उन्हें कन्विक्ट किया गया, मगर मनमोहन सिंह जी की सरकार ने सोनिया गांधी जी के कहने पर उन्हें प्लानिंग कमिशन की कमिटी (Steering Committee on Health) में रखा। ट्वेल्थ फाइव ईयर प्लान डॉक्टर बिनायक सेन बना रहे थे। कांग्रेस पार्टी के अंदर इतना कन्फ्यूजन था कि उस यह समय प्रचलित था, जो एक बहुत बड़े पत्रकार ने लिखा था कि कांग्रेस के अंदर की जो सेइंग है, वह यह है कि "सैनिकों तुम संघर्ष करो, हमें पता नहीं हम किसके साथ हैं। सैनिकों तुम संघर्ष करो, 76 सैनिकों, तुम शहीद हो जाओ, मगर हमें पता नहीं हम किसके साथ हैं। हम पद्मा के साथ हैं, हम बिनायक सेन के साथ हैं, हम तुम्हारे साथ तो कतई नहीं हैं।" यह हालत कांग्रेस पार्टी की थी। आप देखिए कि उसके बाद इस एफिडेविट में और क्या लिखा गया है।

इस एफिडेविट में लिखा गया है कि बहुत तकलीफ की बात है, पर आप ही ने लिखा है साहब : "The third strategy of CPI(M) Party is to form a rainbow coalition of various insurgent groups in India so as to launch a united frontal attack against the existing state machinery." उसके साथ-साथ एफिडेविट कहता है कि this is a little known fact not highlighted in the media due to propaganda dissemination in various forms by the Maoist supporters that they are champions of adivasi rights, a claim contrary to their action.

ये सारे नक्सलवादी, जो अपने आप को कहते हैं कि हम आदिवासी राइट्स के रक्षक हैं, कॉन्ट्ररी टू द क्लेम, ये कोई आदिवासी राइट के रक्षक नहीं हैं। इन्होंने खुद लिखा है कि नक्सलियों ने पुल उड़ाया, नक्सलियों ने स्कूल उड़ाया, नक्सलियों ने मोबाइल टावर उड़ाया और फिर खुद नक्सलियों को बचाने का काम करते हैं। सबसे बड़ी बात, जो यहां मैं खुलासा करने वाला हूं, आप देखिए कि पैराग्राफ नंबर 18 में क्या लिखते हैं। मेरे मित्रों, ध्यान से सुनिएगा, पैराग्राफ नंबर 18, सुशील कुमार शिंदे लिखते हैं : "It is further submitted to the Supreme Court that the Maoists have managed to entrench themselves in certain parts of the country because there is a security vacuum and development vacuum." सिक्योरिटी में भी वैक्यूम है, डेवलपमेंट भी वैक्यूम है। In such areas, once having entrenched themselves, the Maoist have also created a political vacuum. अब बताइए कि क्या यह हम बता रहे हैं? आपके सुशील कुमार शिंदे जी ने लिखा है, मैं इसे ऑर्थेंटिकेट कर दूंगा। इन्होंने लिखा है डेवलपमेंटल वैक्यूम, इन्होंने लिखा है सिक्योरिटी वैक्यूम, इसीलिए नक्सलिज्म हो रहा है। आज मैं यहां पर आपको सिक्योरिटी वैक्यूम के बारे में बताने वाला हूं।

मैं बहुत बड़ा खुलासा करने वाला हूं। साहब, जवाब दीजिएगा। सलवा जुडूम के बारे में किस ने नहीं सुना है? वर्ष 2005 में यह किसने शुरू किया? यह महेंद्र कर्मा ने शुरू किया। आपके नेता ने यह शुरू किया। वे हमारे कांग्रेसी भाई थे। आज वे हमारे बीच नहीं हैं। उनकी आत्मा सुन रही होगी। I pay homage to Mahendra Karma today. I am a BJP Member. मैं बीजेपी का सदस्य हूं। मगर मैं आज महेंद्र कर्मा को होमेज दे रहा हूं। उसने कहा था कि पॉलिटिक्स से ऊपर उठना होगा, लड़ना होगा, मर भी जाऊं तो क्या हुआ, सलवा जुडूम के साथ चलना होगा। रमन सिंह जी की सरकार थी। रमन सिंह जी की सरकार ने रिहैबिलिटेशन सेंटर बनाया। सौ गांवों से आदिवासियों को लाकर कैम्प में रखा और मिलकर एक ताकत बन कर नक्सलियों के साथ लड़ाई हुई। गांव के लोग जीत रहे थे। छत्तीसगढ़ के लोग जीत रहे थे, मगर कांग्रेस के courtiers ने, कांग्रेस के दरबारियों ने माननीय सुप्रीम कोर्ट में पिटीशन डाला। किसने

पिटीशन डाला? पिटीशन डाला नंदिनी सुंदर ने पिटीशन डाला। उस नंदिनी सुंदर ने जिसके ऊपर मर्डर का केस था। मगर जब भूपेश बघेल जी की सरकार बनी तो नंदिनी सुंदर के ऊपर से मर्डर का केस हटा लिया गया। उस नंदिनी सुंदर ने पिटीशन डाला और उस पर सुनवाई हुई। वर्ष 2011 में जस्टिस बी सुदर्शन रेड्डी जी की खंडपीठ ने सलवा जुद्ध को समाप्त कर दिया। यदि सलवा जुद्ध समाप्त नहीं होता तो यह डिस्कशन जो आज पार्लियामेंट में हो रहा है, यह छह साल पहले होता। सर, यह 2020 में होता। हम उस समय नक्सल मुक्त हो जाते। आप जानते हैं कि with all due respect to the Judges, जस्टिस बी. सुदर्शन रेड्डी कौन हैं? जब पिछली बार वाइस प्रेसिडेंट का चुनाव हुआ था तो खोज-खोज के पूरे ब्रह्मांड से वाइस प्रेसिडेंट के चुनाव के लिए इन्हें जस्टिस सुदर्शन रेड्डी जी ही मिले थे, जिन्होंने सलवा जुद्ध खत्म किया। वे ही मिले थे और नतीजा का क्या हुआ? महेन्द्र कर्मा और उनके साथियों का, मुझे दुःख के साथ कहना पड़ रहा है कि आप ने अपने लोगों की हत्या करवाई। ...* ने अपने लोगों की हत्या करवाई। मैं यह क्यों कह रहा हूँ? सलवा जुद्ध खत्म हुआ। सलवा जुद्ध खत्म होने के बाद महेन्द्र कर्मा ने कहा कि मुझे पता है, मुझे छोड़ा नहीं जाएगा।...(व्यवधान) दरभा घाटी, 25 मई 2013...(व्यवधान)

डॉ. मोहम्मद जावेद : सभापति महोदय, ...(व्यवधान)

श्री बी. मणिकम टैगोर (विरुधुनगर) : सर, ये अनाप-शनाप बोल रहे हैं।...(व्यवधान)

माननीय सभापति : हम दिखवा लेंगे।

...(व्यवधान)

HON. CHAIRPERSON : I will look into it.

... (Interruptions)

डॉ. संबित पात्रा : भइया, आप बोलने से कांग्रेस क्यों समझ रहे हैं? मैंने नक्सली बोला तो आपने अपना क्यों समझ लिया।

माननीय सभापति : मैं दिखवा लूंगा।

* Not recorded as ordered by the Chair.

...(व्यवधान)

डॉ. संबित पात्रा : सभापति महोदय, मैंने कहा कि माओवादियों ने मार दिया तो ये क्यों सोच रहे हैं कि ये ही माओवादी हैं। मैंने इनको माओवादी नहीं कहा।...(व्यवधान) मैंने तो कांग्रेस को माओवादी नहीं कहा है।

HON. CHAIRPERSON : Kindly address the Chair.

... (Interruptions)

डॉ. संबित पात्रा : सभापति महोदय, जब सलवा जुद्ध समाप्त हुआ तो 25 मई, 2013 दरभा घाटी में 27 लोग इंकलुडिंग कांग्रेस के बड़े-बड़े नेताओं को समाप्त कर दिया गया।

HON. CHAIRPERSON : Kindly conclude now. There is a long list of hon. speakers who wish to speak.

... (Interruptions)

HON. CHAIRPERSON : Kindly conclude now.

... (Interruptions)

HON. CHAIRPERSON : There are more speakers to speak from the BJP also.

... (Interruptions)

डॉ. संबित पात्रा : सभापति महोदय, मैं दो महत्वपूर्ण विषय को रखकर अपने विषय को विराम दूंगा।...(व्यवधान)

सभापति महोदय, याद करिए जनवरी, 2018 में एल्गार परिषद और भीमा-कोरेगांव केस महाराष्ट्र में हुआ था। किस प्रकार की आगजनी हुई थी? यह प्रायोजित थी। किस प्रकार भारत को बांटने की कोशिश की गई थी, किस प्रकार जातियों को भिड़ाने की कोशिश की गई थी? उसके पीछे माओवादियों का हाथ था। गिरफ्तार कौन-कौन होते हैं - रोना विल्सन गिरफ्तार, वरवर राव गिरफ्तार, अरुण फरेरा गिरफ्तार, सुधा भारद्वाज गिरफ्तार, गौतम नवलखा गिरफ्तार, वर्नोन

गोंजाल्विस गिरफ्तार और महेश राउत गिरफ्तार । इन गिरफ्तारियों के बाद राहुल गांधी का ट्विट आता है । यह ट्विट अगस्त 2018 का है । ये क्या ट्विट करते हैं :-

“There is only one place for one NGO in India and it is called the RSS. Shut down all other NGOs. Jail all activists and shoot those that complain. Welcome to the new India, Bhima Koregaon”.

आज यहां राहुल जी नहीं हैं । मैं राहुल जी को ससम्मान कहना चाहता हूं - हां राहुल जी, यह नया भारत है । आपने सरेंडर किया और हम धुरंधर हैं । आप सरेंडर हैं और हम धुरंधर हैं । ... (व्यवधान) मैं यहां सबसे बड़ी बात कहना चाहता हूं ।

माननीय सभापति : कृपया, अब आप समाप्त कीजिए ।

... (व्यवधान)

डॉ. संबित पात्रा : सभापति महोदय, मैं सबसे बड़ी बात कहना चाहता हूं, ... (व्यवधान) मुझे तीस सेंकड दीजिए । कुछ चीजें रिकार्ड में आना जरूरी है । मैं आपसे निवेदन करता हूं, ... (व्यवधान) मैंने दो नाम दिए, महेश राउत महाराष्ट्र से गिरफ्तार हुए, पहली बार 2013 में तब गिरफ्तार हुए थे जब इन्हीं की सरकार थी । आज मैं चिट्ठी दिखाना चाहता हूं, गिरफ्तार होने के बाद इनके लिए जयराम रमेश जी ने चिट्ठी लिखी ।

HON. CHAIRPERSON : There is a long list of speakers from your Party also. Kindly conclude.

... (Interruptions)

डॉ. संबित पात्रा : सभापति महोदय, इस चिट्ठी के बारे में बोलना बहुत जरूरी है, इससे पूरा काला चिट्ठा खुल जाएगा । जब महेश राउत गिरफ्तार हुए, जब पहली बार उनकी गिरफ्तारी 2013 में हुई ।

माननीय सभापति : आप चिट्ठी पढ़ दीजिए ।

डॉ. संबित पात्रा : सभापति महोदय, उनकी गिरफ्तारी माओवाद के कारण हुआ था, उस समय महाराष्ट्र में कांग्रेस की सरकार थी । उस समय यूनियन मिनिस्टर जयराम रमेश जी ने महाराष्ट्र की

सरकार को एक चिट्ठी लिखी कि मैं यूनियन मिनिस्टर कहता हूँ और मैंने अपने सोर्सज से पता लगा लिया है कि इस आदमी में गड़बड़ नहीं है, इसे छोड़ दिया जाए। आपको जानकर आश्चर्य होगा कि महेश राउत को सोनिया गांधी जी के कहने पर मनमोहन सिंह जी ने रूरल डेवलपमेंट फेलो ... (व्यवधान)

SHRI B. MANICKAM TAGORE : Sir, I have to raise a point of order. ...

(Interruptions) He is taking name of the Member of the other House. ...

(Interruptions)

HON. CHAIRPERSON : He is only giving the reference.

... (Interruptions)

माननीय सभापति : माननीय सदस्य एक मिनट रुक जाइए।

... (व्यवधान)

HON. CHAIRPERSON : Mr. Tagore, he is only giving reference of a letter of Mr. Jairam Ramesh, the then Minister. He is not charging him.

... (Interruptions)

SHRI B. MANICKAM TAGORE : He is not a Member of this House. ...

(Interruptions)

HON. CHAIRPERSON : He is not making any allegation against him. Now, you kindly conclude.

... (Interruptions)

DR. SAMBIT PATRA : Sir, whatever I am saying, I can authenticate it, if you allow. ... (Interruptions) I am referring to a letter by Shri Jairam Ramesh, who wanted Mahesh Raut to be released. ... (Interruptions) This is number one. मैं बहुत दुख के साथ कह कर खत्म कर रहा हूँ, जब 76 सीआरपीएफ जवान शहीद हुए थे। आपको

जानकर आश्चर्य होगा, दिल्ली में एक यूनिवर्सिटी है, उस यूनिवर्सिटी में मातम नहीं, सेलिब्रेशन मनाया गया था। जितने भी अर्बन नक्सल हैं, उनको यह कहते हैं कि मेरा बच्चा है। हम तुम्हें लीगल फेसिलिटीज देंगे। किसी भी कीमत पर इन्हें छोड़ना नहीं है।

DR. BYREDDY SHABARI (NANDYAL): Sir, thank you for giving me this opportunity to speak on a very important discussion. Before we even started this discussion, the Congress Party had objected to this discussion. Perhaps the people who have objected here just heard of left wing extremism. ... *(Interruptions)* Sir, I have lost my family. ... *(Interruptions)* I have lost my family members to this left wing extremism. I have every right to speak here.

HON. CHAIRPERSON : The Chair has already allowed you. You please speak.

... *(Interruptions)*

HON. CHAIRPERSON : Nothing will go on record except Dr. Shabari's speech.

... *(Interruptions)* ... *

HON. CHAIRPERSON : You please continue. You kindly address the Chair.

... *(Interruptions)*

DR. BYREDDY SHABARI : All our prayers have been answered today. ... *(Interruptions)* Sir, please let me speak. ... *(Interruptions)* . Today our prayers have been answered through our hon. Prime Minister Narendra Modi ji and our Home Minister Amit Shah ji in the form of naxal mukt Bharat.

Sir, my heart swells with immense pride that whatever has started in the

* Not recorded.

same month of March in 1967, today we are near conclusion in the same month of March in 2026, and we have achieved it. This all began in March 1967 when in a small village called Naxalbari about 150 communist Party leaders, fully armed peasants, lifted 300 maunds of paddy without even giving their share. What has started with one village has become a national activity.

Sir, I can tell you that the Communist Party of India has ideas similar to those of Maos, and the very foundation of their movement lies in one of the resolutions that they had passed. We should all listen to that resolution. The first and foremost task of the party, as they said, was to rouse the peasant masses in the countryside, wage guerrilla war, unfold an agrarian revolution, build a rural base, use the countryside to encircle the cities, and finally capture the cities and liberate the whole country. Look at the words they have used – guerrilla war, encircle cities, capture cities, liberate cities, and then the nation.

Who sowed the seeds for this movement? Who was responsible for this? Under whose watch did this movement grow from the countryside to the cities and then to the nation? During the Congress period, when they had every chance to resolve the issue, they instead poured fuel into the movement. Rather than developing these districts, what did they do?

They turned their backs on them, branding them as backward districts. As a result, it spread from just one village to 182 districts across ten States. This is what happened.

Under whose watch, if I may ask, did the maximum number of Naxal attacks take place? I can mention a few, namely, the Dantewada massacre in

2010, where 76 CRPF men were killed; the Darbha Valley convoy attack in 2013, where 24 CRPF jawans lost their lives; the Silda camp attack in 2010; and the Narayanpur ambush, also in 2010.

Many such major attacks took place between 2004 and 2014. One of the most horrific phases the nation witnessed was around that period. About 17,000 Naxal attacks occurred during those years of Congress rule, which was the highest.

Sir, I come from a village called Muchumari, situated in the Nallamala forest. It was once an epicentre of Naxalism. I spent my childhood shifting schools, and I have seen my mother and grandmother spend sleepless nights. Every day we only prayed for my father to return home safely. The only mistake we made was being born in that forest and living there. It was not just civilians like us. Many leaders were also targeted. Our hon. MP, Shri Magunta Sreenivasulu Reddy's own brother, the then sitting MP of the 10th Lok Sabha, Shri Magunta Subbarama Reddy garu, was attacked in his own house in broad daylight.

Sir, Our hon. Chief Minister, Shri Chandrababu Naidu also narrowly escaped death at Alipiri when 17 landmines were planted. By the blessings of Lord Venkateswara Swamy, he survived.

Sir, the maximum number of incidents and deaths took place during that time. More than 1,800 security personnel lost their lives. Over 5,000 civilians – men and women – were killed between 2004 and 2014. Many people sacrificed their lives and many families were shattered.

Today, what is happening is nothing short of a miracle. A girl who never dreamt of dolls or fairy tales, who only prayed for her father's safety and wondered when it would all end, has finally found the answer today. Through the leadership of our hon. Prime Minister Narendra Modi ji, our hon. Home Minister Amit Shah ji, and our hon. Chief Minister Shri Chandrababu Naidu garu, there is now zero tolerance towards Maoism.

Today, the bullet-led insurgencies have transformed into development-led aspirations. In the villages where gunshots once echoed, today school bells ring. The slogans of *Lal Salaam* whose meaning we never even understood then, have been replaced by slogans of *Bharat Mata Ki Jai*. This is what I wanted to convey because it comes from my personal experience. Today, the 'Red Corridor' has been transformed into a development corridor, and all the 35 districts are under round-the-clock surveillance.

There were no police stations, no mobile towers, no banks. Today, we have more than 1800 banks, more than 1300 ATMs, more than 5000 post offices, and more than 8000 mobile towers. Today, we have industrial training centres in these affected areas.

We have 41 skill development centres and 48 Eklavya Schools for tribal children. Today, 14,000 kilometres of roads are laid in these affected areas. I have seen the inauguration by Mr. Narendra Modi in Jharkhand. I was in tears on that day. It was the most affected area and almost 15,000 affected villages were given basic amenities.

HON. CHAIRPERSON : Kindly conclude.

DR. BYREDDY SHABARI : Sir, I need two minutes because I was given 20 minutes.

HON. CHAIRPERSON : There is time constraint.

DR. BYREDDY SHABARI : I will conclude in two minutes, Sir. Today, the red corridor has been transformed into developmental corridor. Every region, every sector in our village is being developed. States act as the main pillars of the nation. Our hon. Chief Minister Shri Chandrababu Naidu can move mountains when it comes to the safety of the nation and of the State. With zero tolerance policy, many Naxals have surrendered. It is a matter of great pride that more than 10,000 Naxals have surrendered till date.

Modi Ji has shown us the way. He has transformed Maoism into humanism. For us, progress means not just the progress like others, but the socio-economic status improving among these Naxals, combined with security and empowerment and also the development in our cities. This is a live example that Congress has made storm out of clouds.

The NDA has painted the sky and today the example is the Bastar Pandum where the conflicts have been transformed into culture, and also Bastar Olympics where 700 Naxals participated in Olympics. This is a matter of great pride.

With this, I end my speech by saying that this House salutes people who have sacrificed their lives, those widows of the Greyhound personnel and also the fathers who have taken Ashok Chakra for their sons.

Sir, Today, their sacrifice has not gone in vain. Today, the forests they

have been fighting for, are free. Today, the Bharat they have died for, is united in the form of Naxal-free Bharat. Jai Hind.

HON. CHAIRPERSON : Shri Zia Ur Rehman – Not present.

Ms. Mahua Moitra.

SUSHRI MAHUA MOITRA (KRISHNANAGAR) : Hon. Chairperson, Sir, I am the only speaker from my Party.

HON CHAIRPERSON : But there is time constraint.

SUSHRI MAHUA MOITRA : Sir, you have listened so respectfully and quietly whenever the BJP MPs and their allies have been speaking. I am very fond of you. I hope you will accord me the same respect.

HON. CHAIRPERSON: You have not started your speech. You are a senior MP. You should have respect for the Chair. Without speaking, you have started charging the Chair.

SUSHRI MAHUA MOITRA : Not at all. It is a request, Sir. I stand today on behalf of my Party, the All India Trinamool Congress to participate in a discussion on the Left Wing Extremism in India. It is richly ironic that when today India along with so many other parts of the world is reeling under the terror of the Right Wing; when the West Asia crisis is enveloping the whole world; when this Government has neither given us any answers as to what our hon. Prime Minister was doing in Israel two days before the Iran-Israel war started, nor have the people of India been given any clear roadmap as to how our energy crisis is going to unfold; when queues are forming outside petrol stations; when black-marketing of LPG cylinders is going on; when the airfares

have exploded because the Ministry has removed the airfare cap; suddenly you are having a discussion on the Left-Wing extremism. Why? It is because this beleaguered Government, and more specifically, the hon. Home Minister wants to use this as an excuse to pat himself on the back and for the BJP MPs and their allies to stand up and say, “Look, how great is Mr. Amit Shah Ji. सबको ठोककर ठंडा कर दिया।” We are not stupid. Indians are not stupid. We can see this discussion and its timing for what it is, which is merely a diversion from what else is going on in the world and in India on streets.

Now, when we look at Left-Wing extremism in India, where did it start? It can be traced back to the peasant uprising in Naxalbari, in my State, West Bengal, in the Siliguri area, in 1967. It was a movement led by Charu Majumdar, Kanu Sanyal, and Jangal Santhal. This gave birth to the CPI(ML), that is, the Communist Party of India (Marxist-Leninist) in 1969, spread from West Bengal to other States, which continues to this day. In 2004, the People's War and the Maoist Communist Centre of India, that is, the MCCI, merged to form the CPI(Maoist). Now, what did Mao say? What had he said himself about guerrilla warfare? Mao had said a guerrilla must move amongst its people in the same way that a fish swims in the sea. What started as an agrarian uprising in a small corner of West Bengal gradually evolved into a major security threat for all of India, internal security, peaked in the late 2000s. When LWE was at its peak in 2011, approximately 180 districts, that is, about 22 per cent of the 800 districts of India, were under the grip of LWE. There was a 'Red Corridor' that spread across Central and Eastern India, covering Chhattisgarh,

Maharashtra, Andhra Pradesh, Telangana, Jharkhand, Odisha, Bihar, and parts of West Bengal. Over time, this corridor has shrunk significantly. Now, it is contained to merely about three States, namely, Chhattisgarh mostly, Jharkhand, parts of Maharashtra. This insurgency was led by guerrilla-style warfare, and it was targeting police, civilian infrastructure, and civilians. It led to hundreds and thousands of civilian deaths.

Left-Wing Extremism did not just happen overnight; it is not something that just came out of the earth. Its roots are socio-economic, political, exploitation of native lands, displacement of tribals, looting of natural resources which rightfully belong to tribals, and historical neglect of poor and tribal areas by successive Governments. Now, LWE cannot be viewed as just a law-and-order problem, and it cannot be solved as just a law-and-order problem.

It has been famously said by Henry Kissinger that 'a conventional army loses if it does not win, but a guerrilla wins if he does not lose. As long as he remains, he has not lost'.

Today, the BJP will claim that they have solved the LWE issue, but it is not a Rubik's Cube that you can simply line up and solve. It is not so easy. In truth, the LWE solution has been taken up by the Governments right from early 2000s when the UPA brought in MGNREGA, brought in the Forest Rights Act in 2006, and this kind of legislation for the first time gave tribal rights over land and their forest. Integrated action plans also decentralised developments, where you had district collectors and local authorities having flexibility to respond to local needs in tribal areas.

So, the success that the BJP Government is talking about, and that its allies are tom-tomming, is this the result of a policy of total elimination, where we have seen a huge increase in the number of killings? Can that be called success? There is a 131 per cent increase in killings between 2019 and 2025 in LWE areas, whereas there has been a 26 per cent decrease in LWE arrests during the same period. Killings go up, arrests go down. So, are you just cleaning them out or are you getting them to surrender? There is a big difference. Between 2021 and 2024, nearly 1300 deaths occurred due to LWE. The highest number was in Chhattisgarh, with over 800, followed by Jharkhand with about 300, and then Maharashtra and Madhya Pradesh and West Bengal has recorded zero deaths in the last three years. Let us look beyond the rise in killings. What else has the Government done for these areas? Let us examine the funds. When we look at the un-utilised funds, security-related expenditure and special infrastructure schemes for LWE areas, the Government did not utilise 14 per cent of its funds in 2025-26. In the financial year that has just ended, 14 per cent of the funds meant for these areas were not utilised by the Government.

When we look at the security forces, this area's security force deployment is at its peak outside of Jammu and Kashmir and Manipur. These are the most militarized areas. There were over one lakh vacancies in the Central Armed Police Forces in 2025 which is a 70 per cent increase in vacancies from the year 2024 to 2025.

Now, let us have a look at suicides. With heavy deployment of CRPF in

these areas, there have been nearly 160 suicides in the last three years, which have been increased by 22 per cent between 2024 and 2025. The next piece of data says that the resignations among CRPF personnel increased by 290 per cent between 2020 and 2025. It has increased by three times in five years.

Now, I would like to mention about the rights of the tribals. 121 tribals were wrongfully held responsible for the death of 25 CRPF *jawans* in Sukma in 2017. They all were acquitted. They were first tried under UAPA and then, jailed. They were all acquitted by the National Investigation Agency. They have spent years in jail from 2017 till now.

Next, I would state about infrastructure in the LWE areas. What has the Government done? The Standing Committee on Rural Development and Panchayati Raj is chaired by my friend, Shri Saptagiri Sankar Ulaka, who was a speaker before me. We are looking at road connectivity. Under PMGSY, there is another vector, which is a road connectivity project for LWE areas. This was launched in 2016. The deadline for the completion of this was in 2020. They had to extend it to 2025. In this, 12,000 kilometre of roads was sanctioned. Till now, only 9,500 kilometre has been completed and 2,700 kilometre is lying untouched while the funds are still there.

I would now like to mention about the education in these areas. There are *Eklavya* Model residential schools. 31 per cent of these schools in the LWE areas are non-functional. 69 per cent of total sanctioned and non-teaching posts are vacant. There are no teachers. 70 per cent of the things are vacant. How are the children of *Adivasis* in these areas going to get an education? If

we look at our State, West Bengal, it has a direct contrast. In the first six years of the Mamata Banerjee Government, that is from 2011 to 2017, 328 LW extremists had surrendered. 225 have been rehabilitated. There has not been one LWE incidence in the last three years in Bengal, in Jhargram, Bankura, Purulia and West Medinipur. What is most important is that the people in those areas have been integrated into a civilian development model of welfare distribution. So, we are not using military camps to give them welfare like they are having to do in Chhattisgarh. The normal Duare Sarkar camps from where the normal welfare reaches these people as it does to someone in Calcutta or someone in Nadia or Murshidabad.

Even today, the Home Ministry is patting itself on its back. Bastar in Chhattisgarh, where the BJP returned to power in 2023, is one of the most militarized areas in India other than Jammu and Kashmir and Manipur. The official data placed by the Ministry of Home Affairs indicates that as of 13th December 2025, the number of fortified police stations in Naxal-affected areas has increased from 66 in 2014 to 586. Look at the increase. Despite the Government's repeated claims that Maoist influence has significantly declined and normalcy is returning to Bastar, there is no corresponding indication of demilitarization or phased withdrawal of troops. If something is returning to normal, if you have done away with the LWE, then why are your troops still there? Why is the area so still heavily militarized? This is the first question I want to raise.

A particularly concerning development, in this regard, in Chhattisgarh is

this Niyad Nellanar Scheme, which was introduced in 2024 by the BJP Government in Chhattisgarh. Their Government is saying that it is a welfare scheme for Adivasis in remote areas. They have got 160 *Anganwadi* centers functioning under it. In practice, however, what is happening is that essential services, such as public services, ration, health care, education, are all being done in proximity with militarized camps. This is raising very serious concerns because welfare delivery has to be civilian. It has to be rights-based. Now it is being mediated through militarized spheres. Access to entitlement is done only if you go into a barbed wire camp, give your identity document, talk to five military personnel and only then can you get your just dues. This, for democracy, is a death knell. This is transforming welfare from a matter of right to a matter of controlled access. There are persistent allegations coming in from Chhattisgarh from affected communities that many of these camps and associated infrastructures have been constructed in complete violation of the statutes of the Panchayat Scheduled Areas Act (PESA) and under the Forest Rights Act, without any due process, without consulting any *Gram Sabhas*.

Now, what we have seen in the LWE areas under this Government in the past three years, is not a transition from conflict to civilian normalcy but an entrenchment of a security-led governance model. ... (*Interruptions*)

HON. CHAIRPERSON : Kindly conclude.

SUSHRI MAHUA MOITRA : Sir, I have got three more minutes.

Now, I have got a few primary questions that I would like to ask the Ministry of Home Affairs. Please let me finish.

If the Government's position is that normalcy is returning in Bastar and other LWE regions, what is the rationale for maintaining such an intense defence security infrastructure?

Two, will the Government table district-wise details of all security camps established in LWE and whether these are in violation of the lands and rights of the tribals in the areas?

And what is the accountability - most important - for fake encounters and extra-judicial killings?

There is a steep rise in killings. There is a 78 per cent increase in reported encounters in Bastar contrasted with thousand per cent increase in the number of persons killed. This is a serious and avoidable question. Are you doing away with people where you could have mediation and ... *(Interruptions)*

HON. CHAIRPERSON : Kindly conclude.

... *(Interruptions)*

SUSHRI MAHUA MOITRA : Sir, one minute. Please let me finish. It is an important discussion. We have asked for it. The House is empty. Sir, please, four hours have been given ... *(Interruptions)*

HON. CHAIRPERSON : But your time is already over.

... *(Interruptions)*

SUSHRI MAHUA MOITRA : I am the only speaker from my Party.

HON. CHAIRPERSON : But your time is only 30 minutes. I have already given you 30 minutes.

SUSHRI MAHUA MOITRA : Sir, please give me two more minutes.

The developments must be examined in the context of the Surrender and Rehabilitation Policy because what you are doing is that you are turning entire Adivasi areas into surveillance States. You have got drones on top of them. Their homes/residences are photographed. Village-level data is taken. So, are you just making entire populations terrorist populations?

There is one last question that I have to bring up, which is about DRG. It is very important. The District Reserve Guard (DRG) was an auxiliary force consisting of surrendered Maoists. The Government is today saying that they are the backbone of the success story. But there are serious charges. These are all highly-armed extremists who have surrendered. How can you use them today? This is against the Salwa Judum... (*Interruptions*)

Sir, let me finish the last line. ... (*Interruptions*) To really remove the threat of LWE, we need to win trust. It is not about winning terrain. People need to give up fear. They do not just need to give up guns.

So, this is important. Please do not pat yourself on the back till this is done.

Thank you.

श्री जिया उर रहमान (सम्भल) : माननीय सभापति जी, शुक्रिया। मैं आज इस सदन में देश को वामपंथी उग्रवाद से मुक्त करने के प्रयासों पर अपनी बात रखने के लिए खड़ा हुआ हूँ। मैं अपनी बात इस शेर के साथ शुरू करना चाहता हूँ।

“ सवाल उठे तो उसे बगावत बता दिया,
हक की आवाज़ को सियासत में दबा दिया,
हुकूमत से कह दो अंदाज़ बदलना होगा,

इंसाफ़ के बिना हर ताज संभलना होगा । ”

माननीय सभापति जी, यह सिर्फ सुरक्षा का मुद्दा नहीं है, बल्कि हमारे लोकतंत्र, संविधान और खासकर हाशिए पर खड़े लोग जो कि आदिवासियों के मुस्तक़बिल से जुड़ा हुआ है और उनसे जुड़ा बहुत अहम सवाल है ।

महोदय, सबसे पहले मैं साफ कर देना चाहता हूँ कि मेरी स्पीच का जो मकसद है, उसमें कहीं भी यह चीज नहीं है कि इस देश में किसी भी तरह की हिंसा, उग्रवाद, दहशतगर्दी का माहौल बने, चाहे वह किसी भी सोच के नाम पर हो ।

महोदय, असली मसला यह नहीं है, आज लेफ्ट विंग एक्स्ट्रीमिज्म के नाम पर ऐसा माहौल बना दिया जाता है, जिसमें आम लोग, छात्र, पत्रकार, समाजसेवी, वकील और अल्पसंख्यक को शामिल कर उसके शक के दायरे में ला दिया जाता है ।

महोदय, मेरा सीधा सवाल यह है कि क्या हर असहमति नक्सलवाद है? क्या सरकार से सवाल करना, इंसाफ़ की बात करना, संविधान की बात करना, क्या ये सब जुर्म हो गया है? आज सरकार की जो आलोचना करता है, जो आदिवासियों के हक की बात करता है, जो गरीब और मज़लूम लोगों के लिए आवाज़ उठाता है, उसे अर्बन नक्सल, एंटी नेशनल या एक्स्ट्रीमिज्म कह कर चुप कराने की कोशिश की जाती है ।

महोदय, यह जम्हूरियत के लिए बहुत खतरनाक बात है । जब कानून बहुत ज्यादा सख्त हो जाते हैं, तब समाज पर उनका ख़ौफ़ पड़ता है और लोग बोलने से डरते हैं । वे सवाल करने से कतराते हैं । लोकतंत्र की जो रूह है, वह असहमति धीरे-धीरे खत्म होती जाती है ।

पीपुल्स यूनियन ऑफ सिविल लिबर्टीज और पीपुल यूनियन फॉर डेमोक्रेटिक राइट्स, इन दोनों संस्थाओं ने बार-बार अपनी रिपोर्ट्स में बताया कि इन कानूनों का इस्तेमाल कई बार मानवाधिकार कार्यकर्ताओं, छात्रों, पत्रकारों और वकीलों को परेशान करने के लिए किया गया ।

लेकिन सरकार इस पर कोई संज्ञान नहीं लेती है । दिल्ली में स्पेशल सेल द्वारा छात्रों के साथ पूछताछ के नाम पर मारपीट और मानसिक दबाव की बातें सामने आई हैं ।

महोदय, क्या ये कानून का राज है या खौफ का माहौल? लखनऊ साजिश केस इसका एक और उदाहरण है। कई नौजवानों को गंभीर धाराओं में गिरफ्तार किया गया, लेकिन बाद में ठोस सबूत नहीं मिले। मगर तब तक उनकी जिंदगी के कई कीमती साल जेल में गुजर गए। ये इंसान नहीं हैं, बल्कि यह प्रोसेस एक सज़ा बन चुका है।

महोदय, मैं इस सदन का ध्यान दो अहम नामों की तरफ दिलाना चाहता हूँ। जिससे हमारे कुछ लोगों को आपत्ति होगी। वे दो लोग हैं - स्टेन स्वामी और जी.एन. साईबाबा।

स्टेन स्वामी एक बुजुर्ग और बीमार सामाजिक कार्यकर्ता और आदिवासियों के हक के लिए लड़ रहे थे। उन्हें जेल में रखा गया और वहीं उनकी मृत्यु हो गई, जो कि अफसोस की बात है।

इसी तरह से जी.एन. साईबाबा जो गंभीर रूप से दिव्यांग थे, उन्हें भी लंबे समय तक जेल में रखा गया और उनकी जिंदगी भी उसी हालत में खत्म हो गई। ये सिर्फ अलग-अलग हादसे नहीं हैं, ये सिस्टम की सच्चाई दिखाते हैं।

महोदय, अब मैं आदिवासियों की बात करना चाहता हूँ। आदिवासी इस देश के सबसे पुराने और सबसे ज्यादा नजरअंदाज किए गए लोग हैं। जिन जंगलों और जमीनों पर उनका सदियों से हक रहा है, आज वही उनसे छीनी जा रही हैं। बड़े-बड़े प्रोजेक्ट्स के नाम पर जमीनें ली जा रही हैं और सरकार अपनी पीठ थपथपा रही है। लेकिन हकीकत यह है कि जो सच्चाई सामने आ रही है, कॉर्पोरेट घराने, चाहे वे अडानी हो और अंबानी ग्रुप हो, कोई हो, उनको आदिवासियों की जमीनें दी जा रही हैं। जो इसका विरोध करता है, उसे नक्सल समर्थक बताकर जेल में डाल दिया जाता है।

महोदय, क्या ये इत्तेफाक है या एक पैटर्न बन चुका है? जब कोई आदिवासी अपने जंगल और जमीन बचाने की बात करता है, तो उसे देशद्रोही कहा जाता है और अर्बन नक्सल जैसा एक शब्द बना दिया गया है, जिसकी कोई कानूनी परिभाषा है ही नहीं। क्या एक लोकतंत्र में असहमति जुर्म बन गया है? रिपोर्ट्स के मुताबिक बिना पुख्ता सबूत के गिरफ्तारियां होती हैं। जमानत मिलना मुश्किल हो जाता है और केस सालों तक चलते रहते हैं। यानी इंसान सज़ा मिलने से पहले ही सज़ा भुगत लेता है।

महोदय, मैं यह कहना चाहता हूँ कि उग्रवाद सिर्फ जंगलों में नहीं होता, सोच में भी होता है। अगर कोई सोच लोगों को धर्म, जाति या पहचान के नाम पर बांटे, अगर वो नफरत और हिंसा को बढ़ावा दे, तो वह भी उतनी ही खतरनाक है।

महोदय, सरकार को यह समझना होगा कि हर समस्या का हल सिर्फ बंदूक और जेल नहीं है। जहाँ उग्रवाद है, वहाँ असली वजहें क्या हैं? गरीबी, बेरोजगारी, तालीम और इलाज की कमी, जमीन और हक़ का छिन जाना असली वजहें हैं।

अगर इन मसलों को हल नहीं किया जाएगा, तो समस्या खत्म नहीं होगी। सुरक्षा जरूरी है, लेकिन इंसाफ़ उससे भी ज्यादा जरूरी है। इसलिए मैं सरकार से गुजारिश करता हूँ कि अपनी नीतियों पर दोबारा गौर करे। आदिवासियों के हक़ की हिफाज़त करे और लोकतांत्रिक असहमति को इज्जत दे, ताकि हमारा लोकतंत्र मजबूत हो, कमजोर नहीं।

माननीय सभापति जी, बार-बार लेफ्ट विंग एक्स्ट्रीमिज्म की बात करना, लेकिन क्या उसने कभी उन लोगों पर सख्त कार्रवाई की है जो खुलेआम नफरत फैलाते हैं?

महोदय, आज देश में ऐसे बयान सामने आ रहे हैं, जहाँ एक खास तबके, खासतौर पर मुसलमानों के खिलाफ़ खुलेआम हिंसा, बहिष्कार और यहां तक कि कत्लेआम यानी जीनोसाइड की बातें की जाती हैं। सोशल मीडिया से लेकर सार्वजनिक मंचों तक नफरत का यह ज़हर बिना किसी डर के फैलाया जा रहा है।

महोदय, मैं पूछना चाहता हूँ उत्तर प्रदेश सहित सभी राज्यों में क्या ये एक्स्ट्रीमिज्म नहीं है? क्या ये हमारे संविधान के मूल्यों और देश की एकता-अखंडता के लिए खतरा नहीं है? यह पूरे पीडीए के लिए खतरा है। सरकार की चुप्पी कई सवाल खड़े करती है।

महोदय, क्या एक्स्ट्रीमिज्म की परिभाषा सिर्फ जंगलों तक सीमित है? क्या शहरों में फैल रही नफरत, समाज को बांटने वाली सोच और एक समुदाय को निशाना बनाने वाली भाषा एक्स्ट्रीमिज्म नहीं मानी जाएगी?

महोदय, अगर सच में देश को हर प्रकार के नक्सलवाला से मुक्त कराना है तो हमें उस

आवाज़ के खिलाफ खड़ा होना होगा, जो नफरत, हिंसा और विभाजन को बढ़ावा देती है चाहे वह किसी भी विचारधारा या मंच से क्यों न आ रही हो।

महोदय, मैं इस शेर के साथ अपनी खत्म कर रहा हूँ:

“कुछ लफ्जों पर खामोशी, कुछ पर सख्ती क्यों है?

इंसाफ के तराजू में यह नाइंसाफी क्यों है?

जो नफरत फैलाए, वह आजाद घूमता है,

और जो हक की बात करे, उस पर पाबंदी क्यों है?”

15.00 hrs

श्री अरविंद गणपत सावंत (मुम्बई दक्षिण) : माननीय सभापति महोदय, आपने मुझे बोलने का मौका दिया, उसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूँ। वामपंथी आतंकवाद को खत्म करने के लिए हमारी केंद्र की सरकार जो कदम उठा रही है और जिस तरह से आगे बढ़ रही है, उसमें कुछ चीजें अच्छी हैं और कुछ चीजें दुर्लक्षित दिखाई दे रही हैं। हमें उस पर ध्यान देने की आवश्यकता है। यह क्रांति कब शुरू हुई? सन् 1967 में चारू मजूमदार और कानू सान्याल ने नक्सलवाद की स्थापना नक्सलबाड़ी गाँव में की थी। ये लोग माओत्से तुंग की विचारधारा से चलते रहे। सशस्त्र संघर्ष करना उनका मकसद था, लेकिन उस मकसद की माँग क्या थी? वे भूमि सुधार और आदिवासियों के लिए सतत न्याय की माँग कर रहे थे।

आज हम जो कदम उठा रहे हैं, उनसे आदिवासियों को सही में न्याय मिल रहा है या नहीं मिल रहा है? आप उनके लिए भूमि सुधार कर रहे हैं या नहीं कर रहे हैं? अभी तो छत्तीसगढ़ तक यह सीमित हो गया है। शहरी नक्सलवाद की भी बातें चलती हैं। नक्सलमुक्त भारत की बात चल रही है। छत्तीसगढ़ के बस्तर में 2,000 से अधिक लोगों ने आत्मसमर्पण किया है। शोषणकारी कंपनियाँ जैसे माइनिंग कंपनियाँ इसका कोर सब्जेक्ट है। उनके लिए अभी भी लोगों के मन में यह आ रहा है कि यह सब कुछ क्यों किया जा रहा है? क्या हम माइनिंग कंपनियों को सपोर्ट करने के लिए ऐसा कर रहे हैं? उसमें भी मुझे बुराई नहीं लग रही है। ठीक है, उसमें भी बहुत सारी प्राइवेट

कंपनियां हैं। क्या उसमें आप आदिवासियों को रोजगार दे रहे हैं? यह मेरा मूल प्रश्न है। इन कंपनियों के जरिए विकास का कौन सा काम हम उन गाँवों में करते हैं?

आपने पूरे गाँव के गाँव हटा दिए। कहाँ गए वे लोग? 3,50,000 आदिवासियों को हटाया गया, वे लोग कहाँ हैं? क्या उनका पुनर्वास हुआ? क्या उनका पुनर्विकास हुआ? क्या उनको शिक्षा मिली? क्या उनको नौकरी मिली? उनको क्या मिला? आपको उसके बारे में भी बताना चाहिए। एक तरफ यह ठीक है कि आप आतंकवाद खत्म कर रहे हैं। यह अच्छी बात है, लेकिन जिस ढंग से आप कर रहे हैं और अगर उनको न्याय नहीं मिला, तो आप यह मत सोचना कि आज आपने ऐसा कर दिया तो कल वे शांत हो जाएंगे। विचारधारा खत्म नहीं होती है। जब-जब अन्याय होगा, तो वोल्केनिक रिएक्शन अंदर चलती रहती है। वह कब बाहर आएगी पता नहीं चलेगा। ऑपरेशन 'ब्लैक फॉरेस्ट' के नाम पर आप लोग बल का प्रयोग कर रहे हैं। सबसे बड़ी बात यह है कि उनको लैंड चाहिए, जॉब चाहिए, एग्रीकल्चर रिफॉर्म्स चाहिए और हेल्थकेयर चाहिए। अगर आप इन चार मुद्दों पर काम कर लेंगे तो मुझे लगता है कि नक्सलवाद जो उभरकर आता है, चूँकि आँकड़ों में वह अभी खत्म होने पर आया है, लेकिन वह ऊपर-ऊपर खत्म होने पर आया है।

आज आपने वहां पर कितनी ही मिलिट्री लगा रखी है। बस्तर गाँव का कितना एरिया है? वहां लगभग 3 से 3.5 लाख की आबादी है और मिलिट्री कितनी है? आपने वहां पर डर का माहौल पैदा करके रखा है। डर की वजह से अगर कुछ लोग चुप बैठे हैं तो आप यह मत समझना कि सब ठीक हो गया है। जिस दिन डर कम हो गया तो वे फिर दोबारा आएंगे। मूल मुद्दा रोजगार का है, रोजी-रोटी का है। रोटी की लड़ाई है। अस्तित्व की लड़ाई है। उस लड़ाई पर हम कभी भी ध्यान नहीं दे रहे थे। अभी आप ध्यान दे रहे हैं, तो मैं उसका स्वागत करता हूँ। एस्टिमेटेड मार्च 2000 से 2024 तक 16,780 नक्सलियों ने सरेंडर किया।

सभापति महोदय, माननीय गृह मंत्री जी ने एक स्टेटमेंट दिया था कि "हम नक्सलियों को 20 फीट जमीन के अंदर गाड़ देंगे।" यह स्टेटमेंट लोगों को अभिमान करवाने वाला नहीं है। खत्म करने की बात अलग है, लेकिन "गाड़ देंगे" वाली जो बात है, उससे लगता है कि आप भी हाई-हैंडेड

बिहेवियर कर रहे हैं।

माननीय सभापति : अरविंद सावंत जी, आप एक मिनट रुक जाइए। माननीय गृह मंत्री जी कुछ कहना चाहते हैं।

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : मैं, इस बात से सहमत नहीं हूँ। वे पूरी लाइन को नहीं बोल रहे हैं। माननीय गृह मंत्री जी का बयान सिर्फ यह नहीं था कि हम उसको 20 फिट अंदर डाल देंगे। बयान यह था कि हम पहले उन्हें मुख्य धारा से जोड़ेंगे और सरकार का पहला प्रयास मुख्य धारा में जोड़ने, समझाने और विकास की योजनाओं के माध्यम से प्रभावित कर उनको समझाने का हुआ। जो नहीं मानेंगे, उसके लिए उन्होंने इस लहजे में नहीं कहा था। कानूनी कार्रवाई के संबंध में कहा था।

श्री अरविंद गणपत सावंत : नित्यानंद जी, मैं आधा नहीं कहता हूँ। मुझे लगता है कि वे देश के गृह मंत्री जी हैं, उनके मुंह से इस तरह के शब्द आना अच्छा नहीं लगता है।

माननीय सभापति : अरविंद जी, अगर आपने कोई बात कही, तो गृह राज्य मंत्री जी ने आपकी बात का जवाब दे दिया।

श्री अरविंद गणपत सावंत : सर, वर्ष 2008-09 में टोटल 3 लाख 6 हजार एक हेक्टेयर फॉरेस्ट आप लोगों ने ध्वस्त कर दिया। Since 2008-2009, total 3,06,001 hectares of forest land was diverted for non-forest use. अब यह नॉन फॉरेस्ट यूज होने की वजह से उनके पास जो जीवित रहने का साधन था, वह साधन ही आप उनसे ले ले रहे हैं।

सभापति महोदय, एक रिपोर्ट आयी है, उनका कहना है - The WIL paper titled 'The Income and Wealth Inequality in India, 1922-2023: the Rise of the Billionaire Raj' revealed that the share of wealth with the top one per cent of the population was 40.1 per cent in 2022-2023. 40 प्रतिशत बिलियनेर्स के पास हैं। गरीब-गरीब ही हो रहा है, वह और भिखारी हो रहा है और अमीर और अमीर हो रहे हैं। यह आपके राज में भी होता रहा है। इसके लिए मैं आपसे प्रार्थना करता हूँ कि ये विद्रोह जो चल रहे हैं, अगर यह

विद्रोह आपको खत्म करना है, तो इसके लिए आपके पास एक ही काम है। जो आपने अभी आखिर में कहा, वह नहीं हो रहा है। जैसा कि अभी महुआ मोइत्रा जी ने बताया कि शिक्षा के लिए कितना परसेंट खर्च किया, स्वास्थ्य के लिए कितना खर्च किया, रोड डेवलपमेंट के लिए जब घर डिस्प्लेस हुए, तो घर कहां दिया? क्या नौकरी दी गयी, घर का पुनर्वास कहां किया? यही मुद्दा है। सरकार जो कदम उठा रही है, उसे मैं बुरा नहीं कहता हूं। लेकिन, एक बात मैं कहता हूं कि *after all, they are also human*. उनको भी जीवित रहने का अधिकार हमारे संविधान में दिया गया है। सिर्फ जीवित नहीं रहना है, उनको भी अपने बल पर खड़ा रहने में सरकार सहयोग करे। अगर यह कदम उठाया जाए और वह उस आर्थिक-सामाजिक-शिक्षा के माध्यम से उबर कर आए, तो मुझे नहीं लगता कि दुबारा नक्सलवाद खड़ा होगा।

धन्यवाद, सभापति महोदय।

***SHRI BHASKAR MURLIDHAR BHAGARE (DINDORI):** Sir, the subject, we are discussing today under Rule 193 is not merely a matter of security; it is fundamentally a matter of humanity and constitutional principles. I pay my heartfelt tributes to all those who lost their lives—be they common citizens, NGO workers, or police personnel—while striving to eradicate the Naxalite movement. Extremism manifests in two forms: one driven by a specific agenda or ideology, and the other born out of a lack of resources and opportunities. The discussion we are engaging in today concerns the latter—extremism arising from deprivation and the plight of the marginalized—a reality that the government must acknowledge wholeheartedly.

Sir, on one hand, the government claims that Naxalism has been eradicated; yet, on the other, the figures presented in the Global Inequality

* English translation of the speech originally delivered in Marathi.

Report 2026 are truly shocking. Today, the wealthiest 10 per cent of India's population commands a staggering 58 per cent share of the national income, while the remaining working classes and the general populace are left with a mere 15 per cent share. As long as this economic chasm persists, how can the deep-seated discontent simmering in the hearts of the poor ever be quelled solely through the force of arms?

In the budget for the year 2026–2027, the allocation for social sector initiatives stands at a mere 18 per cent of the GDP. This figure represents a decline when compared to the allocation made in 2014–2015. This implies that while we may pay lip service to the rhetoric of development, we are, in reality, curtailing our expenditure on social welfare.

I represent the Dindori Lok Sasha constituency. My district of Nasik—specifically the regions of Dindori, Kalan, Raglan, Igatpuri, and Trimbakeshwar—is home to a significant tribal population. The current reality is that, while the government claimed in its Economic Survey that substantial progress had been achieved under the Jal Jeevan Mission (Water Life Mission), the entire nation subsequently witnessed a video that exposed the starkly different ground reality. On April 20, 2025, in the village of Boric Wadi in Print taluka, a woman was forced to risk her life by descending into a well just to fetch water. We have failed to provide clean drinking water to our tribal women; against this backdrop, what kind of "development" are we even discussing? It appears that in certain parts of my district, the only development taking place is merely on paper. During the monsoon season, the region

receives torrential rainfall, yet all that water eventually flows into the Arabian Sea. Today, there is no water available for drinking or agriculture, nor are there any employment opportunities or proper road infrastructure. Consequently, our tribal brethren are compelled to migrate in search of work.

Sir, the demands of any oppressed community invariably revolve around Jal (Water), Jungle (Forests), and Zameen (Land). Tribal communities hold the primary right to these natural resources; however, the Forest (Conservation) Amendment Act of 2023 poses a significant challenge to these rights. The Central Government has granted itself the authority to utilize forest lands situated within a 100-kilometer radius of international borders without requiring the prior consent of the respective Gram Sabhas (Village Assemblies). In light of this, what becomes of the constitutional rights of the tribal people?

To press for the implementation of the Forest Rights Act of 2006, a massive march comprising 30,000 tribal people—led by our leader, J.P. Gavit—undertook a 55-kilometer foot procession to Palghar in January 2026. Even today, 11,000 land claims remain pending solely due to administrative delays. As long as these communities are denied the land that is rightfully theirs, how can we possibly expect to prevent them from eventually taking up arms? The tribal people are a self-respecting community; regardless of which political party holds power, they remain steadfast in their fight against injustice. Be it "Dharti Aaba" (Father of the Earth) Birsa Munda or other such icons, these leaders have dedicated their lives to struggling for the existence and rights of their people.

True development is not defined merely by the construction of roads, bridges, and dams. If development were simply a matter of erecting concrete structures, our nation's precious natural resources would not have suffered the extensive depletion they face today. Even today, key positions in my constituency remain vacant; there is a complete lack of healthcare and educational facilities. Recent reports from yesterday indicate that examinations are being canceled in the Parbhani district, and educated young people are left wandering aimlessly as the unemployed. Even now, there is no water for drinking or for agriculture; consequently, young people are compelled to leave their homes in search of a livelihood. It is not right if the only thing increasing is the sheer number of elected representatives. It is the government's responsibility to provide the tribal population with excellent employment opportunities at the local level. The government must answer whether it is fulfilling this responsibility effectively.

Sir, the government is placing a strong emphasis on anti-Naxal operations. However, 8 per cent of the posts within the Central Armed Police Forces remain vacant, and specifically within the CRPF, 19 per cent of the positions are unfilled. Our soldiers work for 14 hours a day without adequate rest, a situation that tragically drives some to commit suicide. Will the government pay attention to this critical issue?

Senior journalists and students have been arrested on the pretext of false accusations; furthermore, figures like Gauri Lankesh and Dabholkar have been assassinated. Many intellectuals, journalists, writers, and social activists

are constantly subjected to online trolling. Today, the fundamental principle of respecting dissent is no longer being upheld.

Sir, do not get trapped merely in a web of statistics. To extremism this terrorism—which is born out of conditions of deprivation—you must implement remedial measures within a time-bound framework. If your development agenda serves only to enrich the coffers of a select few, then even if the problem appears to be resolved today, it will inevitably flare up again in the future. We must be willing to make sacrifices for the sake of the nation. Yet, whenever the time comes for development projects, it is the tribal communities whose water resources, land, and forests are appropriated. I demand that you ensure justice is delivered to them.

श्री अरुण भारती (जमुई) : सभापति महोदय, आपने मेरी पार्टी, लोक जनशक्ति पार्टी (रामविलास) और हमारे नेता चिराग पासवान की तरफ से अपनी पार्टी का पक्ष रखने का मुझे जो समय दिया है, उसके लिए मैं आपका आभार व्यक्त करता हूँ।

महोदय, 25 नवम्बर, 1949 को संविधान सभा में डॉक्टर अंबेडकर ने कहा था, “Communism is like a wildfire.” उन्हें पता था कि आने वाले समय में जब देश आजाद होगा, तो कम्युनिस्ट और माओवादी पहले गरीबों को बरगलाएंगे, फिर इस्तेमाल करेंगे और सत्ता का पायदान बनाएंगे। उन्होंने यह भी कहा था कि हमें सामाजिक और आर्थिक उद्देश्यों के लिए संविधान सम्मत कदम उठाना होगा और हिंसा का मार्ग छोड़ना पड़ेगा। एक विचार के रूप में शुरू हुआ यह आंदोलन धीरे-धीरे कब गरीबों को बंदूक पकड़ाता चला गया, सिर्फ और सिर्फ इसलिए क्योंकि वे आज इस सदन में बैठ सकें, बिहार में असेम्बली में बैठ सकें। ... (व्यवधान) माले से आने वाले हमारे माननीय सांसद हंस रहे हैं। मैं उस क्षेत्र से आता हूँ, जहां से बिहार में यह संहार शुरू हुआ, जहां से मेरी माता जी विधायक होती थीं। फरवरी, 1992 में ये लोग लालू जी की

सरकार में थे और 35 भूमिहार समाज के लोगों को बारा नरसंहार में मार दिया गया था। 'कालिंग अटेंशन' के माध्यम से जब वे उस मुद्दे को उठाना चाहती थीं, तो हाउस को एडजर्न कर दिया गया था। उस वक्त माननीय सांसद पप्पू यादव जी ने धमकी देकर कहा था कि हम तुम्हें बतायेंगे, तुमने इस मुद्दे को कैसे उठाया?

महोदय, एक विचार से शुरू हुआ यह आंदोलन लोगों को बंदूक पकड़ाता चला गया। उनके कारण गांव जले, निर्दोष मारे गए, लोकतंत्र को चुनौती दी गई, 16 हजार से अधिक हिंसक घटनाएं हुईं और हजारों नागरिक और जवान इसमें शहीद हुए। कांग्रेस की पॉलिसी पैरालिसिस ने खासकर इसे इतना विकराल बना दिया कि वर्ष 2009 में इनके प्रधान मंत्री मनमोहन सिंह जी ने भी इस बात को स्वीकारा कि देश की सबसे बड़ी आंतरिक सुरक्षा को चुनौती नक्सलवाद है। उग्रवाद जब अपने चरम पर पहुंचा, तो इनके 20,000 कैडर थे, 1,500 करोड़ रुपये का फंड था, उत्तर भारत में अपना पैरलल शासन चला रहे थे और दिल्ली में कांग्रेस सरकार बैठकर सिर्फ कमेटीज बना रही थी।

महोदय, मैं जमुई लोक सभा क्षेत्र का प्रतिनिधित्व करता हूं। यहां पर एलडब्ल्यूई आज लगभग खत्म होने की कगार पर है। बिहार में जब 23 जिले लाल आतंक की मुट्ठी में थे, तब सासाराम में 100 नक्सलियों ने बीएसएफ के कैंप पर हमला किया। वर्ष 2021 में जमुई के पास धनबाद-पटना इंटरसिटी एक्सप्रेस पर 200 नक्सलियों ने हमला किया। माननीय प्रधान मंत्री जी, गृह मंत्री अमित शाह जी और हमारे नेता चिराग पासवान जी ने इनको मुख्य धारा में लाने का काम किया है और इन्हें आपस में जोड़ा है। मुख्य धारा में लाने के कारण अब यह तस्वीर बदल चुकी है और पूरा का पूरा बिहार लगभग नक्सल मुक्त होने की कगार पर है। वर्ष 2024-2025 में ये घटनाएं 342 से घटकर मात्र 13 रह गई हैं। 8,500 कैडर पकड़े गए हैं। लोकतंत्र की असली जीत मेरे लोक सभा क्षेत्र जमुई में तब हुई, जब चकरबन्धा की पहाड़ियों में, जहां हमारे दस कोबरा के जवान मारे गए थे, वहां 79 प्रतिशत वोटिंग हुई। मुंगेर के भीम बाँध में, जहाँ हमारे सात जवान शहीद हुए थे, वहाँ पूरे बीस साल बाद बूथ लगे और शांति से वोटिंग हुई।

सभापति महोदय, जिन हाथों में कलम नहीं दी जाती है, उन हाथों में बंदूक देना बड़ा आसान होता है। इसीलिए, मैं कहता हूँ कि जितने भी लोग, जो भी कम्यूनिस्ट पार्टी से जुड़े हुए हैं, आप मुख्य धारा में आने के लिए नरेन्द्र मोदी जी की तरफ आइए, अमित शाह जी की तरफ आइए और चिराग पासवान जी की तरफ आइए। अब लोग भी इस बात को समझ रहे हैं और पिछले चुनावों में इनका जवाब भी इनको मिला है। नक्सलवाद ने गरीबों को लाल सलाम तो पकड़ाया, मगर गरीबी से नहीं निकाला। आज यहाँ पर जो लोग बैठे हुए हैं, ये सिर्फ गरीबों का इस्तेमाल करके ही। आप बताइए सहार से आपके अलावा कौन से लोग आए हुए हैं, जो यहाँ सदन में बैठे हैं। इस बात का सोचकर जवाब दीजिएगा।

माननीय सभापति : आप चेयर को एड्रेस कीजिए और अपनी बात समाप्त कीजिए।

श्री अरुण भारती : सभापति महोदय, गरीबों के बच्चों को जब ये बंदूक पकड़ाते हैं, तो अपने बच्चों को ये कलम पकड़ाते हैं और विदेश में पढ़ाते हैं।

माननीय सभापति : कृपया अपनी बात समाप्त करें।

श्री अरुण भारती : सभापति महोदय, मैं अपनी बात खत्म करना चाहूँगा। इनको मुख्य धारा में लाने के लिए हमारी सरकार की तरफ से जो प्रयास किए गए हैं, उनमें लगभग 12,000 किलोमीटर की सड़कें, 8,500 से अधिक मोबाइल टावर, बैंक शाखाएँ, एटीएम, नए पोस्ट ऑफिस और जहाँ-जहाँ आगे बात करके जिन समस्याओं का समाधान होना चाहिए, वह किया जा रहा है। एकलव्य स्कूल, आईटीआई, कौशल विकास और एसटीजीज़ खोले गए हैं।

सभापति महोदय, मैं अपनी बात को इस बात से खत्म करना चाहूँगा :

‘जंगल की उस आग को अब हमने बुझा दिया है,
लाल आतंक के साए को मिट्टी में मिला दिया है,
जो गोलियों की भाषा बोल, लाल सलाम चिल्लाते थे,
लोकतंत्र की शक्ति ने उसका वजूद ही मिटा दिया है।’

महोदय, आपने मुझे बोलने का समय दिया, मेरे नेता चिराग पासवान और लोक जनशक्ति पार्टी की तरफ से मैं आपका आभार प्रकट करता हूँ। धन्यवाद सभापति महोदय।

श्री अभय कुमार सिन्हा (औरंगाबाद) : धन्यवाद सभापति महोदय, नियम 193 के तहत आपने हमें नक्सलवाद को जड़ से खत्म करने के लिए रणनीति पर बात रखने का अवसर प्रदान किया।

महोदय, नक्सली कोई जन्म से पैदा नहीं होता है। उसे परिस्थितियाँ बनाती हैं। जब जल, जंगल, जमीन छिन जाती है। जब रोजगार, शिक्षा, स्वास्थ्य और बुनियादी सुविधाएँ नहीं होती थीं और जब समाज के शोषित, वंचित, गरीब और असहाय लोग शोषण का शिकार होते थे, तब समाज का वह वर्ग भटकाव के रास्ते पर चला जाता था।

अभी अरुण भाई वर्ष 1992 का जिक्र कर रहे थे। मैं अरुण भाई से कहना चाहता हूँ कि ये नक्सलवाद को पैदा करने वाले लोग कौन हैं? वे वही लोग हैं, जो वंचित समाज का, दलित का, पिछड़े का, अति पिछड़े का, शोषण करने वाला व्यक्ति है, उसी के कारण नक्सलवाद पैदा होता है।

माननीय सभापति : अभय सिन्हा जी, आप चेयर को एड्रेस कीजिए।

श्री अभय कुमार सिन्हा : सभापति महोदय, मैं आपको ही एड्रेस कर रहा हूँ, चूँकि उन्होंने हमारे नेता का नाम लिया, इसलिए मैंने क्वोट कर दिया।

माननीय सभापति : कम से कम एक संतोष होगा कि यह सदन हमेशा नक्सल की घटनाओं से प्रभावित चर्चा करता था, आज सदन नक्सल मुक्त भारत की बात कर रहा है।

श्री अभय कुमार सिन्हा : महोदय, मैं किसी टीका-टिप्पणी पर नहीं जाऊँगा ... (व्यवधान)

माननीय सभापति : कृपया आप बैठिए।

श्री अभय कुमार सिन्हा : महोदय, मैं यह कहूँगा कि जो वर्तमान स्थिति है, निश्चित तौर पर नक्सलवादियों में भी जागरूकता आई और उन्होंने यह सोचा कि हमें मार-काट से अब कुछ हासिल होने वाला नहीं है। केंद्र की सरकार हो या राज्य की सरकार हो, कहीं की भी सरकार हो, जो सरकार जहाँ जिस समय रही, नक्सलवाद को खत्म करने के लिए हर संभव प्रयास सरकार ने भी किया। नक्सलवादी लोग भी मुख्य धारा से जुड़ने के लिए, कि मार-काट में कुछ नहीं रखा है, हम मुख्य धारा से जुड़ें और जुड़कर देश के विकास में अपना योगदान दें।

महोदय, मेरा क्षेत्र गया और औरंगाबाद अति संवेदनशील और नक्सल प्रभावित क्षेत्र रहा है।

मैं आज की वर्तमान स्थिति से सरकार को अवगत कराना चाहता हूँ। हमारा गया जिले का डुमरिया प्रखंड हो, इमामगंज हो या बाँके बाजार हो, कोच प्रखंड हो, टिकारी हो, गुड़वा हो, गुरारू हो, परैया हो, औरंगाबाद जिले का देव प्रखंड हो, मदनपुर हो, बारुन हो, नवी नगर हो, तँडवा हो, रफीगंज हो, ये सारे इलाके अति प्रभावित रहे हैं।

सभापति जी, स्थिति क्या है? स्थिति यह है कि आज भी ये सभी प्रखंड सुखाड़ की मार झेल रहे हैं। यहां मरे हुए पहाड़ हैं, दो किलोमीटर से बीस मिलोमीटर तक पहाड़ हैं, लेकिन सरकार ने क्या किया? सरकार ने खनन रोक दिया, करीब 10-15 सालों से बिहार में पहाड़ से स्टोन निकालने का खनन रोक दिया। मैं कह सकता हूँ कि कम से कम 50 लाख लोग खनन रोकने से प्रभावित हुए हैं।

महोदय, इस क्षेत्र से जुड़े हुए लोग मुख्यधारा से जुड़ने का हर संभव प्रयास करते हैं। केंद्र और राज्य सरकार विकास की बात करती है लेकिन विकास का मॉडल एसी रूम्स में बैठकर ऊपर से थोपा जा रहा है न कि क्षेत्र की जरूरतों के अनुसार बनाया जा रहा है। फीडबैक सिस्टम की कमी सबसे बड़ी समस्या है। सरकार योजनाएं बना रही है लेकिन स्थानीय जरूरतों की कमी का आकलन नहीं किया जा रहा है और जनप्रतिनिधियों से कोई फीडबैक भी नहीं लिया जाता।

मैं एक उदाहरण देना चाहता हूँ। इमामगंज विधान सभा के प्रखंड में एक जंगल और तीन नदियों से घिरा हिरण पथरा गांव झारखंड के बॉर्डर से सटा है। मैंने इसका जिक्र सदन में पहले भी किया था। आजाद भारत में हिरण पथरा गांव के लोग आज भी आजादी पाने के लिए तरस रहे हैं। यहां न तो आवागमन है, न पुल-पुलिया की व्यवस्था है और न ही समुचित पेयजल की व्यवस्था है। ऐसे अनेक गांव हैं, जो नक्सल प्रभावित हैं। ... (व्यवधान) इमामगंज और औरंगाबाद जैसे अनेक गांव हैं, डुमरिया प्रखंड का छकरबंधा से होते हुए छकरबंधा और देव को जोड़ने वाला 18 किलोमीटर कच्चा पथ है। यह रोड इसलिए नहीं बन पा रही है क्योंकि यह वन विभाग के अधीन है। छकरबंधा पूरी तरह से नक्सल का एक गढ़ था, राजधानी थी। आप कैसे कह सकते हैं कि हम मुख्यधारा में जोड़ने का प्रयास कर रहे हैं? क्या आप विकास की धारा को आगे नहीं बढ़ाएंगे? जब

तक मल्टी एजेंसी फीडबैक सिस्टम नहीं बनेगा तब तक नक्सल प्रभावित क्षेत्रों में आप जिस तरह विकास की धारा से जोड़ना चाहते हैं, वह नहीं जुड़ सकती। ... (व्यवधान)

महोदय, मैं डिमांड कर रहा हूँ कि स्थानीय सामाजिक संगठन के लोग, स्थानीय बुद्धिजीवी वर्ग, पंचायत और प्रखंड प्रतिनिधि, विधायक, एमपी, स्थानीय प्रशासन, पुलिस, जब तक इन सभी वर्गों का फीडबैक सिस्टम नहीं बनेगा तब तक योजनाएं सफल नहीं होंगी।

DR. MALLU RAVI (NAGARKURNOOL): Thank you very much, hon. Chairperson, Sir, for giving me a chance to speak on naxalism which was at one time a very important subject in my parliamentary constituency in Telangana State.

Sir, I rise to speak on a matter of grave national importance, left wing extremism. Let me say this clearly at the outset that extremism is the biggest enemy of democracy, but ignoring its roots is equally dangerous. Sir, left wing extremism did not emerge overnight. It is the result of decades of neglect, inequality, and injustice.

Let us not forget that we cannot fight extremism only with guns. It has to be fought with justice and development as well. We should not confuse control with resolution, nor should governance be replaced with force.

There are three important points that I would like to bring to the notice of the hon. Home Minister, through you, Sir, regarding the actions taken during the tenure of Dr. Manmohan Singh as Prime Minister. We are all united in the objective of ending extremism. The only point is that it has to be addressed through both force and development, along with welfare measures. When it comes to the UPA's fight against Naxalism, under the leadership of Prime

Minister Manmohan Singh, Left-Wing Extremism was described as India's biggest internal security threat. In 2010, the Government set up Unified Commands in the most affected States – Chhattisgarh, Jharkhand, Odisha, and West Bengal – bringing together top officials from the State police, Central Armed Police Forces, intelligence units, and civil administration into a cohesive body for planning and executing anti-Maoist strategies. It further bolstered the Multi-Agency Centres (MAC) by expanding their subsidiary MACs across LWE-affected regions, facilitating seamless, real-time intelligence sharing among agencies such as the CRPF, Intelligence Bureau, and the State police. These measures created a robust and continuous system for collaborative planning, intelligence integration, and synchronised operations between Central and State forces against Maoist cadres.

The UPA Government also ramped up CRPF battalions significantly, starting from 2004 and adding more than 60 battalions by 2009. It also launched the Commando Battalion for Resolute Action in 2008-09 as a specialised force trained in jungle warfare and guerrilla tactics, thereby strengthening security operations. Alongside security measures, programmes such as the Integrated Action Plan and the Road Requirement Plan were introduced to improve infrastructure and public services in LWE-affected areas.

These focused operations led to the neutralisation of top Maoist commanders such as Azad in 2010 and Kishenji in 2011, which weakened their leadership structure and reduced their capacity for violence. Consequently, by 2013, Naxalite incidents and related deaths had declined

significantly. The Congress Party has also suffered heavy losses of leadership due to Naxal violence. The brutality of such violence was evident in the 2013 Darbha Valley Naxal attack, where a convoy of Congress leaders was ambushed using landmines and gunfire, resulting in the death of senior leaders including Mahendra Karma, Nand Kumar Patel, and Vidya Charan Shukla. It remains one of the most devastating targeted attacks on political leadership in India's recent history.

Coming to Telangana, it is one of the States that faced severe Naxalite violence during the period from 1985 to 1995. During that time, the situation was extremely serious. Even as an MP candidate in 1991, when I visited the area, I was not allowed to stay overnight in the villages. That was the level of fear and control exercised by Naxal elements in the Nagarkurnool constituency. Now, under the leadership of Mr. Revanth Reddy, the Chief Minister of Telangana, several developmental and welfare schemes have been taken up – in the fields of education, health, irrigation, and for the benefit of farmers, women, and youth. All these aspects have been taken into consideration.

Mr. Revanth Reddy has started caste census in Telangana. He has put it in the Assembly and he has asked for 42 per cent reservation to BCs. Sir, not only this, immediately after coming to power, he has given Rs. 2 lakh loan waiver to all the farmers and also Rs. 12,000 for each acre every year to the farmers at the rate of Rs. 6,000 per acre per season. Not only this, all women are given free ride in the bus. Also 200 units of free electricity to the poor

people, and about 4,50,000 houses are given so that the Naxalite problem almost has come down. Recently, about 350 Naxalites surrendered before the Chief Minister and the Chief Minister has given all the R&R programmes within three months only. Those who have surrendered from Telangana, not only from Telangana but other States also, are getting the benefits of this R&R programme.

HON. CHAIRPERSON : Kindly finish in one line. Now are you happy?

DR. MALLU RAVI : Sir, when it comes to the BJP Government's programme, the Naxalite issue has come down in numbers, but it is not only bringing down the Naxalites; we have to say that it should not repeat in future by implementing R&R programmes in favour of the people in general.

श्री संतोष पांडेय (राजनंदगाँव): माननीय सभापति महोदय, आज मैं इस गरिमामयी सदन में देश की आंतरिक सुरक्षा के सबसे महत्वपूर्ण विषय- वामपंथी उग्रवाद पर सरकार के पक्ष में बोलने के लिए खड़ा हुआ हूँ।

हम सब जानते हैं कि किस प्रकार से भ्रमजाल पैदा किया गया और सशस्त्र आंदोलन के नाम से छत्तीसगढ़ राज्य के बड़े हिस्से को जकड़कर रखा गया था। अब वह इतिहास बनकर रह जाएगा। आज नक्सलवाद अपनी सांसें गिन रहा है। दशकों तक लाल आतंक का साया हमारे आदिवासी क्षेत्रों पर मंडराता रहा। आज हम जब कहते हैं कि 31 मार्च, 2026 तक भारत को हथियारबंद नक्सलवाद से मुक्त करेंगे, तो यह केवल एक सरकारी लक्ष्य नहीं है, बल्कि 140 करोड़ भारतीयों की एक साझा प्रतिज्ञा है। यह प्रतिज्ञा जब नेतृत्व लेता है, तो पूरा देश उन पर विश्वास करके उनके पीछे खड़ा होता है। यह दृढ़ इच्छा शक्ति और संकल्प का प्रभाव होता है।

महोदय, भारत के इतिहास में जब आंतरिक सुरक्षा पर चर्चा की जाएगी, स्टडी होगी, शोध किया जाएगा, तो देश के माननीय प्रधानमंत्री श्री नरेन्द्र दामोदर दास मोदी और इस देश के गृह मंत्री

सम्माननीय श्री अमित शाह जी का नाम स्वर्णिम अक्षरों में लिखा जाएगा ।

जैसे देश के एकीकरण के लिए रियासतों का विलीनीकरण हुआ था तब देश के भूतपूर्व गृह मंत्री सरदार वल्लभभाई पटेल जी, जिन्हें हम सबने 'लौह पुरुष' कहा, का ऐसा ही फौलादी नेतृत्व था ।

महोदय, हम सब इतिहास को स्मरण करते हैं । छत्तीसगढ़ के बस्तर, बीजापुर, सुकुमा, दंतेवाड़ा, कोंडागांव, कांकेर, नारायणपुर, भानुप्रतापपुर, मोहला-मानपुर, मदनवाड़ा, बरभट्टा, रेगांखार, गरियाबंद इत्यादि क्षेत्र हैं । मैं आज यहां पर संपूर्ण छत्तीसगढ़ की ओर से अपने नेतृत्व के प्रति कृतज्ञता ज्ञापित करने के लिए खड़ा हुआ हूं ।

महोदय, हम सभी देश के अंगभूत घटक हैं, किंतु आपने हमारा नेतृत्व किया है और उस कर्तव्य को निभाया है । बस्तर को 'दंडकारण्य' कहते हैं, छत्तीसगढ़ 'दंडकारण्य' है । आपने पूरे छत्तीसगढ़ को नक्सलवाद से मुक्त किया है और नक्सलवाद मुक्त करने की कोशिश कर रहे हैं, हम छत्तीसगढ़वासी उससे उन्नत नहीं हो सकते हैं । हम इस ऋण को कभी भी नहीं चुका सकते हैं । माननीय नरेन्द्र मोदी जी और माननीय शाह जी ने एक समय-सीमा व मोटिव के तहत, एक लक्ष्य व टारगेट निर्धारित करके समूल नाश का जो संधान किया है, उससे आज याद आ रहा है कि उसी 'दंडकारण्य' में खड़े होकर राम जी ने कहा था –

“निसिचर हीन करउँ महि, भुज उठाइ पन कीन्ह,

सकल मुनिन्ह के आश्रमन्हि, जाइ जाइ सुख दीन्ह ।”

यानी सज्जन शक्ति को संभालने व संरक्षण देने के लिए आज जो वहां की जनता चाहती है, आपने उनके मन के कार्यों को पूरा करने का काम किया है । 40 साल से यह मवाद पूरे छत्तीसगढ़ में फैला हुआ है, जिसको रेड कॉरिडोर कहते थे, आपने ऐसे मवाद को ऑपरेशन करके निकाल दिया है ।

महोदय, अभी हम सब सुन रहे थे, कई लोग अघोषित पक्ष लेने की कोशिश कर रहे थे । इससे सभी सहमत हैं, किंतु कुछ लोग एकदम पक्ष ले रहे थे । किस प्रकार से वीभत्स घटनाएं हुई हैं,

यह छत्तीसगढ़ की जनता जानती है और जिसके साथ गुजरा है, वह जानता है। इन्होंने बड़े-बड़े हमले किए हैं। वर्ष 2010 में सीआरपीएफ के 76 जवान शहीद हो गए थे, किंतु दिल्ली के जेएनयू में जश्न मनाया गया था। वे कौन लोग हैं? जब बस्तर में हमारे सीआरपीएफ के जवान शहीद होते हैं, तो वे कौन लोग हैं, जो यहां जश्न मनाते हैं? अब देश की जनता यह बात जान चुकी है।

महोदय, मैं कितने नाम गिनाऊं? ऐसे अनेक नाम हैं। हिडमा व पापा राव जैसे कई नक्सलवादी हैं। वर्ष 2013 में झीरम घाटी में नरसंहार हुआ था। यदि उस नरसंहार का कोई गुनेहगार था, तो वह हिडमा ही था। कई नेताओं को मौत के घाट उतार दिया गया था। वर्ष 2021 में सुकमा और बस्तर में 22 जवान शहीद हो गए थे। मैं जहां रहता हूँ, मेरे संसदीय क्षेत्र की आठ विधान सभाओं में से सात विधान सभाएं इससे प्रभावित हैं। केवल एक ही विधान सभा बची हुई है। मदनवाड़ा में 29 जवानों के साथ एसपी श्री विनोद चौबे शहीद हो गए थे। जहां घटनाएं हुई हैं, वे लोग ही उस दर्द को जानते हैं।

आज मीडिया बहुत बढ़-चढ़कर बात कर रही है। मैं ऐसे आतंकवादियों का नाम नहीं लूंगा, किंतु इसमें हाफिज़ सईद, मसूद अज़हर, दाऊद इब्राहिम इत्यादि हैं। हमारे देश की सीमाओं पर जितनी हत्याएं नहीं हुई हैं, हमारे छत्तीसगढ़ में उससे ज्यादा हत्याएं हुई हैं। यदि आज उस दर्द को मिटाने का काम किसी ने किया है, तो माननीय मोदी जी की केन्द्र सरकार ने वह काम किया है।

सभापति महोदय, हमारी सरकार इस संवेदना को समझकर आगे बढ़ रही है। मुझे कभी-कभी तो धुरंधर की याद आ जाती है। सीआरपीएफ की कोबरा फोर्स नक्सलियों का समूल नाश कर रही है। आईटीबीपी, बीएसएफ, एसएसबी, डिस्ट्रिक्ट रिजर्व गार्ड (डीआरजी), एसटीएफ, छत्तीसगढ़ आर्म्ड फोर्स, बस्तर फाइटर्स व झारखंड जगुआर जैसी लगभग 18-19 फोर्सेज हैं, जिन्होंने अपना सर्वस्व अर्पण कर दिया है।

“जो लोग देश की धरती को माता समझे, ऐसे वीर भारत में पाए जाते हैं,

जब-जब भारत माता की अड़चन आवश्यक हो तब फूल नहीं प्राण चढ़ाए जाते हैं।”

महोदय, मैं अंत में कुछ कहना चाहूंगा। अभी पश्चिम बंगाल की माननीय सदस्या व मेरी बहन ने सड़क संपर्क के बारे में बहुत सारी बातें की हैं। मोदी सरकार ने यूपीए काल के प्रशासनिक शून्य को समाप्त करते हुए एक उच्च गति विकास प्रथम मॉडल लागू किया है, जिसमें सुरक्षा और सामाजिक आर्थिक विकास का समन्वय है। यूपीए सरकार ने 10 वर्षों में लगभग 2,900 किलोमीटर की सड़कों का निर्माण किया। जबकि, बड़े पैमाने की कोई लक्षित विकास योजना नहीं थी, जिससे राज्यों को सीमित संसाधनों के साथ संघर्ष करना पड़ा।

माननीय सभापति : कृपया समाप्त करें।

श्री संतोष पांडेय : महोदय, मैं समापन की ओर हूँ।

इसके विपरीत मोदी सरकार ने 12,000 से अधिक किलोमीटर की सड़कों का निर्माण किया। ये सड़क की बात कर रहे थे। इसके अतिरिक्त 17,589 किलोमीटर के संपर्क के लिए 20,815 करोड़ रुपये की स्वीकृति दी। इसी प्रकार से टेलीफोन के लिए, शिक्षा के लिए, स्वास्थ्य के लिए और पेयजल के लिए आज सरकार ने जो किया है, उसे छत्तीसगढ़ की जनता कभी नहीं भुला सकती है। मैं इतना ही कहना चाहूंगा। आपने मुझे बोलने का अवसर प्रदान किया, उसके लिए मैं आपका बहुत-बहुत आभारी हूँ।

श्री कौशलेन्द्र कुमार (नालंदा) : सभापति महोदय, आपने मुझे नियम 193 के अधीन डॉ. श्रीकांत एकनाथ शिंदे जी द्वारा 'वामपंथी उग्रवाद से देश को मुक्त कराने के प्रयास' पर चर्चा में भाग लेने की अनुमति दी, इसके लिए बहुत-बहुत धन्यवाद।

सभापति महोदय, देश वामपंथी उग्रवाद, जिसे शुरुआत में लाल सलाम और लाल आतंक के नाम से जाना जाता था, से काफी प्रभावित था। देश में कुल 106 जिले, जिसमें आंध्र प्रदेश के 16 जिले, बिहार के 22 जिले, छत्तीसगढ़ के 16 जिले, झारखंड के 19 जिले, महाराष्ट्र के 4 जिले, उत्तर प्रदेश के तीन जिले और पश्चिम बंगाल के चार जिले मुख्य रूप से प्रभावित थे। इसकी शुरुआत वर्ष 1967 में पश्चिम बंगाल के नक्सलबाड़ी में हुए विद्रोह से हुई थी। नक्सलबाड़ी उत्तरी-पश्चिम बंगाल का एक छोटा गाँव है, जहाँ स्थानीय जमींदारों द्वारा भूमि विवाद में एक आदिवासी

किसान की पिटाई कर दी गई थी। इस कारण वहां के स्थानीय कम्युनिस्ट नेता चारु मजूमदार, कानू सान्याल और जंगल संधाल द्वारा भड़काने के कारण आदिवासी किसानों द्वारा विद्रोह कर दिया गया था। यही भयानक आग और वामपंथ उग्रवाद पूरे देश के करीब 106 आदिवासी बाहुल्य जिलों में फैल गया, जिसके कारण देश में वर्ष 2010 में करीब 1,936 हिंसक घटनाएं हुईं। हिंसा में अब तक 8,895 लोगों की जानें गईं। पूर्वोत्तर राज्यों में भी इन घटनाओं ने जोर पकड़ लिया।

उस समय कांग्रेस के शासनकाल में उग्रवाद की लगभग 7,800 अप्रिय घटनाएं हुईं, जो अब घटकर लगभग 1,700 रह गई हैं। दिसंबर, 2025 तक हिंसक घटनाओं की संख्या घटकर मात्र 2,22 रह गई है। आज देश के मात्र छः जिलों से उग्रवाद की छुट-पुट घटनाओं के समाचार आ रहे हैं और उन छः जिलों में से अति प्रभावित मात्र तीन जिले हैं, जो छत्तीसगढ़ के बीजापुर, सुकमा और नारायणपुर हैं।

सभापति महोदय, मैं देश के गृह मंत्री आदरणीय अमित शाह जी एवं देश के प्रधानमंत्री आदरणीय नरेन्द्र मोदी जी को धन्यवाद देता हूं कि आपने गर्व से कहा कि 31 मार्च, 2026 तक देश नक्सलवाद से पूरी तरह से मुक्त हो जाएगा। यह सरकार नक्सलवाद को जड़ से उखाड़ने फेंकने के लिए प्रतिबद्ध है। हम लोगों को पूरा विश्वास और भरोसा है कि यह होकर रहेगा।

सभापति महोदय, वर्ष 2010 में वामपंथी उग्रवाद से संबंधित हिंसा की 1,936 घटनाएं थीं, जो दिसंबर, 2025 तक घटकर 2,22 रह गई हैं। वर्ष 2010 में हताहतों की संख्या लगभग 1,005 थी। इन मौतों की तुलना में यह संख्या अभी इस वर्ष तक मात्र 150 है। यह आम नागरिकों एवं सुरक्षा बलों की संख्या है।

वर्ष 2025 में अब मैं अब तक 312 नक्सली मारे गए हैं, 800 से अधिक नक्सली गिरफ्तार किए जा चुके हैं और 1600 से अधिक नक्सलियों ने आत्म-समर्पण कर समाज की मुख्य धारा में आने का निर्णय लिया है। यह सब उल्लेखनीय कार्य आदरणीय मोदी सरकार की नक्सलवाद के विरुद्ध राष्ट्रीय नीति और कार्य योजना, 2015 के सफल क्रियान्वयन से संभव हुआ है। योजना के तहत आदिवासी बाहुल्य और उग्रवाद प्रभावित जिलों को आकांक्षी जिला घोषित किया गया, जहाँ

सुरक्षा से संबंधित कार्य और 604 अतिरिक्त पुलिस स्टेशनों का निर्माण किया गया है। इतना ही नहीं बुनियादी ढाँचे को सुदृढ़ किया गया है। हम लोग बिहार से आते हैं और बिहार के बारे में भी मैं दो-चार मिनट में अपनी बात को समाप्त करूंगा।

माननीय सभापति : आप एक मिनट में अपनी बात समाप्त कीजिए।

श्री कौशलेन्द्र कुमार : सभापति महोदय, बिहार में वामपंथी उग्रवाद प्रभावित लोगों के लिए विभिन्न विकासोन्मुखी एवं कल्याणकारी योजनाएं चलाकर उन्हें समाज की मुख्यधारा में जोड़ने का ऐतिहासिक काम किया गया है। जब वर्ष 2005 में एनडीए की सरकार बनी और वर्ष 2005 के पहले का जो बिहार था, उसके बारे में कई लोगों ने चर्चा की है। वर्ष 2005 के पहले का बिहार था कि शाम होते ही बेटों और बहू गांव से बाहर नहीं निकलती थी।

माननीय सभापति : अब आप अपनी बात समाप्त कीजिए।

श्री कौशलेन्द्र कुमार : अनेक घटनाएं घटी, कई गांवों में नक्सलवाद से लोग मारे गए, लेकिन बिहार में आज जो विकास हुआ है।...(व्यवधान)

माननीय सभापति : अब ऐसी घटनाएं नहीं हो रही हैं न? समाप्त कीजिए।

...(व्यवधान)

श्री कौशलेन्द्र कुमार : चाहे सड़क का सवाल हो, विद्यालय का सवाल हो, पेयजल का सवाल हो। आज हर घर में सिंचाई हो, स्वास्थ्य हो, सामुदायिक भवन, स्टेडियम हो, हर क्षेत्र में विकास हो रहा है। विकास के रास्ते से आगे ले जाकर उन गरीब आदिवासी लोगों को मुख्य धारा से जोड़ा गया।

माननीय सभापति : धन्यवाद, इसके परिणाम आ रहे हैं।

श्री कौशलेन्द्र कुमार : आज बिहार आगे बढ़ा है। जब से वहां एनडीए की सरकार बनी है, वहां लगातार 20 साल तक मुख्यमंत्री माननीय श्री नीतीश कुमार जी रहे और उन्होंने मुख्य धारा से जोड़ने का प्रयास किया।

श्री अमरा राम (सीकर) : माननीय सभापति महोदय, नियम 193, नक्सलवाद की समाप्ति की चर्चा में भाग लेने का आपने अवसर दिया, इसके लिए आपका धन्यवाद। देश के सामने बहुत बड़ी-बड़ी समस्याएं हैं। देश की अधिकांश आबादी आज खेती पर निर्भर है और कृषि संकट है। देश की आजादी से पहले सब परेशानियों के बाद, सामंतशाही और अंग्रेजी लूट के खिलाफ भी किसान आत्महत्या नहीं करता था, लेकिन उस पर चर्चा करने के लिए सरकार के पास समय नहीं है। इस देश में 45 साल में सबसे बड़ी बेरोजगारी है, लेकिन सरकार उस पर चर्चा कराने के लिए तैयार नहीं है। निश्चित रूप से जो यह चरमपंथी राजनीति है।

माननीय सभापति : यह चर्चा स्पीकर साहब की अध्यक्षता में बिजनेस एडवाइजरी कमेटी तय करती है। सभी दलों के द्वारा जो विषय आते हैं, इसलिए नियम 193 के तहत जो चर्चा हो रही है, उस पर बोलिए।

श्री अमरा राम : मतलब जो समस्याएं हैं, उन पर चर्चा करने के लिए सरकार के पास समय नहीं है।

माननीय सभापति : बहुत से नियम हैं, आपके पास नियम हैं।

श्री अमरा राम : दूसरी ऐसी चीजों पर निश्चित रूप से जो चरमपंथी राजनीति है, उसके पक्ष में कोई नहीं है, लेकिन ये जिस तरह की चरमपंथी करते हैं, उस पर चर्चा करा लें, तो निश्चित रूप से जिस तरह से लोगों की हत्याएं करते हैं और केवल इस आधार पर अपनी राजनीति रोटियां सेकने के लिए चर्चा कर रहे हैं यह ठीक नहीं है। यदि आप वास्तविक मुद्दे पर चर्चा कराएं, तो हम तैयार हैं।

माननीय सभापति : नियम 193 के तहत जो विषय है आप उस पर बोलिए।

श्री अमरा राम : सभापति महोदय, आज क्या हालात हैं? आज इस देश का सबसे आदिवासी इलाका, जहां इस देश के जो 12 करोड़ आदिवासी हैं, वहीं सबसे बड़ी खनिज संपदा है। इस देश के संविधान ने आदिवासियों को अधिकार दिए थे कि उनकी ग्राम सभा पेशा कानून के अनुसार जब तक अनुमति नहीं देगी तब तक वह जमीन नहीं ली जाती है, लेकिन इस सरकार के आने के बाद उसको नेस्तोनाबूद कर दिया गया है। जिस तरह से वर्ष 2006 में वन अधिकार कानून, जो आदिवासी हमेशा पीढ़ी दर पीढ़ी हजारों साल से, जब से मानव जाति आयी है, उस जंगल के अंदर

अपनी आजीविका चलाता था, उसको आज भी वह कानून बनने के बाद 90 प्रतिशत लोगों के आवेदन रिजेक्ट कर दिए गए। मैं अभी 15 और 16 तारीख को राजस्थान के उदयपुर, डूंगरपुर में गया, आज भी वे आदिवासी जो पीढ़ी दर पीढ़ी से वहां हैं, उनको खदेड़ने के लिए नोटिस दिए जा रहे हैं। उनके ऊपर पुलिस और वन विभाग के अधिकारी जिस तरह से आतंक मचा रहे हैं, मैं समझता हूं कि 90 प्रतिशत कानून इस देश की संसद से पास करने के बाद भी जिस जमीन को वे जोतते थे, उनको उसका अधिकार नहीं मिला।

उसी का नतीजा है कि नासिक से 50-60 हजार लोग मुम्बई की तरफ खाना शुरू हुए। वहां की डबल इंजन की सरकार को झक मारकर लिखित में देना पड़ा और जितने आदिवासियों के अधिकार के पट्टों को रिजेक्ट किया था, उनको वापस खोलना पड़ा है। यह सरकार आने के बाद जो जवाहरलाल नेहरू विश्वविद्यालय है, इन्होंने रासुका के अंदर वहां के छात्रसंघ के पदाधिकारियों को बंद करवा दिया। आज 11 साल हो गए हैं। ये साबित करें कि वे किस तरह से देशद्रोही थे? आज 11 साल के बाद भी... (व्यवधान)

माननीय सभापति : अभी वह मामला कोर्ट में है। आप विषय पर बोलिए।

श्री अमरा राम : जवाहरलाल नेहरू विश्वविद्यालय में इस देश का गरीब से गरीब बच्चा वहां पढ़ सकता है।... (व्यवधान)

माननीय सभापति : आप कृपया अपनी बात समाप्त कीजिए।

श्री अमरा राम : छात्रसंघ के चारों पदाधिकारियों को जवाहरलाल नेहरू विश्वविद्यालय के विद्यार्थियों ने चुना था, लेकिन इस सरकार के नेतृत्व में उनको सस्पेंड कर दिया गया। केवल इस बात के लिए सस्पेंड कर दिया गया क्योंकि वे अपना अधिकार मांग रहे थे।... (व्यवधान) संविधान के तहत इस देश के हर नागरिक को अपनी समस्याओं के लिए प्रदर्शन करने का राइट है।

माननीय सभापति : अमरा राम जी, आप कृपया अपनी बात समाप्त कीजिए।

श्री अमरा राम : वहां के छात्रों ने उनको चुना है। इस सरकार ने उनको निरस्त कर दिया। आज भी वहां के छात्रावासों में लोगों को गैस नहीं मिल रही है। पूरा देश त्राहिमाम-त्राहिमाम कर रहा है।

उसके लिए सरकार के पास समय नहीं है। उस पर चर्चा कराने के लिए समय नहीं है।

... (व्यवधान)

माननीय सभापति : श्रीमती ज्योत्सना चरणदास महंत जी।

श्रीमती ज्योत्सना चरणदास महंत (कोरबा) : सभापति महोदय, आज मैं छत्तीसगढ़ राज्य की व्यथा और वीरता की कहानी सुनाने के लिए खड़ी हुई हूँ। कुदरत ने अपने हाथों से छत्तीसगढ़ को संवारा है, लेकिन जिसकी माटी पिछले कई दशकों से अपनों के ही खून से लाल हो रही है। इस बिल पर चर्चा शुरू करने से पहले, मैं राजनीति से ऊपर उठकर, दलगत भावनाओं से दरकिनार होकर, उन तमाम शहीदों को अपनी भावभीनी श्रद्धांजलि अर्पित करना चाहती हूँ, जिन्होंने बस्तर की शांति के लिए अपना सर्वोच्च बलिदान दिया।

अभी बहुत सारी बातें कही गईं कि यूपीए सरकार ने क्या किया या उस समय हमारी जो छत्तीसगढ़ सरकार थी, उसने क्या किया? इन सबसे अलग होकर मैं यह कहना चाहती हूँ कि सदन को 25 मई, 2013 की वह काली तारीख याद दिलाना चाहती हूँ।... (व्यवधान)

माननीय सभापति : आज का विषय सरकार और एक दूसरे पर आरोप-प्रत्यारोप लगाने का नहीं है।

श्रीमती ज्योत्सना चरणदास महंत : मैं वही बात कह रही हूँ। मैं दलगत राजनीति से ऊपर उठकर बोलना चाह रही हूँ। मैं 25 मई, 2013 की बात कर रही हूँ और उस तारीख को याद दिलाना चाह रही हूँ। झीरम घाटी का जो हमला हुआ था, वह केवल एक राजनीतिक हमला नहीं था, वह लोकतंत्र की हत्या थी और लोकतंत्र की आत्मा की हत्या की गई थी। मैं उन विभूतियों और वीर जवानों का नाम इस सदन में लेना चाहती हूँ, जो शहीद हुए हैं।

हमारे वरिष्ठ नेता श्री विद्याचरण शुक्ल जी, तत्कालीन प्रदेश कांग्रेस अध्यक्ष, नंदकुमार पटेल जी, उनके पुत्र दिनेश पटेल जी, बस्तर टाइगर के नाम से विख्यात महेन्द्र कर्मा जी, राजनांदगांव के पूर्व विधायक उदय मुदलियार जी, गोपी माधवानी जी, योगेन्द्र शर्मा जी, अभिषेक गिरधारी जी, शेखान जी, अजीत सिंह जी, रतन शर्मा जी आदि हैं। ये हमारे कांग्रेस के नेता थे।

उनके साथ ही मैं उन जांबाज और सुरक्षाकर्मियों का भी नाम लेना चाहती हूँ, जिन्होंने आखिरी सांस तक अपने कर्तव्य का पालन किया— प्रफुल्ल शुक्ला, नितिन शुक्ला, एस.के. बोस, बुधराम, छबीलाल, गणपत, हरिशंकर, जगदीश, लक्ष्मण, मिथलेश, प्रेम सिंह, रामास्वामी, शशि और विश्वनाथ जी आदि हैं।

सभापति महोदय, शहीद कोई भी हो, चाहे सीआरपीएफ के जवान हों या डीआरजी के सिपाही हों या बस्तर का कोई निर्दोष ग्रामीण हो, लेकिन खून तो देश का ही बहता है। पिछले दो दशकों में लगभग 2700 से अधिक सुरक्षाकर्मियों ने अपनी शहादत दी है। उन शहीदों के परिवारों का दर्द किसी भी चुनावी हार-जीत से ऊपर है। हम उन सभी बलिदानियों के सामने नतमस्तक हैं और उनकी शहादत को नमन करते हैं।

मैं यहां से आगे बढ़ते हुए इस समस्या की जड़ों तक जाना चाहती हूँ। किसी को दोष देना अलग बात है, लेकिन समस्या की जड़ जानना जरूरी है। यह स्वीकार करना होगा कि छत्तीसगढ़ में नक्सलवाद का जन्म केवल एक उग्र विचारधारा की लड़ाई नहीं है, बल्कि उसकी जड़ें अत्यधिक गरीबी, सामाजिक भेदभाव और स्थानीय नेतृत्व की अनदेखी में छिपी हैं। जब तक बस्तर के सुदूर अंचलों में शिक्षा, स्वास्थ्य और बुनियादी न्याय नहीं पहुंचेगा, तब तक बाहरी शक्तियों द्वारा वहां के सरल आदिवासियों के मन में व्यवस्था के प्रति रोष भरने का काम किया जाएगा। आज यह समस्या अत्यंत आक्रामक है और हिंसक रूप में है।

16.00 hrs

सरकार समय-समय पर गोली का जवाब गोली से देने की नीति अपनाती है। इस लड़ाई में हमारे सैकड़ों जांबाज जवान शहीद हुए हैं। पिछले एक दशक के आंकड़े देखें, तो लगभग 500 से अधिक जवानों ने मुठभेड़ों में अपनी जान गंवाई है, लेकिन चिंता का विषय यह है कि इस जंग के बीच कई बार हमारे मासूम निर्दोष ग्रामीणवासी भी इसकी चपेट में आ जाते हैं। मेरा सरकार से पुरजोर आग्रह है कि ऐसी घटनाओं की निष्पक्ष जांच होनी चाहिए, ताकि आदिवासियों का व्यवस्था और न्याय प्रणाली पर भरोसा बना रहे। नक्सलवाद एक ऐसी चुनौती है, जो हर सरकार के

कार्यकाल में बनी रही है। इसलिए इसे दलगत नीति और राजनीति का मुद्दा बनाने के बजाय हमें इसको एक साझा राष्ट्रीय समस्या के रूप में देखना चाहिए।

सभापति महोदय, मैं एक और गंभीर विषय की ओर सरकार का ध्यान खींचना चाहती हूँ। बस्तर की पहचान केवल संघर्ष से नहीं, बल्कि उसकी अनमोल खनिज संपदा से है। बस्तर की धरती के नीचे रेयर अर्थ मेटल्स, लौह अयस्क और यहाँ तक कि सोने-चांदी के विशाल भंडार छिपे हुए हैं। हम नक्सल विरोधी लड़ाई में सरकार के साथ कंधे से कंधा मिलाकर खड़े हैं। हम चाहते हैं कि बस्तर में शांति हो, लेकिन मेरी एक बड़ी चिंता है कि बस्तर की खनिज संपदा वहाँ के लोगों की अमानत है। कहीं ऐसा न हो कि सरकार नक्सलियों के सफाए के नाम पर बड़े-बड़े उद्योगपतियों के लिए रेड कारपेट बिछा रही हो। बस्तर की जमीन से जो भी धन निकले... (व्यवधान) मैं छत्तीसगढ़ की हूँ, मैं कांग्रेस की हूँ, इकलौती सदस्य हूँ, आप कम से कम सुनिए तो सही।

माननीय सभापति : अभी दो सदस्य और हैं। आपका टाइम भी पूरा हो गया है। कृपया समाप्त करें।

श्रीमती ज्योत्सना चरणदास महंत : वहाँ की जनता की शिक्षा, उनके स्वास्थ्य और स्थानीय विकास के लिए यह बहुत ज़रूरी है। हालाँकि विकास की कुछ किरणें अभी दिखाई दे रही हैं, जिन्हें प्रोत्साहित करने की आवश्यकता है। उदाहरण के लिए, दशकों तक दुनिया से अनभिज्ञ रहे अबूझमाड़ क्षेत्र के सर्वेक्षण कार्य में अब तेजी हो रही है। मैं यह भी बताना चाहती हूँ कि इससे वहाँ के किसानों को 4 करोड़ 22 लाख रुपये का भुगतान भी मिला है। यह विश्वास बहाली का एक जीता-जागता उदाहरण है। इसी तरह नारायणपुर और ओरछा जैसे कोर एरिया में, जहाँ इलाज के लिए लोगों को 120 किलोमीटर तक जाना पड़ता था, वहाँ उन्हें अब सामुदायिक स्वास्थ्य केंद्र की सुविधाएं दी गई हैं और ऑपरेशन भी होते हैं।

माननीय सभापति : ज्योत्सना जी, कृपया समाप्त करें।

श्रीमती ज्योत्सना चरणदास महंत : सभापति महोदय, अंत में मैं यही कहना चाहूँगी कि 31 मार्च, 2026 की जो समय सीमा हम देख रहे हैं, हमें लक्ष्य रखना चाहिए कि छत्तीसगढ़ वास्तव में

नक्सल मुक्त हो, लेकिन यह मुक्ति केवल बंदूकों से नहीं, बल्कि विकास, न्याय और संवाद से होनी चाहिए। बस्तर को युद्ध का मैदान नहीं, बल्कि समृद्धि का उपवन बनाना चाहिए। एक साझा लक्ष्य होना चाहिए। आइए हम इस चर्चा में सुनिश्चित करें कि बस्तर की अगली पीढ़ी के हाथों में बंदूक न हो, बल्कि कलम और सम्मानजनक रोजगार हो। इसी के साथ मैं कहती हूँ- जय छत्तीसगढ़।

SHRI KONDA VISHWESHWAR REDDY (CHEVELLA) : Thank you, Sir.

Sir, everybody has spoken. What has taken 50 years, almost half a century, is coming to an end tomorrow in 10 years,. Definitely, we are proud of our Government; we are proud of our Home Minister; and we are proud of our Prime Minister. Sir, time is not there. I would like to straight away go into an incident that happened in my State. My State is among the most affected. It may have started in West Bengal, but Telangana, Andhra Pradesh, Chhattisgarh, and Odisha are the most affected States.

Sir, I think, it happened in 2006. By then, the Naxal movement was at its peak, and they had developed a sense of impudence. They started a confluence of the top most Naxal leaders, near the Srisailam Temple in the Nallamalai Forest. Our police were great. They surrounded the Naxals. They had surrounded the Naxals, but the then Congress Ministers and top leaders from Odisha, Bihar, and West Bengal were present there. They surrounded them and the police was waiting for a clearance from the then Congress Government. They told, wait. Evening was coming and till night, we could not contain them. They told, put searchlight, put mollies, and contain them. It went on for two days and then on the third day they told, release them.

Sir, it thrived because of confusion. It thrived because of inconsistent

policies. At that time, some Congress leaders were brutally strict, while others were completely lenient. At the same time, in the Telangana Government, that confusion led to this.

16.04 hrs

(Kumari Selja *in the Chair*)

Madam, in my constituency, fortunately it is less, but in Telangana, it has reached proportions that go beyond the jungles. It went into the cities, it went into REC, Warangal and the intellectuals got involved.

Madam, what began as an agrarian issue, a conflict between peasants and landlords, was later hijacked by Chinese philosophy, namely Maoism. That Maoism is totally different. They were not standing for the peasants. They were not standing for development. They simply want to sabotage the nation, wage a war against the nation, and destroy whatever developments that are happening, whether it is the roads or culverts or cell phone towers etc. Sitting next to me is Shri Godam Nagesh, who is a tribal leader. His father was a tribal leader. They blasted his house. Had they blasted it a little earlier, he would not have been sitting here next to me. Shrimati D. K. Aruna ji, who is sitting there, her father and her brother were killed. Shri Magunta Sreenivasulu Reddy's brother was killed. An IPS officer, Shri Krishna Prasad Tenneti, my classmate, I think I can call him 'yaar' as he is my childhood friend, fought against the Naxals. My senior in school K.S. Vyas, the founder of what N.T. Rama Rao started, the Greyhounds, was killed in the middle of the city in broad daylight. This is primarily because of this confusion. What we require is a consistent policy, and that was absent.

When they were roaming free, they wanted to capture them. When they were surrounded, they wanted to release them. This was an inconsistent policy. But, was it a class war? Was it the lower-class peasants fighting the upper class landlords? No, it was not a class war. It was not even a caste war. In fact, I bow down my head a little bit in shame, as most of the top leadership in the country evolved from Telangana and Andhra Pradesh. Who were they? They were elite, privileged, upper caste intellectuals sitting in the libraries in the city and recruiting the poor Dalit youth. I will read out the names, Venugopal Rao, Ramchandra Reddy, Chandrapulla Reddy and so many others, all the elite, privileged, highly educated people. They were carrying the arms and fighting. They were indoctrinated. They were misleading the tribals and the poor people in the forests of Telangana.

Madam, it is an ideological war. What is that ideology? In fact, there is a Naxal who reformed and joined mainstream politics. His name is Chapala Erraya. There is an article about him in the magazine, a newsletter named 'The Dalit Voice'. He left Naxalism because there was caste-based discrimination in Naxalism. He was a Dalit and all the leaders were the topmost elite who were sitting in the cities. Whenever the Naxals are caught, who goes to their rescue? Who goes their support? It is the so-called civil liberties group. That is the ideological confusion. What does Maoism stand for? It stands for State control of everything, no democracy. It stands for no individual liberty, no individual freedom. Who fights for them? It is the civil liberties group.

The time is short. I thank you for the opportunity given to me. I thank that

Naxalism, in the arms sense, is eradicated. But still, some of the old, outdated, irrelevant people are still hanging on to the said ideology, waging a war against the nation. Bullet, according to them, is mightier than ballot. So, I implore upon every Member of the Opposition also to fight this ideology because ideology cannot be fought by the Governments. It has to be fought by the people and all of us.

Thank you very much for the opportunity.

श्री धर्मेन्द्र यादव (आज़मगढ़) : माननीय सभापति महोदया जी, आपने मुझे इस महत्वपूर्ण चर्चा में बोलने का मौका दिया, आपका धन्यवाद। मैं अपने माननीय नेता श्री अखिलेश जी को धन्यवाद देता हूँ कि उन्होंने पार्टी की तरफ से इस महत्वपूर्ण चर्चा में अपनी बात रखने का मौका दिया।

निश्चित रूप से नक्सवाद देश की गंभीर समस्या है। इस गंभीर समस्या से निपटने में हजारों जवानों ने अपनी कुर्बानियाँ दी, अपनी जान गवार्यी और शहादत दी। शहादत देने के बाद आज सरकार दावा कर रही है कि देश को नक्सलवाद से मुक्त करा दिया। हम इस बात से सहमत नहीं हैं कि नक्सलवाद से मुक्त करा दिया, लेकिन इस बात को जरूरी स्वीकार करेंगे कि नक्सलवाद में एक व्यापक सुधार और बहुत कमी आयी है, हम इस बात को स्वीकार करना चाहते हैं।

सभापति महोदया जी, उत्तर प्रदेश के तीन जिले चन्दौली, मिर्जापुर और सोनभद्र नक्सलवाद से प्रभावित हो गए थे। झारखंड और छत्तीसगढ़ की सीमा का इलाका था। वर्ष 2004 के नम्बर में उत्तर प्रदेश की पीएसी फोर्स की एक ट्रक को नक्सलवादियों ने एक बारूदी सुरंग से उड़ा दिया था, जिसमें बहुत सारे जवान शहीद हुए थे। उस समय उत्तर प्रदेश के मुख्यमंत्री श्रद्धेय नेता जी थे। श्रद्धेय नेता जी के पास उत्तर प्रदेश की पूरी फोर्स थी। वह चाहते तो एक बहुत तैयारी के साथ नक्सलवादियों के ऊपर अटैक कर सकते थे, लेकिन उन्होंने इस रास्ते को नहीं चुना।

सभापति महोदया जी, घटना के तीसरे दिन पूरे उत्तर प्रदेश की इंटेलिजेंस फोर्स के मना करने के बावजूद मुख्यमंत्री की हैसियत माननीय नेता जी उस घटना स्थल पर गए। घटना स्थल

पर जाने के बाद उन्होंने नक्सलवादियों से बातचीत की, बातचीत का परिणाम यह हुआ कि हजारों नक्सलवादियों ने श्रद्धेय नेता जी की मौजूदगी में आत्मसमर्पण किया और अपने हथियार वापस किए।

जब नेता जी नक्सलवाद के कारणों पर गए तो उसका कारण था, गरीबी, बेरोजगारी और तमाम तरह की असमानताएं, प्रशासनिक अत्याचार था। उस जगह का नाम मझगावां, जो चन्दौली जिला में है, सोनभद्र के सांसद जी यहां बैठे हैं, सोनभद्र जी के सांसद का वह गांव है। चन्दौली जिले में गए, बासमती कोल के नेतृत्व में हजारों नक्सलवादियों ने आत्मसमर्पण किया।

मैं इस घटना को इसलिए बता रहा हूं, उस दिन का दिन है और आज का दिन है। पूरा उत्तर प्रदेश नक्सलवाद से मुक्त है। मैं इस मौके पर कहना चाहता हूं कि श्रद्धेय नेता जी का अनुभव था कि नक्सलवाद को बातचीत से खत्म करना चाहिए। हम लोग नक्सलवाद पर चर्चा कर रहे हैं, नक्सलवाद का जो कारण है, हमें उन कारणों पर जाना चाहिए। हजारों सालों से ये लोग उपेक्षित हैं, पीड़ित हैं, शोषित हैं, उनके साथ अत्याचार और अन्याय हो रहा है, उनकी सम्पदा को पूरी तरह से लूटा जा रहा है।

यूपीए सरकार ने वन कानून बनाकर उनको कुछ अधिकार जरूर दिए। लेकिन वर्तमान सरकार ने 2003 के अंदर जो वन कानून बने, वन संरक्षण अधिनियम संशोधन, 2023 संशोधन बनाने के बाद जो आदिवासियों और जंगलवासियों को अधिकार मिले थे, उसको पूरी तरह से इन्होंने खत्म करने का काम किया।

वर्ष 2013 भूमि अधिग्रहण कानून के माध्यम से आदिवासियों को जो अधिकार मिले थे, वर्ष 2023 के संशोधन के बाद सरकार ने औद्योगिक क्षेत्रों के लिए, परियोजनाओं और प्रक्रियाओं के लिए, उद्योगपतियों को फायदा पहुंचाने के लिए नियमों में शिथिलीकरण कर दिया। आज उनके जमीनों पर कब्जा करके कुछ अपने चहेते लोगों को खनिज सम्पदा देने के लिए, अगर आदिवासी भाइयों और वनवासियों के साथ शोषण होगा, हम समाजवादी लोग इस बात को स्वीकार नहीं करेंगे। आदिवासी और वनवासी भाइयों की आवाज को मजबूती के साथ उठाएंगे।

सभापति महोदया, आप जानती हैं कि इस इलाके के बारे में बहुत सारे वक्ताओं ने चर्चा की, जिसे मैं दोहराना नहीं चाहता हूं, जिस तरह से सड़कों के हाल हैं, ... (व्यवधान)

सभापति महोदया जी, अभी तो मैंने बोलना शुरू किया है। आप कृपया मेरी पार्टी का बचा हुआ टाइम मुझे दे दीजिए। कृपया मेरी बात पूरी होने दीजिए। तेंदू के पत्ते पर उनकी लूट चल रही है, वहां जो खनिज हैं, उन पर उनकी लूट चल रही है। बाहर से लोग आते हैं और लूटकर ले जाते हैं। वहां के लोग कैसी-कैसी समस्याओं से जूझ रहे हैं। बच्चों में नाटापन है, ड्रॉपआउट की समस्या है। शिशु मृत्यु दर 1000 में 50 से भी ज्यादा है। खाद्य की सुरक्षा नहीं है, भूमि विवाद हैं, दिलत भाइयों में कुपोषण है, कमजोर और कल्याणकारी योजनाओं का प्राप्ति पर वितरण नहीं है। हालांकि गृह मंत्रालय का बहुत बढ़ गया है, लेकिन जब बजट के दस्तावेजों को झांकेंगे और खर्च को देखेंगे, तो मैं समझता हूं कि बहुत कम खर्च हुआ है। वर्ष 2017 से लेकर आज तक केवल 3950 करोड़ रुपये ही खर्च हो पाए हैं। स्पेशल स्पेक्ट्रम असिस्टेंस की जो योजना सरकार ने चलाई थी, उसमें केवल 3950 करोड़ रुपये ही खर्च हो पाए।

महोदया, इस मौके पर मैं यह कहना चाहता हूं कि नक्सलाइट समस्या का समाधान केवल फोर्स के माध्यम से नहीं होता। फोर्स वाले तो अपनी जिम्मेदारी निभा रहे हैं। उस पर अगला बिल आएगा और हम चर्चा करेंगे। आज इस मौके पर मैं अपने आदिवासी भाइयों के लिए कहना चाहता हूं कि उनके इलाकों में स्कूल खुलें, उनके इलाकों में सड़कें बनें, उनके इलाकों में अस्पताल बनें, उनके इलाकों को जरूरी चीजें मिलें। उनकी जमीन का अधिकार उनको मिले। खनिज से लेकर पट्टे के मामले पर जमीन अधिग्रहण में वहां का जो सोशल इम्पैक्ट था, जिसका एनालिसिस होना चाहिए था, वह नहीं हो रहा है। इन तमाम चीजों को जब तक आप नहीं करेंगे, तब तक स्थायी तौर पर इस समस्या का समाधान नहीं हो सकता है।

महोदया, मुझे ध्यान है कि मेरे शुरुआती वक्ता ने सत्तापक्ष की ओर से चर्चा शुरू की थी। उन्होंने पैरामिलिट्री फोर्सों के लिए बहुत बड़ी-बड़ी बातें की थीं। मैं समझता हूं कि पैरामिलिट्री फोर्सों को सम्मान देने का काम इस देश का हर व्यक्ति, हर नागरिक करता है। विशेष रूप से हम

समाजवादी लोग तो फौजी भाइयों के लिए, पैरामिलिट्री फोर्सों के लिए विशेष सम्मान रखते हैं। आज इस मौके पर मैं माननीय गृह मंत्री जी की मौजूदगी में कहना चाह रहा था। मैं इंतजार कर रहा था कि गृह मंत्री जी के सामने मुझे कभी बोलने का मौका मिले। गृह मंत्री जी, बड़ा अफसोस होता है पैरामिलिट्री फोर्सों के लोग आकर मिलते हैं और कहते हैं कि हममें से जब कोई शहीद होता है, किसी अभियान में कोई खत्म होता है, तो पैरामिलिट्री फोर्सों से शहीद का दर्जा भी गृह मंत्री जी ने वापस ले लिया है। मुझे बहुत अफसोस होता है। हाल ही में माननीय सर्वोच्च न्यायालय ने पैरामिलिट्री फोर्सों के जवानों के अधिकारों को न्याय दिया। केंद्र सरकार ने सर्वोच्च न्यायालय के फैसले को नहीं माना और रिव्यू पेटिशन में सरकार गई। रिव्यू पेटिशन में भी केंद्र सरकार हारी। इसके बावजूद केंद्र सरकार ने पैरामिलिट्री फोर्सों के पीछे पड़कर एक कानून लाया है, जो राज्य सभा में आज चर्चा में है और पास होगा। जब लोक सभा में यह आएगा तो हम व्यापक चर्चा करेंगे। आखिर पैरामिलिट्री फोर्सों के अधिकारियों ने क्या बिगाड़ा है, जिनके दम पर आज पूरे देश में आप दावा कर रहे हैं कि नक्सलाइट्स को खत्म किया है, अमन-चैन आया है, शांति आई है। मैंने, श्रद्धेय नेता जी और समाजवादी पार्टी के लोगों ने रक्षा मंत्री के तौर पर आदरणीय स्वर्गीय नेता जी के कार्यकाल को देखा, सीखा और समझा है।

माननीय गृह मंत्री जी, आज मैं पैरामिलिट्री फोर्सों के लोगों की तरफ से आपसे कहना चाहता हूं कि माननीय न्यायालय ने उनको छोटा-सा अधिकार दिया है। सरकार को आखिर क्या दिक्कत हो रही है? न्यायालय ने उनको छोटा-सा अधिकार दिया है, उसे भी आप स्वीकार करने के लिए तैयार नहीं हैं। केवल पदों का सवाल नहीं है, फोर्स के मनोबल का सवाल है। इस मौके पर माननीय गृह मंत्री जी से मेरी यह मांग है। साथ ही नक्सलाइट समस्याओं के लिए बहुत सारे सुझाव हैं, लेकिन माननीय सभापति जी मुझे समय नहीं दे पाएंगे। गृह मंत्री जी, बहुत सारे सुझाव आपके लिए हैं, जिन पर यदि विचार करेंगे तो यह समस्या ... (व्यवधान)

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह): माननीय सभापति जी, माननीय सदस्य को हमारी पार्टी के समय में से 15 मिनट अतिरिक्त समय दे दीजिए।

श्री धमेन्द्र यादव : धन्यवाद माननीय गृह मंत्री जी, मैं अब उन समस्याओं के बारे में चर्चा करने जा रहा हूँ। आपने टाइम दिया, इसके लिए बहुत-बहुत धन्यवाद। छत्तीसगढ़, महाराष्ट्र, झारखंड, ओडिशा ये चार बड़े राज्य, जो नक्सलाइट इलाकों से प्रभावित हैं, उन इलाकों की अलग-अलग समस्याएं हैं और चुनौतियां हैं। इसमें एक चुनौती बच्चों के नाटपन की है।

जब आपने समय दिया है तो हम आपको उसके लिए धन्यवाद देते हैं। मोर दैन 40 परसेंट कुपोषण हो रहा है और वह केवल इस कारण से हो रहा है, क्योंकि उनका खराब टीकाकरण किया जा रहा है। बार-बार होने वाली हिंसा से स्कूल, अस्पताल और अन्य केन्द्र बाधित हो रहे हैं। वहां मृत्यु दर बढ़ी हुई है। खाद्य की असुरक्षा बढ़ी हुई है। वहां विस्थापन बढ़ा हुआ है। वहां भूमि विवाद बढ़े हैं। माननीय गृह मंत्री जी छत्तीसगढ़ में उच्च आदिवासी दलित जनसंख्या, पुराना कुपोषण, भूमि विवाद, कमजोर कल्याणकारी योजनाएं, वितरण, मौसमी पलायन आदि समस्याएं हैं। झारखंड के अंदर खूँटी में मोर दैन 40 परसेंट बाल कुपोषण बढ़ा हुआ है। अधिकारियों के प्रति वहां की जनता में अविश्वास है। खराब कवरेज योजना के कारण स्कूल छोड़ने की दर मोर दैन 20 परसेंट है। झारखंड के पलामू में खाद्य असुरक्षा बनी हुई है। ओडिशा के अंदर बच्चों में नाटपन, गांव तक सड़कों की पहुँच न होना, बारिश के अंदर गांव का कट जाना, काम के लिए उच्च पलायन दर आदि समस्याएं हैं।

महोदया, वहां आदिवासियों की ये समस्याएं हैं। ओडिशा के कोरापुट में गरीबों के लिए स्वास्थ्य योजनाओं की कमी है। वहां उच्च खाद्य असुरक्षा है। वहां बिजली, स्वास्थ्य केन्द्रों का अभाव है। आदिवासी इलाकों में महिलाओं में मोर दैन 60 परसेंट एनीमिया की दिक्कत है। इसी तरह से रायगढ़ ओडिशा में 43 परसेंट बच्चे नाटे हैं। वहां पलायन की दर उच्च है। इसके बाद आप महाराष्ट्र में आइए। गढ़चिरौली में खराब स्वास्थ्य, भूमि अधिकार के मुद्दे मोर दैन 40 परसेंट हैं। युवा मौसमी पलायन कर रहे हैं। वहां अनसुलझे भूमि विवाद बढ़े हुए हैं। अस्पतालों तक खराब पहुँच है। महाराष्ट्र के चंद्रपुर में शिक्षा की बुनियादी कमी है। औरंगाबाद, बिहार में उच्च गरीबी रेखा, स्कूलों में कम ठहराव, खराब बुनियादी ढांचा है।

महोदया, ये सब समस्याएं हैं। अगर आप अनुमति देंगे तो इनका समाधान भी हम बताएंगे। आप अनुमति दीजिए। हम इन समस्याओं का समाधान भी देंगे।

माननीय सभापति : आप एकदम संक्षेप में बोलकर अपनी बात समाप्त कीजिए।

श्री धर्मेन्द्र यादव : महोदया, यह समाजवादी पार्टी का कोई दस्तावेज नहीं है। यह केन्द्र सरकार के नीति आयोग की वर्ष 2023 की रिपोर्ट है, कैग ऑडिट रिपोर्ट 2023 है, पीएमजीएसवाई प्रगति रिपोर्ट 2023 है। इन रिपोर्ट्स के अंदर दिये गए तथ्यों के आधार पर ही हम समस्याओं और उनके समाधान को बता रहे हैं। मुख्य नक्सलवादी जिलों में नाटापन, निरक्षरता, गरीबी आदि बनी हुई है। सबसे निचले रैंक वाले जिलों में कम प्रगति देखी गई है। आप केवल सुनिए ही नहीं, आप केवल कमेंट पास मत कीजिए, आप इन समस्याओं का समाधान भी कीजिए, इसलिए मैं इन्हें पढ़ रहा हूँ। केवल बहुमत पाकर कमेंट पास करने से समस्याओं का समाधान होने नहीं जा रहा है। मैं अपनी पार्टी की ओर से, अपने नेता आदरणीय अखिलेश यादव जी की ओर से, यहां पर माननीय गृह मंत्री जी मौजूद हैं, सरकार के सारे लोग यहां बैठे हुए हैं, मैं आपके माध्यम से उनसे अपील करूंगा कि आदिवासी लोग हमारे भाई हैं। कुछ चुनिन्दा उद्योगपतियों के लिए करोड़ों आदिवासियों को उजाड़ने का प्रयास मत कीजिए। उनको अपने हक, अधिकार, न्याय, उनको भी सम्मान का जीवन, मौलिक सुविधाएं, उनको जितनी भी मूलभूत सुविधाएं मिलनी चाहिए, वह सब उनको दीजिए। यह हमारी आपसे अपील है। श्रद्धेय नेताजी ने जो रास्ता सुझाया था, माननीय गृह मंत्री जी नक्सलवाद खत्म करने का उससे बेहतर दूसरा कोई रास्ता नहीं है। आपका बहुत-बहुत धन्यवाद।

DR. GUMMA THANUJA RANI (ARAKU) : Madam, I rise to address this House on the issue of left-wing extremism – a challenge that has tested not only our internal security but also our commitment towards inclusive development, and social justice.

At the very outset, I would like to submit that our objectives must be

clear and comprehensive. We must not only eliminate extremism but also eliminate the conditions that give rise to it.

Left-wing extremism cannot be seen in isolation. It is not merely a law and order problem, but it is deeply connected with deprivation, under-development, and lack of access to basic governance, particularly, in tribal and remote areas.

Madam, there is no denying that the country has made significant progress. Violent incidents have reduced nearly 90 per cent compared to the past. The geographical spread has shrunk from 120 districts to around a dozen today. Many previously inaccessible areas are now connected with roads, telecom and banking services. This progress reflects a clear and consistent national approach that is combining security measures with development initiatives.

Madam, if we are to achieve a lasting solution, we must go deeper. In several affected areas, the communities have faced historical negligence. There have been concerns related to land rights, livelihood opportunities and displacement. Access to education, healthcare and justice delivery systems are still limited. These gaps create a sense of alienation, which gives scope for exploitation of innocent tribes. Let us be clear Madam. Violence is never justified but ignoring the underlying issues will only prolong the problem.

Madam, our approach must rest on strong pillars of development. Let us focus on the root causes. Let us ensure land and forest rights for the tribal communities. Let us expand the livelihood and employment opportunities like

revoking G.O. No. 3, which improves the employment opportunities and connects the students due to localisation.

Let us strengthen the local governance like PESA Act and service delivery like in Andhra Pradesh during the YSRCP Government with the village level volunteers and *Sachivalayam* model. Let us improve access to education like *Amma Vodi* and *Nadu Nedu* initiatives, which ensure quality education. Let us improve healthcare systems and family doctor scheme where the *doli motha* still exists. Let us work and make policies to change the ground level reality, not on paper but in reality.

Madam, if we truly want to end left-wing extremism, we must ensure that development reaches the last mile, just not on paper but in reality. We must ensure the governance is responsive, transparent and accountable. We must ensure local communities are partners in the progress, not passive recipients. We must ensure the youth in affected areas see a future in opportunity, not conflict.

Madam, fight against the left-wing extremism is not just about eliminating the armed groups. It is about strengthening the bonds between State, country and its citizens. When justice is acceptable, when development is inclusive, when dignity is ensured, extremism loses its ground.

Let us, therefore, commit ourselves not only to end the violence but also to build the system where violence finds no space to emerge.

That alone will be a true and lasting victory.

श्री राजा राम सिंह (काराकाट) : सभापति महोदया, माननीय सांसद महोदया ने जो अभी कहा कि दुनिया में जब दक्षिणपंथी उग्रवाद बढ़ रहा है, ईरान वॉर चल रहा है, उस पर अमेरिका का हमला है। हम उस पर चर्चा न करके एक-दूसरे विषय पर चर्चा कर रहे हैं। हम इस पर बात करेंगे।

यह चर्चा तब और कठिन है, जब वे लोग इस सदन में नहीं हैं। वे चुनाव का बहिष्कार करते हैं। हम उस पर चर्चा करते हैं। जब 'नोटा' का वोट भी बढ़ जाता है, तो हम इस पर गौर करते हैं कि क्या डेमोक्रेसी में आस्था कमजोर हो रही है? डेमोक्रेसी को कैसे संभालें? हम इस लिहाज से चीजों को देखने की कोशिश करते हैं। हम उस लिहाज से देखते हैं, तो पिछले एक दशक में धार्मिक बहुसंख्यकवाद और जातिगत हिंसा में तेज वृद्धि हुई है, जिससे अक्सर वैचारिक समर्थन और सरकारी चुप्पी या चयनात्मक आक्रोश मिला है।

महोदया, एनसीआरबी के आंकड़े इस सच्चाई को दर्शाते हैं। वर्ष 2023 में दलितों के खिलाफ अत्याचार बढ़कर 57,879 हो गए, जबकि आदिवासियों के खिलाफ अपराधों में भी 14 प्रतिशत की वृद्धि हुई। उग्रवाद से चुनिंदा तरीके से नहीं लड़ा जा सकता। इसके लिए हर प्रकार की नफरत के खिलाफ कार्रवाई, न्याय, शिक्षा, स्वास्थ्य की व्यवस्था, असमानता में कमी और सामंती व जातिवादी हिंसा के महिमामंडन से स्पष्ट राजनीतिक इंकार जरूरी है।

यह सरकार सांप्रदायिकता को एक राजनीतिक रणनीति के रूप में इस्तेमाल करती है। मुसलमानों को बदनाम करके समाज को बांटा जाता है, जबकि जमीन, जंगल, खनिज और सार्वजनिक संपत्ति बड़े कॉर्पोरेट हितों को सौंप दी जाती है। नफरत एक ध्यान भटकाने का साधन बन जाती है और कॉर्पोरेट कब्जा असली एजेंडा बन जाता है।

महोदया, केन्द्रीय प्रश्न स्पष्ट है कि जल, जंगल, जमीन का मालिक कौन है? जब तक इस प्रश्न का न्यायपूर्ण समाधान नहीं होगा, तब तक संघर्ष नए-नए रूपों में लौटता रहेगा। यदि गुस्से की जड़ें जमीन, आजीविका, वन अधिकार, विस्थापन और अपमान में हैं, तो केवल पुलिस-केन्द्रित दृष्टिकोण असफल रहेगा। राज्य ने दशकों तक पुलिस और अर्द्धसैनिक बलों पर निर्भरता दिखाई है, फिर भी समस्या बनी हुई है क्योंकि इसके मूल कारणों को संबोधित नहीं किया गया है।

महोदया, वामपंथी उग्रवाद से लड़ने के नाम पर निर्दोष आदिवासियों की बिना किसी विधिक प्रक्रिया के हत्या की जा रही है, उन्हें झूठे मामलों में जेल में डाला जा रहा है और उनको अपने ही गांवों में आतंकित किया जा रहा है। सुरक्षा बलों और आदिवासी समुदायों को एक-दूसरे के खिलाफ खड़ा किया जा रहा है जबकि असली लाभार्थी वे शक्तिशाली कॉर्पोरेट हित हैं, जो जंगलों, जमीन और खनिज संपदा पर कब्जा करने की प्रतीक्षा कर रहे हैं। असली मुद्दा केवल सुरक्षा नहीं है, बल्कि अडानी, वेदांता जैसे बड़े कॉर्पोरेट हितों के लिए जंगलों, जमीन और खनिज-समृद्ध क्षेत्रों पर कब्जा करना है। क्या सरकार इस पर बात करने का साहस करेगी?

सभापति महोदया, कानून-व्यवस्था के मुद्दों से निपटने के लिए राज्य के पास पहले से ही संवैधानिक और न्यायिक व्यवस्थाएं मौजूद हैं। केवल इसलिए किसी विचारधारा को अपराध घोषित करना कि सत्ता में बैठे लोग उसे पसंद नहीं करते, न केवल स्पष्ट रूप से गलत है, बल्कि यह भारत के सर्वोच्च न्यायालय द्वारा स्थापित न्यायिक सिद्धांतों के भी खिलाफ है। जैसे औपनिवेशिक शासन ने भगत सिंह और अन्य एचएसआरए नेताओं जैसे जन-पक्षीय और औपनिवेशिक-विरोधी आंदोलनों को देशद्रोह के तहत अपराध घोषित कर दंडित किया और उनकी जान ली, वैसे ही यह सरकार अपने विचारों से असहमत लोगों को 'अर्बन नक्सल', 'आंदोलनजीवी' और 'माओवादी' कहकर अपराधी ठहरा रही है। इस तरह की भाषा और ढांचे का उपयोग कर सरकार न केवल गैर-न्यायिक हत्याओं को सही ठहरा रही है, बल्कि उन्हें वैधता भी देने का प्रयास कर रही है।

महोदया, मैं इससे असहमत हूँ। सरकार भले ही अपनी पीठ थपथपा रही है, लेकिन देश में नफरत की राजनीति कर रही है। असल में इसका मूल एजेंडा यह है कि देश में सांप्रदायिकता की आग कैसे रुके, देश में कॉर्पोरेट हितों का बोलबाला कैसे चेक किया जाए और देश में पर्यावरण की कैसे रक्षा हो। आज एलपीजी, गैस और पेट्रोल की जो किल्लत है, जिससे आज देश जूझ रहा है, इन मूल समस्याओं पर चर्चा करने की जरूरत है।

धन्यवाद।

श्री आगा सैय्यद रूहुल्लाह मेहदी (श्रीनगर) : मैडम चेयरपर्सन, आपका शुक्रिया कि आपने मुझे इस डिस्कशन में हिस्सा लेने का मौका दिया, जो लेफ्ट विंग टेररिज्म या एक्स्ट्रीमिज्म, जो भी आप नाम दें, उसके हवाले से हो रहा है।

शुरुआत में, मेरा सवाल सिर्फ यही होगा कि एक्स्ट्रीमिज्म पर डिस्कशन क्यों न की जाए, सिर्फ लेफ्ट विंग एक्स्ट्रीमिज्म पर ही क्यों? आप तो खुद यहां दावा करते हैं कि मुस्लिम एक्स्ट्रीमिज्म है, तो हम उस पर भी डिस्कशन करें, सिर्फ लेफ्ट विंग एक्स्ट्रीमिज्म पर ही क्यों करें? जहां पर आपका दावा है कि मुस्लिम एक्स्ट्रीमिज्म है, वहीं हमारा दावा है और दुनिया तजुर्बा कर रही है, विटनेस है कि यहां पर हिन्दुत्व के नाम पर भी राइट विंग एक्स्ट्रीमिज्म हो रहा है, उस पर हम कब चर्चा करेंगे? क्या फिर ऐसा है कि आप चाहते हैं और हम सभी भी चाहते हैं कि लेफ्ट विंग एक्स्ट्रीमिज्म खत्म हो, मगर आप चाहते हैं कि सिर्फ लेफ्ट विंग एक्स्ट्रीमिज्म खत्म हो, राइट विंग एक्स्ट्रीमिज्म बढ़ता रहे, वह खत्म न हो? उस पर आप कभी बात नहीं करना चाहते। हिन्दुस्तान को आप कभी 'फ्री फ्रॉम राइट विंग एक्स्ट्रीमिज्म' करना नहीं चाहते, बल्कि आप हिन्दुस्तान को राइट विंग के हवाले करना चाहते हैं।

क्या एक्सट्रीमिज्म सिर्फ लेफ्ट विंग के साथ जुड़ा हुआ है या बकौल मुसलमानों के साथ जुड़ा हुआ है? इस ऐवान में हम एक दिन एक्स्ट्रीमिज्म पर बात करते हैं। आप देखेंगे कि हम सभी एक पेज पर हैं। कोई भी एक्सट्रीमिज्म के हक में नहीं है। हम सभी एक्सट्रीमिज्म के खिलाफ हैं। चाहे वह लेफ्ट विंग का हो, चाहे वह मुसलमानों के नाम पर एक्सट्रीमिज्म हो, चाहे वह हिन्दुत्व के नाम पर एक्सट्रीमिज्म हो। हम सभी चाहते हैं कि यह मुल्क एक्सट्रीमिज्म से बरी हो, पाक हो। इस मुल्क में इंसाफ़ हो, जस्टिस हो, पीस हो, इक्वलिटी हो, राइट्स हो, रूल ऑफ़ लॉ हो, नॉर्मल्सी हो, यह हम सभी का ख्वाब है। आपका ख्वाब किशतों में क्यों है? आपके ख्वाब में बायस क्यों है? आपका ख्वाब एजेंडा ड्रिवन क्यों है?

शायद स्टेटिस्टिक्स बताते हैं और साबित करते हैं कि एक तरह की एक्सट्रीमिज्म से आपकी सियासी दुकान चलती है। लेफ्ट विंग एक्सट्रीमिज्म, मैं सिर्फ नाम यूज करता हूं।

एक्सट्रीमिज्म खत्म होना चाहिए। मगर उसके पीछे कारण क्या है? जहां से एक्सट्रीमिज्म पनपता है, एक नाइंसाफी है। सोशल नाइंसाफी, इकोनॉमिक नाइंसाफी, हिस्टोरिक-पोलिटिकल नाइंसाफी, एक्सट्रीमिज्म को छोड़ कर और एक्सट्रीमिज्म को खत्म करके क्या हमने उन नाइंसाफी को एड्रेस किया है? जिन सोसाइटीज से इस तरह की सियासी हरकतें होती हैं, अगर उनको एड्रेस नहीं किया जो तो वह एक्सट्रीमिज्म में तब्दील होती हैं। उनकी बुनियाद में इनजस्टिस है। जमीन के हवाले से, रिसोर्सेज के हवाले से, इकोनॉमी के हवाले से, सोशल ऑर्डर और सोशल जस्टिस के हवाले से क्यों ऊंच-नीच हो? यह उनका कहना है, उनकी मांग है। उनके साथ ऊंच-नीच क्यों हो? क्या उस ऊंच-नीच को एड्रेस किया गया है? क्या उस डिविजन को खत्म किया गया है? क्यों रिसोर्सेज को किसी इंडस्ट्रियलिस्ट/कैपिटलिस्ट के हवाले किया जाए? यह उनकी मांग है। क्या उनके रिसोर्सेज उनके हवाले किये गये हैं? क्या उनके इनजस्टिस को खत्म किया गया है? उस पर डिस्कशन हो। मार-धाड़ करना, मारना, मरना, ये सब होते आ रहे हैं। अल्लाह करे कि ये सब खत्म हों। हमने भी कुर्बानियां दी हैं। मेरे घर में इस एक्सट्रीमिज्म का नतीजा है कि मेरे वालिद का कत्ल किया गया। यह एक तरह का एक्सट्रीमिज्म है। हम उस एक्सट्रीमिज्म के खिलाफ लड़ते आ रहे हैं, खून देते आ रहे हैं। हम आपकी तरह एसी रूम में नहीं बैठे हैं। हमने खून देकर उस एक्सट्रीमिज्म के खिलाफ लड़ा है। हम समझते हैं कि वह दर्द क्या है? एक्सट्रीमिज्म को आप छोड़ दीजिए, उससे हम लड़ेंगे। हमने इससे लड़ा है। ... (व्यवधान)

मैडम, मुझे पांच मिनट का समय दे दीजिए। मेरे दूसरे साथी नहीं बोल रहे हैं।... (व्यवधान)

माननीय सभापति : पांच मिनट नहीं हो पाएगा। प्लीज, आप एक मिनट में अपनी बात समाप्त कीजिए। अभी बहुत सारे स्पीकर्स बोलने वाले हैं।

... (व्यवधान)

श्री आगा सैय्यद रूहुल्लाह मेहदी : मैडम, मैं चार-पांच मिनट में अपनी बात पूरी कर दूंगा।

... (व्यवधान)

माननीय सभापति: आप अपनी बात पूरी कीजिए।

... (व्यवधान)

श्री आगा सैय्यद रूहुल्लाह मेहदी : जो इनजस्टिस जमीन के हवाले से, रिसोर्सेज के हवाले से हो रहा है, जिस इनजस्टिस के खिलाफ वे सोसाइटीज हैं, जिन्हें आप लेफ्ट विंग कहते हैं, क्या उनके इनजस्टिस को खत्म किया गया है? आप देखते हैं कि उस तरह की इनजस्टिस को दूसरे रीजन्स में बढ़ाया जा रहा है।

आज आपकी नजर कश्मीर के रिसोर्सेज पर भी है, इंडस्ट्रियलिज्म के हवाले से या कैपिटलिज्म के हवाले से। धारा 370 ने हमें वही प्रोटेक्शन दी थी- जमीन, रिसोर्सेज। एक दिन ऐसा आ सकता है कि कैपिटलिज्म की नजर रिसोर्सेज पर होगी। हमारी हालत छत्तीसगढ़ जैसी न हो, ओडिशा जैसी न हो, दूसरे इलाके जैसी न हो, इसीलिए हमें कंस्टीट्यूशन से प्रोटेक्शन मिली थी, धारा 370 के हवाले से। उसे आपने उखाड़ कर फेंक दिया। पता चलता है कि आपकी नियत कश्मीर में भी वही है, जिस नाइंसाफ़ी के खिलाफ यहां पर लड़ा जाता है।... (व्यवधान)

मैडम, मुझे बस दो मिनट का समय दे दीजिए। एक दूसरी किस्म की एक्सट्रीमिज्म है- राइट विंग एक्सट्रीमिज्म। चिलए, मैं बात ही खत्म कर देता हूं।... (व्यवधान)

माननीय सभापति: आप एक मिनट में अपनी बात पूरी कर लीजिए।

... (व्यवधान)

श्री आगा सैय्यद रूहुल्लाह मेहदी : मैडम, मुझे केवल एक मिनट दे दीजिए। मैं राइट विंग एक्सट्रीमिज्म पर बात करना चाहता हूं। माइनॉरिटीज के खिलाफ, मुसलमानों के खिलाफ जो इंस्टीट्यूशनलाइज्ड एक्सट्रीमिज्म हो रहा है, उस पर कौन बात करेगा, उस पर कब डिस्कशन होगी? उन्हें डिह्यूमनाइज किया जाता है। हमें कहा जाता है कि हम बाहर से बिलॉग करते हैं, यहां के नहीं हैं। हम बाहरी हैं, पाकिस्तानी हैं, कहीं और के हैं। हम डेमोग्राफिक चेंज करेंगे। हम आबादी का तनासुब बदल देंगे। हमारे साथ इकोनॉमिक बायकॉट किया जाए। यह ट्रेंड है, नेशनल ट्रेंड है, इंस्टीट्यूशनल ट्रेंड है। एक चीफ मिनिस्टर कहता है कि मुसलमानों के साथ इकोनॉमिक बायकॉट किया जाए।

यह कहा जाता है कि ये एक दिन आबादी बदल देंगे। किसी लॉजिक के उलट यह कहा जाता है। कानून आप देख लीजिए, डिस्परोर्शनेट गिरफ्तारियां होती हैं। जब कि आप देखते हैं कि राइट्स में, विजलेंटिज्म में, बहुत ज्यादा इजाफा हुआ है। मगर वहां पर आप देखते हैं कि पुलिस उस तरह की कार्रवाई नहीं करती है। काउ प्रोटेक्शन के नाम पर, लव जिहाद के नाम पर जो इन्होंने टर्म कॉइन की है, ईजाद की है, कितनी सारी वॉयलेंसिस होती हैं, उन सारी वॉयलेंसिस में पुलिस या ज्यूडशरी कितनी कार्रवाइयां करती हैं, उसकी मिसाल यहां पर दें। मगर जिन के खिलाफ पुलिस कार्रवाई करनी चाहिए, उनको प्रोटेक्शन मिलती है, विक्टिम्स को इंस्टिट्यूशनली सताया जाता है, विक्टमाइज़ किया जाता है, इस पर कब बात होगी? इसके खिलाफ कब बात होगी? इस मुल्क को इस एक्स्ट्रीमिज्म से कब पाक किया जाएगा? मेरी आपसे सिर्फ यही गुजारिश है, होम मिनिस्टर यहां पर बैठे हुए हैं, आज आप हमें एक चीज़ का भरोसा दीजिए, यहां पर एक और डिस्कशन होगा। यहां पर हिन्दुत्व के एक्स्ट्रीमिज्म के खिलाफ कब डिस्कशन होगा और इस मुल्क को पाक किया जाएगा। लेफ्ट विंग और राइट विंग एक्स्ट्रीमिज्म के खिलाफ इस मुल्क में डिस्कशन होगा तो इस मुल्क को पाक किया जाएगा।

SHRI TANGELLA UDAY SRINIVAS (KAKINADA) : Hon. Chairperson, I rise today to speak on a matter that is not merely a matter of policy, it is a matter of the nation's soul. Left-Wing extremism or Naxalism has been the single most damaging internal wound inflicted in our beloved Bharat for five decades. What began in 1967 in a small village called Naxalbari in West Bengal soon spiralled into one of the most sustained and violent insurgencies in post-Independence India.

When the Modi Government assumed office in 2014, nearly 126 districts were under its grip, deeply entrenched, deeply neglected and dangerously normalised. Let us not reduce it to the numbers alone because behind every

statistic lies a story. Between 2004 and 2014, there were 16,463 incidents of Naxal violence. More than 1,851 of our security personnel laid down their lives. Over 4,766 civilians, the innocent citizens whose only fault was that they lived in remote areas and refused to submit to fear, were killed. Even the former Prime Minister, Dr. Manmohan Singh ji acknowledged in 2010 that Naxalism was the single biggest internal security challenge facing our country. But acknowledgement alone is not governance. Recognition alone is not a resolution. 2014 marked a turning point because the nation got a Prime Minister and a Home Minister who saw Naxalism not as a governance inconvenience but as an existential threat to tribal welfare and national security.

In 2017, the SAMADHAN Doctrine was introduced, a comprehensive framework uniting security, intelligence, technology and development into a single national response. The results are visible. When this Government came to power, there were just 66 fortified police stations in Naxal-affected areas. In the last decade, over 612 had been constructed, nearly nine times the previous pace. In five years, 302 new security camps, 68 night-landing helipads, 8,500 mobile towers, and 12,000 km of roads have been built - roads that carry not just forces but hopes, not just vehicles but governance.

The number tells a story of decisive change. Violent incidents have reduced by 81 per cent. Total deaths have reduced by 85 per cent. Over 8,000 Naxals have surrendered in the last decade, choosing democracy over destruction. If the last decade laid the foundation, the last two years have

delivered a breakthrough. In May 2025, during Operation Kagar in Karreguttalu Hills, our Forces achieved something unprecedented in 30 years. The General Secretary of CPI (Moist), carrying a bounty of Rs.1.5 crore, was neutralised. For the first time in three decades, the top leadership and the Moist movement have been dismantled. This is not just an operational success, it is a strategic collapse of the command structure.

This transformation flows from a clear four-pronged strategy led by hon. Home Minister Amit Shah ji. It consists of targeted neutralisation of leadership, dismantling of financial network, accelerating the tribal development and credible rehabilitation policies. Security development has moved together, and that is why this fight is being won. But the final mile is about replacing extremism with opportunity. As my party President, Shri Pawan Kalyan Garu has consistently emphasised that real transformation comes when every young person has dignity, skills and a stake in nation's future. Extremism does not grow in a forest. It grows in the absence of opportunity.

The Government has set a clear target to make India completely Naxal-free by 31st March, 2026. This is not just a slogan, it is a commitment. Through you, Madam, I want to send a message to those who still carry arms: 'Come back, Bharat is waiting for you. The path of violence ends in isolation. The path of Bharat leads to inclusion, dignity and hope.' Let us ensure that this chapter is not controlled but closed forever. Thank you. Jai Hind!

डॉ. निशिकान्त दुबे (गोड्डा) : सभापति महोदया, कुछ इतिहास हम लोग पढ़ते हैं और कुछ इतिहास को बनते हुए देखते हैं। इस सदन में जितने भी सदस्य बैठे हैं, वे इस इतिहास के बड़े

गवाह हैं कि माननीय प्रधान मंत्री जी के नेतृत्व में माननीय गृह मंत्री जी ने इस देश के इतिहास को ठीक कर दिया, बदल दिया, उसके लिए मैं उनको धन्यवाद देना चाहता हूँ।

इसी सदन में हमने अनुच्छेद 370 खत्म होते हुए देखा। इसी सदन में अनुच्छेद 35A खत्म होते हुए देखा। इसी सदन में 33 परसेंट महिलाओं की भागीदारी के लिए महिला रिज़र्वेशन बिल लाते हुए देखा और 31 मार्च, 2026 का जो उन्होंने टारगेट रखा है, उसके पहले 30 मार्च को गृह मंत्री जी मज़बूती के साथ पूरे देश को यह मैसेज देना चाहते हैं कि हम जो कहते हैं, वह करते हैं।

यह कल का विषय नहीं है। कई वक्ताओं को मैंने सुना कि कल खत्म होगा। इतिहास में कल कभी नहीं आता है। इतिहास में आज ही सबसे महत्वपूर्ण है और वह आज का पल है कि आज 30 मार्च, 2026 है और 31 मार्च, 2026 को नक्सलवाद खत्म हो जाएगा।

सभापति महोदया, मैं उस परिवार का लड़का हूँ, जिसके दादा नक्सलवाद की भेंट चढ़ गए। आज भी उनकी लाश नहीं मिली है। पिछले 35 सालों से मैं अपने दादा को ढूँढ रहा हूँ और उनका श्राद्ध तक नहीं कर पाया हूँ।

मैं झारखंड में उस पार्टी का सदस्य हूँ, जिस पार्टी के नेता बाबूलाल मरांडी जी हैं। उनके बेटे की शादी एक महीने पहले हुई थी। उसको नक्सलियों ने गोली से मार दिया। बाबूलाल मरांडी जी मुख्य मंत्री भी थे। मैं उस झारखंड राज्य का सांसद हूँ, जिसके 24 में से 18 जिले नक्सलवाद की भेंट चढ़ गए और इस सदन में क्या चर्चा होती थी? एसआरई का फंड कैसे जाएगा? सारंडा कैसे खत्म होगा? मनरेगा कैसे खत्म होगा? आज यह लड़ाई जो खत्म हुई है, यह लड़ाई कोई गरीब और अमीर नक्सलवाद की नहीं है। मैं सभी वक्ताओं को सुन रहा था कि ट्राइबल का विषय गरीबों का है, किसानों का है।

सभापति महोदया, मैं आपके माध्यम से इस सदन से पूछना चाहता हूँ कि इस नक्सलवाद के नेता कौन-कौन रहे? क्या चारु मजूमदार शेड्यूल्ड ट्राइब थे? क्या ओबीसी थे या किसान थे? वे क्या थे? कानू सान्याल ब्राह्मण थे। विनोद मिश्रा ब्राह्मण थे। विश्वनाथ तिवारी ब्राह्मण थे। सत्यनारायण कम्मा थे। नागा रेड्डी, रेड्डी थे। इन्हीं सात-आठ लोगों ने तो यह आंदोलन किया

था। आप किसकी बात कर रहे हैं? किस आदिवासी की बात कर रहे हैं? किस किसान की बात कर रहे हैं? किन गरीबों की बात कर रहे हैं?

यह लड़ाई विचारधारा की है। इस विचारधारा की लड़ाई में मैं आपको बताना चाहता हूँ कि 1 अप्रैल, 1949 को जवाहर लाल नेहरू जी ने सभी मुख्य मंत्रियों को पत्र 1 अप्रैल, 1949 को लिखा और आज 30 मार्च है। उस पत्र में वे सभी मुख्य मंत्रियों को लिखते हैं कि इस देश की सबसे बड़ी समस्या कम्युनिस्ट पार्टी और कम्युनिस्ट आंदोलन है। इस आंदोलन को दबाओ। यह नक्सलवाद की तरफ बढ़ेगा। यह देश के टुकड़े-टुकड़े करेगा। यह स्कूल नहीं बनने देगा। यह कॉलेज नहीं बनने देगा। यह रोड नहीं बनने देगा, लेकिन हमने क्या किया? कांग्रेस पार्टी जब टूटी तो उसने सीपीआई का सहारा लिया। सीपीआई के सहारे के साथ सन् 1967 से लेकर सन् 1969 तक इस देश में ऐसा विषय था कि वी.वी. गिरि जी को जीताना था और नीलम संजीव रेड्डी जी को हराना था। कांग्रेस ने सीपीआई के साथ मिलकर अपनी सरकार बनाई और उनको राष्ट्रपति बनाया और उसके बाद ये नक्सलवाद पैदा हुआ।

नेहरू जी की बात नहीं मानकर इंदिरा जी ने इस देश का भारी नुकसान किया। इसके अलावा और क्या हुआ? मैं आपको बताता हूँ कि कांग्रेस ने सबसे पहला काम आदिवासियों के सबसे बड़े अधिकार आर्टिकल 339 को खत्म किया। इस संविधान में लिखा हुआ है कि शेड्यूल 5, शेड्यूल 6 के जो जिले हैं, जो आदिवासी बाहुल्य जिले हैं, उनका पूरा जो डेवलपमेंट का मॉडल है, वह भारत सरकार अपने हाथ से बनाएगी, लेकिन रात के अंधेरे में जब इमरजेंसी लगाई तो सन् 1976 में सबसे पहले धारा 339 को खत्म करके सारे ट्राइबल्स के अधिकारों को खत्म कर दिया गया।

मैं कुछ डॉक्यूमेंट्स लेकर आया हूँ। जब नक्सलवाद, नक्सलबाड़ी में डेवलप हुआ और उसने हत्या का काम चालू किया, तो चीन के रेडियो ने जून 1967 में कहा कि यह काम सबसे बढ़िया है और हम भारत को सारी नक्सलवादी गतिविधि के लिए मदद करेंगे। वर्ष 1969 का चाइना के कम्युनिस्ट पार्टी का जो रिजोल्यूशन है, वह कहता है कि हम उसका पूरा-का-पूरा

समर्थन करेंगे। आपने क्या किया? वर्ष 1969 में, 1967 में चीन का रेडियो यह बात बोल रहा है, वर्ष 1969 में यदि चीनी कम्युनिस्ट पार्टी का रिजोल्यूशन यह हो रहा है, तो आप 1969 से लेकर 1977 तक उसके साथ सरकार बनाते रहे। हम भारतीय जनता पार्टी के कार्यकर्ता हैं, हम राष्ट्रीय स्वयं सेवक संघ के कार्यकर्ता हैं। हम इस आइडियोलॉजी के खिलाफ हैं और आपके लिए यह सत्ता प्राप्ति का केन्द्र है। आपने क्या किया? आज भी आप यूपीए सरकार में किसके साथ हैं? उसी कम्युनिस्ट के साथ हैं, जिसने इस देश को तिरुपति से पशुपति तक पूरा कॉरिडोर बना दिया। आज आप केरल में उसके खिलाफ हैं और केन्द्र में सरकार बनाने के लिए यहां हैं। बंगाल में आप उसके खिलाफ और केन्द्र में सरकार बनाने के लिए साथ हैं। ये सब डॉक्यूमेंटेड है। ... (व्यवधान)

मैं डॉक्यूमेंट्री प्रूफ के साथ ये सारी बातें कर रहा हूं। दीपेन्द्र जी मैं बोलना नहीं चाहता था, आपको एक और आश्चर्य दिला दूं। वर्ष 1969 में 15 नक्सलवादी चीन में ट्रेनिंग के लिए गए और

जब वे लौट कर आए, तो वर्ष 1971 में इसी कम्युनिस्ट पार्टी ने उनमें से 8 लोगों को एमएलए का टिकट दिया, क्योंकि ज्योति बसु जी को हराना था। आप क्या बात करते हैं? वर्ष 1980 के अंदर 35 लोग चीनी कम्युनिस्ट पार्टी के सदस्य होने के लिए गए, उनको ट्रेनिंग दिया गया और उत्तर प्रदेश, झारखंड, छत्तीसगढ़, बिहार और बंगाल के चुनाव में, उनमें से 5 लोगों को आपने कैंडिडेट बनाया। पूरे चुनाव की लड़ाई को जीतने के लिए कांग्रेस पार्टी ने इस 'एलडब्ल्यू' को बढ़ाया। उसने एक्सट्रीमिज्म को बढ़ाया, आतंकवाद को बढ़ाया, जिसके कारण की लोग गरीब रहें। आज जो हमने किया है और माननीय गृहमंत्री जी ने किया है, वह सबसे महत्वपूर्ण है। हमने लोगों को लोग समझा है। प्रधानमंत्री जन-मन कार्यक्रम है। धरती आबा कार्यक्रम है। बिरसा मुण्डा को सम्मान देने का कार्यक्रम है। एस्प्रेशनल डिस्ट्रिक्ट के डेवलपमेंट का कार्यक्रम है। मैं जिस इलाके से आता हूं। जिस इलाके में एक एक्स-रे की मशीन नहीं थी, वहां ऑल इंडिया इंस्टीट्यूट ऑफ मेडिकल साइंसेस है। वहां एयरपोर्ट है, वहां आईटीआई है, इंजीनियरिंग कॉलेज है, मेडिकल कॉलेज है और आज उसी झारखंड में 18 में से एक भी जिला ऐसा नहीं है, जो नक्सलवाद प्रभावित हो। अगर झारखंड में पूरा-का-पूरा नक्सलवाद खत्म होगा, तो वह वहां की सरकार के

सहयोग के बिना खत्म होगा। इसीलिए मैं आपके माध्यम से और इस सदन के माध्यम से दोबारा माननीय प्रधानमंत्री जी के नेतृत्व में माननीय गृहमंत्री जी को धन्यवाद देना चाहता हूँ कि आपने हमारे जैसे लोगों की पीड़ा को समझा। आज मुझे सबसे ज्यादा खुशी होगी कि मैं दादा जी का श्राद्ध तो आज तक नहीं कर पाया, लेकिन नक्सलवाद का श्राद्ध करके इस सरकार ने मेरे मन की भावना को मजबूत किया। आपने मुझे मौका दिया, इन्हीं शब्दों के साथ जय हिन्द। जय भारत।

डॉ. नामदेव किरसान (गड़चिरोली-चिमुर) : धन्यवाद सभापति महोदया, इस विषय से मेरा संसदीय क्षेत्र गड़चिरोली-चिमुर, महाराष्ट्र में सबसे ज्यादा प्रभावित रहा है। इसलिए मुझे दो मिनट का वक्त थोड़ा ज्यादा दे दीजिएगा। यह समस्या ऐसी है कि हम इसे बचपन से देखते आ रहे हैं। हमारे करीबी लोग हमने इसमें खोए हैं।

हमारे आदिवासी जिस क्षेत्र में रहते हैं, वहां गोलियां दोनों तरफ से चलती हैं, लेकिन आहत आदिवासी होता है। विक्टिमाइजेशन आदिवासी का ही होता है। सबसे साफ्ट टारगेट नक्सलवादियों का भी आदिवासी है और पुलिस का भी आदिवासी है। ऐसी कई घटनाएं हुईं, जब फर्जी मुठभेड़ भी हुई। उसमें जो इनवाल्ड नहीं है, उसको भी शक के आधार पर अरेस्ट कर लिया। बरसों तक जेल में रखा गया। नक्सलवादियों की तरफ से भी उस क्षेत्र में ज्यादातर आदिवासी ही मारे गए हैं। ऐसी हालत आदिवासियों की है। वहां अब नई खदानें आ रही हैं। लौह अयस्क और खनिज वहां से निकाला जा रहा है। इससे नक्सलवाद कम हो गया है। लेकिन माइंस की वजह से, जो लड़ाई हमारे आदिवासी क्रांतिकारियों ने जल, जंगल और जमीन की लड़ी, बिरसा मुंडा से लेकर वीर बाबुराव शेडमाके तक, लेकिन इन खदानों की वजह से जल दूषित हो रहा है, जंगल समाप्त हो रहे हैं और जमीन से आदिवासियों को बेदखल किया जा रहा है। हमारे क्षेत्र में जितने भी नक्सल प्रभावित लोग थे। जिनके किसी करीबी या घर के किसी को नक्सलवादियों ने मार दिया है, ऐसे लोगों को एसपीओ की टेम्परी नौकरी दी गयी थी। इसमें महिलाएं ज्यादा हैं, क्योंकि उनके हसबैंड को मार दिया गया था तो पुलिस ने उनको अपने यहां रख लिया था कि आप एसपीओ के रूप में काम कीजिए। अब उनको इसलिए निकाल दिया गया है कि नक्सलवाद कम हो गया है।

लेकिन वे लोग तो ऑलरेडी प्रभावित हैं। उनका करीबी या हसबैंड मर गया है इसलिए आपने उनको एसपीओ बनाया था। मेरा आग्रह है कि उनको एसपीओ के रूप में कंटिन्यू रखना चाहिए। हमारे गृह मंत्री जी यहां बैठे हैं, मेरा उनसे आग्रह है कि जो एसपीओ की पोस्ट दी गयी थी वह उन लोगों के एसपीओ रहने तक कंटिन्यू की जाए।

दूसरा, वहां सूरजागढ़ माइंस है। वह माइंस जब स्टार्ट हुई तो उस समय स्टेट गवर्नमेंट वहां के लिए एक योजना लेकर आयी थी। उस समय देवेन्द्र फडणवीस मुख्यमंत्री थे। इस योजना के तहत वहां के अनएम्प्लॉईड लड़कों को रोजगार देने के लिए उनके नाम से एक-एक ट्रक खरीद कर देना था। उनको कहा गया कि आप 50-50 हजार रुपये बैंक में जमा कीजिए। ऐसे 80 अनइम्प्लॉईड लोगों ने बैंको में 50-50 हजार रुपये बैंक में जमा किए और इस योजना में हिस्सा लिया। उस योजना में हिस्सा लेने की वजह से वे विस्थापित हुए। उनको अपना गांव डर की वजह से छोड़ना पड़ा। उनको ट्रक की डेमो चाबियां दी गयीं, लेकिन कुछ दिनों के बाद चाबी भी नदारद और ट्रक भी नदारद हो गए और उनको कुछ नहीं मिला। मुख्यमंत्री ने अपने हाथ से उन लोगों को चाबी दी थी। उस योजना के अंतर्गत अभी भी उनको ट्रक नहीं मिला है। उनके 50 हजार रुपये जो बैंक में जमा हैं, वह भी वापस नहीं मिले हैं। अब वे रोते-रोते हमारे पास आते हैं। इसके ऊपर ध्यान दिया जाए कि जो योजना शुरू की गयी थी, उस योजना का क्या हुआ?

इस समस्या को कम करने में, हल करने में और समस्या को समाप्त करने में हमारे आदिवासियों का बहुत बड़ा हाथ रहा है।

17.00 hrs

उन्होंने एक बार सोच लिया कि हमें मुख्य प्रवाह की धारा में जाना है, तो वे उधर सहयोग नहीं करेंगे, तो फिर अपने आप वह कम हो जाएगा। सिर्फ बोली से काम नहीं बनता है। वहां के जो स्थानीय लोग हैं, उनका भी सहयोग चाहिए। हमारे आदिवासियों ने सहयोग किया, इसीलिए यह पॉसिबल हो सका। जो जमीन के पट्टे हैं, वे उन्हें नहीं मिलते हैं। इसमें बहुत सारी कंडीशन्स डाल दी जाती हैं। एक गांव में 15 साल से वे लोग खेती कर रहे हैं, धान पका रहे हैं। 15 साल के बाद

फॉरेस्ट वाले आकर उनको जमीन से बेदखल कर देते हैं। उनसे कहा जाता है कि यह फॉरेस्ट की लैंड है। वे कहां जाएंगे? वे प्रशासन के पास जाते हैं। प्रशासन अन्याय करेगा तो फिर हमारे पास आते हैं। अगर हम न्याय नहीं दे पाए, तो फिर हम भी प्रशासन को बोलते हैं कि आप इनकी समस्या को देखिए। अगर उनकी प्रॉब्लम को नहीं देखेंगे, तो फिर वे कहां जाएंगे? वे फिर से वहीं जाएंगे। अगर समस्या समाप्त करनी है, तो हमें वहां के लोगों की समस्या के ऊपर ध्यान देना पड़ेगा। पीएमजीएसवाई के अंतर्गत एक कच्ची रोड को पक्की रोड बनाई। फॉरेस्ट वालों ने नई रोड को इसलिए खोद दिया, क्योंकि वह रोड फॉरेस्ट लैंड से होकर जाती है। यह हालत है। किसी ने फॉरेस्ट की लैंड में मकान बनाया, क्योंकि दूसरी लैंड एवलेबल नहीं है, तो उसे घर से ही बेदखल कर दिया जाता है। जो छोटी-छोटी घटनाएं होती हैं, उनसे वे लोग प्रभावित होते हैं। वे वर्षों से, पीढ़ियों से वहां रहते हैं। उनको उनके हक का न्याय मिलना चाहिए। सरकार को उनके ऊपर विशेष ध्यान देना चाहिए। गड़चिरोली एक आकांक्षी जिला है, नक्सल प्रभावित जिला है, इसके लिए हमने 10 हजार करोड़ रुपये का एक स्पेशल पैकेज डायरेक्ट केन्द्र से जिले के लिए मांगा था। इसके ऊपर विचार किया जाए। हमने वहां के लोगों की मूलभूत सुविधाओं की प्रशासन से जानकारी लेकर एक लिस्ट बनाई। हमने वह लिस्ट गृह मंत्री जी के दफ्तर में दी। उसके ऊपर ध्यान दिया जाए। लोगों के काम हैं, छोटी-छोटी रोड्स हैं, रास्ते हैं, असुविधा है, उनके ऊपर ध्यान दिया जाए।

मैं कहना चाहता हूं कि हमें इसको पूरी तरह से रोकना है, समस्या का समाधान ढूंढना है, तो वहां पर रहने वाले लोगों की समस्याओं के ऊपर ध्यान देना पड़ेगा, उनकी समस्या का समाधान निकालना पड़ेगा, तभी हम इसको रोक सकते हैं।

आपने हमें समय दिया, इसके लिए मैं आपका शुक्रगुजार हूं।

SHRI ASADUDDIN OWAISI (HYDERABAD) : Madam, thank you so much. मैं यहां पर बैठकर सुन रहा था, शिव सेना के नेता ने इस बहस का आगाज किया, तो वे बहुत छाती पर हाथ मारकर बोले कि हम कामयाब हो गए। जो तारीख को नहीं पढ़ते, वे इस तरह की बातें

करते हैं। वर्ष 1977 में सीपीआईएमएल ने भी तीन साल के लिए अपनी आम स्ट्रगल को मुअत्तल किया था, सस्पेंड किया था और कहा था कि “back to the villages”. जब वापस आए, तो उन्होंने कहा कि भारत में फ्यूडलिज्म है, न्यू कोलोनिज्म है और उन्होंने हथियार उठा लिया। जितने भी लेफ्ट विंग एक्स्ट्रीमिज्म के लोग आज हथियार डाल रहे हैं, वे अपनी आइडियोलॉजी को रिजेक्ट नहीं कर रहे हैं। एक स्टेटमेंट मुझे आप बता दीजिए। वे हथियार डाल रहे हैं, मगर अपनी आइडियोलॉजी पर कायम हैं। अगर वे आइडियोलॉजी सस्पेंड नहीं करेंगे तो आपने कौन सी कामयाबी हासिल कर ली? वर्ष 1970 में चारु मजूमदार ने कहा था कि “70s will be a decade”. उसके सात साल के बाद वे जेल में मर गए। वर्ष 2004 में पीपल्स वार ग्रुप और एमसीसी मिला दिया गया। सीपीआई माओइस्ट बन गया और उन्होंने कहा कि वर्ष 2050 तक हम न्यू डेमोक्रेसी रिवोल्यूशन लाएंगे। यह बताने का मकसद यह है कि आइडियोलॉजी पर आज भी वे लोग कायम हैं।

मैं 55 दिन हैदराबाद की उस वक्त की मुशीराबाद जेल में था। किसी का मेहमान था। मुझे एक कमरे में रखा गया। बीस दिन पटेल सुधाकर रेड्डी से बात करता था। पटेल सुधाकर रेड्डी कौन हैं, जो नेक्सलाइट्स को जानते हैं, वे जानते हैं। वर्ष 1998 में वह मुझसे पूछता था कि गैट के बारे में तुम्हारी राय क्या है? हम अंबूट्स मार्ट बोलते हैं, अंबूट्स मार्ट का मतलब हिंदी में क्या है? इनकॉम्प्रिहेंसिबल प्लेटो। अंबूट्स मार्ट एक गोंड के लिए, मार्ट का मतलब साल, पेड़ है। यह 10,000 स्क्वायर किलोमीटर का एरिया है। नेक्सलाइट खत्म हो गए, लेफ्ट एक्स्ट्रीमिस्ट खत्म हो गया। अब क्या हो गया कि न माँइस्ट्स हैं, न गवर्नेस है। वहाँ पर कोई नहीं है। क्या होगा बताइए आप?

मैडम, मैं आपको एक और चीज बताना चाह रहा हूँ कि ये 70 पर्सेंट मिलिट्री विक्ट्री है। जो चीजें, जो उनको ड्राइव करती थीं, यह सरकार समझ नहीं रही है, इस देश में सबसे बड़ी पॉपुलेशन नौजवानों की है। बांग्लादेश और नेपाल पुकार-पुकार कर कह रहे हैं कि इंकलाब गवर्नमेंट को बदलने के लिए नहीं लाया गया था, बल्कि गवर्नेस को इंप्रूव करने के लिए लाया गया था। अगर

गवर्नेस इंप्रूव नहीं होगी, तो खुदा न ख्वास्ता, हम जो चीज नहीं चाहते, वह न दोहराया जाए।

मैडम, एक एक्रोनिम है, आईएफ ट्रिपल टी- If this then what? हमारा सिविल एडमिनिस्ट्रेशन कहाँ है? रिलीफ रिहैबिलिटेशन, मुझे अफसोस है कि तेलंगाना के एमपीज़ ने तेलंगाना की बात ही नहीं की। आज तेलंगाना के रिलीफ रिहैबिलिटेशन को एमएचए एक्सेप्ट करता है because of Andhra Pradesh/Telangana's Surrender and Rehabilitation Policy, 2025 which focuses on rehabilitating Maoists.

मैडम, आप बिलीव कर सकती हैं कि इजराइली टैवोर असॉल्ट राइफल मिली। एक मिनट में 30 से 70 लोगों को मार सकते हैं, यह टैवोर असॉल्ट राइफल कहाँ से आई? मेरा मानना यह है कि यह टेक्टिकल रिट्रीट है। यह कोई हमेशा के लिए नहीं है। ये टेक्टिकल रिट्रीट है, जो वर्ष 1977 में किया था।

मैडम, प्लीज दो मिनट का समय दीजिए। मैं बताना चाह रहा हूँ कि एपीओडी सब ऑर्डर को हम कट ऑफ एरिया कहते हैं। यह आयरॉनिकल है, उसे कट ऑफ एरिया बोलते हैं। मिनरल वेल्थ से क्या ट्राइबल को फायदा होगा? फिफ्थ शेड्यूल और बैटर गवर्नेस से फायदा होगा। अगर नहीं होगा, तो पेसा और एफआरए से फायदा होगा। अगर नहीं होगा, तो फिर ट्राइबल हथियार उठा लेंगे। यह आप सोचकर चलिए।

मैडम, मैं गवर्नमेंट से पूछना चाह रहा हूँ कि will right-wing extremism lead to extreme left-wing extremism. I want to know. A symbolic post has been given to a tribal. But what about grassroots leadership of tribals from Mandal, Zilla Parishad to MLA? That is not there. Usage of false encounters, demolition of homes, creating an atmosphere where dignity of tribals and Muslims is taken away, this is being done by those organisations who believe in extremist radicalism and supported by this Government. Would you put an end to this radicalism and extremism?

Madam, I am concluding by quoting what Ajay Sawhney had said. "Those who believe that the imminent collapse of the Maoist movement heralds a new and repugnant chapter of Indian history of development and of prosperity ignore the dismal on-ground challenges, realities of India's development model. The increasing maturities of polarising mobilisation in electoral politics, the growing inequities and inequalities of increasing predatory oligopolistic economy and the progressive redundancy of human labour as a result of rapid technology transformation. In the light of such fault lines, other movements of violence will inevitably rise." I hope that this Government will exercise caution. Do not sound the victory bells as of now. End the extremism done by your own organisations. Do you know what message is being sent? You have the highest number of Muslims who are youth now.

HON. CHAIRPERSON : Please conclude.

SHRI ASADUDDIN OWAISI : I am concluding, Madam. Your own Chief Minister saying that giving them Rs. 2 less will create an atmosphere so that they leave Assam is not right. That is also an extremism which has to be condemned. Anyone who picks up arms, anyone who utters a word which creates a feeling of vulnerability against the Constitution is an extremist.

Thank you.

جناب اسدالدین اویسی (حیدرآباد): میڈم، بہت شکریہ، میں یہاں بیٹھ کر سن رہا تھا، شو سینا کے نیتانے اس بحث کا آغاز کیا، تو وہ بہت چھاتی پر ہاتھ مار کر بولے کہ ہم کامیاب ہو گئے۔ جو تاریخ کو نہیں پڑھتے، وہی اس طرح کی باتیں

کرتے ہیں۔ سال 1977 میں سی۔سی۔پی۔آئی۔ایم۔ایل۔ نے بھی تین سال کے لئے اپنی عام اسٹرگل کو معطل کیا تھا، سسپینڈ کیا تھا اور کہا تھا کہ کہ Back to the village. جب واپس آئے، تو انہوں نے کہا کہ بھارت میں فیوڈلزم ہے، نیو کولونزم ہے اور انہوں نے ہتھیار اٹھا لئے۔ جتنے بھی لیفٹ ونگ ایکسٹری مزم کے لوگ آج ہتھیار ڈال رہے ہیں، وہ اپنی آئیڈیولوجی کو رجیکٹ نہیں کر رہے ہیں۔ ایک اسٹیٹمینٹ مجھے آپ بتا دیجئے۔ وہ ہتھیار ڈال رہے ہیں، مگر اپنی آئیڈیولوجی پر قائم ہیں۔ اگر وہ آئیڈیولوجی سسپینڈ نہیں کریں گے تو آپ نے کونسی کامیابی حاصل کر لی؟ سال 1970 میں چارو مجمدار نے کہا تھا کہ will be a decade 70 اس کے سات سال کے بعد وہ جیل میں مر گئے۔ سال 2004 میں پیوپلز وار گروپ اور ایم۔سی۔سی۔ ملا دیا گیا۔ سی۔پی۔آئی۔ ماؤوسٹ بن گیا اور انہوں نے کہا کہ سال 2050 تاک ہم نیو ڈیموکریسی ریولوشن لائیں گے۔ یہ بتانے کا مقصد یہ ہے کہ آئیڈیولوجی پر آج بھی وہ لوگ قائم ہیں۔

میں 55 دن حیدرآباد کی اس وقت کی مشیر آباد جیل میں تھا۔ کسی کا مہمان تھا۔ مجھے ایک کمرے میں رکھا گیا۔ بیس دن پٹیل سُدھاکر ریڈی سے بات کرتا تھا۔ پٹیل سُدھاکر ریڈی کون ہیں؟ وہ نکسلائٹ کو جانتے ہیں، وہ جانتے ہیں۔ سال 1998 میں وہ مجھ سے پوچھتا تھا کہ گیٹ کے بارے میں تمہاری کیا رائے ہے؟ ہم امبوٹس مارٹ بولتے ہیں، امبوٹس مارٹ کا ہندی میں مطلب کیا ہے؟ incomprehensible plato امبوٹس مارٹ ایک گوئڈ کے لئے، مارٹ کا مطلب سال، پیڑ ہے۔ یہ 10000 اسکوائر کلو میٹر کا ایریا ہے۔ نکسلائٹ ختم ہو گئے، لیفٹ ایکسٹری مسٹ ختم ہو گیا۔ اب کیا ہو گیا کہ ماؤوسٹ ہے نہ گورننس ہے۔ وہاں پر کوئی نہیں ہے، کیا ہوگا بتائیے آپ؟

میڈم، میں آپ کو ایک اور چیز بتانا چاہ رہا ہوں کہ یہ 70 فیصد ملٹری وکٹری ہے۔ جو چیزیں، جو ان کو ڈرائیو کرتی تھیں، یہ سرکار سمجھ نہیں رہی ہے، اس دیش میں سب سے بڑی پاپولیشن جوانوں کی ہے۔ بنگلا دیش اور نیپال پکار پکار کر کہہ رہے ہیں کہ انقلاب گورنمنٹ کو بدلنے کے لئے نہیں لایا گیا تھا، بلکہ گورننس کو امپرو کرنے کے لئے لایا گیا تھا۔ اگر گورننس امپرو نہیں ہوگا، تو خدا نہ خواستہ ہم جو چیزیں نہیں چاہتے، وہ نہ دوہرایا جائے۔

میڈم، ایک ایکرونیم ہے، آئی-ایف-ٹریپل ٹی۔ ہمارا سول ایڈمنسٹریشن کہاں ہے؟ Relief Rehabilitation مجھے افسوس ہے کہ تیلنگانہ کے ایم-پیز نے تیلنگانہ کی بات ہی نہیں کی۔ آج تیلنگانہ کے Relief Rehabilitation کو ایم-ایچ-اے۔ مانتا ہے Because of Andhra Pradesh / Telangana's surrender and rehabilitation policy 2025 which focuses on rehabilitating Maoists

میڈم، آپ یقین کر سکتی ہیں کہ اسرائیلی ٹیور اسالٹ رائفل ملی۔ ایک منٹ میں 30 سے 70 لوگوں کو مار سکتے ہیں، یہ ٹیور اسالٹ رائفل کہاں سے آئی؟ میرا ماننا یہ ہے کہ یہ ٹیکٹیکل ریٹریٹ ہے۔ یہ کوئی ہمیشہ کے لئے نہیں ہے۔ یہ ٹیکٹیکل ریٹریٹ جو سال 1977 میں کیا تھا۔

میڈم، پلیز 2 منٹ کا وقت دیجئے۔ میں بتانا چاہ رہا ہوں کہ اے-پی-او-ڈی۔ سب آرڈر کو ہم کٹ آف ایریا کہتے ہیں، یہ آئرونیکل ہے، اسے کٹ آف ایریا بولتے ہیں۔ منرل ویلتھ، سے کیا ٹرائیبل کو فائدہ ہوگا؟ 5 شیڈیولڈ اور بیٹر گورننس سے فائدہ ہوگا، اگر نہیں ہوگا تو پیسہ اور ایف۔آر۔اے۔ سے فائدہ ہوگا۔ اگر نہیں ہوگا تو پھر ٹرائیبل ہتھیار اٹھالیں گے، یہ آپ سوچ کر چائے۔

श्री राजेश रंजन (पूर्णिमा) : माननीय सभापति जी, पूर्व वक्ताओं ने आदिवासियों की मूल संस्कृति और सभ्यता की बातें कही हैं। मैं श्रीराम और शबरी से अपनी बात की शुरुआत करना चाहता हूँ। पहले इंजीनियर कौन थे? वह वनमानुष थे जिन्होंने इस पार से उस पार बहुत बड़ा पुल बना दिया। महाराणा प्रताप जी के समय में जौहरी राणा पूंजा भील आदिवासी थे जिन्होंने युद्ध में उनका साथ दिया था। मैं कहना चाहता हूँ चाहे आज तक किसी की भी सरकार रही हो, मैं किसी का विरोध करने के लिए खड़ा नहीं हुआ हूँ, लेकिन आदिवासियों की प्रकृति, जमीन, संस्कृति और जीवन पर अंग्रेजों के बाद से भी ज्यादा हमला हुए।

महोदया, मैं कालापानी जैसी जगह से आता हूँ, यहां नक्सल मूवमेंट की शुरुआत हुई थी। हमारे यहां नक्षत्र मालाकार का जन्म हुआ था। हमने उस वक्त की मूवमेंट को देखा है, जब सबसे ज्यादा जमींदार थे और यहां आज भी सबसे ज्यादा जमींदार हैं। इस इलाके में इतने जमींदार हैं, हिंदुस्तान में और कहीं भी नहीं हैं।

मैडम, मैं सिर्फ सॉल्यूशन की बात कहूंगा। मैं आपके माध्यम से माननीय मंत्री जी से आग्रह करूंगा कि कार्बन क्रेडिट से सीधी कमाई आदिवासियों को दी जाए। उन्हें सिर्फ जंगल का रक्षक न मानें, बल्कि कार्बन उत्सर्जन कम करने के लिए मिलने वाले ग्लोबल कार्बन क्रेडिट का पैसा सीधे जंगल बचाने वाली आदिवासी ग्राम सभाओं में जाए। भविष्य के कौशल और शिक्षा के क्षेत्र में आदिवासी युवाओं की मातृभाषा गोंडी, संथाली आदि में ड्रोन पायलटिंग, कोडिंग, एआई और आधुनिक कृषि तकनीकें सिखाई जाएं ताकि आदिवासियों के बच्चे भविष्य के टेक्नोक्रेट बने सकें। आदिवासियों के पास मौजूदा जड़ी-बूटी, ट्राइबल मेडिसिन और कला के ज्ञान को जीआई टैग और बौद्धिक संपदा अधिकार दिलाए जाएं ताकि वे अपने उत्पाद सीधे ग्लोबल मार्केट में बेच सकें। समुदाय के स्वामित्व वाला ईको-टूरिज्म बढ़ाया जाए। बड़े रिसोर्ट्स बाहरी उद्योगपतियों के नहीं, बल्कि 100 परसेंट स्थानीय आदिवासियों के स्वामित्व में होने चाहिए ताकि यह पैसा उनके गांवों के विकास में यूज हो सके। ब्लॉकचेन से जमीन की सुरक्षा और वन अधिकार कानून के तहत दिए गए पट्टों को ब्लॉकचेन के जरिए 100 परसेंट डिजिटल किया जाए ताकि भू-माफिया या

भ्रष्ट अधिकारी उनकी जमीनों और कागजों में हेराफेरी न कर सकें। टेलीमेडिसन और ड्रोन डिलीवरी सुदूर जंगलों में एआई आधारित टेलीमेडिसन कियोस्क स्थापित किया जाए। आपातकाल में दवाएं जैसे एंटी-वेनॉम आदि बिना सड़क का इंतजार किए सीधे मेडिकल ड्रोन के जरिए गांवों तक पहुंचाई जाएं। स्मार्ट प्रशासन और त्वरित न्याय की व्यवस्था हो। ग्राम सभाओं को असली ताकत पेसा एक्ट के तहत मिले। जंगल की उपज और ज़मीन के अधिग्रहण पर आदिवासियों को वीटो पावर दी जाए। बेहतरीन अफसरों की तैनाती की जाए। उनको आर्थिक हिस्सेदारी और स्वामित्व दिया जाए। आर्थिक आजादी के बगैर हम किसी चीज की कल्पना नहीं कर सकते। खनिजों पर रॉयल्टी डिविडेंड दिया जाए यानी खनन पर होने वाले मुनाफे का एक तय हिस्सा सीधे स्थानीय आदिवासियों के बैंक खातों में डिविडेंड के रूप में भेजा जाए और उनको विस्थापित नहीं बल्कि शेयर होल्डर बनाया जाए। माइक्रो इंडस्ट्रियाइजेशन के तहत संसाधन लूटने के लिए सड़कें न बनाई जाएं बल्कि जंगल में ही इमली और महुआ की प्रोसेसिंग यूनिट्स लगाई जाएं और मालिकाना हक आदिवासी सहकारी समितियों को दिया जाए। नक्सली सरेंडर करते हैं, उनको तत्काल फोरेस्ट गार्ड की नौकरी दी जाए। आदिवासियों के लिए तकनीकी और सटीक सुरक्षा ग्रिड की व्यवस्था की जाए।

महोदया, मैं आपसे सिर्फ इतना कहना चाहता हूँ कि हाई कोर्ट में आदिवासी नहीं हैं, यूनिवर्सिटीज़ में आदिवासी, दलित नहीं हैं और प्रोफेसर्स की पोस्ट पर भी नहीं हैं। यह बात सही है कि सभी जातियों और धर्मों के सर्वश्रेष्ठ लोगों ने आजादी की लड़ाई में भूमिका निभाई।

लेकिन मैडम, तिलका मांझी, कान्हू सिद्धू, भगवान बिरसा मुंडा, लोरिक, आल्हा और ऊदल, महात्मा फुले, सावित्रीबाई फुले, बाबा साहेब अंबेडकर, पेरियार... (व्यवधान)

माननीय सभापति : कृपया खत्म करिए।

... (व्यवधान)

श्री राजेश रंजन : मैडम, मैं लास्ट बात कह रहा हूँ कि उनको कहीं भी हिस्सेदारी एवं न्याय कौन देगा? न्याय देगा जो उस वर्ग के, उस समाज की हिस्सेदारी होगी... (व्यवधान) मैडम, आप उसको

एनाउंस करो। आप मेरे बिहार में चलिए... (व्यवधान) मैडम एक लास्ट बात कह रहा हूँ। एक भी आईएस, आईपीएस,... (व्यवधान) आप परसेंटेज पर जाइये एक भी आदिवासी और एक भी मुसलमान मेरे डिस्ट्रिक्ट में कलेक्टर, एसपी नहीं है... (व्यवधान) मैडम, पदाधिकारी नहीं है। आप इस तरह इग्नोर करते हैं... (व्यवधान) आदिवासी समाज को... (व्यवधान) मैं कारण जानना चाहता हूँ। आप हिस्सेदारी नहीं देंगे तो... (व्यवधान)

माननीय सभापति : श्री भर्तृहरि महताब जी आप सीनियर मेम्बर हैं, इसलिए आपको अलाउ किया जाता है।

... (व्यवधान)

SHRI BHARTRUHARI MAHTAB (CUTTACK) : Hon. Chairperson, Madam, I stand here just to clarify a misconception which has been created by former speaker Asad Bhai about a cut off area in the border district of Odisha. Since 26th January, 2019, that cut off area is no more cut off. A new bridge has been constructed with the active support of our Central Government. The laying of foundation was going on since 1980. A number of governments have come and gone, लेकिन ब्रिज बन जाने के बाद जो नौ ग्राम पंचायत बालीमेला रिज़र्वायर के कारण मचकुंड एरिया... (व्यवधान) बालीमेला प्रोजेक्ट के कारण दूसरी तरफ रह गया था,... (व्यवधान)

HON. CHAIRPERSON : I think you have made your point.

श्री भर्तृहरि महताब : वो कट-ऑफ एरिया था, लेकिन वर्ष 2019 के बाद वो कट-ऑफ एरिया नहीं रहा और वहां डेवलपमेंट हो रहा है। वहां हमारे राष्ट्र का झंडा फहरा रहा है। इस हिसाब से वो कट-ऑफ एरिया नहीं है, वो इंटीग्रेटेड हो गया है। वहां के डेवलपमेंट के काम ... (व्यवधान)

HON. CHAIRPERSON: You have clarified.

श्री भर्तृहरि महताब : पिछले सालों से काफी ज़ोर-शोर से चल रहे हैं। धन्यवाद।

माननीय सभापति : श्रीमती हरसिमरत कौर बादल जी।

श्रीमती हरसिमरत कौर बादल (भटिण्डा) : जी शुक्रिया मैडम।

Hon'ble Chairperson Madam, today we are discussing as to how the left wing extremism is being curbed. As a previous speaker from J&K spoke and I would also like to draw the attention of the government that the historic injustice leads to such situations. It leads to big destruction. Our state Punjab has also gone through the same circumstances. Be it our waters, our capital and Punjabi speaking areas and many more, the entire country knows the history that Punjab has gone through a dark period. But it is unfortunate that even today, the Central and state governments are creating a strange atmosphere. On one side you talk of eliminating extremism while on the other side, strange situation is being created. Punjab is a state which shields the country from Pakistan but it is unfortunate that for quite some time, our religious places are being occupied and UAPA cases are being filed against youth and farmers are being harassed. A big unrest is spreading in Punjab today and Pakistan is taking undue benefits from these issues. I would like to flag a red alert here. Arms and drugs are sent through drones in Punjab which is destroying our youth. Gangsters' raj in Punjab is not a good signal for the country. We came out of a dark period but I suspect that once again we may slip towards the same due to the actions of the state government.

HON. CHAIRPERSON: It is Left Wing Extremism.

... (*Interruptions*)

श्रीमती हरसिमरत कौर बादल : मैडम, यही तो आपको बता रही हूँ, एक तरफ लेफ्ट विंग खत्म

*.....*English translation of this part of speech was originally delivered in Punjabi.

हो रहा है, यहाँ पर पंजाब में पैदा हो रहा है। जिस तरीके की एक्सट्रीमिज्म के हालात पैदा हो रहे हैं। मैडम, क्योंकि मुझे यह हाईलाइट करना है और इसका कोई और चांस मिलता नहीं है, इसलिए मैं आपको इसके साथ बता रही हूँ। मैडम मैं आपको बताना चाहूँगी कि पाकिस्तान के बॉर्डर से वर्ष 2022 में जो 21 ड्रॉन्स सीज़ हुए थे, वर्ष 2023 में वे 410 फ़ीसदी बढ़ गए और पिछले साल में ये 300 हो गए और 11 महीनों में, एक साल के अंदर वर्ष 2025 में 367 किलोग्राम हेरोइन, 200 वेपन्स इंकलूडिंग एके-47, हैंड ग्रेनेड्स, आरडीएक्स, रॉकेट लॉन्चर्स, ऐसे ड्रॉन्स आ रहे हैं। यह नया एरियल नार्को-टेरिज्म चल रहा है, लेकिन आपको हैरानी होगी कि एयर ड्रोन सिस्टम को पंजाब बॉर्डर में रोकने के लिए कितने एंटी-ड्रोन सिस्टम्स हैं? केवल तीन। साढ़े पांच सौ किलोमीटर का बॉर्डर और सिर्फ़ तीन सिस्टम्स हैं। मैं गृह मंत्री जी से कहूँगी कम से कम सौ हों... (व्यवधान)

माननीय सभापति : कृपया आप लेफ्ट विंग एक्सट्रीमिज्म के सब्जेक्ट पर बोलिए।

***SHRIMATI HARSIMRAT KAUR BADAL:** Drugs are coming to Punjab regularly. 1100 kgs of heroin came in Punjab in the last one year. So please imagine that 10000 kgs of heroin is coming to Punjab which is giving a loss of Rs.3 to 4 thousand crores. Drugs and arms are reaching everywhere and gangsters are gaining ground in Punjab. What will happen to Punjab with all this? It can again slip to dark age. Today, I would like to tell the Hon'ble Minister that the state government is fully supporting the gangsters. Their MLAs are selling the drugs in connivance with the police. If you wish to save Punjab, you should sanction adequate funds for an effective anti drone system. BSF is functioning under your control but Punjab is being pushed to a darker period. If the same dark period returns to Punjab, the entire country will

* * English translation of this part of speech was originally delivered in Punjabi.

feel the heat. You talk to end the extremism but on the other hand, the state government is encouraging it. You should do something to curb this.*

डॉ. प्रशांत यादवराव पडोले (भन्डारा-गोंदिया) : माननीय सभापति महोदया, आज हम लोग एक बहुत ही गंभीर विषय पर चर्चा कर रहे हैं। वामपंथी उग्रवाद यानी नक्सलवाद केवल कानून और व्यवस्था का ही मुद्दा नहीं है, बल्कि यह विश्वास, विकास और न्याय का भी मुद्दा है। मैं जिस क्षेत्र से आता हूँ, वहाँ के नक्सलवाद की पीड़ा को मैं जानता हूँ। हमारे यहाँ के लोगों ने उसकी पीड़ा झेली है।

विदर्भ के आसपास कई जगहें हैं, जो नक्सलवाद से प्रभावित हैं। हमारे यहाँ के लोगों ने डर भी देखा है और उपेक्षाएं भी झेली है। हमारे कोबरा बटालियन है, जो हमेशा नक्सलवादियों के खिलाफ लड़ते आए हैं। लेकिन मैं आपको यह बताना चाहूंगा कि आदमी नक्सली क्यों बनता है। वह दर्द, अन्याय और बेदखली की वजह से एक आदमी नक्सलाइट बनता है। मैडम, दर्द किसका? जल, जमीन और जंगल के छीने जाने का दर्द। दर्द उसका, जो आज सूरजागढ़ में चल रहा है। डेवलपमेंट तो ठीक है, लेकिन हमारे यहाँ के पहाड़ और मिनरल्स सब कुछ खत्म हो जाएंगे। हमारे आदिवासी भाइयों के साथ जो अन्याय होगा, उसका दर्द और अपने घर से निकल जाने का दर्द होता है।

हमारे यहाँ के जो किसान हैं, हमारे संसदीय क्षेत्र- भन्डारा-गोंदिया में धान की खेती होती है। पूरे महाराष्ट्र में 60 परसेंट धान हमारे यहाँ होता है। माननीय मंत्री जी ने जो उत्तर दिया था, उसमें दो साल की खरीदी है, वह 10 लाख मीट्रिक टन है, लेकिन हमारे यहाँ जो धान हुआ है, उसमें 10.5 लाख मीट्रिक टन भन्डारा-गोंदिया का है। इसमें से सरकार ने मात्र 5 लाख मीट्रिक टन धान खरीदा और 5.5 लाख मीट्रिक टन अभी भी धान खरीदी केन्द्र पर पड़ा है। किसानों ने जो पसीना बहाया था, उसका दर्द है।

हमारे यहाँ अडाणी का प्लांट है, कोराडी पावर प्लांट है, लेकिन हमें केवल आठ घंटे ही बिजली मिलती है। हमारे यहाँ गोसेखुर्द डैम है, जिसकी वजह से हमारे यहाँ के लोग विस्थापित हैं।

अभी तक उनके लिए घर नहीं बने हैं। हमारे यहां नाग नदी का पानी है, जो दूषित है, केमिकल युक्त है। इसे पीने से हमारे यहां के लोगों की तबियत खराब हो रही है, उसका दर्द है। उस दर्द को इस सरकार को समझना चाहिए। उस दर्द की वजह से आज नक्सलाइट पैदा हो रहे हैं। लोग नक्सलाइट क्यों बन रहे हैं, सरकार को उसका कारण जानना चाहिए।

यहां पर गृह मंत्री जी बैठे हुए हैं, वे सुन रहे हैं। लोगों का जो दर्द है, उसे खत्म करने का काम इस सरकार को करना चाहिए।

मैं एक बात बताना चाहूंगा कि आदिवासियों के एक नेता जयपाल सिंह मुंडा थे, उन्होंने एक बात कही थी कि 'आदिवासी' शब्द के स्थान पर 'एसटी' शब्द का इस्तेमाल किया गया, लेकिन अब सरकार को किसने रोका है? प्रधानमंत्री मोदी जी से मेरी विनती है कि 'आदिवासी' शब्द का फिर से इस्तेमाल किया जाए।

महोदया, यह सरकार कैसी है? अगर किसी खासदार को किसानों की बात उठाने पर अर्बन नक्सल घोषित करने की कोशिश की जाती है, तो अन्याय हो रहा है। हमें न्याय चाहिए। मैं हमारे देश के प्रधानमंत्री मोदी जी से यह विनती करना चाहूंगा कि मुझे न्याय दीजिए।

महोदया, अभी 31 मार्च आने वाला है, किसानों को ऋण या कर्ज देना है, वे कहां से कर्ज भरेंगे? अभी संबित पात्रा जी यहां पर बोल रहे थे कि हम लोग धुरंधर हैं। आप धुरंधर नहीं हैं, बल्कि सरेंडर हैं। अगर आप धुरंधर हैं, तो मैं आपको चुनौती देता हूं कि आप किसानों की धान खरीदी की सीमा बढ़ाकर दिखाइए, तब मैं आपको मान जाऊंगा। अगर आप नाग नदी का पानी साफ करके दिखा देंगे, तो मैं आपको मान जाऊंगा। मेरे यहां जो डैम्स हैं, वहां के लोगों का पुनर्वास नहीं हुआ है। अगर आप उनका पुनर्वास करके दिखा देंगे, तो मैं आपको मान जाऊंगा। मैं आपको चुनौती देता हूं।

महोदया, इंटर स्टेट सीमा पर आरटीओ वसूली करता है। मैं आज चुनौती देता हूं कि आप उस वसूली को बंद करके दिखाइए, अन्यथा आने वाले समय में वहां के ड्राइवर्स भी नक्सली बनेंगे। वहां के गांवों के लोगों से आरटीओ वाले वसूली करते हैं, वे वहां पर डकैती कर रहे हैं और वे भी

गलत राह की तरफ जा रहे हैं। उनको एमडी और ड्रग्स की लत गई हैं। वे भी नक्सली बन रहे हैं। उनको नक्सल बनने से बचाइए। मैं आपसे यह विनती करता हूँ कि आप इस देश को बचाइए।

सुश्री कंगना रनौत (मंडी) : सभापति महोदया जी, आज से एक साल पहले हमारे देश के यशस्वी प्रधानमंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में माननीय गृह मंत्री श्री अमित शाह जी ने पूरे देश के सामने यह संकल्प लिया था तथा घोषणा की थी कि हम 31 मार्च, 2026 तक माओवाद और वामपंथी उग्रवाद की जड़ों को उखाड़ फेंकेंगे। मैं आज इस सभा के माध्यम से हमारे देश के गृह मंत्री जी व हमारी पार्टी की सरकार को बहुत-बहुत शुभकामनाएँ देती हूँ। उन्होंने यह संकल्प सिद्ध किया है, इसलिए मैं उनकी बहुत सराहना करती हूँ।

सभापति महोदया, सन् 1967 में माओवाद की छोटी-सी चिंगारी उठी थी। अगर उस वक्त कांग्रेस सरकार चाहती, तो उसे उसी वक्त दबा सकती थी, लेकिन उन्होंने ऐसा नहीं किया था। उल्टा उन्होंने आदिवासी लोगों के साथ सौतेला व्यवहार किया था। उनके बीच जो वैचारिक दूरियाँ थीं, उन्होंने उनको कभी भी खत्म नहीं किया। जब उनके सामने माओवाद की समस्या आई, जैसा कि मेरे भाई संबित पात्र जी ने आज पूरे देश के सामने यह बताया है कि सोनिया जी और राहुल गांधी जी की वामपंथी सरकार, प्लस उनके वामपंथी सलाहकार, प्लस उनके जो वामपंथी मित्र और वामपंथी आतंकवादी थे, उनको जितनी भी फंडिंग दी जाती थी, उनके पास जितने भी हथियार या गोला-बारूद होते थे, वे उन लोगों से आते थे, जिनके साथ कांग्रेस पार्टी की सरकार उठती-बैठती थी।

महोदया, हम लोग क्या अपेक्षा कर सकते हैं? क्या इनके और वामपंथी उग्रवादियों के बीच कोई समझौता हो सकता था? ऐसा नहीं हो सकता था। उसका क्या परिणाम हुआ है? ये जो वामपंथी उग्रवादी हैं, ये बिल्कुल आउट ऑफ कंट्रोल हो गए हैं। उन्होंने खून की नदियाँ बही दी हैं। उन्होंने 16,000 से ज्यादा अटैक्स किए हैं। उन्होंने 2,000 से ज्यादा सुरक्षाकर्मियों को मार डाला है। उन्होंने छोटे-छोटे बच्चों की जिंदगियाँ ले ली हैं। उस स्थान को नर्क बना दिया है। उन्होंने तीन-तीन पीढ़ियों को नक्सलवाद की आग में झोंक दिया है। जब पूरी तरह से इसके अंधरे में वे

क्षेत्र डूब गए थे, जिन छोटे-छोटे बच्चों के हाथों में लैपटॉप्स और कलम होनी चाहिए थी, उन्होंने उनके हाथों में बंदूकें थमा दी थीं।

सभापति महोदया, जब इन्होंने पूरी तरह से उनका भविष्य खत्म कर दिया, तब अपना हाथ झटक लिया था। उसको रेड कॉरिडोर बोला गया, नो गो जोन कहा गया, पूरे देश में उसको बदनाम कर दिया गया है। फिल्म इंडस्ट्री वाले सोचते थे कि वहां इतने अच्छे जंगल हैं, वहां के किसी गांव में जाकर शूटिंग करते हैं, कोई अच्छा गाना बनाते हैं, लेकिन उस समय की व्यवस्था कहती थी कि ये जो आदिवासी लोग हैं, वे बहुत ही उग्र स्वभाव के होते हैं। ये देश के साथ नहीं रहना चाहते हैं। आप वहां शूटिंग मत करिए। खुद की असफलता छुपाने के लिए इन्होंने आदिवासी समाज को पूरे देश से आइसोलेट कर दिया था।

महोदया, हमारे देश के प्रधानमंत्री श्री नरेन्द्र मोदी जी कहते हैं कि “रात चाहे कितनी भी लंबी हो, वह रात ही है, सवेरा होना निश्चित है”। जब वर्ष 2014 में प्रधानमंत्री जी सरकार बनी, तो आज हम देख रहे हैं कि उन्होंने एक आदिवासी महिला को हमारे देश का राष्ट्रपति बनाया है। उन्होंने हमारे देश की सुरक्षा बलों को सशक्त किया है। उन्होंने रेड कॉरिडोर, उस भयानक नो गो जोन को वापस लिया तथा वहां पर संविधान स्थापित किया है।

सभापति महोदया, मैं एक नई सांसद हूं। मुझे दो मिनट और दीजिए। ... (व्यवधान)

खैर, प्रधानमंत्री जी ने बहुत विकास किया है, चाहे वहां घर बनवाए हों, चाहे नल लगवाए हों, चाहे 70 लाख महिलाओं को 1,000 रुपये की मदद दी गई हो और 21 किस्तों में 13,000 करोड़ रुपए दिए गए हों। वहां पर जितने भी काम किए हैं, यदि मैं उनकी बात शुरू कर दूं, तो आज दिन से रात और रात से फिर दिन हो जाएगा, इसलिए मैं उस पर नहीं जाऊंगी। लेकिन, मैं यह जरूर कहूंगी कि वहां पर जो डिजिटल पेमेंट्स हुई हैं, मैं उनकी बहुत ही ज्यादा सराहना करती हूं। उससे नक्सलियों का वित्तीय नेटवर्क टूटा है। वे वसूली का जो काम किया करते हैं, वह टूटा है, जिससे वे खोखले हो गए हैं।

इसके साथ ही जो सबसे सराहनीय काम किया गया है, वह मैं कहूंगी कि इसे हमारी सरकार

ने विकास और विश्वास के साथ जोड़ा है। इसके उपरान्त उन्होंने समर्पण की जो नीति अपनाई है, उसके तहत 8,000 से ज्यादा युवा समर्पण करके मुख्य धारा से जुड़े हैं। उन्हें पांच लाख रुपये की राशि और रोजगार दिया जा रहा है।

महोदया, मेरे पास कहने के लिए बहुत कुछ है, लेकिन मुझे बहुत ही कम समय मिल रहा है।

माननीय सभापति : सदन के पास इतना समय नहीं है।

सुश्री कंगना रनौत : मैं जरूर कहूंगी कि हमने इस तरह की नीति बोडो लोगों के लिए भी अपनाई है। असम के बोडो जनजाति के 10,000 से ज्यादा लोगों ने समर्पण किया है।

सभापति महोदया, मैं अंत में यही कहना चाहूंगी कि गृह मंत्री जी और प्रधानमंत्री जी ने पूरे देश को यह संदेश दिया है कि यह देश बंदूक की नोक से नहीं चलेगा। यह देश संविधान से चलेगा और जनता के विश्वास से चलेगा। मैं फिर से अपनी सरकार को बहुत-बहुत बधाई देती हूँ। धन्यवाद।

श्री हनुमान बेनीवाल (नागौर) : सभापति महोदया, इस सदन में बहुत ही महत्वपूर्ण चर्चा हो रही है। आपने मुझे वामपंथी उग्रवाद पर बोलने का मौका दिया, उसके लिए बहुत-बहुत धन्यवाद।

वामपंथी उग्रवाद ने देश के कई राज्यों, जैसे छत्तीसगढ़, झारखंड, ओडिशा, महाराष्ट्र और आंध्र प्रदेश के कुछ हिस्सों को वर्षों तक प्रभावित किया है। इस समस्या ने न केवल हमारे सुरक्षा बलों के अनेकानेक जवानों की जान ली है, बल्कि हजारों निर्दोष नागरिक भी इसका शिकार हुए। इसके कारण 16,000 से ज्यादा अटैक्स हुए और 2,000 से ज्यादा सुरक्षाकर्मी शहीद हुए। मेरी मांग है कि पैरामिलिट्री के रूप में हमारी जितनी भी फोर्सें लड़ रही हैं, अगर वे शहीद होते हैं, तो उन्हें भी मिलिट्री की भांति शहीद का दर्जा मिलना चाहिए। मेरी यह मांग विशेष रूप से इन लोगों के लिए है।

सभापति महोदया, हमारा उद्देश्य केवल नक्सलवाद और उग्रवाद को खत्म करना ही नहीं है, बल्कि उन परिस्थितियों को भी समाप्त करना है, जिनकी वजह से यह पैदा हो रहा है। हम समस्या का गहराई से विश्लेषण करेंगे तो पाएंगे कि यह केवल वैचारिक संघर्ष नहीं, बल्कि इसके

पीछे समाजिक, आर्थिक और प्रशासनिक कारण भी हैं। जिन क्षेत्रों में वर्षों तक बुनियादी सुविधाओं, सड़क, शिक्षा, स्वास्थ्य और पेयजल का अभाव रहा, जहां शासन और प्रशासन की पहुंच सीमित रही, जहां आदिवासी समुदायों को उनके अधिकारों से वंचित रखा गया, वहीं इस प्रकार की विचारधारा को पनपने का अवसर मिला। यह भी एक कटु सत्य है कि कुछ बाहरी तत्वों और संगठित नेटवर्क्स इन कमजोरियों का फायदा उठाकर युवाओं को गुमराह करते हैं और उन्हें नक्सलवाद एवं उग्रवाद की ओर धकेलते हैं।

सभापति महोदया, वर्ष 2007 तक यह केवल सुरक्षा समस्या नहीं रह गई। वर्ष 2007 तक ये देश के भीतर ऐसे इलाके बन चुके थे, जहां राज्य का अधिकार सिकुड़ रहा था, जहां संविधान कागज पर था, जमीन पर नहीं और जहां लोकतंत्र की भाषा मतपत्र नहीं, बल्कि बंदूक तय करती थी। इस देश के अंदर लाल गलियारा फैल रहा था, राज्य हिचक रहे थे और प्रशासन पीछे हट गया था, तब आगे कौन आया? तब सीआरपीएफ, बीएसएफ, आईटीबीपी और एसएसबी जैसे बल आगे आए थे। ये ही वे बल थे, जिन्हें हमने देश की सबसे कठिन लड़ाई में झोंक दिया था। वर्ष 2010 को देश की आंतरिक सुरक्षा का सबसे काला वर्ष कहा जाना चाहिए। इस वर्ष नक्सली हिंसा अपने चरम पर थी। 6 अप्रैल, 2010 को दंतेवाड़ा के ताड़मेटला में एक एंबुश में 75 सीआरपीएफ जवान एक साथ शहीद हो गए थे।

आज मैं यह पूछना चाहता हूं कि यह सरकार सीएपीएफ से बलिदान तो लेती है, लेकिन क्या कभी उसी प्रकार की नैतिक जिम्मेदारी लेती है? एक सुविधाजनक मिथक फैलाया जाता है कि जवान लड़ता है और अधिकारी केवल निर्देश देता है।

सभापति महोदया, मैं आपके माध्यम से इस सदन में कहना चाहूंगा कि नक्सलवाद की समाप्ति के ऊपर चर्चा हो रही है और सरकार उसे अपनी उपलब्धि की तरह पेश कर रही है। लेकिन, मैं इस सदन में एक प्रश्न रखना चाहता हूं। नक्सलवाद समाप्त हुआ है या नहीं, यह बाद की बात है। पहले आप यह बताइए कि नक्सलवाद पैदा क्यों हो रहा है? देश का नौजवान यह जानना चाहता है। नक्सलवाद तो आप खत्म कर देंगे, यह बात सही है। पहले की सरकार ने इसका

प्रयास भी किया है। ऐसा नहीं है कि प्रयास हुआ ही नहीं है। लेकिन, नक्सलवाद आज भी है। मैं आज ही खबर पढ़ रहा था कि आपने सुकमा में पांच लाख रुपये के एक इनामी को ढेर किया है।

आज भी कोई सरेंडर करके कह रहा था कि उसने कहा बंदूक छोड़कर राजनीति के माध्यम से कई नक्सली नेताओं ने मुख्य धारा में आने का ऐलान किया है। मैं आज ही पढ़ रहा था। ... (व्यवधान) मैडम, एक मिनट। माओवादी कमांडर देवजी का इंटरव्यू पढ़ रहा था। उनको लग गया कि बंदूक से सत्ता हासिल नहीं की जा सकती है।

माननीय सभापति : आप अपनी बात समाप्त कीजिए।

श्री हनुमान बेनीवाल : मैडम, एक मिनट और समय दीजिए। प्लीज, थोड़ा-थोड़ा समय दें।

माननीय सभापति : अन्य माननीय सदस्यों को भी बोलना है।

श्री हनुमान बेनीवाल : मैडम, आज इस सदन में नेतृत्व पर जीत किसी मंत्रणा की मेज पर नहीं लिखी गयी है। यह जीत लिखी गयी है, जंगल की मिट्टी में, यह जीत लिखी गयी है, सीआरपीएफ, बीएसएफ, आईटीबीपी और एसएसबी के जवानों एवं अधिकारियों के खून से और इसलिए आज मैं सरकार से बधाई नहीं, पहले हिसाब मांग रहा हूँ। मैडम, मैं एक-आध मिनट के अंदर अपनी बात खत्म कर रहा हूँ।

माननीय सभापति : नहीं-नहीं, अब समाप्त कीजिए।

श्री हनुमान बेनीवाल : मैडम, सबको आपने समय दिया है, थोड़ा समय दीजिए मैडम। आज मैं यह मिथक तोड़ना चाहता हूँ कि सीआरपीएफ के कैडर अधिकारियों ने नेतृत्व फाइल पर नहीं, आग की रेखा पर चलकर किया है। मैं इस सदन को उस बर्बता की याद दिलाना चाहता हूँ, जिसे सुनकर केवल गुस्सा नहीं घृणा पैदा होती है। वर्ष 2013 के अंदर झारखंड लातेहार में सीआरपीएफ का एक जवान शहीद हुआ ... (व्यवधान) मैडम, एक मिनट, समाप्त करने दीजिए। उसके बाद भी वे थके नहीं। वह युद्ध नहीं था, राह चलती क्रूरता थी। एक शहीद सुरक्षाकर्मी के शरीर के अंदर विस्फोटक सामग्री भर दी गयी। मैं सरकार से पूछना चाहता हूँ कि अब आपको क्या चाहिए? जब एक जवान की देह तक को मौत का जाल बना दिया गया, तो उससे बड़ा बलिदान

क्या हैं? मेरा आग्रह है कि पैरामिलिट्री के हमारे जितने भी जवान लड़ रहे हैं। मैडम, एक मिनट में समाप्त कर रहा हूँ।

माननीय सभापति : नहीं-नहीं, अब समाप्त कीजिए। आप बहुत समय ले चुके हैं।

श्री हनुमान बेनीवाल : मैडम, मैं राजस्थान से आता हूँ। राजस्थान, हरियाणा, पंजाब और यूपी के जवान मिलिट्री, पैरामिलिट्री के अंदर बोर्डर पर रखवाली करते हैं। आपने अग्निवीर के अंदर देश को झोंक दिया, पैरामिलिट्री को झोंकने जा रहे हैं, मुझे लग रहा है कि नक्सलवाद तो खत्म हो जाएगा, लेकिन बेरोजगारी से तंग आकर नौजवान कोई नया वाद खड़ा न कर दें। आपको इस बात का भी ध्यान रखना चाहिए। आपका बहुत-बहुत धन्यवाद।

एडवोकेट चन्द्र शेखर (नगीना) : सभापति महोदया, धन्यवाद। हम लोग नियम 193 के अधीन वामपंथी उग्रवाद पर चर्चा कर रहे हैं, क्योंकि यह बड़ा संवेदनशील विषय है, तो बहुत कम समय में बड़ी गंभीरता से मैं अपनी बात को रखूंगा। सभापति जी, हम लोग फुले जी, शाहू जी और अंबेडकर जी को मानने वाले लोग हैं। हम लोग संविधान को मानते हैं और संविधान के आधार पर चलते हैं। हम लोग बंदूक को सही नहीं मानते हैं और बंदूक का रास्ता सही भी नहीं है क्योंकि अगर कमजोर कभी बंदूक उठाएगा, तो नक्सली या और तमाम तरह के आरोप लगाकर उसको कुचलना, उसको मारना आसान हो जाएगा। इसलिए बाबा साहब ने कलम की बात कही है और कलम को हथियार बताया है।

सभापति महोदया, सवाल यह है कि वर्ष 1947 में जब हम लोग आजाद हुए, तो इस देश का जो वंचित वर्ग एससी, एसटी और ओबीसी है, जब 15 अगस्त को आजादी का सवेरा आ गया, तो क्या जल, जंगल, जमीन में बटवारा हुआ? क्या उसको उसका हक, अधिकार मिला? अगर उसको जमीन मिल जाती, घर मिल जाता, उसको अवसर मिल जाते, तो आज प्रधानमंत्री आवास योजना नहीं चलानी पड़ती। सभापति महोदया, जमीन का राष्ट्रीयकरण नहीं हुआ। इसलिए मैं बहुत जिम्मेदारी से कहना चाहता हूँ, क्योंकि मैं तो वह व्यक्ति हूँ, जिसके ऊपर एनएसए, नेशनल सिक्योरिटी एक्ट लगा, जब मैं अपने लोगों के लिए लड़ने गया और दिनांक 2 अप्रैल, 2018 को मेरे

जैसे बहुत सारे लोगों पर लगा, क्योंकि हम अपने हक की लड़ाई लड़ रहे थे। सवाल यह है कि नक्सलियों के नाम पर क्या आदिवासियों की हत्या स्वीकार्य हो सकती है? हम लोग इसका विरोध करते हैं। हमारा स्टैंड है, हम नक्सलवाद के समर्थक नहीं हैं, लेकिन आदिवासियों को नक्सली कहकर उनकी हत्या नहीं होनी चाहिए।

सभापति महोदया, देश की एक-चौथाई आबादी एससी, एसटी 25 परसेंट से ज्यादा बड़े समाज के साथ जब जुर्म, जातीय अन्याय, अत्याचार होता है, उनकी बहनों का रेप होता है, उनको मारा जाता है, जलाया जाता है, उनके घरों को फूँका जाता है, तब इस सदन में चर्चा क्यों नहीं होती है? यह सदन एससी, एसटी, ओबीसी के अन्याय के बारे में क्यों नहीं सुनना चाहता है? कितनी चर्चाएं होती हैं? आज हालात कितने अलग-अलग हैं, लेकिन चर्चा इतने बड़े 25 प्रतिशत समाज पर क्यों नहीं होती, 52 प्रतिशत ओबीसी पर क्यों नहीं होती?

सभापति महोदया, मैं तो यह मानता हूँ, कुछ लोग फॉर्मिलिटी के लिए उनकी बात कहते हैं, मैं तो कितनी बार चर्चा के लिए चिल्लाता हूँ, वरना एससी, एसटी के लिए यहां कोई चिल्लाता भी नहीं। यह तो संविधान में रीप्रजेंटेशन है, ये न होता तो हमारे घरों में, हमारी गलियों में कोई वोट मांगने नहीं जाता। हम जानते हैं कि जाति व्यवस्था कितनी बदली है और हमारे एक सज्जन कह रहे थे कि जाति व्यवस्था की वजह से एक दलित ने नक्सलवाद को छोड़ दिया, लेकिन सवाल यह है कि बाबा साहब अंबेडकर ने भी यह धर्म छोड़ा था क्योंकि यहां जाति व्यवस्था और ऊंच-नीच का भाव है।

सभापति महोदया, भाजपा के एक सम्मानित सांसद जवाब दे रहे थे। बड़ी चिंता के साथ ... (व्यवधान)

माननीय सभापति : आप अपनी बात कहिए। अब समाप्त कीजिए।

एडवोकेट चन्द्र शेखर : सभापति महोदया, यह बहुत इंपोर्टेंट है। वे जवाब देते हुए यह कह रहे थे, उन्होंने कुछ ब्राह्मणों के नाम लिए और कहा कि ये इनके मालिक हैं, इनके यहां लेबर एससी, एसटी हैं। ये विचारधारा पर आधारित हैं, तो क्या कहना चाहते थे कि इस देश को तोड़ने की मूवमेंट कौन

चला रहा है? वे जवाब दें। बड़ी बात तो यह है कि दो दिन पहले उन्होंने ट्विट किया, मैं चाहता था कि मैं उनको जवाब दूं। उन्होंने आरक्षण को कोसने का काम किया। यह भाजपा की सोच है? भारतीय जनता पार्टी को जवाब देना चाहिए।

सभापति महोदया, वर्ष 2010 से 2023 तक एक हजार से ज्यादा जवानों की जान गयी है। सीआरपीएफ के जवान संसद की सुरक्षा करते हैं, बॉर्डर की सुरक्षा करते हैं। अभी असिस्टेंट कमांडेंट अजय मलिक का पैर उड़ गया। उनको प्रमोशन नहीं मिल रही है और सुप्रीम कोर्ट उनके फेवर में थी। सरकार रिव्यू पेटिशन में गई, फिर उनके फेवर में फैसला हुआ।... (व्यवधान) मैं 30 सैंकेंड में अपनी बात खत्म करूंगा।

मैं यह पूछना चाहता हूं कि हमारे जो सीआरपीएफ, बीएसएफ, सीएपीएफ के जवान हैं, क्या उनकी शहादत शहादत नहीं है? क्या उनको शहीद का दर्जा नहीं मिलना चाहिए? क्या उनको पुरानी पेंशन का लाभ नहीं मिलना चाहिए? क्या उनको सुविधाएं नहीं मिलनी चाहिए, सम्मान नहीं मिलना चाहिए?

अंत में, मैं कहना चाहता हूं कि इस देश में जवान शहीद होता है, उसको शहीद का दर्जा मिले और सम्मान भी मिले। हम तो सेना का सम्मान करते हैं। सीवर में सफाई कर्मचारी मरता है। उसे अपने बच्चों का पेट पालने के लिए कई तरह की मुसीबतों से गुजरना पड़ता है, कोई नहीं सोचता है। सच यह है कि इस देश में दलित आदिवासी आज भी गुलामी की जिंदगी जी रहे हैं। सरकार उनके लिए कुछ सोचना नहीं चाहती है। अगर सरकार नहीं सोचेगी तो फिर से किसी वाद का जन्म हो जाएगा। यह जो कठोर अन्याय है, जो सदियों की हिंसा पर आधारित है, सदियों के भेदभाव पर आधारित है, इसका जवाब सदन को देना पड़ेगा। नेपाल में नई सरकार बनी। उन्होंने कहा कि देश के लोगों के साथ जो अन्याय किया है, हम दलितों से सार्वजनिक रूप से माफी मांगेंगे। ... (व्यवधान)

माननीय सभापति : आप अपनी बात खत्म कीजिए।

एडवोकेट चन्द्र शेखर : यह सदन कब उनसे माफी मांगेगा, जिनके साथ हजारों साल तक अन्याय

हुआ। आज भी उनको रोजी, कपड़ा, मकान के लिए लड़ना पड़ता है।... (व्यवधान) धन्यवाद।
जय भीम, जय भारत।

श्री अब्दुल रशीद शेख (बारामूला) : मैडम, आपका बहुत-बहुत शुक्रिया। मैं स्टेट टेररिज्म का शिकार हूँ और सात साल से जेल में हूँ। यह विषय काफी इम्पोर्टेंट है, लिहाजा मेहरबानी करके मेरी बात आज सुनी जाए।

140 करोड़ लोगों की आबादी का हिन्दुस्तान युनाइटेड नेशन्स में परमानेंट मैम्बरशिप के लिए डिजर्व करता है। इसके खूबसूरत लोग डिजर्व करते हैं, लेकिन यह तब ही मुमकिन है, जब आप लोगों के साथ इंसानियत करेंगे, तब वाकई नक्सलवाद, मिलिटेंसी, नाइंसाफियां खत्म हो जाएंगी। काश, मेरे पास वक्त होता, मैं आज अपना सीना चीर कर इस हाउस को, पूरे 140 करोड़ हिन्दुस्तान के लोगों को अपने कश्मीर के लोगों का दर्द दिखा देता, लेकिन मेरे पास वक्त नहीं है। नक्सलवाद खत्म करने के लिए 31 मार्च की डेडलाइन है इसलिए यह डिबेट है। यह अच्छी बात है।

कल मैं कहीं अखबार देख रहा था। होम मिनिस्टर साहब ने कहा कि 10 हजार मिलिटेंट्स ने सरेंडर किया, यह अच्छी बात है। असम में समझौता किए। नेशनलिस्ट सोशलिस्ट काउंसिल ऑफ नागालैंड से समझौता किया, बोडोलैंड में समझौता किया। यह बहुत अच्छी बात है। लाद्दाख में बातचीत चल रही है। आपको मुबारकवाद हो। नक्सवाद और नक्सलिज्म they are two separate things. Militants and militancy are two separate things. You can kill a Naxal or a militant, but unless and until you kill militancy, you will not kill Naxalism, and till then you will not succeed.

मेरी गुजारिश यह है कि जब आप हर जगह बात करते हैं तो आप जम्मू कश्मीर के लोगों से बात कब करेंगे? I am not begging you for talks. मैं आपसे बातचीत की भीख नहीं मांग रहा हूँ। लेकिन मैं आपको यह भी याद दिलाता हूँ कि आप आखिर बात कब करेंगे? जम्मू कश्मीर के मसले के दो डायमैन्शन्स हैं। एक्सटर्नल डायमैन्शन के बारे में यह सरकार जाने। हम दुआ करेंगे

कि पाकिस्तान में भी वह समझ आए कि वहां पर वे तशद्दुद का साथ न दे। हम तंग आ गए हैं। एक लाख लोग मरे हैं। मेहरबानी करके हमें जीने दो। लेकिन एक इंटरनल डायमेन्शन भी है। यह सच्चाई है कि नेहरू जी युनाइटेड नेशन्स में गए थे। मैंने तब जन्म भी नहीं लिया था। फिर आपने क्या किया? इंटरनल डायमेन्शन यही है, यहीं से नाइंसाफियां शुरू होती हैं। 87 मुस्लिम युनाइटेड फ्रंट – आपने इलैक्शन में मुफ्ती मोहम्मद सईद साहब, पीसीसी चीफ थे, फारूक अब्दुल्ला साहब सीएम थे, मरहूम राजीव जी प्राइम मिनिस्टर थे, आपने धांधलियां करके गिलानी साहब, यासीन मलिक, अब्दुल गनी लोन, सईद सलाहुद्दीन को बंदूक उठाने पर मजबूर किया। फिर एक डायमेन्शन आपका भी है। आपने 5 अगस्त को अक्सरियत के बलबूते पर धारा 370 हटायी, वह भी सच्चाई है। आपने भी हमें मारा। मैं आज सरकार से पूछना चाहता हूं, होम मिनिस्टर साहब से पूछना चाहता हूं। वे खुद भी जेल में रहे हैं। आपने 5 अगस्त को जो भी किया, आप मुझे इतना बताइये कि आपने उस दिन डॉ. फारूक अब्दुल्ला साहब, उमर अब्दुल्ला साहब, महबूबा मुफ्ती साहिबा, शाह फैसल को पब्लिक सेफ्टी एक्ट में बंद कर दिया। आपने उन पर चाइनीज एजेंट होने का इल्जाम लगाया, पाकिस्तानी एजेंट होने का इल्जाम लगाया। फिर आपने पीएसए उन पर से हटा दिया। इस हाउस को बताया जाए, जम्मू कश्मीर के लोगों को बताया जाए कि आपकी डील उनके साथ क्या थी? ... (व्यवधान)

माननीय सभापति : आप अपनी बात खत्म कीजिए।

श्री अब्दुल रशीद शेख : हम जैसे बेगुनाह लोग, सैकड़ों बच्चे तिहाड़, आगरा, जम्मू कोट भलवाल में क्यों सड़ रहे हैं?

हमें आपकी जेल का डर नहीं है। जो मर्जी है, वह कर लो, लेकिन जम्मू कश्मीर के लोगों के साथ बात करो।

माननीय सभापति : आप अपना भाषण खत्म करिए।

श्री अब्दुल रशीद शेख : बात करनी पड़ेगी, कश्मीरियों की बात सुननी पड़ेगी। ताकत के बल पर आप हमें दबा नहीं सकते। जुल्म जुल्म है, मिट जाएगा, जरूर मिटेगा। सुबह तुलु होगी, आज नहीं

तो कल, यह वक्त भी गुजर जाएगा, सिर्फ यादें रहेंगी। आपकी मर्जी, जो करना है, वह कर लो।... (व्यवधान) जो वहां के जायज सियासी लोग हैं, वे जेलों में बंद हैं। You want to establish your puppets there. We will never allow you that. हम किसी के गुलाम नहीं, कश्मीर हमारा है, कश्मीरियों का है।... (व्यवधान)

श्री अनुराग सिंह ठाकुर (हमीरपुर) : धन्यवाद सभापति महोदया। भारत मां के सबसे दर्दनाक घावों में से एक वामपंथी उग्रवाद, जिसे नक्सलवाद भी कहते हैं और भारत मां को वह सबसे दर्दनाक घाव देने का काम किसी ने किया है, तो उस पार्टी का नाम है कांग्रेस।... (व्यवधान)

HON. CHAIRPERSON : Shri Anurag Thakur ji, please continue. Only you are going on record.

श्री अनुराग सिंह ठाकुर : भारत माता के सबसे दर्दनाक घावों में से एक, जिसे वामपंथी उग्रवाद भी कहते हैं, नक्सलवाद भी कहते हैं और ये दर्द देने का काम जिन्होंने किया, उनके नेता आज इस पर गंभीरता से चर्चा करने के लिए भी तैयार नहीं हुए, लेकिन हमारे नेता इतने गंभीर थे, जिन्होंने संकल्प लिया था कि 31 मार्च, 2026 से पहले नक्सलवाद की जड़ को भारत से खत्म कर देंगे, जड़ से नक्सलवाद को खत्म कर देंगे, उसको करके दिया। यह दिखाता है कि 31 मार्च कल है, लेकिन उससे पहले अपना रिपोर्ट कार्ड लेकर कोई आया है, तो अमित शाह जी, भारत के गृह मंत्री जी लेकर आए हैं। यह है संकल्प से सिद्धि की यात्रा। मैं इसलिए भी कहता हूं, बंगाल से बस्तर की बात हो, पशुपति से तिरुपति की बात हो, देश को लहलुहान करने का काम किया, तो इस नक्सलवाद ने किया। यह रेड कॉरिडोर 126 जिलों तक पहुंचा, जंगलों में इसकी आग जलती रही और इस नक्सलवाद के आगे किसी ने सरेंडर किया, तो उस पार्टी का नाम है कांग्रेस। एक नहीं, अनेक ऐसे उदाहरण हैं। इस रेड कॉरिडोर के लिए रेड कार्पेट बिछाने का काम कांग्रेस कर रही थी। एक नहीं, अनेकों उदाहरण आप सबके सामने हैं, लेकिन आज 126 जिलों की जगह यह 2 जिलों से भी कम में रह गया है। आज के दिन भी नक्सलवादियों को ढेर किया गया और अन्य नक्सलवादियों ने आज आत्मसमर्पण भी किया है। अरविन्द जी कह रहे थे कि आप उनको गाड़ने

की बात करते हो । हमने उनसे कहा था कि आप आत्मसमर्पण कर दीजिए, मुख्यधारा में आ जाइए। अगर सरेंडर करेंगे तो हम आपको माफ करेंगे । अगर सरेंडर नहीं करेंगे, तो गाड़ने का काम भी करेंगे । इसलिए हमने नक्सलवाद मुक्त करने का काम किया । मैं उन 1851 सुरक्षाकर्मियों को, जिनकी शहादत हुई, पूरे सदन की ओर से श्रद्धांजलि देना चाहता हूं । ज्योत्स्ना जी, आपने तो केवल कांग्रेस के नेताओं को श्रद्धांजलि देकर अपना भाषण खत्म कर दिया । मैं किसी भी दल के नेता हों या आम नागरिक हों, 7,000 नागरिकों की जान गई और यहां तक कि छत्तीसगढ़ में जब कांग्रेस के नेता भी नक्सलवादी हमले में मारे गए, उसके बाद भी भूपेश बघेल जी गंभीर नहीं हुए और केंद्र सरकार का सहयोग करने का काम नहीं किया, नहीं तो नक्सलवाद को हमने बहुत पहले खत्म कर दिया होता ।...(व्यवधान) मैं इसलिए कहना चाहता हूं कि वर्ष 1967 में इंदिरा गांधी जी की सरकार बनी और नक्सलवाद का जन्म हुआ ।... (व्यवधान) फिर इंदिरा गांधी जी की सरकार बनी, तो पंजाब में आतंकवाद आया । चाहे कश्मीर की बात करें, तो वहां पर भी यह हुआ ।... (व्यवधान) जिस बीमारी का आपके पास इलाज नहीं था, आप उसे लाइलाज कहते थे, उसका इलाज भी नरेंद्र मोदी की सरकार ने निकाला और आज नक्सलवाद मुक्त करने का काम किया है । जिस मर्ज की आपके पास दवा नहीं थी, उसकी दवा भी हमने दी और उसको दबाने का काम भी हमने किया है । यह हमारा संकल्प है, जिसको हमने सिद्धि तक ले जाने के लिए दृढ़ निश्चय के साथ काम किया है ।

आपका नेतृत्व कमजोर था । आप सरेंडर करने का काम करते थे । आज आप गरीबी, पिछड़ेपन और सामाजिक भेदभाव की बात करते हैं । आप लोग 60 सालों तक सत्ता में रहे । आप सरेंडर करते रहे, लेकिन हमने सरेंडर नहीं किया । मैं यह कहना चाहता हूं कि आज राहुल जी सदन में नहीं हैं, लेकिन टुकड़े-टुकड़े गैंग के साथ कंधे से कंधा मिलाने गए थे । दंतेवाड़ा में हमारे सैनिक नक्सली हमले में शहीद हुए, उसके बाद जब अफजल गुरु को फांसी की सजा हुई, उसके बाद राहुल गांधी जी कहां थे, टुकड़े-टुकड़े गैंग के साथ थे । अफजल गुरु को बचाने के लिए आपके नेता सामने आए, लेकिन हमारी सरकार ने उसके खिलाफ भी काम किया है । ये ही नहीं बल्कि ऐसे

अनेकों उदाहरण हैं।

हमारी सरकार ने जीरो टॉलरेंस पॉलिसी अपनाई है। सुरक्षा भी और समृद्धि भी, हमने इस मॉडल पर काम किया है। आप जल-जंगल-जमीन की बात करते हैं। जल-जंगल-जमीन की रक्षा के साथ-साथ सुरक्षा, सम्मान और समन्वय को हमारी सरकार ने बनाया है। हम नक्सलवादी विरोधी एप्रोच को लेकर चले और हमने सड़क, स्कूल्स, बैंक्स एवं मोबाइल्स बनाए और अपने इलाकों का विकास करके भी दिखाया है।

आपने कहा है कि आपकी गोली पृष्ठभूमि को देख कर चलती है, लेकिन ऐसा नहीं है। मोदी सरकार ने जो विकास किया है, उसके लिए किसी की धर्म-जाति नहीं देखी गई है। 25 करोड़ गरीबों को गरीबी रेखा से बाहर निकाला गया है। जगदम्बिका पाल जी हमारे बीच में बैठे हैं।

माननीय सभापति जी, इनके दामाद प्रवीण सिंह जी आईपीएस ऑफिसर थे। वे झारखंड में थे। वे नक्सलवादियों से लड़ते-लड़ते घायल हुए और उनकी जान भी चली गई। आज इस विषय पर इनको बोलना चाहिए था। इनके परिवार ने बहुत कुछ खोया है। आप माइनिंग वालों के बारे में कहते हैं। दिग्विजय सिंह जी का खाता निकाल कर देखिए। सालों-साल माइनिंग की गई, लेकिन वहां पर कोई विकास नहीं करावाया गया। मैं यहां पर कुछ बातें कहना चाहता हूं।

माननीय सभापति : आप अपनी खत्म कीजिए।

श्री अनुराग सिंह ठाकुर : मैं अपनी बात सिर्फ तीन मिनट में खत्म कर दूंगा।

माननीय सभापति : नो, हाफ ए मिनट।

श्री अनुराग सिंह ठाकुर : 66 के दशक में इंदिरा जी की सरकार थी। श्री आई बी चौहान, गृहमंत्री थे, उन्होंने कहा कि यह कानून व्यवस्था का मामला है। इसे स्थानीय पुलिस बल द्वारा रोका जाएगा, कुचला जाएगा। यह थाने का मामला है। आपने वर्ष 1967 थाने का मामला बताया था। ... (व्यवधान) वह 180 जिलों में पहुंचा। उन्होंने 80 के दशक में राजीव गांधी जी की सरकार में कहा कि नक्सलवाद की समस्या मूलतः सामाजिक--आर्थिक असमानता की समस्या है।

माननीय सभापति : मुझे दूसरे माननीय सदस्य का नाम लेना पड़ेगा।

श्री अनुराग सिंह ठाकुर : मैडम, मैं अपनी बात दो मिनट में समाप्त कर रहा हूँ।

माननीय सभापति : नो, हाफ ए मिनट।

श्री अनुराग सिंह ठाकुर : इसे विकास से हल कर लिया जाएगा। यही नहीं वर्ष 1990 में नरसिम्हा राव जी की सरकार में कहा गया कि यह बिहार, आंध्र प्रदेश और मध्य प्रदेश में पहुंच गया है। यह कहा गया है कि यह विकास की समस्या है।... (व्यवधान) आप 60 सालों तक सरकार में रहे तो क्या करते रहे?... (व्यवधान) यही नहीं बल्कि मनमोहन सिंह जी की सरकार में नक्सलवाद चरमोत्कर्ष पर पहुंच गया और ये भी अपनी कमजोरी दिखाते रह गए और कहते गए कि नक्सलवाद अब तक देश की सबसे बड़ी चुनौती है।... (व्यवधान) मैं कहना चाहता हूँ कि दिग्विजय सिंह जी ने आपके ही गृह मंत्री के बारे में कहा है। जब दंतेवाड़ा का अटैक हुआ तो उन्होंने कहा कि ऑपरेशन ग्रीन हंट की रणनीति पर पुनर्विचार करना चाहिए।... (व्यवधान) यह समस्या केवल सैन्य समस्या से हल नहीं होगी। श्री पी चिदम्बरम इंटेलेक्चुअल एरोगेंस से ग्रस्त हैं।... (व्यवधान)

माननीय सभापति : श्री उमेशभाई बाबूभाई पटेल जी, आप बोलिए।

श्री उमेशभाई बाबूभाई पटेल (दमन और दीव) : सभापति महोदया, मैं इस सदन में नक्सलवाद जैसे गंभीर विषय पर बोलने के लिए खड़ा हुआ हूँ। सबसे पहले मैं स्पष्ट कर दूँ कि देश की संप्रभुता पर कोई समझौता नहीं हो सकता है।... (व्यवधान) सशस्त्र हिंसा किसी भी परिस्थिति में स्वीकार्य नहीं हो सकती है। नक्सलवाद देश की एकता और लोकतांत्रिक व्यवस्था के लिए सीधी चुनौती है। इसकी रोकथाम हर हाल में आवश्यक है।

महोदया, नक्सलवाद की रोकथाम केवल कानूनी व्यवस्था का विषय नहीं है, बल्कि राष्ट्रवाद की मूल भावना से जुड़ा कर्तव्य है। जब देश के किसी हिस्से में भय, असमानता और शासन से दूरी पैदा होती है तो वह क्षेत्र मुख्य धारा से कटने लगता है।

महोदया जी, सवाल यह है कि जब हम हर साल नक्सलवाद खत्म करने का दावा करते हैं, तो यह समस्या बार-बार क्यों बढ़ती है। समस्या यह है कि आदिवासी क्षेत्र में भूमि अधिग्रहण स्पष्ट नहीं हुआ है। विकास के नाम पर विस्थापन हुआ, लेकिन पुनर्वास अधूरा रहा। योजनाएं कागज पर

बनीं, लेकिन जमीन पर भ्रष्टाचार ने उन्हें रोक दिया। सबसे महत्वपूर्ण यह है कि स्थानीय लोगों को उनके ही संसाधनों पर निर्णय लेने का अधिकार नहीं दिया गया।... (व्यवधान)

मैडम जी, मुझे बोलते हुए एक मिनट हुआ है, मुझे तीन मिनट समय दीजिए ताकि मैं अपनी बात खत्म करूं।

माननीय सभापति : आप फटाफट अपनी बात दो मिनट में खत्म करिए।

... (व्यवधान)

श्री उमेशभाई बाबूभाई पटेल : सभी ने बोलने के लिए चार-चार मिनट का समय लिया है।

माननीय सभापति : आप अपनी बात खत्म करिए। आप बोलिए।

... (व्यवधान)

श्री उमेशभाई बाबूभाई पटेल : मेरे ही साथ ऐसा क्यों होता है। मेरे साथ यह हर बार ही होता है। क्या हम छोटे प्रदेश से आते हैं, इसलिए यह होता है। आप मुझे तीन मिनट का समय दीजिए। सभी को चार-चार मिनट समय मिला है।

माननीय सभापति : आप अपनी बात खत्म करना चाहते हैं या नहीं। आप बोल नहीं रहे हैं।

... (व्यवधान)

श्री उमेशभाई बाबूभाई पटेल : सभापति महोदया, मैं अपने संघ प्रदेश दमन और दीव की बात करना चाहता हूं। मेरे प्रदेश में लागू टाउन प्लानिंग स्कीम आम जनता के लिए गंभीर चिंता का विषय बना हुआ है। हमारा प्रदेश यशस्वी प्रधानमंत्री नरेन्द्र भाई मोदी जी और आज के लौह पुरुष गृह मंत्री अमित भाई शाह जी के मार्गदर्शन एवं प्रशासन के अथक प्रयासों से अकल्पनीय विकास की गाथा लिख रहा है। हम जानते हैं कि हमारे प्रशासन की मंशा विकास की गति बढ़ाना है।

हमारे प्रदेश के लोग टाउन प्लानिंग स्कीम से बुरी तरह प्रभावित हो रहे हैं। लोगों की जमीन का बड़ा हिस्सा सड़क और सार्वजनिक उपयोग के लिए लिया जा रहा है, लेकिन कोई मुआवजा नहीं दिया जा रहा है। जिससे जमीन ली जा रही है उससे बेटरमेंट चार्जेज वसूले जाने की बात कही जा रही है। यहां के आदिवासी समाज खेती की जमीन पर खेती कर जीवनयापन करते हैं,

जमीन छीनने के बाद उनके पास कुछ नहीं बचेगा।

हमारे प्रदेश में मधुबन डैम की वजह से विस्थापित हुए लोगों को न पुनर्वास मिला, न मुआवजा मिला। इतने साल के बाद भी वे अपने हक के लिए दर-दर की ठोकर खा रहे हैं। कई हाईवे प्रोजेक्ट में जमीन चली गई, लेकिन न्याय नहीं मिला। फॉरेस्ट राइट आज तक पूरी तरह से लागू नहीं हुआ।

माननीय सभापति : माननीय सदस्य, खत्म कीजिए।

श्री उमेशभाई बाबूभाई पटेल : मुझे मांग तो करने दीजिए।

माननीय सभापति: माननीय सदस्य, आप इतना लंबा लिख कर लाए हैं, ऐसा नहीं होगा।

श्री उमेशभाई बाबूभाई पटेल : सभापति महोदया, बाजार मूल्य गारंटी का मुआवजा दिया जाए और बेटरमेंट चार्जेज की इंडिपेन्डेंट ऑडिट हो, छोटे जमीन मालिकों को छूट दी जाए। मधुबन डैम से विस्थापित लोगों को पुनर्वास और मुआवजा दिया जाए।

श्री राजकुमार रोट (बांसवाड़ा) : माननीय सभापति महोदया, वर्ष 1967 में पश्चिम बंगाल के नक्सलबाड़ी गांव से जमींदारों के आतंक के खिलाफ नक्सलवाद की शुरुआत हुई और देश में एक विकराल रूप धारण कर लिया। आज गृह मंत्री अमित शाह जी द्वारा 30 मार्च, 2026 को देश में नक्सलवाद से मुक्त करने का दावा किया, हम इसका स्वागत करते हैं।

आज नक्सलवाद उन्मूलन की चर्चा हो रही है, इस सदन के अंदर आदिवासी रिजर्व सीट से 47 सांसद आते हैं, छत्तीसगढ़, झारखंड, ओडिशा, आंध्र प्रदेश और तेलंगाना के आदिवासी सांसदों को भाजपा की तरफ कितना बोलने का अवसर मिला है, यहीं से दिख रहा है। सबसे ज्यादा आदिवासी बाहुल्य क्षेत्र विस्थापित हो रहा है, सबसे ज्यादा आदिवासी प्रताड़ित हो रहा है। लेकिन कितने लोगों को बोलने का अवसर दिया गया। यहीं से पता चल रहा है कि किस तरह का अन्याय किया जा रहा है। सदन में अन्याय हो रहा है तो स्वाभाविक है कि धरातल पर अन्याय होगा।

मैं आदिवासी समुदाय से आता हूं, हम समझते हैं कि पीड़ा क्या है। आदिवासी के

अधिकारों की बात करने गए, आदिवासी जल, जंगल और जमीन की बात करने गए। ये नक्सलवादी कौन हैं? जब आदिवासी के अधिकार की बात करेंगे तो कहेंगे कि नक्सलाइट है, जल, जंगल और जमीन की बात करने जाएंगे तो कहेंगे कि नक्सलाइट है। जो आदिवासी समुदाय अपने हक और अधिकार के लिए लड़ाई लड़ता है तो उस पर ठप्पा लगा दिया जाता है।

माननीय सभापति महोदया, इन लोगों के पास हथियार कहां से आ रहे हैं। जो आदिवासी शहर से ढंग का चप्पल खरीद कर नहीं ला सकता है, उस आदिवासी के पास आधुनिक हथियार कहां से आ रहा है। उन लोगों का एनकाउंटर क्यों नहीं हो रहा है, उनकी गिरफ्तारी क्यों नहीं की जा रही है। नक्सलवाद खत्म होना चाहिए, यह अच्छी बात है। वर्ष 2005 से 2011 तक सलवा जुद्ध चल रहा था, इसमें लगभग 2000 से ज्यादा आदिवासी मारे गए, नक्सलवादी की तरफ से भी लोग मारे गए, सेना के लोग भी मारे गए, उस समय कई जवान शहीद हुए। उस दौरान एक लाख आदिवासी समुदाय के लोग विस्थापित हुए। अभी देश में जो वर्तमान हालत है, कितने लोगों को जमीन से विस्थापित किया गया। जब से देश आजाद हुआ तब से लेकर आज तक 22 लाख आदिवासी विकास और परियोजना के नाम से विस्थापित किए गए। भाजपा सरकार के दौरान 2014 से लेकर 2026 तक 10 लाख आदिवासी परियोजना के नाम पर विस्थापित हुए हैं।

आज आदिवासियों को कलम पकड़ाने की जरूरत है, दस पन्द्रह साल के बच्चे हथियार कहां से ला रहे हैं। उनके पास हथियार कौन पहुंचा रहा है, ये हथियार कहां से आ रहे हैं। मैं इस सदन के माध्यम से देश के आदिवासियों का आह्वान करना चाहूंगा कि हमारे पूर्वजों ने अंग्रेजों, मुगलों और जमींदारों से पारंपरिक हथियारों और गुरिल्ला पद्धति से जल, जंगल जमीन की रक्षा की। अब हमें आजाद भारत में सरकार की पनाह से पनपने वाले उद्योगपतियों से जल, जंगल और जमीन की रक्षा कलम और कागज से करनी है, हम इसे करेंगे।

18.00 hrs

माननीय सभापति महोदया, गृह मंत्री महोदय सदन में बैठे हुए हैं। मैं कहना चाहता हूं कि यह विचार बंदूक की दम पर नहीं, न्याय के दम पर खत्म होना चाहिए। इनके साथ हमें न्याय करना

है।

माननीय सभापति: माननीय सदस्यगण, यदि आपकी सहमति हो, तो इस चर्चा की समाप्ति तक सभा की कार्यवाही बढ़ा दी जाए।

अनेक माननीय सदस्य : ठीक है।

18.01 hrs

(Hon. Speaker in the Chair)

श्रीमती भारती पारधी (बालाघाट) : धन्यवाद माननीय अध्यक्ष महोदय।

“जहाँ कभी गोलियों की गूँज थी, वहाँ अब विकास के गीत हैं।

जहाँ खौफ की रातें थीं, वहाँ अब उम्मीदों की किरणें हैं।

जहाँ जंगलों में सन्नाटा था, वहाँ आज जीवन मुस्कुरा रहा है।

भारत आज अपने साहस और संकल्प से नया इतिहास रच रहा है।”

इन्हीं भावनाओं के साथ, मैं आज इस सदन में नक्सलवाद जैसी गंभीर और राष्ट्रीय महत्व की चुनौती पर अपने विचार साझा करने के लिए खड़ी हुई हूँ। सबसे पहले, मैं अपने हृदय से इस देश के यशस्वी प्रधानमंत्री आदरणीय नरेंद्र मोदी जी और माननीय गृह मंत्री अमित शाह जी को धन्यवाद देती हूँ। उनके मजबूत नेतृत्व, अटूट संकल्प और राष्ट्रहित के प्रति समर्पण ने नक्सलवाद के खिलाफ इस ऐतिहासिक जीत को संभव बनाया है।

यह केवल सुरक्षा नीति की सफलता नहीं, बल्कि एक दूरदर्शी दृष्टि की विजय है। एक समय था जब "रेड कॉरिडोर" भारत के लगभग 17 प्रतिशत भू-भाग में फैला हुआ था और 126 जिले इससे प्रभावित थे। यह केवल सुरक्षा के लिए चुनौती नहीं था, बल्कि विकास की गति को भी रोक रहा था। यह सफलता केवल सुरक्षा बलों की बहादुरी का परिणाम नहीं है, बल्कि एक व्यापक, संतुलित और समाज केन्द्रित रणनीति का परिणाम है।

नेशनल पॉलिसी एवं एक्शन प्लान 2015 के अंतर्गत 3,331 करोड़ रुपये सुरक्षा और

पुलिस आधुनिकीकरण पर खर्च किए गए। 3,953 करोड़ रुपये बुनियादी ढांचे के विकास के लिए दिए गए। 12,000 किलोमीटर से अधिक सड़कें बनाई गईं। 586 सुदृढ़ पुलिस थाने स्थापित किए गए। 92 करोड़ से अधिक की नक्सली संपत्ति जब्त की गई। अब मैं विशेष रूप से बालाघाट की बात करना चाहती हूँ- जो इस परिवर्तन का सबसे सशक्त उदाहरण बनकर उभरा है।

वर्ष 1990 के दशक में, महाराष्ट्र और छत्तीसगढ़ की सीमाओं से नक्सलियों ने यहाँ प्रवेश किया। घने जंगलों और सीमावर्ती स्थिति के कारण यह क्षेत्र "ट्राई-जंक्शन" के नाम से जाना जाता था, जहाँ से नक्सली अपनी गतिविधियाँ संचालित करते थे।

अध्यक्ष जी, इस संघर्ष में हमने 38 वीर पुलिसकर्मियों और 57 निर्दोष नागरिकों को खोया। यह केवल आंकड़े नहीं, बल्कि हमारे समाज की पीड़ा और बलिदान की गाथा गाते हैं।

अध्यक्ष जी, मुझे प्रसन्नता हो रही है कि मेरा देश तो बदल रहा है, साथ ही मेरी लोक सभा का एवं नक्सलाइट इलाका बालाघाट जिला भी बदल रहा है। आज बालाघाट न केवल नक्सल मुक्त हुआ है, बल्कि विकास और उम्मीद का प्रतीक बन चुका है।

दिसम्बर, 2025 से आधिकारिक रूप से यह नक्सल मुक्त घोषित किया गया है। 13 उच्च स्तरीय नक्सलियों ने आत्मसमर्पण किया है, जिनमें तीन बड़े इनामी नक्सलवादी शामिल थे। वर्ष 2025 में 10 से भी अधिक इनामी नक्सली निष्क्रिय हुए हैं।

अध्यक्ष जी, जहां कभी बंदूकें थीं, वहां आज रोजगार है। जहां डर और अंधकार था, वहां आज विकास का उदय हो रहा है। यह परिवर्तन हमें सिखाता है कि जब नीति, नीयत और नेतृत्व एक साथ काम करते हैं, तो असंभव भी संभव हो जाता है। मैं बड़े सम्मान एवं गर्व के साथ कहना चाहती हूँ।

"शुक्रिया उन हाथों का, जिन्होंने अंधेरो को हराया।
 शुक्रिया उस हौसले का, जिसने भारत को सजाया।।
 जहाँ कभी डर का साया था, वहाँ आज विश्वास खड़ा है।
 ये नया भारत है, साहब, जो हर मुश्किल से बड़ा है।"

अध्यक्ष महोदय, मैं दिल से अपने देश के यशस्वी प्रधान मंत्री जी और आदरणीय गृह मंत्री को धन्यवाद देना चाहती हूँ, जिनके नेतृत्व में भारत को डर से विश्वास और संघर्ष से सफलता की ओर ले जाने का कार्य किया है।

अध्यक्ष जी, अंत में मैं हमारे वीर जवानों को नमन करती हूँ, जिन्होंने अपनी शहादत दी है। भारत माता की जय।

धन्यवाद।

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह) : महोदय, सबसे पहले मैं, रेड कॉरिडोर के नाम से जो पूरा क्षेत्र जाना जाता था, 12 राज्य, 17 प्रतिशत भूभाग और 20 करोड़ की आबादी इस क्षेत्र में रहने वाले सभी आदिवासी भाईयों, बहनों की ओर से आपको धन्यवाद देना चाहता हूँ कि आपने इस चर्चा की आज यहां पर हमें परमीशन दी है।

महोदय, वे सालों से चाहते थे कि उनका दर्द, उनकी वेदना, उनकी परेशानी, नक्सलियों द्वारा उन पर किया गया अन्याय और उनके भविष्य को अंधेरे में घेरने वाली यह पूरी व्यवस्था एक बार देश की सबसे बड़ी पंचायत, हमारी संसद में उजागर हो और पूरी दुनिया उसे जाने। लम्बे समय तक इसको मौका नहीं दिया गया। मुझे इस बात की भी बहुत खुशी है कि देश और हम सबके लिए बहुत महत्वपूर्ण एक घटनाक्रम, जो वर्ष 1970 से लेकर वर्ष 2026 तक चला, उस घटनाक्रम के बारे में आज संसद में चर्चा हो रही है।

महोदय, ये जिस थ्योरी का प्रचार कर रहे थे, वे एक गलत प्रकार का नैरेटिव, एक गलत प्रकार का स्वप्न भोले-भाले आदिवासियों के सामने रख रहे थे कि हम आपके अधिकार के लिए लड़ रहे हैं, हम आपको न्याय दिलाने के लिए लड़ रहे हैं, आप विकास से महरूम रह गए हो, हम इसलिए लड़ रहे हैं।

महोदय, आज बस्तर से नक्सलवाद लगभग-लगभग समाप्त हो चुका है। बस्तर के अंदर हर गांव में एक स्कूल बनाने की मुहिम चली। बस्तर के अंदर हर गांव में राशन की दुकान खोलने की मुहिम चली। हर तहसील पंचायत में पीएचसी/सीएचसी बने। इनके आधार कार्ड बने, इनके

राशन कार्ड बने और इन्हें 5 किलो अनाज मिल रहा है। इनके बीच गैस के चूल्हे वितरित होते जा रहे हैं। जो लोग यहां पर नक्सलवाद की वकालत कर रहे थे, मैं उनसे इतना ही पूछना चाहता हूँ कि यह काम वर्ष 1970 से अब तक क्यों नहीं हुआ? पूरे देश को तो वर्ष 2014 में, नरेन्द्र मोदी जी की सरकार आने के बाद देश के हर गरीब को घर मिला, गैस मिली, शुद्ध पीने का पानी मिला, 5 लाख रुपये तक का बीमा मिला, प्रति व्यक्ति प्रतिमाह 5 किलो अनाज मुफ्त मिला। ये बस्तर वाले क्यों छूट गए थे?

महोदय, मैं कहना चाहता हूँ कि सत्य को झुठलाया जा रहा है। ये बस्तर वाले इसलिए छूट गए थे, क्योंकि वहां लाल आतंक की परछाई थी और इसीलिए वहां विकास नहीं पहुँचा था। लाल आतंक की परछाई, वहां विकास नहीं है, इसलिए नहीं गया था, लाल आतंक की परछाई वहां पड़ी थी, इसलिए विकास वहां नहीं पहुँचा था। आज परछाई हट गई है, बस्तर विकसित हो रहा है और बस्तर में विकास पहुँच रहा है। ये जो एक हत्यारी मूवमेंट के वकील बन रहे हैं, वे कहते हैं कि हम अन्याय के खिलाफ लड़ रहे हैं। संविधान को मानोगे या नहीं मानोगे। किसी पर भी अन्याय होता है तो उसका उपाय हमारे संविधान के अंदर निहित है। अदालतें बनी हैं, विधान सभाएं बनी हैं, जिला पंचायतें बनी हैं, तहसील पंचायतें बनी हैं। इस पूरी व्यवस्था को नकारकर हाथ में हथियार उठा लोगे। ऐसा कैसे चलेगा? जो इस चीज को जस्टीफाई करे, मैं उनसे कहना चाहता हूँ कि वह समय चला गया है, यह नरेन्द्र मोदी की सरकार है, जो हथियार उठायेगा, उसको हिसाब चुकाना होगा।

इस तरह से नहीं चलेगा। सरकार संवेदनशील है। सभी समस्याओं को सुनना चाहती है, उनका निराकरण भी चाहती है। यहीं संसद में ढेर सारी योजनाएं बनाईं, मगर आप इनका इम्प्लीमेंटेशन भी नहीं करने देंगे, ताकि आपकी आइडियोलॉजी और आपका अवैध शासन वहां पर चलता रहे। मैं आज पूछना चाहता हूँ, अभी कांग्रेस के कुछ सदस्य बहुत जोर-जोर से कह रहे थे कि आदिवासियों का विकास नहीं हुआ, विकास नहीं हुआ। राजकुमार रोट जी जैसे आदिवासी युवा सांसद भी वोट के लालच में कांग्रेस का समर्थन कर रहे थे, कांग्रेस की थ्योरी का समर्थन कर

रहे थे। मैं उनसे पूछना चाहता हूँ कि 75 सालों में से 60 साल तो आपने ही शासन किया है, तो आदिवासी लोग अभी तक विकास के बिना क्यों वंचित रह गए? विकास तो आकर नरेन्द्र मोदी जी कर रहे हैं। 60 सालों तक उनको घर नहीं दिया, पानी नहीं दिया, उनके लिए स्कूल नहीं बने, मोबाइल टावर नहीं पहुंचने दिए, बैंक की फैसिलिटीज़ नहीं पहुंचने दी और अब आप हिसाब मांग रहे हैं। आप थोड़ा तो अपनी गिरेबान में झांक कर देखिए कि दोषी कौन है। ... (व्यवधान) मैं पूरा बताऊंगा।

मान्यवर, 12 राज्य हैं, इनमें छत्तीसगढ़, तेलंगाना, आंध्रप्रदेश, ओडिशा, महाराष्ट्र, मध्य प्रदेश, झारखण्ड, बिहार, पश्चिम बंगाल, केरल, कर्नाटक का कुछ हिस्सा और उत्तर प्रदेश के तीन जिले, यह पूरा रेड कॉरिडोर बना हुआ था और वहां कानून का शासन समाप्त कर दिया गया। 20 करोड़ लोग गरीबी में सालों तक जीते रहे, लेकिन किसी ने चिंता नहीं की। हजारों युवाओं की मृत्यु हुई। एक एनजीओ की अगर हम मानें, तो आइडर साइड से 20 हजार युवा मारे गए। कई लोग पूरे जीवन के लिए दिव्यांग बन गए, अपाहिज बन गए, नर्क का जीवन जी रहे हैं और उन तक विकास भी नहीं पहुंचा।

मान्यवर, इसके लिए कौन जिम्मेदार है? क्या इस देश की सबसे बड़ी लोकतंत्र की पंचायत ने क्षीर-नीर करके इस पर चिंतन नहीं करना चाहिए? या अपनी गढ़ी-गढ़ाई थ्योरी को लेकर घूमते रहना चाहिए। मैं इसके बाद बताता हूँ कि नक्सलवाद का मूल कारण विकास की डिमांड नहीं है, एक आइडियोलॉजी है, जिस आइडियोलॉजी को राष्ट्रपति पद का चुनाव जीतने के लिए वर्ष 1970 से इंदिरा जी ने स्वीकार कर लिया और इस वामपंथी विचारधारा के कारण नक्सलवाद फैला।

मान्यवर, प्रधानमंत्री मनमोहन सिंह जी ने पूरे देश के सामने स्वीकारा था कि कश्मीर और नॉर्थ-ईस्ट की तुलना में भी देश की आंतरिक सुरक्षा की सबसे बड़ी समस्या हथियारी माओवादी हैं, मगर कुछ नहीं हुआ।

मान्यवर, वर्ष 2014 में परिवर्तन हुआ और मोदी जी के शासन में कई सारी वर्षों पुरानी समस्याओं का निराकरण हुआ। इनमें धारा 370 हट गई 35(ए) हट गई, राम जन्मभूमि पर भव्य

मंदिर बन चुका है। जीएसटी इस देश में आज वास्तविकता बन गया है, सीएए का कानून आ गया है। विधायी मंडलों में मातृशक्ति को 33 प्रतिशत आरक्षण दिया गया है। कई सारे बड़े काम जो आजादी के वक्त से इस देश की जनता चाहती थी कि कभी न कभी हों, वे सारे काम नरेन्द्र मोदी जी के इन 12 सालों में हुए और अब नक्सलवाद से मुक्त भारत की रचना भी नरेन्द्र मोदी जी के शासन में ही हो रही है। ये 12 साल देश के एक प्रकार से बहुत शुभंकर साबित हुए हैं। देश को गरीबी से मुक्ति दिलाने के लिए, देश के युवाओं के लिए नई शिक्षा पद्धति लाने के लिए, देश की आंतरिक और बाह्य सुरक्षा को सुनिश्चित करने के लिए, इस देश के मूलों से न जुड़ी हुई पॉलिसियों को दरकिनार करने के लिए, इन 12 सालों में बहुत कुछ हुआ है।

मगर, मैं मानता हूँ कि अगर पॉलिटिकल साइंस का कोई विद्यार्थी इसकी रेटिंग करना चाहेगा कि इन सारी चीजों से सबसे बड़ा फायदा किस फैसले और किस सिद्धि से हुआ है तो पॉलिटिकल साइंस का वह विद्यार्थी निस्संकोच नक्सल-मुक्त भारत को नम्बर-एक पर रखने से जरा भी नहीं हिचकेगा।

मान्यवर, यह जो बड़ी घटना देश में आकार लेने जा रही है, उसका पूरा श्रेय, उसका पूरा यश हमारे सी.ए.पी.एफ. के जवान, विशेषकर 'कोबरा', सी.आर.पी.एफ. के जवान, राज्य सरकारों की पुलिस, विशेषकर छत्तीसगढ़ राज्य पुलिस, डी.आर.जी. के हमारे जवान और वहां के स्थानीय आदिवासी वाशिंदों को जाता है। अगर उनका सहयोग न होता तो दुनिया में कई ऐसे रिकॉर्ड्स हैं कि बड़े-बड़े तानाशाह हुए, पर जब जनता ने उनका साथ नहीं दिया तो वे दुम हिलाकर भागे हैं। मगर, यहां पर आज वामपंथी उग्रवाद समाप्त होने जा रहा है, इसमें जनता का भी बड़ा साथ है।

आज मैं फिर से एक बार, इस चर्चा की शुरुआत में, जो हजारों युवा मारे गए, जो सिक्योरिटी फोर्सों के जवान शहीद हो गए, जिन्होंने अपना सर्वस्व इस देश की आंतरिक सुरक्षा के लिए बलिदान कर दिया, उन सभी को मनपूर्वक पूरे सदन की ओर से विनम्र श्रद्धांजलि देकर उसको 'एक्नॉलेज' करना चाहता हूँ।

मान्यवर, यह जो विचारधारा है, इसका विकास से कोई लेना-देना नहीं है, विकास की मांग

से भी कोई लेना-देना नहीं है। यह विचारधारा कौन-सी है? क्या है माओवादी विचारधारा? इसका ध्रुव वाक्य क्या है? जब हम आज़ाद हुए, हमने कहा 'सत्यमेव जयते', सत्य की हमेशा विजय हो, सत्य की विजय होती है। पर, इनका ध्रुव वाक्य क्या है? इनका ध्रुव वाक्य है कि 'सत्ता बन्दूक की नली से निकलती है।' यह इनका ध्रुव वाक्य है। वहां 'सत्ता' शब्द का बहुत महत्वपूर्ण स्थान है। यह विकास के लिए नहीं है, अपनी आइडियोलॉजी के अस्तित्व के लिए है, अपनी आइडियोलॉजी के विजय के लिए है और आइडियोलॉजी को भोले-भाले आदिवासियों में स्प्रेड करके सत्ता हासिल करने के लिए है। यहां विकास की कोई बात नहीं है। इनका लोकतंत्र में कोई विश्वास नहीं है।

मान्यवर, यहां ढेर सारे लोग, मैं उनके नाम नहीं लेना चाहता, मैं सुन रहा था, तीन घंटे से कह रहे हैं कि अन्याय है और अन्याय के खिलाफ लड़ रहे हैं। लड़ने का तरीका क्या है? हम अँग्रेजों के शासन में नहीं रह रहे हैं। कुछ लोगों ने तो भगत सिंह जी और भगवान बिरसा मुंडा से कम्पैरिजन कर दी। यह क्या हिमाकत कर रहे हैं? शहीद भगत सिंह और भगवान बिरसा मुंडा अँग्रेजों के सामने लड़े। संविधान तोड़ कर हाथ में हथियार लेकर निर्दोषों की हत्या करने वाले लोगों के साथ आप इसका कम्पैरिजन कर रहे हैं। ऐसे विषयों में राजनीतिक स्वार्थ से ऊपर उठ जाना चाहिए।

मान्यवर, यही विचारधारा कहती है कि दीर्घकालीन युद्ध ही हमारी विचारधारा को फैला सकता है। उनको अपने लोगों का भी खून बहाने से कोई परहेज नहीं है। उनके आदर्श को देखिए। दस हजार सालों के हमारे उपलब्ध इतिहास में कितने आदर्श पुरुष, स्त्री, युवा हुए, उसकी एक बहुत बड़ी लिस्ट बन सकती है। इन्होंने तिलका मांझी को अपना आइडियल नहीं समझा, भगवान बिरसा मुंडा, भगत सिंह या सुभाष बाबू को अपना आइडियल नहीं समझा। इन्होंने आदर्श किसको कहा? इन्होंने आदर्श माओ को कहा। ये अपने आदर्श तय करने में भी उसे फॉरेन से इम्पोर्ट करते हैं।

मान्यवर, बस्तर का सेलेक्शन क्यों हुआ? भारतमंडपम में एक कार्यक्रम था। बस्तर क्षेत्र से जो अच्छी शिक्षा-दीक्षा प्राप्त किये हुए युवा थे। ऐसे युवाओं के साथ मेरा इंटरएक्शन था। मेरे नाश्ते

के टेबल पर एक बच्ची बैठी थी। उसने कहा कि साहब, क्या आप बता सकते हैं कि माओवादियों ने हमारे बस्तर को ही क्यों चुना?

मान्यवर, इस विषय को मैं जरा डिटेल में बताना चाहता हूँ। हम सब जानते हैं कि वर्ष 1947 में जब हम आजाद हुए, तो संसाधन बहुत कम थे। एक लंबी गुलामी के कालखंड को समाप्त करके हम आजाद हुए थे। देश के अंदर विकास का नामोनिशान नहीं था। लगभग दो सदी तक इस देश को गुलामी में लूटा गया। जब नया राज्य बना तो राज्य की पहुंच कुछ क्षेत्रों में सीमित थी। वहां इसको बढ़ानी चाहिए थी। यह तो समय जाते-जाते बढ़ेगी।

मान्यवर, क्योंकि संसाधन कम थे, रेवेन्यू कम थी तो विकास भी परकोलेट होते-होते हर क्षेत्र में एक साथ नहीं पहुंच पाई। अगर रोड्स बनानी हैं तो पूरे देश में एक साथ नहीं बन सकी। अगर बिजली पहुंचानी है तो पूरे देश में एक साथ नहीं पहुंच सकी। दूरदराज के क्षेत्र तक स्टेट की पहुंच की कैपेसिटी सीमित थी। वहां विकास नहीं पहुंचा था। वहां स्टेट का इकबाल बुलंद नहीं हुआ था। अब वे अत्याचार के खिलाफ की बात करते हैं। अगर वहां स्टेट पहुंचा ही नहीं था, सुनियोजित भेदभाव का वातावरण ही नहीं था तो वहां अत्याचार कैसे हो गए?

मान्यवर, एक कहानी गढ़ी जा रही है। सच्चाई यह है कि इन्होंने पूरे रेड कॉरिडोर को इसलिए चुना था, क्योंकि वहां स्टेट की पहुंच कम थी। वहां के भोले-भाले आदिवासियों को बरगलाकर उनके हाथ में हथियार पकड़ाए गए। मैं आपको बाद में कुछ दृश्य बताऊंगा। मुझे एक बात समझ में नहीं आई कि 15 अगस्त, 1947 के पहले इस देश का ट्राइबल बिरसा मुंडा, तिलका मांझी, रानी दुर्गावती, मुर्मू बंधुओं को हीरो मानकर चलता था, लेकिन वह आदिवासी वर्ष 1947 से 1970 आते-आते माओ को अपना हीरो मानने लगा, यह परिवर्तन क्यों हुआ?

मान्यवर, यह परिवर्तन विकास और अन्याय के कारण नहीं हुआ, क्योंकि कठिन भूगोल के कारण और स्टेट की अनुपस्थिति के कारण अपनी विचारधारा को फैलाने के लिए वामपंथियों ने एक क्षेत्र को चुना। उन्होंने भोले-भाले आदिवासियों को बरगलाना चालू किया। उन्हें अपनी विचारधारा का अनुयायी बनाया। थोड़ा आगे बढ़ने के बाद उनको लगा कि यहां तो अच्छा काम हो

सकता है। अगर वे पढ़-लिख जाएंगे तो हमारे साथ नहीं रहेंगे। उन्होंने स्कूलें जला दीं। उनके बैंक अकाउंट खुल जाएंगे तो हमारे साथ नहीं रहेंगे, इसलिए बैंकें जला दीं। दवाखानें जला दी गईं। फिर वे कहते हैं कि यहां विकास नहीं पहुंचा। वामपंथी उग्रवादियों ने उस क्षेत्र में विकास को सालों तक नहीं पहुंचने दिया। आज नरेन्द्र मोदी जी के शासन में वहां विकास पहुंच रहा है। विकास घर-घर जा रहा है। गरीबी के कारण नक्सलवाद नहीं फैला, बल्कि नक्सलवाद के कारण इस पूरे क्षेत्र में सालों तक गरीबी रही।

मान्यवर, मैं इसको और अच्छे तरीके से सदन के सामने रखना चाहता हूँ। नक्सलवाद की जड़ें गरीबी और विकास से जुड़ी हुई नहीं हैं। वह वैचारिकी थी। मैं आज वर्ष 1960 के चार क्षेत्रों को पढ़ना चाहता हूँ। एक - नक्सलबाड़ी क्षेत्र में साक्षरता का दर 35 प्रतिशत था। बस्तर की साक्षरता दर 23 प्रतिशत थी। सहरसा, बिहार, जो नक्सलवाद से कभी प्रभावित नहीं हुआ, वहां पर साक्षरता की दर 33 प्रतिशत थी। बलिया, यूपी जो सोनभद्र से सटा हुआ जिला है, जो नक्सलवाद से प्रभावित था, वहां भी साक्षरता की दर 31 प्रतिशत थी। चारों स्थानों पर साक्षरता की दर कमोबेश समान थी, प्रति व्यक्ति आय नक्सलबाड़ी में पांच सौ रुपये थी, जो कि चारों क्षेत्रों में सबसे ज्यादा थी। बस्तर में 190 रुपए थी, सहरसा में 299 रुपए थी और बलिया में 374 रुपए थी। प्रति व्यक्ति आय भी चारों क्षेत्रों में एक समान थी। मगर नक्सलबाड़ी और बस्तर में वामपंथी उग्रवाद पनपा लेकिन सहरसा और बलिया में नहीं पनपा। क्योंकि सहरसा और बलिया का भूगोल उनके अनुकूल नहीं था। वहां घने जंगल नहीं थे। नदी, नाले और छुपने की पहाड़ियां नहीं थीं। हथियार ले कर अपनी मूवमेंट करने, आदिवासियों को दबाने का, उनको ज़बरदस्ती अपनी आइडियोलॉजी के साथ जोड़ने की वहां पर अनुकूलता नहीं थी। अगर विकास ही पैमाना होता, अगर प्रति व्यक्ति आय ही पैमाना होता, तो देश के बहुत सारे हिस्से ऐसे थे, जहां सन् 70 में विकास नहीं पहुंचा था। वहां क्यों नहीं नक्सलवाद हुआ?

मान्यवर, आज तो मैं इस सदन में इस विचार को सिरे से खारिज कर रहा हूँ। हम लोकतंत्र में हैं। हमने इस देश के संविधान को स्वीकार किया है। संविधान के माध्यम से ही आज इस महान

सदन के हम सदस्य हैं। अन्याय किसी के भी साथ हो सकता है। विकास कहीं पर भी कम ज्यादा हो सकता है। हम संवैधानिक रास्तों से हमारी लड़ाई लड़ेंगे या हाथ में हथियार ले कर निर्दोषों को मार डालेंगे? किस थ्योरी का यहां से समर्थन हो रहा है? मैं नहीं समझ पा रहा हूँ। अगर आप धमकाना चाहते हैं कि यह होगा तो ये लोग भी हथियार उठाएंगे, ऐसा होगा तो ये भी हथियार उठाएंगे। मान्यवर, यह डरने वाली सरकार नहीं है। यह सबके साथ न्याय करने वाली सरकार है। किसी के साथ भी अन्याय हो तो हथियार हाथ में उठा लेना, क्या यह लोकतांत्रिक तरीका है? क्या हमारे संविधान के बताए हुए सारे रास्ते कुंद हो गए हैं, बंद हो गए हैं? संविधान ने हर चीज़ की व्यवस्था की है।

मान्यवर, आज इस बहस को देख रहे, भारत के युवाओं के लिए नक्सलवाद की टाइमलाइन भी मैं बताना चाहता हूँ। मान्यवर, 1970 के दशक में नक्सलवाद की शुरुआत नक्सलबाड़ी से हुई, बंगाल से हुई। सन् 1971 के एक ही वर्ष में 3620 हिंसा की घटनाएं वहां पर हुई हैं। सन् 80 का दशक आते-आते पीपल्स वॉर ग्रुप बन गया और फिर यह महाराष्ट्र, मध्य प्रदेश और ओडिशा तक गया। जब मैं मध्य प्रदेश बोलता हूँ तो वह पुराना मध्य प्रदेश है, जब छत्तीसगढ़ और मध्य प्रदेश एक ही हुआ करता था। माओवादी इन तीन राज्यों में फैले। उसके बाद 90 के दशक में, दुनिया भर में जैसे वामपंथी विचारधारा सिकुड़ती गई, यहां पर भी उग्रवादी गुटों में और वामपंथी पार्टियों में विलय शुरू हुआ तथा वर्ष 2004 में दो प्रमुख गुट मिल गए और सीपीआई माओवादी का गठन किया। सन् 70 से वर्ष 2004 तक, इस पूरे कालखंड में मान्यवर, चार साल छोड़ कर पूरा समय कांग्रेस पार्टी का शासन रहा है। यह उनको याद रखना चाहिए।

कब माओवादी विचारधारा फैली, पनपी, एकत्रित हुई, उसे आपको याद रखना चाहिए। मान्यवर, सन् 1970 को भी हमें याद करना चाहिए। अभी एक माननीय सदस्य जी ने बताया कि 1970 में क्या हुआ था। 1970 में एक नारा लगा था – “अंतरात्मा की आवाज पर मतदान करो।”

वह नारा इंदिरा जी ने लगाया और संजीव रेड्डी जी के खिलाफ अपना एक प्रत्याशी उतारा। उस वक्त आधार तलाश रही माओवादी पार्टियों ने इंदिरा जी को समर्थन दिया और अपनी

पार्टी में अपना वर्चस्व प्रस्थापित करने के लिए श्रीमती गांधी जी ने उस समर्थन को लपक लिया और 1970 से लेकर 1980 तक इंदिरा जी वापस नहीं आईं। वे माओवादी विचारधारा की गिरफ्त में रहीं।

मान्यवर, यही समय है, जब नक्सलबाड़ी से शुरू हुआ यह आंदोलन बारह राज्यों में फैल गया। देश के 17 प्रतिशत भू-भाग में फैल गया और दस प्रतिशत से ज्यादा आबादी में पहुँच गया। कई सिक्योरिटी एक्सपर्ट्स ऐसा कहते थे कि सत्ता के समर्थन के बगैर किसी भी हथियारी मूवमेंट का, देश के दिल में बीचों-बीच, तिरुपति से लेकर पशुपतिनाथ तक, यह रेड कॉरिडोर संभव ही नहीं है।

अभी राजकुमार जी पूछ रहे थे कि हथियार कहाँ से आए? मैं उनको बताना चाहता हूँ कि जो हथियार पकड़े गए हैं, उनमें से 92 प्रतिशत हथियार पुलिस के लूटे हुए हथियार हैं। थाने लूट लिए, गोलियाँ लूट लीं और उनका उपयोग निर्दोष जवानों को, बच्चों को, कृषकों को मारने के लिए किया है।

मान्यवर, एक भ्रांति की तरह वामपंथी विचारधारा ने इसको प्रोपेगेंडा के माध्यम से फैलाया। अपनी विचारधारा को टिकाने के लिए फैलाया कि अन्याय से बचने के लिए हथियार हाथ में उठाए हैं। मगर मैं फिर से एक बार पूछना चाहता हूँ कि क्या राज्य, शासन और संविधान की वैधता को किसी भी अन्याय के एवज में चुनौती दी जा सकती है?

अन्याय के खिलाफ लड़ने का हमारे संविधान ने रास्ता बनाया है इसीलिए राजकुमार रोट जी यहाँ बैठे हैं, चुनाव लड़े और इसीलिए यहाँ बैठे हैं, वरना वे भी सरेंडर की लिस्ट में होते, अगर हथियार लिया होता। ... (व्यवधान) हाँ, इसीलिए कहता हूँ, यही रास्ता है, यही रास्ता है। आज जिस व्यवस्था के निर्मूलन की मैं बात कर रहा हूँ, वह लोकतंत्र की जड़ों पर वार कर रही है। लोकतंत्र का मूल सिद्धांत है कि किसी भी समस्या का समाधान बहस से निकल सकता है, हथियारों से नहीं निकल सकता।

मान्यवर, इन्होंने इस देश में वैक्यूम खड़ा करने का प्रयास किया। स्टेट का वैक्यूम, सारी

व्यवस्थाएं नष्ट करके गवर्नेस का वैक्यूम, संविधान पर से श्रद्धा खत्म करके संविधान का वैक्यूम और पुलिस थानों को जलाकर सिक्योरिटी का वैक्यूम खड़ा करने का प्रयास किया है।

मैं आज इस मंच से देश की जनता को यह बताने आया हूँ कि माओवादी हिंसा करने वालों के नक्सलियज्म करने वालों के दिन लद गए हैं। अब इस सरकार के रहते ऐसा लंबे समय तक नहीं चलेगा। ऐसा कई देशों में हुआ है जैसे कंबोडिया, पेरू, कोलंबिया। कई देशों के इतिहास इससे भरे पड़े हैं। भयानक रक्तपात हुआ है। हमारे यहाँ भी 20 हजार लोग मारे गए।

मान्यवर, यह एक वैचारिक लड़ाई है। हमारे देश की जनता को माओवादी, उग्रवादियों को अन्याय के खिलाफ हथियारों की लड़ाई मानने की गलती नहीं करनी चाहिए, क्योंकि वामपंथी विचारधारा अपना आधार खो बैठी है। सारे वामपंथी येन-केन-प्रकारेन अलग-अलग थ्योरी रचित करके अपने अस्तित्व को टिकाने में लगे हैं। इनका एकमात्र एजेंडा देश में वैक्यूम खड़ा करना है। देश के स्वभाविक असंतोष को हथियारों के माध्यम से दिशा देना है। स्टेट का वैक्यूम, गवर्नेस का वैक्यूम, संविधान का वैक्यूम, सिक्योरिटी का वैक्यूम और रक्तपात, यही उनका उद्देश्य है, जो अब सफल नहीं होगा।

मान्यवर, कई सारे भोले-भाले ग्रामीणों को एनिमी इंफॉर्मर बता कर फांसी पर चढ़ा दिया। कौन-सी अदालत ने फांसी पर चढ़ाया? इन्होंने जनता अदालत के नाम से फारस खड़ा किया, जहां न कोई वकील है, न कोई जज है, वे स्वयं बैठे हैं, वे स्वयं फैसले करते हैं और फांसी दे देते हैं। मैंने इसका जस्टिफिकेशन करते हुए सुना है। मैं आज नाम लेना नहीं चाहता हूँ, वरना यहां से लोग खड़े हो जायेंगे। इसका जस्टिफिकेशन नहीं हो सकता है। इस देश में संविधान का राज है। फैसला संविधान द्वारा, सरकारों द्वारा रचित अदालतों में ही हो सकता है। अगर किसी के साथ अन्याय हो गया है, तो उसके लिए त्रिस्तरीय न्यायिक प्रणाली है। गवर्नेस का वैक्यूम कैसे हुआ? उन्होंने पैरलल गवर्नमेंट चलायी। छत्तीसगढ़ के बस्तर में उनका होम मिनिस्टर होता था, उनका न्याय मंत्री होता था, लूटे हुए अनाज को बांटने वाला खाद्य और आपूर्ति मंत्री होता था। एक जनताना सरकार के नाम से भ्रांति खड़ी की। इन्होंने विकास की योजनाओं को रोकने का काम

किया। इन्होंने संविधान और न्याय व्यवस्था को निशाना बनाकर संविधान का वैक्यूम खड़ा करने का काम किया। कोई चुनाव न लड़े, मतदान नहीं होने देंगे, सरपंच कोई नहीं होगा, कोई तहसील पंचायत, जिला पंचायत का सदस्य नहीं होगा, विधायक जो वे चाहते हैं, वही जीतकर आएंगे। किस प्रकार की व्यवस्था खड़ी करना चाहते थे? इसका समर्थन कैसे हो सकता है? अब कह रहे हैं कि बातचीत करो। जो ऐसा कह रहे हैं, मैं उनको बताना चाहता हूँ। मैं बस्तर में जाकर, बस्तर के हर तहसील में जाकर, सार्वजनिक मंचों पर पचास बार कह चुका हूँ कि हथियार डाल दीजिए, सरकार आपके पूरे पुनर्वासन की व्यवस्था करेगी, मगर वे हथियार नहीं डालेंगे।

मान्यवर, हमारी सरकार की पॉलिसी है, चर्चा उसी से होती है, जो हथियार डालता है। जो गोली चलाता है, उसे जवाब गोली से ही दिया जाता है। यह हमारे सरकार की पॉलिसी है। मैं आगे बताता हूँ कि कितने लोगों ने हथियार डाले हैं और अब पुनर्वासन कर रहे हैं।

मान्यवर, इसका नतीजा यह है कि वर्ष 1970-2026 तक यहां यह चलता रहा। कई ऐसे हमले हुए। जहानाबाद का हमला हुआ। एक हजार आर्म्स नक्सलियों ने सीआरपीएफ के कैंप और जेल को कब्जा करके अजय कानू समेत 389 कैदियों को मुक्त करा कर ले गए। आंध्र-ओड़िशा सीमा पर दर्जनों स्कूलों और इंफ्रास्ट्रक्चर का सुनियोजित विनाश किया। हर ठेके में बीस परसेंट जनताना टैक्स डालते रहे। झारखंड में 70 ट्रकों में एक साथ आग लगा दी। मालगाड़ी की 11 बोगियों में एक साथ आग लगा दी। जनताना टैक्स की वार्षिक वसूली, जो कि इनके ही सेक्रेटरी के कंप्यूटर से मिला है, उसके मुताबिक यह राशि 240 करोड़ रुपये थी। इसको कैसे जस्टिफाई कर सकते हैं? किस तरह से जस्टिफाई कर सकते हैं?

मान्यवर, यह नक्सलवाद मूल रूप से कहां से आया? परंतु हमारे देश के लिए वह किसी भी प्रकार से ऐसी स्थिति थी ही नहीं कि जहां इस प्रकार की साम्यवादी विचारधारा, लेफ्टिस्ट विचारधारा का पनपना हो पाए।

मान्यवर, वर्ष 1905-1924 रूस में साम्यवादियों ने क्रांति की। 1914 के युद्ध में रूस की आर्थिक हालत बहुत बिगड़ गयी और वहां पर भूख, महंगाई, अव्यवस्था और 1905 में खूनी

रविवार की घटना ने जनता का विश्वास शासन के प्रति तोड़ दिया और उसने 1917 की क्रांति की नींव तैयार की।

मान्यवर, मजबूर होकर निकोलस द्वितीय ने गद्दी छोड़ दी। वहां एक वैक्यूम खड़ा हुआ और उस वैक्यूम को भरने के लिए लेनिन की अध्यक्षता में साम्यवादी सरकार बनी। इसी तरह से चीन में एक अव्यवस्था खड़ी हुई। करोड़ों किसान गरीबी और भुखमरी में जीवन जी रहे थे। वर्ष 1921 में कम्युनिस्ट चीनी पार्टी की स्थापना हुई। माओ उनके नेता बने। कम्युनिस्टों और कुओमिन्तांग, जो वहां के राष्ट्रवादी थे, राजा के वफादार थे, उनके बीच में युद्ध हुआ। वर्ष 1934-35 में एक लॉन्ग मार्च हुआ। पीपल्स रिपब्लिक ऑफ चाइना की स्थापना वर्ष 1939 में हुई। वर्ष 1939 और वर्ष 1925 की दो महत्वपूर्ण घटनाएं हैं। इसका हमारे देश पर क्या असर हुआ, यह आप लोग समझें। जैसे ही रशिया में साम्यवादियों की सरकार का गठन हुआ, यहां वर्ष 1925 में कम्युनिस्ट पार्टी ऑफ इंडिया यानी सीपीआई की स्थापना हुई। मैं उनके समर्थकों से पूछना चाहता हूं कि रशिया में कम्युनिस्टों की जब सरकार बनी तो उसी वक्त यहां सीपीआई की स्थापना हुई, तो क्या इसके बीच में कोई रिलेशनशिप है? यह सोचने की बात है कि रशिया की सरकार ने स्पॉन्सर करके दुनिया भर में कम्युनिस्ट पार्टी की रचना की और इसका एक हिस्सा हमारे यहां बना। जिस पार्टी की नींव ही किसी दूसरे देश की प्रेरणा से पड़ी है, वह हमारे देश का भला कैसे सोचेगा? इन्होंने तो अंग्रेजों का भी समर्थन किया था। वर्ष 1964 में कम्युनिस्ट पार्टी (मार्क्सिस्ट) बनी। सीपीआई (एम) क्यों बना? वर्ष 1969 में ... (व्यवधान) आप लोग आज मुझे उकसाओ मत, क्योंकि मैं आज तय करके आया हूं कि मैं यहां पूरी बात बताऊंगा। ... (व्यवधान)

मान्यवर, वर्ष 1964 में सीपीआई (एम) बना। यह भी समझना होगा कि जब पहले से सीपीआई थी तो सीपीआई (एम) क्यों बनी? मान्यवर, वर्ष 1964 में सोवियत रशिया और चीन के बीच में झगड़ा हुआ। दोनों साम्यवादी राष्ट्रों में अलग-अलग विचारधारा की साम्यवादी सरकारें आयीं। वहां जिस तरह से अलग-अलग विचारधारा की सरकार आयी तो यहां भी एक चीन समर्थक पार्टी सीपीआई (मार्क्सिस्ट) खोल दी, जिसके सदस्य श्री अमरा राम जी बोल रहे थे। मान्यवर, ये

दोनों पार्टियां कम्युनिस्टों की हैं। एक रशिया की क्रांति के समय में बनी और दूसरी रशिया-चीन के बीच मतभेद के बाद बनी। इसके बाद वर्ष 1969 संसदीय राजनीति का विरोध करने के लिए, मेरी बात सभी लोग ध्यान से सुनें, आपके माध्यम से मैं देश को भी बताना चाहता हूँ कि वर्ष 1969 में सीपीआई (एमएल) (मार्क्सिस्ट) की स्थापना हुई। इसका उद्देश्य विकास का बैकयूम भरना नहीं था, किसी के अधिकारों की रक्षा करना नहीं था। इनके संविधान में उद्देश्य था कि संसदीय राजनीति का विरोध करके सशस्त्र क्रांति करना। जो रशिया और चीन में कर चुके थे। लेकिन यहां राजशाही नहीं बची थी। अंग्रेज यहां नहीं थे। यहां संविधान से चलने वाली लोकतांत्रिक सरकार बन गयी थी। फिर क्यों संसद का विरोध? ये लोग चुनाव लड़ते, जीतकर आते और अपनी बातों को मनवाते। मगर वैसे तो कोई बात सुनेगा नहीं, इसलिए सशस्त्र क्रांति। क्रांति कई प्रकार की होती है। वैचारिक क्रांति होती है। कुछ लोगों ने गीत लिखकर क्रांति की है। महात्मा जी ने अहिंसक क्रांति की थी। इन्होंने सशस्त्र क्रांति और संसदीय राजनीति का विरोध करना, इन दोनों उद्देश्यों के साथ सीपीआई (मार्क्सिस्ट) बना और ये ही आज के माओइस्ट हैं।

ये मूल को समझे बगैर अन्याय, अन्याय रटे जा रहे हैं। भाई, यह अन्याय के लिए नहीं है। हमारी संसदीय राजनीति का विरोध करने के लिए, संसद का, जिसके आप सदस्य हैं, इसका विरोध करने के लिए बने हैं। उसके बाद, वर्ष 1975 में जैसे ही कांग्रेस का समर्थन मिला एमसीसी माओइस्ट बनी और बिहार, झारखंड केंद्रित पार्टी बनी। वर्ष 1980 में पीडब्ल्यूजी बना। वह आंध्र प्रदेश केंद्रित बना। वर्ष 1982 में दलित किसान केंद्रित सशस्त्र संघर्ष सीपीआई (एमएल) पार्टी यूनिटी बिहार में बनी। दलित किसान केंद्रित संघर्ष इनका उद्देश्य था। वर्ष 1998 में पीपुल्स वार ग्रुप बना, उसमें माओवादियों का एकीकरण हुआ। इतना सब करने के बाद भी वे सफल नहीं हुए। वर्ष 2000 में पीएलजीए बना, जो सैन्य विंग बनी। गुरिल्ला फोर्स बनाई गई। वर्ष 2004 में पीडब्ल्यूजी और एमसीसी दोनों का विलय हो गया। थ्योरी वाले और हथियार उठाने वाले दोनों का वर्ष 2004 में विलय हुआ। वर्ष 2014 में मोदी जी आए और वर्ष 2026 में सबकी समाप्ति हो गई। इनका टोटल वर्ष 1925 से लेकर वर्ष 2026 तक 101 साल का इतिहास है। इसीलिए मैं

साथी सदस्यों से कहता हूं, जो सामने बैठे हैं, आप इसको अन्याय के खिलाफ संघर्ष का स्वरूप मानकर महिमामंडित मत कीजिए। हम जिस सदन में बैठे हैं, वे इसका विरोध करने के लिए जन्मे हैं। वे वोट की जगह बुलेट से शासन प्राप्त करना चाहते हैं।

मान्यवर, अगर यही बात है कि चर्चा कीजिए, चर्चा कीजिए, चर्चा से कोई परहेज नहीं है। हर कोई चर्चा का स्वागत करता है। फिर पुलिस क्यों रखी गई है? पुलिस की जरूरत ही नहीं है। सेना क्यों रखी गई है? पैरा मिलिट्री फोर्सज क्यों रखे गए हैं? कुछ लोग ऐसे होते हैं, जो चर्चा से मानते ही नहीं हैं। वहां बल प्रयोग करके उनके अत्याचार से निर्दोष नागरिकों को बचाना पड़ता है।

जब नक्सलवादियों ने सैंकड़ों निर्दोष किसानों को बम लगा-लगाकर बिना पैर का कर दिया, कई स्कूलों में रेड करके आठ, नौ और दस साल के बच्चों को उठाकर ले गए और नक्सलवाद की सेना में भर्ती कर दिया तो क्या हम मूकदर्शक बनकर खड़े रहें? यह भारतीय जनता पार्टी की सरकार है। हर नागरिक की सुरक्षा नरेंद्र मोदी जी ने सुनिश्चित की है। जो भी नागरिकों के साथ अन्याय करेगा, समझा तो ठीक है, वरना ये फोर्सज इसी के लिए बनाई गई हैं। इनका उपयोग होगा, परिणाम आएगा और आज आ भी गया है।

मान्यवर, जो इनके समर्थन में, जो इनको पॉपुलर लैंग्वेज में अर्बन नक्सल कहते हैं, मैं उन बुद्धिजीवी भाइयों से सवाल करना चाहता हूं। मैंने छह दिन से लगभग दो हजार आर्टिकल देखे हैं। उनको सारे बुद्धिजीवी भाइयों ने लिखा है। मेरे पास उसका पूरा जिस्ट भी है। इन सभी आर्टिकलों में हथियार उठाकर घूमने वाले माओवादियों के साथ चर्चा करो, वे अन्याय के लिए लड़ रहे हैं, उनको मारना नहीं चाहिए, उनके प्रति सिम्पैथी होनी चाहिए, सरकार विकास जल्दी करे, इन सब बातों का जिक्र है। एक भी आर्टिकल जो आठ साल के अबोध बच्चे को उठा ले जाकर हाथ में हथियार पकड़ा दिया, वह उसकी मां के लिए नहीं है।

मान्यवर, एक भी आर्टिकल अपने गांव से खेत में जाते हुए जिस किसान का पैर उड़ गया और पूरा जीवन वह दिव्यांग बन गया, उसकी सिम्पैथी के लिए नहीं है। पांच हजार से ज्यादा सिक्थोरिटी फोर्सज के जवान लड़ते-लड़ते शहीद हो गए, उनकी विधवाओं के लिए एक भी

आर्टिकल नहीं है। उनके अनाथ बच्चों के लिए एक भी आर्टिकल नहीं है। सारे आर्टिकल आपकी मानवता संविधान तोड़कर हथियार लेकर घूमने वालों के लिए ही हैं?

इनके हथियारों से जो नागरिक मारे जा रहे हैं, उनके लिए आपकी मानवता नहीं है। मानवता के दोहरे चरित्र को मैं स्वीकार नहीं करता हूँ, ये मानवतावादी नहीं हैं, नक्सलियों के समर्थक हैं। अगर मानवतावादी होते, तो जिस किसान का पैर उड़ गया, इसकी भी चिंता करते, जिस अबोध बच्चे से उसका बचपन छीन लिया गया, उसकी भी चिंता करते।

मान्यवर, वे गरीब हाथ में हथियार नहीं लेना चाहते, गरीबों के हाथों में हथियार देकर अपनी विचारधारा को, अपनी आइडियोलॉजी को पनपाना चाहते हैं, मगर अब उनके भी दिन लद गए हैं। आप स्पष्टता से सुन लीजिए, अब पूरे देश में जागरूकता आ गयी है। उससे क्या हुआ? आज पूरा देश सुन रहा है, आज पूरा देश समझ रहा है।

मान्यवर, मैं आज एक बात और बताना चाहता हूँ, किसी सदस्य ने सलवा जुड़ूम का जिक्र किया। कांग्रेस के नेता और सारे लोग, मैं उनका नाम नहीं लेना चाहता हूँ, वरना फिर से खड़े हो जाएंगे, वे जो सलवा जुड़ूम का जजमेंट आया, उसका पक्ष लेते हैं।

मान्यवर, सलवा जुड़ूम की शुरुआत वर्ष 2005 में राज्य समर्थित, मतलब सरकार समर्थित जन आंदोलन के रूप में हुई। आदिवासी युवाओं को एसपीओ बनाया गया, जिसको कोया कमांडो कहते थे। जो लोग आतंक फैलाते थे, उनके सामने लड़ने के लिए उन्हें ट्रेनिंग दी गई।

मान्यवर, जो एम्बूश की रणनीति अपना रहे थे, उनके खिलाफ उसी प्रकार की रणनीति अपनाने का निर्णय हुआ। अब मैं यह पूछना चाहता हूँ कि सलवा जुड़ूम की शुरुआत किसने की? यह शुरुआत किसी बीजेपी के कार्यकर्ता ने नहीं की थी। सलवा जुड़ूम की शुरुआत श्रीमान कर्मा ने की थी, जिनको नक्सलियों ने मौत के घाट उतार दिया था और वे कांग्रेस के नेता थे।

मान्यवर, 5 जुलाई, 2011 को सर्वोच्च अदालत में नंदिनी सुन्दर और अन्य लोगों ने एक विवाद दायर किया और सुप्रीम कोर्ट ने जस्टिस सुदर्शन रेड्डी के नेतृत्व में तय किया कि नक्सलियों के खिलाफ राज्य की लड़ाई गैर-कानूनी है और तुरंत ही इन्हें हथियार वापस लेने का

ऑर्डर कर दिया।

मान्यवर, इसका क्या परिणाम हुआ? उनके हथियार वापस लिए गए, नक्सलियों के हाथों में हथियार थे, उन्होंने चुन-चुनकर सलवा जुडूम से जुड़े हुए लोगों को मार दिया। वही सुदर्शन रेड्डी बाद में विपक्ष के उप राष्ट्रपति पद के प्रत्याशी बने। कांग्रेस पार्टी कह रही है कि हमारा नक्सलियों से क्या लेन-देन है? यह लेन-देन है। जो देश की कानून और व्यवस्था को मानता है, वह सुदर्शन रेड्डी को कभी अपना प्रत्याशी नहीं बनाएगा।

मान्यवर, हमारे यहां न्याय तंत्र की व्यवस्था है, जो जज बनता है, उसे तटस्थ माना जाता रहा है, यह हमारे न्याय तंत्र की आत्मा है। मगर कोई व्यक्ति जज बनकर अपनी व्यक्तिगत आइडियोलॉजी का उपयोग करके, संवैधानिक कपड़े पहनाकर अपनी आइडियोलॉजी को ऑर्डर में कंवर्ट करके, जिससे हजारों बेगुनाह आदिवासियों की जान जाए, ऐसा फैसला देता है, तो मैं ऐसे जजमेंट की घोर निंदा करता हूं। मैं उन लोगों की भी निंदा करता हूं, जिन्होंने उनको वोट दिया और प्रत्याशी बनाया। आइडियोलॉजी जनता के भले से ऊपर नहीं हो सकती।

मान्यवर, आइडियोलॉजी कभी अबोध आदिवासियों की सुरक्षा से ऊपर नहीं हो सकती। ये कह रहे हैं कि विकास नहीं है। मैं वर्ष 2014 के पहले का बोलूंगा तो फिर से हो-हल्ला करेंगे, मगर 2014 के बाद का तो मुझे बोलने का अधिकार है, क्योंकि हमारी पार्टी की सरकार है, हमारे नेता के नेतृत्व में, नरेन्द्र मोदी जी के नेतृत्व में यह सरकार चल रही है। वर्ष 2014 के बाद इस पूरे क्षेत्र में 17,589 किलोमीटर सड़कें बनाने की मंजूरी दी है, जिसमें 12 हजार किलोमीटर सड़कें बन चुकी हैं। ये विकास की बात करते हैं। यह इसलिए हो रहा है कि धीरे-धीरे नक्सलवाद समाप्त हो रहा है, वरना वहां सड़कें नहीं होती थीं, आईईडी गाड़ देते थे और ट्रकों को जला देते थे। लगभग 20 हजार करोड़ रुपये खर्च हो चुके हैं। हम लगभग 5 हजार मोबाइल टॉवर 6 हजार करोड़ रुपये के खर्च से लगा चुके हैं। वहां पर दूरसंचार पहुंचेगा, तो ये दुनिया के साथ जुड़ेंगे, देश के साथ जुड़ेंगे और विकसित भारत के साथ जुड़ेंगे। दो अन्य योजनाओं में और 8 हजार फोर जी टॉवर बनाने का हुक्म नरेन्द्र मोदी जी ने किया है। बाद में दिल्ली जितनी ही कनेक्टिविटी छत्तीसगढ़, महाराष्ट्र

और तेलंगाना के आदिवासी क्षेत्रों में होगी।

मान्यवर, 1,804 बैंक्स शाखाएँ इन 12 सालों में खुली हैं, 1,321 एटीएम्स खुले हैं, 37,850 बैंकिंग कोरेस्पोंडेंस बनाए गए और 6,025 डाकघर खुले। यह सिर्फ 12 साल में हुआ है। पहले कुछ नहीं हुआ, चर्चाएँ कीं, लेकिन माओवादियों ने विकास नहीं होने दिया। हमने माओवादियों के साथ चर्चा नहीं की, उनको समाप्त किया और विकास को आगे बढ़ाया। हमने 259 एकलव्य आदर्श विद्यालय स्वीकृत किए, 47 आईटीआई, 49 एसडीसी, 'स्किल डेवलपमेंट सेंटर' बनाए, 16 कौशल विकास केंद्र बनाए। हमने इन सबमें लगभग 800 करोड़ रुपये का और खर्च इन 12 सालों में किया है। जगदलपुर, छत्तीसगढ़ में जहां सीएचसी, पीएचसी नहीं थे, वहां पर 240 बिस्तरों का सुपर स्पेशियलिटी अस्पताल हमने बनाया है। सिविक प्रोग्राम में 212 करोड़ के कार्य किए हैं, जो स्वास्थ्य, शिविर और दवाओं से जुड़े हुए हैं। हमने जनजातीय युवा एक्सचेंज के कार्यक्रम भी बनाए। सिक्योरिटी के लिए, राज्यों की सहायता के लिए एसआरई लेकर आए और दस साल में तीन हजार करोड़ रुपये दिए, स्पेशल इन्फ्रास्ट्रक्चर स्कीम लेकर आए और पांच हजार करोड़ रुपये दिए, एक्सटेंडेड एसआईएस योजना लेकर आए और दो हजार करोड़ रुपये दिए और 4 हजार करोड़ रुपये केंद्रीय निधि द्वारा क्रिटिकल पब्लिक इन्फ्रास्ट्रक्चर के लिए दिए। छोटे-छोटे इन्फ्रास्ट्रक्चर जैसे पानी की टंकी है, जोड़ने वाली पुलिया है, गांव के अंदर पंचायत घर बनाना है, इसके लिए 4 हजार करोड़ रुपये दिए। यह क्यों हो पाया और वर्ष 1970 से अब तक क्यों नहीं हुआ? कांग्रेस पार्टी करना नहीं चाहती थी, ऐसा नहीं है। ये करने जाते थे, वे धमाके करके मार देते थे। हमने धमाके करने वालों को समाप्त किया, तो यह विकास अब हो रहा है और विकसित बस्तर की रचना हो रही है।

मान्यवर, हथियारी माओवादियों के खिलाफ हमारे पैरामिलिट्री फोर्सिंग ने जो अभियान चलाया, मैं अब उस पर आ रहा हूँ। वर्ष 2014 के बाद क्या बदला? सीएपीएफ तो वही है, स्टेट पुलिस भी वही है। वर्ष 2014 के बाद क्लियर पॉलिसी और स्ट्रांग पॉलिटिकल विल इस काम में जुड़े। नरेन्द्र मोदी जी ने यह स्पष्ट कर दिया कि इस देश के किसी भी कोने में चाहे कश्मीर हो,

चाहे उत्तर-पूर्व हो, चाहे वामपंथी उग्रवादी विस्तार हो, गैर-कानूनी प्रवृत्ति नहीं चलेगी। इस पर कठोर हाथों से काम लिया जाएगा।

19.00 hrs

सेंटर और स्टेट के बीच में अलाइनमेंट हुआ। स्टेट की कैपेसिटी में गवर्नमेंट, गवर्नेंस और पुलिसिंग तीनों में हमने सुधार किया। सीएपीएफ और स्टेट पुलिस का समन्वय बढ़ाया। एक्शनेबल इंटेलिजेंस को नीचे तक परकोलेट करने की व्यवस्था की और जिम्मेदारियाँ भी स्पष्ट कर दीं।

मान्यवर, ऑल एजेंसी अप्रोच शुरू की। सिर्फ हथियार नहीं, एनआईए, ईडी, इंटेलिजेंस एजेंसी, नेटवर्क, फंडिंग और सपोर्ट सिस्टम सभी पर हमने प्रहार किया। इफेक्टिव सरेंडर पॉलिसी लेकर आए। मैं बाद में आँकड़ा बताता हूँ। डेवलपमेंट और गवर्नेंस में हमने कोई वैक्यूम नहीं छोड़ा और पहले जहाँ राज्य की उपस्थिति नहीं थी, स्टेट नहीं था, वहाँ आज राज्य की उपस्थिति है और नक्सलवाद की हार का सबसे बड़ा कारण यह है कि राज्य अब हर गाँव में पहुँच चुका है, वहाँ पंचायत बन चुकी है।

मान्यवर, विकास के लिए हमने होल ऑफ गवर्नमेंट अप्रोच ली और सुरक्षा नकेल कसने के लिए होल ऑफ एजेंसी अप्रोच ली। मान्यवर, आज मैं देश के सामने तीन तिथियाँ जरूर बताना चाहता हूँ। 24 अगस्त 2024, 20 अगस्त 2019 और कल 31 मार्च 2026। 20 अगस्त, 2019 को गृह मंत्रालय में एक मीटिंग हुई। मोदी जी ने विकास का काम तो पहले ही चालू कर दिया था। पुलिस को-ऑर्डिनेशन का काम, मॉडर्नाइजेशन का काम, रिटायर्ड नक्सलियों को पुलिस फोर्स में लेने का काम, इनके को-ऑर्डिनेशन का काम, खुफिया एजेंसी के साथ ये सब 20 अगस्त को डिजाइन किया गया, तो फिर इतनी देर क्यों लगी? ... (व्यवधान) बैठ जाओ, मैं पैसे के बारे में भी बताता हूँ।

मान्यवर, देर क्यों लगी, क्योंकि बीच में, छत्तीसगढ़ में कांग्रेस की सरकार थी। मैं आज रिकॉर्ड पर यह कहना चाहता हूँ। बिहार वर्ष 2024 से पहले नक्सलमुक्त हो चुका था। महाराष्ट्र, एक तहसील छोड़कर वर्ष 2024 से पहले नक्सलमुक्त हो चुका था। ओडिशा वर्ष 2024 से पहले

नक्सलमुक्त हो चुका था। झारखंड, एक जिला छोड़कर वर्ष 2024 से पहले नक्सलमुक्त हो चुका था। सिर्फ छत्तीसगढ़ नहीं हुआ था, क्योंकि वहाँ कांग्रेस की सरकार थी। मुझे कहने में कोई संकोच नहीं है, क्योंकि सत्य बोलते हुए कहीं पर, किसी स्थान का विचार नहीं करना चाहिए। सत्य बोलने के लिए ही होता है। छत्तीसगढ़ कांग्रेस की सरकार ने नक्सलवादियों को बचाकर रखा था।

मान्यवर, दूसरी तारीख आती है, 24 अगस्त 2024। वर्ष 2024 की शुरुआत में ... (व्यवधान) हाँ, एलिगेशन ही है, एलिगेशन है। ... (व्यवधान)

मान्यवर, मैं किसी व्यक्ति के सामने नहीं कह रहा हूँ। मुझे रूल्स न समझाएँ। व्यक्ति के सामने यदि करना है, तो भूपेश बघेल को पूछो, प्रूफ रजू करूँ क्या यहाँ पर? हाँ बोले, तो बोलो, वर्ना फँस जाओगे। ... (व्यवधान)

मान्यवर, वर्ष 2024 में छत्तीसगढ़ में सरकार बदली, उसके दूसरे ही महीने मैं वहाँ गया था। भाजपा की सरकार ने पूरा समर्थन का भरोसा दिया। साझा रणनीति बनी और 24 अगस्त को मैंने घोषित किया था कि 31 मार्च 2026 को हम नक्सलवाद पूरे देश से समाप्त कर देंगे। उसके बाद जो हुआ, वह मैं बताना चाहता हूँ।

महोदय, हमने सुरक्षा घरे में बढ़ोतरी की। माननीय मोदी जी के 11 साल के कार्यकाल में 596 फोर्टिफाइड पुलिस स्टेशन बनाए गए। वर्ष 2014 में 126 नक्सल प्रभावित जिले थे और अब सिर्फ दो बचे हैं। वर्ष 2014 में 35 मोस्ट अफेक्टेड जिले थे और अब शून्य हैं। नक्सल घटनाएं दर्ज करने वाले 350 पुलिस स्टेशन थे अब सात हैं। पिछले छः सालों में 406 नए सीएपीएफ कैम्प बनाए गए, 68 नाइट लैंडिंग हैलीपेड बनाए गए, 400 बुलेट और ब्लॉस्ट प्रूफ गाड़ियां जवानों को दी गईं, पांच अस्पताल जवानों के लिए बनाए गए और कॉम्युनिकेशन की व्यवस्था चुस्त-दुरुस्त की गई।

मान्यवर, इसका परिणाम क्या हुआ? यहां बहुत सांसदों ने कहा कि मारना नहीं चाहिए, वार्ता करनी चाहिए इसलिए मैं ये आंकड़े उनके लिए पढ़ना चाहता हूँ। मैं वर्ष 2024, 2025 और 2026 का संयुक्त आंकड़ा पढ़ रहा हूँ। मार्च, 2026 यानी तीन साल में 706 नक्सली मुठभेड़ में

मारे गए और 2218 गिरफ्तार हुए। हमने उनको पकड़कर जेलों में डाला और अदालतों की शरण में ले गए। 4839 लोगों ने आत्मसमर्पण किया और ये हमसे संवाद करने की बात कर रहे हैं। 2218 जेल में गए और सिर्फ 706 लोग, जिन्होंने सरेंडर नहीं किया, इनको बैन में रखा गया था, और इनको पुलिस ने मुठभेड़ में मार गिराया। मैं कहता हूँ कि शासन की यही एप्रोच होनी चाहिए कि जो वार्ता करना चाहता है, उसके साथ वार्ता करनी चाहिए और जो किसानों, बच्चों, आदिवासियों और जवानों पर गोली चलाता है, उसका जवाब गोली से देना चाहिए। यही शासन का रूल है और यही शासन का नियम है।

मान्यवर, हमने संवाद, सुरक्षा और समन्वय तीनों का उपयोग किया है। हमने नवीनतम टेक्नोलॉजी का उपयोग करके सटीक निगरानी और ढेर सारे टेलीफोन बिलों का विश्लेषण किया। लोकेशन ट्रैकिंग सिस्टम, मोबाइल फोन की गतिविधियाँ, साइंटिफिक कॉल लॉग्स, सोशल मीडिया एनालिसिस, फोरेंसिक और तकनीकी संस्थानों की सहायता लेकर पूरे अभियान का हमारे गृह मंत्रालय ने नेतृत्व किया। ड्रोन सर्विलेंस, सैटेलाइट का उपयोग, इमेजिंग टेक्नोलॉजी और एआई आधारित डेटा एनालिसिस से सफलता प्राप्त हुई।

महोदय, कई ऐसे अभियान चले जिसने बड़े-बड़े क्षेत्र क्लियर कर दिए। अगर मैं नहीं बोलूंगा तो हमारे जवानों के साथ अन्याय होगा। वर्ष 2022 में 'ऑपरेशन ऑक्टोपस' बिहार में बूढ़ा पहाड़ क्षेत्र में चला। वर्ष 2022 में 'ऑपरेशन डबल बुल गुमला', लोहरदगा और लातेहार में चला और 8 से 25 फरवरी में तीनों जिले नक्सलवाद से मुक्त हो गए। 1-3 सितम्बर, 2022 में 'ऑपरेशन थंडर स्ट्रॉम' झारखंड के सरायकेला पश्चिमी सिंहभूम और खूंटी जिले में चला। वर्ष 2022 में जून-जुलाई महीने में 'ऑपरेशन भीमबांध' मुंगेर जिले में चला। वर्ष 2022 में 'ऑपरेशन चक्रबन्धा' बिहार के गया और औरंगाबाद जिले में चला। ये सारे एरियाज़ इससे मुक्त हो गए।

मैं सदन का ध्यान एक और 'ऑपरेशन ब्लैक फोरेस्ट' की तरफ विशेष रूप से दिलाना चाहता हूँ। तेलंगाना और छत्तीसगढ़ की सीमा में 50 किलोमीटर लंबी और 37 किलोमीटर चौड़ी एक पहाड़ी है। इस पहाड़ी पर इन्होंने अपना एक परमानेंट कैम्प बनाया था। ये लोग पांच साल

लड़ सकें, इनके पास इतना असलहा और हथियार थे। वहां सोलर लाइट की व्यवस्था है, ढेर आईडी बनाने की फैक्ट्रियां थीं। वहां पांच साल का अनाज भरा था और 400-500 कैडर एकत्रित थे। मैं आज बड़ी संवेदनशीलता के साथ कहना चाहता हूं कि बहुत गर्मी थी।

पहाड़ पर 45 डिग्री टेम्परेचर था, 10 बजते-बजते पत्थर गरम हो जाता था। शरीर में से 2 लीटर, 3 लीटर पसीना बह जाता था, हम जवान को पीने के लिए राशनिंग में 300 ग्राम पानी देते थे। जवानों ने उफ़ नहीं की मान्यवर, 21 दिन तक ऑपरेशन चला, 30 से ज्यादा माओवादी मारे गए, बाकी सारे नीचे उतरते ही पुलिस के साथ मुठभेड़ों में मारे गए या सरेंडर किए और यह पूरा असलहा हमने ज़ब्त कर लिया। इसी ने महाराष्ट्र, छत्तीसगढ़ मतलब बस्तर और तेलंगाना में माओवादी आंदोलन का अंत किया।

मैं आज भी बड़ी विनम्रता के साथ और बड़े भाव के साथ ... (व्यवधान), सुनिए न, आगे सुनिए। मान्यवर, बड़ी विनम्रता के साथ और बड़ी संवेदनशीलता के साथ कोबरा, सीआरपीएफ, डीआरजी और छत्तीसगढ़ पुलिस को मनपूर्वक इस सदन में सैल्यूट करना चाहता हूँ मान्यवर। इन्होंने अमानवीय धैर्य का उपयोग करके इनके किले को तोड़ा है। ओवैसी जी कह रहे हैं ग्रेहाउंड्स, ग्रेहाउंड्स का भी रोल है, मगर हमें तेलंगाना सरकार ने ऊपर आने से न बोल दिया था कि हम ऊपर नहीं आएंगे, ये नीचे आएंगे तो हम इनको रोकेंगे। इसके लिए धन्यवाद, जो नीचे आए इनको रोका है, ऊपर नहीं आए।

मान्यवर, यह आज जो वर्ष 2024 की इनकी मुख्य कैडर है, मैं आज इसकी स्थिति बताना चाहता हूँ। सेंट्रल कमेटी मेंबर और पोलित ब्यूरो मेंबर वर्ष 2024 की शुरुआत में कुल 21 थे। मेरी बात ध्यान से सुनिएगा, यह इनकी पार्टी का केंद्रीय नेतृत्व है। 21 थे, एक पकड़ा गया है, सात सरेंडर हुए हैं, 12 मारे गए हैं और एक फरार है, उसके साथ भी वार्ता चल रही है, मुझे लगता है वह भी बहुत जल्दी सरेंडर कर देंगे। 21 के 21 सेंट्रल कमेटी मेंबर और पोलित ब्यूरो मेंबर समाप्त हो चुके हैं और उनकी केंद्रीय व्यवस्था टूट चुकी है।

दंडकारण्य में 37 की स्टेट कमेटी थी। तीन अरेस्ट हुए, 21 सरेंडर हुए, 11 मारे गए और

दो से बातचीत चालू है, वो भी 37 के 37 लोग दंडकारण्य, जो उनकी मुख्य स्टेट कमेटी थी, वह समाप्त हो चुकी है। मध्य प्रदेश-महाराष्ट्र-छत्तीसगढ़ (एमएमसी) स्टेट कमेटी, तीन सरेंडर कर गए, तीन की ही बची थी। ओडिशा, चार बचे थे, एक सरेंडर करा, तीन मारे गए। ओएससी, ओडिशा, पांच सरेंडर करे, पांच मारे गए, 10 ही थे। डिस्टर्ब्ड रीजन ब्यूरो, अरेस्ट एक हुआ, तीन मारे गए, एक फरार है खाली मान्यवर, एक ही फरार है, तो छह के छह हो गए। तेलंगाना में छह सरेंडर हो गए, तीन मारे गए, एक भी नहीं बचा है। उनकी पोलित ब्यूरो मेंबर और सीएमसी यह पूरा समाप्त हो चुका है। हमने लक्ष्य किया था कि 31 मार्च को नक्सल मुक्त करेंगे। मैं पूरी व्यवस्था होने के बाद देश को भी सूचित करूँगा, मगर मैं ऐसा बोल सकता हूँ, धड़ल्ले से बोल सकता हूँ कि हम नक्सल मुक्त हो गए हैं, ऐसा कहने में कोई तकलीफ नहीं है।

मान्यवर, इनके महासचिव बसवराजू न्यूट्रलाइज हुए। हिड़मा, जिन्होंने 27 लोगों को मारा था, 28 वर्ष से एक्टिव थे। बसवराजू 49 वर्ष से एक्टिव थे। विवेक 40 वर्ष से एक्टिव था, न्यूट्रलाइज हुआ। गजरला रवि 11 वर्ष से एक्टिव थे, न्यूट्रलाइज हुए। कदरी सत्यनारायण राव रेड्डी 46 वर्ष से एक्टिव थे, न्यूट्रलाइज हुए। गणेश उइके 44 वर्ष से एक्टिव थे, न्यूट्रलाइज हुए। वेणुगोपाल आत्मसमर्पण किया, 46 वर्ष से एक्टिव थे। वासुदेव आत्मसमर्पण किया, 36 वर्ष से एक्टिव थे। पुल्लूरी प्रसाद राव चंद्रन्ना 46 वर्ष से एक्टिव थे, आत्मसमर्पण किया। रामदेर मांझी देबू 36 वर्ष से एक्टिव थे, समर्पण किया। थिप्परी तिरुपति 44 वर्षों से एक्टिव थे, उन्होंने भी सरेंडर कर दिया है। मुख्य हथियारी माओवादी समाप्त हो चुके हैं।

मान्यवर, हमने बिल्कुल ल्यूक्रेटिव पुनर्वसन पॉलिसी को भी अपनाया है। आत्मसमर्पण के लिए प्रोत्साहन राशि 50 हजार रुपये घोषित की गई है, सामूहिक सरेंडर के लिए इस राशि को दोगुना कर दिया जाता है, सबको सरकार की ओर मोबाइल दिया जाता है, हथियार जमा कराने पर और मुआवज़ा देते हैं, पुनर्वसन केन्द्र पर कौशल प्रशिक्षण व टूल किट का वितरण करते हैं, हम उनको 10 हजार रुपये प्रति माह 36 महीने तक देते हैं, सभी को मोदी जी ने प्रधानमंत्री आवास योजना का गिफ्ट दिया है, नक्सल मुक्त पंचायत होते ही गांवों के विकास के लिए 1 करोड़ रुपये

दिये जाते हैं।

मान्यवर, हमने सरेंडर हेतु कैम्प लगाये हैं। मैं आज इस सदन को बहुत ही संवेदनशीलता के साथ बताना चाहता हूँ। मैं उन कैम्प्स में गया हूँ। बहुत सारी स्वयंसेवी संस्थाएं कैम्प्स में सालों तक हथियार लेकर घूमने वाले नक्सलियों को सामान्य मानवी-नागरिक बनाने का प्रयास कर रहे हैं। जब हम वहां जाते हैं, तो आंखों में आंसू आ जाएं, ऐसे दृश्य सामने होते हैं। किसी नक्सली बच्ची को नेल पॉलिश देते हैं, तो वह उसे लगाते-लगाते रो पड़ती है। उसके ट्यूटर पूछती है कि क्यों रो रही हो, तो वह कहती है कि मैंने जीवन में पहली बार नेल पॉलिश लगाया है। मैं सात साल की थी जब ये मुझे उठा ले गये थे, तब से मैं पैंट, शर्ट और बूट में ही घूम रही हूँ। मैंने ऐसे जीवन को कभी देखा ही नहीं। वे लिपस्टिक लगाते-लगाते रो पड़ती हैं, जब हाथों में मेहंदी लगती है, तो उनकी खुशी का ठिकाना नहीं होता।

मान्यवर, बस्तर में साप्ताहिक बाजार लगते हैं, वहां उनके मां-बाप से मिलने के लिए ले जाते हैं, कुछ तो मां-बाप का आशीर्वाद लेते हैं, नये जीवन का आशीर्वाद मांगते हैं और कुछ लोग मां-बाप को यह कहते हुए पीटने लगते हैं कि नक्सलियों को क्यों दे दिया, क्यों हमारा जीवन बर्बाद कर दिया? वे पच्चीस-तीस साल तक न पढ़े, न लिखे, निरक्षर रहे, खाना नहीं मिला, पशुओं की तरह दौड़ते रहे, न रात देखा न दिन देखा, उनका पूरा जीवन ही तबाह हो गया। जिसको भी नक्सलवादी हिंसा अन्याय का सामना लगता है, मेरा सभी से करबद्ध निवेदन है कि वे कैम्प्स में जाकर दो रात बिताइए, तो आपको मालूम पड़ेगा कि इन नक्सलवादियों ने क्या किया है।

यहां बैठकर फैशनेबल तरीके से इनका पक्ष लेना, इनकी सुनो, इनसे चर्चा करो, ऐसा कहना बहुत सरल है। है किसी के पास जवाब? 15 हजार बच्चों के जीवन बर्बाद कर दिये गये, इसका कौन जिम्मेदार है? है किसी के पास जवाब? सारे बुद्धिजीवी अर्बन नक्सल कैम्प्स में जाकर देखें कि आपने क्या किया है। आप तो ए.सी. चैम्बर में बैठकर कोर्ट के प्रोटेक्शन में आर्टिकल लिखते रहते हैं, लेकिन वहां जीवन के जीवन उजड़ गये हैं और किसी को परवाह नहीं है। अपने आप को ह्यूमैन राइट का चैंपियन मानते हैं। मैं पूछना चाहता हूँ कि 32 साल की आयु तक मेहंदी न लगाने

वाली बच्ची के ह्यूमैन राइट की चिंता कौन करेगा? मान्यवर, उसकी चिंता नरेन्द्र मोदी करेंगे और कोई नहीं करेगा। इनका जो अधिकार छीन लिया गया है, उसका हिसाब कभी न कभी देना पड़ेगा। मैं तो जन्म से हिंदू हूँ, कर्मों में मानता हूँ। जिन्होंने भी नक्सलवादियों का शब्द से भी प्रछिन्न समर्थन किया है, वे सब इस पाप के उतने ही भागीदार हैं, जितना बंदूक लेकर घूमने वाले।

मान्यवर, हमने इनकी नौकरी और रोज़गार के लिए ढेर सारे प्रयास किए हैं। हमने कौशल केन्द्र बनाये हैं। इनके बच्चों के लिए 12वीं कक्षा तक मुफ्त शिक्षा की व्यवस्था की है, महिलाओं को दो लाख रुपये और पुरुषों के लिए पांच लाख रुपये के ऋण की व्यवस्था की गई है।

हम बस्तर ओलम्पिक्स और बस्तर पंडुम के माध्यम से खेल को बढ़ावा दे रहे हैं। वहां पर अब 1,20,000 कलाकारों ने बस्तर पंडुम में भागीदारी की है और 5,50,000 आदिवासी लोगों ने खेल खेला।

मेरा विपक्ष के उन सभी सदस्यों से विनती है कि जो इसे न्याय की लड़ाई कहते हैं, वे बस्तर पंडुम और बस्तर ओलम्पिक्स में जाएं।

मान्यवर, जिनके पैर उड़ गए, हाथ कट गए, आंख चली गई, मेरे घर पर ऐसे लोग आए थे, उन्होंने नाश्ता किया था। मैं उनकी वेदना जानता हूँ। महामहिम राष्ट्रपति जी ने भी उनको बुलाया था। उनके लिए कभी एक घंटा तो निकालिए। उन पर जुल्म ढाहने वालों पर भाषण देने के लिए आपके पास बहुत समय है। उस जुल्म का परिणाम देखने के लिए आप एक घंटे का समय निकालिए, ऐसा मेरा निवेदन है। कल 31 मार्च, 2026 - नक्सल मुक्त भारत का सपना पूरा होगा।

मान्यवर, वर्ष 1970 से नक्सली आतंकवाद क्यों फैला है, मैं अंत में उसकी तह में भी जाना चाहता हूँ। जब मनमोहन सिंह जी की सरकार बनी थी, तब एक नेशनल एडवाइजरी काउंसिल (एनएसी) बनी थी। हमने प्रधानमंत्री की काउंसिल ऑफ मिनिस्टर्स के बारे में सुना था, संसद में बहस के दरमियान सदस्य सलाह दें, हमने वह भी सुना था। एक नई नेशनल एडवाइजरी काउंसिल एक्सट्रा संवैधानिक फोरम खड़ी की गई थी, जो देश के लिए कानून बनाता था। उस फोरम में कौन था? सोनिया जी, इसकी अध्यक्ष थीं। हर्ष मंदर इसके सदस्य थे। उनके एनजीओ 'अमन वेदिका'

में शीर्ष नक्सली नेता की पत्नी को जिम्मेदारी दी गई थी। यह रिकॉर्ड में है कि वह उन नक्सलियों में शामिल थीं, जिन्होंने अर्बन एरियाज़ में अपहरण के केसेज़ किए थे।

मान्यवर, यह एनएसी देश के लिए नीति निर्धारण करती थी। राम दयाल मुंडा जी कहते थे कि नक्सल ऑपरेशन जरूरत से ज्यादा कठोर हैं। इस प्रछिन्न समर्थन ने ही नक्सलियों की हिम्मत बढ़ाई है। शबनम हाशमी, राम पूनानिया, उषा रामनाथन, एनसी सक्सेना, जीन ड्रेज, फ़राह नक़वी और एक विनायक सेन थे, वर्ष 2010 में वे अदालत द्वारा दोषी पाए गए थे, फिर भी उनको प्लानिंग कमीशन की हेल्थ स्टीयरिंग कमेटी जैसे महत्वपूर्ण पदों पर रखा गया था। एक महेश राउत नामक नक्सली था, जयराम रमेश जी ने उसकी रिहाई के लिए तत्कालीन कांग्रेस सरकार के मुख्यमंत्री को पत्र लिखा था।

मान्यवर, नंदिनी सुंदर, रामचन्द्र गुहा, ईएएस शर्मा जैसे लोग सल्वा जुडूम के केस के साथ भी जुड़े हुए थे। जब देश की सर्वोच्च सत्ता के केन्द्र केन्द्र सरकार में एक एक्सट्रा संवैधानिक अथॉरिटी हो, जो प्रधानमंत्री के भी ऊपर थी, वे उसके सदस्य हों, अगर नक्सलवाद के समर्थक हों, तो आप मुझे बताइए कि किस तरह से नक्सलियों का हौसला टूटेगा। यह कांग्रेस पार्टी ने किया है। ये भाग नहीं सकते हैं। यह तो इतिहास है। मेरी बात पर जो लोग विरोध कर रहे हैं, आने वाले दिनों में ऐसी सैकड़ों पुस्तकें लिखी जाएंगी, जो आपके कारनामों से भरी हुई होंगी। आप कैसे भागेंगे? लोकतंत्र के अंदर किसी की आवाज दबाई नहीं जा सकती है।

मान्यवर, वर्ष 2011 में मनमोहन सिंह जी ने प्रधानमंत्री रुरल डेवलेपमेंट फेलोशिप लॉन्च की थी। उनका काम युवाओं को एक्सपोजर देना था। उसमें महेश राउत फेलो बने थे, जो महाराष्ट्र पुलिस के नक्सलियों के साथ संबंध की वजह से महाराष्ट्र पुलिस के केस में जेल गए थे। जब प्रधानमंत्री कार्यालय द्वारा लाई गई प्रधानमंत्री रुरल डेवलेपमेंट फेलोशिप लॉन्च हुई थी, तो उसका एक लाभार्थी नक्सलवादी है, तो नक्सलवादियों के हौसले भला कैसे टूटेंगे? ... (व्यवधान)

श्री बी. मणिकम टैगोर : आपने कहा है कि उसने हथियार डाल दिए हैं। ... (व्यवधान)

श्री अमित शाह : मान्यवर, वर्ष 2010 में गृह मंत्री चिदंबरम जी ने चिंतलनार, छत्तीसगढ़ में एक

वक्तव्य दिया था कि एक साथ 76 जवानों को मार दिया गया था। अभी अमरा राम जी जेएनयू का महिमा मंडन कर रहे थे। जेएनयू में उत्सव मनाया गया था। वहां एक नृत्य किया गया कि पुलिस के 76 जवान मारे गए। उस नृत्य के समय जमीन पर भारत का तिरंगा बिछाकर और उसे पैरों के नीचे रखकर नृत्य किया गया। ये इसका समर्थन करते हैं।

मान्यवर, 76 जवानों के मारे जाने के बाद किसी को खाना मुंह नहीं लगता है और पानी हलक से नीचे नहीं उतरता है। चिदंबरम साहब ने नक्सलियों से कहा – “हम आपसे हथियार डालने के लिए नहीं कह सकते, क्योंकि हम जानते हैं कि आप ऐसा नहीं करोगे, क्योंकि आप हथियारबंद आजादी की लड़ाई में विश्वास करते हैं।”

मान्यवर, किस प्रकार से यह देश चला है? पूरे तालाब में पानी भरा है, उसमें ये गोता लगाते हैं, कपड़े भिगोये बगैर बाहर निकलते हैं और कहते हैं कि हमने तो कुछ किया ही नहीं है। मैंने तो ऐसे जादूगर देखे ही नहीं हैं कि आदमी तालाब में गोता लगा दे और बाहर निकले, तो एक भी कपड़ा भीगा न हो और ये कहेंगे कि मैं तो निर्दोष हूँ, मैं तो गया ही नहीं और मैं तो बोला-चाला भी नहीं। इन्हें कमाल का जादू आता है। ... (व्यवधान)

मान्यवर, मैं अब उनके नेता राहुल गांधी जी की बात करना चाहता हूँ। राहुल गांधी जी अपने लंबे राजनीतिक करियर में कई बार नक्सलों और उनके हमदर्दों के साथ देखे गए हैं। भारत जोड़ो यात्रा में कई नक्सल फ्रंटल संगठनों ने हिस्सा लिया है। इसका रिकॉर्ड है। इन्होंने वर्ष 2010 में ओडिशा में लाडो सिकाका के साथ मंच साझा किया। सिकाका ने उसी मंच से भड़काऊ भाषण दिया और राहुल गांधी को माला भी पहनाई। वर्ष 2018 में इन्होंने हैदराबाद में गुम्माडी विठ्ठल राव उर्फ गद्दार से मुलाकात की, जो उस विचारधारा के करीब रहे। ... (व्यवधान) इन्होंने मई, 2025 को-ऑर्डिनेशन कमेटी ऑफ पीस के साथ मुलाकात की। ... (व्यवधान)

मान्यवर, 172 जवानों को मारने वाला हिडमा जब मारा गया, तो इंडिया गेट पर नारे लगे – “कितने हिडमा मारोगे, हर घर से हिडमा निकलेगा।” ... (व्यवधान) उस वीडियो को राहुल गांधी ने स्वयं ट्वीट किया है। ये कैसे बच सकते हैं? ... (व्यवधान) इन्होंने वर्ष 1970 से लेकर मार्च,

2026 तक नक्सलवाद का समर्थन किया है और नरसंहार का समर्थन किया है । ... (व्यवधान) जो 20,000 लोग मारे गए हैं, अगर उनका कोई एक दोषी है, तो वह कांग्रेस की वामपंथी विचारधारा वाली पार्टी है ।... (व्यवधान) नक्सलों के साथ रहते-रहते यह पार्टी और इनके नेता खुद नक्सलवादी बन गए हैं । इसका जवाब इस देश की जनता को चुनाव में देना पड़ेगा । ... (व्यवधान) यह बात यहां पर रुकेगी नहीं । यह बात जनता की अदालत में जाएगी । इसका जवाब इनको देना पड़ेगा । ... (व्यवधान)

मान्यवर, एक बार फिर से इस लड़ाई में जिस-जिस फोर्स के जो-जो जवान शहीद हुए हैं, अपाहिज हुए हैं और जो-जो नागरिक मारे गए हैं, मैं उन सबको पूरे सदन की ओर से मनपूर्वक श्रद्धांजलि देकर अपनी बात को पूरा करता हूं । ... (व्यवधान)

माननीय अध्यक्ष : सभा की कार्यवाही बुधवार, दिनांक 01 अप्रैल, 2026 को प्रातः 11 बजे तक के लिए स्थगित की जाती है ।

19.29 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, April 1, 2026/ Chaitra 11, 1948 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

SI No.	Member's Name	Question Number
1	Dr. C M Ramesh	507
2	Dr. Kadiyam Kavya	514
3	Dr. Kirsan Namdeo	508
4	Dr. Sanjay Jaiswal	515
5	Dr. Shrikant Eknath Shinde	516
6	Dr. T Sumathy Alias Thamizhachi Thangapandian	517
7	Md Abu Taher Khan	518
8	Shri Ajendra Singh Lodhi	505
9	Shri Balabhadra Majhi	513
10	Shri Chavan Ravindra Vasantrao	503
11	Shri Devesh Shakya	510
12	Shri Dharmendra Yadav	504
13	Shri Giridhari Yadav	511
14	Shri Haribhai Patel	520
15	Shri Manoj Kumar	502
16	Shri Patel Umeshbhai Babubhai	512
17	Shri Pradeep Purohit	506
18	Shri Ravindra Shukla Alias Ravi Kishan	520
19	Shri Satpal Brahamchari	501
20	Shri Shrirang Appa Chandu Barne	516
21	Shri Shyamkumar Daulat Barve	504
22	Shri Sudheer Gupta	503
23	Shri Trivendra Singh Rawat	519
24	Shri Vishnu Dayal Ram	515
25	Smt. Aparajita Sarangi	513
26	Smt. Jyotsna Charandas Mahant	509

(ii) Member-wise Index to Unstarred Questions

Sl No.	Member's Name	Question Number
1	Adv Gowaal Kagada Padavi	5836
2	Adv K. Francis George	5811
3	Adv Priya Saroj	5753
4	Adv. Adoor Prakash	5870
5	Com. Selvaraj V	5969, 5893
6	Dr. Alok Kumar Suman	5861
7	Dr. Amar Singh	5902, 5763
8	Dr. Amol Ramsing Kolhe	5968, 5767
9	Dr. Angomcha Bimol Akoijam	5882
10	Dr. Bachhav Shobha Dinesh	5819
11	Dr. Bhola Singh	5818
12	Dr. Byreddy Shabari	5761
13	Dr. D Ravi Kumar	5970
14	Dr. D. Purandeswari	5772, 5928
15	Dr. Ganapathy Rajkumar P	5936
16	Dr. Hemang Joshi	5777, 5778
17	Dr. Hemant Vishnu Savara	5776, 5781, 5977, 5778
18	Dr. K Sudhakar	5972, 5758, 5978
19	Dr. Kalanidhi Veeraswamy	5808
20	Dr. Lata Wankhede	5806, 5772
21	Dr. M K Vishnu Prasad	5895

22	Dr. M P Abdussamad Samadani	5857
23	Dr. Mallu Ravi	5949
24	Dr. Manna Lal Rawat	5915, 5757, 5778, 5777
25	Dr. Mohammad Jawed	5793
26	Dr. Nishikant Dubey	5781, 5978, 5977, 5777
27	Dr. Prabha Mallikarjun	5890
28	Dr. Rajeev Bharadwaj	5894
29	Dr. Sambit Patra	5863
30	Dr. Sanjay Jaiswal	5977, 5758
31	Dr. Sharmila Sarkar	5866
32	Dr. Shashi Tharoor	5878
33	Dr. Shivaji Bandappa Kalge	5974, 5812, 5779
34	Dr. Shrikant Eknath Shinde	5980
35	Dr. Thirumaavalavan Tholkappiyan	5929
36	Md. Rakibul Hussain	5860
37	Mr Pathan Yusuf	5909
38	Mrs Ruchi Vira	5770
39	Ms Iqra Choudhary	5753
40	Ms Kangna Ranaut	5879, 5781, 5977, 5978
41	Ms Sayani Ghosh	5842
42	Ms. Mahua Moitra	5752
43	Ms. Praniti Sushilkumar Shinde	5853, 5819
44	Ms. S Jothimani	5794
45	Prof. Sougata Ray	5786

46	Prof. Varsha Eknath Gaikwad	5932, 5767
47	Shri Chhotelal	5873
48	Shri Selvaganapathi T.M.	5904
49	Shri Aashtikar Patil Nagesh Bapurao	5925
50	Shri Abdul Rashid Sheikh	5867
51	Shri Adhikari Deepak Dev	5807
52	Shri Adhikari Soumendu	5856
53	Shri Aditya Yadav	5850
54	Shri Ajay Kumar Mandal	5831
55	Shri Alok Sharma	5778, 5777, 5978
56	Shri Amar Sharadrao Kale	5912
57	Shri Amra Ram	5938
58	Shri Anand Bhadauria	5944
59	Shri Ananta Nayak	5777, 5978
60	Shri Anil Firojiya	5830
61	Shri Anil Yeshwant Desai	5887
62	Shri Anoop Pradhan Valmiki	5781, 5977, 5978, 5758
63	Shri Anto Antony	5782
64	Shri Anup Sanjay Dhotre	5963, 5977, 5777
65	Shri Anurag Sharma	5760, 5978, 5778
66	Shri Anurag Singh Thakur	5837, 5784
67	Shri Appalanaidu Kaliseti	5855
68	Shri Arun Bharti	5806, 5772, 5928, 5868
69	Shri Arun Govil	5809

70	Shri Arun Kumar Sagar	5840
71	Shri Arvind Dharmapuri	5910
72	Shri Arvind Ganpat Sawant	5773
73	Shri Asaduddin Owaisi	5810
74	Shri Ashok Kumar Rawat	5930
75	Shri Atul Garg	5980
76	Shri Azad Kirti Jha	5950
77	Shri B K Parthasarathi	5979
78	Shri Babu Singh Kushwaha	5916
79	Shri Baijayant Panda	5827
80	Shri Balabhadra Majhi	5978
81	Shri Balashowry Vallabhaneni	5798
82	Shri Balram Naik Porika	5768
83	Shri Balwant Baswant Wankhade	5905
84	Shri Balya Mama Suresh Gopinath Mhatre	5829
85	Shri Bastipati Nagaraju	5897, 5765
86	Shri Benny Behanan	5955, 5763
87	Shri Bhajan Lal Jatav	5775
88	Shri Bharat Singh Kushwah	5847
89	Shri Bhartruhari Mahtab	5776, 5781, 5757, 5978
90	Shri Bhaskar Murlidhar Bhagare	5767
91	Shri Bhausahab Rajaram Wakchaure	5759
92	Shri Bhojraj Nag	5777, 5778, 5978

93	Shri Bhumare Sandipanrao Asaram	5945, 5812, 5779
94	Shri Bibhu Prasad Tarai	5757, 5776, 5777
95	Shri Bidyut Baran Mahato	5778, 5777, 5758, 5757
96	Shri Biplab Kumar Deb	5891
97	Shri Brijendra Singh Ola	5901
98	Shri Brijmohan Agrawal	5815
99	Shri C N Annadurai	5941, 5889
100	Shri Captain Brijesh Chowta	5822
101	Shri Captain Viriato Fernandes	5824
102	Shri Chandra Prakash Choudhary	5757, 5977, 5978
103	Shri Chandra Prakash Joshi	5776, 5778, 5977, 5978
104	Shri Chavan Ravindra Vasantrao	5978, 5758, 5977
105	Shri Chavda Vinod Lakhamshi	5931, 5776, 5778, 5777
106	Shri Chintamani Maharaj	5869
107	Shri Daggumalla Prasada Rao	5943, 5765
108	Shri Damodar Agrawal	5776, 5777
109	Shri Darshan Singh Choudhary	5801
110	Shri Deepender Singh Hooda	5754
111	Shri Dhairyasheel Sambhajirao Mane	5781, 5977, 5758, 5978
112	Shri Dharambir Singh	5975
113	Shri Dileshwar Kamait	5781, 5757
114	Shri Dilip Saikia	5758, 5777, 5778, 5757
115	Shri Dinesh Chandra Yadav	5953, 5810
116	Shri Dineshbhai Makwana	5777, 5778, 5758, 5977

117	Shri Dulu Mahato	5978
118	Shri Durai Vaiko	5885
119	Shri Dushyant Singh	5880
120	Shri E T Mohammed Basheer	5921
121	Shri Eatala Rajender	5751
122	Shri Eswarasamy K	5769
123	Shri G Kumar Naik	5971
124	Shri G Lakshminarayana	5755, 5855
125	Shri G M Harish Balayogi	5913, 5777
126	Shri Ganesh Singh	5774
127	Shri Gaurav Gogoi	5881
128	Shri Gyaneshwar Patil	5779, 5945, 5974
129	Shri Hanuman Beniwal	5834
130	Shri Haribhai Patel	5977, 5777
131	Shri Harish Chandra Meena	5821
132	Shri Jagadish Chandra Barma Basunia	5766
133	Shri Jagannath Sarkar	5865
134	Shri Jagdambika Pal	5784
135	Shri Janardan Singh Sigriwal	5785
136	Shri Jashubhai Bhilubhai Rathva	5920, 5760
137	Shri Jaswantsinh Sumanbhai Bhabhor	5791, 5778, 5758
138	Shri Jitendra Kumar Dohare	5958
139	Shri Jugal Kishore	5924

140	Shri K E Prakash	5859
141	Shri K Radhakrishnan	5803
142	Shri Kalipada Saren Kherwal	5804
143	Shri Kalyan Banerjee	5898
144	Shri Karti P Chidambaram	5763
145	Shri Kartick Chandra Paul	5817
146	Shri Kaushalendra Kumar	5906
147	Shri Kesineni Sivanath	5765, 5979
148	Shri Khagen Murmu	5781, 5758, 5777
149	Shri Kodikunnil Suresh	5919
150	Shri Konda Vishweshwar Reddy	5962
151	Shri Kota Srinivasa Poojary	5778, 5758, 5777
152	Shri Krishna Prasad Tenneti	5757
153	Shri Kuldeep Indora	5813
154	Shri Kunduru Raghuveer	5918
155	Shri Lalji Verma	5934
156	Shri Lavu Sri Krishna Devarayalu	5939, 5765, 5977, 5778
157	Shri Lumbaram Choudhary	5778, 5777
158	Shri M K Raghavan	5787
159	Shri Maddila Gurumoorthy	5838
160	Shri Magunta Sreenivasulu Reddy	5875
161	Shri Mahendra Singh Solanky	5778, 5978
162	Shri Malaiyarasan D	5832
163	Shri Malvinder Singh Kang	5756

164	Shri Mani A	5884
165	Shri Manish Jaiswal	5927, 5776, 5978
166	Shri Manish Tewari	5780
167	Shri Manoj Tiwari	5973, 5777, 5758, 5757
168	Shri Mansukhbhai Dhanjibhai Vasava	5948, 5775
169	Shri Matheswaran V S	5846
170	Shri Mohibbullah	5796
171	Shri Mohite Patil Dhairyasheel Rajsinh	5935, 5767
172	Shri Mohmad Haneefa	5826
173	Shri Mukeshkumar Chandrakaant Dalal	5777, 5758
174	Shri Murari Lal Meena	5816
175	Shri N K Premachandran	5954
176	Shri Naba Charan Majhi	5781, 5776, 5777
177	Shri Nalin Soren	5797
178	Shri Narayan Tatu Rane	5771
179	Shri Naresh Ganpat Mhaske	5980
180	Shri Navaskani K	5889
181	Shri Naveen Jindal	5841
182	Shri Neeraj Maurya	5872
183	Shri Nilesh Dnyandev Lanke	5812, 5779
184	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	5959
185	Shri P C Mohan	5758
186	Shri P P Chaudhary	5776, 5758, 5757, 5778

187	Shri P V Midhun Reddy	5858
188	Shri Parbhubhai Nagarbhai Vasava	5777, 5978
189	Shri Parimal Suklabaidya	5852
190	Shri Parshottambhai Rupala	5820
191	Shri Prabhakar Reddy Vemireddy	5795
192	Shri Pradeep Kumar Singh	5776, 5757, 5778, 5777
193	Shri Pradeep Purohit	5757
194	Shri Praveen Khandelwal	5903
195	Shri Praveen Patel	5776, 5781, 5758
196	Shri Pushpendra Saroj	5907, 5753
197	Shri Putta Mahesh Kumar	5805, 5795
198	Shri Rahul Kaswan	5886
199	Shri Rahul Singh Lodhi	5923
200	Shri Raja A	5876
201	Shri Raja Ram Singh	5807
202	Shri Rajabhau Parag Prakash Waje	5937
203	Shri Rajeev Rai	5908
204	Shri Rajesh Naranbhai Chudasama	5917
205	Shri Rajesh Ranjan	5839
206	Shri Rajesh Verma	5928, 5868, 5806, 5772
207	Shri Rajiv Pratap Rudy	5965, 5781, 5978
208	Shri Rajkumar Roat	5789
209	Shri Rajmohan Unnithan	5922
210	Shri Raju Bista	5762

211	Shri Ram Shiromani Verma	5926
212	Shri Ramesh Awasthi	5933, 5978, 5977
213	Shri Ramprit Mandal	5947
214	Shri Ramvir Singh Bidhuri	5800
215	Shri Rao Rajendra Singh	5960
216	Shri Ravindra Dattaram Waikar	5980
217	Shri Rudra Narayan Pany	5914
218	Shri Sachithanantham R	5956
219	Shri Sanatan Pandey	5940
220	Shri Sanjay Dina Patil	5932, 5767
221	Shri Sanjay Haribhau Jadhav	5848
222	Shri Sanjay Uttamrao Deshmukh	5892, 5773
223	Shri Sasikanth Senthil	5942
224	Shri Satish Kumar Gautam	5757, 5977, 5978
225	Shri Selvam G	5941, 5889
226	Shri Shafi Parambil	5899
227	Shri Shahu Shahaji Chhatrapati	5790
228	Shri Shankar Lalwani	5757, 5977
229	Shri Shashank Mani	5777
230	Shri Shivmangal Singh Tomar	5758
231	Shri Shrirang Appa Chandu Barne	5980
232	Shri Sribharat Mathukumilli	5883
233	Shri Subbarayan K	5893, 5969
234	Shri Sudhakar Singh	5825

235	Shri Sudheer Gupta	5781, 5977, 5758, 5978
236	Shri Sukanta Kumar Panigrahi	5946
237	Shri Sunil Kumar	5776, 5977
238	Shri Suresh Kumar Kashyap	5951
239	Shri T R Baalu	5966
240	Shri Tangella Uday Srinivas	5833, 5755
241	Shri Tanuj Punia	5851
242	Shri Tejasvi Surya	5871, 5977, 5758, 5778
243	Shri Tharaniventhan M S	5862
244	Shri Ummeda Ram Beniwal	5835
245	Shri Utkarsh Verma Madhur	5976
246	Shri V K Sreekandan	5845
247	Shri Vamsi Krishna Gaddam	5957
248	Shri Ve Vaithilingam	5844
249	Shri Vijay Baghel	5778, 5978
250	Shri Vijay Kumar Hansdak	5888
251	Shri Vijayakumar Alias Vijay Vasanth	5764
252	Shri Vishaldada Prakashbapu Patil	5868, 5819
253	Shri Vishnu Datt Sharma	5900
254	Shri Vishnu Dayal Ram	5977, 5758
255	Shri Vishweshwar Hegde Kageri	5781, 5757
256	Shri Y S Avinash Reddy	5843
257	Shri Yaduveer Wadiyar	5792
258	Shri Yogender Chandolia	5781, 5777

259	Shri Zia Ur Rehman	5911
260	Smt. Anita Nagarsingh Chouhan	5849
261	Smt. Aparajita Sarangi	5757
262	Smt. Bharti Pardhi	5980
263	Smt. Bijuli Kalita Medhi	5930
264	Smt. D K Aruna	5961
265	Smt. Delkar Kalaben Mohanbhai	5802
266	Smt. Harsimrat Kaur Badal	5967
267	Smt. Himadri Singh	5781, 5777, 5978
268	Smt. June Maliah	5783
269	Smt. Kamaljeet Sehwat	5776, 5977, 5978, 5758
270	Smt. Kamlesh Jangde	5757, 5778, 5777, 5758
271	Smt. Krishna Devi Shivshankar Patel	5952
272	Smt. Kriti Devi Debbarman	5877, 5760
273	Smt. Mahima Kumari Mewar	5758, 5977
274	Smt. Mala Rajya Laxmi Shah	5781, 5978
275	Smt. Mala Roy	5823
276	Smt. Malvika Devi	5776, 5777
277	Smt. Manju Sharma	5828
278	Smt. Poonamben Hematbhai Maadam	5874
279	Smt. Pratima Mondal	5964
280	Smt. Priyanka Gandhi Vadra	5814
281	Smt. Roopkumari Choudhary	5854

282	Smt. Sanjna Jatav	5977, 5978
283	Smt. Shambhavi	5928, 5806, 5868, 5772
284	Smt. Shobhanaben Mahendrasinh Baraiya	5758, 5977, 5778, 5777
285	Smt. Smita Uday Wagh	5778, 5776, 5777
286	Smt. Supriya Sule	5935, 5767
287	Thiru Arun Nehru	5799
288	Thiru D M Kathir Anand	5788
289	Thiru Dr. S Jagathratchakan	5864
290	Thiru Thanga Tamilselvan	5896

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Corporate Affairs	: 505, 510, 515, 520
Culture	:
Education	: 506, 514
Environment, Forest and Climate Change	: 512, 519
Finance	: 502, 504, 508, 509, 513
Labour and Employment	: 511, 518
Skill Development and Entrepreneurship	: 507, 516
Tourism	: 503
Youth Affairs and Sports	: 501, 517

(ii) Ministry-wise Index to Unstarred Questions

Corporate Affairs	: 5788, 5789, 5799, 5823, 5857, 5860, 5861, 5912, 5916, 5956, 5962, 5970, 5975
Culture	: 5752, 5755, 5756, 5781, 5782, 5801, 5806, 5813, 5832, 5841, 5846, 5851, 5855, 5865, 5866, 5871, 5885, 5898, 5906, 5918, 5976
Education	: 5762, 5765, 5767, 5769, 5770, 5773, 5783, 5784, 5785, 5792, 5793, 5796, 5810, 5814, 5815, 5826, 5829, 5835, 5842, 5848, 5850, 5854, 5858, 5863, 5864, 5878, 5880, 5881, 5882, 5888, 5894, 5904, 5913, 5919, 5924, 5926, 5927, 5931, 5937, 5944, 5947, 5954, 5961, 5964, 5965, 5967, 5971, 5974, 5977, 5979
Environment, Forest and Climate Change	: 5757, 5759, 5766, 5791, 5797, 5812, 5824, 5870, 5875, 5890, 5893, 5897, 5899, 5900, 5911, 5923, 5963, 5978
Finance	: 5751, 5753, 5754, 5758, 5763, 5779, 5780, 5787, 5802, 5803, 5804, 5805, 5816, 5817, 5818, 5834, 5837, 5845, 5856, 5859, 5872, 5876, 5887, 5895, 5896, 5901, 5902, 5907, 5915, 5921, 5922, 5934, 5942, 5946, 5953, 5969, 5972
Labour and Employment	: 5764, 5774, 5778, 5786, 5790, 5795, 5809, 5811, 5820, 5821, 5827, 5828, 5831, 5833, 5838, 5840, 5873, 5877, 5883, 5884, 5891, 5892, 5903, 5908, 5910, 5914, 5917, 5925, 5930, 5935, 5951, 5966, 5980

- Skill Development and Entrepreneurship : 5761, 5771, 5777, 5800, 5808, 5839, 5849, 5852, 5920, 5928, 5933, 5938, 5941, 5943, 5945, 5949, 5950, 5959, 5960
- Tourism : 5760, 5772, 5775, 5798, 5822, 5843, 5844, 5847, 5853, 5869, 5886, 5909, 5929, 5932, 5936, 5939, 5948, 5958, 5968, 5973
- Youth Affairs and Sports : 5768, 5776, 5794, 5807, 5819, 5825, 5830, 5836, 5862, 5867, 5868, 5874, 5879, 5889, 5905, 5940, 5952, 5955, 5957
-

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
